

Eighteenth Series, Vol. VII No. 14

Tuesday, March 18, 2025
Phalgun 27, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session
(Eighteenth Lok Sabha)



(Vol. VII contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Krishna Bist

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VII, Fourth Session, 2025/1946 (Saka)
No. 14, Tuesday, March 18, 2025/ Phalguna 27, 1946 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 241 to 246	10-67
WRITTEN ANSWERS TO QUESTIONS	67-983
(i) Starred Question Nos. 247 to 260	67-126
(ii) Unstarred Question Nos. 2761 to 2990	126-983

PAPERS LAID ON THE TABLE	984-999
MATTERS UNDER RULE 377	999-1018
(i) Regarding inclusion of Kumbh Mela sites in the list of UNESCO World Heritage sites Shri Praveen Patel	999-1000
(ii) Need to establish an Indian Institute of Technology in Gorakhpur, Uttar Pradesh Shri Ravindra Shukla Alias Ravi Kishan	1000-1001
(iii) Need to reconstruct the railway underpass compatible for heavy vehicles in Mayurbhanj Parliamentary Constituency, Odisha Shri Naba Charan Majhi	1001-1002
(iv) Regarding development of logistics for transportation of agriculture produce through railway containers Shri Haribhai Patel	1002
(v) Need to construct a bridge over Sone River between Jharkhand and Bihar under Inter-State Connectivity Scheme Shri Vishnu Dayal Ram	1002-1003
(vi) Regarding development of Hazaribagh Wildlife Sanctuary, Jharkhand Shri Manish Jaiswal	1003
(vii) Need to set up regulatory authority for online news channel portals Shri Dilip Saikia	1003-1004

- (viii) Need to ensure effective distribution and availability of water for irrigation and drinking purposes in Bundelkhand region of Uttar Pradesh
Shri Anurag Sharma 1004
- (ix) Regarding increase in land rent and assignment fee on Cooperative Societies producing Salt in Gujarat
Shri Dhaval Laxmanbhai Patel 1005
- (x) Need to introduce new tunnel projects to ensure uninterrupted road connectivity to Aut, Pandoh and Bhuntar in Himachal Pradesh
Sushri Kangna Ranaut 1005-1006
- (xi) Regarding widening of Master Plan Road in South Delhi Parliamentary Constituency
Shri Ramvir Singh Bidhuri 1006
- (xii) Need to establish a Navodaya Vidyalaya or PM Shri School in Mauganj district, Madhya Pradesh
Shri Janardan Mishra 1007
- (xiii) Need to take adequate safety measures for protection of black bucks in Chand Khamaria Wildlife Conservation Reserve in Uttar Pradesh
Shri Ujjwal Raman Singh 1007-1008
- (xiv) Regarding alleged harassment of minorities in Malegaon, Maharashtra
Dr. Bachhav Shobha Dinesh 1008

- (xv) Need for long term and comprehensive measures to address the problems being faced by people due to erosion along the coast of Kasargod, Kerala
Shri Rajmohan Unnithan 1008-1009
- (xvi) Need for construction of ROB's and RUBs at several locations/railway stations in Kanyakumari Parliamentary Constituency, Tamil Nadu
Shri Vijayakumar Alias Vijay Vasanth 1009-1010
- (xvii) Need to ensure implementation of equitable delimitation process in Tamil Nadu and other southern states
Sushri S. Jothimani 1010-1011
- (xviii) Need to grant Organised Group 'A' status to Railway Protection Force (RPF) officers
Shri Rajeev Rai 1011-1012
- (xix) Need to restore Old Pensions Scheme
Shri Sanatan Pandey 1012
- (xx) Need to expedite redevelopment works at 15 railway stations in Chennai division in Tamil Nadu under Amrit Bharat Station Scheme
Dr. T. Sumathy alias Thamizhachi 1013-1014
Thangapandian
- (xxi) Need for establishment of an ESI hospital at Ongole in Andhra Pradesh
Shri Magunta Sreenivasulu Reddy 1014

- (xxii) Need to expedite the land allocation process for undertaking railway infrastructure projects in Thane, Dombivli and Kalyan in Maharashtra
Dr. Shrikant Eknath Shinde 1015
- (xxiii) Need to postpone the delimitation process for a period of 30 years from 2026
Shri Subbarayan K. 1015-1016
- (xxiv) Regarding alleged disputes over prayer and worshipping rights between two sects of Jain community in Antariksh Parshwanath Mandir at Shirpur, Maharashtra
Shri Vishaldada Prakashbapu Patil 1016-1017
- (xxv) Need to relax the eligibility norms of Pradhan Mantri Awas Yojana to facilitate inclusion of needy people in the scheme
Adv. Chandra Shekhar 1017-1018

STATEMENT BY THE PRIME MINISTER

Successful conclusion of the Mahakumbh
in Prayagraj, Uttar Pradesh 1018-1021

UNION BUDGET (2025-26) – DEMANDS FOR GRANTS

Ministry of Railways	1021-1136
Shri Pratap Chandra Sarangi	1021-1025
Shri Ajay Bhatt	1028-1031
Shri Anoop Pradhan Valmiki	1031-1033
Shri K. E. Prakash	1033-1038
Shri Daggumalla Prasada Rao	1038-1039

Shri Ashok Kumar Rawat	1039-1042
Shri Balashowry Vallabhaneni	1042-1044
Shrimati Supriya Sule	1045-1055
Shri Bibhu Prasad Tarai	1055-1058
Shri Arun Kumar Sagar	1058-1064
Shri Kota Srinivasa Poojary	1064-1067
Shrimati Smita Uday Wagh	1067-1070
Shri Brijendra Singh Ola	1070-1072
Shri Ujjwal Raman Singh	1073-1074
Shri Vishnu Dayal Ram	1074-1082
Shri Mahesh Kashyap	1082-1083
Shri Avimanyu Sethi	1083-1084
Shri Ram Shiromani Verma	1084-1087
Shri Krishna Prasad Tenneti	1087-1089
Shri Rahul Kaswan	1090-1094
Shri Ummeda Ram Beniwal	1094-1097
Shri Vishweshwar Hegde Kageri	1097-1098
Dr. Shrikant Eknath Shinde	1098-1102
Shri Narayandas Ahirwar	1102
Shrimati Krishna Devi Shivshankar Patel	1102-1103
Shri Mukeshkumar Chandrakaant Dalal	1103-1106
Shri Vijayakumar <i>Alias</i> Vijay Vasanth	1106-1112
Shri Eatala Rajender	1113-1116

Shri Ashwini Vaishnaw 1116-1135

Cut Motions-Negatived 1135

Demand-Voted 1136

UNION BUDGET (2025-26) – DEMANDS FOR GRANTS

Ministry of Jal Shakti 1137-1139

Shri Jagdambika Pal 1139

ANNEXURE – I 1141-1152

(i) Member-wise Index to Starred Questions 1141

(ii) Member-wise Index to Unstarred Questions 1142-1152

ANNEXURE – II 1153-1155

(i) Ministry-wise Index to Starred Questions 1153

(ii) Ministry-wise Index to Unstarred Questions 1154-1155

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 18, 2025/ Phalguna 27, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

माननीय अध्यक्ष: प्रश्न काल, प्रश्न संख्या 241 श्री भाऊसाहेब राजाराम वाकचौरे जी ।

SHRIMATI KANIMOZHI KARUNANIDHI: We have given an Adjournment Motion over delimitation issue. ... (*Interruptions*)

HON. SPEAKER: After Question Hour.

... (*Interruptions*)

SHRI T. R. BAALU: Everyday, this issue is being raised. ... (*Interruptions*) Please give us one minute. ... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: We want to talk about it. ... (*Interruptions*)

ORAL ANSWERS TO QUESTIONS

***Starred Question Nos. 241 to 246**

किसानों को वित्तीय सहायता

***241. श्री भाऊसाहेब राजाराम वाकचौरे:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान आज तक ऐसे किसानों का ब्यौरा क्या है जिन्हें वित्तीय पैकेज प्रदान किया गया तथा विशेषकर महाराष्ट्र के विदर्भ क्षेत्र सहित राज्यवार तथा जिलावार प्रदान किए गए ऐसे वित्तीय पैकेजों की संबंधित राशि कितनी है;

(ख) सरकार द्वारा उक्त पैकेजों में से राज्यों को आज तक राज्यवार कितनी धनराशि जारी की गई है; और

(ग) शेष धनराशि कब तक जारी किए जाने का विचार है?

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

कृषि और किसान कल्याण मंत्री तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) कृषि, राज्य का विषय है लेकिन भारत सरकार महाराष्ट्र सहित देश भर में किसानों के कल्याण हेतु केंद्रीय क्षेत्रक योजनाओं के साथ-साथ केंद्रीय प्रायोजित योजनाओं और कार्यक्रमों की एक व्यापक श्रृंखला को कार्यान्वित कर रही है। इन योजनाओं में ऋण, बीमा, आय सहायता, इन्फ्रास्ट्रक्चर, बागवानीसहित फसलें, बीज, मशीनीकरण, विपणन (मार्केटिंग), जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, विस्तार, न्यूनतम समर्थन मूल्य पर किसानों से फसलों की खरीद, डिजिटल कृषि आदि सहित कृषि का पूरा दायरा शामिल है।

कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित की जा रही योजनाओं की सूची निम्नानुसार है:

I. केंद्रीय क्षेत्रक योजनाएं

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-के.एम.वाई.)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.)/रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आर.डब्ल्यू.बी.सी.आई.एस.)
5. संशोधित ब्याज छूट योजना (एम.आई.एस.एस.)
6. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एन.बी.एच.एम.)
7. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.)
8. 10,000 किसान उत्पादक संगठनों (एफ.पी.ओ.) का गठन और संवर्धन
9. स्टार्ट अप और ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीशोर)
10. नमो ड्रोन दीदी

II. केंद्रीय प्रायोजित योजनाएं

(क) राष्ट्रीय प्राकृतिक खेती मिशन (एन.एम.एन.एफ.)

(ख) कृषोन्नति योजना

1. एकीकृत कृषि विपणन योजना- राष्ट्रीय कृषि बाजार (आई.एस.ए.एम.-ईनाम)
2. एकीकृत कृषि विपणन योजना- अन्य (आई.एस.ए.एम.- अन्य)
3. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.)
4. राष्ट्रीय खाद्य तेल- तिलहन मिशन (एन.एम.ई.ओ.- ओ.एस.)
5. राष्ट्रीय खाद्य तेल- ऑयल पाम मिशन (एन.एम.ई.ओ.- ओ.पी.)
6. समेकित बागवानी विकास मिशन (एम.आई.डी.एच.)
7. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एम.ओ.वी.सी.डी.एन.ई.आर.)
8. कृषि विस्तार उप-मिशन (एस.एम.ए.ई.)
9. डिजिटल कृषि

(ग) राष्ट्रीय कृषि विकास योजना (आर.के.वी.वाई.)

1. राष्ट्रीय कृषि विकास योजना- डी.पी.आर. (आर.के.वी.वाई.- डी.पी.आर.)
2. परम्परागत कृषि विकास योजना (पी.के.वी.वाई.)
3. प्रति बूंद अधिक फसल (पी.डी.एम.सी.)
4. मृदा स्वास्थ्य एवं उर्वरता
5. वर्षा सिंचित क्षेत्र विकास (आर.ए.डी.)
6. कृषि वानिकी
7. कृषि मशीनीकरण उप-मिशन (एस.एम.ए.एम.) (फसल अवशेष प्रबंधन (सी.आर.एम.) का अब एस.एम.ए.एम. के साथ विलय हो गया है)
8. फसल विविधीकरण कार्यक्रम (सी.डी.पी.)

केंद्रीय क्षेत्रक योजनाएं, पात्रता आधारित हैं और आवंटन, योजना दिशा-निर्देशों के आधार पर किए जाते हैं। पिछले 03 वर्षों अर्थात वर्ष 2022-23, 2023-24 और 2024-25 (दिनांक 28.02.2025 की स्थिति के अनुसार) के दौरान केंद्रीय प्रायोजित योजनाओं के कार्यान्वयन के लिए राज्यों को जारी किए गए फंड का ब्यौरा संलग्न **अनुबंध-I** पर दिया गया है। कृषि एवं किसान कल्याण विभाग द्वारा महाराष्ट्र राज्य को जारी किए गए फंड का योजना-वार ब्यौरा संलग्न **अनुबंध-II** पर दिया गया है। कृषि के राज्य का विषय होने के कारण, इन योजनाओं के संबंध में लाभार्थियों को फंड जारी करने का जिला-वार विवरण राज्यों द्वारा मंटेन किया जाता है।

इसके अतिरिक्त, वित्तीय वर्ष के लिए फंड जारी किया जाना, संबंधित राज्यों द्वारा फंड के उपयोग की गति पर निर्भर करता है।

अनुबंध -I

आर.के.वी.वाई. और कृषोन्नति योजना के तहत आवंटन और रिलीज का राज्य-वार ब्यौरा (वर्ष 2022-23 से 2024-25 तक)													
(रुपये करोड़ में)													
क्र.सं.	राज्य	2022-23		2023-24		2024-25		2022-23		2023-24		2024-25	
		कृषोन्नति योजना						आर.के.वी.वाई. (ए.ए.पी.+डी.पी.आर.)					
		आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज
1	आंध्र प्रदेश	157.50	56.86	129.86	44.24	340.98	211.23	481.15	124.95	414.19	205.98	442.08	381.02
2	बिहार	120.96	40.19	113.61	97.06	218.39	215.20	219.80	15.00	192.80	94.64	179.93	217.50
3	छत्तीसगढ़	187.32	118.52	131.16	106.36	234.89	227.75	146.84	36.02	164.60	162.41	198.53	198.53
4	गोवा	4.99	1.60	4.44	2.55	6.23	5.43	19.45	0.24	16.18	4.05	15.90	13.68
5	गुजरात	151.60	73.52	161.16	140.61	200.96	129.48	579.32	39.65	405.76	404.04	428.24	214.12
6	झारखंड	78.20	21.00	75.15	34.76	100.48	50.24	105.57	12.50	114.65	46.57	103.84	51.42
7	हरियाणा	123.56	42.08	118.70	56.31	104.69	52.34	177.69	223.46	409.40	204.70	381.80	190.90
8	हिमाचल प्रदेश	66.62	46.14	45.43	34.72	60.58	35.74	146.37	15.29	64.46	16.12	77.35	57.30
9	कर्नाटक	293.28	197.73	307.43	275.40	377.06	377.06	715.09	52.25	583.24	761.87	652.04	652.04
10	केरल	45.28	35.80	45.99	24.51	63.84	41.09	67.74	56.63	88.80	28.26	104.24	65.15
11	मध्य प्रदेश	292.61	118.82	350.82	201.32	526.55	357.63	385.50	76.80	413.53	258.55	422.04	263.78
12	महाराष्ट्र	281.38	182.47	344.67	283.64	418.93	230.80	649.77	105.00	514.12	255.06	611.35	517.11
13	ओडिशा	147.45	76.74	156.20	106.78	263.56	131.76	170.06	3.75	193.00	222.05	213.06	174.53
14	पंजाब	54.21	27.58	50.61	43.88	71.12	42.43	100.22	283.37	336.51	136.63	419.27	284.64

15	राजस्थान	276.69	146.24	328.96	144.72	466.78	233.39	416.37	13.65	362.93	180.97	354.29	354.29
16	तमिलनाडु	220.41	204.48	219.97	229.08	285.56	183.68	712.32	78.08	494.90	694.65	593.79	593.80
17	तेलंगाना	60.15	8.95	56.07	12.08	322.72	161.36	321.90	0.00	170.34	0.00	158.34	79.17
18	उत्तराखंड	75.70	57.24	74.20	66.05	73.06	43.86	110.83	52.15	173.99	101.69	178.66	133.75
19	उत्तर प्रदेश	314.31	157.06	305.13	284.88	501.99	420.35	581.27	223.50	670.49	595.15	651.09	557.21
20	पश्चिम बंगाल	129.32	100.81	115.98	117.03	180.67	114.74	238.85	48.02	171.88	254.60	201.42	125.71
21	असम	195.24	130.26	228.10	165.77	472.72	283.23	307.86	0.00	198.68	300.18	231.76	294.25
22	मणिपुर	48.09	15.25	38.42	15.65	125.89	94.16	93.57	0.00	75.13	59.74	102.41	25.60
23	मेघालय	36.03	17.77	40.57	28.75	83.47	51.05	54.30	0.60	52.73	28.70	61.55	25.78
24	मिजोरम	47.23	18.74	54.83	40.34	156.49	81.23	109.37	0.00	58.12	49.39	67.46	33.74
25	सिक्किम	35.57	23.35	50.34	41.10	93.16	52.61	86.70	11.68	66.08	146.41	114.79	54.90
26	त्रिपुरा	39.47	21.51	43.46	32.20	130.46	81.21	97.28	37.17	69.27	92.79	88.49	55.18
27	अरुणाचल प्रदेश	43.77	22.15	67.99	59.13	307.15	150.61	61.66	11.60	58.17	82.41	96.44	48.22
28	नागालैंड	59.24	33.52	70.73	63.36	190.01	138.40	83.64	41.55	92.44	188.33	162.18	118.34
29	अंडमान और निकोबार	4.10	1.53	4.50	2.25	4.50	1.88	3.60	0.00	10.92	1.62	5.57	0.00
30	चंडीगढ़	0.00	0.00	0.50	0.00	0.50	0.00	0.10	0.00	1.92	0.00	1.17	0.00
31	दादरा और नगर हवेली	1.00	0.00	2.00	0.00	2.00	0.00	0.20	0.00	16.12	0.00	1.57	0.00
32	राष्ट्रीय राजधानी क्षेत्र दिल्ली	1.30	0.20	1.10	0.00	1.40	0.00	0.10	15.71	10.62	0.00	4.17	0.00
33	जम्मू और कश्मीर	65.12	50.57	94.44	65.68	123.57	52.62	18.40	0.00	52.84	26.42	50.44	36.82
34	लद्दाख	21.47	26.75	20.01	9.63	26.20	17.43	11.75	0.00	16.56	4.14	14.46	0.00
35	लक्षद्वीप	0.40	0.00	0.90	0.00	0.90	0.00	0.10	0.00	1.30	0.00	0.94	0.00
36	पुडुचेरी	5.50	2.36	6.00	2.50	4.87	2.47	5.00	2.24	3.24	0.65	6.14	0.00

अनुबंध -II

महाराष्ट्र राज्य के संबंध में वर्ष 2022-23 से 2024-25 तक योजना-वार आवंटन और रिलीज (रुपये करोड़ में)							
क्र. सं.	मिशन/योजना का नाम	2022-23		2023-24		2024-25	
क	राष्ट्रीय कृषि विकास योजना	आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज
1	राष्ट्रीय कृषि विकास योजना-डी.पी.आर.	229.77	57.45	129.48	94.73	169.48	94.74

2	कृषि मशीनीकरण उप-मिशन (एस.एम.ए.एम.)	70.00	72.44	70.00	35.00	115.00	57.50
3	प्रति बूंद अधिक फसल (पी.डी.एम.सी.)	400.00	334.00	245	92.5	267.00	334.94
4	मृदा स्वास्थ्य एवं उर्वरता (एस.एच.एफ.)	6.00	3.94	11.62	5.81	10.75	5.38
5	वर्षा सिंचित क्षेत्र विकास (आर.ए.डी.)	20.00	15.00	20.42	10.21	22.00	11.00
6	कृषि वानिकी उप-मिशन (एस.एम.ए.एफ.)	-	-	4.00	0.00	2.00	0.99
7	परंपरागत कृषि विकास योजना (पी.के.वी.वाई.)	7.46	4.50	33.61	16.81	25.12	12.56
	कुल आर.के.वी.वाई.	733.23	487.32	514.13	255.06	611.35	517.11
ख	कृषोन्नति योजना						
8	राष्ट्रीय खाद्य सुरक्षा मिशन (एन.एफ.एस.एम.)	141.38	70.69	209.36	157.02	203.09	101.54
9	राष्ट्रीय खाद्य तेल मिशन- तिलहन (एन.एम.ई.ओ.- ओ.एस.)	37.82	22.20	52.02	38.72	77.40	36.29
10	समेकित बागवानी विकास मिशन (एम.आई.डी.एच.)	84.00	63.00	81.64	61.23	80.00	60.00
11	कृषि विस्तार उप-मिशन (एस.एम.ए.ई.)	38.00	28.50	28.87	32.50	30.00	18.75
12	बीज और रोपण सामग्री उप- मिशन (एस.एम.एस.पी.)	15.00	20.28	12.80	26.89	19.38	9.69
	राष्ट्रीय बांस मिशन (एन.बी.एम.)	3.00	0.00	12.00	6.00	9.06	4.53
	कुल के.वाई.	316.20	204.67	384.69	316.36	418.93	230.80
ग	कुल (आर.के.वी.वाई.+के.वाई.)	1049.43	691.99	898.82	571.42	1030.28	747.91

श्री भाऊसाहेब राजाराम वाकचौरे: माननीय अध्यक्ष जी सर्वप्रथम मैं आपके माध्यम से माननीय कृषि एवं किसान कल्याण मंत्री श्री शिवराज सिंह जी का धन्यवाद प्रकट करता हूँ।... (व्यवधान)

माननीय अध्यक्ष: अभी कुछ हुआ नहीं है, उसके पहले ही, जब विषय होगा तब हम उस पर आएंगे। ऐसे नहीं होगा।

... (व्यवधान)

SHRI T. R. BAALU: This is the most important matter. ... (*Interruptions*) Please give us time. ... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: We want discussion. ... (*Interruptions*)

माननीय अध्यक्ष: अभी तो सालों बाकी हैं। अभी जनगणना होने दें, उसके बाद देखते हैं।

... (*Interruptions*)

श्री भाऊसाहेब राजाराम वाकचौरे: मैं उनका हार्दिक अभिनंदन करता हूं कि उन्होंने मेरे इस प्रश्न की विस्तारपूर्वक जो जानकारी दी है, उससे स्पष्ट है कि वह किसानों के आर्थिक उत्थान हेतु बहुत प्रयत्नशील हैं।... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, अभी कोई विषय नहीं, कोई तर्क नहीं कोई मुद्दा नहीं। अभी जनगणना नहीं हुई है। वह विषय नहीं आया है, तो उस विषय को क्यों ले लें। यह आपका गलत तरीका है। कोई विषय हो, मुद्दा हो या कोई बात हो।

... (व्यवधान)

SHRI T. R. BAALU: We walk out then. ... (*Interruptions*)

11.02 hrs

At this stage, Shri T. R. Baalu and some other hon. Members left the House.

... (व्यवधान)

श्री भाऊसाहेब राजाराम वाकचौरे: मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि प्रधान मंत्री फसल बीमा योजना जो दुनिया की सबसे बड़ी फसल बीमा योजना इस योजना के लागू होने से अब तक किसानों द्वारा कितना प्रीमियम दिया गया है और कितने किसानों को कितनी राशि दी गई है? साथ ही, पूर्व फसल बीमा योजना की तुलना में प्रधानमंत्री फसल बीमा योजना में क्या सुधार किए गए हैं? प्राकृतिक आपदा के कारण पीड़ित किसानों के लाभ के लिए क्या प्रावधान है?

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, मैं माननीय सांसद, श्री भाऊसाहेब राजाराम जी

को हृदय से धन्यवाद देना चाहता हूँ। वह साईं बाबा की नगरी शिर्डी से आते हैं। सबका मालिक एक, श्रद्धा सबूरी। उनके मन में किसानों के लिए दर्द है। उन्होंने बहुत महत्वपूर्ण सवाल पूछा है।

माननीय अध्यक्ष महोदय, किसानों की हालत एक दशक पहले बहुत खराब थी, लेकिन इस सरकार के आने के बाद एक नहीं, अनेक उपाय प्रधानमंत्री नरेंद्र मोदी जी के नेतृत्व में किए गए हैं जिसके कारण किसानों की हालत लगातार सुधार रही है।... (व्यवधान) उत्पादन बढ़ाना, उत्पादन की लागत घटाना, उत्पादन का उचित मूल्य देना, प्राकृतिक आपदा में भरपाई करना, जिसका सवाल माननीय सदस्य ने पूछा है, प्रधानमंत्री फसल बीमा योजना, कृषि का विविधीकरण, प्राकृतिक खेती का मिशन, ऐसे अनेक कदम उठाए गए हैं।

मैं आपके माध्यम से सदन को बताना चाहता हूँ कि प्रधानमंत्री फसल बीमा योजना के अंतर्गत 32,475 करोड़ रुपए का प्रीमियम किसानों से एकत्रित किया गया और उसके बदले में 19 करोड़, 59 लाख किसान आवेदनों को एक लाख, 72 हजार, 318 करोड़ रुपए के दावों का भुगतान किया गया जो किसानों से एकत्रित किए गए प्रीमियम से 5 गुना अधिक है। माननीय अध्यक्ष महोदय माननीय सदस्य ने एक और महत्वपूर्ण सवाल पूछा है। फसल बीमा योजना पहले भी थी लेकिन वह डिफेक्टिव थी। अब इसमें कई परिवर्तन किए गए। इसमें पहले प्रावधान था कि राष्ट्रीय कृषि बीमा योजना में जब 100 प्रतिशत क्षति होगी तब ही राज्य और केंद्र सरकार दावे के भुगतान की राशि का वहन करेंगे। इसमें अनावश्यक देरी होती थी क्योंकि कभी राज्य का पैसा नहीं आता था और कभी केंद्र का पैसा नहीं आता था। प्रधान मंत्री फसल बीमा योजना में संपूर्ण जोखिम बीमा कंपनियों को वहन करना होता है।

मैं माननीय सदस्य को बताना चाहता हूँ कि फसल बीमा योजना की ईकाई पहले तहसील हुआ करती थी, गांव नहीं होता था, पंचायत नहीं होती थी। तहसील की ईकाई का मतलब है कि अगर एक गांव के किसानों की फसल बर्बाद हो जाती थी तो राहत नहीं मिलती थी, दस गांव के किसानों की फसल बर्बाद हो जाती थी तब भी राहत नहीं मिलती थी। इसमें पूरी तहसील के किसानों की फसल बर्बाद हो जाने से ही राहत मिलती थी, मतलब एक गांव की फसल खराब हो जाए तो वह भगवान से प्रार्थना करे कि सबकी खराब हो जाए तभी राहत मिलेगी।

माननीय प्रधान मंत्री जी के नेतृत्व में यह फैसला किया गया कि प्रधान मंत्री फसल बीमा योजना में बीमा की ईकाई ग्राम पंचायत को बनाया जाए, गांव को बनाया जाए ताकि गांव में नुकसान हो तो दावा मिल जाए। पहले ऋणी किसान को आवश्यक रूप से फसल बीमा करवाना पड़ता था। इसे कराना आवश्यक था। अब ऋणी हो या गैर-ऋणी, इसे स्वैच्छिक कर दिया गया है, उनकी मर्जी है कि वह कराएं या न कराएं। पहले स्थानीय आपदा सम्मिलित नहीं थी। अब स्थानीय आपदा को सम्मिलित करने का प्रावधान किया गया है।

माननीय अध्यक्ष जी, इससे बढ़कर एक और बात तय की गई है। पहले हम कहते थे कि केंद्र सरकार तब पैसा जारी करेगी पहले राज्य सरकार अपना हिस्सा देगी और इस वजह से अनावश्यक देरी होती थी। अब हमने तय किया है कि चाहे राज्य का पैसा देर से आए तो भी केंद्र सरकार का पैसा तुरंत किसान के खाते में डाल दिया जाएगा ताकि उसे तत्काल राशि मिल सके। मैं माननीय सदस्य को एक और प्रावधान के बारे में बताना चाहता हूं।

माननीय अध्यक्ष: आप इसे सप्लीमेंटरी प्रश्न के उत्तर में बोल दीजिए।

... (व्यवधान)

श्री शिवराज सिंह चौहान: मैं माननीय सदस्य को बताना चाहता हूं कि अगर बीमा कंपनी भुगतान में अनावश्यक देर करेगी तो उसे 12 परसेंट ब्याज किसान को देना पड़ेगा। इस तरह के अनेक उपाय किए गए हैं।

माननीय अध्यक्ष: माननीय सदस्य, आप सप्लीमेंटरी प्रश्न पूछिए। वैसे सप्लीमेंटरी प्रश्न पूछने के लिए कुछ बचा नहीं है।

... (व्यवधान)

श्री भाऊसाहेब राजाराम वाकचौरे: मैं माननीय मंत्री जी से किसानों की आर्थिक स्थिति से संबंधित प्रश्न पूछना चाहता हूं। एनसीआरबी की रिपोर्ट के अनुसार देश में कृषि क्षेत्र से जुड़े बहुत लोगों ने आत्महत्या की है। इसमें विशेषकर महाराष्ट्र राज्य के किसानों की स्थिति बहुत ही बदतर है। किसानों को मजबूरन आत्महत्या करनी पड़ रही है।

मैं आपके माध्यम से माननीय मंत्री से पूछना चाहता हूं कि किसानों को वित्तीय सहायता की आवश्यकता न हो, वे आत्मनिर्भर बन सकें, इसके लिए केंद्र सरकार को उनकी फसल का वाजिब मूल्य दिलवाने, कर्ज की समस्या से निजात दिलाने, फसल को कीट और रोगों से बचाने, बीज और उर्वरक को कम कीमत में दिलाने के लिए क्या उपाय किए जा रहे हैं?

माननीय अध्यक्ष: आप तो इतना लंबा प्रश्न पूछ रहे हैं, इसमें तो पूरी डिबेट हो जाएगी। माननीय मंत्री आप शॉर्ट में बता दीजिए।

... (व्यवधान)

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष जी, यह किसान हितैषी सांसद हैं। मैं उनको धन्यवाद देता हूं कि उन्होंने बड़ा व्यापक प्रश्न पूछा है।

माननीय अध्यक्ष: लेकिन आप व्यापक जवाब मत देना।

... (व्यवधान)

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष जी, प्रश्न व्यापक है तो मैं क्या कर सकता हूं?

माननीय अध्यक्ष: प्रश्न पूछने वाले और भी माननीय सांसद हैं।

... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय सदस्य ने जो प्रश्न पूछा है, इसके बारे में बहुत सी योजनाएं हैं। प्रधान मंत्री किसान सम्मान निधि योजना है ताकि कृषि आदानों को देने में छोटे किसानों को दिक्कत न हो। किसान क्रेडिट कार्ड योजना की राशि तीन लाख रुपये से बढ़ाकर पांच लाख रुपये कर दी गई है ताकि उसे किसी प्राइवेट व्यापारी से पैसा न लेना पड़े। मैं माननीय प्रधान मंत्री नरेन्द्र भाई मोदी जी को बधाई देता हूं कि सरकार ने उर्वरक सब्सिडी 1 लाख 95 हजार करोड़ रुपये देने का काम किया है। मैंने प्रधान मंत्री फसल बीमा योजना का विवरण अभी दिया है। सिंचाई योजना है। हम नए उन्नत बीज आईसीएआर के माध्यम से तैयार करके किसानों को देने का प्रयास कर रहे हैं। कृषि के मेकेनाइजेशन में प्रावधान है कि जब नुकसान हो जाए तो भरपाई की जाए। कृषि के विविधिकरण में फलों, फूलों, सब्जियों, औषधियों, मसालों की खेती, पशुपालन, मछली पालन, मधुमक्खी पालन, कृषि-वानिकी जैसे

बहुत काम किए गए हैं और इससे आज किसान की हालत लगातार ठीक होती चली जा रही है। मैं आपके माध्यम से माननीय सदस्य को आश्वासन करना चाहता हूँ कि माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में किसानों की हालत ठीक करने में सरकार कोई कसर नहीं छोड़ेगी।

माननीय अध्यक्ष जी, मैं भी आज से गृहस्थ आश्रम से वानप्रस्थ आश्रम में जा रहा हूँ। आज मेरे बेटों की शादी का रिसेप्शन है। मैंने सब को निमंत्रित किया है। कल से मैं वानप्रस्थी हो जाऊंगा और पूरा समय किसानों की सेवा में लगाऊंगा, क्योंकि उनकी सेवा ही मेरे लिए भगवान की पूजा है।

श्री लुम्बाराम चौधरी: माननीय अध्यक्ष महोदय, आपने मुझे पूरक प्रश्न पूछने के संबंध में बोलने की अनुमति देने के लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

मैं माननीय प्रधान मंत्री नरेन्द्र मोदी जी को बहुत-बहुत धन्यवाद देता हूँ कि उन्होंने 1 जुलाई, 2015 को प्रधान मंत्री सिंचाई योजना 'प्रति बूंद अधिक फसल योजना' लागू करके देश के किसानों की आय बढ़ाने व कम पानी वाले राज्यों को ड्रिप, स्प्रिंकलर, फव्वारा सिंचाई प्रणाली लागू करके किसानों की आय बढ़ाने के साथ-साथ पानी की बचत की है। उसके लिए मैं माननीय प्रधान मंत्री महोदय, आदरणीय कृषि मंत्री महोदय और कृषि राज्य मंत्री महोदय को बहुत-बहुत धन्यवाद देता हूँ।

माननीय अध्यक्ष महोदय, जल की कमी वाले, जल संकट तथा भूजल की कमी वाले जिले में प्रधान मंत्री कृषि सिंचाई योजना के तहत जल-संचय और जल सिंचन के माध्यम से वर्षा का जल इकट्ठा कर सामुदायिक जल हौदा-टोंका के लिए सरकार ने लघु सीमांत किसानों को 55 प्रतिशत और अन्य किसानों को 45 प्रतिशत सहायता देकर किसानों की आय बढ़ाई है।

मैं देश के करोड़ों किसान भाइयों की ओर से माननीय प्रधान मंत्री नरेन्द्र मोदी जी, कृषि मंत्री महोदय और मोदी सरकार को बहुत-बहुत धन्यवाद देता हूँ। ... (व्यवधान)

माननीय अध्यक्ष: आपका प्रश्न क्या है?

श्री लुम्बाराम चौधरी: माननीय अध्यक्ष महोदय, आपसे निवेदन है कि मेरे क्षेत्र जालौर-सिरोही में ड्रिप, फव्वारा योजना के अंतर्गत कितने किसानों का भुगतान हुआ है, कितने किसानों की फाइलें स्वीकृत हुई हैं? क्या उनका भुगतान बाकी है और कितनी फाइलें जमा हुई हैं, कितनी फाइलें अस्वीकृत हुई हैं?

उसके बारे में बताने का कष्ट करें।

मैं एक बार पुनः माननीय प्रधान मंत्री नरेन्द्र मोदी जी और मोदी सरकार को बहुत-बहुत धन्यवाद देता हूँ। किसानों का पानी खेतों से बहकर नदियों के मार्फत समुद्र में जा रहा था। उन्होंने 'प्रति बूंद अधिक फसल योजना' लागू करके, ड्रिप योजना देकर, बरसात का पानी रोक कर किसानों का फायदा किया है। उसके लिए मैं उनको बहुत-बहुत धन्यवाद देता हूँ और बहुत-बहुत आभार व्यक्त करता हूँ।

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, उन्होंने तो धन्यवाद दिया है और मैं उनको हृदय से धन्यवाद देता हूँ। जब नेता विजनरी होता है, तो फिर पूरी व्यवस्थाएं बदलती हैं। प्रधान मंत्री जी ने सूखाग्रस्त या जल संकट जिन जिलों में था, जिन गांवों में था, उस दर्द को पहचाना और उस दर्द को पहचान कर अनेकों उपाय किए। एक खेत का पानी खेत में और गांव का पानी गांव में, अनेकों जल संरचनाएं बनाने के अभियान चले। 50 हजार से ज्यादा अमृत सरोवर बनाये गए, ताकि भूजल का स्तर ऊपर उठे।

माननीय अध्यक्ष महोदय, 'पर-ड्रॉप मोर क्रॉप' हरेक पानी की बूंद का ठीक ढंग से उपयोग हो, इसके लिए सूक्ष्म सिंचाई योजना बनाई गई। उसके कारण मुझे बताते हुए प्रसन्नता है कि 'पर-ड्रॉप मोर क्रॉप' के अंतर्गत लगभग 96 लाख 97 हजार हेक्टेयर क्षेत्र को कवर किया गया है। इसके कारण कम से कम 70 प्रतिशत पानी बचता है, क्योंकि हम ड्रिप और स्प्रिंकलर से सिंचाई करते हैं। नहरों की सिंचाई में या नालियां बनाकर जो पानी देते हैं, उसमें पानी का अपव्यय बहुत होता है। यदि पानी बचता है तो कम पानी से ज्यादा सिंचाई होती है। माननीय सदस्य महोदय जैसे कह रहे थे कि नदी जोड़ो, तो रिवर लिंकिंग जैसी योजनाएं बनाई जा रही हैं। इस योजना के अंतर्गत जो छोटे किसान हैं, सीमांत किसान हैं, उनको कुल लागत की 55 परसेंट सब्सिडी दी जाती है और अन्य किसानों को 45 परसेंट सब्सिडी दी जाती है। इस योजना से छोटे, लघु और सीमांत किसानों को काफी लाभ हो रहा है और पानी भी बचाया जा रहा है। उनके क्षेत्र में कितने किसानों को इस योजना का लाभ दिया गया है, उसकी जानकारी मैं माननीय सदस्य महोदय को दूंगा।

SHRIMATI PRIYANKA GANDHI VADRA: Hon. Minister would be aware that under

the original Vidarbha package, three districts of Kerala were included. These were Wayanad, Palakkad, and Kasaragod. Would the Minister be pleased to state the achievements of this package in these three districts? I would like to know whether the Ministry will be making a special review on Wayanad keeping in mind the massive setbacks faced by farmers due to the disaster of 2024. I would also like to know whether the Ministry is informed about the massive difficulties of the rubber farmers in Kerala. Is the Ministry considering inclusion of rubber in the MSP list? Does the Ministry have any plans regarding the volatility of spice prices?

माननीय अध्यक्ष महोदय जी, मंत्री महोदय ने उल्लेख किया कि किसानों के प्रति प्रधानमंत्री जी की कितनी हमदर्दी है, प्रधानमंत्री जी खुद वायनाड गये थे, उन्होंने वहाँ के किसानों की पीड़ा खुद देखी है। मैं आपके माध्यम से उनसे आग्रह करना चाहती हूँ कि केरल और वायनाड के किसानों के प्रति भी कुछ हमदर्दी दिखाएं। धन्यवाद।

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, किसान किसान हैं, चाहे वे केरल के हों या कर्नाटक के हों, हम सब भारत माँ के लाल हैं, भेदभाव का कोई सवाल नहीं है। मैं निवेदन करना चाहता हूँ कि जब ऐसी प्राकृतिक आपदाएं आती हैं, तो प्लानिंग कमीशन की अनुशंसा के अनुसार, हरेक राज्य को एसडीआरएफ के तहत केन्द्र सरकार राशि आवंटित करती है। उसमें 75 परसेंट हिस्सा केन्द्र का होता है और 25 परसेंट राशि राज्य सरकार की होती है। जब ऐसी कोई प्राकृतिक आपदा आती है, तो उस राशि का उपयोग राज्य की सरकारें उपयोग करती हैं। लेकिन इसके बावजूद, अगर कोई बड़ी प्राकृतिक आपदा आती है, तो केन्द्र सरकार भी विशेष टीम भेजती है। महोदय, पिछले दिनों जब आन्ध्र प्रदेश और तेलंगाना में दिक्कत हुई थी, वहाँ अत्यन्त वर्षा के कारण बाढ़ की स्थिति पैदा हुई थी, तो केन्द्रीय टीम गई थी और मैं स्वयं भी गया था। वहाँ हमने स्थिति का आकलन किया था। केन्द्रीय टीम ने उसकी रिपोर्ट भी सबमिट की थी। उसके आधार पर, एनडीआरएफ के तहत और राशि राज्य सरकारों को निर्गत की जाती है।

माननीय सदस्या ने बहुत ही महत्वपूर्ण सवाल पूछा है, मैं जानकारी देना चाहता हूँ कि केरल को भी एनडीआरएफ के तहत विशेष रूप से 138 करोड़ रुपए की राशि उपलब्ध करायी गई है। मैं आपके माध्यम से, माननीय सदस्या को आश्वस्त करना चाहता हूँ कि अगर कहीं संकट आएगा, तो बिना किसी भेदभाव के केन्द्र सरकार राज्य सरकारों के साथ खड़ी रहेगी, चाहे वह केरल हो या अन्य राज्य हों।

अभी उन्होंने मसालों की बात पूछी। मैं उनको बताना चाहता हूँ कि पिछले दिनों रेड चिल्ली के दाम कम हो गये थे। मिर्ची भी मसालों में आती है। आन्ध्र प्रदेश के मुख्यमंत्री आए और हमने तुरंत फैसला किया कि रेड चिल्ली के दाम 11 हजार रुपए प्रति क्विंटल की दर से खरीदी जाएगी और हमने यहाँ से आदेश जारी किया। आपने अलग-अलग फसलों के किसानों के बारे में पूछा। मैंने सुपारी उत्पादक किसानों का भी जिक्र किया। मैं कर्नाटक गया, मेरे कर्नाटक के मित्र यहाँ बैठे होंगे, वहाँ एक भयानक बीमारी के कारण पेड़ नष्ट हो गये थे। हमने उसके लिए एक स्पेशल पैकेज स्वीकृत किया।... (व्यवधान)

माननीय अध्यक्ष महोदय, जहाँ भी प्राकृतिक आपदाओं के कारण किसानों पर संकट आएंगे, चाहे वे देश के किसी भी राज्य के किसान हों, किसी भी गांव के किसान हों, उनके साथ भारत सरकार सदैव खड़ी रहेगी, उनके साथ कोई भेदभाव नहीं होगा।... (व्यवधान)

माननीय अध्यक्ष: क्वेश्चन नं. 242, श्रीमती दग्गुबाती पुरंदेश्वरी।

माननीय अध्यक्ष: कल कृषि और किसान कल्याण विभाग पर डिटेल में चर्चा होगी। आप लोग उस समय बोलिएगा। अभी आप लोग बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष: माननीय मंत्री जी।

GENERATION OF FARMER IDs UNDER DIGITAL AGRICULTURE MISSION

***242. SHRIMATI DAGGUBATI PURANDESWARI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The total number of farmers targeted for Farmer IDs generation in Andhra Pradesh and the manner in which this figure compares with other leading States under the Digital Agriculture Mission;
- (b) The detailed breakdown of financial incentives distributed to States like Andhra Pradesh for their performance in generating Farmer IDs;
- (c) The details of specific technical and administrative process reforms which have been implemented in Andhra Pradesh to ensure timely generation of Farmer IDs and the manner in which other States can replicate these measures;
- (d) The manner in which those personalised agricultural extension services facilitated by Farmer IDs being tailored to address region-specific agricultural challenges such as soil health, crop diversification and water conservation; and
- (e) The details of monitoring frameworks which are in place to evaluate the accuracy and quality of data captured during Farmer IDs generation and the way the discrepancies are being addressed at the State level?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ङ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) एग्रीस्टैक का एक घटक राज्य किसान रजिस्ट्री है, अतः जिसे एक फ़ेडरेटेड आर्किटेक्चर में तैयार किया जाता है। इस प्रकार, संबंधित राज्य के पास आंकड़े रखे जाते हैं। किसान डेटाबेस में सभी भू-धारक किसानों को शामिल किया जाता है। राज्य नीति के अनुसार, राज्य काश्तकार और पट्टेदार

किसानों को किसान रजिस्ट्री में शामिल करने का निर्णय भी ले सकता है। दिनांक 17 मार्च 2025 की स्थिति के अनुसार, इस मंत्रालय के पास उपलब्ध आंध्र प्रदेश राज्य के 60,02,607 किसानों की संख्या में से कुल 37,65,463 किसानों की आईडी तैयार कर दी गई है। कई अग्रणी राज्यों द्वारा तैयार की गई किसान आईडी का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(ख) राज्यों को एग्री स्टैक के तहत राज्य किसान रजिस्ट्री बनाने के लिए प्रोत्साहित करने हेतु, भारत सरकार ने 5,000 करोड़ रुपये विशेष केंद्रीय सहायता (एससीए) के रूप में आवंटित किए हैं। यह प्रोत्साहन, राज्यों में सृजित किसान आईडी से लिंकड है और सभी राज्यों को 'पहले आओ पहले पाओ' के आधार पर उपलब्ध है। वर्तमान में, भारत सरकार ने पीएम किसान डेटाबेस के 50% किसान आईडी बनाने के लिए आंध्र प्रदेश राज्य को 187,58,14,688 रुपये की राशि के लिए विशेष केंद्रीय सहायता देने के लिए वित्त मंत्रालय से सिफारिश की है।

(ग) किसान आईडी के बनाने में तेजी सुनिश्चित करने के लिए आंध्र प्रदेश ने स्थानीय रायथु सेवा केंद्रों के माध्यम से शिविर आयोजित करने में अपनी प्रशासनिक तंत्र पर निर्भर किया है। राज्य सरकार ने किसान आईडी बनाने के लिए निम्नलिखित विशिष्ट तकनीकी और प्रशासनिक उपाय किए हैं:

- I. कृषि भूमि के संयुक्त स्वामित्व पर निर्णयों को उचित रूप से निपटाना।
- II. लाइव आधार पर स्टेट रिकॉर्ड ऑफ राइट (आरओआर) प्रणाली के साथ संयोजना।
- III. भू-धारक किसान की मृत्यु के पश्चात् कृषि भूमि के कानूनी उत्तराधिकारियों का अद्यतन।
- IV. शिविरों के दौरान मुद्दों के समाधान के लिए हेल्प डेस्क और संचार चैनलों की स्थापना।
- V. आरओआर और किसान रजिस्ट्री के बीच डेटा के आसान आदान-प्रदान की सुविधा के लिए आरओआर प्रणाली में किसान आईडी को शामिल करना है।

(घ) राज्य द्वारा प्रस्तावित कृषि विस्तार सेवाओं की सुविधा के लिए किसान आईडी के साथ विभिन्न उपयोग के मामले हैं:

- I. मृदा स्वास्थ्य प्रबंधन: मृदा स्वास्थ्य कार्ड के आधार पर अनुकूल मृदा परीक्षण और मृदा परीक्षण सलाहकार सेवाएँ।

II. फसल विविधीकरण कार्यनीतियाँ: जलवायु पैटर्न और बाज़ार की माँग के आधार पर फसल-विशिष्ट परामर्शिका।

III. जल संरक्षण उपाय: लक्षित जल संरक्षण योजनाएँ और कुशल जल उपयोग संबंधी परामर्शिका। प्रभावी वितरण सुनिश्चित करने के लिए इन सेवाओं को डिजिटल प्लेटफ़ॉर्म, मोबाइल एप्लिकेशन और फ़ील्ड एक्सटेंशन कार्यक्रमों में एकीकृत किया गया है। राज्य विभिन्न प्रकार की किसान सलाह के प्रसार के लिए आंध्र प्रदेश कृषि सूचना प्रबंधन प्रणाली (एपीएआईएमएस) में किसान आईडी को अपनाएगा।

IV. बेहतर समावेशन - बेहतर अपवर्जन - विभिन्न स्कीमों के माध्यम से सार्वजनिक धन के न्यायिक उपयोग के लिए सही योजना के लिए सही लाभार्थी की पहचान।

(ड) किसान पहचान डेटा की प्रामाणिकता और सटीकता बनाए रखने के लिए, निम्नलिखित निगरानी तंत्र स्थापित किए गए हैं:

I. ग्राम स्तरीय कृषि/बागवानी/रेशम पालन सहायक संचालक है। लगभग 10,000 कर्मचारी हैं और किसान अपने गांव में ही अपना पंजीकरण करवा सकते हैं।

II. जब भी नाम मिलान स्कोर 80% से कम होता है, तो ग्राम राजस्व अधिकारी सत्यापनकर्ता होता है।

III. प्रत्येक किसान पंजीकरण हेतु तहसीलदार अनुमोदनकर्ता है।

IV. शिकायत निवारण तंत्र: किसानों को विसंगतियों की रिपोर्ट करना और त्रुटि में सुधार उप-जिला (मंडल) कृषि अधिकारी द्वारा किया जाता है।

V. वास्तविक समय त्रुटि पहचान प्रणाली: किसान पंजीकरण करते समय विसंगतियों की जाँच करने के लिए एपीएफआर स्वचालित है।

VI. पहचान की गई विसंगतियों को समर्पित राज्य-स्तरीय समीक्षा समितियों के माध्यम से समाधान किया जाता है और डेटा की विश्वसनीयता बढ़ाने के लिए सुधारात्मक उपाय क्रियान्वित किए जाते हैं। स्कीमों में एकरूपता सुनिश्चित करने के लिए अन्य सरकारी डेटाबेस के साथ क्रॉस-वेरिफिकेशन किया जाता है। क्रॉस-वेरिफिकेशन के लिए डेटा को ई-क्रॉप बुकिंग डेटा और पीएम-किसान डेटाबेस के साथ सत्यापित किया जाता है।

अनुबंध

राष्ट्रव्यापी प्रगति : 17.3.20225 तक राज्य किसान रजिस्ट्री

क्र.सं.	राज्य	लाक्षित किसानों की संख्या	सृजित किसान आईडी की संख्या
1	आंध्र प्रदेश	60,02,607	37,65,463
2	असम	24,87,399	3,39,896
3	बिहार	86,36,562	1,063
4	छत्तीसगढ़	40,08,908	15,78,475
5	गुजरात	66,21,097	40,53,069
6	मध्य प्रदेश	95,18,752	66,74,316
7	महाराष्ट्र	1,19,11,984	77,10,155
8	ओडिशा	44,38,559	1,51,426
9	राजस्थान	90,19,695	48,47,589
10	तमिलनाडु	46,76,080	21,01,272
11	उत्तर प्रदेश	2,88,70,495	1,23,25,877

SHRIMATI DAGGUBATI PURANDESWARI: Sir, the Agri Stack is a transformative initiative which is aimed at digitising agriculture, and ensuring targeted benefits to the farmers. Even in my own State of Andhra Pradesh, just as the Minister has mentioned, out of 60,02,607 farmers, 37,65,463 farmers are registered on this portal.

However, we need to understand that about 80 per cent of our farmers are

small and marginal, and scalability is a challenge that we face under this initiative. It is also important to realise that when it comes to timely access of subsidies to small and marginal farmers, crop advisories are very, very important to them.

Sir, I would like to know from the hon. Minister as to how the Agri Stack would be leveraged to provide direct benefits to these farmers, ensuring seamless access to subsidies, credit, crop advisories, and so on. Additionally, how will the Government ensure that these digital services reach remote villages where internet access as well as digital literacy is a challenge?

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, मैं माननीय सदस्या को हृदय से धन्यवाद देना चाहता हूँ, क्योंकि एक बहुत ही महत्वपूर्ण सवाल उन्होंने पूछा है।

माननीय अध्यक्ष महोदय, एक जमाना था, जब किसानों तक अलग-अलग योजनाओं का लाभ पहुंचाने में बहुत दिक्कत और परेशानी होती थी, क्योंकि हमारे पास विश्वसनीय डेटा नहीं होता था।

माननीय अध्यक्ष महोदय, प्रधानमंत्री श्रीमान नरेन्द्र मोदी जी के नेतृत्व में एक डिजिटल कृषि क्रांति भारत में हुई है। डिजिटल कृषि मिशन बनाया गया है। मुझे बताते हुए प्रसन्नता है कि इस डिजिटल कृषि मिशन के अंतर्गत आंध्र प्रदेश की सरकार ने बहुत बेहतर काम किया है।

माननीय अध्यक्ष महोदय, हमारे जो किसान हैं, उन किसानों को सेवाओं का लाभ ठीक ढंग से मिले, इसके लिए किसानों की एक डिजिटल पहचान स्थापित की जा रही है। किसान अब किसान लाभ और सेवाओं तक पहुंचने के लिए और स्वयं की डिजिटल रूप से पहचान प्रमाणित करने में सक्षम होगा और किसान बिना किसी परेशानी के सरकारी योजनाओं का लाभ उठा सकेंगे। उन्हें अपना पूरा विवरण प्रस्तुत करने की जरूरत नहीं होगी।

माननीय अध्यक्ष महोदय, पहले फसल ऋण प्राप्त करने में और कागजी कार्यवाही और बाकी प्रक्रियाओं में बहुत समय लग जाता था। लेकिन, किसान रजिस्ट्री बनने के बाद आधा घंटे के अंदर किसान फसल ऋण प्राप्त कर सकते हैं। अगर किसान को अपनी फसल बेचनी है, तो बिना किसी कागजी

कार्यवाही के फार्मर आईडी बनाकर अपनी बोई गई फसल का ब्यौरा साझा कर सकते हैं। इससे आसानी से मूल्यांकन करके उनकी फसल खरीदी जा सकती है। इस तरह किसान फसल के खरीददारों से डिजिटल रूप से जुड़ सकेंगे और कम समय में अपना सौदा तय कर सकेंगे।

माननीय अध्यक्ष महोदय, आपदा की राहत भी किसानों को जल्दी मिल सकेगी और ऋण स्वीकृति भी जल्दी होगी। पहले ये सारे काम राजस्व विभाग के कर्मचारियों द्वारा मैनुअली किए जाते थे। इस कारण कई बार पता ही नहीं चलता था कि पन्ना लाल की जमीन कब धन्ना लाल के नाम हो गई। तब बैंकों से ऋण लेने के लिए लंबे चक्कर लगाने पड़ते थे। यह प्रधानमंत्री जी का विज़नरी दृष्टिकोण है, जिसके कारण अब यह किसान आईडी बनेगी।

माननीय अध्यक्ष महोदय, आंध्र प्रदेश में लगातार किसान आईडी बनाने के क्षेत्र में काम चल रहा है। जो दूर-दराज के किसान हैं, जो छोटे किसान हैं, जिनके पास सुविधाएं नहीं हैं, वे एफपीओज़ के माध्यम से, कृषि सखी के माध्यम से भी इन योजनाओं के लिए फार्मर आईडी बनाने के लिए योगदान ले सकते हैं।

मैं आंध्र प्रदेश की सरकार को बधाई देना चाहूंगा कि फार्मर आईडी बनाने में उन्होंने बहुत अच्छा काम किया है। बचे हुए शेष किसानों की भी शीघ्र फार्मर आईडी बना दी जाएगी और इससे जोड़ दिया जाएगा।

माननीय अध्यक्ष: ऑनरेबल मेंबर, क्या आप सप्लिमेंट्री पूछना चाहती हैं?

... (व्यवधान)

SHRIMATI DAGGUBATI PURANDESWARI: Sir, I would like to know from the hon. Minister whether farm labourers would be included in the Farmer Registry under Agri Stack as they remain excluded and also miss out on the various welfare schemes. Similarly, a large section of our farmers are tenant farmers, and more particularly, in my State of Andhra Pradesh, about 37 per cent of farmers are tenant farmers. They face difficulty in accessing agricultural benefits. Therefore, I would

like to know from the hon. Minister the measures that are being taken to ensure the inclusion of farm labourers as well as tenant farmers so that they are not deprived of the benefits of the various agricultural interventions.

श्री शिवराज सिंह चौहान: महोदय, यह बहुत महत्वपूर्ण सवाल है। हमारे देश में कई किसान ऐसे हैं, जो स्वयं खेती नहीं करते हैं, वे पट्टे पर अपनी जमीन कृषि श्रमिकों या जो खेती करने वाले दूसरे साथी हैं, उनको दे देते हैं। यह बात सच है कि ऐसे किसानों को कई बार शासकीय योजनाओं का लाभ नहीं मिल पाता है। उनको खाद की जरूरत है, उनको बीज की जरूरत है, प्राकृतिक आपदा में नुकसान की भरपाई होनी है, लेकिन उनको इन चीजों/योजनाओं का लाभ नहीं मिल पाता है।

11.25 hrs

(Shri P.C. Mohan in the Chair)

महोदय, मैं आपके माध्यम से विद्वान सदस्या को बताना चाहूँगा कि किसान रजिस्ट्री शुरू में तो भूमि मालिक किसानों के लिए शुरू की गई थी। इसमें उनको शामिल किया गया था, लेकिन हमने राज्यों से आग्रह किया कि चरणबद्ध तरीके से इसमें बटाईदारों को, काश्तकारों को और मजदूरों को वह किसान रजिस्ट्री में शामिल करे, जिसका प्रावधान पहले से ही कृषि एक्ट में किया गया है। एक बार जब इन सभी किसानों के लिए किसान आई.डी. सक्रिय हो जायेगी तो विभिन्न लाभार्थी योजनाओं और सेवाओं के लिए उनकी पात्रता डिजिटल रूप से सक्षम हो जायेगी।

महोदय, राज्य सरकार इसके लिए अपनी नीति बना सकती है कि वह बटाईदार एवं टेनेन्ट किसानों को भी शामिल करने का काम करेंगे। केन्द्र सरकार इसके लिए राज्य सरकारों को पूरा समर्थन देने के लिए प्रतिबद्ध है। हम राज्य सरकारों की पूरी मदद करेंगे।

SHRI LAVU SRIKRISHNA DEVARAYALU: I should thank the hon. Minister for the speed at which he has come forward and helped the chilli farmers when they were in dire need of it. It is because of him that the prices have been stabilized. He has very positively put the MSP at Rs.11,700, which is a very good move. I extend my

thanks to the hon. Minister for this.

Extending on the question just asked by my hon. colleague, initiatives like Agri Stack and Digital Identities to Farmers promise to uplift the land-owning farmers. But the tenant farmers, either in cotton or chillies or paddy, are the ones who cultivate almost 65 to 70 per cent of the land in Andhra Pradesh. Realizing this, our hon. Chief Minister has also pushed forward a legislation so that they can be empowered. I myself have moved a Private Member's Bill in this direction.

In this context, I want to ask the hon. Minister whether the Government is planning to integrate the tenant farmers into the digital public infrastructure.

श्री शिवराज सिंह चौहान: महोदय, जैसा मैंने पहले बताया कि टेनेन्ट किसान या पट्टे पर जमीन लेकर काम करने वाले, खेती करने वाले किसान महत्वपूर्ण हैं। उनको कई योजनाओं का लाभ नहीं मिलता है। राज्य सरकारों ने अपने-अपने यहाँ अलग-अलग नीतियाँ बनाई हैं और राज्य सरकार की नीतियों के अनुसार केन्द्र आवश्यकता पड़ने पर उनको सहायता करेगा। माननीय सदस्य ने बहुत ही वाजिब सवाल पूछा है, हम जरूर इस पर विचार करेंगे कि केन्द्र सरकार की सभी शासकीय योजनाओं का लाभ टेनेन्ट किसानों को कैसे दिया जाए। राज्य सरकारों के साथ परामर्श करके, बातचीत करके हम इस दिशा में सार्थक कदम उठाने का प्रयत्न करेंगे।

SHRIMATI MALVIKA DEVI: Sir, what are the types of complaints against the technical administrative process to make sure that the cards are given to the farmers timely? And if yes, what are the types of complaints and how are they being solved presently? Thank you.

श्री शिवराज सिंह चौहान : महोदय, अभी इस तरह की शिकायतों की कोई जानकारी नहीं है। माननीय सदस्य ने यह सवाल उठाया है तो हम लोग जानकारी लेकर आवश्यक कार्रवाई करने का प्रयत्न करेंगे। किसान आई.डी. बनाने के लिए, अगर माननीय सदस्य का किसान आई.डी. के बारे में सवाल है तो

इसके लिए केन्द्र सरकार राज्य सरकार को 10 रुपया देती है और किसानों की किसान आई.डी. बन जाये, कोई दिक्कत न हो, अगर इसके लिए शिविर लगाकर किसान आई.डी. राज्य सरकार बनाना चाहे तो प्रति शिविर के लिए 15 हजार रुपये की राशि भी हम आबंटित करने का काम करते हैं। अगर पार्टिकुलर कोई शिकायत मिलेगी तो उसको हम बहुत गंभीरता से देखेंगे।

माननीय सभापति: क्वेश्चन नं. 243, श्री रामप्रीत मंडल।

पीएम मित्र योजना का विस्तार

***243. +श्री रामप्रीत मंडल:**

श्री कौशलेन्द्र कुमार:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का पीएम मित्र (प्रधानमंत्री मेगा एकीकृत वस्त्र क्षेत्र और परिधान) योजना का विस्तार करने का कोई प्रस्ताव है;
- (ख) यदि हां, तो उक्त योजना के तहत बिहार सहित राज्यवार प्राप्त प्रस्तावों का ब्यौरा क्या है;
- (ग) क्या सरकार का अन्य राज्यों से मांग के आधार पर मौजूदा सात वस्त्र पार्कों के अतिरिक्त और अधिक पार्क स्थापित करने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

- (क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) सरकार, वस्त्र उद्योग की संपूर्ण मूल्य-श्रृंखला के लिए एकीकृत बड़े पैमाने पर और आधुनिक औद्योगिक अवसंरचना सुविधा विकसित करने के लिए, वर्ष 2021-22 से वर्ष 2027-28 तक की अवधि हेतु 4,445 करोड़ रुपये के योजना परिव्यय से ग्रीनफील्ड/ब्राउनफील्ड साइटों पर 7 (सात) पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क स्थापित करने को मंजूरी दी है।

बिहार सहित सभी राज्यों को अपने राज्यों से पीएम मित्र पार्क स्थापित करने के लिए प्रस्ताव भेजने का अनुरोध किया गया था। इसके उत्तर में बिहार (पश्चिम चंपारन) से एक प्रस्ताव सहित 13 राज्य सरकारों से 18 प्रस्ताव प्राप्त हुए थे।

सरकार ने पीएम मित्र पार्क स्थापित करने के लिए 7 साइटों अर्थात तमिलनाडु (विरुद्धनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ) और महाराष्ट्र (अमरावती) को अंतिम रूप दिया है।

(ग) और (घ) मंत्रालय वस्त्र क्षेत्र में निवेश बढ़ाने, रोजगार के अवसर सृजन करने और निर्यात को बढ़ावा देने के उद्देश्य से देश भर के वस्त्र केंद्रों में विश्व स्तरीय, अत्याधुनिक अवसंरचना के साथ वस्त्र पार्क स्थापित करने के लिए सहायता प्रदान करने हेतु एकीकृत वस्त्र पार्क (एसआईटीपी) योजना क्रियान्वित कर रहा है। यह योजना दिनांक 31.03.2021 तक लागू थी; तथापि, केवल चालू परियोजनाओं को पूरा करने के लिए अब इस योजना को व्यापक वस्त्र क्लस्टर विकास योजना (टीसीडीएस) योजना के अंतर्गत शामिल कर लिया गया है। एसआईटीपी के तहत, 50 परियोजनाएं स्वीकृत हुई थी जिनमें से 30 परियोजनाएं पूरी हो गई हैं तथा शेष 20 क्रियान्वयन के अधीन हैं।

श्री रामप्रीत मंडल: माननीय सभापति जी, मैं माननीय मंत्री जी से पूछना चाहता हूं कि पीएम मित्र योजना से कैसे रोजगार मिलेगा?

श्री गिरिराज सिंह: सभापति जी, हमारे आगे की पंक्ति में माननीय शिवराज सिंह जी बैठे हैं। ये टैस्ट मैच के प्लेयर हैं। मैं टैस्ट मैच का प्लेयर नहीं हूं, मैं टी-ट्वेन्टी मैच का प्लेयर हूं। मैं आपसे यह कहना चाहता हूं कि आज देश के अंदर कृषि के बाद अगर कोई क्षेत्र है जो रोजगार देता है, वह टेक्सटाइल मिनिस्ट्री ही है। अभी 4.6 करोड़ लोगों के लिए रोजगार है। भारत सरकार ने इसे 6 करोड़ लोगों से ऊपर ले जाने के लिए वर्ष 2030 का रोड मैप बनाया है।

महोदय, पीएम मित्र योजना के बारे में पूछने के लिए मैं माननीय सदस्य को कोटि-कोटि धन्यवाद दूंगा कि देश के अंदर अब तक छोटे पार्कों के माध्यम से काम किया जाता था। अब छोटे पार्क बनाने से इंटरनेशनल मार्केट में कीमतें बढ़ जाती थीं, यह कम्पीटिटिव है, लॉजिस्टिक बढ़ जाता है। लॉजिस्टिक

एंड टू एंड हो और आपको बताते हुए मुझे हर्ष हो रहा है कि हम लोगों ने एक हजार एकड़ की सीमा रखी और कई राज्यों ने उत्साह दिखाकर जैसे मध्य प्रदेश के मुख्य मंत्री जी ने एक हजार एकड़ से बढ़ाकर दो हजार एकड़ से बड़ा पार्क लिया है और गुजरात ने भी 1700 एकड़ का पार्क लिया। इस तरह से हमने सात पार्क्स सुनिश्चित किए हैं। तेलंगाना में है, तमिलनाडु में भी है। कुल सात पार्क्स हैं और 70 हजार से एक लाख करोड़ रुपये की इनवेस्टमेंट होगी। इससे 21 लाख प्रत्यक्ष और अप्रत्यक्ष रूप से रोजगार मिलेंगे क्योंकि टेक्सटाइल ऐसा सेक्टर है, जहां हम एक करोड़ रुपये इनवेस्ट करते हैं तो 35 से 40 लोगों को रोजगार मिलता है और वह रोजगार फाइबर से गारमेंट तक होता है। गारमेंट ऐसा सेक्टर है, जिसमें आप अधिक से अधिक रोजगार देने के अवसर प्राप्त कर सकते हैं। मैं मानता हूं कि रोजगार का जो विषय लिया है, वह 21 लाख लोगों के लिए लिया है। जब ये पार्क्स पूरी तरह से तैयार हो जाएंगे, लॉजिस्टिक प्रॉब्लम सॉल्व होंगी और एंड टू एंड सॉल्व होंगी। ऐसी स्थिति में मैं आपको दावे के साथ कह रहा हूं कि हम लोगों ने जो सोचा है, वैसा जरूर होगा।

श्री रामप्रीत मंडल: महोदय, यदि बिहार में पीएम मित्र पार्क नहीं हैं, तो झंझारपुर सहित पूरे बिहार राज्य में वाल्मिकी नगर लेकर कितने पार्क्स बनाने की माननीय मंत्री जी की योजना है? इसके साथ-साथ सदन के माध्यम से माननीय मंत्री जी से अनुरोध है कि मधुबनी जिला एक समय खादी उद्योग का हब हुआ करता था। लोगों के लिए रोजगार का एक मुख्य स्रोत था। आज भी मधुबनी जिला खादी वस्त्र के लिए बिहार सहित देश भर में प्रसिद्ध है। आगरा और मधुबनी जिले में खादी उद्योग के विकास एवं विस्तार हेतु सरकार द्वारा जनहित में आवश्यक पहल की जाए। सरकार गरीब जनता को रोटी देती है। सरकार गरीब लोगों को मकान देती है लेकिन कपड़ा उद्योग के बारे में मैं माननीय मंत्री जी से कहना चाहता हूं कि बिहार के लोगों के लिए कपड़ा उद्योग का कोई ऐसा स्रोत बनाइए कि इस उद्योग से राज्य के बेरोजगार को नौकरी मिले और नौजवानों को नौकरी के लिए बाहर नहीं जाना पड़े।

श्री गिरिराज सिंह: सभापति महोदय, माननीय सदस्य ने बहुत अच्छा प्रश्न किया है। यह ठीक है कि बिहार में पी.एम. मित्र पार्क नहीं बना, लेकिन बिहार में नीतीश कुमार जी के नेतृत्व में और माननीय नरेन्द्र मोदी जी के दिशा निर्देशन में जो नीतियां बन रही हैं, खासकर टेक्सटाइल के सेक्टर में जो नीतियां बन

रही हैं, तो आपको यह जानकर खुशी होगी कि जिस बिहार में फाइबर नहीं था, कोई मिल नहीं थी, उसके बाद भी जो नीतियां बनी हैं, जबसे हमारी तीसरी बार यहां सरकार बनी है, उसमें उस दिशा में काम हो रहा है।... (व्यवधान)

चम्पारण, जिसकी चर्चा माननीय सदस्य ने की, वहां पर एक क्लस्टर बना है, वहां पर बड़े पैमाने पर काम हो रहा है।... (व्यवधान) जुलाई में भारत सरकार ने 100 से ऊपर इन्वेस्टर्स को लेकर बिहार के मंत्री जी के साथ एक 'इन्वेस्टर्स मीट' भी किया।... (व्यवधान) उस 'इन्वेस्टर्स मीट' के दौरान, जिस मधुबनी जिले की बात माननीय रामप्रीत जी कह रहे हैं, वहां भी प्रस्तावक गए। वहां उनको 700 एकड़ की जमीन दिखायी गयी। माननीय मंत्री, बिहार सरकार के साथ उन लोगों की एक मीटिंग भी हुई। केवल मीटिंग ही नहीं, बल्कि दोनों में 500 करोड़ रुपये से ऊपर की राशि के लिए एक एम.ओ.यू. भी हुआ।... (व्यवधान) मैं मानता हूं कि आने वाले दिनों में बिहार में बेगूसराय और पूर्णिया में, चूंकि माननीय सदस्य पूर्णिया के सांसद हैं, तो मैं बताना चाहता हूं कि पूर्णिया में भी टेक्सटाइल का माहौल बन रहा है। पूरे बिहार में जो नयी नीतियां बनी हैं, जो 'डबल इंजन' की सरकार है, हम दोनों सरकार मिल कर टेक्सटाइल का एक माहौल बनाने का भी काम करेंगे।... (व्यवधान)

श्री कौशलेन्द्र कुमार: माननीय सदस्य, आप कृपया बैठ जाइए। हमें भी प्रश्न पूछने दीजिए।... (व्यवधान)

सभापति महोदय, मैं बिहार के नालंदा संसदीय क्षेत्र से आता हूं।... (व्यवधान) हमारे संसदीय क्षेत्र में स्वर्गीय कपिल देव प्रसाद जी द्वारा निर्मित 52 बूटी साड़ी की पहचान देश और विदेशों में थी। उनकी कशीदाकारी के लिए भारत सरकार ने उन्हें 'पद्म श्री' से भी नवाजा था। नालंदा सहित समस्तीपुर, चम्पारण, पूर्णिया में जो हस्तकरघा उद्योग था, वह पूरी तरह से मृत हो गया है। मैं माननीय मंत्री जी से जानना चाहूंगा कि चूंकि बिहार में एनडीए की सरकार है और दिल्ली में भी एनडीए की सरकार है तो जो उद्योग वहां मृत हो गया है, क्या उसे चालू करने का कोई प्रस्ताव है? ... (व्यवधान) क्या माननीय मंत्री जी वहां के हस्तकरघा उद्योग को पुनर्जीवित करने का कोई विचार रखते हैं?... (व्यवधान)

श्री गिरिराज सिंह: सभापति महोदय, माननीय सदस्य श्री कौशलेन्द्र जी ने बहुत अच्छा प्रश्न किया है।... (व्यवधान) हालांकि उनका प्रश्न इस प्रश्न से जुड़ा हुआ नहीं है।

सभापति महोदय, आपके माध्यम से मैं उन्हें यह बताना चाहूंगा कि भारत सरकार की कई योजनाएं हैं, जिनके माध्यम से हम हथकरघा उद्योग से जुड़े लोगों की मदद करते हैं। हम उनको सब्सिडी पर धागे देते हैं, उन्हें ट्रेनिंग देते हैं, उन्हें हथकरघा भी देते हैं। आगे जैसा भी होगा, हम उस जिले में भी इसके लिए प्रयास करेंगे। नालंदा जिले के बगल का जिला नवादा है, वहां हम यह दे रहे हैं। अगर नालंदा में भी हथकरघा से जुड़ा काम होगा, जिसमें सब्सिडी देने की जरूरत पड़ेगी, तो हम वहां भी सब्सिडी पर धागा उपलब्ध कराएंगे।... (व्यवधान)

श्री तारिक अनवर: सभापति महोदय, माननीय मंत्री जी बिहार से संबंधित है। बिहार के बारे में जानने के लिए काफी लोग उत्सुक हैं। हमारे यहां एक कटिहार जूट मिल हुआ करती थी। जब मोदी जी की सरकार आयी तो वह जूट मिल बंद हो गयी और वहां बड़े पैमाने पर बेरोजगारी हो गयी। मैंने माननीय मंत्री जी को पत्र भी लिखा है कि जूट पर आधारित एक 'जूट पार्क' बनाने की जरूरत है।

हमारे क्षेत्र में जूट किसानों का प्रमुख उत्पादन है। पर, आज वहां तमाम जूट मिलें बंद हो चुकी हैं। अब वहां के किसानों के पास कोई दूसरी फसल नहीं है। कटिहार में करीब 50 एकड़ से ज्यादा जमीन है। क्या वहां जूट पर आधारित एक पार्क बनाने के बारे में माननीय मंत्री जी विचार करेंगे?

श्री गिरिराज सिंह: सभापति महोदय, वैसे तो मूल प्रश्न से इस प्रश्न का कोई लेना-देना नहीं है, लेकिन तारिक साहब बड़े पुराने माननीय सदस्य हैं। शायद वे यह भूल गए हैं कि कटिहार का जूट मिल मोदी जी के काल में बंद नहीं हुआ, यह इनके ही काल में बंद हुआ है। इस बात को ये भूल गए हैं।... (व्यवधान)
जब यह योजना बनेगी, तो उसको भी पुनर्जीवित किया जाएगा।... (व्यवधान)

डॉ. संजय जायसवाल: सभापति महोदय, माननीय मंत्री जी ने स्वयं स्वीकार किया है कि मेरे जिले में पीएम-मित्र के लिए एक आवेदन आया था, पर वह नहीं हो सका। लेकिन यह जो स्कीम फॉर इंटिग्रेटिड टैक्सटाइल पार्क है, बहुत अच्छी स्कीम है। भाजपा बनी ही अंत्योदय के लिए है। बिहार इस देश में सबसे पीछे छूटा हुआ राज्य है, क्योंकि कांग्रेस और राष्ट्रीय जनता दल के 15 सालों के कुशासन में हम सन् 1947 की स्थिति में पहुंच गए थे। सारे उद्योगपतियों को भगा दिया गया था, सारे व्यवसायियों को भगा दिया गया था। नीतीश कुमार जी के राज में बिहार फिर से उठना चाह रहा है, एनडीए के राज में

फिर से उठना चाह रहा है। माननीय प्रधान मंत्री जी ने स्वयं मेरे डिस्ट्रिक्ट मजिस्ट्रेट द्वारा पूरे देश के सभी चीफ सैक्रेट्रीज के सामने प्रेजेंटेशन कराया कि चनपटिया मॉडल आइडल मॉडल है, जिसमें बाहर से आए हुए, कोविड के समय के मजदूरों के लिए हम लोगों ने पीएमईपीजी के तहत 210 उद्योग स्थापित किए। आज बिहार में लैडर एंड टैक्सटाइल पॉलिसी भी आ गई है। पश्चिम चंपारण में हमने एक नया एसईजेड भी बनाया है। वहां पर सारे कोविड के मजदूरों को व्यवसायी बना कर, उद्योगपति बना कर काम दे रहे हैं, और वे लोग कमा रहे हैं। क्या माननीय गिरिराज जी उसके लिए भी कोई प्रयास करेंगे कि पश्चिम चंपारण में वे उद्योग और ज्यादा बढ़ सकें।

श्री गिरिराज सिंह: माननीय सभापति महोदय, माननीय जायसवाल जी ने बात सही कही है। जब पूरा देश कोविड से त्रस्त था, तब माननीय मुख्य मंत्री जी के दिशा निर्देश पर वहां यह काम शुरू हुआ और आज एक अच्छा माहौल चनपटिया में बना है। अब मैं इतना ही कहूंगा कि राज्य सरकार के साथ मिल कर हम लोग वहां काम करेंगे और वहां की बेहतरी के लिए राज्य सरकार से बात करेंगे।

SHRI ANIL YESHWANT DESAI: Sir, I would like to ask a question regarding PM's 5F Vision – Farm to Fibre to Factory to Fashion to Foreign. पीएम-मित्र, जो योजना बनी थी, इसमें बहुत सारे भेद थे और उसकी पूर्ति के लिए बहुत सारी बातें सामने आई थीं। सात स्टेट्स सिलेक्ट हुए थे, जिनमें महाराष्ट्र भी एक था। महाराष्ट्र के अमरावती में टैक्सटाइल पार्क पीएम-मित्र योजना के तहत बनाना था।

11.43 hrs

(Hon. Speaker in the Chair)

The basic objective was infrastructure development enhancing the textile ecosystem. The main aim was to see that unemployment is addressed; 20 lakhs jobs were to be created and Rs. 70,000 crore investment was to be attracted. मैं यह जानना चाहता हूँ कि महाराष्ट्र के अमरावती में जो टैक्सटाइल पार्क है, उसकी सिचुएशन क्या है? वहां पर शुरुआत तो आपने की थी, लेकिन वह उसी स्थिति में है। महाराष्ट्र के लिए यह जो 10 हजार करोड़

रुपये की इनवेस्टमेंट आनी थी, अभी उसकी स्थिति क्या है?

श्री गिरिराज सिंह : माननीय अध्यक्ष जी, माननीय अनिल जी ने बहुत महत्वपूर्ण प्रश्न किया है। मैं उनको बताना चाहूंगा कि 13 राज्यों ने 18 आवेदन मित्र-पार्क स्कीम के लिए दिए थे। उनमें से सात चयनित हुए, क्योंकि कैबिनेट से पहली बार मेगा टैक्सटाइल पार्क का निर्णय प्रधानमंत्री जी के नेतृत्व में लिया था, क्योंकि देश और दुनिया से हम कंपीट नहीं कर रहे थे। उनमें एक ब्राउन फील्ड है, एक अमरावती और एक तेलंगाना का है। ऐसी स्थिति में, मैं आपसे इतना ही कहूंगा कि प्रधानमंत्री जी ने फाउंडेशन किया और 111 करोड़ रुपये का टेंडर हो गया है। मैं पूरे सदन के सामने यह बात रखता हूँ कि ये जो मेरे सात के सात पार्क्स हैं, उनमें कई सारी चीज़ें हैं, जिनको राज्य सरकार को करना पड़ता है। राज्य सरकार को ज़मीन उपब्ध करवानी होती है, उसके बाद फिर वहां सारी व्यवस्था करनी पड़ती है, वहां बिजली पहुंचानी पड़ती है, पानी पहुंचाना पड़ता है, सड़क पहुंचानी पड़ती है, भूमि की उपलब्धता होती है, प्लग एंड प्ले का इन्फ्रास्ट्रक्चर होता है, कॉमन प्रोसेसिंग हाऊस, वर्क्स हॉस्टल, लॉजिस्टिक पार्क, वेयरहाउसिंग पार्क, मेडिकल सुविधा, प्रशिक्षण के लिए सुविधा, शॉपिंग कॉम्पलेक्स और हॉस्टल की सुविधाएं करनी पड़ती हैं। मैं इतना ही कहूंगा और अनिल जी को आश्वासित करूंगा कि यह योजना वर्ष 2021 से 2028 तक की है। इस योजना को हम समयबद्ध तरीके से पूरा करेंगे।

SHRI B. MANICKAM TAGORE: Sir, Virudhunagar is an Aspirational District. It is an MSME district. There are industries of fireworks, matches, printing and textile in Virudhunagar. Virudhunagar got a PM Mitra Park but there is undue delay in approval of development plan of SIPCOT by the SPV which is headed by the Secretary (Textile), Government of India. Can the hon. Minister give a timeline for the approval and assure the House about it?

श्री गिरिराज सिंह: अध्यक्ष महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, उसके बारे में मैं उनको बताना चाहूंगा कि वहां के इंडस्ट्री मिनिस्टर आए थे। उन्होंने कहा कि हमें ही इस पार्क को पूरा करना है, इसलिए हमारी सरकार को दे दें। वहां की जो इंडस्ट्रियल डेवलपमेंट अथॉरिटी है, हमने उसे उसकी अनुमति दे

दी है। एसपीवी बन गया है और सारे काम हो रहे हैं।

माननीय अध्यक्ष: क्वेश्चन नं. 244, सुनील दत्तात्रेय तटकरे।

RURAL ROADS IN MAHARASHTRA

***244. SHRI SUNIL DATTATREY TATKARE:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of rural roads in Maharashtra that have been identified as severely damaged during the last rainy season and the criteria used for identifying the same during the last five years, district-wise;
- (b) whether accidental deaths have been reported on these roads during the said period;
- (c) if so, the total number of such cases reported;
- (d) the details of funds allocated and utilized for the repair and maintenance of rural roads in Maharashtra during the said period, district-wise; and
- (e) the details of measures taken to ensure the quality and durability of rural road construction in Maharashtra to withstand adverse weather conditions, particularly during heavy rains?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ड) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) "ग्रामीण सड़कें" राज्य का विषय है। भारत सरकार ने गरीबी उन्मूलन रणनीति के भाग के रूप में दिनांक 25 दिसंबर, 2000 को प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई-I) शुरू की, ताकि सड़क संपर्क रहित पात्र बसावटों को बारहमासी सड़कों के माध्यम से जोड़ने में राज्यों की सहायता की

जा सके। विकास केंद्रों तक बेहतर संपर्कता और स्कूलों, अस्पतालों, ग्रामीण कृषि बाजारों तक बेहतर संपर्क स्थापित करने के लिए ग्रामीण सड़कों का उन्नयन करने के उद्देश्य से पीएमजीएसवाई II और पीएमजीएसवाई III जैसे अन्य कार्यक्रम भी शुरू किए गए। योजना के उद्देश्यों के अनुसार, कई पीएमजीएसवाई सड़कों का निर्माण देश के आदिवासी बहुल क्षेत्रों में किया गया है।

महाराष्ट्र राज्य ने बताया है कि पीएमजीएसवाई के अंतर्गत निर्मित निम्नलिखित चार सड़कें पिछले बरसात के मौसम में गंभीर रूप से क्षतिग्रस्त हो गईं:

1. एमडीआर-25 मानवत से ओडीआर-28 रोड तालुका- मानवत जिला-परभणी
2. एसएच-221 से वीटा- थडी-उक्कलगांव-गंगापिंपरी-लोहिग्राम-टांडा-एसएच-235 श्रृंखला- साईखेड़ा- नरवाड़ी रोड तालुका- सोनपेठ जिला- परभणी
3. वालूर से रावहा- टीक्यू बॉर्डर रोड तालुका- सेलु जिला- परभणी
4. एसएच-221 से मोरेगांव- ब्रम्हवाकडी रोड तालुका- सेलु जिला- परभणी

राज्य ने बताया है कि जब पुल, पार जल निकासी संरचनाओं के बह जाने, सड़क खंड में तटबंधों के बह जाने, भूस्खलन आदि जैसे कारणों से वाहनों का आवागमन बाधित होता है, तो सड़कों को गंभीर रूप से क्षतिग्रस्त माना जाता है। उपरोक्त के अतिरिक्त, पिछले 5 वर्षों में, सतारा जिले में 5 सड़कें और नांदुरबार जिले में 3 सड़कें भारी बारिश के कारण क्षतिग्रस्त पाई गईं। राज्य ने यह भी बताया कि पीएमजीएसवाई के तहत निर्मित सड़कों पर पिछले 5 वर्षों के दौरान किसी भी आकस्मिक मृत्यु की सूचना नहीं मिली है।

(घ) और (ङ) पीएमजीएसवाई दिशा-निर्देशों के अनुसार, इस कार्यक्रम के तहत निर्मित सड़कों का रखरखाव राज्य सरकारों की जिम्मेदारी है। महाराष्ट्र में पीएमजीएसवाई सड़कों की मरम्मत और रखरखाव के लिए आवंटित और उपयोग की गई निधियों का जिलेवार ब्यौरा, जैसा कि राज्य द्वारा उक्त अवधि के दौरान सूचित किया गया है, संलग्न **अनुबंध** में दिया गया है।

इस कार्यक्रम के तहत निर्मित सड़कों की गुणवत्ता की निगरानी के लिए पीएमजीएसवाई के तहत तीन स्तरीय गुणवत्ता नियंत्रण तंत्र स्थापित किया गया है, जिसमें पहला स्तर परियोजना कार्यान्वयन

इकाई, दूसरा स्तर राज्य गुणवत्ता मॉनिटर (एसक्यूएम) और तीसरा स्तर राष्ट्रीय गुणवत्ता मॉनिटर (एनक्यूएम) है जो सड़क निर्माण कार्यों की गुणवत्ता और सड़क परिसंपत्तियों का स्थायित्व सुनिश्चित करने के लिए काम करता है। गुणवत्ता नियंत्रण प्रक्रिया को विनियमित करने के लिए राज्यों को समय-समय पर दिशा-निर्देश जारी किए गए हैं।

अनुबंध

पिछले पांच वर्षों के दौरान महाराष्ट्र में पीएमजीएसवाई सड़कों की मरम्मत और रखरखाव के लिए आवंटित और उपयोग की गई निधि का जिलेवार ब्यौरा

(करोड़ ₹ में)

क्र. सं.	जिले का नाम	2020-21	2021-22	2022-23	2023-24	2024-25
		आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि
1	अहिल्यानगर	0.53	5.01	4.46	2.23	0.21
2	अकोला	1.44	0.99	1.22	1.98	0.00
3	अमरावती	1.80	2.64	1.49	1.73	0.03
4	छत्रपति संभाजीनगर	1.48	3.39	3.18	3.39	0.09
5	बीड़	1.06	1.41	1.03	2.96	0.00
6	भंडारा	1.29	1.57	1.54	0.28	0.24
7	बुलढाणा	2.03	1.89	1.45	0.70	0.00
8	चंद्रपुर	1.03	2.75	4.15	3.09	0.24
9	धुले	0.79	1.89	1.76	1.90	0.00
10	गडचिरोली	2.56	3.91	3.79	2.40	0.67
11	गोंदिया	3.34	2.17	0.84	1.05	0.24
12	हिंगोली	0.38	1.03	1.22	0.97	0.03
13	जलगांव	1.31	5.12	3.30	0.09	0.00
14	जालना	0.95	2.22	0.46	2.51	0.01
15	कोल्हापुर	4.31	59.61	45.05	7.05	0.26
16	लातूर	1.87	1.59	1.88	0.38	0.00
17	नागपुर	1.09	2.99	0.87	0.03	0.00
18	नांदेड़	1.12	2.02	1.82	1.03	0.07
19	नांदुरबार	2.74	4.99	2.46	5.68	0.03
20	नासिक	2.28	5.78	1.63	5.66	0.18
21	उस्मानाबाद	0.56	3.06	1.17	0.90	0.02

क्र. सं.	जिले का नाम	2020-21	2021-22	2022-23	2023-24	2024-25
		आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि	आवंटित और उपयोग की गई राशि
22	पालघर	1.25	3.03	3.37	0.80	0.00
23	परभणी	4.23	1.51	1.22	0.85	0.00
24	पुणे	5.61	5.18	4.80	5.84	0.02
25	रायगढ़	2.92	0.75	1.61	1.82	0.00
26	रत्नागिरि	3.37	4.03	2.98	0.44	0.00
27	सांगली	4.06	7.04	1.15	1.47	0.00
28	सतारा	3.46	2.69	3.06	3.12	0.04
29	सिंधुदुर्ग	5.34	3.35	2.06	1.42	0.06
30	सोलापुर	0.51	4.18	1.63	2.16	0.09
31	ठाणे	2.43	1.21	1.15	0.76	0.00
32	वर्धा	0.83	4.36	4.69	0.25	0.11
33	वाशिम	1.96	1.18	1.79	1.03	0.00
34	यवतमाल	1.53	4.36	5.22	0.92	0.53
कुल		71.44	158.86	119.48	66.90	3.16

SHRI SUNIL DATTATREY TATKARE: Sir, Pradhan Mantri Gram Sadak Yojana is one of the ambitious schemes floated for upliftment of rural parts of India by then Prime Minister Atal Bihari Vajpayee Ji. At the same time, some guidelines and conditions were issued to maintain the quality and durability of roads. In my area, where there is too much rainfall, we always allocate some funds for maintenance of roads. I would like to ask the hon. Minister how much fund will be provided for repairing the roads constructed under the Pradhan Mantri Gram Sadak Yojana which are damaged due to heavy rains. There needs to be an investigation wherever quality of roads is not being maintained.

श्री कमलेश पासवान: अध्यक्ष महोदय, संविधान की सातवीं अनुसूची में ग्रामीण सड़क राज्य का विषय है। माननीय सदस्य ने अपने क्षेत्र की सड़क के बारे में पूछा है। वहां भारी बारिश के कारण करीब चार

सड़कें खराब हो गई थीं। ये सड़कें क्षतिग्रस्त हैं और चलने लायक नहीं हैं। इसकी जानकारी महाराष्ट्र सरकार के पत्राचार द्वारा प्राप्त हुई है।

महोदय, जहां तक गुणवत्ता की बात की जा रही है, प्रधानमंत्री सड़क योजना में त्रिस्तरीय निगरानी तंत्र की व्यवस्था की गई है। पहले स्तर पर इम्प्लीमेंटेशन यूनिट, दूसरे स्तर पर स्टेट क्वालिटी मॉनिटर तथा तीसरे स्तर पर नेशनल क्वालिटी मॉनिटर में व्यवस्था की गई है।

महोदय, महाराष्ट्र राज्य सरकार की तरफ से मरम्मत व रखरखाव के लिए करीब 420 करोड़ रुपये का खर्चा भी किया गया है। माननीय सदस्य जी के क्षेत्र में अगर किसी विशेष सड़क के क्षतिग्रस्त की बात है तो वह लिखित तौर पर दें। हम लोग सरकार से बात करके उसकी मरम्मत करवाने और आवश्यक कार्रवाई करने का काम करेंगे।

SHRI SUNIL DATTATREY TATKARE: Sir, Pradhan Mantri Janjati Adiwasi Nyaya Maha Abhiyan is also an ambitious scheme floated under the leadership of Shri Narendra Modi. There is target given for every parliamentary constituency. My constituency is a tribal area. It needs to be sanctioned more kilometres. Pradhan Mantri Gram Sadak Yojana-IV has also been submitted to the Government of India. That sanction should be given at the earliest. These are my two requests. On behalf of people of my constituency, I request the hon. Minister to give an early sanction for that.

श्री कमलेश पासवान: माननीय अध्यक्ष महोदय, मैं आपके माध्यम से सदन को यह बताना चाहता हूं कि आजादी के 75 वर्ष बाद भी विशेष रूप से कई कमजोर जनजाति समूह पीवीटीजी, जो विकास की आधारभूत सुविधाओं से वंचित रह गए हैं, उनके लिए आदरणीय मोदी जी ने पीएम जन योजना का शुभारम्भ किया। इसका लक्ष्य था कि ऐसे 75 समूहों का, पीवीटीजी का सर्वांगीण विकास एवं आधारभूत सुविधाओं को सुदृढ़ करना। लगभग 24 हजार करोड़ रुपये के बजट वाले इस मिशन में 9 प्रमुख मंत्रालय सम्मिलित हैं, जिसमें सड़क, दूरसंचार, कनेक्टिविटी, बिजली, स्वच्छ पेयजल, शिक्षा, स्वास्थ्य, पोषण

और सतत आजीविका के अवसर शामिल हैं। हमारे मंत्रालय को पीएम जन के तहत सड़क और आवास की जिम्मेदारी दी गई है। सड़क के क्षेत्र में करीब 8 हजार किलोमीटर की सड़कों का लक्ष्य निर्धारित किया गया है। इसके अलावा पीएमजीएसवाई-4 योजना में हमने आदिवासी गांवों को शेड्यूल 5 एरिया के लिए 250 प्लस जनसंख्या का प्रावधान किया है। जो भी प्राप्त बसावटें बची हैं, उनको पीएमजीएसवाई-4 में लेने का प्रयास किया जाएगा।...(व्यवधान)

माननीय अध्यक्ष: यह महाराष्ट्र से संबंधित प्रश्न है। इसलिए छोड़ देते हैं, अगली बार ले लेंगे।

... (व्यवधान)

माननीय अध्यक्ष: ओके, मैं जानता हूँ।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN: How has this question come in the list of Starred Questions? The question relates to rural roads in Maharashtra.

माननीय अध्यक्ष: ओके, प्रेमचंद्रन जी बैठिए।

... (व्यवधान)

माननीय अध्यक्ष: नो, आप डिबेट मत करिए। श्री के. सुरेश जी।

... (व्यवधान)

SHRI KODIKUNNIL SURESH: Sir, hon. Minister in his reply stated that maintenance and repair of the roads constructed under the Programme is the responsibility of the State Government. However, due to financial constraints, State Government is not ready to repair and maintain the PMGSY roads.

I would like to tell the hon. Minister, through you, that repair and reconstruction should also be taken up by the Ministry of Rural Development. Thousands of PMGSY roads are not motorable now. The State Government has not taken up the repair and re-construction work. So, I would like to ask the hon.

Minister, through you, whether the repair and reconstruction responsibility could also be taken by the Government.

श्री कमलेश पासवान: अध्यक्ष महोदय, यह राज्य का विषय है। लेकिन फिर भी माननीय सदस्य ने पूछा है तो मैं बताना चाहता हूँ कि प्रधान मंत्री सड़क योजना के अंतर्गत हम जो भी सड़कें बनाते हैं, उनका पांच सालों तक रखरखाव करने की जिम्मेदारी उस ठेकेदार की होती है, जो ठेकेदार उस टेंडर को पाता है। उसके बाद हम लोग उसे राज्य सरकारों को दे देते हैं, कहीं-कहीं और विभागों को दे देते हैं। ऐसा कोई भी प्रस्ताव हमारे मंत्रालय में नहीं पड़ा हुआ है कि उसका रखरखाव दस सालों के बाद हम लोग करें।... (व्यवधान)

माननीय अध्यक्ष: क्वेश्चन नं. 245, श्री रविन्द्र दत्ताराम वायकर।

SCHEME FOR INTEGRATED TEXTILE PARKS

***245. +SHRI RAVINDRA DATTARAM WAIKAR:**

SHRI RAJESH VERMA:

Will the Minister of **TEXTILES** be pleased to state:

- (a) The detailed data on the funds sanctioned and disbursed under the Scheme for Integrated Textile Parks in 2024;
- (b) The detailed data on the employment generated under the scheme in 2024;
- (c) The detailed data on the infrastructure facilities for setting up of textile units are developed in a Public-Private-Partnership (PPP) model under the scheme;
- (d) The detailed data on the number of textile parks have been sanctioned and disbursed under SITP and their current progress; and

(e) Whether the scheme has been successful in providing world-class state of the art infrastructure facilities for setting up their textile units and if so, the details thereof?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) से (ड) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ड) मंत्रालय, वस्त्र क्षेत्र में निवेश बढ़ाने, रोजगार के अवसर सृजित करने और निर्यात को बढ़ावा देने के उद्देश्य से, देश भर के वस्त्र केंद्रों में विश्व स्तरीय, अत्याधुनिक अवसंरचना के साथ वस्त्र पार्क स्थापित करने के लिए सहायता प्रदान करने हेतु एकीकृत वस्त्र पार्क (एसआईटीपी) योजना लागू कर रहा है। यह योजना दिनांक 31.03.2021 तक लागू थी; तथापि, इस योजना को अब केवल चल रही परियोजनाओं को पूरा करने के लिए वस्त्र क्लस्टर विकास योजना (टीसीडीएस) व्यापक योजना के तहत शामिल कर दिया गया है। एसआईटीपी के तहत, 50 परियोजनाएं स्वीकृत की गईं, जिनमें से 30 परियोजनाएं पूरी हो चुकी हैं और शेष 20 क्रियान्वयन के अधीन हैं। इस योजना के तहत अब तक लगभग 1.22 लाख रोजगार के अवसर सृजित हुए हैं। वर्ष 2024-25 के दौरान पांच परियोजनाओं के लिए 34.48 करोड़ रुपये जारी किए गए हैं, जिनका ब्यौरा संलग्न **अनुबंध-I** में दिया गया है। एसआईटीपी के तहत स्वीकृत वस्त्र पार्कों का राज्यवार ब्यौरा संलग्न **अनुबंध-II** में दिया गया है।

अनुबंध-I

एसआईटीपी पार्क का ब्यौरा जिन्हें वर्ष 2024-25 के दौरान भारत सरकार का हिस्सा जारी किया

(करोड़ रुपए में)

क्र.सं.	पार्क का नाम	परियोजना की लागत	भारत सरकार का पात्र हिस्सा	वर्ष 2024-25 में भारत सरकार द्वारा जारी हिस्सा	परियोजना के लिए भारत सरकार द्वारा जारी कुल हिस्सा
1	इच्छापोर टेक्सटाइल पार्क, सूरत,	104.65	40.00	10.00	20.00
2	सत्यराज टेक्सटाइल पार्क, इचलकरंजी	104.49	40.00	5.00	35.00

3	कल्लपन्ना अवाडे टेक्सटाइल पार्क, इचलकरंजी	76.31	30.52	4.578	27.47
4	श्री गणेश टेक्सटाइल पार्क, धुले	104.03	40.00	5.00	15.00
5	पेरारिगनर अन्ना हेंडलूम पार्क, कांचीपुरम	82.56	33.02	9.90	19.81
				34.478	

अनुबंध-II

एसआईटीपी के तहत स्वीकृत वस्त्र पार्कों का राज्यवार ब्यौरा

क्र.सं.	पार्क का नाम	राज्य	सरकार द्वारा जारी कुल हिस्सेदारी (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रुपए में)	प्रचालनशील इकाइयां (संख्या में)	पार्क की स्थिति
1	ब्रैंडिक्स इंडिया अपैरल सिटी प्राइवेट लिमिटेड	आंध्र प्रदेश	40.00	19,000	850	14	पूरा किया गया
2	गुजरात इको टेक्सटाइल पार्क लिमिटेड, सूरत	गुजरात	40.00	10,370	1,260	34	पूरा किया गया
3	मुंद्रा सेज टेक्सटाइल एंड अपैरल पार्क लिमिटेड	गुजरात	40.00	810	960	7	पूरा किया गया
4	फेयरडील टेक्सटाइल पार्क प्राइवेट लिमिटेड, सूरत	गुजरात	40.00	1,850	256	22	पूरा किया गया
5	ब्रज इंटीग्रेटेड टेक्सटाइल पार्क लिमिटेड, अहमदाबाद	गुजरात	40.00	4,350	1,500	15	पूरा किया गया
6	सयाना टेक्सटाइल पार्क लिमिटेड, सूरत	गुजरात	36.00	1,420	233	50	पूरा किया गया
7	सूरत सुपर यार्न पार्क लिमिटेड, सूरत	गुजरात	40.00	0	150	8	पूरा किया गया
8	आरजेडी इंटीग्रेटेड टेक्सटाइल पार्क, सूरत	गुजरात	40.00	7,220	272	372	पूरा किया गया
9	अमितारा ग्रीन हाई टेक टेक्सटाइल पार्क प्राइवेट लिमिटेड	गुजरात	40.00	1,360	704.91	10	पूरा किया गया
10	हिमाचल टेक्सटाइल पार्क	हिमाचल प्रदेश	34.88	1,456	271.82	6	पहले ही बंद कर दिया गया

क्र.सं.	पार्क का नाम	राज्य	सरकार द्वारा जारी कुल हिस्सेदारी (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रुपए में)	प्रचालनशील इकाइयां (संख्या में)	पार्क की स्थिति
11	डोड्डाबलापुर इंटीग्रेटेड टेक्सटाइल पार्क, डोड्डाबलापुर	कर्नाटक	32.01	550	105	42	पूरा किया गया
12	मेट्रो हाई-टेक कोऑपरेटिव पार्क लिमिटेड	महाराष्ट्र	40.00	2,024	379	27	पूरा किया गया
13	बारामती हाई टेक टेक्सटाइल पार्क लिमिटेड	महाराष्ट्र	40.00	3,000	200	14	पूरा किया गया
14	दीसन इन्फ्रास्ट्रक्चर, प्राइवेट लिमिटेड	महाराष्ट्र	40.00	1,700	194.34	50	पूरा किया गया
15	इस्लामपुर इंटीग्रेटेड टेक्सटाइल पार्क प्राइवेट लिमिटेड	महाराष्ट्र	40.00	1,645	637.54	7	पूरा किया गया
16	लातूर इंटीग्रेटेड टेक्सटाइल पार्क प्राइवेट लिमिटेड	महाराष्ट्र	40.00	0	175	0	पूरा किया गया
17	असमीता इंफ्राटेक प्राइवेट लिमिटेड	महाराष्ट्र	40.00	17,300	375.74	535	पूरा किया गया
18	प्राइड इंडिया कोऑपरेटिव टेक्सटाइल पार्क लिमिटेड	महाराष्ट्र	20.95	8,525	317	155	पूरा किया गया
19	हिंगणघाट टेक्सटाइल पार्क	महाराष्ट्र	40.00	1,022	95	12	पूरा किया गया
20	लोटस इंटीग्रेटेड टेक्स पार्क	पंजाब	40.00	1,500	500	7	पूरा किया गया
21	रिदम टेक्सटाइल एंड अपैरल पार्क लिमिटेड	पंजाब	36.00	1,875	120	9	पहले ही बंद कर दिया गया
22	लुधियाना इंटीग्रेटेड टेक्सटाइल पार्क लिमिटेड	पंजाब	36.00	2,790	148.62	13	पहले ही बंद कर दिया गया
23	नेक्स्ट जेन टेक्सटाइल पार्क प्राइवेट लिमिटेड, पाली	राजस्थान	40.00	4,910	409	18	पूरा किया गया
24	किशनगढ़ हाई-टेक टेक्सटाइल वीविंग पार्क लिमिटेड	राजस्थान	36.00	812	238	25	पहले ही बंद कर दिया गया

क्र.सं.	पार्क का नाम	राज्य	सरकार द्वारा जारी कुल हिस्सेदारी (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रुपए में)	प्रचालनशील इकाइयां (संख्या में)	पार्क की स्थिति
25	जयपुर इंटीग्रेटेड टेक्सक्राफ्ट पार्क प्राइवेट लिमिटेड	राजस्थान	24.06	500	64.67	16	पूरा किया गया
26	पल्लदम हाई-टेक वीविंग पार्क, पल्लदम	तमिलनाडु	22.17	2,650	170	90	पूरा किया गया
27	कोमारपालयम हाई-टेक वीविंग पार्क	तमिलनाडु	12.54	853	97.2	56	पूरा किया गया
28	करूर इंटीग्रेटेड टेक्सटाइल पार्क, करूर पार्क	तमिलनाडु	40.00	5,000	170	35	पूरा किया गया
29	मदुरै इंटीग्रेटेड टेक्सटाइल पार्क लिमिटेड	तमिलनाडु	31.43	2,551	275	17	पूरा किया गया
30	पोचमपल्ली हैडलूम पार्क लिमिटेड	तेलंगाना	13.60	350	55	189	पूरा किया गया
31	हिन्दुपुर व्यापार अपैरल पार्क लिमिटेड	आंध्र प्रदेश	24.00	500	60	3	क्रियान्वयन के अधीन
32	तारकेश्वर टेक्सटाइल पार्क	आंध्र प्रदेश	20.00	465	144.93	4	क्रियान्वयन के अधीन
33	गुंटूर टेक्सटाइल पार्क, गुंटूर	आंध्र प्रदेश	30.00	690	143.27	13	क्रियान्वयन के अधीन
34	प्राग ज्योति टेक्सटाइल पार्क, दर्रांग	असम	20.00	0	15.62	0	क्रियान्वयन के अधीन
35	केजरीवाल इंटीग्रेटेड टेक्सटाइल पार्क	गुजरात	36.00	1,982	425	8	क्रियान्वयन के अधीन
36	पलसाना आईटीपी पार्क, सूरत	गुजरात	30.00	326	101.63	8	क्रियान्वयन के अधीन
37	इच्छापोर टेक्सटाइल पार्क, सूरत	गुजरात	20.00	80	140.02	4	क्रियान्वयन के अधीन
38	करंज इंटीग्रेटेड टेक्सटाइल पार्क	गुजरात	20.00	839	327.02	19	क्रियान्वयन के अधीन
39	शाहलोन टेक्सटाइल पार्क	गुजरात	10.00	110	92.46	2	क्रियान्वयन के अधीन
40	जम्मू-कश्मीर टेक्सटाइल पार्क, कठुआ	जम्मू और कश्मीर	35.73	45	106.1	2	क्रियान्वयन के अधीन
41	पूर्णा ग्लोबल टेक्सटाइल्स पार्क	महाराष्ट्र	22.03	1,108	150	47	क्रियान्वयन के अधीन

क्र.सं.	पार्क का नाम	राज्य	सरकार द्वारा जारी कुल हिस्सेदारी (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रुपए में)	प्रचालनशील इकाइयां (संख्या में)	पार्क की स्थिति
42	कलप्पना अवाडे टेक्सटाइल पार्क	महाराष्ट्र	27.47	2,923	421.85	133	क्रियान्वयन के अधीन
43	सत्यराज इंटीग्रेटेड टेक्सटाइल पार्क	महाराष्ट्र	35.00	1,732	254.84	28	क्रियान्वयन के अधीन
44	श्री गणेश टेक्सटाइल पार्क	महाराष्ट्र	15.00	35	30.97	1	क्रियान्वयन के अधीन
45	पेरारिन्नर अन्ना हैंडलूम सिल्क पार्क	तमिलनाडु	19.81	812	50.82	10	क्रियान्वयन के अधीन
46	पल्लवड़ा टेक्सटाइल पार्क	तमिलनाडु	10.00	825	51	3	क्रियान्वयन के अधीन
47	द ग्रेट इंडियन लिनन एंड टेक्सटाइल	तमिलनाडु	12.00	170	47	7	क्रियान्वयन के अधीन
48	व्हाइट गोल्ड टेक्सटाइल पार्क	तेलंगाना	32.48	675	202	10	क्रियान्वयन के अधीन
49	ईआईजीएमईएफ अपैरल पार्क लिमिटेड	पश्चिम बंगाल	31.61	0	73	0	क्रियान्वयन के अधीन
50	पश्चिम बंगाल होजरी टेक्सटाइल पार्क, हावड़ा	पश्चिम बंगाल	25.25	1970	607	21	क्रियान्वयन के अधीन
	कुल		1,532.02	1,22,680	14,628.37	2,178	

श्री रविन्द्र दत्ताराम वायकर: अध्यक्ष महोदय, मैं सरकार और मंत्री जी को धन्यवाद देता हूं कि उन्होंने 50 में से 12 टेक्सटाइल पार्क्स और एक पीएम मित्र पार्क महाराष्ट्र को दिया है। महाराष्ट्र में वर्ष 1982 में हमारे यहां एक टेक्सटाइल हब होता था, गिरन गांव बोला जाता था, उसमें स्ट्राइक हुई और वहां के मजदूर बेरोजगार हो गए।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि मुंबई जो देश के वस्त्र उद्योग का एक महत्वपूर्ण केन्द्र था, वहां स्कीम फॉर इंटीग्रेटेड टेक्सटाइल पार्क यानी एसआईटीपी के तहत पिछले पांच वर्षों में कुल कितने टेक्सटाइल पार्क्स स्वीकृत किए गए हैं? इसके अतिरिक्त मुंबई और एमएमआर रीजन में स्थित पुरानी मिलों, बुनाई इकाइयों और अन्य पारम्परिक कपड़ा व्यवसाय को पुनर्जीवित करने के लिए सरकार द्वारा अब तक क्या ठोस कदम उठाए गए हैं?

श्री गिरिराज सिंह : माननीय अध्यक्ष महोदय, मैं माननीय सदस्य को धन्यवाद दूंगा। वैसे तो मैंने पचास के पचास पार्क्स की सूची उत्तर में डाल दी है। मैं इसके लिए मोदी जी को भी धन्यवाद देता हूं। यह पार्क का काम वर्ष 2005 से शुरू हुआ। उस समय 98 पार्क्स का इन्होंने आवेदन लिया और अंत में आते-आते 50 पार्क्स बचे। जब से भारत सरकार नरेन्द्र मोदी जी के नेतृत्व में आई है, हमने 10 सालों में उनमें से 8 पार्क्स का काम पूरा कर दिया। पांच पार्क्स को इस बार 34 करोड़ रुपये दिये हैं। सात लोगों ने मांगा था, सात में से पांच को हमने देने का काम किया है।

श्री रविन्द्र दत्ताराम वायकर: माननीय अध्यक्ष महोदय, मैंने मुंबई के बारे में कहा था, जो मिल मजदूर बेरोजगार हो गए थे।

माननीय अध्यक्ष: आपका समय कम है, बारह बजने वाले हैं।

श्री रविन्द्र दत्ताराम वायकर: माननीय अध्यक्ष महोदय, भारत सरकार द्वारा वस्त्र उद्योग के लिए लागू की गई प्रोडक्शन लिंक इन्सेन्टिव योजना में तीन सौ करोड़ रुपये के निवेश और छह सौ करोड़ रुपये की न्यूनतम टर्न ओवर की शर्त रखी है। मध्यम एवं लघु उद्योग के लिए यह चुनौतीपूर्ण साबित हो रही है, जिससे वे सरकारी योजनाओं का लाभ उठाने में संघर्ष कर रहे हैं।

मैं माननीय मंत्री जी से जानना चाहता हूं कि पीपीपी मॉडल को बढ़ावा देने के लिए क्या सरकार इन शर्तों को संशोधित करके लिमिट कम करने का विचार करेगी ताकि अधिक से अधिक लोग पीएलआई योजना का लाभ उठा सकें। क्या सरकार छोटे उद्योगों के लिए क्लस्टर आधारित टेक्सटाइल पार्क स्थापित करने की किसी योजना पर विचार कर रही है?

श्री गिरिराज सिंह: माननीय अध्यक्ष महोदय, यह मूल प्रश्न से जुड़ा हुआ नहीं है। लेकिन माननीय सदस्य ने पूछा है तो बता देना उचित होगा। नेशनल टेक्सटाइल मिशन जो टेक्नीकल टेक्सटाइल है, यह भारत के अंदर नहीं था। नरेन्द्र मोदी सरकार के आने के बाद एक मिशन के रूप में लिया गया है। हम तीन बिलियन से अधिक एक्सपोर्ट कर चुके हैं। माननीय नरेन्द्र मोदी जी के नेतृत्व में हमने टेक्नीकल टेक्सटाइल टीटीएम मिशन लिया। उसमें पीआईएल लिया, पीआईएल के लिए चौदह सौ करोड़ रुपये रखे हैं जबकि टोटल दस हजार करोड़ रुपये हैं।

श्री राजेश वर्मा: अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं, हमारे देश के यशस्वी प्रधानमंत्री नरेन्द्र मोदी जी की अगुवाई में टेक्सटाइल के क्षेत्र में हमारा देश बहुत प्रगति कर रहा है। मेरे गृह जिले भागलपुर जिसे सिल्क सिटी के नाम से जाना जाता है, उस गृह जिले में पचास हजार से ज्यादा प्रशिक्षित बुनकर आज अपने व्यवसाय के लिए संघर्ष कर रहे हैं।

मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या यान बैंक को लेकर कोई वहां पर प्रस्ताव है? यान बैंक हो जाने से मिल से सूता आता है, जो यान आता है, उस रेट में वहां के बुनकरों को मिल पाएगा, जो पहले हैंडलूम के लिए मिलता था। क्या पॉवरलूम के लिए भी वह सुनिश्चित किया जाएगा? क्या यान बैंक की स्थापना वहां की जाएगी? मैं यही माननीय मंत्री जी से पूछना चाहता हूं। धन्यवाद।

श्री गिरिराज सिंह: माननीय अध्यक्ष महोदय, मैं राजेश जी को धन्यवाद दूंगा। इनकी कस्टीट्यूएंसी खगड़िया है, लेकिन ये भागलपुर से आते हैं। भागलपुर सिल्क सिटी के रूप में जाना जाता है। यह विषय इस प्रश्न से जुड़ा हुआ नहीं है, लेकिन इन्होंने जो विषय रखा है, भारत की सरकार हथरकरघा और बुनकरों को पूरे देश में बढ़ावा देने के लिए उनको सूता देने का काम करती हैं, चाहे सिल्क का सूता हो, चाहे जो भी सूता हो। मैं इनको आश्वासित करता हूं कि राज्य सरकार के साथ मिलकर हम उन बुनकरों को सूता की कमी नहीं होने देंगे।

माननीय अध्यक्ष: क्वेश्चन्स बहुत सारे हैं, लेकिन नम्बर पांच तक ही आते हैं, इसलिए अब जल्दी-जल्दी करना पड़ेगा।

माननीय अध्यक्ष: क्वेश्चन नं. 246, श्री अनन्त नायक।

ओडिशा में ग्रामीण विकास

***246. श्री अनन्त नायक:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) ओडिशा में वर्तमान में ग्रामीण विकास से संबंधित कुल कितनी केंद्रीय योजनाएं कार्यशील हैं तथा उनसे जिलावार कितने ग्रामीण लाभान्वित हुए हैं;

- (ख) सरकार द्वारा ओडिशा में ग्रामीण आजीविका को बढ़ावा देने तथा महिला स्वयं सहायता समूहों (एसएचजी) को आर्थिक रूप से सशक्त बनाने के लिए जिलावार क्या कदम उठाए गए हैं;
- (ग) विगत पांच वर्षों के दौरान ओडिशा में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस) के तहत कितने लोगों को रोजगार प्रदान किया गया है; और
- (घ) ओडिशा के ग्रामीण क्षेत्रों में पेयजल, आवास तथा स्वच्छता अवसंरचना को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) ओडिशा के सभी जिलों सहित देश के ग्रामीण क्षेत्रों के समग्र विकास को सुनिश्चित करने के उद्देश्य से, ग्रामीण विकास मंत्रालय (एमओआरडी) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाईजी), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) तथा प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) का वाटरशेड विकास घटक (डब्ल्यूडीसी) जैसी कई योजनाएं/कार्यक्रम लागू कर रहा है। इन योजनाओं/कार्यक्रमों के तहत लाभार्थियों की जिलेवार संख्या, जहां कहीं भी इसका रखरखाव किया गया है, **अनुबंध -I** में दी गई है।

(ख) यह मंत्रालय ओडिशा सहित देश भर में ग्रामीण आजीविका को बढ़ावा देने और महिला स्वयं सहायता समूहों (एसएचजी) को आर्थिक रूप से सशक्त बनाने के लिए डीएवाई-एनआरएलएम को कार्यान्वित कर रहा है। कृषि और गैर-कृषि आजीविका दोनों क्षेत्रों के कार्यकलापों का उद्देश्य ग्रामीण महिलाओं के बीच उत्पादकता, स्थिरता और वित्तीय अत्मनिर्भरता को बढ़ाना है। कृषि आजीविका घटक के तहत, महिला किसानों को कृषि पारिस्थितिकी पद्धतियों (ईपी) को बढ़ावा देने के लिए सहायता दी

जा रही है। एसएचजी/एसएचजी सदस्यों को मूल्य श्रृंखला पहलों के माध्यम से एसएचजी उत्पादों पर बेहतर लाभ प्राप्त करने के लिए सहायता दी जा रही है। महिला किसानों को लागत कम करने और उत्पादकता में सुधार करने के लिए कृषि-पारिस्थितिक पद्धतियों में प्रशिक्षण दिया जाता है। गैर-कृषि क्षेत्र में, यह मंत्रालय डीएवाई-एनआरएलएम के तहत एक उप-योजना, स्टार्ट-अप विलेज एंटरप्रेन्योरशिप प्रोग्राम (एसवीईपी) को भी कार्यान्वित कर रहा है, जिसका उद्देश्य एसएचजी परिवारों को गैर-कृषि क्षेत्रों में गांव स्तर पर उद्यम स्थापित करने में मदद करना है। एसवीईपी में लाभार्थी परिवारों को उद्यम स्थापित करने की लागत को आंशिक रूप से पूरा करने के लिए सामुदायिक उद्यम निधि के माध्यम से सहायता देने का प्रावधान है, और शेष राशि लाभार्थी को अपनी बचत या बैंक क्रेडिट से प्रदान करने की अपेक्षा की जाती है।

इसके अलावा, एसएचजी और उनके संघों को परिक्रामी निधि (आरएफ) और सामुदायिक निवेश निधि (सीआईएफ) के रूप में वित्तीय सहायता प्रदान करके आर्थिक रूप से सशक्त बनाया जाता है। ओडिशा में एसएचजी को दी जाने वाली जिलावार पूंजीकरण सहायता (परिक्रामी निधि सहित सामुदायिक निवेश निधि) का ब्यौरा **अनुबंध -II** में दिया गया है। इससे उन्हें एक कोष बनाने में मदद मिलती है, जिससे एसएचजी सदस्य आजीविका को बढ़ावा देने सहित विभिन्न उद्देश्यों के लिए ऋण ले सकते हैं। इसके अलावा, एसएचजी को रियायती ब्याज दरों पर ऋण प्राप्त करने के लिए बैंकों से जुड़ने की सुविधा भी दी जाती है। मंत्रालय अपने स्वयं के ऑनलाइन प्लेटफॉर्म, यानी www.esaras.in और अन्य ऑनलाइन ई-कॉमर्स प्लेटफॉर्म के माध्यम से एसएचजी उत्पादों के विपणन की सुविधा भी देता है। कुछ राज्यों ने एसएचजी के उत्पादों के विपणन में सहायता करने के लिए अपने स्वयं के ई-कॉमर्स प्लेटफॉर्म भी विकसित किया हैं। स्वयं सहायता समूहों के सदस्यों को अपने उत्पादों को ऑनलाइन प्लेटफॉर्म पर अपलोड करने के लिए भी प्रशिक्षित किया जा रहा है। इसके अलावा, स्वयं सहायता समूहों के उत्पादों की प्रदर्शनी और विपणन सरस आजीविका मेले के माध्यम से राष्ट्रीय और राज्य स्तर पर भी किया जाता है।

इसके अलावा, ओडिशा राज्य सरकार से प्राप्त जानकारी के अनुसार, डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के आजीविका कार्यकलापों के बजट शीर्ष के अंतर्गत अब तक 77.78 करोड़ रुपये का व्यय किया जा चुका है। ओडिशा में डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के आजीविका गतिविधियों बजट शीर्ष के अंतर्गत परिक्रामी निधि प्रदान किए गए स्वयं सहायता समूहों की संख्या का जिलावार विवरण विवरण-III में दिया गया है।

(ग): महात्मा गांधी नरेगा योजना के तहत 2019-20 से 2023-24 तक के पिछले पांच वित्तीय वर्षों में और चालू वित्तीय वर्ष 2024-25 (12.03.2025 की स्थिति अनुसार) में ओडिशा राज्य में रोजगार प्राप्त लोगों की संख्या और सृजित श्रम दिवसों का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	कुल काम करने वाले व्यक्ति (लाख में)	सृजित श्रम दिवस (करोड़ में)
2019-20	37.32	11.14
2020-21	62.15	20.40
2021-22	55.53	19.35
2022-23	51.74	17.99
2023-24	49.91	17.62
2024-25 (दिनांक 12.03.2025 की स्थिति के अनुसार)	31.75	10.28
कुल	288.40	96.78

(घ) जहां तक ग्रामीण क्षेत्रों में पेयजल और स्वच्छता व्यवस्था को सुदृढ़ करने के लिए उठाए गए कदमों का सवाल है, पेयजल और स्वच्छता विभाग द्वारा दी गई जानकारी के अनुसार, विभाग ने 2 अक्टूबर, 2014 से स्वच्छ भारत मिशन (ग्रामीण) [एसबीएम-(जी)] शुरू किया था, जिसका मुख्य उद्देश्य सभी ग्रामीण परिवारों को शौचालय की सुविधा प्रदान करके 2 अक्टूबर, 2019 तक देश के ग्रामीण क्षेत्रों को खुले में शौच मुक्त (ओडीएफ) बनाना था। 2 अक्टूबर, 2019 तक ओडिशा सहित देश के सभी गांवों ने

पहले ही खुद को खुले में शौच मुक्त (ओडीएफ) घोषित कर दिया था। ओडीएफ के परिणाम प्राप्त करने के बाद, एसबीएम (जी) के दूसरे चरण को 2020-21 से 2025-26 की अवधि के दौरान लागू किया जा रहा है, जिसमें ओडीएफ स्थिरता पर ध्यान केंद्रित किया जाएगा और सभी गांवों को ठोस और तरल अपशिष्ट प्रबंधन के साथ कवर किया जाएगा, यानि गांवों को ओडीएफ से ओडीएफ प्लस (मॉडल) में परिवर्तित किया जाएगा। यह योजना ओडिशा सहित देश के ग्रामीण क्षेत्रों में कार्यान्वित की जा रही है। ओडिशा के 46,929 गांवों में से अब तक 44,961 गांवों को खुले में शौच मुक्त (ओडीएफ) प्लस (आकांक्षी-1,258, उभरते-18, मॉडल-43,685) घोषित किया जा चुका है।

ओडिशा राज्य सहित ग्रामीण क्षेत्रों में "सभी के लिए आवास" के लक्ष्य को प्राप्त करने के लिए, ग्रामीण विकास मंत्रालय 01 अप्रैल, 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को कार्यान्वित कर रहा है ताकि पात्र ग्रामीण परिवारों को सहायता प्रदान की जा सके और मार्च 2029 तक बुनियादी सुविधाओं वाले 4.95 करोड़ पक्के आवासों का निर्माण करने का संचयी लक्ष्य रखा गया है। राज्यों/संघ राज्य क्षेत्र को कुल 3.79 करोड़ आवास आवंटित किए गए हैं और जिनमें से 3.55 करोड़ आवास स्वीकृत किए गए हैं और 2.71 करोड़ से अधिक आवास का निर्माण पूरा हो चुका है। पीएमएवाई-जी के तहत, आवास बनाने के लिए इकाई सहायता के अलावा, लाभार्थी को स्वच्छ भारत मिशन (जी), मनरेगा या किसी अन्य विशिष्ट वित्तपोषण स्रोत के तहत शौचालय निर्माण के लिए ₹12,000/- की सहायता भी मिलेगी और मैदानी क्षेत्रों में 90 श्रम दिवस और पहाड़ी राज्यों और संघ राज्य क्षेत्रों, पूर्वोत्तर राज्यों, कठिन क्षेत्रों में 95 श्रम दिवस का समर्थन मनरेगा योजना के तहत अभिसरण के माध्यम से मिलेगा। पीएमएवाई-जी के लाभार्थियों को एलपीजी कनेक्शन, बिजली कनेक्शन, पानी कनेक्शन आदि जैसी अन्य बुनियादी सुविधाएं भी भारत सरकार और संबंधित राज्य सरकारों द्वारा कार्यान्वित विभिन्न योजनाओं के साथ अभिसरण के माध्यम से प्रदान की जाती हैं।

अनुबंध -I

1. महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना)

लाभार्थियों की जिलेवार संख्या

क्र.सं.	जिला	रोजगार प्राप्त करने वाले व्यक्ति (संख्या में)				
		2019-20	2020-21	2021-22	2022-23	2023-24
1	अंगुल	71285	161529	150708	159702	136163
2	बालेश्वर	131660	179675	156043	136868	138536
3	बारगढ़	123718	192416	153662	156472	137632
4	भद्रक	86768	142784	125224	117486	135937
5	बोलंगीर	204777	365628	341859	319696	301667
6	बौध	65481	82949	73784	80625	86433
7	कटक	96177	160734	145214	101161	108565
8	देवगढ़	48142	74382	62470	58186	53800
9	ढेंकनाल	110813	236504	188970	165142	168954
10	गजपति	82537	130520	112859	105591	115012
11	गंजम	290498	486474	546298	535757	400939
12	जगतसिंहपुर	44018	105749	73296	82668	94987
13	जाजपुर	87565	146056	116326	119867	143546
14	झारसुगुडा	47252	60362	56079	49321	57002
15	कालाहांडी	169297	298373	259482	273474	278815
16	कंधमाल	131445	215112	246239	248927	237932
17	केंद्रपाड़ा	87611	144901	117820	128709	100854
18	कैदुझर	218419	375652	334145	303333	287598
19	खोरधा	40399	87113	70271	64259	64086
20	कोरापुट	184754	312841	296293	276929	260074
21	मल्कानगिरी	63814	117549	112520	106822	112432
22	मयूरभंज	373251	501269	427694	391189	400912
23	नबरंगपुर	192627	310751	236749	215076	190806
24	नयागढ़	91070	148631	134936	117194	125372
25	नुआपाड़ा	102553	181750	147035	144408	145220
26	पुरी	96136	161152	135072	99996	122794
27	रायगढ़	150256	233913	225563	184129	159523
28	संबलपुर	69180	138362	105149	91164	92390
29	सोनेपुर	69764	105601	84529	74659	80750
30	सुंदरगढ़	200335	356016	316873	265690	252519
	कुल	3731602	6214748	5553162	5174500	4991250

2. प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी)

दिनांक 12.03.2025 की स्थिति के अनुसार स्वीकृत एवं निर्मित आवासों का जिलावार ब्यौरा			
क्र.सं.	जिले का नाम	स्वीकृत आवास	निर्मित आवास
1	अंगुल	59,562	53,373
2	बालेश्वर	1,71,032	1,35,005
3	बारगढ़	1,22,910	1,09,553
4	भद्रक	1,28,052	98,121
5	बोलंगीर	1,76,816	1,61,731
6	बौध	67,338	55,547
7	कटक	63,779	57,533
8	देवगढ़	14,795	14,062
9	ढेंकनाल	85,139	78,489
10	गजपति	43,772	28,587
11	गंजम	80,612	71,687
12	जगतसिंहपुर	24,902	22,214
13	जाजपुर	88,010	77,202
14	झारसुगुडा	35,893	33,039
15	कालाहांडी	1,40,514	1,18,714
16	कंधमाल	53,719	43,070
17	केंद्रपाड़ा	74,031	59,366
18	केंदुझर	1,72,829	1,41,706
19	खोरधा	26,313	23,362
20	कोरापुट	99,473	77,728
21	मल्कानगिरी	43,510	31,682
22	मयूरभंज	3,51,780	2,75,293
23	नबरंगपुर	1,36,402	1,11,082
24	नयागढ़	51,490	43,295
25	नुआपाड़ा	1,09,053	83,188
26	पुरी	59,918	51,936
27	रायगढ़	68,914	55,484
28	संबलपुर	59,109	55,636
29	सोनेपुर	70,689	62,112
30	सुंदरगढ़	1,42,140	1,32,345
	कुल	28,22,496	23,62,142

3. प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई)

पीएमजीएसवाई एक लाभार्थी उन्मुख योजना नहीं है। पीएमजीएसवाई के तहत कनेक्टिविटी की इकाई गांव नहीं बल्कि बसावट है। ओडिशा राज्य में लाभान्वित बसावटों का जिलावार ब्यौरा OMMAS> Progress>Monitoring>Habitation Coverage Report पर देखा जा सकता है।

4. दीनदयाल अंत्योदय योजना- राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम)

ओडिशा राज्य में स्वयं सहायता समूहों और संगठित किए गए परिवारों का जिलावार ब्यौरा			
क्र.सं.	जिले का नाम	स्वयं सहायता समूहों की संख्या	संगठित किए गए परिवारों की संख्या
1.	अंगुल	22,380	2,34,916
2.	बालेश्वर	35,518	3,70,138
3.	बारगढ़	16,691	1,69,341
4.	भद्रक	21,253	2,23,659
5.	बोलंगीर	22,728	2,33,045
6.	बौध	6,117	62,417
7.	कटक	31,533	3,29,919
8.	देवगढ़	5,842	63,823
9.	ढेंकनाल	17,056	1,73,991
10.	गजपति	9,345	93,996
11.	गंजम	40,975	4,15,882
12.	जगतसिंहपुर	19,628	2,09,787
13.	जाजपुर	28,865	2,97,031
14.	झारसुगुडा	5,893	59,924
15.	कालाहांडी	21,604	2,18,448
16.	कंधमाल	13,403	1,37,264
17.	केंद्रपाड़ा	24,025	2,55,135
18.	केंदुझर	25,435	2,62,202
19.	खोरधा	19,919	2,05,475
20.	कोरापुट	17,751	1,70,927
21.	मल्कानगिरी	8,603	84,559
22.	मयूरभंज	36,885	3,69,921
23.	नबरंगपुर	15,112	1,51,134
24.	नयागढ़	15,314	1,56,651

25.	नुआपाड़ा	8,968	88,818
26.	पुरी	28,679	3,09,399
27.	रायगढ़	12,702	1,29,267
28.	संबलपुर	11,614	1,18,458
29.	सोनेपुर	8,584	85,956
30.	सुंदरगढ़	24,712	2,51,900
	कुल	5,77,134	59,33,383

5. दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई)

डीडीयू-जीकेवाई के तहत ओडिशा राज्य में योजना की शुरुआत से फरवरी 2025 तक प्रशिक्षित और नियोजित अभ्यर्थियों का जिलावार ब्यौरा			
क्र.सं.	जिले का नाम	प्रशिक्षित	नियोजित
1.	अंगुल	4758	3399
2.	बोलंगीर	5915	3796
3.	बालेश्वर	8018	5666
4.	बारगढ़	6086	4619
5.	भद्रक	9172	6671
6.	बौध	2525	1510
7.	कटक	11902	7129
8.	देवगढ़	2749	2051
9.	ढेंकनाल	5702	3841
10.	गजपति	3893	3072
11.	गंजम	15752	9175
12.	जगतसिंहपुर	8038	5638
13.	जाजापुर	13275	9477
14.	झारसुगुडा	2743	1566
15.	कालाहांडी	10079	6734
16.	कंधमाल	8541	7192
17.	केंद्रपाड़ा	11428	7503
18.	केंदुझर	12263	9842
19.	खोरधा	9037	6087
20.	कोरापुट	5424	3349
21.	मल्कानगिरी	2513	1439
22.	मयूरभंज	16854	12973

23.	नबरंगपुर	4149	2756
24.	नयागढ़	4969	3306
25.	नुआपाड़ा	2357	2190
26.	पुरी	9408	6472
27.	रायगढ़	5036	4195
28.	संबलपुर	5109	3796
29.	सोनेपुर	2995	1788
30.	सुंदरगढ़	12406	10139
	कुल	223096	157371

6. ग्रामीण स्व-रोजगार प्रशिक्षण संस्थान (आरएसईटीआई)

आरएसईटीआई के तहत ओडिशा राज्य में योजना की शुरूआत से लेकर जनवरी 2025 तक प्रशिक्षित और नियोजित अभ्यर्थियों का जिलावार ब्यौरा			
क्र.सं.	जिले का नाम	प्रशिक्षित अभ्यर्थियों की संख्या	नियोजित प्रशिक्षित अभ्यर्थियों की संख्या
1	अंगुल	8968	6693
2	बालेश्वर	10900	7192
3	देवगढ़	7144	4859
4	खुर्दा	16252	13393
5	संबलपुर	9244	7504
6	कालाहांडी	9124	7019
7	बारगढ़	9047	7945
8	भद्रक	9636	7834
9	बोलंगीर	8655	6901
10	बौध	8213	5550
11	कटक	8640	5833
12	ढेंकनाल	9423	6712
13	गजपति	9184	7842
14	गंजम	10677	8467
15	जगतसिंहपुर	8515	5877
16	जाजपुर	9627	7601
17	झारसुगुडा	11735	9922
18	केंद्रपाड़ा	10944	8183
19	केंदुझर	8473	6158

20	कोरापुट	7367	5310
21	मल्कानगिरी	7490	5632
22	मयूरभंज	11082	8875
23	नबरंगपुर	8514	6384
24	नुआपाड़ा	8405	6581
25	नयागढ़	8660	6809
26	कंधमाल	8744	6832
27	पुरी	9242	6457
28	रायगढ़	8007	6520
29	सोनेपुर	8478	6642
30	सुंदरगढ़	9124	6657
	कुल	279514	214184

7. राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी)

एनएसएपी-पेंशन भुगतान प्रणाली (एनएसएपी-पीपीएस) पर राज्यों/संघ राज्य क्षेत्रों द्वारा दर्ज की गई जानकारी के अनुसार ओडिशा में जिलावार ग्रामीण लाभार्थियों की संख्या		
क्र.सं.	जिले का नाम	ग्रामीण लाभार्थियों की संख्या
1.	अंगुल	49171
2.	बालेश्वर	95229
3.	बारगढ़	68093
4.	भद्रक	58557
5.	बोलंगीर	90520
6.	बौध	20666
7.	कटक	97439
8.	देवगढ़	16373
9.	ढेंकनाल	60614
10.	गजपति	28164
11.	गंजम	129883
12.	जगतसिंहपुर	55586
13.	जाजपुर	79784
14.	झारसुगुडा	20131
15.	कालाहांडी	78028
16.	कंधमाल	33832
17.	केंद्रपाड़ा	73530
18.	केंदुझर	73446

19.	खोरधा	64407
20.	कोरापुट	97728
21.	मल्कानगिरी	40936
22.	मयूरभंज	118125
23.	नबरंगपुर	68985
24.	नयागढ़	52489
25.	नुआपाड़ा	49763
26.	पुरी	77638
27.	रायगढ़	71613
28.	संबलपुर	38430
29.	सोनेपुर	41378
30.	सुंदरगढ़	78039
	कुल	1928577

8. वाटरशेड विकास घटक (डब्ल्यूडीसी) - प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई)

ओडिशा राज्य सरकार से प्राप्त जानकारी के अनुसार, राज्य में अब तक डब्ल्यूडीसी-पीएमकेएसवाई 2.0 परियोजनाओं के तहत निर्मित/पुनरुद्धार किए गए जल संचयन ढांचों, सुरक्षात्मक सिंचाई के तहत लाए गए अतिरिक्त क्षेत्र, लाभान्वित किसानों और सृजित मानव दिवसों का जिलावार विवरण नीचे दिया गया है:

ओडिशा में डब्ल्यूडीसी-पीएमकेएसवाई 2.0 परियोजनाओं के अंतर्गत जिलावार भौतिक उपलब्धियां

क्र.सं.	जिले का नाम	जल संचयन संरचनाएं (संख्या में)	लाभान्वित किसान (संख्या में)	सुरक्षात्मक सिंचाई के अंतर्गत लाया गया अतिरिक्त क्षेत्र (हेक्टेयर में)	सृजित रोजगार (मानव दिवसों में)
1	अंगुल	131	3590	466.90	24024
2	बोलंगीर	214	5290	195.00	92713
3	बारगढ़	200	941	368.00	68787
4	बौध	39	10236	40.60	30539

5	कटक	116	2480	421.00	45813
6	देवगढ़	173	3985	490.34	119722
7	ढेंकनाल	107	2053	91.00	52390
8	गजपति	243	4160	287.16	78380
9	गंजम	73	2917	135.03	100550
10	जाजपुर	21	2234	14.00	5845
11	झारसुगुडा	127	361	139.25	6678
12	कालाहांडी	50	731	91.00	39976
13	कंधमाल	84	4160	267.60	158521
14	केंदुझार	441	2485	829.86	171770
15	खोरधा	94	1842	1862.00	9316
16	कोरापुट	573	36046	761.44	433899
17	मल्कानगिरी	283	2637	298.00	86713
18	मयूरभंज	174	979	237.50	74612
19	नबरंगपुर	347	445	406.50	177535
20	नयागढ़	278	2536	122.40	18679
21	नुआपाड़ा	110	1656	58.70	49507
22	पुरी	164	1382	271.20	51861
23	रायगढ़	174	2351	316.00	142793
24	संबलपुर	267	17802	2375.80	102302
25	सोनेपुर	172	3647	87.00	34499
26	सुंदरगढ़	393	4122	711.50	49647
कुल		5048	121068	11344.78	2227071

अनुबंध -II

ओडिशा को दी गई पूंजीकरण सहायता की राशि (जिलावार)		
क्र.सं.	जिला	पूंजीकरण सहायता (आरएफ+सीआईएफ) (राशि करोड़ में)
1	अंगुल	22.87
2	बालेश्वर	27.85
3	बारगढ़	6.36
4	भद्रक	32.34
5	बोलंगीर	11.49
6	बौध	5.02
7	कटक	24.25

8	देवगढ़	7.11
9	ढेंकनाल	8.16
10	गजपति	4.36
11	गंजम	23.85
12	जगतसिंहपुर	24.11
13	जाजपुर	22.18
14	झारसुगुडा	5.73
15	कालाहांडी	7.91
16	कंधमाल	7.63
17	केंद्रपाड़ा	17.11
18	केंदुझर	7.80
19	खोरधा	21.78
20	कोरापुट	6.26
21	मल्कानगिरी	3.48
22	मयूरभंज	13.75
23	नबरंगपुर	3.14
24	नयागढ़	19.89
25	नुआपाड़ा	4.55
26	पुरी	23.59
27	रायगढ़	4.59
28	संबलपुर	11.83
29	सोनेपुर	7.30
30	सुंदरगढ़	11.01
	कुल	397.30

अनुबंध -III

ओडिशा में डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के आजीविका कार्यकलापों बजट शीर्ष के अंतर्गत परिक्रामी निधि (आरएफ) प्रदान किए गए स्वयं सहायता समूहों की संख्या का जिलावार ब्यौरा

क्र.सं.	जिले का नाम	आरएफ प्रदान किए गए एसएचजी की संख्या
1	अंगुल	239
2	बोलंगीर	159
3	बारगढ़	350
4	बौध	77
5	कटक	312

6	देवगढ़	276
7	ढेंकनाल	572
8	गजपति	195
9	गंजम	1102
10	जाजपुर	224
11	झारसुगुडा	179
12	कालाहांडी	39
13	कंधमाल	609
14	केंदुझार	384
15	खोरधा	546
16	कोरापुट	849
17	मल्कानगिरी	222
18	मयूरभंज	622
19	नबरंगपुर	191
20	नयागढ़	364
21	नुआपाड़ा	88
22	पुरी	575
23	रायगढ़	122
24	संबलपुर	765
25	सोनेपुर	189
26	सुंदरगढ़	161
कुल		9411

माननीय अध्यक्ष: माननीय सदस्य शार्ट में प्रश्न पूछें, आपका समय खत्म हो रहा है।

श्री अनन्त नायक: अध्यक्ष महोदय, मैं सीधे प्रश्न ही पूछ रहा हूँ।

माननीय अध्यक्ष: सीधा प्रश्न नहीं पूछेंगे तो बारह बज जाएंगे।

श्री अनन्त नायक: अध्यक्ष महोदय, मैं माननीय प्रधानमंत्री जी को धन्यवाद देता हूँ जिन्होंने गांवों के डेवलपमेंट के लिए इतनी स्कीम्स बनायी हैं। मैं मंत्री महोदय से जानना चाहता हूँ कि दीनदयाल अंत्योदय योजना, एनआरएलएम के लाभार्थी महिलाओं की संख्या ओडिशा में कितनी है। महिला स्व-सहायता समूहों को पूर्ण क्रेडिट समर्थन कितना प्रदान किया है?

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, मैं प्रधानमंत्री जी को धन्यवाद देते हुए कहना

चाहता हूँ कि आजीविका मिशन ने बहनों की जिन्दगी बदल दी है। ओडिशा में एनआरएलएम के लाभार्थी महिलाओं की संख्या कितनी है। 5.8 लाख महिला स्व-सहायता समूहों में 59 लाख 30 हजार ग्रामीण बहनों को संगठित किया गया है। ओडिशा में स्व-सहायता समूहों व बहनों को कुल 51 हजार 547 करोड़ रुपये का क्रेडिट समर्थन प्रदान किया गया है।

12.00 hrs

उसमें 47,574 करोड़ रुपये का एसएचजी बैंक ऋण शामिल है। मैं बहनों को बधाई देते हुए कहना चाहूंगा कि रीपेमेंट रेट भी बहुत अच्छा है। एनपीए केवल 1.28 परसेंट है। ओडिशा ने बहुत सार्थक ढंग से इस योजना को क्रियान्वित किया है। आजीविका मिशन के कारण आज बहनों की जिन्दगी पूरे देश में बदल रही है। सवा करोड़ से ज्यादा लखपति दीदियां बन चुकी हैं, जो जल्द ही तीन करोड़ हो जाएंगी।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 247 to 260

PROGRESS UNDER PM-AJAY

***247. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) The details of progress made and outcomes under the Pradhan Mantri Annasuchit Jaati Abhyuday Yojana (PM-AJAY); and
- (b) The number of districts in Gujarat covered under this scheme and the total number of beneficiaries of this scheme in Gujarat?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) Pradhan MantriAnusuchitJaatiAbhyudayaYojana, a centrally sponsored scheme launched in 2021-22, which consists of three components namely Adarsh Gram, Grants-in-aid and Hostel. Under Adarsh Gram component, 29,846 villages have been selected for the cycle up to 2025-26. Till date, 11,016 villages have been declared as Adarsh Grams. Under Grant-in-Aid Component a total of 2,01,006 beneficiaries have been covered as reported by the States since 2021-22 and a total of 9549 projects have been approved under various interventions such as skill development, income generation and infrastructure development. Under Hostel component, so far 866 hostels have been sanctioned, of which 520 are for girls and 346 for boys, covering 69212 beneficiaries.

(b) Under the Adarsh Gram component of PM-AJAY, all villages having more than 40 percent Scheduled Caste population and total population of more than or equal to 500 as per the latest census are covered. As per thiscriteria, in Gujarat, 56 villages across 16 districts are identified. The district-wise list of villages in Gujarat is given in the enclosed **Statement-I**.

As reported by the State, under Grants-in-Aid component, 39,721 beneficiaries have been covered. Under the Hostel component, 17 hostels have been sanctioned across 9 districts in Gujarat benefiting 3,270 students. The details of hostels sanctioned in Gujarat are given in the enclosed **Statement-II**.

STATEMENT-I**District-wise list of villages in Gujarat covered under Adarsh Gram component of PM-AJAY**

S.No.	District	Village
1	Ahmedabad	Sindhraj
2	Ahmedabad	Ranoda
3	Ahmedabad	Melaj
4	Anand	NavagamVanta
5	Arvali	Moti Bebar
6	Arvali	Ukardi
7	BanasKantha	MithaviCharan
8	BanasKantha	Pilucha
9	BanasKantha	Jordiyali
10	BanasKantha	JuniSendhani
11	BanasKantha	Badarpura
12	BanasKantha	Chudmer
13	Bhavnagar	Chomal
14	Bhavnagar	Valavad
15	Chhotaudepur	Kachhel
16	GirSomnath	Inaj
17	GirSomnath	Nanavada
18	GirSomnath	Kadsala
19	GirSomnath	Navapara
20	GirSomnath	Bodva
21	GirSomnath	Kareda
22	GirSomnath	Hasnavadar
23	Jamnagar	SevakBharudiya
24	Jamnagar	Moridad
25	Jamnagar	Golita
26	Junagadh	NaviDhariGundali
27	Junagadh	Titodi
28	Junagadh	Sitana
29	Kachchh	Nakhatrana Nana
30	Kachchh	Kotda (Roha)
31	Kachchh	Vijpasar
32	Kachchh	Tara

33	Kachchh	Maru (Muru)
34	Kachchh	Valka Nana
35	Kachchh	Kuran
36	Kachchh	Sanosara
37	Kachchh	Devpar
38	Kachchh	Bhujodi
39	PanchMahals	Katadia
40	Porbandar	Kantol
41	Rajkot	Chikhalia
42	Rajkot	Pardi
43	SabarKantha	Mahivada
44	SabarKantha	Vansdol
45	SabarKantha	Bhadardi
46	SabarKantha	Bhavpur
47	SabarKantha	Kump
48	SabarKantha	Sadha
49	SabarKantha	Sherpur
50	SabarKantha	Revas
51	SabarKantha	Chithoda
52	SabarKantha	Isarvada
53	Surat	Panetha
54	Surendranagar	NaniMoldi
55	Surendranagar	Karol
56	Surendranagar	Vaghela

STATEMENT-II

Details of Hostel in Gujarat sanctioned under Hostel component of PMAJAY

(a) Girls' Hostel

S. No	Hostel	District	No. of students
1	Govt. Girls hostel	Ahmedabad	100
2	University Campus, Gujarat University	Ahmedabad	250
3	University Campus M.S. University	Vadodara	250

4	University Campus Vir Narmad South Gujarat Suniversity	Surat	250
5	University Campus Saurashtra University Rajkot.	Rajkot	250
6	University Campus Maharaja Krishna Kumar Singhji University Bhavnagar	Bhavnagar	250
7	University Campus Sardar Patel University, Anand.	Anand	125
8	Gujarat Rajya Backward Class Gram Vikas Parishad,	Ahmedabad	60
Total			1535

(b) Boys Hostel

S. No	Hostel	District	No. of students
1	BabuJagjivan Ram Pratisthan (Ideal Residential School)	Idar	120
2	Adarsha Residential School, Amreli	Amreli	120
3	Adarsha Residential School, Jamnagar	Jamnagar	120
4	University campus Gujarat University	Ahmedabad	250
5	University campusM.S University, Vadodra	Vadodra	250
6	University Campus VirNarmdaSouth Gujarat University	Surat	250
7	University campus Shaurashtra University Rajkot	Rajkot	250
8	University campus Maharaja Krishna Kumar Singhji University Bhavnagar	Bhavnagar	250
9	University campus Sardar Patel University, Anand	Anand	125
Total			1735

ACCESS TO AGRICULTURE INFRASTRUCTURE FUND***248. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The details of the steps taken by the Government to ensure equitable access to financial facilities under Agriculture Infrastructure Fund(AIF) for
- (b) The manner in which the Government incentivize private investment in agricultural infrastructure under the AIF;
- (c) The details of the unique monitoring mechanisms do the Government uses to assess the impact of AIF-funded projects on agricultural productivity;
- (d)The manner in which the Government ensuring the sustainability of agriculture-related infrastructure built under the AIF; and
- (e) The details of the steps that the Government taken to simplify the loan application process for eligible beneficiaries under the AIF?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

- (a) In order to enhance the income of farmers, it is not only essential to enhance production and productivity of farm produce but also minimize the post-harvest losses and ensure better realization of prices for farmers through creation of modern post-harvest management infrastructure. With an objective to address the existing gaps in post-harvest management infrastructure and to promote viable farming assets in the country, the flagship scheme of Agriculture Infrastructure Fund (AIF) was launched in 2020-21 to strengthen the infrastructure in the country

through creation of farm gate storage and logistics infrastructure to enable farmers to store and preserve their farm produce properly and sell them in the market at better price with reduced post-harvest losses and lesser number of intermediaries.

Under AIF, provision for Rs.1 Lakh crore loan has been made through lending institutions with the a interest rate cap of 9% on loans. The scheme is operational from 2020-21 to 2032-33. All loans under this financing facility have interest subvention of 3% per annum up to a loan limit of ₹2 crores. This interest subvention is available for a maximum period of 7 years. In case of loans beyond ₹2 crores, interest subvention is limited up to ₹2 crores. Credit guarantee coverage is also available for eligible borrowers from this financing facility under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) scheme upto a loan of Rs. 2 Crore. In case of FPOs, the credit guarantee may be availed from the facility created under FPO promotion scheme of DA&FW and NABSanrakshan Trustee Company Pvt. Ltd. However, FPOs are also eligible for reimbursement of credit guarantee fee under AIF. The fee for this coverage is borne by the Government.

The Government has undertaken several initiatives to ensure equitable access to financial facilities under the Agriculture Infrastructure Fund (AIF) for farmers in remote and underserved areas across the country including the State of Gujarat. These measures focus on financial inclusion, digital accessibility, institutional support and targeted outreach to extend AIF benefits to all eligible stakeholders, which are as under:-

(i) Digital and Banking Access for Remote Farmers

The AIF online portal enables seamless application and tracking of loan requests, reducing the need for physical visits to banks.

Banks at the grassroots assist farmers in remote areas with documentation, application submission, and grievance resolution.

(ii) Credit Guarantee and Interest Subvention

Interest subvention of 3% on loans up to ₹2 crore in addition to the capping of interest rate at 9% makes financing more affordable for small and marginal farmers up to 7 years.

Credit guarantee coverage through NABSanrakshan and CGTMSE ensures that farmers with limited collateral can access institutional credit. Such credit guarantee fee is reimbursed by the Department.

(iii) Role of Farmer Producer Organizations (FPOs) and Cooperatives

The Government promotes FPOs, PACS, and Cooperative Societies to facilitate collective investments in agri-infrastructure projects.

These entities provide smallholder farmers access to storage, processing, and value-addition facilities, strengthening their market presence.

(iv) Institutional Support at State and District Levels

State Nodal Officers (SNOs) and District-Level Monitoring Committees (DLMCs) actively promote AIF awareness and streamline the approval process for applicants.

(v) Awareness and Capacity Building for stakeholders

Training programmes, financial literacy workshops, and AIF awareness campaigns in local languages educate farmers on accessing AIF loans through Banks and other organisations. Further, a dedicated AIF helpline and grievance redressal mechanism provide continuous support to applicants.

By integrating digital banking solutions, institutional frameworks, financial incentives, and grassroots outreach programs, the Government is ensuring that farmers in remote and underserved areas can easily access AIF funding and benefit from modern agricultural infrastructure.

(b) The Agriculture Infrastructure Fund (AIF) plays a crucial role in incentivizing private investment in agricultural infrastructure by offering a range of financial and policy incentives that make investment in the sector more attractive and viable.

(i) Interest Subvention and Credit Guarantee: AIF provides a 3% interest subvention on loans up to ₹2 crore for a maximum period of seven years. Additionally, eligible borrowers get reimbursement of the fees for credit guarantee coverage under the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) and NABSanrakshan, reducing the financial risk for private investors, including agribusinesses, cooperatives, and start ups.

(ii) Flexible Loan Terms and High Credit Flow: With a provision of ₹1 lakh crore in institutional credit, the scheme enables private entities to access affordable medium to long-term loans for setting up post-harvest management and value chain infrastructure such as warehouses, cold storages, sorting and grading units, primary processing centers, and supply chain services and other viable farming

assets. The interest rate cap of 9% further enhances the attractiveness of private investment.

(iii) Support for Modern Agri-Tech Projects: AIF encourages private participation in advanced and emerging agri-infrastructure sectors such as smart and precision farming, hydroponics, aeroponics, bio-stimulant production, and renewable energy integration (such as PM-KUSUM solarization). This aligns with the growing demand for sustainable and technology-driven agricultural solutions.

(iv) Public-Private Partnerships (PPP) and Institutional Participation: The scheme allows private investors to collaborate with State Governments, local bodies, Farmer Producer Organizations (FPOs), and cooperatives to develop agricultural infrastructure under PPP models. This approach helps in reducing investment risks and ensuring a steady revenue stream.

(v) State-wise Fund Allocation and Market Linkages: The scheme's targeted fund allocation to States and Union Territories ensures that investment is directed where it is needed most. Additionally, AIF-supported infrastructure enhances market linkages, increasing profitability for private players engaged in agri-business and value chain management.

Through these measures, AIF effectively mobilizes private sector investment, creating a robust ecosystem for modern, scalable, and sustainable agricultural infrastructure.

(c) The Government employs a multi-tiered monitoring mechanism to assess the impact of Agriculture Infrastructure Fund (AIF)-funded projects on agricultural

productivity. These mechanisms ensure real-time tracking, transparency, and effective evaluation of project outcomes. The key monitoring strategies include:

(i) AIF Online Management Information System (MIS) Portal

The AIF portal provides real-time tracking of projects, from sanction to implementation. It captures data on project approvals, disbursements, and geo-tagging of infrastructure to assess on-ground impact. The portal integrates with various banks and financial institutions for automated loan tracking.

(ii) Geo-tagging of AIF Projects

Geotagging of AIF projects enables monitoring of physical progress and regional distribution of projects, ensuring proper implementation.

(iii) Third-party Evaluations & Field Surveys

Independent agencies conduct field evaluations to assess project utilization, efficiency, and impact on farm productivity. These surveys help in identifying bottlenecks and suggesting course corrections for better fund utilization. During 2023 Agro-Economic Research Centre (AERC) Pune had undertaken an impact assessment study to analyse the impact of the Scheme in various parameters like employment generation, reduction in post-harvest losses, better farm mechanisation, lesser dependency on middlemen and so on.

(iv) Stakeholder Consultations & Feedback Mechanism

Regular meetings with Banks, and State Governments ensure real-time feedback on project effectiveness. Issues faced in implementation are addressed through policy interventions and fund reallocation strategies.

(v) Integration with Agri-Tech and AI-based Analytics

The Government is leveraging AI and data analytics to analyze the impact of AIF-funded projects on yield improvements, reduction in post-harvest losses, and price realization for farmers. Smart analytics provide insights into how cold storage, warehouses, and processing units are improving supply chain efficiency.

(vi) District and State-Level Monitoring Committees

State and District-level Nodal Agencies oversee project implementation and ensure alignment with regional agricultural needs. Periodic performance reviews help in revising strategies for better fund utilization.

Through these comprehensive monitoring mechanisms, the Government ensures that AIF-funded projects are effectively contributing to agricultural productivity, post-harvest management, and overall value chain enhancement, thereby benefiting farmers and the agri-business ecosystem.

(d) The Government ensures the sustainability of agriculture-related infrastructure built under the Agriculture Infrastructure Fund (AIF) through a comprehensive approach that integrates financial, technical, and operational measures.

(i) Affordable Financing and Credit Support: The AIF provides concessional loans with a 3% interest subvention for up to seven years, along with credit guarantee coverage under CGTMSE and NABSanrakshan. Additionally the provision for moratorium of 6 months to 2 years also helps beneficiaries manage their finances effectively and ensures the long-term viability of infrastructure projects.

(ii) Project Viability and Capacity Building: The scheme encourages feasibility assessments before project sanctioning, ensuring that only economically viable and sustainable projects receive funding. Availability of the tailor-made DPR templates in the AIF Portal helps applicants in check the viability of the project.

(iii) Technology Integration: AIF promotes smart and precision agriculture by supporting modern technologies such as IoT-based advisory systems, drones, solar-powered solutions, and automated weather stations. These technologies enhance efficiency, optimize resource use, and reduce the environmental impact of agricultural practices.

(iv) Renewable Energy Adoption: Convergence with PM-KUSUM Component-A encourages the use of solar energy in irrigation systems and agri-processing units, reducing operational costs and promoting clean energy solutions.

By combining financial incentives, technological advancements, and community-based approaches, the Government is ensuring that AIF-funded infrastructure remains sustainable, resilient, and beneficial to farmers and rural communities in the long run.

(e) The Government has taken several steps to simplify the loan application process under the Agriculture Infrastructure Fund (AIF) to ensure that farmers, agripreneurs, FPOs, and other stakeholders can access financial assistance easily and efficiently. These steps include:

(i) Online AIF Portal for Seamless Application

A dedicated AIF Digital Platform enables beneficiaries to apply for loans online, reducing paperwork and expediting the approval process. The portal provides a

step-by-step guided application process for ease of use by farmers, FPOs, PACS, and agri-entrepreneurs. Related help video readily available in the Portal makes the Portal user-friendly.

(ii) Single-Window Clearance and Integration with Banks

The AIF portal is integrated with almost all the Banks and other financial institutions, allowing real-time processing and direct loan applications. A single-window clearance system has been introduced to streamline approvals and reduce bureaucratic delays.

(iii) Simplified Documentation and Eligibility Verification

The documentation requirements have been rationalized, ensuring that small and marginal farmers, FPOs, and PACS can apply with minimal paperwork. Integration with Aadhar enables quick verification of applicant credentials.

(iv) State and District-Level Assistance

State Nodal Officers (SNOs) and District-Level Monitoring Committees (DLMCs) provide on-ground support and guidance to applicants.

A dedicated helpdesk and grievance redressal mechanism assist beneficiaries in resolving application-related issues.

(v) Credit Guarantee and Risk Mitigation Measures

The Government has simplified collateral requirements by offering credit guarantee support through NABSanrakshan and CGTMSE for loans up to ₹2 crore. This step has particularly benefited small and marginal farmers who may not have high-value assets for loan security.

(vi) Awareness and Capacity Building Programs

Regular awareness campaigns, training sessions, and workshops are conducted to educate both the Bankers and Beneficiaries on the loan application process.

Banks and financial institutions are actively involved in handholding support for applicants to ensure smooth processing.

By leveraging digital platforms, reducing documentation, providing technical assistance, and ensuring easy access to credit, the Government has made the AIF loan application process faster, more transparent, and farmer-friendly.

ACHIEVEMENTS UNDER PMMSY

***249. SHRIMATI PRATIMA MONDAL:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) The manner in which the Government ensures the Pradhan Mantri Matsya Sampada Yojana (PMMSY) achieves its objective of doubling fishermen's income and enhancing fish production;
- (b) The details of steps/plans to address challenges such as declining fish stocks and climate change which directly impact the livelihood of coastal and inland fisher communities: and
- (c) The measures implemented to enhance veterinary infrastructure, particularly in rural areas, ensuring accessible and affordable healthcare for livestock owners?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has been implementing a flagship scheme Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of five years from 2020-21 to 2024-25 in all States and Union Territories for holistic development of fisheries and aquaculture in the country. To achieve its objectives of enhancing fish production and fish farmers income, the PMMSY has been supporting a plethora of activities for expansion, intensification, diversification and productive utilization of land and water, supply of quality inputs, infusion of technology, post-harvest infrastructure, modernisation and strengthening of value chain, traceability, establishing a robust fisheries management framework and fishers' welfare. During the last four years (2020-21 to 2023-24) and current year(2024-25), the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has accorded approvals to the fisheries developmental proposals of various State Governments Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crore under the PMMSY. The key interventions projects/activities approved under this scheme include; 32051 hectares of aquaculture area, 983 hatcheries, 25 Brood Banks and 11 integrated aquaparks. Further, PMMSY supports interventions aimed at technology infusion for intensified fish culture and key projects/activities taken up in this regard include; 12081 Re-circulatory Aquaculture Systems (RAS), 4205 biofloc units, 55118

reservoir cages, 1525 open sea cages, 5711 raceways and 560.70 hectares pens in reservoirs. Post-harvest infrastructure taken up under PMMSY include; 58 fishing harbours/fish landing centres, 634 ice plants/cold storages, 21 Modern wholesale fish markets including 2 Smart Wholesale Markets, 202 retail fish markets, 6694 fish kiosks, 27189 units of fish transportation facilities, 128 value add enterprises, 5 E-platform for e-trading & e-marketing of fish and fisheries products.

The PMMSY *inter-alia* focus on climate resilient activities to address the challenges of climate change and a total 100 fishermen coastal villages situated very close to seashore are being developed as Climate Resilient Coastal Fishermen Villages in this regard. Further, the other key climate resilient activities supported under PMMSY primarily includes Open sea cage culture, seaweed cultivation, bivalve cultivation, installation of artificial reefs, sea ranching, ornamental fisheries, pearl cultivation, conservation and regulatory measures including ban on fishing during fish breeding season, diversification of fishing, safety and security measures for fishermen and fishing vessels, insurance, livelihood and nutritional supports.

The PMMSY during its implementation period has made vital contributions in overall growth of the fisheries and aquaculture especially, (i) increase of annual fish production from 141.64 lakh tonne in 2019-20 to 184.02 lakh tonne in 2023-24, (ii) increase in fisheries export from Rs.46,662.85 crore in 2019-20 to Rs.60,524.89 crore in 2023-24, (iii) enhanced per capita fish consumption from 5-6 kg to 12-13 kg and (iv) enhance aquaculture productivity from 3 tonne/hectare to 4.7 tonne per hectare.

To provide social-security net to fishers, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying under PMMSY provides Group accident insurance coverage to fishers and the insurance provided includes (i) Rs.5.00 lakh against accidental death or permanent total disability, (ii) Rs. 2.50 lakh against accidental permanent partial disability and (iii) Rs. 25,000 against accidental hospitalization. Under PMMSY, central funds of Rs.64.50 crore has been released for insurance coverage of 131.30 lakh fishers with an average of 32.82 lakh fishers annually. To ensure the safety and security of fishers while they are out at sea for fishing, two-way communication devices namely transponders are being installed in a total one lakh marine fishing vessels with an investment of Rs. 364 crore and the devices are provided at free of cost under PMMSY to marine fishers to protect their lives and property at sea during emergencies and adverse weather conditions. PMMSY provides Livelihood and nutritional support for socio-economically backward active traditional fisher's families for conservation of fish resources during fishing ban/lean period. During the last four years (2020-21 to 2023-24) and current financial year (2024-25), an average 5.95 lakh fishers per annum with total investment of Rs. 1384.80 crore have been provided livelihood and nutritional support. To facilitate access to institutional credit, the Government of India with effect from Financial Year 2018-19 has extended facilities of Kisan Credit Card (KCC) to the fishers and fish farmers to meet their working capital requirement. A total of 4,61,246 KCCs have been sanctioned so far to fishers and fish farmers with a loan amount of Rs.2930.87 crore.

(c) The Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has been implementing various measures to enhance veterinary infrastructure, ensuring accessible and affordable healthcare for livestock owners and details of such measure are as below:

- (i) Supporting the states/UTs through the implementation of Livestock Health & Disease Control Programme (LHDCP) scheme in all States/UTs, with the aim of reducing risk to animal health by prophylactic vaccination against diseases of animals, capacity building of Veterinary services, disease surveillance and strengthening Veterinary infrastructure, training, publicity and awareness.
- (ii) 100% central assistance is provided to States/UT's for Vaccination against Foot and Mouth Disease (FMD) and Brucellosis under National Animal Disease Control programme (NADCP) and for Vaccination against Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) under Critical Animal Disease Control Programme (CADCP). The vaccine doses of 109.55 crore, 4.57 crore, 25.15 crore, 0.70 crore have been administered to the susceptible animal population against FMD, Brucellosis, PPR and CSF respectively.
- (iii) States and UTs are financially supported under Assistance to States for Control of Animal Disease (ASCAD) of LHDCP for control of state prioritized exotic, emergent and zoonotic animal diseases including Lumpy Skin disease, African Swine Fever and Avian Influenza.

- (iv) Procurement and supply of the FMD, Brucella, PPR and CSF vaccine for required vaccination and ear tags for respective State and Union Territory is done centrally.
- (v) Financial support to States and Union Territories for procurement of vaccination accessories, strengthening cold chain infrastructure and for awareness generation of Stakeholders.
- (vi) Financial support to laboratories like Indian Council of Agricultural Research (ICAR)- National Institute of Foot and Mouth Disease (NIFMD)- Bhubaneswar, ICAR-Indian Veterinary Research Institutes (IVRI)-Bareilly, ICAR-IVRI-Bengaluru, ICAR- National Institute of Veterinary Epidemiology and Disease Informatics (NIVEDI)-Bengaluru, Regional Disease Diagnostic Laboratories and Chaudhary Charan Singh National Institute of Animal Health-Baghat for quality testing of vaccines, sero-monitoring, sero – surveillance, confirmation of doubtful cases, training of laboratory personnel and other related activities. Accordingly regular sero-surveillance is being done on diseases covered under National Disease Control Programme (NADCP).
- (vii) Under Assistance to States for Control of Animal Disease (ASCAD), support is provided to State Biological Production Units (BPUs) for supplementing production of disease diagnostic kits/vaccines. Also 100% financial assistance is also provided to States/UTs for activities under” Research & Innovation, publicity & awareness training and allied activities.

- (viii) Under LHDCP scheme provides financial support to States/UTs for establishment and strengthening of diagnostic infrastructure including “Continuing Veterinary Education (CVE)” to enhance skills & knowledge of the Veterinarians and Para Veterinarians.
- (ix) Under Establishment and Strengthening of Veterinary Hospitals and Dispensaries-Mobile Veterinary Units (ESVHD-MVU), of LHDCP scheme provides financial support to the States/UTs for operation of Mobile Veterinary Units (MVUs) to provide diagnosis, treatment at farmer’s doorstep. Presently, 4016 MVUs are operationalised across the country in 28 states.
- (x) Capacity building, infrastructure enhancement and technical support is also supported under Pandemic Fund Project on “Animal Health Security Strengthening in India for Pandemic Preparedness and Response”
- (xi) Formulation and circulation of the National Action Plans (NAPs) for identification and notification of the affected area, isolation of affected animals and implementation of biosecurity measures, restriction on movement of livestock etc. to undertake the control measures during disease outbreak.
- (xii) The Crisis Management Plan (CMP) has been developed for Livestock diseases in managing and responding to animal disease outbreaks, ensuring swift containment and mitigation.

(xiii) 'Standard Veterinary Treatment Guidelines (SVTGs) formulated by the Department for best practices in veterinary care to enhance livestock health and disease control.

(xiv) National Digital Livestock Mission (NDLM) has developed data base named as "Bharat Pashudhan" by utilizing a unique 12 digit Tag for registration of livestock using ear-tags and vaccination.

प्रधानमंत्री फसल बीमा योजना के तहत बीमा दावों का भुगतान

***250. श्रीमती प्रतिभा सुरेश धानोरकर:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत बीमा दावों की राशि लाभार्थियों को समय पर जारी नहीं की जाती है;

(ख) यदि हां, तो सरकार द्वारा बीमा दावों का समय पर भुगतान करने के लिए क्या कदम उठाए जाने का विचार है; और

(ग) क्या सरकार का 30 दिनों के भीतर फसल नुकसान का आकलन करने और किसानों के बीमा दावों का निपटान करने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग) प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.) के प्रावधानों के अनुसार, क्षेत्र आधारित/व्यापक आपदा/सीजन समाप्ति के दावों के मामले में, राज्य सरकार को अंतिम फसल कटाई के एक महीने के भीतर राष्ट्रीय फसल बीमा पोर्टल (एन.सी.आई.पी.) पर वास्तविक और थ्रेसहोल्ड उपज का डेटा प्रस्तुत/अपलोड करना होता है। अंतिम दावों की गणना, एन.सी.आई.पी. पर की जानी है और एन.सी.आई.पी. पर दावों की गणना से 21 दिनों के भीतर भुगतान किया जाना है।

इसके अतिरिक्त, स्थानीय आपदाओं और फसल कटाई के बाद के नुकसान के मामले में जहां दावों की गणना और भुगतान वैयक्तिक खेत स्तर पर किया जाता है, वहां दावों को राज्य के आदेश/घटना की अधिसूचना के तीस दिनों के भीतर संवितरित किया जाना है।

बीमा मॉडल का चयन, बोली (बिडिंग) की पारदर्शी प्रक्रिया के माध्यम से बीमा कंपनियों का चयन, किसानों का नामांकन, स्वीकार्य दावों की गणना के लिए फसल उपज/फसल नुकसान का आकलन जैसे सभी प्रमुख कार्य संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों और संबंधित बीमा कंपनी की संयुक्त समिति द्वारा किए जा रहे हैं। योजना के उचित निष्पादन के लिए योजना के परिचालन दिशा-निर्देशों (ऑपरेशनल गाइडलाइन्स) में प्रत्येक स्टैकहोल्डर की भूमिका और जिम्मेदारियों को परिभाषित किया गया है।

अधिकांश दावों का निपटान बीमा कंपनियों द्वारा योजना के परिचालन दिशा-निर्देशों के तहत निर्धारित समय-सीमा के भीतर किया जाता है। हालांकि, पी.एम.एफ.बी.वाई. के कार्यान्वयन के दौरान, बैंकों द्वारा बीमा प्रस्तावों को गलत/देरी से प्रस्तुत करने के कारण दावों का भुगतान न किए जाने, देरी से भुगतान किए जाने या कम भुगतान किए जाने, उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद, राज्य सरकार के हिस्से की राशि प्रदान करने में देरी, बीमा कंपनियों द्वारा पर्याप्त कर्मियों की तैनाती न किए जाने आदि के बारे में कुछ शिकायतें प्राप्त हुई थीं जिन पर योजना के प्रावधानों के अनुसार उचित रूप से कार्रवाई की गई।

सरकार ने इस योजना के कार्यान्वयन को मजबूत करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं, जिनका विवरण निम्नानुसार है:

- i. सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (एन.सी.आई.पी.)** को सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और सेवाओं की डिलिवरी जैसे किसानों के डायरेक्ट ऑनलाइन नामांकन, बेहतर निगरानी के लिए बीमित किसानों के वैयक्तिक विवरण को अपलोड/प्राप्त करने और किसानों को उनके बैंक खाते में सीधे इलेक्ट्रॉनिक रूप से दावा राशि के भुगतान हेतु डेटा के सिंगल सोर्स के रूप में विकसित किया है।

- ii. दावों के भुगतान की प्रक्रिया की सख्ती से निगरानी करने हेतु खरीफ 2022 से 'डिजिटल मॉड्यूल' नामक एक समर्पित मॉड्यूल आरंभ किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (एन.सी.आई.पी.) को सार्वजनिक वित्त प्रबंधन प्रणाली (पी.एफ.एम.एस.) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत करना शामिल है ताकि खरीफ 2024 से सभी दावों को समय पर और पारदर्शी ढंग से प्रॉसेस किया जा सके। यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है तो एन.सी.आई.पी. के माध्यम से ऑटो-कैल्युकेट करते हुए 12% का जुर्माना स्वचालित रूप से लगा दिया जाता है।
- iii. चूंकि यह योजना, राज्य सरकार द्वारा कार्यान्वित की जाती है इसलिए बीमित किसानों के दावों से संबंधित शिकायतों सहित सभी प्रकार की शिकायतों को हल करने के लिए योजना के संशोधित परिचालन दिशा-निर्देशों (ऑपरेशनल गाइडलाइन्स) में स्तरीकृत शिकायत निवारण तंत्र अर्थात् जिला स्तरीय शिकायत निवारण समिति (डी.जी.आर.सी.), राज्य स्तरीय शिकायत निवारण समिति (एस.जी.आर.सी.) का प्रावधान किया गया है। इन समितियों को परिचालन दिशा-निर्देशों के माध्यम से विस्तृत अधिदेश दिए गए हैं ताकि शिकायतों की सुनवाई की जा सके और निर्धारित प्रक्रिया के अनुसार उनका निपटान किया जा सके।
- iv. शिकायत निवारण तंत्र को और बेहतर बनाने के लिए कृषि रक्षक पोर्टल और हेल्पलाइन (के.आर.पी.एच.) विकसित की गई है। एक अखिल भारतीय टोल फ्री नंबर 14447 शुरू किया गया है और इसे बीमा कंपनियों के डेटाबेस से जोड़ा गया है जहां किसान अपनी शिकायतें/मुद्दे उठा सकते हैं। इन शिकायतों/मुद्दों के समाधान के लिए समय-सीमा भी तय की गई है।
- v. इसके अतिरिक्त, योजना के कार्यान्वयन के तहत प्रौद्योगिकी का लाभ उठाने की दिशा में, **सी.सी.ई.-एग्री ऐप** के माध्यम से उपज डेटा/फसल कटाई प्रयोग (क्रॉप कटिंग

एक्सपेरिमेंट्स- सी.सी.ई.) डेटा को कैप्चर करने और इसे एन.सी.आई.पी. पर अपलोड करने, बीमा कंपनियों को सी.सी.ई. के संचालन को देखने की अनुमति देने, एन.सी.आई.पी. के साथ राज्य भूमि रिकॉर्ड को एकीकृत करने आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान हो सके।

इस योजना के अंतर्गत, वर्ष 2023-24 से फसल क्षति एवं नुकसान के वस्तुगत आकलन तथा पारदर्शिता हेतु निम्नलिखित प्रौद्योगिकियों को भी कार्यान्वित किया गया है:

- (i) **यस-टेक (यील्ड एस्टिमेशन सिस्टम बेस्ड ऑन टेक्नॉलजी)** - इस तकनीक द्वारा उपज के आकलन के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान लगाने के लिए धीरे-धीरे रिमोट-सेंसिंग आधारित उपज अनुमान की ओर बढ़ा जा रहा है। यह पहल, खरीफ 2023 से धान और गेहूं की फसलों के लिए शुरू की गई थी जिसमें उपज अनुमान में 30% महत्व अनिवार्य रूप से यस-टेक से प्राप्त उपज को दिया जाता है। खरीफ 2024 सीजन से सोयाबीन की फसल को भी इसमें शामिल कर लिया गया है।
- (ii) **विंड्स (वेदर इन्फर्मेंशन नेटवर्क ऐंड डेटा सिस्टम)**- यह तकनीक, जी.पी. और ब्लॉक स्तर पर हाइपर-लोकल मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क के 5 गुना के बराबर ऑटोमैटिक वेदर स्टेशन (ए.डब्ल्यू.एस.) और ऑटोमैटिक रेन गेज (ए.आर.जी.) के नेटवर्क को सेट-अप करने के लिए है। इसे भारत मौसम विज्ञान विभाग (आई.एम.डी.) के साथ समन्वय करते हुए डेटा की इंटरऑपरेबिलिटी और शेयरिंग के साथ ए.डब्ल्यू.एस. और ए.आर.जी. के एक राष्ट्रीय एकीकृत नेटवर्क में फीड किया जाएगा। विंड्स, न केवल यस-टेक के लिए बल्कि सूखा और आपदा के प्रभावी प्रबंधन, सटीक मौसम पूर्वानुमान संबंधी डेटा प्रदान करता है और बेहतर पैरामीट्रिक बीमा उत्पाद भी देता है।

विभाग, सभी स्टैकहोल्डर्स के साथ साप्ताहिक रूप से वीडियो कॉन्फ्रेंस, वन-टू-वन मीटिंग तथा राष्ट्रीय समीक्षा सम्मेलनों के माध्यम से दावों के समय पर निपटान सहित बीमा कंपनियों के कामकाज की नियमित निगरानी कर रहा है।

प्राप्त अनुभव, विभिन्न स्टैकहोल्डर्स के विचारों के आधार पर तथा बेहतर पारदर्शिता, जवाबदेही, किसानों को दावों का समय पर भुगतान सुनिश्चित करने और योजना को अधिक किसान हितैषी बनाने के उद्देश्य से, सरकार ने समय-समय पर पी.एम.एफ.बी.वाई. के परिचालन दिशा-निर्देशों को व्यापक रूप से संशोधित किया है ताकि यह सुनिश्चित किया जा सके कि योजना के तहत पात्र लाभ समय पर और पारदर्शी तरीके से किसानों तक पहुंच सकें।

IMPACT OF CLIMATE CHANGE ON AGRICULTURAL SECTOR

***251. SHRI DHARAMBIR SINGH:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has conducted any recent studies on the impact of climate change on our country's agricultural sector, particularly in terms of soil degradation, rainfall patterns and crop yield fluctuations;
- (b) if so, the key findings of these studies and their implications for food security;
- (c) the measures taken by the Government to promote climate-resilient farming techniques and drought-resistant crops;
- (d) whether any financial assistance or subsidies are provided to farmers for adopting sustainable agricultural practices and if so, the details thereof; and
- (e) the role of State Governments in implementing climate adaptation strategies in the agricultural sector?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) Yes, Indian Council of Agricultural Research (ICAR) has conducted simulation modelling studies to assess the impact of climate change on soil degradation, rainfall pattern projection and crop yields.

(b) The study revealed that the *kharif* rainfall is projected to increase in the range of 4.9-10.1% and 5.5-18.9% by 2050 and 2080, respectively. *Rabi* rainfall is projected to increase in the range of 12-17% and 13-26% by 2050 and 2080, respectively. This increase in rainfall would result into soil loss of 10 tons/ha/yr from croplands by 2050. In the light of climate change, the salinity affected area is also projected to increase from 6.7 million ha to 11 million ha by 2030.

In the absence of adoption of adaptation measures, climate change is likely to reduce rainfed rice yields by 20% in 2050 and 10-47% in 2080, respectively. Irrigated rice yields reduced by 3.5% in 2050 and 5% in 2080. Wheat yield will also likely to get reduced by 19.3% in 2050 and 40% in 2080. Kharif maize yields may get reduced by 10-19% in 2050 and >20% in 2080.

(c) The Government has undertaken various measures to tackle the projected adverse effect of climate change on agricultural sector and developed various climate-resilient agricultural technologies, suitable for extreme weather situations and vulnerable districts/regions viz. promotion of climate resilient varieties, resilient cropping systems, conservation agriculture, crop diversification, agroforestry systems, zero till drill sowing, alternate methods of rice cultivation, green manuring, integrated nutrient and pest management, organic farming, site specific nutrient management, in-situ moisture conservation, supplementary irrigation, micro irrigation, sub surface drainage and soil amendments etc. ICAR has also developed

76 prototype of integrated farming system models adapted to climate change impact across the ecologies of the country. ICAR also assessed risk and vulnerability in agriculture as per Intergovernmental Panel on Climate Change (IPCC) protocol. A total of 109 districts have been categorized as very high and 201 districts as highly vulnerable. Adaptation efforts have been underway in 151 districts through Krishi Vigyan Kendras (KVKs). District Agricultural Contingency Plans (DACPs) also developed for 651 districts to tackle aberrant weather situation.

Of the total varieties developed since 2014, 2661 varieties (cereals 1258; oilseeds 368; pulses 410; fibre crops 358; forage crops 157, sugarcane 88 and other crops 22) are tolerant to one or more biotic and/or abiotic stresses, amongst which 537 varieties have been developed specially for extreme climate events viz drought.

(d) and (e) The Government is taking several steps to promote climate resilient farming techniques and drought resistant crops in the country. The National Mission for Sustainable Agriculture (NMSA) is one of the Missions within the National Action Plan on Climate Change. Under NMSA, the Per Drop More Crop scheme aims to improve on-farm water use efficiency and enhance the adoption of precision irrigation for which subsidy is provided. Rainfed Area Development scheme focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health Management and Soil Health Card scheme assists states in promoting integrated nutrient management for improving soil health and its productivity. For promoting organic farming in the country, the schemes of Paramparagat Krishi Vikas Yojana and Mission Organic

Value Chain Development for North Eastern Region have been implemented since 2015-16. Sub Mission on Agroforestry and National Bamboo Mission also aim to increase climate resilience. Under these schemes, financial assistance in the form of subsidies is provided to beneficiaries through the state governments.

अनुसूचित जाति और अनुसूचित जनजाति के छात्रों को छात्रवृत्ति के लिए मानदंड

*252. श्री मुरारी लाल मीना:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा अनुसूचित जाति (एससी) और अनुसूचित जनजाति (एसटी) के छात्रों को छात्रवृत्ति प्रदान करने के लिए पारिवारिक वार्षिक आय की निर्धारित सीमा क्या है;
- (ख) सरकार द्वारा छात्रवृत्ति की राशि निर्धारित करने के लिए अपनाए गए मानदंड क्या हैं;
- (ग) क्या सरकार ने ऐसे मानदंडों की समीक्षा की है, यदि हां, तो ऐसी समीक्षा पिछली बार कब की गई थी और उसका क्या परिणाम रहा है;
- (घ) क्या सरकार का अनुसूचित जाति और अनुसूचित जनजाति के छात्रों को छात्रवृत्ति के लिए पारिवारिक वार्षिक आय सीमा बढ़ाने का विचार है, यदि हां, तो तत्संबंधी वर्तमान स्थिति क्या है और इसे कब तक लागू किए जाने की संभावना है, यदि नहीं, तो इसके क्या कारण हैं; और
- (ङ) क्या सरकार का महंगाई और शिक्षा की बढ़ती लागत को देखते हुए अनुसूचित जाति और अनुसूचित जनजाति के छात्रों को दी जाने वाली छात्रवृत्ति की राशि बढ़ाने का विचार है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

- (क) सामाजिक न्याय और अधिकारिता मंत्रालय तथा जनजातीय कार्य मंत्रालय द्वारा अनुसूचित जातियों (अ.जा.) एवं अनुसूचित जनजातियों (अ.ज.जा.) के लिए क्रियान्वित की जा रही छात्रवृत्ति योजनाओं के लिए विहित वार्षिक पारिवारिक आय सीमा का ब्यौरा संलग्न **विवरण -I** में दिया गया है।

(ख) और (ग) योजनाओं के तहत छात्रवृत्ति राशि राज्य सरकारों/संबंधित मंत्रालयों/विभागों के साथ उचित परामर्श के बाद तय की जाती है और तदनुसार योजना के मानदंड सक्षम प्राधिकारी/स्थायी वित्त समिति (एसएफसी)/व्यय वित्त समिति (ईएफसी)/कैबिनेट द्वारा अनुमोदित किए जाते हैं। समीक्षा के लिए अपनाए गए मानदंड और प्रत्येक योजना के निष्कर्ष संलग्न **विवरण -II** में दिए गए हैं।

(घ) और (ङ) योजना के दिशानिर्देश जरूरत के अनुसार समय-समय पर संशोधित किए जाते हैं और परिवार की वार्षिक आय सीमा और छात्रवृत्ति की राशि से संबंधित मुद्दे पर निर्णय तब लिया जाता है जब मंत्रालयों/विभागों सहित हितधारकों के परामर्श से ऐसे संशोधन किए जाते हैं।

विवरण-I

अनुसूचित जातियों और अनुसूचित जनजातियों की छात्रवृत्ति योजनाओं के लिए वार्षिक पारिवारिक आय सीमा

क्र.सं.	योजना का नाम	आय सीमा (प्रति वर्ष)	
		अनुसूचित जातियों के लिए	अनुसूचित जनजातियों के लिए
(i)	मैट्रिकोत्तर छात्रवृत्ति योजना	2.50 लाख रुपए	2.50 लाख रुपए
(ii)	मैट्रिक-पूर्व छात्रवृत्ति योजनाएं	2.50 लाख रुपए	2.50 लाख रुपए
(iii)	टॉप क्लास शिक्षा	8.00 लाख रुपए	6.00 लाख रुपए
(iv)	राष्ट्रीय ओवरसीज छात्रवृत्ति योजना	8.00 लाख रुपए	6.00 लाख रुपए
(v)	अनुसूचित जाति और अन्य पिछड़े वर्ग के लिए निःशुल्क कोचिंग योजना	8.00 लाख रुपए	ऐसी कोई योजना नहीं है
(vi)	राष्ट्रीय फेलोशिप योजना	कोई वार्षिक पारिवारिक आय विहित नहीं	कोई वार्षिक पारिवारिक आय विहित नहीं

विवरण-II

अनुसूचित जातियों के लिए

अनुसूचित जातियों के लिए छात्रवृत्ति योजनाओं के अंतर्गत छात्रवृत्ति दरों में संशोधन (रुपये में)				
योजना का नाम	उप श्रेणी			2023-24

		संशोधन से पहले प्रति वर्ष वजीफा	छात्रवृत्ति दरों में अंतिम संशोधन का वर्ष	संशोधन के बाद प्रति वर्ष वजीफा
मैट्रिक-पूर्व छात्रवृत्ति	डे स्कॉलर	3000.00	2021-22	3500.00
	छात्रावासी	6250.00	2021-22	घटक-I:- 7000
				घटक-II:-8000
मैट्रिकोत्तर छात्रवृत्ति	डे स्कॉलरसमूह1	5500.00	2020-21	7000.00
	डे स्कॉलरसमूह2	5300.00	2020-21	6500.00
	डे स्कॉलरसमूह3	3000.00	2020-21	3000.00
	डे स्कॉलरसमूह4	2300.00	2020-21	2500.00
	छात्रावासीसमूह1	12000.00	2020-21	13500.00
	छात्रावासीसमूह2	8200.00	2020-21	9500.00
	छात्रावासीसमूह3	5700.00	2020-21	6000.00
	छात्रावासीसमूह4	3800.00	2020-21	4000.00
टॉप क्लास शिक्षा	पुस्तकें और स्टेशनरी	3000.00	2022-23	5000.00
	कंप्यूटर भत्ते (पाठ्यक्रम में एक बार)	45000.00	कोई परिवर्तन नहीं	45000.00
	वार्षिक मेंटेनेंस भत्ता	29640.00	2020-21	41000.00
राष्ट्रीय फेलोशिप	प्रथम दो वर्ष (एम.फिल/पी.एच.डी.)	31000.00	2023-24	37000.00**
	अंतिम तीन वर्ष (पी.एच.डी.)	35000.00	2023-24	42000.00**
राष्ट्रीय ओवरसीज	(क) यू.एस.ए. और अन्य देशों के लिए वार्षिक मेंटेनेंस भत्ता (अमेरिकी डालर में)	14000.00	2013-14	15400.00
	(ख) यू.के. के लिए वार्षिक मेंटेनेंस भत्ता (जी.बी.पी. में)	9000.00		9900.00
अनुसूचित जाति, अन्य पिछड़े वर्ग और पीएम-केयर्स लाभार्थियों के लिए निःशुल्क कोचिंग	पाठ्यक्रम फीस	कोई नियत धनराशि नहीं	2022-23	20000.00 to 75000.00
	वजीफा	3000.00 (स्थानीय छात्रों के लिए) और 6000.00 (आउटस्टेशन छात्रों के लिए)		4000.00

अनुसूचित जनजातियों के लिए

अनुसूचित जनजातियों के लिए छात्रवृत्ति योजनाओं के अंतर्गत छात्रवृत्ति दरों में संशोधन (रुपयेमें)				
योजना का नाम	उप-श्रेणी	संशोधन से पहले प्रति वर्ष वजीफा	छात्रवृत्ति दरों में अंतिम संशोधन का वर्ष	2023-24 संशोधन के बाद प्रति वर्ष वजीफा
मैट्रिक-पूर्व छात्रवृत्ति	डे स्कॉलर	1500.00	2019-20	2250.00
	छात्रावासी	3500.00	2019-20	5250.00
मैट्रिकोत्तर छात्रवृत्ति*	डे स्कॉलर समूह1	5500.00	कोई परिवर्तन नहीं	5500.00
	डे स्कॉलर समूह2	5300.00	कोई परिवर्तन नहीं	5300.00
	डे स्कॉलर समूह3	3000.00	कोई परिवर्तन नहीं	3000.00
	डे स्कॉलर समूह4	2300.00	कोई परिवर्तन नहीं	2300.00
	छात्रावासी समूह1	12000.00	कोई परिवर्तन नहीं	12000.00
	छात्रावासी समूह2	8200.00	कोई परिवर्तन नहीं	8200.00
	छात्रावासी समूह3	5700.00	कोई परिवर्तन नहीं	5700.00
	छात्रावासी समूह4	3800.00	कोई परिवर्तन नहीं	3800.00
राष्ट्रीय छात्रवृत्ति	पुस्तकें और स्टेशनरी	3000.00	2022-23	5000.00
	कंप्यूटर भत्ता(पाठ्यक्रममेंएकबार)	45000.00	कोई परिवर्तन नहीं	45000.00

	वार्षिक मेंटेनेंस भत्ता	26400.00	2022-23	36000.00
राष्ट्रीय फैलोशिप	प्रथम दो वर्ष (एम.फिल/पी.एच.डी.)	31000.00	2023-24	37000.00**
	पिछले तीन वर्ष (पी.एच.डी.)	35000.00	2023-24	42000.00**
राष्ट्रीय ओवरसीज	(क) यू.एस.ए और अन्य देशों के लिए वार्षिक मेंटेनेंस भत्ता (अमेरिकी डॉलर में)	14000.00	2013-14	15400.00
	(ख) यूके के लिए वार्षिक मेंटेनेंस भत्ता (जीबीपी में)	9000.00		9900.00

ANIMAL DISEASES

***253. SHRIMATI MALVIKA DEVI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- The details of the steps taken to control diseases amongst the animals and free vaccinations being given to cattle and the manner in which the Government is promoting immunisation programmes;
- The details of the subsidies and schemes to improve the livelihood of small and marginal farmers engaged in dairy sector; and
- The details of schemes for increasing milk production in the country?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- The details of the steps taken to control diseases amongst the animals and to promote immunisation programmes are as follows:

- i. Under Livestock Health and Disease Control Programme (LHDCP) scheme, 100% central assistance is provided to States/UTs for vaccination against Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF). Quality vaccines are procured and supplied centrally. Support is provided to the States/UTs for procurement of vaccination accessories, strengthening cold chain infrastructure, remuneration for vaccinators, awareness generation etc.
- ii. Under Assistance to States for Control of Animal Disease (ASCAD) sub-component of the LHDCP scheme, financial assistance is provided to the States/UTs for the vaccination of state prioritized exotic, emergent and zoonotic animal diseases including Lumpy Skin Disease, Black Quarter, Haemorrhagic Septicaemia etc.

Assistance is also provided to States/UTs for strengthening of diagnostic infrastructure and capacity building and training of Veterinarians and Para Veterinarians.
- iii. Under Establishment and Strengthening of Veterinary Hospitals and Dispensaries-Mobile Veterinary Units (ESVHD-MVU) sub-component of LHDCP scheme provides financial support to the States/UTs for operation of Mobile Veterinary Units (MVUs) to provide diagnosis, treatment at farmer's doorstep. Presently, 4016 MVUs are operationalised across the country in 28 States/UTs.

- iv. Under LHDCP scheme, financial support is provided to laboratories for quality testing of vaccines, sero-monitoring, sero-surveillance, confirmatory diagnosis, training of laboratory personnel and other related activities.
- v. Capacity building, infrastructure enhancement and technical support is provided under Pandemic Fund Project on “Animal Health Security Strengthening in India for Pandemic Preparedness and Response”.
- vi. The Crisis Management Plan (CMP) for livestock diseases has been developed to respond to disease outbreaks.
- vii. Standard Veterinary Treatment Guidelines (SVTGs) have been formulated to enhance livestock health and disease control.

(b) and (c) The details of the subsidies and schemes to improve the livelihood of small and marginal farmers engaged in dairy sector and for increasing milk production in the country are as follows:

- i. Rashtriya Gokul Mission (RGM) is being implemented since December 2014 for development and conservation of indigenous bovine breeds, genetic upgradation of bovine population, enhancement of milk production and productivity of bovines across the country. The scheme has benefitted more than 8.5 crore dairy farmers.

Nationwide Artificial Insemination programme, Accelerated Breed Improvement programme using sex-sorted semen and In-vitro Fertilisation (IVF) Technology, Genomic chip for genomic selection, Progeny Testing and Pedigree Selection programme and Training and

equipping Multi-Purpose Artificial Insemination Technicians (MAITRIs) are the important steps taken under RGM to increase milk production and to improve the livelihood of small and marginal farmers engaged in dairy sector.

- ii. Under Nation-wide Kisan Credit Card (KCC) Campaign, since June 2020, 42,67,070 fresh KCC have been issued to farmers engaged in animal husbandry and dairying activities.
- iii. Under Animal Husbandry Infrastructure Development Fund (AHIDF), 3% interest subvention is provided to individual entrepreneurs, private companies, MSME, Farmers Producers Organizations (FPOs), Section 8 companies and Dairy Cooperatives for activities of dairy processing and value addition infrastructure.

A total investment of ₹8,153 Crores has been leveraged for 135 projects, under Dairy Processing and Value Addition category. A total of around ₹174 Crores of interest subvention has been released for 131 projects, with the capacity of 196 Lakh Litres per Day (LLPD), for fostering growth in the Dairy sector.

- iv. Under National Livestock Mission Entrepreneurship Development Programme (NLM EDP), 50% capital subsidy is provided to individuals, FPOs, SHGs, JLGs, FCOs and Section 8 companies for establishing various fodder processing & grading units improving the inputs for dairy sector in India.

Under the Feed and Fodder component of the NLM Entrepreneurship Development Programme (NLM EDP), a total of 116 applications have been approved with a total capacity of 433800 MT per annum with a total project cost of ₹108.26 crore and an approved subsidy of ₹47.43 crore.

- v. To support the efforts made by the State Government for milk procurement and milk processing infrastructure as well as increasing milk production, National Programme for Dairy Development (NPDD) and Supporting Dairy Cooperatives and Farmer Producer Organizations engaged in dairy activities (SDCFPO) are being implemented.

These schemes focus on creating/strengthening of infrastructure for quality milk testing equipment and strengthening of dairy infrastructure and indirectly benefits the milk producers/farmers through State Milk Federations/Unions/Milk Producer Companies.

EMPOWERMENT OF WOMEN SARPANCHES

***254. SHRIMATI SMITA UDAY WAGH:**

SUSHRI KANGNA RANAUT:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of steps taken to sensitize local governance bodies and communities of the importance of allowing women sarpanches to function independently in Maharashtra especially in Khandesh and Jalgaon;

- (b) the details of steps being taken to create awareness among local administrative bodies and communities in order to enable women Sarpanches to function independently;
- (c) whether the Government has taken any steps in collaboration with Non-Governmental Organisations (NGOs) or Women's Rights Organizations to design programs that strengthen women's leadership in panchayats in the country particularly in rural areas of Maharashtra and if so, the details thereof;
- (d) whether any State Government, including Maharashtra has taken any independent measures/initiatives such as financial incentives or reserved administrative support to empower women sarpanches as administrative support, if so, the details thereof; and
- (e) whether there is any plan to implement special training and capacity-building programs for women sarpanches in Maharashtra, particularly in Khandesh and Jalgaon, to enhance their governance and leadership skills?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The State Government of Maharashtra has informed that the following steps have been taken to sensitize and create awareness to local governance bodies and communities in the State of Maharashtra:

- (i) Foundation training has been organized for newly elected Sarpanches and Refresher training has been organized after a period of 2 years under the Rashtriya Gram Swaraj Abhiyan by State Institute of Rural Development

(SIRD), Yashwantrao Chavan Academy of Development Administration (YASHADA), Pune.

- (ii) Krantijyoti Mahila Training module has been developed for soft skills training such as personality development, communication skill, leadership skill development for women elected representatives at the Gram Panchayat level in the State. The training of trainers (ToT) has been conducted at the State level by YASHADA and training at the Taluka levels has been conducted through the trained master trainers.
- (iii) Under the Rashtriya Gram Swaraj Abhiyan (RGSA) training of Master trainers has been conducted by YASHADA for localization of Sustainable Development Goals (LSDGs) and training at the District and Taluka levels have been conducted through master trainers.
- (iv) Special training has been provided to women Sarpanches of 27 blocks in the State under the Aspirational Block Development Program. Under this program, training of women Sarpanch from Nandurbar District of Khandesh is being conducted by YASHADA.
- (v) State Government has participated in the initiatives relating to empowerment of women sarpanches such as "Panchayat to Parliament" organized by the National Commission for Women.
- (vi) Virtual training programmes have been conducted for sarpanches as well as for presidents and secretaries of Self-Help Groups (SHGs) under SHG-PRI convergence training under the Rashtriya Gram Swaraj Abhiyan

(RGSA) in order to increase the participation of women SHGs at the Gram Panchayat level.

(vii) Under the recent initiative of Ministry of Panchayati Raj, a two-days training programme has been conducted at the state level by YASHADA for Women and Child-friendly Gram Panchayats (one Gram Panchayat from each district). Further, special women's meetings have been organized in 34 Gram Panchayats on the occasion of International Women's Day on 8th March, 2025.

As far as Ministry of Panchayati Raj is concerned, the Ministry has taken continuous steps to sensitize and create awareness to local governance bodies & communities to the States & Union Territories (UTs) and reviews performance of Panchayati Raj Institutions, from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications etc.

The Ministry has implemented Revamped Rashtriya GramSwaraj Abhiyan (RGSA) as a Centrally sponsored Scheme to strengthen Panchayati Raj Institutions. The scheme has been approved for implementation for the period of FY 2022-23 to 2025-26 with the main objective of capacitating Panchayati Raj institutions (PRIs) through imparting training to the Elected Representatives (ERs) including women sarpanches, functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. The scheme has provisioned for the training of ERs including women ERs on General Training including functioning of PRIs covering 29 Subjects envisaged under XI Schedule of the Constitution of India, Refresher Training,

Thematic Training on 09 subject of Localization of SDGs, Panchayat Development Plan Training and Specialized Training.

The number of Women Elected Representatives, including women sarpanches, trained under revamped RGSA during 2022-23, 2023-24 and 2024-25 are as under:

Year	Number of Women Elected Representatives, including women sarpanches, trained under revamped RGSA
2022-23	973,401
2023-24	808,032
2024-25	534910

Under Sashakta Panchayat-Netri Abhiyan, a unique training module has been developed by the Ministry for developing relevant leadership skills among the women elected representatives to make them self-reliant, aware and efficient leaders.

Apart from training under RGSA, the Ministry also provides support to the States/UTs to establish institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure like Gram Panchayat Bhawan, Computer and co-location of Common Service Centres in Gram Panchayat Bhawan on limited scale. The Ministry also supports for exposure visits, development of training modules and materials, etc.

In addition, a new initiative has been taken for capacity building and training of elected representatives and functionaries of Panchayats through institutes of excellence under Leadership/Management Development Program.

The Ministry has also issued advisories to States to facilitate holding of separate Ward Sabha and Mahila Sabha meetings prior to Gram Sabha meetings. Advisories have also been issued to States for enhancing the presence and participation of women in Gram Sabha and Panchayat meetings, allocation of Panchayat funds for women-centric activities.

The Ministry of Panchayati Raj undertakes sustained efforts to raise awareness and empower women Sarpanches to function independently through a multi-pronged media and Information, Education & Communication (IEC) strategy. Extensive coverage is ensured across print, digital, and social media platforms, highlighting women's leadership in Panchayati Raj Institutions. Audio-visual films on best practices and achievements of the women sarpanches are widely disseminated through social media to inspire grassroots leadership.

(c) The Ministry has collaborated with Transform Rural India (TRI) as Knowledge Partner in developing comprehensive Training Module for assisting the States/UTs for the Capacity Building of Women Elected Representatives (WERs) of Panchayati Raj Institutions to further strengthen their leadership & managerial skills for effective delivery of good governance.

Further, this Ministry has initiated the process of assisting the States/UTs, including State of Maharastra, in transforming the selected Gram Panchayats (GPs) by saturating these GPs in 'Theme 9-Women Friendly Gram Panchayat'

of Localization of Sustainable Development Goals (LSDGs). In this regard, State/UTs have identified and selected one GP in each district for transforming these GPs into Model Women Friendly Gram Panchayats (MWFGP).

The Ministry has also collaborated with the United Nations Population Fund (formally the United Nations Fund for Population Activities -UNFPA) as Knowledge Partner to develop the training modules and to train cadre of Master Trainers so as to assist States/UTs in building the capacity of their grassroots level Elected Representatives (ERs) and Panchayati Raj Functionaries on different features of Women Friendly towards developing Model Women Friendly Gram Panchayat.

With regard to State of Maharashtra, the State Government has informed that Krantijyoti training module has been developed with the help of Resource and Support Centre for Development (RSCD), a Non-Governmental Organisation, for elected women members of Gram Panchayat.

(d) As per the information available with the Ministry, the States of Andhra Pradesh, Assam, Bihar, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and Uttarakhand have made provisions of reserved administrative support i.e., Women's reservation for the post of Panchayat Secretary, to empower women sarpanches as administrative support.

With regard to State of Maharashtra, 30% reservation of seats has been given to women for all posts including the post of Panchayat Secretary. The State of Maharashtra has also informed that facilitation & mentoring is done by Extension Officers (Panchayat), Block Development Officers and Deputy Chief Executive Officers to enable the Women Sarpanch to function in their work.

(e)The State Government of Maharashtra has informed that the following trainings are proposed and will be organized for women Sarpanch of Maharashtra, including Khandesh and Jalgaon, under Rashtriya Gram Swaraj Abhiyan (RGSA) during the year 2025-26:

S. No.	Name of the training	No. of participants to be trained
1.	Elected Women Representative (GPs) under Krantijyoti Programme at Block level	15000
2.	Training of Women sarpanches of GPs in 27 Aspirational blocks by YASHADA.	945
3.	Training for Women Sarpanches of GPs	3400
4.	Virtual training-Elected women representatives (GPs) under Krantijyoti	17550
5.	SHG-PRI Convergence for Sarpanches, chairperson & secretary of village level SHG Federation (Gramsangh) & Gramsevak by YASHADA.	2808
6.	Virtual training for Sarpanches, President & Secretary of SHGs at Block Level.	35100

REVIVAL PACKAGE FOR RINL

***255. DR. MALLU RAVI:**

Will the Minister of **STEEL** be pleased to State :

- (a) Whether the revival package for Rashtriya Ispat Nigam Limited (RINL) includes measures to safeguard the jobs of employees and workers, if so, the details thereof; and
- (b) The steps taken to ensure job security amid the company's financial challenges?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b) Government of India on 16.01.2025 has approved an infusion of Rs.11,440.00 crore including ₹10,300.00 crore as equity capital in RINL and conversion of working capital loan of ₹1140.00 crore as 7% Non-cumulative Preference Share Capital redeemable after 10 years, to keep RINL as a going concern. An amount of ₹6783.00 crore has been released to RINL in January, 2025. The equity infusion in RINL has been done by Government of India to sustain the operations of RINL which will help the interest of employees / workers. The Company has also been asked to achieve performance targets like capacity utilization, optimum manpower utilization etc.

ग्रामीण क्षेत्रों में आर्थिक विकास को बढ़ावा देना

***256. श्रीमती लवली आनंद:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश के ग्रामीण क्षेत्रों में आर्थिक विकास को बढ़ावा देने के लिए कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;

(ख) क्या सरकार कृषि आधारित स्टार्टअप और ग्रामीण उद्यमिता को बढ़ावा देने के लिए कोई विशेष नीति कार्यान्वित कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के तहत ग्रामीण सड़कों और संपर्क मार्गों के विकास के लिए कितनी नई परियोजनाएं स्वीकृत की गई हैं और तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) देश के ग्रामीण क्षेत्रों में आर्थिक विकास को बढ़ावा देने के उद्देश्य से, ग्रामीण विकास मंत्रालय (एमओआरडी) कई योजनाओं/कार्यक्रमों को कार्यान्वित कर रहा है, जिनका मुख्य बल आजीविका के अवसरों को बढ़ाने, ग्रामीण महिलाओं को सशक्त बनाने, सामाजिक सुरक्षा नेट प्रदान करने, ग्रामीण युवाओं को कौशल प्रदान करने, बुनियादी ढांचे के विकास आदि पर है। इनमें महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) और राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) के वाटरशेड विकास घटक शामिल हैं।

(ख) ग्रामीण उद्यमिता को बढ़ावा देने के लिए, डीएवाई-एनआरएलएम वर्ष 2015 से स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) को कार्यान्वित कर रहा है, जो स्वयं सहायता समूह (एसएचजी) और उनके परिवार के सदस्यों को गैर-कृषि क्षेत्र में छोटे उद्यम स्थापित करने में सहायता करता है। यह कार्यक्रम 31 राज्यों और संघ राज्य क्षेत्रों में लागू किया गया है और अब तक कुल 3.36 लाख उद्यमों को सहायता प्रदान की जा चुकी है। एसवीईपी ग्रामीण क्षेत्रों में उद्यम विकास के लिए स्व सहायता समूह परिवारों के साथ एक पारिस्थितिकी तंत्र विकसित करता है, जिसमें निम्नलिखित शामिल हैं:

- i. सामुदायिक उद्यम निधि (सीईएफ), उद्यमियों को ऋण प्रदान करने के लिए एक विशिष्ट निधि;
- ii. सामुदायिक संसाधन व्यक्तियों का संवर्ग – व्यवसाय संबंधी सहायता सेवाएं प्रदान करने के लिए उद्यम संवर्धन (सीआरपी-ईपी);
- iii. सेवाओं में व्यावसायिक विचारों की पहचान, व्यावसायिक योजनाएं तैयार करना, प्रशिक्षण प्रदान करना, बैंकों से ऋण प्राप्त करना, खातों का रखरखाव, विपणन आदि शामिल हैं;
- iv. उद्यमियों को सूचना प्रदान करने के लिए विशेष केंद्र जिसे ब्लॉक संसाधन केंद्र (बीआरसी) कहा जाता है;

- v. प्रशिक्षित मानव संसाधन जिसमें ब्लॉक कार्यक्रम प्रबंधक (बीपीएम), मेंटर और सीआरपी-ईपी शामिल हैं।

इसके अलावा, कृषि एवं किसान कल्याण विभाग स्टार्टअप को बढ़ावा देने के लिए वित्तीय और तकनीकी सहायता प्रदान कर नवाचार और कृषि-उद्यमिता को बढ़ावा देने के लिए वर्ष 2018-19 से राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत “नवाचार एवं कृषि-उद्यमिता विकास” कार्यक्रम को कार्यान्वित कर रहा है। मंत्रालय ने एग्रीशोर निधि भी बनाई है जिसका उद्देश्य इक्विटी और ऋण में पूंजी सहायता प्रदान करके शुरुआती चरण के कृषि-स्टार्टअप और ग्रामीण उद्यमों को सहायता प्रदान करना है। इसके विशिष्ट उद्देश्यों में नवाचार को बढ़ावा देना, उच्च जोखिम और उच्च प्रभाव वाली कार्यविधियों को बढ़ावा देना और कृत्रिम बुद्धिमत्ता (एआई), तकनीकी आधारित कृषि, पर्यावरण अनुकूल समाधान और डिजिटल कृषि जैसी तकनीकों को आगे बढ़ाना शामिल है।

(ग) योजना की शुरुआत से दिनांक 11.03.2025 तक कुल 8,34,772 किलोमीटर सड़क लंबाई को मंजूरी दी गई है, जिसमें से 7,74,757 किलोमीटर सड़क लंबाई पीएमजीएसवाई के विभिन्न कार्यक्रमों/घटकों के तहत निर्मित की जा चुकी है। पीएमजीएसवाई के तहत दिनांक 11 सितंबर, 2024 को पीएमजीएसवाई-IV नाम से एक नया कार्यक्रम शुरू किया गया है, जिसमें 2011 की जनगणना के अनुसार मैदानी क्षेत्रों में 500 से अधिक आबादी और पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी क्षेत्रों (जनजातीय अनुसूची-V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्र) में 250 से अधिक आबादी और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100 से अधिक आबादी वाली संपर्कविहिन बस्तियों को बारहमासी सड़कों से जोड़ने पर ध्यान केंद्रित किया गया है। इस योजना को वर्ष 2024-25 से 2028-29 तक लागू किया जाएगा, जिसका लक्ष्य 25,000 संपर्कविहिन बस्तियों को सड़को से जोड़ना है। केंद्र सरकार राज्यों के साथ मिलकर इस योजना के तहत प्रस्तावों को प्रस्तुत करने में मदद कर रही है।

इसके अलावा, पीएमजीएसवाई के तहत प्रधानमंत्री जनजाती आदिवासी न्याय महाअभियान (पीएम-जनमन) नामक एक अलग कार्यक्रम शुरू किया गया है, जिसका उद्देश्य विशेष रूप से कमज़ोर

जनजातीय समूहों (पीवीटीजी) वाली बसावटों को सड़क से जोड़ना है। इसमें 100 व्यक्ति तक की आबादी वाली बसावटों को शामिल किया जाना है। इसकी लक्षित लंबाई 8,000 किलोमीटर है, जिसकी कार्यान्वयन अवधि 5 वर्ष (2023-24 से 2027-28) है। दिनांक 11.03.2024 की स्थिति के अनुसार, इस योजना के तहत कुल 4,831 किलोमीटर सड़क लंबाई को मंजूरी दी जा चुकी है।

LEGAL GUARANTEE FOR MINIMUM SUPPORT PRICE TO AGRICULTURAL PRODUCTS

***257. PROF. SOUGATA RAY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) Whether the Government has any proposal to give legal guarantee for Minimum Support Price (MSP) for Agricultural Products;
- (b) if so, the details thereof;
- (c) Whether the Government had any comprehensive discussion with the protesting farmers and its leader who has been on a fast unto death since 26 November, 2024 on ensuring legal guarantee for MSP;
- (d) if so, the details thereof and the response from protesting farmers; and
- (e) The details of the demands of protesting farmers and the Government's view on these demands?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

- (a) and (b) The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production.

Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

During 2014-15 to 2024-25 (upto February, 2025), Government has procured 7574.18 Lakh Metric Tonnes (LMT) of paddy with MSP value of ₹ 14.08 lakh crore and 3057.38 LMT of wheat with MSP value of ₹ 5.65 lakh crore. During the same period, a quantity of 172.47 LMT of pulses and 121.48 LMT of oilseeds have been procured with MSP value of ₹ 92.8 thousand crore and ₹ 61.8 thousand crore respectively.

To make Minimum Support Prices (MSPs) more effective and transparent, a committee has been constituted on 12th July 2022. The subject matter of the committee also include (i) Suggestions on practicality to give more autonomy to

Commission for Agricultural Costs and Prices (CACP) and measures to make it more scientific, and (ii) To strengthen the Agricultural Marketing System as per the changing requirements of the country to ensure higher value to the farmers through remunerative prices of their produce by taking advantage of the domestic and export opportunities. The meetings of this committee are being organized regularly and till date, 6 meetings have been held. Additionally, 39 meetings of various sub-committees have also been held.

(c) to (e) Government of India had initiated discussions with farmer leaders on 8th February, 2024. Subsequently, discussions were held on 12th, 15th, 18th February 2024, 14th February 2025 and 22nd February 2025. Talks covered minimum support price (MSP) and other demands.

उत्तर-पूर्वी राज्यों में प्रधानमंत्री मत्स्य संपदा योजना

***258. श्री महेश कश्यप:**

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर-पूर्वी राज्यों में प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) को किस प्रकार कार्यान्वित किया जा रहा है तथा इस संबंध में अब तक क्या प्रगति हुई है,

(ख) बुनियादी ढांचा प्रौद्योगिकी या बाजार पहुंच जैसे मात्स्यिकी सेक्टर के ऐसे कौन-कौन से विशिष्ट क्षेत्र हैं जिन्हें उक्त योजना के तहत प्राथमिकता दी जा रही है, और

(ग) उत्तर-पूर्व क्षेत्र की विशिष्ट आवश्यकताओं को पूरा करने के लिए इस योजना के तहत की गई पहलों का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) मत्स्यपालन, पशुपालन और डेयरी मंत्रालय के अंतर्गत मत्स्यपालन विभाग द्वारा वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25 तक 5 वर्ष की अवधि के लिए मात्स्यिकी क्षेत्र में 20,050 करोड़ रुपए के निवेश से “प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)” नामक प्रमुख योजना पूर्वोत्तर राज्यों सहित सभी राज्यों/केंद्र शासित प्रदेशों में कार्यान्वित किया जा रहा है। इस योजना के कार्यान्वयन का उद्देश्य मत्स्य उत्पादन, उत्पादकता, गुणवत्ता, प्रौद्योगिकी, पोस्ट हारवेस्ट इनफ्रास्ट्रक्चर और प्रबंधन, मूल्य श्रृंखला का आधुनिकीकरण और सुदृढ़ीकरण, पोस्ट हारवेस्ट नुकसान में कमी, ट्रेसिबिलिटी आदि में कमियों (क्रिटिकल गैप्स) को दूर करना है। इसके अलावा, पूर्वोत्तर राज्यों में इनफ्रास्ट्रक्चर टेक्नोलोजी और मारकेट पहुंच पर ध्यान देने तथा मात्स्यिकी क्षेत्र के समग्र विकास के लिए, मत्स्यपालन विभाग, भारत सरकार ने पूर्वोत्तर राज्यों से प्राप्त परियोजना प्रस्तावों के आधार पर विगत 4 वर्षों और वर्तमान वित्त वर्ष के दौरान 980.38 करोड़ रुपए के केन्द्रीय अंश के साथ कुल 1722.77 करोड़ रुपए की परियोजनाओं को मंजूरी दी है। पूर्वोत्तर राज्यों में पीएमएमएसवाई के तहत सहायता प्रदान की गई प्रमुख परियोजनाओं और गतिविधियों में 6588.29 हेक्टेयर नए तालाबों का निर्माण, मीठे पानी के नए फिनफिश हैचरियों के 231 यूनिट्स, इंटीग्रेटेड फिश फार्मिंग के लिए 4913.11 हेक्टेयर, रेसवे के 1236 यूनिट्स, रीसरक्यूलेटरी एक्वाकल्चर सिस्टम (आरएस) के 148 यूनिट्स, सजावटी मत्स्य पालन के 644 यूनिट्स, बायोफ्लोक के 470 यूनिट्स, फीड मिलों के 140 यूनिट्स, कोल्ड स्टोरेज के 34 यूनिट्स, ब्रूड बैंकों के 6 यूनिट्स, असम में नदी के लिए एक फिश लैंडिंग सेंटर का निर्माण और 2 जलाशयों का एकीकृत (इंटीग्रेटेड) विकास शामिल है। इसके अतिरिक्त, पूर्वोत्तर राज्यों में मात्स्यिकी संसाधनों के समग्र विकास के लिए 4 इंटीग्रेटेड एक्वा पार्क और बाजार संपर्क को मजबूत करने के लिए 2 अत्याधुनिक होलसेल फिश मारकेट को मंजूरी दी गई है।

पूर्वोत्तर क्षेत्र में प्रचुर मात्रा में देशी और स्थानिक मत्स्य प्रजातियां पाई जाती हैं, अतः यह क्षेत्र विभिन्न सजावटी मत्स्य प्रजातियों के लिए एक हब (केंद्र) है। पीएमएमएसवाई के तहत मत्स्यपालन विभाग ने इस क्षेत्र को सपोर्ट करने के लिए 644 सजावटी मत्स्य इकाइयों को मंजूरी दी है।

इसके अलावा, मछुआरों और मत्स्य किसानों को आर्थिक रूप से सशक्त बनाने और उनकी बारगेनिंग पावर बढ़ाने के लिए मत्स्यपालन विभाग ने 122.40 करोड़ रुपये की कुल परियोजना लागत से पूर्वोत्तर राज्यों में कुल 501 फिश फार्मर्स प्रोड्यूसर्स ओरगेनाइजेशनस स्थापित करने की मंजूरी दी है।

स्थानीय समुदायों के लिए आय और आजीविका के अवसर पैदा करते हुए एक्वाटिक इकोसिस्टम के स्थायी प्रबंधन में सहायता के लिए पीएमएमएसवाई के तहत पूर्वोत्तर राज्यों में 70 मनोरंजक (रेक्रियेशनल) मत्स्य इकाइयों को मंजूरी दी गई है।

मत्स्यपालन विभाग, भारत सरकार ने पीएमएमएसवाई के वार्षिक आवंटन में पूर्वोत्तर राज्यों को बजटीय आवंटन का न्यूनतम 10% निर्धारित किया है। सुदूरवर्ती और कठिन भूभाग को देखते हुए, पूर्वोत्तर राज्यों में मत्स्य पालन के विकास के लिए पीएमएमएसवाई के अंतर्गत उप-घटकों/गतिविधियों की इकाई लागत के अलावा 20% अतिरिक्त लागत (मार्कअप) की अनुमति दी जाती है। इसके अलावा, पीएमएमएसवाई के अंतर्गत सामान्य राज्यों को 60% केंद्रीय अंश प्रदान किया जाता है जबकि पूर्वोत्तर राज्यों के लिए 90% तक केंद्रीय अंश की अनुमति दी गई है।

इसके अलावा, पूर्वोत्तर क्षेत्र में मात्स्यिकी इन्फ्रास्ट्रक्चर के सृजन और सुदृढ़ीकरण के लिए, फिशरीस एंड एक्वाकल्चर इन्फ्रास्ट्रक्चर डेवलपमेंट फंड (एफआईडीएफ) के तहत, विभिन्न मात्स्यिकी संबंधी गतिविधियों के लिए पूर्वोत्तर क्षेत्र के निजी लाभार्थियों को 10.81 करोड़ रुपये के परिव्यय के साथ 7 परियोजना प्रस्तावों को मंजूरी दी गई है।

मत्स्यपालन विभाग, भारत सरकार ने पूर्वोत्तर राज्यों के मत्स्य किसानों और मछुआरों को उनकी कार्यशील पूंजी आवश्यकताओं को पूरा करने के लिए 3823 किसान क्रेडिट कार्ड (केसीसी) मंजूर किए हैं।

पूर्वोत्तर राज्यों में कार्यान्वित की जा रही योजनाओं और कार्यक्रमों द्वारा विभिन्न नीतिगत हस्तक्षेपों (इंटरवेनशन्स) के परिणामस्वरूप, इस क्षेत्र में मत्स्य उत्पादन 2013-14 में 3.78 लाख मीट्रिक टन से बढ़कर 2023-24 के दौरान 70% 6.41 लाख मीट्रिक टन हो गया है।

ROLE OF PRIVATE AGENCIES IN AGRICULTURAL PROCUREMENT

***259. SHRI P. V. MIDHUN REDDY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The manner in which private agencies are being engaged to procure agricultural products under the PM-AASHA initiative;
- (b) The details of the criteria used to select these agencies;
- (c) The measures that are in place to ensure transparency and fairness in the procurement process conducted by private agencies; and
- (d) The manner in which the Government plans to balance private procurement with public support schemes to ensure that farmers' interests are protected?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (d) The Government of India approved the PM-AASHA scheme in 2018 to be implemented during 14th Finance Commission Cycle. The Ministry administered the scheme of Pradhan Mantri Annadata Aay Sanraksha Abhiyan (PM-AASHA) with its components of Price Support Scheme (PSS), Price Deficit Payment Scheme (PDPS) and pilot of Private Procurement & Stockist Scheme (PPSS) to provide remunerative price to the farmers of notified pulses, oilseeds and copra. Pilot of Private Procurement Stockist Scheme (PPSS) had to be implemented by the States/UTs for the procurement of oilseeds from pre-registered farmers in district/selected Agriculture Produce Market Committees (APMCs) of district involving the participation of selected private agencies. Such procurement had to be

undertaken by private agencies directly from pre-registered farmers. However, since private agencies did not show any interest to undertake procurement of oilseeds at MSP on behalf of the Government from any of the states, the Government has decided to discontinue it from 2024-25 onwards while approving the continuation of the integrated Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) during the 15th Finance Commission Cycle upto 2025-26.

The integrated Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) now comprises of Price Support Scheme (PSS), Price Deficiency Payment Scheme (PDPS), Market Intervention Scheme (MIS) and Price Stabilization Fund (PSF). The integrated scheme of PM-AASHA aims to bring-in more effectiveness in the implementation of procurement operations that would not only help in providing remunerative prices to the farmers for their produce but also control the price volatility of essential commodities by ensuring their availability at affordable prices to consumers. Department of Agriculture & Farmers' Welfare (DA&FW) implements PSS, PDPS and MIS components of PM AASHA while Department of Consumer Affairs administers the PSF component. The mode of implementation of PSS, PDPS and MIS are as follows:-

i. Price Support Scheme (PSS):

- (a) PSS is implemented on the request of the State Govt./ UT that agrees to exempt from levy of Mandi tax on the procurement of notified pulses, oilseeds and copra and make arrangements like booking of Central Warehousing Corporation (CWC)/ State Warehousing Corporation (SWC) Godowns/scientific storage facility, identification of

procurement centres, arrangement of gunny bags, GPRS enabled transportation facilities, weighing machines. Moisture/foreign matters/oil content testing machines etc. in consultation with Central Nodal Agencies (CNAs) like National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF) and State level agencies. The State shall create revolving fund atleast for PSS operations etc. as required under the guidelines of the scheme. It is implemented within the stipulated period as and when the market prices of agricultural commodities fall below the notified MSP during peak harvesting period to provide the remunerative price to the farmers. The procurement of the notified pulses, oilseeds and copra conforming to the prescribed Fair Average Quality (FAQ) is undertaken by the Central Nodal Agencies (CNAs) at the MSP directly from the pre-registered farmers through the State level agencies.

- (b) From the procurement year 2024-25, the sanction for the procurement of notified Pulses, Oilseeds and Copra under PSS is given to the State/UT initially upto a maximum of 25% of the production of the State for that particular season. Subsequently, if the State/UT achieves the overall procurement against sanctioned quantity and further intends to procure more beyond the sanctioned quantity, the proposal for the procurement under the PSS is put up for the consideration of the Committee of Secretaries (CoS) restricted upto a maximum of 25% of

the national production. Further, in order to incentivize the farmers for its contribution in the enhancement of domestic production and to reduce the dependence on import, the Government has allowed the procurement of **Tur, Urad and Masur** under PSS equivalent to 100% of the production of the State for the procurement year 2023-24 and extended it further for the year 2024-25 also. This arrangement has been in the interest of the farmers.

ii. Price Deficit Payment Scheme (PDPS):

PDPS envisages the direct payment of the price difference between the MSP and the selling / modal price in notified market upto 15% of MSP value (including 2% administrative cost) by the Central Government to the pre-registered farmers selling the oilseeds upto 40% of its production to the prescribed Fair Average Quality (FAQ) in the notified market yard through a transparent auction process within the stipulated period. However, the States/UTs have the option to implement either PSS or PDPS for the particular oilseeds for the particular year/season. If any State is willing to cover quantities beyond 40%, they can do so from its resources.

iii. Market Intervention Scheme (MIS):

Market Intervention Scheme (MIS) is implemented on the request of the State/UT Government for the procurement of various perishable agricultural/horticultural commodities such as Tomato, Onion and Potato etc. for which Minimum Support Price (MSP) is not applicable

and there is a reduction of prices in the market by atleast 10% over the rates of previous normal season in the States/UTs so that the farmers are not constrained to make distress sales of their produce. It is implemented if the States/UT is willing to share the total loss in the ratio of 50:50 between the State and Centre whereas in case of North-Eastern States, the losses to be shared between the Centre and State on 75:25 basis. The procurement is undertaken by the State designated agency upto 25% of the State's production of the particular crop of the prescribed FAQ at fixed Market Intervention Price (MIP) as determined by MIS Committee plus permitted overheads expenses, which is generally of 25% of MIP so that the farmers are not constrained to make distress sales of their produce. However, States/UTs have also an option to make the differential payment between the MIP and Sale Price to the farmers. The total procurement value will be the cost of procured quantity at Market Intervention Price (MIP) determined by MIS Committee plus permitted overheads expenses, which is generally of 25% of MIP. However, States/UTs have also an option to make the differential payment between the MIP and Sale Price to the farmers. Moreover, if there is a price difference of TOP crops (Tomato, Onion and Potato) between the producing and consuming states, the Govt. approves the transportation and storage of these crops from the producing state to the consuming states through the Central Nodal Agencies (CNAs) like NAFED and NCCF

for which the expenses is reimbursed by the Government to these agencies.

iv. Price Stabilization Funds (PSF):

Department of Consumer Affairs Ministry of Consumer Affairs, Food & Public Distribution implements PSF to mitigate the hardships on consumers against the price volatility of agri-horticultural commodities.

The basic objective of PSF scheme is to protect the consumers from extreme volatility in prices of agri-horticultural commodities and to ensure the essential food commodities available at affordable prices.

In order to maintain the bufferstock of pulses, the procurement of notified pulses is undertaken at Market Price by NAFED and NCCF.

FUNDS UNDER PM-JANMAN

***260. SHRI RAO RAJENDRA SINGH:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to State:

- (a) Whether the Government proposes to release the central share of Rs. 102.66 crore under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM-JANMAN);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) Whether the Government also proposes to release the central share of Rs. 18.49 crore in administrative head of Pradhan Mantri Awas Yojana- Grameen (PMAY-G) against the targets allocated to Rajasthan for the year 2023-24; and

(d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b) Yes. The Pradhan MantriJanjatiAdivasiNyayaMahaAbhiyan (PM-JANMAN) was launched on 15th November 2023 to address critical gaps in the well-being of 75 Particularly Vulnerable Tribal Groups (PVTGs) across the nation. The PM-JANMAN aims to implement 11 pivotal interventions spanning 9 key Ministries including Ministry of Rural Development for 3 years from FY 2023-24 to 2025-26. The provision of pucca house to the PVTG households is one of the interventions under the PM JANMAN which is being implemented by the Ministry of Rural Development. Under PM JANMAN, a total target of 4.77 lakh has been allocated to 14 eligible States as per eligible surveyed by them, out of which 4 lakh houses have been sanctioned and more than 91,000 completed as on 12.3.2025.

The target is to provide financial assistance to 4.90 lakh PVTG beneficiaries in convergence with Pradhan MantriAwaasYojana - Gramin (PMAY-G) for the construction of pucca houses with basic amenities @Rs. 2.39 lakhs/ house, including unit cost of Rs. 2 lakh with Rs 12,000/- for toilet construction in convergence with Swachh Bharat Mission-Gramin (SBM-G) and 90/95 days unskilled wages (Rs 27,000/- approx.) under MGNREGS. As per the approved Cabinet note of the Mission, the 4.90 lakh houses are to be constructed across the country with a total financial outlay of Housing intervention as Rs. 9,800 crore (including State share).

A total of Rs. 1578 crore has been released as Central share to 14 States under the housing intervention of the PM JANMAN during the FY 2023-24 and 2024-25.

(c) and (d) Yes. Under PMAY-G, against the targets allocated to Rajasthan for the FY 2023-24, an amount of Rs. 18.49 Crore has been released as administrative funds to the State.

Further, since inception of the scheme, the Central share of funds of Rs 13852.45 crores have been released to the State of Rajasthan including an amount of Rs. 1121.73 Crore released in the current FY 2024-25. Further, a cumulative amount of Rs. 165.81 Crore of Central Share has been released to Rajasthan under housing intervention of PM JANMAN during the FY 2023-24 and 2024-25.

(ii) Unstarred Question Nos. 2761 to 2990

ऋण गारंटी योजना

2761. श्री अनूप प्रधान वाल्मीकि:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विशेषकर हाथरस जिले की कृषि पारिस्थितिकी में छोटे और बड़े, दोनों हितधारकों को समग्र सहायता पहुंचाने के लिए हाल ही में प्रस्तावित ईएनडब्ल्यूआर-आधारित प्रतिज्ञा वित्तपोषण (सीजीएस-एनपीएफ) के लिए ऋण गारंटी योजना की विशेषताएं क्या हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) खाद्य एवं सार्वजनिक वितरण विभाग से प्राप्त जानकारी के अनुसार, इलेक्ट्रॉनिक नेगोशिएबल वेयरहाउस रिसीट (ई-एन.डब्ल्यू.आर.) आधारित प्लेज फाइनेंसिंग (सी.जी.एस.-एन.पी.एफ.) के लिए ऋण गारंटी योजना का मुख्य उद्देश्य बैंकों को भंडारण विकास और विनियामक प्राधिकरण (डब्ल्यू.डी.आर.ए.) द्वारा पंजीकृत गोदामों में संग्रहीत कृषि/बागवानी उपज पर किसानों और व्यापारियों को ई-एन.डब्ल्यू.आर. के सापेक्ष प्लेज फाइनेंस प्रदान करने के लिए प्रोत्साहित करना है।

इस योजना से फसलोपरांत वित्त पोषण में वृद्धि होने तथा कृषि क्षेत्र में ऋण प्रवाह में वृद्धि होने की उम्मीद है जिससे मजबूरन बिक्री से बचा जा सकेगा तथा कृषि उपज के लिए बेहतर लाभकारी मूल्य प्राप्त होगा।

यह योजना, हाथरस जिले सहित भारत के सभी भागों में तथा योजना के दिशा-निर्देशों के अधीन जनसंख्या के सभी वर्गों पर लागू है।

(ग) उपरोक्त (क) एवं (ख) के उत्तर को देखते हुए लागू नहीं

राष्ट्रीय खनिज विकास निगम

2762. श्री संजय हरिभाऊ जाधव:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में जिन राज्यों में राष्ट्रीय खनिज विकास निगम और इससे जुड़ी शाखाएं/प्रणालियां कार्य कर रही हैं, उनका ब्यौरा क्या है;
- (ख) सरकार ने इसके कार्यकरण/कार्यों में पारदर्शिता किस प्रकार बनाए रखी है;
- (ग) क्या सरकार ने राष्ट्रीय खनिज विकास निगम में बढ़ते अपराधों और राष्ट्रीय घाटे की कोई जांच की है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसमें दोषी पाए गए व्यक्तियों के विरुद्ध क्या कार्रवाई की गई है;
- (ङ) यदि नहीं, तो इसके क्या कारण हैं;

- (च) क्या सरकार को पता है कि राष्ट्रीय खनिज विकास निगम में अपराध और राष्ट्रीय घाटा कई गुना बढ़ गया है; और
- (छ) हैदराबाद मुख्यालय और अनुसंधान एवं विकास केंद्र, हैदराबाद में उत्पादकता संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) देश में राष्ट्रीय खनिज विकास निगम लिमिटेड (एनएमडीसी) की कार्यशील शाखाओं/प्रणालियों का राज्य-वार ब्यौरा निम्नानुसार है:-

राज्य	शाखाएँ/प्रणालियाँ
आंध्र प्रदेश (हैदराबाद)	प्रधान कार्यालय
दिल्ली, पश्चिम बंगाल (कोलकाता), तमिलनाडु (चेन्नई), कर्नाटक (बेंगलुरु), महाराष्ट्र (मुंबई), छत्तीसगढ़ (रायपुर), ओडिशा (भुवनेश्वर), आंध्र प्रदेश (विशाखापट्टनम))	क्षेत्रीय कार्यालय
छत्तीसगढ़ और कर्नाटक	एनएमडीसी लौह अयस्क खनन परियोजनाएं
मध्य प्रदेश	हीरा खनन परियोजना
कर्नाटक	पेलेट संयंत्र

(ख) सरकार ने पारदर्शिता सुनिश्चित करने के लिए प्रौद्योगिकीयपहलों जैसे वेबसाइट पर महत्वपूर्ण जानकारी प्रकाशित करना, सूचना का अधिकार (आरटीआई) अधिनियम, 2005, केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएएमएस), सरकारी ई-मार्केटप्लेस (जीईएम), आदिके माध्यम से विभिन्न उपायों को लागू किया है।

(ग) से (च) भारत सरकार द्वारा नियुक्त पूर्णकालिक मुख्य सतर्कता अधिकारी (सीवीओ) की अध्यक्षता में एक सतर्कता तंत्र है। सतर्कता संबंधी शिकायतों का निपटारा सरकार/केन्द्रीय सतर्कता आयोग (सीवीसी) के स्थापित नियमों/दिशा-निर्देशों के अनुसार किया जा रहा है।

(छ) एनएमडीसी के हैदराबादमुख्यालय के साथ-साथ अनुसंधान एवं विकास केंद्र, हैदराबाद में उत्पादकता संबंधी विवरण निम्नानुसार है:

- i. हैदराबाद में एनएमडीसी कामुख्यालय विभिन्न इकाइयों तथा प्रशासनिक मंत्रालय के साथ समन्वय करता है, दीर्घकालिक उत्पादन एवं बिक्री योजना पर निगरानी रखता है, तथा पूंजीगत व्यय (कैपेक्स) के साथ-साथ क्षमता विस्तार एवं अवसंरचना विकास की रणनीति तैयार करता है।
- ii. हैदराबाद में एनएमडीसी का अनुसंधान एवं विकास केंद्र विशेष रूप से निम्न-श्रेणी के लौह अयस्क उपयोग के लिए लाभकारीकरण और पेलेटाइजेशन जैसे प्रमुख क्षेत्रों में कार्य करता है।

STEPS TO CURB CYBER CRIME

2763. SHRI ESWARASAMY K.:

SHRI SHER SINGH GHUBAYA:

Will the Minister of **HOME AFFAIRS** be pleased to State:

- (a) Whether there has been a rise in the cyber crimes or frauds in the country, if so, the details thereof during the last three years and the current year, State-wise;
- (b) The steps taken by the Government to curb the increasing trend of cyber crimes in the country;
- (c) Whether the Government has any proposal to control bank fraud and cyber crime;
- (d) if so, the details of the steps to be taken by the Government towards making the cyber cell hi-tech;
- (e) The details of steps taken to curb cyber crimes at International level; and
- (f) The action plan of the Government to compensate the losses of the countrymen and financial institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (f) The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2022. As per the data published by the NCRB, State/UT wise details of cases registered under cyber crimes and fraud for cyber crimes (involving communication devices as medium/target) during the period from 2018 to 2022 are given in the enclosed **Statement-I & II**.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime and setting up of hi-tech cyber cell through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the ‘Indian Cyber Crime Coordination Centre’ (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The ‘National Cyber Crime Reporting Portal’ (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents

pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System', under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial amount of more than Rs. 4,386 Crore has been saved in more than 13.36 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.
- iv. The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation) has provided its services to State/UT LEAs in around 11,835 cases pertaining to cyber crimes.
- v. A State of the Art Centre, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.

- vi. The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on Aakashvani and participated in Raahgiri Function at Connaught Place, New Delhi on 27.11.2024.
- vii. The Hon'ble Prime Minister spoke about digital arrests during the episode "Mann Ki Baat" on 27.10.2024 and apprised the citizens of India.
- viii. I4C in collaboration with the Department of Telecommunications (DoT) has launched a caller tune campaign for raising awareness about cybercrime and promoting the Cyber Crime Helpline Number 1930 & NCRP. The caller tune is also being broadcasts in regional languages, delivered 7-8 times a day by Telecom Service Providers (TSPs).
- ix. I4C proactively identify and blocked more than 3,962 Skype IDs and 83,668 Whatsapp accounts used for Digital Arrest.
- x. The Central Government has published a Press Release on Alert against incidents of 'Blackmail' and 'Digital Arrest' by Cyber Criminals Impersonating State/UT Police, NCB, CBI, RBI and other Law Enforcement Agencies.
- xi. Till 28.02.2025, more than 7.81 lakhs SIM cards and 2,08,469 IMEIs as reported by Police authorities have been blocked by Government of India.
- xii. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime

hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs. Seven workshops were organized for JCCTs at Hyderabad, Ahmedabad, Guwahati, Vishakhapatnam, Lucknow, Ranchi and Chandigarh.

- xiii. Samanvaya Platform has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 6,046 accused, 17,185 linkages and 36,296 Cyber Investigation assistance request.
- xiv. Ministry of Home Affairs has provided central assistance under 'Assistance to States for Modernization of Police' Scheme to the State Governments for the acquisition of latest weaponry, training gadgets, advanced communication/forensic equipment, Cyber Policing equipment etc. The State Governments formulate State Action Plans (SAPs) as per their strategic priorities and requirements including combating cyber crimes.
- xv. The Ministry of External Affairs also holds bilateral cyber dialogue with various countries from time to time. The Indian Cyber Crime Coordination Centre (I4C),

Ministry of Home Affairs, being a nodal agency for cyber crime in the country is actively participate in such cyber dialogues.

- xvi. The National Central Bureau (NCB) in the Central Bureau of Investigation (CBI) acted as effective interface between Indian LEAs and foreign LEAs and facilitates regular exchange of information through INTERPOL channels. Recently BHARATPOL portal has been launched to further streamline the communication between NCB, CBI and Indian LEAs in the matters of international assistance and coordination.
- xvii. The CBI is nodal agency for G-7 24/7 network. G7 24/7 is secure channel for making data preservation requests in cases related to cyber crime.
- xviii. To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (cyberDostI4C), Telegram(cyberdosti4c), Radio campaign, caller tune, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, newspaper advertisement on digital arrest scam, announcement in Delhi metros on digital arrest and other modus operandi of cyber criminals, use of social media influencers to create special posts on digital arrest, digital displays on railway stations and airports across, etc.

STATEMENT-I

State/UT-wise Cases Registered (CR) under Cyber Crimes during 2020-2022

SL	State/UT	2020	2021	2022
1	Andhra Pradesh	1899	1875	2341
2	Arunachal Pradesh	30	47	14
3	Assam	3530	4846	1733
4	Bihar	1512	1413	1621
5	Chhattisgarh	297	352	439
6	Goa	40	36	90
7	Gujarat	1283	1536	1417
8	Haryana	656	622	681
9	Himachal Pradesh	98	70	77
10	Jharkhand	1204	953	967
11	Karnataka	10741	8136	12556
12	Kerala	426	626	773
13	Madhya Pradesh	699	589	826
14	Maharashtra	5496	5562	8249
15	Manipur	79	67	18
16	Meghalaya	142	107	75
17	Mizoram	13	30	1
18	Nagaland	8	8	4
19	Odisha	1931	2037	1983
20	Punjab	378	551	697
21	Rajasthan	1354	1504	1833
22	Sikkim	0	0	26
23	Tamil Nadu	782	1076	2082
24	Telangana	5024	10303	15297
25	Tripura	34	24	30
26	Uttar Pradesh	11097	8829	10117
27	Uttarakhand	243	718	559

28	West Bengal	712	513	401
	TOTAL STATE(S)	49708	52430	64907
29	A&N Islands	5	8	28
30	Chandigarh	17	15	27
31	D&N Haveli and Daman &	3	5	5
32	Delhi	168	356	685
33	Jammu & Kashmir	120	154	173
34	Ladakh	1	5	3
35	Lakshadweep	3	1	1
36	Puducherry	10	0	64
	TOTAL UT(S)	327	544	986
	TOTAL (ALL INDIA)	50035	52974	65893

Source: 'crime in India' published by NCRB.

STATEMENT-II

State/UT-wise Cases Registered (CR) under Fraud for Cyber Crimes during Year 2020-2022

SL	State/UT	2020	2021	2022
1	Andhra Pradesh	764	952	984
2	Arunachal Pradesh	3	2	0
3	Assam	58	82	16
4	Bihar	1294	1373	1441
5	Chhattisgarh	71	67	42
6	Goa	1	1	11
7	Gujarat	205	208	108
8	Haryana	36	52	44
9	Himachal Pradesh	1	6	9
10	Jharkhand	83	79	98
11	Karnataka	0	6	0
12	Kerala	6	16	26
13	Madhya Pradesh	69	89	180

14	Maharashtra	2032	1678	2202
15	Manipur	0	0	0
16	Meghalaya	10	0	0
17	Mizoram	0	0	0
18	Nagaland	0	0	0
19	Odisha	1079	1205	957
20	Punjab	16	29	61
21	Rajasthan	332	371	292
22	Sikkim	0	0	0
23	Tamil Nadu	5	107	251
24	Telangana	3316	7003	9581
25	Tripura	0	0	0
26	Uttar Pradesh	837	614	766
27	Uttarakhand	1	0	31
28	West Bengal	145	40	30
	TOTAL STATE(S)	10364	13980	17130
29	A&N Islands	0	0	0
30	Chandigarh	0	0	2
31	D&N Haveli and Daman & Diu	0	0	0
32	Delhi	31	19	331
33	Jammu & Kashmir	0	8	7
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	31	27	340
	TOTAL (ALL INDIA)	10395	14007	17470

Source: 'crime in India' published by NCRB.

हिमाचल प्रदेश में वाइब्रेंट विलेज प्रोग्राम

2764. डॉ. राजीव भारद्वाज:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) हिमाचल प्रदेश को वाइब्रेंट विलेज प्रोग्राम अंतर्गत अबतक कुल कितनी निधि आबंटित की गई है;

(ख) हिमाचल प्रदेश की वित्तीय वर्ष 2024-25 के लिए उक्त कार्यक्रम के अंतर्गत कितनी निधि आबंटित की गई है/आबंटित किए जाने का विचार है; और

(ग) वाइब्रेंट विलेज प्रोग्राम के अंतर्गत किन विकास कार्यों पर ध्यान केंद्रित किया गया है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (ग) केंद्र सरकार ने हिमाचल प्रदेश सहित 4 राज्यों और 1 केंद्र शासित प्रदेश के 19 जिलों में उत्तरी सीमा से सटे 46 ब्लॉकों में चुनिंदा गांवों के व्यापक विकास के लिए 15 फरवरी, 2023 को केंद्र प्रायोजित योजना के रूप में वाइब्रेंट विलेजेज प्रोग्राम (वीवीपी) को स्वीकृति दी है।

कार्यक्रम के परिकल्पना के अनुरूप हस्तक्षेप के लिए चिन्हित फोकस्ड क्षेत्रों द्वारा इन गांवों में पर्यटन एवं सांस्कृतिक विरासत के संवर्धन, कौशल विकास और उद्यमिता तथा कृषि/बागवानी, औषधीय पौधों/जड़ी-बूटियों आदि के खेती पर आधारित सहकारी समितियों के विकास द्वारा जीविकोपार्जन के अवसरों का सृजन करना है। इन हस्तक्षेपों में सड़क संपर्क से वंचित गांवों में सड़क संपर्क सुविधा, ग्रामीण मूलभूत अवसंरचना का निर्माण, परम्परागत/नवीकरणी उर्जा की उपलब्धता एवं टेलीविजन और दूरसंचार कनेक्टिविटी प्रदान करना भी सम्मिलित है।

अभी तक हिमाचल प्रदेश में वाइब्रेंट विलेजेज प्रोग्राम के अन्तर्गत चयनित गांवों में कुल रु. 93.57 करोड़ रुपये की लागत से 79 परियोजनाओं/कार्यों को गृह मंत्रालय द्वारा वाइब्रेंट विलेजेज प्रोग्राम एवं अन्य मंत्रालय द्वारा अभिसरण के माध्यम से स्वीकृति दी गई है।

MICRO-IRRIGATION IMPLEMENTATION IN ANDHRA PRADESH

2765. SHRI MADDILA GURUMOORTHY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The current status of micro-irrigation implementation with a focus on its progress in Tirupati district in Andhra Pradesh;
- (b) The details of the financial assistance provided to small and marginal farmers, particularly those from minority communities for adopting micro-irrigation technologies along with the details of the beneficiaries in Tirupati district;
- (c) Whether the Government's plans to promote water-efficient crops in water-stressed regions of Andhra Pradesh; and
- (d) The specific initiatives being taken to encourage sustainable water usage in agriculture, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Per Drop More Crop (PDMC) Scheme is under implementation in the country, including State of Andhra Pradesh since 2015-16. Since inception of the Scheme till date, an area of 96.97 lakh ha has been covered under micro irrigation which includes 20,819 ha in Tirupati district of Andhra Pradesh.
- (b) Under PDMC Scheme, financial assistance is provided to farmers for installation of micro irrigation systems @ 55% and 45% of the unit cost to small & marginal farmers and other farmers respectively including those of minority community. In addition, Government of Andhra Pradesh provides additional/ top up subsidy to encourage farmers to adopt micro irrigation.

As reported by State government of Andhra Pradesh, since 2015-16 till date, 19,272 farmers have been benefitted under the Scheme in Tirupati district.

(c) As reported by State government of Andhra Pradesh, 14,332 ha of paddy under bore wells and tobacco was diverted to pulses, millets, maize and oilseeds from 2022-23 to 2024-25 under Crop Diversification Program with financial assistance of Rs.138.48 Lakhs. To encourage cultivation of less water intensive crops, several steps are being taken which include promoting water efficient crops like millets and pulses, cluster demonstrations on good agricultural practices, distribution of certified seeds, production of certified seeds, distribution of inputs for soil & plant protection management, establishment of millet processing units, organization of workshops, supply of mini flour mills and trainings on post harvest management/ value addition etc.

(d) Indian Council of Agricultural Research is engaged in research and promotion of micro irrigation through all India coordinated programmes, consortia platforms and KVKs. It has developed optimum drip irrigation schedule for different crops in different agro-ecological regions of the country. Further, drip fertigation schedules for 24 crops have been developed for efficient use of water, thereby, bringing more area under micro irrigation. ICAR also imparts training, organizes field demonstrations to educate farmers, administrators and other stakeholder on all these aspects.

ICAR has developed cost effective, location specific scientific technologies viz., rainwater harvesting and recycling, multiple use of water, conjunctive use of rain, surface and groundwater resources, smart and precision technologies for

irrigation and farming practices, optimum irrigation scheduling, resource conservation technologies, development of land drainage and reclamation of problem soils to enhance irrigation water efficiency and water productivity. These are being popularized amongst the farming community.

RURAL ROADS INFRASTRUCTURE UNDER PMGSY

2766. DR. JAYANTA KUMAR ROY:

SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to State:

- (a) The number of rural roads constructed in Jalpaiguri district under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years;
- (b) Whether there are pending road projects under the scheme in Jalpaiguri;
- (c) if so, the reasons for the delay and the expected timeline for completion; and
- (d) The steps are being taken to improve rural connectivity and infrastructure under (PMGSY), if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) The details of roads constructed in Jalpaiguri district of West Bengal, during the last three years, under various verticals/interventions of the Pradhan Mantri Gram Sadak Yojana (PMGSY) are given below:-

Year	Number of PMGSY roads constructed
2021-22	5
2022-23	0
2023-24	2

Total:	7

(b) and (c) Since inception till date 11th March, 2025, a total of 189 roads of 1,158 km length and 4 bridges have been sanctioned in Jalpaiguri district, out of which 176 roads of 1,053 km length and 2 bridges have already been constructed under various interventions/ verticals of the PMGSY. Only 13 roads covering of 85 km length and 2 bridges under PMGSY III are in progress, at various stages of execution. The timeline for completion of PMGSY III is March 2025.

(d) The implementation of all PMGSY sanctioned works, including their maintenance, is regularly monitored through online programme Monitoring Information System named Online Management, Monitoring and Accounting System (OMMAS) on real-time basis. In addition, the progress is regularly reviewed by the Ministry in Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/ Empowered Committee Meetings with the States. Special review meetings/ monthly review meetings are also held by Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/ Principal Secretaries of the States to take stock of the progress of the scheme including maintenance aspects.

The Government of India has recently launched phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE & Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in Left Wing Extremism Affected (LWE) affected districts, as per Census

2011. The timeline for completion of PMGSY-IV is March 2029. The Ministry is coordinating closely with the State Governments and providing the required assistance for submission of proposals under the scheme.

पीएमकेएसवाई के माध्यम से ड्रिप और स्प्रिंकलर सिंचाई

2767. श्री प्रभुभाई नागरभाई वसावा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) पीएमकेएसवाई के अंतर्गत सूक्ष्म सिंचाई को बढ़ावा देने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;

(ख) पीएमकेएसवाई के माध्यम से अब तक ड्रिप और स्प्रिंकलर सिंचाई के अंतर्गत कितने क्षेत्र शामिल किए गए हैं;

(ग) क्या सूक्ष्म सिंचाई अपनाने के लिए किसानों को वित्तीय सहायता प्रदान की जाती है;

(घ) क्या सरकार ने जल संरक्षण पर सूक्ष्म सिंचाई के प्रभाव का आकलन किया है; और

(ङ) पीएमकेएसवाई के कुल बजट में सूक्ष्म सिंचाई परियोजनाओं का भाग कितना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) प्रति बूंद अधिक फसल (पी.डी.एम.सी.) नामक केंद्रीय प्रायोजित योजना वर्ष 2015-16 से कार्यान्वित की जा रही है। यह योजना, सूक्ष्म सिंचाई अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से फार्म स्तर पर जल उपयोग दक्षता बढ़ाने पर केंद्रित है। वर्ष 2015-16 से 2021-22 तक, इस योजना को प्रधानमंत्री कृषि सिंचाई योजना (पी.एम.के.एस.वाई.) के एक घटक के रूप में कार्यान्वित किया गया था। वर्ष 2022-23 से इस योजना को प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पी.एम.आर.के.वी.वाई.) के तहत कार्यान्वित किया जा रहा है।

(ख) वर्ष 2015-16 से अब तक, पी.डी.एम.सी. योजना के माध्यम से 96.97 लाख हेक्टेयर क्षेत्र को सूक्ष्म सिंचाई के अंतर्गत कवर किया गया है जिसमें ड्रिप सिंचाई के अंतर्गत 46.37 लाख हेक्टेयर और स्प्रिंकलर सिंचाई के अंतर्गत 50.60 लाख हेक्टेयर क्षेत्र शामिल है।

(ग) पी.डी.एम.सी. योजना के अंतर्गत, लघु एवं सीमांत किसानों तथा अन्य किसानों को सूक्ष्म सिंचाई प्रणाली की स्थापना हेतु इकाई लागत के क्रमशः 55% तथा 45% की दर से वित्तीय सहायता प्रदान की जाती है।

(घ) नीति आयोग ने वर्ष 2020 में पी.डी.एम.सी. योजना का मूल्यांकन अध्ययन किया। अध्ययन से पता चला कि यह योजना फार्म पर जल उपयोग दक्षता में सुधार, फसल उत्पादकता में वृद्धि, रोजगार के अवसर पैदा करना, किसानों की समग्र आय में वृद्धि आदि जैसी राष्ट्रीय प्राथमिकताएं प्राप्त करने में प्रासंगिक है।

(ङ) वर्तमान वित्त वर्ष के दौरान, पी.एम.आर.के.वी.वाई. के अंतर्गत राज्यों को अब तक 5711.55 करोड़ रुपये की केंद्रीय सहायता जारी/स्वीकृत की गई है जिसमें पी.डी.एम.सी. योजना के लिए 2232.30 करोड़ रुपये की राशि शामिल है।

10 जीडब्ल्यूएच क्षमता वाली परियोजना का प्रभाव

2768. श्री चिन्तामणि महाराज:

श्री बिभु प्रसाद तराई:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) 10 जीडब्ल्यूएच क्षमता वाली परियोजना भारत के बैटरी विनिर्माण के समग्र लक्ष्यों को प्राप्त करने में किस प्रकार योगदान करती है;

(ख) यह समझौता भारत के परिवर्तनकारी गतिशीलता और बैटरी भंडारण संबंधी राष्ट्रीय मिशन के साथ किस प्रकार संयोजित है;

(ग) इस पहल का भारत में इलेक्ट्रिक वाहन (ईवी) पारिस्थितिकी तंत्र और ऊर्जा भंडारण क्षेत्र पर क्या प्रभाव पड़ा है;

(घ) क्या सरकार का पीएलआई योजना के अंतर्गत एसीसी (उन्नत रसायन सेल) के उत्पादन को और बढ़ावा देने के लिए अन्य कंपनियों के साथ सहयोग करने का कोई प्रस्ताव है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क), (घ) और (ङ) भारी उद्योग मंत्रालय “राष्ट्रीय उन्नत रसायन सेल (एसीसी) बैटरी भंडारण कार्यक्रम” नामक उत्पादन-संबद्ध प्रोत्साहन (पीएलआई) स्कीम का प्रशासन करता है। इस स्कीम के तहत 50 गीगावाट घंटा क्षमता के लिए 5 वर्ष की अवधि हेतु कुल ₹18,100 करोड़ की राशि निर्धारित की गई है जिसमें 2 वर्ष की तैयारी अवधि (ग्रेस्टेशन पीरियड) शामिल है। चार पीएलआई लाभार्थियों को दो चरणों में कुल 40 गीगावाट घंटा क्षमता आवंटित की गई है। जुलाई-2024 में सचिवों के अधिकार-प्राप्त समूह (EGoS) की सिफारिशों के अनुसार, भारी उद्योग मंत्रालय ने नवीन और नवीकरणीय ऊर्जा मंत्रालय के साथ परामर्श से ग्रिड स्केल स्थैतिक भंडारण (GSSS) अनुप्रयोगों के लिए शेष 10 गीगावाट घंटा क्षमता के नीलामी दस्तावेज को अंतिम रूप देने की प्रक्रिया शुरू की। स्कीम का ब्यौरा <https://heavyindustries.gov.in/pli-scheme-national-programme-advanced-chemistry-cell-acc-battery-storage> पर है। पीएलआई एसीसी स्कीम के उद्देश्य हैं:-

- i. स्वदेशी निर्माण को बढ़ावा देना
- ii. लागत प्रतिस्पर्धात्मकता में सुधार करना
- iii. स्वच्छ ऊर्जा और स्थिरता को बढ़ावा देना
- iv. निवेश और नवाचार को प्रोत्साहित करना
- v. मजबूत आपूर्ति श्रृंखला विकसित करना, रोजगार सृजन और आर्थिक वृद्धि
- vi. स्थानीय विनिर्माण को बढ़ावा देना ताकि बैटरियों के आयात पर निर्भरता कम की जा सके और

ऊर्जा क्षेत्र में आत्मनिर्भरता का लक्ष्य प्राप्त हो सके।

(ख) “राष्ट्रीय परिवर्तनकारी मोबिलिटी और बैटरी भंडारण मिशन” भारत सरकार की एक पहल है जिसका उद्देश्य अन्य के साथ-साथ इलेक्ट्रिक वाहनों (ईवी) और बैटरी भंडारण तकनीकों के अंगीकरण में तेजी लाने के लिए गीगा-स्केल बैटरी विनिर्माण इकाइयों के विनिर्माण को बढ़ावा देना है।

(ग) यह स्कीम बैटरी लागत में कमी लाकर, इलेक्ट्रिक वाहनों को अधिक किफायती बनाकर और उनके अंगीकरण में तेजी लाकर, नवीकरणीय समेकन हेतु ऊर्जा भंडारण समाधान में वृद्धि कर, ग्रिड स्थिरता और ऊर्जा दक्षता में सुधार कर देश में एसीसी विनिर्माण पारितंत्र का सृजन कर रही है।

WELFARE OF POWER LOOM WORKERS

2769. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **TEXTILES** be pleased to State :

(a) The steps being taken by the Government to enhance the welfare of power loom workers, particularly in relation to their children's education and access to household welfare schemes;

(b) Whether the Government has any objections to the creation of a separate Welfare Board for textile workers, and if so, the reasons therefor; and

(c) The specific measures being considered by the Government to improve the pension system for power loom workers?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c) The Government of India, through the Ministry of Textiles, has been

implementing various welfare measures to enhance the well-being of powerloom workers, including their children's education and access to welfare schemes. The Group Insurance Scheme for Powerloom Workers (GIS) was introduced on July 1, 2003 and extended with modifications till 2019-20 to provide insurance coverage to workers in the powerloom sector. Additionally, workers enrolled under this scheme are eligible for an educational grant of ₹1,200 per child per year under the ShikshaSahayogYojana (SSY), benefiting a maximum of two children studying from Class IX to XII for up to four years. Since 2017, the GIS has been integrated with the Pradhan Mantri Jeevan JyotiBimaYojana (PMJJBY) and Pradhan Mantri Suraksha BimaYojana (PMSBY) to extend life and accidental insurance benefits only.

Government of India also launched the Pradhan MantriShram Yogi Maandhan Scheme (PM-SYM) in February 2019 which provides eligible unorganized sector workers including Powerloom Workers with an assured monthly pension of ₹3,000 after the age of 60 subject to Scheme guidelines.

IMPORT ITEMS FROM USA

2770. SHRIMATI MALA ROY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to State:

- (a) the details of top five import items import from USA with import duty tariff;
- (b) the details of the import trade value from USA during the last five years; and
- (c) the details of name at top five export items to USA during last five years with

USA import tax territory?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Details of top five import items import from USA with import duty tariff are given in the enclosed **Statement-I**.

(b) Details of the import trade value from USA during the last five years are given in the enclosed **Statement- II**.

(c) Details of name at top five export items to USA during last five years with USA import tax territory are are given in the enclosed **Statement -III**.

STATEMENT I

Top five import items from USA

Values in USD Million

S. No.	Chapter	Commodity	Simple Average Effective Duty
1	27	Mineral Fuels, Mineral Oils and Products of Their Distillation.	4.72 %
2	71	Natural or Cultured Pearls, Precious or Semiprecious Stones, and Articles Thereof	10.947 %
3	84	Nuclear Reactors, Boilers, Machinery and Mechanical Appliances and Parts Thereof.	8.496 %
4	85	Electrical Machinery and Equipment and Parts Thereof	10.193 %
5	90	Optical, Photographic Cinematographic Measuring, Checking	9.925 %

		Precision, Medical or Surgical Inst. And Apparatus Parts and Accessories Thereof	

Source: DGCIS, Department of Revenue

STATEMENT-II

Import trade value from USA during the last five years

Values in USD Million

	2020	2021	2022	2023	2024
India Import from USA	26,909.81	41,316.12	51,308.26	44,410.88	42,822.64

Source: DGCIS. Data is from January to December for a particular year.

STATEMENT -III

**Top five export items to USA during last five years with USA import tax
territory**

Values in USD Million

S. No.	Commodity	2020	2021	2022	2023	2024	Average Duty
1	Electrical Machinery and Equipment and Parts Thereof	2,735.84	3,369.28	5,340.20	9,884.52	12,579.19	1.20%
2	Natural or Cultured Pearls, Precious or Semiprecious Stones, and Articles Thereof.	7,864.41	14,092.14	13,698.23	10,160.63	9,287.79	2.10%

3	Pharmaceutical Products	6,964.61	6,620.70	6,700.12	7,548.82	8,863.12	0.20%
4	Nuclear Reactors, Boilers, Machinery and Mechanical Appliances; Parts Thereof.	3,943.38	5,238.10	6,327.50	5,984.83	6,568.65	1.30%
5	Mineral Fuels, Mineral Oils and Products Of Their Distillation	1,277.86	4,085.65	6,328.81	6,524.46	4,416.46	0.50%

Source: DGCIS, WTO tariff data. Data is from January to December for a particular year.

NATIONAL FISHERIES DIGITAL PLATFORM

2771. SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) The details regarding the total number of fish farmers, Micro-enterprises and Fish Farmer Producer Organizations and companies registered on the National Fisheries Digital Platform (NFDP), State-wise and year-wise;
- (b) The details regarding the amount of incentive to disbursed to successful registrants, Statewise and year-wise;
- (c) The details regarding the total number of credit intermediaries identified under Pradhan MantriMatsyaKisanSamridhiSah-Yojana (PM-MKSSY), State-wise; and

- (d) The details regarding the total number of borrowers who expressed interest in availing loans on the NFDP platform along with the number of borrowers who successfully completed their loan applications and availed loan along with loan amount and activity supported, State and location-wise for Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (d) The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying is implementing a new Central Sector Sub-scheme namely the Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY) under the ongoing Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of four years from FY 2023-24 to FY 2026-27 at an estimated outlay of ₹6000.

(b) The Sub-scheme has four components namely, Component 1-A: Formalization of fisheries sector and facilitating access of fisheries microenterprises to Government of India programs for working capital financing, Component 1-B: Facilitating adoption of aquaculture insurance, Component 2: Supporting microenterprises to improve fisheries sector value chain efficiencies, Component 3: Adoption and expansion of fish and fishery product safety and quality assurance systems, and Component 4: Project management, monitoring and reporting.

The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying has launched National Fisheries Digital Platform (NFDP) under PM-MKSSY on 11.09.2024. The NFDP aims at formalization of the Indian fisheries and aquaculture sector through creation of work-based digital identity and the database

for all stakeholders in fisheries sector. It also serves as 'one-stop' solution for access to institutional credit, strengthening of fisheries co-operatives, incentivizing aquaculture insurance, performance-based incentives, fisheries' traceability systems and training and capacity building. Under NFDP, 20,25,676 fishers, micro-enterprises, FFPOs and companies has been registered till date. The details of state-wise registration is given in the enclosed **Statement**.

Pradhan Mantri Matsya Kisan Samridhi-Sah Yojana (PM-MKSSY) offers provisions under Component 1A for enhancing financial inclusion by facilitating access to institutional credit for fish workers/enterprises. Under the NFDP, the Credit facilitation module has been developed and made live. The beneficiary can login to the NFDP portal and avail the benefit. As on date, 4066 lead applications including 129 from Andhra Pradesh has been received from the beneficiaries and the same have been forwarded to banks on the platform for necessary consideration.

STATEMENT

S.No	State	Total Number of Registrations	Number of Individual	Number of Organization
1	Andaman And Nicobar Islands	3736	3728	8
2	Andhra Pradesh	225368	224336	1032
3	Arunachal Pradesh	1621	1611	10
4	Assam	209935	209518	417
5	Bihar	98095	97706	389
6	Chandigarh	196	195	1
7	Chhattisgarh	18644	18485	159

8	Dadra And Nagar Haveli And Daman And Diu	1419	1413	6
9	Delhi	509	490	19
10	Goa	1934	1928	6
11	Gujarat	87954	87698	256
12	Haryana	7446	7435	11
13	Himachal Pradesh	7728	7692	36
14	Jammu And Kashmir	25095	25081	14
15	Jharkhand	25144	24939	205
16	Karnataka	179146	176762	2384
17	Kerala	237135	236863	272
18	Ladakh	50	50	0
19	Lakshadweep	2213	2211	2
20	Madhya Pradesh	65589	65002	587
21	Maharashtra	207715	205966	1749
22	Manipur	18414	18280	134
23	Meghalaya	20220	20185	35
24	Mizoram	3148	3138	10
25	Nagaland	5101	5087	14
26	Odisha	139357	139145	212
27	Puducherry	5625	5622	3
28	Punjab	4070	4065	5
29	Rajasthan	4788	4780	8
30	Sikkim	1778	1774	4
31	Tamil Nadu	109685	109585	100
32	Telangana	110038	109456	582
33	Tripura	76408	76307	101
34	Uttar Pradesh	63541	63264	277
35	Uttarakhand	10228	10125	103
36	West Bengal	46603	46526	77
	Total	2025676	2016448	9228

UNIFORM SOFTWARE FOR PRIMARY AGRICULTURAL CREDIT SOCIETIES

2772. SHRI P. P. CHAUDHARY:

SHRI DAMODAR AGRAWAL:

SHRI GANESH SINGH:

SHRI YOGENDER CHANDOLIA:

SHRI BHARTRUHARI MAHTAB:

SHRI DINESHBHAI MAKWANA:

SHRI KOTA SRINIVASA POOJARY:

SHRI CHHATRAPAL SINGH GANGWAR:

DR. MANNA LAL RAWAT:

DR. K. SUDHAKAR:

SHRI KHAGEN MURMU:

DR. NISHIKANT DUBEY:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the steps being taken to ensure universal adoption of the uniform software;
- (b) how will the Government ensure that small and marginal farmers benefit equally from digitalisation, especially those who may not be digitally literate;
- (c) whether there are any plans to integrate PACS Enterprise Resource Planning with other national financial platforms such as PM-KISAN, eNAM, or Kisan Credit Card loan portals for a more streamlined agricultural credit system; and
- (d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (d) Government of India is implementing the Project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore which entails bringing all the functional PACS onto an ERP (Enterprise Resource Planning) based common national software, linking them with NABARD through State Cooperative Banks (StCBs) and District Central Cooperative Banks (DCCBs). This common ERP software is provided to all the PACS in the project, across the country, to capture data on all functionalities of PACS, both credit and non-credit. This software is customizable for state-specific needs.

The ERP-based common national software enhances the efficiency of PACS operations through a Common Accounting System (CAS) and Management Information System (MIS). Additionally, it strengthens governance and transparency, resulting in faster loan disbursement, reduced transaction costs, minimized payment imbalances, and seamless accounting with DCCBs and StCBs. Furthermore, training and necessary handholding support provided by NABARD ensures that small and marginal farmers, including those who may not be digitally literate, benefit equally from digitalization.

A comprehensive ERP solution integrates multiple functionalities, including membership management, financial services such as deposits and lending (short-term, medium-term, and long-term), procurement, processing units, Public Distribution System (PDS), business planning, warehousing, merchandising, borrowings, asset management, and human resource management. Additionally, it has provision to incorporate RuPay and Kisan Credit Card (KCC)/ database integrations to facilitate seamless financial transactions for PACS members.

INSURANCE COMPANIES UNDER PMFBY**2773. SHRI GOVIND MAKTHAPPA KARJOL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The details of the various companies providing crop insurance under PM FasalBimaYojana (PMFBY) in the State of Karnataka;
- (b) The details of the number of farmers whose crops have been insured and awarded compensation by the said companies for crop damage throughout Chitradurga Parliamentary Constituency during the last five years;
- (c) Whether the Government is receiving complaints against the companies about compensation cases and delay in compensation particularly from Karnataka; and
- (d) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) With a view to provide financial support to the farmers in the event of non-preventable natural calamities, Pradhan Mantri Fasal Bima Yojana (PMFBY) has been introduced in the country from Kharif 2016 season. The scheme is implemented through general insurance companies empaneled by the Central Government. However, specific insurance company is selected by the State Government concerned through transparent tendering process. At present, HDFC ERGO, IFFCO-Tokio, Kshema General, Oriental Insurance, Tata AIG, Universal

Sompo, and Agriculture Insurance Company of India Ltd. are implementing the scheme in Karnataka.

(b) The data in PMFBY is not maintained constituency wise.

(c) and (d) All the major work relating to the assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. However, during implementation of the PMFBY, some complaints against insurance companies about non-payment and delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data & consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., have been received in the past in the country. Most of the complaints have been suitably addressed.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, KrishiRakshak Portal and Helpline (KRPH) has been developed and launched in January, 2024. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed. This has helped the Central and State Governments to monitor the grievances of stakeholders at a unified platform.

NAKSHA PROGRAMME

2774. SHRIMATI KAMALJEET SEHRAWAT:

SHRI PRADEEP KUMAR SINGH:

SHRI CHINTAMANI MAHARAJ:

SHRI MITESH PATEL (BAKABHAI):

SHRI HASMUKHBHAI SOMABHAI PATEL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) The timeline for the full-scale implementation of the National Geospatial Knowledge-based Land Survey of Urban Habitations (NAKSHA) programme in all the States and Union Territories;
- (b) The measures taken to ensure the accuracy and security of data collected through drones and Global Navigation Satellite System (GNSS) Rovers in land surveys; and
- (c) The steps taken to make citizens aware of the updated land records and their rights under this programme?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The National Geospatial Knowledge-based Land Survey of Urban Habitations (NAKSHA) programme is being implemented in a phased manner across the country. The PILOT phase has been successfully started and is being implemented in 26 States and 3 UTs in 152 cities/urban local bodies and is planned to be completed in one year period. Full-scale implementation would be planned after the completion and outcomes of the PILOT phase, subject to coordination with State Governments and technological infrastructure readiness.

(b) To ensure the accuracy and security of data collected through drones and Global Navigation Satellite System (GNSS) Rovers, the following measures are being implemented:

- i. Use of high-precision geospatial technology, including Real-Time Kinematic (RTK) and Post-Processing Kinematic (PPK) techniques, to enhance survey accuracy.
- ii. Compliance with Survey of India and National Spatial Data Infrastructure (NSDI) guidelines to standardize data collection and verification.
- iii. Data encryption and secure cloud storage protocols to prevent unauthorized access and ensure data integrity. Data can be assessed by only authorized users.

- iv. NIC/NICSI is the Cloud service provider through MeghRaj 2.0 cloud infrastructure which has provision for data centre and disaster recovery infrastructure.
- v. Regular validation and cross-verification of collected data with existing land records to minimize discrepancies.

(c) The Government is undertaking various initiatives to make citizens aware of the updated land records and their rights under the NAKSHA programme, including Public awareness campaigns through social media, digital platforms, print media, and community outreach programs, training and capacity-building workshops for local officials to guide citizens on the benefits of digitized land records. As part of country wide launch of NAKSHA, on 18th February, 2025 the event was organized in most of the pilot ULBs across the country with active involvement from all the stakeholders viz. DoLR, State/UT Revenue & Urban departments, Survey of India, Third Party Agencies (selected for Aerial Survey), District Administration, Public representatives, local public etc.

YUVA SAHAKAR YOJANA

2775. DR. HEMANT VISHNU SAVARA:

SHRI GAJENDRA SINGH PATEL:

SHRI DILIP SAIKIA:

SHRI BHOJRAJ NAG:

SHRIMATI HIMADRI SINGH:

DR. RAJESH MISHRA:

DR. K. SUDHAKAR:

SHRI CHHATRAPAL SINGH GANGWAR:

SHRIMATI KAMLESH JANGDE:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI ALOK SHARMA:

SUSHRI KANGNA RANAUT:

SHRI TRIVENDRA SINGH RAWAT:

SHRI ANOOP PRADHAN VALMIKI:

SHRIMATI APARAJITA SARANGI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) The steps being taken to encourage cooperative societies from under-represented States to apply for the Yuva Sahakar Yojana along with different other Government schemes to avail the benefits;
- (b) The various new initiatives being taken by the Government to increase the participation of women, Scheduled Tribes (STs) and Scheduled Castes (SCs) groups particularly from Chhattisgarh;
- (c) The nature of various technical or commercial support being extended to ensure the long- term sustainability of cooperatives besides providing the same with financial assistance;
- (d) whether the Government has taken any special initiative to promote cooperative societies in the Hathras district as the participation of cooperative societies in the said region is low and promoting cooperative societies would benefit the small farmers, workers and women entrepreneurs there; and

(e) whether the cooperative societies of Sidhi Parliamentary Constituency have also been identified for the said purpose?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) “Yuva Sahakar – Cooperative Enterprise Support and Innovation Scheme” is under implementation across the country by National Cooperative Development Corporation (NCDC), a statutory corporation under the administrative control of Ministry of Cooperation, with the aim to encourage newly formed cooperative societies with new and/or innovative ideas. Under the scheme, assistance is provided to those cooperative societies which have been operational for a minimum of three months.

The Scheme is being promoted across the country through 19 Regional Offices of NCDC as per the following funding pattern-

Category	Debt: Equity Ratio	Beneficiary under the scheme
A	80%:20% (where 80% is from NCDC and 20% from beneficiary)	- Any type of cooperative society in the North Eastern Region. - Any type of cooperative society registered and operating in Aspirational District as identified NITI Ayog. - Any type of cooperative society with 100% women members. - Any type of cooperative society with 100% Scheduled Caste/ Scheduled Tribe/ Person(s) with Disabilities (PwD) members.

B	70%:30% (where 70% is from NCDC and 30% from beneficiary)	Any type of cooperative society which are not covered under Category-A for all types of activities

(b) To increase the participation of Women, Scheduled Tribes (ST), and Scheduled Castes (SC), in Multi State Cooperative Societies registered all over the country including Chhattisgarh State, the Government of India vide the Multi-State Cooperative Societies (amendment) Act & Rules, 2023 has made provisions for reservation of two seats for Women and one seat for SC or ST in the Board of multi-State cooperative societies.

Besides above, Ministry of Cooperation has circulated Model Bye-laws for PACS to all the States/ UTs under which provisions have also been made to make the membership of PACS more inclusive, giving adequate representation to Women and Scheduled Castes/Schedules Tribes.

(c) to (e) To promote cooperative movement in the country, Ministry has taken 60 initiatives (enclosed as **Statement**). These initiatives also include formation of new Primary Agriculture Credit Societies (PACS)/Dairy Cooperative Societies (DCS) in uncovered Panchayats/Villages. The initiatives taken by the Ministry is under implementation through State Governments/UT Administrations, NABARD and NDDB in all States/UTs including Hathras, Uttar Pradesh and Sidhi, Madhya Pradesh.

STATEMENT

Progress on major initiatives taken by Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samriddhi” and to strengthen & deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. Making Primary Cooperatives economically vibrant and transparent

- 1. Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities:** Government, in consultation with all the stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Bye-laws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. So far, 32 States/ UTs have adopted Model Bye-laws or their existing bye-laws are in line with Model Bye-laws.
- 2. Strengthening of PACS through Computerization:** In order to strengthen PACS, project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A

total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 50,455 PACS have been onboarded on ERP Software and hardware has been procured by 30 States/UTs.

3. Establishing New Multipurpose PACS/ Dairy/ Fishery Cooperatives in

covering all the Panchayats: The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all panchayats and villages in the country over the next five years. This initiative is supported by NABARD, NDDB, NFDB and State/UT Governments. For effective implementation of the initiative, 'Margadarshika' has been launched on 19.9.2024, indicating the targets and timelines for stakeholders. As per National Cooperative Database, a total of 12,957 new PACS, Dairy and Fishery Cooperative Societies have been registered as on 27.1.2025 across the country since the approval of the plan on 15.2.2023.

4. World's Largest Decentralized Grain Storage Plan in Cooperative sector:

Government has approved a plan to create warehouses, custom hiring centers, primary processing units and other agri-infrastructure for grain storage at PACS level, through convergence of various GOI schemes, including AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. Under the pilot project, construction of godowns in 11 PACS of 11 States has been completed.

5. PACS as Common Service Centers (CSCs) for better access to e-services:

An MoU has been signed between Ministry of Cooperation, MeitY, NABARD

and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 42,080 PACS have started providing CSC services to rural citizens.

6. Formation of new Farmer Producer Organizations (FPOs) by PACS:

Government has allowed 1100 additional FPOs to be formed by PACS with the support of NCDC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. Against this allocation of 1100 blocks, 958 FPOs have been registered/ on-boarded as on 27.01.2025. Apart from this, 730 FPOs have already been formed by NCDC in cooperative sector. As on date, a total of 1,688 FPOs have been registered / on-boarded by NCDC in cooperative sector. This will be helpful in providing farmers with necessary market linkages and get fair and remunerative process for their produce.

7. PACS given priority for Retail Petrol/ Diesel outlets: Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing Companies (OMCs), 286 PACS from 25 States/UTs have applied online for retail petrol/ diesel outlets.

8. PACS given permission to convert bulk consumer petrol pumps into retail outlets: The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 116 wholesale consumer pump licensee PACS

from 5 States have given consent for conversion into Retail Outlets, out of which 56 PACS have been commissioned by the OMCs.

9. PACS eligible for LPG Distributorship for diversifying its activities:

Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and diversify their income stream. As of now, 2 PACS from the state of Jharkhand have applied for LPG distributorship under CC Category.

10. PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to

generic medicines at rural level: PACS have been allowed to operate Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs), which will provide additional income source to them and ease the access to quality generic medicines for rural citizens. So far, 4,523 PACS/ cooperative societies have applied online for PMBJKs, out of which 2,744 PACS have been given initial approval by Pharmaceutical & Medical Devices Bureau of India (PMBI) and 785 PACS have received drug license from State Drug Controllers and 716 PACS have got store codes from PMBI which are ready to function as PM Bhartiya Jan Aushadhi Kendras.

11. PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK): PACS have

been enabled to operate PMKSK for ensuring easy accessibility of fertilizer & related services to farmers in the country. As per the information shared by Department of Fertilizers (GOI) and States/ UTs, a total of 36,193 PACS are functioning as PMKSK.

12. PACS to carry out O&M of rural piped water supply schemes (PWS): PACS

have been made eligible to carry out the Operations & Maintenance (O&M) of PWS in rural areas. As per information received from States/ UTs, 934 PACS have been identified/ selected by 13 States/ UTs to provide O&M services at Panchayat/ Village level.

13. Convergence of PM-KUSUM at PACS level: Farmers associated with PACS

can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

14. Micro-ATMs to Bank Mitra Cooperative Societies for providing doorstep

financial services: Dairy and Fisheries cooperative societies can be made Bank Mitras of DCCBs and StCBs. To ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Door-step Financial Services'. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 8,322 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Gujarat.

15. Rupay Kisan Credit Card to Members of Milk Cooperatives: In order to

expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and to enable them to carry out other financial transactions. To facilitate effective implementation of the initiative, an SOP has

been launched on 19th September 2024. So far, 7,43,810 Rupay KCC have been distributed in the State of Gujarat.

16. Formation of Fish Farmer Producer Organization (FFPO): In order to provide market linkage and processing facilities to fishermen, NCDC has registered 70FFPOs in the initial phase. In addition, Department of Fisheries, Government of India has allocated the work of converting 1000 existing fisheries cooperative societies into FFPOs to National Cooperative Development Corporation. National Cooperative Development Corporation has identified 997 Primary Fisheries Cooperatives Societies to strengthen as FFPOs, with an approved outlay of Rs. 280.65 crore.

17. White Revolution 2.0: The Ministry of Cooperation has launched an initiative to usher Cooperative-led "White Revolution 2.0" aimed at expanding cooperative coverage, employment generation and women's empowerment with an objective "To increase the milk procurement of dairy cooperatives by 50% from the present level over next five years by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector." The SOP for White Revolution 2.0 was launched on 19.11.2024 by Hon'ble Home & Cooperation Minister in presence of Hon'ble Minister of Fisheries, Animal Husbandry and Dairying. On 25.12.2024 Hon'ble Home & Cooperation Minister in the presence of Hon'ble Minister of Fisheries, Animal Husbandry and Dairying inaugurated 6,600 newly set up Dairy Cooperative Societies. So far, 8,294 DCSs have been registered in 27 States/UTs.

18. Atmanirbharta Abhiyan: Ministry of Cooperation has launched the initiative to incentivize production of pulses (tur, masur and urad) to reduce dependency on imports, and production of maize to be used for production of ethanol for meeting the goal of Ethanol Blending Programme (EBP) through National Cooperative Consumer Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India (NAFED). Both have developed their own web portal i.e. e-samyukti and e-samridhi respectively for registration of farmers through cooperatives. Both have assured pre-registered farmers of tur, urad, masur and maize to procure 100% of their produce at Minimum Support Price (MSP). However, if market prices exceed the MSP, farmers are free to sell their produce in the open market. A total of 12,64,212 farmers have already registered on the e-samyukti portal of NCCF. Similarly, 6,75,178 farmers have registered themselves on the e-samridhi portal of NAFED.

B. Strengthening the Urban and Rural Cooperative Banks

19. Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business: UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

20. UCBs have been allowed by RBI to offer doorstep services to their customers: Door step banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.

21.Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks:

Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.

22.Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs:

RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.

23.A Nodal Officer designated in RBI for regular interaction with UCBs:

In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.

24.Individual housing loan limit more than doubled by RBI for Rural and Urban Cooperative Banks:

a. Housing loan limit of Urban Cooperative Banks has now been doubled from Rs. 30 lakhs to Rs.60 lakhs.

b. Housing loan limit of Rural Cooperative Banks has been increased to two and a half times to Rs.75 lakhs.

25.Rural Cooperative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business:

This will not only help Rural Cooperative Banks to diversify their business, but will benefit Housing cooperative societies also.

26.License fee reduced for Cooperative Banks:

License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial

institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with through biometrics.

27. Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending: Cooperative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from cooperative banks now.

28. Notification of Scheduling norms for including Urban Cooperative Banks: UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934 and get 'Scheduled' status.

29. Monetary ceiling doubled by RBI for Gold Loan: RBI has doubled monetary ceiling from Rs. 2 lakhs to Rs.4 lakhs, for those UCBs that meet the PSL targets.

30. Umbrella Organization for Urban Cooperative Banks: RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operational support to around 1,500 UCBs.

C. Relief to Cooperative Societies in the Income Tax Act

- 31. Surcharge reduced from 12% to 7% for co-operative societies having income between Rs. 1 to 10 Cr.:** This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.
- 32. MAT reduced for cooperatives from 18.5% to 15%:** With this provision, now there is parity between Cooperative Societies and Companies in this regard.
- 33. Relief in cash transactions under section 269ST of the Income Tax Act:** In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.
- 34. Tax cut for new manufacturing Cooperative societies:** Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.
- 35. Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs:** Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs. 20,000 to Rs. 2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.

36. Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal:

Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance their liquidity.

D. Revival of Cooperative Sugar Mills

37. Relief from Income Tax to Sugar Cooperative Mills: Government has issued a clarification that cooperative sugar mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

38. Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills: Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving them a relief of more than Rs.46,000 crore.

39. Rs.10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills: Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. So far, the Ministry has released Rs. 875 crore to NCDC (Rs. 500 crore in FY 2022-23 and Rs. 375 crore in FY 2024-25) under the scheme and as of now, NCDC has sanctioned 80 loans amounting to Rs.9,169.76 crore to 44 CSMs.

40. Preference to Cooperative Sugar Mills in purchase of ethanol:

Cooperative Sugar Mills have now been put at par with private companies for ethanol procurement by Government of India under the Ethanol Blending Programme (EBP).

41. Strengthening of Cooperative Sugar Mills by converting their molasses-based ethanol plants into multi feed ethanol plants:

Ministry of Cooperation has taken initiative in consultation with National Federation of Cooperative Sugar Factories Ltd. (NFCSFL) for conversion of existing molasses-based ethanol plants of CSMs into multi feed ethanol plants. The Cooperative Sugar Mills (CSMs) also produce ethanol from molasses and sugar syrup by installing ethanol production plants. However, the availability of raw material i.e., molasses and sugar syrup for production of ethanol is limited by many factors viz, Government Policy on diversion of sugarcane syrup, Heavy molasses for production of ethanol and duration of sugar cane crushing season and availability of sugarcane depending on rainfall, etc. On account of these limiting factors, the CSMs having ethanol plants are not able to operate them at full capacity round the year. The Government of India has prioritized maize for production of ethanol, therefore, it is prudent for CSMs to convert their existing ethanol production units into multi feed ethanol production units so that they are able to produce ethanol by using maize as raw material.

42. Reduction in GST on molasses from 28% to 5%:

Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative

sugar mills to earn more profits for their members by selling molasses to distilleries with higher margins.

E. Three new National Level Multi-State Societies

43.New National Multi-State Cooperative Seed Society for certified seeds:

Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. During the Rabi 2024-25 season, 57 Varieties of 12 Crops were sown/ planted in 5,596 hectares. Similarly, during the Kharif 2024 season, 23 varieties of 8 Crops have been planted on 176.59 hectare of land. So far, 17,425 PACS/ Cooperative Societies have become members of BBSSL.

44.New National Multi-State Cooperative Organic Society for organic farming:

Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) as an umbrella organization to produce, distribute and market certified and authentic organic products. So far, 5,184 PACS/ cooperative societies have become members of NCOL. NCOL has launched 13 products i.e., Whole Wheat Flour, Moong Dhuli, Moong Whole, Moog Chilka Dal, Moog Split, Arhar/ Toor Dal, Urad Whole, Urad Dal, Masoor Whole, Masoor Malka, Brown Chana, Rajma Chitra, Chana Dal under 'Bharat Organics Brand'.

45.New National Multi-State Cooperative Export Society for promoting

exports: Government has established a new apex multi-state cooperative

export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. So far, 7,933 PACS/ cooperative societies have become members of NCEL. Till date, NCEL has achieved a total export quantity of commodities (rice, sugar, onion, wheat, maize and Jeera) of 12,52,083 Metric tonnes with an exported value of Rs. 5,099.24 crore.

F. Capacity Building in Cooperatives

46. Promotion of training and awareness through National Council for Cooperative Training (NCCT): By increasing its reach, NCCT has conducted 2,872 training programs and provided training to 2,35,060 participants till December 2024.

G. Use of Information Technology for 'Ease of Doing Business'

47. Computerization of the Central Registrar's Office: Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

48. Scheme for computerization of office of RCSs in States/ Union Territories:

To increase 'ease of doing business' for cooperative societies and create a digital ecosystem for transparent paperless regulation in all the States/ UTs, a Centrally Sponsored Project for Computerization of RCS Offices has been approved by the Government. Grants are provided for the purchase of hardware, development of software, etc. to the States/ UTs. So far, proposals received from 35 States/ UTs have been sanctioned by GOI.

49. Computerization of Agriculture and Rural Development Banks (ARDBs):

To strengthen the long-term cooperative credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project. So far, proposals from 10 States/UTs have been received and sanctioned. Further, GOI share amounting to Rs 5.08 crore has been released to 9 States/UTs in FY 2023-24 and FY 2024-25 for procurement of hardware, digitization and setting up of support system.

H. Other Initiatives**50. New National Cooperative Database for authentic and updated data**

repository: A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/ schemes related to cooperatives across the country. So far, data of more than 8.2 lakh cooperatives across 30 sectors, with approximately 30 crore members, has been captured in the database.

51. Cooperative Ranking Framework:

The Government launched the Cooperative Ranking Framework on 24th January 2025 to rank cooperatives State-wise and sector-wise. The ranking framework enables State RCS to assess Cooperative Societies' performance based on key parameters, including audit compliance, operational activities, financial performance, infrastructure, and basic identity information. The RCS of the States/ UTs, through login on NCD portal, can generate ranks of Cooperative Societies, initially of 7 major

sectors namely PACS, Dairy, Fishery, Urban Cooperative Banks, Housing, Credit and Thrift, and Khadi and Gram Udyog. This ranking system aims to enhance transparency, reliability and competitiveness among cooperative societies, ultimately fostering their growth. Furthermore, top-performing cooperative societies in each sector will be recognized and honoured by the Ministry of Cooperation and respective State/ UT authorities, aligning with the objectives of the International Year of Cooperatives.

52. International Year of Cooperatives – 2025 in India: The United Nations has declared 2025 as the International Year of Cooperatives (IYC 2025) to highlight the role of cooperatives in economic growth, social inclusion, and sustainability. The Ministry of Cooperation has developed an action plan in collaboration with National Cooperative Federations, State Governments, Central Ministries and other stakeholders emphasizing transparency, policy reforms, and rural economic transformation through PACS. Activities include training, board meetings, cooperative flag hoisting, exhibitions, and business expansion workshops at District, State, and National levels. To ensure effective execution, committees at national, state, and district levels have been formed. The National Execution Committee (NEC) and National Cooperative Committee (NCC) will oversee coordination and financial mobilization. State Apex Committees (SAC), along with State and District Cooperative Development Committees (SCDC & DCDC), will organize and manage State/ District/ Village level programs.

53. Multi-State Co-operative Societies (Amendment) Act, 2023: Amendment has been brought in the MSCS Act, 2002 to strengthen governance, enhance

transparency, increase accountability, reform electoral process and incorporate provisions of 97th Constitutional Amendment in the Multi State Cooperative Societies.

54.Cooperative Ombudsman: Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, Cooperative Ombudsman has been appointed under Section 85A of the said Act vide gazette notification dated 05.03.2024. The Ombudsman office is fully functional and deals with complaints or appeals, from members of the MSCS regarding their deposits, equitable benefits of the Multi–State Co-operative Society’s functioning or any other issue affecting the individual rights of the concerned member.

55.Cooperative Election Authority (CEA): Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, the Cooperative Election Authority has been set up to strengthen governance and accountability, with a mandate to conduct free and fair election in all MSCSs. Elections in more than 80 MSCS have been conducted successfully up to December, 2024.

56.Inclusion of Cooperatives as ‘buyers’ on GeM portal: The Government has permitted cooperatives to register as ‘buyer’ on GeM, enabling them to procure goods and services from over 67 lakh vendors to facilitate economical purchases and greater transparency. So far, 574 cooperative societies have been onboarded on GeM as buyers.

57.Expansion of National Cooperative Development Corporation (NCDC) to increase its range and depth: NCDC has launched new schemes in various sectors such as ‘SwayamshaktiSahkar’ for SHGs; ‘Deerghavadhi Krishak

Sahkar' for long term agricultural credit and 'Dairy Sahkar' for dairy. During the current FY 2024-25, so far, total financial assistance of Rs. 84,673.70 crores has been disbursed by NCDC.

58. Financial assistance by NCDC for Deep Sea Trawlers: NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs. 25.95 crore for purchase of total 44 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra and Gujarat State.

59. National Cooperation Policy (NCP): The formulation of New National Cooperation Policy (NCP) has been envisaged to fulfil the mandate of the Ministry of Cooperation - "Sahakar se Samriddhi." A National level committee was constituted on 2.9.2022 under Shri Suresh Prabhakar Prabhu with experts of the cooperative sector, representatives from National/ State/ District/ Primary level cooperative societies, Secretaries (Cooperation) and RCSs from States/ UTs and officers from Central Ministries/ Departments to formulate the New Cooperation Policy to provide a framework to unlock the true potential of the Cooperative sector. The Committee conducted four regional workshops throughout the country to elicit suggestions from stakeholders. The received suggestions have been incorporated into the draft policy appropriately. The draft policy has been prepared and is under finalization.

60. Refund to Investors of Sahara Group of Societies: A portal has been launched for making payments to the genuine depositors of the cooperative

societies of Sahara Group in a transparent manner. Disbursements have already started after proper identification and submission of proof of their deposits and claims. So far, Rs. 2,025.75 crores have been disbursed to 11.61 lakh applicants.

FARM DISTRESS INDEX

2776. SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBAJIRAO MANE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) Whether the Government has developed a Farm Distress Index to help farmers in the country;
- (b) if so, the details thereof and the key areas covered under the said index;
- (c) The aims and objectives of developing such an index;
- (d) The details of parameters on which the said index has been developed; and
- (e) The manner in which this index will be helpful in averting economic hardships of farmers which often leads to suicide by farmers in many parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) and (b) Systemic assessment of Farmers' Distress Index (FDI) is not available for the whole country. However, a pilot study "Agrarian Distress and PM Fasal Bima Yojana: An Analysis of Rainfed Agriculture" was conducted to help farmers of

Telangana and Andhra Pradesh during 2020-21 and 2021-22. FDI covers multiple causes of distress ranging from climate variability to price volatility and the low risk-bearing ability of farmers etc.

(c) and (d) The Multidimensional FDI was studied at sub-district level with an aim to develop an early warning system for farm distress. The main objective of FDI was to develop a user-friendly tool designed to forewarn different stakeholders and provide policy support about the severity of farmer distress based on seven key parameters viz., exposure to risk, adaptive capacity, sensitivity, mitigation and adaptation strategies, triggers, psychological factors and impacts (detail is given in the enclosed **Statement**). It enables timely preventive action by identifying area. The FDI also proposes a scalable framework for implementation ensuring that government support reaches the most affected regions efficiently.

(e)The FDI is designed to develop a forewarning system to take preventive measures to identify farmer distress, providing alerts three months in advance. FDI can be used as a planning tool to address the causes of farmers' distress and also evolve measures to tackle those causes. It targets to recommend a location-specific distress management package based on various dimensions of the FDI. FDI can be used to categorize and prioritize action points by the government and the local community to reduce farmers' distress.

STATEMENT

Explanation of indicators used in FDI

Pillars	Indicator-1	Indicator-2	Indicator-3

Exposure	Loss due to pest/diseases (%)	Loss due to floods/cyclones (%)	Loss due to droughts (%)
Adaptive capacity	Education of the head of household (years)	Total owned land (acre)	Leased-in land (acre)
Sensitivity	Irrigated area (% of total area)	Indebtedness (Rs)	SC/ST community and number of children in household
Adaptation	Non-crop income (as % of total household income)	Number of government schemes household benefited (in current year)	Household savings (Rs.)
Trigger	Informal credit (Rs)	Pressure from repayment of loans (yes/no)	Lack of cash-in-hand to meet immediate farm expenses (yes/no)
Psychological	Feeling of social isolation (yes/no)	Unable to fulfil family obligations (yes/no)	Addicted to alcohol (yes/no)
Impact	Increased indebtedness (Yes/No)	More participation in public works (MGNREGA) (yes/no)	Reduced food consumption (yes/no)

PRODUCT IMPORT FROM CHINA

2777. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- The details of the total volume and valuation of products imported from China during the last five years;
- The details of the total number of Chinese products imported into India that were found to be defective/substandard in quality during the last five years;
- The details of the total losses suffered by Indian markets due to

substandard/defective Chinese products in the market;

(d) The details of the list of major sectors in India that are reliant on Chinese products for assembly/production of goods in the country; and

(e) Whether the Government has undertaken any steps to reduce reliance on China-made products in Indian markets during the last five years and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) The details of total volume and valuation of products imported from China during the last five years can be accessed from website of Department of Commerce i.e.

<https://tradestat.commerce.gov.in/eidb/icntcomq.asp>.

(b) to (e) The Government has introduced stricter quality standards and measures for quality controls, testing protocols, and mandatory certification to curb sub-standard imports. Quality Control Orders (QCOs) for several products such as steel, toys, chemicals, leather and footwear, etc. have been implemented by respective Ministries and Departments to reduce the import of sub-standard products into India.

Most of the goods imported from China are raw materials, intermediate goods and capital goods, like Active Pharmaceutical Ingredients, auto components, electronic parts and assemblies, mobile phone parts, machinery and its parts, etc. which are used for making finished products which are also exported out of India. These goods are imported for meeting the demand of fast expanding sectors like

electronics, pharma, telecom and power in India. India's dependence on imports in these categories is largely due to the gap in domestic supply and demand.

To enhance domestic supply and reduce dependency on imports, Government of India has taken several initiatives like 'Make in India' initiative, and the Production Linked Incentives (PLI) Schemes launched in 14 critical sectors like electronics, pharmaceuticals, white goods, telecom and networking products, etc., where there is substantial dependency on imports. For development of semiconductors and display manufacturing ecosystem, the Government has approved Semicon India Programme with financial outlay of Rs. 76,000 cr.

The Government also monitors surge in imports in various sectors on a regular basis and takes appropriate action. Further, the Directorate General of Trade Remedies (DGTR) is empowered to recommend trade remedial actions against unfair trade practices.

NAMASTE SCHEME

2778.SHRI PRAVEEN PATEL:

SHRI GANESH SINGH:

SHRI YOGENDER CHANDOLIA:

SHRI P. C. MOHAN:

SHRI TRIVENDRA SINGH RAWAT:

SHRI BIDYUT BARAN MAHATO:

SHRI ARUN GOVIL:

CAPTAIN BRIJESH CHOWTA:

SHRI ANOOP PRADHAN VALMIKI:

SHRIMATI SMITA UDAY WAGH:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI GAJENDRA SINGH PATEL:

SUSHRI KANGNA RANAUT:

SHRI NABA CHARAN MAJHI:

DR. HEMANT VISHNU SAVARA:

SHRI DINESHBHAI MAKWANA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) The Government ensures that training under the NAMASTE Scheme effectively prevents hazardous conditions for sanitation workers;
- (b) The steps taken to accelerate the distribution of Ayushman health cards to all eligible sanitation workers;
- (c) The plan of the involve worker unions and NGOs in implementing and monitoring the scheme;
- (d) Whether the Government plans to expand the scheme to include all sanitation workers involved in hazardous waste management, If so, the details thereof; and
- (e) the number of sanitation workers in Dakshina Kannada covered under the scheme, including details on training, health benefits, and mechanization efforts in the district?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) Department of Social Justice and Empowerment in convergence with Ministry of Housing and Urban Affairs has launched the “National Action for Mechanised Sanitation Ecosystem (NAMASTE)” Scheme in 2023-24 for implementation in all Urban Local Bodies (ULBs) of the country. The objective is to ensure safety and dignity of SafaiKarmacharis and empower them socially and economically.

Capacity Building of Sewer and Septic Tank Workers (SSWs) is covered through (i) workshops on prevention of hazardous cleaning of sewers and (ii) occupational training as Junior Technician-Mechanized Sewer Cleaning and Desludging Operator.

(b) Following steps have been taken to accelerate the distribution of Ayushman cards to eligible sewer and septic tank workers under NAMASTE scheme.

- i. Memorandum of Understanding (MoU) with Common Service Centres (CSC) for assistance in validation/eKYC .
- ii. eKYC camps have been conducted in various locations by CSC/Urban Local Bodies Staff.
- iii. To facilitate prompt eKYC, Operator Ids have been provided to State Project Management Units.
- iv. Finger Scanner has also been made available to State Project Management Units for eKYC.

(c) A Coordination Committee has been constituted under the chairmanship of the Secretary, MoSJE for overseeing the implementation of NAMASTE scheme. In

addition, there is a three tier working group at Centre, State and District level to monitor the activities undertaken for its implementation.

There is no plan to involve worker unions and NGOs in implementation and monitoring the scheme.

(d) Waste Pickers have been added as component under NAMASTE scheme from 2024-25. The objective is to provide safe, dignified and sustainable livelihoods to waste pickers engaged in Solid Waste Management by empowering them through various interventions.

(e) The following benefits have been provided to Sewer and Septic Tank Workers in Dakshina Kannada district of Karnataka:-

- i. 210 Sewer and Septic Tank Workers have been validated.
- ii. Ayushman Cards have been made available to 85 beneficiaries.

पिछड़ा क्षेत्र अनुदान निधि योजना

2779. श्रीउम्मेदा राम बेनीवाल:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में कुछ राज्य और जिले विकास की दृष्टि से पिछड़ रहे हैं, जबकि अन्य तीव्र गति से प्रगति कर रहे हैं;

(ख) उक्त अंतर को कम करने या पाटने के लिए योजना का ब्यौरा क्या है;

(ग) सीमांत और रेगिस्तानी क्षेत्रों में पिछड़े क्षेत्रों को विकसित राज्यों के बराबर लाने के लिए योजनाओं का ब्यौरा क्या है;

(घ) पिछड़ा क्षेत्र अनुदान निधि (बीआरजीएफ) योजना, जिसे समाप्त कर दिया गया था, देश में सबसे कम विकसित राज्यों की स्थिति में सुधार करने में किस सीमा तक सहायक थी;

(ड) उक्त योजना को बंद किए जाने के क्या कारण हैं;

(च) क्या सरकार देश में और विशेषकर जैसलमेर, बाड़मेर संसदीय निर्वाचन क्षेत्र में कार्यान्वित करने के लिए बीआरजीएफ योजना को पुनः प्रारम्भ करने का विचार है; और

(छ) यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) सामाजिक-आर्थिक विकास एक सतत् प्रक्रिया है, जिसमें प्रगति के चरण और क्षेत्रीय असमानताएं विभिन्न सामाजिक-आर्थिक कारकों के आधार पर भिन्न होती हैं। भारत सरकार सीमावर्ती क्षेत्रों और रेगिस्तानी क्षेत्रों सहित सभी क्षेत्रों में समान विकास सुनिश्चित करने के लिए विभिन्न मंत्रालयों में विभिन्न योजनाओं को क्रियान्वित करती है। आकांक्षी जिला कार्यक्रम, आकांक्षी ब्लॉक कार्यक्रम और सीमा क्षेत्र विकास कार्यक्रम जैसी उल्लेखनीय पहलें विशेष रूप से क्षेत्रीय विकास अंतराल को पाटने पर केंद्रित हैं।

(घ) पंचायती राज मंत्रालय देश के 28 राज्यों के 272 जिलों में 2006-07 से 2014-15 की अवधि के दौरान पिछड़ा क्षेत्र अनुदान निधि (बीआरजीएफ) कार्यक्रम (जिला घटक) को क्रियान्वित कर रहा था। इस अवधि के दौरान, स्थानीय बुनियादी ढांचे और अन्य विकास आवश्यकताओं में महत्वपूर्ण अंतराल को पाटने के लिए योजना के तहत शामिल जिलों के लिए 26 हजार करोड़ रुपये से अधिक का अनुदान जारी किया गया था, जो उस अवधि के दौरान मौजूदा वित्तीय प्रवाह के माध्यम से पर्याप्त रूप से पूरा नहीं हो रहा था।

(ड)से (छ) बीआरजीएफ कार्यक्रम को वर्ष 2015-16 से चौदहवें वित्त आयोग की सिफारिशों के कार्यान्वयन के परिणामस्वरूप केंद्र सरकार के बजटीय समर्थन से अलग कर दिया गया, जिसके तहत केंद्रीय करों की शुद्ध आय में राज्यों की हिस्सेदारी 32% से 42% बढ़ गई और जिसने राज्यों को, विशेष रूप से पिछड़े क्षेत्रों के लिए, विकासात्मक योजनाओं के वित्तपोषण और उनके स्वरूप निर्धारण के लिए अधिक स्वायत्तता प्रदान की।

पीएमएवाई-जी के अंतर्गत पारदर्शिता और जवाबदेही

2780. श्री आलोक शर्मा:

श्रीमती हिमाद्री सिंह:

डॉ. राजेश मिश्रा:

श्री अनूप प्रधान वाल्मीकि:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) चरण II के अंतर्गत आवासों के आवंटन में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए अपनाई गई व्यवस्थाओं का ब्यौरा क्या है;
- (ख) क्या सरकार संभावित लागत वृद्धि को नियंत्रित करने और यह सुनिश्चित करने के लिए कोई योजना बना रही है कि ये आवास आर्थिक रूप से कमजोर वर्गों के लिए सुलभ और किफायती बने रहें;
- (ग) क्या इन लाभार्थियों के लिए सतत जीवन दशाएं सुकर बनाने के लिए जलापूर्ति, बिजली और सड़क जैसी अतिरिक्त अवसंरचना सहायता प्रदान की जा रही है; और
- (घ) अब तक भोपाल, शहडोल, सीधी और हाथरस संसदीय निर्वाचन क्षेत्रों में कितने प्रधानमंत्री आवास स्वीकृत किए जाने का लक्ष्य है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) प्रधानमंत्री आवास योजना ग्रामीण (पीएमएवाई-जी) के तहत लाभार्थियों की पहचान सामाजिक आर्थिक जाति जनगणना (एसईसीसी)-2011 के तहत निर्धारित आवास वंचन मापदंडों और बहिष्करण मानदंडों तथा संबंधित ग्राम सभाओं द्वारा उचित सत्यापन और अपीलीय प्रक्रिया के पूरा होने पर आधारित है। पीएमएवाई-जी के तहत लाभार्थियों की पात्रता की पहचान करने के लिए इन मापदंडों/मानदंडों को एसईसीसी 2011 डेटाबेस और आवास+2018 पर लागू किया गया था।

केंद्रीय मंत्रिमंडल ने 2 करोड़ अतिरिक्त ग्रामीण आवासों के निर्माण के लिए सहायता प्रदान करने हेतु पीएमएवाई-जी को 5 और वर्षों (वित्त वर्ष 2024-25 से 2028-29 तक) के लिए विस्तारित करने की मंजूरी दी है। मंत्रिमंडल ने संशोधित बहिष्करण मानदंडों का उपयोग करके आवास+ सूची को अद्यतन करने को भी मंजूरी दी है। नीचे दिए गए विवरण के अनुसार, घरों की पहचान से लेकर निर्माण पूरा होने तक की प्रक्रिया में अधिकतम पारदर्शिता लाने और पवित्रता सुनिश्चित करने के लिए प्रौद्योगिकी-आधारित समाधानों का उपयोग करके राज्यों/संघ राज्य क्षेत्रों द्वारा एक नया सर्वेक्षण संचालित किया जा रहा है:

- i. **आवास+ 2024 ऐप-** प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के तहत विशेष रूप से डिज़ाइन किया गया एक अनूठा ऐप, जिसमें पूर्व-पंजीकृत सर्वेक्षकों के माध्यम से सहायता प्राप्त सर्वेक्षण, आवास तकनीकी चयन, चेहरा प्रमाणीकरण, आधार आधारित ई-केवाईसी, घर का डेटा कैप्चर, मौजूदा आवास की स्थिति, मौजूदा आवास के प्रस्तावित निर्माण स्थल की समय मुद्रित और जियो टैग की गई फोटो जैसी सुविधाएँ हैं। ऐप ऑनलाइन के साथ-साथ ऑफलाइन मोड में भी काम करता है। पीएमएवाईजी (2024-29) के अगले चरण के लिए आवास+2024 ऐप सर्वेक्षण में पात्र परिवारों के लिए **“स्व-सर्वेक्षण”** सुविधा उपलब्ध है।
- ii. धोखाधड़ी संबंधी गतिविधियों को रोकने और संभावित अनियमितताओं की जानकारी प्रदान करने के लिए एआई/एमएल मॉडल का उपयोग।
- iii. अनुशंसा प्रणाली—यह मॉड्यूल एक पूर्ण निर्मित आवास की अपलोड की गई तस्वीरों में पक्की दीवार, पक्की छत, कच्ची दीवार, कच्ची छत, लोगो, खिड़की, दरवाजा और व्यक्ति जैसी आवासों की विभिन्न विशेषताओं की पहचान करता है और अनुमोदन के लिए अंतिम तस्वीर की अनुशंसा करता है।
- iv. ई-केवाईसी ऐप—यह ऐप आधार के साथ एकीकृत है और पीएमएवाई-जी लाभार्थियों का सत्यापन करने के लिए एआई-सक्षम फेस प्रमाणीकरण तकनीक का उपयोग करता है।
- v. जीवंतता पहचान: लाभार्थियों की पहचान के लिए आवास ऐप में आई ब्लिंक/शारीरिक गति की पहचान की सुविधा।

vi. 100% आधार-आधारित भुगतान: लाभार्थियों के खातों में सीधे अंतरण किया जाएगा।

(ख) पीएमएवाई-जी के तहत लाभार्थियों को दी जाने वाली इकाई सहायता केंद्रीय मंत्रिमंडल के अनुमोदन के अनुसार है और वर्तमान में मैदानी क्षेत्रों में 1.20 लाख रुपये और पूर्वोत्तर राज्यों, पहाड़ी राज्यों (जम्मू-कश्मीर और लद्दाख के केंद्र शासित प्रदेशों सहित) में 1.30 लाख रुपये की इकाई सहायता प्रदान की जाती है। पूर्वोत्तर राज्यों और हिमालयी राज्यों [उत्तराखंड, हिमाचल प्रदेश और जम्मू-कश्मीर (संघ राज्य क्षेत्र)] के लिए केंद्र और राज्य के बीच वित्तपोषण पैटर्न 90:10 है जबकि बाकी राज्यों के लिए 60:40 है और विधानसभा रहित संघ राज्य क्षेत्रों के लिए 100% वित्तपोषण केंद्र द्वारा वहन किया जाता है।

इकाई सहायता के अलावा, लाभार्थियों को महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के साथ अनिवार्य अभिसरण के माध्यम से अकुशल श्रम मजदूरी के 90/95 श्रम दिवसों की सुविधा प्रदान की जाती है। शौचालय निर्माण के लिए 12,000 रुपये की सहायता भी स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी), मनरेगा या वित्तपोषण के किसी अन्य विशेष स्रोत के माध्यम से प्रदान की जाती है।

कुछ राज्य/संघ राज्य क्षेत्र पीएमएवाई-जी लाभार्थियों को आवास निर्माण के लिए इकाई सहायता के अलावा अतिरिक्त वित्तीय सहायता भी प्रदान कर रहे हैं। योजना को और अधिक वहनीय बनाने के लिए, इस योजना में राज्य-विशिष्ट आवास डिजाइन शामिल किए गए हैं और स्थानीय सामग्रियों के उपयोग को बढ़ावा दिया गया है जिससे लागत कम रहती है और पर्यावरणीय प्रभाव न्यूनतम होते हैं।

(ग) जी, हाँ। इस योजना के तहत, पीएमएवाई-जी लाभार्थियों को विभिन्न योजनाओं से अधिकतम लाभ प्रदान करने के लिए, अन्य योजनाओं के साथ अभिसरण को प्रोत्साहित किया जाता है। दिशा-निर्देशों के अनुसार एसबीएम-जी, मनरेगा या किसी अन्य विशेष वित्तपोषण स्रोत के साथ अभिसरण के माध्यम से शौचालयों के निर्माण में सहायता दी जाती है। पाइप से पेयजल आपूर्ति, बिजली कनेक्शन, एलपीजी गैस कनेक्शन, सौर लानटेन और खाना पकाने के लिए स्वच्छ ऊर्जा, रूफ टॉप सोलर, मनरेगा के माध्यम

से निर्माण सामग्री की आवश्यकता की पूर्ति और सरकारी कार्यक्रमों के तहत स्व सहायता समूह प्लेटफॉर्म के साथ जुड़ाव के लिए अभिसरण भी किया जा रहा है।

(घ) मंत्रालय राज्यों को लक्ष्य आवंटित करता है और आगे राज्य सरकार द्वारा जिलों/ब्लॉकों/ग्राम पंचायतों को लक्ष्य आवंटित किया जाता है। राज्यों द्वारा भोपाल, शहडोल, सीधी और हाथरस संसदीय क्षेत्रों में आवंटित लक्ष्य और स्वीकृत आवासों का ब्यौरा निम्नानुसार है:-

[इकाई संख्या में]

संसदीय निर्वाचन क्षेत्र (पीसी)	राज्य द्वारा निर्धारित लक्ष्य	राज्य द्वारा स्वीकृत मकान	राज्य द्वारा निर्मित मकान
भोपाल *	47,719	49,971	35,575
शहडोल #	1,94,286	1,88,178	1,66,730
सीधी \$	136058	124293	101908
हाथरस@	2361	2361	2327

* भोपाल संसदीय निर्वाचन क्षेत्र भोपाल जिला और सीहोर जिले के सीहोर ब्लॉक शामिल है।

#शहडोल संसदीय क्षेत्र में अनूपपुर, उमरिया जिले और शाहडौल जिले के जयसिंहनगर, बुढ़ार ब्लॉक शामिल हैं।

\$सीधी संसदीय निर्वाचन क्षेत्र में सीधी जिले और शहडोल जिले के ब्योहारी ब्लॉक शामिल है।

@हाथरस संसदीय निर्वाचन क्षेत्र में हाथरस, सादाबाद, सिकंदराराऊ ब्लॉक और अलीगढ़ जिले के इगलास और छर्वा ब्लॉक (गंगरी में स्थित) शामिल हैं।

PROJECT UNDER PMMSY

2781. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**
be pleased to state:

- (a) the details of the projects proposed, under construction and presently implemented under Pradhan Mantri Matsya Sampada Yojana (PMMSY) in Andhra Pradesh, component and district-wise and in Prakasam district;
- (b) the details and the total amount of funds allocated, sanctioned and utilised under the PMMSY during the last five years in Andhra Pradesh component-wise district-wise and in Prakasam District;
- (c) the details and the total number of beneficiaries (SC/ST/OBC/EBC/Women) under PMMSY during the last five years in Andhra Pradesh. State and district-wise and in Prakasam district;
- (d) whether the Government is conducting any skill development and training of members of fishermen community under the PMMSY scheme, if so, the details thereof for youth and women especially in Andhra Pradesh, if so, the details thereof State-wise; and
- (e) whether the Government has undertaken any awareness programmes under PMMSY for fishermen community in Andhra Pradesh. If so, the details thereof, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

- (a) and (b) The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry & Dairying (MoFAH&D), Government of India is implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of five years from 2020-21 to 2024-25 in all States and Union Territories including Andhra Pradesh. The DoF, MoFAH&D, Government of India under PMMSY has approved the proposals received

from the Government of Andhra Pradesh for 39 activities (32 beneficiary components and 7 non-beneficiary components) at a total cost of Rs.2398.72 crore, with a central share of Rs.559.10 crore for development of fisheries and aquaculture in the State. The Government of Andhra Pradesh has reported utilization of Rs.328.13crore against the central share of Rs.482.55 crore released during 2020-21 to 2024-25. The Government of Andhra Pradesh informed that Rs 4.93 crore was utilized against the allocated fund of Rs 5.40 crore in Prakasam District under PMMSY.The approved activities under the PMMSY to the Government of Andhra Pradesh along with details are given in the enclosed **Statement-I** and the activity-wise details allocated and implemented in Prakasam District under PMMSY as reported by the Government of Andhra Pradesh is given in the enclosed **Statement-II**.

(c) The details of beneficiaries under PMMSY in the State including in Prakasham District during the last four years and in the current year as reported by the Government of Andhra Pradesh is given in the enclosed **Statement-III**.

(d) and (e) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry & Dairying, Government of India under the Pradhan MantriMatsyaSampadaYojana (PMMSY) is implementing a central sector activity namely 'Training, Awareness, Exposure and Capacity Building' in all the States and Union Territories including Andhra Pradesh. The National Fisheries Development Board (NFDB) has been designated as the Nodal organization for implementation of this activity with 100% central assistance under PMMSY. Details of skill development and training programme conducted for fishermen and awareness and outreach programmes

conducted for fishers under the PMMSY in Andhra Pradesh as reported by Government of Andhra Pradesh is given in the enclosed **Statement -IV**.

STATEMENT-I

Details of the approved activities under the PMMSY to the Government of Andhra Pradesh

S. N.	Name of the Activity	Unit	Physical unit	Project Cost (Rs)	Central Share (Rs)
(i)	(ii)	(iii)	(iv)	(v)	(vi)
1	Freshwater Finfish Hatcheries	Number	5.00	125.00	36.00
2	Brackish water Hatcheries	Number	10.00	500.00	150.00
3	Construction of Biofloc ponds for freshwater area	Hectare	47.00	658.00	186.48
4	Construction of Biofloc ponds for Brackish water area	Hectare	50.00	900.00	265.68
5	Stocking of Fingerlings in Reservoirs @1000FL/ha	Hectare	1914.00	5742.00	1641.00
6	Establishment of Open Sea cages	Number	800.00	4000.00	1084.80
7	Seaweed culture rafts including inputs	Number	26000.00	390.00	115.20
8	Establishment of Seaweed culture with Monoline/tube net Method including inputs	Number	41200.00	3296.00	902.40
9	Bivalve cultivation (mussels, clams, pearl etc.)		50.00	10.00	3.00
10	Establishment of large RAS (with 8 tanks of minimum 90 m ³ /tank capacity 40 ton/crop)	Number	34.00	1700.00	480.00
11	Establishment of Medium RAS (with 6 tanks of minimum 30m ³ /tank capacity 10 ton/crop)	Number	10.00	250.00	72.00
12	Establishment of Backyard mini-RAS units	Number	20.00	10.00	3.12
13	Installation of Cages in Reservoirs	Number	300.00	900.00	254.16

S. N.	Name of the Activity	Unit	Physical unit	Project Cost (Rs)	Central Share (Rs)
14	Construction of Cold Storages/Ice Plants (10 tons/day)	Number	10.00	400.00	115.20
15	Construction of Cold Storages/Ice Plants (20 tons/day)	Number	1.00	80.00	19.20
16	Construction of Cold Storages/Ice Plants (30 tons/day)	Number	1.00	120.00	43.20
17	Construction of Cold Storages/Ice Plants (50 tons/day)	Number	4.00	600.00	162.00
18	Insulated vehicles	Number	200.00	4000.00	1152.00
19	Live fish vending Centres	Number	245.00	4900.00	1408.80
20	Motor cycle with Ice Box	Number	800.00	600.00	172.80
21	Three-wheeler with Ice Box including e-rickshaws for fish vending	Number	400.00	1200.00	345.60
22	Fish Feed Plants (Large)	Number	5.00	1450.00	450.00
23	Fish retail markets including ornamental fish/aquarium markets.	Number	150.00	12000.00	3288.00
24	Fish kiosks including kiosks of aquarium/ornamental fish	Number	4615.00	14263.75	3992.73
25	Fish Value Add Enterprises Units	Number	25.00	1250.00	360.00
26	E-platform for e-trading and e-marketing of fish and fisheries products	Number	1.00	100.00	24.00
27	Support for acquisition of Deep-Sea fishing vessels for traditional fishermen	Number	50.00	6000.00	1526.40
28	Establishment of Bio-toilets in mechanised fishing vessels	Number	1300.00	650.00	159.60
29	Disease diagnostic and quality testing labs	Number	2.00	50.00	15.00
30	Disease diagnostic and quality testing Mobile labs/clinics	Number	8.00	280.00	79.80
31	Communication and /or Tracking Devices for traditional and motorised vessels like VHF/DAT/NAVIC/Transponders etc.	Number	10000.00	3500.00	892.08

S. N.	Name of the Activity	Unit	Physical unit	Project Cost (Rs)	Central Share (Rs)
32	Providing boats (replacement) and nets for traditional fishermen	Number	2191.00	10955.00	2659.20
33	Livelihood and nutritional support for socio-economically backward, active traditional fishers' families for conservation of fisheries resources during fishing ban/lean period.	Number	123000.00	19922.4	6640.80
34	Establishment of Brood Banks	Number	1.00	500.00	300.00
35	Integrated Aqua Parks	Number	1.00	8808.00	5285.00
36	Development of fishing harbours	Number	3.00	113720.00	12000.00
37	Modern Integrated Fish Landing Centres	Number	6.00	12691.32	7614.79
38	Establishment of artificial reefs along the coast of Karnataka	Number	22.00	770.00	462.00
39	Multipurpose Support Services – SagarMitra	Number	600.00	2581.20	1548.72
	Total			239872.67	55910.76

STATEMENT-II

Activity-wise details of the activities allocated and implemented in Prakasam District under PMMSY

Sl.No	Name of the component	Sanctioned units	Completed unit
1	Seed Stocking of fingerlings	159.7	31.42
2	Large RAS Unit	3	1
3	Ice Plants- 50T	1	1
4	New Brackish Hatcheries	1	0
5	Biofloc ponds for Brackish water	6	0
6	Biofloc ponds for Fresh water	3	0
7	Motor cycles with Ice box	35	35

8	Insulated vehicles	9	8
9	Ice Plants- 10T	1	0
10	Boats (replacement) and nets	109	35
11	Establishment of open sea culture	15	0
12	Installation of cages in reservoir	6	0
13	Live fish vending centers	9	4
14	Fish value added enterprises units	4	2
15	Bio-toilets	33	0
16	Disease diagnostic mobile labs	1	0
17	Construction of Fish kiosks	42	4
18	Fish retail Market (Hub)	5	0
19	Construction of Fish kiosks Mini	206	100
20	Three wheeler with ice box	17	5
21	SagarMitras	207	190
22	Fishing Harbours	1	0
23	Livelihood and Nutritional Support	24246	19025
24	Communication and Tracking Devices	35	0
25	Sea Weed units	5191	0
	Total	30345.7	19441.42

STATEMENT-III

Details of beneficiaries under PMMSY in the State including Prakasham District during the last four years and in the current year

Andhra Pradesh

Sl. No.	year	SC	ST	Women	Gen/ BC / EBC

1	2020-21	176	111	136	1002
2	2021-22	2018	589	140	97341
3	2022-23	1725	598	21	97088
4	2023-24	1718	555	0	114340
5	2024-25	0	0	0	0
Total		5637	1853	297	309771

Prakasam District

Sl. No.	year	SC	ST	Women	Gen/ BC / EBC
1	2020-21	8	3	6	55
2	2021-22	70	51	6	4315
3	2022-23	52	48	0	4258
4	2023-24	52	48	0	4231
5	2024-25	0	0	0	0
Total		182	150	12	12859

STATEMENT-IV

Training to fishermen in Andhra Pradesh

S.No	Name of the Programme	Duration	No of fishers youth trained
1	Basic life support	3 days @ 50 per batch in 8 batches	400
2	Basic life Guard Certificate	6 days @ 25 per batch in 5 batches	125
		Total	525

Awareness/Outreach Programmes to Fishers under PMMSY in Andhra Pradesh

Year	Particulars	No. of Fishers covered		
		Male	Female	Total
2020-21	Awareness/ Outreach Programme on PMMSY schemes	175	125	300
2022-23	Swatch SagarSurakshitSagar (AzadiKaAmrutMahotsavprogramme	500	250	750
2022-23	Awareness programme on Mankibath	800	400	1200
2023-24	SAGAR PARIKRAMA - awareness on PMMSY Scheme.	3700	1800	5500
	Total	5175	2575	7750

सहकार से समृद्धि

2782. श्री प्रदीप कुमार सिंह:

श्री चिन्तामणि महाराज:

श्रीमती पूनमबेन माडम:

श्री विश्वेश्वर हेगड़े कागेरी :

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

- (क) गुजरात में " सहकार से समृद्धि" तथा सहकारी समितियों के बीच सहयोग की सफलता के अनुभवों को अन्य राज्यों में किस प्रकार लागू किया जाएगा;
- (ख) सभी राज्यों में सहकारी समितियों के समान विकास सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं;
- (ग) राज्यों में सहकारी समितियों को मजबूत करने के लिए क्या उपाय किए जा रहे हैं और क्या वर्तमान में सहकारी आंदोलन कमजोर है; और

(घ) सरकार सहकारी आधारित उत्पादों के लिए अंतर्राष्ट्रीय बाजार तक किस प्रकार पहुंच बढ़ाने की योजना बना रही है?

गृहमंत्री;तथा सहकारिता मंत्री (श्री अमित शाह):

(क) प्रधानमंत्री द्वारा दिए गए " सहकार से समृद्धि" के मंत्र के माध्यम से देश में समृद्धि प्राप्त करने के लिए , केंद्रीय गृह और सहकारिता मंत्री द्वारा 21 मई, 2023 को गुजरात के बनासकांठा और पंचमहल जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) में ' सहकारिता में सहकार' को बढ़ावा देने के लिए एक पायलट परियोजना शुरू की गई ताकि ग्रामीण सहकारी बैंकों के साथ प्राथमिक डेयरी सहकारी समितियों (पीडीसीएस) के सभी वित्तीय लेनदेन को बढ़ावा दिया जा सके और सहकारी क्षेत्र को मजबूत और आत्मनिर्भर बनाया जा सके। पायलट परियोजना के तहत की गई गतिविधियाँ इस प्रकार हैं:

- i. **डेयरी सहकारी समितियों को DCCBs का बैंक मित्र बनाया गया:** डिजिटल वित्तीय लेनदेन के माध्यम PDCS के व्यवसाय को आसान बनाने और वित्तीय समावेशन को बढ़ावा देने, डोरस्टेप वित्तीय सेवाएं प्रदान करने के लिए नाबार्ड के वित्तीय समावेशन कोष (FIF) के सहयोग से इन बैंक मित्र PDCS को माइक्रो-एटीएम दिए गए थे।
- ii. **DCCBs के माध्यम से रुपये किसान क्रेडिट कार्ड (KCC):** DCCBs के व्यवसाय और पहुंच का विस्तार करने और डेयरी सहकारी समितियों के सदस्यों को आवश्यक तरलता/ ऋण प्रदान करने के लिए, DCCBs द्वारा PDCS के सदस्यों को तुलनात्मक रूप से कम ब्याज दरों पर समय पर ऋण प्रदान करने और अन्य वित्तीय लेनदेन को सक्षम बनाने के लिए रुपये किसान क्रेडिट कार्ड (KCC) जारी किए गए थे।
- iii. अभियान के बारे में वित्तीय साक्षरता शिविरों (FLCs) के माध्यम से जागरूक बनाया गया था, जिसे वित्तीय समावेशन निधि (FIF) के द्वारा सहायता प्रदान की गई थी।

पायलट प्रोजेक्ट के दौरान मिले अनुभवों के आधार पर, अभियान का विस्तार किया गया और 15 जनवरी 2024 से इसे गुजरात के सभी जिलों में लॉन्च किया गया। राज्यव्यापी अभियान के दौरान उपलब्धियां नीचे दी गई हैं-

- डीसीसीबी द्वारा 2,23,994 से अधिक नए रुपये केसीसी जारी किए गए।
- नए बैंक मित्र पीडीसीएस को 6,446 माइक्रो-एटीएम वितरित किए गए
- 6,529 बैंक मित्र नामांकित किये गये
- 23 लाख से अधिक जमा खाते खोले गए
- जमा राशि 8,329 करोड़ रुपये बढ़ी

‘सहकारिता में सहकार’ अभियान के राष्ट्रव्यापी कार्यान्वयन के लिए एक मानक संचालन प्रक्रिया 19.09.2024 को जारी की गई।

(ख) और (ग) सहकारिता मंत्रालय ने विभिन्न राज्यों/संघ राज्य क्षेत्रों की सक्रिय भागीदारी के साथ देश भर में सहकारी क्षेत्र को पुनर्जीवित और मजबूत करने के लिए विभिन्न पहलें **(विवरण संलग्न)** की हैं, जिससे सभी राज्यों में सहकारी समितियों का एक समान विकास सुनिश्चित हो रहा है। इन पहलों में उन राज्यों में सहकारी समितियों को मजबूत करने के लिए उठाए गए कदम भी शामिल हैं, जहां वर्तमान में सहकारी आंदोलन अच्छी स्थिति में नहीं है।

(घ) सहकारिता आधारित उत्पादों के लिए अंतर्राष्ट्रीय बाजार तक पहुंच बढ़ाने के लिए सहकारिता मंत्रालय ने राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) की स्थापना की है। राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) देश की भौगोलिक रूपरेखा से परे व्यापक बाजारों तक पहुंच बनाकर भारतीय सहकारी क्षेत्र में उपलब्ध अधिशेष के निर्यात पर ध्यान केंद्रित करेगा, जिससे दुनिया भर में भारतीय सहकारी उत्पादों/सेवाओं की मांग में वृद्धि होगी और ऐसे उत्पादों/सेवाओं के लिए सर्वोत्तम संभव मूल्य प्राप्त होंगे। यह सहकारी समितियों द्वारा उत्पादित सभी प्रकार की वस्तुओं और सेवाओं की खरीद, भंडारण, प्रसंस्करण, विपणन, ब्रांडिंग, लेबलिंग, पैकेजिंग, प्रमाणन, अनुसंधान और विकास आदि सहित विभिन्न कार्यकलापों के माध्यम से निर्यात को बढ़ावा देगा। 8, 863 सहकारी समितियां राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) की सदस्य बन गई हैं।

विवरण

सहकारिता मंत्रालय द्वारा की गई प्रमुख पहलों पर प्रगति

सहकारिता मंत्रालय, द्वारा 6 जुलाई, 2021 में अपनी स्थापना के बाद से , “ सहकार -से-समृद्धि” के विजन को साकार करने और देश में प्राथमिक से लेकर शीर्ष स्तर की सहकारी समितियों तक सहकारी आंदोलन को मजबूत और गहरा करने के लिए कई पहल की गई हैं। अब तक की गई पहलों और प्रगति की सूची इस प्रकार है:

क. प्राथमिक सहकारी समितियों को आर्थिक रूप से जीवंत और पारदर्शी बनाना

1. पैक्स को बहुउद्देशीय, बहुआयामी और पारदर्शी संस्थाएं बनाने के लिए आदर्श उपनियम :

सरकार ने राज्यों/ केंद्र शासित प्रदेशों, राष्ट्रीय स्तर के संघों, राज्य सहकारी बैंकों (एसटीसीबी), जिला केंद्रीय सहकारी बैंकों (डीसीसीबी), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपनियम तैयार किए हैं और सभी राज्यों/ केंद्र शासित प्रदेशों को भेजे हैं, जो पैक्स को 25 से अधिक व्यावसायिक गतिविधियां करने, अपने परिचालन में शासन, पारदर्शिता और जवाबदेही में सुधार करने में सक्षम बनाते हैं। महिलाओं और अनुसूचित जातियों/ अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी और व्यापक बनाने के लिए भी प्रावधान किए गए हैं। अब तक 32 राज्यों/ केंद्र शासित प्रदेशों ने आदर्श उपनियमों को अपनाया है या उनके मौजूदा उपनियम मॉडल उपनियमों के अनुरूप हैं।

2. कम्प्यूटरीकरण के माध्यम से पैक्स को मजबूत बनाना : पैक्स को मजबूत बनाने के लिए,

भारत सरकार द्वारा ₹2,516 करोड़ के कुल वित्तीय परिव्यय के साथ कार्यात्मक पैक्स के कम्प्यूटरीकरण की परियोजना को मंजूरी दी गई है, जिसमें देश के सभी कार्यात्मक पैक्स को एक सामान्य ईआरपी आधारित राष्ट्रीय सॉफ्टवेयर पर लाना, उन्हें एस.टी.सी.बी. और डी.सी.सी.बी. के माध्यम से नाबार्ड से जोड़ना शामिल है। परियोजना के तहत 30 राज्यों/केंद्र शासित प्रदेशों से कुल 67,930 पैक्स को मंजूरी दी गई है। कुल 50,455 पैक्स को ईआरपी सॉफ्टवेयर पर शामिल किया गया है और 30 राज्यों/केंद्र शासित प्रदेशों द्वारा हार्डवेयर खरीदा गया है।

3. सभी पंचायतों को कवर करने के लिए नई बहुउद्देशीय पैक्स/डेयरी/मत्स्य सहकारी समितियों की स्थापना : भारत सरकार ने अगले पाँच वर्षों में देश की सभी पंचायतों और गाँवों को कवर करने के उद्देश्य से नई बहुउद्देशीय पैक्स/डेयरी/मत्स्य सहकारी समितियों की स्थापना की योजना को मंजूरी दी है। इस पहल को नाबार्ड, एनडीडीबी, एनएफडीबी और राज्य/केंद्र शासित प्रदेश सरकारों का समर्थन प्राप्त है। पहल के प्रभावी कार्यान्वयन के लिए, हितधारकों के लिए लक्ष्य और समयसीमा दर्शाते हुए 19.9.2024 को 'मार्गदर्शिका' शुरू की गई है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, 15.2.2023 को योजना के अनुमोदन के बाद से 27.1.2025 तक देश भर में कुल 12,957 नई पैक्स, डेयरी और मत्स्य सहकारी समितियाँ पंजीकृत की गई हैं।

4. सहकारी क्षेत्र में दुनिया की सबसे बड़ी विकेंद्रीकृत अनाज भंडारण योजना : सरकार ने एआईएफ, एएमआई, एसएमएम, पीएमएफएमई आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण के माध्यम से पीएसीएस स्तर पर अनाज भंडारण के लिए गोदाम, कस्टम हायरिंग सेंटर, प्राथमिक प्रसंस्करण इकाइयाँ और अन्य कृषि-बुनियादी ढांचे बनाने की योजना को मंजूरी दी है। इससे खाद्यान्न की बर्बादी और परिवहन लागत में कमी आएगी, किसानों को अपनी उपज के लिए बेहतर मूल्य मिल सकेंगे और पीएसीएस स्तर पर ही विभिन्न कृषि आवश्यकताओं की पूर्ति हो सकेगी। पायलट प्रोजेक्ट के तहत 11 राज्यों की 11 पीएसीएस में गोदामों का निर्माण पूरा हो चुका है।

5. सेंटर (सीएससी) के रूप में पीएसीएस : सहकारिता मंत्रालय, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड और सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच पीएसीएस के माध्यम से बैंकिंग, बीमा, आधार नामांकन/ अपडेशन, स्वास्थ्य सेवाएं, पैन कार्ड और आईआरसीटीसी/बस/एयर टिकट आदि जैसी 300 से अधिक ई-सेवाएं प्रदान करने के लिए एक समझौता ज्ञापन पर हस्ताक्षर किए गए हैं। अब तक 42,080 पीएसीएस ने ग्रामीण नागरिकों को सीएससी सेवाएं प्रदान करना शुरू कर दिया है।

- 6. पैक्स द्वारा नए किसान उत्पादक संगठनों (एफपीओ) का गठन :** सरकार ने एनसीडीसी के सहयोग से पैक्स द्वारा 1100 अतिरिक्त एफपीओ के गठन की अनुमति दी है, उन ब्लॉकों में जहां अभी तक एफपीओ का गठन नहीं किया गया है या वे ब्लॉक किसी अन्य कार्यान्वयन एजेंसी के दायरे में नहीं आते हैं। 1100 ब्लॉकों के इस आवंटन के मुकाबले 27.01.2025 तक 958 एफपीओ पंजीकृत/ऑन-बोर्ड किए जा चुके हैं। इसके अलावा, सहकारी क्षेत्र में एनसीडीसी द्वारा पहले ही 730 एफपीओ का गठन किया जा चुका है। आज की तिथि तक, सहकारी क्षेत्र में एनसीडीसी द्वारा कुल 1,688 एफपीओ पंजीकृत/ऑन-बोर्ड किए जा चुके हैं। यह किसानों को आवश्यक बाजार संपर्क प्रदान करने और उनकी उपज के लिए उचित और लाभकारी प्रक्रिया प्राप्त करने में सहायक होगा।
- 7. खुदरा पेट्रोल/डीजल दुकानों के लिए PACS को प्राथमिकता दी गई :** सरकार ने खुदरा पेट्रोल/डीजल दुकानों के आवंटन के लिए PACS को संयुक्त श्रेणी 2 (CC2) में शामिल करने की अनुमति दी है। तेल विपणन कंपनियों (OMCs) से प्राप्त जानकारी के अनुसार, 25 राज्यों/केंद्र शासित प्रदेशों की 286 PACS ने खुदरा पेट्रोल/डीजल दुकानों के लिए ऑनलाइन आवेदन किया है।
- 8. थोक उपभोक्ता पेट्रोल पंपों को खुदरा दुकानों में बदलने की अनुमति दी गई :** मौजूदा थोक उपभोक्ता लाइसेंसधारी पैक्स को तेल विपणन कंपनियों द्वारा खुदरा दुकानों में बदलने के लिए एक बार का विकल्प दिया गया है। तेल विपणन कंपनियों द्वारा साझा की गई जानकारी के अनुसार, 5 राज्यों के 116 थोक उपभोक्ता पंप लाइसेंसधारी पैक्स ने खुदरा दुकानों में बदलने के लिए सहमति दे दी है, जिनमें से 56 पैक्स को तेल विपणन कंपनियों द्वारा चालू कर दिया गया है।
- 9. अपनी गतिविधियों में विविधता लाने के लिए एलपीजी वितरक के लिए पात्र पैक्स :** सरकार ने अब पैक्स को एलपीजी वितरक के लिए आवेदन करने की अनुमति दे दी है। इससे पैक्स को अपनी आर्थिक गतिविधियों को बढ़ाने और अपनी आय के स्रोत में विविधता लाने का विकल्प मिलेगा। अब तक झारखंड राज्य से 2 पैक्स ने सीसी श्रेणी के तहत एलपीजी वितरक के लिए आवेदन किया है।

10.ग्रामीण स्तर पर जेनेरिक दवाओं तक पहुंच में सुधार के लिए प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में PACS : PACS को प्रधानमंत्री भारतीय जन औषधि केंद्र (PMBJK) संचालित करने की अनुमति दी गई है, जो उन्हें अतिरिक्त आय का स्रोत प्रदान करेगा और ग्रामीण नागरिकों के लिए गुणवत्ता वाली जेनेरिक दवाओं तक पहुंच को आसान बनाएगा। अब तक, 4,523 PACS/ सहकारी समितियों ने PMBJK के लिए ऑनलाइन आवेदन किया है, जिनमें से 2,744 PACS को फार्मास्युटिकल एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया (PMBI) द्वारा प्रारंभिक अनुमोदन दिया गया है और 785 PACS को राज्य औषधि नियंत्रकों से दवा लाइसेंस प्राप्त हुआ है और 716 PACS को PMBI से स्टोर कोड मिले हैं जो प्रधानमंत्री भारतीय जन औषधि के रूप में कार्य करने के लिए तैयार हैं। केन्द्र .

11.प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में पैक्स: देश में किसानों को उर्वरक और संबंधित सेवाओं की आसान पहुंच सुनिश्चित करने के लिए पैक्स को पीएमकेएसके संचालित करने में सक्षम बनाया गया है। उर्वरक विभाग (भारत सरकार) और राज्यों/केंद्र शासित प्रदेशों द्वारा साझा की गई जानकारी के अनुसार, कुल 36,193 पैक्स पीएमकेएसके के रूप में कार्य कर रहे हैं।

12.ग्रामीण क्षेत्रों में पाइप जलापूर्ति योजनाओं (पीडब्लूएस) के संचालन एवं रख-रखाव का कार्य पीएसीएस द्वारा किया जाएगा : पीएसीएस को ग्रामीण क्षेत्रों में पीडब्लूएस के संचालन एवं रख-रखाव (ओएंडएम) के लिए पात्र बनाया गया है। राज्यों/संघ शासित प्रदेशों से प्राप्त जानकारी के अनुसार, 13 राज्यों/संघ शासित प्रदेशों द्वारा पंचायत/ग्राम स्तर पर संचालन एवं रख-रखाव सेवाएं प्रदान करने के लिए 934 पीएसीएस की पहचान/चयन किया गया है।

13.पैक्स स्तर पर पीएम-कुसुम का अभिसरण : पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टिक मॉड्यूल स्थापित कर सकते हैं।

14.बैंक मित्र सहकारी समितियों को घर-घर वित्तीय सेवाएँ प्रदान करने के लिए माइक्रो-एटीएम: डेयरी और मत्स्य सहकारी समितियों को डीसीसीबी और एसटीसीबी का बैंक मित्र बनाया जा सकता है। व्यापार में आसानी, पारदर्शिता और वित्तीय समावेशन सुनिश्चित करने के लिए, नाबार्ड

के सहयोग से इन बैंक मित्र सहकारी समितियों को 'घर-घर वित्तीय सेवाएँ' प्रदान करने के लिए माइक्रो-एटीएम भी दिए जा रहे हैं। पहल के प्रभावी कार्यान्वयन की सुविधा के लिए, 19 सितंबर 2024 को एक एसओपी शुरू किया गया है। अब तक, गुजरात में बैंक मित्र सहकारी समितियों को 8,322 माइक्रो-एटीएम वितरित किए जा चुके हैं।

15. दुग्ध सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड : डीसीसीबी/ एसटीसीबी की पहुंच बढ़ाने और डेयरी सहकारी समितियों के सदस्यों को आवश्यक नकदी उपलब्ध कराने के लिए सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड (केसीसी) वितरित किए जा रहे हैं, ताकि उन्हें तुलनात्मक रूप से कम ब्याज दरों पर ऋण उपलब्ध कराया जा सके और उन्हें अन्य वित्तीय लेनदेन करने में सक्षम बनाया जा सके। इस पहल के प्रभावी कार्यान्वयन की सुविधा के लिए 19 सितंबर 2024 को एक एसओपी शुरू की गई है। अब तक गुजरात राज्य में 7,43,810 रुपये केसीसी वितरित किए जा चुके हैं।

16. मत्स्य कृषक उत्पादक संगठन (एफएफपीओ) का गठन : मछुआरों को बाजार संपर्क और प्रसंस्करण सुविधाएं प्रदान करने के लिए , एनसीडीसी ने 70 पंजीकृत किए हैं प्रारंभिक चरण में एफएफपीओ। इसके अलावा, मत्स्य पालन विभाग, भारत सरकार ने 1000 मौजूदा मत्स्य सहकारी समितियों को एफएफपीओ में परिवर्तित करने का काम राष्ट्रीय सहकारी विकास निगम को आवंटित किया है। राष्ट्रीय सहकारी विकास निगम ने 280.65 करोड़ रुपये के स्वीकृत परिव्यय के साथ एफएफपीओ के रूप में मजबूत करने के लिए 997 प्राथमिक मत्स्य सहकारी समितियों की पहचान की है।

17. श्वेत क्रांति 2.0 : सहकारिता मंत्रालय ने सहकारी नेतृत्व वाली "श्वेत क्रांति 2.0" की शुरुआत करने के लिए एक पहल शुरू की है जिसका उद्देश्य सहकारी कवरेज, रोजगार सृजन और महिला सशक्तिकरण का विस्तार करना है, जिसका उद्देश्य "कवर किए गए क्षेत्रों में डेयरी किसानों को बाजार पहुंच प्रदान करके और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी बढ़ाकर अगले पांच वर्षों में डेयरी सहकारी समितियों की दूध खरीद को वर्तमान स्तर से 50% तक बढ़ाना है।" श्वेत

क्रांति 2.0 के लिए एसओपी 19.11.2024 को माननीय गृह और सहकारिता मंत्री द्वारा माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में लॉन्च किया गया था। 25.12.2024 को माननीय गृह और सहकारिता मंत्री ने माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में 6,600 नव स्थापित डेयरी सहकारी समितियों का उद्घाटन किया।

18.आत्मनिर्भर अभियान : सहकारिता मंत्रालय ने आयात पर निर्भरता कम करने के लिए दालों (अरहर, मसूर और उड़द) के उत्पादन को प्रोत्साहित करने और राष्ट्रीय सहकारी उपभोक्ता संघ (एनसीसीएफ) और भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ (नेफेड) के माध्यम से इथेनॉल मिश्रण कार्यक्रम (ईबीपी) के लक्ष्य को पूरा करने के लिए इथेनॉल के उत्पादन के लिए इस्तेमाल किए जाने वाले मक्का के उत्पादन की पहल शुरू की है। दोनों ने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः ई- संयुक्ति और ई- समृद्धि जैसे अपने स्वयं के वेब पोर्टल विकसित किए हैं। दोनों ने अरहर, उड़द, मसूर और मक्का के पूर्व पंजीकृत किसानों को न्यूनतम समर्थन मूल्य (एमएसपी) पर उनकी उपज का 100 % खरीदने का आश्वासन दिया है। हालांकि, यदि बाजार मूल्य एमएसपी से अधिक है, तो किसान अपनी उपज खुले बाजार में बेचने के लिए स्वतंत्र हैं। इसी प्रकार, नैफेड के ई- समृद्धि पोर्टल पर 6,75,178 किसानों ने अपना पंजीकरण कराया है।

(ख)शहरी और ग्रामीण सहकारी बैंकों को मजबूत बनाना

19.शहरी सहकारी बैंकों (यूसीबी) को अपने कारोबार का विस्तार करने के लिए नई शाखाएं खोलने की अनुमति दे दी गई है: यूसीबी अब आरबीआई की पूर्व अनुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या के 10% (अधिकतम 5 शाखाएं) तक नई शाखाएं खोल सकते हैं।

20.आरबीआई ने शहरी सहकारी बैंकों को अपने ग्राहकों को उनके घर तक सेवाएं प्रदान करने की अनुमति दी है: शहरी सहकारी बैंकों द्वारा अब डोर स्टेप बैंकिंग सुविधा प्रदान की जा सकेगी।

इन बैंकों के खाताधारक अब घर बैठे विभिन्न बैंकिंग सुविधाओं का लाभ उठा सकेंगे, जैसे कि नकद निकासी, नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र आदि।

21.सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का एकमुश्त निपटान करने की अनुमति दी गई है: सहकारी बैंक, बोर्ड द्वारा अनुमोदित नीतियों के माध्यम से, अब तकनीकी बड़े खाते में डालने के साथ-साथ उधारकर्ताओं के साथ निपटान की प्रक्रिया भी प्रदान कर सकते हैं।

22.यूसीबी को दिए गए प्राथमिकता क्षेत्र ऋण (पीएसएल) लक्ष्य को प्राप्त करने के लिए समय सीमा बढ़ाई गई : आरबीआई ने यूसीबी के लिए प्राथमिकता क्षेत्र ऋण (पीएसएल) लक्ष्य को प्राप्त करने की समयसीमा दो साल यानी 31 मार्च, 2026 तक बढ़ा दी है।

23.शहरी सहकारी बैंकों के साथ नियमित संपर्क के लिए आरबीआई ने एक नोडल अधिकारी नियुक्त किया है : सहकारी क्षेत्र की लंबे समय से लंबित मांग को पूरा करने के लिए , आरबीआई ने एक नोडल अधिकारी को अधिसूचित किया है।

24.ग्रामीण और शहरी सहकारी बैंकों के लिए आरबीआई ने व्यक्तिगत आवास ऋण सीमा दोगुनी से अधिक की:

शहरी सहकारी बैंकों की आवास ऋण सीमा अब 30 लाख रुपये से बढ़ाकर 60 लाख रुपये कर दी गई है।

ग्रामीण सहकारी बैंकों की आवास ऋण सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये कर दिया गया है।

25.ग्रामीण सहकारी बैंक अब वाणिज्यिक अचल संपत्ति/आवासीय आवास क्षेत्र को ऋण देने में सक्षम होंगे, जिससे उनके व्यवसाय में विविधता आएगी : इससे न केवल ग्रामीण सहकारी बैंकों को अपने व्यवसाय में विविधता लाने में मदद मिलेगी, बल्कि आवास सहकारी समितियों को भी लाभ होगा।

26.सहकारी बैंकों के लिए लाइसेंस शुल्क घटाया गया : सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) से जोड़ने के लिए लाइसेंस शुल्क को लेनदेन की संख्या से जोड़कर घटा दिया गया है। सहकारी वित्तीय संस्थाओं को भी प्री-प्रोडक्शन चरण के पहले तीन महीनों के लिए यह

सुविधा निःशुल्क मिलेगी। इससे अब किसानों को बायोमेट्रिक्स के माध्यम से अपने घर पर बैंकिंग की सुविधा मिल सकेगी।

27. बिना किसी गारंटी के ऋण प्राप्त कर सकेंगे ।

28. शहरी सहकारी बैंकों को शामिल करने के लिए अनुसूची मानदंडों की अधिसूचना: शहरी सहकारी बैंक जो 'वित्तीय रूप से सुदृढ़ और अच्छी तरह से प्रबंधित' (एफएसडब्ल्यूएम) मानदंडों को पूरा करते हैं और पिछले दो वर्षों से टियर 3 के रूप में वर्गीकरण के लिए आवश्यक न्यूनतम जमा बनाए रखते हैं, अब भारतीय रिजर्व बैंक अधिनियम, 1934 की अनुसूची II में शामिल होने और 'अनुसूचित' दर्जा प्राप्त करने के पात्र हैं।

29. आरबीआई ने स्वर्ण ऋण के लिए मौद्रिक सीमा दोगुनी कर दी: आरबीआई ने उन शहरी सहकारी बैंकों के लिए मौद्रिक सीमा 2 लाख रुपये से बढ़ाकर 4 लाख रुपये कर दी है जो पीएसएल लक्ष्य को पूरा करते हैं।

30. शहरी सहकारी बैंकों के लिए व्यापक संगठन : आरबीआई ने शहरी सहकारी बैंकों और ऋण समितियों के राष्ट्रीय महासंघ (एनएफसीयूबी) को यूसीबी क्षेत्र के लिए एक व्यापक संगठन (यूओ) के गठन के लिए मंजूरी दे दी है, जो लगभग 1,500 यूसीबी को आवश्यक आईटी बुनियादी ढांचा और परिचालन सहायता प्रदान करेगा।

(ग) आयकर अधिनियम में सहकारी समितियों को राहत

31. 1 से 10 करोड़ रुपये तक की आय वाली सहकारी समितियों के लिए अधिभार 12% से घटाकर 7% किया गया: इससे सहकारी समितियों पर आयकर का बोझ कम होगा और उनके पास अपने सदस्यों के लाभ के लिए कार्य करने हेतु अधिक पूंजी उपलब्ध होगी।

32. सहकारी समितियों के लिए एमएटी को 18.5% से घटाकर 15% किया गया: इस प्रावधान से अब सहकारी समितियों और कंपनियों के बीच समानता आ गई है।

33. आयकर अधिनियम की धारा 269एसटी के तहत नकद लेनदेन में राहत : आयकर अधिनियम की धारा 269एसटी के तहत सहकारी समितियों द्वारा नकद लेनदेन में कठिनाइयों को

दूर करने के लिए, सरकार ने एक स्पष्टीकरण जारी किया है कि एक सहकारी समिति द्वारा अपने वितरक के साथ एक दिन में किए गए 2 लाख रुपये से कम के नकद लेनदेन को अलग से माना जाएगा, और उस पर आयकर जुर्माना नहीं लगाया जाएगा।

34.नई विनिर्माण सहकारी समितियों के लिए कर में कटौती: सरकार ने निर्णय लिया है कि 31 मार्च, 2024 तक विनिर्माण गतिविधियाँ शुरू करने वाली नई सहकारी समितियों के लिए पहले की 30% प्लस अधिभार की दर की तुलना में 15% की एक समान कम कर दर वसूली जाएगी। इससे विनिर्माण क्षेत्र में नई सहकारी समितियों के गठन को प्रोत्साहन मिलेगा।

35.पैक्स और पीसीएआरडीबी द्वारा नकद जमा और नकद ऋण की सीमा में वृद्धि: सरकार ने पैक्स और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (पीसीएआरडीबी) द्वारा नकद जमा और नकद ऋण की सीमा 20,000 रुपये से बढ़ाकर 2 लाख रुपये प्रति सदस्य कर दी है। इस प्रावधान से उनकी गतिविधियों में सुविधा होगी, उनका व्यवसाय बढ़ेगा और उनकी समितियों के सदस्यों को लाभ होगा।

36.नकद निकासी में स्रोत पर कर कटौती (टीडीएस) की सीमा में वृद्धि: सरकार ने स्रोत पर कर कटौती के बिना सहकारी समितियों की नकद निकासी की सीमा 1 करोड़ रुपये से बढ़ाकर 3 करोड़ रुपये प्रति वर्ष कर दी है। इस प्रावधान से सहकारी समितियों के लिए स्रोत पर कर कटौती (टीडीएस) की बचत होगी, जिससे उनकी तरलता बढ़ेगी।

(घ)सहकारी चीनी मिलों का पुनरुद्धार

37.चीनी सहकारी मिलों को आयकर से राहत : सरकार ने स्पष्टीकरण जारी किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से किसानों को उचित एवं लाभकारी या राज्य परामर्शित मूल्य तक उच्च गन्ना मूल्य का भुगतान करने पर अतिरिक्त आयकर नहीं देना होगा।

38.चीनी सहकारी मिलों के आयकर से संबंधित दशकों पुराने लंबित मुद्दों का समाधान : सरकार ने अपने केंद्रीय बजट 2023-24 में एक प्रावधान किया है, जिसमें चीनी सहकारी समितियों को आकलन वर्ष 2016-17 से पहले की अवधि के लिए गन्ना किसानों को उनके भुगतान को व्यय के

रूप में दावा करने की अनुमति दी गई है, जिससे उन्हें 46,000 करोड़ रुपये से अधिक की राहत मिलेगी।

39.चीनी सहकारी मिलों को मजबूत करने के लिए 10,000 करोड़ रुपये की ऋण योजना शुरू की गई : सरकार ने इथेनॉल संयंत्र या सह उत्पादन संयंत्र स्थापित करने या कार्यशील पूंजी या तीनों उद्देश्यों के लिए एनसीडीसी के माध्यम से एक योजना शुरू की है। अब तक, मंत्रालय ने इस योजना के तहत एनसीडीसी को 875 करोड़ रुपये (वित्त वर्ष 2022-23 में 500 करोड़ रुपये और वित्त वर्ष 2024-25 में 375 करोड़ रुपये) जारी किए हैं और अब तक, एनसीडीसी ने 44 सीएसएम को 9,169.76 करोड़ रुपये की राशि के 80 ऋण स्वीकृत किए हैं।

40.इथेनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता : इथेनॉल मिश्रण कार्यक्रम (ईबीपी) के अंतर्गत भारत सरकार द्वारा इथेनॉल की खरीद के लिए सहकारी चीनी मिलों को अब निजी कंपनियों के बराबर रखा गया है।

41.सहकारी चीनी मिलों को उनके गुड़-आधारित इथेनॉल संयंत्रों को मल्टी फीड इथेनॉल संयंत्रों में परिवर्तित करके मजबूत बनाना: सहकारिता मंत्रालय ने सहकारी चीनी मिलों के मौजूदा गुड़-आधारित इथेनॉल संयंत्रों को मल्टी फीड इथेनॉल संयंत्रों में परिवर्तित करने के लिए राष्ट्रीय सहकारी चीनी मिलों के संघ लिमिटेड (एनएफसीएसएफएल) के परामर्श से पहल की है। सहकारी चीनी मिलें (सीएसएम) इथेनॉल उत्पादन संयंत्र स्थापित करके गुड़ और चीनी सिरप से इथेनॉल का उत्पादन भी करती हैं। हालाँकि, इथेनॉल के उत्पादन के लिए कच्चे माल यानी गुड़ और चीनी सिरप की उपलब्धता कई कारकों जैसे कि गन्ने के सिरप के डायवर्जन पर सरकारी नीति, बी द्वारा सीमित है। इथेनॉल के उत्पादन के लिए भारी गुड़ और गन्ना पेराई सत्र की अवधि तथा वर्षा पर निर्भर गन्ने की उपलब्धता आदि। इन सीमित कारकों के कारण , इथेनॉल संयंत्र वाले सीएसएम पूरे वर्ष उन्हें पूरी क्षमता से संचालित करने में सक्षम नहीं हैं। भारत सरकार ने इथेनॉल के उत्पादन के लिए मक्का को प्राथमिकता दी है, इसलिए सीएसएम के लिए यह समझदारी है कि वे अपनी मौजूदा इथेनॉल

उत्पादन इकाइयों को मल्टी फीड इथेनॉल उत्पादन इकाइयों में परिवर्तित करें ताकि वे कच्चे माल के रूप में मक्का का उपयोग करके इथेनॉल का उत्पादन करने में सक्षम हों।

42. गुड़ पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है, जिससे सहकारी चीनी मिलें उच्च मार्जिन वाली डिस्टिलरियों को गुड़ बेचकर अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगी।

(ड)तीन नई राष्ट्रीय स्तर की बहु-राज्य सोसायटी

43.प्रमाणित बीजों के लिए नई राष्ट्रीय बहु-राज्य सहकारी बीज सोसायटी: सरकार ने एमएससीएस अधिनियम, 2002 के तहत एक नई शीर्ष बहु-राज्य सहकारी बीज सोसायटी की स्थापना की है, जिसका नाम भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) है, जो एक ही ब्रांड के तहत गुणवत्तापूर्ण बीजों की खेती, उत्पादन और वितरण के लिए एक छत्र संगठन है। रबी 2024-25 सीजन के दौरान 5,596 हेक्टेयर में 12 फसलों की 57 किस्मों की बुवाई/रोपण किया गया। इसी तरह, खरीफ 2024 सीजन के दौरान 176.59 हेक्टेयर भूमि पर 8 फसलों की 23 किस्मों की रोपाई की गई है। अब तक 17,425 पैक्स/सहकारी समितियां बीबीएसएसएल की सदस्य बन चुकी हैं।

44.जैविक खेती के लिए नई राष्ट्रीय बहु-राज्य सहकारी जैविक सोसायटी : सरकार ने एमएससीएस अधिनियम, 2002 के तहत एक नई शीर्ष बहु-राज्य सहकारी जैविक सोसायटी की स्थापना की है, जिसका नाम है राष्ट्रीय सहकारी जैविक लिमिटेड (एनसीओएल) जो प्रमाणित और प्रामाणिक जैविक उत्पादों का उत्पादन, वितरण और विपणन करने के लिए एक छत्र संगठन है। अब तक 5,184 पीएसीएस/सहकारी समितियां एनसीओएल की सदस्य बन चुकी हैं। एनसीओएल ने 13 उत्पाद लॉन्च किए हैं, जैसे कि साबुत गेहूं का आटा, मूंग धुली , साबुत मूंग, मूंग छिलका दाल, मूंग स्प्लिट, अरहर /तूर दाल, साबुत उड़द, उड़द दाल, साबुत मसूर, मसूर मलका, 'भारत ऑर्गेनिक्स ब्रांड' के तहत ब्राउन चना, राजमा चित्रा, चना दाल।

45.निर्यात को बढ़ावा देने के लिए नई राष्ट्रीय बहु-राज्य सहकारी निर्यात सोसायटी : सरकार ने सहकारी क्षेत्र से निर्यात को बढ़ावा देने के लिए एमएससीएस अधिनियम, 2002 के तहत राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) नामक एक नई शीर्ष बहु-राज्य सहकारी निर्यात सोसायटी की स्थापना की है। अब तक, 7,933 पीएसीएस/सहकारी समितियां एनसीईएल की सदस्य बन चुकी हैं। आज तक, एनसीईएल ने 5,099.24 करोड़ रुपये के निर्यात मूल्य के साथ 12,52,083 मीट्रिक टन वस्तुओं (चावल, चीनी, प्याज, गेहूं, मक्का और जीरा) की कुल निर्यात मात्रा हासिल की है।

(च)सहकारिता में क्षमता निर्माण

46.राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी) के माध्यम से प्रशिक्षण और जागरूकता को बढ़ावा देना: अपनी पहुंच बढ़ाकर, एनसीसीटी ने 2,872 प्रशिक्षण कार्यक्रम आयोजित किए हैं और दिसंबर 2024 तक 2,35,060 प्रतिभागियों को प्रशिक्षण प्रदान किया है।

(छ)'व्यापार करने में आसानी' के लिए सूचना प्रौद्योगिकी का उपयोग

47.केंद्रीय रजिस्ट्रार कार्यालय का कम्प्यूटरीकरण : बहु-राज्य सहकारी समितियों के लिए डिजिटल पारिस्थितिकी तंत्र बनाने के लिए केंद्रीय रजिस्ट्रार कार्यालय को कम्प्यूटरीकृत किया गया है, जो समयबद्ध तरीके से आवेदनों और सेवा अनुरोधों को संसाधित करने में सहायता करेगा।

48. राज्यों/संघ शासित प्रदेशों में आरसीएस के कार्यालय के कम्प्यूटरीकरण की योजना: सहकारी समितियों के लिए ' व्यापार करने में आसानी' बढ़ाने और सभी राज्यों/संघ शासित प्रदेशों में पारदर्शी कागज रहित विनियमन के लिए एक डिजिटल पारिस्थितिकी तंत्र बनाने के लिए, आरसीएस कार्यालयों के कम्प्यूटरीकरण के लिए एक केंद्र प्रायोजित परियोजना को सरकार द्वारा मंजूरी दी गई है। राज्यों/संघ शासित प्रदेशों को हार्डवेयर की खरीद, सॉफ्टवेयर के विकास आदि के लिए अनुदान प्रदान किया जाता है। अब तक, 35 राज्यों/संघ शासित प्रदेशों से प्राप्त प्रस्तावों को भारत सरकार द्वारा मंजूरी दी गई है।

49. कृषि एवं ग्रामीण विकास बैंकों (एआरडीबी) का कम्प्यूटरीकरण : दीर्घकालिक सहकारी ऋण संरचना को मजबूत करने के लिए, 13 राज्यों/केंद्र शासित प्रदेशों में फैले कृषि एवं ग्रामीण विकास बैंकों (एआरडीबी) की 1,851 इकाइयों के कम्प्यूटरीकरण की परियोजना को सरकार द्वारा मंजूरी दी गई है। नाबार्ड इस परियोजना के लिए कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/केंद्र शासित प्रदेशों से प्रस्ताव प्राप्त हुए हैं और उन्हें मंजूरी दी गई है। इसके अलावा, हार्डवेयर की खरीद, डिजिटलीकरण और सहायता प्रणाली की स्थापना के लिए वित्त वर्ष 2023-24 और वित्त वर्ष 2024-25 में 9 राज्यों/केंद्र शासित प्रदेशों को 5.08 करोड़ रुपये की राशि जारी की गई है।

(ज)अन्य पहल

50.प्रामाणिक और अद्यतन डेटा संग्रह के लिए नया राष्ट्रीय सहकारी डेटाबेस: देश भर में सहकारी समितियों से संबंधित नीति निर्माण और कार्यक्रमों/योजनाओं के कार्यान्वयन में हितधारकों की सुविधा के लिए राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक डेटाबेस तैयार किया गया है। अब तक, 30 क्षेत्रों में 8.2 लाख से अधिक सहकारी समितियों के डेटा, जिनमें लगभग 30 करोड़ सदस्य हैं, को डेटाबेस में शामिल किया गया है।

51.सहकारी रैंकिंग ढांचा: सरकार ने सहकारी समितियों को राज्यवार और क्षेत्रवार रैंक देने के लिए 24 जनवरी 2025 को सहकारी रैंकिंग ढांचा शुरू किया। रैंकिंग ढांचा राज्य आरसीएस को लेखा परीक्षा अनुपालन, परिचालन गतिविधियों, वित्तीय प्रदर्शन, बुनियादी ढांचे और बुनियादी पहचान जानकारी सहित प्रमुख मापदंडों के आधार पर सहकारी समितियों के प्रदर्शन का आकलन करने में सक्षम बनाता है। राज्यों /केंद्र शासित प्रदेशों के आरसीएस, एनसीडी पोर्टल पर लॉगिन के माध्यम से, सहकारी समितियों की रैंक तैयार कर सकते हैं, शुरुआत में 7 प्रमुख क्षेत्रों जैसे पीएसीएस, डेयरी, मत्स्य पालन, शहरी सहकारी बैंक, आवास, ऋण और बचत, और खादी और ग्राम उद्योग। इस रैंकिंग प्रणाली का उद्देश्य सहकारी समितियों के बीच पारदर्शिता, विश्वसनीयता और प्रतिस्पर्धात्मकता को बढ़ाना है, जिससे अंततः उनकी वृद्धि को बढ़ावा मिले

52.भारत में सहकारिता का अंतर्राष्ट्रीय वर्ष - 2025: संयुक्त राष्ट्र ने आर्थिक विकास, सामाजिक समावेश और स्थिरता में सहकारिता की भूमिका को उजागर करने के लिए 2025 को सहकारिता का अंतर्राष्ट्रीय वर्ष (आईवाईसी 2025) घोषित किया है। सहकारिता मंत्रालय ने राष्ट्रीय सहकारी संघों, राज्य सरकारों, केंद्रीय मंत्रालयों और अन्य हितधारकों के साथ मिलकर एक कार्य योजना विकसित की है, जिसमें पीएसीएस के माध्यम से पारदर्शिता, नीति सुधार और ग्रामीण आर्थिक परिवर्तन पर जोर दिया गया है। गतिविधियों में प्रशिक्षण, बोर्ड मीटिंग, सहकारी ध्वज फहराना, प्रदर्शनियाँ और जिला, राज्य और राष्ट्रीय स्तर पर व्यवसाय विस्तार कार्यशालाएँ शामिल हैं। प्रभावी निष्पादन सुनिश्चित करने के लिए, राष्ट्रीय, राज्य और जिला स्तर पर समितियाँ बनाई गई हैं। राष्ट्रीय निष्पादन समिति (एनईसी) और राष्ट्रीय सहकारी समिति (एनसीसी) समन्वय और वित्तीय जुटाव की देखरेख करेंगी। राज्य शीर्ष समितियाँ (एसएसी), राज्य और जिला सहकारी विकास समितियों (एससीडीसी और डीसीडीसी) के साथ मिलकर राज्य/जिला/ग्राम स्तर के कार्यक्रमों का आयोजन और प्रबंधन करेंगी।

53.बहु-राज्य सहकारी समितियाँ (संशोधन) अधिनियम, 2023 : शासन को मजबूत करने, पारदर्शिता बढ़ाने, जवाबदेही बढ़ाने, चुनावी प्रक्रिया में सुधार और बहु-राज्य सहकारी समितियों में 97^{वें} संवैधानिक संशोधन के प्रावधानों को शामिल करने के लिए एमएससीएस अधिनियम, 2002 में संशोधन लाया गया है।

54.सहकारी लोकपाल: बहु-राज्य सहकारी समितियाँ (एमएससीएस) अधिनियम, 2002 में संशोधन के बाद, उक्त अधिनियम की धारा 85A के अंतर्गत दिनांक 05.03.2024 के राजपत्र अधिसूचना के तहत सहकारी लोकपाल की नियुक्ति की गई है। लोकपाल कार्यालय पूरी तरह से काम कर रहा है और MSCS के सदस्यों की जमाराशियों, बहु-राज्य सहकारी समिति के कामकाज के न्यायसंगत लाभों या संबंधित सदस्य के व्यक्तिगत अधिकारों को प्रभावित करने वाले किसी अन्य मुद्दे के बारे में शिकायतों या अपीलों से निपटता है।

55.सहकारी चुनाव प्राधिकरण (सीईए): बहु-राज्य सहकारी समितियां (एमएससीएस) अधिनियम, 2002 में संशोधन के बाद, शासन और जवाबदेही को मजबूत करने के लिए सहकारी चुनाव प्राधिकरण की स्थापना की गई है, जिसका उद्देश्य सभी एमएससीएस में स्वतंत्र और निष्पक्ष चुनाव कराना है। दिसंबर, 2024 तक 80 से अधिक एमएससीएस में चुनाव सफलतापूर्वक आयोजित किए जा चुके हैं।

56.सहकारी समितियों को GeM पोर्टल पर 'खरीदार' के रूप में शामिल करना: सरकार ने सहकारी समितियों को GeM पर 'खरीदार' के रूप में पंजीकरण करने की अनुमति दी है, जिससे वे 67 लाख से अधिक विक्रेताओं से वस्तुओं और सेवाओं की खरीद कर सकेंगे, जिससे किफायती खरीद और अधिक पारदर्शिता सुनिश्चित होगी। अब तक 574 सहकारी समितियों को खरीदारों के रूप में GeM पर शामिल किया गया है।

57.राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) का विस्तार इसकी सीमा और गहराई बढ़ाने के लिए : एनसीडीसी ने विभिन्न क्षेत्रों में नई योजनाएं शुरू की हैं जैसे 'स्वयंशक्ति', ... एनसीडीसी ने स्वयं सहायता समूहों के लिए 'सहकार', दीर्घावधि कृषि ऋण के लिए 'दीर्घावधि कृषक सहकार' और डेयरी के लिए 'डेयरी सहकार' जैसी योजनाएं शुरू की हैं। चालू वित्त वर्ष 2024-25 के दौरान अब तक एनसीडीसी द्वारा कुल 84,673.70 करोड़ रुपये की वित्तीय सहायता वितरित की जा चुकी है।

58.गहरे समुद्र में चलने वाले ट्रॉलरों के लिए एनसीडीसी द्वारा वित्तीय सहायता : एनसीडीसी मत्स्य पालन विभाग, भारत सरकार के समन्वय में गहरे समुद्र में चलने वाले ट्रॉलरों से संबंधित परियोजनाओं के लिए वित्तीय सहायता प्रदान कर रहा है। एनसीडीसी ने महाराष्ट्र और गुजरात राज्य की मत्स्य सहकारी समितियों के लिए कुल 44 गहरे समुद्र में चलने वाले ट्रॉलरों की खरीद के लिए 25.95 करोड़ रुपये की वित्तीय सहायता पहले ही मंजूर कर दी है।

59.राष्ट्रीय सहयोग नीति (एनसीपी): सहकारिता मंत्रालय के अधिदेश - "सहकार से समृद्धि" को पूरा करने के लिए नई राष्ट्रीय सहयोग नीति (एनसीपी) के निर्माण की परिकल्पना की गई है। सहकारी

क्षेत्र के विशेषज्ञों, राष्ट्रीय/राज्य/जिला/प्राथमिक स्तर की सहकारी समितियों के प्रतिनिधियों, राज्यों/केंद्र शासित प्रदेशों के सचिवों (सहकारिता) और आरसीएस और केंद्रीय मंत्रालयों/विभागों के अधिकारियों के साथ श्री सुरेश प्रभाकर प्रभु के नेतृत्व में 2.9.2022 को एक राष्ट्रीय स्तर की समिति का गठन किया गया था ताकि सहकारी क्षेत्र की वास्तविक क्षमता को अनलॉक करने के लिए एक रूपरेखा प्रदान करने के लिए नई सहकारिता नीति तैयार की जा सके। समिति ने हितधारकों से सुझाव प्राप्त करने के लिए पूरे देश में चार क्षेत्रीय कार्यशालाएँ आयोजित कीं। प्राप्त सुझावों को उचित रूप से मसौदा नीति में शामिल किया गया है। मसौदा नीति तैयार कर ली गई है और इसे अंतिम रूप दिया जा रहा है।

60. सहारा समूह की सहकारी समितियों के निवेशकों को धन वापसी : सहारा समूह की सहकारी समितियों के वास्तविक जमाकर्ताओं को पारदर्शी तरीके से भुगतान करने के लिए एक पोर्टल शुरू किया गया है। उचित पहचान और उनकी जमा राशि और दावों के प्रमाण प्रस्तुत करने के बाद भुगतान शुरू हो चुका है। अब तक 11.61 लाख आवेदकों को 2,025.75 करोड़ रुपये वितरित किए जा चुके हैं।

एनएमडीसी में डिजिटल प्रणालियों की प्रभावकारिता

2783. श्री गजेन्द्र सिंह पटेल:

श्री गणेश सिंह:

श्री गोडम नागेश:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि

- (क) राष्ट्रीय खनिज विकास निगम (एनएमडीसी) में डिजिटल प्रणालियों की प्रभावकारिता की संपरीक्षा और आकलन करने के लिए क्या तंत्र विद्यमान है;
- (ख) यह सुनिश्चित करने के लिए क्या कदम उठाए गए हैं कि एनएमडीसी की निर्णय लेने की प्रक्रिया में हितधारकों, विशेषकर स्थानीय समुदायों से प्राप्त प्रतिक्रिया को शामिल किया जाए; और

(ग) क्या एनएमडीसी ने समयबद्ध सार्वजनिक सहभागिता और सूचना के प्रसार के लिए कोई समर्पित डिजिटल प्लेटफॉर्म अथवा डैशबोर्ड स्थापित किए हैं, और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) राष्ट्रीय खनिज विकास निगम (एनएमडीसी) ने डिजिटल प्रणालियों की भावकारिता की संपीरक्षा और आकलन करने के उद्देश्य से एन्टरप्राइज रिसोर्स प्लानिंग (ईआरपी) प्रणाली को कार्यान्वित किया है। यह ईआरपी प्रणाली एक पूरी तरह से एकीकृत व्यावसायिक समाधान है जिसमें निर्बाध प्रचालनों को सुनिश्चित करते हुए सभी संगठनात्मक क्रियाकलाप शामिल हैं।

(ख) एनएमडीसी ने जिला कलेक्टर के माध्यम से हितधारकों, विशेष रूप से स्थानीय समुदायों/ग्रामीण प्रतिनिधियों से फीडबैक प्राप्त करने हेतु एक सुव्यवस्थित परामर्श तंत्रस्थापित किया है, जिसे एनएमडीसी के निर्णय लेने की प्रक्रिया में ध्यान में रखा जाता है।

(ग) एनएमडीसी की आधिकारिक वेबसाइट (www.nmdc.co.in) रियल टाइम आधार पर जनता से संपर्क तथा सूचना साझा करने के लिए एकमात्र डिजिटल प्लेटफॉर्म के रूप में कार्य करती है। एनएमडीसी सोशल मीडिया प्लेटफॉर्म के माध्यम से भी जनता के साथ सक्रिय रूप से संपर्क बनाए रखता है।

EASE OF DOING BUSINESS

2784. SHRI SHAFI PARAMBIL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) Whether the Government still follows the ranking of States in terms of Ease of Doing Business;
- (b) if so, the details of criteria for ranking of States under the Ease of Doing Business Category

- (c) if not, whether there are any new criteria for ranking the business-friendly policies of the State Governments and if so, the details thereof; and
- (d) The details of new criteria for ranking States for their business friendly policies along with the details of the ranking of States under the new criteria?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) Central Government has persistently worked under the Business Reforms Action Plan (BRAP) to enhance the business environment in India, attract investments, stimulate economic growth and foster a regulatory framework that is more business-friendly. As part of this initiative, States and Union Territories (UTs) in the country are assessed on the basis of their implementation of designated reform parameters into following four percentage-based categories:

TOP ACHIEVERS: which score above 90%

ACHIEVERS: which score 80% to 90%

FAST MOVERS: which score 70% to 80%

ASPIRERS: which score Below 70%

In the Business Reform Action Plan (BRAP) 2024, these categories are determined with 30% weightage assigned to evidence submission and 70% to user feedback.

Details of state/UTscategoriesinBRAP2022Survey

Y Category

(Which encompasses states and UTs with established business and citizen-centric systems).

B2G

(Business Centric reforms)

Category	States/UTs
FAST MOVER	GUJARAT
ASPIRERS	ANDHRA PRADESH, TELANGANA, MAHARASHTRA, HARYANA, UTTAR PRADESH, UTTARAKHAND, ODISHA, HIMACHAL PRADESH, PUNJAB, MADHYA PRADESH, TAMIL NADU, KERALA, KARNATAKA, CHATTISGARH, WEST BENGAL, BIHAR, GOA, JHARKHAND, RAJASTHAN, ASSAM, DELHI, J&K

C2G

(Citizen Centric reforms)

Category	States/UTs
ASPIRERS	KERALA, GUJARAT, TELANGANA, MAHARASHTRA, TAMIL NADU, UTTARAKHAND, HARYANA, MADHYA PRADESH, ODISHA, KARNATAKA, RAJASTHAN, HIMACHAL PRADESH, ANDHRA PRADESH, UTTAR PRADESH, GOA, BIHAR, DELHI, WEST BENGAL, ASSAM, CHATTISGARH, J&K, JHARKHAND, PUNJAB

X Category

(includes northeastern states excluding Assam and UTs excluding Delhi)

B2G

(Business Centric reforms)

Category	States/UTs
ASPIRERS	DADAR & NAGAR HAVELI AND DAMAN & DIU, TRIPURA, CHANDIGARH, MEGHALAYA, MANIPUR, MIZORAM, PUDUCHERRY, ANDAMAN & NICOBAR ISLANDS, ARUNACHAL PRADESH

C2G

(Citizen Centric reforms)

Category	States/UTs

ASPIRERS	CHANDIGARH, DAMAN & DIU, MEGHALAYA, ANDAMAN, TRIPURA, PUDUCHERRY, MIZORAM, ARUNACHAL PRADESH, MANIPUR

OPERATIONAL GUIDELINES OF PMFBY

2785. SHRI S. VENKATESAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether as per the provisions of revamped Operational Guidelines of the PM Bima Fasal Yojana, insurance companies are required to pay penal interest @12% per annum to the farmers for the period beyond the period stipulated in the PMFBY Guidelines from the date of receipt of final yield data from the State Government and completion of crop damage survey, if so, the details thereof;
- (b) whether insurance companies settled all the claims in stipulated time after revamped Operational Guidelines are issued, if so, the details thereof;
- (c) the details of quantum of penal interest paid by the insurance companies after the implementation of revamped Operational Guidelines for the delayed settlement of claims, Statewise and company-wise; and
- (d) the details of non payment of penal interest by private companies and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Yes Sir.

(b) to (d) All the major work like selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. Further, all the data relating to payment of claims was available with the States/UTs, therefore, they were advised to impose penalties on insurance companies themselves. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution of the scheme.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of PMFBY, some complaints were received in the past about non-payment, delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data & consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., which were suitably addressed as per provisions of the scheme.

In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. This module gives GOI visibility of claims payable, claims paid and pending. This is used for monitoring of claims, which was not possible earlier. It involves integration of National Crop Insurance Portal (NCIP) with Public

Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely & transparent processing of all claims. W.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP. This is the first season for implementation of auto calculated penalty on NCIP and Department is taking all necessary steps for its enforcement.

INDIAN SIGN LANGUAGE

2786. SHRI ANURAG SHARMA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) The timeline for the conversion of 500 NBT books into Indian Sign Language (ISL);
- (b) The manner in which the schools and special education institutions be integrated into this initiative;
- (c) Whether there are any training programs planned for teachers and educators on how to use ISL-based storybooks in classrooms; and
- (d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The conversion of National Book Trust (NBT) books into Indian Sign Language (ISL) commenced on 20th January 2025. As of 7th March 2025, the recording of 24

books has been completed. The process of conversion is being carried out in a phased manner. Additionally, five NBT books from the Veergatha series have been launched for use by schools, parents and the general public.

(b) The Veergatha series books are available on social media platforms and the official YouTube channel of ISLRTC, where a dedicated playlist has been created. ISLRTC is a partner of NCERT in the PM e-VIDYA DTH ISL channel, and these books have been telecasted on the ISL TV channel, ensuring wider outreach to schools, special education institutions, parents, and teachers. The PM e-VIDYA DTH ISL channel is also available on YouTube. Recently, a program titled "Speak with Your Hands, Connect with Heart" was conducted in collaboration with NCERT to enhance accessibility for stakeholders.

(c) and (d) The Veergatha series books have been included in various training, awareness and orientation programs of ISLRTC. The details of the conducted programs are as follows:

- (i) Five Faculty Development Programs (FDPs) have been conducted for teachers, parents and principals.
- (ii) Three training programs were conducted for the Army Welfare Education Society, covering special educators, counselors, parents and principals.
- (iii) Schools, special schools, and voluntary organizations working in the disability sector were oriented on these books during the International Week of the Deaf (IWD) 2023.
- (iv) Public awareness about these books was raised through ISLRTC exhibition stalls at events such as Divya Kala Mela, IITF and Purple Fest Goa.

(v) The World Book Trade Fair featured a dedicated inclusive stall where these books were exhibited for public awareness.

अंतर्राष्ट्रीय ऑटोमोटिव प्रौद्योगिकी केंद्र

2787. श्री रामवीर सिंह बिधूड़ी :

श्री यदुवीर वाडियार :

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत के ऑटोमोटिव क्षेत्र में अनुसंधान और विकास के संदर्भ में आईसीएटी (अंतर्राष्ट्रीय ऑटोमोटिव प्रौद्योगिकी केंद्र) द्वारा कितना योगदान दिया गया है;

(ख) आईसीएटी द्वारा भारतीय ऑटोमोटिव स्टार्ट-अप्स और एमएसएमई को प्रौद्योगिकीय सहायता प्रदान करने हेतु क्या कदम उठाए जा रहे हैं;

(ग) भारी उद्योग और ऑटोमोबाइल क्षेत्र में विदेशी निवेश को आकर्षित करने हेतु सरकार की क्या कार्यनीति है; और

(घ) सरकार की वैश्विक ईवी और हाइड्रोजन ईंधन सेल बाजार में भारत की स्थिति को सुदृढ़ करने के लिए क्या योजनाएं हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) इंटरनेशनल सेंटर फॉर ऑटोमोटिव टेक्नोलॉजी (आईसीएटी) ने भारत के ऑटोमोटिव क्षेत्र में अनुसंधान और विकास को आगे बढ़ाने में महत्वपूर्ण भूमिका निभाई है। इसने 27 नवीन तकनीकों को सफलतापूर्वक विकसित किया है जो ऑटोमोबिल इंजीनियरिंग में उत्कृष्टता के प्रति इसकी प्रतिबद्धता को दर्शाता है। इसके अतिरिक्त, आईसीएटी के पास 9 पेटेंट/आईपीआर और 2 कॉपीराइट/डिजाइन पंजीकरण हैं जो ऑटोमोटिव क्षेत्र में बौद्धिक संपदा में इसके योगदान को उजागर करते हैं। आईसीएटी के विशेषज्ञों ने प्रतिष्ठित राष्ट्रीय और अंतरराष्ट्रीय मंचों पर 50 से अधिक तकनीकी-पत्र प्रकाशित किए

हैं। इसके अलावा, अनुसंधान और विकास पारितंत्र को मजबूत करने के लिए, आईसीएटी ने प्रमुख घरेलू और अंतर्राष्ट्रीय ऑटोमोटिव संगठनों और आईआईटी-कानपुर, आईआईटी-रुड़की, आईआईटी-हैदराबाद, सी-डैक, आईडीआईएडीए-स्पेन, टीयूवी राइनलैंड-जर्मनी जैसे प्रमुख शिक्षा संस्थानों के साथ 40 से अधिक समझौता-ज्ञापन किए हैं।

(ख) आईसीएटी ने ऑटो और संबद्ध क्षेत्र में स्टार्टअप का समर्थन करने के लिए आईसीएटी इनक्यूबेशन और एक्सेलरेशन केंद्र लॉन्च किया है। इसके अतिरिक्त, आईसीएटी ऑटोमोटिव एंड एलाइड रिसर्च एंड टेक्नोलॉजी इनोवेशन (एएआरटीआई) फाउंडेशन का बोर्ड सदस्य है जो आईआईटी-रुड़की की सहायता से आईसीएटी ऑटो और संबद्ध डोमेन में नवाचार और व्यवसायों का समर्थन करने के लिए स्थापित एक सेक्शन-8 इकाई है-- विशेष रूप से स्टार्टअप और एमएसएमई के लिए। आईसीएटी सक्रिय रूप से कार्यशालाओं, सेमिनारों और वेबिनार के माध्यम से स्टार्टअप और एमएसएमई का सहयोग लेता है जिसमें कौशलन और कौशल उन्नयन अवसर उपलब्ध कराए जाते हैं और यह तकनीकी तथा उद्योग विशेषज्ञता प्रदान करके प्रौद्योगिकी और सत्यापन भागीदार के रूप में भी सेवा दे रहा है।

(ग) और (घ) भारत सरकार ने भारी उद्योग और ऑटोमोबिल क्षेत्रों में विदेशी निवेश को आकर्षित करने के लिए विभिन्न स्कीमों तैयार की हैं। इन स्कीमों का उद्देश्य वैश्विक इलेक्ट्रिक वाहन और हाइड्रोजन ईंधन सेल बाजार में भारत की स्थिति को मजबूत करना भी है। विवरण निम्नानुसार हैं: -

- i. **ऑटोमोबिल और ऑटो घटक संबंधी उत्पादन-संबद्ध प्रोत्साहन (पीएलआई) स्कीम (पीएलआई-ऑटो):** सरकार ने 25,938 करोड़ रुपये के बजटीय परिव्यय के साथ उन्नत ऑटोमोटिव प्रौद्योगिकी (एएटी) उत्पादों के लिए भारत की विनिर्माण क्षमताओं को बढ़ाने के लिए ऑटोमोबिल और ऑटो घटक उद्योग के लिए 23.09.2021 को इस स्कीम को अधिसूचित किया है। स्कीम में 41 स्वीकृत विदेशी आवेदक हैं।
- ii. **भारत में इलेक्ट्रिक यात्री कार विनिर्माण संवर्धन स्कीम :** भारत में इलेक्ट्रिक कारों के निर्माण को बढ़ावा देने के लिए इस स्कीम को 15.03.2024 को अधिसूचित किया गया था। इस स्कीम के तहत, इलेक्ट्रिक वाहन यात्री कारों (ई-चौपहिया) को शुरू में भारी उद्योग मंत्रालय द्वारा

अनुमोदन पत्र जारी करने की तारीख से 5 वर्ष की अवधि के लिए 15% की शुल्क दर पर 35,000 डॉलर के न्यूनतम सीआईएफ मूल्य के साथ आयात किया जा सकता है। इसके लिए आवेदकों को न्यूनतम 4,150 करोड़ रुपये का निवेश करना होगा और तीसरे वर्ष के अंत में न्यूनतम 25% घरेलू मूल्यवर्धन और पांचवें वर्ष के अंत में 50% का घरेलू मूल्यवर्धन प्राप्त करना होगा।

- iii. **भारत में इलेक्ट्रिक वाहनों (हाइब्रिड और) इलेक्ट्रिक वाहनों का तीव्र अंगीकरण और विनिर्माण (फेम इंडिया) स्कीम, चरण-II:** सरकार ने इस स्कीम को कुल 11,500 करोड़ रुपये की बजटीय सहायता के साथ 01/04/2019 से 31/03/2024 तक की पांच वर्षों की अवधि के लिए लागू किया। ऐसे विदेशी मूल उपकरण विनिर्माता हैं जिन्होंने निवेश किया था और उन्हें इस स्कीम के तहत सहायता दी गई थी।
- iv. **पीएम इलेक्ट्रिक ड्राइव रिवॉल्यूशन इन इनोवेटिव व्हीकल एनहांसमेंट (पीएम ई-ड्राइव) स्कीम:** 10,900 करोड़ रुपये के परिव्यय वाली इस स्कीम को 29 सितंबर, 2024 को अधिसूचित किया गया था। यह 1 अप्रैल, 2024 से लागू दो वर्ष की स्कीम है जिसका उद्देश्य ई-दुपहिया, ई-तिपहिया, ई-ट्रक, ई-बस, ई-एम्बुलेंस सहित इलेक्ट्रिक वाहनों के लिए सहायता प्रदान करना है। ऐसे विदेशी मूल उपकरण विनिर्माता हैं जिन्होंने निवेश किया है और इस स्कीम के तहत सहायता प्राप्त कर रहे हैं।
- v. **राष्ट्रीय ग्रीन हाइड्रोजन मिशन (एनजीएचएम):** नवीन और नवीकरणीय ऊर्जा मंत्रालय भारत को ग्रीन हाइड्रोजन और इसके डेरिवेटिव के उत्पादन, उपयोग और निर्यात का वैश्विक केंद्र बनाने के उद्देश्य से राष्ट्रीय ग्रीन हाइड्रोजन मिशन लागू कर रहा है। मिशन का एक उद्देश्य प्रायोगिक आधार पर चरणबद्ध तरीके से बसों और ट्रकों में ईंधन के रूप में ग्रीन हाइड्रोजन के उपयोग के लिए सहायता प्रदान करना है। नवीन और नवीकरणीय ऊर्जा मंत्रालय ने एनजीएचएम के तहत परिवहन क्षेत्र में ग्रीन हाइड्रोजन के उपयोग के लिए प्रायोगिक परियोजनाओं के कार्यान्वयन के लिए स्कीम दिशानिर्देश जारी किए। इस स्कीम के तहत पांच प्रायोगिक परियोजनाओं को मंजूरी

दी गई है जिनमें कुल 37 वाहन (बसें और ट्रक), और 9 हाइड्रोजन रिफ्यूलिंग स्टेशन शामिल हैं। मिशन के भाग के रूप में अनुसंधान और विकास स्कीम के दिशा-निर्देश जारी किए गए हैं जिनमें एक प्रमुख क्षेत्र के रूप में ईंधन सेल का विकास शामिल है।

OPERATIONALISATION OF GROUP HOME

2788. SHRI MANISH TEWARI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government is aware that the newly constructed Group Home in Sector 31, Chandigarh, remains non-operational despite being completed and furnished, if so, the reasons for the delay;
- (b) whether the Government has set a timeline for recruiting staff and vocational instructors for the facility, if so, the details thereof, if not, the reasons therefor;
- (c) whether the Government has received any representations from affected families regarding the delay, if so, the actions taken thereon; and
- (d) the steps being taken to ensure the immediate operationalisation of the Group Home and the timely admission of eligible persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) As per Section 19 of Mental Healthcare Act, 2017, the Group Home has been constructed for stable mentally ill individuals to achieve success in their process of rehabilitation. This Group Home is also for individuals, who do not have conducive family to depend upon and to provide the supervision needed by them.

The advertisement for admission to Group Home has been issued on 17.02.2025. The staff required at this stage has been recruited.

ग्राम पंचायतों का विकास

2789. श्री देवेश शाक्य:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान सरकार द्वारा उत्तर प्रदेश राज्य सरकार को विभिन्न योजनाओं के अंतर्गत ग्राम पंचायतों के विकास हेतु आवंटित निधि का योजनावार और ग्राम-पंचायतवार, विशेषकर कासगंज संसदीय निर्वाचन क्षेत्र की ग्राम पंचायतों हेतु, ब्यौरा क्या है;

(ख) क्या उत्तर प्रदेश राज्य सरकार को विशेषकर एटा, कासगंज के लिए प्राप्त वित्तीय सहायता का उपयोग कर लिया गया है; और

(ग) यदि हां, तो निधि के उपयोग और व्यय तथा संबंधित विकास कार्यों का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) पंचायत राज्य का विषय है और पंचायती राज मंत्रालय (एमओपीआर) राज्य सरकारों के प्रयासों में सहायक और पूरक है, जिसमें योजनाओं के तहत निधि सहायता के साथ-साथ पंचायती राज संस्थाओं (पीआरआई) के कामकाज और उनके विकास के लिए वित्त आयोगों के तहत अनुदान भी शामिल हैं। वर्तमान में, 28 राज्यों में पंचायतों और पारंपरिक निकायों के सभी तीन स्तरों में ग्रामीण स्थानीय निकायों (आरएलबी) को पंद्रहवां वित्त आयोग (XV FC) अनुदान प्रदान किया जाता है।

पिछले तीन वर्षों के दौरान (i) पंद्रहवें वित्त आयोग (ii) पंचायती राज संस्थाओं (पीआरआई) के निर्वाचित प्रतिनिधियों और उनके पदाधिकारियों के क्षमता निर्माण के लिए राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की योजना और (iii) पंचायतों को प्रोत्साहन (आईओपी) जिसके अंतर्गत सेवाओं और सार्वजनिक वस्तुओं की प्रदायगी में सुधार के लिए उनके श्रेष्ठ कार्य को मान्यता देने हेतु सर्वश्रेष्ठ कार्य-

निष्पादन करने वाली पंचायतों को वित्तीय प्रोत्साहन सहित अवार्ड दिए जाते हैं, के तहत ग्राम पंचायतों के विकास के लिए उत्तर प्रदेश राज्य सरकार को जारी की गई निधि का विवरण इस प्रकार है:

(रुपए करोड़ में)

वर्ष	केंद्रीय वित्त आयोग	आरजीएसए#	आईओपी
2021-22	7,208.00	83.08	4.78
2022-23	7,466.00	85.05	3.83
2023-24	7,547.00	84.126	1.75
कुल	22,221.00	252.256	10.36

केंद्रीय वित्त आयोग अनुदान सीधे पंचायतों को नहीं बल्कि राज्यों को जारी किया जाता है तथा राज्यों को पंचायत के सभी स्तरों को धनराशि जारी करने का अधिकार है। साथ ही, आरजीएसए की योजना के तहत, जिलों या ग्राम पंचायतों को धनराशि सीधे उपलब्ध नहीं कराई जाती है बल्कि राज्यों को जारी की जाती है जो योजना के उद्देश्यों के अनुसार विभिन्न प्रयोजनों के लिए पंचायतों पर खर्च करते हैं। आईओपी योजना के तहत, 2021-22 से पंचायतों को धनराशि सीधे जारी की जाती है और 2021-22 में, एटा जिले की ग्राम पंचायत खावा को 8 लाख रुपये जारी किए गए।

केंद्रीय वित्त आयोग और मंत्रालय की योजनाओं के तहत निधि व्यवस्था एटा और कासगंज संसदीय क्षेत्र की पंचायतों सहित सभी पंचायतों के लिए है।

15वें वित्त आयोग के अनुदान का उपयोग वेतन और अन्य स्थापना लागतों को छोड़कर, ग्यारहवीं अनुसूची में शामिल 29 विषयों के तहत बुनियादी सुविधाओं की आवश्यकताओं के लिए किया गया है। टाइड अनुदान का उपयोग बुनियादी सुविधाओं, विशेष रूप से पेयजल और स्वच्छता के लिए किया जाना है। आरजीएसए योजना के तहत निधि का उपयोग पीआरआई के निर्वाचित प्रतिनिधियों और उनके पदाधिकारियों के क्षमता निर्माण तथा बुनियादी सुविधाओं जैसे ग्राम पंचायत भवन, कंप्यूटर और सहायक उपकरणों के लिए किया गया है। आईओपी योजना के तहत निधि का उपयोग राष्ट्रीय पंचायत पुरस्कार प्रतियोगिताओं के तहत चयनित सेवाओं और सार्वजनिक वस्तुओं की प्रदायगी में सुधार के लिए उनके श्रेष्ठ कार्य को मान्यता देने हेतु सर्वश्रेष्ठ कार्य-निष्पादन करने वाली पंचायतों को

वित्तीय प्रोत्साहन प्रदान करने के लिए किया गया है। निधि के उपयोग की जानकारी मंत्रालय के ई-ग्रामस्वराज पोर्टल पर भी देखी जा सकती है।

SETTING-UP OF ARECANUT BOARD IN KARNATAKA

2790. DR. PRABHA MALLIKARJUN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that Karnataka being the largest producer of arecanut in the country cultivated over 5 lakh hectare which contributes more than 50 percent of production, areca plant is being cultivated in coastal, malnad/semi-malnad and recently in drier and plain areas of the State;
- (b) if so, the steps taken by the Government to ensure better price for the producers, regulate import of arecanut to prevent fall of arecanut price and control the fruit rot, yellow leaf disease, root decay of the crop;
- (c) whether the Government proposes to set up Arecanut Board in Karnataka for processing, marketing, developing, value addition, regulating the price of arecanut on the lines of Makhana Board of Bihar;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of crop specific boards functioning across the country along with their role and responsibilities, Headquarters and regional offices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Karnataka ranks first in arecanut production with 10 lakh metric tonnes from an area of 6.8 lakh hectare (ha) out of total production of 14.11 lakhs metric tonnes from area of 9.4 lakh ha in the country as per final estimate 2023-24. The arecanut imports are being restricted in the country through an import duty of 100% and recently revised Minimum Import Price (MIP) of Arecanuts from Rs. 251/kg to Rs.351/kg. The Central Board of Indirect Taxes and Customs (CBIC), along with its field formations and Directorate of Revenue Intelligence (DRI) closely monitors areas prone to illegal arecanut imports and takes action under the Customs Act, 1962. Additionally, Food Safety and Standards Authority of India (FSSAI) enforces stringent quality standards before clearing import consignments. Further, State Horticulture Mission (SHM), Karnataka, has been sanctioned additional amount of Rs.37.00 crores (Government of India share) under Mission for Integrated Development of Horticulture (MIDH) for management of diseases in arecanut as per their proposal in addition to regular activities of Annual Action Plan (AAP) for 2024-25 .

(c) and (d) There is no such proposal under consideration, however several Government Agencies like Indian Council of Agricultural Research (ICAR) - Central Plantation Crops Research Institute (CPCRI), Kasaragod, Kerala with its regional stations at Vittal (Karnataka), Kayamkulam (Kerala) and research centres at Kahikuchi (Assam), Kidu (Karnataka) and Mohitnagar (West Bengal) alongwith Arecanut Research Centre of KeladiShivappaNayaka University of Agricultural and Horticultural Sciences at Shivamogga (Karnataka) are involved in the research and development of arecanut sector. Directorate of Arecanut and spices Development

(DASD), Calicut under Ministry of Agriculture and Farmers Welfare implements the frontline demonstration programmes in association with ICAR- CPCRI, to promote improved technologies to increase farmers' income and conducting training programmes under MIDH Scheme. The existing institutional mechanism provide sufficient support for research and development of this crop.

(e) The Details of crop specific boards functioning across the country are given in the enclosed **Statement**.

STATEMENT

Crop specific boards functioning across the country

S. No.	Name of the Board	Ministry	Mandate/Roles	Head Quarter	Regional Office
1.	Tea Board	Ministry of Commerce & Industry.	The functions and responsibilities of Tea Board include increasing production and productivity, improving the quality of tea, market promotion, and welfare measures for plantation workers and supporting Research and Development. Collection, collation and dissemination of	Kolkata, West Bengal.	North Eastern Region zonal office at Jorhat in Assam Southern Region at zonal office at Coonoor in Tamil Nadu Other regional office Guwahati, New Delhi, Siliguri, Mumbai, Kochi Coimbatore, Silchar, Kottayam, Agartala, Tezpur, Kurseong, Palampur, Jalpaiguri, Dibrugarh, Gudalur,
2.	Coffee Board	Ministry of Commerce & Industry.	The Board is mainly focusing its activities in the	Bangalore, Karnataka.	The Board has a Central Coffee Research Institute at

			areas of research, extension, development, market intelligence, external & internal promotion and welfare measures.		Balehonnur(Karnataka) with a Sub-Station at Chettalli and Regional Coffee Research Stations at Chundale, Thandigudi, Narasipatnam and Diphu, apart from the extension units located in coffee growing regions of Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Orissa and North Eastern Region.
3.	Rubber Board	Ministry of Commerce& Industry.	The Board is responsible for the development of the rubber industry in the country by way of assisting and encouraging research, development, extension and training activities related to rubber. It also maintains statistical data of rubber, takes steps to promote marketing of rubber and undertake labour welfare activities.	Kottayam, Kerala	Marthandom, Thiruvananthapuram, Nedumangad, Punalur, Kottarakkara, Adoor, Pathanamthitta, Changanacherry, Kanjirappally, Pala, Erattupetta, Thodupuzha, Muvattupuzha, Thrissur, Palakkad, Mannarkkad, Nilambur, Manjeri, Kozhikode, Thalassery, Taliparamba, Sreekantapuram, Kanhangad, Kasaragod, Mangalore, Puttur, Kundapura, Shivamogga, Sawantawady, Baripada, Rampachodavaram,

					Agartala, Udaipur, Dharmanagar, Ambassa, Bishramganj, Santir Bazar, Guwahati, Agia, Nagaon, Kajalgaon, Jorhat, Silchar, Dimapur, Tura and Itanagar
4.	Spices Board	Ministry of Commerce & Industry.	The primary function of the Board includes development of small and large cardamom, promotion, development, regulation of export of spices and control on quality of spices for export. The Spices Board also undertakes research activities on cardamom (small & large) under Indian Cardamom Research Institute.	Kochi, Kerala	Bangalore, Theni, Thiruvallur, Gangtok, Guntur, Guwahati, Jodhpur, Kolkata, Mumbai, New Delhi, Hassan, Tuticorin and Warangal
5.	Tobacco Board	Ministry of Commerce & Industry.	Responsible for the development of the tobacco industry. While the primary function of the Board is export promotion of all varieties of tobacco and its allied	Guntur, Andhra Pradesh	Ongole , Rajamahendravaram, Mysuru and Periyapatna

			products, its functions extend to production, distribution (for domestic consumption and exports) and regulation of Flue Cured Virginia (FCV) tobacco.		
6.	National Turmeric Board	Ministry of Commerce & Industry.	Promote the cultivation, production, processing, quality assurance and marketing of turmeric, thereby enhancing the income of turmeric farmers.	Nizamabad, Telangana	--
7.	Coconut Development Board	Ministry of Agriculture & Farmer's Welfare	A statutory body established by the Government of India for the integrated development of coconut production and utilization in the country with focus on productivity increase and product diversification.	Kochi, Kerala	Bengaluru, Guwahati, Coimbatore and Patna
8.	National Horticulture Board (NHB),	Ministry of Agriculture & Farmer's Welfare	To develop production clusters/hubs for integrated Hi-tech commercial horticulture, development of	Gurugram, Haryana	Vijayawada, Guwahati, Patna, Chandigarh, Raipur, New Delhi, Ahmedabad, Shimla, Jammu, Srinagar, Ranchi, Bangalore, Thiruvananthapuram,

			Post-harvest and cold chain infrastructure, ensuring availability of quality planting material and to promote adoption of new technologies/tools/ techniques for Hi-tech commercial horticulture etc.		Bhopal, Gwalior, Navi Mumbai, Nagpur, Nashik, Pune, Bhubaneswar, Jaipur, Gangtok, Chennai, Hyderabad, Baghpat, Lucknow, Varanasi, Dehradun and Kolkata
9.	National Medicinal Plants Board	Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha, and Homoeopathy (Ayush)	To coordinate all matters related to medicinal plants, supporting policies and programs for their conservation, cultivation, trade, and export.	New Delhi	--

COMPUTERIZATION OF PACS

2791. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether it is true that 2,037 PACSs have been selected in Andhra Pradesh for computerization;
- (b) if so, the details thereof, district-wise;
- (c) whether it is also true that no hardware has been delivered in any of the above PACSs; and

(d) if so, the reasons therefor and by when the entire project of computerization is going to be completed?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) Yes Sir, Government of India is implementing the Project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore, which entails bringing all the functional PACS onto an ERP (Enterprise Resource Planning) based common national software. So far, a total of 2,037 PACS have been sanctioned for the State of Andhra Pradesh under the Computerization of Primary Agricultural Credit Societies (PACS) Project.

(b) Districts-wise list of sanctioned PACS is enclosed **at Statement.**

(c) No Sir. Hardware has been delivered for 2,021 PACS so far, in the State of Andhra Pradesh.

(d) Does not arise. As per the guidelines of the project Sunset date of the project is 31st March 2027.

STATEMENT

Districts-wise list of sanctioned PACS in the State of Andhra Pradesh

S.No	District Name	Total Sanctioned PACS
1	ANANTHAPURAMU	66
2	CHITTOOR	37
3	Y.S.R	51
4	EAST GODAVARI	107
5	GUNTUR	64
6	KRISHNA	213
7	KURNOOL	43
8	SRI POTTI SRIRAMULU NELLORE	78

9	PRAKASAM	93
10	SRIKAKULAM	37
11	VISAKHAPATNAM	13
12	VIZIANAGARAM	65
13	WEST GODAVARI	122
14	PARVATHIPURAM MANYAM	43
15	ANAKAPALLI	74
16	ALLURI SITHARAMA RAJU	22
17	KAKINADA	72
18	KONASEEMA	166
19	ELURU	159
20	NTR	131
21	BAPATLA	112
22	PALNADU	60
23	TIRUPATI	58
24	ANNAMAYYA	41
25	SRI SATHYA SAI	54
26	NANDYAL	56
	Total	2037

STATUS OF PMGSY

2792. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) The total length of roads sanctioned and constructed under the Pradhan Mantri Gramin Sadak Yojana (PMGSY) in the country including Punjab during the last five years, State-wise and District-wise;
- (b) The total amount of funds allocated and utilized for PMGSY projects in Punjab in comparison to other States;

- (c) The number of villages in Punjab that have been newly connected through PMGSY roads during the said period; and
- (d) The specific measures taken under PMGSY to implement to improve road connectivity in Punjab's Kandi (foothill) areas and border regions?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) "Rural road" is a State subject. The Government of India as a part of poverty reduction strategy, launched the Pradhan Mantri Gram SadakYojana (PMGSY-I) on 25th December 2000 to assist the States through construction of rural roads. Under PMGSY, a total of 18,452 roads of 1,38,161 km road length were sanctioned and 31,313 roads works of 1,61,815 km road length were completed during the last five years starting from April, 2019 to March 2024. The State-wise details of the road works sanctioned and completed during last five years are given in the enclosed **Statement-I**. The details of District/State/UT-wise roads projects sanctioned and constructed under the various verticals of Pradhan Mantri Gram SadakYojana (PMGSY) is available at website **omms.nic.in => Progress Monitoring => State MPR Abstract report**.

(b) The allocation/release of funds to the States for implementation of PMGSY is done on the basis of the proposal received from the State and depends, inter-alia, on works in hand, execution capacity of the State and unspent funds available with the State. The details of the Central funds released by the Ministry and expenditure (including State share) incurred under PMGSY, during last five years, State-wise including Punjab are given in the enclosed **Statement-II**.

(c)and(d) Under PMGSY I, eligible unconnected habitations were taken up for providing connectivity through all-weather roads. In Punjab, under 500+ population category, a total of 389 habitations were sanctioned for providing connectivity under the PMGSY-I and all the habitations have already been provided connectivity during the financial year 2013-14. Hence, no eligible unconnected habitation was balance for connectivity during last five years.

The district wise details of habitations sanctioned and connected in the State of Punjab are given in the enclosed **Statement-III**. The details of the habitations, district-wise and year-wise, under PMGSY may be accessed at the program website **omms.nic.in=>progress monitoring=>Habitation coverage report**.

Other verticals viz. PMGSY II and PMGSY III were also started for upgradation of rural roads for better connectivity to growth centres and for improved connectivity to schools, hospitals, Gramin Agricultural Markets, respectively. Further, the Government of India has launched phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in special category areas including Aspirational Districts/Blocks as per Census 2011. Eligible unconnected habitations in Punjab including Kandi and border regions, if any, will also be covered under the scheme.

STATEMENT-I

State-wise details of roads sanctioned and completed under PMGSY during last five years from April, 2019 to March, 2024

Name of State	Sanctioned			Completed*		
	No. of Roads	Road Length (in km)	Bridges	No. of Roads	Road Length (in km)	Bridges
Andaman And Nicobar	35	75	0	73	119	0
Andhra Pradesh	615	4192	92	602	3533	128
Arunachal Pradesh	276	2294	37	426	5605	179
Assam	826	5405	120	3332	9727	1109
Bihar	1162	9528	909	2514	9048	1076
Chhattisgarh	1280	9489	178	1741	10546	192
Goa	0	0	0	0	0	0
Gujarat	305	3006	191	258	2653	45
Haryana	259	2496	0	244	2366	0
Himachal Pradesh	411	4374	23	1098	6070	50
Jammu & Kashmir	344	2432	73	1510	9040	151
Jharkhand	927	7691	288	2115	6895	324
Karnataka	825	5603	116	709	5218	91
Kerala	251	1261	1	164	663	3
Ladakh	63	498	1	51	526	1
Madhya Pradesh	1235	12937	836	1886	13915	930
Maharashtra	928	6208	302	399	3214	154
Manipur	111	827	69	379	3726	106
Meghalaya	77	544	2	575	2708	89
Mizoram	23	682	0	122	1279	0
Nagaland	53	734	5	45	624	53
Odisha	1464	9653	152	4315	15210	344
Puducherry	31	66	0	30	62	0
Punjab	335	3338	32	157	1728	4
Rajasthan	951	8699	41	896	7428	40
Sikkim	48	305	39	179	743	50
Tamil Nadu	1814	7318	83	1977	5833	66
Telangana	487	2995	232	331	2141	144
Tripura	141	1084	7	136	600	16
Uttar Pradesh	2569	19174	15	2020	16272	11
Uttarakhand	462	4395	151	1195	8961	232

West Bengal	144	857	20	1834	5361	54
Total	18452	138161	4015	31313	161815	5642

STATEMENT-II

State-wise Central funds released and expenditure incurred during last five years under PMGSY

(₹ in crore)

Sl.No.	State	Release	Expenditure (including State share)
1	Andaman & Nicobar	33.66	39.67
2	Andhra Pradesh	1364.24	2361.11
3	Arunachal Pradesh	4524.55	5545.79
4	Assam	7566.20	10406.58
5	Bihar	3117.43	9623.05
6	Chattisgarh	4331.13	6493.42
7	Goa	0.00	0.00
8	Gujarat	839.62	1385.35
9	Haryana	611.52	1040.37
10	Himachal Pradesh	3789.90	3716.94
11	Jammu & Kashmir	5772.31	6113.51
12	Jharkhand	1593.34	5064.25
13	Karnataka	2080.50	3497.42
14	Kerala	299.62	530.77
15	Madhya Pradesh	5957.65	9469.49
16	Maharashtra	2003.80	3386.83
17	Manipur	2332.78	2635.21
18	Meghalaya	1724.68	1912.33
19	Mizoram	1377.56	1592.92
20	Nagaland	651.52	633.99
21	Odisha	4474.95	9718.24
22	Puducherry	36.65	38.97
23	Punjab	564.76	1281.58
24	Rajasthan	1944.08	3239.35

25	Sikkim	664.87	891.99
26	Tamil Nadu	2038.90	3905.91
27	Tripura	606.71	665.15
28	Telangana	972.15	1813.56
29	Uttar Pradesh	6368.72	9930.05
30	Uttarakhand	4726.38	5943.13
31	West Bengal	1847.81	4389.60
32	Ladakh	338.25	762.64
Total		74,556.21	118029.17

STATEMENT-III

District wise details of habitations sanctioned and connected in the State of Punjab

Sr. No.	District Name	Sanctioned	Connected
1	Amritsar	29	29
2	Bathinda	9	9
3	Faridkot	1	1
4	Firozpur	11	11
5	Gurdaspur	102	102
6	Hoshiarpur	15	15
7	Jalandhar	19	19
8	Kapurthala	21	21
9	Mansa	21	21
10	Moga	4	4
11	Mukatsar	31	31
12	Nawashahar	14	14
13	Patiala	8	8
14	Ropar	24	24
15	Sangrur	2	2
16	Barnala	4	4
17	Fazilka	28	28

18	Mohali	0	0
19	Pathankot	13	13
20	Tarn Taran	33	33
Total		389	389

SETTING-UP OF AGRICULTURAL EDUCATION AND RESEARCH INSTITUTIONS

2793. DR. M. K. VISHNU PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) Whether any agricultural education and research institutions will be setup by the Government in Cuddalore, Tamil Nadu;
- (b) The manner in which the Government will promote agricultural extension services in Tamil Nadu; and
- (c) The details of initiatives which have been taken by the Government to develop new crop varieties suitable for Tamil Nadu's climate?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) At present, there is no such proposal.
- (b) The Government has set up 32 Krishi Vigyan Kendras (KVKs) in Tamil Nadu including Cuddalore for promotion of new technologies of agriculture and allied sectors. The activities of KVKs include on-farm testing to identify the location specificity of technology under various farming systems; frontline demonstration to establish the production potential of improved agricultural technologies on the

farmers' fields; capacity development of extension functionaries and farmers for knowledge and skill up gradation; and production of quality seeds, planting materials and other technology inputs for availability to the farmers.

(c) During the last ten years (2014-2024), a total of 555 varieties suitable for Tamil Nadu's climate have been released, out of which 242 are of Cereals comprising Rice (72), Wheat (14), Maize (73), Pearl Millet (23), Sorghum (24), Little Millet (6) and Kodo Millet (7); Proso Millet (5), Barnyard Millet (5), Foxtail millet (3) and Finger Millet (10); 63 are of Oilseeds comprising Groundnut (21), Soybean (18), Sunflower (8), Castor (7), Sesame (7) and Niger (2); 49 are of Pulses comprising Urd bean (11), Pigeon pea (11), Moong bean (9), Chickpea (6), Cowpea (11) and Horse gram (1); 46 are of Forages comprising 4 each of Bajra Napier Hybrid and Lucerne, Forage Pearl Millet (9); Oats (5), 3 each of Guinea grass and Forage Cowpea, 1 each of Forage Maize, Black Kolukattai Grass and 16 of Forage Sorghum; 131 are of Fibre crops comprising Cotton (54), Bt Cotton (74), 2 of Mesta (Roselle), 1 of Sunhemp; 22 are of Sugarcane and 2 banana.

उत्पादन संबद्ध प्रोत्साहन हेतु निधि का आबंटन

2794. श्री दामोदर अग्रवाल:

श्री राधेश्याम राठिया:

श्री प्रदीप पुरोहित:

श्री गोडम नागेश:

श्री अरुण गोविल:

श्री बलराम नाइक पोरिका:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्त वर्ष 2025-26 हेतु 5,272 करोड़ रुपए के बजट के कितने हिस्से को विशेषकर ओडिशा के वस्त्र क्षेत्र को लाभ पहुंचाने वाले वस्त्र उत्पादों के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) जैसी योजनाओं हेतु आवंटित किया जाएगा;
- (ख) क्या इस बजट के अंतर्गत लघु और मध्यम वस्त्र उद्यमों (एसएमई), विशेषकर पारम्परिक हथकरघा और वस्त्र केन्द्रों की सहायता करने के लिए कोई नई पहल अथवा कार्यक्रम की योजना बनाई गई है और यदि हां, तो ओडिशा सहित तत्संबंधी राज्यवार ब्यौरा क्या है और वे ओडिशा में किस प्रकार वस्त्र कामगारों और उद्यमियों की सहायता करेंगे;
- (ग) इस आवंटन के अंतर्गत देश, विशेषकर ओडिशा में वस्त्र निर्यात को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं और क्या वैश्विक बाजारों में ओडिशा के अनूठे हथकरघा और वस्त्र उत्पादों को बढ़ावा देने के लिए कोई विशेष प्रोत्साहन दिए गए हैं; और
- (घ) हथकरघा बुनकरों और पारंपरिक कारीगरों को सहायता प्रदान करने के लिए क्या उपाय किए गए हैं और तकनीकी वस्त्र विनिर्माण को बढ़ावा देने के लिए क्या कदम उठाए गए हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) से (घ) सरकार ओडिशा सहित पूरे भारत में वस्त्रों के लिए उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना क्रियान्वित कर रही है। पीएलआई योजना आकार और पैमाना हासिल करने और प्रतिस्पर्धी बनने के लिए एमएमएफ अपैरल, एमएमएफ फैब्रिक्स और तकनीकी वस्त्रों के उत्पादों के उत्पादन को बढ़ावा देने पर केंद्रित है। पीएलआई योजना के तहत कंपनियों को निर्धारित न्यूनतम निवेश तथा न्यूनतम कारोबार हासिल करने पर संवितरण हेतु 1143 करोड़ रुपए आवंटित किए गए हैं। योजना के तहत चयनित 74 आवेदकों में से 24 एमएसएमई के आवेदक हैं। ओडिशा में फैक्ट्री स्थापित करने हेतु कोई आवेदन नहीं मिला है।

इसके अलावा, वस्त्र मंत्रालय ने ओडिशा सहित देश भर में हथकरघा के पारंपरिक वस्त्रों को सहायता करने और बढ़ावा देने के लिए विभिन्न कदम उठाए हैं। विभिन्न योजनाबद्ध पहलों के तहत पात्र हथकरघा

एजेंसियों/कामगारों को कच्ची सामग्री, उन्नत करघे और सहायक उपकरण की खरीद, सोलर लाइटिंग इकाइयों, वर्कशेड के निर्माण, उत्पाद विविधीकरण और डिजाइन नवाचार, तकनीकी और सामान्य अवसंरचना, घरेलू/विदेशी बाजारों में हथकरघा उत्पादों की मार्केटिंग, बुनकर मुद्रा योजना के तहत रियायती ऋण और ओडिशा सहित पूरे देश में सामाजिक सुरक्षा आदि के लिए उद्यमियों को शुरू से अंत तक सहायता प्रदान की जाती है।

ओडिशा के विशिष्ट हथकरघा उत्पादों सहित हथकरघा उत्पादों के निर्यात को बढ़ावा देने के लिए अंतर्राष्ट्रीय मेलों/प्रदर्शनियों, बिग टिकट इवेंट्स, क्रेता-विक्रेता बैठकों, रिवर्स क्रेता-विक्रेता बैठकों आदि में संगठन/भागीदारी के माध्यम से बाजार में पहुंच भी बनाई जा रही है। इंडिया हैंडलूम ब्रांड (आईएचबी), हैंडलूम मार्क (एचएलएम) और अन्य उपायों के माध्यम से प्रचार और ब्रांड विकास किया गया है। इसके अलावा, उपयुक्त शीर्ष/प्राथमिक हथकरघा सहकारी समितियों, निगमों, उत्पादकों की कंपनियों, हथकरघा पुरस्कार विजेताओं, निर्यातकों, अन्य प्रतिभाशाली बुनकरों आदि को अंतर्राष्ट्रीय मार्केटिंगलिंगेज स्थापित करने में भी सहायता प्रदान की जा रही है, जो विशिष्ट निर्यात योग्य हथकरघा उत्पाद बना रहे हैं। नवाचार/अनुसंधान एवं विकास को सहायता देकर तथा पीएलआई द्वारा उत्पादन तथा बिक्री को प्रोत्साहित करके तकनीकी वस्त्र विनिर्माण को बढ़ावा दिया जाता है।

KISAN CREDIT CARD

2795. SHRI TANGELLA UDAY SRINIVAS:

SHRI APPALANAIDU KALISSETTI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) The number of individual fishermen, fish farmer groups, cooperatives, and SHGs who have availed the Kisan Credit Card during the last five years, State-wise including Andhra Pradesh;

- (b) The total amount of credit sanctioned and disbursed under KCC for fishermen and fish farmers during the said period, State/category and year-wise;
- (c) The total number of KCC beneficiaries in Andhra Pradesh, categorized by individuals, groups and entities, district-wise;
- (d) Whether any special awareness or outreach programmes were conducted in Andhra Pradesh to promote KCC among different categories of beneficiaries and if so, the details thereof; and
- (e) The details of any pending proposals from States, particularly Andhra Pradesh, for improving KCC accessibility for fishermen and fish farmers, including measures for better access to institutional credit for individuals, groups and cooperatives, and the action taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) and(b) In the year 2018-19, Government of India extended the facility of the Kisan Credit Card (KCC) to the fishers and fish farmers to meet their working capital requirements. The state-wise details of individual fishermen, fish farmer groups, cooperatives, and SHGs with operative KCC beneficiaries and amount sanctioned including Andhra Pradesh is given in the enclosed **Statement-I**.

(c) The district-wise number of operative KCC beneficiaries in Andhra Pradesh, categorized by individuals, groups and entities is given in the enclosed **Statement-**

II.

(d) and (e) To saturate the eligible fishers and fish farmers with the KCC facility and facilitate access to institutional credit at subvented interest rate, the Department of Fisheries (DoF) has been actively coordinating with the Ministry of Agriculture and Farmers Welfare, Department of Financial Services (DFS), Ministry of Finance, and the Fisheries Department of Andhra Pradesh. The 'Nationwide AHDF KCC Campaign for 2024-25' has also been launched from 15th September 2024 to 31st March 2025, for saturating all the eligible fishers and fish farmers. During this campaign, Gram Panchayat-level KCC Camps are being organised by the State/UT Fisheries Departments (including the state of Andhra Pradesh) for on-the-spot scrutiny of applications sourced in both modes (offline through Common Service Centres and online via the 'JanSamarth' portal (www.jansamarth.in)). The District Fisheries Officers in States/UTs have designated as the Nodal Officers at the district level for the KCC campaign. They coordinate with the Lead District Managers (LDMs) to ensure the timely approval and sanctioning of KCC loans from the banks. The State Level Bankers Committee (SLBC) is organizing weekly KCC Loan Camps at the district level to facilitate the sanctioning of eligible KCC working capital loans for fishermen.

Further, in the Union Budget 2025-26, the Government of India has enhanced the KCC lending limit for fishers and fish farmers from ₹3 lakh to ₹5 lakh. Additionally, the collateral-free loan limit for KCC fisheries has raised from ₹1.60 lakh to ₹2 lakh, effective from January 1, 2025. As of 31st December 2024, a total of 20,466 KCC proposals are pending from the States/UTs, including 1,346 proposals from Andhra Pradesh. The status of pending proposals is regularly

reviewed by the District Collector and by the State Level Bankers Committee (SLBC).

STATEMENT I

State-wise details of individual fishermen, fish farmer groups, cooperatives, and SHGs with operative KCC beneficiaries and amount sanctioned including Andhra Pradesh

State/UT	FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25 (as on 31.12. 2024)	
	No. of KCCs	Amt. outstanding(in Rs. Crore)	No. of KCCs	Amt. outstanding(in Rs. Crore)	No. of KCCs	Amt. outstanding(in Rs. Crore)	No. of KCCs	Amt. outstanding(in Rs. Crore)
Andaman & Nicobar	472	2	490	2	654	2.12	652	2.10
Andhra Pradesh	7,394	934	8,010	1,327	14,716	2,439.66	15,234	2,765.42
Arunachal Pradesh	46	0	68	1	68	0.74	63	0.80
Assam	1,299	10	2,280	16	2,061	17.70	1,842	16.80
Bihar	604	8	570	7	812	11.40	795	11.65
Chandigarh	1	0	-	-	0	0.00		
Chhattisgarh	898	9	1,143	10	1,318	13.79	1,379	15.25
Dadra & Nagar Haveli & Daman & Diu	535	13	586	21	545	22.79	560	25.18
Delhi	-	-	-	-	156	0.88	104	0.49
Goa	453	11	529	8	1,155	13.97	538	11.55
Gujarat	5,098	120	6,882	176	7,838	247.29	9,552	304.68
Haryana	361	5	472	6	1,248	17.67	539	8.64
Himachal Pradesh	524	5	625	6	926	10.40	1,509	16.97
Jammu & Kashmir	654	8	679	7	995	8.26	839	6.29
Jharkhand	1,835	9	1,827	10	2,973	14.18	1,163	7.97
Karnataka	2,483	29	6,533	55	4,837	77.46	5,659	74.32
Kerala	4,802	78	8,639	132	7,935	162.05	12,271	243.59
Ladakh	884	16	11	0	14	0.23	22	0.30
Lakshadweep	2	0	242	3	4,886	16.64	1,090	11.18
Madhya Pradesh	5,482	14	18,269	29	3,485	15.32	6,305	19.29
Maharashtra	5,585	39	6,670	51	5,750	52.25	6,709	65.60
Manipur	211	3	308	3	324	2.05	308	3.73
Meghalaya	121	0	199	1	638	5.62	206	0.71
Mizoram	50	1	95	1	70	1.25	377	5.09
Nagaland	6	0	74	1	44	0.41	36	0.33
Orissa	1,084	17	975	72	1,661	99.30	2,233	84.49
Puducherry	251	1	1,106	16	2,567	40.72	3,331	59.86

Punjab	731	11	918	14	885	15.04	736	13.53
Rajasthan	843	7	999	10	1,288	13.83	1,153	12.59
Sikkim	40	1	44	1	100	0.97	146	1.40
Tamil Nadu	4,481	59	12,036	179	32,901	599.36	40,237	755.93
Telangana	3,664	16	3,973	26	2,263	16.42	1,607	18.57
Tripura	1,902	13	10,345	29	3,364	15.33	3,163	15.20
Uttarakhand	286	4	381	4	2,145	22.92	5,476	66.70
Uttar Pradesh	4,012	43	5,481	57	3,748	45.78	510	6.86
West Bengal	3,001	42	5,041	65	5,155	72.60	4,522	2,688.56
Total	60,095	1,531	1,06,500	2,344	1,19,525	4,096.42	1,30,866	7,342

STATEMENT-II

District-wise number of operative KCC beneficiaries in Andhra Pradesh, categorized by individuals, groups and entities

S.No.	District	Individual (No. of A/Cs)	Farmer Groups (No. of A/Cs)	SHGs (No. of A/Cs)	Co- operatives (No. of A/Cs)
1	Alluri SitaRamaraju	142	0	0	0
2	Anakapalli	1426	0	0	0
3	Anantapur	394	0	0	0
4	Annamayya	73	0	0	0
5	Bapatla	608	1	0	0
6	Chittoor	468	0	0	0
7	Dr. B.R AmbedkarKonaseema	375	0	5	0
8	East Godavari	1136	0	4	0
9	Eluru	1656	2	93	11030
10	Guntur	5203	0	0	0
11	Kakinada	423	18	2	0
12	Krishna	25828	10	45	4908
13	Kurnool	1080	10	0	0
14	Nandyal	1517	206	5	0
15	NTR	6793	0	0	14
16	Palnadu	540	0	0	0
17	ParvatipuramManyam	719	0	0	0
18	Prakasam	3284	24	0	0
19	Sri PottiSriramulu Nellore	1990	5	0	0
20	Sri Sathya Sai	124	0	0	0
21	Srikakulam	1855	14	0	0

22	Tirupati	540	0	0	0
23	Visakhapatnam	1359	9	16	0
24	Vizianagaram	665	0	0	0
25	West Godavari	2091	35	78	0
26	Y.S.R. Cuddapah	608	0	2	0
	Total	60897	334	250	15952

STUDY OF EASE OF DOING BUSINESS

2796. ADV. DEAN KURIAKOSE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has undertaken a study of the Ease of Doing Business Ranking in the country during the last five years and if so, the details thereof;
- (b) Whether the Government has devised any new methodologies for carrying out the relative rankings of the States, if so, the details thereof;
- (c) Whether the BRAP 2024 introduces next-generation reforms that address the needs of both businesses and citizens; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) The Government of India has been actively engaged in improving the Ease of Doing Business (EoDB) environment over the past few years. The Department for Promotion of Industry and Internal Trade (DPIIT) has functioned as the nodal agency coordinating these initiatives. India has made considerable

progress in the World Bank's Doing Business Report, moving up from the 142nd rank in 2014 to the 63rd rank in 2019, before the report was discontinued.

Central Government has persistently worked through the Business Reforms Action Plan (BRAP) to enhance the business environment in India, attract investments, stimulate economic growth, and foster a regulatory framework that is more business-friendly. As part of this initiative, States and Union Territories (UTs) in the country are assessed on the basis of their implementation of designated reform parameters into following four percentage-based categories:

TOP ACHIEVERS: which score above 90%

ACHIEVERS: which score 80% to 90%

FAST MOVERS: which score 70% to 80%

ASPIRERS: which score Below 70%

(c) and (d) The BRAP 2024 edition along with BRAP Plus & RCB Plus introduces a new wave of reforms in line with key government initiatives. It includes a total of 434 reforms.

As part of BRAP 2024, The Department for Promotion of Industry and Internal Trade (DPIIT) has conducted an extensive comparative analysis of the Time Documents and Steps (TDS) requirements for 35 services across all States and Union Territories with the aim of enhancing the efficiency of these processes. The study has revealed that there is a variation in the TDS requirements across different states, which may impact businesses in various ways. It is crucial to continually assess the effectiveness of the TDS for different services.

The BRAP introduces reforms focused on online single window systems with integrated learning and feedback mechanisms, simplified environmental clearances (NOCs for tree felling and transit permits, adash board for environmental registrations), digitized registrations and renewals for waste management (e-waste, plastic, batteries), streamlined processes for utility connections (temporary electricity, increased load NOCs, sewerage), and the development of districts as export hubs. These reforms leverage Information Communication Technology (ICT) for efficient and transparent service delivery, reinforcing India's commitment to a world-class business environment.

जीआई टैग प्राप्त उत्पाद

2797. श्री सुनील कुमार:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा भारत के जीआई टैग प्राप्त उत्पादों को शिखर सम्मेलन के माध्यम से वैश्विक मान्यता और बाजार पहुंच दिलाने हेतु कौन-कौन सी विशिष्ट कार्यनीतियां कार्यान्वित की जा रही हैं;

(ख) क्या सरकार का जीआई टैग प्राप्त उत्पादों को स्थानीय बाजारों से वैश्विक मंचों पर ले जाने हेतु उपायों को कार्यान्वित करने का विचार है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) से (ग) वस्त्र मंत्रालय राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) और राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) के अंतर्गत अखिल भारतीय स्तर पर हथकरघा और हस्तशिल्प उत्पादों के संबंध में वस्तुओं के भौगोलिक संकेतक (जीआई) (पंजीकरण और संरक्षण) अधिनियम 1999 के प्रावधानों को बढ़ावा देता है। उपरोक्त योजना के अंतर्गत, डिजाइनों/उत्पादों के पंजीकरण, कार्यान्वयन

एजेंसियों के कर्मियों को प्रशिक्षण प्रदान करने और जी.आई. पंजीकरण के प्रभावी रूप से लागू करने में होने वाले व्यय की पूर्ति हेतु वित्तीय सहायता प्रदान की जाती है। अब तक कुल 658 जीआई टैग वाले उत्पादों में से 214 हस्तशिल्प उत्पाद और 104 हथकरघा उत्पाद जीआई अधिनियम के तहत पंजीकृत किए गए हैं।

इसके अलावा, बुनकरों और कारीगरों को उनके उत्पादों के लिए जीआई टैग प्राप्त करने के लाभों के बारे में जागरूक करने और घरेलू तथा अंतर्राष्ट्रीय बाजारों में उनकी हिस्सेदारी में सुधार करने के लिए अंतर्राष्ट्रीय मेलों/प्रदर्शनियों आदि में भागीदारी सहित शिखर सम्मेलन/सेमिनार, कार्यशालाएं, मार्केटिंग कार्यक्रम आयोजित किए जाते हैं।

घरेलू और अंतर्राष्ट्रीय क्षेत्र में जीआई हथकरघा उत्पादों को बढ़ावा देने के लिए हाल ही में "जीआई एंड बियॉन्ड – विरासत से विकास तक" नाम से एक शिखर सम्मेलन का आयोजन किया गया, जिसमें विभिन्न क्षेत्रों के जीआई-टैग वाले हथकरघा उत्पादों के अद्वितीय सांस्कृतिक और ऐतिहासिक महत्व पर प्रकाश डाला गया और उनका प्रचार किया गया तथा वैश्विक दर्शकों के समक्ष उनकी प्रामाणिकता और शिल्प कौशल का प्रदर्शन किया गया। इसका मुख्य उद्देश्य जीआई हथकरघा बुनकरों को मार्केटिंग के अवसर प्रदान करना, उपभोक्ता बाजार, वैश्विक रुझान आदि की जानकारी देना तथा खरीदारों के बीच जीआई टैग वाले उत्पादों का प्रचार करना था। इस कार्यक्रम में जीआई अधिकृत उपयोगकर्ताओं, विदेशी खरीदारों, घरेलू निर्यातकों और बहुराष्ट्रीय कंपनियों आदि ने भाग लिया।

पंचायत सहायकों की भर्ती

2798. श्री धर्मेन्द्र यादव:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रामीण शासन में पंचायत सहायकों को कौन-कौन सी विशिष्ट भूमिकाएं और जिम्मेदारियां सौंपी गई हैं;

(ख) पंचायत सहायकों के लिए पात्रता संबंधी मानदंडों और भर्ती प्रक्रियाओं का ब्यौरा क्या है और विभिन्न राज्यों में इनके बीच क्या अंतर है;

(ग) पंचायत सहायकों को उनकी भूमिका के लिए अपेक्षित कौशल से परिपूर्ण बनाने के लिए किस प्रकार का प्रशिक्षण प्रदान किया जाता है; और

(घ) उनकी नियुक्ति के कार्यकाल के संबंध में दिशानिर्देशों का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (घ) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। पंचायती राज संस्थाओं को सहायता प्रदान के लिए राज्य, अपनी आवश्यकता के अनुसार, कर्मचारियों और पदाधिकारियों की भर्ती, जिसमें पंचायत सहायकों आदि की भर्ती भी शामिल है, करते हैं। इस प्रकार, पंचायत सहायकों से संबंधित सभी मामले जिनमें उनकी भर्ती प्रक्रिया, पात्रता मानदंड, भूमिका और जिम्मेदारियाँ, भूमिका हेतु विशिष्ट प्रशिक्षण, नियुक्ति की अवधि आदि भी शामिल हैं, राज्य सरकार के अधिकार क्षेत्र में आते हैं। इनके ब्योरे का रख-रखाव पंचायती राज मंत्रालय द्वारा नहीं किया जाता है।

UNNATI SCHEME

2799. SHRI PRADYUT BORDOLOI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) The number of registrations received for the UNNATI Scheme since its inception;

- (b) The details regarding the number of beneficiaries and funds disbursed under the scheme since its inception component-wise;
- (c) The details and the proportion of beneficiaries establishing new units and the number of undertakings for expansion under the scheme;
- (d) Whether the Government has undertaken any assessments into the efficacy of the scheme and the number of jobs generated since it started and if so, the details thereof;
- (e) whether the Government has put in place provisions to retrospectively cover units previously covered under the North East Industrial Development Scheme (NEIDS); and
- (f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) Number of applications received is 279 out of which 56 units have been granted registration under UNNATI scheme.
- (b) No funds have been disbursed to the industrial units under the scheme as the registered units are yet to file claims.
- (c) Of the total 56 applications registered under the UNNATI scheme, 49 are new units and 7 units are under the category of substantial expansion.
- (d) No.
- (e) and (f) No benefits are being extended retrospectively. However, any unit that has availed benefits under NEIDS, 2017 can apply under UNNATI scheme

as an expansion unit, based on notified eligibility criteria. As on date, 5 units (which were also covered under NEIDS) have been granted registration under substantial expansion units category.

FARMERS COVERED UNDER PMFBY

2800. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The details of the number of farmers covered under PMFBY, State/UT-wise and crop-wise;
- (b) The details of amount of total premium collected from the farmers and the Government share under PMFBY in each of the last 10 Financial Years including the FY 2024-25, State/UTwise and crop-wise; and
- (c) The amount paid off to farmers as a result of crop damage under PMFBY till now along with the reasons for crop damage in each of the last 10 Financial Years including the FY 2024-25, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Pradhan Mantri Fasa IBima Yojana (PMFBY) was introduced in the country from Kharif 2016. State/UT-wise details of number of farmer applications enrolled for Kharif crops and Rabi crops since inception of the scheme till 2022-23 are given in the enclosed **Statement-I**.

(b) and (c) State-wise details of premium collected from farmers for Kharif crops and Rabi crops from 2016-17 to 2023-24 is given in the enclosed **Statement-II**. The actuarial/bidded premium rates are charged by implementing agencies under PMFBY. Extremely low premium rate across the country for the season is charged from the farmers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10. Further, Operational guidelines of the scheme further provide for 3 Alternate Risk Transfer models other than standard PMFBY, namely cup and cap model (80:110), cup and cap model (60:130) and profit and loss sharing model. States have been given the flexibility to choose any one of these models. At present, no proposal to revise the premium structure under the scheme is under consideration of the Government. State-wise details of claims paid to farmers for Kharif crops and Rabi crops and number of farmer applications received claims from 2016-17 to 2023-24 is given in the enclosed **Statement-III**.

The scheme is mainly implemented on area approach basis and provide yield losses as compared to threshold yield, therefore, reasons for crop loss is not recorded. However, in case of losses due to localized risks of hailstorm, landslide, inundation, cloud burst & natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains & hailstorms are calculated on individual insured farm basis reasons for the loss is known.

STATEMENT-I

State-wise details No. of Farmer Applications enrolled from 2016-17 to 2024-25 under PMFBY and RWBCIS			
State/UT Name	Kharif Crops	Rabi Crops	Total
A & N Islands	1,402	1,339	2,741
Andhra Pradesh	32,403,402	10,530,988	42,934,390
Assam	3,089,259	2,813,456	5,902,715
Bihar	2,644,984	2,372,361	5,017,345
Chhattisgarh	37,087,760	5,873,112	42,960,872
Goa	3,164	469	3,633
Gujarat	7,318,185	1,076,308	8,394,493
Haryana	18,778,194	11,235,103	30,013,297
Himachal Pradesh	971,679	1,471,951	2,443,630
Jammu & Kashmir	590,785	299,191	889,976
Jharkhand	7,386,360	271,325	7,657,685
Karnataka	17,220,346	4,207,994	21,428,340
Kerala	418,533	439,352	857,885
Madhya Pradesh	53,819,812	40,939,898	94,759,710
Maharashtra	103,676,036	24,406,284	128,082,320
Manipur	28,214	9,974	38,188
Meghalaya	88,972	2,505	91,477
Odisha	62,683,214	1,774,981	64,458,195
Puducherry	26,736	155,853	182,589
Rajasthan	111,555,812	77,112,678	188,668,490
Sikkim	10,513	2,873	13,386
Tamil Nadu	1,792,110	34,153,968	35,946,078
Telangana	3,012,616	891,433	3,904,049
Tripura	1,244,193	416,388	1,660,581
Uttar Pradesh	26,108,547	21,540,335	47,648,882
Uttarakhand	1,188,902	682,408	1,871,310
West Bengal	8,105,153	5,385,512	13,490,665

STATEMENT-II**State-wise details of Farmers premium since inception of the scheme till 2023-24 under PMFBY(Rs. in crore)**

State/UT Name	Year	Kharif Crops	Rabi Crops
A & N Islands	2016-17		0.00
A & N Islands	2017-18		0.00
A & N Islands	2018-19	0.01	0.00
A & N Islands	2019-20	0.00	0.00
A & N Islands	2020-21	0.01	0.00
A & N Islands	2021-22	0.01	0.00
A & N Islands	2022-23	0.00	0.00
A & N Islands	2023-24	0.00	0.00
Andhra Pradesh	2016-17	181.41	18.44
Andhra Pradesh	2017-18	216.62	32.14
Andhra Pradesh	2018-19	211.44	50.34
Andhra Pradesh	2019-20	0.17	
Andhra Pradesh	2022-23	1.22	64.80
Andhra Pradesh	2023-24	0.00	12.14
Assam	2016-17	4.11	0.86
Assam	2017-18	4.39	0.76
Assam	2018-19	1.84	0.20
Assam	2019-20	0.08	0.19
Assam	2020-21	0.10	0.20
Assam	2021-22	0.09	0.08
Assam	2022-23	2.35	2.02
Assam	2023-24	3.35	2.34
Bihar	2016-17	130.59	74.00
Bihar	2017-18	105.44	73.89
Chhattisgarh	2016-17	112.73	8.94
Chhattisgarh	2017-18	121.71	11.19
Chhattisgarh	2018-19	145.86	15.09
Chhattisgarh	2019-20	167.30	13.44
Chhattisgarh	2020-21	167.09	20.49
Chhattisgarh	2021-22	163.97	22.11
Chhattisgarh	2022-23	182.89	29.50

Chhattisgarh	2023-24	195.63	24.32
Goa	2016-17	0.07	0.00
Goa	2017-18	0.05	
Goa	2018-19	0.03	0.00
Goa	2019-20	0.02	0.00
Goa	2020-21	0.00	0.00
Goa	2021-22	0.00	0.00
Goa	2022-23	0.01	0.00
Goa	2023-24	0.00	0.00
Gujarat	2016-17	218.20	24.99
Gujarat	2017-18	355.60	30.12
Gujarat	2018-19	366.42	36.15
Gujarat	2019-20	426.06	41.88
Haryana	2016-17	126.86	69.67
Haryana	2017-18	124.32	83.61
Haryana	2018-19	135.82	102.16
Haryana	2019-20	167.20	101.57
Haryana	2020-21	261.50	80.37
Haryana	2021-22	239.83	74.00
Haryana	2022-23	267.70	76.68
Haryana	2023-24	124.35	29.39
Himachal Pradesh	2016-17	4.74	26.37
Himachal Pradesh	2017-18	2.85	27.65
Himachal Pradesh	2018-19	2.39	27.33
Himachal Pradesh	2019-20	3.30	27.42
Himachal Pradesh	2020-21	2.42	20.02
Himachal Pradesh	2021-22	2.71	17.50
Himachal Pradesh	2022-23	3.12	18.43
Himachal Pradesh	2023-24	5.29	32.31
Jammu & Kashmir	2017-18	5.31	3.52
Jammu & Kashmir	2018-19	11.14	5.77
Jammu & Kashmir	2021-22	4.18	2.40
Jammu & Kashmir	2022-23	4.38	2.52
Jammu & Kashmir	2023-24	12.65	4.05
Jharkhand	2016-17	37.83	1.81
Jharkhand	2017-18	26.19	2.07
Jharkhand	2018-19	0.00	4.46

Jharkhand	2019-20	0.10	2.69
Karnataka	2016-17	184.42	50.77
Karnataka	2017-18	229.56	4.95
Karnataka	2018-19	187.80	41.08
Karnataka	2019-20	189.65	58.54
Karnataka	2020-21	201.42	14.63
Karnataka	2021-22	225.21	24.26
Karnataka	2022-23	296.40	27.88
Karnataka	2023-24	338.02	35.15
Kerala	2016-17	3.12	4.09
Kerala	2017-18	3.75	2.59
Kerala	2018-19	2.94	3.21
Kerala	2019-20	3.65	2.46
Kerala	2020-21	3.92	2.80
Kerala	2021-22	3.51	3.89
Kerala	2022-23	5.12	5.31
Kerala	2023-24	5.15	6.52
Madhya Pradesh	2016-17	399.68	324.27
Madhya Pradesh	2017-18	440.58	355.15
Madhya Pradesh	2018-19	544.81	381.58
Madhya Pradesh	2019-20	395.83	258.23
Madhya Pradesh	2020-21	573.13	333.52
Madhya Pradesh	2021-22	505.66	309.13
Madhya Pradesh	2022-23	392.33	257.74
Madhya Pradesh	2023-24	396.44	257.55
Maharashtra	2016-17	589.53	93.07
Maharashtra	2017-18	404.56	99.39
Maharashtra	2018-19	547.18	244.54
Maharashtra	2019-20	678.92	189.49
Maharashtra	2020-21	610.82	151.18
Maharashtra	2021-22	495.65	168.71
Maharashtra	2022-23	699.89	201.48
Maharashtra	2023-24	30.01	165.34
Manipur	2016-17	0.74	
Manipur	2017-18		0.75
Manipur	2018-19	0.10	
Manipur	2019-20	0.35	

Manipur	2020-21		0.00
Manipur	2021-22	0.34	0.01
Manipur	2022-23	0.43	0.01
Manipur	2023-24	0.50	0.02
Meghalaya	2016-17	0.01	0.00
Meghalaya	2017-18	0.55	
Meghalaya	2018-19	0.09	0.01
Meghalaya	2019-20	0.09	0.00
Meghalaya	2020-21	0.04	0.00
Meghalaya	2022-23	0.03	0.01
Meghalaya	2023-24	0.01	0.00
Odisha	2016-17	137.83	4.80
Odisha	2017-18	139.12	6.15
Odisha	2018-19	166.03	6.63
Odisha	2019-20	233.35	6.62
Odisha	2020-21	153.44	5.00
Odisha	2021-22	131.36	3.89
Odisha	2022-23	129.12	3.19
Odisha	2023-24	12.05	0.44
Puducherry	2016-17		0.22
Puducherry	2018-19	0.00	0.00
Puducherry	2019-20		0.00
Puducherry	2020-21	0.00	0.00
Puducherry	2021-22	0.00	0.00
Puducherry	2022-23	0.00	0.00
Puducherry	2023-24	0.00	0.00
Rajasthan	2016-17	221.59	154.84
Rajasthan	2017-18	245.62	256.43
Rajasthan	2018-19	345.92	271.81
Rajasthan	2019-20	378.49	365.39
Rajasthan	2020-21	432.25	471.41
Rajasthan	2021-22	383.73	440.06
Rajasthan	2022-23	387.45	451.52
Rajasthan	2023-24	455.60	563.26
Sikkim	2016-17		0.01
Sikkim	2017-18	0.05	0.01
Sikkim	2018-19	0.03	

Sikkim	2019-20		0.00
Sikkim	2020-21	0.01	0.00
Sikkim	2021-22	0.08	0.00
Sikkim	2022-23	0.11	0.04
Sikkim	2023-24	0.06	
Tamil Nadu	2016-17	5.71	107.70
Tamil Nadu	2017-18	17.73	108.14
Tamil Nadu	2018-19	26.19	130.94
Tamil Nadu	2019-20	27.80	149.94
Tamil Nadu	2020-21	25.39	150.36
Tamil Nadu	2021-22	4.70	162.19
Tamil Nadu	2022-23		161.82
Tamil Nadu	2023-24		149.31
Telangana	2016-17	89.68	23.85
Telangana	2017-18	163.38	23.74
Telangana	2018-19	132.50	23.47
Telangana	2019-20	209.33	30.40
Tripura	2016-17	0.05	0.24
Tripura	2017-18	0.12	0.47
Tripura	2018-19		0.05
Tripura	2019-20	0.61	0.15
Tripura	2020-21	0.21	0.07
Tripura	2021-22	0.25	0.12
Tripura	2022-23	0.29	0.15
Tripura	2023-24	0.42	0.15
Uttar Pradesh	2016-17	299.95	229.44
Uttar Pradesh	2017-18	182.23	193.18
Uttar Pradesh	2018-19	203.88	195.99
Uttar Pradesh	2019-20	159.84	162.04
Uttar Pradesh	2020-21	178.07	152.38
Uttar Pradesh	2021-22	157.18	127.52
Uttar Pradesh	2022-23	153.91	132.27
Uttar Pradesh	2023-24	177.29	107.09
Uttarakhand	2016-17	14.67	4.89
Uttarakhand	2017-18	10.93	7.89
Uttarakhand	2018-19	12.77	8.23
Uttarakhand	2019-20	16.16	12.05

Uttarakhand	2020-21	15.14	18.15
Uttarakhand	2021-22	16.61	22.44
Uttarakhand	2022-23	19.93	35.32
Uttarakhand	2023-24	23.03	39.49
West Bengal	2016-17	50.53	64.80
West Bengal	2017-18	0.00	79.04
West Bengal	2018-19	0.12	111.02

Source: NCIP

STATEMENT-III

State-wise and year-wise details of claims paid and no. of Farmer Applications who received claims for Kharif crops and Rabi crops from 2016-17 to 2023-24 under PMFBY			
		Claims Paid (In Rs. Crores)	
Year	State/UT Name	Kharif Crops	Rabi Crops
2016-17	A & N Islands		0.15
2016-17	Andhra Pradesh	648.21	296.17
2016-17	Assam	5.02	0.36
2016-17	Bihar	290.84	57.01
2016-17	Chhattisgarh	133.04	26.93
2016-17	Goa	0.03	-
2016-17	Gujarat	1,234.56	32.66
2016-17	Haryana	236.64	61.59
2016-17	Himachal Pradesh	6.13	39.13
2016-17	Jharkhand	29.40	1.69
2016-17	Karnataka	1,227.72	866.12
2016-17	Kerala	17.92	25.81
2016-17	Madhya Pradesh	1,870.66	173.19
2016-17	Maharashtra	2,081.63	236.23
2016-17	Manipur	1.96	
2016-17	Meghalaya	0.03	-
2016-17	Odisha	429.29	3.45
2016-17	Puducherry		7.55
2016-17	Rajasthan	1,624.77	292.63
2016-17	Sikkim		0.11

2016-17	Tamil Nadu	10.60	3,635.62
2016-17	Telangana	164.70	14.91
2016-17	Tripura	0.08	0.62
2016-17	Uttar Pradesh	461.67	112.90
2016-17	Uttarakhand	16.69	10.78
2016-17	West Bengal	104.11	317.58
2017-18	A & N Islands		-
2017-18	Andhra Pradesh	528.35	211.71
2017-18	Assam	0.66	0.57
2017-18	Bihar	374.54	26.99
2017-18	Chhattisgarh	1,312.19	79.19
2017-18	Goa	0.01	
2017-18	Gujarat	1,061.27	14.57
2017-18	Haryana	808.35	90.58
2017-18	Himachal Pradesh	3.12	61.59
2017-18	Jammu & Kashmir	6.19	3.64
2017-18	Jharkhand	45.82	1.36
2017-18	Karnataka	817.42	39.37
2017-18	Kerala	7.98	3.01
2017-18	Madhya Pradesh	5,561.15	320.20
2017-18	Maharashtra	2,884.54	431.15
2017-18	Manipur		0.67
2017-18	Meghalaya	0.02	
2017-18	Odisha	1,777.28	42.84
2017-18	Rajasthan	1,769.69	472.90
2017-18	Sikkim	-	0.04
2017-18	Tamil Nadu	90.51	2,006.78
2017-18	Telangana	621.94	26.49
2017-18	Tripura	0.27	0.73
2017-18	Uttar Pradesh	250.01	130.87
2017-18	Uttarakhand	26.67	12.78
2017-18	West Bengal	219.40	41.70
2018-19	A & N Islands	-	0.09
2018-19	Andhra Pradesh	1,275.52	614.86
2018-19	Assam	0.09	2.68
2018-19	Chhattisgarh	1,024.71	62.70
2018-19	Goa	0.10	-

2018-19	Gujarat	2,740.24	37.78
2018-19	Haryana	804.35	143.71
2018-19	Himachal Pradesh	8.29	46.72
2018-19	Jammu & Kashmir	22.15	1.49
2018-19	Jharkhand	765.25	13.52
2018-19	Karnataka	1,934.66	1,053.10
2018-19	Kerala	15.36	11.38
2018-19	Madhya Pradesh	2,178.29	1,604.48
2018-19	Maharashtra	4,135.40	2,008.75
2018-19	Manipur	0.00	
2018-19	Meghalaya	0.22	-
2018-19	Odisha	1,140.02	30.48
2018-19	Puducherry	0.45	-
2018-19	Rajasthan	2,690.25	764.27
2018-19	Sikkim	0.00	
2018-19	Tamil Nadu	113.45	2,550.46
2018-19	Telangana	520.51	81.32
2018-19	Tripura		0.02
2018-19	Uttar Pradesh	449.86	19.31
2018-19	Uttarakhand	47.67	24.70
2018-19	West Bengal	96.42	439.31
2019-20	A & N Islands	-	-
2019-20	Andhra Pradesh	1,253.33	
2019-20	Assam	23.00	84.30
2019-20	Chhattisgarh	666.25	637.47
2019-20	Goa	0.01	-
2019-20	Gujarat	482.47	8.01
2019-20	Haryana	592.87	345.13
2019-20	Himachal Pradesh	8.63	58.92
2019-20	Jharkhand	26.36	1.39
2019-20	Karnataka	1,114.09	401.44
2019-20	Kerala	55.81	33.13
2019-20	Madhya Pradesh	6,018.17	177.36
2019-20	Maharashtra	5,829.23	929.12
2019-20	Manipur	1.14	
2019-20	Meghalaya	0.18	-
2019-20	Odisha	1,058.80	98.93

2019-20	Puducherry		7.27
2019-20	Rajasthan	3,350.93	1,736.91
2019-20	Sikkim		-
2019-20	Tamil Nadu	162.75	1,053.22
2019-20	Telangana	486.50	21.47
2019-20	Tripura	0.71	0.10
2019-20	Uttar Pradesh	806.23	278.43
2019-20	Uttarakhand	50.14	53.10
2020-21	A & N Islands	-	-
2020-21	Assam	55.36	136.83
2020-21	Chhattisgarh	638.45	248.77
2020-21	Goa	-	-
2020-21	Haryana	1,125.69	159.82
2020-21	Himachal Pradesh	7.33	77.51
2020-21	Karnataka	917.61	112.72
2020-21	Kerala	78.99	44.00
2020-21	Madhya Pradesh	7,117.36	675.00
2020-21	Maharashtra	1,257.85	301.80
2020-21	Manipur		-
2020-21	Meghalaya	0.07	-
2020-21	Odisha	559.84	12.60
2020-21	Puducherry	0.55	13.22
2020-21	Rajasthan	2,483.71	1,873.81
2020-21	Sikkim	-	0.02
2020-21	Tamil Nadu	164.08	2,517.53
2020-21	Tripura	2.17	0.43
2020-21	Uttar Pradesh	302.52	204.54
2020-21	Uttarakhand	60.11	74.75
2021-22	A & N Islands	-	-
2021-22	Assam	91.66	187.49
2021-22	Chhattisgarh	1,031.70	401.13
2021-22	Goa	-	-
2021-22	Haryana	1,432.87	281.43
2021-22	Himachal Pradesh	9.19	68.41
2021-22	Jammu & Kashmir	54.05	2.00
2021-22	Karnataka	1,370.82	119.12
2021-22	Kerala	36.92	58.28

2021-22	Madhya Pradesh	1,477.39	1,432.53
2021-22	Maharashtra	3,793.53	819.93
2021-22	Manipur	1.48	0.00
2021-22	Odisha	1,037.92	7.95
2021-22	Puducherry	5.30	2.71
2021-22	Rajasthan	3,974.55	1,202.22
2021-22	Sikkim	0.50	0.03
2021-22	Tamil Nadu	24.51	811.55
2021-22	Tripura	2.39	0.24
2021-22	Uttar Pradesh	772.23	215.78
2021-22	Uttarakhand	33.81	89.06
2022-23	A & N Islands	-	-
2022-23	Andhra Pradesh	567.02	-
2022-23	Assam	8.20	8.67
2022-23	Chhattisgarh	276.64	257.42
2022-23	Goa	-	0.00
2022-23	Haryana	1,994.14	504.48
2022-23	Himachal Pradesh	8.40	25.42
2022-23	Jammu & Kashmir	3.51	2.52
2022-23	Karnataka	1,391.35	170.55
2022-23	Kerala	99.76	79.25
2022-23	Madhya Pradesh	727.14	300.87
2022-23	Maharashtra	4,041.64	990.55
2022-23	Manipur	1.62	0.00
2022-23	Meghalaya	0.01	-
2022-23	Odisha	567.73	1.22
2022-23	Puducherry	2.95	-
2022-23	Rajasthan	1,650.13	2,648.87
2022-23	Sikkim	-	-
2022-23	Tamil Nadu		901.84
2022-23	Tripura	0.28	-
2022-23	Uttar Pradesh	745.62	200.03
2022-23	Uttarakhand	72.47	134.82
2023-24	A & N Islands	-	-
2023-24	Andhra Pradesh	-	-
2023-24	Assam	32.73	-
2023-24	Chhattisgarh	184.96	333.90

2023-24	Goa	-	0.00
2023-24	Haryana	229.33	8.35
2023-24	Himachal Pradesh	27.42	0.38
2023-24	Jammu & Kashmir	31.95	0.17
2023-24	Karnataka	2,445.59	167.74
2023-24	Kerala	-	-
2023-24	Madhya Pradesh	564.30	1.44
2023-24	Maharashtra	7,485.86	1,034.33
2023-24	Manipur	1.98	-
2023-24	Meghalaya	8.63	-
2023-24	Odisha	217.18	-
2023-24	Puducherry	-	-
2023-24	Rajasthan	1,546.98	883.27
2023-24	Sikkim	-	-
2023-24	Tamil Nadu	-	726.43
2023-24	Tripura	-	-
2023-24	Uttar Pradesh	274.96	123.81
2023-24	Uttarakhand	41.78	131.08

Source: NCIP

STUBBLE BURNING

2801.SHRI HIBI EDEN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether any steps have been taken by the Government to curb stubble burning in different States in the country and if so, the details thereof;
- (b) whether the Government has taken any steps towards addressing the issue of pollution, particularly in States like Delhi, due to stubble burning and if so, the details thereof; and

(c) whether any facilities have been provided to farmers in different States in the country to reduce their dependence on stubble burning?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Department of Agriculture and Farmers Welfare (DA&FW) is primarily supporting the efforts of States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi for combating paddy stubble burning under the Crop Residue Management Scheme being implemented from 2018-19, focusing on both in-situ and ex-situ management of paddy straw.

Under this scheme, financial assistance @ 50% of the cost of machine is provided to the farmers for purchase of crop residue management machinery and @ 80% for the projects costing up to Rs. 30 lakhs is provided to Rural Entrepreneurs (Rural youth & Farmer as an entrepreneur), Cooperative Societies of farmers, Registered Farmers Societies, Farmers Producer Organization (FPOs) and Panchayats for establishment of Custom Hiring Centres (CHCs) of crop residue management machines. The scheme promotes the usage of machines and equipments such as Super Straw Management System, Happy Seeder, Super Seeder, Smart Seeder, Surface Seeder, Zero Till Seed cum Fertilizer Drill etc. for in-situ management of crop residue and Balers & Straw Rakes for collection of straw for further ex-situ utilization.

With a view to enable efficient ex-situ management of paddy straw generated in these States, provisions have been made to establish projects for paddy straw supply chain with financial assistance @ 65% on the capital cost of machinery

costing up to Rs. 1.50 crores. The intervention aims at establishing a robust supply chain of paddy straw for various end user industries in biomass power generation and biofuel sectors.

Under this scheme, during the period from 2018-19 to 2024-25 (as on 28 February 2025), an amount of Rs. 3698.45 Crore have been released to these States and Indian Council of Agricultural Research (ICAR). The States have established more than 41,900 CHCs of crop residue management machines and more than 3.23 lakh crop residue management machines have been supplied to these CHCs and individual farmers of these States.

As per the reports released by the Consortium for Research on Agroecosystem Monitoring and Modeling from Space (CREAMS) Laboratory, Division of Agricultural Physics, ICAR – Indian Agricultural Research Institute, New Delhi, the paddy straw burning events between 15th September to 30th November during the last year in the States of Punjab, Haryana and Uttar Pradesh were 42962, which have been reduced to 18457 events during 2024 for the same period, which indicates 57 percent reduction in paddy straw burning over the last year.

DRUG TRAFFICKING THROUGH PORTS

2802. SHRI RAHUL GANDHI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether there has been an increase in drug seizures at ports during the last five years;

(b) the quantity and value of narcotic drugs seized at major Indian ports during this period, port-wise; and

(c) the steps being taken by the Government to strengthen port security and prevent drug trafficking through ports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) As per the data made available by various Drug Law Enforcement agencies (DLEAs) to Narcotics Control Bureau (NCB), the number of drug seizure cases affected at ports in last five years is as under:

Sr.No	Year	No of cases
1	2020	01
2	2021	04
3	2022	10
4	2023	01
5	2024	03

Source: NCB

(b) The quantity and value of narcotic drugs seized at major Indian ports during last five years port-wise is at Statement-I.

(c) The seizures at major ports is the result of the effective measures taken in the field of controlling drug trafficking and highlight the successful coordination between State and Central Law Enforcement Agencies, the Narcotics Control Bureau (NCB) and Indian Security Forces such as the Indian Coast Guard and the Indian Navy. Government has taken various steps to strengthen port security and prevent drug trafficking through ports, some of which are as under: -

- (i) Constant vigil is being kept at ports and waterways by multiple Central and State agencies including Customs, DRI, NCB, Indian Navy, Indian Coast Guard, etc across the country to prevent illicit transport of narcotics in India.
- (ii) Creation of Multi Agency Maritime Security Group (MAMSG) by National Security Council Secretariat (NSCS) under the National Maritime Security Coordinator (NMSC) on 15.11.2021. Two sub-groups have been created under MAMSG viz. –MSG (Policy) and MSG(Int). NCB provides its inputs as a permanent member of MSG-Int.
- (iii) NCB coordinates with agencies like Navy, Coast Guard & Marine Police to conduct joint operations to control drug trafficking.
- (iv) National Security Council Secretariat (NSCS) in coordination with sister agencies has prepared an SOP on Maritime Security Coordination for anti-smuggling operations in Maritime Zones of India. This SOP is aimed to enhance inter-agency, inter-department and inter-Ministerial coordination in planning anti-smuggling operations with respect to contraband goods including NDPS and sensitive cargo.
- (v) Regular inspections are conducted by port authorities to ensure that all goods, including containers, are properly inspected and cleared before their release.
- (vi) The Coast Guard is providing training to NCB and Port Authorities for detection and prevention of drug trafficking.

- (vii) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.
- (viii) To monitor the investigation of significant and important drug cases including cases of narco-terrorism, a Joint Coordination Committee (JCC) with Director General, NCB as its Chairman has been set up. Till date, 09 JCC meetings at the Central level and 08 JCC at the State level have been conducted.
- (ix) Regular efforts are being made to increase international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs & Psychotropic Substances and Precursor Chemicals.

STATEMENT-I

Quantity and value of Narcotic drugs seized at major Indian ports during last five years

Sr.No.	Port Name	Agency	Seizure Date	Drug	Quantity (In Kg)	Value (INR.Rs)
1	JNPT, Mumbai, MH	DRI	08-08-2020	Heroin	191	382 Crores
2	VOC Port, Tuticorin, TN	DRI	20-04-2021	Cocaine	303	1,515 Crores
3	JNPT, Mumbai, MH	DRI	01-07-2021	Heroin	294	588 Crores
4	Adani Port, SEZ, Mundra, Gujarat	DRI	19-09-2021	Heroin	2988	5,976 Crores
5	JNPT, Mumbai, MH	DRI	05-10-2021	Heroin	25	50 Crores

6	CFS Gandhidham, Gujarat	DRI / Gujarat ATS	28-04-2022	Heroin	201	402 Crores
7	Pipavav Port, Gujarat	DRI	29-04-2022	Heroin	90	180 Crores
8	CFS ,Raigarh, MH	DRI	30-04-2022	Heroin	29	58 Crores
9	Adani Port, SEZ, Mundra, Gujarat	DRI	26-05-2022	Cocaine	52	260 Crores
10	Adani Port, SEZ, Mundra, Gujarat	Gujarat ATS / Customs	11-07-2022	Heroin	75	150 Crores
11	JNPT, Mumbai, MH	Maharashtra Police	15-07-2022	Heroin	73	146 Crores
12	JNPT, Mumbai, MH	Delhi Police	04-09-2022	Heroin	345	690 Crores
13	Syama Prasad Mookerjee Port, Kolkata, WB	DRI / Gujarat ATS	10-09-2022	Heroin	39	78 Crores
14	JNPT, Mumbai, MH	DRI	01-10-2022	Methamphetamine	198	159 Crores
				Cocaine	9	45 Crores
15	JNPT, Mumbai, MH	DRI	07-10-2022	Cocaine	50	250 Crores
16	AV Joshi CFS, Gandhidham, Gujarat	DRI	08-08-2023	Cocaine	1	5 Crores
17	CFS, Mundra, Gujarat	Customs	28-07-2024	Tramadol Tablets	68,78,000 (In Nos)	275 Crores
18	CFS, Mundra, Gujarat	Customs	13-09-2024	Tramadol Tablets	25,41,000 (in Nos)	102 Crores
19	Syama Prasad Mookerjee Port, Kolkata, WB	Customs	28-10-2024	Tramadol Injection	1000(In No.)	0.0165 Crores

Source: NCB

MILK YIELD

2803. SHRI VISHNU DAYAL RAM:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Ministry is aware that milk yield per cow varies widely in the States, from 1.49 kg in Assam to 13.31 kg in Punjab;

- (b) the steps being taken to address this disparity and improve milk yield in low-performing States like Assam, Chhattisgarh and Jharkhand;
- (c) whether targeted breeding, feeding, and health care initiatives are being implemented to address these regional differences; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (d) Yes, Sir. The Government of India is implementing following schemes/programmes and taken following steps to enhance milk production and productivity of bovines in low performing States including Assam, Chhattisgarh and Jharkhand through targeted breeding, feeding and health care:

1. Rashtriya Gokul Mission: Initiatives undertaken under the scheme are as under:

(i) Nationwide Artificial Insemination Programme (NAIP) is initiated for extending Artificial Insemination (AI) coverage in 605 districts with less than 50% AI coverage including 35 districts of Assam, 33 districts of Chhattisgarh, 24 districts of Jharkhand. The programme is implemented in mission mode and quality AI services delivered free of cost at the farmers doorstep and so far 8.39 crore animals covered, 12.34 crore Artificial Insemination performed and 5.21 crore farmers benefitted. Progress made under the programme in the State of Assam, Chhattisgarh and Jharkhand is given in the following table:

Sr. No.	State Name	No. of Animals Inseminated	Total Artificial Insemination performed	Farmers Benefitted

1	Assam	1559269	1950297	1340396
2	Chhattisgarh	1761798	2279156	1075532
3	Jharkhand	2446101	3129541	1702127

Accelerated breed improvement programme using sex-sorted semen in artificial insemination is initiated with the aim to produce female calves with 90% accuracy thereby enhancing milch cattle population, breed improvement and farmers' income throughout the country including Assam, Chhattisgarh and Jharkhand.

Bovine IVF technology has been initiated to achieve rapid genetic gain among bovine population. Funds have been released to Assam and Chhattisgarh for establishment of IVF lab.

For delivery of quality artificial insemination services at the farmers doorstep community resource persons -Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs) are trained and equipped. During the last 3 years 38,736 MAITRIs have been trained and equipped. 1012 MAITRIs have been inducted in the State of Assam, 1068 in Jharkhand and 425 in Chhattisgarh.

(ii) High Genetic Merit (HGM) bulls produced under Progeny testing and pedigree selection programme are made available to semen stations including semen station located in Barpeta Assam and Durg Chhattisgarh. States are allowed to use semen doses of HGM bulls in Nationwide AI programme for attaining higher genetic gain among bovine population.

(iii) To accelerate genetic improvement of cattle and buffaloes, the Government has developed unified genomic chips—Gau Chip for indigenous cattle and Mahish

Chip for buffaloes—specifically designed for initiating genomic selection of high genetic merit bovines in the country.

2. Government of India is supporting establishment of fodder Farmer Producer Organization (FPOs) with the aim to develop organised system of production and sale of fodder products -silage, hay, dry fodder blocks, Total Mixed Ration (TMR), planting material, fodder seeds etc and to bridge the gap between demand and supply of fodder in the country and so far 100 fodder FPOs have been registered including 2 fodder FPOs established in Jharkhand.

3. Government is implementing Sub-Mission on feed and fodder development under the scheme National Livestock Mission throughout the country including in the States of Assam, Chhattisgarh and Jharkhand. Following is the details of the activities covered: (i) Assistance for quality Fodder seed production: 100% incentivisation for production of all categories of fodder seeds by Central and State Government institutions; (ii) Entrepreneurial activities in feed and fodder: One time 50% capital subsidy up to Rs 50 lakh is provided to the Individuals, SHG, FCOs JLG, FPOs, Dairy Cooperative societies, section 8 companies for the value addition such as Hay/Silage/Total Mixed Ration(TMR)/ Fodder Block; (iii) Establishment of Entrepreneurs for Fodder Seed Processing Infrastructure (processing and grading unit/ fodder seed storage godown): One time 50% capital subsidy up to Rs 50 lakh is provided to companies, start-ups/ SHGs/FPOs/FCOs/JLGs/ Cooperative societies Section 8 companies and other credible organizations for establishing fodder seed processing infrastructure and (iv) Fodder production from Non-Forest

Wasteland / Rangeland / Non-arable Land” and “Fodder Production from Forest Land.

4. Livestock Health and Disease Control Programme: The scheme is implemented for providing assistance for control of animal diseases like Foot and Mouth Disease, Brucellosis and also to provide assistance to States including Assam, Chhattisgarh and Jharkhand for Control of other infectious diseases of livestock including dairy animals. Under the vaccination programme: (i) more than 109.55 crore vaccinations have been done against FMD and (ii) about 4.57 crore calves vaccinated against Brucellosis under brucellosis control programme. Progress of vaccination in the State of Assam, Chhattisgarh and Jarkhand is given in the following table:

State	FMD (till date vaccination data in lakh)	Brucella (till date vaccination data in lakh)
Assam	187.74	11.08
Chhattisgarh	341.48	7.54
Jharkhand	296.97	19.06

Government of India is supporting establishment of Mobile Veterinary Units (MVUs for delivery of veterinary healthcare services including disease diagnosis, treatment, vaccination, minor surgical interventions, audio-visual aids and extension services at farmers doorstep and so far, 4016 MVUs are operational in 28 states and 65 lakh farmers benefitted.

DOUBLING OF FARM INCOME

2804. SHRI Y. S. AVINASH REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the farm income, as per the vision of the Government, has doubled or gone down since 2019 onwards to till date;
- (b) if so, the details thereof, along with farm produce, State-wise and item-wise produced by each farmer particularly in the State of Andhra Pradesh; and
- (c) if not, the corrective steps being taken by the Government to increase the farmers' income?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture & Farmers Welfare (DA&FW) from Rs. 21933.50 crore BE during 2013-14 to Rs. 1,22,528.77 crore BE during 2024-25. Major schemes/ programmes initiated by DA&FW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan DhanYojana (PM-KMY)

3. Pradhan Mantri Fasal BimaYojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay Sanrakshana Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health & Fertility (SH&F)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)

24.National Mission on Edible Oils (NMEO)-Oil Palm

25.National Mission on Edible Oils (NMEO)-Oilseeds

26.Mission Organic Value Chain Development for North Eastern Region

27.Digital Agriculture Mission

28.National Bamboo Mission

Indian Council on Agricultural Research (ICAR) has released a compilation of **success stories of 75,000 farmers** who have increased their income more than two times by convergence of schemes being operated by Ministry of Agriculture & Farmers Welfare and the allied Ministries/Departments.

The National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January, 2019 – December, 2019) with reference to the agricultural year July, 2018- June, 2019 in the rural areas of the country.

According to these surveys, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).

As per NSSO Survey on House hold Consumption Expenditure (2023-24), a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) is as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68th round)	2023-2024
Rural	1,430	4,122
Urban	2,630	6,996

Difference as % of Rural MPCE	83.9	69.7

FUND UNDER MGNREGA

2805. SHRI HAMDULLAH SAYEED:

SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the release of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been withheld/delayed in recent years for West Bengal and Lakshadweep, if so, the reasons therefor and the steps taken to streamline payment process;
- (b) the details of funds actually released under the scheme to the West Bengal and Lakshadweep since 2019, district-wise;
- (c) the claim of the State for release of funds pending upto March 2025, the details thereof, district-wise;
- (d) the details of amount pending for Jhargram, Purulia and PaschimMedinipur districts in West Bengal under the MGNREGS, district-wise; and
- (e) the total number of person-days generated under the said scheme in West Bengal and Lakshadweep during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) to (d) As per the provisions of the Mahatma Gandhi NREG Act, 2005, it is the responsibility of the State Government to ensure transparency and accountability

in the implementation of the scheme. In case of the State of West Bengal, based on central teams' inspection reports highlighting the implementation issues such as financial misappropriation, execution of non-permissible activities, splitting of works, lack of transparency & accountability, the Ministry sent several communications to the State for rectification of the same. However, no noticeable improvements were observed. Consequently, release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non-compliance with Central Government directives.

With regard to material component, States/UTs are required to furnish funds release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the "agreed to" Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

While, wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol, the release of material and admin funds is made to the State Government/UT Administration which in turn releases the funds to its Districts accordingly. The government of India does not release material and admin funds directly to the Districts.

Details of funds released to Union Territory (UT) of Lakshadweep and State of West Bengal under Mahatma Gandhi NREGS in the last five financial years and current financial years 2024-25 (as on 12.03.2025) are given below:

	Central funds released (Rs. in crore)	
Financial Year	Funds released to UT of Lakshadweep	State of West Bengal
2019-20	0.24	8,507.61
2020-21	-	11,454.05
2021-22	0.30	7,507.80
2022-23	-	-
2023-24	-	-
2024-25 (as on 12.03.2025)	0.31	-

There is no pending liability in respect of the Union Territory (UT) of Lakshadweep under Mahatma Gandhi NREGS.

In the case of West Bengal, the pending amount up to 09th March, 2022, is Rs. 3,038 Crore.

(d) Details of persondays generated in Lakshadweep and West Bengal States during the last three financial years are given below:

	Persondays generated (in lakh)		
Financial Year	2023-24	2022-23	2021-22
Lakshadweep	0.04	0.05	0.01
West Bengal	1.65	378.75	3642.15

As per information available on NREGAsoft

SCHEMES FOR AGRI RELATED TOURISM ACTIVITIES

2806. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of schemes available for Agri related tourism activities in the country;
- (b) whether any interactive development has been extended as a part of farmers welfare as value added agricultural service;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Department of Agriculture & Farmers Welfare does not have any 'Scheme for Agri Related Tourism Activities'. However, Development and promotion of tourist destinations and products, including rural tourism is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' complements the efforts of tourism infrastructure development in the country by extending financial assistance to the State Governments/UT Administrations. Rural

Circuit has been identified as one of the thematic circuits under Swadesh Darshan Scheme.

Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD 2.0) with the objective to develop sustainable and responsible tourism destinations, following a destination & tourist-centric approach.

Ministry of Tourism has also formulated national strategies for development of rural tourism and promotion of rural homestays in India."

LIVELIHOODS OF TUSSAR SILKWORM REARERS

2807. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government is aware that Odisha is prone to frequent cyclones and floods, which severely impact the livelihoods of Tussar silkworm rearers;
- (b) if so, whether the Government has taken any steps to include standing silkworm crops on Tussar host trees under the National Disaster Response Fund (NDRF) norms for immediate relief assistance; and
- (c) the details of any proposal under consideration to provide financial support for Tussar silkworm rearers affected by natural disasters?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c) The existing guidelines of National Disaster Response Fund (NDRF) & State Disaster Response Fund (SDRF) cover items and norms of assistance for sericulture plantations including Tussar plantation.

विश्व पशु स्वास्थ्य संगठन

2808. श्री मनीष जायसवाल:

श्री देवसिंह चौहान:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) विश्व पशु स्वास्थ्य संगठन (डब्ल्यूओएएच) के साथ साझेदारी से भारतीय पशुपालकों, विशेषकर छोटे और सीमांत किसानों को किस हद तक लाभ होगा;

(ख) पशुधन प्रबंधन में रोग नियंत्रण, टीकाकरण और जैव सुरक्षा जैसी महत्वपूर्ण चुनौतियों का रोडमैप किस हद तक समाधान करता है;

(ग) इस साझेदारी के अंतर्गत डेयरी और मांस उत्पादों की गुणवत्ता और सुरक्षा में सुधार के लिए क्या उपाय किए जा रहे हैं;

(घ) इस पहल से पशुधन और डेयरी क्षेत्रों में रोजगार सृजन में किस हद तक योगदान मिला है; और

(ङ) क्या इस पहल में भाग लेने के लिए निजी कंपनियों के लिए कोई वित्तीय प्रोत्साहन या राजसहायता है और यदि हां, तो इसका ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) विश्व पशु स्वास्थ्य संगठन (डब्ल्यूओएएच), जिसे पहले ओआईई के नाम से जाना जाता था, एक अंतर-सरकारी संगठन है जो वैश्विक स्तर पर पशु स्वास्थ्य और कल्याण को बढ़ावा देने के लिए समर्पित है। भारत सहित 183 सदस्य देशों के साथ, डब्ल्यूओएएच स्थलीय पशु स्वास्थ्य कोड (टीएचसी) के माध्यम से अंतर्राष्ट्रीय मानक स्थापित करता है जो रोग निगरानी, निदान, जैव सुरक्षा,

टीकाकरण तथा पशुओं और पशु उत्पादों के सुरक्षित व्यापार पर विज्ञान आधारित दिशानिर्देश प्रदान करता है। डब्ल्यूओएच पशु चिकित्सा सेवाओं के निष्पादन (पीवीएस) मार्ग, जो पशु चिकित्सा अवसंरचना का मूल्यांकन करता है और उसे सुदृढ़ करता है, के माध्यम से भी सदस्य देशों की सहायता करता है तथा रोग नियंत्रण पहलों के माध्यम से सीमा पारीय पशु रोगों जैसे खुरपका और मुंहपका रोग (एफएमडी), पेस्ट डेस पेटिट्स रुमिनेंट्स (पीपीआर), और अत्यधिक रोगजनक एवियन इन्फ्लूएंजा (एचपीएआई) को लक्षित करता है। विशेषरूप से, भारत के एफएमडी नियंत्रण कार्यक्रम की डब्ल्यूओएच ने भी पुष्टि की है और 32 एचपीएआई-मुक्त पॉल्ट्री कम्पार्टमेंट की भारत की स्व-घोषणा को भी अनुमोदित कर दिया गया है। इसके अलावा, डब्ल्यूओएच ने विशेष संस्थानों को डब्ल्यूओएच संदर्भ प्रयोगशालाओं के रूप में नामित किया है, तथा भारत में एचपीएआई, रेबीज, लेप्टोस्पायरोसिस, पीपीआर, तथा इक्वाइन पाइरोप्लाज़मोसिस के लिए ऐसी प्रयोगशालाएं हैं।

(ग) और (घ) डब्ल्यूओएच के मानक आजीविका सुरक्षा में महत्वपूर्ण योगदान देते हैं। वे सुनिश्चित करते हैं कि पशुधन उत्पाद अंतर्राष्ट्रीय गुणवत्ता मानदंडों पर खरे उतरें, रोग-मुक्त स्थिति बनाए रखें, जिससे निर्यात को बढ़ावा मिलता है और अपनी आय के लिए पशुधन पर निर्भर किसानों को सहायता मिलती है। टीएचसी पशुधन और पशुधन उत्पादों के लिए पशु चिकित्सा स्वास्थ्य प्रमाणन मानक स्थापित करके व्यापार को भी सुविधाजनक बनाता है, जिससे पशुधन उत्पादकों के लिए बाजार पहुंच और आर्थिक अवसरों में और वृद्धि होती है।

(ङ) डब्ल्यूओएच की सदस्यता निजी कंपनियों के लिए कोई वित्तीय प्रोत्साहन या सब्सिडी प्रदान नहीं करती है।

चीनी उत्पादों पर प्रतिबंध

2809. श्रीमती मंजू शर्मा:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने चीनी उत्पादों पर प्रतिबंध लगाने के लिए कोई कदम उठाया है/उठाने का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग) भारत सरकार समय-समय पर वस्तुओं, जिनमें राष्ट्रीय हित से संबंधित वस्तुएं भी शामिल हैं, के आयात को विनियमित करने के लिए उचित उपाय करती है। भारत और चीन दोनों ही डब्ल्यूटीओ के सदस्य हैं और लगाए गए किसी भी व्यापार प्रतिबंध को डब्ल्यूटीओ के अनुरूप होना चाहिए। सरकार ने समय-समय पर विभिन्न हितधारकों द्वारा व्यक्त की गई चिंताओं का समाधान करने के लिए डब्ल्यूटीओ के अनुरूप उपाय (नीति और व्यापार उपाय दोनों) की समीक्षा की है और उन्हें अपनाया है।

COASTAL DEVELOPMENT

2810. SHRI B. MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the measures taken to mitigate habitat destruction caused by coastal development, pollution, and destructive fishing practices; be pleased

(b) whether the Government working with State Governments and environmental agencies to protect and restore critical fish habitats:

(c) if so, the impacts of climate change on fisheries such as rising sea temperatures and altered ocean currents and initiatives are in place to help fishermen adapt to changing fish distributions and ensure the long-term viability of the sector,

(d) the steps taken to curb illegal, unreported and unregulated IUU fishing and extent to which the Government collaborating with international bodies and coastal

states to combat this issue and the penalties are in place for those engaged in IUU fishing:

(e) whether the fisheries sector is often subjected to market fluctuations that affect the price stability for fishers;

(f) the steps taken by the Government to address the issue of price instability and ensure fair and predictable income for fishermen?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The 'National Policy on Marine Fisheries, 2017 notified by the Government of India, provides guiding principles of conservation and optimum utilization of fisheries resources. The policy also highlights marine environment and pollution issues including micro-plastic and ghost nets. The policy supports regulatory mechanisms to control pollutants from land and sea-based sources, which can be effectively controlled and the ecosystems monitored for pollution related aspects. To combat marine plastic pollution, particularly from fishing and maritime sectors, the Department of Fisheries, Government of India has been actively engaged in the global efforts like Glolitter Partnership Project and Reglitter Project both of which are jointly implemented by the International Maritime Organization (IMO), Food, and Agriculture Organization of the United Nations (UN-FAO).

These projects focus on preventing and reducing Marine Plastic Litter (MPL) from sea-based sources, with an emphasis on addressing abandoned, lost, or discarded fishing gear (ALDFG) and wastes from ships. As a Lead Partnering

Country (LPC) in the Glolitter Project, Department of Fisheries, Government of India has published its National Action Plan (NAP), which outlines strategic measures to reduce Marine Plastic Litter from Sea-based Sources. To address the issues of destructive fishing, the Government of India has banned fishing methods such as pair or bull trawling and the use of LED or artificial lights for fishing in the EEZ area.

(b) and (c) To ensure long-term viability of the sector and to address the issues related to climate change, protection and restoration of critical habitat, the Department of Fisheries, Government of India is working closely with the State Governments and environmental agencies. These efforts include establishment of artificial reefs along the entire coastline of India, conduct of sea ranching, promotion of seaweed farming, implementation of uniform fishing ban for 61 days during the major fish breeding period and installation of Turtle Excluder Devices (TEDs) in trawl nets for conservation of turtles, etc. Further, advisories are issued to States/UTs to take measures to prevent juvenile fishing such as implementation of mesh size regulations and minimum legal size of fish under their Marine Fishing Regulation Acts (MFRAs) to ensure sustainable and responsible fishing practices. In addition, to enhance the economic resilience of coastal communities impacted by the climate change, the Department of Fisheries, Government of India under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) has identified 100 coastal fishermen villages situated close to the coastline as Climate Resilient Coastal Fishermen Villages (CRCFV). The activities in the identified coastal fishermen villages are need-based facilities, including common facilities like fish drying yards,

fish processing centers, fish markets, fishing jetties, ice plants, cold storages, and emergency rescue facilities. The Government is promoting climate resilient livelihoods like aquaculture, especially the mariculture of seaweed, food and ornamental fishes, bivalves etc through the schemes of the Department of Fisheries in a large way. Additionally, the ICAR-Fisheries Research Institutes have been contributing to enhance inland and marine aquaculture through ongoing research, technology development, and capacity-building with funding support of the Government of India.

(d) The regulatory framework such as Maritime Zones of India (Regulation of fishing by foreign vessels) Act, 1981 and the Marine Fishing Regulation Acts of all maritime States/Union Territories have provisions to prevent certain forms of Illegal, Unreported and Unregulated (IUU) fishing by foreign vessels and Indian vessels respectively. Further, implementation of ReALCraft, a web-based portal for registration and licensing of fishing vessels, issuance of biometric identity cards to marine fishers and vessel communication and support system supported under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) also help in prevention of IUU fishing. In addition, the Fishery Survey of India (FSI) is conducting awareness programs in coastal fishing villages across the country to educate fishers about the FAO-CCRF (Code of Conduct for Responsible Fisheries) and need for prevention of IUU fishing. The Department of Fisheries, Government of India, is also collaborating with the international bodies, like the Indian Ocean Tuna Commission (IOTC), which works to prevent, deter and eliminate IUU fishing in the Indian Ocean region.

(e) and (f) To address the issue of price instability and ensure fair and predictable income for fishermen, PMMSY has supported 27189 units of fish transportation facilities (refrigerated vehicles, insulated vehicles, two wheelers/ three wheelers), 21 state-of-the-art wholesale fish markets, 202 fish retail markets, 6694 fish kiosks and 5 E-platforms for e-trading and e-marketing of fish and fisheries products in all the States/UTs across the country with a total outlay of Rs. 1654.51 crore. To provide real-time and accurate price information to fishers and fish farmers and to help them to negotiate better price, the Department through the National Fisheries Development Board (NFDB) has launched the 'Fish Market Price Information System' (FMPIS) during 2018-19 to capture and disseminate fish market prices of commercially important marine and inland fishes from 111 wholesale and retail fish markets in 29 States/UTs. Further, the Department of Fisheries signed a Memorandum of Understanding (MoU) with Open Network for Digital Commerce (ONDC) with an objective to provide a digital platform and empower all stakeholders including traditional fishermen, fish farmers' producer organizations and entrepreneurs in the fisheries sector to buy and sell their products through e-marketplace.

INELIGIBLE BENEFICIARIES RECEIVING FUNDS UNDER PM-KISAN

2811. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI AMAR SHARADRAO KALE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI NILESH DNYANDEV LANKE:

SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) whether there have been cases of ineligible beneficiaries receiving funds under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme and, if so, the details thereof along with steps taken to recover the amount;
- (b) whether the Government has measures to identify and include small and marginal farmers who are not yet registered under the scheme;
- (c) whether the Government has conducted any study to assess the impact of PM-KISAN on the financial well-being of small and marginal farmers and whether the scheme has reduced rural distress and If so, the details and findings thereof;
- (d) whether the Government has introduced or plans to introduce any technological interventions to improve transparency and efficiency in PM-KISAN fund disbursements, If so, the details thereof;
- (e) whether the Government acknowledges that the annual 6,000 assistance under PMKISAN is insufficient given the rising cost of agricultural inputs and if so, details thereof; and
- (f) whether the Government consider integrating PM-KISAN with other welfare schemes for farmers to ensure holistic support including insurance and credit facilities, if so, the details thereof??

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. through 19 installments since inception. Instalment-wise details is given in the enclosed **Statement**.

Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. In order to ensure that benefits are released only to the eligible beneficiaries, land seeding, Aadhaar based payment and eKYC have been made mandatory. The benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements, they will receive the benefits of the scheme along with their due installments, if any. Further, States/UTs are mandated to recover any amount transferred to ineligible farmers marked due to higher income groups such as income tax payees, employees of PSUs, State/Central Govt., Constitutional post holders etc. An amount of Rs. 416 Cr. has been recovered from the ineligible beneficiaries so far across the country.

Several technological interventions have been introduced under PM-KISAN to improve transparency and efficiency in fund disbursement. A dedicated PM-KISAN portal and mobile app were developed, offering services like self-registration, benefit status tracking, and facial authentication-based e-KYC introduced in June 2023. Farmers in remote areas can complete e-KYC via face scans, with provisions to assist neighbours. Over 5 lakh Common Service Centres (CSCs) have been onboarded to facilitate registrations and meet mandatory requirements. Land seeding, Aadhaar-based payments, and e-KYC were progressively made mandatory from the 12th to the 15th instalment. Additionally, a robust grievance redressal system was established on the portal, and an AI chatbot, Kisan-eMitra, launched in September 2023, provides instant query resolution in local languages regarding payments, registration, and eligibility.

The Ministry often undertakes saturation drives in coordination with State Governments to ensure that no eligible farmers are left out from the Scheme. The major nationwide saturation drives conducted since 15th November 2023 have resulted in the addition of over 1.5 crore new eligible farmers under the scheme.

(e) As per International Food Policy Research Institute (IFPRI) study conducted in 2019, funds disbursed under the PM-KISAN have acted as a catalyst in rural economic growth, aided in alleviating the credit constraints of farmers, and increased investments in agricultural inputs. Further, the scheme has enhanced farmers' risk-taking capacity, leading them to undertake riskier but comparatively productive investments. The funds received by recipients under PM-KISAN are not only helping them with their agricultural needs, but it is also catering to their other

incidental expenses such as education, medical, marriage, etc. These are the indicators of the positive impact of the scheme on the farmers of the country. PM KISAN has truly been a game changer for the farming community of our country.

(f) The Government is continuously working towards ensuring comprehensive support for farmers by integrating various welfare schemes. PM-Kisan provides direct income support to eligible farmers, and efforts have been made to create synergies with other schemes such as Kisan Credit Card (KCC) for easy access to credit.

STATEMENT

Installment-wise details of beneficiaries and amount released under PM-Kisan Scheme

Instalment No.	Instalment period	Number of beneficiaries	Disbursed amount (In Cr.)
1	December, 2018 - March, 2019	3,16,21,382	6,324.28
2	April, 2019 - July, 2019	6,00,34,808	13,272.00
3	August, 2019 - November, 2019	7,65,99,962	17,526.92
4	December, 2019 - March, 2020	8,20,91,433	17,942.95
5	April, 2020 - July, 2020	9,26,93,902	20,989.46
6	August, 2020 - November, 2020	9,72,27,173	20,476.24
7	December, 2020 - March, 2021	9,84,75,226	20,474.95
8	April, 2021 - July, 2021	9,99,15,224	22,415.06
9	August, 2021- November, 2021	10,34,45,600	22,395.43
10	December, 2021- March, 2022	10,41,67,787	22,343.30
11	April, 2022 - July, 2022	10,48,43,465	22,617.98
12	August, 2022 - November, 2022	8,57,37,576	18,041.35
13	December, 2022 - March, 2023	8,12,37,172	17,650.07
14	April, 2023 - July, 2023	8,56,78,805	19,203.74
15	August, 2023 - November, 2023	8,12,16,535	19,596.74
16	December, 2023 - March, 2024	9,04,30,715	23,088.88
17	April, 2024 - July, 2024	9,38,01,342	21,056.75

Instalment No.	Instalment period	Number of beneficiaries	Disbursed amount (In Cr.)
18	August, 2024 - November, 2024	9,59,26,746	20,665.51
19	December, 2024 - March, 2025	9,88,42,900	22,270.45

व्यापार समझौतों की स्थिति

2812. श्री दर्शन सिंह चौधरी:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारत का विभिन्न देशों के साथ व्यापार समझौतों की वर्तमान स्थिति का ब्यौरा क्या है;
- (ख) विगत वर्ष कितने व्यापार समझौतों पर हस्ताक्षर किए गए हैं;
- (ग) क्या उन्हें नवीनीकृत किया गया है; अथवा वे विचाराधीन हैं; और
- (घ) यदि हां, तो मंत्रालय द्वारा भारतीय निर्यात को बढ़ावा देने के लिए, विशेष रूप से वस्त्र, फार्मास्यूटिकल्स और आईटी के क्षेत्रों में की गई पहलों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) भारत द्वारा हस्ताक्षरित मुक्त व्यापार समझौतों (एफटीए) और अधिमान्य व्यापार समझौतों (पीटीए) की सूची संलग्न **विवरण** में दी गई है।
- (ख) और (ग) दिनांक 10 मार्च 2024 को भारत ने यूरोपीय मुक्त व्यापार संघ (ईएफटीए) के साथ एक व्यापार और आर्थिक भागीदारी समझौते पर हस्ताक्षर किए हैं। भारत और ईएफटीए देशों द्वारा अनुसमर्थन प्रक्रिया पूरी होने के बाद समझौते को लागू किया जाएगा। इसके अलावा, भारत के निर्यात को बढ़ाने के लिए, भारत ने अपने मौजूदा एफटीए, नामतः भारत-दक्षिण कोरिया सीईपीए और आसियान-भारत वस्तु व्यापार समझौते (एआईटीआईजीए) की समीक्षा भी आरंभ की है।
- (घ) वाणिज्य विभाग बाजार पहुंच पहल (एमएआई) योजना के अंतर्गत निर्यात संवर्धन परिषद (ईपीसी), व्यापार निकायों, कमोडिटी बोर्डों आदि को वित्तीय सहायता प्रदान करता है ताकि भारतीय निर्यातकों

को भारत और विदेश में प्रदर्शनियों, क्रेता-विक्रेता बैठकों (बीएसएम), मेलों आदि में भागीदारी की सुविधा मिल सके और उन्हें अंतर्राष्ट्रीय बाजारों में अपने उत्पादों का प्रदर्शन करने तथा विदेशी क्रेताओं के साथ व्यावसायिक संपर्क स्थापित करने में सहायता प्राप्त हो। उद्योग निकायों और अन्य हितधारकों के परामर्श से वस्तुओं और क्षेत्रों को वार्षिक आधार पर एमएआई सहायता के लिए प्राथमिकता दी जाती है। जिले में रोजगार सृजन के लिए प्रत्येक जिले में निर्यात संभावना वाले उत्पादों की पहचान करके निर्यात हब के रूप में जिला पहल आरंभ की गई है। भारत के व्यापार, पर्यटन, प्रौद्योगिकी और निवेश लक्ष्यों को बढ़ावा देने के लिए विदेश स्थित भारतीय मिशनों की सक्रिय भूमिका को बढ़ाया गया है। विदेश स्थित वाणिज्यिक मिशनों, ईपीसी, कमोडिटी बोर्डों/प्राधिकरणों और उद्योग संघों के साथ निर्यात कार्य-निष्पादन की नियमित निगरानी की जाती है और सुधारात्मक उपाय किए जाते हैं। इसके अलावा, सरकार ने नए और मौजूदा दोनों निर्यातकों के लिए व्यापक सेवाएं प्रदान करने के लिए ट्रेड कनेक्ट ई-प्लेटफॉर्म आरंभ किया है। उपर्युक्त पहले सभी क्षेत्रों के लिए हैं।

विवरण

मुक्त व्यापार समझौतों (एफटीए) की सूची

क्र. सं.	समझौते का नाम	समझौते पर हस्ताक्षर की तिथि	समझौते के कार्यान्वयन की तिथि
1	भारत - श्रीलंका एफटीए	दिनांक 28 दिसम्बर, 1998	1 मार्च, 2000
2	साफ्टा पर करार (भारत, पाकिस्तान, नेपाल, श्रीलंका, बांग्लादेश, भूटान, मालदीव और अफगानिस्तान)	दिनांक 4 जनवरी, 2004	1 जनवरी, 2006 (दिनांक 1 जुलाई, 2006 से टैरिफ रियायतें लागू)
3	भारत नेपाल व्यापार संधि	दिनांक 27 अक्टूबर, 2009	इस संधि को स्वतः ही एक बार में सात वर्षों की आगे की अवधि के लिए बढ़ाया जाएगा, जब तक कि दोनों पक्षों में से कोई भी संधि को समाप्त करने के अपने इरादे के बारे में तीन

क्र. सं.	समझौते का नाम	समझौते पर हस्ताक्षर की तिथि	समझौते के कार्यान्वयन की तिथि
			महीने पहले दूसरे को लिखित सूचना न दे।
4	भारत-भूटान व्यापार वाणिज्य और पारगमन करार	दिनांक 17 जनवरी, 1972	इसे आपसी सहमति से संशोधनों के साथ समय-समय पर नवीनीकृत किया गया है। दिनांक 29 जुलाई 2006 को हुआ समझौता 10 वर्षों के लिए वैध था। आपसी सहमति से, वैधता को एक वर्ष की अवधि या प्रस्तावित नए समझौतों के लागू होने तक की अवधि के लिए बढ़ाया गया था। नवीनीकृत समझौते पर दिनांक 12.11.2016 को हस्ताक्षर किए गए और यह दिनांक 29 जुलाई 2017 से 10 वर्षों की अवधि के लिए लागू हुआ।
5	भारत - थाईलैंड एफटीए - अर्ली हार्वेस्ट स्कीम (ईएचएस)	दिनांक 9 अक्टूबर, 2003	दिनांक 1 सितम्बर, 2004
6	भारत - सिंगापुर सीईसीए	दिनांक 29 जून, 2005	दिनांक 1 अगस्त, 2005
7	भारत - आसियान - सीईसीए – वस्तु, सेवा व्यापार और निवेश करार (ब्रुनेई, कंबोडिया, इंडोनेशिया, लाओस, मलेशिया, म्यांमार, फिलीपींस, सिंगापुर, थाईलैंड और वियतनाम)	वस्तुओं के लिए दिनांक 13 अगस्त, 2009 तथा सेवाओं और निवेश के लिए नवंबर 2014	वस्तु ● भारत तथा मलेशिया, सिंगापुर, थाईलैंड के संबंध में दिनांक 1 जनवरी 2010 ● भारत और वियतनाम के संबंध में दिनांक 1 जून 2010 ● भारत और म्यांमार के संबंध में दिनांक 1 सितम्बर 2010 ● भारत और इंडोनेशिया के संबंध में दिनांक 1 अक्टूबर 2010 ● भारत और ब्रुनेई के संबंध में दिनांक 1 नवंबर 2010

क्र. सं.	समझौते का नाम	समझौते पर हस्ताक्षर की तिथि	समझौते के कार्यान्वयन की तिथि
			● भारत और लाओस के संबंध में दिनांक 24 जनवरी 2011 ● भारत और फिलीपींस के संबंध में दिनांक 1 जून 2011 ● भारत और कंबोडिया के संबंध में दिनांक 1 अगस्त , 2011 सेवाएँ और निवेश दिनांक 1 जुलाई, 2015
8	भारत - दक्षिण कोरिया सीईपीए	दिनांक 7 अगस्त , 2009	दिनांक 1 जनवरी , 2010
9	भारत - जापान सीईपीए	दिनांक 16 फरवरी , 2011	दिनांक 1 अगस्त , 2011
10	भारत - मलेशिया सीईसीए	दिनांक 18 फरवरी , 2011	दिनांक 1 जुलाई , 2011
11	भारत-मॉरीशस व्यापक आर्थिक सहयोग और साझेदारी करार (सीईसीपीए)	दिनांक 22 फरवरी , 2021	दिनांक 1 अप्रैल, 2021
12	भारत-यूएई सीईपीए	दिनांक 18 फरवरी, 2022	दिनांक 1 मई, 2022
13	भारत-ऑस्ट्रेलिया आर्थिक सहयोग और व्यापार करार (भारत-आस्ट्रेलिया ईसीटीए)	दिनांक 2 अप्रैल , 2022	दिनांक 29 दिसंबर, 2022
14	भारत-यूरोपीय मुक्त व्यापार संघ (ईएफटीए) व्यापार और आर्थिक भागीदारी करार (टीईपीए)	दिनांक 14 मार्च, 2024	भारत और ईएफटीए देशों द्वारा सुधार प्रक्रिया पूर्ण होने के पश्चात लागू किया जाएगा।

अधिमाम्य व्यापार समझौतों (पीटीए) की सूची

क्रम. सं.	समझौते का नाम	समझौते पर हस्ताक्षर की तिथि	समझौते के कार्यान्वयन की तिथि
1	एशिया प्रशांत व्यापार करार (एपीटीए) (बांग्लादेश, चीन, भारत, कोरिया गणराज्य, लाओ पीपुल्स डेमोक्रेटिक रिपब्लिक श्रीलंका और मंगोलिया)	जुलाई, 1975 (2 नवम्बर, 2005 को संशोधित)	1 नवम्बर, 1976
2	वैश्विक व्यापार वरीयता प्रणाली (जीएसटीपी) (अल्जीरिया, अर्जेंटीना, बांग्लादेश, बेनिन, बोलीविया, ब्राजील, कैमरून, चिली, क्यूबा, डेमोक्रेटिक पीपल्स रिपब्लिक आफ कोरिया, इक्वाडोर, मिस्र, घाना, गिनी, गुयाना, भारत, इंडोनेशिया, ईरान, इराक, लीबिया, मलेशिया, मैक्सिको, मोरक्को, मोजाम्बिक, म्यांमार, निकारागुआ, नाइजीरिया, पाकिस्तान, पराग्वे, पेरू, फिलीपींस, रिपब्लिक आफ कोरिया, सिंगापुर, श्रीलंका, सूडान, थाईलैंड, त्रिनिदाद और टोबैगो, ट्यूनीशिया, तंजानिया, उरुग्वे, वेनेजुएला, वियतनाम, और जिम्बाब्वे)	दिनांक 13 अप्रैल, 1988	दिनांक 19 अप्रैल, 1989
3	सार्क अधिमाम्य व्यापार करार (एसएपीटीए) (बांग्लादेश, भूटान, भारत, मालदीव, नेपाल, पाकिस्तान और श्रीलंका)	दिनांक 11 अप्रैल, 1993	दिनांक 7 दिसंबर, 1995
4	भारत - अफ़गानिस्तान	दिनांक 6 मार्च, 2003	दिनांक 13 मई , 2003
5	भारत – मर्कोसुर (अर्जेंटीना, ब्राजील, पैराग्वे और उरुग्वे)	दिनांक 25 जनवरी, 2004	दिनांक 1 जून, 2009
6	भारत - चिली	दिनांक 8 मार्च, 2006	11 सितंबर, 2007 दिनांक 6 सितम्बर, 2016 को करार का विस्तार किया गया तथा यह 16 मई , 2017 से लागू हुआ ।

PM SVAMITVA YOJANA

2813. SHRI ANIL YESHWANT DESAI:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the details of the PM Swamitva Yojana and what is the aim and objective of it;
- (b) the scheme is being implemented in various panchayats and rural areas in the country; and
- (c) the extent to which the village level revenue officers and common rural population are involved and participate in this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) The SVAMITVA Scheme was launched by the Hon'ble Prime Minister on National Panchayati Raj Day, 24th April 2020, with the objective of promoting the economic progress of rural India by providing "Record of Rights" to every rural household owner in inhabited (Abadi) areas. The scheme focuses on demarcating inhabited (Abadi) land in rural areas using advanced drone-based surveying technology. It is a collaborative initiative of the Ministry of Panchayati Raj, State Revenue Departments, State Panchayati Raj Departments, and the Survey of India.

Objectives of the Scheme:

1. Creation of accurate land records for rural planning and reduce property related disputes.
2. To bring financial stability to the citizens in rural India by enabling them to use their property as a financial asset for taking loans and other financial benefits.

3. Determination of property tax, which would accrue to the GPs directly in States where it is devolved or else, add to the State exchequer.
4. Creation of survey infrastructure and GIS maps that can be leveraged by any department for their use.
5. To support in preparation of better-quality Gram Panchayat Development Plan (GPDP) by making use of GIS maps.

As on 11th March 2025, 31 States/Union Territories have signed Memorandum of Understandings (MoUs) Drone survey has been completed in 3.20 lakh villages, with completion/saturation of drone survey work in the UTs of Lakshadweep, Ladakh, Delhi, and the states of Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, and Chhattisgarh. 2.42 Crore property cards have been created for 1.61 Lakh villages. Property Cards of all the inhabited villages of Haryana, Uttarakhand, Puducherry, Tripura, Andaman and Nicobar Islands, Goa, Dadra & Nagar Haveli, and Daman & Diu and Tripura have been generated.

However, a few States have not implemented the Scheme due to various reasons, such as pre-existing legacy data or similar programs already in place. Sikkim, Telangana, and Tamil Nadu participated only in the pilot phase with a few villages but opted not to continue due to pre-existing records. Bihar, West Bengal, Meghalaya, Nagaland, and Chandigarh have not yet signed the MoU for scheme implementation. West Bengal and Kerala have reported that records of rights for residential properties already exist as part of rural land records. Odisha and Assam are conducting surveys in a limited number of villages due to pre-existing records.

The scheme is currently on hold in Jharkhand. In Delhi, the Scheme has been implemented in 31 villages, but property cards are yet to be prepared.

(c) Under the SVAMITVA Scheme, village-level revenue officers play a crucial role at various stages, including demarcation of Abadi areas, facilitating drone surveys, verifying ground data, assisting in the publication of maps for claims and objections, and finalizing property cards for distribution. Their active involvement ensures accuracy, transparency, and credibility in the implementation process.

Additionally, village residents are informed about the survey schedule, methodology, and benefits through meetings held at the Panchayat level. Property owners provide cooperation during measurement and survey activities by providing necessary documentation, ensuring a smooth and effective execution of the scheme.

DIGITALIZATION OF PACSS

2814. SHRI BALRAM NAIK PORIKA:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the progress made in the digitalization of Primary Agricultural Credit Societies (PACSSs);
- (b) the measures taken to strengthen Multi-State Cooperative Societies; and
- (c) the steps taken to promote the formation of new cooperative societies?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) Government of India has approved a project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore, which entails bringing all the functional PACS onto an ERP (Enterprise Resource Planning) based common national software, linking them with NABARD through State Cooperative Banks (StCBs) and District Central Cooperative Banks (DCCBs). The National Level Common Software for the project has been developed by NABARD and 50,455 PACS have been onboarded on ERP software as on 27.01.2025. So far, proposals for computerization of 67,930 PACS from 30 States/ UTs have been sanctioned, for which Rs. 741.34 Cr. has been released as GoI share to the States/UTs concerned as on 27.01.2025 and hardware has been delivered to 60,382 PACS. State-wise details of progress made under the Computerization of PACS Project are given in the enclosed **Statement**.

(b) In order to strengthen governance, enhance transparency, increase accountability, address issues of mismanagement and financial frauds and reform electoral process, etc. in Multi-State Cooperative Societies, the MSCS Act & Rules were comprehensively amended and notified on 03.08.2023 and 04.08.2023 respectively by supplementing existing legislation and incorporating the provisions of Ninety-seventh Constitutional Amendment.

Many provisions have been introduced via the above amendment to bring transparency in the functioning of multi state cooperative societies and prevent financial irregularities therein, inter-alia: -

- i. To ensure timely, regular and transparent conduct of elections in the multi-State cooperative societies, provision of Cooperative Election Authority has been included.
- ii. Appointment of Co-operative Ombudsman by Central Government to provide a mechanism to address grievances of members.
- iii. To improve transparency, appointment of Information Officer by multi-State cooperative societies to provide information to members.
- iv. Concurrent Audit has been introduced for Multi-State Cooperative Societies with turnover/deposits of more than 500 crore rupees from a panel of auditors approved by Central Registrar. Concurrent audit will ensure early detection of fraud or irregularities, if any, and accordingly prompt course corrections can be made. Following two panels of auditors for Multi-State Cooperative Societies have been notified for financial year 2023-24:
 - a. Panel of auditors for multi-State cooperative societies having an annual turnover/ deposit (as the case may be) of up to five hundred crore rupees for carrying out Statutory Audit.
 - b. Panel of auditors for multi-State cooperative societies having an annual turnover/ deposit (as the case may be) of more than five hundred crore rupees for carrying out Statutory and Concurrent Audit.
- v. Audit reports of National co-operative societies to be laid in Parliament to improve transparency.

- vi. Accounting and auditing standards for multi-State cooperative societies to be determined by Central Government to ensure uniformity in accounting and auditing.
- vii. To improve governance and transparency, annual report of multi-State cooperative societies to include Board decisions which are not unanimous.
- viii. Central Government to determine prudential norms (liquidity, exposure, etc.) for multi-State co-operative societies in the business of thrift and credit.
- ix. To curb nepotism and favouritism in multi-State co-operative societies, the Director of a multi-State cooperative society shall not be present in the discussion and vote on matters where he or his relatives are an interested party.
- x. Additional grounds for disqualification for directors have been made to improve governance, for better recovery of dues and to ensure that such acts of omission or commission or fraud are not repeated elsewhere.
- xi. Provisions for Investment of funds by the multi-State cooperative societies have been redefined to ensure safer investments and remove references to colonial era securities.
- xii. To have more financial discipline and transparency, the board of multi-State co- operative societies to constitute Committee for Audit and Ethics amongst other committees.

- xiii. For strengthening governance, criteria for appointment of Chief Executive Officer (CEO) stipulated.
- xiv. To enhance democratic decision making in the multi-State cooperative societies, quorum has been prescribed for board meetings.
- xv. Central Registrar to conduct inquiry if he gets information that business is being conducted in a fraudulent manner or for unlawful purposes.
- xvi. If registration obtained by misrepresentation, fraud, etc., provision for winding up of a multi-State cooperative society after giving opportunity of being heard.
- xvii. To discourage members from acting against collective interests of the multi-State co-operative societies, the minimum period of expulsion of an expelled member of a multi-State co-operative society has been increased from 1 year to 3 years.

(c) The Government on 15.2.2023, has approved the Plan for strengthening cooperative movement in the country and deepening its reach up to the grassroots. The Plan entails establishment of 2 lakh new multipurpose PACS (M-PACS), Dairy, Fishery Cooperative Societies covering all the Panchayats/ villages in the country in five years, through convergence of various existing GOI schemes, including Dairy Infrastructure Development Fund (DIDF), National Programme for Dairy Development (NPDD), PM Matsya Sampada Yojana (PMMSY), etc, with the support of National Bank for Agricultural and Rural Development (NABARD),

National Dairy Development Board (NDDB), National Fisheries Development Board (NFDB) and State Governments.

As per National Cooperative Database, a total of 12,957 new PACS, Dairy and Fishery Cooperative Societies have been registered as on 27.1.2025 across the country since the approval of the plan on 15.2.2023.

STATEMENT

State-wise details of progress made under the Computerization of PACS Project

S. No	State/ UT	PACS selected for Computerization	ERP Onboarded	Number of PACS where Hardware delivered	Day- End
1.	Maharashtra	12,000	10,979	11,018	8,200
2.	Rajasthan	6,781	4,206	6,781	2,085
3.	Gujarat	5,754	5,249	5,754	2,165
4.	Uttar Pradesh	5,686	2,978	3,062	1,999
5.	Karnataka	5,491	2,077	5,491	81
6.	Madhya Pradesh	4,536	4,516	4,534	3,244
7.	Tamil Nadu	4,532	4,529	4,532	4,523
8.	Bihar	4,495	4,440	4,477	4,171
9.	West Bengal	4,167	1,103	1,647	430
10.	Punjab	3,482	1,720	3,456	160
11.	Andhra Pradesh	2,037	1,734	2,021	-
12.	Chhattisgarh	2,028	2,010	2,028	1,934

13.	Himachal Pradesh	1,789	836	870	317
14.	Jharkhand	1,500	1,467	1,500	1,380
15.	Haryana	710	617	710	54
16.	Uttarakhand	670	185	670	185
17.	Assam	583	580	583	252
18.	J & K	537	531	537	523
19.	Tripura	268	245	268	74
20.	Manipur	232	45	-	42
21.	Nagaland	231	33	33	2
22.	Meghalaya	112	103	109	100
23.	Sikkim	107	107	107	34
24.	Goa	58	35	50	16
25.	ANI	46	46	46	46
26.	Puducherry	45	37	45	37
27.	Mizoram	25	25	25	20
28.	Arunachal Pradesh	14	11	14	1
29.	Ladakh	10	9	10	9
30.	DNH & DD	4	2	4	-
	Total	67,930	50,455	60,382	32,084

आवारा पशु

2815. श्री अमरा राम:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा किसानों की जान और माल की हानि का कारण बन रहे आवारा पशुओं के आतंक को रोकने के लिए तैयार की गई कार्य-योजना का ब्यौरा क्या है; और

(ख) इस संबंध में क्या अन्य उपाय किए गए हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) भारत के संविधान के अनुच्छेद 246(3) के अनुसार पशुधन के परिरक्षण, संरक्षण और सुधार के साथ-साथ पशु रोगों की निवारण, पशु चिकित्सा प्रशिक्षण और प्रैक्टिस का उत्तरदायित्व राज्य सरकारों का है। इसी तरह, संविधान के अनुच्छेद 243(ब) के तहत स्थानीय निकायों को गोपशुपाउंड और पिंजरापोल के प्रबंधन का काम सौंपा गया है। तदनुसार राज्य, पंचायतों को आवारा गोपशुओं के आवास के लिए गोपशुपाउंड (कांजी हाउस) और गौशाला आश्रय (सामुदायिक संपत्ति) स्थापित करने और प्रबंधित करने के लिए अधिकृत कर सकते हैं। कई राज्यों ने इस मुद्दे को प्रभावी ढंग से संबोधित करने हेतु आवारा बोवाइन के लिए भोजन और देखभाल सुनिश्चित करते हुए पहले से ही गौशालाएं और आश्रय स्थापित किए हैं।

इसके अलावा, भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) ने दिनांक 12 जुलाई, 2018 के अपने पत्र के माध्यम से सभी राज्य सरकारों और संघ राज्य क्षेत्रों को आवारा पशुओं के संबंध में परामर्शियां जारी कीं। भारतीय जीव-जंतु कल्याण बोर्ड भारत सरकार द्वारा आवंटित बजट के भीतर बेघर पशुओं के रख-रखाव के लिए अनुदान सहायता प्रदान करके उनके लिए आश्रयों को बढ़ावा देता है। यह नियमित, आश्रय, एम्बुलेंस और प्राकृतिक आपदा अनुदान योजनाओं के तहत विभिन्न राज्यों में मान्यता प्राप्त पशु कल्याण संगठनों (AWO) को वित्तीय सहायता भी प्रदान करता है।

इसके अलावा, सभी राज्यों और संघ राज्य क्षेत्रों के मुख्य सचिवों को दिनांक 27 मार्च, 2023 के पत्र के माध्यम से उनसे पशुओं के प्रति क्रूरता के निवारण हेतु सोसायटी (SPCA) द्वारा इन्फ़र्मरी की स्थापना के लिए पर्याप्त भूमि और सुविधाएँ आवंटित करने का अनुरोध किया गया था। यह पहल पशुओं के प्रति क्रूरता का निवारण (पशुओं के प्रति क्रूरता के निवारण हेतु सोसाइटियों की स्थापना और विनियमन) नियम, 2001 के अनुसार है, जो इन्फ़र्मरी और पशु आश्रयों के निर्माण की सुविधा प्रदान करती है।

विभिन्न गौशालाएँ आवारा पशुओं के लिए आश्रय स्थल के रूप में काम करती हैं, जहाँ गोबर का उपयोग बायो-सीएनजी उत्पादन के लिए किया जा सकता है। आवश्यक तकनीक पहले से ही उपलब्ध है, और केंद्र सरकार ऐसे संयंत्रों की स्थापना के लिए वित्तीय सहायता प्रदान करती है। इस तकनीक का विस्तार करने के प्रयास चल रहे हैं, कई गौशालाएँ और संगठन पहले से ही गोबर आधारित उत्पादों का उत्पादन कर रहे हैं।

परित्यक्त नर पशुओं की इस समस्या से निपटने के लिए, केंद्र सरकार गोपशुओं के कृत्रिम गर्भाधान के लिए राष्ट्रीय गोकुल मिशन के तहत सेक्स-सॉर्टेड सीमन तकनीक कार्यान्वित कर रही है। इस तकनीक का उद्देश्य केवल बछड़ियां पैदा करना है, जिससे समय के साथ नर गोपशुओं की संख्या धीरे-धीरे कम होती जाएगी।

INFRASTRUCTURE DEVELOPMENT GOALS

2816. SHRI YOGENDER CHANDOLIA:

SHRI DINESHBHAI MAKWANA:

SHRI BIDYUT BARAN MAHATO:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI KHAGEN MURMU:

DR. NISHIKANT DUBEY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the extent to which the Mega Infrastructure Projects align with the overall infrastructure development goals of the Government in the country including Arunachal Pradesh, Sikkim, Delhi, and Jharkhand;
- (b) the details of role of the private sector playing in these projects and the details of incentives are being provided;

- (c) whether these infrastructure projects contribute to economic growth and employment generation in the respective States;
- (d) if so, the details thereof; and
- (e) the extent to which DPIIT monitoring and evaluating the progress of these projects to ensure timely execution?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) Infrastructure projects are being implemented to enhance overall infrastructure, bolster multi-modal connectivity and promote balanced regional development throughout the country, including in States of Arunachal Pradesh, Sikkim, Delhi and Jharkhand. These projects will generate both direct and indirect employment opportunities, benefiting the local regions and contributing to job creation on a national scale. Further, recognizing the multiplier impact of infrastructure investment, the Government of India has undertaken multiple initiatives to enable crowding in effect from private players in the infrastructure sector. Combining various ministries, GoI has increased the capital expenditure budget by more than three times to INR 19.80 lakh crore in 2025-26 (BE) from INR 5.57 lakh crore in 2014-15. These figures include Gross Budgetary Support (GBS), Internal and Extra Budgetary Resources (IEBR) and Grants for the creation of capital assets. The strategic focus on infrastructure investment underscores the government's commitment to enhancing development and stimulating economic activity nationwide.

To further encourage private sector participation in the infrastructure sector, the government has implemented a series of strategic measures designed to create a favourable investment environment, reduce risk and enhance returns for private investors. Key initiatives include Viability Gap Funding (VGF) for PPP projects, promotion of InvITs/REITs and municipal bonds and asset monetization via the Toll-Operate-Transfer (ToT) model. Reforms have also been implemented to allow IDF-NBFCs to access ECBs (External Commercial Borrowings) and finance brownfield infrastructure assets directly. Institutions such as NIIF (National Investment and Infrastructure Fund), NaBFID (National Bank for Financing Infrastructure and Development) and IIFCL (India Infrastructure Finance Company Limited) have been capitalised to enhance long-term infrastructure financing.

(e) The Project Monitoring Group (PMG) is an institutional mechanism under DPIIT to remove bottlenecks and accelerate the pace of execution of infrastructure projects with an investment of more than Rs.500 crore. The milestone-based monitoring mechanism of PMG enables proactive monitoring of projects by capturing delays and issues at specific stages during execution of the project and helps in initiating course correction measures in time. This contributes towards mitigation of time and cost overruns in large-scale infrastructure projects. Currently, 2818 projects worth ₹68.8 lakh crore are being monitored under the PMG mechanism.

DISASTER MANAGEMENT PLAN FOR DELHI

2817. ADV. ADOOR PRAKASH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has taken any review on the disaster management plan for Delhi in view of the recent earthquake;
- (b) if so, the details thereof;
- (c) whether the Delhi Disaster Management Plan has prepared any action plan for evacuation and reducing the disaster risks for congested residential colonies;
- (d) if so, the details thereof; and
- (e) whether the Government has measures to enhance the preparedness and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) The primary responsibility of undertaking rescue, relief and rehabilitation measures in the event of a natural disaster rests with the State Governments concerned. The Central Government, wherever required, supplements the efforts of the State Governments by providing logistics and financial support in cases of natural disasters of severe nature and beyond coping capacity of the State resources.

As per Section 23 (2) of the Disaster Management Act, 2005, the State Executive Committee is responsible for the preparation of Disaster Management Plan (Plan) of its State, after consultation with local authorities, district Authorities and having regard to the guidelines laid down by the National Authority, which is to be approved by the State Authority. Further, as per Section 22 (2) (o) of the Act, the State Executive Committee is mandated to lay down, review and update State

level response plans.

National Disaster Management Plan (NDMP), issued by the National Disaster Management Authority (NDMA) in 2016 and further revised in 2019, facilitates State Authorities in preparation of their SDMPs.

Delhi Disaster Management Authority (DDMA) has informed that they have prepared a Delhi Disaster Management Plan (DDMP), which has provisions for disaster preparedness and response in case of any disaster in the city including Earthquake Action Plan. The DDMP is available at <https://ddma.delhi.gov.in/ddma/ddma-plan-home>.

Further, DDMA has also intimated that in view of the recent Delhi earthquake of 4.0 magnitude on 17.02.2025, a review meeting has been taken by Hon'ble Lieutenant Governor with NDMA on 12.03.2025. The agenda included vulnerability and risk assessment of Delhi and Earthquake Preparedness Plan. NDMA submitted the Terms of Reference for Earthquake Preparedness Plan.

(e) As part of ongoing activities, some important preparedness and capacity building **measures** taken in Delhi are as under:-

1. NDMA has been actively facilitating the States including Delhi for conducting Multi State Level Mock Exercises on various hazards as per their vulnerability profile.
2. NDMA has conducted following Table Top Exercise and Mock Exercise for Delhi:-

S.No.	Date	Name of Disaster
a	15, 28 to 30 Jun 2017	Earthquake Scenario

b	12, 27-28 Jun 2019	Earthquake (Multi State Mock Exercise)
c	20 Aug 2020	Earthquake Scenario (Table Top Exercise)
d	22-24 Mar 2023	Earthquake (Multi State Table Top Exercise)

3. After the recent Delhi earthquake on 17.02.2025, in addition to the ongoing awareness generation activities, the following have also been undertaken by NDMA :

- i) the TV panel discussion programme of NDMA- 'AapdaKa Samna' was recorded and broadcasted through Doordharshan TV Network at national and regional levels on 2nd March 2025 and 8th March 2025 respectively;
- ii) NDMA has undertaken a series of street plays (NukkadNatak) across various areas of Delhi in March 2025;
- iii) various updates and creatives on earthquake have been posted on the social media platforms of NDMA.

NATIONAL ANIMAL DISEASE CONTROL PROGRAM

2818. SHRI ARUN BHARTI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- a) the detailed on the success rate of Foot and Mouth Disease (FMD) and Brucellosis vaccinations in different regions of India under the National Animal Disease Control Programme (NADCP) in 2024;

- b) whether there has been any improvement in the livestock productivity metrics for the vaccinated animals under the programme's ongoing vaccination campaigns, and if so, the details thereof;
- c) the measures taken to expand the programme's coverage to include pastoral sheep and goats in 2024 and their impact on FMD incidents;
- d) the impact observed after the introduction of annual vaccinations on the incidence of Brucellosis in female bovine calves in 2024; and
- (e) the steps taken to ensure the effectiveness of the programme through different geographical regions?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The detail on success rate of Foot and Mouth Disease (FMD) and Brucellosis vaccinations under the National Animal Disease Control Programme (NADCP) in India in 2024 are as under:

- i. Vaccination against Foot and Mouth Disease (FMD) is covered under 100% central assistance under Livestock Health and Disease Control Programme (LHDCP) for all States/UTs. Around 44.57 crore FMD vaccines and 1.6 crore Brucella vaccines have been administered during 2024 in the country.
- ii. The coverage percentage of vaccination program has increased over last year across all regions of the country, by ensuring timely supply of quality

tested vaccines for FMD and Brucellosis, along with awareness generation among stakeholders.

- iii. This has resulted in improvement in the average post vaccination antibody titre indicating increase in immunity. As per the seromonitoring data post-vaccination protective titers in last round has increased to 82.3%, 76.7%, and 78.7% from 68.0%, 63.6%, and 66.0% of previous round against serotypes O, A, and Asia1, respectively
- iv. As per the information received from States/UTs, the number of outbreaks of FMD have reduced from 132 in 2019 to 49 in 2023. Similarly, the outbreaks of brucellosis decreased from 20 in 2019 to 8 in 2023. The tentative outbreak data of Brucellosis in 2024, is 15 restricted to few States.

(b) Overall livestock productivity is affected by nutrition, management, vaccination and other veterinary care factors. No specific study has been conducted on livestock productivity metrics with respect to vaccination of animals under NADCP. However, vaccination helps in increasing livestock productivity by reducing disease burden.

Various initiatives of the Government has resulted in a significant increase in milk production i.e. 63.5%, over the past decade rising from 146.31 million tonnes in 2014-15 to 239.3 million tonnes in 2023-24. During this period, productivity across all animal categories, including descript, non-descript cattle, buffaloes, and crossbred cattle has improved substantially.

(c) DAHD has initiated supply of FMD vaccine for effective vaccination coverage of sheep and goat including pastoral sheep and goat population in the states of Haryana, Himachal Pradesh and Uttarakhand and UTs of Jammu and Kashmir and Ladakh in 2024. This aims to reduce FMD incidence through bi-annual vaccination for definite period as per the program. Only one round of vaccination is administered and no impact assessment has been done.

(d) Upto 2024, around 4.4 crore female calves have been cumulatively vaccinated in the country under NADCP contributing to a reduction in disease prevalence as per available data mentioned above.

(e) The different steps taken for effectiveness of the programme through different geographical regions are outlined as under:

- i. Department has streamlined the vaccination programs against FMD with regular quality testing, sero-surveillance, sero-monitoring and sampling plans.
- ii. Financial support is provided to States and Union Territories for procurement of vaccination accessories, strengthening of cold chain infrastructure and for awareness generation amongst stakeholders.
- iii. State-wise sampling plan has been prepared for routine seromonitoring and serosurveillance of diseases covered under NADCP.
- iv. Financial support is provided to Indian Council of Agricultural Research (ICAR)- National Institute of Foot and Mouth Disease (NIFMD)- Bhubaneswar, ICAR- Indian Veterinary Research Institutes (IVRI)- Bareilly, ICAR-IVRI-Bengaluru, ICAR-National Institute of Veterinary Epidemiology

and Disease Informatics (NIVEDI)-Bengaluru and Chaudhary Charan Singh

National Institute of Animal Health-Baghpur for FMD related activities

- v. Procurement and supply of the FMD & Brucella vaccine for respective State and Union Territory is done centrally.
- vi. Data related to registration of livestock and vaccination is uploaded on Bharat Pashudhan portal.

ASSESSMENT OF PMGSY

2819. SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has made studies of the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the manner in which the PMGSY is improving rural connectivity, particularly in Maharashtra;
- (c) the details of remaining challenges and the steps taken by the Government to address these remaining challenges to achieve the target;
- (d) whether there has been inordinate delay in achieving the targets under first and second phases; and
- (e) if so, the reasons there for along with the corrective steps proposed for construction/completion of remaining length of roads under these two phases?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Various independent evaluation studies have been conducted by NITI Aayog, Indian Institute of Management, Ahmedabad (IIM-A), World Bank and International Labour Organization (ILO), on Pradhan Mantri Gram Sadak Yojana (PMGSY). Various impact assessment studies have concluded that PMGSY has helped in better access of marketplace for the rural masses and generated employments in various forms. It has also helped in improving socio- economic conditions of people living around the area. Thus, it has helped in removing poverty and unemployment. The scheme has impacted agriculture, health, education, urbanization and employment generation in a big way. The PMGSY has affected rural masses of all the states including Maharashtra in a very positive way by emerging as a facilitator and precursor to various developmental activities. Since inception till 11th March, 2025, in the state of Maharashtra, a total of 34,567 KM Road length has been sanctioned under various verticals/ interventions of PMGSY and 31,203 KM has been completed.

(c) While implementing the scheme, challenges like issues of land acquisition, forest clearance, court cases, poor contracting capacity of states, lack of response to tenders, law and order issues, financial capability of states to release funds, execution capacity of states, insufficient availability of the construction materials such as gravel, morum, sand, stone aggregate bitumen, machinery, personnel to handle machinery etc. came in the way which impacted the overall progress of the scheme in general. For North-Eastern and hill states, some additional issues like adverse climatic conditions, tough terrain, short working season etc. also came in the way which compounded the challenges.

(d) and (e) The timeline for completion of PMGSY-I, II, RCPLWEA and III works is March, 2025. The progress of implementation of rural roads under PMGSY is regularly reviewed by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings & Pre-Empowered/Empowered Committee Meetings with the States to complete the works as per given deadline of PMGSY works. Besides the above, special review meetings/monthly review meetings are also held by the Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme including maintenance aspects.

NATIONAL BEEKEEPING AND HONEY MISSION

2820. SHRI KESINENI SIVANATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The number of projects that have been approved under the National Beekeeping and Honey Mission during the last five years along with the funds allocated and utilized;
- (b) the number of proposals received under the scheme during the last five years, State-wise;
- (c) the number of honey hubs/clusters sanctioned under the mission, State-wise and district-wise particularly for the State of Andhra Pradesh; and
- (d) the number of FPOs that have benefitted from this mission, State-wise and district-wise particularly for the State of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) National Beekeeping and Honey Mission (NBHM) has been implemented since 2020-21. 298 projects have been sanctioned to the implementing agencies till date. Phase-I (2020-21 to 2022-23) allocation under NBHM was Rs.130.00 crores against which Rs.91.13 crores was utilized. Phase-II (2023-24 to 2025-26) against allocation of Rs.370.00 crores fund utilized is Rs.103.35crores so far.

(b) to (d) Proposals are received under NBHM at 2 levels, Central & State Governments. At the Central Level, Central Implementing Agencies submit proposals under NBHM directly to National Bee Board (NBB), which are vetted for eligibility as per NBHM guidelines. States' proposals are screened by State Level Steering Committee (SLSC) headed by Chief Secretary of the State& then those found eligible are recommended to NBB. State-wise information on sanctioned projects and sanctions to Farmer Producer Organizations (FPOs) is given in the enclosed **Statement**, including for State of Andhra Pradesh.

STATEMENT

State -wise sanctioned projects and FPOs covered

Sl. No.	States / UTs	Projects Sanctioned	FPOs covered
1.	Andhra Pradesh	01	-
2.	Arunachal Pradesh	08	Lower Subhansiri-01
3.	Assam	17	-
4.	Bihar	06	-
5.	Chhattisgarh	07	Bijapur -01

Sl. No.	States / UTs	Projects Sanctioned	FPOs covered
			Korea-01 Bemetara-01 Raipur-01 Bilaspur-01
6.	Gujarat	10	Palanpur-02 Navsari-01
7.	Haryana	10	Palwal-02
8.	Himachal Pradesh	09	-
9.	Jammu & Kashmir	18	Udhampur-01 Kupwara-01 Ganderbal-01
10.	Jharkhand	12	Hazaribagh-01 Lohardaga-01
11.	Karnataka	20	Dakshina Kannada-01 Uttara Kannada-01
12.	Kerala	05	-
13.	Madhya Pradesh	10	Gwalior-01
14.	Maharashtra	14	Aurangabad-01
15.	Manipur	05	-
16.	Meghalaya	02	-
17.	Mizoram	-	-
18.	Nagaland	06	-
19.	Odisha	03	-
20.	Punjab	09	Amritsar-01 Ludhiana-02
21.	Rajasthan	15	Kota-01 Alwar-02 Sriganganagar-02 Bhilwara-01 Hanumangarh-01
22.	Sikkim	02	-

Sl. No.	States / UTs	Projects Sanctioned	FPOs covered
23.	Tamil Nadu	09	-
24.	Telangana	13	-
25.	Tripura	03	-
26.	Uttar Pradesh	30	Saharanpur-01 Prayagraj-01 Barabanki-01 Meerut-01 Muzaffarnagar-02
27.	Uttarakhand	23	Nainital-02 Pithoragarh-01 Almora-02
28.	West Bengal	16	Alipurduar-02 Cooch Behar-04 Purba Bardhaman-03 South 24 Parganas-01
29	Andaman & Nicobar Islands	01	-
30.	National/Central Level Agencies	09	-
	Grant Total	298	51

IMPLEMENTATION OF SEZS TO PROMOTION OF EXPORT

2821. SHRI VISHNU DATT SHARMA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is implementing "Special Economic Zones (SEZs)" to promote exports and investments in the country, especially in Madhya Pradesh, if

so, the details thereof;

(b) whether the Government has established SEZs in the districts of Katni, Panna and the town of Khajuraho in the Khajuraho Lok Sabha Parliamentary constituency, if so, the details thereof;

(c) the details of the Government measures taken to make SEZs more effective; and

(d) if not, the details and the reasons thereof and also the details of steps being taken by the Government to address the issue?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Special Economic Zones (SEZs) set up under the SEZ Act, 2005 and SEZ Rules, 2006, including in Madhya Pradesh, are primarily private investment driven initiatives which may be established either jointly or severally by the Central Government, State Governments or any person. The proposals for setting up of SEZs are approved by the Board of Approval on the recommendations of the concerned State Government.

(b) In the State of Madhya Pradesh, a total number of 08 SEZs have been notified and the details thereof are given in the enclosed **Statement**.

(c) and (d) SEZ reform is an on-going process and on the basis of inputs/suggestions received from various stakeholders on the policy and operational framework of the SEZs from time to time, the Government takes necessary measures periodically to make SEZs more effective.

STATEMENT

Details of the SEZs notified in the State of Madhya Pradesh

Sl. No.	Name of the Developer	Location	Type of SEZ
1	M. P. Industrial Development Corporation Ltd. (Indore SEZ)	Village-Akolia, Bardari, Kali-Billoid, Jamodi and Kehda, District Indore, Madhya Pradesh	Multi-product
2	M. P. Industrial Development Corporation Ltd	Indore, Madhya Pradesh	Information Technology (IT)/IT-enabled Services (IT/ITES)
3	Impetus Infotech (India) Private Limited	Village Badiyakima, District Indore, Madhya Pradesh	IT/ITES
4	Infosys Ltd.	Village Tigariya Badshah, District Indore, Madhya Pradesh	IT
5	Tata Consultancy Services Limited	Village Bada Bangarda & Tigariya Badshah, Madhya Pradesh	IT/ITES/BPO/ KPO
6	Yash Technologies Pvt. Ltd.	Plot No. 1, Scheme No. 166, District Indore, Madhya Pradesh	IT/ITES
7	Madhya Pradesh State Electronics Development Corporation Limited	Ganga Malanpur Village, Tehsil and District Gwalior, Madhya Pradesh.	IT/ITES
8	Clear Trail Technologies Pvt. Ltd.	Plot No. 02 A, Scheme No. 166 IDA, Near Super Corridor, District Indore, Madhya Pradesh	IT/ITES

EXPORT OF FRUITS TO AUSTRALIA

2822. SHRI DEVUSINH CHAUHAN:

SHRI RAJKUMAR CHAHAR:

SHRI BIBHU PRASAD TARAI

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the measures being taken to expand exports of fresh fruits to Australia and other new markets;
- (b) whether there is any scheme for providing specific benefits to Indian farmers from this trade achievement along with any plan for giving additional support to them;
- (c) the initiatives being adopted to ensure that Indian agricultural exports could meet global phytosanitary and quality standards; and
- (d) the new strategies being formulated by the Government to enhance cost efficiency of sea shipment of perishable agricultural products?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) The Department of Commerce through the Agricultural and Processed food products Export Development Authority (APEDA) provides financial assistance to its member exporters, including those exporting to Australia, for export promotion of its Scheduled products, including fruits, through its Financial Assistance Scheme (FAS). The scheme has the following components:

- i. Development of Export Infrastructure

ii. Quality Development

iii. Market Development

The details of financial assistance guidelines are available at APEDA's website www.apeda.gov.in under the "Scheme" tab.

In addition to above, APEDA works in close collaboration with the National Plant Protection Organization (NPPO) for obtaining market access for fresh fruits in new markets, including in Australia. As a result, India has achieved market access for (i) Indian Potatoes and Onions in Serbia; (ii) Baby corn and fresh banana in Canada; (iii) Pomegranate arils in Australia, USA, Serbia, and New Zealand; (iv) Whole pomegranates in Australia via Irradiation treatment.

Further, as trade expands, farmers benefit from increased market opportunities, leading to higher demand and better prices for their produce. Additionally, the Government of India through Ministry of Agriculture and Farmers' Welfare is implementing Mission for Integrated Development of Horticulture (MIDH), which is a Centrally Sponsored Scheme for providing support to the farmers for the holistic growth of the horticulture sector including fruits.

(c) To ensure that Indian agricultural exports can meet global phytosanitary and quality standards, the initiatives such as Sensitization/Capacity Building/Training programmes for farmers on Good Agricultural Practices (GAP), development of Traceability System, farm registration, registration and recognition of packhouses, development and implementation of residue management plan, as per importing country requirements, are being taken by APEDA in close coordination with stakeholders like Directorate of Plant protection, Quarantine and Storage

(DPPQ&S) , Ministry of Agriculture and Farmers' Welfare (MoA&FW) and the State Governments.

(d) The Government is focusing on development of the sea protocols for perishable products like fruits, which will enable export of higher volumes to long distance markets, including Australia, at more competitive prices. APEDA, in collaboration with Indian Council of Agriculture Research (ICAR) under the Department of Agriculture Research and Education (DARE), has developed sea protocols for exports of Pomegranate and Banana and protocols are being developed for Mango, Pineapple, Ginger and Orange.

ENCOURAGING FARMERS TO PARTICIPATE IN e-NAM PLATFORM

2823. SHRI DUSHYANT SINGH:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI BASAVARAJ BOMMAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the manner in which the Government is encouraging small and marginal farmers to participate in the e-NAM platform and the details of support being provided to ease their entry;
- (b) the details of steps being taken to promote inter State trading through e-NAM and address logistical challenges such as transportation and infrastructure in this regard;

- (c) whether there are any plans to expand the scope of the e-NAM platform, such as integrating more commodities, value-added services, or incorporating new technology features, if so, the details thereof; and
- (d) the manner in which the Ministry plans to ensure the expansion of e-NAM benefits the farmers in smaller and more remote areas, ensuring that they have equal access to market opportunities and technological advancements?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Many initiatives have been undertaken in order to encourage small and marginal farmers to participate in National Agriculture Market (e-NAM) for better realization of prices. Facility of online registration through e-NAM portal and through mobile app (available on Android and iOS platform) is provided. Training programmes are conducted in Agricultural Produce Market Committees (APMCs) and toll-free number (18002700224) to assist farmers in registration & trading process.

As agro produce of small and marginal farmers may be less on individual basis, collectivizing them as Farmer Producer Organization (FPO) provides economies of scale. FPOs aggregate produce of member farmers and can access e-NAM through FPO trading module.

As on 28.02.2025, 4392 FPOs have been on-boarded on e-NAM platform.

Additionally, by using the farm gate module a farmer can offer his produce without physically travelling to the APMC.

(b) Agricultural Produce Market Committees (APMCs) are regulated by the Agricultural Produce Market Committee Act of the respective state. For online inter-state trade, enabling provisions to recognize the trading licenses of other states is required.

Considering logistics challenges in promotion of Inter-State and Inter-mandi trade under e-NAM, Government has taken a decision to upgrade e-NAM platform as e-NAM 2.0, which will facilitate the onboarding of various logistic service providers. The objective of this initiative is to overcome logistic gaps and enable faster trade, reduced wastage and better farmer incomes.

(c) to (d): Based on requests received from State Government Departments/ State Agri. Marketing Boards, the tradable parameters for respective commodities are finalized. As on 28th Feb, 2025, tradable parameters for 231 commodities were finalized for online auction on the e-NAM platform.

It has been decided to upgrade the existing e-NAM platform to make it more efficient, robust, user-friendly, inclusive, scalable and open-network compliant. The main features of e-NAM 2.0 would be bank account validation, eKYC features using Aadhaar and onboarding of assaying, logistics and other value added service providers.

NAXALITE ACTIVITIES AND VIOLENCE

2824. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether there has been a decrease in naxalite activities and violence due to action taken against naxalism during the last ten years;

- (b) if so, the details of measures taken in this regard along with the details of assistance/facilities and works etc. provided to the affected States of the country;
- (c) the present status of ongoing schemes on the said issue;
- (d) whether the Government has fixed any timeline to abolish the naxalism completely from the country; and
- (e) if so, the details thereof along with the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e) To address the LWE problem holistically, a “National Policy and Action Plan to address LWE” was approved in 2015. It envisages a multi-prolonged strategy involving security related measures, development interventions, ensuring rights and entitlements of local communities etc.

While on security front, the Government of India (GoI) assists the LWE affected States for capacity building by providing Central Armed Police battalions, training & funds for modernization of State police forces, equipment & arms, sharing of intelligence, construction of Fortified Police Stations etc;

- Under the Security Related Expenditure (SRE) Scheme, assistance is provided for recurring expenditure relating to operational and training needs of security forces, expenditure incurred by the states for the rehabilitation of the surrendered LWE cadres, community policing, village defense committees and publicity material etc. During 2014-15 to 2024-25, Rs. 3260.37 crore has been released under this Scheme.

- Under Special Infrastructure Scheme (SIS), funds are provided for strengthening of State Intelligence Branches (SIBs), Special Forces, District Polices and Fortified Police Stations (FPSs). Under the SIS, Rs. 1741 crore have been sanctioned. 221 Fortified Police Stations have been constructed under the Scheme with a total of 621 FPS have been constructed.
- Further, Rs. 1120.32 crore has been given to Central Agencies during the period 2014-15 to 2024-25 for helicopters and addressing critical infrastructure in security camps in LWE affected areas, under Assistance to Central Agencies for LWE Management (ACALWEM) Scheme.

On development side, apart from flagship schemes, GoI has taken several specific initiatives in LWE affected States, with special thrust on expansion of road network, improving telecommunication connectivity, skilling and financial inclusion.

- For expansion of road connectivity, 14,607 Km roads have been constructed.
- For improving telecom connectivity in LWE affected areas, 7,768 towers have been commissioned.
- With regard to Skill Development, 46 Industrial Training Institutes (ITIs) and 49 Skill Development Centres (SDCs) have been made functional.
- For quality education in tribal areas 178 Eklavya Model Residential Schools (EMRSs) have been made functional.
- For Financial Inclusion, department of Posts has opened 5731 Post Offices with banking services in LWE affected districts. 1007 Bank Branches & 937

ATMs have been opened and 37,850 Banking Correspondences (BCs) have been made operational in Most LWE affected districts.

- For further impetus to development, Under Special Central Assistance (SCA), funds are provided for filling critical gaps in Public infrastructure. Till now, Rs 3563 Crore have been released since the inception of Scheme in 2017.

As a result of the strict implementation of the policy, incidents of LWE violence which had reached its highest level i.e. 1936 in 2010 have reduced to 374 in 2024 i.e. a reduction of 81 per cent. The total number of deaths (civilian + security forces) has also reduced by 85 per cent during this period i.e. from 1005 deaths in 2010 to 150 in 2024.

During the last 10 years, incidents of LWE violence which were 1091 in 2014 have reduced to 374 in 2024 i.e. a reduction of 65.7 per cent. The total number of deaths (civilian + security force) has also reduced by 52 per cent during this period i.e. from 310 deaths in 2014 to 150 in 2024.

There has also been a sharp decline in the number of districts affected by LWE. The LWE affected districts have been reduced from 126 to 90 districts by April 2018, further to 70 by July 2021 and then to 38 by April 2024.

ADDITIONAL WORKDAYS UNDER MGNREGS

2825. DR. BYREDDY SHABARI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government provides more than 100 days of wage employment under Mahatma Gandhi National Rural Employment Guarantee Scheme

- (MGNREGS) for specific categories of beneficiaries, and if so, the details thereof;
- (b) the number of workdays provided beyond 100 days for Scheduled Tribes (STs) in forest rights areas and for households in drought-affected or natural disaster-hit regions during the last five years, State-wise;
 - (c) the mechanism to identify eligible beneficiaries for additional workdays and challenges in its implementation;
 - (d) the total number of beneficiaries who availed additional workdays, funds allocated, released, and utilized for this purpose, State and district-wise during the last five years;
 - (e) whether the Government has assessed the impact of additional workdays on rural employment and income, and if so, the details thereof; and
 - (f) whether any proposals are under consideration to further increase workdays for vulnerable groups, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

The Ministry mandates the provision of additional 50 days of wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest

area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act (FRA), 2006.

In addition to this, there is a provision for up to additional 50 days of wage employment in a financial year in drought/natural calamity affected notified rural areas.

Further as per Section 3 (4) of the Act, the State Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from their own funds.

(b) State/UT-wise persondays generated beyond (above) 100 days of employment availed by Scheduled Tribes (STs) category in forest right areas (FRA) under Mahatma Gandhi NREGS during the last five years is given in the enclosed **Statement-I**.

State/UT-wise Persondays generated beyond (above) 100 days of employment availed in drought-affected areas under Mahatma Gandhi NREGS during the last five financial year is given in the enclosed **Statement-II**.

Persondays generated beyond (above) 100 days of employment availed in flood areas under Mahatma Gandhi NREGS during the last five financial year is given below:

State	Financial Year	Persondays beyond 100 days in flood areas
Karnataka	2019-20	13440795
Kerala	2019-20	15794775
Karnataka	2020-21	26080817
Karnataka	2021-22	17319166

(c) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme and the responsibility of implementation of the scheme is vested with the Government of concerned States/UTs. The identification of eligible households for additional workdays under Mahatma Gandhi NREGS follows a structured process. Scheduled Tribes (ST) households in forest rights areas are identified based on land rights granted under the Forest Rights Act, 2006. An additional 50 days of wage employment are provided over and above 100 days in the notified drought affected areas of the States/UTs on recommendation of the Ministry of Agriculture and Farmers Welfare.

(d) While wage payment is made by Government of India directly into the account of beneficiary the material and admin funds is released to the State Government and the State Government releases the funds to its Districts accordingly. The government of India does not release material funds directly to the Districts.

State/UT-wise persondays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24 is given in the enclosed **Statement-III**.

District-wise persondays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24 is given in the enclosed **Statement-IV**.

(e) Government of India has made assessment of implementation of the Mahatma Gandhi NREGS through third party study in terms of increase in household income, poverty alleviation etc. sponsored by NITI Aayog in 2020. Some of the key findings of the study are as under:

(i) Mahatma Gandhi NREGA is a powerful instrument for inclusive growth in rural India through its impact on social protection, livelihood security and democratic empowerment.

(ii) Mahatma Gandhi NREGS provides livelihood security for the poor through creation of durable assets, improved water security, soil conservation and higher land productivity.

(iii) Mahatma Gandhi NREGS has had a positive impact on the standard of living of households through increase in household income by improvements in production from agriculture.

(iv) Mahatma Gandhi NREGA has led to major increases in wages of rural workers.

(v) SC, ST and Women along with socially excluded communities benefit from and are included in Mahatma Gandhi NREGA plans which could be a significant indicator of poverty alleviation in rural areas.

(f) Under Mahatma Gandhi NREGS there is no separate wage rate for any category. In order to compensate workers against inflation wage rate revised every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL).

STATEMENT-I

State/UT-wise persondays generated beyond 100 days of employment availed by Scheduled Tribes (STs) category in forest right areas (FRA) under Mahatma Gandhi NREGS during the last five years

Sl. No.	State/UT	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	402659	771500	486431	640800	1722111
2	Assam	3476	1656	1413	1161	628
3	Bihar	112	155	226	107	47
4	Chhattisgarh	2752478	4186614	4363667	2711941	2575585
5	Gujarat	3103	14963	38880	29058	98857
6	Himachal Pradesh	130	0	21	50	41
7	Jammu And Kashmir	14	55	50	21	63
8	Jharkhand	378	952	13727	26988	40205
9	Karnataka	5531	6252	5859	1526	4101
10	Kerala	116803	157219	138950	163786	200976
11	Madhya Pradesh	375441	1102030	851863	520277	600240
12	Maharashtra	238584	560369	718655	328436	526755
13	Odisha	484104	2053490	2076525	2593119	2910129
14	Rajasthan	28281	34735	34582	23762	29033
15	Tamil Nadu	0	0	26	13	46
16	Telangana	12924	67814	30611	32361	134816
17	Tripura	745476	1663034	1697404	853296	977524
18	Uttar Pradesh	7	63	41	69	1029
19	Uttarakhand	4	192	0	0	4
20	West Bengal	39555	59173	62445	212	0
	TOTAL	5209060	10680266	10521376	7926983	9822190

As per NREGASoft

STATEMENT-II

State/UT-wise Persondays generated beyond 100 days of employment availed in drought-affected areas under Mahatma Gandhi NREGS during the last five financial year

Sl. No.	State/UT	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0
3	Assam	0	0	0	0	0
4	Bihar	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0
6	Goa	0	0	0	0	0
7	Gujarat	0	0	0	0	0
8	Haryana	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0
10	Jammu And Kashmir	0	0	0	0	0
11	Jharkhand	0	0	0	0	0
12	Karnataka	7183522	0	0	0	0
13	Kerala	0	0	0	0	0
14	Ladakh	0	0	0	0	0
15	Madhya Pradesh	0	0	0	0	0
16	Maharashtra	0	0	0	0	0
17	Manipur	86651	0	0	0	0
18	Meghalaya	0	0	0	0	0
19	Mizoram	0	0	0	0	0
20	Nagaland	0	0	0	0	0
21	Odisha	0	0	0	0	0
22	Punjab	0	0	0	0	0
23	Rajasthan	797082	0	0	0	0
24	Sikkim	0	0	0	0	0
25	Tamil Nadu	0	0	0	0	0
26	Telangana	0	0	0	0	0
27	Tripura	0	0	0	0	0
28	Uttar Pradesh	0	0	0	0	0
29	Uttarakhand	0	0	0	0	0
30	West Bengal	0	0	0	0	0
31	Andaman and Nicobar	0	0	0	0	0
32	Lakshadweep	0	0	0	0	0
33	Puducherry	0	0	0	0	0
	Total	8067255	0	0	0	0

As per NREGASoft

STATEMENT-III

State/UT-wise persondays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24.

Sl. No.	State/UT	2019-20		2020-21	
		Persondays generated (in Nos.)	Wage expenditure (inRs.)	Persondays generated (in Nos.)	Wage expenditure (in Rs.)
1	Andaman and Nicobar	0	0	24	6768
2	Andhra Pradesh	710144	147460971	798798	188413803
3	Arunachal Pradesh	0	0	0	0
4	Assam	4505	869429	2519	536547
5	Bihar	112	19821	160	31040
6	Chhattisgarh	10723674	1806088359	16792291	3017066195
7	Gujarat	9130	1724122	33333	7022585
8	Haryana	0	0	0	0
9	Himachal Pradesh	761362	142094260	1123026	224548418
10	Jammu And Kashmir	14	2646	55	11220
11	Jharkhand	3116	532830	2503	485582
12	Karnataka	3732420	915666920	4549596	1228325416
13	Kerala	2327022	638845453	1298803	383530293
14	Ladakh	0	0	0	0
15	Madhya Pradesh	400320	67371798	1194350	216125967
16	Maharashtra	9421349	1915855447	11940463	2723243593
17	Manipur	9185	2011512	0	0
18	Meghalaya	0	0	0	0
19	Mizoram	0	0	0	0
20	Odisha	3366182	605354291	6165671	1674539246
21	Puducherry	0	0	2	420
22	Punjab	0	0	0	0

23	Rajasthan	130177	22299560	36875	6472123
24	Sikkim	0	0	0	0
25	Tamil Nadu	3	544		
26	Telangana	796591	132303140	6326064	1242198321
27	Tripura	769749	140193772	1708160	319433793
28	Uttar Pradesh	10	1816	106	21306
29	Uttarakhand	4	728	298685	60022129
30	West Bengal	48743	9100823	69915	14113266
Total		33213812	6547798242	52341399	11306148031

State/UT-wise personays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24.

Sl. No.	State/UT	2021-22		2022-23	
		Persondays generated (in Nos.)	Wage expenditure (in Rs.)	Persondays generated (in Nos.)	Wage expenditure (in Rs.)
1	Andaman And Nicobar	0	0	0	0
2	Andhra Pradesh	502442	115428994	649365	146824778
3	Arunachal Pradesh	0	0	1	216
4	Assam	3269	732218	1378	315554
5	Bihar	226	44748	7309	1534571
6	Chhattisgarh	15168127	2766758677	7868996	1503159825
7	Gujarat	40211	8130848	30454	6595465
8	Haryana	55	17325	254	83624
9	Himachal Pradesh	799080	162068880	485718	101805268
10	Jammu And Kashmir	50	10700	2800	634202
11	Jharkhand	17435	3922626	27353	6404790
12	Karnataka	3097173	887838924	7952	2357258
13	Kerala	1159457	342396725	1193640	370746358

14	Ladakh	0	0	0	0
15	Madhya Pradesh	945165	176547943	586129	116576189
16	Maharashtra	11711211	2783316811	8006497	1962611629
17	Manipur	0	0	2	502
18	Meghalaya	0	0	2796	641295
19	Mizoram	0	0	434	100578
20	Odisha	6183188	1553096200	7690454	2083226666
21	Puducherry	0	0	0	0
22	Punjab	23	5893	215	58473
23	Rajasthan	40451	7423431	30384	5828900
24	Sikkim	0	0	36	7989
25	Tamil Nadu	3422	737501	1397	328767
26	Telangana	1521244	285612092	35461	6326138
27	Tripura	1742785	333094706	877474	174061506
28	Uttar Pradesh	779	158894	20345	4331664
29	Uttarakhand	0	0	227	48351
30	West Bengal	73648	15551727	284	62458
Total		43009441	9442895863	27527355	6494673013

State/UT-wise persondays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24.

Sl. No.	State/UT	2023-24	
		persondays generated (in Nos.)	wage expenditure (inRs.)
1	Andaman And Nicobar	0	0
2	Andhra Pradesh	1731129	438286671
3	Arunachal Pradesh	0	0
4	Assam	802	190829
5	Bihar	5682	1292937
6	Chhattisgarh	8831779	1812638121
7	Gujarat	100994	23870586

8	Haryana	66	23153
9	Himachal Pradesh	833553	190396297
10	Jammu And Kashmir	3925	955830
11	Jharkhand	40804	10394815
12	Karnataka	18207	5421859
13	Kerala	1632717	542412719
14	Ladakh	2	488
15	Madhya Pradesh	754302	162144193
16	Maharashtra	19400596	5121826465
17	Manipur	0	0
18	Meghalaya	40	9520
19	Mizoram	0	0
20	Odisha	9257000	2830957708
21	Puducherry	0	0
22	Punjab	150	44372
23	Rajasthan	30628	6255183
24	Sikkim	5	1180
25	Tamil Nadu	129	34014
26	Telangana	135516	27401953
27	Tripura	983718	205850345
28	Uttar Pradesh	19192	4406094
29	Uttarakhand	659	151047
30	West Bengal	0	0
Total		43781595	11384966379

STATEMENT-IV

District-wise persondays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24.				
STATE /DISTRICTS	2019-20		2020-21	
	Total Person Days	wage expenditure (in Rs.)	Total Person Days	wage expenditure (in Rs.)

ANDAMAN AND NICOBAR			24	6768
NICOBARS			24	6768
ANDHRA PRADESH	710144	147460971.1	798798	188413803
ALLURI SITHARAMA RAJU	276257	57229628.54	552861	132035441.5
ANAKAPALLI	2925	559547.2327	278	61248.19194
ANANTAPUR	6453	1218716.911	2198	471712.5283
ANNAMAYYA	865	171627.2893	169	38718.29714
BAPATLA	6	1167.441931		
CHITTOOR	44	9207.003948	39	9162.018525
EAST GODAVARI	4115	792141.6632	500	109222.3404
ELURU	5648	1088185.554	780	169498.1337
GUNTUR			1	231.2376238
KAKINADA	7714	1515318.995	1210	265692.6033
KONASEEMA	8677	1706337.546	1360	300637.3189
KRISHNA	2883	556213.7591	313	68724.96016
NANDYAL	158314	33741331.15	6	1505.752864
NELLORE	315	61878.51492	70	15208.72147
NTR	3098	588110.3963	336	73032.8644
PALNADU	112192	23600003.08	80	17401.34774
PARVATHIPURAM MANYAM	62216	12858900.18	184359	42824315.31
PRAKASAM	27538	5777723.81	339	71383.98585
SRI SATHYA SAI	2933	570712.058	964	208820.9027
SRIKAKULAM	17382	3382254.003	51291	11313839.15
TIRUPATI	381	72845.6897	158	34219.67
VISAKHAPATANAM	6	1263.849057		
VIZIANAGARAM	1379	265837.9174	200	44063.68594
WEST GODAVARI	5929	1138147.861	502	108074.7361
Y.S.R	2874	553870.6774	784	171647.7096
ASSAM	4505	869429.291	2519	536547
CHIRANG	2521	486533.291	550	117150
DIBRUGARH	26	5018	7	1491
GOLAGHAT	46	8878	170	36210
HAILAKANDI	13	2509		
HOJAI	21	4053	4	852
KOKRAJHAR	1060	204564	96	20448
LAKHIMPUR	168	32424	285	60705
Morigaon			6	1278

SONITPUR	650	125450	169	35997
Sribhumi			1078	229614
TINSUKIA			154	32802
BIHAR	112	19820.54902	160	31040
ARARIA			116	22504
BANKA			3	582
BHAGALPUR	4	708		
KISHANGANJ	106	18762	41	7954
SAMASTIPUR	2	350.5490196		
CHHATTISGARH	10723674	1806088359	16792291	3017066195
BALOD	324592	56781540.56	555100	104799853.8
BALODA BAZAR	214516	32683798.35	444371	72376179.43
BALRAMPUR	493683	86538186.07	684501	129526080.2
BASTAR	237072	41723101.76	349492	66396315.52
BEMETARA	107047	15486094.73	239477	37266048.48
BIJAPUR	320789	56458302.57	521020	98988281.7
BILASPUR	483820	75090150.4	916335	150340002.2
DANTEWADA	217448	38267237.54	350717	66632858.64
DHAMTARI	365811	63941995.3	749247	141975318.5
DURG	83950	14345490.05	343395	62914417.9
GARIYABAND	544372	89376542.99	1004598	171040001.4
GAURELA PENDRA MARWAHI	325435	54830819.38	589035	105916929.8
JANJGIR-CHAMPA	138183	23277168.56	242832	43752733.12
JASHPUR	558562	98212374.12	876563	166257263.1
KANKER	737443	128314099.8	953769	180188360.6
KAWARDHA	691371	99362496.77	765779	120339592.9
KHAIRAGARH CHHUIKHADAN GANDAI	308475	50339334.91	417423	71513730.66
KONDAGAON	260526	45846932.16	437818	83173464.92
KORBA	201688	35496140.82	385650	72978576.8
KOREA	172340	30331249.63	171075	32501811.42
MAHASAMUND	332930	53483843.52	763772	128181489.5
MANENDRAGARH CHIRMIRI BHARATPUR	361172	63564752.57	326778	62084737.77
MOHLA MANPUR AMBAGARH CHOWKI	526641	91460266.5	717682	135135223.4

MUNGELI	303131	45585754.84	597791	90417296.54
NARAYANPUR	76882	13421479.49	119388	22534541.34
RAIGARH	88468	15570799.56	203079	38582767.87
RAIPUR	189991	30325177	507027	87304541.14
RAJNANDAGON	310233	52890996.35	390448	73249164.72
SAKTI	95058	16438915.43	201899	36836682.2
SARANGARH BILAIGARH	84521	13585231.78	195631	33920917.6
SUKMA	500245	88041862.38	382558	72678846.96
SURAJPUR	788607	138566703.5	909764	172569352
SURGUJA	278672	46449520.04	478277	84692812.72
GUJARAT	9130	1724121.798	33333	7022584.874
ARVALLI	919	148444.8857	1442	239149.2523
Chhotaudepur	6649	1288627.139	19355	4190714.4
DANG	12	2374.071429	32	7168
DOHAD	75	14534.57724	9812	2066098.439
MAHISAGAR			56	9899.484822
NARMADA	251	46928.63365	506	101370.114
NAVSARI	72	14159.90841	143	31675.37431
PANCH MAHALS	220	43322.66001	154	31837.30708
SURAT	40	7960	56	12155.11372
TAPI	469	77651.72163	951	162843.391
VALSAD	423	80118.20108	826	169673.9987
HIMACHAL PRADESH	761362	142094259.6	1123026	224548418.3
BILASPUR	19490	3577331.212	29468	5770816.752
CHAMBA	334869	63569681.3	364920	75448607.65
HAMIRPUR	18251	3255248.1	39347	7500599.827
KANGRA	57013	10363242.9	128908	25186084.61
KINNAUR	22168	5068112.167	19603	4819326.649
KULLU	41150	7086698.57	51030	9810030.868
LAHUL AND SPITI	1246	270663.6454	3227	766354.374
MANDI	130310	23826777.45	269537	52600057.33
SHIMLA	39722	7310493.83	88684	17515676.11
SIRMAUR	49748	9031451.468	53989	10455622.6
SOLAN	14155	2592279.026	27387	5389436.959
UNA	33240	6142279.981	46926	9285804.554
JAMMU AND KASHMIR	14	2646	55	11220
POONCH	14	2646	40	8160

RAJAURI			15	3060
JHARKHAND	3116	532830.1617	2503	485582
DEOGHAR	8	1368	9	1746
DHANBAD	14	2394		
GARHWA	2900	495898.1617	1929	374226
GIRIDIH	29	4959	63	12222
GUMLA	50	8546		
HAZARIBAGH			23	4462
LATEHAR			399	77406
RAMGARH	44	7524	4	776
SARAIKELA KHARSAWAN	32	5472	4	776
SIMDEGA	39	6669	72	13968
KARNATAKA	3732420	915666919.7	4549596	1228325416
BAGALKOTE	221068	55084319.58	249864	68420047.7
BALLARI	47097	11253347.67	133989	34270724.35
BELAGAVI	345895	86754900.64	731768	202377236.3
BENGALURU	294	73206		
BENGALURU RURAL	29253	7271476.914		
BIDAR			149486	40994896.93
CHAMARAJA NAGARA	13214	3286253.643	21071	5772990.965
CHIKKABALLAPURA	136803	34006694.2		
CHIKKAMAGALURU	38053	9566693.618	126606	35109029.65
CHITRADURGA	204353	50844828.51	371215	101990773.7
DAKSHINA KANNADA	43703	11049541.24	39351	11047747.46
DAVANAGERE	62593	15646051.48	137003	37976434.99
DHARWAR	87530	21829885.88	94695	26120157.74
GADAG	55309	13768938	68091	18722150.57
HASSAN	106760	26882907.98	112742	31211104
HAVERI	111351	27784546.42	116295	32158284.58
KALABURAGI	103566	25877296.26	100672	27609106.01
KODAGU	16163	4024270.235	14829	4069276.872
KOLAR	222251	55310897.32	134	36850
KOPPAL	64260	15735924.92	235773	62185707.03
MANDYA	54486	13620130.74	30507	8422621.528
MYSURU	41602	10354216.52	59739	16413280.51
RAICHUR	445859	100222468.6	501985	125832903.1
RAMANAGARA	416704	103787700.1	3499	962225

SHIVAMOGGA	71788	18198649.76	72103	20064061.47
TUMAKURU	165567	41203726.66	60552	16636419.82
UDUPI	7728	2000688.746	15708	4463752.711
UTTARA KANNADA	43695	11288412.38	33045	9405271.99
VIJAYANAGARA	171043	38313276.67	731565	193274137.9
VIJAYPURA	293218	72947287.11	204305	56101264.8
Yadgir	111214	27678382	133004	36676958.65
KERALA	2327022	638845453	1298803	383530292.8
ALAPPUZHA	88678	24119812.71	9817	2866000.642
ERNAKULAM	115557	31474119.34	16047	4702425.596
IDUKKI	284634	78429942.69	202785	59873529.4
KANNUR	123974	34193792.64	69143	20459900.61
KASARGOD	169141	46500326.3	152359	45038380.98
KOLLAM	26937	7258001.416	16046	4802252.189
KOTTAYAM	101495	27767856.56	42122	12438644.87
KOZHIKODE	308093	84639174.61	38712	11416073.49
MALAPPURAM	253492	69688047.44	36417	10764694.84
PALAKKAD	240938	66221499.92	365295	107777671.7
PATHANAMTHITTA	26522	7276329.051	11867	3509834.499
THIRUVANANTHAPURAM	68068	18710742.55	103069	30387445
THRISSUR	316040	86444184.54	26627	7790890.612
WAYANAD	203453	56121623.25	208497	61702548.31
MADHYA PRADESH	400320	67371797.99	1194350	216125966.5
ALIRAJPUR	21014	3673764	50933	9616228.596
ANUPPUR	9265	1495281.704	36049	6305924.332
ASHOK NAGAR	236	41536	765	145315.3333
BALAGHAT	25533	4488524.35	79011	14984960.03
BARWANI	40596	6409873.184	103288	17149205.5
BETUL	14809	2357583.261	43089	7792786.808
BHIND	6	1053.509434		
BHOPAL	494	86944	1854	347581.1036
BURHANPUR	14543	2558504.574	88119	16702190.85
CHHATARPUR	1396	245847.9531	1451	275312.1176
CHHINDWARA	18760	3168361.298	92750	17129333.32
DAMOH	9750	1712880.746	34695	6590348.76
DATIA	52	9152	326	61940
DEWAS	4408	774845.0086	8731	1417391.375

DHAR	23251	4073511.586	42157	7872755.276
DINDORI	54124	9106592.698	180232	31798067.68
GUNA	2321	408216.1785	13285	2521072.371
GWALIOR	12	2112	20	3800
HARDA	8126	1430174.222	16520	3138800
INDORE	326	57376	4763	904970
JABALPUR	419	73267.10511	1312	246975.0505
JHABUA	2572	449502.6979	4722	867196.5307
KATNI	2191	318639.7052	9191	1510994.006
KHANDWA	9974	1750702.395	33977	6416995.286
KHARGONE	25775	4535698.447	69491	13202607.31
MANDLA	31989	5210451.781	92611	16892679.83
MORENA			70	13300
NARMADAPURAM	1462	246719.5721	8187	1353184.047
NARSINGHPUR	84	14784	636	115355.1629
NEEMUCH	135	23755.04762	239	45363.38648
NIWARI	8	1408	45	8550
PANNA	1381	227773.5137	3266	588727.0214
RAISEN	5025	883161.9819	8981	1676472.932
RAJGARH	84	14764.80851	2	380
RATLAM	4960	809540.0039	7990	1355621.64
REWA	2037	352920.3182	2532	457080.9428
SAGAR	1693	297636.4128	3019	571912.4619
SATNA	3826	637767.6797	9334	1456433.108
SEHORE	5677	998968.5843	6680	1269116
SEONI	3861	622864.3393	21996	3840291.955
SHAHDOL	15540	2400942.716	36452	5952984.393
SHAJAPUR			20	3800
SHEOPUR	4980	876480	6775	1282061.14
SHIVPURI	2362	415710.6415	3147	598153.0602
SIDHI	2372	336560.6163	3138	526097.747
SINGRAULI	4640	812341.6744	14765	2748876.434
TIKAMGARH	395	69524.73808	1266	240400.7568
UJJAIN			20	3800
UMARIA	16335	2620122.556	44054	7667718.585
VIDISHA	1521	267654.3801	2394	454854.2913
MAHARASHTRA	9421349	1915855447	11940463	2723243593

AHMEDNAGAR	323611	66704539.97	327967	78697308.45
AKOLA	150592	30965892.87	119629	28408155.88
AMRAVATI	2318772	467389241	4613532	1007786135
BEED	804010	165355436.6	235730	56035856.93
BHANDARA	136020	23167172.41	88838	17100852.75
BULDHANA	120265	24774234.11	89196	21227654.83
CHANDRAPUR	286252	58178547.22	217516	50602399.43
ChatrapatiSambhaji Nagar	180838	36825729.8	128698	30062649.04
Dharashiv	166706	34630841.46	206599	48913261.18
DHULE	152723	31878839.21	39946	9525830.713
GADCHIROLI	87571	18405330.21	328401	73174760.23
GONDIA	442346	80045241.42	255006	53225458.93
HINGOLI	212894	43719009.26	197945	46969865.27
JALGAON	98552	20313524.97	218404	51898584.59
JALNA	169532	34678384.83	347711	82150891.56
KOLHAPUR	11978	2487080.736	15517	3702587.82
LATUR	230301	47427387.66	327914	78025975.52
NAGPUR	267050	54714057.74	345084	81062012.61
NANDED	646537	132836724.1	318289	75274169.32
NANDURBAR	75369	15529068.63	122435	29511217.18
NASHIK	242880	51380540.7	250865	61888621.35
PALGHAR	493122	101462523.2	1340869	307923466.8
PARBHANI	78003	16076944.97	150749	35868965.9
PUNE	102938	21427079.64	117926	28014102.86
RAIGAD	29831	6145273.797	24309	5783626.304
RATNAGIRI	97893	20396685.56	91565	22045322.76
SANGLI	77067	15870812.73	101552	24023356.7
SATARA	90184	18585097.78	137975	32738017.22
SINDHUDURG	42280	8820147.97	38036	9081146.458
SOLAPUR	95732	19866250.53	50285	12066806.19
THANE	36981	7682232.045	45176	11051702.03
WARDHA	397219	81832956.21	351295	83631056.02
WASHIM	202863	41731594.77	183672	43505707.15
YAVATMAL	552437	114551023	511832	122266067.9
MANIPUR	9185	2011511.697		
IMPHAL EAST	7174	1571106		
IMPHAL WEST	1004	219876		

JIRIBAM	34	7446		
KAKCHING	154	33726		
THOUBAL	692	151544.6972		
UKHRUL	127	27813		
ODISHA	3366182	605354291.5	6165671	1674539246
ANGUL	49489	9300999.463	2699	665476.7121
BALESHWAR	36710	6895211.985	1241	256887
BARGARH	47178	10228585.09	529954	157651550.9
BHADRAK	7918	1485183.644		
BOLANGIR	139909	31264143.06	1591681	477581541.8
BOUDH	121	22739.71681	1157	239499
CUTTACK	19609	3678573.821	2485	513732.6272
DEOGARH	1526	286888	17648	3648868.771
DHENKANAL	173404	32590639.08	44554	9218743.215
GAJAPATI	16426	3074290.575	101122	20748003.78
GANJAM	1310602	205737335.3	73716	12830474.65
JAGATSINGHAPUR	6630	1246172.335		
JAJPUR	45428	8532937.821	2117	536857.2122
JHARSUGUDA	753	141504.9632	5874	1454104.286
KALAHANDI	76699	16959156.3	1095763	329807231.5
KANDHAMAL	47960	9012128.643	457539	94695598.58
KENDRAPARA	18820	3533893.333	28	5796
KENDUJHAR	204962	38498260.86	252043	71274824.48
KHORDHA	54152	10174625.35	934	193338
KORAPUT	65655	12336130.3	300045	62011062.41
MALKANGIRI	32516	6110755.594	149405	30893649.12
MAYURBHANJ	696371	130855295.9	45820	9659808.237
NABARANGAPUR	37997	7140564.433	254078	52505120.88
NAYAGARH	48273	9070058.901	4794	992358
NUAPADA	136803	30216252.58	867298	259573935.8
PURI	56182	10555495.58		
RAYAGADA	15342	2883339.316	144717	29945955.58
SAMBALPUR	6100	1145832.386	128784	26651931.47
SONEPUR	140	26320	386	79902
SUNDARGARH	12507	2350977.137	89789	20902994.52
PUDUCHERRY			2	420.3137255
PONDICHERRY			2	420.3137255

RAJASTHAN	130177	22299559.62	36875	6472122.559
AJMER	3	342.3786408	1	118.0594059
ALWAR	4	725	1	167.5346535
BANSWARA	6642	1052644.076	6628	1155287.313
BARAN	2235	260975.0712	2141	320927.5884
BARMER	1130	216990.293	41	7634.723404
BHARATPUR			16	2169.931034
BHILWARA	22	3226.436472	7	1125.568128
BIKANER	24	3833.612903	1	129.4455446
CHITTORGARH	90	13684.22998	51	7262.437867
CHURU			8	1031.851852
DHOLPUR	25	4787.2	25	4663.8
DUNGARPUR	6380	894852.1941	8190	1452154.209
HANUMANGARH	110	17610.5784		
JAISALMER	91503	16505440.35		
JALORE	115	11616.83929	60	9452.477678
JHALAWAR	26	4485.619048		
JODHPUR	4718	733437.0276		
KARAULI			9	1641.137615
KOTA			26	4528.774257
NAGAU	13	2329.876106	11	2064.600448
PALI	102	13549.8772	319	51980.94128
PRATAPGARH	7529	1205871.632	10018	1804700.664
RAJSAMAND	131	21320.98223	166	31512.60951
SAWAI MADHOPUR	613	105824.5824		
SIKAR	28	2805.800247		
SIROHI	2075	276341.0108	4375	803548.6965
SRI GANGANAGAR	25	3446.023327	7	983.2016807
TONK	2	215.8235294		
UDAIPUR	6632	943203.1021	4774	809036.9946
TAMIL NADU	3	544.4810716		
CHENGALPATTU	3	544.4810716		
TELANGANA	796591	132303139.8	6326064	1242198321
Adilabad	45230	8290381.095	229798	47472100.13
BhadradriKothagudem	23309	3753311.917	250955	50662200.66
Hanumakonda	14471	2285981.977	91337	18342846.61
Jagtial	24753	4548474.415	284061	56677095.03

Jangaon	20251	3423383.721	161246	31563440.54
JayashankerBhopalapally	15289	2791815.895	57066	11625007.86
JogulambaGadwal	20272	2997302.785	235001	44978876.47
Kamareddy	46560	7149526.203	377610	68225791.75
Karimnagar	9734	1562324.115	107544	21261811.48
Khammam	29065	4181320.864	224026	44196564.03
KumramBheem(Asifabad)	22757	3976888.88	107777	20661951.62
Mahabubabad	28661	4356160.653	114698	21401666.86
Mahabubnagar	25590	4680449.648	358005	72168160.12
Mancherial	15391	2563023.216	107524	21755293.46
Medak	37346	6280616.239	180608	34867383.53
Medchal	670	136283.0672	21354	4821340.733
Mulugu	12384	2501979.115	69331	15486290.57
Nagarkurnool	22814	3831274.618	136165	26063747.89
Nalgonda	52037	7673060.339	488294	91412807.99
Narayanpet	16654	2728448.147	238682	46190354.67
Nirmal	36108	6131913.129	104886	20780776.6
Nizamabad	37241	5564633.371	361817	71420926.36
Peddapalli	16654	2657306.714	156467	30850705.86
RajannaSirsilla	20941	3959201.719	213054	43633408.87
Rangareddy	23310	3969373.342	175188	36756440.75
Sangareddy	21479	3474441.646	164703	30387563.76
Siddipet	58252	10320713.38	300161	60265258.36
Suryapet	17217	2383120.475	231926	43243506.22
Vikarabad	32858	5808761.209	180264	35324207.34
Wanaparthy	20294	3475747.272	284255	55772864.7
Warangal	16811	2726975.331	141030	29104517.02
YadadriBhuvanagiri	12188	2118945.306	171231	34823413.24
TRIPURA	769749	140193772.4	1708160	319433792.5
DHALAI	409244	75192019.46	885685	165470548.7
Gomati	93933	17374238.44	225216	43798312.87
Khowai	26294	4778303.145	150922	29131778.9
NORTH TRIPURA	127486	22431857.65	227723	40254969.67
Sepahijala	31965	5821430.543	69190	13066431.28
SOUTH TRIPURA	16980	3196275.584	45717	8695913.202
Unakoti	52616	9315315.88	85785	15597142.4
WEST TRIPURA	11231	2084331.687	17922	3418695.492

UTTAR PRADESH	10	1815.564356	106	21306
ALIGARH			2	402
AMETHI			1	201
BAHRAICH			3	603
BASTI	5	910		
CHITRAKOOT			5	1005
GONDA			22	4422
HAMIRPUR	2	364	1	201
LALITPUR			7	1407
MAHARAJGANJ			4	804
PRATAPGARH			12	2412
SAMBHAL			2	402
SITAPUR			17	3417
SONBHADRA	3	541.5643564	27	5427
SULTANPUR			2	402
UNNAO			1	201
UTTARAKHAND	4	728	298685	60022128.59
ALMORA			14380	2890290.131
BAGESHWAR			12118	2434916.321
CHAMOLI			18453	3702937.507
CHAMPAWAT			29031	5834639.003
DEHRADUN			30873	6205201.5
HARIDWAR			29413	5912013
NAINITAL			12395	2491407.216
PAURI GARHWAL			15748	3163866.945
PITHORAGARH	4	728	24080	4839890.214
RUDRA PRAYAG			30449	6119111.202
TEHRI GARHWAL			37932	7623201.953
UDAM SINGH NAGAR			9327	1873704.747
UTTAR KASHI			34486	6930948.854
WEST BENGAL	48743	9100823.451	69915	14113266.5
24 PARGANAS SOUTH	2335	427439.7777	4203	855327.317
ALIPURDUAR	31220	5930159.582	48303	9847001.716
BANKURA	5346	896344.3295	8672	1650206.691
BIRBHUM	675	123600.3539	407	80891.46526
JALPAIGURI	4630	883994.7229	5082	1036728
JHARGRAM	226	43166	166	33674.90909

MALDAH	1877	356747.9048	11	2244
MURSHIDABAD	313	59183.78536	195	34187.18951
PASCHIM MEDINIPUR	144	26372.41428	262	53394.61682
PURBA BARDHAMAN	1402	245637.7807	105	19089.03197
PURBA MEDINIPUR	224	42776.5283	107	21296.56282
PURULIA	351	65400.27118	2402	479225
Total	33213812	6547798242	52341399	11306148031

District-wise personays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24.

STATE /DISTRICTS	2021-22		2022-23	
	Total Person Days	wage expenditure (in Rs.)	Total Person Days	wage expenditure (in Rs.)
ANDHRA PRADESH	502442	115428994.1	649365	146824777.8
ALLURI SITHARAMA RAJU	355899	84254667.86	389179	92206639.48
ANAKAPALLI	85	18977.99173	15	3087.916634
ANANTAPUR	131	29251.22438	95	21317.47054
ANNAMAYYA	16	3751.361464	69	16508.69689
BAPATLA			269	51089.79406
CHITTOOR	34	7362.532963	26	6186.168057
EAST GODAVARI	874	197092.1065	145	30947.20922
ELURU	7373	1599773.224	9481	1980493.027
GUNTUR			3	699.8775519
KAKINADA	1161	257516.0653	268	61097.38144
KONASEEMA	467	106484.9921	33	8231.957075
KRISHNA	35	7824.653372	22	5280.158538
KURNOOL	17	3835.582679	84	20350.0585
NANDYAL	74	14992.73106	811	171859.6699
NELLORE	45	9791.154667	289	59556.34495
NTR	57	12041.77647	8	1697.377029
PALNADU	491	97505.13775	1155	250720.4053
PARVATHIPURAM MANYAM	102443	22177844.3	171516	36835986.27
PRAKASAM	448	94139.30755	222	47819.38931
SRI SATHYA SAI	128	27838.65248	88	19776.499

SRIKAKULAM	31089	6154894.705	75341	14972351.17
TIRUPATI	51	10438.42587	152	31964.2264
VISAKHAPATANAM			12	2462.618085
VIZIANAGARAM	92	19632.08432	6	1243.408713
WEST GODAVARI	782	176155.4909	10	2244.841683
Y.S.R	650	147182.7347	66	15166.4341
ARUNACHAL PRADESH			1	216
TIRAP			1	216
ASSAM	3269	732217.6905	1378	315553.6496
BAJALI			3	687
BARPETA			1	229
Biswanath			27	6183
BONGAIGAON	2	448	53	12137
CACHAR			2	458
CHARAIDEO			4	916
CHIRANG	485	108640	418	95713.64965
DARRANG	14	3136	44	10076
DHEMAJI			9	2061
DHUBRI			14	3206
DIBRUGARH	30	6699.864407	9	2061
GOLAGHAT	249	55776	43	9847
HAILAKANDI			15	3435
HOJAI			17	3893
KAMRUP			4	916
KOKRAJHAR	57	12768	382	87478
LAKHIMPUR	26	5824	77	17633
MAJULI			1	229
Morigaon			1	229
NAGAON	4	896	4	916
NALBARI			3	687
SIVASAGAR	11	2464	50	11450
SONITPUR	12	2688	164	37556
SOUTH SALMARA- MANKACHAR			3	687
Sribhumi	2379	532877.8261	30	6870
BIHAR	226	44748	7309	1534571.188
ARARIA	20	3960	404	84840

ARWAL			361	75706.71544
AURANAGABAD			623	130824.6194
BANKA			36	7560
BEGUSARAI			25	5250
BHAGALPUR			48	10080
BHOJPUR	40	7920	55	11550
BUXAR			74	15540
DARBHANGA			192	40320
GAYA			335	70345.84158
GOPALGANJ			65	13646.67327
JAMUI			153	32130
JEHANABAD			199	41716.56768
KAIMUR (BHABUA)			70	14700
KATIHAR			579	121590
KHAGARIA			14	2940
KISHANGANJ	154	30492	126	26460
LAKHISARAI			65	13650
MADHEPURA			116	24360
MADHUBANI			158	33180
MUNGER			131	27508.45545
MUZAFFARPUR			544	114228.2353
NALANDA			726	152454.9804
NAWADA			254	53336.49272
PASHCHIM CHAMPARAN	12	2376	106	22256.67327
PATNA			136	28541.23646
PURBI CHAMPARAN			219	45990
PURNIA			199	41790
ROHTAS			79	16575.0297
SAHARSA			82	17220
SAMASTIPUR			377	79170
SARAN			205	43050
Sheikhpura			55	11549.52475
SHEOHAR			111	23251.53846
SITAMARHI			243	51030
SIWAN			25	5238.603997
SUPAUL			96	20160
VAISHALI			23	4830

CHHATTISGARH	15168127	2766758677	7868996	1503159825
BALOD	212405	40561080.44	66614	13473915.7
BALODA BAZAR	299753	49546796.45	127181	22030603.8
BALRAMPUR	656260	126207802.8	300103	60011513.11
BASTAR	270264	52160365.58	165743	33812955.39
BEMETARA	175139	28069986.07	95344	15762464.62
BIJAPUR	188000	36233968.19	111629	22529868.42
BILASPUR	808082	131862208.5	394781	66560436.06
DANTEWADA	473129	91304358.54	198112	40413122.19
DHAMTARI	437186	84264386.88	171188	34869027.97
DURG	150473	28127249.63	128466	25554602.39
GARIYABAND	809116	140554386.1	413330	75986746.5
GAURELA PENDRA MARWAHI	478683	87285193.93	236207	44746142.8
JANJGIR-CHAMPA	187447	34318636.28	69355	13459283.09
JASHPUR	707719	136461455.4	461745	94001036.9
KANKER	832750	159960680	551472	111826682.7
KAWARDHA	573891	93399223.51	294424	48869659.74
KHAIRAGARH CHHUIKHADAN GANDAI	393519	65760133.98	86474	14713125.48
KONDAGAON	443204	85528570.46	309480	63126328.49
KORBA	577769	111491369.5	461203	94010216
KOREA	218206	42112535.77	155985	31814394.47
MAHASAMUND	639851	108315702.1	365789	63699214.46
MANENDRAGARH CHIRMIRI BHARATPUR	462729	89304751.8	283732	57879718.87
MOHLA MANPUR AMBAGARH CHOWKI	856816	163927453.8	234001	47281856.7
MUNGELI	440031	65771635.8	204428	32507530.58
NARAYANPUR	94255	18089397.77	63572	12904746.31
RAIGARH	567701	99934391.49	282735	49647798.81
RAIPUR	440141	75336800.9	578653	102087244.1
RAJNANDAGON	350891	66667928.64	73785	14897726.32
SAKTI	125970	22654750.16	62616	12093939.79
SARANGARH BILAIGARH	312613	55736011.95	129278	24888534.38
SUKMA	455541	87917545.39	148538	30299232.6
SURAJPUR	998500	192353066.5	394872	80402073.77

SURGUJA	530093	95538852.23	248161	46998082.34
GUJARAT	40211	8130847.662	30454	6595465.189
AMRELI			119	18534.0227
ARVALLI	11327	1924939.675	6506	1267164.246
BANAS KANTHA	20	3724.964778	143	28639.76188
BHARUCH				
BHAVNAGAR			15	3234.329471
Botad				
Chhotaudepur	2076	455504.3286	1340	302146.3435
DANG	45	10305	4	952.950495
DOHAD	11571	2533852.937	7928	1790087.968
GANDHINAGAR	1	223.2079208	1	207.4752475
JAMNAGAR	4	414.1538462		
JUNAGADH			72	14272.54928
KACHCHH			70	12034.11383
KHEDA			1	215.3267327
MAHESANA			10	2187.171086
MAHISAGAR	90	17670.46189	19	3705.594309
NARMADA	1230	264919.8037	208	47930.52765
NAVSARI	206	46948.50177	427	99903.78041
PANCH MAHALS	221	46291.07357	268	60148.84425
PATAN			15	2491.848785
PORBANDAR			3	505.1300718
RAJKOT			54	10674.22218
SABAR KANTHA	7	1272.452884	77	15358.78998
SURAT			20	4669.118812
SURENDRANAGAR				
TAPI	3074	608680.1072	9217	2022137.161
VALSAD	10339	2216100.994	3937	888263.913
HARYANA	55	17325	254	83624.00305
AMBALA			7	2317
BHIWANI			1	325.4158416
CHARKI DADRI			11	3577
FATEHABAD			21	6841.151466
HISAR			32	10576.48188
JIND	2	630	2	662
KARNAL	11	3465	64	21171.86139

KURUKSHETRA			5	1655
MAHENDRAGARH			3	993
MEWAT	10	3150		
PALWAL	17	5355		
PANIPAT			6	1910.603774
ROHTAK	14	4410	76	25034.28574
SONIPAT	1	315	23	7574.378641
YAMUNANAGAR			3	985.8243137
HIMACHAL PRADESH	799080	162068880.4	485718	101805267.8
BILASPUR	10828	2185319.442	13474	2839487.879
CHAMBA	227544	47169841.24	92154	19353215.7
HAMIRPUR	28066	5447035.524	14230	2838189.836
KANGRA	58579	11775464.94	34233	7113739.934
KINNAUR	212	53535.54155	2451	641292.6614
KULLU	76249	15280684.72	51461	10761790.99
LAHUL AND SPITI	42	9634.206209	174	45799.27733
MANDI	229974	46392928.18	156982	32885522.38
SHIMLA	69600	14075666.16	36374	7659931.779
SIRMAUR	47390	9456922.847	44666	9312263.626
SOLAN	22232	4473200.737	17757	3749633.59
UNA	28364	5748646.842	21762	4604400.148
JAMMU AND KASHMIR	50	10700	2800	634202.2459
ANANTNAG			884	200527.3822
BADGAM			166	37635.84615
BANDIPORA			8	1815.643564
BARAMULLA			58	13148.92079
DODA			127	28735.51523
GANDERBAL			25	5620.098039
JAMMU			7	1589
KATHUA			3	681
KISHTWAR			25	5648.411765
KULGAM			21	4767
KUPWARA	13	2782	663	150488.0429
POONCH	37	7918	111	24913.6031
PULWAMA			427	96929
RAJOURI			218	48767.90097
RAMBAN			5	1135

REASI			4	908
SAMBA			3	681
SHOPIAN			41	9302.881188
UDHAMPUR			4	908
JHARKHAND	17435	3922626.275	27353	6404789.521
BOKARO	8	1800	38	8870.798195
CHATRA			34	7871.649362
DEOGHAR	35	7875	59	13649.03141
DHANBAD	6	1350	118	27578.86302
DUMKA	179	40275	3185	751892.8955
EAST SINGHBUM	48	10769.42606	94	21981.47035
GARHWA	4377	984825	7328	1725429.635
GIRIDIH	410	92250	1251	293198.2181
GODDA	21	4725	17	3992.103087
GUMLA	242	54415.28571	1281	297428.9535
HAZARIBAGH	59	13275	2	470.9108911
JAMTARA	4	900	70	16367.96021
LATEHAR	237	53325	40	9370.588235
LOHARDAGA	127	28575	215	49622.21736
PAKUR	28	6300	34	7913.227983
PALAMU	131	29475	58	13448.42815
RAMGARH	451	101475	205	48390.2973
RANCHI	205	46125	585	136196.9282
SARAIKELA KHARSAWAN	71	15975	68	15815.76107
SIMDEGA	2592	583027.4544	9749	2268748.223
WEST SINGHBHUM	8204	1845889.109	2922	686551.3612
KARNATAKA	3097173	887838923.5	7952	2357257.628
BAGALKOTE	362152	104287171.1	676	202947.2225
BALLARI			547	150742.5959
BELAGAVI	903698	260203884.7	565	171680.6599
BENGALURU RURAL			49	15141
BIDAR	76847	22167943.48	35	10725.12592
CHAMARAJA NAGARA	347	100283	10	3090
CHIKKABALLAPURA	24	6936	28	8646.386139
CHIKKAMAGALURU	171623	50068594.68	79	24411.69307
CHITRADURGA			131	40103.71714
DAKSHINA KANNADA	26	7514		

DAVANAGERE	161578	47323425.98	92	28398.98184
DHARWAR	34029	9862939.081	30	9289.941797
GADAG	35538	10274573.62	74	22604.52145
HASSAN	23597	6823485.86	58	17870.9901
HAVERI	263848	76156678.51	144	44262.07346
KALABURAGI	260069	74798025.71	37	11267.73169
KODAGU	2048	591524.8817		
KOLAR	126	36371.125	66	20428.77921
KOPPAL	66	19373.36232	1877	549342.4212
MANDYA			38	11689.2153
MYSURU			7	2163
RAICHUR	403580	109382781.7	673	179528.1184
RAMANAGARA	3382	978397.5695	502	155102.7723
SHIVAMOGGA	93623	27434941.78	36	10984.389
TUMAKURU	723	208947	1252	386818.8308
UDUPI	30	8970		
UTTARA KANNADA	54371	16225125.83	67	20786.77312
VIJAYANAGARA	27487	7776541.066	778	228044.924
VIJAYPURA	51543	14882733.44	52	16007.47393
Yadgir	166818	48211760.02	49	15178.2901
KERALA	1159457	342396724.9	1193640	370746358.3
ALAPPUZHA	11947	3485722.732	12706	3951547.209
ERNAKULAM	17513	5146346.741	18289	5687660.805
IDUKKI	139251	41059115.83	174285	54085111.27
KANNUR	59124	17488620.12	56994	17712660.34
KASARGOD	96199	28431550.42	104261	32392408.31
KOLLAM	23042	6912183.27	24688	7667779.668
KOTTAYAM	22454	6616606.022	26474	8222815.237
KOZHIKODE	41438	12214459.25	37969	11809856.44
MALAPPURAM	43968	12994876.11	62892	19553806.98
PALAKKAD	348073	102703186.6	288186	89436284.08
PATHANAMTHITTA	6916	2049238.811	9742	3028800.433
THIRUVANANTHAPURAM	92229	27252380.09	105474	32711269.29
THRISSUR	26135	7646092.481	31596	9823841.733
WAYANAD	231168	68396346.42	240084	74662516.53
MADHYA PRADESH	945165	176547943.4	586129	116576189.3
AGAR-MALWA			70	14205.37255

ALIRAJPUR	30080	5671211.095	20108	3950366.944
ANUPPUR	25767	4651640.039	10648	2005127.906
ASHOK NAGAR	82	15806.10526	99	20196
BALAGHAT	62441	12027809.9	45727	9323467.894
BARWANI	58611	9941233.919	18259	3478451.493
BETUL	24355	4546766.158	13792	2781557.636
BHIND	2	386	12	2448
BHOPAL	1036	198269.514	551	112404
BURHANPUR	61242	11765332.54	43473	8838409.242
CHHATARPUR	848	163641.0111	191	38012.44301
CHHINDWARA	74223	13951312.05	36118	7177515.778
DAMOH	56832	10965002.84	39555	8042577.372
DATIA	62	11966	29	5916
DEWAS	4830	904178.9321	1298	264042.4545
DHAR	42308	8110310.544	43574	8842837.008
DINDORI	105374	19244603.82	68278	13048202.74
GUNA	19257	3716466.134	9023	1840687.294
GWALIOR	2	386	46	9279.536938
HARDA	9897	1910112.273	8178	1668295.996
INDORE	13407	2587419.955	6778	1382285.212
JABALPUR	436	69050.89921	671	129607.4278
JHABUA	3042	567917.0488	1777	342159.7543
KATNI	8872	1550482.424	6398	1189751.248
KHANDWA	31946	6150669.653	15579	3175769.519
KHARGONE	96291	18576353	76818	15669430.12
MANDLA	62006	11570944.79	36633	7177330.787
MANDSAUR	9	1737	466	93435.9604
MORENA	160	30880	302	61608
NARMADAPURAM	5283	888549.7859	1262	247184.4412
NARSINGHPUR	222	42581.37131	132	25775.08397
NEEMUCH	433	83569	189	38556
NIWARI	47	9071	43	8767.980198
PANNA	2233	417155.5027	2964	589864.4669
RAISEN	5079	980191.9631	4064	829258.7389
RAJGARH	34	6562	269	54875.55446
RATLAM	6903	1236096.518	4523	899728.1918
REWA	1004	162688.6063	2413	491151.5914

SAGAR	7473	1438811.976	1259	256628.0365
SATNA	5121	934927.9661	3082	593466.739
SEHORE	8016	1547116.899	3192	651293.8378
SEONI	15270	2773526.139	6523	1225419.412
SHAHDOL	27983	4870430.158	15728	2939641.247
SHAJAPUR			1	196.7920792
SHEOPUR	9917	1913968.362	957	195228
SHIVPURI	1937	373841	533	108732
SIDHI	7773	1472466.673	2511	505280.876
SINGRAULI	15418	2920382.895	10269	2083608.505
TIKAMGARH	835	161155	142	28965.9901
UJJAIN	22	3678.571429	18	3500.628065
UMARIA	28456	4967714.637	20886	3967191.845
VIDISHA	2288	441567.776	718	146494.2545
MAHARASHTRA	11711211	2783316811	8006497	1962611629
AHMEDNAGAR	219314	54734618.4	92209	23845382.72
AKOLA	73522	18220134.53	76230	19475971.35
AMRAVATI	3853731	873539141.2	2685506	630703128.9
BEED	439834	109064218.7	691390	176973497
BHANDARA	88368	17026358.51	97695	16391856.32
BULDHANA	6875	1704898.8	1276	326623.085
CHANDRAPUR	304454	69155941.63	207615	47723176.61
ChatrapatiSambhaji Nagar	357278	87186156.28	354065	90140116.25
Dharashiv	137873	34033626.05	76334	19522346.1
DHULE	49828	12379241.74	31231	8005344.406
GADCHIROLI	398138	95814002.77	171209	42991108.04
GONDIA	315890	69692927.76	234440	51625048.18
HINGOLI	354162	87412804.27	173634	44257324.27
JALGAON	288891	71593536.88	300912	76964839.76
JALNA	250518	62139422.51	141215	36236383.67
KOLHAPUR	16215	4001028.58	5965	1529058.293
LATUR	271281	67274121.75	343075	87818874.85
NAGPUR	264291	64575417.01	185181	46349084.59
NANDED	345087	85665532.69	289373	74154652.47
NANDURBAR	213492	53402695.92	75467	19396023.7
NASHIK	133930	33940772.54	133963	36036840.85
PALGHAR	2053894	493562050.2	978768	243043903.2

PARBHANI	384903	95441747.57	336428	86114834.91
PUNE	97103	24051116.43	35743	9140509.495
RAIGAD	26492	6569879.037	23676	6061046.192
RATNAGIRI	54880	13829852.25	23391	6047431.733
SANGLI	33195	8163760.853	19943	5066831.512
SATARA	77573	19263332.23	52844	13528854.61
SINDHUDURG	19757	4867704.493	12535	3221802.246
SOLAPUR	60874	15196367.03	37305	9567179.665
THANE	24776	6397271.317	24848	6423759.062
WARDHA	222918	55320528.51	52450	13504469.77
WASHIM	13004	3221568.095	7003	1785967.486
YAVATMAL	258870	64875034.55	33578	8638357.772
MANIPUR			2	502
JIRIBAM			2	502
MEGHALAYA			2796	641294.8748
EAST GARO HILLS			572	131560
East Jaintia Hills			4	920
EAST KHASI HILLS			1	230
NORTH GARO HILLS			8	1840
RI BHOI			32	7360
SOUTH GARO HILLS			1922	440274.8748
SOUTH WEST GARO HILLS			1	230
SOUTH WEST KHASI HILLS			10	2300
WEST GARO HILLS			221	50830
WEST JAINTIA HILLS			4	920
WEST KHASI HILLS			21	4830
MIZORAM			434	100577.6634
AIZAWL			251	57938.66337
CHAMPHAI			157	36581
HNAHTHIAL			14	3262
SERCHHIP			10	2330
Siaha			2	466
ODISHA	6183188	1553096200	7690454	2083226666
ANGUL	982	211130	8582	1904860.949
BALESHWAR	547	117597.6489	1923	426775.6552
BARGARH	596797	162697301.8	874319	254856966.5
BHADRAK	1	215	169	37506

BOLANGIR	1388375	376259925	1577046	468386792.6
BOUDH	3173	682171.4211	2941	652902
CUTTACK	810	174128.6159	596	132154.3062
DEOGARH	5279	1134856.474	9372	2079848.349
DHENKANAL	33573	7200373.703	19857	4404421.889
GAJAPATI	69673	14865817.12	92595	20460174.13
GANJAM	86208	12778399.11	78091	13555814.98
JAGATSINGHAPUR			14	3108
JAJPUR	1180	252320.2131	3580	794641.3275
JHARSUGUDA	10362	2227352.906	10647	2362499.512
KALAHANDI	1186104	328437973.7	1571742	475864654.3
KANDHAMAL	597451	127711509.3	758029	162520285.9
KENDRAPARA	103	22145	228	50616
KENDUJHAR	239484	51486783.83	244007	54129728.69
KHORDHA	355	76325	1030	228659.0096
KORAPUT	418246	89814754.77	278079	61659295.27
MALKANGIRI	198408	42615589.75	232969	51672989.26
MAYURBHANJ	58121	12494358.48	137327	30476077.66
NABARANGAPUR	232330	49936097.23	308927	68575913.88
NAYAGARH	1445	310675	1441	319902
NUAPADA	723406	200592666.6	1117496	328108411.6
PURI	2	430	140	31080
RAYAGADA	152424	32663659.01	170972	37734776.08
SAMBALPUR	70602	15174890.39	51274	11381086.08
SONEPUR	105	22575	1136	252142.6451
SUNDARGARH	107642	23134178.06	135925	30162581.25
PUNJAB	23	5892.964861	215	58473.0949
AMRITSAR			2	564
BARNALA			5	1346.974867
BHATINDA	1	269	25	7014.237624
FARIDKOT			18	5076
FATEHGARH SAHIB	3	807	31	8742
Fazilka			18	4686.026472
FEROZEPUR			30	8206.228377
GURDASPUR				
HOSHIARPUR			5	1410
JALANDHAR			2	564

KAPURTHALA			2	564
LUDHIANA			3	846
MANSA	6	1319.964861	30	7081.518655
MOGA	3	807	4	1092.108911
MUKATSAR	5	1345	18	5076
NAWANSHAHR				
Pathankot	5	1345	1	282
PATIALA			5	1410
ROPAR			7	1974
SANGRUR			5	1410
SAS NAGAR MOHALI			1	282
TARN TARAN			3	846
RAJASTHAN	40451	7423431.125	30384	5828900.087
AJMER	400	68344.2786	440	74410.12978
ALWAR	26	4805.933643	49	9894.953003
BANSWARA	4160	799584.7265	2143	423669.9764
BARAN	505	74814.61036	1383	230479.3767
BARMER	360	75443.85659	82	17402.97623
BHARATPUR	147	28548.07624	103	20659.03914
BHILWARA	228	39777.62817	252	49552.4516
BIKANER	236	44156.21046	1131	243270.4742
BUNDI	34	6345.76315	29	5378.958698
CHITTORGARH	207	33553.4491	381	77276.6149
CHURU	73	10073.72105	23	4277.395216
DAUSA	31	5684.772739	54	9722.721478
DHOLPUR	48	9304.833327	51	10517.98528
DUNGARPUR	7243	1387766.446	3646	713172.355
HANUMANGARH	4	715.7451697	181	32063.5595
JAIPUR	62	9873.972727	93	15155.41878
JAISALMER	35	6759.448623	70	14822.67143
JALORE	389	65000.6129	96	18033.75943
JHALAWAR	64	12151.45291	545	115657.9101
JHUNJHUNU	53	9123.582446	35	6250.185121
JODHPUR	880	148412.631	254	45574.93232
KARALI	32	5961.427199	297	60234.13733
KOTA	20	3719.174628	113	21480.01354
NAGPUR	429	77391.76788	255	51770.59419

PALI	411	69948.97339	328	56076.66617
PRATAPGARH	13863	2600003.924	8660	1708431.946
RAJSAMAND	160	30186.86348	263	50912.61613
SAWAI MADHOPUR	3	522.2884877	31	5984.044594
SIKAR	7	1257.326733	51	9992.65379
SIROHI	5782	1002578.451	3992	722336.2106
SRI GANGANAGAR	104	17789.00305	73	13938.59414
TONK	21	3711.729505	43	8492.22946
UDAIPUR	4434	770118.4441	5237	982006.5363
SIKKIM			36	7989.326733
Gyalshing District			5	1110
PAKYONG			5	1110
SORENG			26	5769.326733
TAMIL NADU	3422	737500.7039	1397	328767.1265
ARIYALUR	12	2825.911688	5	1028.970297
CHENGALPATTU	162	36657.28156	132	32572.49198
COIMBATORE	45	11265.57058	14	3572.722246
CUDDALORE	53	10901.20508	42	9163.848713
DHARMAPURI	21	4857.23542	4	1002.940594
DINDIGUL	459	103402.8725	36	8936.965832
ERODE	25	6114.667115	27	6707.412983
KALLAKURICHI	164	34032.19725	75	15044.25959
KANCHIPURAM	78	18217.98679	49	11536.04282
KANNIYAKUMARI	21	4557.714619	7	1828.584158
KARUR	57	13933.47766	14	3434.851485
KRISHNAGIRI	23	4972.172607	24	5663.848622
MADURAI	223	42573.83011	51	13079.59902
MAYILADUTHURAI	152	33013.40075	62	14933.95006
NAGAPATTINAM	72	15478.66569	29	6827.210012
NAMAKKAL	85	17808.07951	9	2021.479324
PERAMBALUR	13	2799.650463	11	2475.711901
PUDUKKOTTAI	214	49280.45306	2	419.5841584
RAMANATHAPURAM	54	10871.17728	67	13773.63874
Ranipet	45	8858.794597	6	1467.405941
SALEM	46	9563.524164	36	7742.050785
SIVAGANGAI	69	13573.8521	97	21403.11105
TENKASI	13	3154.65133	14	3492.513151

THANJAVUR	61	12661.73946	78	17957.99331
THE NILGIRIS	2	540.1188119	7	1728.220151
THENI	11	2267.469035	2	524.0392157
THOOTHUKKUDI	47	9399.096597	45	10264.13124
TIRUCHIRAPPALLI	64	14054.09692	15	3509.138614
TIRUNELVELI	65	16463.61074	32	8075.736863
TIRUPATHUR	11	2249	9	1917.558921
TIRUPPUR	28	7278.967968	93	24562.56409
TIRUVALLUR	234	47983.06309	59	12928.23161
TIRUVANNAMALAI	157	33906.40359	93	24599.96817
TIRUVARUR	73	15268.99804	16	3613.315861
VELLORE	46	8845.7935	12	2386.952048
VILLUPURAM	321	64304.49796	34	7533.733146
VIRUDHUNAGAR	196	43563.47628	89	21036.3498
TELANGANA	1521244	285612092.3	35461	6326137.609
Adilabad	123032	26734361.15	1179	234046.0781
BhadradriKothagudem	51924	10302155.44	14778	2437715.772
Hanumakonda	15682	2957195.723	53	7369.707497
Jagtial	23255	4577224.002	19	4011.609472
Jangaon	35430	6423589.873	98	13861.46618
JayashankerBhopalapally	34498	6730668.049	1391	289436.1606
JogulambaGadwal	42759	7563893.375	97	13294.27767
Kamareddy	79260	12882661.32	18	2302.543424
Karimnagar	20123	3467341.152	29	3651.942765
Khammam	50636	8609052.726	492	81845.60484
KumramBheem(Asifabad)	61507	12001966.98	4796	877085.6469
Mahabubabad	52093	9128596.65	1781	288051.1062
Mahabubnagar	43224	8620575.539	169	32062.36085
Mancherial	43564	8565030.843	542	95813.83751
Medak	64073	11670537.01	197	31434.2605
Medchal	2665	634469.9497	7	1675.239406
Mulugu	42709	9392684.331	1234	271968.1064
Nagarkurnool	32366	5986904.755	510	101620.3003
Nalgonda	114390	18658014.73	1347	209521.9107
Narayanpet	32663	5947830.176	35	7958.9442
Nirmal	63103	12083888.79	4329	894041.1072
Nizamabad	58486	10061502.87	110	13133.05767

Peddapalli	18704	3564772.907	55	9936.301461
RajannaSirsilla	27474	5794759.09	15	3130.137524
Rangareddy	32831	6789743.263	36	6018.418715
Sangareddy	57173	9521211.614	835	144073.4458
Siddipet	69161	13506285.36	23	3566.121806
Suryapet	66639	12295116.02	163	23308.05643
Vikarabad	76413	15073651.11	208	39758.58328
Wanaparthly	33422	6256520.751	50	8701.749567
Warangal	27101	5181783.577	336	59402.34052
YadadriBhuvanagiri	24884	4628103.209	529	116341.4133
TRIPURA	1742785	333094705.8	877474	174061505.5
DHALAI	916557	174911607.2	411779	81906183.15
Gomati	218430	43402049.98	100354	20477900.01
Khowai	162666	32168392.3	69330	13971717.25
NORTH TRIPURA	262079	47673332.77	183749	35151989.12
Sepahijala	49253	9402630.441	18945	3823875.385
SOUTH TRIPURA	36744	7156563.096	21143	4326217.832
Unakoti	81796	15419625.77	63775	12685231.27
WEST TRIPURA	15260	2960504.22	8399	1718391.507
UTTAR PRADESH	779	158893.6803	20345	4331664.238
AGRA	2	408	182	38726.68941
ALIGARH			113	24061.32584
AMBEDKAR NAGAR			164	34934.95248
AMETHI			295	62825.42772
AMROHA			72	15335.55446
AURAIYA			22	4684.217822
AYODHYA	30	6120	279	59427
AZAMGARH	11	2244	584	124352.1113
BAHRAICH	75	15300	1146	244084.7494
BALLIA			110	23429.0198
BALRAMPUR			182	38765.91089
BANDA			68	14482.66337
BARABANKI	57	11628	1378	293509.7864
BAREILLY	1	204	139	29607
BASTI	73	14892	1232	262353.4376
BIJNOR			125	26621.79208
BUDAUN			114	24279.52941

BULANDSHAHR			5	1065
CHANDAULI	2	407.1683168	143	30418.68144
CHITRAKOOT	20	4080	150	31949.55446
DEORIA	2	408	354	75389.23801
ETAH	23	4692	374	79655.41176
ETAWAH			98	20873.19802
FARRUKHABAD			79	16827
FATEHPUR			358	76259.27228
FIROZABAD			370	78810
GHAZIPUR			287	61128.50495
GONDA	3	612	191	40683
GORAKHPUR	9	1836	461	98150.19802
HAMIRPUR	4	816	644	137140.1101
HAPUR			2	426
HARDOI			112	23856
HATHRAS			27	5743.740741
JALAUN	5	1020	919	195209.5872
JAUNPUR	4	816	1089	231871.4898
JHANSI	122	24888	738	157175.6976
KANNAUJ	1	204	161	34288.36634
KANPUR DEHAT			44	9372
KANPUR NAGAR	2	408	64	13578.61089
KASHGANJ	1	204	93	19789.19802
KAUSHAMBI			44	9372
KHERI	47	9588	235	50055
KUSHI NAGAR	2	408	58	12346.66019
LALITPUR	7	1428	264	56224.16832
LUCKNOW	11	2244	26	5538
MAHARAJGANJ			501	106684.3002
MAHOB			9	1917
MAINPURI	13	2640	136	28880.5227
MATHURA			297	63261
MAU			148	31517.35337
MEERUT			9	1917
MIRZAPUR	27	5508	318	67734
MORADABAD			176	37464.11881
MUZAFFARNAGAR	5	1020	11	2343

PILIBHIT	5	1020	137	29181
PRATAPGARH	1	204	311	66089.07943
PRAYAGRAJ	5	1020	194	41312.96506
RAE BARELI	4	816	91	19220.31123
RAMPUR	2	408	245	52194.64704
SAHARANPUR			83	17679
SAMBHAL			120	25546.88119
SANT KABEER NAGAR			701	149313
SANT RAVIDAS NAGAR	4	816	119	25347
SHAHJAHANPUR			131	27896.54824
SHAMLI			3	639
SHRAVASTI	54	11016	274	58362
SIDDHARTH NAGAR	5	1020	538	114594
SITAPUR	37	7547.227723	1268	270032.7666
SONBHADRA	29	5909.294118	131	27866.34382
SULTANPUR	52	10605.9901	510	108438.1676
UNNAO	22	4488	246	52397.37624
VARANASI			43	9159
UTTARAKHAND			227	48351
ALMORA				
BAGESHWAR			7	1491
CHAMOLI			6	1278
CHAMPAWAT			4	852
DEHRADUN			20	4260
HARIDWAR			7	1491
NAINITAL			7	1491
PAURI GARHWAL			7	1491
PITHORAGARH			42	8946
RUDRA PRAYAG			15	3195
TEHRI GARHWAL			25	5325
UDAM SINGH NAGAR			1	213
UTTAR KASHI			86	18318
WEST BENGAL	73648	15551727.32	284	62457.92305
24 PARGANAS (NORTH)	120	24396.39515		
24 PARGANAS SOUTH	1342	284740.5661	33	7100.73913
ALIPURDUAR	53766	11449795.55	185	41255
BANKURA	5627	1109317.819		

BIRBHUM	387	70001.33234	1	213
COOCHBEHAR	281	59643.33974		
Darjeeling Gorkha Hill Council (DGHC)	1016	216372.2463		
DINAJPUR DAKSHIN	122	25799.07843		
DINAJPUR UTTAR	68	14481.32673		
HOOGHLY	314	63997.15715	4	820.2748246
HOWRAH	140	29818.94118		
JALPAIGURI	4068	866191.6809	4	892
JHARGRAM	3182	677730.198		
KALIMPONG	387	82431	2	446
MALDAH	1084	221423.0066	43	9159
MURSHIDABAD	327	63093.7497		
NADIA	14	2083.638596		
PASCHIM BARDHAMAN	14	2617.828023		
PASCHIM MEDINIPUR	528	112045.3083	2	446
PURBA BARDHAMAN	113	21576.51336		
PURBA MEDINIPUR	184	37771.03444		
PURULIA	557	114908.6094	10	2125.909091
SILIGURI MAHAKUMA PARISAD	7	1491		
Total	43009441	9442895863	27527355	6494673013

District-wise persondays generated for employment provided beyond (above) 100 days and the corresponding wage expenditure under Mahatma Gandhi NREG during the last financial year since 2019-20 to 2023-24

STATE /DISTRICTS	2023-24	
	Total Person Days	wage expenditure (in Rs.)
ANDHRA PRADESH	1731129	438286671.2
ALLURI SITHARAMA RAJU	1070320	272803021.6
ANAKAPALLI	15003	3862305.786
ANANTAPUR	774	186433.545
ANNAMAYYA	404	105034.6149
BAPATLA	375	91295.96375

CHITTOOR	730	192813.0075
EAST GODAVARI	69	16460.80261
ELURU	18026	4288123.388
GUNTUR	9	2251.549755
KAKINADA	2509	595714.0282
KONASEEMA	38	10092.8898
KRISHNA	125	31805.19454
KURNOOL	85	22808.03703
NANDYAL	1845	466480.6084
NELLORE	650	167873.0972
NTR	1394	337672.4305
PALNADU	4185	1026322.669
PARVATHIPURAM MANYAM	435206	108660835.3
PRAKASAM	6104	1487550.081
SRI SATHYA SAI	67	15636.81479
SRIKAKULAM	164353	41773887.02
TIRUPATI	2602	682434.7594
VIZIANAGARAM	5943	1383034.187
WEST GODAVARI	73	17150.15358
Y.S.R	240	59633.72295
ASSAM	802	190829.3426
BARPETA	4	952
Biswanath	2	476
CACHAR	2	476
CHARAIDEO	14	3332
CHIRANG	162	38556
DARRANG	7	1666
DHEMAJI	5	1190
DHUBRI	98	23324
DIBRUGARH	13	3094
GOLAGHAT	20	4760
HAILAKANDI	3	714
HOJAI	27	6426
JORHAT	1	238
KARBI ANGLONG	3	714
KOKRAJHAR	57	13566
LAKHIMPUR	251	59738

NAGAON	52	12376
SIVASAGAR	8	1857.342574
SONITPUR	51	12138
Sribhumi	10	2380
TAMULPUR	1	238
TINSUKIA	11	2618
BIHAR	5682	1292936.862
ARARIA	248	56539.36634
ARWAL	15	3381.268492
AURANAGABAD	371	83545.58454
BANKA	32	7296
BEGUSARAI	96	21878.82353
BHAGALPUR	18	4104
BHOJPUR	112	25532.94396
BUXAR	114	25969.54455
DARBHANGA	256	58368
GAYA	144	32805.47811
GOPALGANJ	145	33057.68317
JAMUI	67	15276
JEHANABAD	434	98864.40652
KAIMUR (BHABUA)	156	35500.46423
KATIHAR	203	46200.71395
KHAGARIA	10	2173.761988
KISHANGANJ	10	2280
LAKHISARAI	10	2277.861386
MADHEPURA	216	49234.58824
MADHUBANI	83	18924
MUNGER	216	49248
MUZAFFARPUR	434	98752.23551
NALANDA	347	79041.40972
NAWADA	141	32134.27723
PASHCHIM CHAMPARAN	58	13221.14851
PATNA	40	8927.723486
PURBI CHAMPARAN	165	37607.55217
PURNIA	201	45826.57426
ROHTAS	189	43051.45137
SAHARSA	101	23028

SAMASTIPUR	433	98491.37255
SARAN	141	32118.16931
Sheikhpura	64	14377.75324
SHEOHAR	123	28044
SITAMARHI	39	8892
SIWAN	27	6156
SUPAUL	194	44196.70588
VAISHALI	29	6612
CHHATTISGARH	8831779	1812638121
BALOD	89179	19231137.38
BALODA BAZAR	217320	38376886.13
BALRAMPUR	394226	85718627.99
BASTAR	182749	40378948.92
BEMETARA	138589	24202111.27
BIJAPUR	80728	17606270.6
BILASPUR	456218	82841269.22
DANTEWADA	139399	30507545.81
DHAMTARI	126671	27929033.98
DURG	187279	39061436.2
GARIYABAND	388816	75297449.33
GAURELA PENDRA MARWAHI	207709	41512991.59
JANJGIR-CHAMPA	78819	16367592.9
JASHPUR	643839	141948816.9
KANKER	869406	190595948.2
KAWARDHA	317122	57563101.8
KHAIRAGARH CHHUIKHADAN GANDAI	163072	28781498.16
KONDAGAON	308939	68259417.17
KORBA	685569	150453478.5
KOREA	158337	34983203.65
MAHASAMUND	397719	72023928.99
MANENDRAGARH CHIRMIRI BHARATPUR	329005	72702970.81
MOHLA MANPUR AMBAGARH CHOWKI	217253	47068316.63
MUNGELI	312380	51021866.48
NARAYANPUR	80918	17768413.36
RAIGARH	243791	49381702.42
RAIPUR	426309	78019426.77
RAJNANDAGON	151075	32190759.26

SAKTI	95649	20360178.84
SARANGARH BILAIGARH	175965	35906623.82
SUKMA	80575	17801751.81
SURAJPUR	316384	69783128.99
SURGUJA	170770	36992287.39
GUJARAT	100994	23870586.23
AMRELI	13	2616.105487
ARVALLI	17179	3650236.657
BANAS KANTHA	102	23936.98809
BHARUCH	5	1129.583576
BHAVNAGAR	12	2276.423661
Botad	10	2176.327378
Chhotaudepur	1200	287356.1528
DANG	5	1280
DOHAD	78081	18885266.74
GANDHINAGAR	16	3658.885444
GIR SOMNATH	21	5007.034063
JAMNAGAR	4	1010.223646
JUNAGADH	7	1264.557607
KACHCHH	5	841.9207921
KHEDA	3	694.1821782
MAHESANA	28	6575.383434
MAHISAGAR	62	13026.95287
Morbi	1	218.3366337
NARMADA	1942	449894.1866
NAVSARI	174	43961.4771
PANCH MAHALS	255	61756.51706
PATAN	78	16578.02502
PORBANDAR	5	942.4257426
RAJKOT	14	2671.420868
SABAR KANTHA	27	6693.240775
SURENDRANAGAR	61	12945.40673
TAPI	1215	275117.9888
VALSAD	469	111453.0867
HARYANA	66	23153.25778
HISAR	6	2134.089109
KARNAL	1	325.3960396

KURUKSHETRA	1	353.5247525
MAHENDRAGARH	5	1763.792673
MEWAT	2	714
ROHTAK	41	14375.98943
SIRSA	1	357
SONIPAT	1	320.8490099
YAMUNANAGAR	8	2808.616771
HIMACHAL PRADESH	833553	190396296.9
BILASPUR	20771	4814231.911
CHAMBA	167174	38356854.08
HAMIRPUR	20530	4335596.99
KANGRA	41041	9031412.904
KINNAUR	1190	325591.3171
KULLU	111305	25603401.15
LAHUL AND SPITI	320	89214.11357
MANDI	292072	66630067.02
SHIMLA	84508	19613783.36
SIRMAUR	51473	11623495.49
SOLAN	17987	4100209.137
UNA	25182	5872439.461
JAMMU AND KASHMIR	3925	955830.1906
ANANTNAG	1167	284728.2376
BADGAM	42	10248
BANDIPORA	139	33916
BARAMULLA	66	16104
DODA	65	15691.08597
GANDERBAL	16	3904
JAMMU	4	976
KATHUA	2	488
KISHTWAR	9	2196
KULGAM	240	58550
KUPWARA	563	137339.6985
POONCH	40	9539.297984
PULWAMA	97	23668
RAJAURI	757	183367.9106
SAMBA	2	488
SHOPIAN	716	174625.96

UDHAMPUR		
JHARKHAND	40804	10394815.16
BOKARO	232	59118.77679
CHATRA	28	7140
DEOGHAR	134	34170
DHANBAD	107	27285
DUMKA	3413	870199.898
EAST SINGHBUM	78	19890
GARHWA	13370	3409013.767
GIRIDIH	1444	368157.2922
GODDA	66	16823.07814
GUMLA	1026	260983.0566
HAZARIBAGH	25	6375
JAMTARA	87	22180.84158
KHUNTI	1	255
KODERMA	2	510
LATEHAR	197	50235
LOHARDAGA	437	111435
PAKUR	34	8631.386029
PALAMU	198	50490
RAMGARH	215	54823.93069
RANCHI	978	249382.8
SAHEBGANJ	76	19380
SARAIKELA KHARSAWAN	147	37430.09804
SIMDEGA	15496	3942677.665
WEST SINGHBHUM	3013	768227.5714
KARNATAKA	18207	5421858.753
BAGALKOTE	803	246462.7834
BALLARI	469	125650.5659
BELAGAVI	1005	311012.9941
BENGALURU RURAL	99	31267.08317
BIDAR	95	29673.7535
CHAMARAJA NAGARA	77	25084.40304
CHIKKABALLAPURA	251	79265.15746
CHIKKAMAGALURU	286	87600.30713
CHITRADURGA	426	132349.212
DAKSHINA KANNADA	5	1580

DAVANAGERE	249	78253.23683
DHARWAR	128	40282.75469
GADAG	244	74474.6646
HASSAN	222	69437.94527
HAVERI	546	168504.696
KALABURAGI	118	35697.40403
KODAGU	4	1264
KOLAR	365	114938.0345
KOPPAL	3203	935996.4943
MANDYA	48	14992.89109
MYSURU	172	54330.35068
RAICHUR	3387	892626.6562
RAMANAGARA	1275	402790.5519
SHIVAMOGGA	75	23174.82331
TUMAKURU	2995	946651.2
UDUPI	1	316
UTTARA KANNADA	87	27491.93376
VIJAYANAGARA	1082	316643.2045
VIJAYPURA	284	89211.85741
Yadgir	206	64833.79418
KERALA	1632717	542412719.4
ALAPPUZHA	19085	6326973.44
ERNAKULAM	23743	7883058.888
IDUKKI	239827	79558503.78
KANNUR	117493	39078741.31
KASARGOD	140380	46684300.32
KOLLAM	50858	16881220.9
KOTTAYAM	29086	9655918.058
KOZHIKODE	54373	18092013.8
MALAPPURAM	69675	23178164.85
PALAKKAD	337046	111792901
PATHANAMTHITTA	10193	3390864.704
THIRUVANANTHAPURAM	131240	43552444.05
THRISSUR	27086	9016096.874
WAYANAD	382632	127321517.4
LADAKH	2	488
LEH (LADAKH)	2	488

MADHYA PRADESH	754302	162144193.5
AGAR-MALWA	22	4769.529412
ALIRAJPUR	26999	5852816.053
ANUPPUR	20868	4119938.326
ASHOK NAGAR	297	64781.75188
BALAGHAT	72500	15954083.4
BARWANI	16394	3010671.393
BETUL	13453	2920539.574
BHIND	1104	242700.8711
BHOPAL	937	207104.5208
BURHANPUR	28548	6296037.162
CHHATARPUR	360	79182.97454
CHHINDWARA	42880	9184725.331
DAMOH	182320	40089763.57
DATIA	1	221
DEWAS	904	196304.4218
DHAR	21443	4652763.207
DINDORI	58974	12263858.65
GUNA	3621	799467.331
GWALIOR	1	221
HARDA	2198	483425.8902
INDORE	2869	632009.8675
JABALPUR	619	133903.8337
JHABUA	1316	276965.1808
KATNI	6961	1360671.809
KHANDWA	6231	1376294.174
KHARGONE	101861	22480700.9
MANDLA	38921	8081593.945
MANDSAUR	830	181631.3342
MORENA	85	18784.84158
NARMADAPURAM	2554	494740.6674
NARSINGHPUR	80	17161.48438
NEEMUCH	227	50057.54303
NIWARI	10	2206.465347
PANNA	2430	521032.7955
RAISEN	4853	1066745.595
RAJGARH	594	130964.074

RATLAM	8569	1821601.324
REWA	2210	475175.7632
SAGAR	577	125451.0133
SATNA	2346	492170.0853
SEHORE	5353	1182321.141
SEONI	7031	1357473.597
SHAHDOL	24013	4998510.151
SHAJAPUR	19	4107.754805
SHEOPUR	609	134295.2528
SHIVPURI	2050	452848.1429
SIDHI	8409	1821004.951
SINGRAULI	10310	2247139.585
TIKAMGARH	359	79047.40405
UJJAIN	132	26209.43404
UMARIA	17526	3562334.848
VIDISHA	524	115662.5495
MAHARASHTRA	19400596	5121826465
AHMEDNAGAR	452945	123998117.7
AKOLA	141361	38556965.13
AMRAVATI	4321302	1085391002
BEED	2046423	558398062
BHANDARA	93337	20664262.22
BULDHANA	2623	715811.9457
CHANDRAPUR	506709	130034250.5
ChatrapatiSambhaji Nagar	2613767	710750716.5
Dharashiv	236900	64309638.46
DHULE	222507	60510509.12
GADCHIROLI	410679	107536258
GONDIA	496599	104765674.9
HINGOLI	500388	136169944.7
JALGAON	456499	124421235.2
JALNA	1073973	293819973.4
KOLHAPUR	20716	5654281.269
LATUR	1117385	305013460.5
NAGPUR	205014	54913889.93
NANDED	822959	223669772
NANDURBAR	143407	39043914.62

NASHIK	163004	45826928.66
PALGHAR	1385002	349843998.4
PARBHANI	1139568	310984414.6
PUNE	41081	11229212.76
RAIGAD	14265	3893359.192
RATNAGIRI	29091	8038682.336
SANGLI	21309	5753435.768
SATARA	123947	33807353.66
SINDHUDURG	24143	6617013.196
SOLAPUR	74612	20426677.36
THANE	26264	7108417.452
WARDHA	144133	39886130.03
WASHIM	74984	20367945.34
YAVATMAL	253700	69705155.33
MEGHALAYA	40	9520
EAST GARO HILLS	8	1904
EAST KHASI HILLS	1	238
WEST GARO HILLS	31	7378
ODISHA	9257000	2830957708
ANGUL	5458	1293497.896
BALESHWAR	2841	673109.9377
BARGARH	500555	172611858.3
BHADRAK	345	81702.39664
BOLANGIR	1891340	640903823.4
BOUDH	2908	688737.8907
CUTTACK	732	173044.0748
DEOGARH	7508	1778869.696
DHENKANAL	30694	7246659.458
GAJAPATI	242935	63230538.5
GANJAM	53868	12503515.47
JAGATSINGHAPUR	26	6162
JAJPUR	3376	799849.458
JHARSUGUDA	11157	2643057.834
KALAHANDI	1983512	686620478.7
KANDHAMAL	1064404	249416967.4
KENDRAPARA	141	33415.68932
KENDUJHAR	115353	27304052.99

KHORDHA	808	191496
KORAPUT	579704	153196853.2
MALKANGIRI	300690	71220613.12
MAYURBHANJ	139152	32937060.07
NABARANGAPUR	549291	143100401.9
NAYAGARH	1874	444114.71
NUAPADA	1277635	441136706.1
PURI	147	34834.84158
RAYAGADA	323875	81289293.9
SAMBALPUR	31088	7366788.699
SONEPUR	734	173956.7097
SUNDARGARH	134849	31856247.8
PUNJAB	150	44371.9536
AMRITSAR	19	5735.405941
FATEHGARH SAHIB	3	909
Fazilka	10	2950.806639
FEROZEPUR	46	12998.5331
GURDASPUR	14	4234.425743
HOSHIARPUR	1	303
JALANDHAR	1	303
KAPURTHALA	1	303
LUDHIANA	3	909
MOGA	1	299.950495
NAWANSHAHR	2	606
Pathankot	29	8780.762376
ROPAR	4	1212
SANGRUR	4	1212
SAS NAGAR MOHALI	3	888.0693069
TARN TARAN	9	2727
RAJASTHAN	30628	6255182.572
AJMER	138	30683.81569
ALWAR	6	1243.530693
BANSWARA	2933	597115.6096
BARAN	839	155382.2984
BARMER	57	13452.17376
BHARATPUR	5	1044.673267
BHILWARA	196	39287.50566

BIKANER	344	85558.04145
CHITTORGARH	124	25811.82127
CHURU	43	10532.03716
DAUSA	31	5834.592339
DHOLPUR	30	6522.629041
DUNGARPUR	3638	736458.5884
JAIPUR	32	6262.491328
JAISALMER	92	21434.54343
JALORE	18	3803.267386
JHALAWAR	43	9886.368666
JHUNJHUNU	3	533.9666084
JODHPUR	65	13561.96198
KARALI	6	1247.058824
NAGPUR	46	9659.418867
PALI	46	8783.106959
PRATAPGARH	9280	1928646.073
RAJSAMAND	56	11165.88197
SAWAI MADHOPUR	1	186.1980198
SIKAR	25	5606.006212
SIROHI	5877	1185391.706
SRI GANGANAGAR	2	405.2376238
TONK	13	3004.744629
UDAIPUR	6639	1336677.224
SIKKIM	5	1180
Gyalshing District	4	944
SORENG	1	236
TAMIL NADU	129	34013.60176
ARIYALUR	3	768.407767
CUDDALORE	3	802.6270627
DINDIGUL	3	776.9075908
KALLAKURICHI	34	8904.980084
KANCHIPURAM	5	1257.636067
KARUR	5	1435.376238
KRISHNAGIRI	3	727.7821782
MADURAI	2	568.1960784
MAYILADUTHURAI	4	1036.153846
NAGAPATTINAM	4	1135.384615

NAMAKKAL	2	481.372549
PUDUKKOTTAI	2	520
RAMANATHAPURAM	8	2165.411387
TENKASI	1	254.0594059
THANJAVUR	4	1056.777949
THOOTHUKKUDI	4	950
TIRUCHIRAPPALLI	1	277.7227723
TIRUNELVELI	20	5070.808886
TIRUVANNAMALAI	16	4589.351194
TIRUVARUR	3	749.2735391
VILLUPURAM	2	485.372549
TELANGANA	135516	27401952.6
Adilabad	7587	1639041.451
BhadradriKothagudem	38637	7072478.965
Hanumakonda	10	1520.704419
Jagtial	2	398.6275248
Jangaon	30	6107.769714
JayashankerBhopalapally	1554	322544.5371
JogulambaGadwal	8	1450.820736
Khammam	5179	1152295.241
KumramBheem(Asifabad)	12056	2265922.303
Mahabubabad	24039	5334215.727
Mahabubnagar	92	20542.19643
Mancherial	941	152342.2357
Medak	74	15018.32316
Mulugu	2293	444579.3326
Nagarkurnool	978	209351.6819
Nalgonda	3131	548068.6432
Narayanpet	14	3204.004063
Nirmal	33834	7223635.32
Nizamabad	4	751.3916832
Peddapalli	49	8816.047594
RajannaSirsilla	5	1078.671188
Rangareddy	16	4629.488911
Sangareddy	2074	413097.346
Suryapet	17	3216.458923
Vikarabad	1707	326638.1319

Wanaparthu	7	1525.392376
Warangal	191	29095.82708
YadadriBhuvanagiri	987	200385.9561
TRIPURA	983718	205850344.5
DHALAI	430400	89971589.46
Gomati	163251	35020160.73
Khowai	117895	24648937.39
NORTH TRIPURA	125280	25436784.55
Sepahijala	28017	5941633.994
SOUTH TRIPURA	30223	6502760.45
Unakoti	81281	16765070.87
WEST TRIPURA	7371	1563407.092
UTTAR PRADESH	19192	4406094.458
AGRA	219	50225.58707
ALIGARH	118	26973.12807
AMBEDKAR NAGAR	350	80500
AMETHI	89	20419.09901
AMROHA	102	23454.61386
AURAIYA	15	3400.851485
AYODHYA	62	14260
AZAMGARH	250	57431.02021
BAHRAICH	1304	299808.8006
BALLIA	129	29581.88235
BALRAMPUR	240	55047.90942
BANDA	50	11500
BARABANKI	289	66395.87129
BAREILLY	103	23668.11881
BASTI	977	224701.9208
BIJNOR	68	15572.3817
BUDAUN	109	25068.9901
BULANDSHAHR	56	12651.40691
CHANDAULI	1162	267144.8554
CHITRAKOOT	53	12190
DEORIA	253	58073.88274
ETAH	535	123023.0297
ETAWAH	387	88981.89109
FARRUKHABAD	122	28060

FATEHPUR	240	55121.13716
FIROZABAD	362	82974.67948
GHAZIPUR	451	103730
GONDA	79	18165.62376
GORAKHPUR	374	86004.9769
HAMIRPUR	751	172680.6195
HAPUR	7	1610
HARDOI	179	41169.15842
HATHRAS	19	4182.752885
JALAUN	1222	280361.7812
JAUNPUR	295	67665.15017
JHANSI	784	179439.4072
KANNAUJ	151	34668.43234
KANPUR DEHAT	24	5520
KANPUR NAGAR	49	11211.54261
KASHGANJ	89	20468.48515
KAUSHAMBI	50	11129.41176
KHERI	409	94045.40594
KUSHI NAGAR	90	20693.0099
LALITPUR	78	17940
LUCKNOW	13	2990
MAHARAJGANJ	382	87840.65677
MAHOBA	59	13452.5098
MAINPURI	587	134483.8862
MATHURA	361	82999.50495
MAU	147	33623.44936
MEERUT	9	2070
MIRZAPUR	155	35647.72277
MORADABAD	61	14030
MUZAFFARNAGAR	29	6670
PILIBHIT	36	8280
PRATAPGARH	436	100211.4896
PRAYAGRAJ	544	125052.7943
RAE BARELI	78	17245.27665
RAMPUR	366	84171.92079
SAHARANPUR	47	10797.12871
SAMBHAL	115	26442.18812

SANT KABEER NAGAR	508	116800.392
SANT RAVIDAS NAGAR	43	9890
SHAHJAHANPUR	121	27827.81188
SHAMLI	1	230
SHRAVASTI	320	73600
SIDDHARTH NAGAR	311	71514.90099
SITAPUR	907	208537.2484
SONBHADRA	225	51030.0495
SULTANPUR	363	82450.73212
UNNAO	193	44390
VARANASI	30	6897.980198
UTTARAKHAND	659	151046.5872
ALMORA	18	4140
BAGESHWAR	6	1380
CHAMOLI	24	5520
CHAMPAWAT	7	1610
DEHRADUN	205	47147.64356
HARIDWAR	8	1840
NAINITAL	10	2284.158416
PAURI GARHWAL	7	1610
PITHORAGARH	52	11960
RUDRA PRAYAG	66	15180
TEHRI GARHWAL	25	5750
UDAM SINGH NAGAR	15	3450
UTTAR KASHI	216	49174.78527
Total	43781595	11384966379

SEAWEED PRODUCTION

2826. SHRI NAVEEN JINDAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of present seaweed production in the country and utilization;

- (b) whether the Government has taken any steps to strengthen the seaweed farming activities in the country and if so, the details thereof; and
- (c) the steps taken by the Government to meet the challenge of seed availability in sufficient quantity for the commercially valuable species?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) India has significant potential for seaweed cultivation. As reported by the Central Marine Fisheries Research Institute (ICAR-CMFRI) total seaweed production in the country was 72,385 tonnes (wet weight) in 2023. The main cultivated species are *Kappaphycus alvarezii* and *Gracilaria edulis*, which are widely used for carrageenan and agar production. Seaweed is also utilized in food, biofertilizers, pharmaceuticals, cosmetics, animal feed, and biofuels.

(b) In June' 2020, the Government of India launched a flagship scheme namely, Pradhan Mantri Matsya Sampada Yojana (PMMSY), with total investment of Rs. 20,050 crore towards promoting the fisheries sector in the country. Promotion of seaweed cultivation is one of the priority activity under PMMSY. Department of Fisheries, Government of India (DoF, GoI) has approved the seaweed projects worth ₹194.09 crore, with a central share of ₹98.97 crore including support provided to beneficiaries for installation of Rafts, Monolines/Tubenets, establishment of a Multipurpose Seaweed Park in Tamil Nadu, Pre-feasibility Assessment Studies on seaweed farming, awareness and training programs in various States and Union Territories under the PMMSY. Besides, Mandapam Regional Centre of ICAR-

Central Marine Fisheries Research Institute (CMFRI) has been designated as a Centre of Excellence for seaweed development and the Lakshadweep Islands has been designated as a Seaweed Cluster.

(c) DoF, GoI has approved projects under the PMMSY for establishment of Seaweed Seedbanks in Tamil Nadu, Dadra and Nagar Haveli and Daman & Diu, and Lakshadweep. DoF, GoI on 21st October 2024 has also issued the Guidelines for Import of Live Seaweeds into India, allowing the import of high-quality seed strains.

CAPITAL INVESTMENT SUBSIDY FOR CONSTRUCTION OF COLD STORAGES

2827. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of existing cold storage facilities across the country, including their storage capacity, State/UT-wise particularly in the State of Tamil Nadu;
- (b) the details of the credit-linked back-ended subsidy extended under the scheme titled “Capital Investment Subsidy for
- (c) Construction/Expansion/Modernization of Cold Storages and Storages for Horticulture Products” since the inception of the scheme, State/UT-wise; and
- (d) the details of the number of projects and corresponding cold storage facilities supported/established under the scheme, State/UT-wise, including Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The State-wise details of existing cold storage facilities along with capacity across the country including Tamil Nadu are given in the enclosed **Statement-I**.

(b)and (c) The State-wise details of cold storage facilities and credit linked back ended subsidy extended under the scheme titled “Capital Investment Subsidy for Construction/Expansion/Modernization of Cold Storages and Storages for Horticulture Products” since its inception are given in the enclosed **Statement-II**.

STATEMENT – I

State-wise details of cold storage facilities available in the country for storage of fruits and vegetables as on 31.01.2025

S. No.	Name of the State	No. of Project	Capacity (MT)
1	Andaman & Nicobar Islands (UT)	4	2210
2	Andhra Pradesh & Telangana	480	1996340
3	Arunachal Pradesh	2	6000
4	Assam	43	206742
5	Bihar	316	1490200
6	Chandigarh (UT)	7	12462
7	Chhattisgarh	130	577663
8	Delhi	97	129857
9	Goa	29	7705
10	Gujarat	1023	4042770
11	Haryana	386	870703
12	Himachal Pradesh	89	181318
13	Jammu & Kashmir	92	151833
14	Jharkhand	59	242655
15	Karnataka	268	912417
16	Kerala	202	96655
17	Lakshadweep (UT)	1	15
18	Madhya Pradesh	320	1381827

19	Maharashtra	665	1219851
20	Manipur	2	4500
21	Meghalaya	4	8200
22	Mizoram	3	4071
23	Nagaland	5	8150
24	Orissa	182	579321
25	Pondicherry (UT)	4	185
26	Punjab	770	2604206
27	Rajasthan	190	648908
28	Sikkim	2	2100
29	Tamil Nadu	188	399690
30	Telangana	116	617131
31	Tripura	14	46354
32	Uttar Pradesh	2488	15096476
33	Uttarakhand	62	206848
34	West Bengal	517	5952997
	Total	8760	39708361

(Source: Directorate of Marketing and Inspection (DMI) up to 2009, National Horticulture Board (NHB), National Horticulture Mission (NHM), Horticulture Mission for North East & Himalayan States (HMNEH) & MoFPI.)

STATEMENT – II

State-wise details of cold storage facilities and credit linked back ended subsidy extended under the scheme titled “Capital Investment Subsidy for Construction/Expansion/Modernization of Cold Storages and Storages for Horticulture Products” since its inception

S. No.	State	No. of Project	Financial Assistance	Capacity in MT
1	Andhra Pradesh	164	13441.65	980529
2	Arunachal Pradesh	1	53.33	3983
3	Assam	37	4362.65	203734
4	Bihar	142	4580.19	580315
5	Chandigarh	1	24.60	246
6	Chhattisgarh	51	2495.87	252296

7	Delhi	9	469.71	20655
8	Goa	1	36.33	3633
9	Gujarat	296	5589.36	622976
10	Haryana	96	7332.07	320084
11	Himachal Pradesh	17	5108.50	60196
12	Jammu & Kashmir	15	5080.84	73782
13	Jharkhand	38	1630.55	168960
14	Karnataka	114	8787.29	675154
15	Kerala	5	166.34	15794
16	Madhya Pradesh	115	5310.60	442690
17	Maharashtra	254	9634.76	603226
18	Manipur	0	0.00	0
19	Meghalaya	1	28.28	5000
20	Mizoram	1	46.28	3471
21	Nagaland	1	60.00	5000
22	Odisha	22	936.46	106019
23	Punjab	238	14533.07	860277
24	Rajasthan	95	5590.68	376813
25	Sikkim	0	0.00	0
26	Tamil Nadu	72	3135.72	261222
27	Telangana	18	3710.37	165680
28	Tripura	5	412.00	24904
29	Uttar Pradesh	1489	65323.44	8352264
30	Uttarakhand	10	6429.85	19318
31	West Bengal	94	2552.12	330702
	Total	3402	176862.87	15538925

CASHEW PRODUCTIVITY ENHANCEMENT PROGRAM

2828. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is implementing any Cashew Productivity Enhancement Program in South Goa, considering its economic importance particularly in talukas like Sanguem, Quepem and Canacone;
- (b) if so, the details of funds which have been allocated under the Mission for Integrated Development of Horticulture (MIDH);
- (c) whether any financial incentives or direct support are being provided for setting up processing units to add value to Goan cashew production; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme is being implemented during XII Plan w.e.f. 2014-15, under Ministry of Agriculture & Farmers Welfare for holistic growth of the horticulture sector covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, aromatic plants, coconut, cashew and cocoa. All States and Union Territories (UTs) including Goa are covered under MIDH scheme.

The details of cost norms and pattern of assistance for area expansion under Cashew nut are given in the enclosed **Statement-I**. Programmes for the development of cashew under MIDH are also implemented through Directorate of Cashewnut and Cocoa Development (DCCD), Kochi. The Directorate is implementing programmes for improving production and productivity through new planting programme by using high yielding varieties covering an area of 90 hectare (new) and 88 hectare (maintenance of previous year) with financial outlay of

Rs.14.34 lakhs during the year 2024-25 for South Goa. However, the details of funds allocated to State Horticulture Mission, Goa to support production of Cashew nut during 2021-22 to 2023-24 are given in the enclosed **Statement-II**.

Indian Council of Agricultural Research (ICAR)- Directorate of Cashew Research, Puttur under All India Coordinated Research Project on Cashew under Scheduled Caste Sub Plan (SCSP)/ Tribal Sub Plan (TSP) Programmes is conducting programmes for promotion of the Goan released cashew varieties in South Goa. Frontline Demonstrations (FLDs) in Gaondongrim and Satorlim villages of Canacona Talukas are being supported and monitored to promote the cashewnut.

(c) and (d) The details of cost norms and pattern of assistance for minimal processing unit and secondary processing unit for value addition of horticulture crops including cashew nut are given in the enclosed **Statement- III**.

STATEMENT-I

Details of cost norms and pattern of assistance for area expansion under Cashew nut

Item	Cost Norms*	Pattern of Assistance#
Plantation crops (For a maximum area of 2 hectare (ha) per beneficiary). The component is to be integrated with drip in case drip is not proposed under MIDH scheme, then it should be converged with other scheme.		
Cashew		
(a) Without drip Irrigation	Rs 75,000 /ha.	Assistance @40% in general areas for an area upto 2 ha. on pro-rata basis for meeting the expenditure on planting material and other input

(i) Regular Spacing (drip should be in converged with other schemes)		cost of in 2 instalments of 60:40 subject to survival rate of 80% in 2nd year. In the case of North-Eastern (NE) & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands, assistance will be @ 50% for an area upto 2 ha. on pro rata basis.
(ii) With Intercropping	Rs 50,000 /ha.	Assistance @40% in general areas for an area upto 2 ha. on pro-rata basis for meeting the expenditure on planting material and other input cost of in 2 instalments of 60:40 subject to survival rate of 80% in 2nd year. In the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands, assistance will be @ 50% for an area upto 2 ha. on pro rata basis.
(iii) High Density (Minimum 400 plants per hectare) (Cashew Only)	Rs. 1.5 lakh/ha	Assistance @40% in general areas for an area upto 2 ha. on pro rata basis for meeting the expenditure on planting material and other input cost of in 2 instalments of 60:40 subject to survival rate of 80% in 2nd year. In the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands, assistance will be @ 50% for an area upto 2 ha. on pro-rata basis.
(b) With drip irrigation	As per PDMC norms	In addition to basic cost i.e. without drip irrigation as mentioned above, assistance for establishment of drip irrigation system would be available as per the Per Drop More Crop (PDMC) norms to all States including NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands.

STATEMENT-II

Details of funds allocated to State Horticulture Mission, Goa to support production of Cashew are as given below:

(Rs. in Lakh)

Year	Funds allocated for plantation and maintenance of Cashew
2021-22	27.59
2022-23	35.75
2023-24	35.95

STATEMENT-III

Details of cost norms and pattern of assistance for minimal processing unit and secondary processing unit for value addition of horticulture crops including cashew nut

Item	Cost Norms*	Pattern of Assistance#
Primary/ Minimal Processing Unit (This component will be considered only integrated with other components of MIDH Scheme)	Rs. 35.00 lakh/unit	Credit linked back-ended assistance @ 35% in General areas and 50% in the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands.
Secondary Processing units for Value addition	Rs. 100 lakh/unit	Assistance @ 35% in General areas and 50% in the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands.

PET BUSINESS

2829. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has formulated any plan to regulate the growing pet business which is increased with little accountability, if so, the details thereof; and
- (b) the steps taken by the Government to put a regulatory framework in place for the pet business including defining space requirements for various pets kept in pet shops to protect these animals from cruelty?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Yes, Sir. The Central Government has notified the Prevention of Cruelty to Animals (Pet Shop) Rules, 2018, and the Prevention of Cruelty to Animals (Dog Breeding and Marketing) Rules, 2017. These rules specifically regulate the pet business and dog breeding and marketing establishments.

As per the Prevention of Cruelty to Animals (Pet Shop) Rules, 2018, no individual is permitted to engage in or continue the business of selling or trading pet animals—whether at the retail or wholesale level—without obtaining a certificate of registration. This also applies to establishing or operating a pet shop or any other entity involved in the sale, purchase, or exchange of pet animals. The rules further outline requirements for accommodation, infrastructure, and housing to ensure the well-being of pet animals.

Similarly, under the Dog Breeding and Marketing Rules, 2017, no breeder is allowed to engage in or continue breeding activities, or own or house dogs for breeding and sale, without first obtaining a certificate of registration for the establishment, as per the guidelines set by the State Board. These rules specify various requirements and standards that breeders and establishments must comply with, as detailed in the Second Schedule. Among the mandatory provisions, ensuring adequate housing, including sanitary facilities, is a key component to safeguard animal welfare

WOMEN WEAVERS

2830. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government is aware of the large number of women weavers in the State of Manipur, if so, the details thereof;
- (b) whether the Government has undertaken any specific initiatives to promote women weavers in the State, if so, the details thereof;
- (c) whether the Ministry has any plan to establish an institution for modernizing the textile industry in Manipur and upgrading the skills of weavers, if so, the details thereof, and if not, the reasons therefor;
- (d) the details of handloom textiles from Manipur that have been granted Geographical Indication (GI) tags, along with the year of registration; and

(e) whether any other handloom textiles from Manipur are under consideration for GI tag registration, if so, the details thereof, including the current status of the application?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) As per 4th All India Handloom Census 2019-20, there are 2,11,327 women weavers in the State of Manipur.

(b) Women weavers play a vital role in the handloom sector. In order to encourage them, the Ministry of Textiles provides additional incentives to them to sustain and augment their business. Some of the benefits provided to the women weavers across the country including Manipur are:

- Under schemes of handloom sector, preference is given to programmes which have weavers from women category.
- There is 100% subsidy to BPL/SC/ST/Women/Transgender/Differently-abled weavers for construction of work sheds under National Handloom Development Programme.
- Since 2016, Kamladevi Chattopadhyay Award has been instituted specifically for women weavers.

Besides, Ministry of Textiles is implementing central sector schemes such as (i) National Handloom Development Programme (NHDP) and (ii) Raw Material Supply Scheme (RMSS) to promote handlooms and for welfare of handloom weavers including women weavers of Manipur across the country. Under these schemes,

financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product & design development, technical and common infrastructure, marketing, concessional loans under weavers' MUDRA scheme and social security etc.

(c) Weavers' Service Centre, Imphal is catering to upgrade skills of handloom weavers in Manipur.

(d) The following 3 Handloom products from the State of Manipur have been registered under Geographical Indication (GI) Act 1999:

Sl. No.	Name of Handloom Product	Registration date
1	ShapheeLamphee	31.03.2014
2	WangkheiPhee	31.03.2014
3	MoirangPhee	31.03.2014

(e) Three Handloom products of Manipur viz. Manipur Lashing phee, Manipur Leirum phi and Manipur Tangkhul Handloom shawl (Changkhom, RaivatKachon) have been identified for registration under the Act.

IMPORT OF CRITICAL MINERALS FOR EVs

2831. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the promotion of electric vehicles through the FAME India Scheme (Phase-I and II) has led to an increase in the import of critical minerals like lithium and cobalt, if so, the data on these imports during the last five years;
- (b) the main challenges faced by the country in securing critical minerals for EVs;
- (c) the steps taken to reduce India's dependence on imported lithium, cobalt, and other key materials required for EV batteries; and
- (d) whether the Government is working on any long-term strategy, such as domestic exploration, partnerships, or recycling initiatives, to ensure the availability of lithium and cobalt for the growing EV market?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

- (a) No such study has been conducted by the Ministry of Heavy Industries.
- (b) The country is greatly dependent on other Asian countries for raw materials, mineral processing, battery and other basic requirements for production and promotion of e-vehicles in the country, since the basic raw material for production of electric vehicles is lithium and other critical materials. At present, investments in manufacturing and overall value addition for Advanced Chemistry Cells (ACCs) are negligible in India and almost entire domestic demand of ACCs is still being met through imports. In order to reduce dependency of imported ACC battery for electric vehicles, the Government on 12th May, 2021 approved a Production Linked Incentive (PLI) Scheme for manufacturing of Advanced Chemistry Cell (ACC) in the country. The total outlay of the scheme is Rs.18,100 Crore for a period of 5 years.

The scheme envisages to establish a competitive ACC battery manufacturing set up in the country (50 GWh).

(c) and (d) As per the information received from Ministry of Mines, the Union Cabinet has approved the launch of the National Critical Mineral Mission (NCMM) on 29th January, 2025, for a period of seven years from 2024-25 to 2030-31, with a proposed expenditure of Rs.16,300 crore and an expected investment of Rs.18,000 crore by Public Sector Undertakings (PSUs) and other stakeholders. The NCMM aims to secure a long-term sustainable supply of critical minerals and strengthen India's critical mineral value chains encompassing all stages from mineral exploration and mining to beneficiation, processing, and recovery from end-of-life products.

In order to boost domestic production and reduce India's dependence on imported lithium, cobalt and other key materials required for EV batteries, the Government of India has taken significant steps, which are as under:

The Mines and Minerals (Development and Regulation) Act, 1957 (MMDR) has been amended through the MMDR Amendment Act, 2023 w.e.f. 17.08.2023.

The Amendment Act, 2023 provides for:

- i. A list of 24 critical and strategic minerals in Part D of Schedule-I.
- ii. Omission of six minerals from the list of 12 atomic minerals in Part B of Schedule-I namely Lithium, Titanium, Beryl and beryllium bearing minerals, Niobium, Tantalum and Zirconium bearing minerals and their inclusion in the list of aforesaid 24 critical and strategic minerals.

- iii. Section 11D of the Act, which empowers Central Government to exclusively auction mining lease and composite license for critical & strategic minerals specified in Part D of the Schedule-I.
- iv. Exploration license for 29 minerals included in Schedule-VII of the Act.

In addition, Ministry of Mines has been empowered to auction blocks for grant of Exploration License through an order dated 21st October, 2024 under Section 20A of MMDR Act 1957. Central Government has successfully auctioned 24 blocks of critical and strategic minerals in 04 tranches in 2024.

The exploration of critical minerals has been significantly increased. Over the past three years, the Geological Survey of India (GSI) has undertaken 368 exploration projects focused on critical and strategic minerals. In the FY 2024-25, 195 projects are being executed, and 227 projects have been approved for the upcoming financial year.

100% FDI is allowed under “Automatic” route for mining and exploration of metal and non-metal ores. A foreign company may incorporate an Indian subsidiary company or invest in an existing Indian Company to become eligible for grant of mining and exploration rights.

To support the critical minerals sector, Government has eliminated customs duties on 25 minerals and reduced Basic Customs Duties (BCD) on 2 minerals in the Union Budget for 2024-25.

In the Union Budget 2025-26, the Government proposed to fully exempt cobalt powder and waste, the scrap of lithium-ion battery, Lead, Zinc and 12 more critical

minerals to secure their availability for manufacturing in India and promote more jobs for India's youth.

Ministry of Mines is engaged in various multilateral and bilateral platforms for strengthening the critical minerals value chain, focussing on multiple objectives, including the processing and recycling of critical minerals such as Minerals Security Partnership (MSP) and the Indo-Pacific Economic Framework (IPEF), initiative on Critical and Emerging Technologies (iCET), the UK-India Technology Security Initiative (TSI) and others.

The Ministry of Mines has taken a significant step to acquire overseas mineral assets through the establishment of a joint venture company, KhanijBidesh India Ltd. (KABIL). Its overarching mission is to identify and acquire overseas mineral assets that hold critical and strategic significance, specifically targeting minerals like Lithium, Cobalt and others. KABIL has signed an Exploration and Development Agreement with CAMYEN, a state-owned enterprise of Catamarca province of Argentina, for Exploration and mining of Five Lithium Brine Block in Argentina with an area of around 15,703 Ha.

PROMOTION OF PM-DAKSH SCHEME

2832. SHRI NAVASKANI K:

SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the initiatives undertaken to promote awareness of the PM-DAKSH Scheme among the target groups, including Scheduled Castes and Other Backward Classes;
- (b) the criteria for selecting training institutes and partners under the PM-DAKSH Scheme;
- (c) the number of training partners currently engaged with the scheme;
- (d) the process for ensuring that these partners meet the required standards and deliver quality training;
- (e) the mechanisms for addressing grievances or issues reported by trainees regarding the training programs;
- (f) the support provided to beneficiaries after the completion of their training, such as job placement assistance or entrepreneurship guidance; and
- (g) the percentage of trained individuals who have secured employment or started their own enterprises post-training?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) PM-DAKSH Scheme a Central Sector Scheme, was started in 2020-21 to provide skill development training to Scheduled Castes (SCs), Other Backward Classes (OBCs), Economically Weaker Section (EWS), De-Notified, Nomadic and Semi-Nomadic Tribes (DNTs), SafaiKaramcharis, including Waste Pickers through the empanelled training institutes. In order to promote PM-DAKSH Scheme among the target group, advertisement is issued through print media and social

media on Pan India basis. The training institutes also spread awareness amongst the target group by organizing awareness camps, reaching out to the cluster / communities and spreading awareness about the scheme.

(b) As per scheme guidelines, a Project Appraisal Committee (PAC) is constituted to scrutinize the proposals of training institutes for their empanelment under PM-DAKSH Scheme. The Committee recommends the names of the training institutes based on certain parameters for approval.

(c) Currently there are no training institutes empanelled under PM-DAKSH Scheme.

(d) In order to meet the skilling standards and deliver quality training, The training institutes are required to get their centres accredited and affiliated with Skill India Digital Hub (SIDH) portal of Ministry of Skill Development and Entrepreneurship (MSDE), which ensures that the training centres meet the skilling standard and required infrastructure in making their centres smart as per the job roles. Once the training programme is completed, assessment and certification of trainees are conducted through the respective Sector Skill Council (SSC) or Assessment Bodies and the certified trainees are provided with placement opportunities in either wage-employment or self-employment.

(e) The three Corporations of the Department of Social Justice and Empowerment are the implementing agencies under the Scheme, who are responsible for addressing grievances or issues reported by the trainees and taking remedial measures.

(f) Under the Scheme, it is the responsibility of the empanelled training institutes to have tie-ups with industries or other establishments for proper placement of certified trainees. The final instalment to the training institutes is released only after they submit the details of placement of the certified trainees. After training, stipends are also paid as a training support to the candidates through Direct Benefit Transfer (DBT) mode, who meet the attendance criteria as per the Scheme guidelines.

(g) Till 2022-23, the percentage of trained individuals who have secured employment or started their own enterprises post-training is 56.40%.

INPUT MATERIALS FOR DOMESTIC INDUSTRY

2833. SHRIMATI D. K. ARUNA:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the quality control order on key input materials for the domestic industry is harming jobs due to the declining competitiveness of the downstream industry and is acting as a barrier to accessing raw material and if so, the details thereof;
- (b) whether BIS certification process is cumbersome for MSMEs and is enabling the creation of monopolies while competitors like Bangladesh and Vietnam have free access to such raw materials;

- (c) whether India has imposed QCO on Man Made Fibre (MMF) Fibre/yarn, which is acting as a Non-Tariff Barrier (NTB) on the import of such raw materials, thereby affecting their free flow and this has resulted in a shortage of specialized fibre/yarn varieties, which has also impacted domestic prices; and
- (d) if so, the details thereof and the corrective steps being taken to protect the textile industry from losses to help industrial workers?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) Quality Control Orders (QCOs) are regulatory measures implemented by the Government to ensure quality of certain products in the market in public interest for Protection of human, animal or plant health, Safety of environment, Prevention of unfair and trade practices and National security after due consultation with the stakeholders including industry.
- (b) Bureau of Indian Standards (BIS) certification process is same for all domestic manufacturers irrespective of their scale i.e. Large, Medium, Small & Micro. However, BIS gives certain relaxation/concession to the domestic manufacturers in the MSME sector for ease of compliance to the BIS certification. Further, in order to protect the interest of Small and Micro Enterprises, the Ministry of Textiles also provide extended timelines for compliance with the Quality Control Orders (QCOs), wherever applicable.

The Ministry of Textiles has notified 76 Textiles products under compulsory BIS certification through Quality Control Orders (QCOs) under the provisions of BIS

Act, 2016. These QCOs are equally applicable to domestic manufacturers as well as foreign manufacturers including Bangladesh and Vietnam who want to export such material to India.

(c) and (d) In order to ensure quality products to the consumers and prevent import of substandard Material; Quality Control Orders (QCOs) are imposed on man-made fibers/yarns. However, to ensure competitiveness of Indian Exporters, exemptions from mandatory Quality Control Orders (QCOs) are available for imports intended for export production under specific schemes, such as Advance Authorizations, by Export Oriented Units (EOUs), and in Special Economic Zones (SEZs).

Further, the Government constantly engages with textiles industry and other stakeholders to deliberate on various matters in the textiles sector, including inter alia quality consciousness, Quality Control Orders (QCOs) etc. Government has also constituted Textile Advisory Groups on Manmade fibre and cotton comprising all stakeholders to discuss and resolve issues related to the entire value chain.

REGISTERED TEA GARDENS IN WEST BENGAL

2834. SHRI RAJU BISTA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the total number of registered tea gardens in North Bengal districts of Darjeeling, Kalimpong, Alipurduar, Jalpaiguri, Cooch Behar, and North Dinajpur, district-wise as on January 2025;

- (b) the steps taken by the Government to specify area for each tea garden that are under cultivation and areas that have been allocated for workers housing, garden-wise;
- (c) the total number of tea gardens that are operational, temporarily locked down for two years or less and have been shut down for over two years, including the date of their shutting down;
- (d) the total number of tea gardens declared sick/closed in these districts during the last five years;
- (e) the details of relief measures provided by the Government to workers of closed/sick tea gardens;
- (f) the details of funds allocated and disbursed for worker welfare in distressed tea gardens, garden-wise; and
- (g) the details of action taken by the Government to restart the closed tea gardens during the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) The number of tea gardens in North Bengal, district-wise, is as follows:

Revenue District	No. of Estates
Darjeeling	138
Kalimpong	5
Alipurduar	62
Jalpaiguri	185
Cooch Behar	11

North Dinajpur (Uttar Dinajpur)	48
Grand Total	449

(b) A baseline survey was conducted by the Tea Board during 2022, in which area under tea cultivation, garden-wise, was captured. However, the matter related to workers housing does not come under the purview of Tea board and is covered under Plantation Labour Act, 1951, which is implemented by the respective State Governments.

(c) The total number of operational tea gardens in West Bengal is 435. The details of tea gardens that have been shut down for 2 years or less are given below:

Sl. No.	Name of the T.E.	District	Date of closure
1	Rungmook /Ceders	Darjeeling	24.04.2023
2	Moondakotee	Darjeeling	24.09.2023
3	Chongtong	Darjeeling	28.09.2023
4	Nagri	Darjeeling	28.09.2023
5	Ambootia	Darjeeling	10.10.2023
6	Pandam	Darjeeling	22.08.2024
7	Dalsingpara	Alipurduar	15.10.2023
8	Ramjhora	Alipurduar	01.11.2023
9	Dheklapara	Alipurduar	14.12.2023
10	Sonali	Jalpaiguri	30.12.2023

The details of tea gardens that have been shut down for over 2 years are given below:

Sl. No.	Name of the T.E.	District	Date of closure
1	Dooteriah	Darjeeling	09.06.2019
2	Panighata	Darjeeling	10.10.2015
3	Lankapara	Alipurduar	28.01.2016
4	Raipur	Jalpaiguri	12.09.2016

(d) There is no specific definition for sick tea gardens as per Tea Act, 1953. A Garden is considered closed by the Tea Board on the basis of the report received from the concerned State Government. As per Tea Board, in West Bengal, 14 tea gardens were closed during the last 5 years, out of which 4 gardens have been re-opened and are operational currently.

(e) to (g) The working condition of tea garden workers in the country is governed by the Plantation Labour Act, which is implemented by the State Governments concerned. There is no definition of distressed gardens. Providing relief measures to workers of closed tea gardens is under the purview of State Government.

While the workers issues are under the purview of concerned State Governments, the Central Government through Tea Board implements the scheme 'Tea Development & Promotion Scheme' with the objective which inter alia include increasing productivity & quality of tea and welfare measures, under which there are provisions for providing book and uniform grants to the wards of workers of closed tea estates & gardens affected by natural calamities and assistance for

disabled and critically ill dependents of workers (kidney, heart, liver diseases and cancer) in closed tea gardens.

START UP INDIA SCHEME

2835. SHRI TANUJ PUNIA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total number of industries established under Startup India Scheme in the country particularly in the State of Uttar Pradesh, district-wise;
- (b) the details of the financial assistance provided by various banks to the Startups established in the country particularly in the State of Uttar Pradesh during the last five years, district-wise; and
- (c) the number of persons who were provided employment in the State of Uttar Pradesh under the Startup India Scheme during the last five years and district-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Startup India is an initiative of the Government of India. The Government with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'startups' under the Startup India

initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). As on 31st January 2025, 1,61,150 entities have been recognised as startups by DPIIT across the country, of which 15,360 entities have been recognised as startups by DPIIT in the State of Uttar Pradesh.

The district-wise number of entities recognised as startups by DPIIT in the State of Uttar Pradesh as on 31st January 2025 is given in the enclosed **Statement-I**.

(b) To provide for an appropriate risk cover and comfort to financial institutions including banks for enabling collateral free lending to startups, the Government is implementing Schemes such as Credit Guarantee Scheme for Startups (CGSS). The Scheme is implemented on a Pan-India basis including the State of Uttar Pradesh.

CGSS is aimed at enabling collateral free loans through eligible financial institutions such as Scheduled Commercial Banks, All India Financial Institutions (AIFI), Non-Banking Financial Companies and Securities and Exchange Board of India (SEBI) registered Alternative Investment Funds (AIFs), to support eligible borrowers viz. entities recognised as 'Startups' by DPIIT. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited from 1st April 2023.

Under the Scheme, as on 31st January 2025, 263 loans amounting to Rs. 607.56 crore have been guaranteed for startup borrowers. Specifically in the State of Uttar Pradesh, 22 loans amounting to Rs. 40.78 crore have been guaranteed for startup borrowers as on 31st January 2025. The district-wise details of the same are given in the enclosed **Statement-II**.

(c) As on 31st January 2025, DPIIT recognised startups have reportedly created over 17.69 lakh direct jobs, of which DPIIT recognised startups in the State of Uttar Pradesh have created over 1.5 lakh direct jobs. The district-wise details of the direct-jobs (self-reported) created by DPIIT recognized start up sin the State of Uttar Pradesh during the last five years viz.2020, 2021, 2022, 2023,and 2024 are given in the enclosed **Statement-III**.

STATEMENT-I

District-wise number of DPIIT recognised start up sin the State of Uttar Pradesh as on 31st January 2025 are as under:

S.No.	District	Total
1.	Agra	487
2.	Aligarh	153
3.	Ambedkar Nagar	14
4.	Amethi	19
5.	Amroha	31
6.	Auraiya	114
7.	Ayodhya	63
8.	Azamgarh	41
9.	Baghpat	36
10.	Bahraich	24
11.	Ballia	50
12.	Balrampur	5
13.	Banda	24
14.	Bara Banki	37
15.	Bareilly	256
16.	Basti	47
17.	Bhadohi	15

S.No.	District	Total
18.	Bijnor	60
19.	Budaun	27
20.	Bulandshahr	101
21.	Chandauli	40
22.	Chitrakoot	10
23.	Deoria	50
24.	Etah	19
25.	Etawah	37
26.	Farrukhabad	19
27.	Fatehpur	40
28.	Firozabad	46
29.	Gautam Buddha Nagar	4581
30.	Ghaziabad	2171
31.	Ghazipur	55
32.	Gonda	44
33.	Gorakhpur	271
34.	Hamirpur	19
35.	Hapur	41
36.	Hardoi	40
37.	Hathras	35
38.	Jalaun	22
39.	Jaunpur	69
40.	Jhansi	171
41.	Kannauj	36
42.	Kanpur Dehat	38
43.	Kanpur Nagar	762
44.	Kasganj	5
45.	Kaushambi	26
46.	Kheri	35
47.	Kushinagar	39
48.	Lalitpur	19
49.	Lucknow	2506

S.No.	District	Total
50.	Mahoba	13
51.	Mahrajganj	27
52.	Mainpuri	33
53.	Mathura	185
54.	Mau	23
55.	Meerut	393
56.	Mirzapur	52
57.	Moradabad	180
58.	Muzaffarnagar	105
59.	Pilibhit	28
60.	Pratapgarh	42
61.	Prayagraj	393
62.	Rae Bareli	46
63.	Rampur	36
64.	Saharanpur	136
65.	Sambhal	13
66.	SantKabir Nagar	21
67.	Shahjahanpur	39
68.	Shamli	20
69.	Shrawasti	3
70.	Siddharthnagar	10
71.	Sitapur	33
72.	Sonbhadra	41
73.	Sultanpur	57
74.	Unnao	41
75.	Varanasi	540
Total		15,360

STATEMENT-II

District-wise details of loans guaranteed for startup borrowers in the State of Uttar Pradesh under CGSS, are as under:

S.No.	District	Number of Loans Guaranteed	Amount (in Rs. Crore)
1.	Agra	1	0.2
2.	Firozabad	1	0.11
3.	Gautam Buddha Nagar	15	37.01
4.	Hapur	1	1
5.	Kanpur Nagar	1	0.6
6.	Lucknow	3	1.86
Total		22	40.78

STATEMENT-III

District-wise number of direct jobs (self-reported) created by DPIIT recognised startups in the State of Uttar Pradesh, in the last five years viz. 2020, 2021, 2022, 2023 and 2024, are as under:

S.No.	District	2020	2021	2022	2023	2024
1.	Agra	401	429	611	1537	799
2.	Aligarh	35	169	247	507	185
3.	Ambedkar Nagar	56	1	10	67	27
4.	Amethi	0	0	42	49	19
5.	Amroha	7	19	46	52	198
6.	Auraiya	132	82	68	2064	67
7.	Ayodhya	30	52	101	140	140
8.	Azamgarh	21	42	35	86	51
9.	Baghpat	931	24	55	106	48
10.	Bahraich	5	26	32	63	39
11.	Ballia	7	19	70	75	187
12.	Balrampur	0	0	0	15	2
13.	Banda	56	32	11	14	51
14.	Bara Banki	13	38	37	48	68
15.	Bareilly	200	206	336	841	440

S.No.	District	2020	2021	2022	2023	2024
16.	Basti	35	49	42	121	99
17.	Bhadohi	57	0	44	12	19
18.	Bijnor	26	53	54	145	82
19.	Budaun	43	6	25	47	37
20.	Bulandshahr	79	91	65	272	199
21.	Chandauli	0	21	61	93	117
22.	Chitrakoot	26	0	54	7	4
23.	Deoria	34	41	65	73	62
24.	Etah	0	0	12	67	42
25.	Etawah	32	30	64	44	114
26.	Farrukhabad	6	0	19	38	47
27.	Fatehpur	3	33	86	103	96
28.	Firozabad	19	34	54	49	65
29.	Gautam Buddha Nagar	6426	8971	8389	9688	11044
30.	Ghaziabad	1935	3005	2866	3991	5736
31.	Ghazipur	35	71	61	127	106
32.	Gonda	15	38	56	112	91
33.	Gorakhpur	164	211	532	553	853
34.	Hamirpur	28	8	21	77	13
35.	Hapur	45	40	4	74	107
36.	Hardoi	8	17	62	55	100
37.	Hathras	11	25	26	139	36
38.	Jalaun	0	44	23	26	33
39.	Jaunpur	73	48	72	195	128
40.	Jhansi	101	166	193	342	171
41.	Kannauj	9	50	27	25	108
42.	Kanpur Dehat	58	19	84	169	31
43.	Kanpur Nagar	469	808	1277	1390	1398
44.	Kasganj	3	0	0	7	2
45.	Kaushambi	33	0	22	74	36
46.	Kheri	10	45	59	41	95
47.	Kushinagar	30	23	26	132	109

S.No.	District	2020	2021	2022	2023	2024
48.	Lalitpur	5	6	4	95	37
49.	Lucknow	2299	2916	3941	5418	6637
50.	Mahoba	4	1	31	66	50
51.	Mahrajganj	56	2	68	29	83
52.	Mainpuri	16	39	17	66	54
53.	Mathura	2120	86	207	341	531
54.	Mau	0	115	35	24	44
55.	Meerut	189	464	475	733	809
56.	Mirzapur	32	43	61	73	82
57.	Moradabad	99	168	277	306	301
58.	Muzaffarnagar	18	64	135	113	270
59.	Pilibhit	9	10	43	87	28
60.	Pratapgarh	0	36	49	94	83
61.	Prayagraj	451	489	416	714	612
62.	Rae Bareli	21	55	67	149	64
63.	Rampur	11	31	87	16	43
64.	Saharanpur	149	133	149	121	160
65.	Sambhal	10	20	10	11	32
66.	SantKabir Nagar	2	63	21	21	19
67.	Shahjahanpur	15	58	61	123	28
68.	Shamli	15	20	23	42	15
69.	Shrawasti	5	0	10	4	0
70.	Siddharthnagar	0	2	0	50	19
71.	Sitapur	0	35	39	116	70
72.	Sonbhadra	2	32	74	97	135
73.	Sultanpur	25	74	56	157	65
74.	Unnao	45	33	37	97	38
75.	Varanasi	335	750	642	877	997
Total		17,640	20,831	23,181	33,992	34,807

**ADOPTION OF HYBRID TECHNOLOGIES IN CULTIVATION
OF PULSES AND OILSEEDS**

2836. SHRI RAJA RAM SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of measures which have been taken by the Government to accelerate the adoption of hybrid technology in the cultivation of pulses and oilseeds to reduce dependency on imports;
- (b) whether the Government intends on introducing any schemes to adopt hybrid varieties of pulses and oilseeds, if so, the details thereof;
- (c) whether the Government has constituted any committee to assess the suitability of hybrid seeds in specific climatic regions also ensuring economic viability for farmers; and
- (d) the details of current hybrid varieties for various crops and productivity of each hybrid variety, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) and (b)

- The Government has launched the National Mission on Edible Oils- Oilseeds (NMEO- OS), for enhancing domestic oilseed production and achieving self-reliance (Atmanirbhar Bharat) in edible oils. The Mission has provision of creating 600 Value Chain Clusters across the country, collectively covering more than 10 lakh hectare annually.

- A Consortia Research Platform on Hybrid Technology for higher productivity in selected field crops including oilseeds (Indian Mustard) and Pulses (Pigeonpea) is in operation since 2014-15 to accelerate the development of hybrids.
- For promotion of sunflower hybrids, a scheme “Revival of sunflower cultivation project” is in operation for production and distribution of about 15000 q of certified seeds of 10 hybrids in sunflower growing regions of the country.
- National Food Security Mission, Government of India, supported Front-Line Demonstration on Pigeonpea, sunflower and castor hybrids on farmers’ field.
- A network project on “Enhancing Pigeonpea production and productivity in India using short duration high yielding Pigeonpea varieties and hybrids” is operated.
- In order to address the issue of availability of quality seed to farmers, 34 oilseeds and 150 pulses seed hub centres are established at Indian Council of Agricultural Research (ICAR) institutes and State Agricultural Universities (SAUs).

(c) Yes, All India Coordinated Research Projects on different oilseeds and pulses are the nodal agencies for assessing yield performance and stability of the hybrid technology in specific zone and make final recommendation for its release at the national level. After release and notification, the hybrids/varieties are included into seed chain for seed multiplication. Simultaneously, the Front-Line Demonstrations

are also conducted to demonstrate the production potential and estimating benefit cost ratio of the technology in the farmers field for first time under the supervision of the scientists.

(d) The details of current hybrids of different oilseeds and pulse crops are given in the enclosed **Statement**.

STATEMENT

Details of current hybrids of different pulses & oilseeds

S.No.	Crop	Year	Hybrid	Maturity days	Productivity (q/ha)	Recommended States
1.	Pigeon pea	2020	IPH 15-03	153-155	16.0 q/ha	Punjab, Delhi, Haryana and Uttar Pradesh
		2021	IPH 09-5	150-155	18.22 q/ha	North Western Plain Zone (NWPZ)
		2024	Pusa Arhar Hybrid 5	163 – 170	23.24 q/ha	Delhi
2.	Sunflower	2020	KBSH- 78	82-85	17-23 q/ha (I) and 10-12 q/ha (R)	Zone 5 of Karnataka
		2021	Tilhan Tech SUNH-1 (IIOH-15-20)	90–100	20.0 q/ha, oil yield 7.46 q/ha	Uttarakhand, Jammu & Kashmir, Gujarat, Maharashtra, Karnataka, Andhra Pradesh, Tamil Nadu, Telangana.

		2021	PSH 208	97-100	24.2 q/ha, oil yield 10.8 q/ha	Punjab
		2022	KBSH-85	90-100	yield 18.3 q/ha, oil yield 6.62 q/ha	Gujarat, Maharashtra and Northern Karnataka, Andhra Pradesh, Southern Karnataka, Tamil Nadu and Telangana (Karnataka Zone- 4,5,6 and 7)
		2022	BLSFH- 15004	95-100	19.6 q/ha, oil yield 7.38 q/ha	Bihar, Haryana, Punjab, Odisha, Chhattisgarh, Maharashtra, Karnataka and Telangana
			Arko Provo (WBSH-2021)	105-110	32.5 q/ha	West Bengal
		2023	RSFH-700	90-95	16-17 q/ha	Karnataka
		2023	Sunflower COH 4 (CSH 15020)	90-95	21.82 q/ha (<i>Kharif</i>), <i>Rabi</i> 18.98 q/ha	Tamil Nadu
		2024	Tilhan Tec- SUNH-2 IIOSH-460	90-100	15.70 q/ha	Uttarakhand, Jammu & Kashmir, Gujarat, Maharashtra, Northern Karnataka, Andhra Pradesh, Southern Karnataka, Tamil Nadu and

						Telangana and All India
		2024	KBSH-88	86-88	15.59 q/ha	Uttarakhand, Jammu & Kashmir, Gujarat, Maharashtra, Northern Karnataka, Andhra Pradesh, Southern Karnataka, Tamil Nadu and Telangana
		2024	PDKV Suraj (PDKVSH 964)	89-90	18-22 q/ha	Maharashtra
3.	Safflower	2023	ISH-402	121-125	23.25 q/ha,	Telangana, Andhra Pradesh, Maharashtra, Karnataka, Chhattisgarh and Madhya Pradesh
4.	Sesame	2020	KBSH- 78	82-85	17-23 q/ha (I) and 10-12 q/ha	Zone 5 of Karnataka
		2021	Tilhan Tech SUNH-1 (IIOSH-15-20)	90-100	20.0 q/ha, oil yield 7.46 q/ha	Uttarakhand, Jammu & Kashmir, Gujarat, Maharashtra, Karnataka, Andhra Pradesh, Tamil Nadu, Telangana.
		2021	PSH 2080	97-100	24.2 q/ha, oil yield 10.8 q/ha	Punjab

		2022	KBSH-85	90-100	18.3 q/ha, oil yield 6.62 q/ha	Gujarat, Maharashtra and Northern Karnataka, Andhra Pradesh, Southern Karnataka, Tamil Nadu and Telangana (Karnataka Zone- 4,5,6 and 7)
		2022	BLSFH- 15004	95-100	19.6 q/ha, oil yield 7.38 q/ha	Bihar, Haryana, Punjab, Odisha, Chhattisgarh, Maharashtra, Karnataka and Telangana
		2022	Arko Provo (WBSH-2021)	105-110	32.5 q/ha	West Bengal
		2023	RSFH-700	90-95	16-17 q/ha,	Karnataka
		2023	Sunflower COH 4 (CSH 15020)	90-95	21.82 q/ha (<i>Kharif</i>), <i>Rabi</i> 18.98 q/ha	Tamil Nadu
		2024	Tilhan Tec- SUNH-2 IIOSH-460	90-100	15.70 q/ha	Uttarakhand, Jammu & Kashmir, Gujarat, Maharashtra, Northern Karnataka, Andhra Pradesh, Southern Karnataka, Tamil Nadu and

						Telangana and All India
		2024	KBSH-88	88-90	15.59 q/ha	Uttarakhand, Jammu & Kashmir, Gujarat, Maharashtra, Northern Karnataka, Andhra Pradesh, Southern Karnataka, Tamil Nadu and Telangana
		2024	PDKV Suraj (PDKVSH 964)	89-90	18-22 q/ha	Maharashtra
5.	Mustard	2021	SVJH-108	140-145	2.4 t/ha, oil content 41.3%, black and bold seed (6.1 g/1000 seed)	Haryana (irrigated conditions under high and low fertility)
		2021	RCH 1	149-155	26.66 q/ha, oil yield 1040 kg/ha, oil content 39.5%	Jammu, Punjab, Haryana, Delhi and northern Rajasthan.
		2021	PHR 126	145-149	22. 7 q/ha	Punjab
		2024	PA 5210 (5 I J 1110)	130-135	23-30 q/ha	Rajasthan

	Gobhi Sarson	2021	PGSH 1699	168-170	15.81 q/ha, oil yield 642 kg/ha, oil content 41.92%, maturity 168 days, low erucic acid (1.7%) and low glucosinolate (16.87 μ moles/g)	Himachal Pradesh, Jammu and Kashmir and Punjab.
		2021	PGSH 1707	162-165	21.93 q/ha	Punjab
6.	Castor	2020	Gujarat Castor Hybrid 10 (GCH 10: Charutar Gold) (SCH 53)	89-112	38.98 q/ha	Gujarat
			RHC-2 (Rajasthan Hybrid Castor-2)	55-60	33.78 q/ha	Rajasthan

कृषि इन्फ्रास्ट्रक्चर परियोजनाओं के लिए भारत अभियान

2837. श्रीमती कलाबेन मोहनभाई देलकर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने दादरा और नगर हवेली संघ राज्यक्षेत्र सहित देश में कृषि इन्फ्रास्ट्रक्चर परियोजनाओं के लिए समय पर ऋण प्रदान करने हेतु बैंकों और ऋणदात्री संस्थाओं के बीच प्रतिस्पर्धात्मक माहौल बनाने के लिए बैंक्स हेराल्डिंग एक्सीलेरेटेड रूरल एंड एग्रीकल्चर ट्रांसफॉर्मेशन (भारत) अभियान शुरू किया है;

(ख) यदि हां, तो इस योजना से कृषि क्षेत्र को क्या लाभ मिलने की संभावना है; और

(ग) संघ राज्यक्षेत्र दादरा और नगर हवेली सहित राज्यवार तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) जी हां, महोदय। लोगों को अधिकतम लाभ प्रदान करने और कृषि इन्फ्रास्ट्रक्चर परियोजना ऋण को तेज गति से जुटाने के लिए बैंकों और ऋण देने वाली संस्थाओं के बीच प्रतिस्पर्धात्मक भावना पैदा करने के लिए एग्रीकल्चरल इन्फ्रास्ट्रक्चर फंड योजना के तहत सरकार द्वारा 'भारत' (बैंक्स हेराल्डिंग एक्सेलेरेटेड रूरल एंड एग्रीकल्चर ट्रांसफॉर्मेशन) नामक एक अभियान शुरू किया गया है। यह अभियान 15 जुलाई 2023 से 31 अगस्त 2023 तक संघ राज्य क्षेत्र दादरा और नागर हवेली सहित पूरे भारत में 7200 करोड़ रुपये के समग्र लक्ष्य के साथ शुरू किया गया था। अभियान के अंत में विभिन्न श्रेणियों अर्थात् सार्वजनिक और निजी क्षेत्र के वाणिज्यिक बैंक, क्षेत्रीय ग्रामीण बैंक, लघु वित्त बैंक (एसएफबी), गैर-बैंकिंग वित्तीय कंपनियां (एनबीएफसी) और सहकारी बैंकों में शीर्ष प्रदर्शन करने वाले बैंकों का चयन किया गया और उनके विशेष योगदान को मान्यता दी गई। अभियान के दौरान, कृषि क्षेत्र पर ध्यान केंद्रित करते हुए देश के विभिन्न क्षेत्रों में 5,256 इन्फ्रास्ट्रक्चर यूनिट्स की स्थापना के लिए विभिन्न बैंकों द्वारा कुल 4,856 करोड़ रुपये की धनराशि को मंजूरी दी गई है।

इस अभियान का उद्देश्य बैंकों और ऋण देने वाली संस्थाओं के बीच प्रतिस्पर्धात्मक माहौल को बढ़ावा देना था। इस उद्देश्य की पूर्ति के लिए, इन बैंकों और ऋण देने वाली संस्थाओं को विशिष्ट लक्ष्य दिए गए थे। भारत अभियान के दौरान दादरा और नागर हवेली संघ राज्य क्षेत्र में कोई परियोजना स्वीकृत नहीं की गई। तथापि, अभियान के दौरान स्वीकृत परियोजनाओं की संख्या और धनराशि का राज्य-वार ब्यौरा संलग्न **विवरण** में देखा जा सकता है।

विवरण

भारत अभियान के दौरान परियोजनाओं की संख्या और स्वीकृत धनराशि का राज्य-वार ब्यौरा

राज्य	अभियान के दौरान स्वीकृत परियोजनाओं की संख्या	अभियान के दौरान स्वीकृत धनराशि (करोड़ रुपए में)
उत्तर प्रदेश	345	671
पंजाब	1545	554
महाराष्ट्र	573	536
मध्य प्रदेश	452	513
कर्नाटक	239	329
हरियाणा	321	301
राजस्थान	211	279
गुजरात	196	212
तमिलनाडु	220	195
पश्चिम बंगाल	234	190
ओडिशा	134	170
बिहार	87	152
छत्तीसगढ़	99	143
तेलंगाना	108	136
आंध्र प्रदेश	110	117
जम्मू और कश्मीर	6	91
उत्तराखंड	46	68
असम	63	65
केरल	165	63
झारखंड	26	48
हिमाचल प्रदेश	72	12
त्रिपुरा	2	7
नगालैंड	1	1
गोवा	1	0.25
सकल योग	5256	4856

पीएमजीएसवाई के अंतर्गत कार्य अध्ययन

2838. श्रीमती भारती पारधी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने प्रधानमंत्री ग्रामीण सड़क योजना (पीएमजीएसवाई) के संबंध में कोई अध्ययन कराया है;
- (ख) यदि हां, तो पीएमजीएसवाई राज्यवार तथा जिलावार, विशेषकर मध्य प्रदेश के बालाघाट जिले में ग्रामीण संपर्क को बेहतर बनाने में किस हद तक प्रभावी रही है;
- (ग) इस संबंध में सामने आई चुनौतियों का ब्यौरा क्या है;
- (घ) सरकार द्वारा इस लक्ष्य को प्राप्त करने के लिए और इन चुनौतियों का समाधान करने हेतु क्या कदम उठाए गए हैं;
- (ङ) क्या पीएमजीएसवाई के प्रथम और द्वितीय चरण के अंतर्गत लक्ष्यों को प्राप्त करने में अत्यधिक विलंब हुआ है; और
- (च) यदि हां, तो इसके क्या कारण हैं और इन दो चरणों के अंतर्गत शेष लम्बाई की सड़कों के निर्माण और उन्हें पूरा करने के लिए क्या सुधारात्मक कदम उठाए जाने का प्रस्ताव है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के प्रभाव मूल्यांकन अध्ययन कई एजेंसियों द्वारा किए गए हैं जैसे नीति आयोग, अंतर्राष्ट्रीय श्रम संगठन (आईएलओ), भारतीय प्रबंधन संस्थान, अहमदाबाद (आईआईएम-ए) और विश्व बैंक। इन अध्ययनों ने निष्कर्ष निकाला है कि इस योजना ने शिक्षा और स्वास्थ्य देखभाल सुविधाओं तक पहुँच में सुधार किया है, कृषि और गैर-कृषि दोनों क्षेत्रों में रोजगार सृजन की सुविधा प्रदान की है और किसानों को बेहतर कृषि मूल्य प्राप्त करने में मदद की है। नीति आयोग द्वारा वर्ष 2020 में नवीनतम मूल्यांकन किया गया है, जिसमें योजना के बारे में निम्नलिखित टिप्पणियाँ की गई हैं:

- i. यह योजना भारत के अंतर्राष्ट्रीय लक्ष्यों के साथ अच्छी तरह से संरेखित है और सतत विकास लक्ष्यों (एसडीजी) में योगदान देती है, क्योंकि यह गरीबी, भूख और विकास के लिए बुनियादी ढांचे के मुद्दों को हल करती है;

- ii. पीएमजीएसवाई के तहत निर्मित सड़कों से परिवार और समुदाय दोनों के स्तर पर सकारात्मक प्रभाव देखा गया है;
- iii. सड़कों से बाजार और आजीविका के अवसरों, स्वास्थ्य और शिक्षा सुविधाओं तक पहुंच में वृद्धि देखी गई है; और
- iv. पीएमजीएसवाई को ग्रामीण भारत में दीर्घकालिक गरीबी उन्मूलन की नींव रखने के लिए जाना जाता है। बेहतर ग्रामीण सड़क संपर्क ग्रामीण आबादी के जीवन स्तर में दीर्घकालिक और निरंतर वृद्धि प्रदान करता है क्योंकि यह परिवारों को धन और मानव संपदा एकत्रित करने की सुविधा प्रदान करता है।

पीएमजीएसवाई के विभिन्न कार्यक्रमों/पहलों के तहत, मध्य प्रदेश राज्य में कुल 89,725 कि.मी लंबी सड़कें और 1,413 पुल पूर्ण किए गए हैं और 17,539 बसावटों को सड़क संपर्कता प्रदान की गई है। बालाघाट जिले में पीएमजीएसवाई के तहत कुल 2,712 कि.मी लंबी सड़कें और 121 पुल पूर्ण किए गए हैं और 423 बसावटों को सड़क संपर्कता प्रदान की गई है।

(ग) और (घ) योजना को क्रियान्वित करते समय राज्य को कई चुनौतियों का सामना करना पड़ा, जैसे कठिन एवं पहाड़ी भूभाग, सुरक्षा संबंधी मुद्दे, अपर्याप्त ठेका क्षमता, कार्य मौसम में व्यवधान, भूमि की उपलब्धता और वन मंजूरी संबंधी मुद्दे आदि।

पीएमजीएसवाई के तहत ग्रामीण सड़कों के कार्यान्वयन की प्रगति की समीक्षा क्षेत्रीय समीक्षा बैठकों (आरआरएम), निष्पादन समीक्षा समिति (पीआरसी) बैठकों, राज्यों के साथ पूर्व-अधिकार प्राप्त/अधिकार प्राप्त समिति बैठकों के माध्यम से नियमित रूप से की जाती है। जिला स्तर पर, जिला विकास समन्वय और निगरानी समिति (दिशा) पीएमजीएसवाई सहित विभिन्न केंद्रीय योजनाओं के कार्यान्वयन की निगरानी करती है। इसके अलावा, ग्रामीण विकास मंत्रालय के सचिव/अपर सचिव/संयुक्त सचिव द्वारा पीएमजीएसवाई के तहत प्रगति की समीक्षा के लिए राज्यों के मुख्य सचिवों/प्रधान सचिवों के साथ विशेष समीक्षा बैठकें/मासिक समीक्षा बैठकें भी आयोजित की जाती हैं।

(ड) और (च) पीएमजीएसवाई-I की समाप्ति तिथि मार्च 2019 थी और पीएमजीएसवाई-II के लिए यह मार्च 2020 थी। विभिन्न कारणों से समयसीमा बढ़ाई गई थी, जैसे कि कोविड-19 के कारण उत्पन्न व्यवधान, प्रतिकूल मौसम की स्थिति, कानून और व्यवस्था के मुद्दे, भूमि की उपलब्धता, लंबित मंजूरी आदि। पीएमजीएसवाई-I, II, III और आरसीपीएलडब्ल्यूईए की वर्तमान समयसीमा मार्च 2025 है। पीएमजीएसवाई-I और II के तहत मध्य प्रदेश राज्य द्वारा पीएमजीएसवाई-I के तहत 15 कि.मी और पीएमजीएसवाई-II के तहत 7 कि.मी को छोड़कर लगभग सभी कार्य पूरे कर लिए गए हैं।

ग्रामीण विकास मंत्रालय ने कार्यक्रम दिशानिर्देशों में निर्धारित समय-सीमा के भीतर स्वीकृत पीएमजीएसवाई परियोजनाओं को पूरा करना सुनिश्चित करने के लिए निम्नलिखित पहल की हैं:

- (i) पीएमजीएसवाई के परिचालन मैनुअल में संशोधन किया गया है ताकि यह सुनिश्चित किया जा सके कि योजना के अंतर्गत स्वीकृत सभी कार्य स्वीकृति की तिथि से 72 दिनों के भीतर शुरू हो जाएं।
- (ii) राज्यों से निष्पादन क्षमता और विवरण क्षमता बढ़ाने का अनुरोध किया गया है और इस संबंध में उनके अनुपालन की नियमित समीक्षा की जाती है।
- (iii) बोली दस्तावेज प्रावधानों को युक्तिसंगत बनाया गया है।
- (iv) क्षमता निर्माण के लिए क्षेत्रीय इंजीनियरों और ठेकेदारों के साथ-साथ उनके कर्मचारियों को प्रशिक्षण दिया जा रहा है।
- (v) मंत्रालय ने राज्यों की कार्यान्वयन क्षमता बढ़ाने के लिए कुछ राज्यों में केंद्रीय सार्वजनिक क्षेत्र उपक्रमों (सीपीएसयू) को शामिल किया है।
- (vi) मंत्रालय ने कार्यक्रम के कार्यान्वयन में ठेकेदारों को आकर्षित करने के लिए राज्यों में कई ठेकेदार आउटरीच कार्यक्रम भी आयोजित किए हैं।
- (vii) कार्यों की प्रगति की निगरानी के लिए सूचना प्रौद्योगिकी का उपयोग किया जा रहा है।

राष्ट्रीय पशुधन मिशन

2839. श्री राधेश्याम राठिया:

श्री गोडम नागेश:

श्री भर्तृहरि महताब:

श्री प्रवीण पटेल:

श्री नव चरण माझी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) यह पहल भारत की मौजूदा पशुधन नीतियों और राष्ट्रीय पशुधन मिशन के साथ किस प्रकार मेल खाती है;

(ख) क्या पशुधन स्वास्थ्य और उत्पादकता में निवेश करने के लिए निजी उद्यमों के लिए विशिष्ट प्रोत्साहन या नीतिगत सहायता तंत्र उपलब्ध हैं; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पशुपालन और डेयरी विभाग (डीएचडी) ने पशुधन क्षेत्र के विकास में बाधा डालने वाली प्रमुख चुनौतियों का समाधान करने के लिए वर्ष 2013 में राष्ट्रीय पशुधन नीति तैयार की। इन चुनौतियों में आहार और चारे की कमी, कम उत्पादकता, पशुधन स्वास्थ्य, पशुधन और पर्यावरण, ज्ञान का अंतर और विपणन, प्रसंस्करण और मूल्य संवर्धन के लिए अपर्याप्त अवसंरचना शामिल हैं।

इस नीति का उद्देश्य पशुधन उत्पादकता और उत्पादन को स्थायी रूप से बढ़ाना है, साथ ही किसानों की आजीविका में सुधार करना है। यह उत्पादकता और आय बढ़ाने के लिए कम इनपुट उत्पादन प्रणालियों का समर्थन करती है, जिससे अंततः पशुधन उत्पादकों की सामाजिक-आर्थिक स्थिति में सुधार होता है। यह क्षेत्र में उत्पादकता, जैव सुरक्षा और लाभप्रदता में सुधार के लिए अनुसंधान और विकास पहलों को सुदृढ़ करने पर भी ध्यान केंद्रित करती है। इसके अतिरिक्त, यह नीति प्रसंस्करण और

मूल्य संवर्धन सहित उन्नत प्रौद्योगिकी को अपनाने में सक्षम आत्मनिर्भर, आर्थिक रूप से व्यवहार्य, मध्यम और बड़ी वाणिज्यिक पशुधन इकाइयों की स्थापना को प्रोत्साहित करती है। इनमें से अधिकांश इकाइयाँ महिलाओं और छोटे किसानों को लाभान्वित करती हैं। इसके अलावा, यह नीति देशी पशुधन और पोल्ट्री नस्लों के संरक्षण और आनुवंशिक सुधार को बढ़ावा देती है। इसका उद्देश्य पशुधन पोषण आवश्यकताओं को पूरा करने और इष्टतम उत्पादकता प्राप्त करने के लिए आहार और चारे की उपलब्धता को बढ़ाना भी है।

राज्यों को वित्तीय सहायता प्रदान करके चारा और चारे के विकास, संकटग्रस्त नस्लों के संरक्षण, आजीविका विकास के लिए किसानों को प्रजनन स्टॉक उपलब्ध कराने और कई अन्य कार्यकलापों के लिए गतिविधियाँ शुरू की गईं। पूर्ववर्ती राष्ट्रीय पशुधन मिशन के पुनर्गठन के बाद वर्ष 2021-22 में मंत्रिमंडल द्वारा अनुमोदित वर्तमान राष्ट्रीय पशुधन मिशन (एनएलएम) में भेड़, बकरी, सूअर, पोल्ट्री और चारा विकास के लिए उद्यमशीलता और आनुवंशिक उन्नयन कार्यकलाप शामिल हैं। घोड़ों, ऊँटों और गधों की देशी नस्लों के संरक्षण और आनुवंशिक सुधार को शामिल करके इसके दायरे का विस्तार करने के लिए फरवरी 2024 में मंत्रिमंडल की मंजूरी के साथ इस योजना को फिर से पुनरसंरचित किया गया। आहार और चारे की चुनौतियों का समाधान करने के लिए आहार और चारा विकास पर उप-मिशन जारी है। विस्तार और नवाचार संबंधी उप-मिशन को अनुसंधान और नवाचार कार्यकलाप के साथ लागू किया गया है। धारणीयता के लिए, पशुधन बीमा को राष्ट्रीय पशुधन मिशन में शामिल किया गया है।

(ख) और (ग) जी हाँ। उद्यमिता विकास कार्यक्रम के माध्यम से नस्ल वृद्धि फार्म की स्थापना के लिए राष्ट्रीय पशुधन मिशन (एनएलएम) के तहत, केंद्र सरकार उद्यमिता विकास कार्यक्रम (ईडीपी) के माध्यम से नस्ल वृद्धि फार्म की स्थापना के लिए 50 प्रतिशत पूंजीगत सब्सिडी प्रदान करती है। पात्र लाभार्थियों में व्यक्तिगत किसान, किसान उत्पादक संगठन (एफपीओ), किसान सहकारी समितियाँ (एफसीओ), संयुक्त देयता समूह (जेएलजी) और धारा 8 कंपनियाँ शामिल हैं। इसी तरह, साइलेज उत्पादन, कुल मिश्रित राशन (टीएमआर) संयंत्रों और चारा बीज प्रसंस्करण और ग्रेडिंग अवसंरचना सहित आहार और

चारा इकाइयों की स्थापना के लिए सब्सिडी प्रदान की जाती है। इसके अतिरिक्त, गुणवत्ता वाले चारा बीज के उत्पादन को बढ़ाने के लिए, प्रमाणित, आधार और प्रजनक बीज के उत्पादन में लगे केंद्र सरकार और अन्य विश्वसनीय संस्थानों के लिए 100 प्रतिशत वित्तीय सहायता उपलब्ध है। एनएलएम-ईडीपी के अंतर्गत कुल 3295 परियोजनाएं संस्वीकृत की गई हैं, जिनकी परियोजना लागत 2381.12 करोड़ रुपये है तथा सब्सिडी 1,098.63 करोड़ रुपये है।

एनएलएम के अलावा, पशुपालन और डेयरी विभाग (डीएचडी) निजी क्षेत्र के निवेश को बढ़ावा देने के लिए पशुपालन अवसंरचना विकास निधि (एचआईडीएफ) को लागू कर रहा है। यह निधि व्यक्तिगत उद्यमियों, निजी कंपनियों, एमएसएमई, किसान उत्पादक संगठनों (एफपीओ), धारा 8 कंपनियों और डेयरी सहकारी समितियों द्वारा निवेश को प्रोत्साहित करती है। एचआईडीएफ के तहत, केंद्र सरकार ऋणों पर तीन प्रतिशत (3%) ब्याज सहायता प्रदान करती है, जिससे पात्र संस्थाएं किसी भी अनुसूचित बैंक, नाबार्ड, एनसीडीसी या एनडीडीबी से परियोजना लागत के 90 प्रतिशत तक का सावधि ऋण प्राप्त कर सकती हैं। एचआईडीएफ डेयरी प्रसंस्करण और मूल्य संवर्धन अवसंरचना, मांस प्रसंस्करण और मूल्य संवर्धन अवसंरचना, पशु चारा संयंत्र, गोपशु, भैंस, भेड़, बकरी और सुअर के लिए नस्ल सुधार और वृद्धि फार्म, पशु चिकित्सा टीका और दवा उत्पादन सुविधाएं, पशु अपशिष्ट से संपत्ति प्रबंधन (कृषि अपशिष्ट प्रबंधन), और प्राथमिक ऊन प्रसंस्करण अवसंरचना की स्थापना का समर्थन करता है। एचआईडीएफ पशु चिकित्सा दवाओं और वैक्सीन अवसंरचना में निजी क्षेत्र के निवेश को सक्रिय रूप से प्रोत्साहित करता है, जिससे भारत के पशु स्वास्थ्य और उत्पादन पारिस्थितिकी तंत्र को और मजबूती मिलती है। एचआईडीएफ के तहत 293 करोड़ रुपये की ब्याज सहायता से 353 परियोजनाओं में कुल 16582 करोड़ रुपये का निवेश हुआ है।

INITIATIVES UNDERTAKEN UNDER NTTM

2840. SUSHRI S. JOTHIMANI:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the specific initiatives have been undertaken under the National Technical Textiles Mission (NTTM) in Tamil Nadu over the past five years;
- (b) the details of projects, funding allocations and their current status in the last five years for the State of Tamil Nadu, district-wise;
- (c) whether the Government can provide a district-wise distribution of technical textile units established or upgraded in Tamil Nadu under the NTTM, along with details of the types of technical textiles being produced; and
- (d) the measures that have been taken to promote technical textiles in Karur and Veda sandur and its impact on production capacity and market expansion?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) Since the launch of the National Technical Textiles Mission (NTTM) from 2020-21, support is being provided for Research and Development, Start-ups, Skill Development, Export promotion in technical textiles. These initiatives are expected to benefit various technical textile clusters across India including clusters in the state of Tamil Nadu. The details of the research projects approved under NTTM, their funding allocations and current status for the State of Tamil Nadu are given in the enclosed **Statement**.

(c) and (d) The scope of the Mission does not cover the establishment or upgradation of Technical Textiles units. However, the initiatives undertaken under NTTM towards development of new products, R&D activities, generation of domestic demand through market promotion, export promotion and skilling

ecosystem have helped development of technical textiles industry across the country including Tamil Nadu. Further, to achieve these initiatives, three National/International conferences have been organized in association with the Government of Tamil Nadu.

STATEMENT

Details of research projects approved under NTTM, their funding allocations and current status for the State of Tamil Nadu

S. No.	Research Project Title	Implementing Institute	Approved Grant (INR)	Status of Project
1	Design and development of facile high throughput needle less electrospinning set-up	SITRA, Coimbatore	1,89,65,000	Under Progress
2	Development of natural herbal extract coated seed protection bag using natural fiber with long lasting mechanical and insecticidal properties	SITRA, Coimbatore	50,00,000	Under Progress
3	Municipal Solid Waste (Soil Like Material) and Geotextile Interaction Study for Pavement Subgrade and Embankment Applications in Soft Ground	NIT-Trichy, Tiruchirappalli	30,31,520	Under Progress
4	3D Printed protein-based textile fibers	IIT-Madras, Chennai	1,00,00,000	Completion report is under evaluation
5	Studies on the Ballistic Energy Absorption of Polyethylene Coated Aramid Fabrics	IIT-Madras, Chennai	26,90,000	Under Progress

6	Additive Manufacturing of Technical Textiles for Sustainable Mobility- Agro Waste Based Materials and Product Design	IIT-Madras, Chennai	99,94,600	Under Progress
7	Boron-doped diamond coated corrosion-resistant carbon materials for electro-organic synthesis, energy, and clean water applications	IIT-Madras, Chennai	6,99,90,000	Under Progress
8	Fabrication of flexible conductive fibres/fabric for wearable electronic textiles	CSIR-CECRI, Sekkalakottai	1,00,00,000	Under Progress
9	Design and development of fabric antibody embedded matrix for tuberculosis screening	IIT-Madras, Chennai	50,00,000	Under Progress
10	Conductive yarns embroidered e-textile wearable systems for health and sports application.	CSIR-CECRI, Sekkalakottai	55,54,800	Under Progress
11	Development of Seaweed-derived Cellulose and Phytochemicals as Cost-efficient Additive Composite for Medical-grade Textiles	CSIR-CECRI, Sekkalakottai	51,48,264	Under Progress

CENTRAL MARINE FISHERIES RESEARCH INSTITUTE

2841. DR. SHASHI THAROOR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** pleased to state:

- (a) whether the collaboration of the Central Marine Fisheries Research Institute with the State Fisheries Department in Kerala will create sustainable and alternative income opportunities for coastal communities by boosting coastal aquaculture and related marine projects, if so, the details thereof;
- (b) the number of coastal communities and fishermen expected to directly benefit from these initiatives;
- (c) the details of the projected percentage increase in income or employment opportunities in these communities;
- (d) the details of scope and scale of planned skill development programs participants and duration for marine aquaculture; and
- (e) the details and number of designs to enhance local capacity in marine aquaculture?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (e) The Government of Kerala informed that the collaboration between the Central Marine Fisheries Research Institute (CMFRI) and the State Fisheries Department of Kerala is expected to create sustainable and alternative income opportunities for coastal communities by enhancing coastal aquaculture and other marine conservation and management related projects. The collaboration can enable the State for undertaking mariculture activities along the coast of Kerala, especially studying the feasibility for undertaking open-sea cage farming by obtaining technical advice and also quality seeds of cultivable high-value fish

species such as cobia and pompano, thereby opening up avenues for alternate income source to fishermen groups.

The assistance of CMFRI is also sought by the state in preparing the marine spatial planning and exploring the possibilities for undertaking farming of oysters and seaweed to diversify income sources for fishermen besides providing continuous scientific and technical assistance to fish farmers. The technical expertise of CMFRI is also being availed for installation of artificial reefs off the coastal fishing villages under PMMSY scheme which ensures habitat rejuvenation and sustainable livelihood to the traditional fishermen. Service of CMFRI is also sought for provision of quality seeds of Pompano and cobia for undertaking sea ranching programmes and also for Open Sea cage farming. The technical expertise of seed production of CMFRI is also made use by State for setting up marine finfish hatcheries in the State.

The collaboration of CMFRI is also desired by Department in statistical data analysis of the marine fish production in Kerala and also the technical advice is for continuing the regulations such as Minimum Legal Size of commercially important fishes besides other aspects of conservation and management measures for ensuring sustainability of marine fishery resources. CMFRI also provides training programmes for fishermen and entrepreneurs in modern aquaculture techniques, encouraging breeding and trade of ornamental fish. Further, the ICAR-Central Marine Fisheries Research Institute, Kochi reported ICAR-CMFRI conducts regularly short-term skill development programmes/

trainings on various mariculture technologies for the benefit of famers, youth and entrepreneurs.

In addition, under the flagship scheme 'Pradhan Mantri Matsya Sampada Yojana' (PMMSY) during last four years (2020-21 to 2023-24) and current financial year (2024-25) the Department of Fisheries, Gol has accorded approval to the fisheries developmental proposals of Government of Kerala worth Rs.1358.10 Crore with central share of Rs. 574.90 Crore. Central funds of Rs.344.15 Crore has been also released to Kerala during this period.

SCHEMES TO PROMOTE SKILL DEVELOPMENT AMONG FARMERS

2842. SHRI A. MANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of schemes being implemented by the Government to promote skill development among farmers in agriculture and allied sectors;
- (b) the steps taken by the Government to impart skill training to farmers engaged in allied sectors such as horticulture, animal husbandry, fisheries, and beekeeping;
- (c) the number of training programs conducted for these sectors during the last two years along with the number of farmers who have been trained;
- (d) the extent to which these initiatives have helped in enhancing agricultural productivity and farmer's income; and
- (e) whether there is any plan to introduce modern technology and innovations in these training programs and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The Government is implementing the following schemes aimed to promote skill development among farmers in agriculture and allied sectors.

A Centrally Sponsored Scheme on 'Support to State Extension Programmes for Extension Reforms' popularly known as Agriculture Technology Management Agency (ATMA) is implemented across the country by the Ministry of Agriculture & Farmers Welfare. The scheme promotes decentralized farmer-friendly Extension system in the country with an objective to support State Government's efforts to revitalize the extension system and making available the latest agricultural technologies and good agricultural practices in different thematic areas of agriculture and allied areas to farmers, farm women and youth, through various interventions like Farmers Training, Demonstrations, Exposure Visits, Kisan Melas etc. Presently, the scheme is being implemented in 739 districts of 28 States & 5 UTs in the country.

The Government is implementing Skill Training of Rural Youth (STRY) with the objective to impart short term skill training (7 days duration) to rural youths and farmers in agriculture and allied sectors for upgradation of their knowledge and skills and promote wage/self employment in rural areas. The component aims at providing short duration skill based training programs to rural youths and farmers on agri-based vocational areas for creating a pool of skilled manpower. Recently, the STRY programme has been subsumed under ATMA cafeteria.

The Department of Agriculture and Farmers Welfare is implementing 'Sub Mission on Agricultural Mechanization' (SMAM). For implementation of this scheme, four Farm Machinery Training & Testing Institutes (FMTTIs) located at Budni (Madhya Pradesh), Hissar (Haryana), Geraldine (Andhra Pradesh), and Biswanath Chariali (Assam), are engaged for imparting skill development training courses to different categories of beneficiaries like farmers, technicians, under graduate engineers, entrepreneurs on operation, repair and maintenance, energy conservation and management of agricultural equipment's.

Rashtriya Krishi Vikas Yojana (RKVY), an umbrella scheme of Department of Agriculture & Farmers Welfare, is implemented for ensuring holistic development of agriculture and allied sectors. There is provision for allowing the states to choose their own agriculture and allied sector development activities including training programmes as per the district/state agriculture plan.

The Government is implementing skill development programmes through Krishi Vigyan Kendra (KVK) under Indian Council of Agricultural Research (ICAR) in different States of the Country to serve as single window agricultural knowledge, resource and capacity development centres with mandate of technology assessment and demonstration for its use and capacity building. As part of its activities, the KVKs are imparting training to the farmers, farmwomen and rural youths on different aspects of agriculture and allied sectors (Crop Production, Horticulture, Soil Health and Fertility Management, Livestock Production and Management, Home Science/Women empowerment, Agril. Engineering, Plant

Protection, Fisheries, Production of Input at site, Agro forestry etc.) for their capacity building.

The Government has launched National Skill Development Mission under the Ministry of Skill Development and Entrepreneurship (MSDE) in July 2015, under which the DA&FW has been operationalizing skill training courses of minimum 200 hours duration for rural youth and farmers as per the approved Qualification Packs developed by Agriculture Skill Council of India (ASCI) in the areas of agriculture and allied sectors. Recently, this programme has been subsumed under ATMA cafeteria.

(c) The details of the rural youth trained under STRY programme are given below:

Year	2022-23		2023-24	
	No. of Programs conducted (No.)	No. of candidates trained (No.)	No. of Programs conducted (No.)	No. of candidates trained (No.)
Horticulture	121	2338	196	4194
Animal Husbandry	80	1504	85	1702
Fisheries	27	491	27	508
Beekeeping	38	690	42	881

The details of training programmes organized and farmers trained during the last two years by KVKs are as follows:

Particulars	No. of training programmes organized	No. of farmers trained
Horticulture	15391	458046
Animal husbandry	10533	318555
Fisheries	2666	74583
Beekeeping	1031	28453

Under ATMA programme, 76,72,468 farmers were trained during the last two years(2022-23 & 2023-24) on various topics including the topics from Agriculture, Horticulture, Animal Husbandry, Fisheries and Beekeeping.

(d) Trainings in skill development has empowered the farmer to use advanced technologies in farming and thereby increasing the income from on farm and off farm activities. Extension programmes have made discernible impact in yield increase of up to 20%, by adoption of diversified production system and new technologies. The use of certified seeds by farmers after extension programme interventions has increased from 1% to 16% as per third party evaluation study conducted by Agriculture Finance Corporation Ltd.

(e) Skill training programs include training in modern technology and innovations like use of drip and sprinkler systems, Drone technology, use of Digital platforms, etc.

DELAYED PROJECTS UNDER PMGSY

2843. SHRI K. SUDHAKARAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has identified rural road projects delayed under the Pradhan Mantri Gram SadakYojana (PMGSY), particularly in the State of Kerala;
- (b) if so, the details thereof, including the reasons for the delays and the steps taken to expedite the completion of these projects;

- (c) the total number of villages still lacking all-weather road connectivity in the country, particularly in the State of Kerala;
- (d) the timeline set by the Government to provide all-weather road connectivity to these villages; and
- (e) whether any special measures are being taken to address connectivity challenges in hilly or remote regions of Kerala, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) A total of 1807 roads of 5,312.32 km length and 15 bridges were sanctioned out of which 1575 roads of 4304.11 km length and 4 bridges have already been constructed under various interventions/ verticals of the PMGSY in Kerala. 232 roads of 969.45 km length and 11 bridges are in progress at various stages of execution. Vertical-wise details are given below:-

Verticals	Sanctioned			Completed			In-progress		
	Number of Roads	Road Length (km)	Number of Bridges	Number of Roads	Road Length (km)	Number of Bridges	Number of Roads	Road Length (km)*	Number of Bridges
PMGSY-I	1,374	3,308.37	1	1361	3239.95	1	13	40.53	-
PMGSY II	149	582.88	3	140	561.74	3	9	16.14	-
PMGSY-III	284	1,421.06	11	74	502.41	-	210	912.78	11
Total:	1,807	5,312.32	15	1575	4304.11	4	232	969.45	11

*The in-progress road length is less than the difference of sanctioned and completed length due to reduction in curve length, change in alignment, construction of part length by other agencies, etc.

'Rural Road' is a State subject and PMGSY is a one-time special intervention of the central government to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. As per PMGSY programme guidelines, execution of PMGSY projects is the responsibility of the State Government. Regional Review Meetings (RRMs) and Project Review Meetings are conducted with the nodal departments of the participating state governments, at regular intervals as a measure to monitor the progress & to facilitate effective and timebound implementation of the projects sanctioned under PMGSY.

The timeline for the completion of PMGSY-I, PMGSY-II, and PMGSY-III is set for 31st March 2025. The State has been advised to accelerate progress and ensure the completion of all pending works within the stipulated timeline.

(c) to (e) The unit for Pradhan Mantri Gram Sadak Yojana (PMGSY) programme is a Habitation. Out of total 1,63,201 eligible unconnected habitations in the Core Network in the country, 1,62,765 habitations have already been provided all weather road connectivity under PMGSY-I. In the State of Kerala, out of 404 eligible unconnected habitations in the Core Network identified by the State, 402 habitations have already been provided all weather road connectivity under PMGSY-I. Only 2 habitations are pending for connectivity in the State of Kerala. State-wise details of habitations connectivity may be accessed at programme website www.pmgysy.nic.in >Progress Monitoring > Habitations Coverage Report. The deadline for the completion of PMGSY-I is set for 31st March 2025.

The Union Cabinet on 11th September, 2024 approved implementation of the Pradhan Mantri Gram Sadak Yojana - IV (PMGSY-IV) during FY 2024-25 to 2028-29. Under PMGSY IV, there is a provision for construction of 62,500 Kms road for providing new connectivity to eligible 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE & Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts as per Census 2011 and construction/ upgradation of bridges on the new connectivity roads. Total outlay of this scheme is Rs.70,125 crore. The PMGSY-IV Guidelines have been circulated to all States/ UTs.

ABP SYSTEMS UNDER MGNREGS

2844. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has considered the Parliamentary Standing Committee on Rural Development and Panchayati Raj's recommendation that the Aadhaar Based Payment System (ABPS) for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) payments should not be made mandatory due to potential worker exclusion and if so, the current stance of the Government on this recommendation;
- (b) the measures taken by the Government to address the low wages under MGNREGS, including any plans to link wages to an inflation index to ensure fair compensation for workers;

- (c) whether the Government has assessed the impact of the National Mobile Monitoring System (NMMS) app on MGNREGS workers, particularly concerning issues of accessibility and usability and if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the current average wage rate under MGNREGS in various States, and comparison of these rates to the prevailing agricultural wage rates in the same regions?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) To ensure timely payment of wages to the beneficiaries under Mahatma Gandhi NREGS and to address the issues arising due to frequent changes in bank account numbers of the beneficiaries and subsequent non-updation, it was decided to implement Aadhar Payment Bridge System (APBS). This has been made mandatory with effect from 1st January 2024. Payment of wages through Direct Benefit Transfer (DBT) mode has had positive impact on the livelihood of the beneficiaries as it ensures that the payment reaches directly into the accounts of the intended beneficiaries. Currently, against total of 13.55 crore active workers Aadhaar seeding of 99.49% have already been completed. State/UTs are continuously being monitored by the Central Government for achieving 100% Aadhaar Seeding and APBS conversion in NREGASoft. As and when any issue is flagged by the State/UT or any other stakeholders, same is resolved on priority basis.

(b) and (e) As per section 6(1) of Mahatma Gandhi NREGA, the Central Government may, by notification, specify the wage rate for unskilled work for Mahatma Gandhi NREGS workers. Accordingly, the Ministry of Rural Development notifies wage rate for unskilled workers under Mahatma Gandhi NREGA every financial year. To compensate the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) workers against inflation, the Ministry of Rural Development revises the wage rates every financial year based on Consumer Price Index for Agricultural Labourer (CPI-AL). The wage rate is made applicable from 1st April of each financial year. There is around 7% increase in the average notified wage rate during the FY 2024-25 compared to FY 2023-24.

State/UT-wise average wage per person/day under Mahatma Gandhi NREGS during the current financial year 2024-25 (as on 13.03.2025) is given in the enclosed **Statement**.

Each State/UT can provide wages over and above the wage rate notified by the Central Government.

(c) and (d) In order to ensure transparency and accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Ministry has decided that States/UTs shall ensure capturing of attendance at the worksite through National Mobile Monitoring System (NMMS) App with two-time stamped, geo-tagged photographs of the workers in a day for all the works (except Individual Beneficiary Work) through NMMS w.e.f 1st January, 2023.

Further, to avoid any inconvenience to the workers due to NMMS, it has been decided that in case any worksite is not located in network covered area or attendance could not be uploaded due to any other network issue then attendance can be captured in offline mode and can be uploaded once the device comes into network covered area. In case of exceptional circumstances owing to which attendance could not be uploaded, the provision for exemption also exists which has been further decentralized to the level of Block administration.

To make the NMMS App more robust and user friendly, new enhancements have been done such as the provision of Eye blink facility, Head Count facility, Mate id mapping with Muster roll and relaxation in proximity range in linear types of community works (permissible) etc. in the NMMS application. Usage of NMMS app has also helped to ensure timely payment of wages to the workers.

Any issue brought to the notice of Ministry concerning NMMS are attended on top priority basis and efforts are to made to resolve the same at the earliest. Further, continuous awareness campaigns and training programs are being organized across States/UTs to familiarize workers/officials with the NMMS app.

STATEMENT

State/UT-wise average wage per person/day under Mahatma Gandhi NREGS during the current financial year 2024-25 (as on 13.03.2025)		
Sl. No.	States/UTs	Average Wage per person/day (In Rs.)
1	Andhra Pradesh	255.52
2	Arunachal Pradesh	233.88
3	Assam	248.43
4	Bihar	239.03

5	Chhattisgarh	219.32
6	Goa	356
7	Gujarat	248.16
8	Haryana	363.55
9	Himachal Pradesh	270.89
10	Jammu And Kashmir	257.61
11	Jharkhand	271.79
12	Karnataka	328.57
13	Kerala	344.23
14	Ladakh	258.64
15	Madhya Pradesh	228.77
16	Maharashtra	282.1
17	Manipur	271.61
18	Meghalaya	253.9
19	Mizoram	265.95
20	Nagaland	233.97
21	Odisha	270.56
22	Punjab	316.86
23	Rajasthan	206.51
24	Sikkim	249.71
25	Tamil Nadu	275.14
26	Telangana	213.9
27	Tripura	218.35
28	Uttar Pradesh	236.33
29	Uttarakhand	236.89
30	West Bengal#	0
31	Andaman and Nicobar	330.15
32	Dadra and Nagar Haveli and Daman and Diu	324
33	Lakshadweep@	0
34	Puducherry	290.7
	Total	252.63

Release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non-compliance with Central Government directives.

@ As per information available on NREGASoft no Person days have been generated in Lakshadweep in FY 2424-25 till date.

NLM IN TAMIL NADU**2845. SHRI THARANIVENTHAN M. S.:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the National Livestock Mission (NLM);
- (b) the number of projects and beneficiaries under the scheme in the Tamil Nadu State;
- (c) the total financial allocation made for the National Livestock Mission and total amount has been utilized so far for improving livestock health, productivity, and breeding in Tamil Nadu;
- (d) the steps taken to promote better livestock management practices, including animal husbandry, vaccination and fodder development, under the NLM in Tamil Nadu;
- (e) the number of livestock farmers in Tamil Nadu who have benefited from the NLM and the types of support provided, such as financial assistance, training and technical guidance; and
- (f) the future plans for scaling up the National Livestock Mission in Tamil Nadu, particularly in terms of expanding the coverage of livestock insurance, breeding programs, and improving access to fodder and healthcare?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The present National Livestock Mission (NLM) approved by the Cabinet in 2021-22 following the realignment of the erstwhile National Livestock Mission (implemented since 2014-15), encompasses entrepreneurial and genetic upgradation activities for sheep, goats, pigs, poultry, and fodder development. The scheme was further realigned with Cabinet approval in February 2024 to expand its scope by including the conservation and genetic improvement of indigenous breeds of horses, camels, and donkeys. The NLM has three sub-missions:

1. **Sub-mission on Breed Development of Livestock and Poultry**
2. **Sub-mission on Feed and Fodder Development**
3. **Sub-mission on Innovation and Extension**

Each sub-mission includes specific activities, as detailed below:

1. Sub-mission on Breed Development of Livestock and Poultry

(i) Establishment of Entrepreneurs for Breed Development: The Central Government provides a 50% capital subsidy of up to ₹50 lakh to individuals, Self-Help Groups (SHGs), Farmers Producer Organizations (FPOs), Farmers Cooperatives (FCOs), Joint Liability Groups (JLGs), and Section 8 companies for the establishment of rural poultry, small ruminants (sheep and goat), piggery, horse, camel, and donkey farms.

(ii) Genetic Improvement of Sheep and Goat Breeds

- Establishment of Regional Semen Production Laboratories and Semen Banks: One-time grants-in-aid of up to ₹400 lakh are provided to state governments for setting up sheep and goat semen laboratories.

- **Establishment of State Semen Banks:** One-time assistance of up to ₹10 lakh is provided for strengthening existing cattle and buffalo semen banks to store and distribute goat frozen semen.
- **Propagation of Artificial Insemination (AI) through existing cattle and buffalo AI centers:** One-time assistance of up to ₹7,000 per center is provided for procurement of necessary equipment to facilitate AI in goats.
- **Import of Exotic Sheep and Goat Germplasm:** Assistance is provided to State Animal Husbandry Departments for need-based imports to enhance productivity.

(iii) Genetic Improvement of Pig Breeds

- **Establishment of Pig Semen Collection and Processing Labs:** One-time assistance of up to ₹150 lakh is provided to the Animal Husbandry Department.
- **Import of Exotic Pig Germplasm:** The Central Government assists states for need-based imports to improve non-descript pig breeds and produce quality crossbred animals.

(iv) Genetic Improvement of Horses, Donkeys, Mules, and Camels

- **Regional Semen Stations:** One-time grants-in-aid of up to ₹10 crore are provided to state governments for establishing semen stations for indigenous horses, donkeys, mules, and camels.
- **Nucleus Breeding Farms:** One-time grants-in-aid of up to ₹10 crore are provided for the conservation and improvement of horse, donkey, and camel breeds.

- **Breed Registration Societies:** 100% assistance is provided for establishing societies to register indigenous breeds and maintain records, traceability, and related activities.

2. Sub-mission on Feed and Fodder Development: Support is extended for quality fodder seed production, entrepreneurial ventures in fodder processing, and fodder cultivation on degraded lands.

- **Fodder Seed Production:** Financial assistance for breeder seed (₹250/kg), foundation seed (₹150/kg), and certified seed (₹100/kg) are provided to different agencies.
- **Entrepreneurial Support:** 50% capital subsidy up to ₹50 lakh for setting up hay, silage, total mixed ration (TMR), fodder block units, and seed processing infrastructure.
- **Fodder Production on Wasteland and Forest Land:** Central assistance is provided to Animal Husbandry and Agriculture Departments, Milk Cooperatives, Federations, and Gaushalas for promoting fodder cultivation in degraded areas.

3. Sub-mission on Innovation and Extension

- (i) **Research and Development & Innovations:** 100% assistance is provided to ICAR institutes, central/state universities, and other credible institutions for R&D in sheep, goats, poultry, pigs, and fodder sectors. Start-ups are incentivized through the Grand Challenge Initiative for problem-solving in these sectors.
- (ii) **Extension Activities:** Assistance is provided to state governments for scheme promotion and awareness through IEC activities, including, Seminars, Training

and capacity building, Livestock Farmers Groups/Breeders' Associations, Promotional events such as livestock melas.

(iii) Livestock Insurance Programme: Beneficiaries contribute 15% of the premium, while the remaining 85% is shared by the Central and State Governments (funding pattern: 60:40 and 90:10 for Himalayan/North-Eastern states). For Union Territories, 100% subsidy is provided. Subsidies are limited to 10 cattle units per household for sheep/goats; 5 cattle units per household for pigs/rabbits (1 cattle unit = 10 sheep/goats/pigs/rabbits)

The detailed guidelines are available in the website of the Department of Animal Husbandry and Dairying www.dahd.gov.in and www.nlm.udyamimitra.in.

(b) As per the information available from the Animal Husbandry Department of Tamil Nadu, under the National Livestock Mission - Entrepreneurship Development Programme (NLM-EDP), 142 applications with a total project cost of ₹93.17 crore were approved. Since its implementation, 8,68,744 farmers have benefited from the Livestock Insurance scheme.

(c) The total outlay for the realigned National Livestock Mission (NLM), as approved by the Cabinet, is ₹2,300 crore. Out of this, ₹1,498 crore was allocated as per the Revised Estimate (RE) since 2021-22. Till date, ₹1,283.95 crore (including the mother sanction of ₹36.25 crore) has been expended. Of this, ₹26.51 crore has been utilized by Tamil Nadu for productivity enhancement and breeding under the National Livestock Mission. However, since NLM does not cover livestock health, no funds have been released or utilized for livestock health under this scheme.

(d), (e) and (f) Animal Husbandry is a State subject. The Central Government implements various schemes such as the Rashtriya Gokul Mission (RGM), the National Livestock Mission (NLM), the National Programme for Dairy Development (NPDD), the Livestock Health and Disease Control (LH&DC) Programme, and the Infrastructure Development Fund to supplement the efforts of State Governments in the development of animal husbandry, vaccination, and fodder production.

The vaccination is not covered under the NLM scheme, however, the Government of India supports State Governments in implementing vaccination programs for improving animal health through the Livestock Health & Disease Control Programme (LH&DC).

The NLM scheme is demand-driven, and the Central Government provides financial assistance based on the Action Plan submitted by the State Government under the activities permitted within the scheme.

The Department of Animal Husbandry and Dairying has advised for the establishment of a Fodder Task Force by the State Government, with the primary objective of extending fodder cultivation areas specifically identifying forest and wasteland areas for fodder development. Under NLM-EDP, project proposals related to feed and fodder (including silage) are being approved. So far, a fodder production capacity of 5000 MT per annum in the state has been sanctioned under NLM-EDP.

Since its implementation, 8,68,744 farmers have benefited under Livestock Insurance, with financial assistance provided for premium payments to insure their

livestock. A total of 142 farmers have benefited under the NLM-EDP activity, for which subsidies have been approved.

Additionally, extensive awareness initiatives such as seminars, video conferences, advisories to States, and regional review meetings are undertaken to promote these schemes and ensure their effective implementation for the benefit of farmers. Funds under 100% central assistance are also provided to States for awareness and publicity under the National Livestock Mission (NLM).

INITIATIVES UNDERTAKEN TO PROMOTE ORGANIC FARMING

2846. SHRI YUSUF PATHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the initiatives undertaken to promote organic farming in the country;
- (b) the details of the total area under organic farming, State-wise;
- (c) the details of the financial assistance provided to farmers adopting organic farming;
- (d) the details of the certification process for organic produce; and
- (e) the steps taken to ensure the availability of markets for organic products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Government is promoting organic farming through the schemes of Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs and Mission

Organic Value Chain Development for North Eastern Region (MOVCDNER) scheme is being implemented. Both the schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to post-harvest management training and capacity building. The main focus of the PKVY and MOVCDNER schemes is to promote natural resource based integrated and climate resilient sustainable farming systems that ensure maintenance and increase of soil fertility, natural resource conservation, on-farm nutrient recycling and minimize dependence of farmers on external inputs.

(b) So far, 59.74 lakh ha area has been covered under organic farming since 2015-16. The State wise details of area covered under organic farming National Programme for Organic Production (NPOP) (including MOVCDNER) + Participatory Guarantee System (PGS) under PKVY till 2023-2024 is given in the enclosed **Statement**.

(c) Under PKVY scheme, States/UTs are provided financial assistance of Rs. 31,500/ha in total in 3 years in the organic clusters out of which, Rs. 15,000/ha is provided directly to farmers through DBT for on-farm and off-farm organic inputs, Rs. 4,500/ha for marketing, packaging, branding, value addition etc., Rs. 3,000/ha for certification and residue analysis and Rs. 9,000/ha for training and capacity building. Under MOVCDNER scheme, assistance of Rs. 46,500/ha in total in 3 years is provided for creation of Farmers Producer Organizations, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32,500/ ha is provided to farmers for off -farm /on –farm organic inputs including Rs. 15,000 as Direct

Benefit Transfer to the farmers. Farmers can avail assistance for maximum 2ha area under both the schemes.

(d) and (e) Two types of organic certifications systems have been developed to ensure quality control of organic produce as given below:

- Third Party Certification by Accredited Certification Agency under NPOP scheme under Ministry of Commerce and Industry for development of export market.
- PGS-India under Ministry of Agriculture and farmers Welfare involves stakeholders (including farmers/ producers) in decision making about the operation of the PGS-India certification by assessing, inspecting and verifying the production practices of each other.

Under PKVY scheme assistance @ Rs 4,500/ha is provided in total in 3 years to facilitate value addition, marketing and publicity. Assistance is provided for certification & training and handholding & capacity building @ Rs 3,000/-ha for 3 years and Rs 7,500/- ha respectively for 3 years under PKVY for farmers. Whereas under MOVCDNER scheme assistance is provided @ Rs10,000/ -ha in total in 3 years for training, capacity building & certification.

To ensure market availability States organize seminars, conferences, workshops, buyer-seller meetings, exhibitions, trade fairs, and organic festivals either within their own region or in key markets of other states.

STATEMENT

**State wise details of total cumulative area covered under organic farming
NPOP (including MOVCDNER) + PGS under PKVY till 2023-2024**

Area in ha

S. NO.	State Name	NPOP	PGS under PKVY
1	Andhra Pradesh	63,678.69	3,60,805
2	Bihar	29,062.13	31,783
3	Chhattisgarh	15,144.13	1,01,279
4	Goa	12,287.40	15334
5	Gujarat	6,80,819.99	10000
6	Haryana	2,925.33	-
7	Himachal Pradesh	9,334.28	18748
8	Jharkhand	54,408.20	25300
9	Kerala	44,263.91	94480
10	Karnataka	71,085.99	20900
11	Madhya Pradesh	11,48,236.07	74960
12	Maharashtra	10,01,080.32	66756
13	Odisha	1,81,022.28	45800
14	Punjab	11,089.41	6981
15	Tamil Nadu	42,758.27	32940
16	Telangana	84,865.16	8100
17	Rajasthan	5,80,092.22	148500
18	Uttar Pradesh	66,391.34	171185
19	Uttarakhand	1,01,820.39	140740
20	West Bengal	8,117.80	21400
21	Assam	27,079.40	4400
22	Arunachal Pradesh	16,537.53	380
23	Meghalaya	29,703.30	900
24	Manipur	32,584.50	600
25	Mizoram	14,238.30	780
26	Nagaland	16,221.56	480
27	Sikkim	75,729.78	63000
28	Tripura	20,481.36	1000
29	Jammu & Kashmir	34,746.75	5160
30	Pondicherry	21.51	-

31	Delhi	9.60	-
32	Ladakh	-	10480
33	Daman & Diu	-	642
34	Dadar & Nagar Haveli	-	500
35	Andaman & Nicobar	-	14491
Total		44,75,836.90	14,98,804
Grand Total (NPOP + PGS)		59,74,640.90	

Source: APEDA+PGS

एनजीओ/सोसायटी का निरीक्षण

2847. श्री राहुल कस्वां:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बड़ी संख्या में कम्पनियां/सोसायटियां करें और सरकारी खजाने में जाने वाले राजस्व को बचाने के लिए अपने स्वयं के एनजीओ/सोसायटियों का पंजीकरण करा रही हैं तथा एनजीओ के माध्यम से प्रत्येक व्यक्ति या क्षेत्र से छोटे-छोटे दान और अन्य माध्यमों से बड़े पैमाने पर प्रत्यक्ष और अप्रत्यक्ष रूप से धन एकत्र कर रही हैं;

(ख) यदि हां, तो राजस्थान सहित राज्यवार संचालित एनजीओ/सोसायटियों के संबंध में तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने उक्त एनजीओ/सोसायटियों का निरीक्षण किया है जो विभिन्न अधिनियमों के तहत स्वतंत्र और निष्पक्ष तरीके से संचालित हो रही हैं; और

(घ) यदि हां, तो गत दो वर्षों के दौरान राजस्थान सहित राज्यवार संचालित एनजीओ/सोसायटियों के संबंध में तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क)से(घ) सहकारिता मंत्रालय द्वारा ऐसी कोई जानकारी नहीं रखी जाती है। इसके अतिरिक्त, कारपोरेट कार्य मंत्रालय, राजस्व विभाग और वित्तीय सेवा विभाग से जानकारी मांगी गई थी। प्राप्त जानकारी के

अनुसार, उनके पास ऐसी कोई जानकारी उपलब्ध नहीं है।

हाईटेक परिधान और बुनाई पार्क

2848. श्री ज्ञानेश्वर पाटील:

श्री सौमित्र खान:

श्री संदिपनराव आसाराम भुमरे:

श्री राजीव प्रताप रूडी:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश भर में, विशेषकर पश्चिम बंगाल, मध्य प्रदेश और बिहार सहित राज्यवार और जिलावार बुनियादी ढांचे के विकास के लिए स्थापित किए जाने वाले प्रस्तावित परिधान पार्कों, बुनाई पार्कों और उच्च तकनीक बुनाई पार्कों की संख्या का ब्यौरा क्या है;
- (ख) अब तक कपड़ा क्षेत्र में पश्चिम बंगाल, मध्य प्रदेश और बिहार सहित राज्यवार और जिलावार हुआ कुल निवेश कितना है;
- (ग) क्या पश्चिम बंगाल, मध्य प्रदेश और बिहार राज्य में भी उक्त तरह के पार्क मौजूद हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (घ) पश्चिम बंगाल, मध्य प्रदेश और बिहार सहित देशभर में ऐसे कपड़ा पार्कों और ऐसी परियोजनाओं के विकास के लिए आवंटित की गई धनराशि कितनी है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (घ) सरकार ने निवेश आकर्षित करने, रोजगार सृजन को बढ़ावा देने और वैश्विक बाजार में स्वयं को मजबूती से स्थापित करने के उद्देश्य से, वर्ष 2021-22 से 2027-28 की अवधि के लिए 4,445 करोड़ रुपये के परिव्यय के साथ प्लग एंड प्ले सुविधा सहित विश्व स्तरीय अवसंरचना के साथ ग्रीनफील्ड/ब्राउनफील्ड साइटों पर 7 (सात) पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क स्थापित करने को मंजूरी दी है।

सरकार ने पीएम मित्र पार्कों की स्थापना के लिए 7 साइटों अर्थात तमिलनाडु (विरुद्धनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ), महाराष्ट्र (अमरावती) को अंतिम रूप दिया है।

इसके अलावा, वस्त्र क्षेत्र में निवेश बढ़ाने, रोजगार के अवसर सृजित करने और निर्यात को बढ़ावा देने के उद्देश्य से मंत्रालय देश भर के टेक्सटाइल हब में विश्व स्तरीय, अत्याधुनिक अवसंरचना के साथ वस्त्र पार्क स्थापित करने के लिए सहायता प्रदान करने के लिए एकीकृत वस्त्र पार्क (एसआईटीपी) योजना लागू कर रहा है। यह योजना दिनांक 31.03.2021 तक कार्यान्वयन में थी; तथापि, अब इस योजना को केवल चालू परियोजनाओं को पूरा करने के लिए वस्त्र क्लस्टर विकास योजना (टीसीडीएस) की व्यापकयोजना के अंतर्गत शामिल कर दिया गया है। पश्चिम बंगाल, मध्य प्रदेश और बिहार राज्य में एसआईटीपी के तहत वस्त्र पार्क स्थापित करने का कोई प्रस्ताव मंत्रालय में लंबित नहीं है।

एसआईटीपी/टीसीडीएस के अंतर्गत राज्यवार निधि उपयोग की जानकारी संलग्न **विवरण** में दी गई है।

विवरण

क्र. सं.	पार्क का नाम	राज्य	कुल जारी सरकारी अनुदान (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रु. में)	प्रचालनशील इकाइयाँ (संख्या में)	पार्क की स्थिति
1	ब्रैंडिक्स इंडिया अपैरल सिटी प्राइवेट लिमिटेड	आंध्र प्रदेश	40.00	19,000	850	14	पूर्ण
2	गुजरात इको टेक्सटाइल पार्क लिमिटेड, सूरत	गुजरात	40.00	10,370	1,260	34	पूर्ण
3	मुंद्रा एसईजेड टेक्सटाइल एंड अपैरल पार्क लिमिटेड	गुजरात	40.00	810	960	7	पूर्ण
4	फेयरडील टेक्सटाइल पार्क प्राइवेट लिमिटेड, सूरत	गुजरात	40.00	1,850	256	22	पूर्ण
5	ब्रज इंटीग्रेटेड टेक्सटाइल पार्क लिमिटेड, अहमदाबाद	गुजरात	40.00	4,350	1,500	15	पूर्ण
6	सयाना टेक्सटाइल पार्क लिमिटेड, सूरत	गुजरात	36.00	1,420	233	50	पूर्ण

क्र. सं.	पार्क का नाम	राज्य	कुल जारी सरकारी अनुदान (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रु. में)	प्रचालनशील इकाइयाँ (संख्या में)	पार्क की स्थिति
7	सूरत सुपर यार्न पार्क लिमिटेड, सूरत	गुजरात	40.00	0	150	8	पूर्ण
8	आरजेडी इंटीग्रेटेड टेक्सटाइल पार्क, सूरत	गुजरात	40.00	7,220	272	372	पूर्ण
9	अमितारा ग्रीन हाई टेक टेक्सटाइल पार्क प्राइवेट लिमिटेड.	गुजरात	40.00	1,360	704.91	10	पूर्ण
10	हिमाचल टेक्सटाइल पार्क	हिमाचल प्रदेश	34.88	1,456	271.82	6	पहले ही बंद किया गया
11	डोड्डाबलापुर एकीकृत वस्त्र पार्क	कर्नाटक	32.01	550	105	42	पूर्ण
12	मेट्रो हाई-टेक कोऑपरेटिव पार्क लिमिटेड	महाराष्ट्र	40.00	2,024	379	27	पूर्ण
13	बारामती हाई टेक टेक्सटाइल पार्क लिमिटेड	महाराष्ट्र	40.00	3,000	200	14	पूर्ण
14	दीसन इन्फ्रास्ट्रक्चर, प्राइवेट लिमिटेड.	महाराष्ट्र	40.00	1,700	194.34	50	पूर्ण
15	इस्लामपुर इंटीग्रेटेड टेक्सटाइल पार्क प्राइवेट लिमिटेड.	महाराष्ट्र	40.00	1,645	637.54	7	पूर्ण
16	लातूर इंटीग्रेटेड टेक्सटाइल पार्क प्राइवेट लिमिटेड	महाराष्ट्र	40.00	0	175	0	पूर्ण
17	असमीता इंफ्राटेक प्राइवेट लिमिटेड	महाराष्ट्र	40.00	17,300	375.74	535	पूर्ण
18	प्राइड इंडिया कोऑपरेटिव टेक्सटाइल पार्क लिमिटेड	महाराष्ट्र	20.95	8,525	317	155	पूर्ण
19	हिंणघाट टेक्सटाइल पार्क	महाराष्ट्र	40.00	1,022	95	12	पूर्ण
20	लोटस इंटीग्रेटेड टेक्स पार्क	पंजाब	40.00	1,500	500	7	पूर्ण
21	रिदम टेक्सटाइल एंड अपैरल पार्क लिमिटेड	पंजाब	36.00	1,875	120	9	पहले ही बंद किया गया
22	लुधियाना इंटीग्रेटेड टेक्सटाइल पार्क लिमिटेड	पंजाब	36.00	2,790	148.62	13	पहले ही बंद किया गया
23	नेक्स्ट जेन टेक्सटाइल पार्क प्राइवेट लिमिटेड, पाली	राजस्थान	40.00	4,910	409	18	पूर्ण
24	किशनगढ़ हाई-टेक टेक्सटाइल वीविंग पार्क लिमिटेड	राजस्थान	36.00	812	238	25	पहले ही बंद किया गया
25	जयपुर इंटीग्रेटेड टेक्सक्राफ्ट पार्क प्राइवेट लिमिटेड	राजस्थान	24.06	500	64.67	16	पूर्ण

क्र. सं.	पार्क का नाम	राज्य	कुल जारी सरकारी अनुदान (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रु. में)	प्रचालनशील इकाइयाँ (संख्या में)	पार्क की स्थिति
26	पल्लदम हाई-टेक वीविंग पार्क, पल्लदम	तमिलनाडु	22.17	2,650	170	90	पूर्ण
27	कोमारपालयम हाई-टेक वीविंग पार्क	तमिलनाडु	12.54	853	97.2	56	पूर्ण
28	करूर इंटीग्रेटेड टेक्सटाइल पार्क, करूर पार्क	तमिलनाडु	40.00	5,000	170	35	पूर्ण
29	मदुरै इंटीग्रेटेड टेक्सटाइल पार्क लिमिटेड	तमिलनाडु	31.43	2,551	275	17	पूर्ण
30	पोचमपल्ली हैंडलूम पार्क लिमिटेड	तेलंगाना	13.60	350	55	189	पूर्ण
31	हिन्दुपुर व्यापार अपैरल पार्क लिमिटेड	आंध्र प्रदेश	24.00	500	60	3	कार्यान्वयन के अधीन
32	तारकेश्वर टेक्सटाइल पार्क	आंध्र प्रदेश	20.00	465	144.93	4	कार्यान्वयन के अधीन
33	गुंटूर टेक्सटाइल पार्क, गुंटूर	आंध्र प्रदेश	30.00	690	143.27	13	कार्यान्वयन के अधीन
34	प्राग ज्योति टेक्सटाइल पार्क, दर्गा	असम	20.00	0	15.62	0	कार्यान्वयन के अधीन
35	केजरीवाल एकीकृत टेक्सटाइल पार्क	गुजरात	36.00	1,982	425	8	कार्यान्वयन के अधीन
36	पलसाना आईटीपी पार्क, सूरत	गुजरात	30.00	326	101.63	8	कार्यान्वयन के अधीन
37	इच्छापोर टेक्सटाइल पार्क, सूरत	गुजरात	20.00	80	140.02	4	कार्यान्वयन के अधीन
38	करंज इंटीग्रेटेड टेक्सटाइल पार्क	गुजरात	20.00	839	327.02	19	कार्यान्वयन के अधीन
39	शाहलोन टेक्सटाइल पार्क	गुजरात	10.00	110	92.46	2	कार्यान्वयन के अधीन
40	जम्मू-कश्मीर टेक्सटाइल पार्क, कठुआ	जम्मू और कश्मीर	35.73	45	106.1	2	कार्यान्वयन के अधीन
41	पूर्णा ग्लोबल टेक्सटाइल्स पार्क	महाराष्ट्र	22.03	1,108	150	47	कार्यान्वयन के अधीन
42	कल्लप्पन्ना अवाडे टेक्सटाइल पार्क	महाराष्ट्र	27.47	2,923	421.85	133	कार्यान्वयन के अधीन
43	सत्यराज इंटीग्रेटेड टेक्सटाइल पार्क	महाराष्ट्र	35.00	1,732	254.84	28	कार्यान्वयन के अधीन
44	श्री गणेश टेक्सटाइल पार्क	महाराष्ट्र	15.00	35	30.97	1	कार्यान्वयन के अधीन

क्र. सं.	पार्क का नाम	राज्य	कुल जारी सरकारी अनुदान (करोड़ रुपए में)	रोजगार (संख्या में)	निवेश (करोड़ रु. में)	प्रचालनशील इकाइयाँ (संख्या में)	पार्क की स्थिति
45	पेरारिन्नर अन्ना हैंडलूम सिल्क पार्क	तमिलनाडु	19.81	812	50.82	10	कार्यान्वयन के अधीन
46	पल्लवड़ा टेक्सटाइल पार्क	तमिलनाडु	10.00	825	51	3	कार्यान्वयन के अधीन
47	द ग्रेट इंडियन लिनन एंड टेक्सटाइल	तमिलनाडु	12.00	170	47	7	कार्यान्वयन के अधीन
48	व्हाइट गोल्ड टेक्सटाइल पार्क	तेलंगाना	32.48	675	202	10	कार्यान्वयन के अधीन
49	ईआईजीएमईएफ अपैरल पार्क लिमिटेड	पश्चिम बंगाल	31.61	0	73	0	कार्यान्वयन के अधीन
50	पश्चिम बंगाल होजरी टेक्सटाइल पार्क, हावड़ा	पश्चिम बंगाल	25.25	1970	607	21	कार्यान्वयन के अधीन
	कुल		1,532.02	1,22,680	14,628.37	2,178	

CONTRIBUTION OF MOIL

2849. SHRI PRATAP CHANDRA SARANGI:

DR. VINOD KUMAR BIND:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **STEEL** be pleased to state:

- the manner in which Manganese Ore (India) Limited (MOIL) contributing to the vision by the Government for Atmanirbhar Bharat in the steel sector;
- the manner in which MOIL plan to improve the welfare and working conditions of mineworkers in the coming years; and
- whether there are any new initiatives or projects announced during the celebrations, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) During financial year 2023-24, MOIL Ltd. has produced 1.76 million tonne of manganese ore which is 52% of total domestic production of 3.37 million tonne of manganese ore in India.

(b) and (c) MOIL Ltd. ensures welfare and working conditions of mine workers by maintaining several welfare facilities such as residential quarters, canteen, hospital/health care centre and providing support to schools in neighbouring areas of operating mines.

IMPLEMENTATION OF PLI

2850. SHRI P. C. MOHAN:

Will the Minister of **STEEL** be pleased to state:

(a) the details and the current status of implementation of the Production Linked Incentive(PLI) Scheme for Specialty Steel, including the total funds allocated, disbursed and the beneficiaries in the country, State-wise;

(b) the specific targets set under the scheme to boost domestic manufacturing of high-grade steel and the expected impact on reducing dependency on imports and enhancing export potential; and

(c) the steps taken to ensure equitable participation of Small and Medium Enterprises (SMEs) in the PLI Scheme and the mechanisms established to monitor the scheme's progress and to address the implementation challenges?

**THE THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (c) Production Linked Incentive (PLI) Scheme for Specialty Steel was launched with an overall budget of Rs.6,322 crore in July, 2021 to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. Performance of the scheme is regularly monitored by the Ministry. The current status of the PLI Scheme for specialty steel is as follows:-

	Commitment during scheme tenure by selected companies	Actual achievement up to 31st December, 2024
Investment (Rs. Cr)	27,106	18,850
Production (in '000t)	7,940	1258 (928 in FY 24-25)
Employment (in Nos.)	14,760	8,930
Incentive Disbursement(Rs.Cr.)	--	48*
Disbursement claim in FY 2024-25		

To ensure wider participation irrespective of the company size, following steps have been taken:-

- i. Launch of dedicated web portal for PLI Scheme and wide publicity through media.
- ii. Frequent webinars with companies that expressed interest to participate in the scheme.

PROGRESS OF DAY-NRLM IN ODISHA

2851. SHRI BAIJAYANT PANDA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the progress has been made under the Deen Dayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM) in Odisha;
- (b) whether the said mission is effectively transforming the lives of the rural population in Odisha and if so, the details thereof along with the key performance indicators used to assess the progress of DAY-NRLM in Odisha; and
- (c) whether the physical and financial progress of DAY-NRLM in Odisha is being regularly updated on the official portal, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) The progress made under the Deen Dayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM) in Odisha is given in the enclosed **Statement**.
- (b) Yes, the said mission is effectively transforming the lives of the rural population in Odisha. The details of progress on the Key Performance Indicators of DAY-NRLM are given in the enclosed **Statement**.
- (c) Yes, the physical and financial progress of DAY-NRLM in Odisha is being regularly updated on the following scheme portal-
 - i) DAY-NRLM portal- <https://nrlm.gov.in/> --- Fund Disbursement to CBOs through fund disbursement module, Payment of the projects through NRLM electronic

Financial Management and Accounting System (eFMAS), Verification of bank account in Public Financial Management System (PFMS), Monthly Progress Reports entered, HR details of the Project Staff and Geographical details of State, District, Blocks, GPs & Villages.

ii) LoKoS- <https://lokos.in/>-- Profiling of Self Help Group (SHG), Village Organisation (VO) & Cluster Level Federation (CLF), Capturing financial Transaction of SHG, VO & CLF and Capturing the income data of potential LakhpatiDidis.

iii) MKSP portal <https://mksp.gov.in/>-- information of Producers Groups and Producers Company and Profiling of Mahila Kishan.

STATEMENT

Progress made under the Deen Dayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM) in Odisha

S.No.	Indicator	Cumulative Achievement as on 28th February 2025
1.	No. of Blocks	314
2.	No. of women mobilized into SHGs (in lakh)	57.75
3.	No. of SHGs promoted (in lakh)	5.51
4.	Amount of Loan Disbursed* (Rs. Crore)	47574.84
5.	Amount of Capitalization Support (Revolving Fund + Community Investment Fund) provided (Rs. Crore)	3531.11
6.	No. of Mahila Kisans covered under Agro Ecological Practices (AEP) interventions (in Lakhs)	22.45

7.	No. of MahilaKisan having Agri-Nutri Garden (in Lakhs)	15.92
8.	No. of Enterprises supported under SVEP (in lakhs)	15043

पीएमजीएसवाई के अंतर्गत नई सड़कें

2852. श्री दिलीप शङ्कीया:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत पिछले दस वर्षों के दौरान पूर्वोत्तर क्षेत्र सहित राज्यवार आवंटित की गई निधि कितनी है;

(ख) उक्त अवधि के दौरान आवंटित उक्त धनराशि से राज्यवार बनाई गई नई सड़कों की कुल संख्या कितनी है; और

(ग) वर्ष 2024-25 के दौरान असम राज्य में दरांग-उदलगुड़ी, कामरूप (ग्रामीण) और तमालपुर सहित जिले-वार बनाई गई सड़कों की कुल संख्या कितनी है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत पूर्वोत्तर राज्यों सहित विभिन्न राज्यों/संघ राज्य क्षेत्रों को पिछले दस वर्षों और वर्तमान वर्ष (12.03.2025 तक) के दौरान जारी केंद्रीय निधियों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) पीएमजीएसवाई के विभिन्न घटकों के अंतर्गत पिछले दस वर्षों और वर्तमान वर्ष (12.03.2025 तक) के दौरान निर्मित सड़कों, जिनमें नई संपर्क सड़कें भी शामिल हैं, का राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है। घटक-वार ब्यौरा कार्यक्रम की वेबसाइट www.omms.nic.in > Progress Monitoring > Financial year-wise Achievement पर देखा जा सकता है।

(ग) वित्तीय वर्ष 2024-25 (12.03.2025 तक) के दौरान, असम राज्य में पीएमजीएसवाई के विभिन्न घटकों के अंतर्गत 224 किलोमीटर लंबाई की कुल 80 सड़कें और 13 पुलों का निर्माण किया गया है। जिलेवार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत पूर्वोत्तर राज्यों सहित विभिन्न राज्यों/संघ राज्य क्षेत्रों को पिछले दस वर्षों और वर्तमान वर्ष (12.03.2025 तक) के दौरान जारी केंद्रीय निधियों का राज्यवार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	पिछले दस वर्षों और वर्तमान वर्ष (दिनांक 12.03.2025 तक) के दौरान जारी केंद्रीय निधियां (₹ करोड़ में)
1	अंडमान और निकोबार	38.66
2	आंध्र प्रदेश	2615.12
3	अरुणाचल प्रदेश	7851.39
4	असम	11855.53
5	बिहार	13194.63
6	छत्तीसगढ़	6825.97
7	गोवा	0.00
8	गुजरात	1910.86
9	हरियाणा	1192.77
10	हिमाचल प्रदेश	5982.74
11	जम्मू एवं कश्मीर	10108.79
12	झारखंड	6610.20
13	कर्नाटक	2892.44
14	केरल	1178.77
15	मध्य प्रदेश	12584.36
16	महाराष्ट्र	4372.43
17	मणिपुर	3672.71
18	मेघालय	2518.72
19	मिजोरम	1915.38
20	नागालैंड	883.24
21	ओडिशा	14312.37

22	पुदुचेरी	36.65
23	पंजाब	2030.74
24	राजस्थान	5128.90
25	सिक्किम	1572.62
26	तमिलनाडु	4626.33
27	त्रिपुरा	1695.98
28	तेलंगाना	1763.08
29	उत्तर प्रदेश	12101.77
30	उत्तराखंड	8212.89
31	पश्चिम बंगाल	7888.70
32	लद्दाख	411.57
कुल:		1,57,986.27

विवरण-II

पीएमजीएसवाई के विभिन्न घटकों के अंतर्गत पिछले दस वर्षों और वर्तमान वर्ष (दिनांक 12.03.2025 तक) के दौरान निर्मित सड़कें, जिनमें नई संपर्क सड़कें भी शामिल हैं

क्र. सं.	राज्य/संघ राज्य क्षेत्र	निर्मित सड़कों की संख्या	निर्मित सड़क की लंबाई (किमी में)	निर्मित पुलों की संख्या
1	अंडमान और निकोबार	78	127	0
2	आंध्र प्रदेश	1,189	6,497	176
3	अरुणाचल प्रदेश	625	10,030	210
4	असम	5,244	19,059	1,409
5	बिहार	10,801	33,073	1,458
6	छत्तीसगढ़	3,810	21,807	436
7	गोवा	0	0	0
8	गुजरात	1,271	6,628	107
9	हरियाणा	343	3,473	18
10	हिमाचल प्रदेश	1,825	12,540	100
11	जम्मू और कश्मीर	2,358	16,378	209

12	झारखंड	5,720	22,105	657
13	कर्नाटक	1,137	7,803	156
14	केरल	755	2,456	4
15	लद्दाख	86	848	3
16	मध्य प्रदेश	8,196	39,027	1,382
17	महाराष्ट्र	1,239	9,151	821
18	मणिपुर	740	7,529	156
19	मेघालय	777	3,864	106
20	मिजोरम	158	2,312	0
21	नागालैंड	88	1,606	53
22	ओडिशा	10,202	44,940	562
23	पुदुचेरी	30	62	0
24	पंजाब	551	5,039	19
25	राजस्थान	5,101	22,995	53
26	सिक्किम	442	2,363	80
27	तमिलनाडु	4,482	13,346	154
28	तेलंगाना	676	3,970	291
29	त्रिपुरा	441	2,144	37
30	उत्तर प्रदेश	5,327	34,258	16
31	उत्तराखंड	1,787	16,525	306
32	पश्चिम बंगाल	4,368	21,530	54
कुल		79,847	3,93,485	9,033

विवरण-III

असम राज्य में पीएमजीएसवाई के विभिन्न घटकों के अंतर्गत वित्तीय वर्ष 2024-25 (12.03.2025 तक) के दौरान निर्मित सड़कें और पुलों की संख्या

क्र. सं.	जिले का नाम	निर्मित सड़कों की संख्या	निर्मित सड़क की लंबाई (किमी में)	निर्मित पुलों की संख्या
1	बारपेटा	2	9.45	3
2	बोंगईगांव	8	24.50	0
3	कछार	2	6.57	1

4	दरांग	1	8.13	2
5	धेमाजी	2	4.53	0
6	धुबरी	3	1.95	0
7	डिब्रूगढ़	5	8.79	1
8	गोलपाड़ा	1	1.80	0
9	गोलाघाट	0	0.00	0
10	हैलाकांडी	5	5.67	0
11	जोरहाट	0	0.00	0
12	कामरूप ग्रामीण	3	5.94	1
13	कार्बी आंगलोंग	3	7.67	0
14	करीमगंज	4	6.28	0
15	कोकराझार	0	0.00	0
16	लखीमपुर	1	1.14	0
17	मोरीगांव	1	7.42	1
18	एन.सी.हिल्स	5	21.79	0
19	नलबाड़ी	5	13.62	0
20	नौगांव	12	32.32	0
21	शिवसागर	2	13.90	0
22	सोनितपुर	9	20.16	2
23	तिनसुकिया	1	5.10	1
24	तमालपुर (बक्सा)	3	10.48	0
25	चिरांग	1	6.85	1
26	उदलगुड़ी	1	0.00	0
कुल:		80	224.05	13

SCHOLARSHIP SCHEME FOR SC STUDENTS

2853. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the eligibility criteria for provision of scholarship under the Central Sector Scholarship Scheme of Top Class Education for SC Students;
- (b) the eligibility criteria for inclusion of institutions under the scheme;
- (c) the details of funds allocated and utilised for the scheme during the last five years, year/State-wise especially for Andhra Pradesh; and
- (d) the number of students selected for availing benefits under the scheme during the last five years especially for Andhra Pradesh and Bapatla Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

- (a) Under the Scheme of Top Class Education for Scheduled Caste, students with total annual family income from all sources up to Rs. 8.00 lakh and who have secured admission in a full-time course in any empanelled institution are eligible subject to the extent of the number of scholarships (slots) allocated to the institution by the Department of Social Justice and Empowerment (DoSJE).
- (b) The institutes are empanelled under the Scheme based on recommendation of the Steering Committee of DoSJE. The Indian Institute of Management (IIMs)/Indian Institute of Technology (IITs)/Indian Institute of Information Technology (IIITs)/All Indian Institute of Medical Sciences (AIIMSs)/National Institute of Technology (NITs)/National Institute of Fashion Technology (NIFTs)/National Institute of Design (NIDs)/Indian Institute of Hotel Management (IHMs)/National Law University (NLUs) and other Central Government Institutions are eligible to be empanelled under the Scheme.

Also, Institutions having National Assessment and Accreditation Council (NAAC) A++ and A+ accreditation, Top 100 National Institutional Ranking Framework (NIRF) Institutions and Institutions of National Importance are eligible for empanelment under the Scheme.

(c) and (d) The Scheme of Top Class Education for Scheduled Castes is a Central Sector Scheme, therefore, State-wise funds are not allocated. However, the details of funds allocated, utilised and number of students availed benefits under the Scheme which includes students from Andhra Pradesh during the last five years are as under:

Financial Year	Funds Allocated (RE) (Rs. in Crores)	Expenditure (Rs. in Crores)	Number of beneficiaries
2019-20	40.50	39.70	1,375
2020-21	50.00	52.87	3,118
2021-22	70.00	84.72	4,544
2022-23	108.00	85.67	4,171
2023-24	100.00	83.84	3,969

MOBILE VETERINARY UNIT

2854. SUSHRI IQRA CHOUDHARY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

(a) the number of mobile veterinary units commissioned under the scheme as of 2024-25, State-wise and district-wise for the State of Uttar Pradesh;

- (b) whether the Government propose to increase the number of mobile veterinary units in the constituency of Kairana;
- (c) whether there are regular checks to ensure that units are functioning well and have all necessary supplies;
- (d) whether the Government is collecting data on the response terms and effectiveness of the units; and
- (e) whether the Government has taken any steps to increase awareness among farmers /livestock owners about the availability and benefits of the mobile veterinary services?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The number of mobile veterinary units commissioned under the scheme as of 2024-25 is 4016. The State wise details are given in the enclosed **Statement-I** and district wise details for the State of Uttar Pradesh is given in the enclosed **Statement-II**.

(b) At present there is no proposal to increase the number of MVUs. Kairana Lok Sabha Constituency comes under Shamli & Saharanpur districts of Uttar Pradesh. As per the information provided by the State of Uttar Pradesh, there are 04 and 07 MVUs commissioned each in Shamli and Saharanpur districts respectively. Presently, no additional MVU is proposed to be deployed in these districts.

(c) , (d) and (e) Yes.

STATEMENT-I

Number of Mobile Veterinary Units Commissioned State/UT-wise are as under:

SI No	States/UTs	No of MVUs Commissioned
1	Andhra Pradesh	340
2	Arunachal Pradesh	25
3	Assam	159
4	Bihar	307
5	Chhattisgarh	163
6	Goa	2
7	Gujarat	127
8	Haryana	70
9	Himachal Pradesh	44
10	Jammu & Kashmir	50
11	Jharkhand	236
12	Karnataka	275
13	Kerala	29
14	Ladakh	9
15	Madhya Pradesh	406
16	Maharashtra	80
17	Manipur	33
18	Meghalaya	17
19	Mizoram	26
20	Nagaland	16
21	Puducherry	4
22	Rajasthan	536
23	Sikkim	6
24	Tamil Nadu	245
25	Tripura	13
26	Uttar Pradesh	520
27	Uttarakhand	60

SI No	States/UTs	No of MVUs Commissioned
28	West Bengal	218
Total		4016

STATEMENT-II

Number of Mobile Veterinary Units Operational District-wise for the State for Uttar Pradesh are as under:

SI. No.	District Name	Total MVUs	SI. No.	District Name	Total MVUs
1	Agra	13	39	Jhansi	5
2	Aligarh	13	40	Kannauj	7
3	Ambedkar Nagar	6	41	Kanpur Dehat	8
4	Amethi	7	42	Kanpur Nagar	7
5	Amroha	7	43	Kasganj	6
6	Auraiya	5	44	Kaushambi	5
7	Ayodhya	6	45	Kushinagar	3
8	Azamgarh	9	46	Lakhimpur Kheri	12
9	Baghpat	5	47	Lalitpur	7
10	Bahraich	8	48	Lucknow	5
11	Ballia	7	49	Mahoba	3
12	Balrampur	4	50	Mahrajganj	2
13	Banda	7	51	Mainpuri	7
14	Bara Banki	8	52	Mathura	8
15	Bareilly	9	53	Mau	4
16	Basti	5	54	Meerut	8
17	Bijnor	10	55	Mirzapur	8
18	Budaun	13	56	Moradabad	6
19	Bulandshahr	13	57	Muzaffarnagar	8
20	Chandauli	7	58	Pilibhit	4
21	Chitrakoot	5	59	Pratapgarh	11
22	Deoria	5	60	Prayagraj	13
23	Etah	7	61	Rae Bareli	9

24	Etawah	5	62	Rampur	5
25	Farrukhabad	6	63	Saharanpur	7
26	Fatehpur	8	64	Sambhal	9
27	Firozabad	8	65	Sant Kabir Nagar	2
28	Gautam Buddha Nagar	4	66	Sant Ravidas Nagar	4
29	Ghaziabad	3	67	Shahjahanpur	9
30	Ghazipur	9	68	Shamli	4
31	Gonda	8	69	Shrawasti	3
32	Gorakhpur	5	70	Siddharthnagar	3
33	Hamirpur	4	71	Sitapur	12
34	Hapur	3	72	Sonbhadra	7
35	Hardoi	12	73	Sultanpur	7
36	Hathras	5	74	Unnao	10
37	Jalaun	6	75	Varanasi	6
38	Jaunpur	11	Total		520

STATUS OF PLI

2855. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- the current status of implementation of the Production Linked Incentive (PLI) scheme's indifferent sectors;
- the number of companies that have availed benefits under the scheme, sector-wise including Tamil Nadu;
- whether the PLI scheme has significantly boosted domestic manufacturing in key sectors;
- if so, the details of the increase in production in these sectors;

- (e) the measures being taken to sustain this growth in the long term;
- (f) whether the Government plans to launch a second phase of the PLI scheme;
- (g) if so, the details of the sectors proposed to be included; and
- (h) the expected benefits of the expansion?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports. The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries & Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom & Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so.

PLI Schemes for all 14 Sectors have been notified by the concerned Ministries/ Departments after due approval. These Schemes are in various stages of implementation by the implementing Ministries/ Departments. As on date, 764 applications have been approved under PLI Schemes across 14 sectors. The details of the approved applications sector-wise has been given in the enclosed **Statement-I**. Applications under PLI Schemes are approved in the name of registered companies which may have multiple manufacturing units across India and hence, state specific number of beneficiaries under the Scheme is not available. The state-wise number of manufacturing units has been given in the enclosed **Statement-II**.

Actual investment of Rs. 1.52 lakh crore have been realized till November 2024 across 14 sectors, which has resulted in incremental production/sales of over Rs.13.37 lakh crore and employment generation of over 11 lakhs. PLI Schemes have witnessed exports surpassing Rs. 5 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, and food processing.

(f) to (h) All the approved sectors identified under PLI Schemes follow the broad criteria of focusing on key technologies where India can leapfrog and multiply employment, exports and overall economic benefits for the economy. These sectors were approved after vetting by NITI Aayog and after detailed deliberations with concerned Ministries/ Departments. As on date, Union Cabinet has not approved any proposal to add any new sectors under PLI Schemes.

STATEMENT-I**Sector-wise details of the approved applications**

Sl.No.	Sectors	Applications approved
1.	Mobile Manufacturing and Specified Electronic Components	32
2.	Electronic/Technology Products	27
3.	Critical Key Starting Materials/Drug Intermediaries & Active Pharmaceutical Ingredients	51
4.	Manufacturing of Medical Devices	32
5.	Pharmaceuticals/Drugs	55
6.	Advanced Chemistry Cell (ACC) Battery	4
7.	Automobiles & Auto Components	95
8.	Telecom & Networking Products	42
9.	Textile Products: MMF Segment and Technical Textiles	74
10.	Food Products	182
11.	High-Efficiency Solar PV Modules	14
12.	White Goods (ACs & LED)	66
13.	Specialty Steel	67
14.	Drones and Drone Components	23
	TOTAL	764

STATEMENT-II**State-wise number of manufacturing units**

Sl.No.	State/ UT	No. of Manufacturing Units
1.	Maharashtra	212
2.	Gujarat	174
3.	Telangana	141
4.	Karnataka	113
5.	Tamil Nadu	109
6.	Andhra Pradesh	98
7.	Uttar Pradesh	80

8.	Haryana	69
9.	MadhyaPradesh	43
10.	Rajasthan	40
11.	Uttarakhand	39
12.	HimachalPradesh	31
13.	Punjab	25
14.	Kerala	20
15.	Odisha	20
16.	Sikkim	15
17.	Daman&Diu	13
18.	Goa	12
19.	WestBengal	10
20.	Bihar	8
21.	Jammu	6
22.	Jharkhand	6
23.	Assam	5
24.	Dadar&NagarHaveli	5
25.	Puducherry	5
26.	Chhattisgarh	3
27.	Delhi	3
	TOTAL	1305

पशु कल्याण महोत्सव

2856. श्री विजय बघेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या छत्तीसगढ़ राज्य में पशुपालन एवं पशु कल्याण महोत्सव के अंतर्गत विशेष कार्यक्रम या पहल किए जाने की संभावना है;

(ख) उक्त गतिविधियों में किसानों, डेयरी उत्पादकों और पशु कल्याण संगठनों की भागीदारी सुनिश्चित करने की योजना का ब्यौरा क्या है;

(ग) क्या पशु चिकित्सकों और पशु देखभाल कर्मियों के लिए कोई विशेष प्रशिक्षण या क्षमता निर्माण कार्यशाला आयोजित किए जाने की संभावना है; और

(घ) यदि हां, तो विशेष रूप से मेरे लोक सभा निर्वाचन क्षेत्र के अंतर्गत दुर्ग और बेमेतरा जिलों के संबंध में तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) छत्तीसगढ़ के पशुधन विकास विभाग के अनुसार, दिनांक 13 मार्च 2025 तक बढ़ाए गए पशुपालन एवं पशु कल्याण उत्सव माह (दिनांक 14 जनवरी से 13 फरवरी 2025) के अंतर्गत राज्य ने 960 पशु स्वास्थ्य शिविर, 620 बांझपन निवारण शिविर, पशु जन्म नियंत्रण कार्यक्रम, 138 किसान संगोष्ठियाँ, स्कूलों/कॉलेजों में 23 जागरूकता शिविर और 85 किसान क्रेडिट कार्ड (केसीसी) शिविर आयोजित किए। इसके अतिरिक्त, 11,180 पशुओं को उपचार किया गया, 11,697 को टीका लगाया गया, 16,476 निःशुल्क एंटी-रेबीज टीके लगाए गए और 26,455 पशुओं को कृमि मुक्त किया गया। इसके अलावा, 419 कृत्रिम गर्भाधान और 2,048 सामूहिक बधियाकरण किए गए।

छत्तीसगढ़ के जीव-जंतु कल्याण बोर्ड ने किसानों और डेयरी उत्पादकों के लिए ब्लॉक-स्तरीय संगोष्ठियों का आयोजन करने की योजना बनाई है, ताकि उन्हें पशुओं को अत्यधिक गर्मी से बचाने और डेयरी गायों में ऑक्सीटोसिन इंजेक्शन के उपयोग के जोखिमों के बारे में शिक्षित किया जा सके। पशु मालिकों को यह भी सलाह दी गई कि वे अपने पशुओं को सड़क दुर्घटनाओं से बचाने के लिए अपने परिसर में ही बांधकर रखें। इसके अलावा, पशुओं के प्रति क्रूरता के निवारण के लिए पालतू पशुओं के दुकान मालिकों के लिए जागरूकता कार्यक्रम आयोजित किए गए।

(ख) राज्य सरकारों, जीव-जंतु कल्याण संगठनों, गैर सरकारी संगठनों और शैक्षणिक संस्थानों से अनुरोध किया गया है कि वे कार्यशालाएं, वेबिनार, स्वास्थ्य शिविर, जागरूकता गोष्ठियां, पशुधन मेले और जीव-जंतु कल्याण तथा पालन-पोषण पर सर्वोत्तम दूध उत्पादन प्रतियोगिताएं, पशु शो और छात्र

प्रतियोगिताएं आयोजित करें। जीव-जंतु कल्याण में लगी गौशालाओं और गैर सरकारी संगठनों के लिए भी विशेष कार्यक्रमों की योजना बनाई गई है।

(ग) और (घ) राज्य सरकारों को निर्दिष्ट माह के दौरान आवश्यकतानुसार क्षमता निर्माण और प्रशिक्षण कार्यक्रम आयोजित करने के लिए प्रोत्साहित किया जाता है। हालाँकि, वर्तमान वित्तीय वर्ष में निधि की कमी के कारण, छत्तीसगढ़ पशु चिकित्सकों के लिए कोई क्षमता निर्माण कार्यक्रम आयोजित करने में असमर्थ रहा।

मृदा क्षरण

2857. श्रीमती संजना जाटव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस तथ्य से अवगत है कि मृदा क्षरण, जो भारत की 30% कृषि योग्य भूमि को प्रभावित कर रहा है, कटाव, लवणीकरण और उर्वरता हानि के माध्यम से एक महत्वपूर्ण खतरा पैदा कर रहा है; और

(ख) यदि हां, तो सरकार द्वारा उठाए गए / उठाए जाने वाले कदमों का ब्यौरा क्या है तथा सतत कृषि के लिए मृदा गुणवत्ता की सुरक्षा के लिए किए जाने वाले उपाय क्या हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) सरकार मृदा गुणवत्ता क्षरण की चिंता से अवगत है। इसके समाधान के लिए, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) मृदा परीक्षण आधारित संतुलित और एकीकृत पोषक तत्व प्रबंधन की अनुशंसा करती है। आईसीएआर ने मृदा स्वास्थ्य और उर्वरता में गिरावट को रोकने के लिए पौधों के पोषक तत्वों के अकार्बनिक और कार्बनिक (खाद, जैव उर्वरक आदि) दोनों स्रोतों के संयुक्त उपयोग और स्थान विशेष मृदा व जल संरक्षण उपायों का सुझाव दिया है। सरकार देश में किसानों को मृदा स्वास्थ्य कार्ड (एसएचसी) जारी करने में राज्य सरकारों की सहायता के लिए मृदा स्वास्थ्य और उर्वरता स्कीम कार्यान्वित कर रही है। मृदा स्वास्थ्य कार्ड (एसएचसी) मृदा स्वास्थ्य और उर्वरता में

सुधार के लिए कार्बनिक खाद और जैव उर्वरकों के साथ-साथ द्वितीयक और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के माध्यम से एकीकृत पोषक तत्व प्रबंधन (आईएनएम) को बढ़ावा देने में सहायता करते हैं। इस स्कीम के तहत अब तक 24.84 करोड़ मृदा स्वास्थ्य कार्ड सृजित गए हैं। मृदा स्वास्थ्य एवं उर्वरता स्कीम के अंतर्गत मृदा की गुणवत्ता में सुधार के लिए उर्वरकों के संतुलित उपयोग पर 7 लाख प्रदर्शन, 93,781 किसान प्रशिक्षण कार्यक्रम और 7,425 किसान मेले आयोजित किए गए हैं। कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एटीएमए) और कृषि विज्ञान केंद्रों (केवीके) के माध्यम से किसानों को परामर्श जारी किया जाता है। इसके अलावा, मृदा स्वास्थ्य कार्ड परामर्श जारी करने के लिए 70,002 कृषि सखियों को प्रशिक्षित किया गया है।

आईसीएआर मृदा स्वास्थ्य को बेहतर बनाने/बनाए रखने के लिए प्रदर्शनों, सार्वजनिक अभियानों, प्रशिक्षण और मीडिया के माध्यम से कृषि में सामान्यतः उपयोग किए जाने वाले खेत की खाद, कम्पोस्ट, वर्मीकम्पोस्ट, हरी खाद, ऑइल/ कोनसेंट्रेटेड केक, जैव उर्वरक, बायोगैस अपशिष्ट आदि जैसे कार्बनिक उर्वरकों के उपयोग को बढ़ावा दे रहा है। जैव उर्वरक के उपयोग को बढ़ावा देने के लिए, आईसीएआर ने मृदा जैव विविधता-जैव उर्वरकों पर नेटवर्क परियोजना के तहत विभिन्न फसलों और मिट्टी के प्रकारों के लिए विशिष्ट जैव उर्वरकों के उन्नत और कुशल उपभेदों (स्ट्रेंस) को विकसित किया है।

सरकार सभी राज्यों/संघ राज्य क्षेत्रों में परम्परागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर) के माध्यम से मृदा स्वास्थ्य और जल धारण क्षमता में सुधार के लिए देश में प्राथमिकता के आधार पर जैविक खेती को बढ़ावा दे रही है। स्कीमों के तहत ऑन-फार्म/ऑफ-फार्म जैविक इनपुट बहुसंख्यक जैव उर्वरकों के लिए वित्तीय सहायता प्रदान की जाती है। पशुधन एकीकृत खेती को बढ़ावा देने के लिए राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) को कार्यान्वित किया गया है, जिसमें मृदा कार्बनिक सामग्री, मृदा संरचना, पोषण में सुधार, मृदा जल धारण क्षमता को बढ़ाने के लिए बायोमास मल्लिचंग, बहु-फसल प्रणाली, ऑन-फार्म प्राकृतिक खेती जैव-इनपुट का उपयोग जैसी पद्धतियाँ शामिल हैं।

उपरोक्त के अलावा, राष्ट्रीय जैविक प्राकृतिक खेती केंद्र (एनसीओएनएफ) नियमित रूप से प्रशिक्षण कार्यक्रम, प्रदर्शन दौरे, कार्यशालाएं (किसान मेले) आदि आयोजित करता है ताकि किसानों को फसल चक्र, अवशेष प्रबंधन और सतत खेती के तरीकों जैसी मृदा संरक्षण तकनीकों के बारे में जागरूक किया जा सके। ये पहल किसानों को मृदा स्वास्थ्य और दीर्घकालिक कृषि उत्पादकता बढ़ाने के लिए जैविक और प्राकृतिक खेती के तरीकों को अपनाने के लिए प्रोत्साहित करती हैं।

इंटरनेट और ई-पंचायत

2858. श्री ओमप्रकाश भूपाल सिंह उर्फ पवन राजेनिंबालकर:

श्री संजय उत्तमराव देशमुख:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विभिन्न राज्यों की सभी ग्राम पंचायतों को इंटरनेट/ई-पंचायत सुविधा प्रदान की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा सभी राज्यों को इंटरनेट सुविधाएं कब तक प्रदान किए जाने की संभावना है;

(ख) देश में इंटरनेट से जुड़े गांवों का राज्यवार और जिलावार ब्यौरा विशेषकर महाराष्ट्र के उस्मानाबाद और वाशिम-यवतमाल संसदीय निर्वाचन क्षेत्र में क्या है;

(ग) देश के उन गांवों में इंटरनेट सुविधा प्रदान करने के लिए सरकार द्वारा उठाए गए कदम क्या हैं, जहां अभी तक इंटरनेट सुविधा प्रदान नहीं की गई है;

(घ) देश में उन पंचायतों का ब्यौरा क्या है और पंचायतों की संख्या कितनी है जहां इंटरनेट/ई-पंचायत सुविधा प्रदान की गई तथा पिछले पांच वर्षों और चालू वर्ष के दौरान देश में कार्यान्वित की जा रही योजनाओं का महाराष्ट्र राज्य सहित राज्यवार, जिलावार ब्यौरा क्या है;

(ङ) आज की तिथि तक उन गांवों में इंटरनेट सुविधा प्रदान करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है, जहां इंटरनेट सुविधा उपलब्ध नहीं है; और

(च) उक्त संबंध में सरकार द्वारा, विशेषकर अस्मानाबाद और वाशिम-यवतमाल संसदीय निर्वाचन क्षेत्र में, कार्यान्वित की जा रही अन्य योजनाओं का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) पंचायती राज मंत्रालय डिजिटल इंडिया कार्यक्रम के अंतर्गत, देश के सभी राज्यों/ संघ राज्य क्षेत्रों (यूटी) में ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है। इसका उद्देश्य पंचायतों के कामकाज में सुधार लाना और उन्हें अधिक पारदर्शी, जवाबदेह तथा प्रभावी बनाना है। मंत्रालय ने पंचायत की आयोजना, लेखांकन और बजटन जैसे कार्यों को सरल बनाने हेतु एक लेखा एप्लिकेशन ई-ग्राम स्वराज को लॉन्च किया है। मंत्रालय ने विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने हेतु ग्राम पंचायतों (जीपी) के लिए सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ ई-ग्राम स्वराज भी एकीकृत किया है। अब तक, वर्ष 2024-25 के लिए 2,54,508 ग्राम पंचायत विकास योजनाएं (जीपीडीपी) तैयार की गई हैं जो ई-ग्राम स्वराज पोर्टल पर उपलब्ध हैं। वर्ष 2024-25 के लिए ई-ग्राम स्वराज के तहत राज्यों/ संघ राज्य क्षेत्रों द्वारा की गई प्रगति का ब्यौरा संलग्न **विवरण-I** में दिया गया है। इसके अलावा, महाराष्ट्र द्वारा, विशेष रूप से उस्मानाबाद और वाशिम-यवतमाल संसदीय क्षेत्र में तैयार की गई ग्राम पंचायत विकास योजनाएं (जीपीडीपी) नीचे दी गई हैं:-

राज्य/संघ राज्य क्षेत्र/ जिला पंचायत	कुल ग्राम पंचायत	जीपीडीपी 2024-25
महाराष्ट्र	27951	27744
लातूर	786	784
उस्मानाबाद	622	618
सोलापुर	1024	1011
वाशिम	491	491
यवतमाल	1201	1200

इसके अतिरिक्त, सभी ग्राम पंचायतों (जीपी) को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए डिजिटल भारत निधि (डीबीएन) द्वारा वित्त पोषित भारतनेट परियोजना को चरणबद्ध तरीके से

कार्यान्वित किया जा रहा है। यह आधारभूत सुविधाओं जैसे ग्रामीण क्षेत्रों, ग्राम पंचायतों, डाकघरों, स्कूलों, अन्य सरकारी संस्थानों और निजी क्षेत्रों में इंटरनेट कनेक्टिविटी के प्रावधान के लिए टीएसपी/आईएसपी को लीज पर दिया गया है।

मार्च 2025 तक, नियोजित 2,69,020 ग्राम पंचायतों में से, 2,18,347 ग्राम पंचायतों को भारतनेट परियोजना के तहत हाई स्पीड इंटरनेट सेवाएँ प्रदान करने के लिए तैयार किया गया है। ब्रॉडबैंड सेवाएँ प्रदान करने के लिए तैयार की गई ग्राम पंचायतों का राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है। इसके अलावा, महाराष्ट्र में, विशेष रूप से उस्मानाबाद और वाशिम-यवतमाल संसदीय क्षेत्र में, तैयार की गई ग्राम पंचायतों का विवरण नीचे दिया गया है:-

राज्य/संघ राज्य क्षेत्र/ जिला पंचायत	कुल ग्राम पंचायतें	तैयार सेवा बिन्दु*
महाराष्ट्र	27951	24778
लातूर	786	792
उस्मानाबाद	622	629
सोलापुर	1024	817
वाशिम	491	488
यवतमाल	1201	1127

इसके अलावा, दिनांक 04.08.2023 को कैबिनेट द्वारा संशोधित भारतनेट कार्यक्रम को मंजूरी दी गई है, जिसके अंतर्गत भारतनेट चरण-I और चरण-II के मौजूदा नेटवर्क के उन्नयन और शेष 42,000 जीपी में नेटवर्क के निर्माण कार्य प्रस्तावित है। बीएसएनएल को परियोजना प्रबंधन एजेंसी के रूप में नामित किया गया है।

(ग) से (ङ) गांवों, सरकारी संस्थानों, स्कूलों, डाकघरों और निजी क्षेत्रों सहित ग्राम पंचायतों, ग्रामीण क्षेत्रों में ब्रॉडबैंड कनेक्शन उपलब्ध कराने के लिए निम्नलिखित कदम उठाए गए हैं :-

(a) भारतनेट अवसंरचना को इंटरनेट कनेक्टिविटी के प्रावधान के लिए टीएसपी/आईएसपी को पट्टे पर दिया गया है।

(b) ग्रामीण क्षेत्रों में स्थित संस्थानों के लिए हाई-स्पीड डेटा कनेक्शन प्रदान करने के लिए बीबीएनएल/बीएसएनएल द्वारा उपयोगकर्ता मंत्रालयों/विभागों के साथ विचार विमर्श किया गया है।

(c) इसके अतिरिक्त मांग पंजीकरण पोर्टल '<https://ruralfiber.bsnl.co.in>' तैयार करके मंत्रालयों/विभागों के साथ साझा किया गया है।

(d) बीएसएनएल ने ग्राम पंचायतों सहित ग्रामीण क्षेत्रों में एफटीटीएच कनेक्शन उपलब्ध कराने के लिए फ्रेंचाइजी और रेवेन्यू शेयर पार्टनर के साथ फ्रेंचाइजी प्रबंधन प्रणाली (एफएमएस) तैयार की है।

(e) ग्राम पंचायतों में नेटवर्क की उपलब्धता में सुधार करना

I. खराब /क्षतिग्रस्त ऑप्टिकल फाइबर केबल की मरम्मत के लिए नियोजित रखरखाव एजेंसियां और फाइबर रखरखाव एजेंसियां नियुक्त की गई हैं।

II. भारतनेट चरण- I और चरण- II के मौजूदा नेटवर्क के उन्नयन, शेष 42,000 जीपी में नेटवर्क के निर्माण, 10 वर्षों के लिए संचालन और रखरखाव के लिए संशोधित भारतनेट कार्यक्रम को कैबिनेट द्वारा दिनांक 04.08.2023 को मंजूरी दे दी गई है।

इसके अलावा, पिछले पांच वर्षों में महाराष्ट्र सहित ई-ग्रामस्वराज पर तैयार और उपलब्ध कराई गई ग्राम पंचायत विकास योजनाएं (जीपीडीपी) जिलेवार नीचे दी गई हैं:-

राज्य/संघ राज्य क्षेत्र/ जिला पंचायत	कुल ग्राम पंचायतें *	2024-25	2023-24	2022-23	2021-22	2020-21
महाराष्ट्र	27951	27744	27661	27806	27878	27876
लातूर	786	784	784	784	785	785
उस्मानाबाद	622	618	621	622	622	622
सोलापुर	1024	1011	1014	1018	1027	1028
वाशिम	491	491	490	491	491	491
यवतमाल	1201	1200	1200	1199	1201	1201

*मार्च 2025 तक कुल जीपी

इसके अतिरिक्त, मार्च 2019 से मार्च 2024 के साथ-साथ अक्टूबर 2024 तक भारतनेट के माध्यम से प्रदान किए गए ब्रॉडबैंड कनेक्शन की कुल संख्या **विवरण -III** में दी गई है।

(च) मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित केंद्र प्रायोजित योजना को लागू कर रहा है। इसका मुख्य उद्देश्य निर्वाचित प्रतिनिधियों (ईआर), पदाधिकारियों और अन्य हितधारकों को प्रशिक्षण देकर पंचायती राज संस्थाओं (पीआरआई) को सक्षम बनाना है, ताकि वे नेतृत्व भूमिकाओं के जरिए अपनी शासन क्षमता विकसित कर सकें और पंचायतों को प्रभावी ढंग से कार्य करने में सक्षम बना सकें। योजना के तहत जिलों/ग्राम पंचायतों को नहीं बल्कि राज्यों/संघ राज्य क्षेत्रों को निधि जारी की गई है।

इसके अतिरिक्त, मंत्रालय स्वामित्व योजना लागू कर रहा है, जो एक केंद्रीय क्षेत्र की योजना है, जिसका उद्देश्य ड्रोन-आधारित भूमि पार्सल मैपिंग के माध्यम से संपत्ति कार्ड/टाइटल डीड जारी करके ग्रामीण आबादी वाले क्षेत्रों में 'संपत्ति अधिकारों का रिकॉर्ड' प्रदान करना है। पंचायती राज मंत्रालय, राज्य राजस्व विभागों, राज्य पंचायती राज विभागों और भारतीय सर्वेक्षण द्वारा सहयोगात्मक रूप से कार्यान्वित की गई योजना से ग्रामीण आवासीय संपत्तियों के मुद्रीकरण की सुविधा मिलती है, संपत्ति विवाद कम होते हैं और डिजिटल मैपिंग के माध्यम से ग्राम-स्तरीय नियोजन में वृद्धि होती है, जिससे ग्रामीण आत्मनिर्भरता में योगदान मिलता है। 12 मार्च, 2025 तक, देश भर में 3.20 लाख गांवों में ड्रोन सर्वेक्षण का कार्य पूरा हो चुका है, जिसमें 1.59 लाख गांवों के लिए लगभग 2.42 करोड़ संपत्ति कार्ड तैयार किए गए हैं।

महाराष्ट्र में करीब 37,609 गांवों में ड्रोन सर्वेक्षण का कार्य पूरा हो चुका है, जिससे 16,618 गांवों के लिए 2.60 लाख संपत्ति कार्ड तैयार हो चुके हैं। उस्मानाबाद और वाशिम-यवतमाल संसदीय क्षेत्र में हुई प्रगति इस प्रकार है:-

जिला	ड्रोन उड़ान (गांव)	तैयार प्रोपर्टी कार्डों की संख्या
लातूर	869	83450
उस्मानाबाद (धाराशिव)	725	31152
सोलापुर	1092	41327
वाशिम	677	42087
यवतमाल	1795	130555

विवरण -I

वित्त वर्ष 2024-25 के दौरान पंचायत स्तर पर ई-ग्रामस्वराज को अपनाना

क्र.सं.	राज्य का नाम	ग्राम पंचायत एवं समकक्ष की कुल संख्या	ऑनबोर्ड ग्राम पंचायत	ऑनलाइन भुगतान वाली ग्राम पंचायतें और समकक्ष	ब्लॉक पंचायत एवं समकक्ष की कुल संख्या	ऑनबोर्ड ब्लॉक पंचायत	ऑनलाइन भुगतान वाली ब्लॉक पंचायतें और समकक्ष	जिला पंचायत एवं समकक्ष की कुल संख्या	ऑनबोर्ड जिला पंचायत	ऑनलाइन भुगतान वाली जिला पंचायतें और समकक्ष
1	आंध्र प्रदेश	13328	13296	12970	660	660	642	13	13	13
2	अरुणाचल प्रदेश	2108	2106	222	0	0	0	27	25	8
3	असम	2662	2197	2176	191	191	189	30	29	27
4	बिहार	8054	8054	8045	534	534	530	38	38	38
5	छत्तीसगढ़	11596	11594	11516	146	146	146	27	27	27
6	गोवा	191	190	93	0	0	0	2	2	2
7	गुजरात	14656	14599	13890	248	248	248	33	33	33
8	हरियाणा	6226	6222	5914	143	143	134	22	22	22
9	हिमाचल प्रदेश	3615	3614	3540	81	81	81	12	12	12
10	झारखंड	4345	4345	4329	264	264	262	24	24	24
11	कर्नाटक	5954	5954	5937	238	232	126	31	31	28
12	केरल	941	941	941	152	152	152	14	14	14

13	मध्य प्रदेश	23011	23009	22980	313	313	310	52	52	52
14	महाराष्ट्र	27917	27894	26737	351	351	307	34	34	34
15	मणिपुर	3180	161	123	0	0	0	12	6	4
16	मेघालय	6817	0	0	2241	0	0	3	3	0
17	मिजोरम	842	842	832	0	0	0	0	0	0
18	नागालैंड	1289	186	0	0	0	0	0	0	0
19	ओडिशा	6794	6794	6793	314	314	314	30	30	30
20	पंजाब	13237	13222	9775	152	151	114	22	22	19
21	राजस्थान	11211	11207	10837	361	353	351	33	33	33
22	सिक्किम	199	199	195	0	0	0	6	6	6
23	तमिलनाडु	12525	12525	12519	388	388	388	36	36	36
24	तेलंगाना	12991	12768	12636	572	540	508	32	32	32
25	त्रिपुरा	1194	1185	1174	75	75	75	9	9	9
26	उत्तराखंड	7795	7794	7743	95	95	95	13	13	13
27	उत्तर प्रदेश	57691	57691	57609	826	826	818	75	75	75
28	पश्चिम बंगाल	3339	3339	3338	345	345	345	22	21	21
कुल		263708	251928	242864	8690	6402	6135	652	642	612

विवरण- II

ब्रॉडबैंड कनेक्शन उपलब्ध कराने के लिए तैयार सेवा बिंदुओं का राज्यवार ब्यौरा

क्र.सं	राज्य/संघ राज्य क्षेत्र	ग्राम पंचायतों की कुल संख्या	तैयार सेवा बिंदुओं की संख्या *
1	अंडमान व निकोबार द्वीप समूह	70	81
2	आंध्र प्रदेश	13327	12972
3	अरुणाचल प्रदेश	2108	1145
4	असम	2665	1634
5	बिहार	8054	8860
6	छत्तीसगढ़	11623	9759
7	गोवा	191	0
8	गुजरात	14674	14563
9	हरियाणा	6225	6204
10	हिमाचल प्रदेश	3615	416
11	जम्मू और कश्मीर	4291	1115
12	झारखंड	4345	4649
13	कर्नाटक	5948	6251
14	केरल	941	1130
15	लद्दाख	193	193
16	लक्षद्वीप	10	9
17	मध्य प्रदेश	23011	18106
18	महाराष्ट्र	27952	24778
19	मणिपुर	3812	1485
20	मेघालय	6838	697
21	मिजोरम	843	539
22	नागालैंड	1315	236
23	ओडिशा	6794	7099
24	पुदुचेरी	108	101
25	पंजाब	13236	12807
26	राजस्थान	11193	8997
27	सिक्किम	199	54
28	तमिलनाडु	12525	10298
29	तेलंगाना	12860	10926

क्र.सं	राज्य/संघ राज्य क्षेत्र	ग्राम पंचायतों की कुल संख्या	तैयार सेवा बिंदुओं की संख्या *
30	दादरा और नगर हवेली और दमन और दीव	42	41
31	त्रिपुरा	1194	772
32	उत्तर प्रदेश	57691	47451
33	उत्तराखंड	7788	2021
34	पश्चिम बंगाल	3339	2958
	कुल	269020	218347

विवरण- III

भारतनेट के माध्यम से प्रदान किये गये संचयी ब्रॉडबैंड कनेक्शन की संख्या

क्र. सं.	राज्य/संघ राज्य क्षेत्र	मार्च,19	मार्च,20	मार्च,21	मार्च,22	मार्च 23	मार्च -24	अक्तूबर-24
1	अंडमान व निकोबार द्वीप समूह	0	0	2	0	1185	5524	7347
2	आंध्र प्रदेश	19	450	7366	3585	3444	32173	46179
3	अरुणाचल प्रदेश	0	0	24	88	88	13	13
4	असम	740	986	5839	1136	2229	5024	5649
5	बिहार	870	118	33626	37012	15705	33768	40789
6	चंडीगढ़	0	0	55	0	64	0	0
7	छत्तीसगढ़	956	1201	17469	9513	4474	8277	11549
8	डी एंड एनएच	0	10	44	35	7	46	142
9	डी एंड डी	0	11	34	21	1	0	0
10	गुजरात	679	4592	33875	22897	20877	119604	121265
11	हरियाणा	183	803	33279	17597	37349	103665	137543
12	हिमाचल प्रदेश	3	94	1072	438	1095	2828	3451
13	जम्मू एवं कश्मीर (यूटी)	0	109	766	508	4022	8575	9575
14	झारखंड	711	921	15705	3010	11737	24338	27565
15	कर्नाटक	5122	8347	36666	10859	15196	44990	51098
16	केरल	1632	2179	2624	1941	40194	141927	190237

क्र. सं.	राज्य/संघ राज्य क्षेत्र	मार्च,19	मार्च,20	मार्च,21	मार्च,22	मार्च 23	मार्च -24	अक्तूबर-24
17	लक्षद्वीप	0	0	0	0	0	0	0
18	लद्दाख(यूटी)					0	0	0
19	मध्य प्रदेश	2497	605	55044	7579	45218	48306	55381
20	महाराष्ट्र	3034	5304	66075	23386	11329	23228	26063
21	मणिपुर	0	0	100	335	1105	1110	1737
22	मेघालय	0	0	100	16	14	149	103
23	मिजोरम	0	0	21	0	32	9	41
24	नागालैंड	0	0	52	116	116	101	131
25	ओडिशा	191	1649	21057	9534	4911	9073	10907
26	पुदुचेरी	22	83	785	114	28	3072	3826
27	पंजाब	66	747	38994	33341	68560	177734	213118
28	राजस्थान	1622	1948	2376	1029	11579	42628	49252
29	सिक्किम	0	0	8	0	15	41	44
30	तेलंगाना	144	526	2353	2648	4479	19854	20881
31	तमिलनाडु	0	0	0	0	1014	51	82
32	त्रिपुरा	0	651	2980	1426	709	1231	1370
33	उत्तर प्रदेश	3798	2360	106203	33444	13204	55711	67525
34	उत्तराखंड	856	561	8280	4647	4691	16072	19675
35	पश्चिम बंगाल	212	1041	7294	2886	15447	37091	51998
	कुल	23357	35296	500168	229141	340118	966213	1174536

ESTABLISHMENT OF AGRICULTURE UNIVERSITY IN ODISHA

2859. SHRI PRADEEP PUROHIT:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has any plan to establish an Agriculture University in Western Odisha, considering the region's significant paddy production and the fact that 70% of the population depends on farming;
- (b) whether the Government is considering to establish the proposed Agricultural University at Bargarh district which is centrally located and shares borders with several districts like Nuapada, Kalahandi, Bolangir, Sambalpur, Jharsuguda, Deogarh, Sonepur, Sundargarh and even the State of Chhattisgarh;
- (c) the details of steps which have been taken to promote agricultural research, modern farming techniques and farmer training programmes in Western Odisha; and
- (d) whether the Government has conducted any feasibility study or sought proposals from the State Government of Odisha regarding the establishment of an Agriculture University in this region and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) and (b) At present, there is no such proposal to establish an Agriculture University in Western Odisha.
- (c) In Odisha, following 10 Public funded Institutions are there to promote Agriculture Research, Modern Farming Techniques and imparting farmers training:
1. Odisha University of Agriculture & Technology (OUAT), Bhubaneswar
 2. ICAR-Central Institute of Women in Agriculture (CIWA), Bhubaneswar
 3. ICAR-Central Institute of Foot & Mouth Disease, Arugul, Bhubaneswar

4. ICAR-National Rice Research Institute, Cuttack
5. ICAR-Central Institute of Freshwater Aquaculture, Kausalyaganga, Bhubaneswar
6. ICAR-Indian Institute of Water Management, Chandrashekharapur, Bhubaneswar
7. ICAR-Central Tuber Crops Research Institute Regional Station, Bhubaneswar
8. ICAR-Directorate of Poultry Research (DPR) Regional Station, Baramunda, Bhubaneswar
9. ICAR-National Bureau of Plant Genetic Resources (NBPGR), Regional Station, Cuttack
10. Central Research Institute for Jute & Allied Fibres (CRIJAF)-Sisal Research Station, Bamra, Sambalpur

Besides, the Government has also established 33 Krishi Vigyan Kendras (KVKs) in Odisha for promotion of new technologies of agriculture and allied sectors through technology assessment, demonstration and capacity development among the extension functionaries of state governments and farmers. The activities of KVKs include on-farm testing to identify the location specificity to technology under various farming systems; frontline demonstration to establish the production potential of improved agricultural technologies on the farmers' fields; capacity development of extension functionaries and farmers for knowledge and skill up

gradation; and production of quality seeds, planting materials and other technology inputs for availability to the farmers. In order to develop awareness of improved agricultural technology among the farmers, a large number of extension activities are taken up by the KVKs.

(d) At present, there is no proposal in Central Government to establish an Agricultural University in Odisha.

सरकारी ई-बाजार स्थल

2860. श्रीमती हिमाद्री सिंह:

कैप्टन बृजेश चौटा:

डॉ. निशिकान्त दुबे:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:-

- (क) सरकार द्वारा यह सुनिश्चित करने के लिए किए गए उपायों का ब्यौरा क्या है कि सरकारी ई-बाजार स्थल (जीईएम) लघु और महिलाओं के नेतृत्व वाले उद्यमों के लिए एक समावेशी और सुलभ मंच बना रहे;
- (ख) स्टार्टअप और महिला उद्यमियों को जीईएम का दक्षतापूर्वक उपयोग करने में सक्षम बनाने के लिए आयोजित क्षमता निर्माण और प्रशिक्षण कार्यक्रमों का ब्यौरा क्या है;
- (ग) क्या सरकार महिलाओं के नेतृत्व वाले सूक्ष्म और लघु उद्यमों (एमएसई) और जीईएम पर स्टार्टअपों की सहायता करने के लिए अधिमान्य खरीदनीतियों जैसे किसी वित्तीय प्रोत्साहनों की शुरुआत करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) दक्षिण कन्नड़ से जीईएम पर पंजीकृत महिलाओं के नेतृत्व वाले और स्टार्टअप उद्यमों की संख्या कितनी है और उनकी भागीदारी और खरीद के अवसरों को बढ़ाने के लिए क्या पहल की गई है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) सरकार ने यह सुनिश्चित करने के लिए निम्नलिखित उपाय किए हैं कि सरकारी ई-मार्केटप्लेस (जीईएम) लघु एवं महिला-नेतृत्व वाले उद्यमों के लिए एक समावेशी और सुगम्य मंच बना रहे:

- प्रत्यक्ष खरीद/खरीद के एल1 मोड में महिला उद्यमियों द्वारा तैयार उत्पाद कैटलॉग को अलग करने के लिए मार्केटप्लेस फिल्टर और उत्पाद कैटलॉग आइकन का प्रावधान।
- जमानत राशि के भुगतान से छूट।
- 8 “#वोकल फॉर लोकल” जीईएम आउटलेट स्टोर के सृजन के माध्यम से महिलाओं, स्टार्टअप्स, स्वयं सहायता समूहों, कारीगरों और बुनकरों, एक जिला एक उत्पाद (ओडीओपी), किसान उत्पादक संगठन (एफपीओ) आदि के लिए अग्रिम बाज़ार लिंकेज,
- जीईएम प्लेटफॉर्म पर 2-चरणीय विक्रेता ऑटो-पंजीकरण के लिए उद्यम एमएसएमई डेटाबेस के साथ एप्लिकेशन प्रोग्रामिंग इंटरफेस (एपीआई) एकीकरण,
- मुख्य खिलाड़ियों अर्थात्; लघु उद्योग भारती, फेडरेशन ऑफ इंडियन चैंबर्स ऑफ कॉमर्स एंड इंडस्ट्री लेडीज ऑर्गनाइजेशन (एफएलओ), स्वरोजगार महिला एसोसिएशन उद्योग, सरकारी और गैर-लाभकारी क्षेत्र के साथ समझौता ज्ञापन (एमओयू) के माध्यम से कार्यनीतिक संबंध।
- भारत व्यापार संवर्धन संगठन (आईटीपीओ)/इंडिया एक्सपोजिशन मार्ट लिमिटेड (आईईएलएम) में आयोजित उद्योग प्रदर्शनियों, मेलों, रोड शो और कार्यक्रमों आदि में भागीदारी

- विक्रेताओं की इमर्सिव ऑनबोर्डिंग (पोर्टल पर विक्रेता पंजीकरण से लेकर उत्पाद सूची अपलोड तक), संभावित विक्रेताओं के बीच रुचि और सहभागिता बढ़ाने के लिए विक्रेताओं की सफलता की कहानियों को सूचीबद्ध करना।

(ख) चालू वित्त वर्ष में लघु उद्योग भारती, अमेज़न सहेली, राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम), एफआईसीसीआई, एसोसिएशन ऑफ लेडी एंटरप्रेन्योर्स ऑफ इंडिया (एएलईएपी) जैसे एमएसएमई संगठनों के साथ 35 साप्ताहिक विक्रेता ऑनबोर्डिंग कार्यशालाएं आयोजित की गईं।

(ग) एक संपूर्ण ऑनलाइन मार्केटप्लेस के रूप में, जीईएम सार्वजनिक खरीद को नियंत्रित करने वाले मौजूदा सरकारी नियमों, विनियमों और दिशानिर्देशों के प्रासंगिक प्रावधानों का अनुपालन करता है। उपर्युक्त के अनुरूप, जीईएम द्वारा (क) महिलाओं के नेतृत्व वाले सूक्ष्म और लघु उद्यमों, और (ख) स्टार्टअप्स के संबंध में नीचे उल्लिखित कुछ सकारात्मक कार्रवाईयां की गई हैं:

- जीईएम प्रत्यक्ष खरीद/एल1 खरीद मोड में महिला उद्यमियों द्वारा उत्पाद कैटलॉग को अलग करने के लिए बाज़ार फ़िल्टर और उत्पाद कैटलॉग आइकन प्रदान करता है, जिससे दृश्यता और पहुंच प्रदान होती है, जिससे सरकारी खरीदारों द्वारा सूक्ष्म और लघु उद्यम (एमएसईस) आदेश, 2012 (यथासमय संशोधित) के लिए सार्वजनिक खरीद नीति का अनुपालन करना सरल हो जाता है।
- उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) द्वारा मान्यता प्राप्त स्टार्टअप्स बयाना राशि (ईएमडी) जमा कराने से छूट, जीईएम पोर्टल पर पूर्व टर्नओवर और पूर्व अनुभव से छूट जैसे लाभ प्राप्त कर सकते हैं। जीईएम ने जीईएम पोर्टल पर आवश्यक कार्यक्षमता सृजित की है, जिससे खरीदार पोर्टल पर बोलियों का सृजन करते समय ऐसी छूट प्रदान कर सकते हैं।

(घ) दिनांक 12 मार्च 2025 तक, दक्षिण कन्नड़ जिले से 97 उद्यम सत्यापित महिला-नेतृत्व वाले एमएसई को जीईएम पर पंजीकृत किया गया है। जीईएम पर डीपीआईआईटी पंजीकृत स्टार्टअप्स का

जेन्डर आधारित पृथक जिला स्तरीय डेटा जीईएम पोर्टल पर नहीं रखा जाता है। उनकी भागीदारी और खरीद के अवसरों को बढ़ाने के लिए की गई पहलों का उल्लेख ऊपर (क) भाग में किया गया है।

आपदा राहत निधि का प्रभावी उपयोग

2861. श्री मितेश पटेल (बकाभाई):

श्री चिन्तामणि महाराज:

श्री हंसमुखभाई सोमाभाई पटेल:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री राजकुमार चाहर:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) आपदा राहत के लिए आवंटित धनराशि का प्रभावी एवं पारदर्शी उपयोग सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं;

(ख) क्या उक्त आपदा राहत निधि की निगरानी के लिए कोई लेखापरीक्षा तंत्र स्थापित किया जा रहा है;

(ग) क्या अन्य राज्यों से अतिरिक्त आपदा राहत निधि के लिए निवेदन लंबित हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख) राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, जमीनी स्तर पर राहत सहायता के वितरण सहित आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की होती है। राज्य सरकारें, भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार, पहले से ही उनके पास उपलब्ध राज्य आपदा मोचन निधि (एसडीआरएफ) से प्राकृतिक आपदाओं के मद्देनजर राहत उपाय करती हैं। केंद्र सरकार राज्य सरकारों के प्रयासों को पूरक बनाते हुए अपेक्षित लोजेस्टिक और वित्तीय सहायता

प्रदान करती है। 'गंभीर प्रकृति' की आपदा के मामले में निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा मोचन निधि (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर मूल्यांकन शामिल है।

एसडीआरएफ/एनडीआरएफ से सहायता के दिशा-निर्देशों के अनुसार, एसडीआरएफ/एनडीआरएफ (आपदा-वार अनुमोदित) और निवेश के खातों को सामान्यतया राज्य के खातों के प्रभारी महालेखाकार द्वारा अनुरक्षित किया जाता है। राज्य कार्यकारी समिति (एसईसी), पूरक खातों (आपदा-वार) को ऐसे तरीके और विवरण में बनाए रखती है, जैसा कि राज्य सरकार, महालेखाकार के परामर्श से आवश्यक समझे। भारत के नियंत्रक और महालेखा परीक्षक, एसडीआरएफ दिशा-निर्देशों के प्रयोजनों के अनुसार अनुमोदित मदों और मानदंडों के अनुरूप हर साल इन निधियों का ऑडिट/परफॉर्मा ऑडिट करवाएंगे। भारत के नियंत्रक और महालेखा परीक्षक की ऑडिट रिपोर्ट की एक प्रति राज्य सरकार द्वारा वित्त मंत्रालय और गृह मंत्रालय को प्रस्तुत की जाती है।

इसके अलावा, इन दिशा-निर्देशों के अनुसार, प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से लाभार्थी-उन्मुख सहायता वितरित करना अनिवार्य है। यह आवश्यकता सुनिश्चित करती है कि राहत राशि सीधे लाभार्थियों के बैंक खातों में स्थानांतरित की जाए, जिससे पारदर्शिता और दक्षता को बढ़ावा मिले।

(ग) और (घ) 2024 के दौरान प्राकृतिक आपदाओं के कारण हुए नुकसान का मौके पर आकलन करने के लिए 11.03.2025 तक, आंध्र प्रदेश, असम, बिहार, गुजरात, हिमाचल प्रदेश, केरल, मिजोरम, नागालैंड, ओडिशा, पुडुचेरी, तमिलनाडु, तेलंगाना, त्रिपुरा और पश्चिम बंगाल राज्यों/केंद्र शासित प्रदेशों के लिए कुल 14 आईएमसीटी गठित किए गए हैं। स्थापित प्रक्रिया के अनुसार, केंद्र सरकार द्वारा आईएमसीटी की रिपोर्टों पर विचार किया जाता है। इसके अलावा, 2024-25 के दौरान एसडीआरएफ

और एनडीआरएफ के तहत आवंटित और जारी की गई धनराशि का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

वर्ष 2024-25 (28.02.2025 तक) के दौरान राज्य आपदा मोचन निधि (एसडीआरएफ) और राष्ट्रीय आपदा मोचन निधि (एनडीआरएफ) के अंतर्गत निधियों के आवंटन और रिलीज का राज्यवार ब्यौरा

(करोड़ रुपए में)

क्रम सं.	राज्य	एसडीआरएफ का आवंटन			एसडीआरएफ से जारी धनराशि		एनडीआरएफ से जारी धनराशि
		केंद्र अंश	राज्य अंश	कुल योग	प्रथम किश्त	द्वितीय किश्त	
1.	आंध्र प्रदेश	1036.00	344.80	1380.80	518.00	518.00	--
2.	अरुणाचल प्रदेश	231.20	25.60	256.80	115.60	--	--
3.	असम	716.00	79.20	795.20	358.00	358.00	--
4.	बिहार	1311.20	436.80	1748.00	655.60	655.60	--
5.	छत्तीसगढ़	400.00	133.60	533.60	--	--	--
6.	गोवा	10.40	3.20	13.60	5.20	--	--
7.	गुजरात	1226.40	408.80	1635.20	600.00#	--	--
8.	हरियाणा	455.20	151.20	606.40	227.60	227.60	--
9.	हिमाचल प्रदेश	378.40	41.60	420.00	189.20	189.20	66.92
10.	झारखंड	526.40	175.20	701.60	500.80#	--	--
11.	कर्नाटक	732.00	244.00	976.00	366.00	--	3454.22
12.	केरल	291.20	96.80	388.00	145.60	145.60	--
13.	मध्य प्रदेश	1686.40	561.60	2248.00	843.20	843.20	--
14.	महाराष्ट्र	2984.00	994.40	3978.40	1492.00	1492.00	--
15.	मणिपुर	40.00	4.00	44.00	38.80#	11.20	--
16.	मेघालय	60.80	6.40	67.20	59.60#	--	--
17.	मिजोरम	43.20	4.80	48.00	21.60	21.60	7.56
18.	नागालैंड	38.40	4.00	42.40	19.20	19.20	170.99
19.	उड़ीसा	1485.60	495.20	1980.80	742.80	742.80	--
20.	पंजाब	458.40	152.80	611.20	229.20	--	--
21.	राजस्थान	1372.00	456.80	1828.80	686.00	686.00	--
22.	सिक्किम	47.20	4.80	52.00	23.60	23.60	221.12

23.	तमिलनाडु	944.80	315.20	1260.00	472.40	472.40	276.10
24.	तेलंगाना	416.80	138.40	555.20	208.40	208.40	--
25.	त्रिपुरा	63.20	7.20	70.40	31.60	40.00	174.97
26.	उत्तर प्रदेश	1791.20	596.80	2388.00	1748.40#	--	--
27.	उत्तराखंड	868.00	96.00	964.00	434.00	--	--
28.	पश्चिम बंगाल	936.00	312.00	1248.00	468.00	468.00	--
कुल योग		20550.40	6291.20	26841.60	11200.40	7122.40	4371.88

PMGSY IN JHARGRAM

2862. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- whether the Government has received any proposal from Jhargram district (West Bengal) to construct rural roads under Pradhan Mantri Gram SadakYojana (PMGSY), if so, the details thereof;
- the number of roads constructed and upgraded in Jhargram constituency during the last five years; and
- the details of funds granted for repair/upgrade and construction of rural roads in theJhargram constituency during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) The State of West Bengal has been sanctioned all projects under Pradhan Mantri Gram SadakYojana (PMGSY) -I & II. The State of West Bengal has been allocated a target of 6,287.50 Km of road length under PMGSY-III, out of which

4236.62 Km road length, including 103.30 km in Jhargram district, has been sanctioned to strengthen rural connectivity and accelerate economic growth.

(b) Parliamentary Constituency wise data regarding PMGSY implementation is not maintained in the Ministry. The details of roads constructed and upgraded during the last five years in the district Jhargram of West Bengal under the various interventions/ verticals of the PMGSY are given below: -

Year	Number of roads constructed/upgraded
2019-20	25
2020-21	17
2021-22	18
2022-23	14
2023-24	-
Total	74

(c) 'Rural road' is a State subject. As per the programme guidelines of PMGSY, reconstruction and maintenance of roads constructed under the programme is the responsibility of the State Governments. An expenditure of 41.11 crore has been incurred by the State Government for maintenance of PMGSY roads in Jhargram constituency during the last five years.

PRICE OF NORTHERN TEA AND SOUTHERN TEA

2863. SHRI A. RAJA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether there is price differentiation between Northern Tea and Southern Tea, in the minimum fixed price for tea as announced by the authorities;
- (b) if so, the reasons therefor;
- (c) whether representations and petitions have come from small tea growers from South India, especially Nilgiris district to increase the minimum fixed price for tea as the current fixed price is inadequate due to rising production costs;
- (d) if so, whether the Ministry would consider to come up with fair price for green tea leaves, as there is decreasing soil fertility, climate change and rise in cost of production; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) Currently, there is no provision for fixing minimum price for made tea. Regarding green tea leaf price, District Average Green Leaf tea Price is declared on monthly basis for all tea growing districts of the country based on the average auction price of tea manufactured by the bought leaf factories of a district.

(c) to (e) In order to ensure fair price realization to the tea growers especially the small growers, Tea Board had introduced Price Sharing Formula (PSF) for fair sharing of sale proceeds between the grower and the manufacturer in a certain ratio based on the cost of production of green leaf and made tea. Further, in order to ensure proper implementation of PSF, prices for green leaf are fixed based on

average auction price and notified for each tea district and payment of green leaf price to the growers is monitored by the District Green Leaf Price Monitoring Committees headed by the District Magistrates.

SEZS IN TAMIL NADU

2864. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is true that Tamil Nadu has the highest concentration of operational Special Economic Zones (SEZs);
- (b) whether the Government has initiated the development of any Special Economic Zone in South Chennai Parliamentary Constituency;
- (c) if so, the details thereof, if not, the reasons therefor along with the share of Tamil Nadu in total exports;
- (d) whether the Government has any plans to establish manufacturing and export Special Economic Zones in the State of Tamil Nadu; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) In the State of Tamil Nadu, a total of 58 Special Economic Zones (SEZs) are notified, of which 49 SEZs are operational. The total number of operational SEZs in the country is 276.

(b) to (e) The SEZs set up in the country under the SEZ Act, 2005 and SEZ Rules, 2006, including in South Chennai Parliamentary Constituency, are primarily private investment driven initiatives which may be established either jointly or severally by the Central Government, State Governments or any person. The proposals for setting up of SEZs are approved by the Board of Approval (BoA) on the recommendation of the concerned State Government.

The share of Tamil Nadu in total exports from SEZs during the last three years is as under :-

Sl. No.	Year	Total Exports from SEZs (INR-Crore)	Total Exports from SEZs located in Tamil Nadu (INR-Crore)	% share of Tamil Nadu exports in the total exports of the country from SEZs
1.	2021-22	9,90,747	1,36,329	14%
2.	2022-23	12,63,578	1,72,580	14%
3.	2023-24	13,55,220	1,77,930	13%

SPICE BOARD AND FSSAI

2865. SHRI SELVAGANAPATHI T.M.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is a fact that the Spices Board is working with the Food Safety and Standards Authority of India (FSSAI) and other regulatory agencies to bring in more

regulations for the industry;

(b) if so the details thereof;

(c) whether it is also true that the Spices Board has implemented stringent quality control measures, including mandatory ethylene oxide testing for EU exports to enhance food safety and other compliances; and

(d) if so the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) Currently, there is no such proposal. However, Spices Board has constituted the 'National Committee on Spices Quality & Safety (NCSQS), an advisory committee, which aims at facilitating collaborative efforts for development and review of quality and safety standards for spices.

(c) and (d) Spices Board, has been undertaking quality evaluation of export consignments of select spices to select destinations based on regulations of the importing countries. Under the Board's quality evaluation system for export of spices, the export consignments are subjected to mandatory pre-shipment sampling, testing and clearance for food safety and quality parameters, including ethylene oxide for export consignments to the European union.

सहकारी समितियां और सहकारी बैंक

2866. श्री राजीव राय:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में सहकारी समितियों और सहकारी बैंकों की संख्या का राज्यवार ब्यौरा क्या है;
- (ख) देश में सहकारी समितियों और सहकारी बैंकों के विकास के लिए नवगठित मंत्रालय द्वारा आवंटित राशि का वर्षवार और राज्यवार ब्यौरा क्या है;
- (ग) उन सहकारी समितियों और सहकारी बैंकों का राज्यवार ब्यौरा क्या है, जिन्होंने अभी तक कम्प्यूटरीकृत खाते नहीं बनाए हैं;
- (घ) क्या देश में ऐसे सहकारी बैंक हैं जो किसी राष्ट्रीयकृत बैंक के संरक्षण के बिना सीधे सहकारी समितियों द्वारा चलाए जाते हैं; और
- (ङ) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

- (क) राष्ट्रीय सहकारी डेटा बेस (एनसीडी) के अनुसार, दिनांक 01-03-2025 तक सहकारी समितियों की राज्यवार कुल संख्या **विवरण-I** में संलग्न है। राज्य सहकारी बैंकों, जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) और शहरी सहकारी बैंकों (यूसीबी) की राज्य-वार संख्या **विवरण-II** में संलग्न है।
- (ख) विगत तीन वर्षों के दौरान प्राथमिक कृषि सहकारी क्रेडिट समितियों के कंप्यूटरीकरण के लिए सरकार द्वारा आवंटित निधियों का ब्यौरा संलग्न **विवरण-III** में दिया गया है और विगत तीन वर्षों के दौरान सहकारी बैंकों सहित सहकारी समितियों के विकास के लिए राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा संवितरित वित्तीय सहायता का ब्यौरा संलग्न **विवरण-IV** में दिया गया है।
- (ग) नाबार्ड के पर्यवेक्षण के अधीन सभी सहकारी बैंकों का डिजिटलीकरण किया गया है और यह कोर बैंकिंग सोल्यूशन (सीबीसी) प्लेटफार्म पर कार्य कर रहे हैं।

(घ) और (ङ) सहकारी बैंक स्वाभाविक रूप से सहकारी समितियाँ हैं जो संबंधित राज्य के सहकारी सोसाइटी अधिनियम या बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 (2023 में संशोधित) के तहत पंजीकृत हैं। जब सहकारी समितियाँ बैंकिंग का कारोबार करती हैं, तो वे आरबीआई के नियामक दायरे में आती हैं और उन्हें बैंकिंग विनियमन अधिनियम, 1949 (सहकारी समितियों पर लागू) के प्रावधानों के तहत लाइसेंस दिया जाता है।

विवरण-I

राज्य-वार सहकारी समितियों की संख्या

क्रम सं.	राज्य	समितियों की संख्या
1	अंडमान और निकोबार द्वीपसमूह	2231
2	आंध्र प्रदेश	17884
3	अरुणाचल प्रदेश	1302
4	असम	11325
5	बिहार	26324
6	चंडीगढ़	476
7	छत्तीसगढ़	10980
8	दिल्ली	5944
9	गोवा	5499
10	गुजरात	83748
11	हरियाणा	33300
12	हिमाचल प्रदेश	5439
13	जम्मू और कश्मीर	10124
14	झारखंड	11683
15	कर्नाटक	45292
16	केरल	18209
17	लद्दाख	273
18	लक्षद्वीप	43
19	मध्य प्रदेश	53740
20	महाराष्ट्र	222864
21	मणिपुर	11458
22	मेघालय	3152
23	मिजोरम	1320
24	नागालैंड	8017
25	ओडिशा	7598

26	पुडुचेरी	461
27	पंजाब	19237
28	राजस्थान	41095
29	सिक्किम	3797
30	तमिलनाडु	22793
31	तेलंगाना	60517
32	दादरा और नगर हवेली तथा दमन और दीव	566
33	त्रिपुरा	3213
34	उत्तर प्रदेश	44933
35	उत्तराखंड	5572
36	पश्चिम बंगाल	31779
	कुल	832188

स्रोत: दिनांक 01.03.2025 के एनसीडी पोर्टल के अनुसार।

विवरण-II

राज्य सहकारी बैंकों, जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) और शहरी सहकारी बैंकों (यूसीबी) की राज्य -वार संख्या

क्रम सं.	राज्य	राज्य सहकारी बैंक	जिला केंद्रीय सहकारी बैंक (डीसीसीबी)	शहरी सहकारी बैंक (यूसीबी)
1	अंडमान और निकोबार द्वीपसमूह	1	0	
2	आंध्र प्रदेश	1	13	39
3	अरुणाचल प्रदेश	1	0	
4	असम	1	0	7
5	बिहार	1	23	2
6	चंडीगढ़	1	0	2
7	छत्तीसगढ़	1	6	12
8	दिल्ली	1	0	17
9	गोवा	1	0	5
10	गुजरात	1	18	212
11	हरियाणा	1	19	7
12	हिमाचल प्रदेश	1	2	5
13	जम्मू और कश्मीर	1	3	4
14	झारखंड	1	1	2
15	कर्नाटक	1	20	279
16	केरल	1	0	39
17	लद्दाख	0	0	

18	लक्षद्वीप	0	0	
19	मध्य प्रदेश	1	38	38
20	महाराष्ट्र	1	31	448
21	मणिपुर	1	0	
22	मेघालय	1	0	3
23	मिजोरम	1	0	
24	नागालैंड	1	0	
25	ओडिशा	1	17	10
26	पुडुचेरी	1	0	1
27	पंजाब	1	20	9
28	राजस्थान	1	29	38
29	सिक्किम	1	0	1
30	तमिलनाडु	1	24	101
31	तेलंगाना	1	9	70
32	दादरा और नगर हवेली तथा दमन और दीव	1	0	
33	त्रिपुरा	1	0	
34	उत्तर प्रदेश	1	50	55
35	उत्तराखंड	1	10	6
36	पश्चिम बंगाल	1	5	42
कुल		32	338	1454

स्रोत:दिनांक 01.03.2025 के एनसीडी पोर्टल के अनुसार।

विवरण- III

पीएससी कंप्यूटरीकरण के लिए आबंटित निधियां

(राशि करोड़ रुपये)

राज्य/संघ राज्यक्षेत्र	वित्तीय वर्ष 2022-23 के लिए आबंटित बजट अनुमान	वित्तीय वर्ष 2023-24 के लिए आबंटित बजट अनुमान	वित्तीय वर्ष 2024-25 के लिए आबंटित बजट अनुमान
महाराष्ट्र	87.95	134.58	27.81
राजस्थान	23.78	78.06	52.42
गुजरात	0	106.7	44.37
उत्तर प्रदेश	11.28	43.87	50.88
कर्नाटक	40.25	61.58	21.17
मध्य प्रदेश	33.23	50.85	0
तमिलनाडु	33.2	49.84	24.95
बिहार	32.95	50.41	29.32

पश्चिम बंगाल	30.54	46.73	40.49
पंजाब	25.52	39.05	13.32
आंध्र प्रदेश	14.93	22.84	18.12
छत्तीसगढ़	14.86	22.75	20.41
हिमाचल प्रदेश	9.56	14.64	6.18
झारखंड	10.99	16.83	15.1
हरियाणा	4.85	8.33	3
उत्तराखंड	0	0	7.03
असम	6.41	9.81	6.6
जम्मू और कश्मीर	5.25	8.03	3.71
त्रिपुरा	2.95	4.5	3.03
मणिपुर	2.55	3.9	3.86
नागालैंड	0.36	0.56	3.2
मेघालय	1.23	1.13	1.97
सिक्किम	1.18	1.8	0.79
गोवा	0.32	0.5	0.44
अंडमान और निकोबार द्वीपसमूह	0	1.33	0.84
पुडुचेरी	0.44	0.67	0.29
मिजोरम	0.27	0.43	0.44
अरुणाचल प्रदेश	0.15	0.24	0.09
लद्दाख	0	0.31	0.04
दादरा और नगर हवेली तथा दमन और दीव	0	0	0.12

विवरण- IV

सहकारी समितियों और बैंकों को एनसीडीसी द्वारा निधियों का संवितरण

(राशि करोड़ रुपये)

क्रम सं.	राज्य का नाम	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	अंडमान और निकोबार द्वीपसमूह	0	1.69	0.56
2	आंध्र प्रदेश	9734.7	13,280.13	14732.69
3	अरुणाचल प्रदेश	0.38	-	0.16
4	असम	17.48	0.89	1.86
5	बिहार	4053.75	815.83	6.31
6	चंडीगढ़	0.03	-	0.00
7	छत्तीसगढ़	8502.24	18,991.35	28081.03
8	दमन और दीव	0	0.11	0.03
9	गोवा	0	-	0.03

क्रम सं.	राज्य का नाम	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
10	गुजरात	370.8	586.99	297.89
11	हरियाणा	6655.24	9,887.36	12380.50
12	हिमाचल प्रदेश	12.91	1.85	4.12
13	जम्मू और कश्मीर	0.58	0.71	0.80
14	झारखंड	4.63	2.54	28.34
15	कर्नाटक	112.54	261.35	432.13
16	केरल	704.74	275.89	736.78
17	लक्षद्वीप			0.06
18	मध्य प्रदेश	284.4	322.86	290.07
19	महाराष्ट्र	751.16	2,101.42	3278.36
20	मणिपुर	30.38	6.60	0.39
21	मेघालय	0.14	0.22	0.12
22	मिजोरम	4.23	3.24	1.16
23	नागालैंड	1.2	0.67	0.52
24	ओडिशा	1.61	3.24	3.47
25	पंजाब	0.42	1,650.44	2000.22
26	पुडुचेरी	0.06	-	0.11
27	राजस्थान	4.91	66.09	67.33
28	सिक्किम	0.14	0.22	0.05
29	तमिलनाडु	30.49	4.28	19.29
30	तेलंगाना	9304.97	12,174.11	20982.36
31	त्रिपुरा	12.35	1.55	1.27
32	उत्तर प्रदेश	350.24	13.04	207.58
33	उत्तराखंड	10.5	149.13	4.56
34	पश्चिम बंगाल	63.36	4.96	2.94
35	दिल्ली + अन्य**	10.82	9.71	1016.55
	कुल	41,031.40	60,618.47	84579.64

DIRECTION TO WEST BENGAL

2867. SHRI MATHESWARAN V. S.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of directions issued to West Bengal by the Government as per section 27 of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), 2005 from 2021 to till date; and
- (b) the details of complaint received by the Government against West Bengal under section 27 of MGNREGS?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) As per the provisions of the Mahatma Gandhi NREG Act, 2005, it is the responsibility of the State Government to ensure transparency and accountability in the implementation of the scheme. In case of the State of West Bengal, based on central teams' inspection reports highlighting the implementation issues such as financial misappropriation, execution of non-permissible activities, splitting of works, lack of transparency & accountability, the Ministry sent several communications to the State for rectification of the same. However, no noticeable improvements were observed. Consequently, release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non compliance with Central Government directives.

NIRDPR EMPLOYEES

2868. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether, according to the recommendations of the Committee of Department of Expenditure on Autonomous Bodies, the Government has decided to move a proposal to disengage the National Institute of Rural Development and Panchayati Raj (NIRDPR) in the States including Rajendranagar, under Chevella Parliamentary Constituency, State-wise;
- (b) whether it is a fact that in the Notes on Demands for Grants 2025-26, the budget allocated for NIRDPR has been marked as NIL;
- (c) if so, the details of measures taken by the Government for the future of 225 regular employees, 303 retired employees and other categories, including outsourcing staff, contract employees, and Self-Help Groups dependent on NIRDPR; and
- (d) whether the Government has any alternative plan to safeguard the interests of these employees and ensure the continuity of the institute's activities?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d) Department of Expenditure (DoE) has recommended for the gradual disengagement of National Institute of Rural Development and Panchayati Raj (NIRD&PR), Rajendra Nagar, Hyderabad (Telangana) in terms of financial support and administrative control to make it financially independent for exploring self-sustaining revenue streams to covert into a Center of Excellence. A token amount of Rs 1 lakh has been allocated in the Demands for Grants 2025-26 for NIRD&PR. As per recommendations of DoE, Central Government may access

its services as a client. Government may give grants based on the functions of the body till it is converted into deemed, autonomous Institute. Disengagement by the Government is recommended with a three years timeline and a gradual budget reduction of 25% each year. Accordingly, the proposal of disengagement is being examined by the Department.

कम कीमत वाला इस्पात

2869. श्री इमरान मसूद:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) घरेलू इस्पात उद्योग पर कम कीमत वाले इस्पात के आयात के प्रभाव को कम करने के लिए क्या उपाय किए गए हैं;
- (ख) सरकार लौह अयस्क की कमी के मुद्दे का किस प्रकार समाधान कर रही है तथा लौह अयस्क के नए स्रोतों की सुरक्षा के लिए किस प्रकार योजना बना रही है तथा सरकार इस्पात के पुनर्चक्रण को बढ़ावा देने के लिए अपनी नीतियों का किस प्रकार समर्थन कर रही है;
- (ग) वर्ष 2014 में विभिन्न देशों से आयातित इस्पात की मात्रा वर्षवार कितनी है; और
- (घ) विशेष रूप से चीन से इस्पात आयात पर निर्भरता कम करने के लिए क्या कदम उठाए गए हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (घ) इस्पात एक नियंत्रणमुक्त क्षेत्र है और इस्पात की कीमतें बाजार शक्तियों की मांग-आपूर्ति संबंधी गतिशीलताओं, वैश्विक बाजार परिस्थितियों, कच्चे माल की कीमत संबंधी रुझानों, लॉजिस्टिक लागत, विद्युत और ईंधन लागत आदि द्वारा निर्धारित की जाती हैं। सरकार देश में लघु और मध्यम उत्पादकों सहित इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण तैयार कर एक सुविधा

प्रदाताके रूप में कार्य करती है। सरकार ने इस्पात के आयात में कमी लाने और आयातों पर निर्भरता कम करने के लिए घरेलू इस्पात विनिर्माताओं की प्रतिस्पर्धात्मकता में सुधार लाने हेतु निम्नलिखित कदम उठाए हैं:-

- i. देश के भीतर 'विशेष इस्पात' के विनिर्माण को बढ़ावा देने और पूंजीगत निवेश को आकर्षित करके आयात को कम करने के लिए विशेष इस्पात हेतु उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू किया। विशेष इस्पात' के लिए पीएलआई योजना के अंतर्गत अनुमानित अतिरिक्त निवेश 27,106 करोड़ रुपये है, जिसमें विशेष इस्पात' के लिए लगभग 25 मिलियन टन (एमटी) की डाउनस्ट्रीम क्षमता निर्माण शामिल है।
- ii. उद्योग, प्रयोक्ताओं और आम जनता को गुणवत्तायुक्त इस्पात की उपलब्धता सुनिश्चित करने के लिए इस्पात गुणवत्ता नियंत्रण आदेशों को लागू करके घरेलू बाजार में घटिया/दोषपूर्ण इस्पात उत्पादों के साथ-साथ आयातों पर प्रतिबंध लगाना।
- iii. घरेलू इस्पात उद्योग से जुड़ी समस्याओं के समाधान के लिए आयातों की अधिक प्रभावी निगरानी हेतु इस्पात आयात निगरानी प्रणाली (एसआईएमएस) को नया रूप दिया गया है और दिनांक 25.07.2024 को एसआईएमएस 2.0 शुरू किया गया था।
- iv. सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' इस्पात को बढ़ावा देने के लिए घरेलू स्तर पर विनिर्मित लौह और इस्पात उत्पाद (डीएमआई एंड एसपी) नीति का कार्यान्वयन।
- v. वर्तमान में कुछ इस्पात उत्पादों जैसे सीमलेस ट्यूब, पाइप और लौह के खोखले प्रोफाइल, मिश्रधातु, या गैर-मिश्रधातु इस्पात (कच्चा लोहा और स्टेनलेस स्टील के अलावा) (चीन पीआर से), इलेक्ट्रो-गैल्वेनाइज्ड इस्पात (कोरिया आरपी, जापान, सिंगापुर से), स्टेनलेस स्टील सीमलेस ट्यूब और पाइप (चीन पीआर से), वेल्डेड स्टेनलेस स्टील पाइप और ट्यूब (वियतनाम और थाईलैंड से) से संबंधित पाटनरोधी शुल्क (एडीडी) उपाय किए गए हैं।

- vi. चीन और वियतनाम से वेल्डेड स्टेनलेस स्टील पाइपों और ट्यूबों के लिए प्रतिकारी शुल्क (सीवीडी) लागू है।

घरेलू इस्पात उद्योग की वर्तमान मांग/खपत को पूरा करने के लिए देश में लौह अयस्क का पर्याप्त भंडार है। आईबीएम द्वारा उपलब्ध कराए गए आंकड़ों के अनुसार वित्त वर्ष 2024 में लौह अयस्क का उत्पादन 270 मिलियन टन से अधिक था और निर्यात लगभग 46 मिलियन टन था जबकि आयात 4.9 मिलियन टन था।

सरकार ने खनिजों की आपूर्ति बढ़ाने के लिए विभिन्न कदम उठाए हैं जिनमें अन्य बातों के साथ-साथ, उत्पादन बढ़ाने के लिए खनन और खनिज नीति सुधार, समय सीमा समाप्त पट्टों वाली खानों की शीघ्र नीलामी और प्रचालन, व्यापार करने में आसानी, सभी वैध अधिकारों और अनुमोदनों का निर्बाध हस्तांतरण, खनन प्रचालन और प्रेषण शुरू करने के लिए प्रोत्साहन देना, खनन पट्टों का हस्तांतरण, कैप्टिव खानों को उत्पादित खनिजों के 50% तक बेचने की अनुमति देना, गवेषण संबंधी कार्यकलापों आदि में वृद्धि करना शामिल हैं।

सरकार ने नवंबर, 2019 में इस्पात स्क्रेप पुनर्चक्रण नीति को अधिसूचित किया है। यह नीति विभिन्न स्रोतों से उत्पन्न लौह स्क्रेप के वैज्ञानिक प्रसंस्करण और पुनर्चक्रण के लिए भारत में धातु स्क्रेपिंग केंद्रों की स्थापना को सुविधाजनक बनाने और बढ़ावा देने के लिए एक रूपरेखा प्रदान करती है।

वर्ष 2014 से चीन सहित तैयार इस्पात के आयात का देश-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

वर्ष 2014-15 से वर्ष 2023-24 तक तैयार इस्पात का देश-वार आयात-मात्रा ('000 टन में)

क्र.सं.	देश का नाम	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1	चीन	3,576	4,087	2,153	1,901	1,539	1,207	843	833	1,407	2,687
2	कोरिया	1,869	3,005	2,103	2,473	2,931	2,687	1,947	2,009	2,228	2,670
3	जापान	1,583	2,158	1,136	1,176	1,271	1,018	560	664	841	1,274
4	वियतनाम	25	8	16	203	167	86	133	75	320	737
5	ताइवान	190	202	247	271	262	165	186	194	163	185
6	नेपाल	96	54	10	9	3	6	6	9	59	120
7	इंडोनेशिया	14	243	46	107	228	464	79	241	148	94
8	जर्मनी	149	197	153	145	166	135	146	151	112	80
9	थाईलैंड	16	42	40	44	85	52	50	25	53	58
10	रूस	226	364	291	150	126	71	63	55	313	53
11	यूएई	34	36	30	24	21	21	21	24	12	52
12	ऑस्ट्रिया	19	127	160	13	13	13	71	9	10	52
13	सऊदी अरब	4	1	1	6	22	8	36	14	9	39
14	इटली	55	28	33	110	58	81	33	34	31	23
15	यूएसए	120	82	75	127	74	65	54	29	17	20
16	स्वीडन	26	21	29	33	24	23	27	39	48	20
17	हांग-कांग	1	1	3	1	1	0	0	0	1	18
18	बेल्जियम	126	96	76	99	118	74	56	28	33	17
19	रोमानिया	11	2	2	5	2	3	1	1	2	17

20	फ्रांस	156	66	174	76	58	56	121	58	77	15
21	ओमान	0	46	1	9	7	4	12	5	7	11
22	कुवैत	2	0	0	2	5	8	3	3	3	9
23	दक्षिण अफ्रीका	71	52	23	40	41	22	15	8	5	7
24	फिनलैंड	12	12	9	13	14	9	5	5	7	6
25	कनाडा	7	7	5	15	13	20	17	10	11	6
26	मलेशिया	96	53	29	32	50	51	42	8	20	6
27	स्पेन	30	28	25	30	25	32	20	27	21	5
28	यू.के.	30	31	16	43	20	17	11	6	5	4
29	चेक रिपब्लिक	2	2	6	3	3	2	0	1	2	4
30	सिंगापुर	81	106	108	72	117	139	43	8	6	4
31	अन्य	691	556	225	251	371	230	153	96	50	29
कुल		9,320	11,712	7,224	7,483	7,835	6,768	4,752	4,669	6,022	8,320

स्रोत : संयुक्त संयंत्र समिति (जेपीसी)

DRONE SIGHTINGS ALONG THE PUNJAB BORDER**2870. SHRIMATI HARSIMRAT KAUR BADAL:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the number of drone sightings reported along the Punjab border in 2024;
- (b) the number of drones seized by security forces;
- (c) the measures taken to counter the threat of drone-based smuggling; and
- (d) the details of the specialized anti-drone unit established in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) Based on the information received from various sources, Border Security Force (BSF) has seized 294 drones on Punjab border in 2024.

(c) and (d) The following measures have been taken to counter the threat of drone-based smuggling:

- (i) Anti-drone systems are deployed along the Punjab border to counter drones.
- (ii) Any information received about drones is immediately shared with Control Room of BSF Headquarters, Air Forces and local Police Station.
- (iii) The adjoining Border Out Posts (BOPs) and Nakas/ Observation Posts have been alerted to identify the path taken by Unmanned Aerial Vehicle (UAV)/ drone and to be ready to engage with the UAVs/ drones.
- (iv) The UAV/ drones are observed/ pursued with the help of surveillance equipment

during day and night.

(v) Strengthening of intelligence (Int) network and timely coordination with sister agencies.

(vi) Various choke points are kept under surveillance to nab the smugglers.

(vii) The general public in border areas are sensitized about such UAV/ drone activities and their likely security implications.

ENHANCING CAPACITY OF PRI

2871. SHRI DINESHBHAI MAKWANA:

SHRI BIDYUT BARAN MAHATO:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI KHAGEN MURMU:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the manner in which the Government plan to ensure that the projects funded by the Government contribute to the long-term sustainability of rural infrastructure and services;

(b) the manner in which the Government ensure that Sikkim and Tribal Area like Dahod Gujarat receive adequate funding despite their smaller population;

(c) whether the Government has taken any steps to enhance the capacity of Panchayati Raj Institutions (PRIs) in these States to efficiently manage and utilize the allocated funds; and

(d) if so, the details thereof and steps taken to ensure proper utilization of allocated funds?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (d) Article 243G of the Constitution empowers State Legislatures to endow Panchayats with the necessary powers, responsibilities, and authority to function as self-governing institutions, enabling them to prepare plans for economic development and social justice, and implement schemes related to the 29 subjects in the Eleventh Schedule, which includes the key areas of rural infrastructure and services.

However, the Ministry of Panchayati Raj (MoPR) supplements the efforts of State Governments through various Capabilities Building & training programmes & providing financial assistance through various schemes and Finance Commission grants to enhance the functioning of Panchayati Raj Institutions (PRIs).

The Ministry of Panchayati Raj is implementing the Centrally Sponsored scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 in States/ UTs with the primary objective of developing governance capabilities of Panchayati Raj Institutions for formulating holistic, inclusive sustainable Development Programms, converging resources available at GP level, for economic development and social justice which includes rural infrastructure and services. Trainings imparted under revamped Rashtriya Gram Swaraj Abhiyan

(RGSA), aim at enabling Panchayats to function effectively and utilize the funds devolved to them. In addition to training, RGSA supports States and Union Territories (UTs) in establishing institutional mechanisms for capacity building and training. Since the 2022-23 financial year, approximately 11,481,786 participants have received training across various States and UTs. The scheme also aims to enhance the capabilities of Panchayats to raise their Own Sources of Revenue (OSR), enabling them to become self-sustaining institutions of local government.

Article 280 of the Constitution of India provides the basis for the Central Finance Commissions to assess the status of finances of the Union, States and their respective local bodies and recommend sharing of taxes as well as grants for various purposes to the States and Local Bodies. The Finance Commission grant can be used by Rural Local Bodies (RLBs) for location specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure.

The criteria for fund allocation determined by the 15th Central Finance Commission involve inter-se distribution among the States, with a weightage of 90 percent assigned to population and 10 percent to the areas of the States.

The inter-se distribution among all the tiers to be done by the State Governments on the basis of the accepted recommendations of the latest State Finance Commission (SFC) and in conformity with the following bands:

Range for distribution	Gram Panchayats	Block Panchayats	District Panchayats
Minimum	70%	10%	5%
Maximum	85%	25%	15%

States which have a two-tier system with only village and district panchayats, the allocation shall be in the followings bands:

Range for distribution	Gram Panchayats	District Panchayats
Minimum	70%	15%
Maximum	85%	30%

In the event of SFC recommendations not being available, the inter-se distribution within the tiers should be decided by the State Government within the bands indicated above. The intra-tier distribution among the relevant entities across the State should be on the basis of population and area in the ratio of 90:10 or as per the accepted recommendation of the latest SFC.

To facilitate efficient management and effective monitoring and evaluation of Panchayat funds, including Central Finance Commission grants, the Ministry of Panchayati Raj launched the eGramSwaraj application on April 24, 2020. This application enables monitoring of various aspects of Panchayat functioning, such as planning, budgeting, accounting, and auditing.

States can leverage the eGramSwaraj application to systematically monitor the utilization of Central Finance Commission grants. The Planning module allows states to track how PRIs incorporate identified needs into their development plans,

ensuring alignment with budget allocations. Subsequently, the Progress Reporting module facilitates the monitoring of physical and financial progress related to activities funded by Grants, while the accounting module enables detailed tracking of financial transactions and expenditure patterns. By utilizing these functionalities, states can gain comprehensive insights into how Grants are being utilized to address specific local requirements, promoting more effective and transparent resource allocation.

Ministry has also integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs) to make real-time payments to vendors/service providers. Further, an application 'AuditOnline' has been developed for online audits of Panchayat accounts and their financial management. AuditOnline, launched in April 2020, facilitates transparent auditing of Central Finance Commission funds utilization and strengthens the financial management of Panchayats.

EXPORT OF BEEF AND GARMENTS

2872. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of Beef and Garment Export during the last five years in terms of

amount; and

(b) the name at top five export country at beef and garments during the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) As per the Foreign Trade Policy of India, export of beef which includes meat and edible offal of cows, oxen, and calves is prohibited. The details of Garment exports, in terms of value and top five export destinations, for last five years are as below:

India's exports of Garments

Years	2019-20	2020-21	2021-22	2022-23	2023-24
Value in USD Billion	15.74	12.26	16	16.18	14.52
Source: DGCIS					

India's top export destinations for Garments

Rank	2019-20	2020-21	2021-22	2022-23	2023-24
1	USA	USA	USA	USA	USA
2	UAE	UAE	UAE	UK	UK
3	UK	UK	UK	UAE	UAE
4	Germany	Germany	Germany	Germany	Germany
5	Spain	France	France	France	France
Source: DGCIS					

IMPROVING TEXTILE EXPORTS

2873. SHRIMATI RACHNA BANERJEE:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the specific steps taken by the Government to address the decline in the competitiveness of India's textile industry especially in terms of global market share;
- (b) the manner in which the Government is working with textile manufactures to overcome issues related to rising raw material costs especially for cotton and the volatility in the global market;
- (c) the strategies that are being put in place to improve India's textile exports especially in light of the ongoing trade barriers and competition from countries like China and Bangladesh;
- (d) the manner in which the Government facilitating innovation in the textile sector particularly in areas like textile waste recycling, bio-based fibers and sustainable garment production; and
- (e) the plans that are in place to strengthen the domestic market for textile products especially in light of challenges posed by cheaper imports and changing consumer preferences?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) India is ranked among the top textile exporting countries in the world with a share of approx. 4% of global textiles and apparel exports. The export of Textile &

Apparel including Handicrafts has increased by 7% in April-December 2024 with respect to same period previous year. Major textile and apparel export destinations for India are USA, EU and UK with around 53% share in total textile and apparel exports in FY 2023-24.

The Government is implementing various schemes/initiatives to promote Indian textiles. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation & Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts.

(b)The Indian textiles industry is one of the largest in the world with a large raw material base of natural fibre including cotton, silk, wool, jute as well as manmade

fibre and manufacturing strength across the value chain from fibre to fabric to garments.

With a view to ensure a consistent supply of cotton in the country and have a sustained interest of farmers in cotton cultivation, Government of India is declaring Minimum Support Price (MSP) of cotton every year. This mechanism ensures that farmers receive a fair remunerative price for their produce in the event market prices of cotton falls below the MSP rates and also facilitates the availability of cotton at competitive prices.

With effect from 20th February 2024, the custom duty on Extra-Long Staple (ELS) Cotton has been reduced to NIL. Under the India-Australia ECTA, 51,000 tonnes of duty free ELS Cotton can be imported since Dec 29, 2022.

(c) In order to increase the export potential, India has so far signed 14 Free Trade Agreements (FTAs) including recently concluded agreement with UAE, Australia and TEPA with EFTA countries comprising Switzerland, Iceland, Norway & Liechtenstein; and 6 Preferential Trade Agreements (PTAs) with various trading partners.

The Government is also implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting principle of zero rated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along with other

products. In addition, Government provides financial support to various Export Promotion Councils and Trade Bodies under Market Access Initiative Scheme implemented by Department of Commerce for organising and participating in trade fairs, exhibitions, buyer-seller meets etc at national and international levels to boost export.

(d) With a view to boost technical textiles sector in the country, National Technical Textiles Mission (NTTM) was launched for a period from 2020-21 to 2025-26. The mission focusses on fundamental research in thrust areas of speciality fibre like Carbon Fibre, Aramid Fibre, Nylon Fibre, and Composites & application-based research in geotextiles, agro-textiles, medical textiles, mobile textiles and sports textiles and development of biodegradable technical textiles. For research in sustainable & biodegradable technical textiles, projects have been approved for research in non-conventional natural fibres like, Milk Weed, Bamboo Fibre, etc.

As far as innovation in textiles sector is concerned, Ministry of Textiles has conducted an Innovation Challenges in collaboration with Startup India & DPIIT. In this challenge, 9 winners were recognised and awarded and Incubation opportunity to 6 awardees were given through this Atal Innovation Mission (AIM). Apart from this, 3 separate innovations challenges were conducted by nature fibre boards on their respective problem statements i.e.

- NJB Technological Innovation Grand Challenge in which 3 winners were recognised and awarded out of 125 applicants.

- CSB Start-up Grand Challenge in which 4 winners were recognised and awarded out of 58 applicants.
- CWDB Wool Innovation Challenge in which 3 winners were recognised and awarded out of 24 applicants.

17 of the above-mentioned winners are directly engage activities such as textile waste recycling, bio-based fibres or sustainable garment production.

(e) The Government is regularly monitoring exports and imports and engaging with the industry in this regard. The Government has imposed Minimum Import Price of USD 3.50 per kg on Harmonized System of Nomenclature (HSN) codes under the heading 6,006, in order to control import of low rate and low-quality knitted fabrics. In the budget announcement, custom duty was revised on HSN under heading 6,006. Various QCOs have been imposed to curb imports of low-quality non-standard goods which allows protection to domestic producers.

ANIMAL ACT, 1960

2874. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has finalized the draft amendments to the Prevention of Cruelty to Animals Act, 1960, as proposed in 2022, if so, the details thereof;

- (b) the time by which the Government plans to introduce the draft bill for consideration;
- (c) the details of the consultations with stakeholders on the draft bill; and
- (d) if not, the time by which the Government aims to finalize the draft amendments to the Act along with the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (d) Consultations on the proposed amendment to the Prevention of Cruelty to Animals Act, 1960, introduced in 2022, were conducted with a diverse range of stakeholders. These included representatives from animal welfare organizations, poultry associations, legal experts, veterinary professionals, animal activists, Hon'ble Members of Parliament, and State Governments. The Animal Welfare Board and the Department received over 7,000 suggestions from these stakeholders. Given the varied perspectives, opinions differed on several aspects of the proposed amendments. At present, no timeline has been decided for finalizing the amendment bill.

19TH INSTALMENTS OF PM-KISAN

2875. DR. NISHIKANT DUBEY:

DR. VINOD KUMAR BIND:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI ARUN GOVIL:

SHRI ANOOP PRADHAN VALMIKI:

DR. RAJESH MISHRA:

SHRI BHOJRAJ NAG:

SHRI PRAVEEN PATEL:

SHRI NABA CHARAN MAJHI:

SHRI BIPLAB KUMAR DEB:

SHRI PRATAP CHANDRA SARANGI:

DR. HEMANT VISHNU SAVARA:

- Will the Minister of **AGRICULTURE AND FARMERS WELFARE**
- be pleased to state:
- (a) the details of the farmers those who have benefited from the 19th instalment of PM-KISAN, State-wise;
 - (b) the details of the impact of PM-KISAN on small and marginal farmers' income levels, particularly in Chhattisgarh;
 - (c) the manner in which the farmers can check their beneficiary status and instalment payment details;
 - (d) the manner in which the Government is addressing the issues related to Aadhaar verification and payment delays; and
 - (e) the details of the beneficiaries of Sidhi Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. in 19 installments since inception. 19th installment of PM-Kisan scheme was released on 24th February, 2025 and more than 9.8 crore farmers received the benefits amounting to over Rs. 22,000 Crore. The State-wise details of 19th instalment of the PM-Kisan Scheme is given in the enclosed **Statement**.

As per International Food Policy Research Institute (IFPRI) study conducted in 2019, funds disbursed under the PM-KISAN have acted as a catalyst in rural economic growth, aided in alleviating the credit constraints of farmers, and increased investments in agricultural inputs. Further, the scheme has enhanced farmers' risk-taking capacity, leading them to undertake riskier but comparatively productive investments. The funds received by recipients under PM-KISAN are not only helping them with their agricultural needs, but it is also catering to their other incidental expenses such as education, medical, marriage, etc. These are the indicators of the positive impact of the scheme on the farmers of the country. PM

KISAN has truly been a game changer for the farming community of our country including Chhattisgarh.

(c) A dedicated 'Farmers Corner' has been provided on the PM-KISAN portal where a number of facilities have been provided to farmers including checking their beneficiary status and instalment payment details. Farmers can also visit their local Common Service Center where they can get their beneficiary status and instalment payment details. Further, considering the large beneficiary base of the scheme, to promptly address the general queries and grievances raised by the beneficiaries, a voice-based PM-KISAN AI Chatbot (Kisan e-Mitra) was developed. This Chatbot provides quick, accurate, and clear responses to farmers' queries round the clock in their native languages, making the system more accessible and user-friendly. It is accessible on all platforms such as web, mobile, etc. The Kisan eMitra Chatbot currently operates in 11 languages—English, Hindi, Odia, Tamil, Bengali, Malayalam, Gujarati, Punjabi, Kannada, Telugu, and Marathi. So far, over 91 lakh queries of more than 52 lakh farmers have been addressed.

(d) Benefits of the PM-Kisan scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. Under the scheme, land seeding, Aadhaar based payment and e-KYC have been made mandatory to ensure that the benefits are transferred only to eligible beneficiaries and in minimum time. Further, the PM-KISAN portal has been integrated with UIDAI, PFMS, and Income Tax Department

to enhance the speed and efficiency of data validation so that the benefit payment can be transferred without delay. The Government has also taken services of State Governments, Banks including India Post Payment Bank, and Common Service Centers (CSCs) to ensure that the farmers complete their Aadhaar seeding. SMS alerts are also sent to the beneficiaries urging them to complete their Aadhaar seeding.

(e) The district-wise data of benefits released in Sidhi, Singrauli and Shahdol districts under 19th instalment of PM-KISAN is as follows:

District	No. of Beneficiaries	Amount Disbursed (Rupees Crore)
SIDHI	1,29,301	28.36
SINGRAULI	1,38,341	30.06
SHAHDOL	1,14,292	24.12

STATEMENT

State wise details of beneficiaries who have received benefit of 19th instalment of PM-KISAN

#	State	No. of Beneficiaries
1	ANDAMAN AND NICOBAR ISLANDS	12,987
2	ANDHRA PRADESH	41,27,619
3	ARUNACHAL PRADESH	94,948
4	ASSAM	20,87,406
5	BIHAR	75,90,575
6	CHANDIGARH	-
7	CHHATTISGARH	25,94,151
8	DELHI	11,084

9	GOA	6,381
10	GUJARAT	51,34,410
11	HARYANA	16,37,141
12	HIMACHAL PRADESH	8,30,495
13	JAMMU AND KASHMIR	8,80,247
14	JHARKHAND	19,83,858
15	KARNATAKA	43,95,092
16	KERALA	28,78,013
17	LADAKH	18,400
18	LAKSHADWEEP	2,303
19	MADHYA PRADESH	83,33,799
20	MAHARASHTRA	92,60,727
21	MANIPUR	85,965
22	MEGHALAYA	1,82,513
23	MIZORAM	1,23,524
24	NAGALAND	1,85,868
25	ODISHA	34,92,835
26	PUDUCHERRY	8,032
27	PUNJAB	10,23,521
28	RAJASTHAN	73,06,768
29	SIKKIM	30,515
30	TAMIL NADU	22,50,180
31	TELANGANA	31,06,592
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,691
33	TRIPURA	2,36,514
34	UTTAR PRADESH	2,35,42,883
35	UTTARAKHAND	8,20,368
36	WEST BENGAL	45,55,495
	Grand Total	9,88,42,900

हरियाणा के सूखा प्रभावित किसानों के लिए मुआवजा

2876. श्री सतपाल ब्रह्मचारी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों में प्रत्येक वर्ष तथा चालू वर्ष के दौरान हरियाणा के सूखा प्रभावित क्षेत्र के किसानों को विभिन्न कार्यक्रमों के अंतर्गत जारी फसल मुआवजे का ब्यौरा क्या है;
- (ख) सोनीपत लोक सभा संसदीय निर्वाचन क्षेत्र में लाभान्वित किसानों की संख्या कितनी है और सरकार द्वारा जारी मुआवजे की राशि का जिलावार और क्षेत्रवार ब्यौरा क्या है;
- (ग) सरकार के पास विशेष रूप से सोनीपत लोक सभा संसदीय निर्वाचन क्षेत्र से संबंधित लंबित मुआवजा मामलों का ब्यौरा क्या है; और
- (घ) लंबित मामलों को निपटाने के लिए इस संबंध में क्या कार्रवाई की गई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) प्राकृतिक आपदाओं के मद्देनजर आवश्यक राहत उपाय उपलब्ध कराने के लिए मुख्य रूप से राज्य सरकार उत्तरदायी है। राहत उपाय करने के लिए राज्य सरकार के पास राज्य आपदा मोचन कोष (एसडीआरएफ) के रूप में धनराशि उपलब्ध होती है। गंभीर प्रकृति की प्राकृतिक आपदाओं के लिए एसडीआरएफ के अलावा, स्थापित प्रक्रियाओं के अनुसार राष्ट्रीय आपदा मोचन कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता पर विचार की जाती है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता, प्रतिपूर्ति के लिए नहीं होती, अपितु राहत के लिए होती है।

पिछले पांच वर्षों और चालू वर्ष के दौरान सूखे के मद्देनजर, एनडीआरएफ के तहत हरियाणा राज्य को कोई वित्तीय सहायता जारी नहीं की गई है।

सरकार ने प्राकृतिक आपदाओं और प्रतिकूल मौसम की घटनाओं से होने वाली फसल हानि/क्षति से पीड़ित बीमित किसानों को वित्तीय सहायता प्रदान करने और किसानों की आय को बनाए रखने के लिए हरियाणा सहित पूरे देश में खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा स्कीम (पीएमएफबीवाई) और मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा स्कीम (डब्ल्यूबीसीआईएस) कार्यान्वित कर रही है। इस स्कीम के तहत बाढ़, सूखा और अन्य स्थानीय जोखिमों

जैसे ओलावृष्टि, भूस्खलन, जलप्लावन, बादल फटना और प्राकृतिक आग से होने वाले नुकसान के लिए एक व्यापक जोखिम बीमा प्रदान किया जाता है। फसलोपरांत 15 दिनों की निर्दिष्ट अवधि के लिए चक्रवात, चक्रवाती/बेमौसमी बारिश और ओलावृष्टि के कारण फसलोपरांत नुकसान की गणना, संबंधित राज्य सरकार द्वारा गठित राज्य के अधिकारी और बीमा कंपनियों के अधिकारी वाली समिति द्वारा निरीक्षण के बाद व्यक्तिगत बीमित खेत के आधार पर की जाती है और दावों का भुगतान केवल उन्हीं किसानों को किया जाता है, जिन्होंने अपनी फसलों का बीमा कराया है और राज्य सरकार द्वारा अधिसूचित क्षेत्र/फसल में किसी भी अधिसूचित फसल बीमा स्कीम के तहत प्रीमियम का भुगतान किया है।

स्कीम की स्थापना के बाद से, पीएमएफबीवाई को सोनीपत सहित हरियाणा के जिलों में निरंतर कार्यान्वित किया गया है। इस स्कीम के तहत बीमित किसानों को भुगतान किए गए दावे और सोनीपत जिले, हरियाणा में पिछले पांच वर्षों के दौरान कवरेज और भुगतान किए गए दावों का विवरण नीचे दिया गया है:

दावों का विवरण	रूपये, करोड़ में				
	2018	2019	2020	2021	2022
भुगतान किए गए दावे	59.6 8	61.42	20.12	30.43	16.56
लंबित दावे	0.00	0.00	0.00	0.00	0.90

INVESTMENTS IN TEXTILE SECTOR

2877. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the share of total invested capital in the textile sector has come down from 11.8% in 2000-01 to 6% in 2021-22 as per Annual Survey of Industries data;
- (b) the details of total invested capital in the textile sector from 2022-23 to 2024-25 and anticipated capital in 2025-26;
- (c) the reasons that textiles, including textile and apparel industries and cotton processing, are losing their importance in manufacturing in the country;
- (d) the reasons that India's export basket of textiles and readymade garments declined from 26.27% in 1991-92 to just 7.66% in 2022-23 along with the status for years 2023-24 and 2024- 25; and
- (e) the manner in which the Government is going to address the issues and make our textile sector great again?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (e) As per Annual Survey of Industries (ASI) data, invested capital in manufacturing of textiles and manufacturing of apparels in 2000-01 was Rs. 66,45,908 lakh while the corresponding figure for 2021-22 was Rs. 3,15,10,814 lakh. The share of total invested capital in the textile sector was of the total manufacturing sector for 2000-01 was 11.60% while the corresponding figure for 2021-22 was 5.68%. The total invested capital for the year 2022-23 as per ASI data is Rs. 3,65,07,663 lakh.

Exports is a function of demand and supply and depends on a large number of factors such as global demand, order flow, logistics etc. Further, Export of Textiles & Apparel (T&A) Including Handicrafts for FY 2023-24 and April-December 2024 for FY 2024-25 is as under:

			(Value in USD Million)	
Commodity			FY 2023-24	FY (2024-25) Apr-Dec 2024
Total	T&A	including	35,874	27,430
Handicrafts				
% Share in Total Exports			8.21%	8.5%

In order to promote growth and development of the textile sector including exports, the Government is implementing various schemes/initiatives including PM-MITRA, Scheme for Integrated Textile Park (SITP), Integrated Processing Development Scheme (IPDS), Production Linked Incentive (PLI) Scheme, National Technical Textiles Mission (NTTM), SAMARTH Scheme for Capacity Building in Textile Sector ATUFS, Silk Samagra-2, National Handloom Development Program (NHDP) and National Handicraft Development Program (NHDP) etc.

To boost textile and apparel exports, the Government provides financial support under Market Access Initiative Scheme to various Export Promotion Councils and Trade Bodies engaged in promotion and branding of textiles and garments exports, for organizing and participating in trade fairs, exhibitions buyer-

seller meets etc. at national and international levels. Besides, the Government is implementing scheme for Rebate of State and Central Taxes and Levies (RoSTCL) on exports of Apparel/Garments and Made-ups to boost export of textiles products.

**MEASURES TO PREVENT DRUG ABUSE AND COMBAT
ILLEGAL DRUG TRADE**

2878. SHRI TEJASVI SURYA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the steps taken by the Government to prevent drug abuse;
- (b) the details of illegal narcotic substances seized from drug traffickers and users during the last five years; and
- (c) the details of efforts made by the Government to tackle the illegal drug trade in border areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) To address the problem of Drug Abuse, Government has formulated and implemented the National Action Plan for Drug Demand Reduction (NAPDDR) under which the Government is taking a sustained and coordinated action for arresting the problem of substance abuse. This includes:

- (i) Launched NashaMukt Bharat Abhiyaan (NMBA) in all districts of the country through more than 10000 master volunteers. It has reached out to more-than 14.79 crore people including 4.96 crore youth and 2.97 crore women.

- (ii) 350 Integrated Rehabilitation Centers for Addicts (IRCAs) are supported by the Government to provide treatment for the drug victims, preventive education, awareness generation, motivational counseling, detoxification/de-addiction, after care and re-integration into the social mainstream.
- (iii) 46 Community based Peer led Intervention (CPLI) Centers supported by the Government focuses on vulnerable and at risk children and adolescents.
- (iv) 74 Outreach and Drop In Centers (ODICs) supported by the Government provide safe and secure space for treatment, rehabilitation, screening, assessment, counseling, referral, linkage for treatment and rehabilitation services for substance users.
- (v) 142 Addiction Treatment Facilities (ATFs) has been established in Government hospitals through All India Institute of Medical science (AIIMS), New Delhi.
- (vi) 124 District De-addiction Centres (DDACs) which provides all three facilities provided by IRCA, ODIC and CPLI under one roof have been set up so far.
- (vii) A Toll-free Helpline for de-addiction, 14446 is operated for providing primary counseling and immediate assistance to persons seeking help.

- (viii) Government through its autonomous body National Institute of Social Defense (NISD) and other collaborating agencies like State Counsel of Educational Research and Training (SCERTs), Kendriya Vidyalaya Sangathan, etc. provides for regular awareness generation and sensitization sessions for all stakeholders including students, teachers, parents.
 - (ix) Navchetna Modules, teachers training modules have been developed by Ministry of Social Justice & Empowerment (MoSJE) for sensitizing students (6th – 11th standard), teachers and parents on drug dependence, related coping strategies and life skills.
- (b) As per latest data published by National Crime Records Bureau (NCRB) pertaining to the year 2022; Drug-wise seizures under the Narcotic Drugs and Psychotropic Substances Act during 2018 to 2022 is given in the enclosed **Statement**.
- (c) The Government made various efforts to tackle the illegal drug trade in border areas, some of which are as under: -
- (i) A 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other stakeholders in the field of controlling drug trafficking and drug abuse in India has been established. An all-in-one NCORD portal has been developed for information related to drug law

enforcement.

- (ii) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.
- (iii) To monitor the investigation of important and significant seizures, a Joint Coordination Committee (JCC) under the Chairmanship of Director General, Narcotics Control Bureau (NCB) has been set up.
- (iv) National Investigation Agency (NIA) has been empowered under NDPS Act, 1985 in the year 2020 for investigation of narco-terrorism cases.
- (v) Border Guarding Forces (Border Security Force, Assam Rifles and SashastraSeema Bal) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international border. Further, Railway Protection Force (RPF) has also been empowered under NDPS Act to check drug trafficking along the railway routes.
- (vi) Narcotics Control Bureau coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF, etc. to conduct joint

operations to control the drug trafficking.

- (vii) A high level dedicated group has been created in National Security Council Secretariat (NSCS) in November 2022 to analyze the drug trafficking through maritime routes, challenges and solutions (Maritime Security Group – NSCS).
- (viii) Director General Level Talks are organized with neighboring and other countries such as Myanmar, Iran, Bangladesh, Indonesia, Singapore, Afghanistan, Sri Lanka, etc. to resolve various issues on drug trafficking having international implications.
- (ix) As a part of international co-operation, India has signed Bilateral Agreements with 27 countries, Memorandum of Understanding with 16 countries and Agreements on Security Cooperation with 02 countries for combating illicit trafficking of Narcotic Drugs and Psychotropic Substances (NDPS) and Chemical Precursors as well as related offences.
- (x) India is closely associated with International Narcotics Control Board (INCB) and all its programs viz. PEN (Pre-Export Notification), PICS (Precursors Incident Communication System), and IONICS (International Operations on New Psychoactive Substances Incident Communication System).
- (xi) Narcotics Control Bureau (NCB) co-ordinates with various

international organizations such as South Asian Association for Regional Cooperation- Drug Offences Monitoring Desk (SAARC-SDOMD), Brazil, Russia, India, China, and South Africa (BRICS), Colombo Plan, Association of Southeast Asian Nations (ASEAN), ASEAN Senior Officials on Drug Matters (ASOD), Bay of Bengal Initiative For Multi-Sectoral Technical and Economic Co-Operation (BIMSTEC), Shanghai Cooperation Organization (SCO), United Nations Office on Drugs and Crime (UNODC), International Narcotics Control Board (INCB), etc. for sharing information and intelligence to combat trans-national drug trafficking.

- (xii) NCB India takes part in real-time information sharing with various Drug Liaison Officers of other countries such as the Drug Enforcement Agency (DEA) of the United States of America, the National Crime Agency of the United Kingdom, Royal Canadian Mounted Police (RCMP) of Canada, Australian Federal Police (AFP) of Australia, Office Anti-Stupefiants (OFAST) of France, etc for operational and intelligence information.

STATEMENT**Drug-wise Seizures under the Narcotic Drugs & Psychotropic Substances Act during 2018 to 2020**

SL	Drug Heads	2018			2019			2020		
		KGs	Nos	Ltrs	KGs	Nos	Ltrs	KGs	Nos	Ltrs
1	Opium Based Drugs	201842.569	-	-	244309.825	-	-	246223.868	-	-
1.1	Opium	8414.594	-	-	33167.525	-	-	7754.299	-	-
1.2	Morphine (In Kg)	251.600	-	-	371.986	-	-	438.810	-	-
1.3	Heroin(In Kg)	4691.690	-	-	4550.805	-	-	2626.407	-	-
1.4	Poppy Husk	188484.685	-	-	206219.509	-	-	235404.352	-	-
2	Canabis Based Drugs	1228089.216	-	-	443978.908	-	-	853554.414	-	-
2.1	Ganja(In Kg)	1224029.356	-	-	394724.125	-	-	849439.335	-	-
2.2	Hashish	26.303	-	-	38.790	-	-	269.959	-	-
2.3	Charas	4033.557	-	-	49215.993	-	-	3845.120	-	-
3	Cocaine(In Kg)	447.974	-	-	54.982	-	-	493.009	-	-
4	Psychotropic Substances	37686.285	-	-	45552.840	-	-	5357.801	-	-
4.1	Methaqualone(In Kg)	396.393	-	-	43017.914	-	-	276.222	-	-
4.2	Ephedrine/Psued o Ephedrine	2423.109	-	-	396.853	-	-	20.844	-	-
4.3	L.S.D.(in KG)	24199.642	-	-	1113.279	-	-	2543.390	-	-
4.4	Amphetamine/Met hamphetamine	10583.507	-	-	945.900	-	-	2470.898	-	-

4.5	Ketamine	63.394	-	-	31.396	-	-	46.447	-	-
4.6	ATS	20.240	-	-	47.498	-	-	-	-	-
5	Medicinal Preparations	31231.579	11747942	110623.846	253274.563	20779435	944440.569	82111.512	56069140	139495.917
5.1	Phensidyl/Cough Syrup	0.000	-	109119.858	-	-	942332.657	-	-	120993.267
5.2	Injection Vials	0.000	136440	-	-	198636	-	-	192120	-
5.3	Pills/Capsules	0.000	10977800	-	-	19611670	-	-	55252369	-
5.4	Other Medicinal Preparations	31231.579	633702	1503.988	253274.563	969129	2107.912	82111.512	624651	18502.650
6	Drug Precursor - Acetic Anhydride	6.199	0	0	61.918	0	0	17.612	0	0
7	Other Drugs	2420143.860	421180	7174158.063	124413.037	69987	10791259.036	129009.023	3185911	964736.080
	Total	3919447.682	12169122	7284781.909	1111646.073	20849422	11735699.605	1316767.239	59255051	1104231.997

Source: Crime in India, NCRB

\$ Revised data for 2018 has been furnished by Sikkim & Manipur. Therefore, comparatively, there may be difference in old published data of Seizures of Drugs under NDPS Act for these States for the year 2018

\$ Revised data for 2019 has been furnished by Manipur. Therefore, comparatively, there may be difference in old published data of Seizures of Drugs under NDPS Act for the State for the year 2019

\$ Revised data for 2020 has been furnished by Sikkim & Manipur. Therefore, comparatively, there may be difference in old published data of Seizures of Drugs under NDPS Act for these States for the year 2020

**Drug-wise Seizures under the Narcotic Drugs & Psychotropic Substances
Act during 2021 to 2022**

SL	Drug Heads	2021			2022		
		KGs	Nos	Ltrs	KGs	Nos	Ltrs
1	Opium Based Drugs	268671.105	-	-	337169.905	-	-
1.1	Opium	17438.316	-	-	12460.342	-	-
1.2	Morphine (In Kg)	46.673	-	-	1209.109	-	-
1.3	Heroin(In Kg)	3578.479	-	-	4798.586	-	-
1.4	Poppy Husk	247607.637	-	-	318701.868	-	-
2	Canabis Based Drugs	796080.805	-	-	1716700.049	-	-
2.1	Ganja(In Kg)	777082.037	-	-	1711916.761	-	-
2.2	Hashish	108.881	-	-	487.291	-	-
2.3	Charas	18889.887	-	-	4295.997	-	-
3	Cocaine(In Kg)	2220.490	-	-	71.829	-	-
4	Psychotropic Substances	1457.439	-	-	3042.983	-	-
4.1	Methaqualone(In Kg)	9.166	-	-	427.622	-	-
4.2	Ephedrine/Psuedo Ephedrine	0.240	-	-	176.385	-	-
4.3	L.S.D.(in KG)	1.970	-	-	6.006	-	-
4.4	Amphetamine/Methamphetamine	1437.408	-	-	2420.824	-	-
4.5	Ketamine	0.005	-	-	1.679	-	-
4.6	ATS	8.650	-	-	10.467	-	-
5	Medicinal Preparations	51299.887	44578576	682129.967	16249.711	17189558	4561206.774
5.1	Phensidyl/Cough Syrup	-	-	629251.301	-	-	4560604.061
5.2	Injection Vials	-	179630	-	-	203791	-

5.3	Pills/Capsules	-	43415653	-	-	16529786	-
5.4	Other Medicinal Preparations	51299.887	983293	52878.666	16249.711	455981	602.713
6	Drug Precursor - Acetic Anhydride	0	0	0	0	0	0
7	Other Drugs	17415.976	3834111	213496.370	7341.059	301413	79542.325
	Total	1137145.702	48412687	895626.337	2080575.536	17490971	4640749.099

Source: Crime in India, NCRB

\$ Revised data for 2021 has been furnished by Manipur. Therefore, comparatively, there may be difference in old published data of Seizures of Drugs under NDPS Act for the State for the year 2021

MULTI SPECIALITY VETERINARY HOSPITAL

2879. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

(a) whether there is a lack of well-equipped laboratory facilities for quick diagnostics as noted by the Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food processing report, which stated that diagnostic samples of cattle taken, needed to be sent to nearby block or district facilities for test results if so, the details thereof;

(b) the steps taken by the Government to ensure more laboratories facilities, number of multi-speciality veterinary hospitals, State-wise;

(c) whether the Government has any plan to establish more multi-speciality veterinary hospitals at district-levels to benefit poor farmers, if so, the details thereof; and

(d) the number of Mobile Veterinary Units (MVU) sanctioned and operating, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The Department of Animal Husbandry and Dairying has a network of laboratories which includes diagnostic laboratories in the States, one Central Disease Diagnostic Laboratory (CDDL) at Indian Veterinary Research Institute (IVRI), Bareilly and five Regional Disease Diagnostic Laboratories (RDDDLs) one each at Bengaluru (SRDDL for Southern Region), Pune (WRDDL for Western Region), Jalandhar (NRDDL for Northern Region), Kolkata (ERDDL for Eastern Region) and Guwahati (NERDDL for NE Region) for early detection and swift response to disease outbreaks. These RDDDLs/CDDL services specialized/referral diagnostic services for the States under their jurisdiction.

In addition to above, the country has World Organization for Animal Health (WOAH)-recognized laboratories like Indian Council of Agricultural Research (ICAR)- National Institute for High Security Animal Diseases (NIHSAD), Bhopal for Avian Influenza , ICAR- National Institute of Foot and Mouth Disease (NIFMD)- Bhubaneswar for FMD, ICAR-National Institute of Veterinary Epidemiology and

Disease Informatics (NIVEDI)-Bengaluru for Peste des Petits Ruminants (PPR) and Leptospirosis, ICAR-National Research Centre for Equines, Hisar for Equine Piroplasmosis and Karnataka Veterinary, Animal and Fisheries Sciences University (KVAFSU), Bangalore for Rabies.

(b) and (c) Animal Husbandry is a state subject and establishment of laboratories and multi-specialty veterinary hospitals comes under the domain of State Government. However, the Department of Animal Husbandry & Dairying (DAHD) is financially supporting the states/UTs for establishment and strengthening of veterinary laboratories under Livestock Health and Disease Control Programme (LHDCP) as per the State Action Plan.

Also, Department under Establishment and Strengthening of Veterinary Hospitals and Dispensaries-Mobile Veterinary Units (ESVHD-MVU), of LHDCP scheme provides financial support to the States/UTs for operation of Mobile Veterinary Units (MVUs) to provide diagnosis, treatment at farmer's doorstep. Presently, 4016 MVUs are operationalised across the country in 28 states. The details of state wise Veterinary Institutions are given in the enclosed **Statement -I**.
(d) The details of sanctioned and operational MVUs state/UT wise are given in the enclosed **Statement-II**.

STATEMENT-I**State-wise details of Veterinary Institutions**

Sl. No	State/UTs	Veterinary Hospitals/Polyclinic	Veterinary Dispensaries	Veterinary Aid Centre (Stockmen Centers/Mobile Dispensaries) 1558	Total
1	Andhra Pradesh	337	1577	1558	3472
2	Arunachal Pradesh	16	183	311	510
3	Assam	21	431	767	1219
4	Bihar	1096	39	1595	2730
5	Chhattisgarh	364	847	55	1266
6	Goa	5	25	47	77
7	Gujarat	34	891	1139	2064
8	Haryana	1050	1815	91	2956
9	Himachal Pradesh	466	1762	1228	3456
10	Jammu & Kashmir	19	1256	225	1500
11	Jharkhand	35	424	433	892
12	Karnataka	697	2176	1381	4254
13	Kerala	279	870	15	1164
14	Madhya Pradesh	1063	1583	65	2711
15	Maharashtra	39	1976	2841	4856
16	Manipur	59	151	23	233
17	Meghalaya	4	126	121	251
18	Mizoram	11	67	69	147
19	Nagaland	13	55	100	168
20	Odisha	62	479	3553	4094

Sl. No .	State/UTs	Veterinary Hospitals/Polyclinic	Veterinary Dispensaries	Veterinary Aid Centre (Stockmen Centers/Mobile Dispensaries) 1558	Total
21	Punjab	1389	1489	22	2900
22	Rajasthan	3066	7167	102	10335
23	Sikkim	23	74	49	146
24	Tamil Nadu	182	2766	921	3869
25	Telangana	107	909	1101	2117
26	Tripura	16	65	462	543
27	Uttarakhand	331	10	779	1120
28	Uttar Pradesh	2208	267	2575	5050
29	West Bengal	113	616	2609	3338
30	A&N Islands*	10	13	49	72
31	Chandigarh	5	9	0	14
32	Ladakh	4	9	127	140
33	Dadra & Nagar Haveli and Daman & Diu	1	2	12	15
34	Delhi	48	29	0	77
35	Lakshadweep	0	9	0	9
36	Puducherry	0	17	107	124
	All India	13173	30184	24532	67889

Source: State/UTs Animal Husbandry Department, Basic Animal Husbandry Statistics-2024

STATEMENT-II**State-wise/UT-wise details of the Operational Mobile Veterinary Units**

S.I.	States/UTs	No of MVUs Sanctioned	No of MVUs Operational
1	A&N Islands*	5	0
2	Andhra Pradesh	340	340
3	Arunachal Pradesh	25	25
4	Assam	159	159
5	Bihar	307	307
6	Chhattisgarh	163	163
7	Delhi	3	0
8	Goa	2	2
9	Gujarat	127	127
10	Haryana	70	70
11	Himachal Pradesh	44	44
12	Jammu & Kashmir**	6	50
13	Jharkhand	236	236
14	Karnataka	275	275
15	Kerala	29	29
16	Ladakh	9	9
17	Lakshadweep***	9	0
18	Madhya Pradesh	406	406
19	Maharashtra	80	80
20	Manipur	33	33
21	Meghalaya	17	17
22	Mizoram	26	26
23	Nagaland	16	16
24	Odisha***	181	0
25	Puducherry	4	4

S.I.	States/UTs	No of MVUs Sanctioned	No of MVUs Operational
26	Punjab***	70	0
27	Rajasthan	536	536
28	Sikkim	6	6
29	Tamil Nadu	245	245
30	Telangana***	100	0
31	Tripura	13	13
32	Uttar Pradesh	520	520
33	Uttarakhand	60	60
34	West Bengal	218	218
	Total	4340	4016

MIDH IN ANDHRA PRADESH

2880. DR. C. M. RAMESH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the aims and objectives of Mission for Integrated Development of Horticulture (MIDH);
- (b) the details of extent of MIDH being implemented in the State of Andhra Pradesh;
- (c) the details of special emphasis given for hybrid flowers under MIDH; and

(d) the details of assistance, financial, technical, scientific, etc., provided under MIDH for development and creating infrastructure including marketing for horticulture commodities in State of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Mission for Integrated Development of Horticulture (MIDH) is a Centrally Sponsored Scheme implemented from 2014-15 with the aim for holistic development of horticulture in the country, covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, medicinal & aromatic plants, coconut, cashew, cocoa, bamboo, makhana, etc.

Main objectives of the Mission are to promote holistic growth of horticulture sector, including coconut through area based regionally differentiated strategies which include research, technology promotion, extension, post harvest management, processing and marketing in consonance with comparative advantage of each State/region and its diverse agro-climatic features, encourage aggregation of farmers into farmers groups like FIGs/FPOs and FPCs to bring economy of scale and scope, enhancing production of horticulture crops including high value crops to reduce import dependence, augment farmer's income, strengthen nutritional security, improve productivity by way of quality germ-plasm, planting material and water use efficiency through Micro Irrigation, support skill

development and create employment generation opportunities for rural youth in horticulture and post harvest management, especially in the cold chain sector.

(b) and (c) MIDH scheme is being implemented in all the districts of Andhra Pradesh. Under MIDH, financial assistance is also provided for promotion of cultivation of flowers including hybrid flowers in the country. Details including cost norms and pattern of assistance for floriculture are given below:

S. No.	Item	Cost Norms	Pattern of Assistance
I	Area Expansion (For a maximum of 2 ha per beneficiary)		
i.	Cut Flowers	Rs. 1.25 Lakh/ha	Assistance @ 40% in general areas for an area upto 2 ha. on pro rata basis in 2 instalments of 60:40.
ii.	Bulbous & Rhizomatic Flowers	Rs. 2.50 Lakh/ha	
iii.	Loose Flowers	Rs. 0.50 Lakh/ha	In the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands, assistance will be @ 50% for an area upto 2 ha. on pro rata basis.
II	Protected Cultivation		
i.	Cost of planting material & cultivation of Orchid & Anthurium under poly house/shade net house.	Rs. 700*/sqm.	Assistance @ 50% for a maximum area of 2500 sqm per beneficiary or on pro-rata basis for smaller areas.
ii.	Cost of planting material & cultivation of Carnation &	Rs. 600*/sqm.	

	Gerbera under poly house/shade net house.		Note: The cost will be 15% higher in the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands.
iii.	Cost of planting material & cultivation of Rose & liliun under poly house/shade net house.	Rs. 450*/sqm.	

* Above rates will be 15% higher in the case of NE & Himalayan States, Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands.

Further, Ministry of Agriculture & Farmers Welfare has launched Horticulture Cluster Development Programme (HCDP) for selected high value horticulture crops. This Programme is designed to leverage the geographical specialization of horticulture clusters and promote integrated and market led development of pre-production, production, post-harvest, logistics, branding and marketing activities. Under HCDP, 3 clusters for floriculture have also been identified in the States of West Bengal, Maharashtra and Tamil Nadu for promotion of floriculture sector.

(d) The details of component wise physical achievements of Andhra Pradesh under MIDH from 2014-15 to 2023-24 (as reported by State on MIDH web portal) are as under:

- **Area Expansion:** An additional area of 1.21 Lakhs ha. of identified horticulture crops are covered.
- **Nurseries:** 54 nurseries have been established for production of quality planting materials.

- **Rejuvenation:** An area of 34055.4 ha. has been covered under rejuvenation of old and senile orchards.
- **Integrated Pest Management (IPM):** An area of 19512. ha. has been covered under IPM
- **Protected Cultivation:** An area of 45916.39 ha. has been covered under Protected Cultivation.
- **Water Resources:** 4057 water harvesting structures have been created.
- **Post Harvest Management:** Under the component of Post Harvest Management, 7329 units including pack houses, cold storage units, refrigerated vans, primary/ mobile processing units, ripening chambers, pre cooling units attach to cold storages and mobile pre cooling units) have been established.
- **Beekeeping:** 20578 bee colonies with hives have been distributed.
- **Horticulture Mechanization:** 27583 horticulture mechanization equipment have been distributed.
- **Market Infrastructures:** 608 market infrastructures have been set up.
- **Training of Farmers:** 195471 farmers trained under various horticulture activities.

Details of the funds allocated and released to Andhra Pradesh under MIDH scheme during the last 5 years for carrying out the activities for holistic development

of horticulture sector including development and creating infrastructure including marketing for horticulture commodities is as under:

Rs.in crore		
Year	Allocation (Gol Share)	Release (Gol Share)
2019-20	114.00	79.38
2020-21	120.00	95.00
	108.00	50.00
2022-23	100.00	50.00
2023-24	63.90	24.00
Total	505.90	298.38

COASTAL AQUACULTURE FARMS

2881. SHRI SRIBHARAT MATHUKUMILLI:

SHRI G. M. HARISH BALAYOGI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the steps taken by the Government to promote and expand coastal aquaculture farms and the number and total area of coastal land under coastal aquaculture farms in Andhra Pradesh, district-wise;
- (b) the details regarding aquaculture processing centers and export agencies in Andhra Pradesh, district-wise;

- (c) whether the Government has formulated regulations to govern coastal aquaculture, if so, the details thereof, if not, reasons therefor;
- (d) whether the Government has created an environment protection fund for coastal aquaculture, if so, the details thereof, if not, the reasons therefor;
- (e) whether the Government has conducted any survey of coastal regions to assist in formulating strategies for sustainable and eco-friendly coastal aquaculture development and if so, the details of the findings for Andhra Pradesh;
- (f) whether the Government has established guidelines for discharge of wastewater from aquaculture farms, if so, the details thereof; and
- (g) whether the Government provides financial or technical support to aquaculture farmers for treatment of wastewater, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

- (a) The Department of Fisheries, Government of India (DoF, GoI) has taken various steps for promotion of coastal aquaculture in the country. The Coastal Aquaculture Authority Act, 2005 was enacted with an aim to protect coastal environment, while promoting orderly growth of coastal aquaculture in coastal areas of the country. The said Act has recently been amended and notified as the Coastal Aquaculture Authority (Amendment) Act, 2023 to promote ease of doing

business including decriminalizing the offences under the Act and ensured continued operation of coastal aquaculture units. The sector has facilitated creation of millions of jobs, self-employment opportunities, enhanced incomes to coastal aquafarmers, catalyzed growth of businesses and entrepreneurship in aquaculture including development of a vibrant aquaculture support industry. The coastal aquaculture sector has also been promoted under various government schemes, such as Blue Revolution Scheme, Pradhan Mantri Matsya Sampada Yojana (PMMSY), Fisheries and Aquaculture Infrastructure Development Fund (FIDF), wherein activities are supported such as establishment of Brood Stock Multiplication Centres (BMCs), Hatcheries to ensure availability of good quality seeds, construction of brackish water ponds and support for inputs, development of infrastructure for cold chain & marketing, etc. Besides, the DoF, GoI has also approved four BMCs for shrimp in private sector. The Coastal Aquaculture Authority (CAA) is responsible for regulating and promoting sustainable coastal aquaculture units and activities in coastal areas, ensuring harmony with the environment. As informed by the CAA, the total number of 22,744 farms covering the area of 33,270.84 hectares, with a water-spread area of 23,174.03 hectares are there in Andhra Pradesh. The district-wise details of CAA registered coastal aquaculture farms in Andhra Pradesh is given in the enclosed **Statement**.

The Government of Andhra Pradesh has informed that certain areas in the state have been designated as Aqua Zones to promote sustainable aquaculture

and prevent unauthorized land conversion. So far, 4.22 lakh acres of area has been notified as Aqua Zones out of the state's total 4.68 lakh acres of aquaculture land.

(b) As informed by the State Government, there are 118 processing plants in Andhra Pradesh, which are registered with the Marine Products Export Development Authority (MPEDA) serving to export markets. Out of 118 export oriented processing plants, 43 are located in Vijayawada, 37 in Bhimavaram, 18 in Visakhapatnam, and 20 such plants are located in Kakinada.

(c) The Coastal Aquaculture Authority Act, 2005, regulates the coastal aquaculture activities across the country's coastal regions. The said Act was amended and notified as the Coastal Aquaculture Authority (Amendment) Act, 2023. In alignment with this amendment, the Coastal Aquaculture Rules, 2024 have also been notified on 8th January, 2024. In order to promote sustainable and eco-friendly coastal aquaculture practices, and in accordance with the CAA (Amendment) Act, 2023 and CAA Rules, 2024, seven guidelines have been notified by the DoF, GoI in March, 2024 covering various aspects of coastal aquaculture including regulation of hatcheries, farms, seed production, disease management, compliance for aquaculture inputs, establishment and operation of Nucleus Breeding Centres (NBCs) and Broodstock Multiplication Centres (BMCs) in India, solid waste management in coastal aquaculture units or activities, etc.

(d) The provision related to creation of an environment protection fund exist under the Environment (Protection) Act, 1986. Whereas, for coastal aquaculture, there

are provisions under the Coastal Aquaculture Act, 2023 and the Coastal Aquaculture Rules, 2024 to address the manner of assessing cost of damage to the environment and related matters.

(e) The Coastal Aquaculture Authority Rules, 2024 [Rule 5(iii)] outlines the functions of the Coastal Aquaculture Authority to survey the entire coastal area of the country and advise the Central and State Governments on formulating suitable strategies for achieving eco-friendly coastal aquaculture development. The Department of Fisheries, Government of Andhra Pradesh has informed that the State Government has designated certain areas as Aqua Zones to promote sustainable aquaculture and prevent unauthorized land conversion. So far, 4.22 lakh acres have been notified as Aqua Zones out of the state's total 4.68 lakh acres of aquaculture land.

(f) Yes, sir. For coastal aquaculture farms, the DoF, GoI, in Notification vide S.O.1496(E) dated 20.03.2024, has issued the guidelines, in pursuance of the Section 3 of the CAA Act 2005, read with clause (a) of rule 3 of CAA Rules 2024, for regulating coastal aquaculture. In this notification, the guidelines, among others, were laid down for waste management including standards for the discharge of the waste water from the coastal aquaculture units.

(g) The Coastal Aquaculture Authority provides technical support to farmers in maintaining the Effluent Treatment System (ETS) for wastewater management, as outlined in the Guidelines for Regulating Coastal Aquaculture [S.O.1496(E), dated

20.03.2024]. The standards for wastewater discharge are specified in paragraph 10 of these guidelines for environmental protection, and all coastal aquaculture unit operators across the country are required to comply with these provisions.

STATEMENT

District-wise registration data of coastal aquaculture farms in Andhra Pradesh

Sl. No.	District	No. of Farms	Total Farm Area (ha)	Water Spread Area (ha)
1	ANAKAPALLE	117	492.85	377.10
2	BAPATLA	4088	5675.78	4310.85
3	DR. B. R. AMBEDKAR KONASEEMA	4183	5103.03	3527.78
4	GUNTUR	2	1.72	1.42
5	KAKINADA	1252	1737.49	1260.04
6	KRISHNA	3918	4689.00	3041.11
7	PRAKASAM	1783	3202.52	2431.41
8	SPSR NELLORE	4348	8826.22	5400.13
9	SRIKAKULAM	876	1042.76	832.84
10	TIRUPATHI	91	160.32	98.44
11	VISAKHAPATNAM	72	229.97	187.30
12	VIZIANAGARAM	18	51.96	39.65
13	WEST GODAVARI	1996	2057.23	1665.97
	Grand Total	22744	33270.84	23174.03

REGULATORY COUNCIL FOR PROFESSIONAL SOCIAL WORKERS**2882. SHRI KODIKUNNIL SURESH:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has any plans to establish a regulatory council for professional social workers in the country, similar to those for medical, legal, and engineering professions;

(b) if so, the details of any proposed framework for the establishment of such a council to regulate Master of Social Work (MSW) and Bachelor of Social Work (BSW) professionals;

(c) whether the Government has received any representations from people representative, social work professionals, academic institutions, or associations regarding the need for a dedicated professional council, and if so, the details thereof;

(d) the steps taken to ensure recognition, standardization and accreditation of social work education and professional practice in the country; and

(e) whether the Government is considering any policy interventions or financial support to enhance employment opportunities, licensing and career pathways for social work graduates in government and private sectors?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) No Sir.

(b) In view of (a) does not arise.

(c) Ministry of Social Justice and Empowerment (MoSJE) has not received any representations from people representative, social work professionals, academic institutions, or associations regarding the need for a dedicated professional council.

(d) In view of (a) does not arise.

(e) No Sir.

केन्द्र प्रशासित कृषि विश्वविद्यालय और महाविद्यालय

2883. श्री लुम्बाराम चौधरी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में उन स्थानों के नाम क्या हैं जहां केन्द्र द्वारा नियंत्रित और प्रशासित कृषि विश्वविद्यालय/महाविद्यालय स्थित हैं तथा देश में नए कृषि विश्वविद्यालय खोलने के लिए निर्धारित मानदंड क्या हैं;
- (ख) क्या सरकार स्थानीय युवाओं को कृषि उद्यमी के रूप में विकसित करने के लिए आकांक्षी जिले सिरोही में कृषि विद्यालय खोलने पर विचार कर रही है; और
- (ग) कृषि शिक्षा के क्षेत्र में निजी निवेश को बढ़ावा देने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

- (क) केन्द्रीय रूप से नियंत्रित/निर्देशित कृषि विश्वविद्यालय /महाविद्यालयों की राज्यवार सूची संलग्न विवरण में दी गई है।

कृषि शिक्षा सहित कृषि राज्य का विषय है, इसलिए राज्य सरकारें अपनी आवश्यकता के अनुसार कृषि विश्वविद्यालय /महाविद्यालयों की स्थापना करती हैं।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने भारत में उच्च कृषि शैक्षिक संस्थानों के लिए 'आईसीएआर मॉडल अधिनियम (संशोधित 2023)' तथा 'कृषि महाविद्यालयों की स्थापना के लिए न्यूनतम आवश्यकताएं' तैयार की हैं।

(ख) सिरौही के आकांक्षी जिले में कृषि विद्यालय खोलने का कोई प्रस्ताव नहीं है। तथापि, सरोही जिले में 01 कृषि विज्ञान केन्द्र (केवीके) विद्यमान है जो स्थानीय युवाओं के साथ-साथ किसानों को कौशल विकास से संबंधित प्रशिक्षण प्रदान करता है।

(ग) कृषि शिक्षा राज्य का विषय है, इसलिए निजी विश्वविद्यालयों तथा महाविद्यालयों को प्रोत्साहित करने के लिए राज्य सरकारों की अपनी नीतियां और दिशा निर्देश हैं। आईसीएआर केवल कृषि कॉलेजों और विश्वविद्यालय को उनकी मांग के आधार पर उन्हें प्रत्यायन प्रदान करता है। पिछले पांच वर्षों के दौरान देश में प्रत्यायित किए गए निजी कृषि महाविद्यालयों की संख्या 05 (वर्ष 2020-21) से बढ़कर 22 (2024-25) हो गई है।

विवरण

केन्द्रीय रूप से नियंत्रित/निर्देशित कृषि विश्वविद्यालय /महाविद्यालयों की राज्यवार सूची

राज्य	विश्वविद्यालयों के नाम	घटक महाविद्यालय
केन्द्रीय कृषि विश्वविद्यालय :		
बिहार	डॉ. राजेन्द्र प्रसाद केन्द्रीय कृषि विश्वविद्यालय, पूसा, समस्तीपुर, बिहार	1. तिरहुत कृषि महाविद्यालय, ढोली, मुजफ्फरपुर, बिहार 2. मात्स्यकी महाविद्यालय, ढोली, मुजफ्फरपुर, बिहार 3. पंडित दीनदयाल उपाध्याय बागवानी एवं वानिकी महाविद्यालय, पीपराकोठी, मोतिहारी, बिहार 4. सामुदायिक विज्ञान महाविद्यालय, पूसा, समस्तीपुर, बिहार 5. कृषि अभियांत्रिकी महाविद्यालय, पूसा, समस्तीपुर, बिहार 6. बेसिक विज्ञान और मानविकी महाविद्यालय, पूसा, समस्तीपुर, बिहार 7. स्नातकोत्तर कृषि महाविद्यालय, पूसा, समस्तीपुर, बिहार 8. कृषि-व्यवसाय और ग्रामीण प्रबंधन विद्यालय (एसएबीएंडआरएम), पूसा, समस्तीपुर, बिहार
मणिपुर	केन्द्रीय कृषि विश्वविद्यालय, इम्फाल, मणिपुर	1. कृषि महाविद्यालय, इम्फाल, मणिपुर 2. खाद्य प्रौद्योगिकी महाविद्यालय, इम्फाल, मणिपुर 3. पशु चिकित्सा विज्ञान और पशुपालन महाविद्यालय, जलुकी, नागालैंड 4. पशु चिकित्सा विज्ञान और पशुपालन महाविद्यालय, आइजोल, मिजोरम 5. बागवानी महाविद्यालय, थेनजोल, मिजोरम 6. कृषि विज्ञान स्नातकोत्तर अध्ययन महाविद्यालय, उमियम, मेघालय 7. कृषि महाविद्यालय, किरदेमकुलई, मेघालय

		8. सामुदायिक विज्ञान महाविद्यालय, तुरा, मेघालय 9. कृषि अभियांत्रिकी और सस्योत्तर प्रौद्योगिकी महाविद्यालय, रानीपूल, सिक्किम 10. बागवानी महाविद्यालय, बरमियोक, सिक्किम 11. मात्स्यिकी महाविद्यालय, लेम्बुचेरा, त्रिपुरा 12. बागवानी और वानिकी महाविद्यालय, पासीघाट, अरुणाचल प्रदेश 13. कृषि महाविद्यालय, पासीघाट, अरुणाचल प्रदेश
उत्तर प्रदेश	रानी लक्ष्मीबाई केन्द्रीय कृषि विश्वविद्यालय, झांसी, उत्तर प्रदेश	1. कृषि महाविद्यालय, झांसी, उत्तर प्रदेश 2. बागवानी एवं वानिकी महाविद्यालय, झांसी, उत्तर प्रदेश 3. मात्स्यिकी महाविद्यालय, दतिया, मध्य प्रदेश 4. पशु चिकित्सा एवं पशु विज्ञान महाविद्यालय, दतिया, मध्य प्रदेश
मानद विश्वविद्यालय :		
दिल्ली	भाकृअनुप- भारतीय कृषि अनुसंधान संस्थान, नई दिल्ली	
हरियाणा	भाकृअनुप- राष्ट्रीय डेरी अनुसंधान संस्थान, करनाल, हरियाणा	
उत्तर प्रदेश	भाकृअनुप- भारतीय पशु चिकित्सा अनुसंधान संस्थान, इज्जतनगर, उत्तर प्रदेश	
महाराष्ट्र	भाकृअनुप- केन्द्रीय मात्स्यिकी शिक्षा संस्थान, मुम्बई, महाराष्ट्र	

डीएवाई-एनआरएलएम के अंतर्गत लक्ष्य प्राप्ति

2884. श्री अरविंद गणपत सावंत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) दीनदयाल अंत्योदय योजना राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के अंतर्गत निर्धारित और प्राप्त लक्ष्यों का राज्यवार ब्यौरा क्या है; और

(ख) क्या सरकार ऐसे मिशन के अंतर्गत महिला स्वयं सहायता समूहों (एसएचजी) द्वारा बनाए गए उत्पादों के विपणन हेतु सहायता को मजबूत करने पर ध्यान केंद्रित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) यह मंत्रालय दीनदयाल अंत्योदय योजना – राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई – एनआरएलएम) को देशभर (दिल्ली और चंडीगढ़ को छोड़कर) में कार्यान्वित कर रहा है जिसका उद्देश्य ग्रामीण गरीब परिवारों की महिलाओं को स्वयं सहायता समूहों (एसएचजी) में संगठित करना और समय के साथ आय में पर्याप्त वृद्धि प्राप्त करने तथा उनके जीवन की गुणवत्ता में सुधार करने और घोर गरीबी से बाहर आने तक उन्हें लगातार मार्गदर्शन और सहायता प्रदान करना है।

दिनांक 28 फरवरी 2025 तक, इस मिशन को 28 राज्यों और 6 संघ राज्य क्षेत्रों के 745 जिलों के 7144 ब्लॉकों में कार्यान्वित किया जा रहा है। संचयी रूप से, 10.05 करोड़ ग्रामीण महिला परिवारों को 90.90 लाख से अधिक एसएचजी में संगठित किया जा चुका है। एसएचजी और उनके संघों को कुल 51368.39 करोड़ रुपये की पूंजीकरण सहायता (रेवोल्विंग फंड और कम्युनिटी इनवेस्टमेंट फंड) प्रदान की गई है। वित्त वर्ष 2013-14 से डीएवाई-एनआरएलएम के तहत महिला एसएचजी को 10.20 लाख करोड़ रुपये का बैंक ऋण प्राप्त हुआ है।

दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के तहत वित्त वर्ष 2024-25 में राज्य/संघ राज्य क्षेत्र-वार लक्ष्य और उपलब्धियां संलग्न **विवरण** में दी गई हैं।

(ख) ग्रामीण विकास मंत्रालय के अंतर्गत डीएवाई-एनआरएलएम योजना ने महिला स्व-सहायता समूहों द्वारा बनाए गए उत्पादों के लिए विपणन सहायता को सुदृढ़ करने हेतु अनेक उपाय किए हैं। इसमें शहरी बाजारों में एसएचजी उत्पादों की बिक्री को बढ़ावा देने के लिए राष्ट्रीय और राज्य स्तरों पर आयोजित

किए जा रहे सरस मेले शामिल हैं। इस मंत्रालय ने सरकारी ई-मार्केटप्लेस (GeM) के सहयोग से एसएचजी उत्पादों के विपणन के लिए (GeM) में स्टोर फ्रंट के रूप में "सरस कलेक्शन" बनाया है। इसके अलावा, मंत्रालय ने फ्लिपकार्ट इंटरनेट प्राइवेट लिमिटेड, अमेज़न और फैशनियर टेक्नोलॉजीज प्राइवेट लिमिटेड (मीशो) के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए हैं, ताकि कारीगरों, बुनकरों और शिल्पकारों सहित स्वयं सहायता समूह (एसएचजी) के उत्पादों के विपणन के लिए फ्लिपकार्ट समर्थ कार्यक्रम, अमेज़न सहेली पहल और मीशो के माध्यम से राष्ट्रीय बाजारों तक पहुंचने की सुविधा मिल सके। एसएचजी उत्पाद के ऑनबोर्डिंग और मार्केटिंग के लिए ग्रामीण विकास मंत्रालय और जियोमार्ट के बीच एक समझौता ज्ञापन पर भी हस्ताक्षर किए गए। एसएचजी उत्पादों के ऑनलाइन विपणन के लिए इस मंत्रालय द्वारा एक ई-कॉमर्स प्लेटफॉर्म (www.esaras.in) भी शुरू किया गया है। इसके अलावा, ई-सरस ओएनडीसी पर सेलर नेटवर्क भागीदार के रूप में भी उपलब्ध है। महिला एसएचजी के क्यूरेटेड उत्पाद अब ओएनडीसी नेटवर्क के 11 ऐप अर्थात् पेटिएम, माय-स्टोर, क्राफ्ट्सविला, जागरण, स्नैपडील, नोवो-पे, ईजी-पे, गोनुक्ली, रुबरू, मैपल्स, हिमीरा आदि पर भी उपलब्ध हैं

विवरण

वित्त वर्ष 2024-25 के लिए डीएवाई-एनआरएलएम के तहत स्वयं सहायता समूहों को प्रदान की गई पूंजीकरण सहायता की राशि का राज्य-वार लक्ष्य और उपलब्धि (रुपए लाख में)			
क्र.सं.	राज्य/संघ राज्य क्षेत्र	लक्ष्य	उपलब्धि (28.02.25 तक)
1	असम	7,174	14,181
2	नागालैंड	1,667	2,971
3	उत्तराखंड	3,667	6,291
4	पश्चिम बंगाल	52,000	81,404
5	दमन और दीव तथा दादरा और नगर हवेली	150	223

6	हिमाचल प्रदेश	1,528	1,986
7	त्रिपुरा	7,081	9,125
8	छत्तीसगढ़	15,899	19,977
9	ओडिशा	20,395	25,614
10	बिहार	96,389	1,05,132
11	उत्तर प्रदेश	1,14,137	1,23,326
12	लद्दाख	247	263
13	जम्मू और कश्मीर	2,567	2,668
14	गुजरात	15,690	16,179
15	महाराष्ट्र	53,183	54,719
16	गोवा	601	602
17	कर्नाटक	22,167	21,679
18	मेघालय	7,519	6,072
19	तमिलनाडु	24,682	18,362
20	मणिपुर	5,719	3,908
21	झारखंड	41,919	27,606
22	राजस्थान	30,475	20,021
23	अरुणाचल प्रदेश	2,232	1,327
24	पुदुचेरी	744	420
25	मध्य प्रदेश	54,900	25,590
26	अंडमान व निकोबार द्वीप समूह	233	103
27	पंजाब	5,140	2,090
28	केरल	4,539	1,814
29	मिजोरम	958	357
30	तेलंगाना	1,505	453
31	हरियाणा	6,675	1,918
32	लक्षद्वीप	43	12
33	आंध्र प्रदेश	2,989	650
34	सिक्किम	978	32
	कुल	6,05,787	5,97,075

वित्त वर्ष 2024-25 के लिए स्वयं सहायता समूहों को संवितरित ऋण राशि का राज्यवार लक्ष्य और उपलब्धि (लाख रुपए में)			
क्र. सं.	राज्य/संघ राज्य क्षेत्र	लक्ष्य	उपलब्धि (दिनांक 28.02.25 तक)
1	अंडमान और निकोबार द्वीप समूह	200	99
2	आंध्र प्रदेश	32,19,000	34,83,725
3	अरुणाचल प्रदेश	4,000	3,093
4	असम	4,10,000	4,64,206
5	बिहार	15,58,000	8,79,591
6	छत्तीसगढ़	2,14,000	1,98,214
7	गोवा	5,000	5,570
8	गुजरात	1,22,000	55,174
9	हरियाणा	49,000	49,567
10	हिमाचल प्रदेश	30,000	17,096
11	जम्मू और कश्मीर	60,000	43,563
12	झारखंड	3,30,000	3,97,269
13	कर्नाटक	3,53,000	16,18,013
14	केरल	7,63,000	4,49,610
15	लद्दाख	100	74
16	लक्षद्वीप	100	49
17	मध्य प्रदेश	3,35,000	3,24,258
18	महाराष्ट्र	6,38,000	8,25,995
19	मणिपुर	5,000	3,281
20	मेघालय	15,000	10,108
21	मिजोरम	5,000	1,391
22	नागालैंड	5,000	4,566
23	ओडिशा	8,20,000	10,78,827
24	पुदुचेरी	15,000	16,996

25	पंजाब	20,000	13,085
26	राजस्थान	2,55,000	2,15,392
27	सिक्किम	5,000	5,100
28	तमिलनाडु	11,55,000	14,11,090
29	तेलंगाना	16,10,000	16,88,421
30	दादरा और नगर हवेली तथा दमन और दीव	600	75
31	त्रिपुरा	40,000	47,700
32	उत्तर प्रदेश	2,50,000	2,50,522
33	उत्तराखंड	30,000	37,304
34	पश्चिम बंगाल	19,90,000	21,87,156
	कुल	1,43,11,000	1,57,86,181

वित्त वर्ष 2024-25 के दौरान एग्रो इकोलोजिकल प्रेक्टिसेज (एईपी) के तहत राज्यवार लक्ष्य और महिला किसानों की उपलब्धियां तथा ऐसी महिला किसान जिनके पास एग्री-न्यूट्री गार्डन (एएनजी) हैं

क्र.सं.	राज्य/संघ राज्य क्षेत्र	एईपी (एईपी) के तहत महिला किसान		एग्री-न्यूट्री गार्डन (एएनजी) वाले महिला किसान परिवार	
		लक्ष्य	उपलब्धि	लक्ष्य	उपलब्धि
1	अंडमान और निकोबार	2,000	734	8,000	1,638
2	आंध्र प्रदेश	8,50,000	10,43,085	1,50,000	1,13,150
3	अरुणाचल प्रदेश	80,000	42,396	90,000	32,738
4	असम	3,50,000	4,29,920	5,00,000	5,13,045
5	बिहार	6,00,000	8,23,463	2,00,000	5,50,041
6	छत्तीसगढ़	2,10,000	1,82,239	2,10,000	1,77,044
7	गोवा	660	982	330	826
8	गुजरात	2,50,000	2,22,360	2,50,000	2,19,500
9	हरियाणा	20,000	22,411	20,000	26,285
10	हिमाचल प्रदेश	70,000	92,301	1,00,000	1,04,553

11	जम्मू और कश्मीर	1,05,335	1,00,501	1,05,000	74,019
12	झारखंड	2,32,000	1,19,924	1,00,000	65,024
13	कर्नाटक	5,00,000	8,08,241	4,50,000	4,67,985
14	केरल	2,00,000	1,58,140	3,00,000	3,68,789
15	लद्दाख	2,200	444	2,500	612
16	मध्य प्रदेश	1,50,000	1,90,640	3,00,000	2,68,946
17	महाराष्ट्र	8,00,000	12,97,051	3,00,000	3,33,254
18	मणिपुर	38,478	9,706	19,734	3,666
19	मेघालय	80,750	73,255	54,510	48,039
20	मिजोरम	4,320	4,937	5,590	7,111
21	नागालैंड	30,000	17,359	30,000	17,006
22	ओडिशा	5,00,000	89,391	10,00,000	1,60,664
23	पुदुचेरी	10,000	2,833	56,000	3,450
24	पंजाब	34,000	48,239	34,000	49,133
25	राजस्थान	6,00,000	9,33,294	2,00,000	1,88,241
26	सिक्किम	5,000	3,739	5,000	250
27	तमिलनाडु	3,00,000	2,30,092	1,00,000	71,251
28	तेलंगाना	4,00,000	7,38,936	4,00,000	3,62,112
29	त्रिपुरा	80,000	81,948	50,000	68,065
30	उत्तराखंड	80,000	95,703	75,000	1,02,537
31	उत्तर प्रदेश	7,00,000	11,37,950	16,00,000	5,88,356
32	पश्चिम बंगाल	3,00,000	4,35,704	3,00,000	1,51,642
	कुल	75,84,743	94,37,918	70,15,664	51,38,972

2024-25 में एसवीईपी के तहत सहायता प्राप्त उद्यमों की संख्या का राज्यवार लक्ष्य और उपलब्धि			
क्र.सं.	राज्य	लक्ष्य	उपलब्धि (28.02.25 तक)
1	आंध्र प्रदेश	0	30

2	अरुणाचल प्रदेश	300	107
3	असम	10200	9,557
4	बिहार	4300	1,614
5	छत्तीसगढ़	2,251	1,796
6	गोवा	1152	1,002
7	गुजरात	0	0
8	हरियाणा	0	684
9	हिमाचल प्रदेश	706	612
10	जम्मू और कश्मीर (संघ राज्य क्षेत्र)	1,376	1,009
11	झारखंड	2051	1,214
12	कर्नाटक	680	291
13	केरल	6952	5,802
14	मध्य प्रदेश	2,200	1,837
15	महाराष्ट्र	2,220	1,702
16	मणिपुर	700	694
17	मेघालय	616	354
18	मिजोरम	1769	946
19	नागालैंड	851	29
20	ओडिशा	1,301	0
21	पंजाब	1,194	802
22	राजस्थान	2,452	1,993
23	सिक्किम	400	279
24	तमिलनाडु	1,429	1,076
25	तेलंगाना	2,827	1,797
26	त्रिपुरा	1528	1,207
27	उत्तर प्रदेश	3,850	2,831
28	उत्तराखंड	960	696
29	पश्चिम बंगाल	7,180	4,933
	कुल	61,445	44,894

**ESTABLISHMENT OF EV MANUFACTURING UNITS
AND INDUSTRY GROWTH**

2885. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the details of number of companies that have set up manufacturing units for electricvehicles (EVs) and related components in India since last year, State-wise;
- (b) the total investment attracted in the EV manufacturing sector and whether it aligns with theGovernment's targets under Make in India and Atmanirbhar Bharat;
- (c) the extent of subsidies, incentives and tax benefits provided to EV manufacturers andwhether these have resulted in actual job creation and increased domestic production; and
- (d) whether the Government has conducted any impact assessment of the EV sector's growth, particularly in terms of localization of battery production, charging infrastructure expansion andreduction in import dependence and if so, the findings thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

- (a) and (b) No such data is maintained by Ministry of Heavy Industries centrally.
- (c) Government has taken several steps to help EV manufacturers, which had resulted in job creation and increased domestic production. The details are as below:

- i. **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** Government approved this scheme on 23.09.2021 for Automobile and Auto Component Industry for enhancing India's manufacturing capabilities for advanced automotive technology (AAT) products with a budgetary outlay of ₹25,938 crore.
 - ii. **Production Linked Incentive (PLI) Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage:** The Government on 12.05.2021 approved PLI Scheme for manufacturing of ACC in the country with a view to reduce the dependency on imported batteries and promote domestic manufacturing by encouraging the local production of advanced chemistry cells to support India's clean energy and electric mobility transition. Under this Scheme, the total budgetary outlay of ₹18,100 crore for a capacity of 50 GWh for a period of 5 years after gestation period of 2 years.
- (d) No such study has been conducted.

CASUALTIES IN KUMBH MELA

2886. SHRI K. C. VENUGOPAL:

DR. NAMDEO KIRSAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the number of persons killed and injured during the recent stampede at the KumbhMela;

- (b) the details of steps have been taken by the authorities to investigate the causes of the stampede;
- (c) the details of judicial inquiry or other investigations been initiated to determine responsibility for the incident;
- (d) whether the Government provided any assistance or relief to the families of the victims and the injured, if so, the details of such measures; and
- (e) the concrete steps being taken by the Government to check recurrence of such incidents along with the advisories issued to the State Governments and police departments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (d) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. Organization of religious congregations, crowd management, provision of amenities to devotees, prevention of any type of disaster during the congregation, etc. are closely linked to 'Public Order' which is a state subject. Conducting of any type of enquiry into any type of disasters occurred in a State including stampedes and provision of financial assistance to families of deceased devotees and injured persons, also come under the purview of the concerned State Governments. State Governments are competent to deal with such situations. No such data is maintained centrally.
- (e) The National Disaster Management Authority (NDMA) has circulated detailed guidelines on management of crowd at events and venues of mass gathering.

Guidelines on crowd control are also issued by the Bureau of Police Research & Development (BPR&D). Ministry of Home Affairs has issued an advisory to all States/Union Territories advising them to use these templates to prepare their own Standard Operating Procedures (SOPs) for management of crowd and devise a checklist for appropriate authorities.

STATE AND NATIONAL DISASTER MITIGATION FUNDS

2887. SHRI SUBBARAYAN K.:

SHRI SELVARAJ V.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has allocated Rs. 2,209 crore from the State Disaster Mitigation Fund (SDMF) to 14 States and Rs. 720 crore from the National Disaster Mitigation Fund (NDMF) to 8 States after inter ministerial teams were sent and assessed the situation after the disasters in these States during the year 2024; and
- (b) if so, the details about the funds released from SDMF and NDMF during the year 2024, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) and (b) As per the National Policy on Disaster Management (NPDM), the primary responsibility of disaster management, including damage assessment, relief and mitigation, rests with the State Governments. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster

Response Fund (SDRF) already placed at their disposal, in accordance with Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

The fifteenth Finance Commission (XV-FC) had made provisions for National Disaster Mitigation Fund (NDMF) and had allocated Rs. 13,693 crore under it for the award period upto 2025-26. Similarly, XV-FC also made provisions for State Disaster Mitigation Fund (SDMF) and had allocated Rs. 32,031 crore under it for the purpose of mitigation measures. The Central Government had accepted these recommendations and framed the guidelines for constitution and administration of SDMF and NDMF on 14.01.2022 and 28.02.2022, respectively. These guidelines are available at the website www.ndmindia.mha.gov.in.

The Central Government has approved the following mitigation projects for assistance under NDMF:-

- (i) Urban Flood Risk Mitigation Projects in seven (07) cities viz. Ahmedabad, Bengaluru, Chennai, Hyderabad, Kolkata, Mumbai and Pune at a total financial outlay of Rs. 3075.65 crore. Central Share from NDMF is Rs 2482.62 Crore and so far, an amount of Rs. 709.54

Crore is released to these cities.

- (ii) The National GLOF Risk Management Programme with a total financial outlay of Rs. 150 crore for its implementation in four (04) States viz. Arunachal Pradesh, Himachal Pradesh, Sikkim and Uttarakhand. Central Share from NDMF is Rs. 135 Crore and so far, an amount of Rs. 10.18 Crore is released.
- (iii) The National Landslide Risk Mitigation project with a total financial outlay of Rs. 1000 crore for its implementation in fifteen (15) States. The Central Share from NDMF is Rs. 900 Crore. These 15 States are Arunachal Pradesh, Assam, Himachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Uttarakhand, Karnataka, Kerala, Maharashtra, Tamil Nadu and West Bengal.
- (iv) Catalytic assistance for twelve (12) drought prone States at a total financial outlay of Rs. 2022.16 crore, out of which, Central share from NDMF is Rs. 1200 crore. These 12 states are Andhra Pradesh, Bihar, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh.
- (v) The Mitigation Project on Lightning Safety at a total financial outlay of Rs. 186.78 crore for ten (10) States viz. Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Meghalaya, Odisha, Uttar Pradesh and West Bengal. Central Share from NDMF for Lightning Safety

is Rs. 121.14 Crore.

- (vi) The Mitigation Scheme for Forest Fire Risk Management for its implementation in 144 high-priority districts in nineteen (19) States at a total financial outlay of Rs. 818.92 crore, under which central share from NDMF & NDRF is Rs. 690.63 Crore. The states identified for the scheme are Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Manipur, Maharashtra, Mizoram, Madhya Pradesh, Meghalaya, Nagaland, Odisha, Tamil Nadu, Telangana and Uttarakhand.

The details of funds allocated and released to States under SDMF/ NDMF during the 2024-25 (as on 10.03.2025), is given at Statement.

STATEMENT

Details of funds allocated and released to States under SDMF/ NDMF during the 2024-25

(Rs. in Crore)

Name of State	Allocation of SDMF			Releases from SDMF	Releases from NDMF for	
	Central Share	State Share	Total		Urban flood mitigation project	GLOF
Andhra Pradesh	259.00	86.20	345.20	481.80	--	--
Arunachal Pradesh	57.80	6.40	64.20	--	--	1.83

Assam	179.00	19.80	198.80	--	--	--
Bihar	327.80	109.20	437.00	156.10	--	--
Chhattisgarh	100.00	33.40	133.40	--	--	--
Goa	2.60	0.80	3.40	2.40	--	--
Gujarat	306.60	102.20	408.80	--	73.17	--
Haryana	113.80	37.80	151.60	--	--	--
Himachal Pradesh	94.60	10.40	105.00	184.65	--	--
Jharkhand	131.60	43.80	175.40	--	--	--
Karnataka	183.00	61.00	244.00	--	71.61	--
Kerala	72.80	24.20	97.00	71.10	--	--
Madhya Pradesh	421.60	140.40	562.00	411.50	--	--
Maharashtra	746.00	248.60	994.60	--	225.00	--
Manipur	10.00	1.00	11.00	--	--	--
Meghalaya	15.20	1.60	16.80	--	--	--
Mizoram	10.80	1.20	12.00	10.80	--	--
Nagaland	9.60	1.00	10.60	9.60	--	--
Odisha	371.40	123.80	495.20	371.40	--	--
Punjab	114.60	38.20	152.80	111.90	--	--
Rajasthan	343.00	114.20	457.20	343.00	--	--
Sikkim	11.80	1.20	13.00	5.90	--	8.35
Tamil Nadu	236.20	78.80	315.00	225.00	114.75	--
Telangana	104.20	34.60	138.80	--	75.00	--
Tripura	15.80	1.80	17.60	--	--	--
Uttar Pradesh	447.80	149.20	597.00	223.90	--	--
Uttarakhand	217.00	24.00	241.00	--	--	--
West Bengal	234.00	78.00	312.00	234.00	150.00	--
Total:	5137.60	1572.80	6710.40	2843.05	709.53	10.18

Note: Centre's share of SDMF is released to State Government subject to submission of constitution of SDMF, etc.

**PROMOTING FARMING AS A VIABLE CAREER OPTION
AMONG YOUTH**

2888. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware of the constant decline in the number of farmers in the country;
- (b) if so, the details of the decline during the past decade and the key factors for the same;
- (c) the initiatives taken by the Government to promote farming as a viable career option among youth, including programmes in schools and colleges;
- (d) the measures being implemented to increase per farmer income and make agriculture more financially attractive for the younger generation; and
- (e) whether the Government has introduced any skill development, technological advancements, or financial incentives to encourage youth participation in agriculture and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Number of operational holders*/farmers based on three agriculture censuses conducted by Ministry of Agriculture & Farmers Welfare on quinquennial basis, are given as below:

S. No.	Agriculture Census	Number of Operational Holder*/Farmer (in '000)
1	2005-06	1,29,222
2	2010-11	1,38,348
3	2015-16	1,46,454

** A person who has the responsibility for the operation of the agriculture holding for agricultural production and is operated as one technical unit without regard to the title, legal form, size or location.*

(c) to (e) Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. The Major schemes/programmes initiated by DA&FW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)

7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups & Rural Enterprises' (Agri SURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health & Fertility (SH&F)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission

28. National Bamboo Mission

Government has taken various initiatives to promote farming as a viable career option for youth, among which the Krishi Vigyan Kendras (KVK) provides need-based vocational training to farmers, farm women and rural adolescents in order to transform their knowledge, skills and attitudes, thereby raising their standard of living. Realizing the significance of rural youth for agricultural growth, ICAR has launched a programme named "Attracting and Retaining Youth in Agriculture" (ARYA). Under this strategy, special efforts are made to attract rural youth under the age of 35 to agriculture, thus restricting the rural youth migration to cities.

The Government is implementing Skill Training of Rural Youth (STRY) with the objective to impart short term skill training (seven days duration) to rural youths and farmers in agriculture and allied sectors for upgradation of their knowledge and skills and promote wage/self employment in rural areas. The component aims at providing short duration skill based training programs to rural youth including women farmers on agri-based vocational areas for creating a pool of skilled manpower. Recently, the STRY programme has been subsumed under Agriculture Technology Management Agency (ATMA) cafeteria.

CURRENT STATUS OF FAME-II SCHEME

2889. SHRI KRIPANATH MALLAH:

SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the current status of the FAME-II scheme, particularly regarding the incentivization of 16.15 lakh electric vehicles; and
- (b) the manner in which the Ministry plan to accelerate the adoption of electric vehicles in the country, especially in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme Phase-II was implemented for a period of five years from 01.04.2019 with a total budgetary support of Rs.11,500 crore. The scheme incentivized sale of electric vehicles i.e. e-2Ws, e-3Ws & e-4Ws. Further, grants for deployment of e-buses and setting up of EV public charging stations (EVPCS) were also provided under the scheme. The number of electric vehicles incentivized under the FAME India scheme Phase-II, as on 11.03.2025 are as under: -

Sl. No.	Segment	No. of EVs for which incentive paid
1	e-2 wheelers	14,28,009
2	e-3 wheelers	1,64,523
3	e-4 wheelers	22,548
	Total	16,15,080

Further, 6,862 electric buses were sanctioned to various cities/STUs/State Govt. entities for intra-city operations under the FAME-II Scheme. Out of 6,862 e-buses, 5,135 e-buses have been supplied till 28.02.2025.

Further, under FAME-II scheme, MHI had sanctioned Rs.800 crore in March, 2023 to three Oil marketing companies (OMCs) namely Indian Oil Corporation Ltd. (IOCL), Bharat Petroleum Corporation Ltd. (BPCL) and Hindustan Petroleum Corporation Ltd. (HPCL) for setting up 7,432 public charging stations (PCS) at their Retail Outlets (ROs) across the country. Further, MHI sanctioned an additional Rs.73.50 crore for upgradation of 980 Public Charging stations in March, 2024. In addition, 400 charging stations have also been sanctioned which were allotted through EOI to other entities in various states.

(b) MHI is implementing following schemes on pan-India basis including for rural areas to strengthen electric vehicle (EV) ecosystem and accelerate adoption of electric vehicle in the country :

- i. **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** The Government approved this scheme on 23.09.2021 for Automobile and Auto Component Industry in India for enhancing India's manufacturing capabilities for advanced automotive technology (AAT) products with a budgetary outlay of Rs.25,938 crore. The scheme proposes financial incentives to boost domestic manufacturing of AAT

products with minimum 50% Domestic Value Addition (DVA) and attract investments in the automotive manufacturing value chain.

ii. **PLI Scheme for National Programme on Advanced Chemistry Cell (ACC)**

Battery Storage: The Government on 12.05.2021 approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs.18,100 crore.

The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.

iii. **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme:**

This scheme with an outlay of Rs.10,900 crore was notified on 29.09.2024. It is a two-year scheme which aims to support electric vehicles including e-2W, e-3W, e-Trucks, e-buses, e-Ambulances, EV public charging stations and upgradation of vehicle testing agencies.

iv. **PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme:**

This Scheme notified on 28.10.2024, has an outlay of Rs.3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).

v. **Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI)**

was notified on 15.03.2024 to promote the manufacturing of electric cars in India. This requires applicants to invest a minimum of Rs.4,150

crore and to achieve a minimum DVA of 25% at the end of the third year and DVA of 50% at the end of the fifth year.

ROFR PATTA-HOLDERS UNDER MGNREGS

2890. SHRI G. LAKSHMINARAYANA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of Recognition of Forest Rights (RoFR) Patta-holders eligible for 150 days of work under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the Scheduled (Agency) areas of Andhra Pradesh, district-wise;
- (b) the number of eligible RoFRPatta-holders who have actually received 150 days of work during the last five years, year-wise;
- (c) the number of RoFRPatta-holders who are yet to receive the additional 50 days of work, despite being eligible;
- (d) the total budget allocated, released and utilized for providing 150 days of employment to RoFRPatta-holders in Andhra Pradesh during the last five years; and
- (e) whether the Government has identified any gaps or challenges in the implementation of this provision and if so, the steps taken to ensure all eligible beneficiaries receive their entitled workdays under MGNREGS?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. The Ministry mandates the provision of additional 50 days of wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act (FRA), 2006.

The district-wise details of Recognition of Forest Rights (RoFR) Patta holders eligible for additional 50 days of work under Mahatma Gandhi NREGS in Andhra Pradesh are given below:

Sl. No.	District	Total RoFRPatta-holders eligible for 150 days work
1	Alluri Sitharama Raju	109511
2	Parvathipuram Manyam	33554
3	Srikakulam	10122
4	Eluru	2009
5	Nandyal	553
6	Prakasam	1884
7	Palnadu	2200
	Total	159833

Note: As per data shared by State Government of Andhra Pradesh.

(b) Year-wise total number of RoFR households who have worked for 150 days in Andhra Pradesh State under Mahatma Gandhi NREGS during the last five financial years are given below:

Sl. No.	Financial Year	Total number of RoFR households who have worked for 150 days
1	2023-24	7551
2	2022-23	1185
3	2021-22	2649
4	2020-21	7781
5	2019-20	2928

Note: As per data shared by State Government of Andhra Pradesh.

(c) As per the information shared by the State Government of Andhra Pradesh, a total of 55,726 RoFRPatta holders are yet to receive an additional 50 days of wage employment under Mahatma Gandhi NREGS.

(d) Mahatma Gandhi NREGS is a demand driven Scheme, the work is being allocated based on demand. The wages are being released directly to the wage seeker's account based on their work. However, the year-wise wage expenditure (additional 50 days of wage employment to RoFR Patta beneficiaries) is given below:

Sl. No.	Financial Year	Expenditure (additional 50 days of wage employment to RoFRPatta beneficiaries) (Rs. in lakhs)
1	2023-24	2782.35
2	2022-23	375.89

3	2021-22	858.95
4	2020-21	2669.74
5	2019-20	892.28

Note: As per data shared by State Government of Andhra Pradesh.

(e) The implementation of the Mahatma Gandhi NREGS is the responsibility of the respective State/UT Governments. The State Government of Andhra Pradesh has not reported any gaps or challenges in implementing this provision under the scheme. The Ministry of Rural Development continues to monitor and support its effective implementation to ensure that all eligible beneficiaries receive their entitled workdays.

EXPORT PROMOTION MISSION

2891. SHRI EATALA RAJENDER:

DR. KALANIDHI VEERASWAMY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government will set up an Export Promotion Mission, with sectoral and ministerial targets, driven jointly by the Ministries of Commerce, MSME and Finance and it will facilitate easy access to export credit, cross-border factoring support and support to MSMEs to tackle non-tariff measures in overseas markets to improve business also;

- (b) if so, the details thereof and present status thereof along with funds estimated and allocated for this mission;
- (c) the details of measures are being taken to facilitate easy access to export credit for Indian businesses, particularly for MSMEs, to help them compete in international markets;
- (d) the details of steps are being taken to provide technical and financial assistance to MSMEs to help them scale up production and meet international standards, thereby enhancing their export competitiveness; and
- (e) whether any partnerships, if any, are being explored with financial institutions, industry bodies, and international agencies to strengthen the implementation of the Export Promotion Mission?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) The Export Promotion Mission is being jointly led by the Department of Commerce, Ministry of MSME, and Ministry of Finance to enhance export credit accessibility, cross-border factoring support, assistance for MSMEs in overcoming non-tariff barriers in global markets and support for Market access. Currently, the schemes under the mission are in the consultation phase, involving discussions with relevant ministries and stakeholders. In addition to the aforementioned ministries, key participants in these consultations include Export-Import Bank of

India (EXIM), Export Credit Guarantee Corporation of India (ECGC), Small Industries Development Bank of India (SIDBI), and various industry representatives, for ensuring a comprehensive and collaborative approach to export promotion.

NATIONAL RURAL LIVELIHOOD MISSION

2892. SHRI MALAIYARASAN D.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the current status of the implementation of the National Rural Livelihoods Mission (NRLM) in Tamil Nadu, including the number of Self-Help Groups (SHGs) formed and the total number of beneficiaries reached;
- (b) the budget allocated to Tamil Nadu under NRLM for the last three years, and the amount utilized for various livelihood programmes and capacity-building activities;
- (c) the types of livelihood activities supported under NRLM in Tamil Nadu, including details on sectors like agriculture, animal husbandry, and micro-enterprises;
- (d) the number of rural women from marginalized communities benefited from the NRLM in Tamil Nadu, and the specific services provided to them under the scheme; and

- (e) the impact of the NRLM in improving the livelihoods of rural families in Tamil Nadu, particularly in terms of increasing income levels, economic independence, and social empowerment of women?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The current status of implementation of National Rural Livelihoods Mission (NRLM) in Tamil Nadu including the number of Self-Help Groups (SHGs) formed and the total number of beneficiaries/households reached is given in the enclosed **Statement.**

(b) Funds allocated and utilized under NRLM to Tamil Nadu for the last three years for various livelihood programmes and capacity building activities are given below:

Financial Year	Central Allocation (Rs. In Lakhs)	Utilization* (Rs. In Lakhs)
2021-22	38,148.01	54,402.54
2022-23	38,157.33	83,462.14
2023-24	38,157.33	50,961.00

*Utilization against total available funds includes (Opening Balance+ Central Share+ State Share +Other Receipts)

(c) Under Farm livelihoods component, following livelihood activities are supported under NRLM:

Agriculture sector	Animal Husbandry Sector
i. Agri. Nutri garden ii. Formation of Agri. Producer Groups iii. Formation of Integrated Farming Clusters iv. Establishment of Natural Farming Clusters v. Establishment of Vegetable Farm units vi. Establishment of Moringa farming clusters vii. Establishment of Bio input production units viii. Establishment of Bee keeping units ix. Establishment of Tool banks x. Establishment of Mushroom cultivation units xi. Establishment of Millet Production Clusters xii. Establishment of Seed Production clusters xiii. Support for Non-Timber Forest Produce	i. Ethnoveterinary Training to CRP Farm ii. Formation of Integrated Farming Clusters iii. Formation of Livestock Producer groups iv. Establishment of Goat rearing units v. Establishment of Back yard poultry units vi. Establishment of Azolla cultivation units vii. Establishment of Fisheries units viii. Establishment of Piggery units ix. Establishment of Fodder cultivation units x. Establishment of Ornamental Fishery units

Under Non-Farm Livelihood component following livelihood activities are supported under NRLM

i) Micro enterprises

Micro enterprises activities like millet value addition, masala products, photography, home appliances services, welding, masonry, pottery, beautician, centring, Herbal Napkin, Millet Snacks, Handloom silk sarees, Flour mill, Aariwork, Garments, oil shop etc., are supported under NRLM.

ii) Providing service through One stop Facility Centre

Providing business ideation, scaling up of enterprises, preparation of business plans, financial linkages etc.

(d) For Improving the Socio-Economic status of marginalized communities and for including them into the mainstream, so far 81,630 Special Self-Help Groups (Elders, Person with Disability (PwD), Transgenders (TGs) and Particularly Vulnerable Tribal Groups (PVTGs), are formed covering 6,41,230 households in the State of Tamil Nadu.

Out of 81,630 Special SHGs 40,997 groups are formed exclusively for Person with Disabilities and Rs.18.496 crores distributed as Revolving Fund to Special Group members.

Livelihood Fund have been provided to 3,581 special SHGs i.e. Elderly SHG at the rate of Rs. 1.00 lakh per SHG and 4000 individual PWD women at the rate of Rs. 40,000 per member to take up economic activities to the tune of Rs.51.81 crore.

(e) The Impact of NRLM has been immense in improving the livelihoods of rural poor/vulnerable by mobilizing them into Elderly SHGs, PwD, Tribal and TGs and

provision of Revolving Fund for nearly 26,750 special SHGs augmenting their corpus funds and with the support of livelihood assistance for 5,442 ESHG/PwD SHGs at the rate of Rs.1.00 lakh for provision of enterprises done by them, which has made them economically independent. Village Poverty Reduction Plans (VPRP) and Panchayati Raj Institutions- Community Based Organisations (PRI – CBO) projects through the Gender Resource Centres (GRCs) and other Gender institutional mechanism social empowerment of SHG women have been made possible.

Through Farm and off Farm activities like formation of clusters like Certified Seed Production Clusters, Millet clusters, Tamarind Clusters Banana clusters, Coconut seedling production, turmeric cluster and non-Forest Timber products clusters, ensuring better pricing, reduced input costs, and market stability for farmers and producers. By streamlining procurement and aggregation, these clusters not only empower SHG women but also facilitate the production of value-added products that fetch higher market prices. In the Non-Farm activities Women-led micro-enterprises have also been promoted in sectors like food processing, handicrafts, textiles and agriculture-based businesses which has helped in increasing the income level.

Further through marketing initiative the products of SHG women are sold through various marketing avenues like Mathi Experience Stores, Mathisandhai.com, Apartment Bazaars, Corporate bazaars, Business meetings, exclusive brand for

SHG products – ‘Mathi’ and International, national and regional melas, SHG products have gained wider market access, increasing sales and profits.

This has led to improving economic independence of Women for doing Business by way of (i) Programs like community-based training schools (CSS) and also training of community professionals have equipped SHG women with technical, financial, and managerial skills to run successful businesses. (ii) SHGs receive low-interest loans, seed capital, bulk loans, enterprise finance, bank linkage and through various schemes under convergence, financial independence to expand their enterprises is assured. (iii) Establishment of packaging and ergonomic support centers has helped women entrepreneurs add value to their products and improve competitiveness.

The impact of NRLM has led to the Social Empowerment of Women as - Women involved in SHGs have gained confidence in doing business beyond the limits of their boundaries. They can analyse the risk factor involved in the business and are confident in taking decision for improvement in the business and harnessing their inbuilt talent. By forming clusters and collective groups, women negotiate better prices, access raw materials at lower costs, and expand their businesses more effectively.

STATEMENT

Current status of implementation of National Rural Livelihoods Mission (NRLM) in Tamil Nadu including the number of Self-Help Groups (SHGs) formed and the total number of beneficiaries/households

SI No.	Indicator	Cumulative progress (as on 28.02.2025)
1.	No. of Blocks covered	388
2.	No. of SHGs promoted	3,29,039
3.	No. of Households mobilized	37,76,575
4.	Capitalization Support provided to SHGs (in Rs. Crore)	2,735.08
5.	Amount of Bank credit disbursed to SHGs (in Rs. crore)	86,383.54
6.	No. of MahilaKisan covered under Agro-Ecological practices (AEP)	21,27,735
7.	Number of MahilaKisans having Agri-Nutri Garden (ANG)	9,61,623
8.	No. of individual enterprises set up under Start-up Village Entrepreneurship Programme (SVEP)	5,485

गोजातीय नस्ल

2893. श्री नारायण तातू राणे:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में दूध उत्पादन बढ़ाने के लिए सरकार द्वारा क्या प्रयास किए गए हैं;

(ख) क्या ब्राजील सरकार द्वारा भारतीय नस्ल 'गिरगाय' के दूध उत्पादन को बढ़ाने के लिए कृत्रिम गर्भाधान और अन्य तकनीकों की सहायता ली गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या इस मॉडल की तर्ज पर उक्त तकनीक को गोजातीय नस्ल पर भी लागू किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ग) दूध उत्पादन बढ़ाने में राज्यों और संघ राज्य क्षेत्रों के प्रयासों को अनुपूरित और संपूरित करने के लिए भारत सरकार राष्ट्रीय गोकुल मिशन लागू कर रही है। यह पहल देशी बोवाइन नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन तथा दूध उत्पादन और उत्पादकता बढ़ाने पर केंद्रित है।

राष्ट्रीय गोकुल मिशन के अंतर्गत, भारत सरकार दूध उत्पादन बढ़ाने के लिए देशी बोवाइन नस्लों के आनुवंशिक उन्नयन हेतु निम्नलिखित तकनीकें क्रियान्वित कर रही हैं:

(i) **राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम:** इस कार्यक्रम का उद्देश्य कृत्रिम गर्भाधान कवरेज को बढ़ाना और देशी बोवाइन नस्लों सहित उच्च आनुवंशिक गुणता वाले सांडों के सीमन का उपयोग करके किसानों के दरवाजे पर गुणवत्तापूर्ण कृत्रिम गर्भाधान (एआई) सेवाएं प्रदान करना है।

सेक्स-सॉर्टेड सीमन का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम: इस कार्यक्रम का उद्देश्य 90% तक की सटीकता के साथ बछड़ियों का उत्पादन करना है, जिससे नस्ल सुधार को बढ़ावा मिलेगा और किसानों की आय में वृद्धि होगी। इस कार्यक्रम के तहत देशी नस्लों के सेक्स-सॉर्टेड सीमनके उपयोग को सक्रिय रूप से बढ़ावा दिया जा रहा है।

देशी रूप से विकसित सेक्स-सॉर्टेड सीमन उत्पादन तकनीक का शुभारंभ: भारत में पहली बार, राष्ट्रीय गोकुल मिशन के तहत स्थापित सुविधाओं ने देशी गोपशु नस्लों के सेक्स-सॉर्टेड सीमन का सफलतापूर्वक उत्पादन किया है। ये सुविधाएं गुजरात, मध्य प्रदेश, तमिलनाडु, उत्तराखंड और उत्तर प्रदेश में पांच सरकारी सीमन स्टेशनों पर स्थापित की गई हैं। इसके अतिरिक्त, तीन निजी सीमन स्टेशन भी सेक्स-सॉर्टेड सीमन खुराक के उत्पादन में योगदान दे रहे हैं। देशी रूप से विकसित सेक्स-सॉर्टेड सीमन उत्पादन तकनीक के शुभारंभ ने सेक्स-सॉर्टेड सीमन की लागत को 800 रुपये से घटाकर 250 रुपयेप्रति खुराक कर दिया है। यह सफलता

किसानों के लिए सेक्स-सॉर्टेड सीमन को अधिक किफायती बनाती है और देशी मादा गोपशुओं की आबादी को बढ़ावा देती है। अब तक, देशी नस्लों सहित उच्च आनुवंशिक-गुणता वाले सांडों का उपयोग करके 1.17 करोड़ सेक्स-सॉर्टेड सीमन खुराकों का उत्पादन किया गया है।

आईवीएफ तकनीक का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम: भारत में पहली बार देशी नस्लों के विकास और संरक्षण के लिए बोवाइन आईवीएफ तकनीक को बढ़ावा दिया गया है। विभाग ने देश भर में देशी नस्लों को बढ़ावा देने के लिए 22 आईवीएफ प्रयोगशालाएँ स्थापित की हैं। इस कार्यक्रम के तहत देशी नस्लों के विकास को प्रोत्साहित करने के लिए किसानों को प्रत्येक सुनिश्चित गर्भावस्था पर 5,000 रुपए का प्रोत्साहन दिया जाता है।

देशी कल्चर मीडिया की शुरुआत: देश में आईवीएफ तकनीक को और बढ़ावा देने के लिए इन-विट्रो फर्टिलाइजेशन (आईवीएफ) हेतु एक देशी मीडिया की शुरुआत की गई है। यह देशी कल्चर मीडिया महंगे आयातित मीडिया का एक किफायती विकल्प प्रदान करता है, जिससे आईवीएफ तकनीक अधिक सुलभ हो जाती है।

ग्रामीण भारत में बहुउद्देश्यीय कृत्रिम गर्भाधान तकनीशियन (मैत्री): मैत्री को किसानों के दरवाजे पर गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएँ देने के लिए प्रशिक्षित और सुसज्जित किया जाता है। इसके अतिरिक्त, कृत्रिम गर्भाधान तकनीशियनों और पेशेवरों के पुनश्चर्या प्रशिक्षण के लिए राज्यों और संघ राज्य क्षेत्रों को सहायता प्रदान की जाती है।

(ii) **सीमन केन्द्रों को सुदृढ़ बनाना:** राष्ट्रीय गोकुल मिशन के तहत, सीमन केन्द्रों को सुदृढ़ बनाने से उच्च आनुवंशिक गुणता वाले सांडों की संख्या बढ़कर 1,845 (वर्ष 2023-24) हो गई है, जिससे देशी नस्ल के सीमन की 29 मिलियन खुराकें तैयार होंगी। देश भर में देशी नस्ल के सीमन से कृत्रिम गर्भाधान को प्रोत्साहित किया जा रहा है।

(iii) संतति परीक्षण और नस्ल चयन कार्यक्रम: इस कार्यक्रम का उद्देश्य देशी नस्लों के सांडों सहित उच्च आनुवंशिक गुणता वाले सांडों का उत्पादन करना है। गोपशु की गिर, साहीवाल नस्लों और भैंस की मुराह, मेहसाणा नस्लों के लिए संतति परीक्षण कार्यान्वित किया जाता है। नस्ल चयन कार्यक्रम के अंतर्गत गोपशु की राठी, थारपारकर, हरियाणा, कांकरेज नस्लों और भैंस की जाफराबादी, नीली रावी, पंढरपुरी और बन्नी नस्ल को शामिल किया गया है। कार्यक्रम के अंतर्गत उत्पादित देशी नस्लों के रोग मुक्त उच्च आनुवंशिक गुणता वाले सांडों को देशभर के सीमन केंद्रों पर उपलब्ध कराया जाता है।

(iv) देशी रूप से विकसित जीनोमिक चिप की शुरुआत: राष्ट्रीय गोकुल मिशन के तहत पहली बार हमारी देशी नस्लों के लिए जीनोमिक चिप तैयार और प्रारंभ की गई है। देश में देशी बोवाइन नस्लों के विकास और संरक्षण में कॉमन जीनोमिक चिप महत्वपूर्ण योगदान दे रही है।

(ख) कृत्रिम गर्भाधान, आईवीएफ तकनीक, सैक्स-सॉर्टेड सीमन, जीनोमिक चयन आदि सहित पारंपरिक और उन्नत प्रजनन तकनीकों का उपयोग ब्राजील में गिर नस्ल के गोपशुओं सहित भारतीय मूल की नस्लों के दूध उत्पादन को बढ़ाने के लिए किया जाता है।

NEW INDUSTRIAL CORRIDOR

2894. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether there are any plans to develop new Industrial Corridors or expand existing ones in Karnataka to boost industrial growth, if so, the details thereof;
- (b) the details of any ongoing or upcoming industrial corridor projects, including funding, expected completion dates and areas covered in Karnataka; and

- (c) the measures being taken by the Government to attract investments and promote local industry along these corridors, particularly in manufacturing and logistics?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) Under National Industrial Corridor Development Programme (NICDP), industrial corridors are conceived to foster hub of manufacturing & investment of global standards with plug & play facility, smart cities with walk- to-work concept & creating the best in-class quality infrastructure ahead of demand. With this aim, the Tumakuru Node under Chennai – Bengaluru Industrial Corridor (CBIC) in the State of Karnataka has been approved by Govt. of India on 30th Dec, 2020 for the total project cost of ₹1,701.81 crore (incl. land cost) for development of trunk infrastructure packages. State Govt. has transferred 1668.30 acre land to Special purpose vehicle (SPV) namely CBIC Tumakuru Industrial Township Limited (TITL) and matching equity amounting to ₹ 586.74 crore has been released by Govt. of India through National Industrial Corridor Development and Implementation Trust (NICDIT). Hon'ble Prime Minister laid the foundation stone on 6th February, 2023. Construction work of roads, minor bridge, culverts and water treatment plant is in progress. The expected completion for implementation of trunk infrastructure for the above projects is 2026-27. The target industry sectors include Food Products,

Textile & Apparels, Electronics, Auto & Auto components, Pharmaceuticals, Chemical & General Engineering.

(c) Under NICDP, the project SPVs allot developed land as per land allotment policy to potential investor across various sectors including MSMEs by following conducive fiscal and policy measures. Further, following several relaxations are offered to Investors which are usually state-specific:

- i. Discount to anchor/early-bird investors,
- ii. Lease premium payment flexibility with rebate on upfront payment,
- iii. Option for differential lease period at differential rates,
- iv. Extension of date of payment of land premium,
- v. Extension of development period

FIRE ACCIDENTS CAUSED BY EVs

2895. DR. NAMDEO KIRSAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government is cognizant of the high instances of fire accidents caused by Electric Vehicles (EVs);

(b) if so, whether upskilling and technical training workshops are conducted for the EV manufacturers by the Government under the Faster Adoption and Manufacturing of (Hybrid) Electric Vehicles in India (FAME India)-I Scheme; and

(c) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) Yes.

(b) and (c) No such upskilling and technical training workshops has been conducted for the EV manufacturers by the Government under the Faster Adoption and Manufacturing of (Hybrid&) Electric Vehicles in India (FAME India)-I Scheme. However, Ministry of Road Transport and Highways (MoRTH) had constituted a committee of experts to suggest the formulation of safety standards for the battery and its components, as well as BMS and related systems in electric vehicles. Based on the recommendation of the committee, MoRTH vide S.O. 4567 (E) dated 28th September, 2022 has brought amendment to the Automotive Industry Standards, AIS:156 [Specific requirements for L (a motor vehicle less than four wheels and quadricycle) category electric power train vehicles] and AIS:038 (Rev 2) [Specific Requirements for M Category, (a motor vehicle with at least four wheels used for carrying passenger) N Category (a motor vehicle with at least four wheels used for carrying goods) Electric Power Train Vehicles] to prescribe Technical Requirements for Traction Battery of L, M and N Category of Electric Power Train Vehicles. The said Amendments are applicable from 1st December, 2022.

MoRTH had issued a notification, vide G.S.R 888(E) dated 19th December, 2022, for the requirements of Conformity of Production (COP), in respect of all

categories of Electric vehicles including Quadricycles, E-rickshaws, two wheelers and four wheelers.

BENEFICIARIES OF PRADHAN MANTRI MATSYA SAMPADA YOJANA (PMMSY)

2896. SHRI ASADUDDIN OWAISI:

SHRI RAMPRIT MANDAL:

SHRI GIRIDHARI YADAV:

SHRI DINESH CHANDRA YADAV:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** pleased to state:

- (a) the number of beneficiaries under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) since its inception, State/UT, social category, religious group, gender and year-wise including Bihar;
- (b) the value of financial assistance disbursed and spent under the PMMSY, State/UT, social category, religious group, gender and year-wise including Bihar;
- (c) the measures taken by the Ministry to ensure easy access to PMMSY benefits formarginalised groups, including women, SC/ST and religious minorities; and
- (d) whether the applications received under this Yojana from Bihar are pending, if so, thereasons therefore?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has been implementing a flagship scheme, Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of five years from 2020-21 to 2024-25 in all States and Union Territories including in the state of Bihar for holistic development of fisheries and aquaculture. During the last four years (2020-21 to 2023-24) and current year(2024-25), the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has accorded approvals to the fisheries developmental proposals of various State Governments, Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crores under the PMMSY. Based on techno-financially viable proposals received from the Government of Bihar, projects worth Rs.547.13 crore with Central share of Rs.173.65 crore have been approved during the last 4 years and current financial year 2024-25 under PMMSY for development of fisheries and aquaculture including fisheries infrastructure and welfare of fishermen in the State. The projects approved to state/UTs under the PMMSY are estimated to create direct and indirect benefits for a total of 58 lakh beneficiaries including Scheduled Caste(SC), Scheduled Tribe(ST) and women beneficiaries. PMMSY *inter-alia* provides inclusive development with higher financial assistance of 60 percent to Scheduled Caste, Scheduled Tribes and Women beneficiaries to bring them in the

main stream of fisheries developmental activities. The projects worth of Rs. 1719.20 crore with central share of Rs.663.75 crore for the benefit of SC beneficiaries, projects worth of Rs.1538.99 crore with central share of Rs.680.93 crore for benefit of ST beneficiaries and projects worth of Rs.3973.14 crore with central share of Rs.1504.83 crore for the benefit of women have been approved under the Pradhan Mantri Matsya Sampada Yojana. The year-wise central funds released to various States/Governments and UTs for holistic development of fisheries sector including benefits to SC and ST beneficiaries are furnished below:

(Rs. in crores)

Sl. No.	Year	Total funds released to States/UTs	Funds released for the benefit of Scheduled Caste(SC) beneficiaries	Funds released for the benefit of Scheduled Tribe(ST) beneficiaries
1.	2020-21	699.72	116.99	62.38
2.	2021-22	1169.14	179.65	108.43
3.	2022-23	1169.86	189.83	103.19
4.	2023-24	1148.88	185.80	133.91
5.	2024-25 (till date)	966.32	122.31	173.68

ROLE OF PANCHAYAT

2897. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the manner in which the Ministry plan to utilize the PanchayatiRaj system for implementing skill development and capacity-building programmes for rural entrepreneurs in the country particularly in Chhattisgarh;
- (b) wheter there are any specific measures or initiatives being undertaken to empower rural entrepreneurs in the country particularly in Chhattisgarh's villages and small towns through the PanchayatiRaj system, if so, the details thereof;
- (c) the details of steps are being taken to ensure sustainable livelihoods and economic growth for rural entrepreneurs under this framework;
- (d) whether the Ministry conducted any assessments or studies based on conclave insights to enhance the effectiveness of these programmes and if so, the details thereof; and
- (e) whether there are any financial or infrastructural support schemes linked to the PanchayatiRaj system for strengthening rural entrepreneurship in the country particularly in Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (e) The primary objective of the Ministry of PanchayatiRaj is overseeing the implementation of Part IX of the Constitution. The aim of the Ministry is to make PanchayatiRaj Institutions (PRIs) an effective, efficient and transparent vehicle for local governance, social change and public service delivery mechanism meeting the aspirations of local population. Accordingly, Ministry of PanchayatiRaj has been

implementing Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) for all States/UTs including Chhattisgarh, aims at developing Governance capabilities at the grassroots through continuous capacity building and training of Elected Representatives (ERs), functionaries and other Stakeholders of Panchayati Raj Institutions (PRIs). Currently, there is no such plan of the Ministry to utilize the Panchayati Raj system for implementation of skill development and capacity building for rural entrepreneurs in the country including Chhattisgarh.

The Panchayats are also mandated to prepare plan for economic development and social justice. Accordingly, Panchayats provide necessary support in planning, implementation and monitoring of various schemes of Central and State Governments as provisioned in respective schematic guidelines. Under Panchayati Raj Institutions-Community Based Organisations (PRI-CBO) convergence, areas for collaboration have been identified and Community Resource Persons (CRPs) and Self-Help Groups (SHGs) members are trained on participation, monitoring and follow up of the Gram Panchayat Development Plan (GPDP) process, preparation and incorporation of Village Poverty Reduction Plan (VPRP) into GPDP and participation in Gram Sabha etc.

Strengthening convergence of SHG and its federation with PRI has been an important agenda for Deendayal Antyodaya Yojana-National Rural Livelihood Mission (DAY-NRLM), a Centrally sponsored scheme being implemented by Ministry of Rural Development in 7145 blocks in 745 districts across 28 States and

6 UTs (except Delhi and Chandigarh). Cumulatively, 10.05 crore rural households have been mobilized into more than 90.90 lakh SHGs in country. In the State of Chhattisgarh DAY-NRLM provides self-employment opportunities, and support for Self-Help Groups (SHGs) engaged in agro-based industries, handicrafts, and cottage industries. Entrepreneurship Development Programs (EDPs), run in partnership with state agencies, help build business acumen and foster innovation.

अनुसूचित जातियों में उद्यमशीलता

2898. श्री बलवंत बसवंत वानखडे:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने अनुसूचित जातियों (एससी) के बीच उद्यमशीलता को प्रोत्साहित करने के लिए उद्यम पूंजी निधि शुरू की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा उक्त उद्देश्य के लिए कितनी निधि चिह्नित की गई है तथा उक्त निधि को प्रचालित करने के लिए किस नोडल एजेंसी की पहचान की गई है;
- (ग) क्या सरकार ने जलवायु परिवर्तन से लड़ने में मदद के लिए व्यावसायिक पहलों के लिए वित्तीय सहायता प्रदान करने हेतु अनुसूचित जातियों के लिए 'हरित व्यवसाय योजना' भी शुरू की है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ड.) उक्त योजनाओं से कितने अनुसूचित जातियों के लाभार्थियों को लाभ मिलने की संभावना है तथा देश में अनुसूचित जातियों के बीच उद्यमशीलता के समग्र विकास के लिए सरकार द्वारा अन्य क्या कदम उठाए जा रहे हैं?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क) और (ख) अनुसूचित जातियों को रियायती ऋण प्रदान करके उद्यमशीलता को बढ़ावा देने के लिए 750 करोड़ रुपये के कुल कोष के साथ अनुसूचित जातियों के लिए उद्यम पूंजी निधि योजना (वीसीएफ-एससी) को 16 जनवरी, 2015 को शुरू किया गया था। इसमें 4% के कूपन दर पर 10 लाख रुपये से लेकर 15 करोड़ रुपये तक की वित्तीय सहायता प्रदान की जाती है। आईएफसीआई वेंचर कैपिटल लिमिटेड इस फंड का प्रबंधक है।

(ग) से (ड) राष्ट्रीय अनुसूचित जाति वित्त विकास निगम (एनएसएफडीसी) ने वर्ष 2017-18 में हरित व्यवसाय योजना (ग्रीन बिजनेस स्कीम) शुरू की थी, जिसका उद्देश्य आय सृजन के साथ-साथ जलवायु परिवर्तन का सामना करने वाली गतिविधियों के लिए ऋण के रूप में वित्तीय सहायता प्रदान करना था। इस योजना में सौर ऊर्जा गैजेट, पॉली हाउस, इलेक्ट्रिक वाहन जैसी आय सृजन गतिविधियों को शामिल किया गया है, जो ग्रीन हाउस के प्रभाव को कम कर सकते हैं या अनुकूलन पहलों के अंतर्गत वर्गीकृत किए जा सकते हैं। इस योजना के अंतर्गत एनएसएफडीसी 30.00 लाख रुपये तक की लागत वाली परियोजना के 90% तक ऋण प्रदान करता था, जिसमें ऋण की मात्रा के आधार पर लाभार्थियों के लिए ब्याज दरें 4% से 7% तक रहती थीं।

यह योजना वर्ष 2023-24 में निधियों की मांग में कमी के कारण बंद कर दी गयी तथा इसे एनएसएफडीसी की सुविधा और उत्कर्ष ऋण की नव प्रवर्तित योजनाओं में शामिल कर लिया गया।

इस योजना के बंद होने के समय, 8 राज्यों के 4316 लाभार्थियों को 53.85 करोड़ रुपये की राशि वितरित की गई थी।

इसके अलावा, सामाजिक न्याय और अधिकारिता विभाग विभिन्न वित्तीय और गैर-वित्तीय पहलों के माध्यम से अनुसूचित जातियों (एससी) के बीच उद्यमशीलता को सक्रिय रूप से बढ़ावा दे रहा है। प्रमुख कदमों में रियायती ऋण योजनाएं, अनुसूचित जातियों के लिए उद्यम पूंजी निधि, अम्बेडकर

सामाजिक नवप्रवर्तन और इनक्यूबेशन मिशन (एएसआईआईएम) के माध्यम से छात्रों और शोधकर्ताओं के लिए इनक्यूबेशन सहायता और विश्वास योजना जैसे ब्याज अधिस्थगन कार्यक्रम शामिल हैं। इसके अलावा, पीएम दक्ष योजना जैसी कौशल विकास पहल तकनीकी प्रशिक्षण प्रदान करती है, जबकि पीएम सूरज जैसे डिजिटल प्लेटफॉर्म वित्तीय समावेशन योजनाओं को एकीकृत करते हैं। स्टैंड-अप इंडिया और मुद्रा योजना जैसे अन्य सरकारी कार्यक्रम छोटे व्यवसायों को और अधिक सशक्त बनाते हैं, तथा वंचित समुदायों के बीच व्यापक आर्थिक भागीदारी और आत्मनिर्भरता सुनिश्चित करते हैं।

किसानों की आय दोगुनी करने का लक्ष्य

2899. श्री कंवर सिंह तंवर:

श्रीमती भारती पारधी:

श्री बजरंग मनोहर सोनवणे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) विभिन्न राज्यों, विशेषकर उत्तर प्रदेश में किसानों की आय दोगुनी करने के लक्ष्य को प्राप्त करने में सरकार की पहल किस हद तक सफल रही है और इसके उल्लेखनीय परिणाम क्या हैं;

(ख) वह तंत्र जिसके द्वारा सरकार किसानों की आय दोगुनी करने के लिए अपनी पहल की प्रगति और प्रभाव को मापती है;

(ग) किसानों की ऋणग्रस्तता में योगदान देने वाले प्राथमिक कारक क्या हैं और उनके बोझ को कम करने के लिए कार्यान्वित की जा रही रणनीतियों का ब्यौरा क्या है;

(घ) विभिन्न राज्यों, विशेषकर उत्तर प्रदेश में छोटे और सीमांत किसानों को उनकी कृषि उपज के लिए उचित और लाभकारी मूल्य प्राप्त करने की सुविधा में सुधार करने के लिए क्या कदम उठाए गए हैं, और

(ड) विभिन्न राज्यों, विशेषकर उत्तर प्रदेश में पारंपरिक फसलों की खेती से परे किसानों की आय के स्रोतों में विविधता लाने के लिए क्या उपाय किए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) कृषि राज्य का विषय है और भारत सरकार उचित नीतिगत उपायों, बजटीय आवंटन और विभिन्न योजनाओं/कार्यक्रमों के माध्यम से राज्यों के प्रयासों का समर्थन करती है। भारत सरकार की विभिन्न योजनाएं/कार्यक्रम उत्पादन में वृद्धि, लाभकारी रिटर्न और किसानों को आय सहायता देकर किसानों के कल्याण के लिए हैं। सरकार ने कृषि एवं किसान कल्याण विभाग के बजट आवंटन को वर्ष 2013-14 के दौरान 21933.50 करोड़ रुपये से बढ़ाकर वर्ष 2024-25 के दौरान 1,22,528.77 करोड़ रुपये कर दिया है। किसानों की समग्र आय और कृषि क्षेत्र में लाभकारी रिटर्न बढ़ाने के लिए कृषि एवं किसान कल्याण विभाग द्वारा आरंभ की गई प्रमुख योजनाएं/कार्यक्रम निम्नानुसार हैं:

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-के.एम.वाई.)
3. प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.)/रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आर.डब्ल्यू.बी.सी.आई.एस.)
4. संशोधित ब्याज छूट योजना (एम.आई.एस.एस.)
5. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.)
6. 10,000 नए किसान उत्पादक संगठनों (एफ.पी.ओ.) का गठन और संवर्धन
7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एन.बी.एच.एम.)
8. नमो ड्रोन दीदी
9. राष्ट्रीय प्राकृतिक खेती मिशन (एन.एम.एन.एफ.)
10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)

11. स्टार्ट-अप और ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीशोर)
12. प्रति बूंद अधिक फसल (पी.डी.एम.सी.)
13. कृषि मशीनीकरण उप-मिशन (एस.एम.ए.एम.)
14. परम्परागत कृषि विकास योजना (पी.के.वी.वाई.)
15. मृदा स्वास्थ्य एवं उर्वरता (एस.एच. एंड एफ.)
16. वर्षा सिंचित क्षेत्र विकास (आर.ए.डी.)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सी.डी.पी.)
19. कृषि विस्तार उप-मिशन (एस.एम.ए.ई.)
20. बीज एवं रोपण सामग्री उप-मिशन (एस.एम.एस.पी.)
21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.)
22. एकीकृत कृषि विपणन योजना (आई.एस.ए.एम.)
23. समेकित बागवानी विकास मिशन (एम.आई.डी.एच.)
24. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- तिलहन
26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन
28. राष्ट्रीय बांस मिशन

भारतीय कृषि अनुसंधान परिषद (आई.सी.ए.आर.) ने 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है जिन्होंने कृषि एवं किसान कल्याण मंत्रालय तथा संबद्ध

मंत्रालयों/विभागों द्वारा संचालित योजनाओं के अभिसरण से अपनी आय दोगुनी से भी अधिक कर ली है।

राष्ट्रीय नमूना सर्वेक्षण कार्यालय (एनएसएसओ), सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) ने देश के ग्रामीण क्षेत्रों में कृषि वर्ष जुलाई, 2018- जून, 2019 के संदर्भ में एनएसएस के 77वें दौर (जनवरी, 2019 - दिसंबर, 2019) के दौरान कृषि परिवारों का स्थिति आकलन सर्वेक्षण (एसएसएस) किया।

इन सर्वेक्षणों के अनुसार, प्रति कृषि परिवार की अनुमानित औसत मासिक आय वर्ष 2012-13 (एनएसएस 70वें दौर) में 6,426 रूपए से बढ़कर वर्ष 2018-19 (एनएसएस 77वें दौर) में 10,218 रूपए हो गया है।

(ग) से (ङ) सरकार पूरे भारत में विभिन्न राज्यों और संघ राज्य क्षेत्रों में संशोधित ब्याज अनुदान योजना (एमआईएसएस) के रूप में जानी जाने वाली 100% केंद्र द्वारा वित्त पोषित केंद्रीय क्षेत्रक योजना को कार्यान्वित कर रही है। इस योजना का उद्देश्य किसानों को उनकी कार्यशील पूंजी आवश्यकताओं के लिए किसान क्रेडिट कार्ड (केसीसी) के माध्यम से प्राप्त अल्पकालिक कृषि ऋणों पर रियायती ब्याज दरें प्रदान करना है। इस योजना के तहत, किसानों को 7% की रियायती ब्याज दर पर केसीसी ऋण मिलता है। इसे सुविधाजनक बनाने के लिए, वित्तीय संस्थानों को 1.5% का एक अग्रिम ब्याज अनुदान (आईएस) प्रदान किया जाता है। इसके अतिरिक्त, जो किसान अपने ऋण को समय पर चुकाते हैं, उन्हें 3% शीघ्र पुनर्भुगतान प्रोत्साहन (पीआरआई) मिलता है, जो प्रभावी रूप से ब्याज दर को घटाकर 4% प्रति वर्ष कर देता है। आईएस और पीआरआई का लाभ 3 लाख रुपये तक की ऋण सीमा के लिए उपलब्ध है। तथापि यदि संबंधित गतिविधि के लिए लघु आवधिक ऋण लिया जाता है, ऋण की सीमा केवल 2 लाख रुपये तक सीमित होगी।

सरकार, उत्तर प्रदेश सहित विभिन्न राज्यों में छोटे और सीमांत किसानों को उनकी कृषि उपज

के लिए उचित और लाभकारी मूल्य दिलाने हेतु उनकी पहुंच में सुधार लाने के लिए राष्ट्रीय कृषि बाजार (ई-एनएएम), एकीकृत बागवानी विकास मिशन (एमआईडीएच), राष्ट्रीय कृषि विकास योजना (आरकेवीवाई), एग्री इंफ्रा फंड (एआईएफ), एग्री मार्केटिंग इन्फ्रास्ट्रक्चर (एमआई) और प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) जैसी विभिन्न योजनाएं कार्यान्वित कर रही हैं।

सरकार, राज्य सरकारों और संबंधित केन्द्रीय मंत्रालयों/विभागों के विचारों पर विचार करने के बाद कृषि लागत एवं मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) और गन्ने के लिए उचित एवं लाभकारी मूल्य (एफआरपी) तय करती है। 22 अधिदेशित फसलों में 14 खरीफ फसलें जैसे धान, ज्वार, बाजरा, मक्का, रागी, अरहर, मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, नाइजरसीड, कपास और 6 रबी फसलें, जैसे गेहूं, जौ, चना, मसूर, रेपसीड और सरसों, कुसुम और दो वाणिज्यिक फसलें, जैसे जूट और खोपरा शामिल हैं।

वर्ष 2018-19 के केंद्रीय बजट में एमएसपी को उत्पादन लागत के डेढ़ गुना के स्तर पर रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार ने वर्ष 2018-19 से अखिल भारतीय भारित औसत उत्पादन लागत पर न्यूनतम 50 प्रतिशत रिटर्न के साथ सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी में वृद्धि की थी।

सरकार प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की एकीकृत योजना का संचालन करती है जिसमें मूल्य समर्थन योजना (पीएसएस), मूल्य कमी भुगतान योजना (पीडीपीएस), बाजार हस्तक्षेप योजना (एमआईएस) और मूल्य स्थिरीकरण कोष (पीएसएफ) शामिल हैं। कृषि एवं किसान कल्याण विभाग पीएसएस, पीडीपीएस और एमआईएस का संचालन करता है जबकि उपभोक्ता मामले विभाग पीएसएफ का संचालन करता है। एकीकृत पीएम-आशा योजना का उद्देश्य खरीद कार्यों के कार्यान्वयन में अधिक प्रभावशीलता लाना है जो न केवल किसानों को उनकी उपज के लिए लाभकारी मूल्य प्रदान करने में सहायता करेगा बल्कि उपभोक्ताओं को सस्ती कीमतों पर उनकी उपलब्धता

सुनिश्चित करके आवश्यक वस्तुओं की कीमत में उतार-चढ़ाव को भी नियंत्रित करेगा।

कृषि और किसान कल्याण विभाग अधिक जल उपयोग से पैदा होने वाले धान की फसल के क्षेत्र को वैकल्पिक फसलों जैसे दलहन, तिलहन, मोटे अनाजों, पोषक अनाजों, कपास आदि में बदलने के लिए फसल विविधीकरण कार्यक्रम (सीडीपी) को मूल हरित क्रांति वाले राज्यों जैसे हरियाणा, पंजाब और पश्चिमी उत्तर प्रदेश में लागू कर रहा है।

इसके अलावा, भारत सरकार राष्ट्रीय खाद्य सुरक्षा मिशन (एनएफएसएम) के तहत दलहन, मोटे अनाजों, पोषक अनाजों और कपास जैसी फसलों के विविध उत्पादन और एकीकृत बागवानी विकास मिशन (एमआईडीएच) के तहत उच्च मूल्य वाली बागवानी फसलों को प्रोत्साहित करने के लिए राज्य सरकारों के प्रयासों में सहयोग करती है।

भारत सरकार आरकेवीवाई के तहत राज्यों की विशिष्ट आवश्यकताओं/प्राथमिकताओं के लिए भी राज्यों को छूट देती है। राज्य अपने-अपने राज्यों के मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय मंजूरी समिति (एसएलएससी) के अनुमोदन से आरकेवीवाई के तहत फसल विविधीकरण को बढ़ावा दे सकते हैं।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) अपने फसल आधारित संस्थानों और अखिल भारतीय समन्वित अनुसंधान परियोजनाओं (एआईसीआरपी) के माध्यम से और राज्य विश्वविद्यालयों (एसएयू) के सक्रिय सहयोग से देश के विभिन्न कृषि पारिस्थितिकी में खेती के लिए गेहूं और चावल फसल प्रणाली में विविधता लाने के लिए तिलहन और दलहन की उच्च उपज वाली जलवायु अनुकूल किस्मों/संकर किस्मों को विकसित करने के लिए आधारभूत और रणनीतिक अनुसंधान में लगी हुई है।

उत्तर प्रदेश में आर.के.वी.वाई

2900. श्री अरुण कुमार सागर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के अंतर्गत विशेषकर उत्तर प्रदेश के शाहजहांपुर संसदीय निर्वाचन क्षेत्र में कुछ कार्य किए जा रहे हैं;

(ख) यदि हां, तो आज की तारीख तक उत्तर प्रदेश के शाहजहांपुर संसदीय निर्वाचन क्षेत्र के संदर्भ में तत्संबंधी ब्यौरा क्या है; और

(ग) गत तीन वर्षों के दौरान इस योजना के अंतर्गत आबंटित और उपयोग की गई केंद्रीय निधि का ब्यौरा क्या है, तथा लाभार्थियों की राज्यवार और वर्षवार संख्या कितनी है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) राज्य उत्पादन और उत्पादकता बढ़ाने के लिए राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत परियोजना आधारित मोड से काम कर रहे हैं। राज्यों/संघ राज्य क्षेत्रों को कृषि के समग्र विकास को सुनिश्चित करने के लिए स्थानीय आवश्यकताओं के अनुसार परियोजनाओं का प्रस्ताव रखने की छूट है।

उत्तर प्रदेश सरकार से मिली जानकारी के अनुसार शाहजहांपुर संसदीय क्षेत्र में आरकेवीवाई के तहत किए गए काम इस प्रकार हैं:-

- i. गन्ना उत्पादन में वृद्धि तथा उच्च गुणवत्ता वाले गन्ना बीज उत्पादन एवं वितरण कार्यक्रम।
- ii. फसल विविधीकरण कार्यक्रम (सीडीपी)।
- iii. आईसीडीपी-चावल और गेहूं, जिप्सम वितरण, हरी खाद के लिए ढेंचा/सनई बीज और किसान पाठशाला।
- iv. 2023-24 और 2024-25 के दौरान कृषि वानिकी कार्यक्रम।

v. नमामि गंगे कार्यक्रम एवं परम्परागत कृषि विकास योजना (पीकेवीवाई)

vi. वर्षा आधारित क्षेत्र विकास योजना (आरएडी)।

vii. मृदा स्वास्थ्य एवं उर्वरता।

viii. कृषि मशीनीकरण उप मिशन (एसएमएम) और फसल अवशेष प्रबंधन (सीआरएम) आदि ।

(ग) पिछले तीन वर्षों के दौरान आरकेवीवाई के अंतर्गत कुल आवंटन और रिलीज निम्नानुसार है:

(करोड़ रुपए में)

वर्ष	आवंटन	रिलीज
2021-22	3712.44	1729.11
2022-23	10741.86	5273.33
2023-24	7774.83	5761.54

प्रत्यक्ष और अप्रत्यक्ष लाभार्थियों का विवरण केंद्रीय स्तर पर नहीं रखा जाता है। पिछले तीन वर्षों में आवंटित और उपयोग की गई धनराशि का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पिछले तीन वर्षों में आवंटित एवं उपयोग की गई धनराशि का राज्यवार ब्यौरा

क्र. सं.	राज्यों का नाम	2021-22		2022-23		2023-24	
		आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज
1.	आंध्र प्रदेश	203.47	97.19	580.83	318.56	414.19	205.98
2.	बिहार	140.95	69.77	285.52	43.83	192.80	94.64
3.	छत्तीसगढ़	91.03	43.27	212.68	149.96	164.60	162.41
4.	गोवा	17.94	0.00	30.87	4.69	16.18	4.05
5.	गुजरात	145.84	69.39	592.84	185.23	405.76	404.04
6.	हरियाणा	83.89	64.23	210.01	161.38	409.40	204.70
7.	हिमाचल प्रदेश	23.54	11.68	102.61	15.55	64.46	16.12
8.	झारखंड	60.02	0.00	130.26	34.44	114.65	46.57
9.	कर्नाटक	218.84	113.08	800.06	357.93	583.24	761.87
10.	केरल	63.11	50.44	140.56	130.88	88.80	28.26

11.	मध्य प्रदेश	197.46	96.62	606.84	180.67	413.53	258.55
12.	महाराष्ट्र	249.23	120.55	733.23	487.33	514.12	255.06
13.	उड़ीसा	107.26	49.58	245.73	43.32	193.00	222.05
14.	पंजाब	151.29	75.36	126.87	3.75	336.51	136.63
15.	राजस्थान	179.64	87.80	468.77	314.37	362.93	180.97
16.	तमिलनाडु	197.96	171.50	799.36	398.92	494.90	694.65
17.	तेलंगाना	207.64	0.00	334.30	33.22	170.34	0.00
18.	उत्तराखंड	54.15	49.87	309.63	245.67	173.99	101.69
19.	उत्तर प्रदेश	302.71	145.10	722.92	482.77	670.49	595.15
20.	पश्चिम बंगाल	188.01	92.75	269.16	189.91	171.88	254.60
21.	अरुणाचल प्रदेश	14.74	6.27	78.25	33.21	58.17	82.41
22.	असम	159.95	150.69	325.87	204.50	198.68	300.18
23.	मणिपुर	23.25	17.47	109.26	38.92	75.13	59.74
24.	मेघालय	23.70	10.79	59.66	1.69	52.73	28.70
25.	मिजोरम	33.65	16.11	120.27	30.57	58.12	49.39
26.	नागालैंड	17.14	26.95	115.05	128.00	92.44	188.33
27.	सिक्किम	9.40	4.14	98.25	66.48	66.08	146.41
28.	त्रिपुरा	52.31	52.27	119.42	70.63	69.27	92.79
29.	दिल्ली	0.23	0.00	0.10	0.00	10.62	0.00
30.	पुदुचेरी	4.04	0.00	6.33	4.91	2.59	0.65
31.	जम्मू और कश्मीर	10.58	0.00	39.33	4.81	52.84	26.42
32.	अंडमान एवं निकोबार	2.61	1.30	3.87	0.00	9.92	1.62
33.	चंडीगढ़	0.13	0.00	0.10	0.00	1.92	0.00
34.	डी एंड एन हवेली और दमन और दीव	0.21	0.00	0.20	0.00	15.45	0.00
35.	लक्षद्वीप	0.10	0.00	2.37	0.00	1.30	0.00
36.	लद्दाख	9.00	0.00	15.80	0.67	16.56	4.14
अंडमान		120.00	36.24	1244.68	906.58	1067.57	152.79
कुल योग		3712.44*	1729.1 1	10741.86 *	5273.3 3	7774.83*	5761.54

* राज्यों को 125% वार्षिक परिव्यय आवंटित किया जाता है।

WOMEN BENEFICIARIES UNDER PMMKSY**2901. SHRI G. M. HARISH BALAYOGI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of beneficiaries (women/SC/ST) under various components of Pradhan Mantri Matsya Kisan Samridhi Yojana, in Andhra Pradesh State and district-wise;
- (b) the details of Funds allocated and released as a one-time incentive to farmers (women/SC/ST beneficiaries) for the adoption of aquaculture insurance, State-wise and district-wise in Andhra Pradesh;
- (c) the details regarding the supply chains established under the scheme to provide safe fish products to consumers in Andhra Pradesh, district-wise;
- (d) the Funds allocated and released under the scheme as Performance Grants for Village Level Organizations, Federations of Self-Help Groups, Fish Farmer Producer Organizations, cooperatives in Andhra Pradesh, State and district-wise; and
- (e) the details of beneficiaries and the amount of funds allocated and released for the creation and maintenance of jobs under the scheme, separately for men and women?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY
AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (e) The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying is implementing a new Central Sector Sub-scheme namely the Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY) under the ongoing Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of four years from FY 2023-24 to FY 2026-27 at an estimated outlay of ₹6000 crore.

Under PM-MKSSY, the Sub-scheme provides support for: (i) formalization of the unorganized part of fisheries sector by providing work based digital identity to fishers, fish farmers and other stakeholders through National Fisheries Digital Platform (ii) facilitating access to institutional credit, (iii) incentive for adoption of aquaculture insurance by providing 'one-time incentive' to the farmers by providing 40% of the premium (up to ₹25,000 per hectare, or ₹1 lakh per farmer for 4 hectares, SC/ST and women beneficiaries get an additional 10% incentive (iv) improvement of fisheries value-chain efficiencies under component 2 through Performance grant for a Microenterprise i.e. 25% of the total investment or Rs.35 lakhs, whichever is lower, for General Category and 35% of total investment or Rs.45 lakhs, whichever is lower, for SC, ST and Women owned microenterprises. In addition, Performance Grant for Village Level Organizations and Federations of SHGs, FFPOs and Cooperatives shall not exceed 35% of total investment or Rs.200 lakhs, whichever is lower and for establishment of supply chains of safe fish products to consumers under Component 3 through Performance grant for a Small and Microenterprise i.e. 25% of the total investment or Rs.35 lakhs, whichever is lower for microenterprise and 25% of total

investment or ₹75 lakhs, whichever is lower for small enterprise for General Category and 35% of total investment or Rs.45 lakhs, whichever is lower for microenterprise and 35% of total investment or ₹100 lakhs, whichever is lower, for SC, ST and Women for small enterprise. In addition, Performance Grant for Village Level Organizations and Federations of SHGs, FFPOs and Cooperatives shall not exceed 35% of total investment or Rs.200 lakhs, whichever is lower. Along with this, PM-MKSSY aims to provide an amount of Rs.10,000 and Rs.15,000 per year for creation and maintenance of jobs for a men and woman respectively subject to the limit of 50% of total eligible grant.

Further, The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying has launched National Fisheries Digital Platform (NFDP) under PM-MKSSY on 11.09.2024. The NFDP aims at formalization of the Indian fisheries and aquaculture sector through creation of work-based digital identity and the database for all stakeholders in fisheries sector. It also serves as 'one-stop' solution for access to institutional credit, strengthening of fisheries co-operatives, incentivizing aquiculture insurance, performance-based incentives, fisheries' traceability systems and training and capacity building. Till date, 20,25,676 fishers, fish farmers and other stakeholders have registered on NFDP including 209850 registrations from Andhra Pradesh. The registrations include 56,165 Women beneficiaries, 8374 SC beneficiaries and 5075 ST beneficiaries. The district-wise details are given in the enclosed **Statement**.

Under the NFDP, the module for aquaculture insurance, credit Facilitation, performance grant, traceability and training and capacity building has been developed and made live. The beneficiary can login to the NFDP portal and apply for availing the benefit. As on date, 286 lead applications for Aquaculture Insurance including 13 applications from Andhra Pradesh have been submitted by the beneficiaries covering 716 hectare farms and the same have been forwarded to the insurance companies on the portal. Further, 8 applications for Performance Grant including 6 applications under component 2 and 2 applications under component 3 have been received under PM-MKSSY. As of now, no applications have been received from Andhra Pradesh for Performance Grant.

STATEMENT

District-wise details of registrations under National Fisheries Digital Platform in Andhra Pradesh

Name of the District	No. of Female registrations	No. of Male registrations	Total registrations	SC registrations	ST registrations
Alluri Sitharama Raju	57	364	421	25	140
Anakapalli	305	1126	1431	18	47
Anantapur	291	1692	1983	183	47
Annamayya	8	150	158	8	17
Bapatla	990	2076	3066	43	125
Chittoor	684	928	1612	224	138
Dr. B.R. AmbedkarKonaseema	4299	6363	10662	90	6
East Godavari	12380	35557	47937	340	174

Eluru	619	1352	1971	308	28
Guntur	1574	7745	9319	658	807
Krishna	11406	20778	32184	2202	594
Kurnool	373	3450	3823	363	90
Nandyal	63	327	390	17	16
NTR	193	362	555	122	24
Palnadu	42	254	296	59	126
ParvathipuramManyam	73	617	690	34	338
Prakasam	1952	7687	9639	305	212
Sri PottiSriramulu Nellore	3195	10355	13550	743	1058
Sri Sathya Sai	51	606	657	38	15
Srikakulam	8547	17094	25641	65	64
Tirupati	572	2692	3264	241	287
Visakhapatnam	5434	19673	25107	172	210
Vizianagaram	1457	3547	5004	98	343
West Godavari	1495	8514	10009	1944	96
Y.S.R. Kadapa	105	376	481	74	73
Total	56165	153685	209850	8374	5075

राजस्थान के जैविक कृषि जोन

2902. श्रीमती महिमा कुमारी मेवाड़:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राजस्थान में जैविक खेती को बढ़ावा देने तथा जैविक खेती जोनों को बनाने के लिए

राजस्थान सरकार के साथ मिलकर कोई विशेष पहल की है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) सरकार राजस्थान राज्य सहित प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के एक घटक परम्परागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से देश में जैविक खेती को बढ़ावा दे रही है। पीकेवीवाई योजना जैविक किसानों को क्लस्टर आधारित दृष्टिकोण में उत्पादन से लेकर प्रसंस्करण, प्रमाणन और विपणन तक शुरू-से-अंत तक सहायता प्रदान करती है। इस योजना का प्राथमिक फोकस एक क्लस्टर में जैविक क्लस्टर बनाने पर है जहाँ छोटे और सीमांत किसानों को प्राथमिकता दी जाती है ताकि उन्हें आपूर्ति श्रृंखला बनाने में सहायता मिल सके।

पीकेवीवाई योजना के तहत, राज्यों/संघ शासित क्षेत्रों को जैविक क्लस्टरों में 3 वर्षों में कुल 31,500 रुपये प्रति हेक्टेयर की वित्तीय सहायता प्रदान की जाती है, जिसमें से 15,000 रुपये प्रति हेक्टेयर प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से किसानों को ऑन फार्म और ऑफ फार्म जैविक इनपुट के लिए सीधे प्रदान किए जाते हैं, 4,500 रुपये प्रति हेक्टेयर विपणन, पैकेजिंग, ब्रांडिंग, मूल्य संवर्धन आदि के लिए, 3,000 रुपये प्रति हेक्टेयर प्रमाणीकरण और अवशेष विश्लेषण के लिए और 9,000 रुपये प्रति हेक्टेयर प्रशिक्षण और क्षमता निर्माण के लिए प्रदान किए जाते हैं। किसान अधिकतम 2 हेक्टेयर क्षेत्र का लाभ उठा सकते हैं।

राजस्थान सरकार ने सूचित किया है कि वर्ष 2015-16 से पीकेवीवाई योजना के तहत 33 जिलों में 2.18 लाख किसानों को शामिल करते हुए 1.49 लाख हेक्टेयर क्षेत्र को जैविक खेती के तहत कवर किया गया है।

EXTENSION OF GROUNDNUT PROCUREMENT

2903. SHRI GODAM NAGESH:

SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of quantity of groundnuts procured during the extended period in Telangana, Karnataka and Gujarat;
- (b) the impact details of procurement extension on the market price of groundnuts in these States;
- (c) whether any specific measures have been taken to support small and marginal farmers during the extension; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The details of quantity of groundnut for Kharif 2024-25 season procured and number of farmers benefitted during the extended period under Price Support Scheme (PSS) in Karnataka and Gujarat is as under:-

S. No.	State	Extended period	Quantity procured (in MT)	No. of farmers benefitted
1.	Karnataka	10.02.2025 to 15.02.2025	1,407.072	1,650
2.	Gujarat	09.02.2025 to 14.02.2025	25,837.00	7,517

No proposal for the procurement of Groundnut under PSS was received from the Govt. of Telangana during Kharif 2024-25 season.

(b) to (d) The overall market forces also respond positively to the intervention of the Government in organizing procurement operations of notified Pulses and Oilseeds & Copra at MSP under PSS. Under the PSS, a farmer can sell his produce to a maximum of 40 quintals per day at the procurement centre that is meant to protect the interests of the small and marginal farmers. A system has been put in place for Aadhar Based registration of farmers on the portals like eSamriddhi Portal of NAFED and eSanyukti portal of NCCF and the portals of the State for selling their produce. The farmers are informed via SMS and Whataspp to make them aware about the procurement operation to be undertaken by the central nodal agencies of the Govt. namely NAFED and NCCF. The payments to the farmers are being released to their individual bank accounts though RTGS or NEFT within three days from actual delivery by the procuring agency.

TRIBAL SANITATION WORKERS

2904. SHRI SUDAMA PRASAD:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the working conditions of tribal workers in Gujarat who are paid below minimum wages & without social security;
- (b) the details of actions have been taken against the private companies denying Government mandated minimum wages and social security;

(c) whether the Ministry conducted any assessment of the working conditions under which scheduled caste/scheduled tribe workers are forced to work, if so, the details of the assessment reports, if not, the reasons therefor;

(d) the details of private waste collection companies in the country and the details of scheduled caste and scheduled tribe workers currently working under the same, State-wise; and

(e) whether the Ministry filed complaints against companies and people violating the Supreme Court orders and law in terms of failure to pay minimum pay and manual scavenging provide details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) Ministry of Labour and Employment has informed that the Chief Labour Commissioner (CLC) (C) organization conducts regular inspection of the establishments falling in the central sphere to ensure implementation of the provisions of various labour Laws. Private waste collection companies fall within the jurisdiction of respective State Governments for implementation of various labour laws.

(c) and (d) No such data is maintained centrally.

(e) Action to be taken regarding failure to pay minimum wages lies with the State Government. As regards manual scavenging as per the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013)” manual scavenging is a banned activity in the country with effect from 6.12.2013. No person

or agency can engage or employ any person for manual scavenging from the above date. Any person or agency who engages any person for manual scavenging in violation of the provisions of the MS Act, 2013 is punishable under Section 8 of the above Act, with imprisonment upto 2 years or fine upto Rs. One Lakh or both.

No report of the practice of manual scavenging has been received from States/UT Governments.

एमएसपी के तहत फसलें

2905. श्री हनुमान बेनीवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों में एमएसपी के अंतर्गत आने वाली विभिन्न फसलों की उत्पादन लागत में हुई वृद्धि का ब्यौरा क्या है;

(ख) विगत पांच वर्षों में उत्पादन लागत में वृद्धि तथा एमएसपी में वृद्धि का तुलनात्मक ब्यौरा क्या है; और

(ग) सरकार द्वारा एमएसपी पर इसके अंतर्गत आने वाली फसलों में से किसानों की उपज की अधिकतम मात्रा की खरीद सुनिश्चित करने का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) सरकार, संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के पश्चात कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। विगत पांच वर्षों के दौरान

एमएसपी के तहत शामिल की गई विभिन्न फसलों की उत्पादन लागत में वृद्धि और उत्पादन लागत तथा एमएसपी में वृद्धि का तुलनात्मक ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) सरकार किसानों को मूल्य समर्थन प्रदान करने के लिए भारतीय खाद्य निगम (एफसीआई) और अन्य नामित राज्य एजेंसियों के माध्यम से अनाज और मोटे अनाज की खरीद करती है।

भारत सरकार द्वारा राज्य सरकारों और भारतीय खाद्य निगम के परामर्श से प्रत्येक विपणन मौसम के प्रारंभ होने से पूर्व अनुमानित उत्पादन, विपणन योग्य अधिशेष और कृषि फसल पैटर्न के आधार पर गेहूं और धान के खरीद अनुमान को अंतिम रूप दिया जाता है।

राज्यों को एफसीआई के परामर्श से राज्य सरकारों द्वारा तैयार की गई विस्तृत खरीद योजना पर भारत सरकार के पूर्व अनुमोदन के अध्यक्षीन केंद्रीय पूल के अंतर्गत किसानों से एमएसपी पर मोटे अनाज की खरीद करने की अनुमति है।

जब कभी भी दलहनों, तिलहनों और कोपरा का बाजार मूल्य एमएसपी से कम हो जाता है तब संबंधित राज्य सरकारों के परामर्श से प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की समग्र योजना के अंतर्गत मूल्य समर्थन योजना के तहत इन उत्पादों की खरीद की जाती है। भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) और भारतीय राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड (एनसीसीएफ) पीएम-आशा योजना के तहत खरीद एजेंसियां हैं। केंद्र सरकार द्वारा खरीद की कुल मात्रा उस मौसम/वर्ष विशेष के दौरान उस जिस के अखिल भारतीय उत्पादन के 25% तक सीमित रहेगी।

सरकार द्वारा कपास और पटसन की खरीद भी क्रमशः भारतीय कपास निगम (सीसीआई) और भारतीय पटसन निगम (जेसीआई) के माध्यम से एमएसपी पर की जाती है। किसानों से उत्पादित पटसन और कपास की खरीद मात्रा की कोई अधिकतम सीमा नहीं है।

विवरण

विपणन मौसम 2020-21 और 2024-25 के लिए सभी खरीफ फसलों की अखिल भारतीय उत्पादन
लागत और एमएसपी

(रु./ क्विंटल में)

क्र.सं.	ए	बी	सी	डी=सी- बी	ई	एफ	जी=एफ-ई
	खरीफ फसलें	लागत			एमएसपी		
		2020-21	2024-25	अंतर	2020-21	2024-25	अंतर
1	धान सामान्य	1245	1533	288	1868	2300	432
2	ज्वार	1746	2247	501	2620	3371	751
3	बाजरा	1175	1485	310	2150	2625	475
4	रागी	2194	2860	666	3295	4290	995
5	मक्का	1213	1447	234	1850	2225	375
6	अरहर	3796	4761	965	6000	7550	1550
7	मूंग	4797	5788	991	7196	8682	1486
8	उड़द	3660	4883	1223	6000	7400	1400
9	मूंगफली	3515	4522	1007	5275	6783	1508
10	सूरजमुखी	3921	4853	932	5885	7280	1395
11	सोयाबीन(पीला)	2587	3261	674	3880	4892	1012
12	तिल	4570	6178	1608	6855	9267	2412
13	रामतिल	4462	5811	1349	6695	8717	2022
14	कपास(मध्यम रेशा)	3676	4747	1071	5515	7121	1606

विपणन मौसम 2021-22 और 2025-26 के लिए सभी रबी फसलों की अखिल भारतीय उत्पादन
लागत और एमएसपी

(रु./क्विंटल में)							
क्र.सं.	रबी फसलें	लागत			एमएसपी		
		2021-22	2025-26	अंतर	2021-22	2025-26	अंतर
1	गेहूं	960	1182	222	1975	2425	450
2	जौ	971	1239	268	1600	1980	380
3	चना	2866	3527	661	5100	5650	550

4	मसूर (लेंटिल)	2864	3537	673	5100	6700	1600
5	रेपसीड और सरसों	2415	3011	596	4650	5950	1300
6	कुसुंभ	3551	3960	409	5327	5940	613

विपणन मौसम 2021 और 2025 के लिए कोपरा (मिलिंग) की अखिल भारतीय उत्पादन लागत और एमएसपी

(रु./क्विंटल में)

क्र.सं.	फसल	लागत			एमएसपी		
		2021	2025	अंतर	2021	2025	अंतर
1	कोपरा (मिलिंग)	6805	7721	916	10335	11582	1247

विपणन मौसम 2021-22 और 2025-26 के लिए पटसन की अखिल भारतीय उत्पादन लागत और एमएसपी

(रु./क्विंटल में)

क्र.सं.	फसल	लागत			एमएसपी		
		2021-22	2025-26	अंतर	2021-22	2025-26	अंतर
1	पटसन	2832	3387	555	4500	5650	1150

DIGITALIZATION OF COOPERATIVE SOCIETIES IN VALSAD

2906. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the number of cooperative societies in Gujarat, particularly in Valsad which have been digitalized under the Cooperation among Cooperatives initiative;
- (b) the impact of digitalization on governance transparency and financial efficiency in Valsad's cooperative societies; and

(c) the steps taken to strengthen cooperative banks in Valsad to enhance credit accessibility for rural entrepreneurs and farmers?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b) To achieve the prosperity in the country through the mantra of “Sahakar Se Samridhi” given by the Prime Minister, a pilot project to promote ‘Cooperation among Cooperatives’ was launched on 21st May, 2023 in Banaskantha and Panchmahal District Central Cooperative Banks (DCCBs) of Gujarat to promote all financial transactions of Primary Dairy Cooperative Societies (PDCSs) with Rural Cooperative Banks and to strengthen and make the cooperative sector Aatma Nirbhar. Activities taken up under the pilot project are as under:

- i. Dairy cooperative societies were made Bank Mitras of DCCBs: To ensure ease of doing business of PDCSs through digital financial transactions and to promote financial inclusion, micro-ATMs were given to these Bank Mitra PDCS with support from NABARD’s Financial Inclusion Fund (FIF) to provide doorstep financial services.
- ii. Rupay KCC through DCCBs: To expand the business and reach of DCCBs and to provide necessary liquidity/credit to the members of dairy cooperative societies, RuPay Kisan Credit Cards (KCCs) were issued by DCCBs to the members of PDCS and other societies for providing timely credit at comparatively lower interest rates and enabling other financial transactions.

iii. Awareness about the campaign was created through Financial Literacy Camps (FLCs) which was also supported through Financial Inclusion Fund (FIF).

On the basis of learnings during the pilot project, the campaign was expanded and launched in all districts of Gujarat from 15th January 2024. A Standard Operating Procedure for the nation-wide implementation of the Campaign on 'Cooperation among Cooperatives' was launched on 19.09.2024. Achievements during the campaign in the state of Gujarat are provided below:-

- Over 2,23,994 new RuPay KCCs were issued by DCCBs including 2,126 in Valsad district.
- 6,446 micro-ATMs were distributed to new Bank Mitra PDCS including 503 in Valsad district.
- 6,529 Bank Mitras were enrolled including 503 in Valsad district.
- More than 23 lakh deposit accounts opened including 67,527 in Valsad district.
- Total Rs. 8,329 crore was deposited including Rs. 30 crore in Valsad district.

Further, under “Strengthening of PACS through Computerization” scheme implemented by Ministry of Cooperation, computerisation of 5,754 PACS of Gujarat state have been sanctioned out of which 22 PACS are from Valsad district. The computerization of PACS will improve their governance transparency and financial efficiency.

(c) To enhance credit accessibility for rural entrepreneurs and farmers in Valsad, the DCCB is working towards developing new products, promoting Govt. Sponsored Scheme under supervision of RCS and NABARD. StCB is also playing vital role in development of DCCB to strengthen their system and to cater the need of farmers. Allotment of m –ATM to PACS/PDCs and issuance of RuPAY card to members will facilitate the ease in banking for farmers.

ASPERGER'S SYNDROME

2907. SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI KHAGEN MURMU:

SHRIMATI APARAJITA SARANGI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the mechanisms in place to assess the effectiveness and awareness initiatives in improving societal inclusivity and understanding of Asperger's Syndrome;
- (b) whether the Government is launching specific skill development and employment programmes tailored for individuals with Asperger's Syndrome to promote workplace inclusivity, if so, the details thereof; and
- (c) whether the Government has engaged with private organizations or NGOs to amplify the outreach and effectiveness of such awareness programmes, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The Department of Empowerment of Persons with Disabilities (DEPwD) observes all defined disabilities including Asperger's Syndrome (Autism Spectrum Disorder) under Rights for Persons with Disabilities Act, 2016 (RPwD Act) in the form of disability-related calendar days annually through its National Institutes (NIs), Composite Regional Centres (CRCs) and Public Sector Enterprises (PSEs). To ensure comprehensive documentation and impact assessment of these events, the Department has developed a JotForm-based reporting mechanism. This requires all participating institutions to submit pre and post-event reports, including photographs, details of activities conducted.

These reports form the basis for social media dissemination, press releases and promotional campaigns coordinated by the Department and its associated institutions. Additionally, the Department works closely with the Press Information Bureau (PIB) to amplify awareness initiatives across relevant media platforms.

(b) To enhance skills of Persons with Disabilities; to enable them to have gainful employment and to become self-reliant, productive and contribute members of society and stand up on their own feet, Department of Empowerment of Persons with Disabilities is implementing the National Action Plan for Skill Development of Persons with Disabilities (NAP-SDP). Under NAP-SDP, skill training is imparting to persons with disabilities including Asperger's Syndrome (Autism Spectrum

Disorder) in the age group of 15 to 59 years. Training under the NAP-SDP scheme is being provided through various Government and Non-Government Organizations, empanelling as training partners (ETPs) with the Department. These Government and Non-Government Organizations provide skilling across the Country.

The Department has developed PM-DAKSH Portal-DEPwD for effective implementation of National Action Plan for Skill Development of PwDs (NAP-SDP). This portal is a one-stop digital destination for PwDs, who need skilling and employment and for Training organizations and Employers/job aggregators of PwDs.

- (i) Divyangjan Kaushal Vikas:- Skill training is conducted for PwDs through the portal across the country.
- (ii) Divyangjan Rozgar Setu:- The platform aims to act as a bridge between PwDs and employers having jobs for PwDs. The platform provides geo-tagged based information on employment/earning opportunities within private companies as well as PwDs across India.
- (c) The National Institutes working under the aegis of DEPwD actively collaborate with Non-Government Organizations (NGOs) and local administrations, state and district administrations and NGOs specializing in disability rehabilitation to train grassroots-level workers and for expand awareness programs including orientation programs on Asperger's Syndrome (Autism Spectrum Disorder).

On International Asperger's Day (February 18, 2025), National Institute for Empowerment of Persons with Multiple Disabilities (NIEPMD) has organized a webinar titled 'Asperger's and Adulthood' under its E-Information Series – 16. The session, led by an expert in special education, provided insights into challenges faced by individuals with Asperger's Syndrome and strategies for inclusion. The webinar witnessed active participation with 107 attendees joining via Google Meet and additional outreach through YouTube.

These efforts collectively contribute to fostering awareness, early intervention and workplace inclusivity for individuals with Asperger's Syndrome.

दुग्ध उत्पादन

2908. डॉ. आनन्द कुमार गोंड:

श्री कौशलेन्द्र कुमार:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में कुल दूध उत्पादन और दूध प्रसंस्करण क्षमता का उत्तर प्रदेश तथा बिहार सहित राज्य-वार ब्यौरा क्या है;

(ख) क्या सरकार घरेलू उत्पादन के माध्यम से अपनी दूध की आवश्यकता को पूरा करने में सक्षम है और क्या हम दूध उत्पादन में आत्मनिर्भर हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) डेयरी किसानों के लाभ के लिए दूध और दूध उत्पादों के निर्यात को बढ़ाने के लिए सरकार द्वारा राज्य-वार क्या कदम उठाए गए हैं;

(घ) क्या सरकार ने देश की प्रत्येक ग्राम पंचायत में ग्रामीण डेयरी स्थापित करने का निर्णय लिया है और यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है;

(ङ) देश में विशेषकर बहराइच संसदीय निर्वाचन क्षेत्र में अब तक स्थापित नई ग्रामीण डेयरी सहकारी समितियों का ब्यौरा क्या है;

(च) सरकार द्वारा बिहार सहित देश भर में दुग्ध उत्पादकों को राज्यवार किस प्रकार की सहायता प्रदान की जा रही है;

(छ) क्या केन्द्र सरकार ने बिहार राज्य सहित दूध उत्पादक लाभार्थी किसानों की संख्या का कोई आकलन किया है; और

(ज) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) दूध प्रसंस्करण संयंत्रों की स्थापना संबंधी पंजीकरण और लाइसेंसिंग भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण (एफएसएसआई), स्वास्थ्य एवं परिवार कल्याण मंत्रालय के अधीन आता है। राज्यवार दूध उत्पादन और दूध प्रसंस्करण संबंधी विनिर्माण क्षमता के सक्रिय लाइसेंस (केंद्रीय और राज्य) (एफएसएसआईके अनुसार) संबंधी ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) जी हां। वर्ष 2023-24 के लिए भारत में दूध उत्पादन 239.30 मिलियन मीट्रिक टन है, जो पिछले दशक की तुलना में 63.56% की उल्लेखनीय वृद्धि को दर्शाता है। यह विश्व के कुल दूध उत्पादन में 25% योगदान देता है। वर्ष 2023-24 में प्रति व्यक्ति दूध की उपलब्धता 471 ग्राम प्रतिदिन है, जो विश्व औसत 328 ग्राम प्रतिदिन से अधिक है।

(ग) पशुपालन और डेयरी विभाग सभी राज्यों/संघ राज्य क्षेत्रों में पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (एलएचडीसीपी) के कार्यान्वयन के माध्यम से राज्यों/संघ राज्य क्षेत्रों को सहायता प्रदान कर रहा है। एलएचडीसीपी केन्द्रीय क्षेत्र की योजना है जिसका उद्देश्य पशु रोगों के लिए रोगनिरोधी टीकाकरण,

पशु चिकित्सा सेवाओं की क्षमता निर्माण, रोग निगरानी और पशु चिकित्सा अवसंरचना को सुदृढ़ करके पशु स्वास्थ्य के लिए जोखिम को कम करना है। पशु स्वास्थ्य संबंधी पहलू के बारे में ये उपाय दूध और दूध उत्पादों सहित पशुधन उत्पादों के निर्यात को बढ़ावा देने में मदद करते हैं।

इसके अलावा, पशुपालन और डेयरी विभाग वैश्विक मानकों के अनुपालन में डेयरी अवसंरचना के उन्नयन के लिए निम्नलिखित योजनाएं कार्यान्वित कर रहा है:

- i. राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी)
- ii. डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (एसडीसीएफपीओ)
- iii. पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ)

उपरोक्त के अलावा, निम्नलिखित कार्य भी चल रहे हैं:

- i. दूध और दूध उत्पादों के निर्यात को बढ़ावा देने के लिए, भारत सरकार ने वर्ष 2021 से निर्यात प्रोत्साहन योजना “निर्यात उत्पादों पर शुल्क और करों की छूट (RoDTEP)” आरंभ की है। इस योजना के तहत, डेयरी उत्पादों के पात्र निर्यातकों को एफओबी मूल्य के 0.5% की अधिसूचित दर पर छूट दी जाती है।
- ii. भारत सरकार ने वर्ष 2021-22 से वर्ष 2026-27 के दौरान कार्यान्वयन के लिए एक केंद्रीय क्षेत्र योजना - “खाद्य प्रसंस्करण उद्योग के लिए उत्पादन से जुड़ी प्रोत्साहन योजना (PLISFPI)” को भी अनुमोदन दिया है। योजना के घटकों में से एक ब्रांडेड उपभोक्ता पैक में मोज़ेरेला चीज़ सहित सभी भारतीय खाद्य उत्पादों के लिए मजबूत भारतीय ब्रांडों के उद्भव को प्रोत्साहित करने के लिए विदेशों में ब्रांडिंग और विपणन में मदद करना है।
- iii. भारत सरकार गुणवत्तापूर्ण वस्तुओं (डेयरी वस्तुओं सहित) के उत्पादन के लिए पूंजीगत वस्तुओं के आयात को सुविधाजनक बनाने और भारत की विनिर्माण प्रतिस्पर्धात्मकता को

बढ़ाने के लिए "निर्यात संवर्धन पूंजीगत वस्तु योजना (ईपीसीजी)" जारी रखे हुए है। इस योजना का उद्देश्य पूंजीगत वस्तुओं पर आयात शुल्क रियायतें प्रदान करके निर्यात के लिए वस्तुओं के उत्पादन को प्रोत्साहित करना है।

(घ) सहकारिता मंत्रालय ने दिनांक 19.09.2024 को श्वेत क्रांति 2.0 प्रारंभ की है, जिसका उद्देश्य अगले पांच वर्षों में देश में 1.21 लाख डेयरी सहकारी समितियों की स्थापना/सुदृढ़ीकरण करना है। राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ङ) दिनांक 31.03.2024 तक उत्तर प्रदेश सहित पूरे देश में 2.35 लाख डेयरी सहकारी समितियां स्थापित/सुदृढ़ की गई हैं।

(च) पशुपालन और डेयरी विभाग किए गए प्रयासों को अनुपूरित और संपूरित करने के लिए देश भर में निम्नलिखित डेयरी विकास योजनाएं कार्यान्वित कर रहा है:

- (i) राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी)
- (ii) डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (एसडीसीएफपीओ)
- (iii) पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ)
- (iv) राष्ट्रीय गोकुल मिशन (आरजीएम)
- (v) राष्ट्रीय पशुधन मिशन (एनएलएम)
- (vi) पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (एलएचडीसीपी)

ये योजनाएं बोवाइन पशुओं की दूध उत्पादकता में सुधार करने, डेयरी अवसंरचना को सुदृढ़ करने, आहार और चारे की उपलब्धता बढ़ाने और पशु स्वास्थ्य सेवाएं प्रदान करने में मदद कर रही हैं। ये पहले दूध उत्पादन की लागत को कम करने और डेयरी फार्मिंग से आय बढ़ाने में भी मदद करती हैं।

(छ) और (ज) पशुपालन और डेयरी विभाग रूप से समीक्षा बैठकों में नियमित डेयरी क्षेत्र से जुड़े दूध उत्पादकों की संख्या की समीक्षा करता है। दिनांक 31.03.2024 तक, बिहार सहित देश भर में डेयरी सहकारी समितियों से 1.72 करोड़ दूध उत्पादक जुड़े हुए हैं।

विवरण -I

दिनांक 13.03.2025 तक राज्यवार दूध उत्पादन और दूध प्रसंस्करण हेतु विनिर्माण क्षमता के सक्रिय लाइसेंस (केंद्रीय और राज्य)

राज्य	दूध उत्पादन (^{'000} टन)	विनिर्माण क्षमता के लिए सक्रिय लाइसेंस एफएसएसएआईके अनुसार (मीट्रिक टन में)	
		केंद्रीय लाइसेंस	राज्य लाइसेंस
अंडमान व निकोबार द्वीप समूह	18	0	5960.5
आंध्र प्रदेश	13994	68845980.7	4036751.4
अरुणाचल प्रदेश	20	0	365
असम	1092	319550	65380.02
बिहार	12853	8721885	1252505.76
चंडीगढ़	58.87	217800	0
छत्तीसगढ़	2124	1234722	266125.55
दादरा और नगर हवेली तथा दमन और दीव	2	342000	730
दिल्ली	488	888132	37393
गोवा	64	427000	14477
गुजरात	18312	229167332.6	4222750.51
हरियाणा	12220	33408936.1	26578998.56
हिमाचल प्रदेश	1749	307656	213710.6
जम्मू एवं कश्मीर	2875	1977618	58131.3
झारखंड	3025	1368928	96701.805
कर्नाटक	13463	24611903.04	11855112.65
केरल	2580	3358434	2647600.535

लद्दाख	29.31	0	256
लक्षद्वीप	0.39	0	0
मध्य प्रदेश	21326	34445323.36	25137125.84
महाराष्ट्र	16045	98878956.5	260832984.9
मणिपुर	63	0	6571.2
मेघालय	97	0	39
मिजोरम	25	0	120
नागालैंड	53	0	8380
ओडिशा	2636	3573335	211419.85
पुदुचेरी	50	71437.8	74278
पंजाब	14000	17406758.8	1672117.25
राजस्थान	34733	21262334.16	50670038.94
सिक्किम	81	0	256
तमिलनाडु	10808	30446058.24	53085600.62
तेलंगाना	5840	20203574.25	1304735.17
त्रिपुरा	247	0	14438.65
उत्तराखंड	38780	1501715	180212.35
उत्तर प्रदेश	1898	87052277.55	245876667
पश्चिम बंगाल	7650	23256994.5	2237692.305
कुल	239299.57	713296642.6	692665627.3

विवरण-II

डेयरी सहकारी समितियों की स्थापना/सुदृढीकरण के लिए राज्यवार लक्ष्य

राज्य	डेयरी सहकारी समितियों की स्थापना/सुदृढीकरण
अंडमान और निकोबार द्वीप समूह	0
आंध्र प्रदेश	9149
अरुणाचल प्रदेश	0

असम	2584
बिहार	12644
चंडीगढ़	0
छत्तीसगढ़	4751
दादराऔर नगर हवेली	0
दमन और दीव	0
दिल्ली	0
गोवा	101
गुजरात	5573
हरियाणा	2057
हिमाचल प्रदेश	1509
जम्मू और कश्मीर	1288
झारखंड	2220
कर्नाटक	7411
केरल	1003
लद्दाख	0
लक्षद्वीप	0
मध्य प्रदेश	7795
महाराष्ट्र	6615
मणिपुर	330
मेघालय	424
मिजोरम	112
नागालैंड	107
ओडिशा	9687
पुदुचेरी	41
पंजाब	4818
राजस्थान	12712
सिक्किम	226
तमिलनाडु	4589
तेलंगाना	2861
त्रिपुरा	159

उत्तर प्रदेश	15128
उत्तराखंड	2513
पश्चिम बंगाल	3015
अखिल भारतीय	121422

FUNDS FOR WETLAND CONSERVATION

2909. SHRI GAURAV GOGOI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware that Deepor Beel's fish diversity is under severe threat due to pollution from the Belortol dumping site, which releases toxic leachates into the wetland;
- (b) whether the Government has conducted any scientific assessment on the impact of solid waste dumping on fish populations, given that Deepor Beel supports over 50 indigenous fish species and if so, the details thereof; and
- (c) whether the Government allocated any funds under fisheries or wetland conservation programs to mitigate pollution and restore fish biodiversity in Deepor Beel, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (c) There is no specific report received in the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying regarding the toxic pollution in the Deepor Beel's of Assam.

Further, ICAR-Central Inland Fisheries Research Institute (CIFRI), recorded availability of 55 species of indigenous fish species belonging to 21 families from Deepor Beel. No proposal on restoration of fish biodiversity in Deepor Beel has been received by this Department. As reported by Government of Assam, Guwahati Municipal Corporation (GMC) has undertaken a project on 'Landfill mining at Boragaon' funded by Government of Assam under State Owned Priority Development Scheme with a total cost of Rs. 172.50 crore for wetland rejuvenation, bioremediation and habitat restoration.

GM RUBBER PLANTS

2910. SHRI V. K. SREEKANDAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is a fact that the rubber farmers under the aegis of the National Consortium of Regional Federations of Rubber Producers Societies (NCRFRPS) have demanded for the use of genetically modified rubber plants, especially in traditional areas;

- (b) whether it is also true that the National Consortium of Regional Federations of Rubber Producers Societies have submitted a representation to the Government in this regard;
- (c) whether it is also true that in Kerala where many farmers look ready to give up planting new rubber trees;
- (d) whether it is also a fact that the need to introduce GM rubber plants is urgent despite the consideration that States such as Kerala have refused to provide permission to use them; and
- (e) if so, the steps taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) and (b) Yes.
- (c) No specific information is available in this regard.
- (d) and (e) The introduction of GM rubber plants in a State is possible only after the concerned State gives permission to initiate confined field trials. The confined field trials of GM rubber plants have been initiated in the State of Assam during 2021 and the State of Tripura during 2024. However, Government of Kerala has not given permission for the same.

SOCIAL AUDIT OF GRAM PANCHAYATS

2911. SHRI R. K. CHAUDHARY:

SHRI BALYA MAMA SURESH GOPINATH MHATRE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of steps taken by the Government to ensure effective decentralization of power and resources to gram panchayats in the country particularly in Mohanlalganj;

(b) whether the social audit to ensure transparency in execution of works in Gram Panchayats has been made compulsory in the country particularly in Maharashtra, if so, the details thereof, district-wise;

(c) the extent to which funds allocated to panchayats in the country especially in Mohanlalganj being utilized for local development projects and the details of mechanisms are in place to ensure transparency;

(d) whether the Government has enforced any monitoring mechanism to check corruption in functioning Gram Panchayats in the country particularly in Maharashtra, if so, the details thereof;

(e) the extent to which the Government ensuring the conduct of regular social audits in panchayats in the country especially in Mohanlalganj to promote accountability and curb corruption;

(f) the details of grievance redressal mechanisms are in place for residents of Mohanlalganj to address issues related to panchayati raj functioning; and

(g) the present status regarding enforcement of E-Governance in Gram Panchayats in the country particularly in Maharashtra alongwith the details thereof, district-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) "Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters included in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects illustratively set out in the Eleventh Schedule for devolution of power and responsibilities upon Panchayats. Accordingly, effective decentralization of power and resources to Gram Panchayats depends on the extent of powers and resources devolved to them by the States concerned, which varies across States.

The Uttar Pradesh State Government has stated that, in terms of decentralization of power, including in Mohanlalganj, significant reforms have been implemented following the 73rd Amendment of the Constitution in 1993. Consequently, the Uttar Pradesh Panchayat Raj Act, 1947, was amended to empower Gram Panchayats to function across all 29 subjects outlined in Section 15 of the Act.

Gram Panchayats receive financial support from the State Finance Commission, the Central Finance Commission, and various schemes initiated by both the Central and State Governments. They independently formulate their 'Gram Panchayat Development Plan' (GPDP), which is uploaded on the e-Gram Swaraj Portal and subsequently implemented by the respective Gram Panchayats.

(b) To enhance transparency and accountability, the Ministry, with the support of the National Institute of Rural Development and Panchayati Raj (NIRD&PR), has developed comprehensive guidelines for conducting Social Audits of works and activities undertaken using Fifteenth Finance Commission Grants. These Social Audit Guidelines were officially released by the then Hon'ble Minister for Panchayati Raj on June 22, 2021, and subsequently shared with all States to facilitate their implementation. However, the Ministry of Panchayati Raj does not maintain district-wise details for each State in this regard.

(c) The State Government of Uttar Pradesh has informed that in Gram Panchayats of the State, including Mohanlalganj, 70 percent amount is allocated under the

recommendations of State Finance Commission and Central Finance Commission. Additionally, funds are provided under various schemes, primarily utilized for local development initiatives such as rural infrastructure, sanitation, drinking water supply, education, healthcare services, and livelihood programs. The effectiveness of fund utilization depends on factors such as allocation, planning efficiency, and execution capacity at the Gram Panchayat level.

Mechanisms to Ensure Transparency:

E-GramSwaraj Portal- All financial transactions and Gram Panchayat Development Plans (GPDP) are uploaded on the e-Gram Swaraj Portal to promote accountability.

Social Audit- Regular social audits are conducted, allowing local communities to review and verify the implementation of schemes.

Public Participation- Gram Sabhas play a key role in approving projects and monitoring fund utilization.

Audits- Through AuditOnline Portal, independent agencies conduct audits to ensure proper fund usage and prevent corruption.

E-GramSwaraj- PFMS Interface- To prevent leakages, funds are transferred directly to vendors' accounts through PFMS.

(d) To bring in efficiency, accountability, transparency and check corruption in the functioning of the PRIs and for its overall transformation, the Ministry has implemented Mission Mode Project on e-Panchayats (MMP-ePanchayat), a Central

component of the Rashtriya Gram Swaraj Abhiyan (RGSA) scheme under which various e-governance projects are funded towards digitalization of Panchayats. The eGramSwaraj application, developed under the e-Panchayat MMP, has facilitated seamless digital planning, accounting, monitoring, and online payments. Furthermore, the Ministry has integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs), ensuring real-time payments to vendors and service providers.

Additionally, an online application, 'AuditOnline,' has been developed to facilitate the online auditing of Panchayat accounts and financial management. Launched in April 2020, the AuditOnline portal enhances transparency in the utilization of Central Finance Commission funds and strengthens the financial management of Panchayats. The district-wise status of the audit of Gram Panchayats in Maharashtra for the Financial Year 2023-24 is enclosed as **Statement-I.**

(e) The State Government of Uttar Pradesh has informed it has taken significant steps to ensure the conduct of regular social audits in Panchayats, including in Mohanlalganj, to promote accountability and curb corruption.

Extent of Social Audits in Panchayats (Including Mohanlalganj):

Mandatory Social Audits under MGNREGA: The Uttar Pradesh Social Audit Society (UPSAS) conducts these audits to check fund utilization in Mohanlalganj and other Panchayats.

E-Gram Swaraj & Public Transparency: The e-Gram Swaraj Portal provides access to Gram Panchayat Development Plans (GPDP), financial transactions, and work progress reports, allowing the public to scrutinize expenditures.

(f) The State Government of Uttar Pradesh has informed that several Grievance Redressal Mechanisms are in place in Mohanlalganj to address issues related to Panchayati Raj functioning with the aim to ensure transparency, accountability, and prompt resolution of complaints regarding fund utilization, corruption, and mismanagement in Gram Panchayats.

Details of Grievance Redressal Mechanisms for Residents of Mohanlalganj:

E-GramSwaraj Portal: The e-Gram Swaraj Portal allows online complaint registration and tracking.

District & Block-Level Panchayati Raj Offices: Complaints regarding misuse of funds, corruption, and poor implementation of schemes can be reported to the Block Development Officer (BDO) and District Panchayati Raj Officer (DPRO) of Lucknow.

Social audit committees conduct public hearings where villagers can raise concerns about fraudulent activities in Panchayats.

Jan Sunwai (Public Grievance Redressal System): The Uttar Pradesh Jan Sunwai (IGRS) Portal allows residents to lodge online complaints related to Gram Panchayat functioning.

Lokayukta & Anti-Corruption Bureau (ACB): If corruption or financial fraud is suspected, residents can file complaints with the Uttar Pradesh Lokayukta or the Anti-Corruption Bureau (ACB) for investigation.

Right to Information (RTI) Act: Under the RTI Act, 2005, residents can request information about Panchayat budgets, development projects, and financial transactions to expose any mismanagement.

(g) The Ministry, under the Digital India initiative, has implemented the e-Panchayat Mission Mode Project (MMP), which has automated internal processes in 2.55 lakh Panchayats, benefiting 30 lakh elected members and 10 lakh functionaries. This has significantly enhanced transparency, efficiency, and governance at the grassroots level.

The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. In Financial Year 2024-25, 2.54 lakh Gram Panchayats uploaded their Gram Panchayat Development Plans (GPDPs), and over ₹55,000 crores have been transferred through the eGramSwaraj-PFMS interface. State wise adoption of eGramSwaraj, including Maharashtra, during current Financial Year is given in the enclosed

Statement-II. The district wise adoption of eGramSwaraj in Maharashtra during current Financial Year is given in the enclosed **Statement-III.**

STATEMENT-I

District wise Status of Audit of Gram Panchayats in State of Maharashtra for Financial Year 2023-24

District Panchayat	Panchayat Count	No. of Panchayats whose Audit is complete (Block Panchayat and Equivalent)	Gram Panchayat and Equivalent whose Audit is complete (In %)
AHMEDNAGAR	1323	715	54.00%
AKOLA	535	371	69.30%
AMRAVATI	841	720	85.60%
AURANGABAD	871	690	79.20%
BEED	1034	810	78.30%
BHANDARA	541	537	99.30%
BULDHANA	870	580	66.70%
CHANDRAPUR	825	661	80.10%
DHULE	558	345	61.80%
GADCHIROLI	458	442	96.50%
GONDIA	548	483	88.10%
HINGOLI	563	99	17.60%
JALGAON	1159	438	37.80%
JALNA	779	405	52.00%
KOLHAPUR	1025	705	68.80%
LATUR	786	415	52.80%
NAGPUR	764	616	80.60%
NANDED	1310	639	48.80%
NANDURBAR	637	268	42.10%
NASHIK	1388	832	59.90%

OSMANABAD	622	322	51.80%
PALGHAR	473	269	56.90%
PARBHANI	704	328	46.60%
PUNE	1386	860	62.00%
RAIGAD	811	337	41.60%
RATNAGIRI	847	651	76.90%
SANGLI	696	443	63.60%
SATARA	1495	772	51.60%
SINDHUDURG	432	357	82.60%
SOLAPUR	1025	567	55.30%
THANE	431	287	66.60%
WARDHA	521	483	92.70%
WASHIM	491	187	38.10%
YAVATMAL	1201	965	80.30%
Total	27950	17599	63.00%

Statement-II**State wise adoption of eGramSwaraj at Panchayat level during Financial Year 2024-25**

S.No	State Name	Total Number of Village Panchayats &Equivalent	Village Panchayat onboard	Village Panchayats &Equivalent With Online Payment	Total Number of Block Panchayats &Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats &Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment
1	ANDHRA PRADESH	13328	13296	12970	660	660	642	13	13	13
2	ARUNACHAL PRADESH	2108	2106	222	0	0	0	27	25	8
3	ASSAM	2662	2197	2176	191	191	189	30	29	27
4	BIHAR	8054	8054	8045	534	534	530	38	38	38
5	CHHATTISGARH	11596	11594	11516	146	146	146	27	27	27
6	GOA	191	190	93	0	0	0	2	2	2
7	GUJARAT	14656	14599	13890	248	248	248	33	33	33
8	HARYANA	6226	6222	5914	143	143	134	22	22	22
9	HIMACHAL PRADESH	3615	3614	3540	81	81	81	12	12	12
10	JHARKHAND	4345	4345	4329	264	264	262	24	24	24

S.No	State Name	Total Number of Village Panchayats &Equivalent	Village Panchayat onboard	Village Panchayats &Equivalent With Online Payment	Total Number of Block Panchayats &Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats &Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment
11	KARNATAKA	5954	5954	5937	238	232	126	31	31	28
12	KERALA	941	941	941	152	152	152	14	14	14
13	MADHYA PRADESH	23011	23009	22980	313	313	310	52	52	52
14	MAHARASHTRA	27917	27894	26737	351	351	307	34	34	34
15	MANIPUR	3180	161	123	0	0	0	12	6	4
16	MEGHALAYA	6817	0	0	2241	0	0	3	3	0
17	MIZORAM	842	842	832	0	0	0	0	0	0
18	NAGALAND	1289	186	0	0	0	0	0	0	0
19	ODISHA	6794	6794	6793	314	314	314	30	30	30
20	PUNJAB	13237	13222	9775	152	151	114	22	22	19
21	RAJASTHAN	11211	11207	10837	361	353	351	33	33	33
22	SIKKIM	199	199	195	0	0	0	6	6	6
23	TAMIL NADU	12525	12525	12519	388	388	388	36	36	36
24	TELANGANA	12991	12768	12636	572	540	508	32	32	32
25	TRIPURA	1194	1185	1174	75	75	75	9	9	9

S.No	State Name	Total Number of Village Panchayats &Equivalent	Village Panchayat onboard	Village Panchayats &Equivalent With Online Payment	Total Number of Block Panchayats &Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats &Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment
26	UTTARAKHAND	7795	7794	7743	95	95	95	13	13	13
27	UTTAR PRADESH	57691	57691	57609	826	826	818	75	75	75
28	WEST BENGAL	3339	3339	3338	345	345	345	22	21	21
Total		263708	251928	242864	8690	6402	6135	652	642	612

Statement-III**Adoption of eGramSwaraj in Maharashtra at Gram Panchayat level during Financial Year 2024-25**

Zilla Panchayat and Equivalent	Village Panchayat and Equivalent	Village Panchayat onboard (eGS - PFMS)
Ahmednagar	1323	1323
Akola	535	535
Amravati	841	841
Aurangabad	870	870
Beed	1034	1034
Bhandara	541	541
Buldhana	870	870
Chandrapur	825	825
Dhule	557	557
Gadchiroli	458	458
Gondia	548	548
Hingoli	562	562
Jalgaon	1160	1157
Jalna	774	774
Kolhapur	1025	1025
Latur	786	785
Nagpur	764	764
Nanded	1309	1309
Nandurbar	638	636
Nashik	1387	1387
Osmanabad	622	622
Palghar	472	472
Parbhani	704	704
Pune	1384	1383
Raigad	811	809

Ratnagiri	844	843
Sangli	696	696
Satara	1490	1485
Sindhudurg	430	430
Solapur	1016	1015
Thane	431	431
Wardha	519	519
Washim	491	491
Yavatmal	1201	1201
Total	27918	27902

BENEFITS FROM TRADE DEALS

2912. DR. K. SUDHAKAR:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the specific benefits expected from various trade deals entered in the country in terms of economic growth, job creation, and investment opportunities;
- (b) the steps taken by the Government ensure that the trade agreement does not negatively impact domestic industries, particularly MSMEs and the agricultural sector;
- (c) the details of all trade deals in place and being negotiated by our country currently;
- (d) the details of benefits accrued in terms of export and imports as a result of

these trade deals;

(e) the details of steps taken by the Government to reduce trade deficit with various countries, complete details thereof;

(f) whether there is any export restrictions in place with respect to agriculture Produce currently; and

(g) if so, the details of steps taken by the Government to increase agricultural exports and reduce agriculture imports in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Free Trade Agreements (FTAs) are entered into with the concerned trading partner countries primarily with the aim to increase the bilateral trade through enlarging the scope of market access and build on the trade complementarities for increasing trade and investment, thereby providing enhanced export potential, creating benefits for industry as well as farmers and creating job opportunities. Any trade deal is negotiated with the endeavour to deliver a comprehensive, balanced, broad-based and equitable agreement based on the principle of fairness and reciprocity and overall benefit to all the stakeholders. It also ensures a level playing field for Indian exporters vis-a-vis their competitors who may have preferential access in our trading partner countries.

(b) In order to protect the interests of the domestic industry, including small and medium enterprises and the agriculture sector, FTAs provide for maintaining

sensitive, negative or exclusion lists of items on which limited or no tariff concessions are granted. In addition, in case of surge in imports and injury to the domestic industry, a country is allowed to take recourse to trade remedial measures such as anti-dumping and safeguards on imports within the period as mutually agreed to by the parties under the FTAs.

(c) India has signed 14 FTAs with its trading partners. One of the Agreements, namely, India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA) will be implemented after completion of ratification process by India and the EFTA countries. Details of the signed FTAs and the ongoing FTAs are given in the enclosed **Statement-I**.

(d) Details of comparative Exports and Imports for the years of implementation and 2023-24 is attached as **Statement-II**. Further, India has also initiated review of its existing FTAs, namely, India-South Korea CEPA, and ASEAN-India Trade in Goods Agreement (AITIGA).

(e) To enhance domestic supply, and reduce dependency on imports, Government of India has taken several initiatives. Under 'Make in India' initiative, the Government has launched Production Linked Incentives (PLI) Schemes in 14 critical sectors like electronics, pharmaceuticals, white goods, telecom and Networking products, etc., where there is substantial dependency on imports. The Government has also introduced stricter quality standards and measures for quality controls, testing protocols, and mandatory certification to curb low quality imports.

Further, Government has taken a number of steps such as Task Force under Department of Commerce to study, identify, categorize and develop tailored strategies for resolution of non-trade barriers, initiating review of existing FTAs, import monitoring.

(f) and (g) To promote the export of agricultural products, the Agricultural and Processed Food Products Export Development Authority (APEDA) provides financial assistance to its registered exporters for its Scheduled products through its Financial Assistance Scheme (FAS). APEDA facilitates the participation of its member exporters, in International Trade fairs. Further, it supports campaign in print/electronic media for promotion and branding of Indian agricultural products in key international markets during prominent trade fairs in collaboration with India Brand Equity Foundation.

As regard reduction of imports, Government has launched the 6-year “Mission for Aatma-norbharti in Pulses” with a special focus on Tur, Urad and Masoor, which are major imports. This envisages development and commercial availability of climate resilient seeds, increasing productivity, improving post-harvest storage and management. Government has also launched the National Mission on Edible Oils – Oilseeds (NMEO-Oilseeds) focusing on enhancing the production of key primary oilseed crops such as Rapeseed-Mustard, Groundnut, Soybean, Sunflower, and Sesamum, as well as increasing collection and extraction efficiency from secondary sources like Cottonseed, Rice Bran, and Tree Borne Oils.

Further, launch of PM Dhan Dhanya Krishi Yojana, which will cover 100 districts with low productivity, moderate crop intensity and below-average credit parameters for enhancing agricultural productivity, adoption of crop diversification and sustainable agriculture practices, will also help increase agriculture production and reduce import dependence in the sector.

STATEMENT-I

List of Free Trade Agreements (FTAs)

Sl. No.	Name of the Agreement
1	India - Sri Lanka FTA
2	Agreement on SAFTA (India, Pakistan, Nepal, Sri Lanka, Bangladesh, Bhutan, the Maldives and Afghanistan)
3	India Nepal Treaty of Trade
4	India - Bhutan Agreement on Trade Commerce and Transit
5	India - Thailand FTA - Early Harvest Scheme (EHS)
6	India - Singapore CECA
7	India - ASEAN- CECA - Trade in Goods, Services and Investment Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam)
8	India - South Korea CEPA
9	India - Japan CEPA
10	India - Malaysia CECA
11	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)
12	India-UAE CEPA

13	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)
14	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)

List of Preferential Trade Agreements (PTAs)

Sl. No.	Name of the Agreement
1	Asia Pacific Trade Agreement (APTA) (Bangladesh, China, India, Republic of Korea, Lao People's Democratic Republic, Sri Lanka and Mongolia)
2	Global System of Trade Preferences (GSTP) (Algeria, Argentina, Bangladesh, Benin, Bolivia, Brazil, Cameroon, Chile, Cuba, Democratic People's Republic of Korea, Ecuador, Egypt, Ghana, Guinea, Guyana, India, Indonesia, Iran, Iraq, Libya, Malaysia, Mexico, Morocco, Mozambique, Myanmar, Nicaragua, Nigeria, Pakistan, Paraguay, Peru, Philippines, Republic of Korea, Singapore, Sri Lanka, Sudan, Thailand, Trinidad and Tobago, Tunisia, Tanzania, Uruguay, Venezuela, Viet Nam and Zimbabwe)
3	SAARC Preferential Trading Agreement (SAPTA) (Bangladesh, Bhutan, India, Maldives, Nepal, Pakistan and Sri Lanka)
4	India - Afghanistan PTA
5	India – MERCOSUR PTA (Argentina, Brazil, Paraguay and Uruguay)
6	India – Chile PTA

Ongoing Free Trade Agreements (FTAs) of India

S.No.	Name of Agreement
1	India – UK Free Trade Agreement
2	India – Sri Lanka Free Trade Agreement

3	India – Peru Free Trade Agreement
4.	India – Oman Free Trade Agreement
5.	India – EU Free Trade Agreement
6.	India – Australia Comprehensive Economic Cooperation Agreement (CECA)

STATEMENT-II

Merchandise trade of india with FTA partner countries (year of implementation and 2023-24)

(In USD Million)

S. No.	Name of the Agreement	Year of start of Implementation	Export/Import	Year	
				Year of Start of implementation	2023-24
1	Agreement on South Asian Free Trade Agreement (SAFTA)	2006-07	Export from India	6,473.81	25,623.66
			Import to India	1,507.45	5,171.01
2	India-ASEAN CECA - Trade in Goods, Services and Investment Agreement	2010-11	Export from India	25,627.89	41,207.67
			Import to India	30,607.96	79,664.31
3	India-South Korea Comprehensive Economic Partnership Agreement (CEPA)	2010-11	Export from India	3,727.29	6,416.67
			Import to India	10,475.29	21,135.38

4	India-Japan CEPA	2011-12	Export from India	6,328.54	5,156.28
			Import to India	11,999.43	17,695.52
5	India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	2021-22	Export from India	714.85	778.03
			Import to India	71.87	73.1
6	India-UAE CEPA	2022-23	Export from India	31,608.79	35,625.02
			Import to India	53,231.55	48,025.58
7	India-Australia Economic Cooperation and Trade Agreement (Ind- Aus ECTA)	2022-23	Export from India	6,951.32	7,940.75
			Import to India	19,011.31	16,159.20
	TOTAL Export			81,432.49	1,22,748.08
	TOTAL Import			1,26,904.86	1,87,924.10

Source: DGCI&S

* Trade increase of 51% in exports and 48% in imports from the year of implementation of the FTA to 2023-24.

Note: Countries viz., Bhutan, Nepal, Sri Lanka, Thailand, Singapore and Malaysia with which separate FTAs have been executed are excluded as they are also part of one of Regional Trade Agreements (RTAs) listed above, to avoid double counting of data.

PM-SPECIAL SCHEME**2913. SHRI ARVIND DHARMAPURI:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the Government to develop care economy in the country;
- (b) whether the Government has trained individuals under the PM-Special scheme, if so, the details of the number of individuals trained under the scheme so far, State/UT-wise in Telangana;
- (c) whether the Government has any plans to expand the training centres in Telangana to meet the demand for geriatric care services and if so, the details thereof;
- (d) whether the Government provides financial assistance or stipends to individuals undergoing training under the scheme, if so, the details of financial support provided, including criteria for eligibility and disbursement; and
- (e) whether the Government has collaborated with hospitals, nursing homes, or home-care service providers to facilitate employment opportunities for trained geriatric caregivers, if so, the number of trained caregivers employed under such partnerships, particularly in Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The main objective of the PM Special (Training of Geriatric Care Givers) scheme is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional caregivers in the field of geriatric. The Scheme will ensure sufficient availability of dedicated, professionally trained manpower of geriatric caregivers who can attend to diverse and dynamic needs of elderly population relating to recreation and holistic well-being.

(b)and (c) 32 institutes were empaneled under the Scheme in F.Y. 2023-24, which imparted training to 36,785 trainees. The details of individuals trained under the Scheme State/UT-wise including the Telangana is given in the enclosed **Statement**.

(d) Under the Scheme, free of cost training is provided to the trainees. However, the training cost is being given to the training institutes as per common cost norms of Ministry of Skill Development & Entrepreneurship (MSDE). There is no provision of stipend to individuals undergoing training under the scheme.

(e) As per Scheme guidelines, the Training Institute are required to tie-up with hospitals, nursing homes, or home-care service providers to facilitate on the job training, wherever applicable, and employment opportunities for trained geriatric caregiver.

STATEMENT

Trained No. of Candidates under PM –SPECIAL

SI No.	State	Total
1	Andhra Pradesh	150

2	Bihar	750
3	Chhattisgarh	200
4	Delhi	100
5	Gujarat	650
6	Haryana	200
7	Himachal Pradesh	1,575
8	Jammu & Kashmir	2,600
9	Karnataka	1,100
10	Madhya Pradesh	12,450
11	Maharashtra	3,200
12	Punjab	850
13	Rajasthan	2,800
14	Tamil Nadu	150
15	Telangana	60
16	Uttar Pradesh	9,750
17	Uttarakhand	200
TOTAL		36,785

ARTIFICIAL INTELLIGENCE METHODS IN AGRICULTURAL SECTOR

2914. SHRI BAJRANG MANOHAR SONWANE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has employed Artificial Intelligence (AI) methods to address challenges in the agricultural sector, if so, the details of AI-based projects or initiatives undertaken to aid farmers;
- (b) whether the State Government of Maharashtra have implemented AI-based agricultural solutions and if so, the details thereof;
- (c) whether the Government is planning to expand AI adoption to small and marginal farmers and if so, the details thereof;
- (d) whether the Government has introduced AI-driven systems for early detection of crop diseases and pest attacks, if so, the details of AI-based models being used, their effectiveness and the number of farmers who have benefited from these technologies;
- (e) whether the Government is providing training programs for farmers on the use of AI tools in pest and disease management; and
- (f) the details of steps being taken to ensure accessibility of AI technologies to farmers in remote and rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (f) The Government has employed Artificial Intelligence (AI) methods to address various challenges in the agricultural sector to aid farmers. Some of the initiatives are given below:

- I. 'Kisan e-Mitra', an AI-powered chatbot, has been developed to assist farmers with responses to queries about the PM KisanSammanNidhi scheme. This

solution supports multiple languages and is evolving to assist with other government programs. At present, it handles over 20,000 farmer queries daily and so far, more than 92 lakh queries have been answered.

- II. The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it currently supports 61 crops and over 400 pests with approx. 1 lakh uploaded images.
- III. AI-based analytics using field photographs for crop health assessment and crop health monitoring using Satellite, weather & soil moisture datasets for rice and wheat crops.

OBJECTIVE OF DOUBLING THE FARMERS' INCOME

2915. SHRI ABHISHEK BANERJEE:

DR. GUMMA THANUJA RANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has been able to achieve the desired objective of doubling the income of farmers by 2022-23 from 2015-2016, if so, the details thereof and if not, the reasons therefor;
- (b) the details of the farmers whose income has been doubled and the percentage increase in farmer's income during the last ten years; and
- (c) the details of interest subsidy given to the State of Andhra Pradesh out of the total Rs. 22,000/- crores allocated?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture & Farmers Welfare(DA&FW) from Rs. 21933.50 crore BE during 2013-14 to Rs. 1,22,528.77 crore BE during 2024-25. Major schemes/ programmes initiated by DA&FW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan MantriKisanSammanNidhi (PM-KISAN)
2. Pradhan MantriKisanMaanDhanYojana (PM-KMY)

3. Pradhan MantriFasalBimaYojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
- 10.Pradhan MantriAnnadataAaySanraksHanAbhiyan (PM-AASHA)
- 11.Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)
- 12.Per Drop More Crop (PDMC)
- 13.Sub-Mission on Agriculture Mechanization (SMAM)
- 14.ParamparagatKrishiVikasYojana (PKVY)
- 15.Soil Health & Fertility (SH&F)
- 16.Rainfed Area Development (RAD)
- 17.Agroforestry
- 18.Crop Diversification Programme (CDP)
- 19.Sub-Mission on Agriculture Extension (SMAE)
- 20.Sub-Mission on Seed and Planting Material (SMSP)
- 21.National Food Security and Nutrition Mission (NFSNM)

- 22.Integrated Scheme for Agriculture Marketing (ISAM)
- 23.Mission for Integrated Development of Horticulture (MIDH)
- 24.National Mission on Edible Oils (NMEO)-Oil Palm
- 25.National Mission on Edible Oils (NMEO)-Oilseeds
- 26.Mission Organic Value Chain Development for North Eastern Region
- 27.Digital Agriculture Mission
- 28.National Bamboo Mission

Indian Council on Agricultural Research (ICAR) has released a compilation of **success stories of 75,000 farmers** who have increased their income more than two times by convergence of schemes being operated by Ministry of Agriculture & Farmers Welfare and the allied Ministries/Departments.

The National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January, 2019 – December, 2019) with reference to the agricultural year July, 2018- June, 2019 in the rural areas of the country.

According to these surveys, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).

(c) The government is implementing a 100% centrally funded central sector scheme known as the Modified Interest Subvention Scheme (MISS) across

various states and UTs in Pan India. This scheme aims to provide concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements.

Under this scheme, farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an upfront interest subvention (IS) of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum.

The benefits of IS and PRI are available for loan limits up to Rs. 3 lakhs. However, if the short-term loan is taken for allied activities (such as animal husbandry), the loan amount is limited to Rs. 2 lakhs only.

MISS is a demand-driven scheme, and IS & PRI are provided to all eligible and interested farmers. Under MISS, no direct funds/subsidies are released to State Governments or farmers. Funds are released to the Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD) for settlement of claims received under the scheme from various banks.

Budget Allocation and Disbursement of Funds under MISS for the Last Five Years:

S. No.	Year	Budget Allocation (Rs. in Crore)	Disbursement (Rs. in Crore)
1	2019-20	18,000.00	16,218.75
2	2020-21	21,175.00	17,789.72
3	2021-22	19,468.31	21,476.93

4	2022-23	19,500.00	17,997.88
5	2023-24	22,000.00	14,251.93

ENEMY PROPERTIES IN KERALA

2916. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details and the number of enemy properties in Kerala with their location, nature of property, extent of property, current assessment of their value and the expenditure incurred for maintenance of the same during the last five years;
- (b) whether the Government has taken any decision to sell or lease enemy properties in the country including those located in Kerala, if so, the details thereof; and
- (c) whether the Government has any plans to start a regional office of enemy properties in Kerala and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

- (a) There are 63 enemy properties in Kerala. The details of enemy properties in Kerala are given in the enclosed **Statement**.
- (b) Yes sir. In terms of the guidelines for the Disposal of Enemy Property Order, 2018 framed under the Enemy Property Act 1968, the enemy properties are sold through e-auction by carrying out valuation of such property by a Valuation

Committee under the Chairmanship of the District Magistrate of the district, where the property is situated. The valuation report submitted by the District Magistrate is placed by the Custodian before the Enemy Property Disposal Committee which gives its recommendation to the Central Government for the disposal of Enemy Property or the manner in which the Enemy Property may be dealt with.

Further, the Government has taken several steps to fast-track monetization of Enemy Property which include -

- i. Notification issued on 25.04.2024 wherein all District Magistrates to act as ex-officio Deputy Custodian, SDMs as Asst. Custodian and Dy. Secretary posted in CEPI Regional Offices to act as ex-officio Dy. Custodian.
- ii. To attract bidders, Pre-bid Earnest Money Deposit (EMD) has been reduced from 10% to 5%, and the payment period of the sale value is increased to 120 days from 21 days.
- iii. 7.53 crore Enemy shares (movable Enemy Property) have been disposed of for Rs 2,741.05 cr.
- iv. Online Rent Collection Portal started and rental worth Rs. 2,00,01,474 received (as on 28.02.2025)
- v. 265 properties have received bids for Rs 153.46 cr. in 25 e-auctions.
- vi. If no bids received for an enemy property during three e-auctions, then the reserve price reduced by 10% and the property again put for e-auction.

- vii. In case of occupied rural enemy property having District Valuation Committee [DVC] value less than Rs 1 crore, then it can be offered to the bonafide occupier.
- viii. In case of occupied urban enemy property having District Valuation Committee [DVC] value less than Rs 5 crore, then it can be offered to the bonafide occupier.

(c) No sir.

STATEMENT

LIST OF ENEMY PROPERTIES IN THE DISTRICTS OF KERALA				
Sr. No.	District	Location of Property	Nature of Property	Extent of Property (Area)
1	Kannur (6 Plots)	Village :Thalassery District : Kannur	Land	4 Cent (1.62 Acres)
2			Land with Building	1.04 Cent (42.09 Acres)
3			Land.	20 Cent (8.09 Acres)
4			Garden Land	25 Cent (10.114 Acres)
5			Land	40.68 Cent (16.46 Acres)
6			Land	50 Cent (20.234 Acres)
7	Kozikhode (20 Plot)	Village :Velayam Taluka : Vatakara	Garden Land	9.5 Cent (3.84 Acres)

8		R.S.No.3/2, R.S.No..3/2, R.S.No.51 (O.S. No81)	Land with 02 Shop Building	7.5 Cent (3.034 Acres)
			Residential Building	39.5 Cent (15.98 Acres)
10		Village :Chekkiad Taluka :Vatakara R.S.No. 79/1A , R.S.No. 77/4, R.S.No. 74/2 (Old Sy.No.67/3)	Land	1.03 Acre(103 Cent)(41.68 Acres)
11			Land	
12			Land	3.49 Acre (349.03 Cent) (141.23 Acres)
13		Village :Chekkiad Taluka : Vatakara R.S.No. 10/8, R.S.No. 9/6, R.S.No. 16/7	Landed Property with House Property	14 Cent (5.67 Acres)
14			Landed Property with House Property	5.22 Cent (2.112 Acres)
15			Landed Property with House Property	12 Cent (4.86 Acres)
16		Village : Vellore, Tunneri	Land	23.2 Cent (93.386 Acres)

		Taluka : Vatakara R.S.No.32/1		
17		Village :Chekkiad Taluka : Vatakara R.S.No.18/6, R.S.No.4/8	Land with House Property	33 Cent (13.35 Acres)
18			Land with House Property	33 Cent (13.35 Acres)
19		Village :Chekkiad Taluka : Vatakara R.S.No.9/6	Garden Plot	70 Cent (28.32 Acres)
20		Village :Chekkiad Taluka : Vatakara R.S.No. 48/2, R.S.No. 48/2	Land	23.035 Cent (9.32 Acres)
21			Land	32 Cent (12.946 Acres)
22		Village :Peruvayal Taluka : Vatakara R.S.No.5/2	Land	52 Cent (21.04 Acres)
23		Village : Vellore, Thunneri Taluka : Vatakara	Land Property	35.5 Cent (14.36 Acres)

24		R.S. No.65/2, R.S. No.31/3	Land with House Property	1.21 Cent (48.97 Acres)
25		Village :Thunneri Taluka : Vatakara R.S.No.38/6 (Old No.29/8)	House Property	20.75 Cent (8.4 Acres)
26		Village :Chekkiad Taluka : Vatakara R.S.No.48/5 CP No8/17	Land with House Property	70 Cent (28.32 Acres)
27	Malappuram	Village :Ernad, Wandoor Taluka : Nilambur District : Malappuram (02 Storied Building) S. No. 132/5A1 S. No. 37/3 Part (R.S.No.69/5) (R.S.No.69/15) S.No.130/1 S. No. 37/3 Part R.S.No.332/6 (R.S.No.332/14)	Commercial	0.148 Cent (0.06 Acres)
28			Commercial	1.038 Cent (0.42 Acres)
		Village :Cheekode Taluka : Kondotty District :		
29			Vacant Land	

		Malappuram R.S. No. 513/3 (New R.S. No. 296/1)		26 Cent (10.52 Acres)
30			Vacant Land	91 Cent (36.82 Acres)
31		R.S.No.445/1 (Part) (R.S. 54/4/1 Part)	Vacant Land	70 Cent (28.32 Acres)
32		R.S. No.445/2 (Part) (R.S. 54/4 Part, 54/4/2 Part)	Vacant Land	100 Cent (40.46 Acres)
33		R.S. No.174/2 (Old Sy.No.483/2)	Vacant Land	3.8 Cent (1.54 Acres)
34		R.S. No. 316/15 (Sy.No. 531/4A)	Vacant Land	46 Cent (18.611 Acres)
35		R.S. No. 316/2 (Sy.No. 531/4A)	House Property	32 Cent (12.95 Acres)
36		R.S. No.346/3 (Part) (New R.S. No.41/22) R.S. No.346/3 (New R.S. No.41/8)	House Property	29 Cent (1.17 Acres)
37		Village :Cherukavu Taluka : Kondotty District : Malappuram Sy. No. 59/1, Block No.4	Vacant Land	50 Cent (20.23 Acres)
38		R.S. No. 54/3 Sy. No.54/2	Vacant Land	168 Cent (67.98 Acres)
39			Vacant Land	332 Cent (134.33 Acres)

40		Village :Nannamukku Taluka : Ponnani District :	Land Property	36 Cent (14.57 Acres)
41		Malappuram R.S. No. 244/1	Land Property	37 Cent (14.97 Acres)
42		R.S. No. 244/2 R.S. No. 244/3	Land Property	52 Cent (21.04 Acres)
43		Village :Thalakkad Taluka : Tirur District : Malappuram Sy. No. 310/10	(03) House Property with Open Space	76.25Cent (30.85 Acres)
44		Sy.No. 339/7 Sy. No. 181/4 Sy. No. 114/3	(03) House Property with Open Space	156.25 Cent (63.21 Acres)
45		Sy. No. 103/12 Sy. No. 103/6 Sy. No. 103/8	Vacant Land	122 Cent (49.36 Acres)
46		Sy. No. 102/9 Sy. No. 232/4 Sy. No. 247/8 Sy.No.247/22 Sy. No. 247/10 Sy. No. 247/4	Vacant Land	23 Cent(9.30 Acres)
47			Vacant Land	14.25 Cent (5.76 Acres)
48			House Property	14.25 Cent (5.76 Acres)

49			Vacant Land	7 Cent (2.83 Acres)
50			House Property	9 Cent (3.64 Acres)
51			Vacant Land	15 Cent (6.07 Acres)
52			Vacant Land	126 Cent (50.98 Acres)
53			Land	3 Cent (1.21 Acres)
54			House Property	9 Cent (3.64 Acres)
55		Village :Triprangode Taluka : Tirur	Vacant Land	11.25 Cent (4.55 Acres)
56		District : Malappuram	Vacant Land	52.5 Cent (21.24 Acres)
57		Sy. No. 42/11 Sy.. No. 156/6A	House Property	49 Cent (19.83 Acres)
58		Sy. No. 156/6C Sy. No. 177/8	House Property	158 Cent (63.93 Acres)

59		Village :Thrikkandiyur Taluka : Tirur District : Malappuram Sy. No. 83/11	House Property	60 Cent (24.27 Acres)
60		Village :Nediyiruppu Taluka : Kondotty District : Malappuram R.S.No.273/6 (Old Sy. No. 399/10A, 10 B) R.S.No.153/8	Land	66.23 Cent (26.8 Acres)
61				46 Cent (18.62 Acres)
62		Village :Talakkad Taluka : Tirurangadi District : Malappuram Sy.No. 148/10 Sy.No. 148/12	House	5.57 Cent (2.25 Acres)
63			House	4.62 Cent (1.87 Acres)

PROGRAMMES IMPLEMENTED UNDER NCDPD

2917. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether in the absence of any customised skill development and training programmes, artisans and craftsmen community is unable to compete with the well-trained and equipped artisans in global markets;

- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the number of programmes that have been implemented by National Center for Design and Product Development (NCDPD) benefiting artisans during the last five years and the current year; and
- (d) the other major initiatives being taken by the Government towards human resource development in textile sector in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) and (b) The office of the Development Commissioner (Handicrafts) under the aegis of Ministry of Textiles implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS). Under these schemes various kind of skill programmes are implemented such as Guru Shishya Hastshilp Prashikshan Programme (GSHPP), Comprehensive Skill Upgradation Programme (CSUP), Design and Technology Development Workshop (DDW) to enhance the productivity of artisans. Through these training programmes basic skilling, design development and upskilling is done. In addition, tool kits are also provided to the craftsmen/ artisans to compete in domestic and global markets.
- (c) The number of programmes implemented and artisan benefitted by National Design Centre (NDC) erstwhile known as National Centre for Design and Product

Development (NCDPD) during the last five years including current year are given as under:

Year	No of programmes	No. of beneficiaries
2020-21	02 Programmes: Entrepreneurship Development Programme (EDP) at Idukki, Kerala.	40
	5 Design Development Workshop	250
	5 Improved Tool Kits Distribution Programme	150
	Total	440
2021-22	40 Programmes: EDP at Agra, Firozabad, Jodhpur, KanyaKumari& Saharanpur	800
	22 Design Development Workshop	540
	1 Improved Tool Kits Distribution Programme	45
	Total	1,385
2022-23	Improved Toolkits distribution Programme	79
2023-24	15 Programmes: EDP at Jaipur, Indore, Varanasi, Chitrakoot, Asharikandi, Kondapalli, Kinhal, Koppal, EtikopakkaCuddappa	300
	5 Design Development Workshop	150
	4 Improved Tool Kits Distribution Programme	400
	Total	850
2024-25	11 Design Development Workshop	330
	1 Improved Tool Kits Distribution Programme	50
	6 Comprehensive Skill Upgradation Programme	180
	Total	560

(d) The Ministry of Textiles provides human resource development in textile sector through NTTM & SAMARTH scheme. NTTM (Component IV), aims to provide training to 50,000 individuals encompassing undergraduates, unskilled workers,

professionals seeking upskilling or re-skilling, and personnel engaged in the various application areas of technical textiles. SAMARTH scheme, aims to provide demand driven, placement oriented National Skills Qualifications Framework (NSQF) compliant skilling programmes to incentivize and supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving. A budgetary allocation of Rs. 330 crores have been made under the scheme for the FY 2025-26.

INCLUSION OF VEERASHAIVA LINGAYATS IN THE CENTRAL OBC LIST

2918. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government propose for Inclusion of VeerashaivaLingayats (LingaBalija) of Telangana State in the Central OBC list who are socially and educationally most backward;

(b) whether most of the people of Telangana have any proper education and unable to persuade any studies and also considering their pitiable conditions and their social backwardness, the State Backward Class Commission, Government of AP included VeerashaivaLingayats in the State BC list in the year 2009 and if so, the details thereof; and

(c) whether after bifurcation of State, it has adopted existing list of Backward classes and issued GO in the year 2015 including them in BC List and the Government of Telangana has requested the National Commission for Backward Classes for inclusion of VeerashaivaLingayat along with other communities in the Central OBC list in the year 2016 and 2021 and if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) As per information provided by State Government of Telangana, owing to social and educational backwardness, VeerashaivaLingayat community was included in the State list of Backward Classes by the erstwhile State of Andhra Pradesh vide G.O. order dated 28.02.2009 at Sl. No. 46 under Group-D.

After bifurcation of the State, the existing list of Backward classes was adopted by State Government of Telangana with certain modifications vide G.O. dated 14.8.2014 wherein VeerashaivaLingayat/Lingabalija community was listed at Sl. No. 46 under Group-D. Thereafter, Government of Telangana requested National Commission for Backward Classes (NCBC) vide D.O. letter dated 09.09.2016 to include the said community in the Central list of OBCs.

NCBC has recommended for inclusion of VeerashaivaLingayat/Lingabalija community in the Central list of OBCs, vide their advice dated 06.10.2023. After enactment of 102nd and 105th Constitutional Amendment Acts, inclusion of any caste

in the Central list of Socially and Educationally Backward Classes is to be carried out in accordance with the provisions of Article 342A of the Constitution of India.

COKING COAL IN STEEL PRODUCTION

2919. SHRI ADITYA YADAV:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Ministry has taken any initiatives to bring down usage of coking coal in steelproduction, if so, the details thereof, if not, the reasons therefor; and
- (b) the efforts made/being made by the Ministry to facilitate alternate routes for steelmakingusing indigenous coal with increased focus on improving energy efficiency Greenhouse Gasemissions?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

- (a) and (b) Steel being a deregulated sector, decisions regarding technological advancements in the steel plants are taken by the individual steel companies based on techno-commercial considerations and market dynamics.

The following steps have been taken to enhance utilization of indigenous coking coal, improving energy efficiency and decarbonization of Indian steel sector:-

- i. Coal companies and Steel industries are focusing on increasing domestic coal washing capacity to reduce ash content of coal and make it fit for use in

steel industry. Stamp charged coke oven batteries are also being used in steel plants which will increase usage of domestic coking coal.

- ii. Ministry of Steel released a comprehensive Report titled “Greening the Steel Sector in India: Roadmap and Action Plan” in 2024, which discusses various pathways for the decarbonization of the steel sector and chalks out the strategy, action plan and roadmap to reduce Greenhouse gas emissions from steel sector. This report is available on website of Ministry of Steel.

WOMEN FISH FARMERS

2920. DR. GUMMA THANUJA RANI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of registered and unregistered fish farmers and number of women fishers in the country;
- (b) the details of women beneficiaries under the Pradhan Mantri Matsya Sampada Yojana for FY 2021-22 and State-wise;
- (c) whether any specific funds are earmarked for women fishers; and
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) As per the database, compiled by the Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry & Dairying, Government of India in consultation with States/UTs Department of Fisheries, total 2,80,63,538 fishers, fish farmers and other stakeholders in the country are engaged in fisheries sector comprising of 1,23,97,908 women. Further, for the formalization of fisheries sector by providing work based digital identity to the fishers and other stakeholders in the fisheries sector, National Fisheries Digital Platform (NFDP) has been launched under Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY), a sub-scheme of Pradhan Mantri Matsya Sampada Yojana (PMMSY). Till date, 20,35,969 fish farmers and organizations are registered on NFDP including 7,22,131 women.

(b) to (d) Under the flagship scheme PMMSY of Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry & Dairying, Government of India, projects with total investment of Rs3049.92 Crore with central share of Rs1171.38 Crore have been approved for 57,430 women beneficiaries. During the FY 2021-22, projects with total investment of Rs647.44 Crore with central share of Rs244.52 Crore were approved for 8,438 women beneficiaries. The women beneficiaries engage in fisheries activities such as reservoirs cages, fish rearing in freshwater, biofloc ponds and RAS, establishment of feed mills etc. 50% of the women beneficiaries belong to the states of Karnataka, Assam, Uttar Pradesh and Gujarat. The state-wise details of women beneficiaries for FY 2021-22 are given in the enclosed **Statement**. Also, PMMSY scheme is implemented in fisheries and

aquaculture sector in all the States/UTs for a period of 5 years with effect from the financial year 2020-21 and funds are earmarked for eligible General, SC, ST, women fishers along with the stakeholders engaged in fish production activity.

STATEMENT

State/UT-wise details of the women beneficiaries under PMMSY for FY 2021-22

States/UTs	Women Beneficiary 2021-22
Andaman & Nicobar	337
Assam	337
Bihar	1274
Chhattisgarh	165
Delhi	3
Goa	49
Gujarat	59
Haryana	95
Jharkhand	373
Karnataka	2155
Kerala	354
Madhya Pradesh	789
Maharashtra	703
Manipur	71
Odisha	963
Tamil Nadu	186
Telangana	125
Tripura	115
Uttar Pradesh	237
Uttarakhand	48
Total	8438

OVERSEAS SCHOLARSHIPS TO SC/ST STUDENTS

2921. DR. ALOK KUMAR SUMAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of the overseas scholarship provided to the students belonging to the Scheduled Castes and Scheduled Tribes in the country for study in abroad during the last ten years;

(b) whether the Government has taken any new initiatives during the last ten years for students belonging to the Scheduled Castes and Scheduled Tribes; and

(c) the total number of students belonging to the Scheduled Castes and Scheduled Tribes are studying in abroad with the help of social welfare measures?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The details of the National Overseas Scholarship (NOS) provided by the Department of Social Justice and Empowerment and the Ministry of Tribal Affairs to the students belonging to the Scheduled Castes and Scheduled Tribes for studying abroad during the last ten years is as under:

S. No.	Year	Number of SC and ST students selected under NOS for studying abroad during last ten years	
		SC	ST
1.	2014-15	59	20
2.	2015-16	50	15
3.	2016-17	108*	16

4.	2017-18	178*	20
5.	2018-19	97	20
6.	2019-20	97	20
7.	2020-21	90	20
8.	2021-22	122	20
9.	2022-23	119	20
10.	2023-24	117	23
Total		1037	194
*Vacant slots of previous years were carried forward.			

(b) New initiatives such as simplification of process, invitation of applications online through portal; doing away with Police Verification and obtaining self-declaration regarding pending case/non-conviction of offense; introduction of QS ranking based selection procedure; enhancing of family income ceiling, number of slots and amount of financial assistance have been taken by the Department of Social Justice and Empowerment and the Ministry of Tribal Affairs.

(c) At present, 263 SC students and 39 ST students are studying abroad.

FUNDING CONSTRAINTS AFFECTING RASHTRIYA KRISHI VIKAS YOJANA IN MAHARASHTRA

2922. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state :

- (a) whether the Government is aware of the funding constraints affecting Rashtriya Krishi Vikas Yojana (RKVY), particularly after 2024 budget session and if so, the reasons for the changing funding pattern;
- (b) the impact of reduced or altered funding on farmers especially in States like Maharashtra and whether any studies or assessments have been conducted in this regard;
- (c) whether the Government is planning to reconsider revising the funding pattern for Maharashtra and other States facing severe agricultural distress and if so, the details thereof;
- (d) whether the Government plans to introduce additional schemes under PM-KISAN, PM-Krishi Sinchayee Yojana or NABARD-backed initiatives to supplement farmers' needs in light of the financial uncertainties surrounding RKVY; and
- (e) if so, the specific financial and policy interventions planned to mitigate these challenges?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) There has not been any funding constraint affecting Rashtriya Krishi Vikas Yojana (RKVY). State Government of Maharashtra was approved Rs.751.35 crore for 2024-25 Annual Action Plan (AAP), which is higher than the AAP approval of Rs.514.13 crore in 2023-24. The increase in the allocation underscores the Government's commitment to enhancing the agricultural production and productivity.

(c) Presently, there is no such proposal to change the funding pattern for the State of Maharashtra or other States.

(d) and (e) There is no plan of the Department to introduce additional schemes under PM-KISAN, PM-Krishi Sinchayee Yojana or NABARD-backed initiatives.

ग्रामीण विकास के लिए नई स्कीम

2923. श्री शंकर लालवानी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार का इन योजनाओं के माध्यम से विभिन्न राज्यों/संघ राज्य क्षेत्रों के ग्रामीण क्षेत्रों की विशिष्ट आवश्यकताओं को किस प्रकार पूरा करने का विचार है;

(ख) क्या ग्रामीण विकास के लिए नई स्कीम शुरू करने की कोई योजना है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या ग्रामीण विकास कार्यक्रमों के लिए राज्यों/संघ राज्य क्षेत्रों को आवंटित निधियों में संशोधन करने के संबंध में कोई चर्चा हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग) ग्रामीण विकास मंत्रालय ने अपने कार्यक्रमों के माध्यम से ग्रामीण क्षेत्रों में लोगों की आर्थिक स्थिति में सुधार लाने के लिए बहुआयामी कार्यनीति अपनाई है, जिसका मुख्य उद्देश्य आजीविका के अवसरों में वृद्धि, ग्रामीण महिलाओं को सशक्त बनाना, सामाजिक सुरक्षा प्रदान करना, ग्रामीण युवाओं को कौशल प्रदान करना, बुनियादी ढांचे का विकास करना आदि है। इस संबंध में, सरकार कई लक्षित कार्यक्रम लागू कर रही है जैसे महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी), प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल

अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) का वाटरशेड विकास घटक (डब्ल्यूडीसी)। फिलहाल देश में ग्रामीण विकास के लिए कोई नई योजना शुरू करने की कोई योजना नहीं है। हालाँकि, वित्तीय वर्ष 2025-26 के बजट में सरकार ने एक व्यापक बहु-क्षेत्रीय 'ग्रामीण समृद्धि और अनुकूलता' कार्यक्रम शुरू करने की घोषणा की है। इस कार्यक्रम का उद्देश्य कौशल, निवेश, तकनीकी और ग्रामीण अर्थव्यवस्था को सशक्त बनाकर कृषि में अल्परोजगार की समस्या का समाधान करना है। कार्यक्रम का फोकस ग्रामीण महिलाओं, युवा किसानों, ग्रामीण युवाओं, सीमांत और छोटे किसानों तथा भूमिहीन परिवारों पर होगा, जिसका लक्ष्य ग्रामीण क्षेत्रों में पर्याप्त अवसर पैदा करना है।

(घ) राज्यों/संघ राज्य क्षेत्रों को निधियों का आबंटन एक सतत प्रक्रिया है। राज्यों के पास उपलब्ध शेष निधियां, योजनाबद्ध आवश्यकताओं के अनुसार अपेक्षित दस्तावेज/उपयोगिता प्रमाण-पत्र प्रस्तुत करने, योजनाओं के अंतर्गत पहले से आवंटित निधियों का उचित उपयोग सुनिश्चित करने तथा योजनाबद्ध दिशा-निर्देशों का सख्ती से पालन सुनिश्चित करने और जमीनी स्तर पर वास्तविक आवश्यकता का आकलन करते हुए राज्य सरकारों को निधियां आवंटित/जारी की जाती है।

किसान क्रेडिट कार्ड

2924. डॉ. मन्ना लाल रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में अब तक जारी किए गए किसान क्रेडिट कार्डों का राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है;

(ख) राजस्थान राज्य में जारी किए गए किसान क्रेडिट कार्डों का जिलावार ब्यौरा क्या है और उदयपुर, डूंगरपुर, प्रतापगढ़ और सलूंवर जिलों का ब्लॉकवार ब्यौरा क्या है; और

(ग) इन क्षेत्रों में किसान क्रेडिट कार्ड योजना के अंतर्गत प्रदान किए गए विशेष लाभों और वित्तीय सहायता का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) देश में दिनांक 31.12.2024 तक जारी किए गए किसान क्रेडिट कार्डों का राज्यवार/संघ राज्य क्षेत्रवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) समेकित रूप में 'जारी किए गए किसान क्रेडिट कार्डों' का जिलावार/ब्लॉकवार डेटा केंद्रीय रूप से नहीं रखा जाता है।

(ग) सरकार, राजस्थान के उदयपुर, डूंगरपुर, प्रतापगढ़ और सलूंवर जिलों सहित पूरे भारत में विभिन्न राज्यों और संघ शासित क्षेत्रों में संशोधित ब्याज सहायता योजना (एमआईएसएस) के रूप में जानी जाने वाली 100% केंद्र द्वारा वित्तपोषित केंद्रीय क्षेत्र योजना को कार्यान्वित कर रही है। इस योजना का उद्देश्य किसानों को उनकी कार्यशील पूंजी आवश्यकताओं के लिए किसान क्रेडिट कार्ड (केसीसी) के माध्यम से प्राप्त अल्पकालिक कृषि ऋणों पर रियायती ब्याज दरें प्रदान करना है।

इस योजना के तहत, किसानों को 7% की रियायती ब्याज दर पर केसीसी ऋण मिलता है। इसे सुविधाजनक बनाने के लिए, वित्तीय संस्थानों को 1.5% का एक अग्रिम ब्याज अनुदान (आईएस) प्रदान किया जाता है। इसके अतिरिक्त, जो किसान अपने ऋण को समय पर चुकाते हैं, उन्हें 3% शीघ्र पुनर्भुगतान प्रोत्साहन (पीआरआई) मिलता है, जो प्रभावी रूप से ब्याज दर को घटाकर 4% प्रति वर्ष कर देता है।

आईएस और पीआरआई का लाभ 3 लाख रुपये तक की ऋण सीमा के लिए उपलब्ध है। यदि संबद्ध गतिविधियों (जैसे पशुपालन के अलावा) के लिए अल्पकालिक ऋण लिया जाता है, तो ऋण

राशि केवल 2 लाख रुपये तक सीमित है। हालांकि, 2025 के बजट में इस सीमा को ₹5 लाख तक बढ़ाने की घोषणा की गई है।

विवरण

दिनांक 31.12.2024 तक केसीसी परिचालन डेटा

क्र.सं.	राज्य	प्रचालनात्मक केसीसी की संख्या
1	दिल्ली	2,698
2	हरियाणा	2,373,106
3	हिमाचल प्रदेश	589,201
4	जम्मू और कश्मीर	1,065,204
5	पंजाब	2,163,678
6	राजस्थान	6,967,852
7	चंडीगढ़ संघ राज्य क्षेत्र	1,501
8	लद्दाख	28,042
9	अरुणाचल प्रदेश	22,778
10	असम	587,287
11	मणिपुर	19,442
12	मेघालय	82,247
13	मिजोरम	42,722
14	नागालैंड	35,508
15	सिक्किम	11,067
16	त्रिपुरा	174,237
17	अंडमान और निकोबार द्वीप	8,366
18	बिहार	2,868,912
19	झारखंड	981,788
20	ओडिशा	4,303,873
21	पश्चिम बंगाल	3,490,139
22	छत्तीसगढ़	1,894,110
23	मध्य प्रदेश	6,471,976
24	उत्तराखंड	510,753

25	उत्तर प्रदेश	10,984,174
26	गोवा	11,886
27	गुजरात	3,177,080
28	महाराष्ट्र	7,153,999
29	दादरा और नगर हवेली और दमन और दीव	1,465
30	आंध्र प्रदेश	4,755,649
31	तेलंगाना	4,495,882
32	कर्नाटक	5,386,754
33	केरल	2,468,534
34	पुदुचेरी	23,357
35	तमिलनाडु	4,009,365
36	लक्षद्वीप संघ राज्य क्षेत्र	3,004
सकल योग		77,167,636

स्रोत: सहकारी बैंक और आरआरबी के लिए आरबीआई और नाबार्ड

INDUSTRIAL GROWTH

2925. SHRI JAGANNATH SARKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of current status of industrial growth and manufacturing activities in WestBengal, including key industries contributing to the State's economy;
 - (b) the details of initiatives undertaken by the Government to attract new investments andsupport existing industries in the State;
 - (c) the details of measures being implemented by the Government to improve industrialinfrastructure, such as industrial parks, logistics and power supply;
- and

- (d) the details of support provided by the Government for innovation, research and development and technology adoption in West Bengal's manufacturing sector?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) West Bengal is home to top companies from a wide range of sectors, including iron and steel, tea, leather, jute, FMCG, metals and minerals, cement, textiles and apparels, logistics, chemicals, rubber, gems and jewellery, pharma, plastics, IT, and petro-products.

The State Government of West Bengal has introduced the Industrial and Economic Corridor Policy, 2023, to systematically develop industrial corridors across the state. This policy has been developed with the objective of unleashing the immense economic and employment potential of the State by leveraging on quality industrial infrastructure and an enabling business friendly environment along the identified corridor, thereby attracting investors into industrial development and generating economic activity and employment.

To meet the requirement of power in the State, the Government has taken several steps for capacity building including proactive monitoring of generation projects, expanding the National Grid from 75,050 MW (2016-17) to 1,18,740 MW (Dec 2024).

In term so factual power supply, position in the State of West Bengal during the last three years and current year 2024-25 (upto February 2025), is as under:

Year	EnergyRequireme nt	EnergySupplie d	Energy Not Supplied
	MU	MU	MU
2021-22	54,001	53,945	57
2022-23	60,348	60,274	74
2023-24	67,576	67,490	86
2024-25 (upto February2025)	65,075	64,985	91

Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Scheme for 14 key sectors were announced with an outlay of Rs.1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.Total manufacturing units under the scheme are 1305 of which 10 are in West Bengal.

The Government is implementing Scheme for Integrated Textile Parks (SITP) to provide the industry with state-of-the-art infrastructure facilities for setting up their textile units. Under the scheme, 02 parks in West Bengal are at various stages of completion.

As per the India Industrial Land Bank (IILB) which provides a GIS enabled data base of industrial areas including clusters, parks, nodes, zones, etc. across the country 15 industrial parks of West Bengal are mapped on IILB portal.

With a vision to improve the business climate at the State level, attract investments and foster economic growth by making the regulatory environment more business-friendly in the country, Department for Promotion of Industry and Internal Trade (DPIIT) in collaboration with State Governments has been implementing the Business Reform Action Plan (BRAP) since 2014, which covers a wide range of reforms such as simplification, digitization, removal of redundancies, Single Window Systems, Inspection Reforms etc.

पीएमई-ड्राइव योजना के अंतर्गत वित्तीय सहायता

2926. श्री बाल्यामामा सुरेश गोपीनाथ म्हात्रे:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान पीएमई-ड्राइव योजना के अंतर्गत कितनी वित्तीय सहायता प्रदान की गई और इसके अंतर्गत कितनी राशि का उपयोग किया गया है;

(ख) क्या महाराष्ट्र में चार्जिंग अवसंरचना के विकास के लिए विशेष कदम उठाए गए हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) महाराष्ट्र में उक्त योजना के अंतर्गत कितनी ई-बसें और ई-ट्रक संचालित किए जा रहे हैं; और

(ङ) तत्संबंधी जिलावार ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) भारत सरकार ने 10,900 करोड़ रुपये के परिव्यय के साथ 29.09.2024 को पीएम इलेक्ट्रिक ड्राइव रिवोल्यूशन इन इनोवेटिव व्हीकल एनहांसमेंट (पीएम ई-ड्राइव) स्कीम को अधिसूचित किया है। यह स्कीम 31.03.2026 तक उपलब्ध है। 01.04.2024 से 30.09.2024 तक लागू इलेक्ट्रिक मोबिलिटी

प्रमोशन स्कीम (ईएमपीएस)-2024 को पीएम ई-ड्राइव स्कीम में आमेलित कर दिया गया है। पीएम ई-ड्राइव स्कीम के अंतर्गत इलेक्ट्रिक वाहन की खरीद के लिए वित्तीय प्रोत्साहन मुख्य रूप से इलेक्ट्रिक वाहनों के उपभोक्ताओं (खरीदारों/अंतः प्रयोक्ताओं) को प्रदान किया जाता है, न कि सीधे राज्य सरकारों को। ये प्रोत्साहन इलेक्ट्रिक वाहनों के खरीद मूल्य में अग्रिम कटौती के रूप में होते हैं। इसके बाद केन्द्र सरकार मूल उपकरण विनिर्माताओं को इस प्रोत्साहन राशि की प्रतिपूर्ति करती है। महाराष्ट्र राज्य में 01.04.2024 से 12.03.2025 तक पीएम ई-ड्राइव स्कीम के तहत बेचे गए इलेक्ट्रिक वाहनों की संख्या इस प्रकार है:

खंड	ई-दुपहिया	ई-तिपहिया (ई-रिक्शा)	ई-तिपहिया (एल5)	कुल
बिके इलेक्ट्रिक वाहनों की संख्या	1,59,446	10	6,233	1,65,689

(ख) और (ग) महाराष्ट्र राज्य सहित अखिल भारतीय आधार पर सार्वजनिक चार्जिंग बुनियादी ढांचे की स्थापना के लिए पीएम ई-ड्राइव स्कीम में 2,000 करोड़ रुपये का आवंटन किया गया है।

(घ) और (ङ) पीएम ई-ड्राइव स्कीम के तहत 14,028 ई-बसों की तैनाती के लिए 4,391 करोड़ रुपये का प्रावधान किया गया है। प्रारंभ में, इस स्कीम के अंतर्गत 40 लाख से अधिक आबादी वाले नौ शहरों अर्थात् मुंबई, दिल्ली, बंगलुरु, हैदराबाद, अहमदाबाद, चेन्नई, कोलकाता, सूरत और पुणे को लक्षित किया गया है। पीएम ई-ड्राइव स्कीम के अंतर्गत अब तक कोई इलेक्ट्रिक बस तैनात नहीं की गई है।

पीएम ई-ड्राइव स्कीम के तहत ई-ट्रक और अन्य उभरते इलेक्ट्रिक वाहनों की बिक्री को प्रोत्साहित करने के लिए कुल 500 करोड़ रुपये के बजट का प्रावधान किया गया है। इस स्कीम के तहत अब तक किसी भी ई-ट्रक के लिए आर्थिक प्रोत्साहन नहीं दिया गया है।

IMPLEMENTATION OF EASE OF DOING BUSINESS

2927. MD. RAKIBUL HUSSAIN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has recently decided to make “Ease of Doing Business” in every district of the country;
- (b) if so, the details thereof along with the strategies to be adopted in this regard;
- (c) whether “Ease of Doing Business” has shown any positive results since its implementation; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Since, year 2014, the Government of India has been actively engaged in improving the Ease of Doing Business environment in the entire country. Central Government has taken several initiatives under the flag-ship programme of Ease of Doing Business which includes Business Reform Action Plan (BRAP), the Business-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens. Government is also conducting Cost of Regulation (CoR) exercise which aims to identify and reform the areas of pain-points in terms of administrative costs for the services.

Under, the Regulatory Compliance Burden (RCB) initiative, more than 43,000 compliances have been reduced under 670 acts nationwide. Further, to

enhance the Ease of Living and Ease of Doing Business, the Central Government, through the Jan Vishwas (Amendment of Provisions) Act, 2023, has decriminalized 183 provisions across 42 Central Acts from 19 Ministries/Departments.

Business Reforms Action Plan (BRAP) initiative, launched in 2014 by the Central Government, aims to reduce obstacles and enhance the transparency and efficiency of clearance and regulatory processes, thereby minimizing time and costs for businesses in the country. States are assessed based on evidence and user feedback to ensure effective implementation of reforms in the states. So far, six editions of BRAP (2015, 2016, 2017-18, 2019, 2020, and 2022) have been completed, and the States/UTs have been assessed accordingly. The seventh edition, BRAP 2024, is currently in progress.

Government has also launched National Single Window System (NSWS) in September, 2021, which is a one-stop digital platform for facilitating Government to Business (G2B) approvals and investor-related clearances for industry. It streamlines the G2B approvals process by creating information symmetry and minimizing the need to visit multiple Departmental portals. Currently, 32 Central Ministries/Departments and 29 States/UTs are integrated with NSWS with access to 278 Central G2B services and 2977 State G2B services. Additionally, Know Your Approvals (KYA) module is live for 668 Central G2B services and 6,806 State G2B services to facilitate free flow and access of information for business enterprises.

Central Government has also launched PM GatiShakti National Master Plan (NMP) in October, 2021 which is a transformative approach for Infrastructure development to ensure multi-modal, first and last mile connectivity for seamless movement of people and goods. Complementing PM GatiShakti, National Logistics Policy has also been launched to bring efficiency in services, processes, technology adoption, human resource development and catalyzing integrated planning.

(c) and (d) The Department for Promotion of Industry and Internal Trade (DPIIT) is the nodal department spearheading these initiatives. This effort has yielded positive results since its inception. Notably, India advanced significantly in the World Bank's Doing Business Report rankings, climbing from 142nd in 2014 to 63rd in 2019, prior to the report's discontinuation. Under the Business Reforms Action Plan, DPIIT has diligently focused on creating a more business-friendly regulatory framework, attracting investments, boosting economic growth, and enhancing the overall business environment.

TRAINING PROGRAMME OF PM-DAKSH YOJANA

2928. SHRI HARIBHAI PATEL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the impact of the PM-DAKSH Yojana on skill development among marginalized communities in 2024 particularly in Mahesana Parliamentary Constituency;
- (b) the details of the role played by training programs of PM-DAKSH Yojana in improving employability in rural and semi-urban areas over the past year;
- (c) the details of the new skill areas incorporated into PM-DAKSH Yojana training curriculum over the past year to meet market demands; and
- (d) the detailed data on the number of beneficiaries under the PM-DAKSH Yojana in 2024 in comparison to previous years?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) PM-DAKSH Scheme is a Central Sector Scheme, introduced in 2020-21 to provide skill development training to SCs, OBCs, EWSs, DNTs, SafaiKaramcharis, including Waste Pickers through the empaneled training institutes. Under this Scheme, a total of 1,55,208 beneficiaries have been provided training since 2021-22. No candidates under this scheme have been trained in Mahesana district in the year 2023-24. However, during 2022-23, 60 beneficiaries were provided skill training in Mahesana district.

(b) Once the training programmes are completed, assessment and certification of trainees are conducted and the certified trainees are provided with placement opportunities either in wage-employment or self-employment. Under the scheme, it is the responsibility of the empaneled training institutes to have tie-ups with industry

partners for proper placement of certified trainees. The final instalment to the training institutes is released only after they submit the details of placement of the certified trainees as per scheme guidelines.

(c) The training under PM-DAKSH Scheme is provided by empaneled training institutes, which can impart training in any of the job roles available on SIDH Portal of Ministry of Skill Development and Entrepreneurship keeping in view demand of the specific job roles among the target groups in the region.

(d) The number of beneficiaries under PM-DAKSH Scheme in 2021-22 and 2022-23 is 42,002 and 33,021, respectively, compared to the number of beneficiaries in 2023-24, i.e. 80,185.

BUDGETARY ALLOCATION TO NTTM

2929. SHRI ANTO ANTONY:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the total budget allocated for the National Technical Textiles Mission (NTTM) since its inception;
- (b) the manner in which these funds have been utilized so far;
- (c) the number of research projects on technical textiles that have been initiated and completed under the mission; and
- (d) the steps that are being taken under the NTTM to promote the use of indigenous technology in the technical textiles sector?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) With a view to boost technical textiles sector in the country, National Technical Textiles Mission (NTTM) was launched for a period from 2020-21 to 2025-26 with an outlay of Rs.1,480 crores. The total budget of Rs. 517 crore has been allocated since the inception of the mission. Out of which Rs. 393.39 crore has been utilized so far for various Research, Innovation and Development, Promotion and Market Development, Export Promotion & Education, Training, Skill Development in the field of Technical Textiles.

(c) Under the National Technical Textiles Mission (NTTM), a total of 168 research projects of value of Rs. 509 crore (approx.) have been approved. Out of 168 research projects, 2 projects have been completed and completion reports of other 5 projects are under evaluation.

(d) Under NTTM, one of the primary objective is indigenous development of specialty fibre, technologies and textiles machinery in the field of technical textiles. Fund support is being provided for fundamental research in thrust areas of specialityfibre like Carbon Fibre, Aramid Fibre, Nylon Fibre, and Composites & application based research in geotextiles, agro-textiles, medical textiles, mobile textiles and sports textiles and development of biodegradable technical textiles. The research is being carried out through CSIR, IITs, NITs, TRAs, ICAR and other premier institutes in the country.

GRAMEEN CREDIT SCORE

2930. DR. KALANIDHI VEERASWAMY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details on the 'Grameen Credit Score' framework, including its objectives and the manner in which it will serve the credit needs of Self-Help Group (SHG) members and people in rural areas;
- (b) the key components of the Grameen Credit Score and the manner in which it differs from traditional credit scoring systems, particularly in assessing the credit worthiness of individuals in rural areas who may lack formal credit history;
- (c) the manner in which the Government ensure that this credit scoring system is accessible and inclusive for all rural citizens, especially women, farmers and marginalized communities;
- (d) the role Self-Help Groups (SHGs) play in implementation of Grameen Credit Score framework and the manner in which this initiative helps empower rural entrepreneurs and micro-enterprises; and
- (e) the manner in which the Government would collaborate with financial institutions, banks, and other stakeholders to integrate the Grameen Credit Score into the broader financial ecosystem and improve access to credit for rural populations?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e) The Union Budget 2025-26 contained an announcement on the Grameen Credit Score, a framework to be developed by public-sector banks for the credit needs of members of Self-Help Groups (SHGs) and people in rural areas. The current credit scoring mechanism used by Credit Information Companies (CICs) is, by design, generic to all individual borrowers with no specific consideration for the rural sector. A Grameen credit score tailored for the credit assessment purposes of SHG borrowers and the rural population would facilitate better credit assessment, thereby improving access to formal credit not just for SHGs but for the rural population, including farmers and marginalised communities. This is crucial for their economic growth and development. The Government is working out the modalities and contours of the Grameen Credit Score in consultation with the stakeholders.

NOMADIC AND MIGRATORY TRIBES

2931. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has data about the number of nomadic and migratory tribes that are there in the country;
- (b) if so, the details thereof;

(c) whether the Government is aware of the number of members in each of such nomadic and migratory tribes, if any; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) The National Commission for De-notified, Nomadic and Semi-nomadic Tribes (NCDNT) in its report in December, 2017 has identified a total 837 communities as Nomadic and Semi-nomadic communities in the country. The state-wise details are given in the enclosed **Statement**.

(c) and (d) Government has no data on number of members in each of such communities.

STATEMENT

S.No.	State	Nomadic Communities	Semi Nomadic Communities	Total
1	ANDAMAN AND NICOBAR ISLANDS	6	0	6
2	ANDHRA PRADESH	34	0	34
3	ARUNACHAL PRADESH	1	0	1
4	ASSAM	0	0	0
5	BIHAR	50	0	50
6	CHANDIGARH	31	0	31
7	CHHATTISGARH	17	0	17
8	DADRA AND NAGAR HAVELI	4	0	4
9	DAMAN AND DIU	4	0	4
10	NCT OF DELHI	26	0	26

11	GOA	2	0	2
12	GUJARAT	52	0	52
13	HARYANA	35	0	35
14	HIMACHAL PRADESH	41	0	41
15	JAMMU & KASHMIR	14	0	14
16	JHARKHAND	39	0	39
17	KARNATAKA	76	0	76
18	KERALA	21	9	30
19	LAKSHADWEEP	0	0	0
20	MADHYA PRADESH	31	0	31
21	MAHARASHTRA	40	0	40
22	MANIPUR	0	0	0
23	MEGHALAYA	2	0	2
24	MIZORAM	2	0	2
25	NAGALAND	0	1	1
26	ODISHA	31	0	31
27	PUDUCHERRY	13	0	13
28	PUNJAB	23	0	23
29	RAJASTHAN	29	13	42
30	SIKKIM	5	4	9
31	TAMILNADU	60	0	60
32	TELANGANA	36	0	36
33	TRIPURA	14	0	14
34	UTTAR PRADESH	18	0	18
35	UTTRAKHAND	21	0	21
36	WEST BENGAL	32	0	32
	Grand Total	810	27	837

Source: Report of National Commission for De-notified, Nomadic and Semi Nomadic Tribes submitted by the year December, 2017

DEVELOPMENT OF SHREE ANNA

2932. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of plans for prioritizing the development of Shree Anna;
- (b) whether the FAO and UNFCCC have accepted that these crops are climate resilient, if so, the details thereof;
- (c) the details of specific action plan for its development, progress and the steps taken to preserve original indigenous seeds and multiply them; and
- (d) the details of specific information about progress particularly in the State of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Indian Council of Agricultural Research (ICAR) through its nodal institute for millets i.e., Indian Institute of Millets Research (IIMR), Hyderabad is undertaking basic and strategic research to develop high yielding climate resilient varieties/ hybrids of Shree Anna including pearl millet (bajra), sorghum (jowar), finger millet (ragi/mandua), foxtail millet (kangni/ Italian millet), little millet (kutki), kodo millet, barnyard millet (sawan/ jhangora), proso millet (cheena/common millet), and brown top millet (korale). Besides, development of production and protection technologies, technology dissemination/transfer among farmers/other stakeholders, etc. are also being promoted in the country. In addition, ICAR-IIMR, Hyderabad is working as knowledge partner with the state governments in State millet missions and organizing many Millet conclaves, Millet carnivals, Millet food

Festivals, Exhibition stalls in association with State Agricultural Departments, State Agriculture Universities (SAUs), Self-Help Groups (SHGs) and Farmer Producer Organizations (FPOs).

The Government of India had proposed to United Nations for declaring 2023 as International Year of Millets (IYM). The proposal of India was supported by 72 countries and United Nations General Assembly (UNGA) declared 2023 as International Year of Millets. In order to increase the production and productivity of millets (Shree Anna) in the country, the Department of Agriculture and Farmers Welfare (DA&FW) is implementing a Sub-Mission on Nutri-Cereals (Millets) under National Food Security & Nutrition Mission (NFSNM) in all 28 States including Gujarat state & 2 Union Territories viz. Jammu & Kashmir and Ladakh. The Government of India also provides flexibility to the states for state specific needs/priorities under Rashtriya Krishi Vikas Yojana (RKVY). The states can promote Millets (Shree Anna) under RKVY with approval of State Level Sanctioning Committee (SLSC) headed by Chief Secretary of the State. The production of Shree Anna (millets) in Gujarat has increased from 10.92 lakh tonnes during 2020-21 to 14.09 lakh tonnes during 2023-24.

The National Bureau of Plant Genetic Resources (ICAR-NBPGR), New Delhi is the nodal institute in India for managing plant genetic resources. The NBPGR focuses on the explorations, acquisition, conservation, characterization, and evaluation of plant genetic resources, including indigenous varieties. NBPGR

houses the National Genebank, which conserves a vast collection of 4.71 lakh accessions of plant genetic resources, including seeds, to ensure food and nutritional security.

मनरेगा के अंतर्गत न्यूनतम मजदूरी

2933. श्री राम शिरोमणि वर्मा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी मनरेगा योजना जो ग्रामीण क्षेत्रों में गरीबों, भूमिहीन श्रमिकों और महिलाओं के लिए आजीविका के स्रोत के रूप में कार्य करती है, के अंतर्गत न्यूनतम मजदूरी को बढ़ाकर 400/- रुपये प्रतिदिन करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) क्या सरकार का मनरेगा के अंतर्गत रोजगार गारंटी को 100 दिन से बढ़ाकर 365 दिन करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) उक्त योजना के अंतर्गत विकास कार्यों में तेजी लाने के लिए ग्राम पंचायतों को समय पर निधि की उपलब्धता सुनिश्चित करने हेतु सरकार द्वारा क्या कदम उठाए जा रहे हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) महात्मा गांधी नरेगा की धारा 6(1) के अनुसार, केंद्र सरकार अधिसूचना द्वारा महात्मा गांधी नरेगा श्रमिकों के लिए अकुशल कार्य हेतु मजदूरी दर निर्दिष्ट कर सकती है। तदनुसार, ग्रामीण विकास मंत्रालय प्रत्येक वित्तीय वर्ष में महात्मा गांधी नरेगा के अंतर्गत अकुशल श्रमिकों के लिए मजदूरी दर अधिसूचित करता है। महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) श्रमिकों को मुद्रास्फीति की क्षतिपूर्ति हेतु ग्रामीण विकास मंत्रालय कृषि श्रमिकों के लिए उपभोक्ता मूल्य सूचकांक

(सीपीआई-एल) के आधार पर प्रत्येक वित्तीय वर्ष में मजदूरी दरों में संशोधन करता है। संशोधित मजदूरी दर प्रत्येक वित्तीय वर्ष की 01 अप्रैल से लागू होती है। वित्त वर्ष 2023-24 से वित्त वर्ष 2024-25 तक अधिसूचित मजदूरी दर में औसत वृद्धि 7% है। इसके अलावा, राज्य अपने संसाधनों से भारत सरकार की अधिसूचित मजदूरी दर के अतिरिक्त श्रमिकों को अतिरिक्त मजदूरी भी प्रदान कर सकते हैं।

(ख) जहाँ तक रोजगार के गारंटीकृत श्रम दिवसों में वृद्धि का सवाल है, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (महात्मा गांधी नरेगा) ग्रामीण क्षेत्रों में प्रत्येक परिवार, जिसके वयस्क सदस्य अकुशल शारीरिक श्रम करने के इच्छुक है, के लिए एक वित्तीय वर्ष में कम से कम 100 दिनों की गारंटीकृत मजदूरी रोजगार अनिवार्य करता है। इसके अलावा, सूखा/प्राकृतिक आपदाग्रस्त-अधिसूचित ग्रामीण क्षेत्रों में एक वित्तीय वर्ष में अतिरिक्त 50 दिनों के अकुशल मजदूरी रोजगार का प्रावधान है।

वन क्षेत्र में प्रत्येक अनुसूचित जनजाति परिवार को 50 दिनों का अतिरिक्त मजदूरी रोजगार (निर्धारित 100 दिनों से अधिक) प्रदान करने का भी प्रावधान है, बशर्ते कि इन परिवारों के पास एफआरए अधिनियम, 2006 के तहत प्रदत्त भूमि अधिकारों के अलावा कोई अन्य निजी संपत्ति न हो। महात्मा गांधी नरेगा अधिनियम, 2005 की धारा 3(4) के अनुसार, राज्य सरकारें अपनी निधि से अधिनियम के तहत गारंटीकृत अवधि से अधिक रोजगार हेतु अतिरिक्त श्रम दिवस प्रदान करने का प्रावधान कर सकती हैं।

(ग) महात्मा गांधी नरेगा योजना के तहत निधि जारी करना एक सतत प्रक्रिया है और भारत सरकार राज्यों/संघ राज्य क्षेत्रों को जमीनी स्तर पर काम की मांग के अनुसार निधि उपलब्ध कराने के लिए प्रतिबद्ध है, बशर्ते कि निर्धारित दस्तावेज समय पर प्रस्तुत किए जाएं और ऐसी निधि जारी करने के लिए निर्धारित नियमों और शर्तों को पूरा किया जाए। मंत्रालय द्वारा प्रत्यक्ष लाभ अंतरण नियमों के माध्यम से लाभार्थियों के खातों में सीधे मजदूरी का भुगतान जारी किया जाता है जबकि सामग्री और प्रशासनिक

घटक राज्य सरकार/ संघ राज्य क्षेत्र प्रशासन को जारी किया जाता है जो बाद में स्थापित नियमों के अनुसार इन निधियों को जिलों को जारी करते हैं। वर्तमान वित्त वर्ष 2024-25 (दिनांक 07.03.2025 तक) के दौरान, योजना के कार्यान्वयन के लिए राज्यों और संघ राज्य क्षेत्रों को मजदूरी, सामग्री और प्रशासनिक आकस्मिकताओं के लिए 83,260.48 करोड़ रुपये की राशि जारी की गई है।

NEW RESEARCH INITIATIVES BY ICAR-NIPHM

2934. DR. VINOD KUMAR BIND:

SHRI PRATAP CHANDRA SARANGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:-

- (a) the details of new research initiatives or technologies ICAR-NIPHM is currently working on;
- (b) the manner in which ICAR-NIPHM collaborate with international agricultural research institutions; and
- (c) the manner in which the Government is promoting sustainable and organic farming practices through ICAR-NIPHM ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (c) National Institute of Plant Health Management(NIPHM) an autonomous organization under Department of Agriculture and Farmers Welfare is undertaking various research initiative or technologies for improvement of Plant Protection Technology, Plant quarantine and Bio-security with special emphasis on crop-oriented Integrated Pest

Management approaches for enhancing our country's agricultural production namely validation of the protocols for the analysis of quality parameters of formulation (i) Humic acid, Fulvic acid and their derivatives and (ii) Mixed Formulations of biostimulants, Project on Biological Control of two Crop Pests (ICAR-AICRP-BC), Biodiversity of natural enemies in maize ecosystem and evaluation of NIPHM white media for the production of *Nomuraea rileyi* (*Metarhizium rileyi*) for management of Maize Fall Army Worm (*Spodoptra frugiperda*), Development of eco-friendly integrated stored grain pest management techniques for bulk grain storage in FCI godowns, Survey and field evaluation of Sterile Insect Technique for the management of Oriental fruit fly, *Bactrocera dorsalis* (*Diptera: Tephritidae*) infesting economically important fruit crops.

Further, NIPHM is promoting the sustainable and organic farming practices by organizing capacity building programs for officers and farmers of different states on various Plant protection related subjects namely training and demonstration of bioinputs under Soil and Root Health Management scheme to promote bio inputs, promotion of bio inputs, sustainable Plant health management etc. So far NIPHM has not entered into any formal collaboration with International agricultural research institute.

FUNDS RELEASED FROM SDRF AND NDRF

2935. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of the funds released by the State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) to various States, during the year 2024-25, State-wise;
- (b) the details of the additional central assistance approved and released from SDRF and NDRF to five States affected by floods, landslides and cyclonic storms during the year 2024;
- (c) whether Kerala was affected by floods and landslides of very severe nature in Wayanad district but was not allotted any additional central assistance during the year 2024; and
- (d) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the

visit of an Inter-Ministerial Central Team (IMCT). The details of funds allocated and released under SDRF and NDRF during 2024-25 are given in the enclosed **Statement.**

In the wake of floods/landslide/cyclonic storms during 2024, the IMCT had visited affected areas of Andhra Pradesh, Nagaland, Odisha, Telangana and Tripura for on-the-spot assessment of damages. Based on the reports of IMCT, the Central Government has approved central assistance of Rs. 1554.99 crore on 13th February, 2025 to these States from NDRF, subject to an adjustment of 50% of the opening balance for the year available in the SDRF of the respective State. Out of the total amount of Rs. 1554.99 crore, Rs. 608.08 crore has been approved for Andhra Pradesh, Rs. 170.99 crore for Nagaland, Rs. 255.24 crore for Odisha, Rs. 231.75 crore for Telangana and Rs. 288.93 crore for Tripura.

(c) and (d) In wake of landslide and flash flood in Wayanad, Kerala, an IMCT constituted by the Central Government visited the affected areas of the State from 8th August to 10th August, 2024. Based on the report of the IMCT, the Central Government has approved an amount of Rs. 153.47 crore (subject to the adjustment of 50% of balance available in the SDRF account) for the landslides, flash flood of 2024, assistance for the Air bills for utilising the service of Indian Air Force (IAF) helicopters for rescue & relief, as per actual, and actual expenditure for the clearance of debris.

Besides, an amount of Rs. 388.00 crore (Rs. 291.20 crore Central Share +

Rs. 96.80 crore State share) has been allocated to the State Government Kerala for the financial year 2024-25 in SDRF. The 1st instalment of Rs. 145.60 crore of Central share was released on 31.07.2024. The 2nd instalment of Rs. 145.60 crore of Central Share was also released on 01.10.2024 in advance to the State. In addition, the Accountant General, Kerala reported balance of Rs. 394.99 crore in its SDRF account as on 1st April, 2024. Thus, sufficient fund is available in the SDRF account of the State for the relief operations.

Further, the State conducted Post-Disaster-Needs-Assessment (PDNA), estimating a total requirement of Rs. 2219 crores for Recovery & Reconstruction Plan. The Central Government had constituted a Multi Sectoral Team and further action is taken as per the established procedure under the Guidelines on Constitution and Administration of Recovery & Reconstruction Funding Window, which is available on Ministry of Home Affairs website www.ndmindia.mha.gov.in.

STATEMENT

(Rs. in crore)

S.N.	State	Allocation of SDRF			Releases from SDRF		Release from NDRF
		Central Share	State Share	Total	1 st Installment	2 nd Installment	
1.	Andhra Pradesh	1036.00	344.80	1380.80	518.00	518.00	--
2.	Arunachal Pradesh	231.20	25.60	256.80	115.60	--	--
3.	Assam	716.00	79.20	795.20	358.00	358.00	--
4.	Bihar	1311.20	436.80	1748.00	655.60	655.60	--
5.	Chhattisgarh	400.00	133.60	533.60	--	--	--

6.	Goa	10.40	3.20	13.60	5.20	--	--
7.	Gujarat	1226.40	408.80	1635.20	600.00#	--	--
8.	Haryana	455.20	151.20	606.40	227.60	227.60	--
9.	Himachal Pradesh	378.40	41.60	420.00	189.20	189.20	66.92
10.	Jharkhand	526.40	175.20	701.60	500.80#	--	--
11.	Karnataka	732.00	244.00	976.00	366.00	--	3454.22
12.	Kerala	291.20	96.80	388.00	145.60	145.60	--
13.	Madhya Pradesh	1686.40	561.60	2248.00	843.20	843.20	--
14.	Maharashtra	2984.00	994.40	3978.40	1492.00	1492.00	--
15.	Manipur	40.00	4.00	44.00	38.80#	11.20	--
16.	Meghalaya	60.80	6.40	67.20	59.60#	--	--
17.	Mizoram	43.20	4.80	48.00	21.60	21.60	7.56
18.	Nagaland	38.40	4.00	42.40	19.20	19.20	170.99
19.	Odisha	1485.60	495.20	1980.80	742.80	742.80	--
20.	Punjab	458.40	152.80	611.20	229.20	--	--
21.	Rajasthan	1372.00	456.80	1828.80	686.00	686.00	--
22.	Sikkim	47.20	4.80	52.00	23.60	23.60	221.12
23.	Tamil Nadu	944.80	315.20	1260.00	472.40	472.40	276.10
24.	Telangana	416.80	138.40	555.20	208.40	208.40	--
25.	Tripura	63.20	7.20	70.40	31.60	40.00	174.97
26.	Uttar Pradesh	1791.20	596.80	2388.00	1748.40#	--	--
27.	Uttarakhand	868.00	96.00	964.00	434.00	--	--
28.	West Bengal	936.00	312.00	1248.00	468.00	468.00	--
TOTAL		20550.40	6291.20	26841.60	11200.40	7122.40	4371.88

= includes arrears of previous year.

ALIGNMENT OF SAMARTH CENTRES

2936. SHRI RAJKUMAR CHAHAR:

SHRI TAPIR GAO:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the details of steps taken to ensure the alignment of Samarth centers with the needs of industries in their respective regions; and
- (b) whether there are plans to expand the Samarth centers beyond the existing locations and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) Ministry is implementing (Samarth)- Scheme for Capacity Building in Textile Sector (SCBTS), with the objective to provide demand driven, placement oriented National Skill Qualification Framework (NSQF) compliant skilling programmes to incentivize and supplement the efforts to the industry in creating jobs in the organized textile (excluding spinning & weaving). Scheme is implemented through empaneled Implementing Partners (191) with majority being Textile Industry & Industry Associations and having training centres spread across all regions. The RFP (Request For Proposal) for empanelment of new Implementing Partners (IPs) under the SAMARTH Scheme is open till 31.03.2025.

INDIRA GANDHI NATIONAL OLD AGE PENSION SCHEME

2937. DR. KALYAN VAIJINATHRAO KALE:

SUSHRI S. JOTHIMANI:

DR. M. K. VISHNU PRASAD:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that approx. 6 crore elderly people falls in the poorest wealth quintile;
- (b) whether the Government has any plans to increase the current non-contributory pension amount of Rs. 200/- under the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) to meet and rise the living costs, if so, the details thereof and if not, the reasons therefor;
- (c) the specific steps taken by the Government to ensure economic security for economically vulnerable elderly populations;
- (d) whether the Government has conducted any assessments of the adequacy of existing pension amounts to meet the basic needs of the elderly, if so, the findings and recommendations thereof; and
- (e) the details and number of beneficiaries whose pensions have been cancelled under the said scheme, State and year-wise alongwith the reasons for their cancellation?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (c) As informed by Ministry of Social Justice and Empowerment, the report of Technical Group on population Projections, National Commission on Population, Ministry of Health and Family Welfare, the number of older persons in the population is expected to increase by more than double from 10 crores in 2011 to 23 crores in 2036- an increase in their share to the total population from 8.4 to 15.0

percent. Steps taken by the Government in order to ensure economic security for economically vulnerable elderly populations are as under:-

(i) Under Indira Gandhi National Old Age Pension Scheme (IGNOAPS) of National Social Assistance Programme (NSAP), monthly pension at the rate of Rs.200/- per month is being paid to old age persons in the age group of 60 to 79 years belonging to Below Poverty Line (BPL) households. The amount of pension is increased to Rs.500/- per month in respect of these beneficiaries on reaching the age of 80 years and above. The States/UTs are, however, encouraged to provide top-ups over and above the central assistance under the NSAP pension schemes. Presently, these amounts range from Rs. 50 to Rs. 3000 per month per beneficiary under old age pension. As a result, old age beneficiaries are getting, on an average, monthly pension of Rs.1000 in several States / UTs.

(ii) The Department of Social Justice and Empowerment is implementing an umbrella scheme AtalVayoAbhyudayaYojana (AVYAY), details of the components of the scheme is given in the enclosed **Statement-I**.

(b) While considering the continuation of National Social Assistance Programme (NSAP) schemes for the 15th Finance Commission cycle (2021-26), the revision in beneficiary coverage and rate of assistance under the schemes was considered by the Government. However, considering the available financial space, the Government has approved continuation of NSAP schemes in its present form. At

present, there is no proposal under consideration to revise the coverage/rate of assistance under NSAP

(d) From time to time, various impact assessment and evaluation studies have been carried out to assess the impact of NSAP schemes. As per the findings of these studies, the financial support provided under NSAP has been helpful in meeting day to day requirements of the beneficiaries. The programme along with other welfare schemes of the Government has impacted the life of the poor and destitute positively.

(e) As per NSAP guidelines, responsibility of implementation of NSAP schemes, selection/verification of beneficiaries, disbursal of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries lies with States/UTs. On the basis of information entered by States/UTs on NSAP-Pension Payment system (NSAP-PPS), Year-wise and State-wise details of IGNOAPS beneficiaries, alongwith reasons, removed since 2022, is given in the enclosed **Statement-II**.

STATEMENT-I

Details of schemes being implemented by Department of Social Justice and Empowerment

S.No	Details of Scheme
1	Integrated Programme for Senior Citizens (IPSrC) - Grant in aid is provided to Non-Governmental/ Voluntary Organisations for running and maintenance of senior citizen homes (old age homes), continuous care homes,

	etc. Facilities like shelter, nutrition, medicare and entertainments are provided free of cost to indigent senior citizens.
2	State Action Plan for Senior Citizens (SAPSrC) - Under State Action Plan for Senior Citizens (SAPSrC), the Government of India perceives a major and critical role of all State Governments in partnering and implementing the Action Plan for welfare of senior citizens. Grant in aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.
3	Elderline - The National Helpline for Sr Citizens is to generate awareness about the Act, schemes & programmes being executed by different Central & State Governments and to provide platform to redress grievances of Sr Citizens across the country
4	RastriyaVayoshreeYojana(RVY) - The Ministry of Social Justice and Empowerment is implementing the scheme of 'RashtriyaVayoshriYojana (RVY)' with an objective to provide senior citizens, belonging to BPL category or the senior citizen with the monthly income not more than Rs. 15000/- and suffering from age related disabilities/ infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The scheme was launched on 01.04.2017. The Scheme is implemented through the 'Artificial Limbs Manufacturing Corporation (ALIMCO)', (a Central Public Sector Undertaking under the M/oSJE) as the sole implementing Agency.
5	Senior care Ageing Growth Engine(SAGE) - to promote out-of-the-box and innovative solutions for the commonly faced problems, innovative start- ups would be identified

	and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups would be made through a transparent process and the fund would be provided as equity, subject to the Govt investment not exceeding 49% of the total equity of the Firm.
6	Training of Geriatric Care Givers- The main objective is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional care givers in the field of geriatrics. The programme will ensure sufficient availability of dedicated, professionally trained manpower of geriatric caregivers who can attend to diverse and dynamic needs of elderly population relating to recreation, holistic well-being through Naturopathy, alternative medical practices including Ayurveda, Yoga, Unani, Siddha and Homeopathy, physiotherapy, normal and emergent and crisis related medical conditions including Dementia, Paralysis, Prostate, Parkinson, Alzheimer, Depression, religious and spiritual handholding, overall management of patients and families dealing with terminal illness and death etc. Considering the acute shortage of Geriatric Caregivers and the increasing demand in the market, the Department has decided to train 1,00,000 trainees in the field of Geriatric Care givers in order to meet the demand.
7	Other Initiatives for Senior Citizens: In order to solve the problems of healthy and productive ageing, several initiatives are being done across the country. The proposed initiatives are aimed at involving the elders in building up knowledge which can be useful for the society as a whole.

STATEMENT-II**State-wise and year-wise details of beneficiaries removed under IGNOAPS**

S.No	State Name	Reason for Deletion	2022-2023	2023-2024	2024-2025	Total
1	ANDAMAN AND NICOBAR	DEAD	0	7	11	18
2	ARUNACHAL PRADESH	DEAD	1	0	0	1
3	ASSAM	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	0	464	211	675
		DEAD	71314	12709	23918	107941
		INELIGIBLE-AGE	681	209	525	1415
		INELIGIBLE-DUPLICATE RECORD	3533	443	1358	5334
		INELIGIBLE- IN VERIFICATION	7112	3094	3120	13326
		MIGRATED PERMANENTLY	1420	383	1169	2972
		MIGRATED TEMPORARILY	3566	11974	6476	22016
		STOPPED DUE TO INVALID A/C	1363	384	1129	2876
		STOPPED DUE TO MISSING	2867	4849	6631	14347
4	BIHAR	DEAD	0	535975	0	535975
		INELIGIBLE-DUPLICATE RECORD	0	14151	0	14151
5	CHANDIGARH	INELIGIBLE-DUPLICATE RECORD	0	0	1	1
		MIGRATED PERMANENTLY	0	0	3	3
6	CHHATTISGARH	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	7	146	17	170
		DEAD	35029	28047	22952	86028

		ELIGIBLE	0	0	0	0
		INELIGIBLE-AGE	61	300	3322	3683
		INELIGIBLE-DUPLICATE RECORD	1614	1527	2360	5501
		INELIGIBLE- IN VERIFICATION	1676	1509	1954	5139
		MIGRATED PERMANENTLY	524	435	635	1594
		MIGRATED TEMPORARILY	589	837	371	1797
		STOPPED DUE TO INVALID A/C	422	458	1217	2097
		STOPPED DUE TO MISSING	162	232	1067	1461
7	DELHI	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	1	2	6	9
		DEAD	3329	2675	2304	8308
		INELIGIBLE-AGE	6	0	3	9
		INELIGIBLE-DUPLICATE RECORD	142	2	1	145
		INELIGIBLE- IN VERIFICATION	925	12	109	1046
		MIGRATED PERMANENTLY	12	10	2	24
		MIGRATED TEMPORARILY	23	2	3	28
		STOPPED DUE TO INVALID A/C	407	476	12	895
		STOPPED DUE TO MISSING	2612	3938	610	7160
8	GOA	DEAD	2	0	0	2
9	GUJARAT	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	111	84	169	364
		DEAD	29119	22991	20581	72691
		INELIGIBLE-AGE	99	56	19	174

		INELIGIBLE-DUPLICATE RECORD	867	1392	674	2933
		INELIGIBLE- IN VERIFICATION	2556	676	1137	4369
		MIGRATED PERMANENTLY	271	487	493	1251
		MIGRATED TEMPORARILY	2131	1556	947	4634
		STOPPED DUE TO INVALID A/C	2154	1255	2106	5515
		STOPPED DUE TO MISSING	2212	659	2279	5150
10	HARYANA	DEAD	0	2826	0	2826
		INELIGIBLE- IN VERIFICATION	0	114	0	114
11	JAMMU AND KASHMIR	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	0	3207	151	3358
		DEAD	3214	16554	3070	22838
		INELIGIBLE-AGE	8	105	34	147
		INELIGIBLE-DUPLICATE RECORD	21	417	381	819
		INELIGIBLE- IN VERIFICATION	56	5522	762	6340
		MIGRATED PERMANENTLY	1	238	69	308
		MIGRATED TEMPORARILY	0	2225	7	2232
		STOPPED DUE TO INVALID A/C	11	2286	403	2700
		STOPPED DUE TO MISSING	7	3002	2173	5182
12	JHARKHAND	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	54	757	275	1086
		DEAD	34809	37690	19305	91804
		INELIGIBLE-AGE	859	62	12	933

		INELIGIBLE-DUPLICATE RECORD	271	748	286	1305
		INELIGIBLE- IN VERIFICATION	2106	172	29	2307
		MIGRATED PERMANENTLY	183	508	45	736
		MIGRATED TEMPORARILY	992	2063	318	3373
		STOPPED DUE TO INVALID A/C	240	1552	540	2332
		STOPPED DUE TO MISSING	522	1143	448	2113
13	KARNATAKA	DEAD	0	201975	70150	272125
14	LADAKH	DEAD	0	0	824	824
		INELIGIBLE-DUPLICATE RECORD	0	0	3	3
		INELIGIBLE- IN VERIFICATION	0	0	2	2
		STOPPED DUE TO MISSING	0	0	4	4
15	LAKSHADWEEP	DEAD	30	8	0	38
		INELIGIBLE- IN VERIFICATION	1	0	0	1
16	MADHYA PRADESH	DEAD	0	0	124452	124452
		INELIGIBLE-DUPLICATE RECORD	0	0	153116	153116
		MIGRATED PERMANENTLY	0	0	15768	15768
17	MAHARASHTRA	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	120	1109	141	1370
		DEAD	70032	45287	13412	128731
		INELIGIBLE-AGE	369	147	195	711
		INELIGIBLE-DUPLICATE RECORD	4314	2321	695	7330

		INELIGIBLE- IN VERIFICATION	11819	4652	313	16784
		MIGRATED PERMANENTLY	2576	267	127	2970
		MIGRATED TEMPORARILY	22468	14396	2323	39187
		STOPPED DUE TO INVALID A/C	8230	3605	781	12616
		STOPPED DUE TO MISSING	4999	1107	806	6912
18	MANIPUR	DEAD	2811	2250	393	5454
		INELIGIBLE-AGE	2	31	10	43
		INELIGIBLE-DUPLICATE RECORD	3	86	25	114
		INELIGIBLE- IN VERIFICATION	0	16	10	26
		MIGRATED TEMPORARILY	1	1	0	2
		STOPPED DUE TO INVALID A/C	0	1	1	2
		STOPPED DUE TO MISSING	0	1	0	1
19	MEGHALAYA	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	0	23	1	24
		DEAD	2405	3911	1913	8229
		INELIGIBLE-AGE	29	1	0	30
		INELIGIBLE-DUPLICATE RECORD	526	112	45	683
		INELIGIBLE- IN VERIFICATION	316	77	167	560
		MIGRATED PERMANENTLY	28	60	18	106
		MIGRATED TEMPORARILY	4	144	864	1012
		STOPPED DUE TO INVALID A/C	493	55	15	563

		STOPPED DUE TO MISSING	3	1	3	7
20	MIZORAM	DEAD	3116	319	114	3549
		INELIGIBLE-AGE	0	1	0	1
		INELIGIBLE-DUPLICATE RECORD	65	95	1	161
		INELIGIBLE- IN VERIFICATION	144	1020	192	1356
		MIGRATED PERMANENTLY	15	0	0	15
		MIGRATED TEMPORARILY	1	0	0	1
		STOPPED DUE TO INVALID A/C	3	0	0	3
21	ODISHA	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	1	6	85	92
		DEAD	48095	51410	50606	150111
		INELIGIBLE-AGE	62	232	181	475
		INELIGIBLE-DUPLICATE RECORD	3276	3234	2049	8559
		INELIGIBLE- IN VERIFICATION	801	945	1063	2809
		MIGRATED PERMANENTLY	145	263	485	893
		MIGRATED TEMPORARILY	904	1317	1690	3911
		STOPPED DUE TO INVALID A/C	105	98	362	565
		STOPPED DUE TO MISSING	283	306	301	890
22	PUNJAB	DEAD	0	10693	1	10694
		INELIGIBLE-AGE	0	4	0	4
		INELIGIBLE-DUPLICATE RECORD	0	75	0	75
		INELIGIBLE- IN VERIFICATION	0	1876	0	1876

23	RAJASTHAN	DEAD	0	0	63016	63016
		INELIGIBLE-AGE	0	0	56412	56412
		INELIGIBLE-DUPLICATE RECORD	0	0	6697	6697
		INELIGIBLE- IN VERIFICATION	0	0	0	0
		MIGRATED PERMANENTLY	0	0	25014	25014
		MIGRATED TEMPORARILY	0	0	0	0
		STOPPED DUE TO MISSING	0	0	32531	32531
24	TAMIL NADU	MIGRATED PERMANENTLY	0	402	91	493
		STOPPED DUE TO MISSING	0	438384	62166	500550
25	TRIPURA	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	2	1717	1087	2806
		DEAD	3958	6838	6766	17562
		INELIGIBLE-DUPLICATE RECORD	5	143	565	713
		INELIGIBLE- IN VERIFICATION	0	83	59	142
		MIGRATED PERMANENTLY	0	0	4	4
		MIGRATED TEMPORARILY	2	121	279	402
		STOPPED DUE TO INVALID A/C	2	1073	20	1095
		STOPPED DUE TO MISSING	10557	364	87	11008
26	WEST BENGAL	AUTO STOPPED BY BANK THROUGH PFMS BENEFICIARY DIED	453	701	61	1215
		DEAD	233059	84266	93412	410737
		INELIGIBLE-AGE	339	451	263	1053

	INELIGIBLE-DUPLICATE RECORD	3863	3225	2082	9170
	INELIGIBLE- IN VERIFICATION	12058	6523	3911	22492
	MIGRATED PERMANENTLY	9318	6051	3599	18968
	MIGRATED TEMPORARILY	19277	28335	12241	59853
	STOPPED DUE TO INVALID A/C	2913	1406	672	4991
	STOPPED DUE TO MISSING	10814	7165	3410	21389
	Total	717489	1676383	956362	3350234

(Source: NSAP-PPS)

राजस्थान में पीएमएफबीवाई का लाभ प्राप्त करने वाले किसान

2938. श्री बृजेन्द्र सिंह ओला:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राजस्थान राज्य में किसानों को प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) का उचित लाभ नहीं मिल रहा है;

(ख) यदि हां, तो इसके क्या कारण हैं और सरकार उन कारणों को दूर करने के लिए क्या प्रयास कर रही है;

(ग) चालू वर्ष सहित पिछले पांच वर्षों के दौरान झुंझुनू जिले सहित राजस्थान में कितने किसानों ने अपनी फसलों को फसल बीमा के अंतर्गत कवर किया है और बीमा का दावा करने वाले किसानों की संख्या सहित पिछले पांच वर्षों के दौरान दावों के संबंध में मुआवजा प्राप्त करने वाले किसानों की संख्या का जिलावार ब्यौरा क्या है;

(घ) क्या यह सच है कि कम्पनियां किसानों द्वारा किए गए बीमा दावों के दौरान अनियमितताओं में लिप्त रहती हैं, जिसके कारण किसान अपने दावों से वंचित रह जाते हैं; और

(ड.) यदि हां, तो ऐसे कितने मामले सरकार के संज्ञान में हैं और कितने मामलों पर कार्रवाई की गई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) जी नहीं। राजस्थान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) को कार्यान्वित करने वाले प्रमुख राज्यों में से एक है। वर्ष 2016-17 में योजना की शुरुआत से लेकर 2023-24 तक राजस्थान में 812 लाख हेक्टेयर बीमित क्षेत्र के लिए 1558 लाख किसान आवेदनों को 28732 करोड़ रुपये की बीमित राशि के लिए बीमित किया गया है। इस अवधि के दौरान योजना के तहत 433 लाख किसान आवेदनों को 5825 करोड़ रुपये के किसान प्रीमियम के विरुद्ध 28966 करोड़ रुपये के दावों का भुगतान किया गया है।

वर्ष 2020-21 से 2023-24 तक नामित किसान आवेदनों की संख्या और दावों का भुगतान किए गए किसान आवेदनों की संख्या का जिलावार ब्योरा क्रमशः **विवरण-I और II** में दिया गया है।

(घ) और (ड) स्वीकार्य दावों की गणना के लिए फसल उपज/फसल नुकसान के आकलन से संबंधित सभी प्रमुख कार्य संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों की संयुक्त समिति और संबंधित बीमा कंपनी द्वारा किए जा रहे हैं। हालांकि, देश में पीएमएफबीवाई के कार्यान्वयन के दौरान, बीमा कंपनियों के खिलाफ दावों का भुगतान न करने और देरी से भुगतान करने; बैंकों द्वारा बीमा प्रस्तावों को गलत/देरी से प्रस्तुत करने के कारण दावों का कम भुगतान; उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद, राज्य सरकार के हिस्से का फंड देने में देरी, बीमा कंपनियों द्वारा पर्याप्त कर्मियों की तैनाती न करना आदि के बारे में विगत में शिकायतें प्राप्त हुई हैं। अधिकतर शिकायतों का उचित समाधान किया गया है।

चूँकि यह योजना राज्य सरकार द्वारा कार्यान्वित की जाती है, इसलिए बीमित किसानों के दावों से संबंधित शिकायतों सहित परिवादों/शिकायतों को हल करने के लिए, इस योजना के संशोधित प्रचालन दिशा-निर्देशों में स्तरीकृत (स्ट्रेटिफाइड) शिकायत निवारण तंत्र नामतः जिला स्तरीय शिकायत निवारण समिति (डीजीआरसी), राज्य स्तरीय शिकायत निवारण समिति (एसजीआरसी) का प्रावधान किया गया है। इन समितियों को परिवादों/शिकायतों की सुनवाई करने और निर्धारित प्रक्रिया के अनुसार उनका निपटान करने के लिए प्रचालन दिशा-निर्देशों में उल्लिखित विस्तृत अधिदेश दिए गए हैं।

शिकायत निवारण तंत्र को और बेहतर बनाने के लिए जनवरी, 2024 में, कृषि रक्षक पोर्टल और हेल्पलाइन (केआरपीएच) विकसित और लॉन्च किए गए हैं। एक सिंगल अखिल भारतीय टोल फ्री नंबर 14447 शुरू किया गया है और इसे बीमा कंपनियों के डेटाबेस से जोड़ा गया है, जहाँ किसान अपनी शिकायतें/मुद्दे उठा सकते हैं। इन शिकायतों/मुद्दों को हल करने की समय सीमा भी तय की गई है। इससे केंद्र और राज्य सरकारों को एकीकृत मंच पर स्टैकहोल्डरों की शिकायतों की निगरानी करने में मदद मिली है।

विवरण-I

राजस्थान - पीएमएफबीवाई और आरडब्ल्यूबीसीआईएस संयुक्त के तहत वर्ष 2020-21 से 2023-24 तक नामांकित किसान आवेदनों की संख्या का जिलावार ब्यौरा				
ज़िला	2020-21	2021-22	2022-23	2023-24
अजमेर	316,507	1,054,042	1,277,895	1,308,417
अलवर	458,682	1,111,976	1,121,163	960,311
बांसवाड़ा	159,519	806,666	795,404	605,170
बारां	148,163	502,918	519,423	583,099
बाड़मेर	725,079	1,183,552	1,577,482	1,819,718
भरतपुर	229,746	2,226,148	2,795,040	2,958,648
भीलवाड़ा	452,382	1,341,198	1,465,171	1,308,741

बीकानेर	389,452	1,380,330	1,788,136	1,593,579
बूंदी	241,370	930,756	898,356	775,545
चित्तौड़गढ़	494,090	1,171,695	1,376,802	1,322,009
चुरू	640,298	1,626,321	1,838,974	2,030,169
दौसा	149,263	469,768	365,408	377,746
धौलपुर	20,177	138,462	161,988	143,191
झुंजरपुर	87,035	697,754	641,614	654,989
हनुमानगढ़	521,417	4,143,597	5,129,217	5,522,510
जयपुर	639,833	2,023,033	2,486,777	2,589,566
जैसलमेर	184,093	255,252	296,927	281,958
जालौर	545,544	1,193,589	1,337,494	1,337,294
झालावाड़	376,062	1,324,636	1,420,365	1,440,228
झुंझुनू	427,350	1,122,823	1,154,028	1,247,067
जोधपुर	588,582	725,533	918,231	797,480
करौली	79,413	214,511	229,793	223,561
कोटा	268,037	587,537	628,683	560,981
नागौर	521,026	717,790	801,316	780,478
पाली	246,246	461,268	554,882	479,216
प्रतापगढ़	163,955	455,838	470,386	483,507
राजसमंद	69,238	198,613	194,609	198,315
सवाई माधोपुर	222,789	682,603	664,267	634,431
सीकर	470,103	1,015,313	1,057,340	1,103,647
सिरोही	61,471	78,587	117,763	109,593
श्री गंगानगर	400,581	3,042,513	3,318,450	3,121,809
टोंक	337,823	1,002,812	1,154,815	1,081,802
उदयपुर	124,261	583,303	538,489	557,076
कुल	10,759,591	34,470,735	39,096,690	38,991,851

स्रोत: एनसीआईपी

विवरण- II

राजस्थान - पीएमएफबीवाई और आरडब्ल्यूबीसीआईएस संयुक्त के तहत 2020-21 से 2023-24 तक दावे प्राप्त करने वाले किसान आवेदनों की जिलावार संख्या

जिले का नाम	2020	2021	2022	2023
अजमेर	42,526	265,116	391,954	457,295
अलवर	17,144	19,329	161,997	11,026
बांसवाड़ा	5,206	76,149	74,051	55,158
बारां	45,922	227,443	71,125	26,708
बाड़मेर	153,025	925,680	270,963	719,065
भरतपुर	7,536	174,167	645,415	68,516
भीलवाड़ा	111,836	408,741	363,844	365,486
बीकानेर	238,069	860,390	246,130	202,810
बूंदी	89,097	338,295	216,038	47,148
चित्तौड़गढ़	63,930	311,083	346,270	398,972
चुरू	335,040	680,796	952,387	168,932
दौसा	13,735	665	24,330	17,008
धौलपुर	72	9,274	5,128	1,354
डूंगरपुर	16,089	106,614	211,243	61,013
हनुमानगढ़	298,937	2,387,790	2,494,316	789,930
जयपुर	58,256	222,068	430,084	628,951
जैसलमेर	71,193	57,551	46,086	47,560
जालौर	147,252	872,692	461,042	216,945
झालावाड़	158,084	629,233	407,534	84,697
झुंझुनू	105,696	536,277	532,942	203,474
जोधपुर	90,330	404,452	244,263	330,197
करौली	4,305	18,458	10,458	1,197
कोटा	18,391	179,836	110,811	14,261
नागौर	77,607	287,328	212,023	229,000
पाली	40,784	229,030	53,359	144,018
प्रतापगढ़	34,004	101,021	98,430	91,309

राजसमंद	6,828	2,754	23,478	8,353
सवाई माधोपुर	17,755	87,308	130,109	110,467
सीकर	60,692	167,315	520,770	328,979
सिरोही	3,529	34,011	4,430	13,963
श्री गंगानगर	102,531	1,248,941	823,497	563,866
टोंक	66,071	134,795	373,528	37,873
उदयपुर	32,596	226,757	247,325	37,893
कुल	2,534,068	12,231,357	11,205,360	6,483,424

स्रोत: एनसीआईपी

पंचायतों में महिलाओं की भागीदारी

2939. श्री बाबू सिंह कुशवाहा:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) पंचायती राज व्यवस्था को और प्रभावी बनाने के लिए सरकार द्वारा उठाए जा रहे नए कदमों का ब्यौरा क्या है,

(ख) ग्रामीण स्वास्थ्य, महिला विकास, बच्चों की प्राथमिक शिक्षा और कृषि विकास जैसे क्षेत्रों में पंचायतों की भूमिका को सुदृढ़ करने के लिए क्या विशेष प्रयास किए जा रहे हैं;

(ग) पंचायतों में महिलाओं की भागीदारी बढ़ाने और उनकी नेतृत्व की भूमिका बढ़ाने के लिए सरकार कौन-कौन सी विशेष योजनाएं चला रही है; और

(घ) गांवों के समग्र विकास के लिए पंचायती राज संस्थाओं को वित्तीय और प्रशासनिक रूप से सुदृढ़ करने के लिए सरकार द्वारा क्या विशेष प्रावधान किए गए हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (घ) पंचायत राज्य का विषय है, और पंचायती राज मंत्रालय (एमओपीआर) निरंतर आधार पर पंचायती राज संस्थाओं (पीआरआई) के प्रभावी कामकाज की दिशा में योजनाओं के तहत निधि सहायता के साथ-साथ वित्त आयोगों के तहत अनुदान सहित राज्य सरकारों के प्रयासों में सहायक और पूरक है। पंचायती राज मंत्रालय निम्नलिखित योजनाओं का कार्यान्वयन कर रहा है:

- i. केन्द्र प्रायोजित योजना राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) जिसका प्राथमिक उद्देश्य निर्वाचित प्रतिनिधियों (ईआर) और उनके पदाधिकारियों, जिनमें महिला निर्वाचित प्रतिनिधि भी शामिल हैं, जो कुल निर्वाचित प्रतिनिधियों का लगभग 46% हैं, के क्षमता निर्माण और प्रशिक्षण के माध्यम से पंचायती राज संस्थाओं (पीआरआई) को मजबूत करना और ग्राम पंचायत भवन और कम्प्यूटरीकरण जैसे अवसंरचनात्मक सहायता प्रदान करना है।
- ii. पंचायतों को प्रोत्साहन (आईओपी), आरजीएसए योजना का एक केंद्रीय घटक है, जिसका उद्देश्य पंचायती राज संस्थाओं के बीच प्रतिस्पर्धात्मक भावना को प्रोत्साहित करना है, जिसके अंतर्गत सेवा प्रदायगी और जन कल्याण कार्यों में सुधार के लिए उनके श्रेष्ठ कार्य को मान्यता देने के लिए सर्वश्रेष्ठ कार्य-निष्पादन करने वाली पंचायतों को वित्तीय प्रोत्साहन सहित अवार्ड दिए जाते हैं।
- iii. ई-पंचायत मिशन मोड परियोजना (एमएमपी-ई-पंचायत), जो आरजीएसए योजना का एक केंद्रीय घटक है, जिसके अंतर्गत पंचायतों के डिजिटलीकरण को बढ़ावा देने, पीआरआई के कामकाज में दक्षता, जवाबदेही और पारदर्शिता लाने और उनके समग्र परिवर्तन में योगदान देने के लिए विभिन्न ई-गवर्नेंस परियोजनाओं को वित्तपोषित किया जाता है।

ये योजनाएं सरकार द्वारा राज्यों/संघ राज्य क्षेत्रों के सभी ग्रामीण स्थानीय निकायों (आरएलबी) में कार्यान्वित की जाती हैं, ताकि पंचायती राज प्रणाली को मजबूत किया जा सके और देश के ग्रामीण क्षेत्रों में सुधार लाया जा सके।

भारतीय संविधान के अनुच्छेद 243घ में पंचायती राज संस्थाओं में प्रत्यक्ष चुनाव द्वारा भरी जाने वाली कुल सीटों और पंचायतों के अध्यक्षों के पदों की संख्या में से महिलाओं के लिए कम से कम एक तिहाई आरक्षण का प्रावधान है। पंचायती राज मंत्रालय इसके कार्यान्वयन में सहयोग कर रहा है, जिसके परिणामस्वरूप 21 राज्यों और 2 संघ राज्य क्षेत्रों ने अपने-अपने राज्य पंचायती राज अधिनियमों में पंचायती राज संस्थाओं में महिलाओं के लिए 50% आरक्षण का प्रावधान किया है। शेष भाग-IX राज्यों/संघ राज्य क्षेत्रों के संबंध में, अनुच्छेद 243घ में निर्धारित संवैधानिक प्रावधान लागू होता है।

मंत्रालय अलग-अलग वार्ड सभा और महिला सभा की बैठकों की सुविधा प्रदान करने, ग्राम सभा और पंचायत बैठकों में महिलाओं की भागीदारी बढ़ाने और उनकी नेतृत्व क्षमता को बढ़ाने के लिए निर्वाचित महिला प्रतिनिधियों (ईडब्ल्यूआर) के साथ जुड़ रहा है। यह पंचायतों में ईडब्ल्यूआर की भूमिका को मजबूत करने, उन्हें प्रभावी ढंग से काम करने और अपनी जिम्मेदारियों का निर्वहन करने में सक्षम बनाने पर ध्यान केंद्रित करता है। पीआरआई में ईडब्ल्यूआर लैंगिक समानता, गरीबी उन्मूलन और समावेशी विकास को भी बढ़ावा दे रहे हैं।

मंत्रालय ग्राम पंचायत विकास योजनाओं (जीपीडीपी) की तैयारी और पंचायतों द्वारा कार्यान्वित की जा रही विभिन्न योजनाओं के लिए ग्राम सभा की बैठकों में सक्रिय भागीदारी के माध्यम से पंचायतों के कामकाज में महिलाओं की बढ़ती भागीदारी को भी प्रोत्साहित कर रहा है। मंत्रालय ने राज्यों को महिला-केंद्रित गतिविधियों के लिए पंचायत निधि आवंटित करने और महिला तस्करी, कन्या भ्रूण हत्या, बाल विवाह आदि बुराइयों से निपटने के लिए एड्वाइजरी जारी की है।

मंत्रालय पीआरआई की सक्रिय भागीदारी के साथ एसडीजी (एलएसडीजी) के स्थानीयकरण के माध्यम से स्थानीय स्तर पर सतत विकास लक्ष्यों (एसडीजी) को प्राप्त करने की दिशा में काम कर रहा है। इसकी सहायता के लिए, यह स्वास्थ्य, महिलाओं, बच्चों और कृषि विकास जैसे क्षेत्रों पर ध्यान केंद्रित करते हुए, विषय-आधारित पंचायत विकास योजनाओं के निर्माण और कार्यान्वयन के लिए जमीनी

स्तर के नेताओं को प्रशिक्षण प्रदान कर रहा है। ग्रामीण विकास और पंचायती राज के राष्ट्रीय और राज्य संस्थानों में दिए गए प्रशिक्षण के अलावा, आईआईएम और आईआरएमए जैसे उत्कृष्ट संस्थानों में महिला नेताओं सहित जमीनी स्तर के नेताओं को सशक्त बनाने के लिए नेतृत्व और प्रबंधन विकास कार्यक्रम जैसी पहल शुरू की गई है।

ग्रामीण स्थानीय निकायों (आरएलबी) को वित्तीय सहायता का प्रावधान है, और आरएलबी वर्तमान में पंद्रहवें वित्त आयोग (XV FC) पुरस्कारों के तहत अनुदान प्राप्त कर रहे हैं। पंद्रहवें वित्त आयोग अनुदान के दो घटक हैं: मूल (अनटाइड) अनुदान और टाइड अनुदान। मूल (अनटाइड) अनुदान का उपयोग वेतन और अन्य स्थापना लागतों को छोड़कर, XI अनुसूची में सूचीबद्ध 29 विषयों के तहत आवश्यक सेवाओं के लिए किया जा सकता है। टाइड अनुदान बुनियादी सुविधाओं, विशेष रूप से पेयजल और स्वच्छता के लिए उपयोग किए जाते हैं। मंत्रालय पंचायतों को अपने स्वयं के राजस्व स्रोत (OSR) उत्पन्न करने के लिए भी प्रोत्साहित करता है। मंत्रालय की स्वामित्व योजना का उद्देश्य ग्रामीण आबाद भूमि के उच्च-सटीकता, उच्च-वियोजन वाले मानचित्र तैयार करना है, जो राज्य/केंद्र शासित प्रदेश सरकारों के लिए मूल्यवान संसाधन के रूप में काम करते हैं।

REFRIGERATED TRANSPORT FACILITIES FOR EXPORT

2940. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government intends to fund the establishment of an irradiation plant in Telangana to increase the shelf life of fruits and vegetables, if so, the details thereof;
- (b) the steps taken by the Government to provide cold storage and refrigerated

transport facilities for the export of perishable items like milk, eggs, and vegetables from Telangana;

(c) the expected timeline for the implementation of these facilities; and

(d) the extent to which initiatives align with the broader goal of transforming Telangana into a trillion-dollar economy?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) The Department of Commerce supports creation of export related infrastructure in the country by bridging gaps, if any and also supports export efforts by facilitating export linkages. Accordingly, an assistance of Rs. 13.64 crore has been approved in principle for a project proposal for 'Setting up of Irradiation Facility in Hyderabad' under a Central Sector Scheme, namely 'Trade Infrastructure for Export Scheme (TIES)'.

Telangana is a major rice exporter and a key supplier of fresh fruits like mangoes, pomegranates, and custard apples, with focus on GI Banganapalli mangoes. To promote the export of its Scheduled products, including from Telangana, the Agricultural and Processed Food Products Export Development Authority (APEDA), under the Department of Commerce, provides financial assistance to its registered exporters through its Financial Assistance Scheme (FAS). The scheme has the following components:

i. Scheme for infrastructure Development- Financial assistance for setting up of packhouses facilities with packing / grading lines, pre-cooling unit with cold storage and refrigerated transportation etc., cable system for handling of crops like banana, pre-shipment treatment facilities such as irradiation, vapor heat treatment, hot water dip treatment and Common infrastructure facilities, reefer vans and missing gap in the existing infrastructure of individual exporters.

ii. Scheme for Quality Development- Financial assistance for purchase of laboratory testing equipment, installation of quality management system, handheld devices for capturing farm level coordinates for traceability and testing of water, soil, residues and pesticides etc.

iii. Scheme for Market Promotion- The assistance covers participation of exporters in international trade fairs, organizing buyer seller meets and developing packaging standards for new products and upgrading the existing standards.

The details of financial assistance guidelines are available at APEDA Website www.apeda.gov.in under the “Scheme” tab.

Further, the Government of India through Ministry of Food Processing Industries (MoFPI) has been implementing a component - Integrated Cold Chain and Value Addition Infrastructure (Cold Chain scheme) under an umbrella Central Sector Scheme - Pradhan Mantri Kisan Sampada Yojana (PMKSY). Under Cold Chain scheme, financial support in the form of grants-in-aid/subsidy is provided for setting up of irradiation facility, for various sectors including perishable items across

the country, including the State of Telangana. It also includes cold storage, grading and sorting facilities, reefer vans for storage and transportation of raw materials and finished products.

There is no State-wise fund allocation as the scheme is demand driven and applications/proposals are invited from the eligible entities across the country by floating Expression of Interest. As present, there is no irradiation project being funded by MoFPI in the State of Telangana.

All the aforementioned initiatives taken by the Government to boost the exports, will help in increasing the exports of agricultural products from the State of Telangana, which in turn would contribute towards helping the State in achieving the goal of transforming Telangana into a trillion-dollar economy.

FINANCIAL ASSISTANCE FOR ORGANIC FARMING

2941. SHRI BENNY BEHANAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is willing to increase financial assistance for organic farming, agro-processing units and farmer cooperatives in Kerala, which play a vital role in rural livelihoods;

(b) whether the Government is engaging in direct consultations with the Kerala State Government and farmer organizations to address their demands and if so, the details of such discussions; and

(c) whether the Government is considering expanding crop insurance coverage under PM Fasal Bima Yojana (PMFBY) to ensure better risk protection for farmers in Kerala and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Government is promoting organic farming in the country through the scheme of Paramparagat Krishi Vikas Yojana (PKVY), a component of Pradhan Mantri-Rashtriya Krishi Vikas Yojana (PM-RKVY) including the State of Kerala. The PKVY scheme provides end-to-end support to organic farmers i.e. from production to processing, certification and marketing in cluster based approach. The primary focus of the scheme is to form organic clusters in a cluster where preference is given to small and marginal farmers to help them to create a supply chain. No such proposal at present to increase financial assistance under the scheme.

(b) Government of India engages with States and Farmer Producer Organizations (FPOs) regularly for various policy matters.

(c) Yield index based PMFBY and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) introduced in the country from Kharif 2016 season, is available for all States/UTs and is voluntary for the States as well as farmers. States/UTs are free to subscribe under the scheme keeping in view

their risk perception and financial considerations etc. The PMFBY is designed to cover those crops where past yield data of requisite number of years based on Crop Cutting Experiments (CCEs) is available and the State Government has the capacity to conduct requisite number of CCEs to assess the yield of the crop to calculate claims.

For the crops not meeting the aforesaid conditions, the concerned State Government is free to notify them for coverage under Restructured Weather Based Crop Insurance Scheme (RWBCIS) under which claims payment are being structured on the basis of weather index parameters.

State Government of Kerala implemented both PMFBY and RWBCIS till 2022-23 and opted for RWBCIS only from 2023-24.

Since inception of the PMFBY till 2022-23, 1.23 lakh farmer applications over an area of 0.83 lakh ha. for a sum insured of Rs. 749.25 crore has been insured in Kerala. Claims of Rs. 63.32 crore have been paid to 0.48 lakh farmer applications.

Similarly, Since inception (2016-17) till 2023-24 under RWBCIS, 6.42 lakh farmer applications over an area of 3.36 lakh ha. for a sum insured of Rs. 2228.21 crore has been insured in Kerala. Claims of Rs. 504.29 crore have been paid to 4.10 lakh farmer applications.

राष्ट्रीय सहकारी डेटाबेस

2942. श्री अनिल बलूनी:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को अंतर्राष्ट्रीय सहकारिता वर्ष के दौरान राष्ट्रीय सहकारी डाटाबेस के विकास में किसी चुनौती का सामना करना पड़ा है;
- (ख) यदि हां, तो इन चुनौतियों से निपटने के लिए क्या कदम उठाए जा रहे हैं; और
- (ग) इस डाटाबेस को पूर्ण रूप से प्रभावी बनाने के लिए सरकार द्वारा भविष्य की क्या योजनाएं बनाई गई हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) जी नहीं मान्यवर। राज्यों/संघ राज्य क्षेत्रों के सहयोग से सहकारिता मंत्रालय, भारत सरकार द्वारा तीन चरणों में एक व्यापक राष्ट्रीय सहकारी डेटा बेस (NCD) पहले ही विकसित किया जा चुका है। एनसीडी पोर्टल दिनांक 08 मार्च, 2024 को लॉन्च किया गया था। सहकारी समितियों के आंकड़ों को इस उद्देश्य के लिए सभी राज्यों/संघराज्य क्षेत्रों द्वारा नियुक्त नोडल अधिकारियों द्वारा एकत्र, दर्ज और डेटा बेस में अद्यतन किया जाता है। यह डेटा बेस देशभर में 8.25 लाख से अधिक सहकारी समितियों की जानकारी के लिए सिंगल पॉइंट एक्सेस प्रदान करता है।

(ख) प्रश्न नहीं उठता।

(ग) एनसीडीयूआरएल: <https://cooperatives.gov.in> पर सार्वजनिक तौर पर उपलब्ध है। इस डेटा बेस का उपयोग नीति निर्माताओं द्वारा सहकारी आंदोलन को सशक्त करने के लिए किया जा सकता है, खास कर उन क्षेत्रों में जहां सोसाइटी अल्प प्रदर्शन कर रही हैं। NCD स्थान, सदस्यता, आर्थिक कार्यकलापों और लिंकेज जैसे मापदंडों पर डेटा एकत्र करता है, जो आच्छादित और अनाच्छादित किए गए ग्राम पंचायतों सहित सहकारी समितियों के भौगोलिक प्रसार में कमी की पहचान करने में सहायता करता है।

किसानों की स्वामित्व वाली भूमि

2943. श्री शेर सिंह घुबाया:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ग्राम पंचायत और पंचायत समिति की भूमि पर लम्बे समय से काम कर रहे किसानों को स्वामित्व का अधिकार देने का विचार है; और

(ख) यदि हां, तो उन्हें यह अधिकार कब तक मिलने की संभावना है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। भारत के संविधान का अनुच्छेद 243छ, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा आर्थिक विकास और सामाजिक न्याय की ऐसी स्कीमों को, जो पंचायतों को सौंपी जा सके, जिनमें संविधान की ग्यारहवीं अनुसूची में सूचीबद्ध विषय भी शामिल है, के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। राज्य के विधानमंडल को, पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, संविधान की ग्यारहवीं अनुसूची में वर्णित 29 विषयों पर विचार करना होता है। तदनुसार, ग्राम पंचायत और पंचायत समिति की भूमि पर काम करने वाले किसानों को स्वामित्व का अधिकार सहित पंचायतों से संबंधित सभी मामले, राज्य सरकार के अधिकार क्षेत्र में आते हैं।

इसके अलावा, पंचायती राज मंत्रालय ने ग्राम पंचायत और पंचायत समिति की भूमि पर लंबे समय से काम कर रहे किसानों को स्वामित्व का अधिकार देने का कोई प्रस्ताव नहीं रखा है। स्वामित्व

योजना के अंतर्गत राज्य और केंद्र शासित प्रदेशों को ये साहुलियत दी गई है कि वे ग्रामीण आबादी क्षेत्र में रहने वाले लोगों को मालिकाना हक दे सकें। 31 मार्च, 2026 को समाप्त होने वाली इस योजना में अब तक 31 राज्य/केंद्र शासित प्रदेशों ने भारतीय सर्वेक्षण विभाग के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं और ड्रोन द्वारा सर्वेक्षण का कार्य लगभग 93% तक पूरा हो चुका है।

CYBERCRIME AGAINST WOMEN

2944. SUSHRI SAYANI GHOSH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total number of cybercrime complaints related to crimes against women registered on the National Cyber Crime Reporting Portal in the last five years, year-wise;
- (b) the breakup of these complaints, including cyberstalking, online harassment, cyber blackmailing, identity theft, Non-Consensual Intimate Content (NCIC), deepfake misuse, and other offences, category-wise;
- (c) the number of cases resolved and pending, and the average time taken for resolution of complaints related to women, State-wise; and
- (d) whether the Government is taking any steps to strengthen digital safety measures for women, including stricter enforcement, awareness campaigns and AI-based monitoring, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (d) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime against women through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes, including cyber crimes against women in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has provided financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers.
- ii. Cyber Forensic-cum-Training Laboratories have been commissioned in 33 States/UTs. As per available information, Cyber Forensic-cum-Training Laboratory has not been established in Tamil Nadu under CCPWC scheme.
- iii. Training curriculum has been prepared for LEA personnel, Public Prosecutors and Judicial officers for better handling of investigation and prosecution. States/UTs have been requested to organize training programmes. More than 24,600 LEA personnel, Public Prosecutors and Judicial officers have been

provided training on cyber crime awareness, investigation, forensics etc. under CCPWC Scheme.

iv. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.

v. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law. The total number of cybercrime incidents related to crimes against women reported on the NCRP in the last five years are as under:

Category	Sub-Category	2020	2021	2022	2023	2024
CSAM/CSEM/RGR (Anonymous Report & Track) +	Child Pornography (CP)-Child Sexual Abuse Material (CSAM)	2019	2109	3062	2957	6079
	Rape/Gang Rape (RGR)-Sexually Abusive Content	2184	27945	30574	12129	4273
	Sexually Obscene material	9606	12251	16341	14322	21990

	Sexually Explicit Act	8379	9743	12247	10658	16133
TOTAL		22188	52048	62224	40066	48475

Incidents reported in the categories like Cyberstalking, Identity Theft etc. in another category of 'Online and Social Media related Crime' on NCRP for the last five years are as under:

Category	Sub-Category	2020	2021	2022	2023	2024
Online and Social Media Related Crime	E-Mail Phishing	897	798	1364	1272	2009
	Cheating by Impersonation	9808	12617	20041	18135	19989
	Fake/Impersonating Profile	12310	15843	23626	30234	39846
	Profile Hacking/ Identity Theft	10419	10650	26288	33724	38295
	Provocative Speech for unlawful acts	5237	2320	4092	3597	5250
	Impersonating Email	225	208	285	304	586
	Intimidating Email	245	149	227	228	571
	Online Job Fraud	4973	7504	10292	13764	10461
	Online Matrimonial Fraud	528	623	1149	926	854
	Cyber Bullying / Stalking / Sexting	11641	21589	44270	39080	39077
TOTAL		56283	72301	131634	141264	156938

vi. In exercise of the powers conferred by clause (b) of sub-section (3) of section 79 of the Information Technology Act 2000, Central Government being the

appropriate government designated the Indian Cyber Crime Coordination Centre (I4C), to be the agency of the Ministry of Home Affairs to perform the functions under clause (b) of sub-section (3) of section 79 of Information Technology Act, 2000 and to notify the instances of information, data or communication link residing in or connected to a computer resource controlled by the intermediary being used to commit the unlawful act on 13.03.2024.

- vii. National Cyber Forensic Laboratory (Evidence) was inaugurated on 14.05.2022 at Hyderabad. Establishment of this laboratory provides the necessary forensic support in cases of evidence related to cyber crime, preserving the evidence and its analysis in line with the provisions of IT Act and Evidence Act; and reduced turnaround time by 50%.
- viii. The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation) has provided its services to State/UT LEAs in around 11,835 cases pertaining to cyber crimes.
- ix. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. More than 1,02,321 Police Officers from States/UTs are registered and more than 79,909 Certificates issued through the portal.

- x. A State of the Art Centre, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- xi. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs. Seven workshops were organized for JCCTs at Hyderabad, Ahmedabad, Guwahati, Vishakhapatnam, Lucknow, Ranchi and Chandigarh.
- xii. Samanvaya Platform has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law

- Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 6,046 accused, 17,185 linkages and 36,296 Cyber Investigation assistance request.
- xiii. 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.
- xiv. To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook (CyberDostI4C), Instagram (cyberDostI4C), Telegram (cyberdosti4c), Radio campaign, caller tune, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, newspaper advertisement on digital arrest scam, announcement in Delhi metros on digital arrest and other modus operandi of cyber criminals, use of social media influencers to create special posts on digital arrest, digital displays on railway stations and airports across, etc.

TRADITIONAL FISHERFOLK

2945. SHRI N.K. PREMACHANDRAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government proposes to restrict the traditional fisherfolk from fishing, if so, the details thereof;
- (b) if not, the action taken to promote traditional fisherfolk and amenities provided to them for ensuring their livelihood;
- (c) whether the Government proposes to impose license fee for fishing, if so, the details thereof;
- (d) the details of action taken by the Government to exempt the traditional fisherfolk from remitting fee for fishing;
- (e) whether the Government proposes to impose the fee for deep sea fishing, if so, the details thereof;
- (f) whether the traditional fisherfolk is permissible for deep sea fishing without licence fee, if so, the details thereof; and
- (g) whether the Government proposes to conduct discussion with stakeholders prior to impose tax/fee for fishing and if so, the details of action taken there?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) 'Fisheries' is a state subject. While the governance of fisheries upto 12 nautical miles in the territorial waters falls under the domain of the State Governments vide Entry 21 List 2 of the Seventh Schedule, whereas governance of fisheries in the

Exclusive Economic Zone (EEZ) and beyond falls under the domain of the Union Government vide Entry 57 List 1 of the Seventh Schedule of the Constitution of India. The Government of India has not proposed any restriction on fishing by traditional fishers in the Exclusive Economic Zone (EEZ) of India.

(b) The Department of Fisheries, Government of India (DoF, GoI) is taking various steps under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) towards providing financial assistance to fishers, which includes livelihood and nutritional support for socio-economically backward fishers, and also Group Accident Insurance Scheme coverage for fishers. Under the PMMSY, financial assistance is also provided to traditional fishers for acquisition of deep-sea fishing vessels, upgradation of existing fishing vessels for export competence, procurement of boats and nets by traditional fishers for better catch, communication and tracking devices and safety kits to ensure safety of fishermen at sea. To improve the value realization to fishers, financial support is provided under PMMSY for development of post-harvest and cold chain facilities, fish transport, fisheries infrastructures like fish market, value added enterprise units and such other activities.

(c) No, sir. Department of Fisheries, Government of India has not proposed to impose license fee for fishing in EEZ of India.

(d) Does not arise.

(e) and (f) No, sir. There is no proposal to impose any licence fee for deep sea fishing in the EEZ of India.

(g) Does not arise.

ATROCITIES AGAINST MINORITIES

2946. DR. MOHAMMAD JAWED:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the number of reported cases of atrocities, violence, and discrimination against minorities and Dalits during the last three years, State-wise;
- (b) the steps taken by the Government to prevent such incidents and ensure the safety and security of minority and Dalit communities;
- (c) whether the Government has taken any specific measures to strengthen legal protections and fast-track justice for victims; and
- (d) the allocation and utilization of funds under schemes meant for the welfare and protection of minority and Dalit communities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". The latest published report pertains to the year 2022. The State/UT wise details of number of cases registered under crime against Scheduled Castes (SCs) during years 2020-2022 are given in the enclosed **Statement**. However, Specific data regarding crime against individual communities is not maintained centrally by NCRB.

(b) to (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, safety, security, protection of life and property of the citizens including Scheduled Castes (SCs) and Minorities rests with the respective State Governments/UT Administrations, who are competent to deal with such offences under the extant provisions of laws.

The Government of India is committed to ensure protection of its citizen including members of Scheduled Castes & minorities throughout the country and supports & supplements the efforts of the State Governments to effectively tackle crime against SCs and Minorities. Major steps taken by the Government of India in this regard are as follows :-

i. To make the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 more effective and to provide greater justice and enhanced redressal to injustice suffered by the atrocity victims, this Act has been amended in the year 2015. The amendment includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try offences under the POA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences.

- ii. Section 18 of the POA Act was amended through the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 and enforced with effect from 20.08.2018. Conduct of a preliminary enquiry before registration of an FIR or to seek approval of any authority prior to arrest of an accused is no longer required.
- iii. A National Helpline against Atrocities (NHAA), having toll free number 14566 has been established to facilitate the members of Scheduled Castes and Scheduled Tribes with the objective of their grievance redressal and to generate awareness about the provisions and processes under the Law. A collaboration has also been made with the National Legal Services Authority (NALSA) for awareness generation of these Acts, Rules and centrally sponsored scheme in force.
- iv. Additionally, Ministry of Home Affairs has been advising the State Governments/ UT Administrations from time to time to give focused attention to effective administration of the criminal justice system with emphasis on prevention and control of crimes against Scheduled Castes and to implement the provisions of the POA Act and Rules in letter and spirit. These advisories are available at the website of this Ministry www.mha.gov.in.
- v. Ministry of Home Affairs has also advised the States and UTs to identify the Atrocity-prone areas for taking preventive measures to save life and property of the members of the SC communities and post adequate number of police personnel,

fully equipped with policing infrastructure in the Police Stations in such vulnerable areas.

vi. Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989.

vii. Department of Social Justice and Empowerment, runs a Centrally Sponsored Scheme under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {POA} Act 1989. The Central assistance is released mainly for functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection Cell and Special Police Stations, setting up and functioning of exclusive Special Courts, Relief and Rehabilitation of atrocity victims, Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Castes and Awareness generation/publicity. The Central assistance under the SC/ST (PoA) Act, 1989 for last 3 years and current financial year as on 05.03.2025 is as below:

Sl. No.	Financial Year	Central Assistance Released (Rs. in Crores)
1	2021-22	610.11
2	2022-23	392.70

3	2023-24	535.30
4	2024-25 (as on 05.03.2025)	470.51

viii. The allocation and utilization of funds under schemes meant for the welfare and protection of Minorities for the last 2 financial years by Ministry of Minority Affairs is as below:

(Rs. in Crores)

Sl. No.	Financial Year	Allocation at Revised Estimate Stage	Actual Expenditure /Utilisation
1	2022-23	2612.66	837.68
2	2023-24	2608.93	1032.65

STATEMENT

State/UT-wise Cases Registered under Crime against SCs during 2020 to 2022

S. No.	State/UT	SCs		
		2020	2021	2022
1	Andhra Pradesh	1950	2014	2315
2	Arunachal Pradesh	0	0	0
3	Assam	28	15	14
4	Bihar	7368	5842	6509
5	Chhattisgarh	316	330	323
6	Goa	2	4	8
7	Gujarat	1326	1201	1279
8	Haryana	1210	1628	1633

9	Himachal Pradesh	251	244	210
10	Jharkhand	666	546	674
11	Karnataka	1398	1673	1977
12	Kerala	846	948	1050
13	Madhya Pradesh	6899	7214	7733
14	Maharashtra	2569	2503	2743
15	Manipur	0	0	0
16	Meghalaya	0	0	0
17	Mizoram	0	0	5
18	Nagaland	0	0	0
19	Odisha	2046	2327	2902
20	Punjab	165	200	162
21	Rajasthan	7017	7524	8752
22	Sikkim	0	2	3
23	Tamil Nadu	1274	1377	1761
24	Telangana	1959	1772	1787
25	Tripura	2	3	2
26	Uttar Pradesh	12714	13146	15368
27	Uttarakhand	87	123	114
28	West Bengal	109	108	104
	TOTAL STATE(S)	50202	50744	57428
29	A&N Islands	0	0	0
30	Chandigarh	3	0	4
31	D&N Haveli and Daman & Diu	1	0	0
32	Delhi	69	136	130
33	Jammu & Kashmir	7	13	11
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	9	7	9
	TOTAL UT(S)	89	156	154
	TOTAL (ALL INDIA)	50291	50900	57582

Source: Crime in India

MITIGATING THE IMPACT OF EXTREME CLIMATE

2947. DR. AMAR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is cognizant that droughts, floods, and other weather-related disasters can devastate crops, disrupt food production and threaten the livelihoods of farmers nationwide; and

(b) if so, the details of the initiatives that are proposed to be taken by the Government to enhance farm resilience and mitigate the impacts of these climatic extremes keeping in mind that climate change is exacerbating the frequency and intensity of extreme weather events, posing significant challenges to the agricultural sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Yes sir. As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided

from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

Further, Pradhan Mantri Fasal Bima Yojana (PMFBY) along with weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) provide a comprehensive insurance cover against failure of the crop to farmers suffering crop loss/damage arising out of unforeseen natural calamities.

The PMFBY/RWBCIS scheme is being implemented on Area Approach basis and claims are worked out as per designated formula based on the season end yield data submitted by the concerned State Government irrespective of reasons of crop loss/ claims. Claims are required to be paid within 21 Days from calculation of claims on NCIP irrespective of whether Insurance Companies have raised the demand for 2nd or final tranche of premium subsidy and whether the verification and Quality Check has been completed by Insurance Companies. Failing which, penalty shall be auto calculated and levied as per relevant provisions through NCIP.

Per Drop More Crop (PDMC) scheme improves water use efficiency through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development (RAD) scheme focuses on Integrated Farming System (IFS) for enhancing productivity and minimizing risks associated with climatic variability. Under RAD, crops/ cropping system is integrated with activities like

horticulture, livestock, fishery, agro-forestry, apiculture etc. to enable farmers, not only in maximizing farm returns for sustaining livelihood but also to mitigate the impacts of drought, flood or other extreme weather events. Mission for Integrated Development of Horticulture (MIDH), Agroforestry & National Bamboo Mission also aim to increase climate resilience in agriculture.

The Government has set up National Action Plan on Climate Change (NAPCC) in 2008, which provide an overarching policy framework for climate action in the country. The NAPCC outlines a national strategy to enable the country to adapt to climate change and enhance ecological sustainability. One of the National Missions under NAPCC is the National Mission for Sustainable Agriculture (NMSA) which evolves and implements strategies to make agriculture more resilient to the changing climate.

The Indian Council of Agricultural Research (ICAR) has launched a flagship network project namely National Innovations in Climate Resilient Agriculture (NICRA). The project conducts studies on the impact of climate change on agriculture including crops, livestock, horticulture and fisheries and also develops and promotes climate resilient technologies in agriculture for vulnerable areas of the country. The outputs of the project help the regions to cope with extreme weather conditions like droughts, floods, frost, heat waves, etc. During last 10 years (2014-2024), a total of 2593 varieties have been released by ICAR, out of these 2177 varieties have been found tolerant to one or more biotic and/or abiotic

stresses. Risk and vulnerability assessment of agriculture to climate change has been carried out at district-level for 651 predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. Out of 310 districts identified as vulnerable, 109 districts have been categorized as 'very high' and 201 districts as 'highly vulnerable. District Agriculture Contingency Plans (DACPs) for these 651 districts have also been prepared to address weather aberrations and recommending location specific climate resilient crops and varieties and management practices for use by the State Departments of Agriculture. For enhancing the resilience and adaptive capacity of farmers to climate variability, the Concept of "Climate Resilient Villages" (CRVs) has been initiated under NICRA. Location-specific climate resilient technologies have been demonstrated in 448 CRVs of 151 climatically vulnerable districts covering 28 states/UTs for adoption by farmers. ICAR through its NICRA project, creates awareness about impact of climate change in agriculture among farmers. Capacity building programmes are being conducted to educate the farmers on various aspects of climate change for wider adoption of climate resilient technologies.

नकली दूध का उत्पादन

2948.श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या महाराष्ट्र और मध्य प्रदेश राज्यों सहित देश की बढ़ती जनसंख्या को देखते हुए मवेशियों के लिए चारागाह भूमि क्षेत्र में कमी के कारण नकली दूध उत्पादों का उत्पादन बहुतायत में हो रहा है;
- (ख) क्या सरकार का पशुपालन और दूध उत्पादन के लिए कोई नई नीति बनाने का विचार है और यदि हां, तो राज्यवार और संभाजीनगर जिले सहित जिलावार तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का डेयरी फार्मिंग से जुड़ने के इच्छुक उद्यमियों को प्रशिक्षण देने के लिए कोई योजना बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) इन उद्यमियों को दूध उत्पादन इकाइयां स्थापित करने में सक्षम बनाने के लिए सरकार की योजना का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) पशुपालन एवं डेयरी विभाग के पास कोई विशिष्ट जानकारी उपलब्ध नहीं है। हालांकि, राष्ट्रीय गोकुल मिशन और भारत सरकार की अन्य पहलों के परिणामस्वरूप पिछले दशक में दूध उत्पादन में 63.5% की उल्लेखनीय वृद्धि हुई है, जो वर्ष 2014-15 में 146.31 मिलियन टन से बढ़कर वर्ष 2023-24 में 239.3 मिलियन टन हो गया है। प्रति व्यक्ति दूध की उपलब्धता वर्ष 2014-15 में 319 ग्राम प्रति व्यक्ति प्रति दिन से बढ़कर वर्ष 2023-24 में 471 ग्राम प्रति व्यक्ति प्रति दिन हो गई है, जो 47.64% की वृद्धि दर्शाती है। महाराष्ट्र में दूध उत्पादन वर्ष 2014-15 में 9.54 मिलियन मीट्रिक टन से बढ़कर वर्ष 2023-24 में 16.04 मिलियन मीट्रिक टन हो गया है, जो 68.13 % है और राज्य में प्रति व्यक्ति दूध की उपलब्धता 225 ग्राम/प्रति व्यक्ति/दिन से बढ़कर 347 ग्राम प्रति व्यक्ति प्रति दिन हो गई है, जो 54.22% है। मध्य प्रदेश में दूध उत्पादन वर्ष 2014-15 में 10.8 मिलियन मीट्रिक टन से बढ़कर वर्ष 2023-24 में 21.32 मिलियन मीट्रिक टन हो गया है, जो 97.40% की वृद्धि है और राज्य में प्रति व्यक्ति दूध की उपलब्धता 387 ग्राम/प्रति व्यक्ति/प्रतिदिन से बढ़कर 673 ग्राम प्रति व्यक्ति/प्रतिदिन हो गई है, जो 73.90% की वृद्धि है।

(ग) और (घ) पशुपालन और डेयरी विभाग राष्ट्रीय डेयरी विकास कार्यक्रम और राष्ट्रीय गोकुल मिशन के अंतर्गत डेयरी व्यवसाय में लगे किसानों और दूध उत्पादकों के लिए प्रशिक्षण कार्यक्रम चला रहा है। विभाग ने उद्यमियों, किसानों और अन्य हितधारकों के कौशल को बढ़ाने के लिए कौशल विकास रुपरेखा भी तैयार की है। यह पहल व्यक्तियों को नवीनतम ज्ञान और प्रशिक्षण के साथ सशक्त बनाकर यह सुनिश्चित कर रही है कि पशुधन क्षेत्र प्रतिस्पर्धी बना रहे। उद्यमी, नस्ल सुधार तकनीक की स्थापना सहित डेयरी प्रसंस्करण और मूल्य संवर्धन इकाइयों के लिए पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ) के तहत सहायता प्राप्त कर रहे हैं।

AREA OF LAND COVERED UNDER PKVY

2949. SHRI B. K. PARTHASARATHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details regarding the area of land covered, farmers benefitted and districts covered under the Paramparagat Krishi Vikas Yojana, classified State-wise and year-wise for the last five years;
- (b) the details regarding the total number of clusters supported under the scheme, classified State-wise and district-wise for Andhra Pradesh, year-wise for the last five years;
- (c) the details regarding the total amount of incentives offered for conversion to organic farming;

(d) procuring on-farm/off-farm inputs, classified State-wise and district-wise for Andhra Pradesh, year-wise for the last five years; and

(e) whether any new Farmer Producer Organizations (FPOs) have been created under the scheme, if so, the details regarding the FPOs established along with the funds allocated and disbursed for the same, classified State-wise and district-wise for Andhra Pradesh, year-wise for the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Paramparagat Krishi Vikas Yojana (PKVY) scheme is being implemented in a cluster mode through State Governments and the activities are carried out on the same area and by the same beneficiaries continuously for a 3 years period for certification as organic. Since it takes 3 years for an area to be declared organic, the allocation of area and farmers made in a particular year remains the same for 3 years. Details of area covered and farmers benefitted under PKVY, State-wise for the last five years is given in the enclosed **Statement**.

(b) Under PKVY in Andhra Pradesh 5315 clusters covering 3.61 lakh ha area and 7.46 lakh farmers have been implemented. District wise details of clusters are not maintained centrally.

(c) Under PKVY scheme, States/UTs are provided financial assistance of Rs. 31,500/ha in total in 3 years in the organic clusters out of which, Rs. 15,000/ha is provided directly to farmers through Direct Benefit Transfer (DBT) for on-farm and off-farm organic inputs, Rs. 4,500/ha for marketing, packaging, branding, value

addition etc., Rs. 3,000/ha for certification and residue analysis and Rs. 9,000/ha for training and capacity building. One farmer can avail assistance for maximum 2 ha area. As on 05.03.2025, Rs. 347.91 Crore has been released since 2015-16, under PKVY scheme to the state of Andhra Pradesh.

(d) PKVY scheme is implemented through the State Government, the details of procuring on-farm/off-farm inputs and the State-wise and district-wise data are available with the States Government/ UTs and not maintained centrally.

(e) Scheme is being implemented in cluster mode.

STATEMENT

State-wise details of area covered and number of farmers benefitted during last 5 years under PKVY (2019-20 to 2023-24)

S. No.	Name of the State	Area in ha.	Farmers
1	Andhra Pradesh	312793	648270
2	Bihar	23021	28772
3	Chhattisgarh	97279	53454
4	Gujarat	12564	13314
5	Goa	10000	12685
6	Jharkhand	20300	22507
7	Karnataka	10000	11630
8	Kerala	82100	285540
9	Madhya Pradesh	47360	47360
10	Maharashtra	41596	37173
11	Odisha	39400	59003
12	Punjab	2041	1762

13	Rajasthan	125500	159979
14	Tamil Nadu	30700	33282
15	Telangana	300	637
16	Uttar Pradesh	158785	242672
17	West Bengal	19000	42298
18	Himachal Pradesh	14044	33768
19	Uttarakhand	129040	271859
20	Jammu & Kashmir	4600	11500
21	Andaman & Nicobar	14491	3590
22	Ladakh	10480	14070
	Total	1205495	2035479.00

Source: State/UTs

पीएमजीएसवाई के तहत नई ग्रामीण सड़कें

2950. श्री अशोक कुमार रावत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत उत्तर प्रदेश के लिए नई ग्रामीण सड़कों के निर्माण हेतु जिलावार प्रस्ताव प्राप्त हुआ है;
- (ख) यदि हां, तो तत्संबंधी जिलावार ब्यौरा क्या है;
- (ग) क्या कुछ ग्रामीण सड़कों पर उक्त कार्य लंबित है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (घ) उत्तर प्रदेश राज्य को प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) चरण- I, II और III के अंतर्गत बनायी जाने वाली सड़कों और पुलों के कुल निर्धारित लक्ष्य की सम्पूर्ण स्वीकृति दी जा चुकी है। वर्ष 2000 में पीएमजीएसवाई की शुरुआत से लेकर अब तक, उत्तर प्रदेश राज्य को कुल 77,403

किमी की सड़क लंबाई स्वीकृत की गई है और इसमें से राज्य द्वारा अब तक 74,985 किमी सड़क लंबाई पूर्ण की जा चुकी है।

राज्य ने पीएमजीएसवाई-III के अंतर्गत पूर्व में स्वीकृत कार्यों में से निरस्त किए गए कार्यों की ऐवज़ में 46.8 कि.मी लंबाई वाली 7 सड़कों और 1 एलएसबी को स्वीकृत प्रदान करने हेतु एक नया प्रस्ताव प्रस्तुत किया है। जिलेवार ब्यौरा निम्नानुसार है:

जिला	सड़कों की संख्या	लंबाई (किमी)
देवरिया	01	8.2
फतेहपुर	01	6.275
गोरखपुर	04	27.02
लखनऊ	01	5.35
कुल	07	46.845

जिला	एलएसबी की संख्या	लंबाई (मीटर में)
लखीमपुर- खीरी	01	60

इसके अलावा, 11 सितंबर, 2024 को पीएमजीएसवाई-IV के नाम से एक नया घटक लॉन्च किया गया है, जिसका उद्देश्य 2011 की जनगणना के अनुसार मैदानी क्षेत्रों में 500 से अधिक आबादी और पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी के क्षेत्रों (जनजाति अनुसूची-V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्र) में 250 से अधिक आबादी और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100 से अधिक आबादी वाले संपर्क रहित बसावटों को बारहमासी संपर्कता प्रदान करना है। यह योजना 2024-25 से 2028-29 तक 70,125 करोड़ रुपये के कुल परिव्यय के साथ लागू की जाएगी, जिसका लक्ष्य 25,000 संपर्क रहित बसावटों को संपर्कता प्रदान करना है। केन्द्र सरकार इस

योजना के अंतर्गत प्रस्ताव प्रस्तुत करने में सुविधा प्रदान करने के लिए राज्यों के साथ गहन समन्वय के साथ काम कर रही है।

E-COMMERCE EXPORT HUB

2951. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI B. MANICKAM TAGORE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the status of the first e-commerce export hub scheduled to begin functioning in March 2025 and the number of other e-commerce export hubs are expected to be launched in the coming years, and the details of the timeline for their establishment;

(b) whether the Government has sought an effective return policy for goods as part of the e-commerce export hubs initiative and if so, the details thereof and the extent to which the Government plans to address the high return rate of 15-20 per cent in e-commerce exports;

(c) the details of steps are being taken by the Government to implement a streamlined and efficient return for goods under the new hubs;

(d) the details of measures taken by the Government considering to ease the financing for e-commerce exporters, particularly for Small and Medium Enterprises (SMEs);

(e) whether the Government proposed any specific schemes or funding mechanisms to support the financial needs of exporters using these hubs; and

(f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) 5 E-Commerce Export Hubs (ECEH) are being piloted currently and the operationalisation is subject to clearances from Regulatory Authorities.

(b) and (c) As per Central Board of Indirect Taxes and Customs (CBIC) Notification no. 45/2017-Customs dated 30.06.2017, Customs Duty leviable as specified in first schedule of Customs Tariff Act, 1975 and Integrated Tax, Compensation Cess under sub-section (7) and (9) of Section 3 of Customs Tariff Act are exempt when the goods are re-imported into India, subject to certain conditions.

(d) to (f) The Export Promotion Mission is jointly led by the Department of Commerce, Ministry of MSME, and Ministry of Finance, with key objectives including improving access to export credit and expanding cross-border factoring support, particularly for MSMEs and E-Commerce exporters. Support for exports through E-Commerce Export Hubs (ECEHs) is also under consideration. Presently, the mission schemes are in the consultation phase, with ongoing discussions among the mentioned ministries and other stakeholders to establish a holistic and coordinated approach to export promotion.

दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन

2952. श्रीमती हेमा मालिनी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका (डीएवाई-एनआरएलएम) एक अग्रणी ग्रामीण गरीबी उन्मूलन कार्यक्रम है, जो गरीब परिवारों को स्वरोजगार और कुशल रोजगार के अवसरों तक पहुंच बनाने में सक्षम बनाता है और ग्रामीण क्षेत्रों में आबादी के गरीब वर्गों के लिए सतत और विविध आजीविका के अवसर पैदा करता है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) डीएवाई-एनआरएलएम के तहत गत पांच वर्षों के दौरान मथुरा सहित उत्तर प्रदेश के विभिन्न जिलों के ग्रामीण क्षेत्रों में गरीब परिवारों को उपलब्ध कराए गए रोजगार, स्वरोजगार और आजीविका के अवसरों का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) जी हाँ, सरकार पूरे देश में दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) को मिशन मोड में लागू कर रही है (दिल्ली और चंडीगढ़ को छोड़कर), जिसका उद्देश्य ग्रामीण गरीब महिला परिवारों को स्वयं सहायता समूहों (एसएचजी) में संगठित करना और उन्हें तब तक लगातार पोषित करना और सहायता देना है जब तक कि वे समय के साथ आय में सहायनीय वृद्धि प्राप्त न कर लें और अपने जीवन की गुणवत्ता में सुधार न कर लें तथा घोर गरीबी से बाहर न निकल जाएँ। यह कार्यक्रम दिल्ली और चंडीगढ़ को छोड़कर सभी राज्यों और संघ राज्य क्षेत्रों में कार्यान्वित किया जा रहा है। दिनांक 28 फरवरी, 2025 तक, लगभग 10.05 करोड़ ग्रामीण गरीब महिला परिवारों को 90.90 लाख से अधिक एसएचजी में संगठित किया गया है।

इसके अलावा, डीएवाई-एनआरएलएम के आजीविका घटक के तहत, यह मंत्रालय कृषि आजीविका और गैर-कृषि आजीविका के अंतर्गत कार्यकलापों का कार्यान्वयन कर रहा है: -

i) कृषि आजीविका का उद्देश्य गरीब महिला किसानों की सामुदायिक संस्थाओं को मजबूती प्रदान करके कृषि में महिलाओं को सशक्त बनाना है और स्थायी कृषि पद्धतियों, बेहतर पशुधन प्रबंधन पद्धतियों और एनटीएफपी (गैर-लकड़ी वन उपज) के लिए वैज्ञानिक खेती/संग्रह पद्धतियों को बढ़ावा देने के लिए उनकी क्षमताओं का लाभ उठाना है। महिला किसान सशक्तिकरण परियोजना (एमकेएसपी) के तहत लगभग 4.49 करोड़ महिला किसानों को शामिल किया गया है।

इसके अलावा, महिला किसानों को उनकी उपज के लिए बेहतर बाजार पहुंच प्राप्त करने में सहायता देने के लिए, उन्हें उत्पादक समूहों और उत्पादक कंपनियों जैसे उनके स्वयं के समूह बनाने के लिए सहायता दी गई है ताकि वे पोस्ट फार्म-गेट स्तर पर एकजुट हो सकें, मूल्य संवर्धन कर सकें और बेहतर तकनीक का उपयोग करके और विभिन्न इनपुट सेवाओं आदि तक पहुंच बनाकर अपने उत्पादों का विपणन कर सकें। कृषि कार्यकलापों के तहत लगभग 1.85 लाख उत्पादक समूहों और 1,279 उत्पादक कंपनियों/सहकारी समितियों को बढ़ावा दिया गया।

इसके अलावा, अन्य मंत्रालयों की योजनाओं के साथ अभिसरण से, कृषि एवं किसान कल्याण मंत्रालय ने 503 कृषि सखियों को ड्रोन सखियों के रूप में प्रशिक्षित और प्रमाणित किया है और 70,079 कृषि सखियों को प्राकृतिक खेती को बढ़ावा देने के लिए प्रशिक्षित और प्रमाणित किया गया है। “10,000 एफपीओ का गठन और संवर्धन” योजना के तहत, मिशन ने सोलह राज्यों में 800 महिला-स्वामित्व वाली उत्पादक कंपनियों को बढ़ावा दिया है। पशुपालन विभाग ने 6,398 पशु सखियों को ए-हेल्प (पशुधन उत्पादन के स्वास्थ्य और विस्तार के लिए मान्यता प्राप्त एजेंट) के रूप में प्रशिक्षित, प्रमाणित और मान्यता दी है, जो पशुधन से संबंधित कार्यकलापों के लिए निर्दिष्ट क्षेत्र/गांव के लिए “पशुधन संसाधन व्यक्ति” (एलआरपी) के रूप में काम करती हैं।

ii) डीएवाई-एनआरएलएम में गैर-कृषि आजीविका के अंतर्गत कार्यकलापों के माध्यम से, सीआरपी-ईपी विकसित करने के साथ ब्लॉक स्तर पर उद्यम संवर्धन पारिस्थितिकी तंत्र (ज्ञान, इनक्यूबेशन और वित्तपोषण पारिस्थितिकी तंत्र) विकसित करने पर प्रयास और ध्यान केंद्रित किया जाता है। उद्यमों को विनिर्माण/व्यापार/सेवा क्षेत्रों आदि में सूक्ष्म और उच्चतर श्रेणी जैसे विभिन्न श्रेणियों में सहायता दी जाती है। साथ ही, स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) के तहत, गैर-कृषि क्षेत्रों में गांव स्तर पर उद्यम स्थापित करने के लिए लगभग 3.36 लाख उद्यमों को सहायता दी गई है।

देश भर में 1508 ब्लॉकों में गैर-कृषि आजीविका उप-योजनाएं कार्यान्वित की जा रही हैं, जो संरचित क्षमता निर्माण, मार्गदर्शन और कार्यान्वयन सहायता प्रदान करती हैं। एसवीईपी के अलावा, राज्यों/संघ राज्य क्षेत्रों में ब्लॉक स्तर पर सीआरपी-ईपी के मजबूत संवर्ग का विकास करके और सहायता प्रणाली विकसित करके माइक्रो एंटरप्राइज डेवलपमेंट (एमईडी), वन स्टॉप फैसिलिटी (ओएसएफ) और क्लस्टर जैसे संरचित कार्यकलापों के माध्यम से अतिरिक्त 1.14 लाख गैर-कृषि उद्यमों को सहायता दी जाती है। इसके अलावा, पीएमएफएमई योजना के माध्यम से, 2.65 लाख एसएचजी सदस्यों को शामिल करते हुए 1.88 लाख खाद्य प्रसंस्करण उद्यमों को सहायता दी जाती है।

(ग) डीएवाई-एनआरएलएम के अंतर्गत पिछले पांच वर्षों के दौरान मथुरा सहित उत्तर प्रदेश के विभिन्न जिलों के ग्रामीण क्षेत्रों में गरीब परिवारों को उपलब्ध कराए गए रोजगार, स्वरोजगार और आजीविका के अवसरों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

क) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम के अंतर्गत गठित स्वयं सहायता समूहों का ब्यौरा तथा प्रदान की गई पूंजीकरण सहायता (परिक्रामी निधि + सामुदायिक निवेश निधि) की राशि

वित्तीय वर्ष- 2024-25			
क्र. सं.	ज़िला	गठित स्वयं सहायता समूह	प्रदान की गई पूंजीकरण सहायता (परिक्रामी निधि + सामुदायिक निवेश निधि) की राशि (रु . लाख में)
1	आगरा	131	639.55
2	अलीगढ़	114	622.7
3	अंबेडकर नगर	175	1074.09
4	अमेठी	908	923.7
5	अमरोहा	273	929.15
6	औरैया	222	1380.45
7	अयोध्या	654	1083
8	आजमगढ़	104	2629.48
9	बागपत	88	228
10	बहराइच	331	1346.6
11	बलिया	1105	2252.91
12	बलरामपुर	1204	961.5
13	बाँदा	497	1119.9
14	बाराबंकी	-1899	1640.2
15	बरेली	833	2188.1
16	बस्ती	312	1671
17	बिजनौर	551	3637
18	शाहजहांपुर	367	594
19	बुलंदशहर	1145	1525.95
20	चंदौली	729	1054.85
21	चित्रकूट	179	172.8
22	देवरिया	261	2545.98
23	एटा	299	1329
24	इटावा	83	887.15
25	फर्रुखाबाद	758	1546.7
26	फतेहपुर	683	2185.45

27	फिरोजाबाद	389	1126.5
28	गौतम बुद्ध नगर	11	58.8
29	गाजियाबाद	48	544.8
30	गाजीपुर	255	1141.22
31	गोंडा	1213	1334.7
32	गोरखपुर	750	3428.9
33	हमीरपुर	43	415.95
34	हापुड़	123	506.85
35	हरदोई	1100	2946.31
36	हाथरस	262	343.55
37	जालौन	190	422.05
38	जौनपुर	1210	2422.7
39	झांसी	199	215.4
40	कन्नौज	768	791.5
41	कानपुर देहात	716	1715.95
42	कानपुर नगर	850	1000
43	कासगंज	536	646.65
44	कौशाम्बी	1428	1575.1
45	खेरी	2045	3671.1
46	कुशीनगर	2667	1363.8
47	ललितपुर	80	959.59
48	लखनऊ	499	1095.4
49	महाराजगंज	496	2749.15
50	महोबा	156	360.3
51	मैनपुरी	42	844.13
52	मथुरा	650	1347.1
53	मऊ	491	3235.6
54	मेरठ	254	740.5
55	मिर्जापुर	907	1238.8
56	मुरादाबाद	1252	1148.45

57	मुजफ्फरनगर	111	887.2
58	पीलीभीत	2137	1406.35
59	प्रतापगढ़	894	2673.2
60	प्रयागराज	920	3103.05
61	रायबरेली	1528	2710.41
62	रामपुर	203	1556.4
63	सहारनपुर	391	1322.26
64	संभल	481	2237.95
65	संत कबीर नगर	326	766.5
66	संत रविदास नगर	417	1279.26
67	शाहजहांपुर	1173	2245.8
68	शामली	52	211
69	श्रावस्ती	561	712.2
70	सिद्धार्थ नगर	314	3389.3
71	सीतापुर	4348	2516.7
72	सोनभद्र	552	1456.95
73	सुल्तानपुर	145	2130.69
74	उन्नाव	1006	1141
75	वाराणसी	440	2179.55
	कुल योग	45736	109485.83

वित्तीय वर्ष-2023-24			
क्र. सं.	ज़िला	गठित स्वयं सहायता समूह	प्रदान की गई पूंजीकरण सहायता (परिक्रामी निधि + सामुदायिक निवेश निधि) की राशि (रु . लाख में)
1	आगरा	241	2578.05
2	अलीगढ़	1830	1011.4
3	अंबेडकर नगर	755	1273.72

4	अमेठी	1985	1294.4
5	अमरोहा	121	1599.46
6	औरैया	504	1289.15
7	अयोध्या	4514	4572.87
8	आजमगढ़	670	1576.4
9	बागपत	22	508.4
10	बहराइच	3563	2023.5
11	बलिया	2649	179.4
12	बलरामपुर	1701	1397.45
13	बाँदा	1146	661.4
14	बाराबंकी	5488	4751.44
15	बरेली	2225	2498.06
16	बस्ती	1527	2286.56
17	बिजनौर	7504	4042.26
18	शाहजहांपुर	1342	3304.17
19	बुलंदशहर	3549	3799.66
20	चंदौली	453	1254.3
21	चित्रकूट	284	630.25
22	देवरिया	655	1169.86
23	एटा	1436	1173.1
24	इटावा	664	1022.65
25	फर्रुखाबाद	1421	1520.2
26	फतेहपुर	3379	991.6
27	फिरोजाबाद	791	1060.15
28	गौतम बुद्ध नगर	33	3.75
29	गाजियाबाद	46	506.3
30	गाजीपुर	3444	1604.4
31	गोंडा	3460	135.15
32	गोरखपुर	1765	1842.2
33	हमीरपुर	184	561.85

34	हापुड़	481	814.6
35	हरदोई	3104	1724.2
36	हाथरस	1056	1612.41
37	जालौन	301	2600.14
38	जौनपुर	2367	2790.95
39	झांसी	352	1800.96
40	कन्नौज	1817	922.6
41	कानपुर देहात	2631	1541.6
42	कानपुर नगर	551	2312.77
43	कासगंज	1237	783.98
44	कौशाम्बी	1641	1048.97
45	खेरी	4393	4057.11
46	कुशीनगर	5726	6782.1
47	ललितपुर	404	399.35
48	लखनऊ	948	167.6
49	महाराजगंज	2781	1246.9
50	महोबा	404	433.65
51	मैनपुरी	549	1256.25
52	मथुरा	1642	2621.8
53	मऊ	663	1647.8
54	मेरठ	1057	1165.08
55	मिर्जापुर	1034	1022.95
56	मुरादाबाद	2748	1125.3
57	मुजफ्फरनगर	414	723.4
58	पीलीभीत	3491	1986.46
59	प्रतापगढ़	1667	1089.25
60	प्रयागराज	3005	2002.22
61	रायबरेली	3022	372.2
62	रामपुर	355	912
63	सहारनपुर	922	1345.85

64	संभल	1043	978.7
65	संत कबीर नगर	1534	957.4
66	संत रविदास नगर	1146	1073.41
67	शाहजहांपुर	3045	3612.36
68	शामली	38	239.95
69	श्रावस्ती	1775	751.65
70	सिद्धार्थ नगर	273	604.95
71	सीतापुर	5033	1599
72	सोनभद्र	3664	1241.65
73	सुल्तानपुर	1191	1315.21
74	उन्नाव	497	1194.65
75	वाराणसी	875	552.1
	कुल योग	130228	116555

वित्तीय वर्ष- 2022-23			
क्र. सं.	ज़िला	गठित स्वयं सहायता समूह	प्रदान की गई पूंजीकरण सहायता (परिक्रामी निधि + सामुदायिक निवेश निधि) की राशि (रु . लाख में)
1	आगरा	811	902.8
2	अलीगढ़	1489	845.82
3	अंबेडकर नगर	1092	2105
4	अमेठी	2333	1037.25
5	अमरोहा	1267	449.6
6	औरैया	691	435.5
7	अयोध्या	2641	46.65
8	आजमगढ़	1774	775.77
9	बागपत	187	166.7
10	बहराइच	2287	2802.61
11	बलिया	3590	216.2
12	बलरामपुर	1240	2257.17

13	बाँदा	1382	549.16
14	बाराबंकी	6118	648.55
15	बरेली	2477	1122.35
16	बस्ती	1298	1701.07
17	बिजनौर	1721	950.28
18	शाहजहांपुर	1408	2981.8
19	बुलंदशहर	2507	2826.62
20	चंदौली	867	94.23
21	चित्रकूट	957	1577.15
22	देवरिया	1872	1049.35
23	एटा	1897	657.85
24	इटावा	740	1651.25
25	फर्रुखाबाद	2228	972.1
26	फतेहपुर	2196	1708.8
27	फिरोजाबाद	1220	44.8
28	गौतम बुद्ध नगर	112	98.27
29	गाजियाबाद	681	179.1
30	गाजीपुर	1999	1639.95
31	गोंडा	3296	179.55
32	गोरखपुर	4115	677.55
33	हमीरपुर	731	2015.65
34	हापुड़	468	390
35	हरदोई	3964	2819.62
36	हाथरस	939	21.85
37	जालौन	792	527.15
38	जौनपुर	3154	2641.99
39	झांसी	549	727.43
40	कन्नौज	1034	1422.6
41	कानपुर देहात	2729	54.25
42	कानपुर नगर	1700	38.18

43	कासगंज	1094	664.89
44	कौशाम्बी	1542	924.06
45	खेरी	3868	1301.27
46	कुशीनगर	2843	117.55
47	ललितपुर	403	356.8
48	लखनऊ	1469	806.25
49	महाराजगंज	3293	1446.44
50	महोबा	504	70.8
51	मैनपुरी	661	980.52
52	मथुरा	1713	28.95
53	मऊ	2576	1151.75
54	मेरठ	1237	1531.01
55	मिर्जापुर	1969	2082
56	मुरादाबाद	2648	752.92
57	मुजफ्फरनगर	743	286.66
58	पीलीभीत	2724	2306.21
59	प्रतापगढ़	2181	473
60	प्रयागराज	3582	2034.75
61	रायबरेली	4452	428.75
62	रामपुर	1612	789.19
63	सहारनपुर	1403	1470.48
64	संभल	2923	299.35
65	संत कबीर नगर	1982	1070.6
66	संत रविदास नगर	1339	603.35
67	शाहजहांपुर	5352	1797.76
68	शामली	159	573.37
69	श्रावस्ती	1337	1380.31
70	सिद्धार्थ नगर	1583	137.75
71	सीतापुर	3778	1226.15

72	सोनभद्र	2742	1861.55
73	सुल्तानपुर	1074	543.85
74	उन्नाव	3770	2147.93
75	वाराणसी	1137	1171.65
	कुल योग	144246	76827.44

वित्तीय वर्ष-2021-22			
क्र. सं.	जिला	गठित स्वयं सहायता समूह	प्रदान की गई पूंजीकरण सहायता (परिक्रामी निधि + सामुदायिक निवेश निधि) की राशि (रु . लाख में)
1	आगरा	2686	4059.5
2	अलीगढ़	2202	3309.7
3	अंबेडकर नगर	2266	3750.91
4	अमेठी	1807	2441.75
5	अमरोहा	1631	1608.67
6	औरैया	1116	1437.5
7	अयोध्या	2669	2003.91
8	आजमगढ़	3708	4876.9
9	बागपत	419	775.7
10	बहराइच	2768	3611.21
11	बलिया	2256	1137.58
12	बलरामपुर	1815	2380.6
13	बाँदा	1104	2035.8
14	बाराबंकी	3295	2817.15
15	बरेली	3342	2478.91
16	बस्ती	2216	2866.35
17	बिजनौर	2645	2872.21
18	शाहजहांपुर	2806	5545.78

19	बुलंदशहर	3270	2025
20	चंदौली	850	1166.3
21	चित्रकूट	915	785.8
22	देवरिया	3321	2705.51
23	एटा	1724	1882.32
24	इटावा	1216	1572.6
25	फर्रुखाबाद	1253	1375.9
26	फतेहपुर	1673	2061.55
27	फिरोजाबाद	1389	1286
28	गौतम बुद्ध नगर	434	467.65
29	गाजियाबाद	821	300.7
30	गाजीपुर	2389	2180
31	गोंडा	3154	1847.28
32	गोरखपुर	2397	2487.35
33	हमीरपुर	686	712.15
34	हापुड़	968	1192.3
35	हरदोई	2966	4282.66
36	हाथरस	810	935.35
37	जालौन	1345	1723.65
38	जौनपुर	5364	4137.81
39	झांसी	1290	971.3
40	कन्नौज	1031	1435.21
41	कानपुर देहात	1812	1118.9
42	कानपुर नगर	1448	1400.95
43	कासगंज	1307	1061.9
44	कौशाम्बी	1375	1162.2
45	खेरी	3046	2610.65
46	कुशीनगर	2759	1137.55
47	ललितपुर	1151	1093.76
48	लखनऊ	1599	1223.75

49	महाराजगंज	2587	1582.9
50	महोबा	476	893.95
51	मैनपुरी	1735	2151.1
52	मथुरा	1301	735.36
53	मऊ	2124	1944.52
54	मेरठ	1841	1759.2
55	मिर्जापुर	2101	2430.61
56	मुरादाबाद	1932	2523.9
57	मुजफ्फरनगर	1984	1736.74
58	पीलीभीत	1588	1390.15
59	प्रतापगढ़	3192	3185.25
60	प्रयागराज	2975	2853.95
61	रायबरेली	2803	926.8
62	रामपुर	1755	859.05
63	सहारनपुर	2729	3171.97
64	संभल	2163	1411
65	संत कबीर नगर	2424	1364.85
66	संत रविदास नगर	1474	1466.45
67	शाहजहांपुर	2595	1572.35
68	शामली	490	793.9
69	श्रावस्ती	1112	519.35
70	सिद्धार्थ नगर	2546	1126.65
71	सीतापुर	3991	3000.3
72	सोनभद्र	1264	1378.41
73	सुल्तानपुर	1291	1743
74	उन्नाव	1414	2789.51
75	वाराणसी	1309	1360.85
	कुल योग	147710	145026.3

वित्तीय वर्ष- 2020-21			
क्र. सं.	ज़िला	गठित स्वयं सहायता समूह	प्रदान की गई पूंजीकरण सहायता (परिक्रामी निधि + सामुदायिक निवेश निधि) की राशि (रु . लाख में)
1	आगरा	3651	2889.7
2	अलीगढ़	3413	1755.1
3	अंबेडकर नगर	2582	1942.8
4	अमेठी	1084	758.15
5	अमरोहा	947	295.35
6	औरैया	1328	1364.5
7	अयोध्या	1419	605.15
8	आजमगढ़	5013	2998.64
9	बागपत	656	933.34
10	बहराइच	2789	2773.3
11	बलिया	1769	303.9
12	बलरामपुर	1935	1731.06
13	बाँदा	1289	1878.98
14	बाराबंकी	2758	2064.76
15	बरेली	2057	891.05
16	बस्ती	3105	2521.5
17	बिजनौर	2721	2553.12
18	शाहजहांपुर	3968	2932.25
19	बुलंदशहर	1136	598.35
20	चंदौली	1329	1595.65
21	चित्रकूट	899	945.5
22	देवरिया	2905	1972.8
23	एटा	1062	352.35
24	इटवा	2156	1889.4
25	फर्रुखाबाद	875	274.9

26	फतेहपुर	2794	2056.2
27	फिरोजाबाद	1232	761.95
28	गौतम बुद्ध नगर	352	317.4
29	गाजियाबाद	408	167.65
30	गाजीपुर	1189	483.45
31	गोंडा	1347	595.5
32	गोरखपुर	3069	2333.7
33	हमीरपुर	1098	897.4
34	हापुड़	551	341.55
35	हरदोई	2293	2290.52
36	हाथरस	557	203.5
37	जालौन	2300	1634.05
38	जौनपुर	2951	425.45
39	झांसी	2051	1602.4
40	कन्नौज	1123	1168.2
41	कानपुर देहात	665	77.95
42	कानपुर नगर	1241	853.8
43	कासगंज	727	175.6
44	कौशाम्बी	620	249.55
45	खेरी	2828	1576.9
46	कुशीनगर	1254	196.65
47	ललितपुर	1110	1061.9
48	लखनऊ	1392	804.1
49	महाराजगंज	2074	926.2
50	महोबा	591	773.9
51	मैनपुरी	1997	1831.15
52	मथुरा	789	247.7
53	मऊ	1404	430.05
54	मेरठ	1284	538.2
55	मिर्जापुर	2140	1775.8

56	मुरादाबाद	1364	747.5
57	मुजफ्फरनगर	869	131.1
58	पीलीभीत	1017	373.3
59	प्रतापगढ़	2479	1704.45
60	प्रयागराज	3194	3784.18
61	रायबरेली	918	396.3
62	रामपुर	1138	87.65
63	सहारनपुर	1681	812.4
64	संभल	1049	255.65
65	संत कबीर नगर	994	412.1
66	संत रविदास नगर	893	821.7
67	शाहजहांपुर	1410	220
68	शामली	883	708.1
69	श्रावस्ती	989	674.25
70	सिद्धार्थ नगर	2983	2318.15
71	सीतापुर	2307	141.55
72	सोनभद्र	1024	1353.7
73	सुल्तानपुर	2055	1221.3
74	उन्नाव	1782	1870.17
75	वाराणसी	1813	1389.75
	कुल योग	127119	85043.27

(ख) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम के अंतर्गत विद्युत सखी के रूप में प्रशिक्षित सामुदायिक संसाधन व्यक्तियों का ब्यौरा

क्र.सं.	ज़िला	विद्युत सखी की संख्या 2020-21	विद्युत सखी की संख्या 2021-22	विद्युत सखी की संख्या 2022-23	विद्युत सखी की संख्या 2023-24	विद्युत सखी की संख्या 2024-25	कुल

1	आगरा	0	90	121	81	68	360
2	अलीगढ़	0	97	164	130	93	484
3	अंबेडकर नगर	0	49	97	84	199	429
4	अमेठी	0	95	152	134	134	515
5	अमरोहा	0	26	60	43	102	231
6	औरैया	0	32	73	57	38	200
7	अयोध्या	0	72	138	120	122	452
8	आजमगढ़	0	169	251	204	282	906
9	बागपत	0	52	76	71	87	286
10	बहराइच	0	85	147	88	51	371
11	बलिया	0	30	153	108	123	414
12	बलरामपुर	0	26	68	34	92	220
13	बाँदा	0	39	67	53	44	203
14	बाराबंकी	0	68	146	110	107	431
15	बरेली	0	81	163	129	120	493
16	बस्ती	0	85	189	139	108	521
17	बिजनौर	0	90	130	117	224	561
18	शाहजहांपुर	0	206	203	118	161	688
19	बुलंदशहर	0	152	215	185	271	823
20	चंदौली	0	51	76	49	92	268
21	चित्रकूट	0	42	39	26	30	137
22	देवरिया	0	66	153	108	93	420
23	एटा	0	55	78	63	88	284
24	इटवा	0	30	64	52	49	195
25	फर्रुखाबाद	0	66	107	83	98	354
26	फतेहपुर	0	31	95	77	161	364
27	फिरोजाबाद	0	51	68	46	42	207
28	गौतम बुद्ध नगर	0	20	35	28	31	114
29	गाजियाबाद	0	36	44	22	52	154
30	गाजीपुर	0	42	204	148	141	535

31	गोंडा	0	50	207	110	130	497
32	गोरखपुर	0	81	175	134	115	505
33	हमीरपुर	0	16	75	56	49	196
34	हापुड़	0	30	40	48	60	178
35	हरदोई	0	73	209	161	148	591
36	हाथरस	0	69	80	60	47	256
37	जालौन	0	31	60	40	30	161
38	जौनपुर	0	96	173	122	97	488
39	झांसी	0	37	63	42	52	194
40	कन्नौज	0	37	79	64	61	241
41	कानपुर देहात	0	33	89	62	58	242
42	कानपुर नगर	0	35	81	56	63	235
43	कासगंज	0	49	98	76	74	297
44	कौशाम्बी	0	40	83	71	109	303
45	खेरी	0	46	136	97	109	388
46	कुशीनगर	0	50	173	112	102	437
47	ललितपुर	0	19	46	29	41	135
48	लखनऊ	0	80	121	112	123	436
49	महाराजगंज	0	46	104	91	107	348
50	महोबा	0	41	68	55	47	211
51	मैनपुरी	0	62	129	101	94	386
52	मथुरा	0	53	97	72	148	370
53	मऊ	0	50	81	59	100	290
54	मेरठ	0	117	166	140	166	589
55	मिर्जापुर	0	26	125	72	84	307
56	मुरादाबाद	0	91	107	64	68	330
57	मुजफ्फरनगर	0	48	102	101	208	459
58	पीलीभीत	0	72	130	110	171	483
59	प्रतापगढ़	0	83	149	117	161	510
60	प्रयागराज	0	83	151	128	141	503

61	रायबरेली	0	43	106	94	126	369
62	रामपुर	0	73	92	76	63	304
63	सहारनपुर	0	100	151	113	130	494
64	संभल	0	55	93	65	61	274
65	संत कबीर नगर	0	57	104	61	111	333
66	संत रविदास नगर	0	34	74	54	56	218
67	शाहजहांपुर	0	74	124	83	65	346
68	शामली	0	58	71	58	60	247
69	श्रावस्ती	0	19	43	35	56	153
70	सिद्धार्थ नगर	0	38	75	43	54	210
71	सीतापुर	0	174	238	181	108	701
72	सोनभद्र	0	65	111	53	41	270
73	सुल्तानपुर	0	99	151	126	215	591
74	उन्नाव	0	81	149	105	92	427
75	वाराणसी	0	66	114	106	213	499
	कुल	0	4714	8669	6522	7717	27622

ग) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम (उत्तर प्रदेश में) के अंतर्गत स्वयं सहायता समूहों द्वारा प्रबंधित सार्वजनिक वितरण प्रणाली का ब्यौरा

यूपीएसआरएलएम-उचित मूल्य की दुकान							
क्र.सं.	ज़िला	पीडीएस दुकानों की संख्या 2020-21	पीडीएस दुकानों की संख्या 2021-22	पीडीएस दुकानों की संख्या 2022-23	पीडीएस दुकानों की संख्या 2023-24	पीडीएस दुकानों की संख्या 2024-25	कुल
1	आगरा	10	8	4	8	6	36
2	अलीगढ़	7	7	5	8	130	40
3	अंबेडकर नगर	5	3	3	5	5	20
4	अमेठी	5	8	2	9	5	29

5	अमरोहा	11	6	16	8	0	42
6	औरैया	1	3	3	0	2	9
7	अयोध्या	1	3	1	3	4	12
8	आजमगढ़	26	7	7	24	40	105
9	बागपत	7	5	5	6	6	29
10	बहराइच	18	2	16	12	19	67
11	बलिया	4	23	3	14	8	53
12	बलरामपुर	13	11	5	5	8	42
13	बाँदा	6	4	4	5	6	25
14	बाराबंकी	11	18	18	1	38	86
15	बरेली	9	2	13	11	12	48
16	बस्ती	7	12	7	2	17	45
17	बिजनौर	11	15	3	10	6	45
18	शाहजहांपुर	9	14	16	11	3	53
19	बुलंदशहर	10	3	2	11	8	34
20	चंदौली	7	4	5	8	5	28
21	चित्रकूट	1	2	1	3	3	9
22	देवरिया	12	2	7	10	16	47
23	एटा	3	7	4	6	7	27
24	इटावा	2	4	5	2	3	17
25	फर्रुखाबाद	7	6	2	7	2	23
26	फतेहपुर	7	10	15	20	3	55
27	फिरोजाबाद	1	1	4	2	3	12
28	गौतम बुद्ध नगर	1	3	0	3	1	7
29	गाजियाबाद	3	6	7	3	4	23
30	गाजीपुर	9	7	35	11	2	64
31	गोंडा	2	2	7	7	7	26
32	गोरखपुर	9	11	10	4	4	37
33	हमीरपुर	2	4	1	2	4	12
34	हापुड़	2	2	2	1	1	7

35	हरदोई	18	10	5	27	10	71
36	हाथरस	4	3	10	2	10	28
37	जालौन	2	2	0	9	7	20
38	जौनपुर	13	17	14	22	12	78
39	झांसी	15	15	11	3	2	46
40	कन्नौज	3	1	1	2	2	9
41	कानपुर देहात	3	5	14	13	0	34
42	कानपुर नगर	8	9	7	8	5	38
43	कासगंज	1	1	0	1	1	5
44	कौशाम्बी	1	7	2	0	7	16
45	खेरी	3	11	4	14	9	40
46	कुशीनगर	4	2	6	8	9	29
47	ललितपुर	8	7	0	7	3	25
48	लखनऊ	5	2	8	7	3	25
49	महाराजगंज	4	24	12	19	21	80
50	महोबा	1	2	3	4	3	13
51	मैनपुरी	4	7	1	6	1	19
52	मथुरा	5	8	6	7	6	31
53	मऊ	13	5	11	1	5	35
54	मेरठ	9	8	1	6	5	29
55	मिर्जापुर	9	7	11	4	2	34
56	मुरादाबाद	13	16	2	4	19	54
57	मुजफ्फरनगर	2	3	5	1	3	14
58	पीलीभीत	11	10	1	13	13	47
59	प्रतापगढ़	17	12	10	17	0	57
60	प्रयागराज	2	5	10	9	11	37
61	रायबरेली	16	6	7	4	10	43
62	रामपुर	4	4	10	10	11	40
63	सहारनपुर	7	7	10	4	4	32
64	संभल	8	5	5	5	0	24

65	संत कबीर नगर	1	5	8	9	15	38
66	संत रविदास नगर	1	6	2	12	3	24
67	शाहजहांपुर	9	20	4	0	9	43
68	शामली	2	1	3	2	2	9
69	श्रावस्ती	2	2	3	3	3	13
70	सिद्धार्थ नगर	6	8	11	16	13	53
71	सीतापुर	17	9	14	3	3	45
72	सोनभद्र	8	1	9	4	5	28
73	सुल्तानपुर	18	9	7	15	14	62
74	उन्नाव	4	10	3	8	11	36
75	वाराणसी	13	5	11	10	8	47
	कुल	532	518	504	558	553	2665

घ) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम (उत्तर प्रदेश में) के अंतर्गत स्वयं सहायता समूहों द्वारा प्रबंधित नागरिक सूचना बोर्ड का ब्यौरा

नागरिक सूचना बोर्ड					
क्र.सं.	ज़िला	सीआईबी बोर्ड की संख्या 2022-23	सीआईबी बोर्ड की संख्या 2023-24	सीआईबी बोर्ड की संख्या 2024-25	कुल
1	आगरा	432	980	181	1898
2	अलीगढ़	648	64	157	712
3	अंबेडकर नगर	1125	745	0	1870
4	अमेठी	2364	1451	1499	3815
5	अमरोहा	2354	841	723	3195
6	औरैया	968	152	0	1120
7	अयोध्या	1069	1600	0	2669
8	आजमगढ़	6559	31350	0	37909
9	बागपत	459	9	0	468
10	बहराइच	3500	1520	0	5020

11	बलिया	3350	1620	0	4970
12	बलरामपुर	8530	3600	0	12130
13	बाँदा	880	480	0	1360
14	बाराबंकी	2018	2620	2122	4638
15	बरेली	6414	2534	0	8948
16	बस्ती	2830	2310	0	5140
17	बिजनौर	940	1180	0	2120
18	शाहजहांपुर	4600	2800	3800	7400
19	बुलंदशहर	650	250	0	900
20	चंदौली	2410	695	458	3563
21	चित्रकूट	3210	840	0	4050
22	देवरिया	2864	1783	0	4647
23	एटा	4525	3200	2400	7725
24	इटावा	3580	1058	0	4638
25	फर्रुखाबाद	2639	1200	1769	3839
26	फतेहपुर	5750	2160	1550	7910
27	फिरोजाबाद	1731	1770	1950	3501
28	गौतम बुद्ध नगर	0	0	0	0
29	गाजियाबाद	0	0	0	0
30	गाजीपुर	680	940	1680	1620
31	गोंडा	1950	1750	0	3700
32	गोरखपुर	785	1346	0	2131
33	हमीरपुर	1500	1450	0	2950
34	हापुड़	2095	403	0	2498
35	हरदोई	5391	1654	0	7045
36	हाथरस	4827	813	1152	5640
37	जालौन	6065	2503	0	8568
38	जौनपुर	2243	1268	0	3511
39	झांसी	1250	565	0	1815
40	कन्नौज	733	353	0	1086

41	कानपुर देहात	773	1035	200	2008
42	कानपुर नगर	3681	1245	1190	4926
43	कासगंज	1649	2283	1482	3932
44	कौशाम्बी	1250	650	0	1900
45	खेरी	1916	1074	0	2990
46	कुशीनगर	1955	4906	0	6861
47	ललितपुर	1876	1652	1734	3528
48	लखनऊ	1785	1167	886	2952
49	महाराजगंज	850	1380	705	2230
50	महोबा	0	0	0	0
51	मैनपुरी	850	760	0	1610
52	मथुरा	3200	750	0	3950
53	मऊ	7800	1250	0	9050
54	मेरठ	5000	335	0	5335
55	मिर्जापुर	6050	950	0	7000
56	मुरादाबाद	3260	1200	0	4460
57	मुजफ्फरनगर	1459	606	200	2065
58	पीलीभीत	3769	1342	00	5111
59	प्रतापगढ़	803	697	0	1500
60	प्रयागराज	3880	5250	0	9130
61	रायबरेली	3250	2215	0	5465
62	रामपुर	0	0	0	0
63	सहारनपुर	0	0	0	0
64	संभल	621	671	0	1292
65	संत कबीर नगर	0	0	0	0
66	संतरविदासनगर	1243	436	410	1679
67	शाहजहांपुर	1860	1753	0	3613
68	शामली	240	0	0	240
69	श्रावस्ती	1255	1160	0	2415
70	सिद्धार्थ नगर	2920	1050	0	3970

71	सीतापुर	0	0	0	0
72	सोनभद्र	560	750	0	1310
73	सुल्तानपुर	0	0	0	0
74	उन्नाव	2630	550	0	3180
75	वाराणसी	1758	654	0	2412
कुल		172061	119628	26248	292833

ड) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम (उत्तर प्रदेश में) के अंतर्गत स्वयं सहायता समूहों द्वारा प्रबंधित कैंटीनों का ब्यौरा

प्रेरणा कैंटीन							
क्र.सं.	ज़िला	कैंटीन की संख्या 2020-21	कैंटीन की संख्या 2021-22	कैंटीन की संख्या 2022-23	कैंटीन की संख्या 2023-24	कैंटीन की संख्या 2024-25	कुल
1	आगरा	6	4	5	10	6	31
2	अलीगढ़	9	6	4	1	4	24
3	अंबेडकर नगर	0	0	5	2	6	13
4	अमेठी	4	6	1	3	6	21
5	अमरोहा	1	5	1	3	4	13
6	औरैया	5	0	6	5	3	20
7	अयोध्या	0	5	3	2	4	15
8	आजमगढ़	18	10	10	7	2	46
9	बागपत	6	7	3	0	4	21
10	बहराइच	3	3	16	3	0	25
11	बलिया	2	1	5	8	4	21
12	बलरामपुर	4	3	2	4	2	16
13	बाँदा	3	2	4	4	5	18
14	बाराबंकी	4	4	11	12	4	34
15	बरेली	12	0	5	1	10	29
16	बस्ती	2	1	5	9	9	26

17	बिजनोर	5	3	6	6	4	24
18	बदायूं	8	2	2	5	7	24
19	बुलंदशहर	5	4	7	5	5	26
20	चंदौली	1	3	4	6	2	16
21	चित्रकूट	2	1	5	3	4	16
22	देवरिया	6	1	0	5	5	17
23	एटा	3	9	2	8	1	24
24	इटावा	1	6	6	3	0	18
25	फर्रुखाबाद	1	2	2	6	6	17
26	फतेहपुर	12	6	3	6	8	34
27	फिरोजाबाद	4	4	1	4	3	16
28	गौतम बुद्ध नगर	2	4	1	5	5	18
29	गाजियाबाद	4	4	4	1	4	15
30	गाजीपुर	5	2	5	9	4	26
31	गोंडा	5	8	8	4	4	29
32	गोरखपुर	8	6	5	7	7	32
33	हमीरपुर	4	5	1	2	1	13
34	हापुड़	5	5	2	3	2	16
35	हरदोई	8	4	12	5	11	40
36	हाथरस	4	1	5	4	2	17
37	जालौन	5	4	3	3	7	22
38	जौनपुर	0	6	17	13	15	51
39	झांसी	4	1	6	5	14	29
40	कन्नौज	5	1	2	5	5	17
41	कानपुर देहात	3	9	1	2	8	23
42	कानपुर नगर	6	7	6	2	2	23
43	कासगंज	6	3	2	0	6	18
44	कौशाम्बी	3	1	1	4	5	14
45	खेरी	8	6	6	6	4	29

46	कुशीनगर	1	0	11	5	5	22
47	ललितपुर	3	3	2	3	4	14
48	लखनऊ	2	3	2	1	1	10
49	महाराजगंज	3	2	5	6	5	21
50	महोबा	3	3	10	1	6	22
51	मैनपुरी	1	4	2	6	7	20
52	मथुरा	0	1	5	4	6	16
53	मऊ	4	3	4	3	0	14
54	मेरठ	5	7	जेड	1	2	14
55	मिर्जापुर	4	5	6	4	6	26
56	मुरादाबाद	6	9	1	2	1	18
57	मुजफ्फरनगर	3	0	5	3	3	14
58	पीलीभीत	3	2	3	3	4	16
59	प्रतापगढ़	2	6	2	11	6	26
60	प्रयागराज	7	16	24	6	0	54
61	रायबरेली	4	7	11	2	4	29
62	रामपुर	4	4	4	2	0	14
63	सहारनपुर	11	1	10	1	12	35
64	संभल	3	5	5	3	2	19
65	संत कबीर नगर	2	3	4	1	4	14
66	संत रविदास नगर	3	2	1	4	4	14
67	शाहजहांपुर	2	9	11	7	2	31
68	शामली	0	1	4	4	4	13
69	श्रावस्ती	4	4	6	1	0	16
70	सिद्धार्थ नगर	0	1	5	5	4	15
71	सीतापुर	6	7	7	3	12	35
72	सोनभद्र	4	4	2	4	6	21
73	सुल्तानपुर	6	6	6	5	8	31

74	उन्नाव	18	1	2	3	2	25
75	वाराणसी	43	36	14	1	34	127
	कुल	369	329	387	318	380	1783

(च) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम (उत्तर प्रदेश में) के अंतर्गत विभिन्न आजीविका कार्यकलापों के लिए स्वयं सहायता समूहों द्वारा लिए गए बैंक ऋण का ब्यौरा

क्र. सं.	ज़िला	2020-2021		2021-2022		2022-2023		2023-2024		2024-2025	
		स्वयं सहायता समूह	कुल संवितरित राशि (लाख में)	स्वयं सहायता समूह	कुल संवितरित राशि (लाख में)	स्वयं सहायता समूह	कुल संवितरित राशि (लाख में)	स्वयं सहायता समूह	कुल संवितरित राशि (लाख में)	स्वयं सहायता समूह	कुल संवितरित राशि (लाख में)
1	आगरा	1,093	697	1,505	2,938	2,048	2,934	3,971	6,685	4,654	7,665
2	अलीगढ़	1,496	384	2,176	1,528	2,250	1,636	2,846	2,862	3,061	2,723
3	अंबेडकर नगर	1,146	500	1,537	1,066	3,634	4,570	5,313	6,763	5,374	6,187
4	अमेठी	692	419	709	766	1,363	1,703	2,059	2,496	2,146	2,342
5	अमरोहा	1,221	638	1,935	921	925	695	1,205	1,011	2,024	2,005
6	औरैया	261	70	222	86	378	395	1,501	1,662	2,252	2,876
7	अयोध्या	414	243	500	472	1,426	1,926	3,211	4,038	3,690	4,285
8	आजमगढ़	513	310	480	377	1,240	1,537	3,668	4,755	4,410	5,759
9	बागपत	716	457	939	1,039	1,049	981	1,791	2,509	1,920	2,993
10	बहराइच	633	191	1,727	2,985	1,975	3,636	2,385	3,808	2,960	2,530
11	बलिया	240	79	278	196	2,241	3,285	4,741	6,164	4,922	5,981
12	बलरामपुर	268	53	329	179	683	427	881	681	1,384	1,063
13	बाँदा	594	863	1,214	4,735	671	2,106	1,054	1,765	1,350	845
14	बाराबंकी	316	243	535	1,216	785	1,466	1,482	2,618	2,599	3,210
15	बरेली	409	216	887	862	7,176	5,270	3,237	3,631	3,818	3,898
16	बस्ती	940	514	1,320	1,357	2,609	3,847	6,486	8,720	5,987	7,921
17	बिजनौर	588	272	695	1,056	1,203	1,140	3,381	6,176	4,842	8,043
18	शाहजहांपुर	535	308	732	628	1,460	1,049	2,809	2,484	5,991	3,979
19	बुलंदशहर	457	374	427	926	809	1,015	1,888	5,726	2,833	5,897
20	चंदौली	908	346	831	467	1,214	1,387	2,765	2,900	3,215	3,739
21	चित्रकूट	311	116	1,036	1,043	508	709	687	977	1,011	602
22	देवरिया	1,000	370	1,735	1,281	2,638	3,468	6,504	7,963	6,489	7,559
23	एटा	275	60	758	538	1,063	800	1,630	1,636	1,791	1,117
24	इटवा	380	130	590	335	1,198	1,399	2,914	4,254	2,807	4,351

25	फर्रुखाबाद	204	34	442	363	635	803	1,017	1,391	1,200	989
26	फतेहपुर	1,083	216	930	460	2,240	2,870	3,635	4,401	4,295	4,853
27	फिरोजाबाद	129	73	476	596	622	951	1,330	1,555	1,990	2,043
28	गौतम बुद्ध नगर	132	90	230	175	370	322	429	516	492	593
29	गाजियाबाद	166	60	232	156	380	368	713	930	1,037	1,402
30	गाजीपुर	126	120	34	30	746	716	2,119	2,556	2,472	3,228
31	गोंडा	456	146	170	153	259	295	735	840	1,823	1,319
32	गोरखपुर	1,124	611	1,311	1,210	3,164	4,202	6,457	9,188	6,539	8,908
33	हमीरपुर	225	62	280	286	426	685	557	796	926	712
34	हापुड़	261	92	315	271	391	414	913	1,344	982	1,217
35	हरदोई	673	219	1,198	1,538	1,758	2,460	2,737	3,552	3,598	3,644
36	हाथरस	238	78	241	179	240	300	604	837	828	866
37	जालौन	384	183	521	1,232	724	1,548	1,374	2,181	2,165	2,005
38	जौनपुर	569	524	242	170	1,240	1,486	4,020	5,161	5,286	7,607
39	झांसी	804	453	672	1,005	1,016	1,564	1,292	3,182	1,828	3,399
40	कन्नौज	986	284	1,729	3,868	2,108	5,800	2,916	5,690	3,109	3,889
41	कानपुर देहात	615	308	614	391	1,064	1,139	2,030	2,564	2,138	2,374
42	कानपुर नगर	303	107	283	207	637	614	1,279	1,363	1,311	1,465
43	कासगंज	90	17	213	126	637	459	805	812	933	945
44	कौशाम्बी	388	150	386	377	891	1,071	1,715	2,085	2,150	2,453
45	खेरी	704	137	783	558	1,129	1,136	1,958	2,237	3,317	3,697
46	कुशीनगर	286	89	318	229	820	1,080	2,467	3,260	3,206	3,980
47	ललितपुर	662	770	578	644	640	834	1,415	2,333	1,968	4,471
48	लखनऊ	576	253	844	1,108	1,253	1,496	1,687	2,249	1,941	2,500
49	महाराजगंज	294	78	291	159	1,766	2,427	5,503	7,081	5,773	6,869
50	महोबा	149	42	265	270	230	369	329	431	500	568
51	मैनपुरी	360	130	792	700	1,087	1,281	2,141	2,965	2,340	2,574
52	मथुरा	165	68	344	311	619	669	1,728	2,430	1,947	3,137
53	मऊ	171	88	138	107	1,723	2,335	2,968	3,983	3,145	4,043
54	मेरठ	280	129	399	460	697	667	1,292	1,903	1,767	2,265
55	मिर्जापुर	831	200	734	726	939	1,044	2,278	3,064	2,872	3,393
56	मुरादाबाद	1,259	605	700	324	619	478	854	982	1,670	1,358
57	मुजफ्फरनगर	380	239	353	482	459	552	897	1,700	1,167	1,684
58	पीलीभीत	211	99	419	293	1,121	1,167	1,991	2,449	2,222	2,648
59	प्रतापगढ़	475	146	611	435	1,376	1,459	3,047	3,505	3,656	4,177
60	प्रयागराज	1,705	817	1,878	1,483	4,018	5,085	7,129	8,889	7,124	8,315
61	रायबरेली	2,326	811	1,429	1,187	2,011	2,250	2,939	3,177	3,081	2,971
62	रामपुर	888	352	1,723	646	301	170	897	748	1,179	1,016

63	सहारनपुर	544	395	523	726	859	979	1,937	4,303	2,238	3,568
64	संभल	610	268	511	182	377	283	667	765	1,551	1,158
65	संत कबीर नगर	203	36	167	63	1,295	1,834	2,712	3,447	2,857	3,365
66	संत रविदास नगर	131	197	358	316	921	1,184	2,093	2,699	2,237	2,860
67	शाहजहांपुर	174	45	172	131	644	801	1,395	1,852	2,586	3,103
68	शामली	758	438	521	512	570	466	737	968	911	1,005
69	श्रावस्ती	166	70	336	520	277	362	644	809	603	657
70	सिद्धार्थ नगर	197	55	291	210	1,056	1,305	2,555	2,882	2,696	2,778
71	सीतापुर	125	68	157	165	331	380	600	969	1,235	1,558
72	सोनभद्र	667	161	694	472	1,301	1,654	2,405	2,741	2,628	2,381
73	सुल्तानपुर	1,350	583	1,302	1,038	2,299	2,453	4,738	5,320	4,547	4,452
74	उन्नाव	421	254	708	1,250	842	1,366	1,588	2,606	2,296	2,265
75	वाराणसी	1,381	604	1,244	746	2,381	2,329	4,851	6,047	4,650	6,027
76	अन्य एसएचजीएस	3,881	1,658	1,444	1,003	22,442	26,509	1,834	1,460	3,746	3,453
	कुल	46,692	21,564	54,643	57,245	1,16,497	1,41,854	1,75,362	2,33,482	2,10,288	2,49,776

(छ) पिछले 5 वर्षों के दौरान डीएवाई-एनआरएलएम (उत्तर प्रदेश में) के कृषि आजीविका कार्यकलाप के अंतर्गत सहायता प्राप्त दूध उत्पादक कंपनियों का ब्यौरा

क्र.सं.	कंपनी का नाम	शामिल जिले	कुल शेयरधारक
1	बालिनी एमपीसीएल	बाँदा	4919
2		चित्रकूट	1571
3		हमीरपुर	14683
4		जालौन	11437
5		झांसी	26676
6		ललितपुर	20421
7		महोबा	1453
8	काशी एमपीसीएल	बलिया	4959
9		चंदौली	6131
10		गाजीपुर	6335
11		मिर्जापुर	5542
12		संत रविदास नगर	945
13		सोनभद्र	4594

14		वाराणसी	249
15	सामर्थ्य एमपीसीएल	प्रतापगढ़	5542
16		रायबरेली	29047
17		सुल्तानपुर	13846
18		अयोध्या	13283
19		फतेहपुर	14010
20		अमेठी	18129
21		कानपुर नगर	195
22	श्री बाबा गोरखनाथ कृपा एमपीसीएल	देवरिया	8806
23		गोरखपुर	7595
24		कुशीनगर	3303
25		महराजगंज	296
26	श्रीजनी एमपीसीएल	बरेली	2735
27		खेरी	8442
28		पीलीभीत	2266
29		शाहजहांपुर	6245
30		सीतापुर	2399
31		रामपुर	0
		कुल	246054

PENDING APPLICATION UNDER PMAY-G OF JHARKHAND

2953. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of total funds spent on the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) since its inception, State-wise;

- (b) the number of homes allotted to beneficiaries in Jharkhand under PMAY-G since its inception, State and district-wise;
- (c) the number of applications that are currently pending under PMAY-G in Jharkhand, State and district-wise; and
- (d) the total amount of funds allocated to the PMAY-G that could not be utilized within the time frame, State and district-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households with basic amenities by March 2029. As on 12.03.2025, a cumulative target of 3.79 crore houses have been allotted to States/UTs out of which 3.56 crore houses have been sanctioned and 2.72 crore houses have been completed. The details of Central share released by the Ministry and funds utilized by the States/UTs since inception of the scheme is 2016-17 to 2024-25 till 12.03.2025 is given in **Statement-I**.

(b) The Ministry allocates targets to the States and further allocation of targets to the Districts/ Blocks/ Gram Panchayats is done by the respective State Governments. The details of district-wise targets allocated by the State of Jharkhand is given in the enclosed **Statement-II**.

(c) No application from households is required under PMAY-G as the beneficiaries are identified from the Permanent Wait List (PWL) of PMAY-G based on SECC 2011 and finalised Awaas+, 2018 list. Further, The Union Cabinet has approved the continuation of PMAY-G till March, 2029 for construction of 2 crore more houses.

The Government of India has approved the conduct of exercise for updating the Awaas + 2018 list for identifying additional eligible rural households for getting benefits under the scheme using modified exclusion criteria. In line with the approval of the Government of India, a survey is being conducted for the identification of additional eligible rural households under the scheme. The survey is being conducted through Awaas + 2024 Mobile App which has been launched on 17.09.2024. The App has provision for both self survey and assisted survey through preregistered surveyors. The survey began with the registration of surveyors by the States/UTs. Thereafter, Awaas+ 2024 household survey has also started from 27.12.2024. The initial deadline for completion of the Awaas+ 2024 survey is 31.03.2025.

(d) The Central Assistance under PMAY-G is released directly to the State/UT considering the State/UT as a unit. Further release of these funds to beneficiaries in various districts is done by the respective State/UT Governments. The details of Central share released by the Ministry and funds utilized by the States since inception of the scheme is 2016-17 to 2024-25 till 12.03.2025 is given in the enclosed **Statement-I**.

STATEMENT-I**Rs in Crore**

State-wise details of Central share released by the Ministry and expenditure reported by the States/Uts since 2016-17 till 2024-25 (as on 12.03.2025) under Pradhan Mantri AwaasYojana-Gramin

S.No	State	Central share released by the Ministry*	Expenditure as reported by the States/UTs @
1	Arunachal Pradesh	441.27	421.88
2	Assam	26,816.16	28,235.42
3	Bihar	30,497.32	49,702.66
4	Chhattisgarh	14,366.73	19,109.03
5	Goa	2.85	3.39
6	Gujarat	5,027.02	7,954.52
7	Haryana	347.25	422.64
8	Himachal Pradesh	861.47	934.01
9	Jammu And Kashmir	3,802.81	4,135.67
10	Jharkhand	12,607.21	20,628.47
11	Kerala	260.32	540.42
12	Madhya Pradesh	33,089.43	48,360.57
13	Maharashtra	14,662.69	19,131.40
14	Manipur	783.95	673.25
15	Meghalaya	2,251.24	2,350.46
16	Mizoram	319.01	336.40
17	Nagaland	531.47	556.53
18	Odisha	20,758.72	32,566.08
19	Punjab	380.58	614.08
20	Rajasthan	14,018.34	21,371.95
21	Sikkim	15.67	18.54

22	Tamil Nadu	5,695.09	8,179.24
23	Tripura	4,782.21	4,874.12
24	Uttar Pradesh	27,195.68	44,175.86
25	Uttarakhand	861.90	900.53
26	West Bengal	25,797.53	41,985.25
27	Andaman And Nicobar	24.62	17.67
28	Dadra And Nagar Haveli	87.71	142.81
29	Daman And Diu	0.59	0.42
30	Lakshadweep	0.71	0.59
31	Puducherry\$	-	-
32	Andhra Pradesh	1,067.36	1,205.63
33	Karnataka	2,002.07	1,514.95
34	Telangana\$	190.79	-
35	Ladakh	21.99	21.08
	Total	2,49,569.76	3,61,085.53

*including PM_JANMAN

@includes State share also

\$ State of Telangana & UT of Puducherry are not implementing PMAY-G

STATEMENT-II

District-wise details of targets allocated by the State of Jharkhand under PMAY-G

S No	District Name	Target fixed by the States [in no]
1	Bokaro	91,508
2	Chatra	1,00,537
3	Deoghar	93,719
4	Dhanbad	82,674

5	Dumka	1,20,350
6	East Singhbhum	51,766
7	Garhwa	1,38,279
8	Giridih	1,34,950
9	Godda	66,120
10	Gumla	65,420
11	Hazaribagh	73,722
12	Jamtara	71,002
13	Khunti	39,689
14	Koderma	21,826
15	Latehar	69,936
16	Lohardaga	50,091
17	Pakur	77,178
18	Palamu	2,04,494
19	Ramgarh	30,791
20	Ranchi	1,03,200
21	Sahebganj	1,11,271
22	SaraikelaKharsawan	78,976
23	Simdega	53,613
24	West Singhbhum	72,022
	Total	20,03,134

राजस्थान में जैविक उर्वरकों का उपयोग

2954. श्री उत्कर्ष वर्मा मधुर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कृषि भूमि में जैविक कार्बन की उपस्थिति की जांच नियमित रूप से की जाती है और यदि हां, तो समय का अंतराल का चित्रण क्या है;

(ख) गत दो दशकों के दौरान कृषि भूमि में जैविक कार्बन की कमी के क्या कारण हैं; और

(ग) क्या सरकार भूमि में इसकी उपलब्धता बढ़ाने के लिए किसी कार्य योजना पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) मृदा स्वास्थ्य एवं उर्वरता योजना के तहत सॉइल हेल्थ कार्ड (एसएचसी) के माध्यम से कृषि भूमि में आर्गनिक कार्बन की उपस्थिति की नियमित रूप से जाँच की जाती है। योजना के दिशा-निर्देशों के अनुसार, राज्य सभी भूमि जोतों के लिए मिट्टी में पोषक तत्वों की कमी को दूर करने हेतु तीन वर्ष में एक बार एसएचसी तैयार करते हैं। अब तक, 24.84 करोड़ एसएचसी तैयार किए जा चुके हैं।

(ख) मिट्टी में आर्गनिक कार्बन में कमी के प्रमुख कारण (i) रासायनिक उर्वरक का अविवेकपूर्ण या अत्यधिक उपयोग, बार-बार टिलेज/जुताई, ठूँठ जलाना, अतिचारण और क्षरण (ii) बारहमासी वनस्पतियों को मोनोकल्चर फसल और चारागाहों से प्रतिस्थापित करना और (iii) मिट्टी के भौतिक-रासायनिक गुण जैसे मिट्टी का घनत्व, उच्च बजरी सामग्री, मिट्टी क्षरण और मिट्टी में पानी की कम मात्रा/खराब नमी संरक्षण उपाय हैं।

(ग) इस समस्या के समाधान के लिए, सरकार किसानों को सॉइल हेल्थ कार्ड जारी करने के लिए मृदा स्वास्थ्य एवं उर्वरता योजना लागू कर रही है। एसएचसी मिट्टी में आर्गनिक कार्बन सहित पीएच, विद्युत चालकता, उपलब्ध नाइट्रोजन, फास्फोरस, पोटेशियम, सल्फर, सूक्ष्म पोषक तत्वों (जस्ता, तांबा, लोहा, मैंगनीज और बोरॉन) की स्थिति की जानकारी देता है और इसमें किसानों को एकीकृत पोषक तत्व प्रबंधन (आईएनएम) पर सलाह दी जाती है। आईएनएम मृदा आर्गनिक कार्बन और मृदा स्वास्थ्य में सुधार के लिए जैविक खादों और जैव-उर्वरकों के साथ-साथ सेकेन्डरी और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग का मार्गदर्शन करता है।

सरकार सभी राज्यों/केंद्र शासित प्रदेशों में परम्परागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर) के माध्यम से मिट्टी के आर्गनिक कार्बन में सुधार के लिए जैविक खेती को भी बढ़ावा दे रही है। पीकेवीवाई और एमओवीसीडीएनईआर के तहत किसानों को ऑन-फार्म/ऑफ फार्म आर्गनिक इनपुट मुख्य रूप से जैव-उर्वरकों के लिए प्रत्यक्ष लाभ अंतरण के माध्यम से तीन वर्ष की अवधि के लिए 15,000 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है। राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) भी सॉइल आर्गनिक कांटेंट, मिट्टी की संरचना, पोषण में सुधार करने, मिट्टी की जल धारण क्षमता बढ़ाने के लिए बायोमास मल्लिचंग, बहु-फसल प्रणाली, खेत पर बने प्राकृतिक खेती जैव-इनपुट के उपयोग जैसी कृषि पद्धतियों को बढ़ावा देने के लिए भी लागू किया गया है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने वर्षा जल के बहाव के कारण मृदा क्षरण को रोकने के लिए कई स्थान-विशिष्ट जैव-इंजीनियरिंग उपाय, रेत के टीलों के स्थिरीकरण और वायु क्षरण को रोकने के लिए शेल्टर बेल्ट प्रौद्योगिकी तथा समस्याग्रस्त मिट्टी के लिए सुधार प्रौद्योगिकी जो मृदा आर्गनिक कार्बन को बढ़ाती है, भी विकसित की है।

डिजिटल सार्वजनिक अवसंरचना के अंतर्गत एग्री स्टैक

2955. श्री हरीश चंद्र मीना:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) डिजिटल सार्वजनिक अवसंरचना (डीपीआई) के अंतर्गत कृषि स्टैक के कार्यान्वयन हेतु राज्यवार, विशेष रूप से राजस्थान के टोंक-सवाई माधोपुर जिले में विस्तृत योजना, वर्तमान स्थिति और समय-सीमा क्या है;

(ख) कृषि स्टैक के विकास और प्रबंधन के लिए निजी क्षेत्र की कंपनियों के साथ हस्ताक्षरित समझौता ज्ञापन (एमओयू) का कंपनियों के नाम, अवधि और उन्हें सौंपी गई जिम्मेदारियां समेत ब्यौरा क्या है;

(ग) क्या सरकार का कृषि स्टैक पहल के लिए अन्य कंपनियों के साथ अतिरिक्त समझौता ज्ञापनों पर हस्ताक्षर करने का विचार है;

(घ) यदि हां, तो इन कंपनियों के चयन के लिए मानदंडों का ब्यौरा क्या है और उनकी भागीदारी का दायरा क्या है;

(ङ) क्या सरकार ने कृषि स्टैक परियोजना शुरू करने से पहले किसान समूहों और अन्य हितधारकों से परामर्श किया था; और

(च) यदि हां, तो प्राप्त फीडबैक/प्रतिक्रिया का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (च) सरकार ने एग्रीस्टैक परियोजना शुरू करने के लिए विभिन्न राष्ट्रीय और क्षेत्रीय सम्मेलनों के माध्यम से राज्यों और अन्य स्टैकहोल्डर मंत्रालयों और वित्तीय संस्थानों के साथ परामर्श किया है। एग्रीस्टैक में कृषि क्षेत्र में तीन मूलभूत रजिस्ट्री या डेटाबेस शामिल हैं, अर्थात् किसानों की रजिस्ट्री, भू-संदर्भित गांव के नक्शे और बोर्डेड फसल रजिस्ट्री, जो सभी राज्य सरकारों/केंद्र शासित प्रदेशों द्वारा बनाई और रखी जाती हैं। 'किसान आईडी' में किसानों के जनसांख्यिकीय विवरण, भूमि जोत और बोर्डेड फसलों पर व्यापक और उपयोगी डेटा शामिल है, जिससे किसान ऋण, बीमा, खरीद आदि जैसे लाभों तक पहुँचने के लिए डिजिटल रूप से पहचान और प्रमाणीकरण कर सकते हैं। 17.03.2025 तक, कुल 4,35,48,601 किसान आईडी बनाए गए हैं और खरीफ 2024 में 436 जिलों में एक डिजिटल फसल सर्वेक्षण (डीसीएस) किया गया है। वर्तमान में, कृषि के लिए डिजिटल सार्वजनिक इंफ्रास्ट्रक्चर के निर्माण और कार्यान्वयन के लिए 24 राज्यों / केंद्र शासित प्रदेशों के साथ एक समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए हैं। 17.03.2025 तक राजस्थान राज्य में 48,47,589 किसान आईडी बनाई जा

चुकी हैं। राजस्थान के टोंक और सवाई माधोपुर जिलों में क्रमशः 67,418 और 1,23,308 किसानों की आईडी बनाई गई हैं। इसके अलावा, 2024/25 में डिजिटल फसल सर्वेक्षण क्रमशः टोंक और सवाई माधोपुर में 3,04,864 भूखंडों और 3,25,974 भूखंडों में किया गया है।

SUPPORT TO SILK FARMERS AND WEARERS

2956. SHRI YADUVEER WADIYAR:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the manner in which the Government is supporting silk farmers and weavers in order to increase their productivity and to improve their livelihoods thereof;
- (b) whether any new policies or schemes are being introduced to promote silk exports from India;
- (c) if so, the details thereof; and
- (d) the long terms scheme proposed by the Government to make India a Global leader in silk production and its export?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) The Government through implementation of Silk Samagra-2 scheme has extended support for the development of sericulture industry in the country and to increase the productivity & livelihoods of silk farmers and weavers. So far, an assistance of Rs. 1,074.94 crore has been extended to State Governments

covering around 78,000 beneficiaries, for implementation of beneficiary oriented critical field level components under the scheme.

Further, under the National Handloom Development Programme and Raw Material Supply Scheme implemented by the Handloom sector, support to handloom workers including silk handloom workers is provided.

(b) and (c) The thrust of the ongoing Silk Samagra-2 scheme is to become Aatmanirbhar in silk sector. The initiatives under Silk Samagra-2 scheme are to enhance international grade bivoltine silk production and boosting of silk exports.

(d) The Government aims to establish India as a global leader in silk production and exports through a multi-pronged strategy focusing on production enhancement, quality improvement, infrastructure development, R&D, and market expansion.

मनरेगा के अंतर्गत कार्य/श्रम दिवसों का सृजन

2957. श्री वीरेन्द्र सिंह:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना मनरेगा के कार्य को आसान बनाने के लिए 60:40 अनुपात का प्रावधान किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या 60:40 का अनुपात प्रत्येक कार्य की इकाई पर आधारित है अथवा सम्पूर्ण जिले में 60% कच्चा और 40% पक्का के आधार पर कार्य किया जा रहा है, राज्यवार और जिलावार ब्यौरा क्या है;

(ग) मनरेगा के तहत राज्यवार कितने कार्य/श्रम दिवस सृजित किए जा रहे हैं;

(घ) गत वर्ष की तुलना में कार्य/श्रम दिवसों की संख्या में राज्यवार कितने प्रतिशत की कमी या वृद्धि हुई है; और

(ङ) क्या प्रतिशत में कमी देखी गई है और यदि हां, तो इसके राज्यवार कारण क्या हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की अनुसूची-1 के पैरा 20 में कहा गया है कि, "ग्राम पंचायत और अन्य कार्यान्वयन एजेंसियों द्वारा इस योजना के तहत किए जाने वाले सभी कार्यों के लिए, कुशल और अर्ध-कुशल श्रमिकों की मजदूरी सहित सामग्री घटक की लागत जिला स्तर पर चालीस प्रतिशत से अधिक नहीं होगी।" उत्पादक परिसंपत्तियों के निर्माण को बढ़ावा देने के लिए जिला स्तर पर 60:40 का मजदूरी सामग्री अनुपात उद्देश्यपूर्ण रूप से अनिवार्य किया गया है। नरेगा सॉफ्ट के अनुसार, पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष 2024-25 (दिनांक 12.03.2025 तक) के दौरान राष्ट्रीय स्तर पर सामग्री व्यय का प्रतिशत नीचे दिया गया है:

वित्तीय वर्ष	2024-25	2023-24	2022-23	2021-22
सामग्री व्यय (%)	26.74	26.97	32.68	27.19

(ग) से (ङ) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) एक मांग आधारित मजदूरी रोजगार योजना है जो देश के ग्रामीण क्षेत्रों में परिवारों की आजीविका सुरक्षा को बढ़ाने के लिए प्रत्येक परिवार, जिसके वयस्क सदस्य अकुशल शारीरिक श्रम करने के लिए इच्छुक है, को प्रत्येक वित्तीय वर्ष में कम से कम सौ दिनों की गारंटीकृत मजदूरी रोजगार प्रदान करती हैं। यह योजना आजीविका सुरक्षा प्रदान करती है अर्थात् बेहतर रोजगार अवसर उपलब्ध न होने की स्थिति में ग्रामीण परिवारों के लिए आजीविका के वैकल्पिक अवसर प्रदान करती है।

वित्तीय वर्ष 2023-24 (फरवरी 2024 तक) और वर्तमान वित्तीय वर्ष 2024-25 (फरवरी 2025 तक) के दौरान महात्मा गांधी नरेगा योजना के अंतर्गत सृजित श्रम-दिवसों का तुलनात्मक प्रतिशत वृद्धि या कमी सहित राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

वित्तीय वर्ष 2023-24 (फरवरी 2024 तक) और वर्तमान वित्तीय वर्ष 2024-25 (फरवरी 2025 तक) के दौरान महात्मा गांधी नरेगा योजना के अंतर्गत तुलनात्मक प्रतिशत वृद्धि या कमी सहित सृजित श्रम-दिवसों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	सृजित श्रम-दिवस (लाख में)		
		वित्त वर्ष 2024-25, फरवरी 2025 तक	वित्त वर्ष 2023-24, फरवरी 2024 तक	% प्रतिशत वृद्धि/कमी
1	आंध्र प्रदेश	2281.58	2401.97	-5.01%
2	अरुणाचल प्रदेश	182.91	143.82	27.17%
3	असम	662.69	831.50	-20.30%
4	बिहार	2286.69	2041.09	12.03%
5	छत्तीसगढ़	1234.00	1151.02	7.21%
6	गोवा	0.68	0.38	79.23%
7	गुजरात	407.00	473.35	-14.02%
8	हरियाणा	107.77	113.13	-4.74%
9	हिमाचल प्रदेश	370.95	310.42	19.50%
10	जम्मू और कश्मीर	359.99	338.42	6.37%
11	झारखंड	933.66	1036.08	-9.89%
12	कर्नाटक	1197.63	1314.15	-8.87%
13	केरल	845.77	945.95	-10.59%
14	लद्दाख	21.87	19.64	11.38%
15	मध्य प्रदेश	1764.31	1891.76	-6.74%

16	महाराष्ट्र	1463.99	1015.20	44.21%
17	मणिपुर	210.80	116.07	81.61%
18	मेघालय	271.50	299.63	-9.39%
19	मिजोरम	189.24	193.21	-2.05%
20	नागालैंड	78.78	177.45	-55.60%
21	ओडिशा	1073.21	1766.33	-39.24%
22	पंजाब	297.53	336.45	-11.57%
23	राजस्थान	2977.73	3485.89	-14.58%
24	सिक्किम	31.06	33.08	-6.11%
25	तमिलनाडु	2992.75	4083.45	-26.71%
26	तेलंगाना	1102.70	1048.33	5.19%
27	त्रिपुरा	342.68	361.06	-5.09%
28	उत्तर प्रदेश	3220.09	3312.31	-2.78%
29	उत्तराखंड	179.07	183.29	-2.30%
30	पश्चिम बंगाल	0.00	1.65	-100.00%
31	अंडमान और निकोबार	0.75	1.04	-27.88%
32	दादरा एवं नगर हवेली तथा दमन एवं दीव	2.69	0.26	948.75%
33	लक्षद्वीप	0.00	0.04	-100.00%
34	पुदुचेरी	9.78	20.98	-53.37%
	कुल	27101.84	29448.40	-7.97%

(नरेगासॉफ्ट के अनुसार)

INDUSTRIAL PARKS UNDER NATIONAL INDUSTRIAL CORRIDOR

2958. SHRI RAJIV PRATAP RUDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the number of industrial parks that have been sanctioned under the National Industrial Corridor Development Programme as mentioned in the Budget 2024-25 and 2025-2026;
- (b) the locations of these sanctioned industrial parks, State/UT-wise;
- (c) whether any of these industrial parks are located in Bihar, and if so, the details thereof;
- (d) the estimated number of people expected to benefit from these industrial parks in terms of employment and economic opportunities; and
- (e) whether there has been any delay in their implementation, and if so, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) As per budget announcement 2024-25, twelve industrial smart city projects under the National Industrial Corridor Development Programme (NICDP) has been approved by Govt. of India in August, 2024 with a total project cost of ₹28,602 crore (including land cost). These industrial smart cities are conceived to foster hubs of manufacturing & investment of global standards with plug & play facility, smart cities with walk-to-work concept & creating the best in-class quality infrastructure ahead of demand. The locations of these approved industrial smart city projects, State/UT-wise are given in the enclosed **Statement**. In budget 2025-26, ₹ 2,500 Crore has been allocated for plug and play industrial parks.

(c) As part of the Amritsar Kolkata Industrial Corridor (AKIC), Integrated Manufacturing Cluster (IMC), Gaya in the state of Bihar is one of approved twelve industrial smart city projects. The total cost of this project is ₹1339.02 Crore. For implementation of the project, the State Support Agreement and Share Holding Agreement have been executed with the Govt. of Bihar on 12th November 2024 and the Special Purpose Vehicle namely Bihar Integrated Manufacturing City Gaya Limited (BIMCGL) has been incorporated on 6th January 2025.

(d) and (e) According to the DPR, employment potential of these industrial smart city projects is about one million. There is no delay in implementation of these industrial smart city projects.

STATEMENT

S.No.	Name of Industrial Smart City Project	Name of Corridor	State
1.	IMC Rajpura Patiala	Amritsar – Kolkata Industrial Corridor (AKIC)	Punjab
2.	IMC Hisar		Haryana
3.	IMC Khurpia Farm		Uttarakhand
4.	IMC Agra		Uttar Pradesh
5.	IMC Prayagraj		
6.	IMC Gaya		Bihar
7.	Dighi Port Industrial Area	Delhi – Mumbai Industrial Corridor (DMIC)	Maharashtra
8.	Jodhpur Pali Marwar Industrial Area		Rajasthan
9.	Zaheerabad Industrial Area	Hyderabad – Nagpur Industrial Corridor	Telangana

		(HNIC)	
10.	Orvakal Industrial Area	Hyderabad–Bengaluru Industrial Corridor (HBIC)	Andhra Pradesh
11.	Kopparthy Industrial Area	Vizag – Chennai Industrial Corridor (VCIC)	
12.	Palakkad Industrial Area	Extension of Chennai– Bengaluru Industrial Corridor (CBIC)	Kerala

COVERAGE OF CROP INSURANCE SCHEMES

2959. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is working on a comprehensive approach which seeks to ensure food security and farmer livelihoods in the face of a changing climate, as the same is impacting everyone, if so, the details thereof;

(b) whether the present and ongoing crop insurance schemes covers only 40% of farmers in the country and the Government need to get every single farmer covered under the crop insurance scheme;

(c) if so, the details thereof and changes made/implemented till now, in this regard; and

(d) the details of funds sanctioned/spent, district/State-wise particularly in Andhra Pradesh, Telangana, Punjab and Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Government is taking several steps to promote climate resilient agriculture practices in the country. The National Mission for Sustainable Agriculture (NMSA) being implemented by Ministry of Agriculture and Farmers Welfare is one of the Missions within the National Action Plan on Climate Change (NAPCC). The Mission aims to implement strategies to make Indian agriculture more resilient to the changing climate. Several schemes have also been initiated under National Mission on Sustainable Agriculture (NMSA) to deal with the adverse climate situations in the agriculture sector. Per Drop More Crop (PDMC) scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development (RAD) scheme is implemented as a component of NMSA and focuses on Integrated Farming System (IFS) for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health & Fertility scheme assists states in promoting Integrated Nutrient Management through judicious use of chemical fertilizers including secondary and micronutrients in conjunction with organic manures & bio-fertilizers for improving soil health and its productivity. Mission for Integrated Development of Horticulture, Agroforestry & National Bamboo Mission also promote climate resilience in agriculture.

The Indian Council of Agricultural Research (ICAR) under Ministry of Agriculture and Farmers Welfare, Government of India has launched a flagship network project namely National Innovations in Climate Resilient Agriculture (NICRA). The project aims to study the impact of climate change on agriculture including crops, livestock, horticulture and fisheries and to develop and promote climate resilient technologies in agriculture which address vulnerable areas of the country and the outputs of the project help the districts and regions prone to extreme weather conditions like droughts, floods, frost, heat waves, etc. to cope with such extremes. To address the impact of climate change, the National Agricultural Research System under the aegis of ICAR has released a total of 2900 varieties during last 10 years (2014- 2024). Out of which, 2661 varieties are tolerant to one or more biotic and/or abiotic stresses. Climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, zero till wheat sowing, cultivation of climate resilient varieties tolerant to extreme weather conditions such as drought and heat; in-situ incorporation of rice residues; etc. have been developed and demonstrated.

(b) and (c) The scheme is voluntary for States and farmers. However, due to the various technical and financial interventions like infusion of technology in terms of YESTECH, WINDS; option of alternative models in addition to original PMFBY model to States/UTs, development of National Crop Insurance Portal (NCIP) and Digiclim module to workout and settle claims directly to farmers account; linking

of State land records with NCIP, delinking of release of Central Government share in premium subsidy from release of State Government etc.made by the Government premium rates have been significantly reduced recently and hence the premium liability of Central State Governments has been reduced significantly. This has encouraged some States like like Maharashtra, Odisha, Meghalaya, Puducherry and Jharkhand to pay farmers' share in premium fully or partially. This is a step towards universalization of the scheme and consequently increase in coverage under the scheme.

The number of farmer applications under PMFBY and RWBCIS has grown by 35% and 28% year-on-year during 2022-23 and 2023-24, respectively, and has reached an all-time high during 2023-24 since the inception of the scheme.

(d) Being Central Sector Scheme, State-wise allocation is not made under the scheme. Central Government's share in premium subsidy is provided to the Central Nodal Agency (CNA) who in turn transfer the share to respective insurance companies as per coverage data available on National Crop Insurance Portal. Details of Central Government share in premium subsidy given since inception of the scheme in Kharif 2016 to 2023-24 in respect of Andhra Pradesh, Telangana, Punjab and Haryana is given below :

Year	Andhra Pradesh	Telangana	Punjab	Haryana
2016-17	301.87	89.18	Not Implemented	64.87
2017-18	511.66	241.57		96.71

2018-19	588.07	194.77		262.48
2019-20*	503.35	320.94		421.49
2020-21	Not Implemented	Not Implemented		482.13
2021-22				447.69
2022-23	1118.51			480.16
2023-24	416.63			246.06

* Implemented the scheme in Kharif 2019 season only.

दरभंगा में सड़कें और पुल

2960. श्री गोपाल जी ठाकुर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री ग्राम सड़क योजना के चरण-III के अंतर्गत दरभंगा संसदीय क्षेत्र में 350 किलोमीटर से अधिक ग्रामीण सड़कें तथा सैकड़ों पुलों का निर्माण किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या इन सड़कों और पुलों के निविदा निष्पादन एवं निर्माण कार्य में व्यापक अनियमितता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या फर्जी दस्तावेजों एवं फर्जी लेखापरीक्षा का उपयोग करके अनेक ठेकेदारों को कार्य आवंटित किया गया है तथा निर्माण कार्य की गुणवत्ता ऐसी है कि अनेक सड़कें टूटने लगी हैं, जबकि पुल निर्माण कार्य में लोहा, सीमेंट एवं रेत का उपयोग कम किया जा रहा है तथा पाइलिंग अपेक्षित गहराई से कम की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का चरण-III के दौरान दरभंगा संसदीय क्षेत्र में निर्मित की जा रही सड़कों एवं पुलों की निविदा निष्पादन प्रक्रिया सहित निर्माण कार्य की जांच केन्द्रीय तकनीकी जांच दल द्वारा कराने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) बिहार राज्य द्वारा दी गई जानकारी के अनुसार, दरभंगा संसदीय निर्वाचन क्षेत्र में प्रधानमंत्री ग्राम सड़क योजना चरण-III के अंतर्गत 40 सड़कें (298.84 किमी) और 76 पुल स्वीकृत किए गए हैं, जिनमें से 20 सड़कें (210.79 किमी) और 7 पुलों का निर्माण अब तक किया जा चुका है।

(ख) से (घ) ग्रामीण सड़क राज्य का विषय है और प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) पात्र बस्तियों को सड़क सम्पर्कता प्रदान करने के लिए सड़कों के निर्माण के माध्यम से ग्रामीण बुनियादी ढांचे में सुधार के लिए केन्द्र सरकार का एक बारगी विशेष कार्यक्रम है। इस प्रकार, कार्यक्रम के कार्यान्वयन के विभिन्न पहलुओं जैसे निविदा, गुणवत्ता, पीएमजीएसवाई सड़कों का समय पर पूरा होना आदि सुनिश्चित करने की जिम्मेदारी राज्य सरकारों की है।

तथापि, पीएमजीएसवाई के अंतर्गत स्वीकृत कार्यों के आवंटन में एकरूपता लाने के लिए मंत्रालय की तकनीकी शाखा राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) ने मानक बोली दस्तावेज (एसबीडी) बनाया है। राज्यों को पीएमजीएसवाई के अंतर्गत स्वीकृत कार्यों के आवंटन के मामले में एसबीडी के विभिन्न प्रावधानों का पालन करना आवश्यक है।

इसके अलावा, पीएमजीएसवाई के तहत गुणवत्तापूर्ण सड़क कार्यों के निर्माण और सड़क परिसंपत्तियों का स्थायित्व सुनिश्चित करने के लिए पीएमजीएसवाई के तहत त्रि-स्तरीय गुणवत्ता नियंत्रण व्यवस्था मौजूद है। प्रथम स्तर पर, कार्यक्रम कार्यान्वयन इकाइयों (पीआईयू) को क्षेत्रीय प्रयोगशाला में सामग्री और कारीगरी पर अनिवार्य परीक्षणों के माध्यम से प्रक्रिया नियंत्रण सुनिश्चित करना आवश्यक है। दूसरा स्तर राज्य गुणवत्ता मॉनिटरों (एसक्यूएम) के माध्यम से राज्य स्तर पर एक संरचित अलग गुणवत्ता

निगरानी है, ताकि यह सुनिश्चित किया जा सके कि प्रत्येक कार्य का निर्माण के प्रारंभिक चरण, मध्यवर्ती चरण और अंतिम चरण में निरीक्षण किया जाए। तृतीय स्तर के अंतर्गत, जो राष्ट्रीय स्तर पर है, गुणवत्ता की निगरानी करने तथा क्षेत्रीय कार्यकर्ताओं को वरिष्ठ पेशेवरों का मार्गदर्शन प्रदान करने के लिए सड़क कार्यों के औचक निरीक्षण हेतु अलग राष्ट्रीय गुणवत्ता मॉनिटर (एनक्यूएम) तैनात किए जाते हैं। त्रिस्तरीय प्रणाली के अंतर्गत सड़कों की गुणवत्ता की आवधिक निगरानी के आधार पर, जहां भी आवश्यक हो, राज्य सरकारों द्वारा सुधारात्मक उपाय किए जाते हैं। इसके बाद, की गई कार्रवाई रिपोर्ट (एटीआर) का सत्यापन राज्य गुणवत्ता मॉनिटरों (एसक्यूएम) द्वारा कार्यस्थल पर किया जाता है। इसके बाद राज्य गुणवत्ता समन्वयक (एसक्यूसी) एटीआर की जांच करता है और अनुपालन रिपोर्ट प्रस्तुत करता है। की गई कार्रवाई रिपोर्ट (एटीआर) की निगरानी राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) द्वारा की जाती है।

मंत्रालय को माननीय संसद सदस्य श्री गोपाल जी ठाकुर से पीएमजीएसवाई-III के अंतर्गत कार्यों की निविदा में अनियमितताओं, फर्जी दस्तावेजों के आधार पर आवंटन तथा उक्त कार्यों के घटिया निर्माण के संबंध में पता चला है। तदनुसार, मंत्रालय ने एनआरआईडीए को कथित कार्यों के निरीक्षण के लिए राष्ट्रीय गुणवत्ता मॉनिटर (एनक्यूएम) की एक टीम तैनात करने को कहा है। प्राप्त एनक्यूएम निरीक्षण रिपोर्ट के अनुसार, 5 कार्यों का निरीक्षण किया गया और सभी कार्य को 'असंतोषजनक' ग्रेडिंग का पाया गया।

इसके बाद, एनक्यूएम निरीक्षण रिपोर्ट राज्य के साथ साझा की गई और की गई कार्रवाई रिपोर्ट (एटीआर) मांगी गई। बिहार राज्य ने सूचित किया है कि शिकायत प्राप्त होने पर मुख्य अभियंता-3, ग्रामीण कार्य विभाग (बिहार) की अध्यक्षता में एक जांच समिति गठित की गई तथा रिपोर्ट के जांच परिणामों के आधार पर संबंधित अधीक्षण अभियंता, कार्य प्रमंडल, दरभंगा के विरुद्ध आरोप पत्र दायर किया गया है।

इसके अलावा, राज्य द्वारा आवश्यक सुधार कार्य या तो कर लिया गया है या किए जाने की प्रक्रिया में है।

पीएमजीएसवाई के तहत उक्त कार्यों की निविदा में ठेकेदारों द्वारा फर्जी दस्तावेजों के कथित उपयोग के संबंध में, राज्य ने सूचित किया है कि फर्जी अनुभव और लेखा परीक्षा रिपोर्ट के संबंध में प्राप्त शिकायतों के आधार पर कार्यपालक अभियंता, निर्माण प्रमंडल, दरभंगा-I द्वारा दो ठेकेदारों के विवरण समाप्त कर दिए गए हैं।

DETERMINING THE THRESHOLD YIELD UNDER PMFBY

2961. SHRI DURAI VAIKO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware of the fact the present framework of determining the threshold yield under the Pradhan MantriFasalBimaYojana (PMFBY) by calculating the average yield of the best 5 years of the last 7 years, deprives the farmers of eligible claims as the threshold yield comes down in the event of extreme natural calamities;

(b) whether the Government considers calculating average yield based on yield of best 3 years instead of the best 5 years in the last 7 years;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government considers doing crop loss assessment for insurance claim on individual-basis under the PMFBY for every farmer; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) The review/revisions / rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparent. The Working Group to Examine Alternative Risk Management Mechanism under PMFBY in 2022 has examined this matter and recommended to continue the current mechanism for calculation of threshold yield. Further, there is no proposal regarding revision in the provision of calculation of threshold yield under PMFBY is under consideration at present.

(d) and (e) PMFBY is mainly implemented on 'Area Approach' basis due to certain administrative and technical constraints like small size of farm holdings, non-availability of past yield data based on requisite number of crop cutting experiments and capacity of the State Government to conduct requisite number of crop cutting experiments to know the yield to assess the claim amount etc.

However, with a view to provide claims in respect of losses due to localized risks of hailstorm, landslide, inundation, cloud burst & natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains & hailstorms are calculated on individual insured farm basis. There is no proposal under consideration of the Government to implement the entire scheme on individual farm basis.

PUBLIC-PRIVATE PARTNERSHIP MODEL UNDER MGNREGS

2962. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is considering the proposal to include Public-Private Partnerships (PPP) in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) projects;
- (b) if so, the manner in which the PPP model would be integrated into the existing framework of MGNREGS;
- (c) the measures being proposed to ensure that such a partnership does not compromise the primary objective of providing employment to rural poor and marginalized communities;
- (d) whether the Government has done any consultations with stakeholders, including workers' unions and rural development experts, regarding this proposal; and

- (e) whether there is any timeline for the rollout of the PPP model in MGNREGS projects?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e) Mahatma Gandhi National Rural Employment Guarantee Act 2005, provide for the enhancement of livelihood security of household in the rural areas of the country by providing at least One hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteered to do unskilled manual work.

Under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), while 100% expenditure incurred towards payment of Wages and Admin component is borne by the Union Government, the expenditure towards Material component is shared between the Union Government and State/UT in the ratio of 60:40. There is no proposal to adopt Public-Private Partnerships (PPP) model in implementation of the Scheme.

MSP LINKED PROCUREMENT AND DIRECT BENEFIT TRANSFERS

2963. SHRI ARUN NEHRU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total procurement volume under the Minimum Support Price (MSP) across key crops in 2025 in comparison to past years, State-wise;

- (b) whether the percentage of farmers benefitting from MSP has increased in the past year, especially among small and marginal farmers and if so, the details thereof;
- (c) whether the MSP linked procurement and direct benefit transfers helped in improving farmers' income security and if so, the details thereof;
- (d) whether there has been increase in diversification of crops due to MSP and if so, the details thereof; and
- (e) whether the use of technology has improved MSP implementation efficiency and reduced delays in payment to the farmers and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The State-wise procurement undertaken at Minimum Support Price (MSP) for key crops for 2024-25 comparing with 2022-23 and 2023-24 is given in the enclosed **Statement-I.**

(b) Procurement operations of notified commodities are undertaken at MSP as and when the market prices of these commodities fall below the MSP during the peak harvesting season to provide remunerative price to the farmers in order to protect them from resorting to the distress sale of their produce. As such, the overall market forces respond positively to the intervention of the Government in organizing procurement operations of commodities at MSP. The details of the farmers who benefited from selling their produce at MSP under procurement operations during

the last 20 years is given at Statement-II.

(c) Yes, the procurement of key crops undertaken by the Govt. at MSP during the last 10 years over the previous 10 years has improved the income security of farmers and the details are given in the enclosed **Statement-II**.

(d) The increase in diversification in crops specifically due to MSP intervention is not measurable directly as it is dependent on various factors. However, the details of increase in area and production of pulses and oilseeds during 2023-24 over the year 2013-14 is given in the table below:

(area in lakh Hectare & production in lakh tonnes)

Commodity	2013-14		2023-24		% Increase	
	Area	Production	Area	Production	Area	Production
Pulses	252.20	192.57	275.05	242.46	9.06%	25.91%
Oilseeds	280.53	327.54	301.92	396.69	7.62%	21.11%

(e) The various procurement portals developed by the procuring agencies have now been unified into Central Foodgrain Procurement Portal (CFPP) towards development of an application eco-system, wherein requisite information in respect of procurement is available at single source for monitoring and strategic decision making and to ensure uniformity and transparency. One Nation, One MSP through DBT” has been implemented across the country from RMS 2021-22 onwards. The prompt payment of MSP has been ensured directly into farmers' account. Only

registered farmers are eligible to offer their stock for sale at the procurement centre after verification of their identity through AADHAR authentication. The DBT of MSP and MSP procurement have brought in improving farmers' income, crop diversification, responsibility, transparency and real time monitoring in the system.

STATEMENT-I

State-wise Procurement of Paddy, Wheat, Cotton, Oilseeds, Pulses & Copra during 2022-23, 2023-24 and 2024-25

Paddy in terms of Rice

States/UTs	2022-23		2023-24		*2024-25 (Upto 09.03.2025)	
	Procurement in terms of Rice (in LMT)	No. of farmers benefitted	Procurement in terms of Rice (in LMT)	No of farmers benefitted	Procurement in terms of Rice (in LMT)	No of farmers benefitted
Andhra Pradesh	27.55	6,78,604	20.38	4,79,159	14.70	3,49,357
Telangana	62.89	20,16,798	63.86	15,00,655	36.15	8,61,247
Assam	4.01	62,423	2.64	39,577	1.89	26,688
Bihar	28.17	5,77,064	20.63	3,72,556	26.28	4,62,964
Chandigarh	0.13	1,404	0.17	1,714	0.18	1,612
Chhattisgarh	58.65	20,47,842	83.00	24,72,441	70.00	17,78,738
Gujarat	1.18	28,357	0.57	15,651	0.24	6,609
Haryana	39.77	2,82,725	39.49	2,82,103	35.99	3,10,100
Himachal Pradesh	0.09	3,407	0.15	4,274	0.25	6,338
Jharkhand	1.17	31,855	0.50	10,927	0.25	33,950
Jammu & Kashmir	0.22	6,549	0.16	4,494	0.22	4,897

Karnataka	0.14	7,646	0.00	-	0.00	10
Kerala	4.97	2,50,373	3.80	1,98,478	1.17	68,870
Madhya Pradesh	31.02	6,47,699	28.25	6,05,553	29.16	6,69,271
Maharashtra	12.38	5,16,941	7.80	3,75,519	6.20	3,12,431
Odisha	53.83	17,10,773	48.20	15,32,237	46.16	15,11,586
Puducherry	0.00	28	0.002	63	0.00	32
Punjab	122.01	9,03,942	124.14	9,14,803	116.13	9,04,471
NEF (Tripura)	0.30	21,712	0.21	16,112	0.12	8,952
Tamilnadu	23.01	5,99,912	23.77	3,93,887	15.57	3,10,820
Uttar Pradesh	43.89	9,40,226	36.05	6,92,604	38.66	6,62,854
Uttrakhand	6.00	58,038	4.89	41,009	4.51	33,819
West Bengal	21.82	11,02,759	16.79	7,04,417	18.56	8,40,219
All India Total	543.20	1,24,97,077	525.48	1,06,58,233	462.39	91,65,835

Wheat

States/UTs	RMS 2022-23		RMS 2023-24		RMS 2024-25	
	Actual Procurement (in LMT)	No of farmers benefitted	Actual Procurement (in LMT)	No of farmers benefitted	Actual Procurement (in LMT)	No of farmers benefitted
Punjab	96.45	7,93,449	121.12	8,41,258	124.57	9,30,543
Haryana	41.86	3,13,847	63.17	4,10,237	71.51	4,49,441
Uttar Pradesh	3.36	81,080	2.20	47,876	9.31	1,52,301
Madhya Pradesh	46.04	5,91,185	70.97	7,96,692	48.39	6,16,287
Bihar	0.04	641	0.01	235	0.10	3,388

Rajasthan	0.10	941	4.38	36,409	12.06	94,713
Uttarakhand	0.02	549	0.00	40	0.02	209
Chandigarh	0.03	401	0.10	898	0.08	1,072
Delhi	0.00	1	-	-	-	-
Gujarat	0.00	3	-	-	-	-
Maharashtra	-	-	-	-	-	-
Himachal Pradesh	0.03	1,033	0.03	813	0.03	771
Jammu & Kashmir	0.00	62	-	-	-	-
All India Total	187.92	17,83,192	261.97	21,34,458	266.05	22,48,725

Cotton

State	2022-23		2023-24		2024-25 (as on 11.03.2025)	
	Qty. (in lakh bales)	Number of farmers benefitted (in lakhs)	Qty. (in lakh bales)	Number of farmers benefitted (in lakhs)	Qty. (in lakh bales)	Number of farmers benefitted (in lakhs)
Punjab	-	-	0.38	0.09	0.02	0.004
Haryana	-	-	0.43	0.08	0.57	0.11
Rajasthan	-	-	0.52	0.09	0.50	0.08
Gujarat	-	-	0.91	0.20	12.86	2.12
Maharashtra	-	-	2.44	0.50	28.71	6.00
MP	-	-	1.27	0.31	3.88	0.87
Telangana	-	-	24.00	5.42	40.32	8.91
AP	-	-	1.30	0.29	3.83	0.71
Karnataka	-	-	0.62	0.09	5.18	0.86

Orissa	-	-	0.95	0.19	2.05	0.37
West Bengal	-	-	0.002	0.002	0.002	0.003
Tamil Nadu	-	-	0.00	0.00	0.00	0.00
Total	-	-	32.84	7.25	97.91	20.03

1 Bale: 170 kg

Oilseeds, Pulses & Copra

Category/Commodity/States	2022-23		2023-24		2024-25 (Upto 09.03.2025)	
	Quantity Procured (in MT)	Number of farmers benefitted	Quantity Procured (in MT)	Number of farmers benefitted	Quantity Procured (in MT)	Number of farmers benefitted
Oilseed	11,70,656.63	4,83,640	14,41,356.22	6,56,669	38,52,625.67	14,58,894
Copra	40,849.36	19,413	1,34,341.36	91,031	97,334.56	78,361
Andhra Pradesh	-	-	4,035.95	2,562	1,036.80	350
Karnataka	-	-	50,184.08	35,235	68,108.11	58,502
Kerala	255.85	631	1,118.30	6,209	-	-
Tamilnadu	40,593.51	18,782	79,003.03	47,025	28,189.65	19,509
Groundnut	7,194.00	3,668	76,153.78	27,711	17,54,823.79	5,30,208
Gujarat	-	-	1,224.31	539	12,22,993.80	3,67,751
Karnataka	-	-	-	-	2,053.52	2,366
Odisha	116.97	152	1,329.18	1,063	-	-
Rajasthan	1,012.72	571	46,452.83	19,272	4,23,822.64	1,18,727
Uttar Pradesh	6,064.42	2,945	27,147.46	6,837	1,05,953.83	41,364
Mustard Seed	11,14,395.76	4,53,897	12,07,809.59	5,21,946	-	-
Assam	3,273.30	1,066	11,102.05	3,540	-	-
Gujarat	84,336.97	24,252	1,15,225.80	60,068	-	-
Haryana	3,41,758.49	1,83,758	3,25,938.06	1,72,874	-	-
Madhya Pradesh	1,67,090.96	48,964	3,58,649.99	98,105	-	-
Rajasthan	4,85,567.67	1,83,209	3,51,846.63	1,67,005	-	-
Uttar Pradesh	32,368.37	12,648	45,047.06	20,354	-	-
Safflower Seed	1,629.68	1,292	376.92	280	-	-
Karnataka	1,629.68	1,292	376.92	280	-	-
Soyabean	-	-	6,963.22	4,086	19,96,714.32	8,46,251
Gujarat	-	-	111.50	75	55,212.96	22,056
Karnataka	-	-	-	-	18,199.85	14,906

Madhya Pradesh	-	-	-	-	6,21,928.04	2,12,568
Maharashtra	-	-	769.47	577	11,21,384.90	5,11,657
Rajasthan	-	-	-	-	98,866.54	36,931
Telangana	-	-	6,082.25	3,434	81,122.03	48,133
Sunflower Seed	6,587.72	5,370	15,711.35	11,615	3,753.00	4,074
Haryana	-	-	7,163.03	3,870	-	-
Karnataka	-	-	4,749.24	4,696	3,753.00	4,074
Odisha	87.72	156	69.10	132	-	-
Telangana	6,500.00	5,214	3,729.98	2,917	-	-
Pulses	28,31,401.10	12,44,023	6,93,769.32	3,00,667	2,86,515.34	1,88,151
Gram	23,53,114.66	10,29,390	43,120.95	15,409	-	-
Andhra Pradesh	63,132.10	37,563				
Gujarat	3,28,449.83	1,68,797	139.15	84	-	-
Karnataka	79,536.65	66,043				
Madhya Pradesh	7,95,997.03	2,23,818	41,168.52	14,322	-	-
Maharashtra	7,72,857.96	3,92,768				
Rajasthan	2,47,318.15	97,967	1,248.93	643	-	-
Telangana	50,238.00	35,164	564.35	360	-	-
Uttar Pradesh	15,584.94	7,270				
Masoor	76,474.57	44,799	2,48,551.25	1,16,907	-	-
Madhya Pradesh	64,460.92	39,107	2,05,739.96	97,796	-	-
Uttar Pradesh	12,013.65	5,692	42,811.29	19,111	-	-
Moong	4,01,775.42	1,69,807	4,02,097.12	1,68,351	1,77,210.59	1,14,723
Gujarat	30.60	39	1,269.70	611	353.65	251
Haryana	812.33	531	741.00	574	2,664.15	2,249
Karnataka	25,308.70	22,181	-	-	26,728.35	37,648
Madhya Pradesh	2,75,645.01	91,491	3,30,212.50	1,31,395	-	-
Maharashtra	183.90	194	-	-	586.65	523
Odisha	1,878.88	2,815	3,757.57	4,197	-	-
Punjab	2,019.01	1,122				
Rajasthan	93,703.44	49,441	53,045.20	26,174	1,45,887.35	72,445
Tamilnadu	2,135.20	1,907	1,924.15	1,856	-	-
Telangana	58.35	86	-	-	990.44	1,607
Uttar Pradesh	-	-	11,147.00	3,544	-	-
Toor	-	-	-	-	1,09,010.81	73,139
Andhra Pradesh	-	-	-	-	19,917.60	16,164
Gujarat	-	-	-	-	43,850.47	22,542
Karnataka	-	-	-	-	34,859.10	23,895
Maharashtra	-	-	-	-	2,608.84	2,144

Telangana	-	-	-	-	7,774.80	8,394
Urad	35.80	26	-	-	293.94	289
Gujarat	-	-	-	-	5.85	4
Maharashtra	35.80	26	-	-	252.39	245
Rajasthan	-	-	-	-	35.70	40

STATEMENT-II

Details of procurement of Paddy under MSP operation from 2004-05 to 2013-14 and 2014-15 to 2024-25 (As on 09.03.2025)

Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013-14
Quantity Purchased (in LMT)	4,590.00	7,590.99	65%
MSP value (in crores)	4,40,498.60	14,11,790.05	220%
Farmers Benefitted *	-	9,50,32,126	-

* Data of beneficiaries is being collected from 2016-17.

Details of procurement of Wheat under MSP operation from 2004-05 to 2013-14 and 2014-15 to 2024-25 (As on 09.03.2025)

Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013-14
Quantity Purchased (in LMT)	2,140.00	3,338.63	56%
MSP value (in crores)	2,26,817.27	6,04,851.29	167%
Farmers Benefitted *	-	2,82,46,780	-

* Data of beneficiaries is being collected from 2016-17.

Details of procurement of Pulses under MSP operation from 2004-05 to 2013-14 and 2014-15 to 2024-25 (As on 09.03.2025)

Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013-14
Quantity Purchased (in LMT)	6.29	173.46	2658%
MSP value (in crores)	1,936.33	93,544.45	4731%
Farmers Benefitted *	-	95,76,329	-

* Data of beneficiaries is being collected from 2016-17.

Details of procurement of oilseeds and copra under MSP operation from 2004-05 to 2013-14 and 2014-15 to 2024-25 (As on 09.03.2025)

Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013- 14
Quantity Purchased (in LMT)	50.64	125.59	148%
MSP value (in crores)	10,261.72	65,851.28	542%
Farmers Benefitted *	-	54,51,282	-

* Data of beneficiaries is being collected from 2016-17.

Details of Cotton procurement under MSP operations from 2004-05 to 2013-14 and 2014-15 to 2024-25 (As on 09.03.2025)			
Details	2004-05 to 2013-14	2014-15 to 2024-25	Percentage (%) growth during the period 2014-15 to 2024-25 compared to 2004-05 to 2013- 14

Quantity Purchased (lakh bales)	172.57	470.93	173%
MSP value (in crores)	24,825.11	1,36,230.19	449%
Farmers Benefitted (in Lakh)	57.06	108.78	-

COLD STORAGES FACILITY FOR FRUITS AND VEGETABLES

2964. SHRI K. GOPINATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of cold storage facilities available in the country for storage of fruits and vegetables, State-wise;
- (b) the details of requirement and shortage of cold storage facility in the country, State-wise; and
- (c) the details of cold storage facility augmented during 2022-23, 2023-24 and 2024-25 till date, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The State-wise details of cold storage facilities available in the country for storage of fruits and vegetables are given in the enclosed **Statement-I**.

(b) The State-wise details of requirement of cold storage facility in the country as per NABCONS report titled “All India Cold-chain Infrastructure Capacity (AICIC-2015)” published in 2015 are given in the enclosed **Statement-II**.

(c) The Year-wise and State-wise details of cold storage facility augmented during 2022-23, 2023-24 and 2024-25 till date are given in the enclosed **Statement -III**.

STATEMENT-I

State-wise details of cold storage facilities available in the country for storage of fruits and vegetables as on 31.01.2025

S. No.	Name of the State	No. of Project	Capacity (MT)
1	Andaman & Nicobar Islands (UT)	4	2210
2	Andhra Pradesh & Telangana	480	1996340
3	Arunachal Pradesh	2	6000
4	Assam	43	206742
5	Bihar	316	1490200
6	Chandigarh (UT)	7	12462
7	Chhattisgarh	130	577663
8	Delhi	97	129857
9	Goa	29	7705
10	Gujarat	1023	4042770
11	Haryana	386	870703
12	Himachal Pradesh	89	181318
13	Jammu & Kashmir	92	151833
14	Jharkhand	59	242655
15	Karnataka	268	912417

16	Kerala	202	96655
17	Lakshadweep (UT)	1	15
18	Madhya Pradesh	320	1381827
19	Maharashtra	665	1219851
20	Manipur	2	4500
21	Meghalaya	4	8200
22	Mizoram	3	4071
23	Nagaland	5	8150
24	Orissa	182	579321
25	Pondicherry (UT)	4	185
26	Punjab	770	2604206
27	Rajasthan	190	648908
28	Sikkim	2	2100
29	Tamil Nadu	188	399690
30	Telangana	116	617131
31	Tripura	14	46354
32	Uttar Pradesh	2488	15096476
33	Uttarakhand	62	206848
34	West Bengal	517	5952997
	Total	8760	39708361

(Source: Directorate of Marketing and Inspection (DMI) upto 2009, National Horticulture Board (NHB), National Horticulture Mission (NHM), Horticulture Mission for North East & Himalayan States (HMNEH)) and MoFPI.

STATEMENT-II

State-wise details of requirement of cold storage facility in the country as per NABCONS report

State	Cold storage required Capacity (in MT)
Andhra Pradesh	530925

Arunachal	7508
Assam	71996
Bihar	5123982
Chhattisgarh	513830
Delhi	40122
Goa	2271
Gujarat	2239476
Haryana	240395
HP	306147
J&K	907842
Jharkhand	24951
Karnataka	210313
Kerala	45874
MP	1867179
Maharashtra	157709
Manipur	5062
Meghalaya	18704
Mizoram	8920
Nagaland	8675
Odisha	305500
Punjab	1693408
Rajasthan	53395
Sikkim	2621
Tamil Nadu	194640
Telangana	277129
Tripura	8554
Uttar Pradesh	10675137
Uttarakhand	72931
West Bengal	9480929
UT &Others	4539
Total	35100664

STATEMENT-III

Year-wise and State-wise details of cold storage facility augmented during 2022-23, 2023-24 and 2024-25 in the country

S. No.	Name of the State	2022-23		2023-24		2024-25	
		No. of Project	Capacity in MT	No. of Project	Capacity in MT	No. of Project	Capacity in MT
1	Andhra Pradesh	26	165961	19	162059		
2	Assam	2	9646				
3	Bihar	1	890	3	13643		
4	Chhattisgarh	21	66570	7	23831		
5	Gujarat	10	39738	28	129459		
6	Haryana	6	8341	4	15774		
7	Himachal Pradesh	5	5529	3	8477		
8	Jammu & Kashmir	5	20088	3	20956	5	24496
9	Jharkhand	1	5975				
10	Karnataka	14	94339	23	104237	2	18850
11	Kerala	1	250				
12	Madhya Pradesh	4	22035	3	16752	3	17307
13	Maharashtra	23	81938	11	45352	9	52886
14	Orissa	3	7000				
15	Pondicherry (UT)	1	100				
16	Punjab	25	69661	20	59269		
17	Rajasthan	2	10655	1	6684		
18	Tamil Nadu	1	3750				
19	Telangana	7	32764	9	85000	1	8096

20	Uttar Pradesh	28	122059	29	121477	3	18205
21	Uttarakhand			1	227		
22	West Bengal			2	4681		
		186	767289	166	817878	23	139841

(Source: National Horticulture Board (NHB), National Horticulture Mission (NHM), Horticulture Mission for North East & Himalayan States (HMNEH)) and Ministry of Food Processing Industries (MoFPI)

पीएमएवाई-जी के अंतर्गत महाराष्ट्र के लिए आवास

2965. एडवोकेट गोवाल कागडा पाडवी:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वास्तविक वंचित लोगों को सहायता और आवास उपलब्ध कराने के लिए शुरू की गई प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत महाराष्ट्र के लिए निर्धारित लक्ष्य कम है और यदि हां, तो इसके क्या कारण हैं;

(ख) लक्ष्य निर्धारण हेतु मानदण्डों का ब्यौरा क्या है;

(ग) क्या नंदुरबार लोक सभा निर्वाचन क्षेत्र में पीएमएवाई-जी के लाभार्थियों के पास पक्का मकान है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) उक्त योजना के अंतर्गत लाभार्थियों को किस्तों के भुगतान में विलंब के क्या कारण हैं; और

(ङ) क्या सरकार द्वारा ग्रामीण क्षेत्रों में इन मुद्दों के समाधान के लिए कदम उठाए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) जी नहीं। मंत्रालय ने पीएमएवाई-जी के तहत महाराष्ट्र राज्य के लिए पहले ही 33.41 लाख आवासों का लक्ष्य आवंटित किया है, जिसकी तुलना में दिनांक 12.03.2025 तक, राज्य ने 32.17 लाख लाभार्थियों को आवास स्वीकृत कर दिए हैं, 28.03 लाख लाभार्थियों को सहायता की पहली किस्त जारी की गई है और 12.76 लाख घर पहले ही पूरे हो चुके हैं। महाराष्ट्र राज्य के मौजूदा आवास+ 2018 डेटाबेस में कुल 13.29 लाख पात्र लाभार्थी शेष हैं, जो आज तक आवंटित लक्ष्यों के भीतर शामिल नहीं हैं। भारत सरकार ने 2 करोड़ अतिरिक्त आवासों के निर्माण के लिए योजना के कार्यान्वयन को 5 और वर्षों के लिए मंजूरी दे दी है। आवास+ (2018) सूची (अद्यतन के बाद) और सामाजिक आर्थिक जाति जनगणना (एसईसीसी) 2011 आधारित स्थायी प्रतीक्षा सूची में शेष पात्र परिवारों को संतुष्ट करने हेतु 2 करोड़ पक्के आवासों की समग्र सीमा के भीतर सहायता प्रदान करने के लिए मंजूरी प्रदान की गई है।

(ख) ग्रामीण विकास मंत्रालय ग्रामीण क्षेत्रों में "सभी के लिए आवास" के उद्देश्य को प्राप्त करने के लिए बुनियादी सुविधाओं के साथ पक्के आवासों के निर्माण के लिए पात्र ग्रामीण परिवारों को सहायता प्रदान करने हेतु 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को लागू कर रहा है। पीएमएवाई-जी के तहत, पात्र लाभार्थियों की श्रेणी में सामाजिक-आर्थिक जाति जनगणना (एसईसीसी) 2011 और आवास+ 2018 सर्वेक्षण डेटा के अनुसार सभी बेघर और कच्ची दीवार और कच्ची छत (कच्चे घर) वाले शून्य, एक या दो कमरों में रहने वाले परिवार शामिल हैं। लाभार्थियों की पहचान एसईसीसी 2011 के तहत निर्धारित आवास अभाव मापदंडों और बहिष्करण मानदंडों के आधार पर की जाती है। ये पैरामीटर/मानदंड एसईसीसी 2011 और आवास+, 2018 सर्वेक्षण डेटाबेस दोनों पर लागू होते हैं और फिर पात्र लाभार्थियों की अंतिम सूची पर पहुंचने के लिए उन्हें ग्राम सभा द्वारा उचित सत्यापन और उसके बाद अपील प्रक्रिया के अधीन किया जाता है।

राज्यों और संघ राज्य क्षेत्रों (यूटी) को लक्ष्य एसईसीसी 2011 आधारित स्थायी प्रतीक्षा सूची (पीडब्ल्यूएल) और मौजूदा अंतिम आवास+ 2018 सर्वेक्षण सूची से आवंटित किए गए हैं, जो शेष पात्र

लाभार्थियों की संख्या और राज्यों/संघ राज्य क्षेत्रों के प्रदर्शन पर आधारित है। एसईसीसी 2011 आधारित पीडब्ल्यूएल को सभी राज्यों/संघ राज्य क्षेत्रों के लिए संतृप्त किया गया है और आवास+ 2018 सर्वेक्षण सूची को 22 राज्यों/ संघ राज्य क्षेत्रों अर्थात् अरुणाचल प्रदेश, गोवा, गुजरात, हरियाणा, हिमाचल प्रदेश, जम्मू और कश्मीर, केरल, मेघालय, मिजोरम, मणिपुर, नागालैंड, ओडिशा, पंजाब, सिक्किम, त्रिपुरा, उत्तर प्रदेश, उत्तराखंड, अंडमान और निकोबार द्वीप समूह, दादरा और नगर हवेली और दमन और दीव, लक्षद्वीप, आंध्र प्रदेश और लद्दाख के लिए लक्ष्यों के आवंटन के माध्यम से संतृप्त किया गया है।

इसके अलावा, भारत सरकार ने योजना के तहत संशोधित बहिष्करण मानदंडों का उपयोग करके अतिरिक्त पात्र ग्रामीण परिवारों की पहचान करने के लिए आवास+ सूची को अद्यतन करने की स्वीकृति प्रदान की है। भारत सरकार की मंजूरी के अनुरूप, पीएमएवाई-जी के तहत अतिरिक्त पात्र ग्रामीण परिवारों की पहचान के लिए आवास+ 2024 मोबाइल ऐप के माध्यम से आवास+ सर्वेक्षण किया जा रहा है।

(ग) पीएमएवाई-जी के तहत मंत्रालय राज्य को एक इकाई मानकर लक्ष्य आवंटित करता है और जिला/ब्लॉक/ग्राम पंचायत-वार लक्ष्य राज्य सरकार द्वारा तय किए जाते हैं। नंदुरबार लोकसभा संसदीय क्षेत्र में नंदुरबार जिले के 4 ब्लॉक शामिल हैं, अर्थात् अक्कलकुवा, शहादा, नंदुरबार और नवापुर और धुले जिले के 2 ब्लॉक शामिल हैं, अर्थात् सकरी और शिरपुर। नंदुरबार लोकसभा संसदीय क्षेत्र के अंतर्गत आने वाले क्षेत्रों में, महाराष्ट्र राज्य ने 2,91,416 घरों के निर्माण का लक्ष्य तय किया है, जिसमें से 12.03.2025 तक लाभार्थियों को 2,82,424 घर स्वीकृत किए जा चुके हैं और 1,21,286 पक्के घर पहले ही पूरे हो चुके हैं।

(घ) पीएमएवाई-जी के तहत केंद्रीय सहायता राज्य/संघ राज्य क्षेत्र को एक इकाई मानकर सीधे राज्य/संघ राज्य क्षेत्र को जारी की जाती है। संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा आगे लाभार्थियों को प्रगति

से जुड़ी किस्तों में ये धनराशि जारी की जाती है। पीएमएवाई-जी के तहत 12.03.2025 तक कुल मिलाकर राज्यों/संघ राज्य क्षेत्रों ने 3.55 करोड़ लाभार्थियों को आवास स्वीकृत किए हैं, 3.23 करोड़ लाभार्थियों के लिए सहायता की पहली किस्त जारी की है, 2.87 करोड़ लाभार्थियों के लिए सहायता की दूसरी किस्त, 2.72 करोड़ लाभार्थियों के लिए सहायता की तीसरी किस्त और 2.72 करोड़ घर पूरे हो गए हैं। महाराष्ट्र राज्य में, 28.03 लाख लाभार्थियों को सहायता की पहली किस्त जारी की गई है, 14.15 लाख लाभार्थियों को सहायता की दूसरी किस्त, 12.86 लाख लाभार्थियों को सहायता की तीसरी किस्त जारी की गई है और 12.76 लाख घर पूरे हो गए हैं।

पीएमएवाई-जी के अंतर्गत आवंटित लक्ष्य, स्वीकृत आवास, सहायता की किस्तें जारी करने और आवास निर्माण की पूर्णता का राज्य/जिला/ब्लॉक/ग्राम पंचायत स्तर का ब्यौरा कार्यक्रम की वेबसाइट www.pmayg.nic.in----> AwaasSoft ----> Reports ----> House progress against the target financial year पर देखा जा सकता है।

(ड) पीएमएवाई-जी के तहत, राज्य सरकार द्वारा लाभार्थियों को न्यूनतम 3 किस्तों में सहायता जारी की जाती है, जो घर के निर्माण के चरणों से जुड़ी होती हैं। मंत्रालय पीएमएवाई-जी के तहत सहायता की किस्तों को समय पर जारी करने और घर के निर्माण की पूर्णता को सुनिश्चित करने के लिए निम्नलिखित कदम उठा रहा है:

- i. मंत्रालय स्तर पर प्रगति की नियमित समीक्षा।
- ii. योजना की निगरानी और पर्यवेक्षण के लिए समर्पित पीएमएवाई-जी विश्लेषणात्मक डैशबोर्ड का शुभारंभ।
- iii. राज्यों/संघ राज्य क्षेत्रों को लक्ष्यों का समय पर आवंटन और पर्याप्त धनराशि जारी करना।
- iv. ग्रामीण क्षेत्रों में भूमिहीन लाभार्थियों को भूमि का प्रावधान और केंद्रीय और राज्य हिस्सेदारी की धनराशि जारी करना सुनिश्चित करने के लिए राज्यों के साथ नियमित अनुवर्ती कार्रवाई।

v. प्रदर्शन सूचकांक डैशबोर्ड के आधार पर सर्वश्रेष्ठ प्रदर्शन करने वाले राज्यों/संघ राज्य क्षेत्रों, जिलों को पुरस्कार, जिससे निर्धारित लक्ष्यों को प्राप्त करने के लिए राज्यों/संघ राज्य क्षेत्रों के बीच स्वस्थ प्रतिस्पर्धा और प्रेरणा पैदा हो।

NO MONEY FOR TERROR (NMFT) CONFERENCE

2966. SHRI JAGDAMBIKA PAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of India's key contributions and interventions at the 4th No Money For Terror (NMFT) Conference held in Munich, Germany;
- (b) the steps being taken by the Government to address the issue of cross-border terror financing, especially in light of the increasing complexity due to digital financial channels;
- (c) the regulatory and technological measures considered by the Government to combat the threat of digital technologies being used for terror financing;
- (d) the manner in which India's participation in NMFT Conferences has influenced domestic policies on countering terror financing; and
- (e) whether there are any policy changes under consideration following the Munich Conference, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) During the 4th NMFT Conference India advocated that unity amongst nations is essential in the fight against Terrorism and India stands steadfast with the global community in this fight.

India raised concerns that Terror financing increasingly has cross border linkages in terms of flow of funds and due to the development of new digital technologies; the sources, methods and channels used for flow of assets by terrorists are becoming increasingly more complex, and pose a significant challenge to global security.

In order to meet the challenges of terror funding, the Government has strengthened the intelligence set up to collect, collate and disseminate information on real time basis, the legal regime has been strengthened by amending the Unlawful Activities (Prevention) Act, 1967 and the Prevention of Money Laundering Act, 2002, and a Terror Funding and Fake Currency (TFFC) Cell and three new verticals related to Cyber Terrorism, Explosive and Prohibited Arms and Human Trafficking have been created in NIA to conduct focused investigation of terror funding and fake currency cases. A Fake Indian Currency Note Co-ordination Centre (FCORD) has been formed by the Ministry of Home Affairs to share intelligence inputs and information amongst the different security agencies of the Centre and States to curb the circulation of Counterfeit currencies in the country.

(c) and (d) The regulatory aspects for the Financial Ecosystem are being looked after by Reserve Bank of India.

The Prevention of Money Laundering (Maintenance of Records) Rules, 2005 empowers the Director, Financial Intelligence Unit- India (FIU-IND) to issue guidelines in consultation with the concerned regulator for detecting and reporting suspicious transactions to FIU-IND. Accordingly, guidelines have been developed for effective detection and reporting of suspicious transactions. Red flag indicators for various sectors of the financial eco system along with principles for implementation for generation of alerts are also being issued from time to time by FIU-IND.

The Amendments in UAPA and NIA Act, 2019, relating to assets seizure, attachment and forfeiture have been instrumental in further strengthening the countering of terror financing.

To adopt targeted and continuous engagement with Reporting Entities (REs) and Law Enforcement Agencies (LEAs), FIU-IND has taken the initiative of forming a Permanent Working Group on Terror Financing Identification. This includes diverse stakeholders like representatives of existing REs, domain experts from LEAs, experts from social media platforms, instant messaging platforms, crowd funding platforms etc.

Department of Revenue, in order to address the Money Laundering (ML) and Terror Financing (TF) risks arising from Virtual Digital Assets (Cryptocurrencies), brought the Virtual Digital Asset Service Providers (VDA SPs) under the ambit of PMLA 2002. The VDA SPs are mandated to fulfil Anti Money

Laundering/Combating the Financing of Terrorism/ Counter Proliferation Financing (AML/CFT/CPF) obligations as cast on Reporting Entities (REs) under the Prevention of Money Laundering (PML) Act 2002 and PML Rules 2005. This inter alia includes periodic risk assessment of customers, Know Your Customer (KYC), Client Due Diligence (CDD), Enhanced Due Diligence (EDD), Sanctions Screening, Transaction Monitoring and reporting thereof.

National Intelligence Grid (NATGRID), has also been created as an IT platform to assist the intelligence and law enforcement agencies.

India is participating in NMFT Conferences since 2018. Over the years, our understanding on Combating the Financing of Terrorism issues has significantly improved. Enhanced coordination among agencies has led to improve Intelligence generation, which has supplemented law enforcement efforts and enabled targeted preventive measures by regulators and Supervisors.

(e) No such policy changes are under consideration.

CONSTRUCTION OF COLD STORAGE FOR ONION

2967. SHRI ABU TAHER KHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that most people in Murshidabad District are dependent on onion farming which is one of the valuable crop here;

(b) whether the Government is also aware that farmers of Murshidabad are suffering due to the lack of appropriate preservation facilities of onion, if so, the reaction of the Government thereon; and

(c) the steps taken to construct the cold storage for onions, particularly in Murshidabad district?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) As per the information furnished by the State Government of West Bengal, the total cultivable area in the District of Murshidabad is 3.65 lakh ha out of which 13071 ha is used for onion cultivation.

(b) Ministry of Food Processing Industries (MoFPI) is implementing Operation Greens scheme as one of the component schemes of the Centre Sector Umbrella Scheme i.e. Pradhan Mantri Kisan Sampada Yojana (PMKSY) since 2018-19. Under Operation Greens-Long Term Interventions Scheme, MoFPI provides financial assistance @35% of eligible project cost for projects in General Areas and @50% of eligible project cost for projects in Difficult Areas as well as for projects of SC/ST, FPOs and SHGs with maximum grants-in-aid of ₹15 crore per project for setting up of Integrated Value Chain Development Projects and that of ₹10 crore per project for setting up of Standalone Post Harvest Infrastructure Projects in the identified production cluster of 22 perishable crops including Onions.

Under Operation Greens scheme, financial assistance is provided as grant-in-aid for formation of FPOs (Farmer Producer Organization), setting up of post-

harvest processing and marketing infrastructure in the identified production clusters.

Under the scheme, MoFPI has approved 44 Operation Greens projects for various identified crops in identified cluster. None of the project has been sanctioned in Murshidabad, West Bengal.

Further, as per the information received from Government of West Bengal, the Department of FPI & Horticulture, Govt. of WB has already constructed Low cost onion storage Structure (25 MT) under MIDH scheme through District Horticulture Office, Murshidabad for individual beneficiary as follows-

Year	No of unit constructed	Remarks
2020-21	85	Estimated Capacity for onion storage: 10,425 MT
2021-22	27	
2022-23	106	
2023-24	104	
2024-25	95	
Total	417	

The State Government of West Bengal has also reported that a total subsidy of Rs. 364.875 lakh has been released to beneficiaries of Murshidabad district. In addition to above, in Murshidabad district, other Departments have also constructed Onion Storage for 1908 MT capacity under different State Govt. Schemes.

(c) Government is implementing various schemes under which financial assistance is available for setting up of cold storage for perishable horticultural produce throughout the country.

Department of Agriculture & Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) under which financial assistance is provided for various horticulture activities including Construction/Expansion/Modernization of cold storages of capacity up to 5000 MT in the country including Uttar Pradesh on the basis of Annual Action Plan (AAP) received from States/UTs. AAPs are prepared by the States/UTs based on their requirement, capacity and availability of resources. The component of Cold Storage is demand/entrepreneur driven for which Government assistance in the form of credit linked back ended subsidy is available at the rate of 35% of the project cost in general areas and 50% of the project cost in hilly and scheduled areas through respective State Horticulture Missions.

Under the scheme, assistance is available to individuals, Groups of farmers/ growers/ consumers, Partnership/ Proprietary firms, Self Help Groups (SHGs), Farmers Producer Organization (FPOs), Companies, Corporations, Cooperatives, Cooperative Marketing Federations, Local bodies, Agricultural Produce Market Committees (APMCs) & Marketing Boards and State Governments.

Besides, National Horticulture Board (NHB) is implementing a scheme namely "Capital Investment Subsidy for Construction/Expansion /Modernization of

Cold Storages and Storages for Horticulture Products”. Under the scheme, credit linked back-ended subsidy at the rate of 35% of the capital cost of the project in general areas and 50% in case of North East, hilly & scheduled areas for construction/expansion/modernization of cold storage and Controlled Atmosphere (CA) storage of capacity above 5000 MT and up to 20000 MT is available.

Ministry of Food Processing Industries (MoFPI) is also implementing a Scheme for Integrated Cold Chain, Food Processing and Preservation Infrastructure as one of the components of Pradhan Mantri Kisan Sampada Yojana (PMKSY) with the objective of reducing post-harvest losses of horticulture and non-horticulture produce and providing remunerative price to farmers for their produce. Under the scheme, Ministry provides financial assistance in the form of grant-in-aid at the rate of 35% for general areas and 50% for North East and Himalayan States, Integrated Tribal Development Programme (ITDP) areas and Islands for storage and transport infrastructure and at the rate of 50% and 75% respectively for value addition and processing infrastructure subject to a maximum grant-in-aid of Rs. 10.00 crore per project for setting up of integrated cold chain projects including irradiation facility. Standalone cold storages are not covered under the Scheme.

All the above schemes are demand/entrepreneur driven through commercial ventures for which government assistance is in the form of credit

linked back ended subsidy/grant-in-aid and is provided based on the proposals received from the States/entrepreneur.

Further, to strengthen agriculture infrastructure in the country, Government has launched Agriculture Infrastructure Funds (AIF) of Rs. 1.00 lakh crore. Under AIF, there is provision for collateral free term loan upto Rs. 2.00 crore and interest subvention of 3% on the term loan availed for creation of post-harvest infrastructure including establishment of cold storages.

कीट प्रतिरोधी बीजों की वर्तमान स्थिति

2968. डॉ. बच्छाव शोभा दिनेश:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) कीट प्रतिरोधी बीजों का ब्योरा क्या है और उनकी वर्तमान स्थिति क्या है;
- (ख) क्या सरकार ने इस बात का संज्ञान लिया है कि इसके अनुमोदन के अभाव में किसानों को भारी नुकसान उठाना पड़ रहा है;
- (ग) कीट प्रतिरोधी बीजों को तत्काल स्वीकृति प्रदान करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (घ) किसानों को आत्महत्या जैसे कठोर कदम उठाने से रोकने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (ङ) क्या यह सच है कि महाराष्ट्र राज्य में अब तक कई किसान फसल और खरपतवार प्रबंधन में विफलता के कारण आत्महत्या कर चुके हैं और यदि हां, तो तत्संबंधी ब्योरा क्या है;

(च) सरकार द्वारा इन समस्याओं का समाधान करने और किसानों द्वारा की जा रही आत्महत्याओं को रोकने के लिए क्या कदम उठाए गए हैं; और

(छ) क्या सरकार के पास इन कदमों के समाधान के लिए कोई वैकल्पिक नीति या कार्यक्रम है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) से (ग) भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के तत्वावधान में राष्ट्रीय कृषि अनुसंधान प्रणाली (एनएआरईएस) के तहत निर्धारित मानदंडों तथा दिशा-निर्देशों के अनुसार फसल आधारित अखिल भारतीय समन्वित अनुसंधान परियोजनाओं (एआईसीआरपी) द्वारा स्थान विशिष्ट उच्च पैदावार वाली किस्मों/बीजों का विकास एक निरंतर प्रक्रिया और नियमित रूप से संपादित किया जाने वाला कार्यक्रम है। इस प्रकार विकसित की गई किस्मों / बीजों को 'कृषि फसलों से संबंधित फसल मानक, अधिसूचना और किस्म रिलीज पर उप-समिति' द्वारा गहन जांच के बाद भारत सरकार के राजपत्र में अधिसूचित किया जाता है। पिछले 10 वर्षों (2014-2024) के दौरान स्थान विशिष्ट उच्च पैदावार वाली फील्ड फसलों की कुल 2900 किस्में जारी की गई हैं, इनमें से नाशीजीव/ रोगों के संबंध में प्रतिरोधी/ सहिष्णुता वाली किस्मों / बीजों (कोष्ठक में) सहित अधिसूचित किस्मों / बीज, फसल-वार किस्मों / बीजों का विवरण निम्नवत है: चावल 668(588); गेहूँ 178(168); जौ 21(13); मक्का 239 (229); ज्वार 78(68); बाजरा 81(75) अन्य श्रीअन्न 115 (95) ; दलहन 437 (402) ; तिलहन 412 (342) ; रेशा फसलें 376 (345) ; चारा फसलें 178 (147); गन्ना 88(83) तथा अन्य फसलें 29(19)। इन बीजों को किसानों को गुणवत्तायुक्त बीज की आगामी आपूर्ति के लिए बीज श्रृंखला में शामिल किया गया है। इसके अतिरिक्त, कीट-नाशीजीव संक्रमण के कारण हानियों को कम करने के लिए तथा कीट-नाशीजीवों के नियंत्रण के लिए अनेक प्रक्रिया संबंधी पैकेज की संस्तुति की गई है जिनके मार्फत किसानों द्वारा कीट-नाशीजीवों के प्रकोप को नियंत्रित किया जा रहा है।

(घ) और (ङ) भारत सरकार द्वारा उचित नीतिगत उपायों, बजटीय आबंटन और फसल प्रदर्शन एवं प्रशिक्षण के मार्फत ग्राम स्तर पर विभिन्न स्कीमों/ कार्यक्रमों के माध्यम से राज्यों के प्रयासों को सहायता प्रदान की जाती है। भारत सरकार की विभिन्न योजनाएं/कार्यक्रम किसानों के कल्याण के लिए बनाए गए हैं जिनमें प्रधान मंत्री फसल बीमा योजना, नमो (एनएएमओ) किसान योजना और एकीकृत फसल प्रबंधन पद्धतियों को अपनाकर उत्पादन बढ़ाना, लाभकारी आय (रिटर्न) और किसानों की आय में सहायता प्रदान करना शामिल है। भारत सरकार ने कृषि एवं किसान कल्याण विभाग के बजट आबंटन में व्यापक रूप से वृद्धि करके इसे वर्ष 2024-25 के लिए 1,22,528.77 करोड़ रुपये (बीई) कर दिया है जो कि वर्ष 2013-14 के दौरान 21933.50 करोड़ रुपये (बीई) था। किसानों द्वारा की गई आत्महत्याओं से संबद्ध आंकड़े/विवरण संबंधित राज्य सरकार द्वारा रखे जाते हैं।

(च) और (छ) इन विकसित की गईं खेत फसलों की 2900 किस्मों में से 2661 किस्में (अनाज 1258; तिलहन 368; दलहन 410; रेशा फसलें 358; चारा फसलें 157; गन्ना 88 और अन्य फसलें 22) एक या अधिक जैविक और/या अजैविक दबावों के प्रति सहिष्णु हैं। इनमें से 537 किस्मों को सटीक फेनोटाइपिंग टूल्स का उपयोग करके विशेष रूप से जलवायु की चरम स्थितियों के लिए विकसित किया गया है।

विभिन्न एजेंसियों से प्राप्त मांगों के अनुसार इन किस्मों के प्रजनक और गुणवत्ता वाले बीजों का उत्पादन करने के लिए व्यवस्थित रूप से प्रयास किए गए हैं। किसानों को बीज की शीघ्र आपूर्ति के लिए रबी 2024-25 से पर्याप्त गुणवत्ता वाले प्रजनक बीज उत्पादन और खरीफ 2025 के लिए प्रसंस्करण की योजना बनाई गई है। किसानों को बीज की आपूर्ति में तेजी लाने के लिए वर्ष 2014 से कुल 11.85 लाख क्विंटल प्रजनक बीज का उत्पादन किया गया है और इसकी विभिन्न सार्वजनिक और निजी क्षेत्र की बीज एजेंसियों को आधारीय (फाउंडेशन) और प्रमाणित बीजों के डाउनस्ट्रीम प्रगुणन के लिए आपूर्ति की गई है। कुल बीज आपूर्ति में 10 वर्ष से कम पुरानी किस्मों की हिस्सेदारी 70% से अधिक है।

इन किस्मों के बारे में बीज उत्पादन एजेंसियों और किसानों के बीच जागरूकता पैदा करने के लिए दूरदर्शन चैनलों, ऑल इंडिया रेडियो, प्रिंट, इलेक्ट्रॉनिक और सोशल मीडिया के माध्यम से हर संभव प्रयास किए जाते हैं। इन उन्नत फसल किस्मों के अग्रिम पंक्ति प्रदर्शन नियमित रूप से पूरे देश में आईसीएआर संस्थानों और राज्य कृषि विश्वविद्यालयों द्वारा आयोजित किए जाते हैं। कृषि विज्ञान केंद्र (केवीके) किसानों के समक्ष इन उन्नत फसल किस्मों का प्रदर्शन करते हैं। विकसित किस्मों को बड़े पैमाने पर अपनाने के लिए कृषि विज्ञान केंद्रों, राज्य कृषि विभागों, दूरदर्शन, मोबाइल ऐप जैसे आईसीटी उपकरणों आदि के माध्यम से किसानों के बीच प्रसारित किया जाता है।

भारत सरकार, राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन के अंतर्गत बीज एवं रोपणसामग्री उप-मिशन (एसएमएसपी) के घटक, बीज ग्राम कार्यक्रम को कार्यान्वित कर रही है। इस योजना का उद्देश्य गांव में किसानों को जलवायु-अनुकूल, जैव-प्रबलित और उच्च उपज देने वाली किस्मों के बीज उपलब्ध कराना है। इस कार्यक्रम के अंतर्गत आधारीय/प्रमाणित बीजों के वितरण के लिए वित्तीय सहायता अनाजों में बीज लागत का 50% और तिलहन, चारा व हरी खाद फसलों में प्रति किसान एक एकड़ के लिए गुणवत्तापूर्ण बीजों के उत्पादन के लिए 60% है। वर्ष 2024-25 से 2030-31 के दौरान घरेलू तिलहन उत्पादन को बढ़ावा देने और खाद्य तेलों में आत्मनिर्भरता (आत्मनिर्भर भारत) प्राप्त करने के लिए राष्ट्रीय खाद्य तेल मिशन – तिलहन (एनएमईओ-ओएस) को मंजूरी दी गई है।

AADHAAR BASED PAYMENT SYSTEM

2969. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of 'All workers' who are not eligible for Aadhaar Based Payment System (ABPS), State-wise;

- (b) the total number of 'Active workers' not eligible for ABPS, State-wise; and
- (c) whether the Government has issued any guidelines to ensure that workers who are not eligible for ABPS can access Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) employment?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) State/UT-wise details of percentage of total workers who are not eligible for Aadhaar Payment Bridge System (APBS) under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), as on 12.03.2025, is given in the enclosed **Statement-I**.

(b) State/UT-wise details of percentage of active workers who are not eligible for Aadhaar Payment Bridge System (APBS) under Mahatma Gandhi NREGS as on 12.03.2025 is given in the enclosed **Statement-II**.

(c) Under the Mahatma Gandhi NREGS, the Aadhaar Payment Bridge System (APBS) is merely a mode of payment, and the demand for work cannot be denied due to non-linking of account number with APBS. The Ministry continues to monitor its implementation and takes necessary measures to address any challenges faced by workers in receiving their entitlements, ensuring that no eligible beneficiary is deprived of their rightful wages. As and when any issue is flagged by the State/UT or any other stakeholders, same is resolved on priority basis.

Mahatma Gandhi NREGS is a demand-driven wage employment Scheme. The rural households can register themselves under Scheme and seek

employment at multiple fora including the Gram Panchayats. The field authorities have been instructed to organize RojgarDiwas at least once every month for covering willing unskilled workers.

STATEMENT-I

State/UT-wise total number of workers and percentage who are not eligible for Aadhaar Payment Bridge System (APBS) under Mahatma Gandhi NREGS) as on 12.03.2025

Sl. No.	States/UTs	Total number of workers	Percentage who are not eligible for APBS
1	Andhra Pradesh	12262973	1.76
2	Arunachal Pradesh	469919	23.92
3	Assam	10511449	41.12
4	Bihar	22900741	31.39
5	Chhattisgarh	7798425	3.60
6	Goa	51321	66.40
7	Gujarat	9702355	58.72
8	Haryana	2375425	33.26
9	Himachal Pradesh	2837576	27.41
10	Jammu and Kashmir	2354477	21.78
11	Jharkhand	10292182	38.61
12	Karnataka	17991304	33.11
13	Kerala	5717603	17.49
14	Ladakh	50387	0.77
15	Madhya Pradesh	17547654	28.27
16	Maharashtra	29734310	63.97
17	Manipur	913155	23.85
18	Meghalaya	1223842	40.45
19	Mizoram	240217	6.65
20	Nagaland	773310	65.98
21	Odisha	10465254	9.68

22	Punjab	2891727	20.49
23	Rajasthan	23023741	24.81
24	Sikkim	137183	15.39
25	Tamil Nadu	10962718	3.69
26	Telangana	10451136	33.81
27	Tripura	1223565	4.85
28	Uttar Pradesh	21903876	8.23
29	Uttarakhand	1573250	2.63
30	West Bengal	25627676	17.01
31	Andaman And Nicobar	52804	39.24
32	Dadra and Nagar Haveli and Daman and Diu	41536	64.43
33	Lakshadweep	16637	57.75
34	Puducherry	115264	16.10
	Total	264234992	27.89

STATEMENT-II

State/UT-wise total number of 'Active workers' and its percentage who are not eligible for Aadhaar Payment Bridge System (APBS) under Mahatma Gandhi NREGS as on 12.03.2025.

Sl. No.	States/UTs	Total number of 'Active workers'	Percentage who are not eligible for APBS
1	Andhra Pradesh	9718016	0.04
2	Arunachal Pradesh	352527	8.23
3	Assam	5383438	10.29
4	Bihar	9693647	6.07
5	Chhattisgarh	6339664	0.93
6	Goa	7393	11.23
7	Gujarat	2656720	0.24
8	Haryana	906978	5.49
9	Himachal Pradesh	1453850	0.69
10	Jammu And Kashmir	1547630	1.77

11	Jharkhand	4036445	2.05
12	Karnataka	8290882	0.78
13	Kerala	2503818	0.02
14	Ladakh	38964	0.35
15	Madhya Pradesh	10106290	0.13
16	Maharashtra	7943428	6.08
17	Manipur	700735	11.95
18	Meghalaya	874158	24.44
19	Mizoram	219678	1.29
20	Nagaland	591864	59.16
21	Odisha	6949228	1.97
22	Punjab	1566185	7.29
23	Rajasthan	12460391	0.11
24	Sikkim	94674	2.50
25	Tamil Nadu	9175765	0.08
26	Telangana	5868636	1.24
27	Tripura	1042520	1.28
28	Uttar Pradesh	13416321	2.51
29	Uttarakhand	1046878	1.00
30	West Bengal	10434225	13.20
31	Andaman And Nicobar	11248	10.06
32	Dadra and Nagar Haveli and Daman and Diu	11579	0.96
33	Lakshadweep	187	31.55
34	Puducherry	69756	2.26
	Total	135513718	3.48

UNIFORM AND FAIR WAGES UNDER MGNREGS

2970. DR. D. RAVI KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether social inclusion, particularly the participation of SC and ST workers, has been adequately achieved under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if not, the measures taken to address this issue;
- (b) the details of SC and ST workers participation in MGNREGS during the last five years, State-wise;
- (c) the reasons for wage disparities among different States under MGNREGS; and
- (d) the steps taken by the Government to ensure uniform and fair wages for MGNREGS workers in States?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available. Here it is stated that percentage of persondays generated by workers belonging to SC and ST community are 36.79% for the FY 2023-24 and 36.78% for the FY 2024-25(as on 12.03.2025)

States/UTs-wise details of Scheduled Caste (SC) and Scheduled Tribes (ST) workers who have availed the employment under the Mahatma Gandhi NREGS during the last five years are given in the enclosed **Statement**.

(c) and (d) As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification, specify the wage rate for its beneficiaries. Further, section 6 (2) of the Act, provides that until such time a wage rate is fixed by the Central Government in respect of any area in a State, the minimum wage fixed by the State Government under section 3 of the Minimum wages Act, 1948 for Agricultural Laborers shall be considered as the wage rate applicable to that area. Accordingly, as per provision of Section 6(2) of the Act, from the inception of the scheme till the financial year 2010-11, the wage rate in Mahatma Gandhi NREGA was determined on the basis of the minimum wage set by the respective State Governments. However, from the financial year 2011-12, the Government of India started determining the wage rates using the Consumer Price Index for agricultural labour (CPI-AL).

To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every financial year, based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The index is different for different States/UTs as notified by Labour Bureau Shimla. If the calculated wage rate of any State/UT is coming lower than the wage rate of previous year, it is being protected by maintaining the previous year's wage rate.

The wage rate is made applicable from 1st April of each financial year. The overall % increase in notified wage rate for FY 2024-25 from the FY 2023-24 is about 7 %.

However, each State/UT can provide wages over and above the wage rate notified by the Central Government.

STATEMENT

States/UTs-wise details of Scheduled Caste (SC) and Scheduled Tribes (ST) workers who have availed the employment under the Mahatma Gandhi NREGS during the last five years.

Sl. No.	State/UTs	Workers availed employment (in numbers)			
		FY 2019-20		FY 2020-21	
		SC	ST	SC	ST
1	Andhra Pradesh	1520251	683453	1936193	758396
2	Arunachal Pradesh	31	167697	18	228736
3	Assam	138970	499422	171360	561645
4	Bihar	590692	55291	736000	72571
5	Chhattisgarh	459390	1603969	644804	1969234
6	Goa	58	610	144	1988
7	Gujarat	73390	547831	111493	770899
8	Haryana	178975	0	299528	0
9	Himachal Pradesh	195420	56112	233654	65096
10	Jammu And Kashmir	44786	156521	51851	142573
11	Jharkhand	204661	468640	316195	834155
12	Karnataka	696809	427443	1020475	586791
13	Kerala	243192	93615	324452	101193
14	Ladakh	2	36961	2	38047
15	Madhya Pradesh	890430	2220607	1405144	3735422
16	Maharashtra	316602	612509	274571	787877
17	Manipur	16060	240977	16634	252681
18	Meghalaya	4362	653024	4206	694764

19	Mizoram	40	206883	45	221021
20	Nagaland	50	407541	48	400280
21	Odisha	589951	1277448	912636	2038050
22	Punjab	647336	442	798713	666
23	Rajasthan	1747179	1922432	2298583	2528303
24	Sikkim	3299	28059	4023	32323
25	Tamil Nadu	1992368	89013	2373016	123353
26	Telangana	874825	774854	1182553	1094894
27	Tripura	132841	346584	138999	366389
28	Uttar Pradesh	2039718	71299	3696502	126079
29	Uttarakhand	114514	24757	151652	32389
30	West Bengal	2537174	795276	3453916	996411
31	Andaman and Nicobar	0	28	0	528
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0
33	Lakshadweep	0	119	0	74
34	Puducherry	13287	61	16830	90
	Total	16266663	14469478	22574240	19562918

Sl. No	States/UTs	Workers availed employment (in numbers)					
		FY 2021-22		FY 2022-23		FY 2023-24	
		SC	ST	SC	ST	SC	ST
1	Andhra Pradesh	1884083	737056	1840624	737309	1831743	774068
2	Arunachal Pradesh	15	262430	43	270957	59	266069
3	Assam	180273	668252	157086	517900	189892	558255
4	Bihar	680904	75084	953072	97198	1082359	108882
5	Chhattisgarh	568592	1860154	458563	1645075	444059	1483216
6	Goa	125	1286	35	1650	10	1014
7	Gujarat	103601	780572	84190	718255	82218	700700
8	Haryana	276038	0	244423	0	281464	0
9	Himachal Pradesh	261316	64661	232285	60777	252811	60271

10	Jammu and Kashmir	49762	140076	41224	120100	39777	113509
11	Jharkhand	313764	764268	262483	618527	243904	636454
12	Karnataka	1104080	661950	950808	611788	968654	630986
13	Kerala	331165	107293	317990	106011	297913	104441
14	Ladakh	0	37451	0	39176	0	36516
15	Madhya Pradesh	1247934	3361603	1040885	2559725	829273	2238821
16	Maharashtra	317364	755301	312768	693878	320955	706217
17	Manipur	16071	251277	9470	204317	13652	217623
18	Meghalaya	4278	676791	3411	604573	4129	571842
19	Mizoram	37	211985	51	217437	56	221965
20	Nagaland	26	454451	1	485832	0	462306
21	Odisha	791931	1824075	755436	1694101	746608	1582642
22	Punjab	741311	655	741369	309	742747	311
23	Rajasthan	2061567	2327879	1836154	2085612	1776887	2037447
24	Sikkim	3786	31270	3648	29118	3580	28701
25	Tamil Nadu	2366394	130906	2197739	120923	2239923	129506
26	Telangana	1047938	993140	952232	942074	850827	858181
27	Tripura	140503	378397	136375	370085	137059	382759
28	Uttar Pradesh	3021446	111155	2745096	92697	2498828	81751
29	Uttarakhand	134466	27765	117661	23488	109769	24998
30	West Bengal	3071975	908445	487412	171868	1044	433
31	Andaman And Nicobar	0	389	0	594	0	267
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	0	2104
33	Lakshadweep	0	24	0	101	0	77
34	Puducherry	12223	89	13445	100	17001	172
	Total	20732968	18606130	16895979	15841555	16007201	15022504

कृषि क्षेत्र में रोजगार के अवसर

2971. श्री अजय भट्ट:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार विशेषकर उत्तराखंड राज्य में कोई औद्योगिक नीति अथवा विनिर्माण कार्य-योजना बनाने का है जिसका उद्देश्य कृषि जैसे प्राथमिक क्षेत्रों में रोजगार के अवसर सृजित करने में उच्च शिक्षण संस्थानों की भागीदारी को बढ़ावा देना है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) कौशल विकास कार्यक्रमों के माध्यम से शिक्षित शोधार्थियों को कृषि की ओर आकर्षित करने के लिए सरकार द्वारा की गई पहलों का ब्यौरा क्या है ताकि यह सुनिश्चित किया जा सके कि उनकी विशेषज्ञता कृषि क्षेत्र के विकास और प्रौद्योगिकीय प्रगति में सार्थक योगदान दे सके?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) सरकार विभिन्न कार्यक्रमों को कार्यान्वित कर रही है, जिनका उद्देश्य उत्तराखंड सहित पूरे देश में कृषि जैसे प्राथमिक क्षेत्रों में रोजगार के अवसर पैदा करने में उच्च शिक्षण संस्थानों की भागीदारी को बढ़ावा देना है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) वर्ष 2016-17 से सभी कृषि विश्वविद्यालयों (एयू) में कृषि एवं संबद्ध विषयों में उच्च शिक्षा के अंडरग्रेजुएट पाठ्यक्रम में एक कार्यक्रम कार्यान्वित कर रहा है, जिसका नाम है “स्टूडेंट रेडी” (ग्रामीण उद्यमिता जागरूकता विकास योजना)। यह एक सुव्यवस्थित एक वर्षीय कार्यक्रम है, जिसमें निम्नलिखित घटक शामिल हैं, जो सभी कृषि छात्रों को कृषि एवं संबद्ध क्षेत्रों में अपने स्वयं के उद्यम स्थापित करने हेतु अपने उद्यमशीलता कौशल विकसित करने के लिए वांछित कौशल प्रदान करने हेतु डिजाइन किए गए हैं, ताकि बेहतर रोजगार के साथ-साथ कृषि क्षेत्र में विकास और प्रौद्योगिकी की प्रगति हो सके।

स्टूडेंट रेडी कार्यक्रम के पांच घटक हैं:

- i. अनुभवात्मक शिक्षा - व्यावसायिक मोड
- ii. अनुभवात्मक शिक्षा - व्यावहारिक प्रशिक्षण (कौशल विकास)

- iii. ग्रामीण जागरूकता कार्य अनुभव (आरएडबल्यूई)
- iv. संयंत्र में प्रशिक्षण /इंडस्ट्रीयल अटैचमेंट/इंटरनशिप
- v. छात्र परियोजनाएं

कृषि एवं किसान कल्याण विभाग वर्ष 2002 से एग्री-क्लीनिक और एग्री-बिजनेस सेन्टर (एसी एवं एबीसी) कार्यक्रम कार्यान्वित कर रहा है, जिसका मुख्य उद्देश्य कृषि एवं संबद्ध विषयों में प्रशिक्षित स्नातकों की भागीदारी को बढ़ावा देना है, ताकि वे स्वरोजगार उद्यमों के रूप में स्थापित कृषि उद्यमों के माध्यम से कृषि और संबद्ध क्षेत्रों में किसानों को परामर्श और विस्तार सेवाएं प्रदान कर सकें। यह प्रशिक्षण राष्ट्रीय विस्तार प्रबंधन संस्थान (मैनेज), हैदराबाद द्वारा चयनित नोडल प्रशिक्षण संस्थानों के माध्यम से दिया जाता है। उत्तराखंड राज्य में अब तक 608 उम्मीदवारों को प्रशिक्षित किया गया है, जिनमें से 212 उम्मीदवारों ने अपने उद्यम स्थापित कर लिए हैं और किसानों को सेवाएं दे रहे हैं।

कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू), भारत सरकार वर्ष 2018-19 से राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के अंतर्गत "नवाचार और कृषि-उद्यमिता विकास" कार्यक्रम को कार्यान्वित कर रहा है, जिसका उद्देश्य देश में वित्तीय सहायता प्रदान करके और एक इनक्यूबेशन पारिस्थितिकी तंत्र का पोषण करके नवाचार और कृषि-उद्यमिता को बढ़ावा देना है। इस विभाग ने इस कार्यक्रम के अंतर्गत कार्यान्वयन सहायता और स्टार्टअप्स के इनक्यूबेशन के लिए देश भर से पांच ज्ञान भागीदारों (केपी) और चौबीस आरकेवीवाई कृषि व्यवसाय इनक्यूबेटर (आर-एबीआई) की नियुक्ति की है। स्टार्ट-अप्स कृषि एवं संबद्ध क्षेत्रों के विभिन्न क्षेत्रों में परियोजनाएं जैसे सेंसर के अनुप्रयोगों सहित सटीक कृषि, आर्टिफिशियल इंटेलिजेंस (एआई), इंटरनेट ऑफ थिंग्स (आईओटी), सूचना और संचार प्रौद्योगिकी (आईसीटी), और ड्रोन, फार्म मशीनीकरण, पोस्ट-हार्वैस्ट, खाद्य प्रौद्योगिकी एवं मूल्य संवर्धन, आपूर्ति श्रृंखला और कृषि रसद एवं कृषि इनपुट, वेस्ट टू वेल्थ एंड ग्रीन एनर्जी इन एग्रीकल्चर एंड ऑर्गेनिक फार्मिंग, संबद्ध क्षेत्र इत्यादि से शुरू कर रहे हैं।

उत्तराखंड सरकार निम्नलिखित कार्यक्रमों के माध्यम से कृषि सहित प्राथमिक क्षेत्र में रोजगार के अवसर पैदा करने में उच्च शिक्षण संस्थानों की भागीदारी को बढ़ावा दे रही है।

i. उत्तराखंड स्टेट स्टार्टअप पॉलिसी-2023

इस नीति का उद्देश्य कृषि क्षेत्र सहित स्टार्टअप को मासिक भत्ते, विपणन सहायता, पेटेंट शुल्क प्रतिपूर्ति और स्टाम्प शुल्क से छूट जैसे विभिन्न लाभ प्रदान करके सहायता देना है।

ii. उत्तराखंड कृषि सहित विभिन्न क्षेत्रों में निवेश के अवसर प्रदान करता है, जिसमें निम्नलिखित प्रोत्साहन शामिल हैं:

- पूंजी अनुदान: इनक्यूबेटर स्थापित करने या बढ़ाने के लिए पूंजी लागत का 50% तक।
- परिचालन व्यय: इनक्यूबेटर के लिए प्रति वर्ष 2 लाख रुपये।
- कर लाभ: स्टाम्प शुल्क से छूट और एसजीएसटी की प्रतिपूर्ति।

ये पहलें कृषि सहित विभिन्न क्षेत्रों में उद्यमिता, नवाचार और रोजगार के अवसरों को बढ़ावा देने के लिए राज्य सरकार के प्रयासों को प्रदर्शित करती हैं।

iii. उत्तराखंड सरकार ने कौशल विकास कार्यक्रमों के माध्यम से शिक्षित शोधार्थियों को कृषि क्षेत्र की ओर आकर्षित करने के लिए कई पहलें शुरू की हैं:

- उत्तराखंड यूनिवर्सिटी ऑफ हॉर्टिकल्चर एंड फोरेस्ट्री: यह विश्वविद्यालय वर्ष 2011 में स्थापित हुआ जो कृषि एवं बागवानी में अनुसंधान एवं विकास को बढ़ावा देने के लिए प्रमाण-पत्र स्तर के कार्यक्रमों सहित विभिन्न पाठ्यक्रम प्रदान करता है।
- उत्तराखंड कॉउंसिल फॉर बायोटेक्नॉलोजी (यूसीबी): छात्रों को कृषि क्षेत्र से संबंधित कौशल प्रदान करने के लिए प्लांट टिशू कल्चर, मोलिक्यूलर बायोलॉजी एंड जेनेटिक इंजीनियरिंग सहित बायोटेक्नॉलोजी में प्रशिक्षण कार्यक्रम आयोजित करता है।

- भारत सरकार के कौशल विकास एवं उद्यमिता मंत्रालय की "स्किल्स एक्ज्यूजिशन एंड नॉलेज अवेयरनेस फॉर लाइवलीहुड प्रमोशन" (संकल्प) परियोजना, उत्तराखंड सरकार के प्रशिक्षण एवं रोजगार निदेशालय को कृषि सहित विभिन्न क्षेत्रों में कौशल विकास गतिविधियों की योजना, विकास, निगरानी और समन्वय में तकनीकी सहायता प्रदान करती है।

EXPORT OF SILK WASTE

2972. DR. C. N. MANJUNATH:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether it has come to the notice of the Government that due to lack of facilities about 6000 metric tonnes of silk waste is exported to other countries and value-added products produced from it are imported to our country;
- (b) if so, the steps will be taken to establish/renew spun silk mills to utilize the silk waste indigenously;
- (c) whether in some seasons there is difficulty in the supply of P1 level basic eggs (CSR2, FC1 and FC2);
- (d) whether permission will be given to private organization to supplement supply P1 eggs having necessary expertise and facilities and if so, the details thereof;
- (e) whether the rapid urbanization and industrialization are threatening mulberry cultivation and the area is declining; and
- (f) if so, whether action will be taken to declare Special Sericulture Zones (SSZs) and legally protect mulberry plantations?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) As per DGCIS, Kolkata reports, during 2023-24, 3348 MT of silk waste was exported from the country.

The major silk products which is being imported from other countries is raw silk, and not the value-added products made up of silk waste.

To utilize the silk waste/spun silk indigenously, 3 Spun silk mills at Assam, BTC and Manipur are under establishment by the respective State Governments. Additionally, small spinning machines like Miniature spinning mill, Motorized cum Pedal operated spinning machine are also being supported under Silk Samagra-2 scheme.

(c) and (d) To produce P1 basic seed, scientific & technical expertise is the prerequisite. Maintenance of genetic purity of the silkworm breeds and its foundation crosses for true-to-type traits is a meticulous process and which is essential to carry & retain breed characters for subsequent generations to produce quality seeds. Hence, P1 basic seed is produced at the level of Central Silk Board and State Government, to ensure proper breed maintenance and to avoid genetic deterioration.

However, Central Silk Board is promoting registered private entrepreneurs for bivoltine seed cocoon production from P1 seeds and production of commercial silkworm seeds for supply to famers.

As on date, 342 number of Registered Seed Production (RSP) (private entrepreneurs) involved in commercial mulberry silkworm seed production and 5652 number of Registered Seed Cocoon Producers (RSCP) are engaged in mulberry seed cocoon production.

(e) and (f) The mulberry cultivation area has increased from 2,19,819 Hectare in 2014-15 to 2,63,352 Hectare in 2023-24. Since there is no decline in cultivation areas.

Declaration of Special Sericulture Zone (SSZs) matter comes under the purview of State Governments and so far, no such proposals have been received from State Governments.

ILLEGAL IMMIGRATION AND BORDER SECURITY

2973. SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

the steps taken by the Government to tackle issue of illegal immigration and border security?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

The Government of India has undertaken several measures to tackle issue of illegal immigration and border security along international borders. The Government of India through its border guarding forces, has adopted a multi-pronged approach to tackle illegal immigration and strengthening border security, which includes:

- Enhanced Border Surveillance: Deployment of advanced surveillance equipments such as CCTV, drones, automatic number plate recognition systems.
- Strengthening Border Infrastructure: Development of fencing, border outposts, roads, and helipads to enhance vigilance and mobility of security forces.
- Regular Patrolling & Checkpoints: Intensified area domination through patrolling, Naka points, and mobile teams to monitor illegal activities.
- Intelligence & Coordination: Close collaboration between intelligence agencies and other organizations for real-time information sharing through established platforms.
- Regulated Cross-Border Movement: Identification and management of designated entry/exit points to ensure controlled movement of people and goods.
- Community Engagement & Awareness: Programs to educate border residents and discourage them from aiding illegal activities.
- Cross-Border Cooperation: Coordination with neighbouring countries through meetings and joint initiatives to strengthen enforcement measures.

रासायनिक उर्वरक का पशु स्वास्थ्य पर प्रभाव

2974. श्री त्रिवेन्द्र सिंह रावत:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को रासायनिक उर्वरकों, विशेषकर यूरिया के पशु स्वास्थ्य पर पड़ने वाले हानिकारक प्रभावों की जानकारी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार पशुपालकों और किसानों को यूरिया और सुरक्षित पशु चारे के संतुलित उपयोग के बारे में जागरूक बनाने के लिए प्रशिक्षण कार्यक्रम आयोजित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार पशुओं के स्वास्थ्य को किसी हानिकारक प्रभाव से बचाने के लिए प्राकृतिक अथवा जैविक उर्वरकों के प्रयोग को बढ़ावा देने के लिए कोई विशेष योजना कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का पशुपालकों को ऐसी घटनाओं से बचाने के लिए कोई मुआवजा या वित्तीय सहायता प्रदान करने का प्रस्ताव है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) जी हां। भारतीय कृषि अनुसंधान परिषद (आईसीएआर) द्वारा प्रदान की गई जानकारी के अनुसार पशुओं में यूरिया विषाक्तता का अध्ययन किया गया है। तदनुसार, पशुओं के निष्पादन पर यूरिया अनुपूरण के आधार पर पशु आहार में यूरिया मिलाने का सुरक्षित स्तर तय किया गया है। रासायनिक उर्वरकों का उपयोग अनुशंसित मात्रा में तथा विवेकपूर्ण तरीके से किया जाना चाहिए।

(ख) पशुधन रोग नियंत्रण कार्यक्रम (एलएचडीसीपी) के पशु रोग नियंत्रण के लिए राज्यों को सहायता (एएससीएडी) के तहत विभाग उत्कृष्ट पशुपालन प्रथाओं और पशु चिकित्सा देखभाल संबंधी जागरूकता, प्रशिक्षण और प्रचार के लिए राज्यों/संघ राज्य क्षेत्रों को 100% वित्तीय सहायता प्रदान करता है। क्षेत्रीय चारा स्टेशनों के माध्यम से विभाग चारा उत्पादन और रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के लिए सर्वोत्तम प्रथाओं पर सालाना किसान प्रशिक्षण कार्यक्रम भी आयोजित करता है। इसके अलावा,

आईसीएआर संस्थानों द्वारा यूरिया का उपयोग करके पुआल के यूरिया अमोनियाकरण पर किसानों के लिए प्रशिक्षण आयोजित किए जाते हैं। जैसा कि कृषि और किसान कल्याण मंत्रालय द्वारा बताया गया है, कृषि विज्ञान केंद्र (केवीके) के माध्यम से किसानों को मृदा स्वास्थ्य कार्ड और सलाह जारी की गई है।

पशुपालन और डेयरी विभाग, पोषण में सुधार के लिए साइलेज और टोटल मिक्स राशन के उपयोग को प्रोत्साहित करने के लिए राष्ट्रीय गोकुल मिशन नामक योजना के तहत डेयरी में लगे किसानों और दूध उत्पादकों के लिए प्रशिक्षण कार्यक्रम चला रहा है।

राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी) के तहत किसानों को अच्छी स्वच्छता पद्धति और अच्छी निर्माण पद्धति पर दूध परीक्षकों, डीसीएस कर्मचारियों, डेयरी कर्मियों कोसंयंत्र संचालन पर प्रशिक्षण तथा जागरूकता कार्यक्रम के लिए सहायता प्रदान की जाती है। इसके अतिरिक्त चारा विकास कार्यक्रम के अंतर्गत, आधुनिक चारा उत्पादन और संरक्षण तकनीकी के प्रदर्शन और प्रचार के लिए सहायता प्रदान की जाती है।

विभाग ने उद्यमियों, किसानों और अन्य हितधारकों के कौशल को बढ़ाने के लिए कौशल विकास रूपरेखा भी तैयार की है। यह पहल यह सुनिश्चित कर रही है कि नवीनतम ज्ञान और प्रशिक्षण के साथ व्यक्तियों को सशक्त बनाकर पशुधन क्षेत्र प्रतिस्पर्धी बना रहे।

(ग) जैसा कि कृषि एवं किसान कल्याण मंत्रालय द्वारा बताया गया है, सरकार सभी राज्यों/संघ राज्य क्षेत्रों में परम्परागत कृषि विकासयोजना के माध्यम से जैविक खेती (पीकेवीवाई) को बढ़ावा दे रही है और प्राकृतिक संसाधनों पर आधारित एकीकृत एवं जलवायु अनुकूल टिकाऊ कृषि प्रणाली को बढ़ावा देने के लिए उत्तर पूर्वी क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर) को लागू किया जा रहा है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) मृदा स्वास्थ्य में गिरावट और भूजल के प्रदूषण को रोकने के लिए 4आर दृष्टिकोण यानी सही मात्रा, सही समय, सही तरीका और सही प्रकार के उर्वरक तथा रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के साथ पौधों के पोषक तत्वों के अकार्बनिक और कार्बनिक दोनों स्रोतों (खाद, जैव-उर्वरक आदि) के संयुक्त उपयोग के माध्यम से मृदा परीक्षण आधारित संतुलित और एकीकृत पोषक तत्व प्रबंधन की सिफारिश कर रहा है।

(घ) और (ङ) विभाग के पास इस संबंध में कोई योजना प्रस्तावित नहीं है।

कृषि उत्पादों की बिक्री और खरीद के लिए नोडल एजेंसियां

2975. श्री भारत सिंह कुशवाह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) केन्द्र सरकार द्वारा कृषि उत्पादों और श्री अन्न की खरीद-बिक्री में शामिल नोडल एजेंसियों का ब्यौरा क्या है और केन्द्र सरकार में इन एजेंसियों की एजेंसीवार हिस्सेदारी कितनी है;

(ख) नोडल एजेंसियों का ब्यौरा क्या है तथा नोडल एजेंसियां कितने वर्षों से कार्य कर रही हैं तथा इनकी संख्या/नाम और वर्षवार ब्यौरा क्या है;

(ग) नोडल एजेंसियों के पास कृषि उत्पादों की भण्डारण क्षमता कितनी है;

(घ) निजी और सरकारी क्षेत्र में भण्डारण क्षमता का ब्यौरा क्या है;

(ङ) इस हेतु प्रयुक्त सरकारी भांडागारों सहित भण्डारणगृहों का नामवार ब्यौरा क्या है;

(च) क्या नोडल एजेंसियों की सतत और नियंत्रित निगरानी के लिए राज्य स्तर पर कोई गैर-सरकारी समिति है; और

(छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) सरकार भारतीय खाद्य निगम (एफसीआई) और राज्य एजेंसियों के माध्यम से धान और गेहूं के लिए मूल्य समर्थन प्रदान करती है। इसके अलावा, विभिन्न प्रकार के पोषक अनाज (बाजरा या श्री अन्न) और मोटे अनाज विभिन्न राज्य सरकारों द्वारा एफसीआई के परामर्श से स्वयं खरीदे जाते हैं, ताकि संबंधित राज्य सरकारें उन्हें लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) के साथ-साथ अन्य कल्याणकारी योजनाओं (ओडब्ल्यूएस) के तहत वितरण के लिए उपयोग कर सकें। मूल्य समर्थन योजना (पीएसएस) के अंतर्गत पंजीकृत किसानों से न्यूनतम समर्थन मूल्य (एमएसपी) पर उचित औसत गुणवत्ता (एफएक्यू) के अधिसूचित दलहन, तिलहन और खोपरा की खरीद की जाती है। यह प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की एकीकृत योजना का एक घटक है। यह खरीद, भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) और भारतीय राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड (एनसीसीएफ) जैसी केंद्रीय नोडल एजेंसियों द्वारा संबंधित राज्य सरकारों के सहयोग से उनकी राज्य स्तरीय एजेंसियों के माध्यम से की जाती है। इसके अलावा, कपास और जूट की खरीद सरकार द्वारा एमएसपी पर क्रमशः केंद्रीय नोडल एजेंसियों अर्थात् कॉटन कॉरपोरेशन ऑफ इंडिया (सीसीआई) और जूट कॉरपोरेशन ऑफ इंडिया (जेसीआई) के माध्यम से की जाती है।

एफसीआई एक वैधानिक निकाय है और एनसीसीएफ उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय के तहत एक बहुराज्यीय राज्य सहकारी संस्था है। सीसीआई और जेसीआई कपड़ा मंत्रालय के तहत केंद्रीय सार्वजनिक क्षेत्र के उपक्रम हैं। नेफेड एमएससीएस अधिनियम के तहत पंजीकृत एक बहुराज्यीय राज्य सहकारी समिति (एमएससीएस) है।

(ग) से (ङ) एमएसपी खरीद कार्य तब किया जाता है जब अधिसूचित वस्तुओं की बाजार की कीमतें एमएसपी कीमतों से कम हो जाती हैं। केंद्रीय नोडल एजेंसियां, राज्य सरकारों के साथ समन्वय करके, केंद्रीय भंडारण निगम (सीडब्ल्यूसी), राज्य भंडारण निगम (एसडब्ल्यूसी), एफसीआई के स्वामित्व वाले

और सहकारी गोदामों को, जब भी स्थिति की मांग हो, पर्याप्त भंडारण क्षमता बनाने के लिए नियुक्त करती हैं। सीडब्ल्यूसी, एसडब्ल्यूसी, एफसीआई और सहकारी समितियों द्वारा गोदामों/भंडारण स्थान की अनुपलब्धता की स्थिति में, स्टॉक को निजी उद्यमी गारंटी (पीईजी) गोदामों सहित अन्य गोदामों में संग्रहीत किया जा सकता है, जैसा कि केंद्रीय नोडल एजेंसियों के समन्वय में राज्य सरकार द्वारा अनुमोदित किया गया है। विभिन्न गोदामों के साथ कृषि वस्तुओं के भंडारण की सुविधा का लाभ उठाने वाली नोडल एजेंसियां इस प्रकार हैं:-

नोडल एजेंसियां	भंडारण स्थान (एलएमटी में)						
	सीडब्ल्यूसी	एसडब्ल्यूसी	नोडल एजेंसी के स्वामित्व में है	सहकारी समितियां	राज्य सरकार	निजी	कुल
एफसीआई	28.72	89.19	146.18	-	3.91	98.27	367.37
सीसीआई	90 लाख गांठ	10 लाख गांठ	-	06 लाख गांठ		-	106 लाख गांठ
एनसीसीएफ	7.12	29.73	-	-		0.01	36.86
नेफेड	12.03	28.49	-	-		-	40.52

निजी और सरकारी क्षेत्र में भंडारण क्षमता का ब्यौरा संलग्न **विवरण** में दिया गया है

(च) और (छ) केंद्रीय नोडल एजेंसियों और राज्य स्तरीय एजेंसियों द्वारा एमएसपी पर अधिसूचित कृषि उपज की खरीद कार्यों की निगरानी के लिए सरकार के पास केंद्रीय और राज्य स्तर पर अपना तंत्र है। इस प्रकार सरकार ने नोडल एजेंसियों के कामकाज की निगरानी के लिए कोई गैर-सरकारी समिति गठित नहीं की है।

विवरण

दिनांक 01.02.2025 तक एफसीआई और राज्य सरकार एजेंसियों के साथ केंद्रीय पूल भंडारण क्षमता

(आंकड़े एलएमटी में)

क्षेत्र	क्रम सं.	क्षेत्र/संघ राज्य क्षेत्र	एफसीआई के पास कुल भंडारण क्षमता (स्वामित्व/किराए पर) (कवर्ड और सीएपी)				कुल (स्वामि त्व+किरा ए पर)	खाद्यान्नों के भंडारण के लिए राज्य भंडारण समितियों (एफसीआई को दी गई क्षमता को छोड़कर) सहित राज्य एजेंसियों के पास कुल भंडारण क्षमता				कुल योग				
			शामिल		सीएपी			कुल		शामिल और सीएपी	राज्य एजेंसियां			शामिल	सीए पी	शामिल और सीएपी
			स्वामि त्व	किराये पर	स्वा मित्व	किराये पर		शामिल	सीएपी		शामिल	सीएपी	कुल			
पूर्व	1	बिहार	3.45	8.03	0.00	0.00	11.47	0.00	11.47	10.13	0.00	10.13	21.60	0.00	21.60	
	2	झारखंड	0.89	3.82	0.00	0.00	4.71	0.00	4.71	1.78	0	1.78	6.49	0.00	6.49	
	3	उड़ीसा	3.65	2.82	0.00	0.00	6.47	0.00	6.47	6.12	0	6.12	12.59	0.00	12.59	
	4	पश्चिम बंगाल	9.53	0.92	0.00	0.00	10.45	0.00	10.45	9.66	0	9.66	20.11	0.00	20.11	
	5	सिक्किम	0.11	0.01	0.00	0.00	0.11	0.00	0.11	0.11	0	0.11	0.23	0.00	0.23	
कुल पूर्वी क्षेत्र			17.63	15.58	0.00	0.00	33.21	0.00	33.21	27.80	0	27.80	61.01	0.00	61.01	
पूर्वोत्तर	6	असम	3.74	1.57	0.00	0.00	5.31	0.00	5.31	0.00	0	0.00	5.31	0.00	5.31	
	7	अरुणाचल प्रदेश	0.41	0.01	0.00	0.00	0.42	0.00	0.42	0.00	0	0.00	0.42	0.00	0.42	
	8	मेघालय	0.20	0.25	0.00	0.00	0.44	0.00	0.44	0.00	0	0.00	0.44	0.00	0.44	
	9	मिजोरम	0.32	0.00	0.00	0.00	0.32	0.00	0.32	0.41	0	0.41	0.73	0.00	0.73	
	10	त्रिपुरा	0.44	0.19	0.00	0.00	0.62	0.00	0.62	0.68	0	0.68	1.30	0.00	1.30	
	11	मणिपुर	0.65	0.00	0.00	0.00	0.65	0.00	0.65	0.00	0	0.00	0.65	0.00	0.65	
	12	नागालैंड	0.42	0.16	0.00	0.00	0.57	0.00	0.57	0.08	0	0.08	0.65	0.00	0.65	

कुल उत्तर पूर्व क्षेत्र			6.16	2.17	0.00	0.00	8.33	0.00	8.33	1.17	0	1.17	9.50	0.00	9.50
उत्तर	13	दिल्ली	3.28	0.00	0.00	0.00	3.28	0.00	3.28	0.00	0	0.00	3.28	0.00	3.28
	14	हरियाणा	8.75	51.37	2.88	0.00	60.12	2.88	63.00	42.91	8.46	51.37	103.03	11.34	114.37
	15	हिमाचल प्रदेश	0.27	0.73	0.00	0.00	1.00	0.00	1.00	0.00	0	0.00	1.00	0.00	1.00
	16	जम्मू और कश्मीर	0.95	1.53	0.00	0.00	2.48	0.00	2.48	0.00	0	0.00	2.48	0.00	2.48
	17	लद्दाख	0.25	0.07	0.00	0.00	0.31	0.00	0.31	0.00	0	0.00	0.31	0.00	0.31
	18	पंजाब	27.17	106.53	3.31	0.00	133.70	3.31	137.01	48.62	41.61	90.23	182.32	44.92	227.24
	19	चंडीगढ़	0.00	0.09	0.00	0.00	0.09	0.00	0.09	0.00	0	0.00	0.09	0.00	0.09
	20	राजस्थान	8.52	8.94	0.60	0.00	17.45	0.60	18.05	0.00	0	0.00	17.45	0.60	18.05
	21	उत्तर प्रदेश	15.68	38.91	0.00	0.00	54.59	0.00	54.59	0.00	0	0.00	54.59	0.00	54.59
	22	उत्तराखंड	0.73	1.25	0.00	0.00	1.98	0.00	1.98	1.88	0	1.88	3.86	0.00	3.86
कुल उत्तर क्षेत्र			65.59	209.41	6.79	0.00	275.00	6.79	281.79	93.41	50.07	143.48	368.41	56.86	425.27
दक्षिण	23	आंध्र प्रदेश	8.64	2.90	0.00	0.00	11.54	0.00	11.54	17.16	0	17.16	28.70	0.00	28.70
	24	अंडमान निकोबार	0.07	0.00	0.00	0.00	0.07	0.00	0.07	0.16	0	0.16	0.23	0.00	0.23
	25	तेलंगाना	6.68	14.09	0.00	0.00	20.77	0.00	20.77	7.80	0	7.80	28.57	0.00	28.57
	26	केरल	5.89	0.09	0.00	0.00	5.98	0.00	5.98	1.89	0	1.89	7.87	0.00	7.87
	27	कर्नाटक	4.60	5.53	0.00	0.00	10.13	0.00	10.13	0.00	0	0.00	10.13	0.00	10.13
	28	लक्षद्वीप	0.03	0.00	0.00	0.00	0.03	0.00	0.03	0.00	0	0.00	0.03	0.00	0.03
	29	तमिलनाडु	6.46	6.02	0.00	0.00	12.48	0.00	12.48	8.92	0	8.92	21.40	0.00	21.40

	30	पुडुचेरी	0.51	0.00	0.00	0.00	0.51	0.00	0.51	0.00	0	0.00	0.51	0.00	0.51
कुल दक्षिण क्षेत्र			32.87	28.63	0.00	0.00	61.50	0.00	61.50	35.93	0	35.93	97.43	0.00	97.43
पश्चिम	31	गुजरात	4.93	4.41	0.00	0.00	9.34	0.00	9.34	0.56	0	0.56	9.90	0.00	9.90
	32	दादर नगर हवेली	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0	0.00	0.00	0.00	0.00
	33	महाराष्ट्र	9.23	8.99	0.00	0.00	18.22	0.00	18.22	6.98	0	6.98	25.20	0.00	25.20
	34	गोवा	0.19	0.06	0.00	0.00	0.25	0.00	0.25	0.00	0	0.00	0.25	0.00	0.25
	35	मध्य प्रदेश	4.18	6.90	0.00	0.00	11.08	0.00	11.08	189.1 6	0.00	189.1 6	200.2 4	0.00	200.24
	36	छत्तीसगढ़	6.32	13.30	0.00	0.00	19.61	0.00	19.61	15.39	0	15.39	35.00	0.00	35.00
कुल पश्चिमी क्षेत्र			24.85	33.65	0.00	0.00	58.50	0.00	58.50	212.09	0.00	212.09	270.59	0.00	270.59
कुल योग			147.10	289.44	6.79	0.00	436.54	6.79	443.33	370.40	50.07	420.47	806.94	56.86	863.80

असम में कृषि विज्ञान केंद्र

2976. श्री रंजीत दत्ता:

क्या कृषि और किसान कलण मंत्री यह बताने की कृपा करेंगे कि:

- (क) असम में जिलावार कितने कृषि विज्ञान केंद्र (केवीके) कार्य कर रहे हैं;
- (ख) कृषि विज्ञान केन्द्र (केवीके) की स्थापना के लक्ष्य और उद्देश्य क्या हैं;
- (ग) क्या सरकार का असम के बिश्वनाथ जिले में कृषि विज्ञान केन्द्र स्थापित करने का कोई प्रस्ताव अथवा योजना है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) असम राज्य में 26 कृषि विज्ञान केंद्र हैं। कृषि विज्ञान केंद्रों का जिलावार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) कृषि विज्ञान केंद्रों के अधिदेश में प्रौद्योगिकी अनुप्रयोग के लिए प्रौद्योगिकी आकलन और प्रदर्शन तथा क्षमता विकास शामिल है। कृषि विज्ञान केंद्रों के कार्यकलापों में विभिन्न कृषि प्रणालियों के तहत प्रौद्योगिकी की स्थान विशिष्टता का पता लगाने के लिए खेत परीक्षण; किसानों के खेतों में उन्नत कृषि की उत्पादन क्षमता स्थापित करने के लिए अग्रपंक्ति प्रदर्शन; ज्ञान और कौशल उन्नयन के लिए किसानों का क्षमता विकास; तथा किसानों की उपलब्धता के लिए गुणवत्तायुक्त बीज, रोपण सामग्री का उत्पादन तथा अन्य प्रौद्योगिकी इनपुट मुहैया करना शामिल है। किसानों में आधुनिक कृषि प्रौद्योगिकी की जागरूकता के विकास के लिए कृषि विज्ञान केंद्रों द्वारा बड़ी संख्या में विस्तार कार्यक्रम आयोजित किए गए हैं।

(ग) और (घ) निर्धारित प्रक्रिया और दिशानिर्देशों के अनुसार, नए सृजित जिलों में नए कृषि विज्ञान केंद्र खोलना एक निरंतर प्रक्रिया है।

विवरण

असम में कृषि विज्ञान केंद्रों की जिलावार सूची

क्र. सं.	जिले का नाम	कृषि विज्ञान केंद्र की संख्या
1.	कोकराझार	1
2.	गोलाघाट	1
3.	काछार	1
4.	सोनितपुर	1
5.	शिवसागर	1
6.	नलबारी	1
7.	बरपेटा	1
8.	चिरांग	1

9.	कार्बी आंगलोंग	1
10.	कामरूप	1
11.	लखीमपुर	1
12.	नागांव	1
13.	तिनसुकिया	1
14.	करीमगंज	1
15.	धुबरी	1
16.	धेमाजी	1
17.	डिब्रूगढ़	1
18.	दरंग	1
19.	जोरहाट	1
20.	गोवालपारा	1
21.	हैलाकांडी	1
22.	उदलगुरी	1
23.	बक्सा	1
24.	मोरीगांव	1
25.	बोंगाईगांव	1
26.	डिमा हसाओ	1

मटर का उत्पादन

2977. श्री आशीष दुबे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश भर में मटर के उत्पादन में गुणात्मक वृद्धि हुई है;
- (ख) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) विगत पांच वर्षों में मटर सहित अन्य दलहनों के उत्पादन में वृद्धि हुई है। 2023-24 के दौरान अन्य दलहनों (मटर सहित) का उत्पादन 2019-20 में 2361.85 हजार टन उत्पादन की तुलना में बढ़कर 2577.41 हजार टन हो गया है। मटर सहित अन्य दलहनों का राज्य-वार उत्पादन से संबंधित ब्यौरा संलग्न विवरण में दिया गया है।

विवरण

मटर सहित अन्य दलहनों का उत्पादन

राज्य	उत्पादन (हजार टन)				
	2019-20	2020-21	2021-22	2022-23	2023-24
आंध्र प्रदेश	74.00	32.00	23.00	37.14	23.79
अरुणाचल प्रदेश	9.29	10.10	9.49	10.29	9.65
असम	38.55	39.86	39.32	40.11	39.83
बिहार	61.24	71.85	69.01	65.53	60.20
छत्तीसगढ़	87.37	112.98	88.24	135.10	101.34
गुजरात	33.60	45.79	41.23	13.43	25.51
हिमाचल प्रदेश	49.06	54.52	69.80	43.82	44.14
जम्मू एवं कश्मीर	43.76	9.63	9.24	6.35	10.25
झारखंड	114.84	111.35	109.20	93.13	103.54
कर्नाटक	179.60	148.30	145.90	118.08	147.64
मध्य प्रदेश	59.00	90.27	112.27	139.26	127.07
महाराष्ट्र	110.28	163.29	127.09	149.58	99.82
मणिपुर	21.88	25.34	27.18	27.64	26.81
नागालैंड	40.22	40.54	28.73	36.28	36.61
ओडिशा	159.32	169.11	197.41	185.67	204.03
राजस्थान	384.01	385.52	277.17	459.15	410.38
तमिलनाडु	153.24	133.76	119.06	126.48	122.86
तेलंगाना	4.00	11.00	9.00	3.44	5.07
उत्तर प्रदेश	565.80	562.00	635.00	715.64	785.30
उत्तराखंड	32.00	35.16	36.00	36.39	30.45
पश्चिम बंगाल	107.42	141.37	115.06	135.91	129.57

राज्य	उत्पादन (हजार टन)				
	2019-20	2020-21	2021-22	2022-23	2023-24
अन्य	33.37	33.52	38.88	35.28	33.55
अखिल भारत	2361.85	2427.26	2327.28	2613.70	2577.41

स्रोत: डीएएंडएफडब्ल्यू

ACHIEVEMENTS UNDER NHDP

2978. SHRI APPALANAIDU KALISETTI:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the details of the targets set and achievements under the National Handicraft Development Programme (NHDP) and the Comprehensive Handicrafts Cluster Development Scheme (CHCDS) during the last five years, including the number of toolkits distributed, infrastructure projects sanctioned and completed, artisans provided with interest rate subvention and mega clusters established, year-wise;
- (b) the details of fund allocation, release and utilization under NHDP and CHCDS during the last five years, State-wise and year-wise;
- (c) the details of infrastructure projects sanctioned under NHDP and CHCDS in Andhra Pradesh, along with their current status district-wise;
- (d) the number of artisans who have benefited from skill development, training and financial assistance under NHDP in Andhra Pradesh, district-wise, during the last three years; and
- (e) whether the ministry has set new targets under NHDP and CHCDS, especially for Andhra Pradesh, for FY 2025-26 and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) The details of the targets set & achievements under the National Handicraft Development Programme (NHDP) and the Comprehensive Handicrafts Cluster Development Scheme (CHCDS) during the last five years, including the number of toolkits distributed, infrastructure projects sanctioned and completed, artisans provided with interest rate subvention, and mega clusters established, year-wise are enclosed as **Statement-I**.

(b) The details of fund sanctioned and released, under NHDP and CHCDS during the last five years, state-wise and year-wise are enclosed as **Statement-II**. Under the various components of the scheme, the funds are released ranging between 50-75% of the sanctioned amount, therefore the released amount every year is less than the sanctioned amount.

(c) The office of DC (handicrafts) has sanctioned one project namely Strengthening of Urban Haat under NHDP scheme at Tirupati, Andhra Pradesh during last five year and its current status is completed. Further, this office has also sanctioned projects to the state of Andhra Pradesh under CHCDS scheme and the details including current status are as given below:

Sl. No	Name of Infrastructure component	Year of sanction	District	Current Status
1	Common Facility Centre	2022-23	Eluru	Ongoing project

2	Common Facility Centre	2022-23	Palnadu	Ongoing project
3	Common Facility Centre	2022-23	NTR	To be started
4	Common Facility Centre	2022-23	Eluru	To be started
5	Common Facility Centre	2022-23	Parvathipuram Manyam	To be started
6	Raw Material Bank	2022-23	NTR	To be started

(d) The number of artisans who have benefited from skill development programme, training, and financial assistance under NHDP in Andhra Pradesh, district-wise, during the last three years are given in the enclosed **Statement-III**.

(e) The office of the Development Commissioner (Handicrafts) under the aegis of Ministry of Textiles plans for need based programmes & interventions for the sector based on the requirement projected by the artisans, non-profit organizations & state Government agencies as per the financial target approved in EFC for NHDP and SFC for CHCDS scheme respectively.

STATEMENT – I

Details of the targets set and achievements under the National Handicraft Development Programme (NHDP) and the Comprehensive Handicrafts Cluster Development Scheme (CHCDS) during the last five years

S. No	Name of the Scheme	FY 2019-20		FY 2020-21	
		Target	Achievements	Target	Achievements
1	National Handicrafts Development	382 Domestic & International Marketing event	213 Domestic & International Marketing event	433 Domestic & International Marketing event	91 Domestic & International Marketing event

	Programme (NHDP)	404 Skill & Design Development Training	527 Skill & Design Development Training	574 Skill & Design Development Training	331 Skill & Design Development Training
		3,750 toolkits distributions	2,935 toolkits distributions	3,750 toolkits distributions	4,250 toolkits distributions
		65 Clusters Formation	65 Clusters Formation	Formation of 40 Producer Companies	Formation of 45 Producer Companies
		05 Infrastructure projects	08 Infrastructure projects	13 Infrastructure projects	08 Infrastructure projects
		Financial Support to 300 artisans under indigent circumstances	Financial Support to 302 artisans under indigent circumstances	Financial Support to 300 artisans under indigent circumstances	Financial Support to 302 artisans under indigent circumstances
		Interest Subvention to 50,000 artisans	0	Interest Subvention to 50,000 artisans	0
		Coverage of 2.00 lakhs artisans under BimaYojanas	Coverage of 2,346 artisans under BimaYojanas	Coverage of 2.00 lakhs artisans under BimaYojanas	0
		Issuance of 3.50 Lakhs artisans Identity card	Issuance of 2.50 Lakhs artisans Identity card	Margin Money to 3000 artisans	Margin Money to 3,000 artisans
				Issuance of 3.50 Lakhs artisans Identity card	Issuance of 2.50 Lakhs artisans Identity card
		15 Survey/ Studies	15 Survey/ Studies	13 Survey/ Studies	13 Survey/ Studies
		44 Seminar/ Workshops	45 Seminar/ Workshops	40 Seminar/ Workshops	40 Seminar/ Workshops

2	Comprehensive Handicrafts Cluster Development Scheme (CHCDS)	Completion of 09 Mega Cluster projects, 10 IDPH Projects	Completion of projects at advanced level	Completion of 09 Mega Cluster projects, 10 IDPH Projects and setting up of 2 new IDPH projects	Completion of all projects at final stage and sanctioned of 2 new IDPH projects

S. No.	Name of the Scheme	FY 2021-22		FY 2022-23	
		Target	Achievements	Target	Achievements
1	National Handicrafts Development Programme (NHDP)	149 Domestic & International Marketing event	286 Domestic & International Marketing event	165 Domestic & International Marketing event	338 Domestic & International Marketing event
		366 Skill & Design Development Training	584 Skill & Design Development Training	375 Skill & Design Development Training	315 Skill & Design Development Training
		8,000 toolkits distributions	13,267 toolkits distributions	10,000 toolkits distributions	9,750 toolkits distributions
		Identification of 60 Adopted & Export Oriented Clusters	Identification of 73 Adopted & Export Oriented Clusters	Identification of 60 Adopted & Export Oriented Clusters	0

		Formation of 40 Producer Companies	Formation of 16 Producer Companies	Formation of 40 Producer Companies	Formation of 90 Producer Companies
		08 Infrastructure projects	10 Infrastructure projects	07 Infrastructure projects	28 Infrastructure projects
		Financial Support to 365 artisans under indigent circumstances	Financial Support to 365 artisans under indigent circumstances	Financial Support to 410 artisans under indigent circumstances	Financial Support to 339 artisans under indigent circumstances
		Interest Subvention to 4,000 artisans	Interest Subvention to 25 artisans	Interest Subvention to 4,000 artisans	Interest Subvention to 130 artisans
		Margin Money to 1,500 artisans	Margin Money to 25 artisans	Margin Money to 1,500 artisans	Margin Money to 212 artisans
		Issuance of 2.0 Lakhs artisans Identity card	Issuance of 1.70 Lakhs artisans Identity card	Issuance of 1.5 Lakhs artisans Identity card	Issuance of 1.82 Lakhs artisans Identity card
		80 Awareness Programme	06 Craft Awareness Programme, 08 Workshops and	125 Awareness Programme	14 Workshops and 670 Chaupal

			670 Chaupal conducted		
		17 Survey/ Studies	20 Survey/ Studies	20 Survey/ Studies	04 Survey/ Studies
		55 Seminar/ Workshops	212 Seminar/ Workshops	55 Seminar/ Workshops	231 Seminar/ Workshops
2	Comprehensive Handicrafts Cluster Development Scheme (CHCDS)	Setting up of 3 Mega Clusters	Setting up of 4 Mega Clusters	Setting up of 7 Mega Clusters	Setting up of 8 Mega Clusters

S. No	Name of the Scheme	2023-24	
		Target	Achievements
1	National Handicrafts Development Programme (NHDP)	181 Domestic & International Marketing event	208 Domestic & International Marketing event
		378 Skill & Design Development Training	452 Skill & Design Development Training
		10,000 toolkits distributions	9,050 toolkits distributions

		Identification of 60 Adopted & Export Oriented Clusters	Identification of 22 Adopted & Export Oriented Clusters
		Formation of 40 Producer Companies	Formation of 49 Producer Companies
		08 Infrastructure projects	21 Infrastructure projects
		Financial Support to 465 artisans under indigent circumstances	Financial Support to 538 artisans under indigent circumstances
		Interest Subvention to 4,000 artisans	Interest Subvention to 1,144 artisans
		Margin Money to 1,500 artisans	Margin Money to 299 artisans
		Issuance of 1.5 Lakhs artisans Identity card	Issuance of 1.53 Lakhs artisans Identity card
		125 Awareness Programme	670 Awareness Programme
		22 Survey/ Studies	10 Survey/ Studies
		60 Seminar/ Workshops	137 Seminar/ Workshops
2	Comprehensive Handicrafts Cluster Development Scheme (CHCDS)	Setting up of 5 Mega Clusters/ IDPH	Setting up of 1 Mega Clusters

STATEMENT – II

**Details of funds sanctioned & released, under National Handicraft Development Programme (NHDP)
during the FY 2019-20 to 2023-24**

(Rs. In Lakhs)

Sl. No	States/UTs	2019-20		2020-21		2021-22		2022-23		2023-24	
		Funds sanctioned	Funds released	Funds sanctioned	Funds released	Funds sanctioned	Funds released	Funds sanctioned	Funds released	Funds sanctioned	Funds released
1.	A & N Islands	93.37	46.68	53.84	29.41	31.19	26.73	20.28	20.28	17.45	17.45
2.	Andhra Pradesh	353.13	183.57	526.02	312.55	1,528.20	807.19	548.52	323.49	391.57	321.18
3.	Arunachal Pradesh	38.97	31.37	23.89	17.01	149.64	124.19	23.44	23.44	59.77	44.74
4.	Assam	315.78	195.64	691.64	396.73	717.84	494.30	728.57	536.59	326.11	247.76
5.	Bihar	495.81	223.41	397.38	193.42	220.77	128.12	717.73	481.05	451.44	248.84
6.	Chandigarh	98.68	53.81	0.00	0.00	50.25	20.25	72.91	44.18	27.84	20.88
7.	Chhattisgarh	203.94	131.19	146.81	110.47	139.44	99.49	118.93	94.98	56.34	47.03
8.	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00	8.94	6.71	0.00	0.00
9.	Delhi	2,234.11	2,105.66	2,965.05	2,901.15	3,011.61	2,759.39	947.53	785.52	1,332.61	816.59
10.	Goa	25.50	12.75	0.00	0.00	49.35	43.39	53.09	44.92	45.28	31.36
11.	Gujarat	310.57	165.79	503.50	265.76	1,654.40	1,018.29	1,430.52	840.22	999.29	592.58
12.	Haryana	286.53	149.32	163.88	81.94	287.71	164.84	291.30	210.47	291.17	195.46
13.	Himachal Pradesh	513.15	292.86	289.63	192.62	300.70	198.05	121.32	91.51	106.64	79.68

14.	Jammu and Kashmir	51.95	25.98	373.07	170.22	584.62	431.71	1,172.36	796.56	1,076.91	686.72
15.	Jharkhand	290.81	190.00	443.68	266.64	191.40	133.37	256.22	190.83	251.51	156.83
16.	Karnataka	195.74	123.54	149.70	86.63	433.44	273.18	441.08	333.41	361.34	282.69
17.	Kerala	209.84	130.92	241.80	121.18	307.67	184.76	275.81	234.46	202.80	168.35
18.	Ladakh	29.70	23.76	5.94	3.97	45.44	31.29	35.55	29.84	112.04	24.40
19.	Madhya Pradesh	726.01	429.62	680.29	390.84	531.76	331.13	588.77	437.32	452.77	311.09
20.	Maharashtra	337.99	204.88	278.36	150.34	390.35	266.95	326.58	265.78	919.61	423.06
21.	Manipur	76.68	59.63	249.81	140.03	1,198.22	768.81	1,169.90	656.12	266.11	194.89
22.	Meghalaya	86.52	56.73	15.50	15.50	242.99	184.01	89.71	76.92	100.84	53.93
23.	Mizoram	19.97	19.97	11.50	11.48	131.55	98.93	48.89	45.09	38.59	22.60
24.	Nagaland	226.85	131.78	70.61	41.56	238.20	144.66	408.72	239.08	279.36	220.03
25.	Odisha	155.32	83.62	194.87	112.91	888.00	687.15	462.47	358.49	475.47	341.27
26.	Puducherry	33.25	16.62	124.74	76.16	234.97	153.61	142.42	100.62	71.77	42.96
27.	Punjab	483.47	281.05	402.06	236.66	565.55	345.88	413.11	318.18	96.13	74.53
28.	Rajasthan	412.33	293.46	622.25	337.29	1,127.93	698.82	1,715.64	997.32	2,163.86	611.77
29.	Sikkim	181.00	114.39	12.50	12.50	43.48	34.49	89.97	77.11	38.92	30.07
30.	Tamil Nadu	109.94	68.34	652.90	130.08	417.52	242.89	333.62	264.64	401.68	282.88
31.	Telangana	261.21	152.09	287.26	172.52	219.63	152.25	299.31	226.03	339.06	223.04
32.	Tripura	75.51	53.73	136.63	86.42	94.22	58.80	103.57	86.10	97.61	66.32
33.	Uttar Pradesh	1,283.77	663.25	2,141.73	1,179.84	3,241.81	2,506.53	5,524.95	3,120.76	3,251.86	1,990.44
34.	Uttarakhand	230.70	116.04	313.78	203.30	333.68	199.95	222.59	176.29	91.12	76.71
35.	West Bengal	208.79	121.86	242.13	132.13	416.66	250.92	741.98	527.28	571.09	391.84

36.	All India (non state Specific)	0.00	0.00	0.00	0.00	0.00	0.00	211.14	67.67	1,083.01	1,079.26
	International Marketing	1,195.13	0.00	371.29	0.00	737.02	0.00	2,136.10	0.00	674.12	500.03
	Total	11,852.02	6,953.29	13,866.02	8,600.75	20,757.22	14,064.34	22,293.52	13,129.25	17,523.09	10,919.25

**Funds allocated and released under Comprehensive Handicrafts Cluster Development Scheme (CHCDS)
during 2019-20 to 2023-24**

(Rs. In Lakhs)

Sl. No.	States/UT s	2019-20		2020-21		2021-22		2022-23		2023-24	
		Funds sanctioned	Funds released	Funds sanctioned	Funds released	Funds sanctioned	Funds released	Funds sanctioned	Funds released	Funds sanctioned	Funds released
1.	Andhra Pradesh	0.00	0.00	0.00	0.00	129.09	129.09	0.00	0.00	328.00	328.00
2.	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	2,927.57	0.00	99.17	99.17
3.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	2.00	0.00	0.00	0.00
4.	Gujarat	0.00	0.00	0.00	0.00	687.01	0.00	244.52	196.00	0.00	0.00
5.	Himachal Pradesh	0.00	0.00	632.82	316.41	253.13	253.13	0.00	0.00	0.00	196.90
6.	Jammu and Kashmir	593.61	593.61	2.84	2.84	0.00	0.00	0.00	0.00	0.00	0.00

7.	Ladakh	0.00	0.00	0.00	0.00	1,754.55	60.75	0.00	0.00	0.00	0.00
8.	Madhya Pradesh	1,000.58	1,000.58	0.00	0.00	51.80	0.00	0.00	0.00	612.17	612.17
9.	Odisha	0.00	0.00	0.00	0.00	2,728.72	545.98	0.00	0.00	0.00	0.00
10.	Rajasthan	1,183.35	1,167.60	1,469.38	1,469.38	0.00	0.00	0.00	0.00	0.00	0.00
11.	Telangana	0.00	0.00	0.00	0.00	171.80	163.67	8.13	8.13	150.00	150.00
12.	Tripura							0.00	0.00	464.00	464.00
13.	Uttar Pradesh	450.15	450.15	281.78	141.88	13.33	13.33	1,852.24	89.02	0.00	0.00
	Total	3,227.69	3,211.94	2,386.824	1,930.517	5,789.434	1,165.95	5,034.46	293.1478	1,653.34	1,850.24

STATEMENT – III

Number of artisans who have benefited from skill development, training, and financial assistance under NHDP in Andhra Pradesh, district-wise, during the last three years

Sl. No.	2022-23		2023-24		2024-25	
	District	Number of artisans	District	Number of artisans	District	Number of artisans
1.	Krishna	120	Guntur	159	Krishna	44
2.	Annakapalli	128	Annakapalli	232	Annakapalli	66
3.	Vishakhapatnam	101	Vishakhapatnam	5	Alluri Seetharamaraju	30
4.	East Godavari	80	East Godavari	40	Bapatla	30
5.	Eluru	385	Eluru	114	East Godavari	50
6.	Guntur	40	Konaseema	124	Eluru	34
7.	Kakinada	50	Krishna	109	Konaseema	35
8.	NTR	457	NTR	325	Krishna	44
9.	Palnadu	280	Palnadu	34	NTR	76
10.	Srikakulam	95	Parvathi purammanyam	144	Palnadu	4
11.	West Godavari	545	Srikakulam	85	Parvathi purammanyam	34
12.	Sri Sathya Sai	150	Vijayanagaram	5	Srikakulam	4
13.	Tirupati	30	West Godavari	161	Vijayanagaram	5
14.	Chittoor	30	Sri Sathya Sai	100	West Godavari	75
15.	Nellore	1	Chittoor	50	Annamayya	30
16.	Vijayanagaram	1	Tirupati	30	Kurnool	31
17.			Kurnool	01	Tirupati	3
18.					Srisathyasai	3
19.					Vishakhapatnam	1
Total		2,493		1,718		599

PROMOTION OF TRADITIONAL TEXTILES

2979. SHRI SAUMITRA KHAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has any policy in place to preserve as well as promote traditional textile industry and if so, the details thereof;
- (b) whether State of West Bengal is rich in traditional textiles, if so, the details thereof;
- (c) whether the Government has conducted any survey to find out the States rich in traditional textiles;
- (d) if so, the steps taken by Government to preserve and promote rich traditional textile industry of the region; and
- (e) the details of funds allocated for the development of traditional textile industry, State-wise particularly in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (d) The Government has taken various steps to preserve and promote traditional textile Industry of Handlooms. Design Resource Centres have been set up in Weavers' Service Centres at Kolkata, Delhi, Mumbai, Varanasi, Ahmedabad, Jaipur, Bhubaneswar, Guwahati, Kancheepuram, Bengaluru, Chennai, Hyderabad, Indore, Meerut, Nagpur and Panipat to preserve traditional handloom designs, and to build and create design-oriented excellence in the Handloom Sector.

Ministry of Textiles is also seeking protection of traditional designs and patterns under the Geographical Indication (GI) Act, 1999. This Ministry provides financial assistance for registering the designs/products under the GI Act and for organizing seminars, workshops etc., for awareness creation.

Several States, including, West Bengal are rich in traditional textiles of Handlooms.

An all-India census was conducted in the year 2019 to determine number of Handloom Weavers, and ascertain the areas rich in traditional textiles i.e. Handlooms.

To promote the Handloom sector, Ministry of Textiles is implementing the following schemes across the country:

1. National Handloom Development Programme;
2. Raw Material Supply Scheme;

Under the above schemes, financial assistance is provided to the eligible handloom agencies/weavers for raw materials, common infrastructure development, marketing of handloom products in domestic/overseas markets, Weaver MUDRA Loans etc.

In addition to the above,

- Under Weaver MUDRA/Concessional Credit Scheme, margin money assistance at 20% of the loan amount subject to a maximum of Rs. 25,000/- for individual weaver/Weaver Entrepreneur and Rs. 20 lakh for Handloom Organizations, interest subvention upto 7% and credit guarantee fees on loans for a period of three years are provided.

- Steps have been taken to on-board weavers and artisans on Government e-Market (GeM) place to enable them sell their products directly to various Government Departments and organizations. So far about 1.50 lakh weavers have been on-boarded on the GeM portal.
 - Weavers are facilitated to sell their products online through indiahandmade portal and 23 e-commerce platforms have been associated by Ministry of Textiles under a policy framework.
 - For export promotion of handloom products, Handloom Export Promotion Council has been organizing International Fairs. During the year 2023-24, various international marketing fairs/events have been organised. Besides, domestic marketing events were also organised in different parts of the country for the weavers to market and sell their products.
 - To enhance productivity, marketing capabilities and ensure better incomes, 160 Handloom Producer companies have been formed in different States.
- (e) Funds are not allocated State-wise. The funds are released based on receipt of proposals from the State Governments and other Handloom organisations.

BAMBOO CULTIVATION IN ASSAM

2980: SHRI AMARSING TISSO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has data on the expansion of bamboo cultivation in Assam;

- (b) if so, the details thereof and its subsequent impact on the rural livelihoods;
- (c) whether dedicated initiatives have been launched to promote bamboo-based industries, including financial and technical support for artisans and entrepreneurs, if so, the details thereof; and
- (d) the steps being taken to expand domestic and international markets for Assam's bamboo products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Under the restructured National Bamboo Mission (NBM), 10 Nos. of bamboo nurseries have been established in Assam since 2018-19 for raising quality planting materials, through which the sapling production capacity has increased to 2.5 lakh per annum. Since then, an area of 1856 ha has been brought under bamboo cultivation in the state. Further, the total bamboo-bearing area of Assam in recorded forests has increased from 10,659 sq. km in 2021 to 11,246 sq. km in 2023.

(c) and (d) The restructured NBM, a Centrally Sponsored Scheme focuses on the development of a complete bamboo value chain to link growers with consumers, starting from planting material, plantation, and creation of facilities for collection, aggregation, processing, marketing, and brand-building initiatives. Financial assistance and technical support are provided to the farmers, artisans, and entrepreneurs. The pattern of assistance for establishing bamboo based value addition units under NBM is given in the enclosed **Statement**.

A dedicated page for bamboo products has been created on the GeM portal for marketing bamboo products. Further, the State Bamboo Missions, including Assam,

are organizing awareness campaigns, seminars, workshops, bamboo fests and trade fairs to support the artisans and entrepreneurs in expanding the market for their products.

STATEMENT

Pattern of assistance being provided to artisans and entrepreneurs to set up value addition units under the scheme (as per Operational Guidelines of NBM)

Sl.No.	Activities	Indicative Cost limit (Rs. in lakh or as mentioned), 10% Additional to NER	Pattern of Assistance
A.	Primary Processing and Aggregation		
i.	Establishment of bamboo treatment and seasoning plants	25 (Project based)	100% of cost to Govt. For Private Sector 50% of project cost subject to maximum upto indicative cost.
ii.	Establishment of bamboo depots and godowns	60 (PB)	100% of cost in Govt. sector. 25% assistance for private sectors subject to maximum upto indicative cost.
iii.	Common facility Centre (CFC) / Processing unit	50 (PB)	100% of cost in Govt. sector. 50% assistance for private sectors subject to maximum upto indicative cost.

B.	Innovative Interventions including MSME/manufacturing units/ Integrated Bamboo Park	Rs. 18 lakh to Rs. 500 lakh	100% of cost to Govt. For Private Sector 50% of cost for component projects upto Rs. 1 Cr and 30% for component project cost above Rs. 1 Cr limited to the maximum indicative component cost.
i.	Establishment of processing units for value addition of Bamboo (in Nos.)	40 (PB)	
ii.	Handicrafts / Cottage industry & life style products	25 (PB)	.
iii.	Furniture making	30 (PB)	
iv.	Jewellery making	18 (PB)	
v.	Bamboo Food Processing	30 (PB)	
vi.	Incense stick making	40 (PB)	
vii.	Bamboo Charcoal (Small & medium scale)/Biochar making unit	40 (PB)	
viii.	Beauty & Wellness products	25 (PB)	
ix.	Scaling up of emerging technology [An MoU between the entrepreneur/Sectoral Government Research Institution with State Bamboo Mission may be made]	50 (PB)	

x.	Upgradation of existing Small Units	20 (PB)	
xi	Fibre / Fabric extraction	60 (PB)	
xii.	Bamboo board/ mat products/ corrugated sheets/ floor-wall tiles/ laminates/lumber/particle board/ MDF/Orient Strand Board (OSB)/etc	500(PB)	
xiii.	Compressed Bio Energy extraction [As per the Norms of MNRE scheme of Waste to Energy and BioGassifiers]	200 (PB)	
xiv.	Activated Carbon product making/ large scale charcoal production (2-3 T per batch)	240 (PB)	
xv.	Bamboo Pellets, granules, Composite and molded products	500 (PB)	
xvi	Upgradation of Existing Medium and Large Units	200 (PB)	
C.	Promotion and Development of Infrastructure for Bamboo Market		100% of cost in Govt. sector. 25% assistance in private sector subject to maximum upto indicative cost.
i.	Promotion of bamboo mandi(bamboo market	120 (PB)	

	place)and e-trading in Govt. sector/private sector		
ii.	Bamboo bazaar/bamboo haats/ retail outlet.	25 (PB)	
iii.	Bamboo Construction (Furniture, building, house hold etc.)	25 Lakhs/structure(PB)	100% For Government Constructions only.
D.	Skill Development		As per approved rates of the premier training institutions/ sector skill councils under Skill India Programme. The rates for various types of training as per the PMKVY guidelines may be referred during submission of the proposal]
1.	Training/ Exposure visit of Farmers/Artisans//Entrepreneurs/ field functionaries/ NBM staff/ Officers.	Project based as per the approved rates of the Govt./public institute	
i.	Within the State	Rs.1000/person/day or as per the approved rates	100% assistance.
ii.	Outside the State	Project based	100% assistance. For maximum 7 days.
iii	Outside the India	UptoRs. 1.50 lakh / Participant	Course fee cost to be funded under

			Mission Management. Assistance @ 100% of economic air/rail travel.
E.	IEC: Seminars/Conferences/Workshops/exhibitions/Bamboo Fest/Trade Fair etc. (Upto 5% of allocation)		
1.	Participation/ Sponsoring of Farmers/Artisans/ SHGs/Entrepreneurs/ innovators etc.		100%for Govt.
i.	International level	Project based maximum upto Rs.10 lakh per event	
ii.	National level	Project based maximum upto Rs.6 lakh per event	
iii.	State level	Project based maximum upto Rs.3 lakh per event	
2	Organizing/ Sponsoring Seminars/Conference s/Workshops/exhibitions/Bamboo Fest/Trade Fair		100% for Govt./Industrial Association/ bodies.
i.	National level	Project based	

		maximum upto Rs.30 lakh per event of 2 days program.	
ii	State level	Project based maximum upto Rs.10 lakh per event of 2 days program.	

उर्वरक एवं बीज विक्रेताओं के लिए प्रशिक्षण

2981. श्री चन्द्र प्रकाश जोशी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) उर्वरक एवं बीज विक्रेताओं के प्रशिक्षण के लिए क्या मानदंड निर्धारित किए गए हैं;
- (ख) क्या उर्वरक एवं बीज विक्रेताओं के लिए न्यूनतम शैक्षणिक योग्यता का कोई प्रावधान है;
- (ग) क्या सरकार द्वारा उर्वरक एवं बीज विक्रेताओं के प्रशिक्षण एवं शिक्षा के लिए कोई कार्यक्रम चलाया जा रहा है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) और (ख) सरकार उर्वरक एवं बीज विक्रेताओं को प्रशिक्षण प्रदान करने के लिए योजनाएं कार्यान्वित कर रही है।

उर्वरक नियंत्रण आदेश, 1985 के अनुसार उर्वरक डीलरों/विक्रेताओं के लिए न्यूनतम शैक्षिक योग्यता का प्रावधान है जो इस प्रकार है:

- i. खुदरा डीलरशिप के लिए किसी भी आवेदक को तब तक कोई प्राधिकरण पत्र नहीं दिया जाएगा, जब तक कि आवेदक के पास किसी राज्य कृषि विश्वविद्यालय या कृषि विज्ञान केंद्र या राष्ट्रीय कृषि विस्तार प्रबंधन संस्थान (मैनेज) या राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान (एनआईआरडीपीआर) या भारतीय उर्वरक संघ या किसी अन्य अनुमोदित सरकारी संस्थान से पंद्रह दिनों का सर्टिफिकेट कोर्स न हो।
- ii. बशर्ते कि किसी व्यक्ति के पास मान्यता प्राप्त विश्वविद्यालय या संस्थान से कृषि या रसायन विज्ञान में स्नातक की डिग्री या कृषि विज्ञान में डिप्लोमा या राज्य सरकार द्वारा यथा अधिसूचित उर्वरक या कृषि इनपुट पर विषय सहित समकक्ष पाठ्यक्रम हो, तो उसे अलग से सर्टिफिकेट कोर्स करने की आवश्यकता नहीं होगी।
- iii. बशर्ते यह कि किसी डीलर जिसे उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) चतुर्थ संशोधन आदेश, 2018 के लागू होने से पूर्व प्राधिकार पत्र प्रदान किया गया है, को अपने प्राधिकार पत्र के नवीकरण के समय अर्हता रखने की आवश्यकता नहीं होगी।

बीज विक्रेताओं के प्रशिक्षण के लिए कोई अलग मानदंड नहीं है और बीज विक्रेताओं के लिए कोई न्यूनतम शैक्षणिक योग्यता निर्धारित नहीं है।

(ग) और (घ) सरकार इनपुट डीलरों के लिए कृषि विस्तार सेवाओं में डिप्लोमा (डीईएसआई) कार्यक्रम लागू कर रही है जिसके लिए न्यूनतम योग्यता 10वीं उत्तीर्ण प्रमाण पत्र और इनपुट डीलर व्यवसाय चलाना है। इनपुट डीलरों के लिए कृषि विस्तार सेवाओं में डिप्लोमा (डीईएसआई) उर्वरक और बीज विक्रेताओं सहित कृषि-इनपुट डीलरों के लिए एक वर्ष (48 सप्ताह में फैला हुआ; प्रति सप्ताह 1 दिन) का डिप्लोमा कार्यक्रम है। राष्ट्रीय कृषि विस्तार प्रबंधन संस्थान (मैनेज) राज्य कृषि प्रबंधन और विस्तार प्रशिक्षण संस्थानों (एसएएमईटीआई), कृषि विज्ञान केंद्रों और राज्य कृषि विश्वविद्यालयों के माध्यम से सभी राज्यों में डीईएसआई कार्यक्रम को लागू कर रहा है।

प्रत्येक वर्ष चयनित राज्य/जिले में केंद्रीय उर्वरक गुणवत्ता नियंत्रण एवं प्रशिक्षण संस्थान/क्षेत्रीय उर्वरक नियंत्रण प्रयोगशालाओं द्वारा उर्वरक गुणवत्ता नियंत्रण पर एक दिवसीय डीलर प्रशिक्षण कार्यक्रम (डीटीपी) चलाया जा रहा है।

दमन-दीव में मछुआरे

2982. श्री उमेशभाई बाबूभाई पटेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) मंत्रालय द्वारा दमन-दीव में कितने मछुआरों को अब तक प्रत्येक वित्तीय वर्ष के दौरान किसान क्रेडिट कार्ड प्रदान किए गए हैं तथा उनके आंकड़ों का ब्यौरा क्या है;
- (ख) क्या मंत्रालय को इस बात की जानकारी है कि दमन-दीव में कितने मछुआरों को किसान क्रेडिट कार्ड प्रदान किए गए हैं तथा उन्होंने केसीसी द्वारा अब तक कार्यशील पूंजीगत आवश्यकताओं के लिए प्रदान की गई ऋण सुविधा का लाभ उठाया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) दमन-दीव में कितने मछुआरों ने एक वर्ष तक केसीसी कार्ड का उपयोग करने के पश्चात अगले वर्ष के लिए ब्याज सहायता की सुविधा का लाभ उठाया है तथा तत्संबंधी ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

- (क) वर्ष 2018-19 में भारत सरकार ने किसान क्रेडिट कार्ड (केसीसी) योजना की सुविधा मछुआरों और मत्स्य पालकों तक विस्तारित की ताकि उनकी कार्यशील पूंजी आवश्यकताओं को पूरा किया जा सके। प्रत्येक वित्तीय वर्ष में दमन-दीव में बैंकों द्वारा किसान क्रेडिट कार्ड सुविधा प्रदान किए गए मछुआरों की संख्या और उनका आँकड़ा निम्नानुसार है:

वित्तीय वर्ष	दमन-दीव में बैंकों द्वारा जारी केसीसी	कुल राशि (करोड़ रु.)
2021-22	72	1.01
2022-23	475	11.16

2023-24	542	21.79
2024-25 (24 दिसंबर तक)	578	35.58
कुल	1,667	69.54

(ख) दमन-दीव में कुल 1667 मछुआरों और मत्स्य पालकों को किसान क्रेडिट कार्ड जारी किए गए हैं, जिससे उन्हें अपनी कार्यशील पूंजी की आवश्यकताओं को पूरा करने के लिए बैंक से 69.54 करोड़ रुपए की ऋण सुविधा प्राप्त हुई है।

(ग) पात्र मछुआरों को केसीसी सुविधा से परिपूर्ण करने तथा रियायती ब्याज दर पर संस्थागत ऋण तक पहुंच को सुगम बनाने के लिए मत्स्यपालन विभाग कृषि एवं किसान कल्याण मंत्रालय, वित्तीय सेवा विभाग, वित्त मंत्रालय और दमन एवं दीव के केंद्र शासित प्रदेश प्रशासन के साथ सक्रिय रूप से समन्वय कर रहा है। सभी पात्र मछुआरों और मत्स्य पालकों को शामिल करने के लिए 15 सितंबर 2024 से 31 मार्च 2025 तक '2024-25 के लिए राष्ट्रव्यापी एएचडीएफ केसीसी अभियान' शुरू किया गया है। इस अभियान के दौरान, राज्य/केंद्र शासित प्रदेश के मात्स्यिकी विभागों द्वारा ग्राम पंचायत स्तर पर केसीसी शिविरों का आयोजन किया जा रहा है, जिसमें दोनों तरीकों (कॉमन सर्विस सेंटरों के माध्यम से ऑफलाइन और 'जनसमर्थ' पोर्टल (www.jansamarth.in) के माध्यम से ऑनलाइन) से प्राप्त आवेदनों की ऑन द स्पॉट जांच की जा रही है। केंद्रीय बजट 2025-26 में, भारत सरकार ने मछुआरों और मत्स्य पालकों के लिए केसीसी ऋण सीमा को 3 लाख से बढ़ाकर 5 लाख कर दिया है। इसके अतिरिक्त, 1 जनवरी, 2025 से मात्स्यिकी क्षेत्र की केसीसी के लिए कोलैटरल फ्री लोन लिमिट 1.60 लाख से बढ़ाकर 2 लाख कर दी गई है। वित्त वर्ष 2024-25 (दिसंबर, 2024 तक) के दौरान दमन-दीव में कुल 578 मछुआरों और मत्स्य किसानों ने दमन-दीव में केसीसी के तहत ब्याज अनुदान(इंटरेस्ट सबवेंशन) की सुविधा का लाभ उठाया है।

NEGOTIATION IN FTA

2983. SHRI TAPIR GAO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of expected outcomes from the high-level dialogue between the Ministry and European Commissioner regarding the Free Trade Agreement (FTA);
- (b) the details of the key areas that are being prioritized for negotiation in this FTA;
- (c) the manner in which the Ministry plan to address tariff and non-tariff barriers to facilitate a commercially meaningful trade agenda with the EU;
- (d) the extent to which India engage with the EU to harmonize standards and share best practices in order to achieve “zero defect” and “zero effect” production capabilities; and
- (e) the manner in which India plan to ensure that the upcoming FTA addresses the needs and concerns of Small and Medium Enterprises (SMEs), farmers and fishermen on both sides?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The High-Level dialogue (HLD) between Hon'ble Minister of Commerce and Industry and Mr. Maroš Šefčovič, European Commissioner for Trade was held on 18-19 January 2025. The two leaders reviewed the progress made so far in the ongoing India-European Union Free Trade Agreement Negotiations (India-EU FTA), the Trade and Technology Council (TTC) and discussed issues of bilateral importance. As an outcome of the High-Level dialogue, India and EU agreed to cooperate in Agri-food, Active Pharmaceutical Ingredients (APIs) and Clean Technologies sectors with the aim of promoting value

chains that can withstand global challenges. In addition, the High-Level Dialogue led to listing of a number of Indian aquaculture establishments for export to the European Union and the issue of equivalence for agricultural organic products was taken up. Both sides aim to conclude a fair, equitable, mutually beneficial and commercially meaningful Free Trade Agreement (FTA), which takes into consideration the needs and concerns of all the stakeholders including Small and Medium Enterprises (SMEs), farmers and fishermen on both sides.

Within the framework of World Trade Organization (WTO), all countries impose trade measures on imports primarily in the form of sanitary and phytosanitary measures, technical trade regulations, quota restrictions, safeguard duties, and various sustainability-related regulations to protect human, animal, and plant life or health, as well as to promote sustainable development and environmental conservation. However, when such trade measures are perceived as trade barriers having an adverse impact on trade, the Government proactively takes up such measures with concerned countries at bilateral and multilateral level, as may be necessary, for remedial action. The Government has strongly taken up all trade restrictive measures, either within the WTO framework or otherwise, with the European Union (EU) and its member states at relevant multilateral and bilateral forums including at the India-EU Trade and Technology Council and the India-EU High Level Dialogue.

Government has also engaged with the European Union for exchange of best practices and harmonisation of standards with objective of building India as a high-quality product market.

ROADS AND BRIDGES UNDER PMGSY

2984. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of road and bridge works sanctioned under the Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise during the last five years;
- (b) the details regarding the road and bridge works completed, State and district-wise including the State of Andhra Pradesh; and
- (c) the details regarding the financial progress for the same, project-wise, State-wise including the State of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b) The details of road and bridge works sanctioned and completed during the last five years under various interventions/verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise including Andhra Pradesh are given in the enclosed **Statement-I**.

District-wise details during the said period may be accessed at programme website www.omms.nic.in > Progress Monitoring > Financial Year-wise Achievement.

(c) The details of the total Central share of funds released by the Ministry and expenditure incurred under PMGSY, during last five years, State-wise including Andhra Pradesh are given in the enclosed **Statement-II**.

STATEMENT-I

State wise details of Number of roads and Bridges sanctioned and completed under PMGSY during last five years

Sl.No.	State	Sanctioned		Completed*	
		Roads	Bridges	Roads	Bridges
1	Andaman And Nicobar	35	0	73	0
2	Andhra Pradesh	615	92	602	128
3	Arunachal Pradesh	276	37	426	179
4	Assam	826	120	3332	1109
5	Bihar	1162	909	2514	1076
6	Chhattisgarh	1280	178	1741	192
7	Goa	0	0	0	0
8	Gujarat	305	191	258	45
9	Haryana	259	0	244	0
10	Himachal Pradesh	411	23	1098	50
11	Jammu And Kashmir	344	73	1510	151
12	Jharkhand	927	288	2115	324
13	Karnataka	825	116	709	91
14	Kerala	251	1	164	3
15	Madhya Pradesh	1235	836	1886	930
16	Maharashtra	928	302	399	154
17	Manipur	111	69	379	106
18	Meghalaya	77	2	575	89
19	Mizoram	23	0	122	0
20	Nagaland	53	5	45	53
21	Odisha	1464	152	4315	344
22	Puducherry	31	0	30	0
23	Punjab	335	32	157	4
24	Rajasthan	951	41	896	40
25	Sikkim	48	39	179	50
26	Tamil Nadu	1814	83	1977	66
27	Tripura	141	7	136	16

28	Uttar Pradesh	2569	15	2020	11
29	Uttarakhand	462	151	1195	232
30	West Bengal	144	20	1834	54
31	Telangana	487	232	331	144
32	Ladakh	63	1	51	1
	Total	18,452	4,015	31,313	5,642

*includes works sanctioned in previous years

STATEMENT-II

State-wise details of the total Central funds released and expenditure incurred including State share during last five years under PMGSY

(₹ in crore)

Sl.No.	State	Central funds released	Expenditure (includes State share also)
1	Andaman & Nicobar	33.66	39.67
2	Andhra Pradesh	1364.24	2361.11
3	Arunachal Pradesh	4524.55	5545.79
4	Assam	7566.20	10406.58
5	Bihar	3117.43	9623.05
6	Chattisgarh	4331.13	6493.42
7	Goa	0.00	0.00
8	Gujarat	839.62	1385.35
9	Haryana	611.52	1040.37
10	Himachal Pradesh	3789.90	3716.94
11	Jammu & Kashmir	5772.31	6113.51
12	Jharkhand	1593.34	5064.25
13	Karnataka	2080.50	3497.42
14	Kerala	299.62	530.77
15	Madhya Pradesh	5957.65	9469.49
16	Maharashtra	2003.80	3386.83

17	Manipur	2332.78	2635.21
18	Meghalaya	1724.68	1912.33
19	Mizoram	1377.56	1592.92
20	Nagaland	651.52	633.99
21	Odisha	4474.95	9718.24
22	Puducherry	36.65	38.97
23	Punjab	564.76	1281.58
24	Rajasthan	1944.08	3239.35
25	Sikkim	664.87	891.99
26	Tamil Nadu	2038.90	3905.91
27	Tripura	606.71	665.15
28	Telangana	972.15	1813.56
29	Uttar Pradesh	6368.72	9930.05
30	Uttarakhand	4726.38	5943.13
31	West Bengal	1847.81	4389.60
32	Ladakh	338.25	762.64
Total		74,556.21	1,18,029.17

JOB CREATION IN TEXTILE INDUSTRY

2985. SHRI G. KUMAR NAIK:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has set specific targets for job creation in the textile industry to generate six crore jobs by 2030;
- (b) if so, the details of the strategy and initiatives being implemented to achieve this target;

(c) the measures being taken to promote technological upgradation, investment and exports in the textile sector to ensure sustainable growth;

(d) whether the Government has identified key regions or clusters for development in the textile industry and the steps being taken to enhance their infrastructure productivity; and

(e) the steps being taken to ensure the inclusion of women and marginalised communities in the new employment opportunities created in the textile sector?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c) The textile industry is one of the largest source of employment generation in the country directly employing more than 45 million persons. The Government of India is implementing various schemes/initiatives aimed at generating the employment opportunities in the textile sector. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated large scale, world class industrial ecosystem, which will help in attracting investments and boosting employment; Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre & Apparel, and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation & Development, Promotion and Market Development, Skilling and Export Promotion; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Amended Technology Upgradation Fund Scheme (ATUFS) to incentivize technology upgradation and modernization through

capital investment subsidy for eligible investment in benchmarked textile machinery; Silk Samagra-2 for comprehensive development of sericulture value chain and National Handloom Development Programme.

(d) and (e) To develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks. These parks aims to enable the textile industry to become globally competitive, attract large investment and boost employment generation including women and marginalised communities in the textile sector.

PLI SUPPORT

2986. SHRI SHASHANK MANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Ministry has implemented specific strategies to ensure that the ProductionLinked Incentive (PLI) Scheme effectively supports Micro, Small and Medium Enterprises (MSMEs) in achieving the expected investment and production targets across the 14 key sectors, if so, the details thereof; and
- (b) the financial allocation under the PLI Scheme specifically for White Goods, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an outlay of Rs.1.97lakhcroretoenhanceIndia'sManufacturingcapabilitiesandExports.

The 14 sectors are: (i) Mobile Manufacturing and Specified ElectronicComponents, (ii) Critical Key Starting Materials/Drug Intermediaries & Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom & Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components. The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so.

The PLI scheme has a cascading effect on the country's MSME ecosystem. The anchor units in every sector coordinates a supplier/vendor base in the entire value chain. Most of these ancillary units are built in the MSME sector. Out of the 764 applications approved under various PLI Schemes, 176 applications under

MSMEs category have been approved in sectors namely Bulk Drugs, Medical Devices, Pharma, Telecom, White Goods, Food Processing, Textiles & Drones.

(b) The PLI Scheme for White Goods has been approved with an outlay of Rs. 6,238 crore.

RGSA ACHIEVEMENTS

2987. SHRI SUDHAKAR SINGH:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of achievements have been made under the Rashtriya Gram Swaraj Abhiyan (RGSA) since its implementation in terms of strengthening the functioning of Panchayati Raj Institutions (PRIs);
- (b) whether despite the RGSA, why are many Panchayats still struggling with inadequate funds and lack of basic equipment, such as computers, internet connectivity, and office infrastructure;
- (c) the details of specific steps are being taken by the Government to ensure timely and sufficient fund allocation to Panchayats under RGSA to improve their functioning and service delivery; and
- (d) whether there are any measures planned by the Government to monitor and assess the effectiveness of the scheme in addressing the grassroots challenges faced by Panchayati Raj Institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Ministry is implementing Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 in States/ UTs with main objective of capacitating Panchayati Raj institutions (PRIs) through imparting training to the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Apart from training, under RGSA, Ministry also provides support to the States/ UTs to establish institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure like Gram Panchayat Bhawan, Computer and Co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawan on limited scale mainly for North Eastern, Hilly and difficult areas.

Under the scheme of RGSA, since 2022-23, approx. 11,481,786 participants were provided training in States/UTs. Further, 11,693 construction of Panchayat Bhawan, 46,860 computers and 15,887 collocation of Common Service Centre (CSC) in Gram Panchayat Bhawan approved to States/ UTs, includes carryover of previous scheme.

(b) 'Panchayat' being "local government" is a State subject and part of State list of Seventh Schedule of Constitution of India. Hence, providing basic infrastructural facilities such as GP building, computer, internet connectivity etc are primarily the responsibility of the State. However, Ministry supplements the efforts of the States/UTs, through RGSA scheme towards supporting the functioning of GPs by providing construction of Panchayat Bhawan & computers as proposed by

States/UTs in their Annual Action Plan and approved by Central Empowered Committee on a limited scale.

(c) and (d) The release of funds under the scheme is contingent upon several factors, including the regular conduct of Panchayat elections, submission of Annual Action Plans, formal requests for fund disbursement, the availability of unspent balances with States and Union Territories, and the provision of Utilization Certificates and Auditor Reports. The Ministry ensures the timely convening of Central Empowered Committee meetings to approve the Annual Action Plans of States and UTs, thereby enabling the release of funds.

The implementation of the scheme, including the utilization of funds released to States, is closely monitored through various mechanisms such as meetings, video conferences with State officials, and field visits by senior officers. The Central Empowered Committee of the Rashtriya Gram SwarajAbhiyan (RGSA), while approving a State's Annual Action Plan, considers the progress of scheme implementation and fund utilization. States and Union Territories are consistently reminded to submit requisite documents, including Utilization Certificates and Auditor's Reports, in compliance with Ministry of Finance instructions to regulate fund releases.

The Ministry of PanchayatiRaj has introduced eGramSwaraj, an online application aimed at streamlining Panchayat functions such as planning, accounting, and budgeting. Additionally, an online monitoring and reporting system (Management Information System) for RGSA has been developed. To enhance financial transparency and efficiency, eGramSwaraj has been integrated with the

Public Financial Management System (PFMS), enabling Gram Panchayats to process real-time payments to vendors and service providers.

BASIC NEEDS IN PRIS

2988. SHRI T. R. BAALU:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government is aware that the Panchayati Raj Institutions (PRIs) are unable to meet the basic needs of the village people in education, healthcare, drinking water etc., due to lack of adequate financial resources and powers in the country;
- (b) if so, the details thereof along with the details of remedial policy and statutory corrective measures that are contemplated; and
- (c) the details of increase in funds allotted by Government to Panchayat institutions in the country during the last ten years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Central Government through the Central Sector Schemes, Centrally Sponsored Schemes and Central Finance Commission Grants supplements the efforts of States and Gram Panchayats towards the creation of basic infrastructure & to meet the basic needs of people in Panchayats. Article 280 of the Constitution of India provides the basis for the Central Finance Commissions to assess the status of finances of the Union, States and their respective local bodies and

recommend sharing of taxes as well as grants for various purposes to the States and Local Bodies.

Under the 15th Finance Commission, 60% of total grants (tied) were allocated for Drinking Water & Sanitation & the rest 40% of grants(Untied) can be utilized by Rural Local Bodies (RLBs) for location-specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditures.

However, Panchayat, being “Local Government”, is a state subject and part of the State list of the Seventh Schedule (Article 246) of the Constitution of India. Accordingly, states are mandated to set-up 2/3 ties Panchayati Raj Institutions as per Article 243 in part IX of the Constitution of India. It is the responsibility of State Governments to devolve the Function, Fund & Functionary & providing the infrastructural facilities to Panchayati Raj Institutions.

(c) Central Finance Commission grants are continuously increasing from 13th Finance Commission to 15th Finance Commission grants for Rural Local Bodies in the States. The allocations under 13th Finance Commission (FY 2010-15) were Rs. 64408 Crore and the allocation under 15th Finance Commission (FY 2021-26) is Rs. 236805 Crore which is around 4 times of 13th Finance Commission's allocation.

Details of funds allocated under Central Finance Commissions to the Rural Local Bodies in the country during the last ten years are as under:-

Sl. No.	Year	Funds allocated (Rs. in crore)	Central Finance Commission
1	2014-15	18042.86	13 th Finance Commission
2	2015-16	21624.46	14 th Finance Commission

3	2016-17	33870.52	
4	2017-18	39040.97	
5	2018-19	45069.16	
6	2019-20	60687.13	
7	2020-21	60750.00	15 th Finance Commission (interim period)
8	2021-22	44901.00	15 th Finance Commission
9	2022-23	46513.00	
10	2023-24	47018.00	

INSURANCE TO DEEP-SEA FISHERMEN

2989. SHRI KALYAN BANERJEE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

be pleased to state:

- (a) the detailed allocation to fisheries and dairy sector account since Budget 2021-22 to 2025-26 and sector-wise expenditure upto 2024-25 State-wise;
- (b) the details of the Government to provide insurance to deep-sea fishermen in the country therefor; and
- (c) the details of development of marine resource utilization and promotion of modern aquaculture techniques in the country during last five years along with utilisation of the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The Ministry of Fisheries, Animal Husbandry and Dairying, Government of India is implementing the following schemes and programme in the country for all round development of Fisheries and Dairy Sectors:

- i. Pradhan Mantri Matsya Sampada Yojana (PMMSY),
- ii. Fisheries and Aquaculture Infrastructure Development Fund (FIDF),
- iii. Supporting Dairy Cooperatives and Farmer Producer Organizations (SDCFPO)
- iv. National Programme for Dairy Development (NPDD) and
- v. Dairy Processing and Infrastructure Development Fund (DIDF)

The year-wise Budget allocations under the aforesaid schemes implemented by the Ministry of Fisheries, Animal Husbandry and Dairying for development of fisheries and dairy sector during the period of 2021-22 to 2025-26 is given in the enclosed **Statement-I**. The State/ UT-wise details funds provided by the Ministry of Fisheries, Animal Husbandry and Dairying and utilization thereof by the States/UTs under the aforesaid schemes for development of fisheries and dairy sector during the last four years are given in the enclosed **Statement-I, II, III, IV, V and VI**.

(b) In order to provide social security measure to fishers, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India under the ongoing Pradhan Mantri Matsya Sampada Yojana (PMMSY) provides accidental insurance coverage to fishers including Deep-Sea Fishermen, wherein the entire insurance premium amount is borne by the Central and State Government, with no contribution from the beneficiary. The insurance coverage

provided under the PMMSY includes (i) Rs.5,00,000/- against death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/-. Besides, the insurance premium subvention scheme for fishing vessels intended to cover partial loss/ total loss arising due to natural calamities and accidental risks causing damage to hull, machineries and accessories including fishing nets is at its final stage for rollout with a premium rate of 2% [plus applicable Goods and Services Tax (GST)] of the sum insured for fishing vessels irrespective of the size and categories.

(c) During last four years (2020-24) under the PMMSY, the Department of Fisheries, Government of India has accorded approval to the various marine fisheries developmental projects including mariculture activities for sustainable utilization of marine resources in Indian coastal waters. These activities include support for introduction of 480 numbers of deep-sea fishing vessels and 1,338 numbers of upgradation of existing vessels for traditional fishermen for export competency, 1525 numbers of sea cages, 10 numbers of marine fin-fish hatcheries, 2307 numbers of bivalve cultivation units (including mussels, clams, pearl etc.) and 47,245 numbers of rafts and 65,480 numbers of monoline tube nets for Seaweed cultivation. Further, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India is also providing training and capacity building programme amongst fishers and fish farmers for various activities including application of modern technologies in fisheries and aquaculture under Pradhan Mantri Matsya Sampada Yojana (PMMSY) with 100% central share

through National Fisheries Development Board (NFDB). The said training and skill development programs includes diverse areas of aquaculture, like intensive freshwater aquaculture, brackish water aquaculture, mariculture, Seaweed cultivation, coldwater aquaculture, ornamental fisheries, fish processing and marketing, species-specific hatchery/ breeding technologies of various commercial important fish species.

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, with effect from financial year 2018-19 is implementing Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total fund size of Rs. 7522.48 crore. FIDF *inter-alia* provides concessional finance for development of various fisheries infrastructure facilities to the Eligible Entities (EEs), including State Governments/Union Territories, State entities and other stakeholders for development of identified fisheries infrastructure facilities. Under FIDF, the Department of Fisheries provides interest subvention up to 3% per annum for providing the concessional finance by the Next Level Entrepreneurs (NLEs) at the interest rate not lower than 5% per annum. Under FIDF scheme, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has approved a total 136 project proposals/projects at a total cost of Rs. 5801.06 crore with project cost restricted for interest subvention at Rs. 3858.19 crore to various States/UTs. The State/UT-wise details of the project approved under FIDF till date for infrastructural development in Fisheries sector. The projects supported under FIDF to States and Union Territories are including Fishing Harbours (FHs), Fish Landing Centres (FLCs), ice plants, cold storage, fish transport facilities, integrated cold

chain (marine and inland sectors), modern fish markets, brood banks, hatcheries, modernization State fish seed farms, Fisheries Training Centres (FTCs), fish processing units, fish feed mills/ plants, cage culture in reservoirs, mariculture etc.

STATEMENT-I

Year-wise Budget Allocations under the various schemes implemented for development of fisheries and Dairy sector during the period of 2021-22 to 2025-26)

Year	BE	RE	Expenditure
I. Pradhan Mantri Matsya Sampada Yojana (PMMSY),			
2021-22	1000.00	1200.00	1169.19
2022-23	1879.00	1410.00	1169.86
2023-24	2000.00	1500.00	1148.88
2024-25	2352.00	1500.00	989.32*
2025-26	2465.00		
II. Fisheries and Aquaculture Infrastructure Development Fund (FIDF)			
2021-22	1500.00	1000.00	1000.00
2022-23	1200.00	1200.00	1200.00
2023-24	2500.00	2500.00	2440.00
2024-25	3000.00	2500.00	625.00
2025-26	3000.00	-	
III. National Programme for Dairy Development (NPDD)			
2021-22	255.00	402.90	402.90
2022-23	340.01	220.00	219.40
2023-24	326.93	371.00	370.83
2024-25	371.00	450.00	420.29*
2025-26			
IV. Dairy Processing and Infrastructure Development Fund (DIDF)			

2021-22	49.00		10.00
2022-23	100.00		23.52
2023-24	40.00		40.00
2024-25	100.00		51.26*
2025-26	100.00		----
V. Supporting Dairy Cooperatives and Farmer Producer Organizations (SDCFPO)			
2021-22	100.00	130.00	130.00
2022-23	100.00	100.00	100.00
2023-24	100.00	121.00	117.75
2024-25	100.00	100.00	100.00 (Assignment)
2025-26	100.00		

*Expenditure till date

STATEMENT-II

State-wise details of funds released under Pradhan Mantri Matsya Sampada Yojana (PMMSY) during the last four years and current years (i.e. 2020-21 to 2024-25)

(Rs. in lakhs)

Sl. No.	State/UT	Total Project Cost	Central Share	Funds Released
(i)	(ii)	(iii)	(iv)	(v)
1	Andaman & Nicobar	5867.10	3122.53	696.70
2	Andhra Pradesh	239872.67	55910.38	48211.79
3	Arunachal Pradesh	20028.09	13232.27	9847.62
4	Assam	53962.88	29682.11	20731.89
5	Bihar	54712.98	17365.23	7928.31
6	Chhattisgarh	92338.45	30404.41	20569.40
7	D & D& Dadra & NH	13516.89	6800.65	178.90
8	Delhi	533.25	286.08	163.30
9	Goa	11616.49	4849.74	4405.68

10	Gujarat	96068.53	29277.71	6516.70
11	Haryana	76086.75	26216.03	10151.73
12	Himachal Pradesh	15388.15	7861.50	3813.69
13	Jammu & Kashmir	15019.86	7773.04	7961.80
14	Jharkhand	43856.06	14818.28	11570.76
15	Karnataka	105634.95	36350.59	35958.72
16	Kerala	135811.54	57628.59	31842.33
17	Ladakh	3374.60	2036.76	1016.99
18	Lakshadweep	6763.48	4458.13	1419.12
19	Madhya Pradesh	89925.00	29449.98	19013.71
20	Maharashtra	144767.36	54426.66	27877.83
21	Manipur	20181.70	9584.33	2944.63
22	Meghalaya	13262.36	7425.73	3596.21
23	Mizoram	14785.80	8128.27	6347.38
24	Nagaland	16368.38	10543.52	6709.46
25	Odisha	113867.60	46425.75	25983.27
26	Puducherry	33866.46	22996.05	5713.91
27	Punjab	16792.95	4514.79	2476.27
28	Rajasthan	7095.14	2372.65	864.12
29	Sikkim	7827.43	4681.43	3300.05
30	Tamil Nadu	115284.67	44535.55	13631.12
31	Telangana	34117.09	10842.16	9582.93
32	Tripura	25862.81	14762.41	5859.84
33	Uttar Pradesh	129432.10	41230.99	28911.70
34	Uttarakhand	32297.07	16667.37	8780.37
35	West Bengal	54439.43	22554.70	5075.97
Total		18,606,26.07	6,992,16.37	3,996,54.2

STATEMENT-III

The State/UT-wise details of the project approved under Fisheries and Aquaculture Infrastructure Development Fund (FIDF) till date for Infrastructural development in Fisheries sector

(Rs. in crores)

SI No	Name of State	No. of projects approved	Total Project Cost	Amount eligible for interest subvention
1.	Andhra Pradesh	10	1396.83	653.06

2.	Arunachal Pradesh	1	0.68	0.54
3.	Assam	1	0.41	0.18
4.	Goa	1	6.42	5.00
5.	Gujarat	5	1354.92	750.00
6.	Haryana	1	1.17	0.64
7.	Himachal Pradesh	1	5.17	5.00
8.	Jammu and Kashmir	2	120.70	93.17
9.	Karnataka	2	1.44	0.79
10.	Kerala	3	162.82	151.20
11.	Maharashtra	13	1031.30	770.25
12.	Manipur	4	1.15	0.90
13.	Mizoram	1	8.57	6.85
14.	Odisha	4	60.18	33.83
	Puducherry	1	2.46	1.97
15.	Tamil Nadu	66	1576.08	1337.81
16.	Telangana	1	4.70	2.31
17.	Uttar Pradesh	1	0.22	0.09
18.	West Bengal	18	66.07	44.69
Total		136	5801.06	3858.19

STATEMENT-IV

The State-wise details of release of funds under the National Programme for Dairy Development (NPDD) during last five years (i.e. 2020-21 to 2024-25).

(Rs. in lakhs)

Sl. No.	NAME OF STATE/UT	Total Expenditure made
1	Andhra Pradesh	7342.25
2	Assam	336.4
3	Bihar	275.3
4	Goa	39.81
5	Gujarat	17267.24
6	Haryana	502.69
7	Himachal Pradesh	2627.18

8	Jammu & Kashmir	9849.43
9	Jharkhand	915.79
10	Karnataka	12657.83
11	Kerala	3872.73
12	Ladakh	50
13	Madhya Pradesh	1621.78
14	Maharashtra	1349.59
15	Manipur	901.89
16	Meghalaya	3062.52
17	Nagaland	394.71
18	Odisha	1591.08
19	Puducherry	481.05
20	Punjab	9296
21	Rajasthan	9551.93
22	Sikkim	2427.82
23	Tamil Nadu	10352.22
24	Telangana	1082.29
25	Tripura	604.14
26	Uttar Pradesh	544.9
27	Uttarakhand	2342.16
28	West Bengal	71.47
	Grand total	101412.2

STATEMENT-V

The State-wise details of release of funds for the infrastructure development support Supporting Dairy Cooperatives and Farmer Producer Organizations (SDCFPO) during last four years (i.e. 2020-21 to 2024-25)

S No	Name of the State/UTs	Total
1	Andhra Pradesh	12.94

2	Assam	0.04
3	Bihar	3.22
4	Gujarat	516.34
5	Haryana	2.16
6	Jammu and Kashmir	0.00
7	Jharkhand	0.35
8	Karnataka	26.68
9	Madhya Pradesh	1.03
10	Maharashtra	19.74
11	Odisha	0.00
12	Punjab	29.20
13	Rajasthan	8.40
14	Tamil Nadu	7.73
15	Telangana	0.65
16	Uttar Pradesh	0.22
	Total	628.70

STATEMENT-VI

The State-wise details of release of funds for the infrastructure development support Dairy Processing and Infrastructure Development Fund (DIDF) as on 31-12-2024 during last four years (i.e. 2020-21 to 2024-25)

Sl. No.	State	No of Projects	(Rs in Crore)		
			Total Project Cost	Loan sanctioned	Loan disbursed
					Total
NDDB's projects					
1	Andhra Pradesh	1	97.75	78.20	34.73
2	Bihar	1	113.27	78.80	76.39
3	Gujarat	5	1879.11	1469.59	1280.76
4	Haryana	4	420.19	336.14	197.50

5	Karnataka	10	2479.90	1344.83	1028.98
6	Kerala	1	15.25	12.20	8.62
7	Madhya Pradesh	1	338.00	270.40	237.86
8	Maharashtra	2	488.33	290.66	247.13
9	Punjab	4	318.41	249.77	205.73
10	Rajasthan	1	79.33	59.77	55.35
11	Telangana	3	261.51	156.70	134.22
12	Tamil Nadu	3	239.16	191.32	28.08
	TOTAL	36	6730.21	4538.38	3535.34
NCDC's projects					
1	Tamil Nadu	1	46.66	37.33	19.33
	GRAND TOTAL	37	6776.87	4575.71	3554.67

ENCOURAGING KINNOW GROWERS

2990. SHRI KULDEEP INDORA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has taken any measures to encourage Kinnow growers to adopt new techniques for enhancing the quality and production of Kinnow in the country;
- (b) if so, the details of the research being done so far;
- (c) whether the Government has any plan to extend necessary technical help to the Kinnow growers in Sriganganagar district of Rajasthan; and
- (d) if so, the details thereof in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Kinnow, a high-yielding citrus fruit grown in India particularly in Punjab, Rajasthan and Haryana. Punjab Agriculture University (PAU), Ludhiana (Punjab) has developed various technologies to boost Kinnow production in the country through release of improved varieties like PAU Kinnow-1 along with root stock breeding for diseases and salinity tolerance. In addition to these, techniques for standardization of containerized nursery production technology, bud forcing technique, high density planting, standardization of packaging technologies, enhancement of shelf life, integrated diseases & pests management and development of fruit fly trap etc. have been developed.

The All India Coordinated Research Project on Citrus, Swami Keshwanand Rajasthan Agricultural University (SKRAU)- Agricultural Research Station at Sriganganagar, Rajasthan standardized the insect pest management schedule, fertilizer schedule based on soil and leaf nutrient status, drip irrigation schedule for water management, plastic mulching (100 micron) for weed control, conservation of soil moisture and organic package of practices for Kinnow mandarin for the state of Rajasthan.

Department of Horticulture, Punjab established Center of Excellence for only citrus fruits with the collaboration of Israel Government (Indo-Israel Project) where transfer of new technologies has been done for quality citrus production. Similarly, the State Government of Haryana has also established a Centre of Excellence at Sirsa for quality planting materials, crop technology demonstration and training.

(c) and (d) The Ministry of Agriculture and Farmers Welfare through Mission for Integrated Development of Horticulture (MIDH) and the National Horticulture Board (NHB), provides financial and technical support for citrus cultivation including Kinnow for planting material production, area expansion, high-density planting, post-harvest management, trainings, exposure visit, demonstration and awareness programs etc. in the country including Rajasthan.

Citri Hub, the Agri-Business Incubation Centre of Indian Council of Agricultural Research (ICAR)-Central Citrus Research Institute, Nagpur, organized an incubation programme in Rajasthan focusing on citrus nursery management and nursery entrepreneurship in the year 2024. During the incubation, they received in-depth training in crucial aspects of citrus nursery management, including the establishment and maintenance of mother blocks, traditional budding methods, micro-budding, containerized nursery techniques, nursery accreditation, marketing strategy and business plan development.

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं।

... (व्यवधान)

माननीय अध्यक्ष: मैं कल इस पर एक डिटेल्ड वक्तव्य दूंगा।

... (व्यवधान)

माननीय अध्यक्ष: प्रोफेसर साहब, आप बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष: जिन माननीय सदस्यों की स्थगन-प्रस्ताव की सूचनाएं प्राप्त हुई हैं, उनमें श्री नीरज

मौर्य, श्रीमती कनिमोझी करुणानिधि, श्री राजेश रंजन, प्रो. सौगत राय, श्री बी. मणिकम टैगोर, श्री विजयकुमार उर्फ विजय वसंत, एडवोकेट चन्द्र शेखर, श्री के. सी. वेणुगोपाल और डॉ. मोहम्मद जावेद के नाम हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर - 2, श्री राजीव रंजन सिंह जी।

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): अध्यक्ष महोदय, मैं मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय की वर्ष 2025-2026 की निर्गत परिणामी अनुश्रवण रूपरेखा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2321/18/25]

12.02 hrs

(Shri Dilip Saikia *in the Chair*)

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार): सभापति महोदय, मैं सामाजिक न्याय और अधिकारिता विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय की वर्ष 2025-2026 की निर्गत परिणामी अनुश्रवण रूपरेखा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखेता हूँ।

[Placed in Library, See No. LT 2322/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Sir,

with your kind permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, Gautam Budh Nagar, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone Authority, Gautam Budh Nagar, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2323/18/25]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2324/18/25]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2023-2024.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2325/18/25]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council, New Delhi, for the year 2022-2023.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 2326/18/25]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2023-2024.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2023-2024.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 2327/18/25]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 2328/18/25]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion

Council), Kolkata, for the year 2023-2024.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 2329/18/25]

- (15) A copy of the Special Economic Zones (Fifth Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.786(E) in Gazette of India dated 26th December, 2024 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

[Placed in Library, See No. LT 2330/18/25]

- (16) A copy of the Agricultural and Processed Food Products Export Development Authority (Recruitment) Amendment Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. APEDA/PAD-2017-18-000044 in Gazette of India dated 22nd January, 2025 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

[Placed in Library, See No. LT 2331/18/25]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) चौधरी चरण सिंह राष्ट्रीय कृषि विपणन संस्थान, जयपुर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) चौधरी चरण सिंह राष्ट्रीय कृषि विपणन संस्थान, जयपुर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2332/18/25]

- (3) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) राष्ट्रीय बीज निगम लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) राष्ट्रीय बीज निगम लिमिटेड, नई दिल्ली का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक एवं महालेखा परीक्षक की टिप्पणियां।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2333/18/25]

- (5) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) गुजरात राज्य बीज निगम लिमिटेड, गांधीनगर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) गुजरात राज्य बीज निगम लिमिटेड, गांधीनगर का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2334/18/25]

- (7) कीटनाशी अधिनियम, 1968 की धारा (3) के अंतर्गत जारी अधिसूचना संख्या का.आ. 927(अ), जो 20 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा कीटनाशी अधिनियम, 1968 की अनुसूची में उसमें उल्लिखित कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2335/18/25]

- (8) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अंतर्गत उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) संशोधन आदेश, 2025 जो दिनांक 20 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 897(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2336/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) राष्ट्रीय मानव अधिकार आयोग, नई दिल्ली के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय मानव अधिकार आयोग, नई दिल्ली के वर्ष 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (तीन) राष्ट्रीय मानव अधिकार आयोग, नई दिल्ली के वर्ष 2022-2023 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन (हिन्दी और अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2337/18/25]

- (3) (एक) राष्ट्रीय सांप्रदायिक सद्भाव प्रतिष्ठान, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय सांप्रदायिक सद्भाव प्रतिष्ठान, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- [Placed in Library, See No. LT 2338/18/25]
- (5) राष्ट्रीय रक्षा विश्वविद्यालय, गांधीनगर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- [Placed in Library, See No. LT 2339/18/25]
- (6) राष्ट्रीय रक्षा विश्वविद्यालय अधिनियम, 2020 की धारा 51 की उप-धारा (2) के अंतर्गत अधिसूचना संख्या आरआरयू/आरईजीआई/अध्यादेश/एचआर/2023/247 जो दिनांक 10 जनवरी, 2024 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो, उसमें उल्लिखित, विभिन्न पदों की नियुक्ति, भर्ती प्रक्रिया, सेवा शर्तों तथा सेवा वरिष्ठता आर्डनेंस से संबंधित है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (7) उपर्युक्त (6) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2340/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** Sir, I rise to lay on the Table a copy of the

Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development, for the year 2025-2026.

[Placed in Library, See No. LT 2341/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL): Sir, with your kind permission, I rise to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 2023-2024, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2342/18/25]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) स्वामी विवेकानंद राष्ट्रीय पुनर्वास प्रशिक्षण एवं अनुसंधान संस्थान, कटक के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) स्वामी विवेकानंद राष्ट्रीय पुनर्वास प्रशिक्षण एवं अनुसंधान संस्थान, कटक के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2343/18/25]

- (3) (एक) राष्ट्रीय गतिशील दिव्यांगजन संस्थान, कोलकाता के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) राष्ट्रीय गतिशील दिव्यांगजन संस्थान, कोलकाता के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2344/18/25]

- (5) (एक) भारतीय पुनर्वास परिषद, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भारतीय पुनर्वास परिषद, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2345/18/25]

- (7) (एक) भारतीय सांकेतिक भाषा अनुसंधान एवं प्रशिक्षण केन्द्र, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भारतीय सांकेतिक भाषा अनुसंधान एवं प्रशिक्षण केन्द्र, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- [Placed in Library, See No. LT 2346/18/25]
- (9) (एक) राष्ट्रीय बहुदिव्यांगता जन सशक्तिकरण संस्थान, चेन्नई के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय बहुदिव्यांगता जन सशक्तिकरण संस्थान, चेन्नई के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2347/18/25]

- (11) (एक) अली यावर जंग राष्ट्रीय वाक् एवं श्रवण दिव्यांगजन संस्थान, मुम्बई के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) अली यावर जंग राष्ट्रीय वाक् एवं श्रवण दिव्यांगजन संस्थान, मुम्बई के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2348/18/25]

- (13) (एक) अटल बिहारी वाजपेयी दिव्यांग खेल प्रशिक्षण केन्द्र, ग्वालियर के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) अटल बिहारी वाजपेयी दिव्यांग खेल प्रशिक्षण केन्द्र, ग्वालियर के वर्ष 2022-2023 और 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2349/18/25]

- (15) (एक) राष्ट्रीय दृष्टि दिव्यांगजन सशक्तिकरण संस्थान, देहरादून के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) राष्ट्रीय दृष्टि दिव्यांगजन सशक्तिकरण संस्थान, देहरादून के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2350/18/25]

- (17) (एक) राष्ट्रीय बौद्धिक दिव्यांगजन सशक्तिकरण संस्थान, सिकंदराबाद के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा

लेखापरीक्षित लेखे ।

- (दो) राष्ट्रीय बौद्धिक दिव्यांगजन सशक्तिकरण संस्थान, सिकंदराबाद के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2351/18/25]

- (19) (एक) पं. दीनदयाल उपाध्याय राष्ट्रीय शारीरिक दिव्यांगजन संस्थान, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) पं. दीनदयाल उपाध्याय राष्ट्रीय शारीरिक दिव्यांगजन संस्थान, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2352/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) रिहैबिलिटेशन प्लांटेशन लिमिटेड, कोल्लम के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा ।
- (दो) रिहैबिलिटेशन प्लांटेशन लिमिटेड, कोल्लम का वर्ष 2023-2024 का वार्षिक

प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखा परीक्षक की टिप्पणियां।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2353/18/25]

12.03 hrs

(Hon. Speaker in the Chair)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी): अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) भारतीय कृषि अनुसंधान परिषद, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय कृषि अनुसंधान परिषद, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2354/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):** Sir, I rise to lay on the Table:-

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the

Government of the working of the National Automotive Board,
New Delhi, for the years 2019-2020 and 2020-2021.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2355/18/25]

माननीय अध्यक्ष: आइटम नम्बर-13.

... (व्यवधान)

माननीय अध्यक्ष: माननीय प्रोफेसर साहब, क्या आपको कोई तकलीफ है? आप बहुत सीनियर व्यक्ति हैं। आप सीनियर व्यक्ति जैसे व्यवहार किया कीजिए।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Hon. Speaker, Sir, with your kind permission, I rise to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2023-2024, together with Audit report thereon.

[Placed in Library, See No. LT 2355A/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA): Hon. Speaker, Sir, with your permission, I rise to lay on the Table:

- (1) A copy of the Notification No. S.O.5325(E) (Hindi and English versions) published in Gazette of India dated 10th December, 2024 nominating Shri Samik Bhattacharya, Member of Rajya Sabha to serve as member on the

Board of National Jute Board for a period of two years from the date of this Notification issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.

- (2) A copy of the Notification No. S.O.5653(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2024 making certain amendments in Notification No. S.O.5459(E) dated 26th December, 2023, under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987.

[Placed in Library, See No. LT 2356/18/25]

12.05 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे 15 मिनट के भीतर अपने मामले के अनुमोदित पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Regarding inclusion of Kumbh Mela sites in the list of UNESCO World Heritage sites

श्री प्रवीण पटेल (फूलपुर) : आस्था, विश्वास, सौहार्द एवं संस्कृतियों के मिलन का पर्व है कुंभ। ज्ञान चेतना और उसका परस्पर मंथन कुंभ मेले का वो आयाम है जो आदि काल से ही हिंदू धर्मावलंबियों की जागृत चेतना को बिना किसी आमंत्रण के खींचकर ले आता है और यही कारण रहा कि 144 वर्ष बाद घटित महाकुंभ, 2025 में दुनियाभर के 80 देशों से प्रतिनिधि और लगभग 1,50,00,000 विदेशी

* Treated as laid on the Table.

नागरिक शामिल हुए जो एक रिकॉर्ड था। श्रद्धालुओं की संख्या 65,00,00,000 से अधिक रही, जो अमेरिका, रूस, पाकिस्तान, इंडोनेशिया, ब्राज़ील और बांग्लादेश जैसे देशों की कुल जनसंख्या से भी अधिक है। 105 देशों के मीडिया जर्नलिस्ट प्रयागराज पहुंचे और महाकुंभ का ग्लोबल लाइव टेलीकास्ट किया गया। दुनिया के किसी भी स्थान पर इतने लंबे समय तक चलने वाले विशालकाय महा आयोजन को सफल कर पाना कोई छोटी बात नहीं है। इसके लिए प्रशासनिक शक्ति और दृढ़ निश्चय नेतृत्व होने की आवश्यकता है।

माननीय प्रधानमंत्री जी के कुशल नेतृत्व और मार्गदर्शन ने उत्तर प्रदेश की सरकार में सुरक्षा एवं व्यवस्था को लेकर अनेक कीर्तिमान स्थापित किए हैं जो निश्चित तौर पर वंदनीय है। इसके अलावा जैसा कि हमारे माननीय रेल मंत्री जी ने इस सदन को सूचित किया है कि लगभग 17,000 नई ट्रेनों का परिचालन इस महाकुंभ में श्रद्धालुओं के आवागमन के लिए किया गया, जो अपने आप में एक रिकॉर्ड है। कुंभ पर्व का विश्लेषण करने पर ज्ञात होता है कि यह पर्व प्रकृति और जीव तत्वों में सामंजस्य स्थापित कर उनमें जीवनदायी शक्तियों को समाविष्ट करता है। दुनिया के सबसे बड़े सामंजस्यपूर्ण सम्मेलन के रूप में कुंभ मेला उदारता और धैर्य जैसे मूल्यों का प्रतीक है जो आधुनिक मानवता के लिए बहुत फायदेमंद है। इसके अलावा कुंभ मेले की अवधारणा वर्तमान अंतरराष्ट्रीय मानवाधिकार उपकरणों के साथ अच्छी तरह से मेल खाती है, क्योंकि यह त्यौहार बिना किसी भेदभाव के दुनिया के सभी कोनों से लोगों का स्वागत करता है। कुंभ मेला न केवल एक धार्मिक आयोजन है बल्कि अब भारतीय सभ्यता संस्कृति का जीवन प्रकृति प्रतीक भी है जिसे यूनेस्को जैसे अंतरराष्ट्रीय संगठन के अंतर्गत यूनेस्को वर्ल्ड हेरिटेज साइट्स में शामिल होने के लिए वैश्विक, सांस्कृतिक, ऐतिहासिक एवं प्राकृतिक रूप से महत्वपूर्ण है।

(ii) Need to establish an Indian Institute of Technology in Gorakhpur, Uttar Pradesh

श्री रवीन्द्र शुक्ला उर्फ रवि किशन (गोरखपुर) : गोरखपुर उत्तर प्रदेश के पूर्वांचल का सबसे बड़ा महानगर है। गोरखपुर शिक्षा, व्यापार और पर्यटन का एक बड़ा केंद्र है। पूर्वांचल और बिहार के लगभग

20 जिले अपनी विभिन्न जरूरतों के लिए गोरखपुर पर निर्भर हैं। यहाँ रेलवे का बहुत बड़ा नेटवर्क है यहाँ एयरपोर्ट भी है। गोरखपुर और इसके आस पास के जिलों के छात्र बड़े मेधावी हैं। उनमें अपार संभावनाएँ हैं। वो गोरखपुर में आई आई टी (IIT) की पढ़ाई करना चाहते हैं लेकिन गोरखपुर में आई आई टी न होने के कारण उन्हें काफी दूर जाना पड़ता है। समाज के आर्थिक रूप से कमजोर, दलित और वंचित वर्ग के छात्र संसाधनों की कमी के कारण अपने सपने को अधूरा छोड़ देते हैं। गोरखपुर में एक भारतीय प्रौद्योगिकी संस्थान (IIT) की स्थापना हो जाने से यहाँ के छात्र-छात्राओं को अध्ययन करने का अवसर प्राप्त होगा जिससे इस क्षेत्र का चहुँमुखी विकास होगा। गोरखपुर में भारतीय प्रौद्योगिकी संस्थान (IIT) की स्थापना के लिए जो भी सहायता चाहिए उसे राज्य सरकार उपलब्ध कराने के लिए तत्पर है। अतः मैं केंद्र सरकार से अनुरोध करता हूँ कि गोरखपुर में एक भारतीय प्रौद्योगिकी संस्थान (IIT) की स्थापना करने की दिशा में तत्काल निर्णय लेकर इस क्षेत्र के भविष्य को संवारने में महत्वपूर्ण योगदान देने की कृपा करें।

(iii) Need to reconstruct the railway underpass compatible for heavy vehicles in Mayurbhanj Parliamentary Constituency, Odisha

श्री नव चरण माझी (मयूरभंज) : मैं सरकार का ध्यान एक अहम मुद्दे की ओर आकर्षित करना चाहता हूँ, जो रैंगपुर ब्लॉक, जिला मयूरभंज के बादामौड़ा गांव और आस-पास के क्षेत्रों के निवासियों को प्रभावित कर रहा है। एक रेलवे अंडरपास का निर्माण कम ऊंचाई और संकरी चौड़ाई के साथ किया गया है, जो बसों और ट्रकों जैसी बड़े वाहनों के गुजरने में अवरोध उत्पन्न कर रहा है। इससे रोजमर्रा के यातायात और संपर्क में गंभीर व्यवधान उत्पन्न हो रहा है, जिससे इस महत्वपूर्ण मार्ग पर निर्भर हजारों निवासी प्रभावित हो रहे हैं। स्थिति और गंभीर हो जाती है जब सार्वजनिक वितरण प्रणाली (पीडीएस) के चावल ले जाने वाले ट्रक इस अंडरपास से नहीं गुजर पाते, जिससे गरीबी रेखा से नीचे (बीपीएल) के लाभार्थियों को जरूरी आपूर्ति में देरी हो रही है। इसके अलावा, अंडरपास की संकरी चौड़ाई 108 एम्बुलेंस सेवा के लिए गंभीर चुनौतियाँ पेश करती है, जिससे मेडिकल आपात स्थितियों में देरी का जोखिम होता है, जब हर सेकंड कीमती होता है। मैं रेल मंत्रालय से अपील करता हूँ कि इस समस्या का

शीघ्र समाधान करें और अंडरपास को बड़े वाहनों के लिए उपयुक्त बनाएं। आशा है कि निवासियों की परेशानियों को कम करने के लिए शीघ्र कदम उठाए जाएंगे।

(iv) Regarding development of logistics for transportation of agriculture produce through railway containers

श्री हरीभाई पटेल (महेसाणा) : मेरे लोकसभा क्षेत्र महेसाणा ज़िले और पश्चिम रेलवे अहमदाबाद डिवीजन ने संयुक्त रूप से महेसाणा ज़िले के विकसित महेसाणा सम्मेलन का आयोजन किया जिसमें प्रसिद्ध औद्योगिक घराने, एपीएमसी, वित्तीय संस्थान, लोजिस्टिक प्लेयर्स, इन्फ्रा डेवलपर्स आदि ने भाग लिया। नतीजतन रेलवे ने क्षेत्र के किसानों को कुशल लोजिस्टिक क्षेत्र का समाधान प्रदान किया है और भारत का पहला स्पाईसेस एक्सक्लूसिव-कंटेनर रेल टर्मिनल उँझा में अभी शुरू हुआ है जिससे व्यापारियों के साथ साथ किसानों को भी अपनी फसल का उचित मूल्य मिल सकेगा और इस निर्णय से हमारे किसानों को सीधा फायदा मिलेगा जिसमें सौ कंटेनर एक रैक में जा सकेंगे जिससे ट्रान्सपोर्टेशन लागत भी कम होगी और दुर्घटना से भी बचाव होगा एवं पर्यावरण की भी रक्षा होगी और सीधा बंदरगाह पर माल पहुँच सकेगा और दूसरे किसानों को ऋण लागत और उद्योग एवं किसानों आदि को पूरा फायदा मिलेगा। मैं इस तंत्र को संस्थागत बनाने और रेलवे तथा ज़िला प्रशासन से मिलकर एक समिति गठन करने का अनुरोध करता हूँ ताकि क्षेत्र की लोजिस्टिक आवश्यकताओं के संबंध में एक विकास योजना बनायी जा सके जिससे उद्योगों किसानों आदि को सुविधा प्रदान की जा सके। यह कदम 2047 तक विकसित भारत का एक मुख्य कदम होगा।

(v) Need to construct a bridge over Sone River between Jharkhand and Bihar under Inter-State Connectivity Scheme

श्री विष्णु दयाल राम (पलामू) : पलामू संसदीय क्षेत्र के अंतर्गत पलामू जिला (झारखंड) के हुसैनाबाद प्रखंड के ग्राम पंचायत देवरी कला सूर्य मंदिर के सामने एवं दूसरी तरफ रोहतास जिला (बिहार) के नौहट्टा प्रखंड के ग्राम देवीपुर में झारखंड एवं बिहार के बीच बहने वाली सोन नदी पर अंतरराज्यीय कनेक्टिविटी के तहत पुल निर्माण कराने की आवश्यकता है। उक्त पुल के निर्माण से यात्रियों के यात्रा समय में काफी कमी आएगी और झारखंड, उत्तर प्रदेश और बिहार के बीच अंतरराज्यीय कनेक्टिविटी

सुनिश्चित होगी। विदित है कि जपला सीमेंट फैक्ट्री बंद होने के बाद हुसैनाबाद विधानसभा क्षेत्र में कोई उद्योग या वैकल्पिक व्यापार का रास्ता नहीं है। यहाँ के मजदूर भारी संख्या में बिहार एवं उत्तर प्रदेश में आना-जाना करते हैं। इस पुल के निर्माण से आवागमन में सुविधा होगी। इलाज, शिक्षा, बाजार, उद्योग समेत अन्य जरूरतों के लिए प्रतिदिन आवागमन करने वाले लोगों की सुविधायें बढ़ेंगी। गरीबों के जीवन को बेहतर बनाने के लिए कृषि आधारित उद्योगों को बढ़ावा मिलेगा। साथ ही साथ वामपंथी उग्रवाद पर अंकुश लगेगा एवं लोगों को नए-नए रोजगार के अवसर मिलेंगे। सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार से अनुरोध है कि उक्त पुल का निर्माण अंतरराज्यीय कनेक्टिविटी परियोजना के तहत कराने की कृपा की जाये।

(vi) Regarding development of Hazaribagh Wildlife Sanctuary, Jharkhand

श्री मनीष जायसवाल (हजारीबाग) : रांची से 89 किलोमीटर की दूरी पर स्थित हमारी लोक सभा हजारीबाग में स्थित हजारीबाग वन्य अभयारण्य, झारखण्ड का मुख्य वन्यजीव अभयारण्य है। इसकी स्थापना सन् 1955 में की गई थी। यहाँ पर हिरण, बंदर, पक्षियों सहित कई जंगली जानवरों का घर है, जिस वजह से यह झारखंड का मुख्य पर्यटन केंद्र है। यहां देश के विभिन्न हिस्सों से लाखों सैलानी आते हैं। अभी कुछ दिनों पहले इसे राज्य सरकार द्वारा डाउनग्रेड कर दिया गया है, जिस वजह से जीव-जंतुओं का संरक्षण करने व पर्यटन की दिशा में यह अभयारण्य पीछे होता चला जा रहा है। अतः केंद्र सरकार से आग्रह है कि इसे पुनः वन्य जीव अभयारण्य के रूप में विकसित करवाया जाए जिससे पर्यटन व रोजगार को बढ़ावा मिल सके।

(vii) Need to set up regulatory authority for online news channel portals

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : प्रेस, मीडिया हमारे गणतंत्र का चौथा स्तम्भ है, जिसका मुख्य उद्देश्य देश और दुनिया की विभिन्न खबरों को देश के नागरिकों तक विश्वसनीयता के साथ पहुँचाना है, लेकिन आज के डिजिटल युग में बहुत से स्थानीय ऑनलाइन पोर्टल न्यूज चैनलों की बाढ़ सी आ गई है। इनमें से बहुत सारे न्यूज पोर्टल चैनलों के द्वारा लोगों को झूठी और बिना विश्वसनीयता की खबरों

को पहुँचाया जा रहा है। असम समेत देश के लगभग सभी राज्यों में इस तरह के बहुत सारे स्थानीय ऑनलाइन पोर्टल न्यूज चैनलों को एक व्यवसाय के रूप में भी चलाया जा रहा है और इन चैनलों के संवाददाताओं द्वारा पत्रकारिता की सभी सीमाओं को लांघकर लोगों तक गलत और तथ्यहीन खबरों को पहुँचाया जा रहा है। साथ ही कुछ ऐसी झूठी खबरों को फैला कर ब्लैकमैलिंग के भी काफी सारे उदहारण सामने आये हैं। कई बार ऐसी खबरों से देश की छवि और सुरक्षा को भी गहरा खतरा पैदा हो जाता है। कुछ मामलों में तो इनके द्वारा बनाये गए फेक नैरेटिव और झूठी खबरों से पीड़ित व्यक्ति आत्महत्या तक करने को मजबूर हुए हैं। अतः मेरा भारत सरकार से अनुरोध है कि ऐसे स्थानीय ऑनलाइन पोर्टल न्यूज चैनलों पर अंकुश लगाने हेतु एक रेगुलेशन अथॉरिटी की स्थापना की जाए।

(viii) Need to ensure effective distribution and availability of water for irrigation and drinking purposes in Bundelkhand region of Uttar Pradesh

SHRI ANURAG SHARMA (JHANSI): I wish to draw the attention of the Government to the issue of water availability in the Bundelkhand region, particularly concerning the Betwa River and the allocation of water from Rajghat and Matatila Dams. The data received from the Irrigation Department indicates that despite sufficient water storage in these reservoirs, there are concerns regarding the optimal distribution of water for irrigation, drinking purposes, and the upcoming Bundelkhand Industrial Development Authority (BEDA). Given the significance of these water sources for agriculture, industrial development, and daily needs, I urge the Government to take immediate steps to ensure an equitable and efficient water distribution mechanism. Furthermore, necessary consultations should be held with the concerned authorities to address this pressing issue and secure a sustainable water supply for the UP region.

(ix) Regarding increase in land rent and assignment fee on Cooperative Societies producing salt in Gujarat

श्री धवल लक्ष्मणभाई पटेल (वलसाड) : मैं वाणिज्य और उद्योग मंत्रालय तथा सरकार का ध्यान गुजरात के धरासणा और चारवाड़ा की सहकारी नमक उत्पादक समितियों पर नमक विभाग द्वारा लगाए गए भूमि किराए और असाइनमेंट शुल्क में अत्यधिक वृद्धि की ओर आकर्षित करना चाहता हूँ। नमक विभाग ने इन इकाइयों को 1974 और 1994 में 20 वर्षों के लिए पट्टे पर दिया था, जिसमें 20 और वर्षों के नवीनीकरण का प्रावधान था। मूल पट्टे के अनुसार, असाइनमेंट शुल्क ₹1 और भूमि किराया ₹2 प्रति एकड़ था, जिसे 01/01/2004 से क्रमशः ₹10 और ₹5 कर दिया गया। 01/01/2013 को असाइनमेंट शुल्क ₹100 प्रति मीट्रिक टन और भूमि किराया ₹120 प्रति एकड़ कर दिया गया। साथ ही 13% ब्याज जोड़ा गया, जिससे समितियों पर भारी आर्थिक बोझ पड़ा है। कई अभ्यावेदन देने के बावजूद समाधान नहीं मिला है। गुजरात सरकार की सहकारी समितियों को, जिनकी भूमि 500 एकड़ से कम है, इन शुल्कों से छूट प्राप्त है, जबकि धरासणा और चारवाड़ा, जो केंद्र सरकार के अधीन हैं, असमान नीति का सामना कर रहे हैं। धरासणा का ऐतिहासिक महत्व महात्मा गांधी के सत्याग्रह से भी जुड़ा है। इससे हजारों नमक श्रमिकों की आजीविका खतरे में है। मैं सरकार से अनुरोध करता हूँ कि तत्काल हस्तक्षेप कर न्यायसंगत समाधान सुनिश्चित किया जाए।

(x) Need to introduce new tunnel projects to ensure uninterrupted road connectivity to Aut, Pandoh and Bhuntar in Himachal Pradesh

SUSHRI KANGNA RANAUT (MANDI): I would like to bring the issue to Government's attention regarding the commendable progress in infrastructure development in Himachal Pradesh, particularly in the Mandi region. As a key transit hub on National Highway-3 (Chandigarh-Manali Highway), Mandi plays a crucial role in facilitating travel to Kullu, Manali, Lahaul-Spiti, and Leh-Ladakh. However, to enhance connectivity and address growing traffic congestion, further road infrastructure improvements are essential. The successful completion of tunnel

projects under the Kiratpur-Manali Highway and the Pandoh-Takoli bypass has significantly improved travel conditions. Yet, congestion persists at Aut, Pandoh, and Bhuntar, particularly during peak tourist seasons. The region's geographical constraints, coupled with frequent landslides and harsh weather, necessitate additional tunnel alignments and alternative road corridors to ensure uninterrupted connectivity. Given the Government's commitment to modernizing infrastructure, I strongly urge the Ministry of Road Transport & Highways (MoRTH) and the National Highways Authority of India (NHAI) to explore new tunnel projects, expand road widening measures, and strengthen maintenance protocols. These steps will enhance tourism, benefit local businesses, and ensure seamless emergency services. I appreciate the Government's efforts in improving road infrastructure and request further necessary action to strengthen connectivity in this vital region.

(xi) Regarding widening of Master Plan Road in South Delhi Parliamentary Constituency

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : दक्षिण दिल्ली लोकसभा क्षेत्र के जौनापुर-मांडी से गुजरने वाली मास्टर प्लान रोड को चौड़ा न करने से हजारों लोगों को प्रतिदिन परेशानियों का सामना करना पड़ रहा है। इस रोड की चौड़ाई 30 फुट है और मास्टर प्लान 2021 में इसे 200 फुट चौड़ा करने का प्रावधान था लेकिन ऐसा नहीं किया गया। यह रोड महरौली-गुड़गांव रोड से होती हुई फरीदाबाद-गुड़गांव रोड को जोड़ती है। इस रोड पर यातायात का दबाव बहुत ही ज्यादा है। ट्रैफिक की इतनी भीड़ के कारण यहां कई हादसे हो चुके हैं। लोगों को घंटों जाम में फंसे रहना पड़ता है। यहां तक कि ऐसी घटना भी हुई है कि एम्बुलेंस के जाम में फंसने के कारण मरीज की मौत हो गई।

(xii) Need to establish a Navodaya Vidyalaya or PM SHRI School in Mauganj district, Madhya Pradesh

श्री जनार्दन मिश्रा (रीवा) : रीवा जिला (मध्य प्रदेश) के सबसे पिछड़े भाग में एक नया जिला मऊगंज बनाया गया है। मऊगंज जिले की लगभग सम्पूर्ण आबादी सुदूर जंगली व पहाड़ी इलाके में रहती है। शिक्षा के लिए कोई श्रेष्ठ विद्यालय नहीं है। मऊगंज जिले में एक उत्कृष्ट विद्यालय की अत्यंत आवश्यकता है। अतः मंत्री जी से निवेदन है कि मऊगंज जिले में एक नवोदय विद्यालय या पीएम श्री स्कूल स्थापित कराने का कष्ट करें।

(xiii) Need to take adequate safety measures for protection of black bucks in Chand Khamaria Wildlife Conservation Reserve in Uttar Pradesh

श्री उज्ज्वल रमण सिंह (इलाहाबाद) : मैं सरकार का ध्यान में मेजा के चाँद खमरिया संरक्षण पार्क की दयनीय स्थिति की ओर आकर्षित करना चाहता हूँ। हिंदू धर्म में काले हिरण को पवित्रता का प्रतीक माना जाता है। चाँद खमरिया का मृग संरक्षण केंद्र 200 बीघा इलाके में फैला है। इस संरक्षण केंद्र में करीब 700 काले हिरण रहते हैं। राजस्थान के विश्रौई समाज की तरह चाँद खमरिया में रहने वाला आदिवासी समाज भी काले हिरण से विशेष लगाव रखता है। भीषण गर्मी में जब मेजा की पहाड़ियों पर बूंद बूंद पानी का संकट होता है तो आदिवासी समाज के लोग पहाड़ियों के आसपास काले हिरणों के लिए पीने के पानी का इंतजाम करते हैं। लेकिन असली संकट तब आता है जब यह मासूम जीव शिकारियों के निशाने पर आ जाते हैं जिसके लिए वन विभाग ने सुरक्षा के पूरे इंतजाम नहीं किए हैं। गर्मी आते ही यह हिरण भूख प्यास से भटककर यहाँ वहाँ पहुँच जाते हैं और कई बार शिकारियों के हाथ लग जाते हैं। वन महकमा हिरणों की सुरक्षा को लेकर कितना गंभीर है इसका अंदाजा इस बात से लगाया जा सकता है कि संविदा कर्मचारियों को कई महीने से वेतन तक नहीं मिला है। इस संरक्षित वन क्षेत्र में काले हिरण के शिकार के कारण वन्यजीव संरक्षण अधिनियम के कई मामले दर्ज हुए हैं लेकिन आज तक सरकार किसी की गिरफ्तारी नहीं कर पाई। कुछ समय पूर्व वन विभाग ने काले हिरण को बरामद कर दोषियों के खिलाफ़ मामला दर्ज किया था लेकिन उस मामले में भी आज तक किसी आरोपी की गिरफ्तारी नहीं हुई।

मैं सरकार से पुरजोर अपील करता करता हूँ कि तत्काल चाँद खमरिया संरक्षण पार्क में काले हिरणों की सुरक्षा हेतु पुख्ता व्यवस्था करें।

(xiv) Regarding alleged harassment of minorities in Malegaon, Maharashtra

डॉ. बच्छाव शोभा दिनेश (धुले) : मैं माननीय गृह मंत्री का ध्यान मालेगांव शहर में अल्पसंख्यकों के जांच के बहाने हो रहे कथित उत्पीड़न की ओर आकर्षित करना चाहती हूँ। वर्तमान में मालेगांव में एक विशेष जांच दल अवैध बांग्लादेशी प्रवासियों की उपस्थिति के संबंध में जांच कर रहा है। 45 दिनों से अधिक की जांच के बाद भी किसी भी अवैध प्रवासी की उपस्थिति नहीं पाई गई है। जन्म प्रमाण पत्र, जाति प्रमाण पत्र और आधार कार्ड जैसे महत्वपूर्ण दस्तावेजों को जारी करना बंद कर दिया गया है। अल्पसंख्यकों के लिए माहौल असहज हो गया है। भारतीय होने के नाते, हम सभी जांच अधिकारियों के प्रयासों का समर्थन करते हैं, जो देश की शांति और सुरक्षा बनाए रखने के लिए दिन-रात काम करते हैं। लेकिन, जांच के दौरान ईमानदार भारतीय नागरिकों को परेशान नहीं किया जाना चाहिए। अनुच्छेद 21 के तहत, सभी भारतीयों को, अमीर-गरीब, बहुसंख्यक-अल्पसंख्यक, व्यक्तिगत स्वतंत्रता और निजता का अधिकार प्रदान किया गया है। मैं सरकार से आग्रह करती हूँ कि वह तत्काल कार्रवाई कर मालेगांव में अल्पसंख्यकों के कथित उत्पीड़न पर रोक लगाए तथा ईमानदार भारतीयों की सुरक्षा और निजता की रक्षा करे।

(xv) Need for long term and comprehensive measures to address the problems being faced by people due to erosion along the coast of Kasargod, Kerala

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Kasaragod's coastline faces severe erosion, threatening homes, livelihoods, and infrastructure. Existing sea walls are incomplete and poorly constructed, while climate change accelerates the crisis. Innovative solutions like trap bags can offer immediate relief. Three critical failures demand redressal of gaps in sea walls leaving large areas exposed to

erosion; substandard construction has led to frequent collapses, compounding damage and wasting public funds; and humanitarian fallout such as displacement, income loss, and trauma—remains unaddressed, pushing coastal families into despair. I urge the Union Government to prioritize completion of robust, scientifically designed sea walls in all vulnerable stretches, using durable materials and community consultation. Deploy innovative measures like trap bags for immediate relief, integrated with groynes and mangrove restoration for long-term resilience. These nature-based solutions are cost-effective and ecologically sustainable. Institute a fair compensation framework and comprehensive rehabilitation plans for displaced households, ensuring livelihood security and dignified. I urge the Government of India and Honourable Minister that incremental steps will not suffice. We need a mission-mode response to Innovative solutions like trap bags, alongside robust sea wall construction. I would like to request the ministry to take steps to protect our coastlines and communities before another village is swallowed by the sea.

(xvi) Need for construction of ROBs and RUBs at several locations/railway stations in Kanyakumari Parliamentary Constituency, Tamil Nadu

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): I would like to draw attention of the Government to the pressing railway demands in the Kanyakumari Parliamentary Constituency, which require immediate consideration for the betterment of the region. The constituency, known for its tourist attractions and growing population, faces significant transportation challenges. Firstly, there is a need for the upgradation of the Kanyakumari and Nagercoil railway stations to

world-class standards. This would not only improve the passenger experience but also boost tourism. Furthermore, there is an urgent demand for the introduction of new train services, including a daily express connecting Kanyakumari. The extension of suburban services, would significantly improve regional connectivity. Additionally, the construction of Road Over Bridges (ROBs) and Road Under Bridges (RUBs) at several locations such as Kappiyarai, Kuzhithurai, and Marthandam is critical to ensuring safety and reducing traffic congestion. These railway infrastructure improvements are essential for the economic growth, safety, and convenience of the people of Kanyakumari. I urge the Government to prioritize these demands for the welfare of the people in our region. I request the Government to allocate 1500 crore in this regard.

(xvii) Need to ensure implementation of equitable delimitation process in Tamil Nadu and other southern states

SUSHRI S. JOTHIMANI (KARUR): I would like to bring to the kind notice of the Government the upcoming delimitation exercise that threatens to systematically undermine the political representation of southern states like Tamil Nadu in this House. For decades, Tamil Nadu and other southern states have been responsible and forward-thinking in implementing population control measures, as encouraged by the Union Government itself. Now, we are being punished for our success. The Union Home Minister claims that southern states will not "lose" seats. If the freeze on population-based delimitation is lifted, states that failed to control their population will be rewarded with disproportionate political power, while states like Tamil Nadu will see their voices weakened. This will leave Tamil Nadu and the

entire south politically sidelined, with minimal influence in national decision-making. It will turn us into spectators in a democracy where our contributions—economic, social, cultural—far exceed the representation we will be granted. The South won't remain silent while our representation is systematically eroded. We will not accept anything less than a fair, transparent, and equitable delimitation process. So, the Union Government must immediately clarify the basis of delimitation and assure Tamil Nadu and the southern states that they will not be relegated to second-class political entities.

(xviii) Need to grant Organised Group 'A' status to Railway Protection Force (RPF) officers

SHRI RAJEEV RAI (GHOSI): I would like to bring to the notice of the Government the matter regarding need to grant Organised Group 'A' status to Railway Protection Force (RPF) by DoPT. I would like to highlight the sad plight of the Railway Protection Force (RPF) Officers holding Group "A" posts, recruited through the Civil Services Examination conducted by the UPSC. The Ministry of Railways has consistently taken the stand that they should be constituted as Organized Service. The High Court of Delhi in its order [W.P. (C) No. 6314 of 2012] dated 04.12.2012 directed that within six months the necessary cadre structure of RPF as also the Service Rules be finalized with reference to the RPF being an Organized Group "A" Central Service; and Cabinet Secretary to nominate a Nodal Officer to coordinate within the three bodies, namely, UPSC, DoPT and Ministry of Railways. The Hon'ble Supreme Court vide its Order dated 5th February, 2019 had upheld the said judgment of the Hon'ble High Court. The Union Cabinet in its

meeting held on 10 July, 2019 approved to grant Organized Group 'A' status to RPF. Consequently, Railway Board vide its OM dated 11.07.2019 granted OGAS status to RPF. However, more than five years have lapsed since the said decision of the Union Cabinet, yet no forward step in the matter is visible and the RPF officers are yet to be conferred with Organized Group 'A' Central Service status. I accordingly request the Government to look into the matter and direct Cadre Review Division of the Department of Personnel and Training to follow the Union Cabinet decision and issue an order granting Organized Group "A" Central Service status to RPF Officers at the earliest.

(xix) Need to restore Old Pensions Scheme

श्री सनातन पांडेय (बलिया) : सरकारी कर्मियों को एक लंबे समय तक कार्य करने के उपरांत सामाजिक सुरक्षा योजना के तहत पेंशन योजना की व्यवस्था की गई थी लेकिन सरकारी खर्च में कटौती के उद्देश्य से उनकी पेंशन की पुरानी व्यवस्था बदल दी गई और इसके बदले जो योजना वर्तमान में चल रही है उससे सरकारी कर्मियों में गहरा असंतोष देखने को मिल रहा है। सरकारी कर्मचारियों के असंतोष को ध्यान में रखकर वर्तमान सरकार द्वारा पुरानी पेंशन की व्यवस्था को बहाल करने के बजाय एक अन्य नई योजना लाई गई है। यह नई लाई गई व्यवस्था भी सरकारी कर्मचारियों में असंतोष को कम नहीं कर पा रही है।

उपरोक्त परिप्रेक्ष्य में कहना है कि सरकारी कर्मचारियों की पुरानी पेंशन योजना की पुनर्बहाली की जाये तो सरकारी कर्मचारियों में असंतोष कम किया जा सकेगा तथा सरकारी कर्मचारियों की कार्य गुणवत्ता में सुधार हो जायेगा। अंततः संपूर्ण भारतीय समाज के सामाजिक, आर्थिक एवं सांस्कृतिक सुधार में तेजी आयेगी।

(xx) Need to expedite redevelopment works at 15 railway stations in Chennai division in Tamil Nadu under Amrit Bharat Station Scheme

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): The Suburban Electric Train Services is the important mode of transport and is the lifeline for millions of commuters within Chennai and adjoining areas. At a time when hundreds and thousands of suburban-commuters are suffering from poor amenities at railway-stations, especially along the Chennai Beach Tambaram-Chengalpattu section, the announcement that 15 railway-stations of the Chennai Division would be developed under the Amrit Bharat Station Scheme (ABSS) came as a big relief. The Station Redevelopment Scheme was announced in January 2023 and the work was initiated in March 2023. The Southern Railway had promised to complete the work in six-months and appointed a project consultant to monitor the progress of the work. But the ABSS project on the Chennai Beach-Tambaram-Chengalpattu corridor is progressing at a snail's pace. The Redevelopment work is still pending even after two-years have passed. It is high time for the railway authorities should act swiftly to complete the Station as quick as possible. Also, the ever busy Saidapet Railway Station must be included under Amrit Bharat Station Scheme as it serves as the very important railway-station located in close proximity with Chennai Metro Line. The Integral Coach Factory (ICF) is manufacturing 12-car coaches with a passenger capacity of 5,280 commuters. There is an urgent need for use of 12 more car coaches in suburban trains corridor to cater the large volume of people commuting to and from Chennai by Suburban Trains. Therefore, I urge the Union Government to expedite the

Redevelopment works at all 15 Railway Stations in Chennai Division and to increase the number of trains services with 12 coaches to cater the people from Greater Chennai and its adjoining areas.

(xxi) Need for establishment of an ESI hospital at Ongole in Andhra Pradesh

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): I would like to highlight a pressing issue faced by workers in Andhra Pradesh. My state has 26 districts but only 12 districts have ESI hospitals covering thereby leaving workers in the remaining districts without proper access to medical facilities. My Parliamentary Constituency, Ongole which is the district headquarters of Prakasam also lacks an ESI hospital, despite it being a home to 3003 small, medium, and major factories, employing over 86,000 workers. It is very concerning that in spite of having such a large workforce, the district lacks adequate medical facilities for these workers, who are unable to afford treatment at private hospitals. In view of this, public representatives, workers, and organizations like CITU (Centre of Indian Trade Unions) have repeatedly requested the establishment of an ESI Hospital in Ongole. This would not only provide much-needed healthcare to the workers but also serve the broader community. Given the district's size and the large number of industrial workers, I urge the Government to consider this request favorably. The establishment of an ESI hospital at Ongole would help enhance the welfare of the workers and their families and ensure they have access to proper medical care.

(xxii) Need to expedite the land allocation process for undertaking railway infrastructure projects in Thane, Dombivli and Kalyan in Maharashtra

DR. SHRIKANT EKNATH SHINDE (KALYAN): There is a pressing need for railway land allocation for two critical infrastructure projects that will greatly benefit the people of Thane, Dombivli, and Kalyan. These projects are essential for reducing traffic congestion, improving connectivity, and enhancing the overall quality of life for residents. The first urgent requirement is for the allocation of railway land to construct a 45-meter-wide Ring Road (Segment-III) passing through the Thakurli Powerhouse Central Railway land. This Ring Road will provide an alternative route to decongest arterial roads, reduce travel time, lower fuel consumption, and curb rising air pollution levels. The project will seamlessly connect key residential and industrial areas, boosting regional development. The second crucial demand is for railway land to enable the construction of the Brakeman's Chawl Land Flyover under the Kalyan Station Precinct Project (SKDCL). Kalyan Station is a major transit hub, serving lakhs of commuters daily, but the surrounding areas suffer from severe traffic bottlenecks. The flyover will streamline vehicular movement, decongest station premises, enhance passenger convenience, and improve emergency access to the station and nearby localities. I urge the Government and the Ministry of Railways to expedite the land allocation process for these projects, recognizing their long-term public benefit.

(xxiii) Need to postpone the delimitation process for a period of 30 years from 2026

SHRI SUBBARAYAN K. (TIRUPPUR): I would like to highlight the need to

postpone delimitation process for 30 years beyond 2026 and to discuss the demerits and lack of fairness in having delimitation based on population. The next general election is supposed to be conducted on the basis of delimitation which is expected to be completed by the year 2026. It is feared that the delimitation exercise will result in the reduction of seats in Southern states of Tamil Nadu, Karnataka, Kerala, Telangana and Andhra Pradesh as these states have achieved better economic standards and successfully implemented population control measures. When the delimitation is done based on population, Northern states will get more seats in Parliament compared to the Southern states. In the guise of equitable representation, the delimitation exercise will only skew the process and be unfair to the Southern states that have successfully implemented the population control measures. I, therefore, urge upon the Government to postpone the delimitation process for a period of 30 years beyond 2026; amend the constitution to maintain proportional ratio of 1971 and to discuss the demerits and lack of fairness in having delimitation based on population.

**(xxiv) Regarding alleged disputes over prayer and worshipping rights
between two sects of Jain community in Antariksh Parshwanath
Mandir at Shirpur, Maharashtra**

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): I wish to draw the attention of the Government to the ongoing disputes over prayer and pooja rights at the Antariksh Parshwanath Mandir in Shirpur, Washim, Maharashtra, between the Digambar and Shwetambar sects of the Jain community. These longstanding differences have intensified into physical altercations in recent years. The

Digambar Jain community has reported hardships in visiting the temple and performing prayers, alleging harassment by non-Jain armed personnel sponsored by the Shwetambar Jain community. The Supreme Court's interim order, which divides prayer time between the two sects, is being interpreted as pertaining to only one deity, causing implementation challenges. Additionally, there are allegations of administrative bias, including externment orders against Digambar priests and devotees, restricting their access to the temple. I urge the Government to facilitate dialogue between the communities to restore peace and sanctity at the temple, establish a Jain Tirth Sthal Protection Board to safeguard holy sites and cultural practices, enforce the Places of Worship Act and take strict action against disruptive elements, and ensure fair representation of all factions in temple trusts to prevent further disputes. These measures are essential to uphold religious harmony, cultural preservation and constitutional values.

(xxv) Need to relax the eligibility norms of Pradhan Mantri Awas Yojana to facilitate inclusion of needy people in the scheme

एडवोकेट चन्द्र शेखर (नगीना) : प्रधानमंत्री आवास योजना (PMAY) की वर्तमान पात्रता शर्तें अत्यधिक जटिल और व्यावहारिक दृष्टि से अनुचित प्रतीत होती हैं। उदाहरणस्वरूप, यदि किसी व्यक्ति के घर की छत कच्ची (छप्पर) है, लेकिन बारिश में दीवारें गिरने की आशंका को देखते हुए उसने किसी भी तरह कर्ज लेकर या उधार लेकर दीवारें पक्की करवा लीं, तो वह इस योजना का लाभार्थी नहीं बन सकता। इसी प्रकार, यदि किसी कच्चे मकान वाले परिवार के पास एक पुरानी मोटरसाइकिल है, तो उसे भी इस योजना से वंचित कर दिया जाता है।

मेरा सुझाव है कि योजना की पात्रता शर्तों को अधिक व्यावहारिक बनाया जाए, जिससे उन सभी लोगों को वास्तविक लाभ मिल सके, जिनके पास पक्की छत नहीं है। अतः सरकार को इस दिशा में

आवश्यक संशोधन करने पर गंभीरता से विचार करना चाहिए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, प्लीज बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : अब मैं माननीय प्रधानमंत्री जी से आग्रह करूंगा कि वह वक्तव्य दें।

...(व्यवधान)

माननीय अध्यक्ष : मैं आपको बताता हूँ।

...(व्यवधान)

12.06 hrs

STATEMENT BY THE PRIME MINISTER

Successful conclusion of the Mahakumbh in Prayagraj, Uttar Pradesh

प्रधानमंत्री (श्री नरेन्द्र मोदी): माननीय अध्यक्ष जी, मैं प्रयागराज में हुए महाकुंभ पर वक्तव्य देने के लिए उपस्थित हुआ हूँ। आज मैं इस सदन के माध्यम से कोटि-कोटि देशवासियों को नमन करता हूँ, जिनकी वजह से महाकुंभ का सफल आयोजन हुआ है। महाकुंभ की सफलता में अनेक लोगों का योगदान है। मैं सरकार और समाज के सभी कर्मयोगियों का अभिनंदन करता हूँ। मैं देश भर के श्रद्धालुओं को, उत्तर प्रदेश की जनता, विशेष तौर पर प्रयागराज की जनता को धन्यवाद देता हूँ।

अध्यक्ष जी, हम सब जानते हैं कि गंगा जी को धरती पर लाने के लिए एक भागीरथ प्रयास लगा था। वैसा ही महाप्रयास इस महाकुंभ के भव्य आयोजन में भी हमने देखा है। मैंने लाल किले से सबका प्रयास के महत्व पर जोर दिया था। पूरे विश्व ने महाकुंभ के रूप में भारत के विराट स्वरूप के दर्शन किए हैं। 'सबका प्रयास' का यही साक्षात स्वरूप है। यह जनता जनार्दन का, जनता जनार्दन के संकल्पों के लिए, जनता जनार्दन की श्रद्धा से प्रेरित महाकुंभ था।

आदरणीय अध्यक्ष जी, महाकुंभ में हमने हमारी राष्ट्रीय चेतना के जागरण के विराट दर्शन किए

हैं। ये जो राष्ट्रीय चेतना है, ये जो राष्ट्र को नए संकल्पों की तरफ ले जाती है, यह नए संकल्पों की सिद्धि के लिए प्रेरित करती है। महाकुंभ ने उन शंकाओं-आशंकाओं को भी उचित जवाब दिया है, जो हमारे सामर्थ्य को लेकर कुछ लोगों के मन में रहती है।

अध्यक्ष जी, पिछले वर्ष अयोध्या के राम मंदिर प्राण प्रतिष्ठा समारोह में हम सभी ने यह महसूस किया था कि कैसे देश अगले एक हजार वर्षों के लिए तैयार हो रहा है। इसके ठीक एक साल बाद महाकुंभ के इस आयोजन ने हम सभी के विचार को और दृढ़ किया है। देश की यह सामूहिक चेतना देश का सामर्थ्य बताती है। किसी भी राष्ट्र के जीवन में, मानव जीवन के इतिहास में भी अनेक ऐसे मोड़ आते हैं, जो सदियों के लिए, आने वाले पीढ़ियों के लिए उदाहरण बन जाते हैं। हमारे देश के इतिहास में भी ऐसे पल आए हैं, जिन्होंने देश को नई दिशा दी, देश को झकजोर कर जागृत कर दिया, जैसे, भक्ति आंदोलन के कालखंड में हमने देखा कि कैसे देश के कोने-कोने में आध्यात्मिक चेतना उभरी। स्वामी विवेकानंद जी ने शिकागो में एक सदी पहले जो भाषण दिया, वह भारत की आध्यात्मिक चेतना का जयघोष था। उसने भारतीयों के आत्मसम्मान को जगा दिया था। हमारी आजादी के आंदोलन में भी अनेक ऐसे पड़ाव आए। वर्ष 1857 का स्वतंत्रता संग्राम हो, वीर भगत सिंह की शहादत का समय हो, नेताजी सुभाष बाबू का 'दिल्ली चलो' का जयघोष हो, गांधी जी का दांडी मार्च हो, ऐसे ही पड़ावों से प्रेरणा पाकर भारत ने आजादी हासिल की। मैं प्रयागराज महाकुंभ को भी ऐसे ही एक अहम पड़ाव के रूप में देखता हूँ, जिसमें जागरूक होते हुए देश का प्रतिबिंब नजर आता है।

अध्यक्ष जी, हमने करीब डेढ़ महीने तक भारत में महाकुंभ का उत्साह देखा और उमंग को अनुभव किया। कैसे सुविधा-असुविधा की चिंता से ऊपर उठते हुए कोटि-कोटि श्रद्धालु श्रद्धा भाव से जुटे। यह हमारी बहुत बड़ी ताकत है, लेकिन यह उमंग, यह उत्साह, सिर्फ यहीं तक सीमित नहीं था। बीते हफ्ते मैं मॉरीशस में था। मैं त्रिवेणी से, प्रयागराज से महाकुंभ के समय का पावन जल लेकर गया था। जब उस पवित्र जल को मॉरीशस के गंगा तालाब में अर्पित किया गया तो वहां जो श्रद्धा का, आस्था का, उत्सव का माहौल था, वह देखते ही बनता था। यह दिखाता है कि आज हमारी परंपरा, हमारी संस्कृति, हमारे संस्कारों को आत्मसात करने की, उन्हें सेलिब्रेट करने की भावना कितनी प्रबल हो रही

है। मैं यह भी देख रहा हूँ कि पीढ़ी दर पीढ़ी हमारे संस्कारों के आगे बढ़ने का जो क्रम है, वह भी कितनी सहजता से आगे बढ़ रहा है। आप देखिए, जो हमारी मॉडर्न युवा पीढ़ी है, यह कितने श्रद्धा भाव से महाकुंभ से जुड़ी रही, दूसरे उत्सवों से जुड़ी रही। आज भारत का युवा अपनी परंपरा, अपनी आस्था, अपनी श्रद्धा को गर्व के साथ अपना रहा है। जब एक समाज की भावनाओं में अपनी विरासत पर गर्व का भाव बढ़ता है, तो हम ऐसी ही भव्य प्रेरक तस्वीरें देखते हैं, जो हमने महाकुंभ के दौरान देखी हैं। इससे आपसी भाईचारा बढ़ता है, इससे आत्मविश्वास बढ़ता है कि एक देश के रूप में हम बड़े लक्ष्यों को प्राप्त कर सकते हैं। अपनी परम्पराओं से, अपनी आस्था से और अपनी विरासत से जुड़ने की यह भावना आज के भारत की बहुत बड़ी पूंजी है।

अध्यक्ष जी, महाकुंभ से अनेक अमृत निकले हैं। एकता का अमृत इसका बहुत पवित्र प्रसार है। महाकुंभ ऐसा आयोजन रहा, जिसमें देश के हर क्षेत्र से, हर एक कोने से आए लोग एक हो गए। लोग अहम त्याग कर वयम के भाव से, 'मैं' नहीं, 'हम' की भावना से प्रयागराज में जुटे। अलग-अलग राज्यों से लोग आकर पवित्र त्रिवेणी का हिस्सा बने। जब अलग-अलग क्षेत्रों से आए करोड़ों-करोड़ लोग राष्ट्रीयता के भाव को मजबूती देते हैं तो देश की एकता बढ़ती है। जब अलग-अलग भाषा और बोलियां बोलने वाले लोग संगम तट पर हर-हर गंगे का उद्घोष करते हैं तो 'एक भारत, श्रेष्ठ भारत' की झलक दिखती है। इससे एकता की भावना बढ़ती है। महाकुंभ में हमने देखा है कि वहां छोटे-बड़े का कोई भेद नहीं था। यह भारत का बहुत बड़ा सामर्थ्य है। यह दिखाता है कि एकता का अद्भुत तत्व हमारे भीतर रचा-बसा हुआ है। हमारी एकता का सामर्थ्य इतना है कि वह भेदने के सारे प्रयासों को भी भेद देता है। एकता की यही भावना भारतीयों का बहुत बड़ा सौभाग्य है। आज पूरे विश्व में जो बिखराव की स्थितियां हैं, इस दौर में एकजुटता का यह विराट प्रदर्शन हमारी बहुत बड़ी ताकत है। अनेकता में एकता भारत की विशेषता है। यह हम हमेशा कहते आए हैं। यह हमने हमेशा महसूस किया है। इसी के विराट रूप का अनुभव हमने प्रयागराज महाकुंभ में किया है। हमारा दायित्व है कि अनेकता में एकता की इसी विशेषता को हम निरंतर समृद्ध करते रहें।

अध्यक्ष जी, महाकुंभ से हमें अनेक प्रेरणाएं भी मिली हैं। हमारे देश में इतनी सारी छोटी-बड़ी

नदियां हैं। कई नदियां ऐसी हैं, जिन पर संकट भी आ रहा है। कुंभ से प्रेरणा लेते हुए, हमें नदियों के उत्सव की परंपरा को नया विस्तार देना होगा। इस बारे में हमें जरूर सोचना चाहिए। इससे वर्तमान पीढ़ी को पानी का महत्व समझ आएगा, नदियों की साफ-सफाई को बल मिलेगा और नदियों की रक्षा होगी।

अध्यक्ष जी, मुझे विश्वास है कि महाकुंभ से निकला अमृत हमारे संकल्पों की सिद्धि का बहुत ही मजबूत माध्यम बनेगा। मैं एक बार फिर महाकुंभ के आयोजन से जुड़े प्रत्येक व्यक्ति की सराहना करता हूँ। देश के सभी श्रद्धालुओं को नमन करता हूँ और सदन की तरफ से अपनी शुभकामनाएं देता हूँ। ...
(व्यवधान)

माननीय अध्यक्ष: नियम 372 के तहत आप विद्वान माननीय सदस्य विषय उठा रहे थे, इसलिए मैं बोल रहा हूँ कि आप नियम पढ़ लिया करें। सदन नियमों से चलता है। नियम-372 के अंदर यह प्रावधान है कि माननीय मंत्री जी या प्रधान मंत्री जी स्वेच्छा से स्टेटमेंट देते हैं और उसमें यह भी प्रावधान है कि माननीय मंत्री जी और प्रधान मंत्री जी के स्टेटमेंट के बाद कोई सवाल नहीं होता है।

... (व्यवधान)

माननीय अध्यक्ष: श्री प्रताप चंद्र षडङ्गी जी।

... (व्यवधान)

12.20 hrs

At this stage Shri Dharmendra Yadav and some other hon. Members left the House.

12.21 hrs

UNION BUDGET (2025-2026) – DEMANDS FOR GRANTS

Ministry of Railways – contd.

SHRI PRATAP CHANDRA SARANGI (BALASORE): Hon. Speaker, Sir, I am

especially thankful to you for having allowed me to participate in this discussion on the Demands for Grants relating to the Ministry of Railways. ... (*Interruptions*)

माननीय अध्यक्ष: सदन नियमों से चलता है, जब नियमों में परिवर्तन करना है, तो प्रश्नकाल में मौका दूंगा।

... (व्यवधान)

SHRI PRATAP CHANDRA SARANGI: Sir, the Indian Railways is the glorious symbol of our national pride and unity. It is a symbol of our national integration. It connects the nation from East to West and North to South. ... (*Interruptions*) This is the cheapest and most comfortable mode of travel and transport. Under the able guidance of our hon. Prime Minister Shri Narendra Modiji, and our Railway Minister Shri Ashwini Vaishnawji, it is marching ahead with great speed from different angles. This is a revolutionary Budget. It is a Budget with a great vision and a resolve to transform the entire railway system. ... (*Interruptions*) The development of railways over the next four or five years shall be to the tune of Rs. 4.6 trillion with a very bold and ambitious development programme, and expansion of a strong infrastructure. ... (*Interruptions*)

12.22 hrs

At this stage Sushri S. Jothimani, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

This Budget is an inspiring document which promotes confidence and commitment, hope and aspiration, dream and potentiality. I have to thank three persons. ... (*Interruptions*) The first person is our visionary hon. Prime Minister, under whose able guidance and leadership, our nation in general and Indian

Railways in particular has reached such heights of development which any nation can be proud of. ... (*Interruptions*) The second person is our Finance Minister, whose prudence in preparing this Budget deserves special praise. ... (*Interruptions*) The third person is our hon. Railway Minister, Shri Vaishnawji, who has worked tirelessly and put his life and soul for the transformation of our railway mechanism, and translates the vision of our hon. Prime Minister into action in greater public interest. ... (*Interruptions*)

Sir, the vision is quite clear which includes 50 Namo Bharat trains, 100 Amrit Bharat trains, 200 Vande Bharat trains, 7.45 billion passengers, and special train services. The Ministry of Railways has issued a tender for the installation of Kavach on 10,000 locomotives. It also works actively on 15,000 kilometres of railway tracks. ... (*Interruptions*) Around 17,500 general coaches will be added to the railway inventory. The Bharat Gaurav Tourist Trains are our pride. Now, 1,400 general coaches, new coaches have been constructed, which will address the problems of general class passengers. There will be 100 per cent electrification of railways by the end of this financial year, that is a great pride for us. Sir, these new trains and modern coaches will go a long way in serving the low- and middle-class people. ... (*Interruptions*)

This year's Budget proposes Rs. 4,60,000 crore for infrastructure development projects of railways. Sir, Rs. 1,60,000 crore have been proposed for ensuring safety of the Indian Railways through various projects. The concept of high-speed trains with 250 kilometres of speed will become a reality by 2047. ... (*Interruptions*)

Sir, decentralisation of power, master policy for robust distribution, and green energy mechanism has been introduced. The construction of ROBs and RUBs was encouraged during 2024. The fact of elimination of 718 manned LCs and construction of ROVs and RUVs up to 2024 is an inspiring factor. The Gati Shakti Multi-Modal Cargo Terminals are being developed to attract investments for industries. So far, 354 locations have been identified, and 91 GCTs have been commissioned till 31st October, 2024. ... (*Interruptions*)

The Union Government's Budget for the year 2025-26 allocated Rs. 2.65 lakh crore, sourced from general revenue (Rs. 2.52 lakh crore), the Nirbhaya fund (Rs 500 crore), internal resources (Rs 3,000 crore), and extra-budgetary resources (Rs. 10,000 crore). ... (*Interruptions*)

An hon. MP praised Shri Lalu Yadav's achievements. ... (*Interruptions*) I am astonished that he has probably forgotten the 'Land for Jobs Scam' through which many incompetent persons had been recruited through unethical and illegal methods which probably paved the way for poor management, including accidents. ... (*Interruptions*)

Sir, I propose for the extension of Jaleswar-Chandaneswar Digha rail line at the earliest. ... (*Interruptions*) I would request the Minister to state about the present status of the project. ... (*Interruptions*) I also demand the extension of rail line and services from Nilagiri to Keonjhar via Mayurbhanj, and also the extension of rail line to Viraja Ksehtra, Jajpur which is a sacred place for pilgrimage. ... (*Interruptions*) Also, there is a need for new train services from Balasore to Mumbai and Surat, and also from Balasore to Mathura and Ahmedabad. ... (*Interruptions*)

I also demand for extension of train services from Nilagiri to Puri and Kolkata. Also, stoppage of trains at various stations in Balasore, as was the case during the pre-COVID time, is quite essential for greater public interest. ... (*Interruptions*)

Sir, digitisation has made revolutionary transformation in Railways. The longest tunnels, highest bridges and world-class stations have glorified the Indian Railways, which the Congress Government could not even think of. ... (*Interruptions*) I would appeal to the hon. Minister for the introduction of heritage trains throughout the country. ... (*Interruptions*) I am thankful, especially to the hon. Minister, for starting a passenger train which runs to my village, Nilagiri. I urge upon the hon. Minister to expedite the development work in Balasore. ... (*Interruptions*)

Sir, I would also like to mention that subsidies are being given to all the categories of passengers with a 46 per cent rebate on every ticket. ... (*Interruptions*) Besides that, higher subsidies are also given for senior citizens and divyangjans. ... (*Interruptions*)

Sir, this is a revolutionary Budget. This Budget represents a vision to transform our country into an advanced nation and will guide us towards becoming a 'Viksit Bharat' by 2047. ... (*Interruptions*) With this great vision, this Budget has been introduced in our Parliament. ... (*Interruptions*) I support this Budget and also urge upon all the Members to support this. With this, I conclude. Thank you. ... (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्यगण, आप अपनी-अपनी सीट्स पर बैठ जाइए। माननीय मंत्री जी जवाब देने वाले हैं।

... (व्यवधान)

माननीय अध्यक्ष: आप अपनी-अपनी सीट्स पर बैठ जाइए। अगर आप सीट्स पर बैठेंगे तो आपको बोलने का मौका मिलेगा, नहीं तो किसी को भी मौका नहीं मिलेगा। आप जाइए और अपनी-अपनी सीट्स पर बैठिए।

... (व्यवधान)

माननीय अध्यक्ष: अगर आप नहीं बोलना चाहेंगे तो 1 बजे माननीय मंत्री जी जवाब देंगे। मैं आपसे आग्रह कर रहा हूँ कि आप अपनी-अपनी सीट्स पर जाइए। अगर आप अपनी सीट्स पर नहीं बैठेंगे तो माननीय मंत्री जी एक बजे जवाब देंगे।

... (व्यवधान)

माननीय अध्यक्ष: क्या आप तैयार हैं? क्या आपको नहीं बोलना है?

श्री अजय भट्ट।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मैं आपको फिर से व्यवस्था दे रहा हूँ। अगर आप अपनी सीट्स पर बैठेंगे तो एक बजे तक माननीय सदस्यों को मौका दिया जाएगा। अगर आप सीट्स पर नहीं बैठेंगे तो एक बजे माननीय मंत्री जी जवाब देंगे।

... (व्यवधान)

माननीय अध्यक्ष: आप सब अपनी-अपनी सीट्स पर बैठिए। क्या आप अपनी सीट्स पर नहीं बैठना चाहते हैं? मैं आपको फिर से व्यवस्था दे रहा हूँ कि अगर आप सीट्स पर बैठेंगे तो मैं 1 बजे तक माननीय सदस्यों को बोलने का मौका दूंगा, नहीं तो 1 बजे माननीय मंत्री जी जवाब देंगे।

... (व्यवधान)

माननीय अध्यक्ष: सभा की कार्यवाही 1 बजे तक के लिए स्थगित की जाती है।

12.29 hrs

The Lok Sabha then adjourned till Thirteen of the Clock.

13.00 hrs

The Lok Sabha re-assembled at Thirteen of the Clock.

(Shri Jagdambika Pal in the Chair)

... (व्यवधान)

माननीय सभापति: कृपया, आप सभी बैठ जाइए।

...(व्यवधान)

माननीय सभापति: जब आप बैठेंगे, तभी मैं आपकी बात सुनूंगा।

...(व्यवधान)

माननीय सभापति: हैबी ईडन साहब, आप बैठ जाइए।

...(व्यवधान)

माननीय सभापति: मैं आप सभी की बात तभी सुनूंगा, जब आप बैठ जाएंगे।

...(व्यवधान)

माननीय सभापति: कृपया, आप सभी बैठ जाइए।

...(व्यवधान)

13.01 hrs

At this stage, Shri B. Manickam Tagore, Shri Kalyan Banerjee, Shri Vishaldada Prakashbapu Patil and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

HON. CHAIRPERSON: Mr. Tagore, if you want to say anything, please take your seat. I will definitely allow you to speak.

....(Interruptions)

HON. CHAIRPERSON: I am ready to listen to you. Please go back to your seats.

....(Interruptions)

HON. CHAIRPERSON: If you want me to listen to your party leaders, then the House must be in order. I request you to keep the House in order.

....(Interruptions)

माननीय सभापति: इमरान मसूद साहब, आप सभी को यहां से ले जाइए। मैं आप सभी की बात सुनूंगा।

...(व्यवधान)

माननीय सभापति: कल से रेल मंत्रालय की अनुदान मांगों पर महत्वपूर्ण चर्चा हो रही है। सभी माननीय सदस्यों ने रेल मंत्रालय को अपने-अपने क्षेत्र से संबंधित सुझाव दिए हैं और कुछ डिमान्ड्स भी की हैं।

... (व्यवधान)

13.02 hrs

UNION BUDGET (2025-2026) – DEMANDS FOR GRANTS

Ministry of Railways – Contd.

***श्री अजय भट्ट (नैनीताल-ऊधमसिंह नगर) :** मैं रेल बजट 2025-26 पर अपने विचार रखता हूँ। मैं इस रेल बजट का समर्थन करता हूँ और माननीय प्रधानमंत्री जी, माननीय वित्त मंत्री जी एवं माननीय रेल मंत्री जी को सुन्दर रेल बजट देने के लिए बधाई देता हूँ। यह बजट सर्वग्राही, सर्वस्पर्शी है। रेलवे ने पिछले 10 वर्षों में शानदार काम किया है, जिसकी तुलना पिछले 60 वर्षों से की जा सकती है। यह केवल माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी की स्पष्ट दृष्टि और भारत को एक “विकसित राष्ट्र-विकसित भारत” बनाने के संकल्प के कारण संभव हो पाया है। किसी भी देश का परिवर्तन – चाहे वह चीन हो, रूस, कनाडा, आस्ट्रेलिया, यूरोप आदि स्पष्ट दृष्टिकोण, इन्फ्रास्ट्रक्चर (रेलवे, सड़क, बंदरगाह और हवाई मार्गों) के विकास के कारण संभव हुआ है और इसमें सबसे महत्वपूर्ण भूमिका रेलवे की है। पिछली सरकारों ने विकास की बुनियादी बातों को कभी नहीं समझा और रेलवे के साथ सौतेला व्यवहार किया इसे केवल गठबंधन सहयोगियों को खुश करने के लिए इस्तेमाल किया गया। यह हमारे देश के प्रधानमंत्री

* Speech was laid on the Table.

श्री नरेन्द्र मोदी जी की देन है कि रेलवे बजट को सामान्य बजट में मिलाया और देश के समग्र विकास की शुरुआत की। जिसके परिणाम स्पष्ट हैं। 2004 से 2014 के दौरान औसत वार्षिक लोडिंग 847 मिलियन टन थी जो 2014 से 2024 के दौरान बढ़कर 1266 मिलियन टन हो गई - यह 1.5 गुना वृद्धि है। 2023-24 में लोडिंग 1588 मिलियन टन थी। यह यूपीए काल के औसत लोडिंग का लगभग दोगुना है। यूपीए काल में, रेलवे ने 10 वर्षों में 4 लाख रोजगार दिए थे। जबकि एनडीए काल में 10 वर्षों में यह संख्या 5.02 लाख थी। यह 20 प्रतिशत वृद्धि है। "डेडिकेटेड फ्रेट कॉरिडोर लिमिटेड" (डीएफसीएल) के पूर्ण संचालन से माल यातायात के आवागमन में काफी तेजी आई है और इससे लदान (लोडिंग) में भी वृद्धि हुई है। पिछले 10 वर्षों में 31,180 किमी⁰ "न्यू ट्रैक क्रिएशन" जोड़े गए हैं, जो आस्ट्रेलियाई महाद्वीप के रेलवे के बराबर है।

माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी द्वारा दुनिया का सबसे बड़ा स्टेशन "पुनर्विकास कार्यक्रम" शुरू किया गया है। सम्पूर्ण देश में 1337 स्टेशन, अमृत स्टेशन के रूप में पुनर्विकसित किये जा रहे हैं- जिसका मतलब है कि भारत के हर छोटे स्टेशन का पुनर्विकास किया जा रहा है। यह राष्ट्र के विकास के उद्देश्य से किया गया था। प्रत्येक राज्य को समान महत्व दिया गया है। यूपीए शासन के 10 वर्षों में, भारतीय रेलवे में केवल 240 लिफ्ट और एस्केलेटर लगाए गए थे, जबकि, एनडीए शासन में 2656 लिफ्ट और एस्केलेटर लगाए गए हैं। यह यूपीए शासन से 11 गुना अधिक है। यह पूरे भारत के स्टेशनों पर लगाए गए हैं।

मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देता हूँ जिन्होंने हर भारतीय को महाकुंभ में जाने का अवसर प्रदान किया। इसके साथ ही मैं, माननीय रेल मंत्री श्री अश्विनी वैष्णव जी को भी धन्यवाद देता हूँ कि उन्होंने माननीय प्रधानमंत्री जी की अपेक्षा के अनुरूप कार्य कर हम सबको गौरवान्वित किया। प्रयागराज में ही रेलवे ने 5 करोड़ श्रद्धालुओं को संभाला, जबकि पास के क्षेत्रों (जैसे वाराणसी, अयोध्या, चित्रकूट, लखनऊ, डीडीयू, कानपुर, झांसी, जबलपुर) में 15 करोड़ यात्रियों को संभाला (सुविधा दी)। रेलवे विभाग द्वारा लगभग 9 हजार स्पेशल ट्रेन, और 8 हजार रेगुलर ट्रेन चलाई जा गई है। रेलवे विभाग ने 17,300 से अधिक ट्रेनें चला कर विशाल कार्य किया है। रेलवे ने आधुनिक

और स्वदेशी वंदे भारत ट्रेनें शुरू करके अत्यन्त सराहनीय कार्य किया है। भारतीय रेलवे बिना किसी पक्षपात के निष्पक्ष रूप से काम कर रही है और बिना यह देखे कि किस राज्य में किसकी सरकार है, सभी राज्यों को समान अवसर प्रदान कर देश का विकास कर रही हैं।

भारत सरकार द्वारा 2025-26 में भी रेलवे इन्फ्रास्ट्रक्चर में बढ़ोतरी के लिए 2,65,200 करोड़ का अनुदान दिया गया है। उत्तराखण्ड को 2025-26 में रेल व्यवस्थाओं को बढ़ाने के लिए 4641 करोड़ रुपए का अनुदान दिया है, जो राज्य के रेल नेटवर्क को सुदृढ़ करने की दिशा में एक महत्वपूर्ण कदम है। इन्फ्रास्ट्रक्चर में बढ़ोतरी के लिए दी गई धनराशि के लिए मैं, माननीय प्रधानमंत्री जी का उनके दूरदर्शी नेतृत्व और भारतीय रेलवे के विकास के प्रति अटूट प्रतिबद्धता के लिए हार्दिक आभार व्यक्त करता हूँ। यह बजट रेलवे इन्फ्रास्ट्रक्चर में परिवर्तन के प्रति उनकी प्रतिबद्धता का प्रमाण है, ताकि भारतीय रेल हमारे राष्ट्र की प्रगति की रीढ़ बना रहे। यह बजट दूरदर्शी और प्रगतिशील सोच का दर्शाता है। मुझे पूर्ण विश्वास है कि भारतीय रेलवे इनोवेशन और इफीसिएन्सी को वैश्विक मॉडल बनने के लिए तैयार है। रेलवे बजट ने देश की "दिशा" और "दशा" दोनों को बदल दिया है। वित्त वर्ष 2025-26 के लिए केंद्र सरकार ने उत्तराखंड में रेलवे परियोजनाओं के लिए ₹4,641 करोड़ का आवंटन किया है, जो राज्य के रेल नेटवर्क को सुदृढ़ करने की दिशा में एक महत्वपूर्ण कदम है।

प्रमुख परियोजनाएँ और प्रगति:

ऋषिकेश-कर्णप्रयाग रेल परियोजना: 125 किलोमीटर लंबी इस परियोजना का 49% कार्य पूर्ण हो चुका है, जिसका कुल बजट ₹24,659 करोड़ है। यह परियोजना चारधाम यात्रा को सुगम बनाने और सामरिक दृष्टिकोण से महत्वपूर्ण है।

देवबंद-रूड़की रेल लाइन: 27.5 किलोमीटर लंबी

इस परियोजना का 96% कार्य पूर्ण हो चुका है, जिसकी लागत ₹1,053 करोड़ है।

किच्छा-खटीमा रेल लाइन: 63 किलोमीटर लंबी इस परियोजना के लिए ₹228 करोड़ का प्रावधान किया गया है।

स्टेशन उन्नयन:

राज्य के 11 रेलवे स्टेशनों-देहरादून, हरिद्वार जंक्शन, हर्रावाला, काशीपुर जंक्शन, काठगोदाम, किच्छा, कोटद्वार, लालकुआँ जंक्शन, रामनगर, रुड़की और टनकपुर-को 'अमृत स्टेशन' के रूप में विकसित करने के लिए ₹147 करोड़ आवंटित किए गए हैं।

अन्य महत्वपूर्ण विकास:

2014 से अब तक राज्य में 69 किलोमीटर नई रेल पटरियाँ बिछाई गई हैं और 303 किलोमीटर रेल लाइनों का विद्युतीकरण किया गया है, जिससे सभी रेल मार्ग अब विद्युत चालित हो गए हैं। यात्रियों की सुविधा के लिए 6 लिफ्ट और 14 एस्केलेटर लगाए गए हैं, साथ ही 31 स्टेशनों पर वाई-फाई सुविधा उपलब्ध कराई गई है। इन पहलों से उत्तराखंड में रेलवे अवसंरचना में उल्लेखनीय सुधार होगा, जिससे पर्यटन, व्यापार और राज्य की समग्र आर्थिक वृद्धि को बढ़ावा मिलेगा। रामनगर चौखडिया रेल लाइन काशीपुर, धामपुर आगणान ऋषिकेश कर्णा प्रयाग रेल लाइन, मिधा खटीमा रेल लाइन, टनकपुर से बागेश्वर तक, काठगोदाम/हल्दानी से दिल्ली तक वन्दे भारत एक्सप्रेस, हल्दानी से माउण्ट आके, काठगोदाम/हल्दानी से अयोध्या, हल्दानी काठगोदाम से बनारस, हल्दानी/काठगोदाम प्रयागराज (अस्थाई), रामनगर से बेराजघाट तक की लाइन बननी आवश्यक है। पन्त नगर यूनीवर्सिटी में पूर्व में स्टॉपेज था जो अभी बंद किया गया है, उसे पुनः खोल दिया जाये।

*** श्री अनूप प्रधान वाल्मीकि (हाथरस) :** भारत में रेलवे के विकास को हम चार मुख्य पहलुओं पर आगे बढ़ा रहे हैं- रेलवे के बुनियादी ढांचे का आधुनिकीकरण, रेल यात्रियों को आधुनिक सुविधाएं प्रदान करना, रेलवे की देश के प्रत्येक कोने तक कनेक्टिविटी बढ़ाना और रेलवे के माध्यम से रोजगार के अवसरों का सृजन।

हमने भारतीय रेलवे को आधुनिक बनाने का सपना लेकर काम शुरू किया था। आज 50 से अधिक रूट्स पर वंदे भारत ट्रेनें चल रही हैं। 136 वंदे भारत ट्रेनों की शुरुआत हो चुकी है। वह समय

* Speech was laid on the Table.

दूर नहीं जब भारत में पहली बुलेट ट्रेन भी दौड़ेगी। देश में 1100 से अधिक अमृत स्टेशनों का कायाकल्प किया जा रहा है। पिछले 10 वर्षों में रेल कनेक्टिविटी का अभूतपूर्व विस्तार हुआ है। 2014 तक केवल 317% रेल लाइनों का विद्युतीकरण हुआ था, जबकि आज भारत शत-प्रतिशत विद्युतीकरण के करीब पहुंच चुका है। रेलवे के विस्तार को भी लगातार बढ़ाया गया है। बीते 10 वर्षों में 30,000 किलोमीटर से अधिक नए रेलवे ट्रैक बिछाए गए हैं। सैकड़ों रोड ओवर ब्रिज और रोड अंडर ब्रिज का निर्माण हुआ है। अब ब्रॉड गेज लाइनों पर मानव रहित क्रॉसिंग समाप्त हो चुकी है, जिससे दुर्घटनाओं में कमी आई है और यात्रियों की सुरक्षा बढ़ी है।

रेलवे राजस्व एवं माल परिवहन - भारतीय रेलवे के इतिहास में पहली बार एक वर्ष में राजस्व सृजन 3 लाख करोड़ रुपये को पार करने की उम्मीद है। वर्ष 2025-26 में माल परिवहन से राजस्व सृजन का लक्ष्य 1,88,000 करोड़ रुपये रखे गए हैं, जो पिछले वर्ष की तुलना में 4 प्रतिशत अधिक है। वर्ष 2024-25 में यात्री खंड से राजस्व सृजन का लक्ष्य 92,800 करोड़ रुपये रखा गया है, जो पिछले वर्ष की तुलना में 16 प्रतिशत अधिक है। रुपये था। वर्ष 2004-25 में यह 82,000 करोड़ रुपये था। ट्रेनों की संख्या में वृद्धि और अधिक यात्रियों के सफर करने के कारण यात्री राजस्व में और वृद्धि की उम्मीद है।

भारतीय रेलवे दुनिया का दूसरा सबसे बड़ा माल परिवहन रेलवे है। भारतीय रेलवे ने 31 मार्च, 2006 तक 1.6 बिलियन टन माल ढुलाई का लक्ष्य रखा है। यदि भारतीय रेलवे इस लक्ष्य को प्राप्त कर लेता है, तो वह चीन के बाद दुनिया का दूसरा सबसे बड़ा माल परिवहन रेलवे बन जाएगा। 100% विद्युतीकरण का लक्ष्य है। भारतीय रेलवे ने 31 मार्च, 2026 तक अपने सभी रेल मार्गों का 100% विद्युतीकरण करने का लक्ष्य रखा है। यात्री सुविधाओं में सुधार एवं नई ट्रेनें - भारतीय रेलवे अगले 2-3 वर्षों में 200 नई वंदे भारत ट्रेनें शुरू करने जा रही है। इसमें 17,500 सामान्य गैर-एसी कोच और 100 अमृत भारत ट्रेनें हैं। 50 नमो भारत रैपिड रेल शुरू किया जाएगा। इनमें से 1400 कोच वर्ष 2025-26 में और 2000 कोच वर्ष 2036-37 में शामिल किए जाएंगे। भारतीय रेलवे अपने आईसीएफ यात्री कोचों को लिंके हॉफमैन-बुश (एलएचबी) कोचों से बदल रहा है, जो अधिक सुरक्षा और सुविधाजनक है। 1.14 लाख करोड़ रुपये रेलवे सुरक्षा में सुधार हेतु आवंटित किए गए हैं। वर्ष 2024-25 में सुरक्षा

सुविधाओं के लिए 10 लाख करोड़ रुपये आवंटित किए गए थे।

जनपद हाथरस में रेलवे संबंधित कार्य एवं आवश्यकताएँ- हाल ही में किए गए कार्य जैसे हाथरस सिटी स्टेशन का सौंदर्यीकरण, कासगंज-मथुरा लाइन से मेडू स्टेशन की जोड़ने को स्वीकृति, मानिकपुर स्टेशन पर फुट ओवर ब्रिज का निर्माण और मथुरा-टनकपुर ट्रेन का ठहराव सिकंदराराऊ स्टेशन पर सुनिश्चित किया गया।

जनपद हाथरस में रेलवे से संबंधित आवश्यक माँगें - अलीगढ़ जंक्शन से मेडू (हाथरस) तक नई रेल लाइन का निर्माण, यह नई लाइन अलीगढ़ जंक्शन को मथुरा रेल मार्ग से जोड़कर गुजरात, महाराष्ट्र और राजस्थान जैसे महत्वपूर्ण व्यापारिक क्षेत्रों से संपर्क स्थापित करने में सहायक होगी।

हाथरस जंक्शन पर यात्री सुविधाओं का विस्तार - एक प्लेटफार्म से दूसरे प्लेटफार्म तक जाने के लिए स्वचालित सीढ़ियों, लिफ्ट और रैप की स्थापना की जाए। कोरोना काल से पहले जिन ट्रेनों का हाथरस में ठहराव था, उन्हें पुनः शुरू किया जाए। बांदीकुई से बरेली पैसेंजर (54461-54462), जम्मूतवी से टाटानगर एक्सप्रेस (18102-18102) (तीन दिन से बढ़ाकर सात दिन चलाने की मांग, देहरादून से सूबेदारगंज लिंक एक्सप्रेस, महानंदा एक्सप्रेस, गौमती एक्सप्रेस की सुविधा दी जाए।

नई ट्रेनों के हाथरस में ठहराव की माँग- हाथरस जंक्शन स्टेशन पर मगध एक्सप्रेस, कालिंदी एक्सप्रेस, लिच्छवी एकाप्रेस, पोरा एवं सासनी स्टेशन पर गाजियाबाद-टूंडला ईएमयू पैसेंजर का ठहराव हो। सिकंदराराऊ स्टेशन पर छपरा-मथुरा एक्सप्रेस का ठहराव हो।

भारतीय रेलवे भारत की आर्थिक रीढ़ है। रेलवे का विस्तार, आधुनिकीकरण एवं सुरक्षा हमारी सर्वोच्च प्राथमिकता है। जनपद हाथरस के यात्री एवं माल ढुलाई सुविधाओं में सुधार हेतु उपर्युक्त माँगों को ध्यान में रखते हुए आवश्यक कार्रवाई करने की कृपा करें।

***SHRI K. E. PRAKASH (ERODE):** I would like to express my views on the Demands for Grants pertaining to the Ministry of Railways particularly on

* English translation of the speech originally laid on the Table in Tamil.

infrastructure and services. I would also like to put across my views on some of the important issues of Erode parliamentary constituency. Railways always make an inevitable contribution in devising the social and economic infrastructure of India, particularly Tamil Nadu. Erode which contributes to the economy of Tamil Nadu is known for agriculture, textiles and other business sectors. Therefore, the development of Erode as an important hub of handlooms, powerloom and textiles is directly linked with the performance and infrastructure of Railways. As Erode is situated in an important place between Coimbatore, Salem and State capital Chennai, it remains not only as an industrial centre but as an entry point for movement of cotton, fabric and textile related goods. Therefore, improving the infrastructure of Erode will not only help the people of Erode but is necessary for the overall development of Tamil Nadu. Although Railways play a major role in the passenger and freight traffic, it is the need to understand the demand for improving and expanding the infrastructure capabilities of Railways in Erode. There are some areas which require immediate attention.

As regards electrification of rail routes, I should say only some rail routes are electrified completely in this area. Erode-Karur and Erode- Salem rail routes have to be fully electrified. This will enhance the performance of Railways besides contributing to the sustained development of India. Doubling of Rail lines. Erode is a junction which links many important towns and cities of the country. But, the railway tracks are not sufficient to handle the increasing number of trains. The needs relating to passenger and freight traffic are increasing day by day. In order to tackle the increasing traffic, there is a need for doubling the rail routes such as

Erode-Coimbatore rail route and Erode-Salem rail route. I urge upon you for doubling of these rail routes.

Modernisation of railway stations is another important aspect. Although Erode remains as one of the important railway junctions of Tamil Nadu it lacks modern facilities. Priority should be given to providing such facilities relating to passenger safety, amenities and accessibility. New platforms, best waiting/resting rooms, integrated passenger information desks, modernised ticket counters, clean toilet facilities for staff and passengers are some of the needs that are to be fulfilled in Erode with utmost priority. Improvised freight handling infrastructure. Erode plays an important role as a hub of textiles by carrying textile goods to different parts of our country. I urge that the freight handling capacity of this Erode railway junction must be improved.

Railway Infrastructure should be developed in Erode with best storage facilities, extended freight godowns, and swift and efficient uploading and unloading of goods. There are many number of small towns and villages in Erode which need to be linked with different parts of Tamil Nadu. Bhavani, Perunthurai, Kodumudi are some of the towns which need better railway connectivity. Extension of new rail routes, creation of new railway stations in these areas will help in boosting the local economy besides providing good rail connectivity to students, farmers and local businessmen. New rail routes like Erode-Karur, Erode-Sathiyamangalam, Erode-Palani and Erode-Coimbatore are to be set-up to provide connectivity to the less connected areas of this area. Accessibility to the urban centres will be improved besides providing good economic opportunities to the rural

people of this area. Passenger safety is another important area of priority.

Moreover, I want to prioritise some of the significant needs relating to rail safety in Erode. Automatic Train Protection (ATP) system: It should be given priority to set-up Automatic Train Protection (ATP) systems in all the trains operated in Erode division. This technology will help to prevent accidents besides ensuring safety to passengers and their luggage. Improved level crossings. There are many unmanned level crossings in and around areas of Erode. Pedestrians, cyclists, and those travel in vehicles are very much affected due to the risks involved at these unmanned level crossings. Therefore, I urge that these unmanned level crossings should either be closed or improvised urgently. Wherever needed, there should be construction of over-bridges or underpasses. Monitoring through CCTVs with upgraded security personnel. The number of CCTVs should be increased in number particularly in Erode railway junction and important railway stations. Best training should be provided to Railway Protection Force (RPF) personnel. These measures will help in providing better secured environment in railway stations and minimise the crime incidence rates. Up-gradation of AC coaches and sleeper coaches. Although the introduction of AC coaches in long distance trains has brought some improvement in the ease of train travel, we should ensure quality services at low cost for people belonging to all the economic sections of the society. For example, sleeper coaches with ultra-modern facilities, will help in providing train travel with ease and comfort to the low-income groups as well. Introduction of new trains. There is a need for introduction of new direct trains from Erode to important Cities like Chennai, Bengaluru and Coimbatore. This will provide better rail

connectivity to Erode besides enhancing the economic opportunities throughout Tamil Nadu for the local people of Erode including students, professionals and traders. Facilities for differently-abled passengers. It is a matter of growing concern that facilities and amenities for the differently-abled are not available in the railway stations. Access thorough wheel-chairs, ramp facilities, lifts in Erode railway junction and all the railway stations of Tamil Nadu will greatly ensure improved access to the differently-abled. Erode is abundant with natural resources. It is facing dual challenges such as climate change and environmental degradation. Therefore, it is very much needed to create a railway network more resilient and environment-friendly. I propose the following for the green railway network in my Erode parliamentary constituency: Solar power for Erode railway station. Solar panels should be set-up in railways stations of my constituency particularly in Erode junction. This will reduce dependency on unrenewable energy sources and consumption costs. Encouraging use of electric engines. Extensive use of electric engines in Erode will help in reducing air pollution and encouraging clean and green transport systems. Water protection initiatives. To improve the sustainability of stations, priority should be given for waste water management and rain-water harvesting.

I strongly urge upon the hon. Minister of Railways to provide required and adequate funds and resources for solving the pertinent problems present in the railway infrastructure of Erode and Tamil Nadu. Railways remain as the lifeline of our country. Ensuring modern, safe and efficient rail transport facility for the passengers and goods is the need of the hour. Livelihood of lakhs of people of

Erode is dependent of Railways particularly in textile, farming and business sectors.

Therefore, the development of railways in Erode will ensure economic development of Tamil Nadu thereby contributing to the overall development of India. I request the hon. Minister of Railways to kindly consider and to act upon immediately in fulfilling these proposals while reviewing the demands for grants in this Budget.

***SHRI DAGGUMALLA PRASADA RAO (CHITTOOR):** I would like to acknowledge the Government's remarkable strides in transforming Indian Railways. The allocation of ₹2,55,445 crore for the financial year 2025-26 marks a monumental 275% increase from 2019-20. This substantial investment reflects a strong commitment to modernization, expansion, and enhanced connectivity across the nation.

A historic step in this direction is the approval of the South Coast Railway Zone and the Amaravati Railway Line, both of which will greatly enhance connectivity within Andhra Pradesh. These projects will not only facilitate seamless travel for passengers but also open new avenues for trade and commerce, fostering economic growth. Additionally, the development of multi-modal commercial cargo terminals further reinforces the government's focus on infrastructure-driven progress.

These remarkable advancements have been made possible due to the visionary leadership of Modi Ji and Chandrababu Naidu Garu, whose collaborative

* Speech was laid on the Table.

efforts have steered Andhra Pradesh towards greater development, thereby contributing to the growth of the nation. While these initiatives mark commendable progress, there remain key areas that require further attention:

The introduction of more semi-high-speed corridors, such as the Vande Bharat Express, will significantly improve intercity travel within Andhra Pradesh. Expanding these services to more regions will provide citizens with faster, safer, and more efficient travel options.

With an ambitious coach production target of 7,778 for 2024-25, India's railway manufacturing sector is poised for global competitiveness. By fostering international railway partnerships, we can capitalize on export opportunities, strengthen domestic industries, and generate employment.

Looking ahead, continued investment in technology, infrastructure, and modernization will position Indian Railways as a global benchmark in efficiency and service. Prioritizing passenger amenities, regional connectivity, and freight diversification will ensure that our railway system evolves into one that is world-class, sustainable, and inclusive for all citizens.

With unwavering commitment and strategic advancements, we can build a railway network that not only fuels economic growth but also enhances the travel experience of millions.

***श्री अशोक कुमार रावत (मिश्रिख) :** आज मैं भारतीय रेलवे की एक नई गाथा प्रस्तुत करना चाहता हूँ। यह एक ऐसी गाथा है जो प्रगति विकास और आत्मनिर्भर भारत के संकल्प को दर्शाती है। यह सिर्फ

* Speech was laid on the Table.

एक बजट नहीं है बल्कि यह भारत के भविष्य के इंजन को शक्ति देने का एक महायज्ञ है। हमारी सरकार ने इस वित्तीय वर्ष 2025-26 के लिए रेलवे को 2 लाख 62,200 करोड़ रुपये का अभूतपूर्व रिकॉर्ड कैपेक्स आवंटित किया है इसमें 2,52,200 करोड़ रुपये का सकल बजटीय समर्थन शामिल है। जरा सोचिए यह उस राशि का लगभग 9 गुना है जो 2013-14 में सिर्फ 28,174 करोड़ रुपये थी। यह आंकड़ा हमारी सरकार की रेलवे को आधुनिक बनाने और इसे विश्व स्तरीय बनाने की अटूट प्रतिबद्धता का प्रमाण है। वर्ष 2009-14 में 1109 करोड़ रुपये का बजट था जो कि 2025-26 में 18 टाइम्स ज्यादा बढ़कर 19858 करोड़ हो गया है। इस भारी निवेश का परिणाम आज स्पष्ट रूप से दिखाई दे रहा है। वित्तीय वर्ष 2023-24 में भारतीय रेलवे ने 1588 मिलियन टन माल की लोडिंग का ऐतिहासिक उच्चतम स्तर हासिल किया है। यह 2014-15 के 1095 मिलियन टन से कहीं अधिक है, और हम 2030 तक 3000 मिलियन टन के महत्वाकांक्षी लक्ष्य की ओर तेजी से बढ़ रहे हैं। पिछले 10 वर्षों में हमने 31,180 ट्रेक किलोमीटर का कमीशन किया है। ट्रेक बिछाने की गति 2009-14 में प्रतिदिन 4 किलोमीटर थी, जो अब बढ़कर 2023-24 में 14.54 किलोमीटर प्रतिदिन हो गई है। यह गति हमारी कार्य शैली में आए क्रांतिकारी परिवर्तन को दर्शाती है। हमने विद्युतीकरण के क्षेत्र में भी एक नया इतिहास रचा है। 2014-24 के दौरान भारतीय रेलवे ने 41,655 मार्ग किलोमीटर का विद्युतीकरण किया है, जबकि 2014 तक केवल 21,413 मार्ग किलोमीटर ही विद्युतीकृत थे। हमारा लक्ष्य पूरे ब्रॉड गेज नेटवर्क का विद्युतीकरण करना है जिससे सालाना 1.55 अरब डॉलर की ऊर्जा बचत होगी और हम दुनिया का सबसे बड़ा ग्रीन रेलवे नेटवर्क बनने की ओर अग्रसर होंगे। इस वर्ष के बजट में औद्योगिक विकास को गति देने के लिए विशेष ध्यान दिया गया है। औद्योगिक क्लस्टर के आवश्यक बुनियादी ढांचे को विकसित करने के लिए रणनीति के स्थान पर अतिरिक्त धनराशि आवंटित की गई है। हमारी सरकार की प्राथमिकता है, देश में लॉजिस्टिक लागत को कम करना, उच्च घनत्व नेटवर्क का डि-कॉग्निशन करना, क्षमता बढ़ाना और सबसे महत्वपूर्ण रूप से हमारे यात्रियों के अनुभव और उनकी सुरक्षा को बेहतर बनाना है। इसी दिशा में इस बजट में यात्री सुरक्षा को सर्वोच्च प्राथमिकता दी गई है। पुराने ट्रेक को सिगनलिंग सिस्टम कवच और पलक निर्माण के लिए 1,08,000 करोड़ रुपये आवंटित किए गए हैं। स्वदेशी तकनीक से निर्मित

कोच प्रणाली ट्रेनों की सुरक्षा को और मजबूत करेगी। जल्द ही वंदे मेट्रो और वंदे भारत स्लीपर ट्रेन पटरियों पर दौड़ती नजर आएंगी जो यात्रियों को गति आराम और सुविधा प्रदान करेंगी। अभी उत्तर प्रदेश में 14 वंदे भारत एक्सप्रेस चलाई जा रही हैं जो कि 20 जिलों को कवर कर रही हैं। 01 अमृत भारत एक्सप्रेस जो कि दरभंगा से आनंद विहार तक चलती है को हमारे उत्तर प्रदेश के 10 जिलों के 10 स्टेशन पर स्टॉपेज दिया गया है। 157 स्टेशन को उत्तर प्रदेश में अमृत भारत स्टेशन के तहत विकसित किया जा रहा है। भारतीय रेलवे देश के जीडीपी में लगभग 1.5% का योगदान देने का लक्ष्य रखता है और 45% मॉडल माल शेयर का समर्थन करने के लिए बुनियादी ढांचा विकसित कर रहा है।

यह सिर्फ आंकड़ों का खेल नहीं है। यह भारत के विकास की गति को दर्शाता है। यह नए भारत की आकांक्षाओं का प्रतीक है। यह बजट भारतीय रेलवे के स्वर्णिम युग की शुरुआत है और मुझे पूरा विश्वास है कि माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में भारतीय रेल नई ऊंचाइयों को छुएगी और देश की प्रगति में अपना मूल्य योगदान देती रहेगी।

मैं माननीय रेल मंत्री जी से मेरे संसदीय क्षेत्र मिश्रिख के अंतर्गत लंबित रेल परियोजनाओं के लिए शीघ्र धनराशि आवंटित करने की मांग करता हूं ताकि क्षेत्र का विकास सुनिश्चित किया जा सके। संडीला रेलवे स्टेशन को अमृत भारत स्टेशन योजना में शामिल करने का आग्रह करता हूं। इसको अभी तक अमृत भारत स्टेशन योजना में शामिल नहीं किया गया है। इस योजना के तहत स्टेशनों को आधुनिक और सुविधाजनक बनाया जाता है, जिसमें वेटिंग हॉल, स्वच्छता, दिव्यांग जनों के लिए सुविधा, वाईफाई, यात्री सूचना प्रणाली, और पर्यावरण अनुकूल समाधान शामिल है।

मैं माननीय रेल मंत्री जी से आग्रह करता हूं कि संडीला स्टेशन को इस योजना में शामिल कर इसके विकास की दिशा में ठोस कदम उठाया जाए।

मेरे संसदीय क्षेत्र मिश्रिख के अंतर्गत बिल्हौर लेवल क्रॉसिंग संख्या-64, बालामऊ लेवल क्रॉसिंग संख्या -258, और शिवराजपुर लेबल क्रॉसिंग संख्या- 43, पर आरोबी (रॉब) बनाने की स्वीकृति दी जाए।

मैं संडीला स्टेशन पर यात्रियों की सुविधा हेतु निम्नलिखित महत्वपूर्ण ट्रेनों के ठहराव की मांग

करता हूँ-

1. ट्रेन संख्या 12391/12392 श्रमजीवी एक्सप्रेस ।
2. ट्रेन संख्या 15909/15910 अवध आसाम एक्सप्रेस ।
3. ट्रेन संख्या 15011/15012 लखनऊ चंडीगढ़ एक्सप्रेस ।
4. ट्रेन संख्या 13307/13308 गंगा सतलज एक्सप्रेस ।
5. मल्लावा स्टेशन पर 12469 12470 कानपुर जम्मू तवी एक्सप्रेस ।
6. मकनपुर स्टेशन पर 14117/14118 कानपुर अनवरगंज इंटरसिटी एक्सप्रेस ।

यह स्टेशन क्षेत्र के लाखों लोगों के आवागमन का महत्वपूर्ण केंद्र है, इसलिए इन ट्रेनों का ठहराव यहां अत्यंत आवश्यक है ।

प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में भारतीय रेल नई ऊंचाइयों को छू रही है । 2024 का रेल बजट रेलवे के बुनियादी ढांचे यात्री सुविधाओं और सुरक्षा को और अधिक मजबूत करने की दिशा में एक महत्वपूर्ण कदम है । मैं प्रधानमंत्री जी और रेल मंत्री जी का आभार प्रकट करता हूँ लेकिन साथ ही यह आग्रह भी करता हूँ कि मेरे संसदीय क्षेत्र मिश्रिख के अंतर्गत लंबित रेल परियोजनाओं एवं उपरोक्त आरोबी (रॉब) का निर्माण कराने के लिए शीघ्र वित्तीय आवंटन किया जाए और संडीला को अमृत भारत स्टेशन योजना में शामिल किया जाए । इसी के साथ मैं 2024-25 के रेल बजट का समर्थन करता हूँ ।

***SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM):** I support the Demand For Grants - Railways 2025-26. As we know, Indian Railways, is a lifeline of our country, and with changing time we need to upgrade our working structure as well. And this job is very well done under the leadership of our Minister Shri Ashwini Vaishnaw ji.

Indian Railways, has witnessed transformative changes under this

* Speech was laid on the Table.

government. And most importantly the recent one is the Railways (Amendment) Bill 2004. This has repealed the Indian Railway Board Act, 1905 and the Railways Act, 1989. It's a vital step towards simplifying the legal framework governing Indian Railways.

I would also specifically mention here about one of the key achievements of Railway, I have personally witnessed is construction of Chenab Railway Bridge; It's a civil engineering marvel, it's a very complex construction. The bridge spans the Chenab River at a height of 359 m (1,178 ft) above the river, making it the world's highest rail bridge and the world's highest arch bridge. Its Taller than one of the 7 Wonders of the World - Eiffel Tower - by 39 meters.

Coming back to the main subject, In the Union Budget for the fiscal year 2025-26, Andhra Pradesh received a record allocation of ₹9,417 crore for railway development projects. This marks an increase of ₹266 crore compared to the previous year's allocation of ₹9,151 crore. It is very important to mention here that, this allocation is 11 times higher than the average annual budget of ₹886 crore that the united Andhra Pradesh received during the UPA regime from 2009 to 2014. If we see overall an amount of Rs. 84,559 crore is being invested in various rail development projects in Andhra Pradesh. Redevelopment and modernization of 73 railway stations in Andhra Pradesh. Introduction of Vande Bharat trains has been a significant milestone. Fifteen districts in Andhra Pradesh are already covered by these trains, with plans to launch more in the future. Initiatives like the introduction of the semi-high-speed Vande Bharat Express trains have revolutionized passenger experiences. We have achieved Max speed of 180 and the average

speed between 120-130 Kms. But I believe we can make it 150 Avg. speed. I have a suggestion here. The main problem for slow speed is mainly train traffic and lack of separate tracks. Why are we not going for separate tracks for High Speed Trains across the country. I will give you an example. Hyderabad - Tirupati Vande Bharat Train, this route is very congested. Guntur to Hyderabad it is taking 3.5 hours, While this can be done in 2 hours also. I suggest, if we have a dedicated railway lines for high speed train it will save a lot of time, energy and help other regular trains also for their free flow. A notable project is the approval of railway connectivity to Amaravati, sanctioned in October 2024, with an earmarked budget of ₹2,245 crore. This project aims to link Amaravati with major cities like Hyderabad, Chennai, and Bengaluru, and is expected to be completed within four years, generating approximately 19 lakh man-days of work. These substantial investments and developments underscore the government's commitment to enhancing railway infrastructure and services in Andhra Pradesh, aiming to boost connectivity and economic growth in the region. I would like to add 2 requests here. Firstly and very importantly I raised this issue on multiple occasions. And, Hon'ble Minister has also considered my request i.e. new line between Machilipatnam-Repalle-Bapatla for which DPR is also completed. This was long pending demand. It will be very helpful for the commuters and railway as well.

I request that this line shall be completed at the earliest; Secondly, doubling of line between Bibi Nagar to Guntur Via Nadagiri. It's a very important stretch and it will alleviate traffic congestion smoothen the train operation, improve punctuality.

***SHRIMATI SUPRIYA SULE (BARAMATI):** The Indian Railways, once lauded as the great equalizer of this country—a system that connected the remotest villages to bustling cities, that carried migrant workers, students, pilgrims, traders, and families alike—today finds itself in a state of unsettling disrepair. What was once India's largest public asset, serving as the lifeline for over 23 million daily passengers, now seems to be reduced to a footnote in national policy discourse. In this year's Union Budget, there was little substantive mention of the Railways. Beyond a flat capital expenditure figure, the sector's strategic importance has been overshadowed by an obsession with cosmetic targets and showpiece projects, disconnected from the lived reality of most Indians.

Budgetary Allocation This year's Budget yet again reduces the Railways to an afterthought. The Finance Minister's speech offered no substantive mention of the sector, despite the Railways catering to over 23 million daily passengers and being the principal mode of long-distance transportation for the majority of Indians. The headline figure of Rs 2.55 lakh crore allocated for capital expenditure remains unchanged from the previous year. When adjusted for inflation, this stagnation translates into an effective reduction in real terms, underscoring the government's unwillingness to meaningfully invest in the sector's long-term growth, safety, and efficiency.

Additionally, the increase in administrative and financial opacity regarding the Indian Railways, which began with the scrapping of the separate Railway Budget, has continued. The crucial 'Pink Book', which breaks down fund allocations

* Speech was Laid on the Table

and sanctioned works for each zone, and is usually published along with the Union Budget, has not yet been made publicly available this year. This has also directly impacted the planning capacity of zonal managers and railway divisions and created avoidable bottlenecks at the ground level, particularly since the railways were largely ignored in the Budget Speech. Another area that demands scrutiny is the government's relentless push toward achieving 100% electrification of the broad-gauge network, a goal frequently showcased as evidence of Indian Railways' commitment to sustainability and modernization. However, a closer analysis reveals that this target may be fiscally imprudent and operationally unbalanced. Experts suggest that electrification may not be the optimal solution for low-traffic density routes, particularly in hilly, remote, or sparsely populated areas, where diesel operations might still be more cost-effective due to the high maintenance costs associated with overhead electrification infrastructure. Also, it is worth noting that despite claims of green energy transition, much of the electricity powering Indian Railways continues to come from coal-based thermal power plants, which may, in fact, be a less environmentally friendly fuel source.

These concerns are particularly serious because this aggressive electrification drive has rendered nearly 5,000 diesel locomotives-worth over Rs 30,000 crore-idle or underutilized, resulting in massive capital sunk costs without corresponding economic returns.

This over-emphasis on meeting arbitrary electrification percentages appears more cosmetic than strategic, with little regard for detailed cost-benefit analysis, regional requirements, or long-term financial prudence. When critical areas like

safety funds, asset renewal, passenger amenities, and staffing continue to face cuts or stagnation, it is worth questioning whether such blanket electrification targets are the best use of scarce public funds. Rational, needs-based electrification, backed by proper techno-economic studies, should have been prioritized instead of headline-grabbing numerical goals that come at a heavy fiscal and operational cost.

New Delhi Station Stampede: A symptom of Systemic Failure- The tragic stampede at New Delhi Railway Station last year, which claimed numerous innocent lives, must be examined as a reflection of deeper, systemic failures in the Railways' management and crowd control strategies. According to available records, during the critical two-hour window between 6 PM and 8 PM, the Railways sold over 9,600 general class tickets for Prayagraj-bound trains, while the combined seating capacity of the four major trains running during that time amounted to just 1,700 general class seats across 17 coaches. The scale of the mismatch between demand and available capacity should have been immediately apparent to railway officials.

This was not an unforeseen surge. The Railways had full knowledge of the ongoing religious congregations and the high passenger inflow typical during such events, as similar experiences have been documented during past Kumbh and Chhath festivals. Yet, the administration failed to implement effective crowd regulation measures such as controlled entry points, additional ticket counters, information dissemination, and emergency evacuation protocols. Additionally, visitors to New Delhi Railway Station and other major stations report that only after

this tragedy has the administration begun to implement these measures, many of which were already in place, on paper.

In the aftermath, rather than allowing an independent probe by the Commissioner of Railway Safety (CRS), which is customary in rail-related fatalities, the Ministry appointed a two-member internal committee comprising senior railway officers, which raises serious concerns about the transparency and objectivity of the investigation.

Without concrete crowd management frameworks, better staff deployment, and regular coordination with state disaster response teams, such tragedies will continue to occur, undermining public faith in the Railways' ability to deliver safe travel.

Safety: Budgetary Neglect and Deteriorating Indicators

The government's response to the stampede at New Delhi station is part of a much larger pattern of the government merely reacting to crises, rather than preempting them. It neglects critical areas of safety for years on end until matters reach a tipping point, causing great loss of life and property. Only then is it forced into action by public outrage. After dozens of deadly train accidents shook the nation over the last few years, the government finally sped up its installation of the KAVACH Automatic Train Protection system. However, by this time, India was already far behind other nations with extensive rail networks, and the Railway Ministers' claims that the entirety of India will be covered by KAVACH in a the time it took Germany to achieve 100% ATP coverage is of little relevance to the thousands whose lives have already been upended by the government's

negligence of railway safety.

The allocation for the Depreciation Reserve Fund (DRF)-the corpus used for replacement of aged tracks, bridges, locomotives, and safety-critical assets-has also shrunk dangerously. From Rs. 8,000 crore in 2013-14, DRF allocations now stand at only Rs. 1,500 crore, despite the CAG pointing out that assets worth over Rs.95,000 crore are overdue for replacement as of 2021. Moreover, historical data reveals a consistent underspending pattern. For instance, in 2017-18, only Rs. 1,540 crore out of Rs.5,000 crore budgeted was actually utilized. Similarly, no expenditure occurred under the DRF in 2021-22, despite mounting safety challenges.

Neglect of Passenger Amenities and Basic Infrastructure

A telling indicator of the Railways' misplaced priorities is the continued neglect of passenger amenities. The Budget for FY 2025-26 reduces allocations toward customer facilities from Rs. 15,510 crore last year to Rs. 12,118 crore this year-a drop of nearly 22%. These funds cover essential services such as station cleanliness, sanitation, seating, drinking water, illumination, platform safety, and maintenance of basic infrastructure like foot overbridges and waiting halls. However, even as these critical needs face budget cuts, the government has chosen to focus on glittery, high-cost projects like the airport-style redevelopment of New Delhi Station, with an eye-watering allocation of Rs. 2,200 crore. This redevelopment, and similar projects surrounding Ayodhya and Gandhinagar stations, emphasizes non-essential additions-glass domes, commercial complexes, shopping arcades-without addressing the pressing needs of smaller

and medium stations, which serve the vast majority of railway passengers. A recent audit revealed that over 60% of railway stations lacked clean drinking water facilities, and over 50% had broken seating arrangements and unsafe access points, particularly in Tier-2 and Tier-3 cities. The lack of clean, well-maintained toilets also remains a major cause of passenger discomfort and health hazards. Even more concerning is the rising disrepair of footbridges, escalators, lifts, and safety signage, which disproportionately affects elderly, differently-abled, and economically weaker passengers who cannot afford AC coaches or premium station lounges.

Freight Sector Stagnation and Missed Opportunities

Freight transport is the financial backbone of Indian Railways, contributing over 65% of its revenue. Yet its growth remains stubbornly stagnant. The government has set a target of 1,700 million tonnes for FY 2025-26, representing a 4.1% increase over the previous year's 1,509 million tonnes. However, achieving the modal share target of 45% by 2030-31 requires annual freight growth of at least 9%, double the current rate.

A closer look at the railways' budget reveals why progress towards these targets is slipping. Allocation to the Dedicated Freight Corridor Corporation (DFCCIL)-arguably the most critical project for decongesting passenger routes and boosting freight-has been slashed dramatically from Rs. 5,499 crore (RE 2024-25) to Rs.500 crore (BE 2025-26). Progress on Gati Shakti multi-modal terminals, specialized wagon procurement, and private participation schemes like the Automobile Freight Train Operator Scheme has also been lackluster, with

bureaucratic red tape and pricing rigidity discouraging private sector involvement. Shippers today require seamless, cost-effective transport, but restrictive tariff rules, lack of modern wagons, and poor coordination with state governments on cargo aggregation hubs continue to choke the potential of railway freight. Unless decisive reforms are undertaken to revamp first-mile and last-mile connectivity, simplify pricing, and incentivize private partnerships, Indian Railways will remain unable to reverse its declining share in the freight market.

Severe Manpower Shortages and Poor Working Conditions

Another persistent concern is the acute shortage of staff in crucial safety and operational categories. As of March 2024, Indian Railways has over 2.74 lakh vacancies, including 1.7 lakh posts in safety categories such as trackmen, loco pilots, assistant loco pilots, and signal staff. Most alarming is the shortfall of loco pilots-over 18,000 sanctioned posts remain unfilled, accounting for nearly 15% vacancy in this cadre. This has resulted in existing pilots working 12 to 14-hour shifts, often in temperatures exceeding 56°C inside un-airconditioned cabins, far beyond permissible limits.

A study by the Research Design and Standards Organisation (RDSO) reveals that section controllers, responsible for the real-time movement of trains, are working under similarly strained conditions. Vacancy rates for controllers range from 15% to 24% across zones, and working conditions are marked by long shifts, lack of career progression, inadequate rest facilities, and rising health concerns such as hypertension and diabetes.

The Indian Railway Management Service (IRMS), introduced in 2019 to

streamline cadre recruitment, has failed to attract enough technical talent-only 84 officers were recruited in 2023 against a demand for 150. Unless the government urgently addresses staffing, working conditions, and institutional HR reforms, operational safety and efficiency will continue to decline.

Shrinking Access and Widening Inequality

The Indian Railways has historically been the most affordable and accessible means of transport for India's working class, migrant workers, students, and lower-income groups. However, passenger data reveals a consistent erosion of this inclusivity over the last decade. Specifically, between 2011-12 and 2022-23, the Railways witnessed a decline of over 1 billion passengers in the second-class, non-suburban segment, which constitutes the bulk of daily railway users. At the same time, the government's focus on upper-class, air-conditioned services has expanded disproportionately. Data shows that capacity for air-conditioned travel increased by 190% during this period, while second-class passenger capacity rose by a mere 15%. This glaring skew reflects a policy that privileges premium travelers, while the majority of India's railway users are effectively sidelined.

Furthermore, the numbers bear testimony to growing disparities. The growth rate of AC 3-tier passenger kilometers has clocked an impressive 14% annually since 2015-16, and AC chair cars have seen a 29% annual growth. Conversely, second-class mail/express passenger kilometers have grown by just 3%, while second-class ordinary trains have witnessed a worrying 10% decline per year. Importantly, this decline is not driven by falling demand but is instead a result of a deliberate movement away from providing quality low-cost services. It is this

systemic underinvestment in affordable services that has led to exclusion and frustration among the vast majority of railway users.

The Railways in Baramati

I request that a 2-minute stop at Nira Railway Station be added to the route of the Swarnajayanti Express, Nizamuddin Express, Mysore Express, Bangalore Express and Chandigarh Express.

The Satara-Pune passenger train currently terminates at Ghorpadi. Extending this train to Pune station would enhance connectivity for passengers. The Daund locomotive shed has been non-operational since its inauguration. I urge the government to take decisive action to operationalize it to generate employment opportunities and contribute to the economic growth of Daund city. A local train service between 8:30 PM and 9:30 PM and a DMU train departing at 12:30 PM should be introduced from Daund to Pune to accommodate the travel needs of daily commuters and midday commuters respectively. A significant number of passengers from Uruli Kanchan and nearby areas travel to Tirupati Balaji. To facilitate their journey, I request that Mumbai-Chennai Express (22159) and Chennai-Mumbai Express (22160) stop at Uruli Kanchan to save them the inconvenience of travelling via Pune.

A Pune-Daund local train should be introduced on the lines of the Pune-Lonavala local service to enhance daily travel convenience.

The current timing of Kanyakumari Express has not proven effective. At present, the train departs from Daund at 8:15 PM and reaches Pune at 10:00 PM, causing inconvenience. I request that the departure from Daund be rescheduled to

8:55 PM for better connectivity.

I request that the Chennai LTT Express (12164) be provided a scheduled stop at Daund to facilitate passengers travelling from Tirupati. The Yeshvantpur-Bikaner Express and the Visakhapatnam Express must also halt at Daund. Passenger trains that previously stopped at Boribell should be restored to improve accessibility for commuters.

Trains heading towards Delhi from Pune and Solapur do not halt at Daund due to the lack of available space for loading perishable goods, creating major transportation issues for farmers from Baramati, Shirur, Jamkhed, Purandar, and Daund. They are unable to transport fruits, flowers, and vegetables, leading to significant losses. I request that 15-20 tons of space be reserved daily in trains for perishable agricultural goods. Additionally, a fare chart displaying government-approved handling charges for these goods should be installed at the railway station.

Previously, there was a railway crossing gate at Km 294/0 on the Daund-Baramati railway line. However, after the closure of all such gates, this particular gate was also shut down. As a result, about 150 farmers with 500 acres of farmland on the other side of the railway line now face significant difficulties in reaching their fields. Due to the absence of a direct crossing, farmers are forced to travel an additional distance of nearly 8 km, leading to increased transportation costs. Therefore, I request the construction of a culvert at Km 294/0 to facilitate access for farmers.

The current location of the goods yard at Baramati Railway Station causes

severe traffic congestion at the station. The goods yard should be relocated to an area outside the city to ease congestion and improve railway operations.

The Baramati-Phaltan railway route is designed to pass 15 to 20 feet below ground level in the villages of Malwadi, Thoptewadi, Dhakale, and Kuranewadi. Farmers in these areas rely on lift irrigation pipelines to irrigate their fields and convert dryland farming into irrigated agriculture. If the railway department removes these pipelines during construction, farmers will suffer major losses. A representation regarding this concern has been submitted by local residents, and I urge the government to take necessary action to safeguard their agricultural livelihoods.

I also request that all express trains be provided a scheduled stop at Bhigwan Railway Station to enhance accessibility for passengers in the region.

*** SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR):** The Railway Budget for the financial year 2025-26 was presented by the Hon'ble Finance Minister on 1st February, 2025. The proposed budget indicates that the Railways' internal revenue for FY 2025-26 is estimated to be Rupees Three lakh two thousand and one hundred crore (Rs. 3,02,100 crore), which is an increase of more than 8% over the revised estimate of FY 2024-25. Similarly, an estimated Rupees Three lakh one thousand four hundred crore (Rs. 3,01,400 crore) will be coming from traffic revenue in FY 2025-26. Out of the total revenue earnings of the Railways, 62% is estimated to come from freight services and 31% from passenger services. In the

* Speech was laid on the Table.

proposed budget for the financial year 2025-26, revenue from freight and passenger services are estimated to increase by 4.4% and 16% over the previous year, respectively.

As far as the total revenue expenditure in FY 2025-26 is concerned, it is estimated that Rupees Two lakh ninety-nine thousand and fifty-nine crore (Rs. 2,99,059 crore), which is an increase of 7.7% over the revised estimate of FY 2024-25, certainly praiseworthy. Similarly, the capital expenditure in FY 2025-26, is estimated at Rupees Two lakh sixty-five thousand two hundred crore (Rs. 2,65,200 crore). The budgetary support from the central government is estimated at Rupees Two lakh fifty-two thousand two hundred crore (Rs. 2,52,200 crore), which is largely financing 95% of the capital expenditure of the Railways.

In order to realize the vision of our Hon'ble Prime Minister, "Look East Policy", the Railway Budget 2025-26 is going to add immense value not only to create employment, income and overall contribution to the prosperity of the country for a Viksit Bharat, but also enhancing the connectivity to the last mile. Sir, Paradip in my Jagatsinghpur Parliamentary Constituency in Odisha is one of the industrial hubs, which has the largest port in Country's East Coast. Besides this port, many large industrial establishments like IFFCO, IOCL, PPL and a number of small and medium industries, including a food processing industry are operating within and periphery of the Paradip town. Another two mega steel plants are coming up, which would need rapid development of rail connectivity for freight services. In fact, Paradeep Port has been handling larger proportion of cargo shipment for import and export, for which Railway has been the lifeline for Paradip Port. Hence, railway

connectivity from Bhubaneswar to Astarang (a new port is coming up in the East Coast) via Niali (or Astarang from Paradip) is urgently required for commuting the passengers to work in these industrial hubs.

An important development noticed in the budget for Railways in FY 2025-26 is that the Operating Ratio in 2025-26 is estimated to be 98.43%, which is lower than the revised estimate for previous year, i.e. 2024-25. It is to be noted here that a lower operating ratio implies better profitability and availability of resources for capital spending in the sector.

The National Rail Plan, 2020 (NRI) has set a target of increasing the average speed of freight trains to 50 km per hour by 2030. With the construction of dedicated freight corridors, addition of new lines, multi-laning of high-density networks, construction of new lines etc. this can be possible. Hence, to meet these requirements, capital outlay of Rs 8.5 lakh crore has been proposed between 2022-23 and 2026-27, which is praiseworthy. The budget 2025-26 is in the right direction to realize the NRP's proposal of more dedicated freight corridors in phased manner.

Under Adarsh station redevelopment scheme 1,253 stations were re-developed. Between 2018-19 and 2021-22, Rs. 9,328 crore was allocated. In 2023-24, Railways announced a new scheme called the Amrit Bharat station redevelopment scheme. Under this, 1,337 stations have been identified for redevelopment. Hence, I would like to draw the attention of the Union Minister for Railways to include Paradip Railway Station for the overall improvement to make it a world class station with all modern amenities under this scheme.

For better last mile connectivity, Railways has been taken a number of steps.

I would like to draw the kind attention of the Government on couple of proposals for my Parliamentary Constituency, Jagatsinghpur, Odisha to include going forward. A New Railway line to connect Jagatsinghpur District Head quarter. One foot over bridge at Rahama Railway Station. Regularisation of land for the approach road from State Highway to Railway Station- Rahama. Construction of an Overbridge to Paradeep Phosphate Limited. Passenger Halt at Bhutamundai, Barmnai-and Fatepur. A Flyover Bridge between Kandarpur-Bada Khaita PH.

With these words, I would like extend my thanks to Hon'ble Prime Minister, Finance Minister and Railway Minister, who have always been considering the needs of the people of Odisha and adequately provisioning in the Union Budget.

***श्री अरुण कुमार सागर (शाहजहाँपुर) :**मैं यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी के केन्द्रीय नेतृत्व में श्रीमती निर्मला सीतारमन, माननीय वित्त मंत्री द्वारा सदन में वित्त वर्ष 2025-26 के रेल मंत्रालय के बजट का हार्दिक स्वागत करता हूँ ।

रेल मंत्रालय का 2025-26 का बजट हमारे देश के विकास के लिए एक महत्वपूर्ण कदम है । यह बजट रेलवे के विकास के लिए एक मजबूत आधार प्रदान करेगा, और इससे रोजगार के अवसर भी पैदा होंगे । मैं इस बजट का समर्थन करता हूँ ।

रेलवे बजट 2025 में रु2.65 लाख करोड़ का आवंटन किया गया है । यह हम सभी के लिए गौरव की बात है कि इस बजट का मुख्य फोकस पूंजीगत व्यय और इंफ्रास्ट्रक्चर के विस्तार पर है । केंद्रीय बजट 2025 में भारतीय रेलवे के लिए रु2.65 लाख करोड़ का आवंटन किया गया है, जिसमें से रु2.52 लाख करोड़ सकल बजटीय समर्थन के रूप में और रु10,000 करोड़ अतिरिक्त बजटीय संसाधनों से होंगे । इस बजट में पूंजीगत व्यय को बढ़ाकर रु2.62 लाख करोड़ किया गया है, जिसका उद्देश्य संपत्तियों

* Speech was laid on the Table.

का आधुनिकीकरण, इंफ्रास्ट्रक्चर का विस्तार और सुरक्षा उपायों को बढ़ाना है।

भारतीय रेलवे अगले 2-3 वर्षों में 200 नई वंदे भारत ट्रेनों, 100 अमृत भारत ट्रेनों, और 50 नमो भारत तेज रेल ट्रेनों को पेश करने की योजना बना रही है। इसके अलावा, 17,500 सामान्य गैर-एसी कोचों को जोड़ा जाएगा, जिससे निम्न और मध्यम आय वर्ग के यात्रियों के यात्रा अनुभव में सुधार होगा। ₹1.16 लाख करोड़ रेलवे सुरक्षा परियोजनाओं के लिए आवंटित किए गए हैं, जिसमें उन्नत सुरक्षा प्रणालियाँ शामिल हैं। रेलवे का लक्ष्य 2025-26 तक 100% विद्युतीकरण पूरा करना है और इसके लिए छोटे मॉड्यूलर रिएक्टर को गैर-जीवाश्म ऊर्जा स्रोत के रूप में अपनाने की योजना है।

यह हमारे लिए गौरव की बात है कि माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के केन्द्रीय नेतृत्व में भारतीय रेलवे विश्व का दूसरा सबसे बड़ा माल परिवहनकर्ता बनने की दिशा में अग्रसर है, जिसका लक्ष्य इस वित्तीय वर्ष के अंत तक 1.6 बिलियन टन माल परिवहन करना है। इसके अलावा, 7,000 किमी लंबा उच्च गति रेल नेटवर्क बनाने की योजना है, जो 250 किमी प्रति घंटा तक की गति को सपोर्ट करेगा, और इसे 2047 तक पूरा करने का लक्ष्य है।

बजट में रेलवे इंफ्रास्ट्रक्चर में निवेश के माध्यम से रोजगार के अवसर उत्पन्न करने पर ध्यान केंद्रित किया गया है। साथ ही, मध्यम वर्ग को आयकर में राहत दी गई है, जो सरकार के विकसित भारत के दृष्टिकोण के अनुरूप है।

राष्ट्रीय परियोजनाओं के लिए बाजार उधारी पर ऋण सेवा के लिए ₹706 करोड़ और निर्भया फंड से ₹200 करोड़ आवंटित किए गए हैं। रणनीतिक लाइनों पर परिचालन में हुए घाटे की भरपाई के लिए ₹2,739 करोड़ का आवंटन किया गया है। इसके अलावा, सकल बजटीय समर्थन 2013-14 के मुकाबले अब लगभग नौ गुना बढ़ गया है।

अंत में, मैं अपने संसदीय क्षेत्र की लंबित रेल परियोजना के बारे में सदन को अवगत कराना चाहूंगा कि विगत लोक सभा में मेरे द्वारा पूछे गए अतारांकित प्रश्न संख्या 1806, दिनांक 13-12-2023 के बारे में माननीय रेल मंत्री जी ने यह जानकारी दी थी कि पूर्वोत्तर रेलवे में फर्रुखाबाद-शाहजहांपुर - मैनाली (165 किलोमीटर) नई लाइन के निर्माण संबंधी सर्वेक्षण 4168 करोड़ रुपये की अनुमानित

परियोजना लागत के साथ 2018-19 में पूरा हो गया था। इस रेलवे लाइन के स्थापित किए जाने से जहां शाहजहांपुर, फर्रुखाबाद, लखमीपुर-खीरी, बदायूं, पीलीभीत, जो अत्यधिक पिछड़े जिले हैं, इन जनपदों के दूरगामी ग्रामीण अंचल रेलवे नेटवर्क से जुड़ सकेंगे, वहीं सैन्य छावनियों के कारण शाहजहांपुर और फतेहगढ़ जैसे सुरक्षा की दृष्टि से सामरिक केन्द्रों का जुड़ाव सीधे मथुरा, आगरा, ग्वालियर, झांसी और टनकपुर स्थित छावनियों से होने पर संवेदनशील रहने वाली उत्तरी सीमा को और अधिक मजबूती प्राप्त होगी।

अतः मेरा माननीय वित्त मंत्री जी से विनम्र निवेदन है कि फर्रुखाबाद-शाहजहांपुर मैलानी रेलवे लाइन परियोजना के शीघ्र निर्माण हेतु धन का प्रावधान करने की कृपा करेंगी। ताकि क्षेत्र के विकास के साथ-साथ देश को सामरिक दृष्टिकोण से भी मजबूती मिल सके।

मुझे अपने संसदीय क्षेत्र भ्रमण के दौरान स्थानीय जनता के द्वारा लखनऊ से दिल्ली के बीच शाहजहांपुर होते हुए वन्दे भारत एक्सप्रेस रेलगाड़ी चलाए जाने और इस रेलगाड़ी का ठहराव शाहजहांपुर रेलवे स्टेशन पर भी दिए जाने की मांग विगत कई माह से की जा रही है। इस संदर्भ में, मैं माननीय रेल मंत्री जी को पत्र लिखकर अनुरोध भी कर चुका हूँ।

मैं सरकार के ध्यान में यह भी लाना चाहूंगा कि उ०प्र० राज्य के लोक सभा क्षेत्र शाहजहांपुर को शहीदों की नगरी के नाम से भी जाना जाता है। शाहजहांपुर संसदीय क्षेत्र भारतीय स्वतंत्रता संग्राम सेनानी पं० रामप्रसाद बिस्मिल, ठा० रोशन सिंह और अशफाक उल्ला खां की जन्म स्थली है तथा इन वीर सपूतों ने देश को गुलामी की जंजीरों से आजादी दिलाने में अहम भूमिका निभाई थी। भारतीय स्वतंत्रता संग्राम ऐसे कांतिकारों के कारनामों से भरा हुआ है, जिन्होंने अपनी चिंगारी से युगों को रोशन किया है और कांति तथा जगचेतना जगाकर देश को एक नई दिशा दी है।

अतः मेरा अनुरोध है कि देश की स्वतंत्रता की 75वीं वर्षगांठ के शुभ अवसर पर शाहजहांपुर संसदीय क्षेत्र के भारतीय स्वतंत्रता संग्राम सेनानी पं० रामप्रसाद बिस्मिल, ठा० रोशन सिंह और अशफाक उल्ला खां की स्मृति और सम्मान में लखनऊ से दिल्ली के बीच शाहजहांपुर होते हुए वन्दे भारत एक्सप्रेस रेलगाड़ी चलाए जाने और इस रेलगाड़ी का ठहराव शाहजहांपुर रेलवे स्टेशन पर भी दिए

जाने हेतु निर्देशित किया जाए ।

मैं श्रद्धेय प्रधानमंत्री श्री नरेन्द्र मोदी जी के साथ-साथ वित्त मंत्री भी आभार प्रकट करता हूँ कि अमृत भारत स्टेशन योजना के अन्तर्गत मेरे संसदीय क्षेत्र के शाहजहांपुर रेलवे स्टेशन को भी शामिल किया गया है तथा इसके नवीनीकरण हेतु प्रथम चरण में 17 करोड़ रु० का आवंटन किया गया है । लेकिन, मुझे दुःख है कि अमृत भारत स्टेशन योजना के अन्तर्गत शामिल किए गए शाहजहांपुर रेलवे स्टेशन पर रिडेवलपमेंट से संबंधित प्रक्रिया बहुत ही धीमी गति से चल रही है तथा कार्य की गुणवत्ता मानक के अनुरूप नहीं है और कार्यदायी एजेंसी डी०आर०एम०, मुरादाबाद की मिलीभगत से कार्य को अत्यधिक निम्न स्तर का करवा रही है तथा अब तक केवल 10 प्रतिशत के आसपास ही कार्य को करवाया गया है ।

इस संबंध में, मेरे द्वारा मुरादाबाद उत्तर रेलवे के डी०आर०एम० का बार-बार ध्यान आकर्षित किए जाने के पश्चात भी वे इस ओर कोई ध्यान नहीं दे रहे हैं, जिसकी वजह से माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी द्वारा प्रारम्भ की गई अमृत भारत स्टेशन योजना शाहजहांपुर में रफ्तार नहीं पकड़ रही है तथा कार्य भी गुणवत्ता के अनुरूप नहीं हो रहा है । इसके लिए डी०आर०एम०, मुरादाबाद मुख्य रूप से जिम्मेवार है ।

इस संदर्भ में, मैं 07-01-2025, 26-11-2024 एवं जुलाई, 2024 में डी०आर०एम०, उत्तर रेलवे, मुरादाबाद के विरुद्ध शिकायत भेज चुका हूँ । लेकिन, मुझे इस प्रकरण में शिथिलता बरतने वाले अधिकारी के विरुद्ध न तो कोई कार्यवाही ही की गई है और न ही कार्य को गुणवत्ता के अनुरूप करवाया जा रहा है ।

मेरा अनुरोध है कि अमृत भारत स्टेशन योजना के अन्तर्गत शामिल किए गए शाहजहांपुर रेलवे स्टेशन, जो देश का एक ऐतिहासिक रेलवे स्टेशन भी है, का शीघ्र रिडेवलपमेंट वरीयता के आधार पर अविलम्ब पूरा करवाए जाने और इस संबंध में शिथिलता बरतने तथा कार्यदायी एजेंसी के साथ मिलीभगत करके कार्य को मानक के अनुरूप न करवाए जाने वाले डी०आर०एम०, मुरादाबाद के विरुद्ध विभागीय कार्यवाही सुनिश्चित की जाए ।

मेरा यह भी अनुरोध है कि गुणवत्ता के अनुरूप कार्य न करवाए जाने संबंधी प्रकरण में मंत्रालय स्तर पर एक उच्च स्तरीय तकनीकी समिति गठित करके उससे विस्तृत जांच करवाए जाने और जांच अधिकारियों को जांच के दौरान स्थानीय सांसद से भी सम्पर्क किए जाने हेतु निर्देशित किया जाए। मेरे संसदीय क्षेत्र शाहजहांपुर (उ०प्र०) के अन्तर्गत विकास खंड तिलहर में लखनऊ-दिल्ली-मुरादाबाद रेल मार्ग पर निगोही-तिलहर के मध्य रेलवे समपार संख्या 334-बी के स्थान पर 02 लेन रेल उपरिगामी सेतु के रेलवे भाग के सी०पी०-1 और सी०पी०-2 का निर्माण कार्य चल रहा है। इसके फाउंडेशन सी०पी०-2 के नीचे रेलवे सिग्नल की केबिलें आ रही हैं, जिन्हें शिफ्ट करवाए जाने हेतु उ०प्र० राज्य सेतु निगम लि० द्वारा मण्डल रेल प्रबंधक, उत्तर रेलवे, मुरादाबाद एवं अन्य अधिकारियों को 19-11-2024 और 31-12-2024 में पत्र लिखकर अनुरोध किए जा चुके हैं। लेकिन, अब तक इस कार्य को पूरा नहीं करवाया गया है, जिसके परिणामस्वरूप रेलवे भाग के सी०पी०-2 में पाईलिंग का कार्य अनावश्यक रूप से बाधित हो रहा है। इस संदर्भ में, मैं भी 13-01-2025 में पत्र लिखकर अनुरोध कर चुका हूँ। मेरा अनुरोध है कि उपरोक्त सी०पी०-2 के नीचे रेलवे सिग्नल की केबिलों को अवलिम्ब अन्यत्र शिफ्ट करवाए जाने हेतु निर्देशित किया जाए।

मैं सरकार का ध्यान श्री रूप नारायण सुनकर, सदस्य इन्फ्रास्ट्रक्चर, रेलवे बोर्ड एवं पदेन सचिव, भारत सरकार, रेल मंत्रालय, नई दिल्ली के पत्र संख्या 2023/एलएमएल - 11/13/20, दिनांक 29-11-2023 की ओर आकर्षित करना चाहूंगा, जो मेरे संसदीय क्षेत्र शाहजहांपुर (उ०प्र०) में उत्तर पूर्व रेलवे के नियंत्रणाधीन निष्प्रयोज्य रेलवे भूमि शहबाजनगर से केरूगंज तक तथा उत्तर रेलवे के नियंत्रणाधीन निष्प्रयोज्य रेलवे भूमि इन्द्रानगर से मघईटोला, पुरा से बाहदुरगंज तक की भूमि को राज्य सरकार को बहादुरपुरा हस्तांतरित किए जाने के संबंध में है। इस संबंध में, मैं आपका ध्यान शाहजहांपुर (उ०प्र०) के जिलाधिकारी के पत्रांक 129 / एस०टी०-न०आ० / न०नि०शाह० / 2024, दिनांक 27 मई, 2024 की ओर भी आकर्षित करना चाहूंगा, जो उपर्युक्त निष्प्रयोज्य रेलवे लाइन राज्य को हस्तांतरित / उपयोग की अनुमति प्रदान किए जाने के संबंध में है।

मैं यह भी ध्यान में लाना चाहूंगा कि केवल अयोध्या रेलवे स्टेशन के पुनर्विकास के लिए अयोध्या

में ही रेलवे को भूमि आवंटन संबंधी प्रकरण में कार्य हुआ है तथा मेरे संसदीय जनपद शाहजहांपुर में निष्प्रयोज्य रेलवे लाइन की भूमि को अभी भी हस्तांतरण / उपयोग में लाया जाना बाकि है । जनपद शाहजहांपुर की नगर विधानसभा में गर्ग फाटक से मोहल्ला ककरा होते हुए शाहबाजनगर तक, मोहल्ला बाला तिराही से मोहल्ला केरुगंज, हुसैनपुरा, बिजलीपुरा, इस्लामिया इण्टर कॉलेज के पीछे से होते हुए इन्द्रानगर कालोनी तक रेल लाइन बिछी हुई थी, जिस पर पिछले 40 वर्षों से रेलगाड़ियों का आवागमन बंद होने के परिणामस्वरूप यह भूमि बेकार पड़ी हुई है तथा इसकी अधिकांश भूमि पर अवैध कब्जा भी हो चुका है ।

रेलवे की भूमि पर हो रहे अवैध कब्जे से भूमि को बचाने हेतु वैकल्पिक योजना के रूप में यदि रेलवे की इस भूमि पर सड़क का निर्माण हो जाता है तो रेलवे की उक्त भूमि को अवैध कब्जे से बचाया जा सकता है । शाहजहांपुर नगर निगम दो नदियों - गर्ग एवं खन्नौत के बीच में आता है तथा यह सघन आबादी वाला क्षेत्र है । इसलिए शाहजहांपुर संसदीय जनपद में निष्प्रयोज्य रेलवे लाइन की भूमि को शाहजहांपुर नगर निगम को आवंटित किए जाने में सड़क निर्माण इत्यादि कार्यों में उपयोग में लाया जा सकेगा तथा सड़क निर्माण से स्थानीय लोगों को यातायात अवरुद्ध से भी मुक्ति मिलेगी ।

मैं यह भी अवगत कराना चाहूंगा कि नगर निगम शाहजहांपुर उक्त बंद पड़ी रेलवे लाइनों के दोनों ट्रैक पर सी०सी० मार्ग / कोलतार का मार्ग बनवाना चाहता है । इससे क्षेत्रवासियों को शहर में बढ़ रही जाम की समस्या से निजात मिलेगा तथा रेलवे की भूमि को अवैध कब्जे से बचाया जा सकेगा । अतः उपरोक्त समस्याओं को दृष्टिगत रखते हुए उक्त रेलवे लाइन पर रोड निर्माण हेतु नगर निगम शाहजहांपुर को स्वीकृति प्रदान किए जाने की आवश्यकता है ।

अतः मेरा अनुरोध है कि मेरे संसदीय जनपद शाहजहांपुर में निष्प्रयोज्य रेलवे भूमि को नगर निगम शाहजहांपुर को हस्तांतरण / उपयोग में लाये जाने एवं रेलवे मंत्रालय के अधिकारियों को राज्य सरकार के साथ तालमेल बैठकर कार्य को शीघ्र सम्पन्न करवाए जाने हेतु निर्देशित किया जाए ।

अंत में, मैं पुनः माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी, माननीय वित्त मंत्री श्रीमती निर्मला सीतारमन जी और उनके सहयोगी राज्य मंत्री श्री पंकज चौधरी जी तथा रेल मंत्री आदरणीय श्री अश्विनी

वैष्णव जी का हृदय से आभार प्रकट करते हुए रेल मंत्रालय के बजट का पुरजोर समर्थन करता हूँ।

***SHRI KOTA SRINIVASA POOJARY (UDUPI CHIKMAGALUR):** I would like to bring to the attention of the Government the critical railway infrastructure challenges affecting my constituency, Udupi-Chikmagaluru, which spans two distinct districts of Karnataka. Udupi, a coastal district, falls under the Konkan Railway Corporation Ltd. (KRCL), while Chikmagaluru is managed by the South Western Railway (SWR).

Udupi District Grievances:

1. Single-Line Bottleneck:

- The Mangaluru-Mumbai West Coast Konkan Railway, despite operating at 125- 150% line capacity, remains a single line.
- KRCL, not being merged with Indian Railways, does not receive direct budgetary allocations, and partner state governments have shown little interest in investing in line doubling.

This has severely impacted train operations in Udupi district and India's west coast railway operations. To address need of doubling. I request Ministry of Railways direct funding may be allocated and as line doubling is crucial for improving connectivity and efficiency.

2. Lack of Train Watering and Parking Facilities:

- Even after 30 years of KRCL's establishment, there are no train watering or parking facilities in the entire 300 km Konkan Railway section within

* Speech was laid on the Table.

Karnataka.

- While Mangaluru (SR) and Madgaon (KR) have watering systems, they do not support trains originating from Konkan Railway stations in Karnataka.

If KRCL is willing to set up a watering system in Udupi, I am ready to facilitate water supply through the district administration. I request your instructions on initiating this project.

3. Amrit Bharat Station Scheme (ABSS):

- Udupi has been selected under the Amrit Bharat Station Scheme (ABSS) but no budget or financial assistance has been approved yet.

I request speedy fund allocation for the project to ensure timely development of Udupi railway station.

4. Inflated Ticket Prices Over Konkan Railway:

For the past 30 years, passengers from Udupi and the Konkan region have been paying 140% of the standard Indian Railways ticket price.

Initially, this additional charge was justified as a maintenance surcharge, but its continuation for three decades has severely impacted local commuters, who depend on railways for affordable travel. I request that Konkan Railway fares be standardized to match Indian Railways' ticket pricing, ensuring fair and affordable travel for the people of this region.

Chikmagaluru District Grievances:

1. No Dedicated Overnight Train to Bengaluru and Tirupati:

Being part of the Malnad region of Karnataka, Chikmagaluru and its

surrounding areas lack a direct overnight train to Bengaluru, which is crucial for business and employment-related travel.

- Additionally, there is no railway connectivity to Tirupati, a major pilgrimage destination.
- If a direct train to Bengaluru is introduced, the same train can be extended to Tirupati, ensuring connectivity for both business and pilgrimage travellers.
- In this regard my previous requests are still pending citing operational challenges, to solve these challenges I request your instructions to arrange Zonal railways official level meetings at Rail bhavan where problems may be solved and connectivity be proposed.

2. Chikmagaluru Station Development:

- Though Chikmagaluru has been selected for station redevelopment, it requires additional platforms, stabling lines, and a watering system.
- Since Chikmagaluru is expected to become an originating and terminating station under SWR in the future, these upgrades are necessary to accommodate future rail operations. I request the Ministry's instructions and necessary approvals to expedite these developments.

3. Speeding Up the Chikmagaluru-Hassan New Line Project:

- The Chikmagaluru-Hassan railway line project is still pending, affecting regional connectivity.
- Since Hassan is a key junction that connects multiple regions,

completing this project will significantly improve rail access for Chikmagaluru.

I request that the work on this new line be expedited with the necessary budgetary support.

***श्रीमती रिमता उदय वाघ (जलगांव) :** मैं भारतीय रेल मंत्रालय की 2025-26 की अनुदानों की मांगों पर अपने विचार रखना चाहती हूँ। यह हमारे माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के दूरदर्शी नेतृत्व और मजबूत प्रशासनिक दृष्टिकोण का ही परिणाम है कि भारतीय रेल एक आधुनिक, सुरक्षित और तेज़ परिवहन साधन के रूप में परिवर्तित हो रही है। 'नवीन भारत की नई रेल' की परिकल्पना को साकार करने के लिए मोदी सरकार द्वारा उठाए गए कदम अभूतपूर्व हैं।

रेलवे विकास में महाराष्ट्र की भूमिका

महाराष्ट्र, विशेषकर हमारे क्षेत्र जलगाँव और संपूर्ण राज्य, रेलवे विकास में एक नया स्वर्णिम युग देख रहा है। बुलेट ट्रेन परियोजना, वंदे भारत एक्सप्रेस, अमृत भारत स्टेशन योजना, और समर्पित फ्रेट कॉरिडोर जैसी योजनाएँ न केवल यात्रा को अधिक सुविधाजनक बना रही हैं, बल्कि आर्थिक विकास और रोजगार के नए अवसर भी सृजित कर रही हैं।

बजटीय प्रावधान और रेलवे का विकास

- 2025-26 के लिए रेलवे का कुल पूंजीगत व्यय रु 2,65,200 करोड़ प्रस्तावित है, जिसमें से 95% केंद्र सरकार द्वारा प्रदान किया जा रहा है।
- यात्री सेवा से राजस्व रु 92,800 करोड़ और माल परिवहन से राजस्व रु 1,88,000 करोड़ अनुमानित है।
- महाराष्ट्र में रेल अवसंरचना को सुदृढ़ करने के लिए महत्वपूर्ण निवेश किया गया है, जिससे नए रेलमार्ग, विद्युतीकरण और आधुनिक सुविधाएँ बढ़ रही हैं।

* Speech was laid on the Table.

महाराष्ट्र में रेलवे परियोजनाएँ

- **मुंबई-अहमदाबाद बुलेट ट्रेन:** यह परियोजना भारत में उच्च गति रेलवे का प्रतीक बनेगी और आर्थिक गतिविधियों को गति देगी।
- **वंदे भारत एक्सप्रेस:** महाराष्ट्र में वंदे भारत ट्रेनों की संख्या बढ़ रही है, जिससे यात्रियों को अत्याधुनिक सुविधाएँ और तेज़ यात्रा उपलब्ध हो रही है।
- **अमृत भारत स्टेशन योजना:** महाराष्ट्र के प्रमुख रेलवे स्टेशनों का आधुनिकीकरण किया जा रहा है, जिससे यात्रियों को विश्वस्तरीय सुविधाएँ मिलेंगी।
- **फ्रेट कॉरिडोर और लॉजिस्टिक्स पार्क:** माल ढुलाई को बढ़ावा देने के लिए विशेष फ्रेट कॉरिडोर विकसित किए जा रहे हैं, जिससे उद्योगों को लाभ होगा।
- **नई रेलवे लाइनों का विस्तार:** जलगाँव, नासिक, औरंगाबाद और विदर्भ क्षेत्र में नई रेलवे लाइनों की माँग की जा रही है, जिससे राज्य के सुदूरवर्ती क्षेत्रों को बेहतर कनेक्टिविटी मिल सके।
- **रेलवे विद्युतीकरण:** महाराष्ट्र के सभी प्रमुख रेलवे मार्गों का 100% विद्युतीकरण किया जाए, जिससे यात्रा तेज, सुरक्षित और पर्यावरण अनुकूल हो।
- **अतिरिक्त यात्री सुविधाएँ:** महाराष्ट्र के महत्वपूर्ण रेलवे स्टेशनों पर अत्याधुनिक प्रतीक्षालय, स्वच्छ पेयजल, उच्च सुरक्षा उपाय और डिजिटल सूचना प्रणाली स्थापित करने के लिए विशेष बजट का प्रावधान किया जाए।
- **रेलवे औद्योगिक हब:** जलगाँव, पुणे, नागपुर और औरंगाबाद को लॉजिस्टिक्स हब के रूप में विकसित किया जाए, जिससे महाराष्ट्र उद्योगों और व्यापार के लिए एक मजबूत आधार बने।

रेलवे सुरक्षा और स्वच्छता

- मोदी सरकार ने रेलवे की सुरक्षा को सर्वोच्च प्राथमिकता दी है। 'कवच' जैसी तकनीकों के माध्यम से ट्रेन दुर्घटनाओं को न्यूनतम किया जा रहा है।

- स्टेशनों और ट्रेनों में स्वच्छता बनाए रखने के लिए स्वच्छ भारत अभियान के तहत व्यापक सुधार किए गए हैं।

मैं रेल मंत्री महोदय के समक्ष विशेष रूप से निम्नलिखित माँगें रखना चाहूँगी:

1. भुसावल से पुणे के लिए नई ट्रेन शुरू की जाए।
2. जलगांव, पाचोरा, और चालीसगांव जैसे प्रमुख स्टेशनों पर महत्वपूर्ण ट्रेनों का ठहराव सुनिश्चित किया जाए।
3. अहमदाबाद - बरौनी एक्सप्रेस और तामी गंगा एक्सप्रेस का धरणगांव में ठहराव प्रदान किया जाए।
4. भुसावल - इगतपुरी मेमू को मुंबई तक विस्तारित किया जाए।
5. अमरावती-सूरत एक्सप्रेस को नियमित (दैनिक) किया जाए।
6. जलगांव, नंदुरबार और धुले जिलों के यात्रियों की सुविधा के लिए नई रेल सेवाओं का विस्तार किया जाए।
7. लोकमान्य तिलक टर्मिनस हावड़ा एक्सप्रेस का जलगाँव और पाचोरा स्टेशन पर ठहराव किया जाए।
8. नागपुर-मडगांव एक्सप्रेस को जलगाँव और चालीसगाँव में रोका जाए।
9. पुणे-दानापुर एक्सप्रेस को पाचोरा और चालीसगाँव में ठहराव दिया जाए।
10. रेलवे भर्ती परीक्षाओं और अन्य सेवाओं में स्थानीय युवाओं को अधिक अवसर देने की नीति अपनाई जाए।
11. दादर भुसावल हफ्ते में 7 दिन है उसे विक्ली रोका जाए (गाड़ी नं 09051/52)।
12. धुले से दादर एक्सप्रेस (गाड़ी नं 11011/11012) चालीसगांव धुले मार्ग पर रजमाने स्थानक पर रोका जाए।
13. अजंता एक्सप्रेस (गाड़ी नं 19063/64) मनमाड स्टेशन पर 12/13 घंटे रुकती है उसे भुसावल तक किया जाए।

भारतीय रेलवे का यह स्वर्णिम युग प्रधानमंत्री मोदी जी के नेतृत्व में निरंतर आगे बढ़ रहा है। महाराष्ट्र में रेलवे का यह विस्तार हमारे राज्य को आर्थिक समृद्धि और गतिशीलता की नई ऊँचाइयों तक पहुँचाने में सहायक होगा। मैं अनुरोध करती हूँ कि रेलवे मंत्रालय के अनुदान को सर्वसम्मति से स्वीकृति दी जाए, ताकि देश की रेलवे सेवाओं को और अधिक सशक्त और आधुनिक बनाया जा सके।

***श्री बृजेन्द्र सिंह ओला (झुन्झुनू) :** मैं रेलवे की अनुदानों की मांगों 2025-26 पर अपने विचार व्यक्त करता हूँ। रेलवे जिसे देश की जीवन-रेखा कहा जाता है, करोड़ों लोगों की आवाजाही और माल परिवहन का प्रमुख माध्यम है। लेकिन यह दुर्भाग्यपूर्ण है कि सरकार की नीतियाँ और बजट आवंटन रेलवे की वास्तविक जरूरतों को पूरा करने में असमर्थ रहे हैं। विपक्ष के तौर पर हमारा कर्तव्य है कि हम इन नीतियों की समीक्षा करें और जनता के हितों की रक्षा करें।

रेलवे सुरक्षा और दुर्घटनाएँ – सरकार की घोर लापरवाही

रेलवे सुरक्षा को लेकर सरकार बड़े-बड़े दावे करती है, लेकिन वास्तविकता यह है कि पिछले कुछ वर्षों में कई बड़े हादसे हुए हैं, जिनमें सैकड़ों लोगों ने अपनी जान गंवाई। सरकार दुर्घटनाओं के बाद केवल जांच समितियाँ बनाकर जनता को बहलाने का काम कर रही है।

नई दिल्ली रेलवे स्टेशन पर भगदड़ की घटना हुई और 2023 में ओडिशा के बालासोर में हुए भीषण रेल हादसे में 290 से अधिक लोगों की मौत हुई। यह हादसा रेलवे की विफलताओं को उजागर करता है, जहाँ सुरक्षा उपायों की अनदेखी की गई। वर्ष 2025 तक पिछले 10 सालों में भारतीय रेलवे में सैकड़ों रेल दुर्घटनाएँ दर्ज की गईं, जिनमें से अधिकांश रेलवे के रखरखाव में लापरवाही के कारण हुईं। संकेत प्रणाली और कवच जैसी सुरक्षा तकनीकों को 100 प्रतिशत लागू करने के दावों के बावजूद, कई सेक्टरों में ये पूरी तरह से लागू नहीं हुई हैं। अगर सरकार रेलवे सुरक्षा को लेकर इतनी गंभीर है, तो दुर्घटनाओं की संख्या क्यों बढ़ रही है और नई सुरक्षा तकनीकों के क्रियान्वयन में देरी क्यों हो रही है?

* Speech was laid on the Table.

रेलवे कर्मचारियों की अनदेखी और भर्तियां नहीं करना

रेलवे सिर्फ इंजन और डिब्बों से ही नहीं चलता, बल्कि लाखों कर्मचारियों की मेहनत से चलता है। लेकिन सरकार इनके साथ अन्याय कर रही है। रेलवे में 3 लाख से अधिक पद खाली हैं, लेकिन भर्ती प्रक्रिया सुस्त है। ग्रुप डी और टेक्निकल पदों पर वर्षों से लंबित भर्तियों को पूरा नहीं किया गया। सरकार रेलवे के लाखों कर्मचारियों की समस्याओं को लगातार नजरअंदाज कर रही है। नए पदों पर भर्ती नहीं हो रही है, पुरानी भर्तियाँ लंबित पड़ी हैं, और संविदा कर्मचारियों के शोषण को बढ़ावा दिया जा रहा है। श्रमिक संगठनों और रेलवे कर्मचारियों की मांगों को अनसुना किया जा रहा है।

निजीकरण की ओर बढ़ता रेलवे - जनता पर बोझ

सरकार रेलवे के निजीकरण को 'मॉडर्नाइजेशन' और 'अतिरिक्त निवेश' का नाम देकर इसे कॉर्पोरेट कंपनियों के हवाले करने की कोशिश की जाती है। लेकिन कुछ तथ्य इसे उजागर करते हैं: वर्ष 2019 में "तेजस एक्सप्रेस" को निजी ऑपरेटर IRCTC के तहत सौंपा गया, लेकिन यात्री संख्या कम होने के कारण इसे अस्थायी रूप से बंद करना पड़ा। वर्ष 2020 में "प्राइवेट ट्रेन प्रोजेक्ट" की घोषणा की गई, जिसमें 151 ट्रेनों को निजी कंपनियों को सौंपने की योजना थी, लेकिन निवेशकों की रुचि कम होने के कारण यह विफल हो गया। रेलवे स्टेशन पुनर्विकास परियोजना के तहत (100 से अधिक) अनेक स्टेशनों को पीपीपी (पब्लिक-प्राइवेट पार्टनरशिप) मॉडल पर सौंपा जा रहा है, जिससे किराए और प्लेटफॉर्म शुल्क में बढ़ोतरी की संभावना है। सरकार को यह स्पष्ट करना होगा कि रेलवे की सार्वजनिक सेवा भावना को धक्का पहुँचाकर निजी कंपनियों को लाभ पहुँचाने की यह नीति आम यात्रियों के हित में कैसे है?

मैं सरकार से मेरे संसदीय क्षेत्र झुंझुनू के लिए रेलवे से संबंधित निम्नलिखित मांगें रखता हूँ जिनको पूरा करने की कृपा करें:

1) झुंझुनू जिले के शहर से गुजर रहे स्टेट हाइवे 8 पर स्थित रेलवे क्रॉसिंग नंबर 265 पर रेलवे और राजस्थान सरकार द्वारा संयुक्त रूप से आरओबी (तवड़) का निर्माण कार्य शुरू किया था लेकिन रेलवे द्वारा अपने हिस्सा का बजट नहीं देने के कारण यह कार्य अभी रुका हुआ है। मेरा सरकार से निवेदन है

कि इसमें रेलवे अपने हिस्से का बजट अतिशीघ्र देवे जिससे यह कार्य शुरू हो सके।

2) ट्रेन संख्या 14701 और 14702 अरावली एक्सप्रेस का स्टॉपेज भी रामगढ़ शेखावाटी स्टेशन पर करे।

3) ट्रेन संख्या 14713 और 14714 के फेरे बढ़ाकर इसको सीकर - दिल्ली सराय रोहिल्ला के बीच रविवार को भी अथवा नियमित चलाया जाए।

4) लोहारू से पिलानी वाया बिसाऊ तक नई रेल लाइन का सर्वे करवाकर नई रेल लाइन बिछाई जाए।

5) राजस्थान राज्य के झुंझुनूं और सीकर जिले व्यापारिक, शिक्षा और धार्मिक दृष्टि से महत्वपूर्ण जिले हैं। और सैकड़ों, हजारों लोग रोज यहां आते जाते हैं। इसलिए सरकार झुंझुनूं, चिड़ावा होते हुए दिल्ली - सीकर के बीच रोज सुबह-शाम नियमित रूप से हाइ स्पीड ट्रेन चलाने की कृपा करें।

साथ ही हमारी सरकार से अन्य मांग भी हैं:

1. रेलवे का निजीकरण न किया जाए और इसे जनहितकारी परिवहन माध्यम के रूप में विकसित किया जाए।

2. रेलवे की सुरक्षा को सर्वोच्च प्राथमिकता दी जाए और ट्रेनों के संचालन में लापरवाही बरतने वालों के खिलाफ सख्त कार्रवाई हो।

3. कर्मचारियों की सभी लंबित भर्तियों को जल्द पूरा किया जाए और उन्हें उचित वेतन व सुविधाएँ दी जाएँ। साथ ही रिक्त पदों को भरा जाए।

4. छोटे स्टेशनों और ग्रामीण क्षेत्रों में रेलवे सेवाओं का विस्तार किया जाए ताकि आम जनता को इसका लाभ मिल सके।

5. ट्रेनों के किराए को आम जनता की पहुँच में रखा जाए।

रेलवे सिर्फ एक परिवहन माध्यम नहीं, बल्कि देश के आम नागरिकों की धड़कन है। इसे आम जनता के हित में चलाया जाए।

***श्री उज्ज्वल रमण सिंह (इलाहाबाद) :** माननीय रेल मंत्री आपसे आग्रह है कि रेलवे की अनुदान - मांगों के संदर्भ में मेरे निम्नलिखित सुझावों को शामिल किया जाये। प्रयागराज को लेकर कुछ विशेष सुझाव हैं। आपके माध्यम से अगर रेलवे बोर्ड को सुझाव भेजे जाएं तो महाकुंभ की वजह से उसका क्रियान्वन भी हो सकता है।

- प्रयागराज से वर्तमान समय मुंबई के लिए दूरंतो एक्सप्रेस संचालित हो रही है। वह सप्ताह में दो दिन ही चलती है अगर उसे चार दिन या 6 दिन चला दिया जाए तो यहां से मुंबई और मुंबई से प्रयागराज आने वाली लोगों को खासी सहूलियत मिलेगी।

- प्रयागराज से अहमदाबाद के लिए सीधी ट्रेन प्रत्येक शुक्रवार को चलती है इसके भी फेरे बढ़ाए जाने की मांग चल रही है अगर इस ट्रेन को सप्ताह में तीन दिन कर दिया जाए तो प्रयागराज से गुजरात की राजधानी अहमदाबाद की राह आसान हो जाएगी।

- प्रयागराज के सैकड़ों युवा वर्तमान समय पुणे और बंगलुरु में कार्यरत हैं। इसके अलावा सैकड़ों की संख्या में छात्र छात्राएं भी वहां अध्ययनरत हैं लेकिन यहां से जो ट्रेन चल रही है वह पीछे के स्टेशनों से आती है। इसलिए अगर प्रयागराज से पुणे होते हुए बंगलुरु के लिए सीधी ट्रेन चला दी जाए तो प्रयागराज लोगों को खासी सहूलियत मिलेगी।

प्रयागराज शहर में प्रयागराज संगम रेलवे स्टेशन, प्रयाग जंक्शन, फाफामऊ जंक्शन उत्तर रेलवे एवं प्रयागराज रामबाग, झूंसी रेलवे स्टेशन पूर्वोत्तर रेलवे के अधीन है। इस वजह से यहां होने वाले विकास कार्यों की मॉनिटरिंग दिल्ली और गोरखपुर स्थित संबंधित जोनल रेलवे के मुख्यालय से होती है, जबकि प्रयागराज में उत्तर मध्य रेलवे का मुख्यालय है। अगर इन स्टेशनों का विलय उत्तर मध्य रेलवे में कर दिया जाए तो संबंधित स्टेशनों पर होने वाले विकास कार्यों की जहां निगरानी बेहतर होगी तो वही वहां चल रहे कार्यों की भी गति तेज होगी।

मेरे पास कई खिलाड़ी आए थे। उन्होंने बताया कि उत्तर मध्य रेलवे में खेल कोटे भर्ती की

* Speech was laid on the Table.

स्थिति खराब है। पिछले वर्ष भी टैलेंट स्काउटिंग की भर्ती ट्रायल के बाद नहीं की गई और वर्तमान वर्ष में भी भर्ती घोषित तो की गई पर कोई प्रक्रिया नहीं दिख रही है जबकि वित्त वर्ष समाप्त होने वाला है और इसके बाद यह कोटा समाप्त हो जाएगा। वर्तमान वर्ष में न टैलेंट स्काउटिंग का ट्रायल हुआ न खुली भर्ती का। इस कठिन समय में जब खिलाड़ियों के लिए नौकरियों का अभाव है तब अधिकारियों का यह रुख निराशाजनक है।

***श्री विष्णु दयाल राम (पलामू) :** भारतीय रेलवे दुनिया के विशालतम रेलवे नेटवर्क में से एक है। यह राष्ट्रीय परिवहन व्यवस्था का मेरुदंड हैं, सामाजिक आर्थिक प्रगति की आधारशिला है। यह आर्थिक रूप से कमजोर वर्गों के लिए किफायती यात्रा का विकल्प प्रदान करता है। भारत जैसे विशाल आबादी वाले एवं कल्याणकारी राज्य में रेलवे का विकास बहुत महत्व रखता है। रेल मंत्रालय की वर्ष 2025-26 की अनुदान मांगों को 03.02.2025 को सदन में पेश किया गया जिसपर मैं अपने विचार व्यक्त करना चाहता हूँ। 2025-2026 के लिए रेल मंत्रालय की मांग 8,19,511.30 करोड़ की है जिसमें अवसंरचना विकास (इन्फ्रास्ट्रक्चर डेवलपमेंट), आधुनिकीकरण (मॉडर्नाइजेशन) और परिसम्पत्ति प्रतिस्थापन (असेट-एक्विजिशन, कंस्ट्रक्शन एंड रिप्लेसमेंट) के उद्देश्य से पूंजीगत व्यय कैपिटल एक्सपीडिचर पर बहुत ध्यान दिया गया है। राजस्व व्यय बड़े पैमाने पर रिकरिंग एक्सपेंडिचर विशेष कर पेंशन, भविष्य निधि और अन्य सेवानिवृत्ति लाभ और परिचालन व्यय यातायात पर हुआ है। साथ ही साथ बजट का एक बड़ा हिस्सा विभिन्न श्रेणियों तथा पवे, मोटिव पावर कैरेज और वैगन्स संयंत्र एवं उपकरणों की मरम्मत एवं रख-रखाव के लिए आवंटित किया गया है जो मौजूदा अवसंरचना को बनाए रखने की प्रतिबद्धता को रेखांकित करता है।

मंत्रालय ने 2025-26 के लिए 2,65,200 करोड़ रुपये की वार्षिक योजना (एनुअल प्लान) निर्धारित की हैं। इसमें ग्राँस बजटरी सप्लाई के रूप में 2,52,200 करोड़ रुपये शामिल हैं जिसमें निर्भया फंड के 200 करोड़ रुपये और राष्ट्रीय रेल सुरक्षा कोष (आरआरएसके) के अन्तर्गत 10000 करोड़

* Speech was laid on the Table.

रूपये शामिल हैं। आंतरिक संसाधन 3000 करोड़ रुपये का योगदान करते हैं जिसमें (आरआरएसके) के लिए रेलवे का 1000 करोड़ रुपये का योगदान शामिल है, जबकि 10,000 करोड़ रुपये अतिरिक्त बजटीय संसाधनों (एक्स्ट्रा बजटरी सपोर्ट) से आते हैं।

वार्षिक योजना का जोर यातायात अवरोधों (ट्रैफिक बॉटलनेक्स) को दूर करने, सुरक्षा, संवर्धन कार्यों और ग्राहक सुविधाओं में सुधार पर है और इस उद्देश्य से बजट अनुमान 2025-26 में बजटीय स्रोतों के अन्तर्गत योजना शीर्ष नई लाइनें (3235 करोड़ रुपये) दोहरीकरण (3200 करोड़ रुपये)। ट्रैक नवीनीकरण (रिन्यूअल) (22,800 करोड़ रुपये) लेवल कासिंग सुरक्षा कार्य (786 करोड़ रुपये) सड़क ओवर / अंडर ब्रीज (7000 करोड़ रुपये) और ग्राहक सुविधायें (12118 करोड़ रुपये) के लिए धन आवंटित किया गया है।

पिछले वर्षों के रुझान से पता चलता है कि रेल मंत्रालय पर्याप्त आंतरिक संसाधन नहीं जुटा पाया है। आंतरिक संसाधनों से राजस्व के कम सृजन से रेलवे को धीरे-धीरे बजटीय सहायता के लिए या उधार के उपर निर्भर करना पड़ेगा जिसमें अधिक ब्याज देयता वहन करने के लिए बाध्य होना पड़ता है। रेलवे को उन सभी संभावित क्षेत्रों का पता लगाना पड़ेगा जहां से अतिरिक्त संसाधन जुटाये जा सकते हैं। उदाहरण के तौर पर आइआरसीटीसी को ले सकते हैं जिसके द्वारा रेलवे स्टेशनों पर यात्री गाड़ियों में रेल नीर पहुंचाया जाता है। अपना ब्रांड सॉफ्ट ड्रिंक जूस की आपूर्ति कर धन की उगाही की जा सकती है या इसके ऑर्म या पीपीटी मॉडल में ली जाने वाली रॉयल्टी कमशः 10 प्रतिशत और 40 प्रतिशत के निर्धारण पर पुनर्विचार किया जा सकता है।

इसी प्रकार ऑपरेटिंग रेश्यो को कम कर अतिरिक्त संसाधन जुटाया जा सकता है। 2022-23 से रेलवे का ऑपरेटिंग रेश्यो लगातार 98 प्रतिशत से उपर रहा है। 2025-26 के लिए रेलवे ने परिचालन अनुपात के लिए 98.43 प्रतिशत लक्ष्य रखा है जो लगातार 98 प्रतिशत से उपर बना हुआ है। इसके अलावा रेलवे के राजस्व का 65 प्रतिशत माल परिवहन गुड ट्रैफिक या ट्रांसपोर्टेशन से आता है। इसमें कोयला, लौह आयस्क और सीमेंट के माल ढुलाई और माल संचालन के माध्यम से राजस्व सृजन में 60 प्रतिशत से अधिक का योगदान रहता है।

निश्चित रूप से रेलवे गैर थोक एवं गैर पारम्परिक वस्तुओं को ढुलाई बढ़ाने और संभावित हिस्सेदारी बढ़ाने पर कार्य कर रहा है पर मालगाड़ियों की औसत गति 25 कि०मी० / घंटा रही है। इसमें तत्काल सुधार की आवश्यकता है।

रेलवे ने भविष्य के लिए तैयारी के रूप में नेशनल रेल प्लान बनाया है जिसका जिक्र भी आवश्यक है। भारतीय रेल ने बुनियादी ढांचे में वृद्धि करके भविष्य के लिए तैयार रेल प्रणाली बनाने के लिए एक राष्ट्रीय रेल योजना तैयार की है। योजना के उद्देश्य इस प्रकार हैं:-

1. विशेष रूप से मध्यम और लंबी दूरी की अंतर-शहरी यात्रा के संबंध में यात्री परिवहन की मांग को पूरा करना।
2. 2022-23 में 1512 एमटी से 2030 तक माल यातायात को 3000 एमटी तक बढ़ाना।
3. 2030 तक 10 बिलियन यात्रियों तक पहुंचने का लक्ष्य।
4. पूर्वी और पश्चिमी डीएफसी के पूरा करके अत्यधिक भीड़ वाले मार्गों से माल और यात्री यातायात को विभाजित करना।
5. यथासंभव अधिकतम गति के लक्ष्य को प्राप्त करने के लिए औसत गति (वर्तमान में 24.16 कि०मी० प्रति घंटे) में वृद्धि करके मालगाड़ियों की अधिकतम गति को धीरे-धीरे बढ़ाकर 100 किमी तक प्रति घंटे करना।
6. बंदरगाहों, खानों और औद्योगिक समूहों (ऊर्जा, खनिज और सीमेंट) के लिए रेल संपर्क बढ़ाना/प्रदान करना।
7. 25 टन एक्सल लोड के लिए बुनियादी ढांचे और रोलिंग स्टॉक को उन्नत करना और बल्क कार्गो के लिए लंबी और भारी ट्रेनों को धीरे-धीरे उपयोग प्रारंभ करना।
8. गैर-बल्क कार्गो जैसे तेज गति से चलने वाले वाणिज्यिक सामान, ऑटोमोबाइल, कंटेनर और पार्सल आदि पर ध्यान केंद्रित करना।
9. मौजूदा टर्मिनलों, साइडिंग को सुदृढ़ करना और नए टर्मिनलों का निर्माण।
10. उच्च गति और बेहतर पावर टू ट्रेलिंग लोड अनुपात प्राप्त करने के लिए 12000 हॉर्स पावर के इंजन

शुरू करना ।

11. उच्च क्षमता, हल्के वजन, मजबूत और तेज रोलिंग स्टॉक को शामिल करना ।
12. समर्पित माल गलियारों के निर्माण के पश्चात खाली जगह का उपयोग यात्री सेवाओं को 160-200 कि.मी. / घंटा तक बढ़ाने के लिए करना ।
13. भारतीय रेल में 95 प्रतिशत तक समय की पाबंदी के लक्ष्य को प्राप्त करना ।
14. लंबी दूरी की यात्री ट्रेनों को धीरे-धीरे 160/200 कि.मी. प्रति घंटे की गति क्षमता वाली ट्रेन सेटों से बदलना । इससे यात्रा के समय में 20-25 प्रतिशत की कमी आने की संभावना है और हवाई यात्रा जैसी सुविधाएं मिलेगी । विनिर्माण हेतु उत्पादन क्षमता हासिल करने के लिए रेल कोच फैक्ट्री का विस्तार किया जा रहा है ।
15. 2030 तक भारतीय रेल के नेटवर्क को 72,000 रूट किलोमीटर तक विस्तार करना । इसमें रूटों की मल्टीट्रैकिंग, नए इलाकों को जोड़ना, जम्मू-कश्मीर, उत्तराखंड के पहाड़ी इलाकों और पूर्वोत्तर से कनेक्टिविटी शामिल होगी ।
16. मांग से अधिक क्षमता निर्माण के लिए अवसंरचना में निवेश करना ।
17. अमृत भारत योजना के तहत 1337 स्टेशनों का पुनर्विकास करना । इन स्टेशनों को विश्व स्तरीय सुविधाओं से लैस करके इनका विकास शहर के केंद्र के रूप में करना ।
18. 2030 तक मुंबई और अहमदाबाद के बीच देश की पहली हाई स्पीड रेल का संचालन शुरू करना । प्राप्त अनुभव देश में आवश्यकता के आधार पर अन्य हाई-स्पीड लाइनों के लिए मददगार साबित होगा । तब तक, अधिकांश एचडीएन मार्गों पर गति बढ़ाने के साथ-साथ माल और यात्री सेवाओं को अलग-अलग करने से 1400-1500 किलोमीटर की दूरी के भीतर स्थित शहरों के लिए यात्रा का समय 10-12 घंटे तक कम करना संभव हो जाएगा ।
19. धीरे-धीरे मानवयुक्त लेवल क्रॉसिंग को खत्म करना । आज ब्रॉड गेज लेवल क्रॉसिंग पर कोई भी मानवरहित क्रॉसिंग नहीं है ।
20. वर्ष 2030 तक चरणबद्ध तरीके से 160-200 किमी प्रति घंटे की गति वाली यात्री ट्रेनों के संचालन

के लिए परिकल्पित मार्गों पर सभी लेवल क्रॉसिंग को ग्रेड सेपरेटर से बदलना, सार्वजनिक-निजी भागीदारी पर जोर देना ।

21. परस्पर भिड़ंत से होने वाली रेल दुर्घटनाओं को रोकने के लिए, भारतीय रेल ने कवच नामक एक स्वदेशी तकनीक विकसित की है । 2030 तक पूरी भारतीय रेल में सुरक्षा के लिए कवच प्रणाली की स्थापना करना ।
22. वर्तमान में समय आधारित रखरखाव प्रणाली के बजाय स्थिति आधारित रखरखाव या पूर्वानुमानित रखरखाव को लागू करना ।
23. भारतीय रेल का 100% विद्युतीकरण करना ।
24. 2030 तक नेट जीरो कार्बन उत्सर्जन के लक्ष्य को प्राप्त करना ।
25. 2029 तक 50 से अधिक हाइड्रोजन संचालित लोकोमोटिव ट्रेन चलाना । इंटीग्रल कोच फैक्ट्री, चेन्नई एच-2 आधारित ट्रेक्शन वाहनों का विकास कर रहा है ।

तकनीकी प्रगति और क्षमता वृद्धि को प्राथमिकता दी जा रही है और इस दिशा में स्वदेश में विकसित कवच को ऑटोमेटिक ट्रेन प्रोटेक्शन (एटीपी) के रूप में अपनाया गया है एवं लोकोमोटिव में कवच की स्थापना का कार्य द्रुत गति से किया जा रहा है । 17,500 नॉन एसी जनरल कोचेस का निर्माण हो रहा है । अमृत भारत ट्रेनों का परिचालन प्रारंभ हो चुका है । आईसीएफ कोच की जगह एलएचबी कोचेस प्रतिस्थापित किए जा रहे हैं । वंदे स्लीपर ट्रेनों का उत्पादन चल रहा है । नमो भारत रैपिड रेल का विकास किया जा रहा है । ओब्रॉन्ड कॉन्टिनेन में सुधार के लिए 600 से अधिक बेस किचन स्थापित किया जा चुका है ।

झारखंड राज्य के लिए यूपीए सरकार के दौरान वर्ष 2009 से 2014 तक रेलवे बजट में कुल 457 करोड़ रुपए का आवंटन किया गया था, जबकि 2024-25 के बजट में रेलवे के विकास के लिए 7302 करोड़ रुपए का रिकार्ड आवंटन किया गया है जो यूपीए सरकार के आवंटन से 16 गुणा अधिक है । देश के यशस्वी प्रधानमंत्री आदरणीय श्री नरेंद्र मोदी जी एवं माननीय रेल मंत्री आदरणीय श्री अश्विनी वैष्णव जी के नेतृत्व में पिछले 10 वर्षों में झारखंड में रेलवे का अभूतपूर्व विकास हुआ है । 2025-26 के

रेल बजट में भी झारखंड के लिए घोषणाएं की गयी हैं। 2014 से अबतक झारखंड में 1,311 किमी. नई पटरियों का निर्माण किया गया है जो यूएई के पूरे रेल नेटवर्क से अधिक है। 2014 के बाद से 943 कि०मी० विद्युतीकरण के साथ झारखंड में रेलवे 100 प्रतिशत विद्युतीकृत हो चुका है। झारखंड में 2,134 करोड़ रुपये की लागत से पलामू संसदीय क्षेत्र के अंतर्गत डालटनगंज, गढ़वा रोड़, गढ़वा टाउन, नगर ऊंटारी, मोहम्मदगंज, हैदरनगर एवं जपला सहित 57 अमृत भारत योजना के तहत स्टेशनों का विकास किया जा रहा है। 2014 से अबतक 445 रेल फ्लाईओवर और अंडरब्रिज का निर्माण और प्रमुख स्टेशनों पर लिफ्ट, एस्केलेटर एवं वि-फी जैसी सुविधाएं दी गयी हैं। 56,694 करोड़ रुपये की लागत से कुल 34 परियोजनाओं के तहत 3251 किमी. नए ट्रैक बिछाने का कार्य प्रगति पर है। झारखंड के 14 जिलों को कवर करते हुए 22 स्टॉपेज के साथ 12 वंदे भारत का संचालन हो रहा है।

माननीय रेल मंत्री जी से पलामू संसदीय क्षेत्र के अंतर्गत रेलवे से जुड़ी महत्वपूर्ण मांग को पूर्ण करने का अनुरोध करता हूँ जो निम्नलिखित हैं :-

1. पलामू संसदीय क्षेत्र के अंतर्गत दो महत्वपूर्ण रेल परियोजनाओं के लंबित रहने के कारण उस क्षेत्र के निवासियों को आवागमन में अत्यंत कठिनाइयों का सामना करना पड़ रहा है। एक परियोजना गया-शेरघाटी इमामगंज-डालटनगंज रेलवे लाइन के निर्माण से संबंधित है और दूसरी परियोजना बरवाडीह चिरिमिरी अंबिकापुर तक रेल लाइन निर्माण से संबंधित है। दोनों रेल परियोजना में एक समानता है और वह है कि कई किलोमीटर तक दोनों परियोजनाओं में रेलवे लाइन का निर्माण हो चुका है। इन दोनों रेल परियोजनाओं पर करोड़ों रुपए खर्च भी हो चुके हैं परंतु वर्षों से उस पर कार्य होना बंद हो गया। गया-शेरघाटी इमामगंज-डालटनगंज नई रेलवे लाइन परियोजना का शीघ्र कार्यान्वयन किया जाय। यह परियोजना स्वीकृत है लेकिन कम प्राथमिकता के कारण रुकी हुई है। इसके लिए नया सर्वेक्षण और विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार की जा रही है। बरवाडीह चिरिमिरी अंबिकापुर नई रेलवे लाइन का शीघ्र कार्यान्वयन किया जाय। यह महत्वपूर्ण परियोजना झारखंड और छत्तीसगढ़ के बीच कनेक्टिविटी को मजबूत करेगी और औद्योगिक विकास को बढ़ावा देगी। इन दोनों रेल परियोजनाओं को पूर्ण कराने की कृपा करें जिससे न केवल मेरे संसदीय क्षेत्र पलामू के निवासियों को आवागमन में

सुविधा होगी बल्कि बिहार एवं छत्तीसगढ़ राज्यों के संबंधित जिलों के निवासियों को भी सुविधा होगी।

2. वन्दे भारत ट्रेन टाटानगर-वाराणसी नई वंदे भारत एक्सप्रेस जो प्रारम्भ होने वाली है। इसे वाया डालटनगंज, गढ़वा रोड़ होकर चलायी जाय। पलामू संसदीय क्षेत्र में रेल कनेक्टिविटी बहुत सीमित है, केवल एक साप्ताहिक ट्रेन पटना तक जाती है। वंदे भारत एक्सप्रेस को इस मार्ग से संचालित करने से क्षेत्र की रेल कनेक्टिविटी एवं विकास को बल मिलेगा।

3. पटना सिंगरौली लिंक एक्सप्रेस ट्रेन संख्या 23347/23348 एवं रांची चोपन एक्सप्रेस (वाया लोहरदगा सप्ताह में तीन दिन) ट्रेन संख्या 18631/18632 मेराल रेलवे स्टेशन पर ठहराव करने की माँग की गयी है। विदित है कि उक्त दोनों ट्रेनों का ठहराव कोविड-19 के बाद से बंद है जबकि पहले ठहराव होती थी। मेराल स्टेशन पर चोपन गोमो पैसेंजर ट्रेन एवं रांची चोपन एक्सप्रेस (वाया मुरी सप्ताह में तीन दिन) रुकती है तथा कोई भी अन्य पैसेंजर या एक्सप्रेस ट्रेनों का ठहराव नहीं है। मेराल स्टेशन से रमना स्टेशन एवं गढ़वा स्टेशन की दूरी लगभग 11-11 किलोमीटर है जिसके कारण यहाँ की जनता को आवागमन करने में काफी कठिनाईयों का सामना करना पड़ रहा है।

4. त्रिवेणी लिंक एक्सप्रेस को पुनः प्रारम्भ किया जाये अथवा उसके स्थान पर एक ऐसी ट्रेन चलायी जाय जो लखनऊ तक जाये।

5. झारखंड राज्य की राजधानी रांची से नई दिल्ली के लिए प्रतिदिन ट्रेन चलाने रांची नई दिल्ली राजधानी एक्सप्रेस सप्ताह में चार दिन चलती है। दो दिन गुरुवार (ट्रेन संख्या 20407 / 20408) एवं रविवार (ट्रेन संख्या 12453/12454) को रांची वाया लोहरदगा, डालटनगंज एवं गढ़वा रोड़ स्टेशन होकर नई दिल्ली जाती है। बाकी अन्य दो दिन बुधवार एवं शनिवार को (ट्रेन संख्या 20839/20840) रांची वाया बोकारो, कोडरमा होकर नई दिल्ली जाती है। रांची नई दिल्ली गरीब रथ ट्रेन 12877 / 12878 रांची से नई दिल्ली सप्ताह में तीन दिन चलती है क्रमशः सोमवार, मंगलवार एवं शुक्रवार को। परंतु कोई भी ट्रेन सप्ताह में सभी दिन राज्य की राजधानी रांची से नई दिल्ली वाया लोहरदगा जिला (लोहरदगा स्टेशन), लातेहार जिला (चंदवा स्टेशन) एवं पलामू (डालटनगंज एवं गढ़वा रोड़ उस्टेशन) एवं नई दिल्ली से रांची के लिए वाया गढ़वा रोड़, डालटनगंज, चंदवा एवं लोहरदगा होकर रांची तक नहीं

चलती है। विदित है कि उक्त तीनों जिलें आकांक्षी जिलों की श्रेणी में शामिल हैं। यहां की जनता को नई दिल्ली से आवागमन करने के लिए प्रतिदिन ट्रेन नहीं होने के कारण काफी कठिनाइयों का सामना करना पड़ता है। इसलिए यहां के लोगों की मांग है कि गरीब रथ ट्रेन संख्या (12877/12878) को सप्ताह में 6 दिन विस्तारित किया जाये ताकि पलामू, गढ़वा एवं आसपास के यात्रियों को बेहतर कनेक्टिविटी मिल सके।

6. पलामू एक्सप्रेस ट्रेन संख्या 13347/13348 को रजहरा स्टेशन पर ठहराव दिया जाये।

7. रांची से वाया डालटनगंज होकर गोरखपुर तक एक नई ट्रेन चलाई जाये, जो कोरोना काल में चली भी थी। उसे बंद कर दिया गया है उसे पुनः चालू किया जाये। डालटनगंज से गोरखपुर जाने वाले यात्रियों की संख्या अत्यधिक है।

8. रांची सासाराम इंटरसिटी एक्सप्रेस ट्रेन संख्या 18635/18636 में यात्रियों की संख्या अत्यधिक होने के कारण लोगों को यात्रा करने में काफी कठिनाइयों का सामना करना पड़ रहा है। यात्रियों की संख्या को देखते हुए 1 एसी चेयर कार एवं 3ग.स कोच की संख्या में बढ़ोतरी की जाये।

9. गढ़वा रोड एवं डालटनगंज रेलवे स्टेशनों पर रेक प्वाइंट डालटनगंज गुड्स शेड का अधिक उपयोग हो रहा है, इसे और विकसित किया जाये। गढ़वा रोड स्टेशन को 2017 में इसे अधिसूचित किया गया था लेकिन मांग की कमी के कारण बाद में निरस्त कर दिया गया। इसे पुनः उपयोग में लाने हेतु आवश्यक उपाय किया जाये।

पलामू संसदीय क्षेत्र के अंतर्गत विभिन्न स्थानों अनमैंड रेलवे क्रॉसिंग को बंद कर दिये जाने से एक ही गांव दो भागों में विभक्त हो गये हैं। वहां के निवासियों को आवागमन में अनेकों प्रकार की कठिनाइयों का सामना करना पड़ रहा है। उक्त स्थानों पर (एलएचएस) लो हाइट सबवे/(रूब) रोड अंडर ब्रिज अथवा (रॉब) रोड ओवर ब्रिज बनाने से जनता को कठिनाइयों से निजात मिल सकेगी। वैसे स्थान निम्नलिखित हैं :-

1. गढ़वा रोड-गढ़वा खंड पर सोनपुरवा गाँव में कि०मी० 09/15-19 पर आरयूबी का निर्माण।
2. नगर उटारी विदमगंज खंड पर अहिरपुरवा में कि०मी० 45/11-12 पर आरयूबी का निर्माण।

3. बुढ़वापीपर चियॉकी-डालटनगंज खंड पर कि०मी० 281/1-3 पर आरयूबी का निर्माण ।
4. केचकी-चियॉकी खंड पर बखारी में कि०मी० 276/21-23 पर आरयूबी का निर्माण ।
5. गढ़वा-मेराल खंड पर कुंभी में कि०मी० 18/19-20 पर आरयूबी का निर्माण ।
6. मुहम्मदगंज-कोसियारा सेक्शन में डाली गांव के पास कि०मी० 352/35 पर आरयूबी का निर्माण ।
7. लहर बंजारी उटारी रोड़ के पास कि०मी० 337/5-7 पर आरयूबी का निर्माण ।
8. कजरात नवाडीह सेक्शन पर कि०मी० 377/5-7 पर एल.सी. नंबर 32 के बदले आरयूबी के निर्माण की मांग की गई है ।
9. बेगमपुर-मुहम्मदगंज सेक्शन पर कि०मी० 350/9-11 पर एल.सी. संख्या 53 के स्थान पर आरयूबी के निर्माण की मांग की गई है ।
10. सतबहिनी रेलवे स्टेशन एवं मोहम्मदगंज स्टेशन के बीच पिलर संख्या 340/33, गेट संख्या 58 के पास आरयूबी का निर्माण ।

अंत में, मैं माननीय रेल मंत्री जी को रेल व्यवस्था में आमूल-चूल परिवर्तन लाने के लिए हृदय से धन्यवाद देता हूँ, एवं रेलवे संबंधी मांग का अनुमोदन करते हुए अपनी बात को समाप्त करता हूँ ।

***श्री महेश कश्यप (बस्तर) :** वर्ष 2024-25 के ऐतिहासिक रेल बजट में छत्तीसगढ़ के अति पिछड़े एवं लंबे समय से नक्सल समस्या से जूझ रहे बस्तर के लोगों को ध्यान में रखते हुए माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी की संवेदनशीलता एवं आपकी तत्परता से रावघाट से जगदलपुर तक रेलवे लाईन स्वीकृत हुई है । लेकिन, अभी तक कार्य प्रारम्भ नहीं होने से जन-आक्रोश का सामना करना पड़ रहा है। जिस तत्परता से रावघाट माइनिंग एरिया में रेलवे लाईन डाली गई, उसी गति से कार्य पूर्ण होने की उम्मीद की जा रही है ।

रायपुर से धमतरी होते हुए केशकाल तक अंग्रेजों के जमाने में छोटी रेलवे लाईन डाली गई थी, जिसका विस्तार करते हुए गेज परिवर्तन के साथ ही इसे आगे बढ़ाते हुए कांकेर, केशकाल, कोंडागांव

* Speech was laid on the Table.

होते हुए जगदलपुर तक विस्तार किया जाना बहुत आवश्यक है।

बैलाडीला किरन्दूल रेल लाईन का लौह खनिज परिवहन के लिए विस्तार किया गया था एवं इस ट्रैक पर एक पैसंजर ट्रेन का परिचालन किया गया था। वर्तमान आवश्यकताओं को ध्यान में रखते हुए रेलवे लाईन को जोड़ते हुए गीदम, भैरमगढ़, बीजापुर, पट्नम होते हुए सिरोंचा महाराष्ट्र को जोड़ा जाए। इस रेलवे लाइन के 490 किलोमीटर विस्तार से नक्सली समस्या से सामना करने में आसानी होगी व नक्सली समस्या के खात्मे में मदद मिलेगी। कोतागुडेम-किरंदुल 180 किलोमीटर रेल लाईन स्वीकृत है। अतः मेरा अनुरोध है कि जनहित में मेरे संसदीय क्षेत्र के बस्तरवासियों की उपरोक्त मांगों को शीघ्र स्वीकृत करें।

***SHRI AVIMANYU SETHI (BHADRAK):** I, Avimanyu Sethi, Member of Parliament (Lok Sabha) representing Bhadrak Parliamentary Constituency, Odisha, hereby submit this paper to be laid on the Table of the House, concerning certain critical demands pertaining to railway development under the control of the Ministry of Railways. The details of the demands are as follows:

1. Introduction of Nilagiri-Khaira-Keonjhar Train Line:

There needs to be a dedicated train line between Nilagiri-Khaira-Keonjhar to address the lack of sufficient rail connectivity, which is impacting trade, tourism, and socio-economic development in the region. Establishing this train line will facilitate economic growth, enhance regional connectivity, and improve the standard of living for people residing in these areas.

2. Introduction of Amrit Bharat Express from Puri to New Delhi:

Considering the increasing demand for affordable long-distance travel

*Speech was laid on the Table.

between Odisha and New Delhi, introducing an Amvit Bharat Express from Puri to New Delhi with sleeper coach facilities will benefit a wide range of passengers, including migrant labourers, tourists, and regular travellers. This service will enhance connectivity, promote tourism, and offer an economical travel option for the people of Odisha.

3. Proposal for Railway Line Connecting Bhadrak, Jajpur, and Keonjhar to Enhance Connectivity: A proposed railway line connecting Bhadrak, Jajpur, and Keonjhar, known for Baba Akhandalamani Temple, Maa Biraja Temple, and Maa Tarini Temple, along with Dhamara Port and Maa Dhamarai Temple, will greatly enhance connectivity, boost tourism, and promote regional economic growth.

These demands are essential for the enhancement of rail infrastructure and connectivity for the people of Odisha, contributing significantly to the state's overall development. I, therefore, urge the Ministry of Railways to kindly consider these proposals favourably and take appropriate action for their implementation.

***श्री राम शिरोमणि वर्मा (श्रावस्ती) :** मैं रेल मंत्रालय की अनुदानों की मांगों पर अपने विचार व्यक्त करना चाहता हूँ। रेलवे हमारे देश की जीवन रेखा है, जो देश के विभिन्न हिस्से को जोड़ने के साथ साथ देश के आर्थिक विकास में एक महत्वपूर्ण भूमिका निभाता है। भारत सरकार दावा करती है कि भारतीय रेलवे यात्रियों को तमाम सुविधाएं दे रही है लेकिन तमाम दावों के बाद भी वास्तविकता यह है कि आज भी देश में रेलवे के बुनियादी ढांचे के विकास के साथ-साथ स्टेशनों और ट्रेनों में स्वच्छ टॉयलेट, स्वच्छ पेयजल, साफ-सफाई, महिला यात्रियों की सुरक्षा, समय पर ट्रेनों का संचालन से लेकर आए दिन होने वाली रेल दुर्घटनाएं एक बड़ी समस्या बनी हुई है। त्योहारों व अन्य अवसरों पर आज भी स्टेशनों पर

* Speech was laid on the Table.

भारी भीड़ लगी रहती है। सरकार अब तक पर्याप्त रेल गाड़ियों को नहीं चला पायी है जिस ओर माननीय रेल मंत्री जी को विशेष ध्यान देने की जरूरत है। माननीया वित्त मंत्री जी ने अपने बजट भाषण में भारतीय रेलवे का जिक्र तक नहीं किया है और न ही रेलवे को लेकर कोई नई घोषणा की है। भारतीय रेलवे में पूंजीगत व्यय पर आवंटन बढ़ाया जाना चाहिए था।

आज भी यात्रियों को कन्फर्म टिकट नहीं मिलता है, तमाम यात्री जो अपनी जरूरी कामों के लिए जैसे कोर्ट-कचहरी, अपना इलाज कराने, शिक्षा व रोजी-रोटी हेतु दिल्ली मुंबई व अन्य शहरों में कमाने जाने के लिए एवं तमाम इमरजेंसी कामों के लिए वेटिंग टिकट ले लेते हैं लेकिन समय नजदीक आते आते जब गाड़ी का टाइम हो जाता है और उसे ट्रेन पकड़ना होता है तब 2 मीनट में मैसेज आ जाता है की आपका टिकट कन्फर्म नहीं हुआ जिस कारण उन्हें काफी दिक्कतों का सामना करना पड़ता है, यात्री मायूष हो जाते हैं। मेरी सरकार से मांग है कि यात्रियों को कन्फर्म टिकट मिल सके इसके लिए सभी जरूरी आवश्यकताओं के साथ ज्यादा से ज्यादा ट्रेनों का संचालन किया जाना चाहिए।

साथ ही कोरोना काल के दौरान छोटे छोटे रेलवे स्टेशनों पर तमाम पैसंजर ट्रेनों का ठहराव बंद कर दिया गया था जिसे अब तक चालू नहीं किया जा सका है, जिस कारण आस पास के लोगों को अपनी रोजमर्रा के कामों के लिए आने जाने में भारी दिक्कतों का सामना करना पड़ता है। मेरी सरकार से मांग है कि अगर रेलवे स्टेशन बनाया गया है जो 5 या 7 किलोमीटर की दूरी पर है वहाँ पैसंजर ट्रेनों या अन्य ट्रेनों का ठहराव किया जाना चाहिए।

रेलवे सामान ढुलाई के लिए एक महत्वपूर्ण साधन है जिससे व्यापार और उद्योग को बढ़ावा मिलता है लेकिन माल ढुलाई भाड़े में भारी वृद्धि होने के कारण सामानों की लागत में भी बढ़ोतरी हुई है जिस कारण व्यापारियों और उपभोक्ता को भारी नुकसान भुगतना पड़ता है। माल ढुलाई भाड़े को घटाया जाना चाहिए।

अभी भी आए दिन रेल गाड़ी के डिब्बे पटरी से उतार जाते हैं व रेल दुर्घटनाओं में कई यात्रियों की जान चली जाती है इसके रोकथाम हेतु सरकार को इस ओर गंभीरता पूर्वक ध्यान देने की जरूरत है। जगह-जगह रेल अंडरपास में पानी भर जाता है ऐसे समस्याग्रस्त अंडरपास को चिन्हित कर आवश्यकतानुसार

सुधारों के साथ पम्पिंग व्यवस्था व संवेदनशील जगहों पर चौबीसों घंटे निगरानी की व्यवस्था किए जाने की जरूरत है। साथ ही जो सांसदों द्वारा पत्र भेजने पर भी टिकट कन्फर्म नहीं होता है माननीय रेल मंत्री जी को इस ओर भी ध्यान देने की जरूरत है।

मेरा संसदीय क्षेत्र श्रावस्ती और बलरामपुर, उत्तर प्रदेश के अति पिछड़े आकांक्षी जनपद की श्रेणी में आता है जो विश्व प्रसिद्ध बौद्ध तीर्थ स्थल एवं भगवान बुद्ध की तपोस्थली रही है जहां देश-विदेश से लाखों बौद्ध अनुवाई और पर्यटक हर साल घूमने आते हैं, उसके बावजूद भी आजादी के बाद से अब तक श्रावस्ती में कोई रेल लाईन नहीं है।

माननीय रेल मंत्री से आग्रह है कि:

1. जनपद श्रावस्ती में बनने वाली नई रेल लाइन परियोजना- खलीलाबाद, डुमारियागंज, उतरौला, बलरामपुर, श्रावस्ती, बहराइच जिसका निर्माण कार्य मेरे संसदीय क्षेत्र में अभी तक शुरू नहीं हो सका है। इसे जल्द से जल्द शुरू कराया जाए।
2. झारखंडी रेलवे स्टेशन के नजदीक झारखंडी रेलवे फाटक (एनएच 730) पर बहुत लम्बा जाम लग जाता है जिससे आवागमन बाधित होता है वहाँ पर आम जनमानस की सुविधा हेतु रेल ओवर ब्रिज का निर्माण कराया जाए।
3. जनपद बलरामपुर के जरवा रेलवे स्टेशन पर रेलवे की पर्याप्त जमीन उपलब्ध है, वहाँ पर एक रेल कारखाना एवं रेल सफाई/वासिंग स्टेशन स्थापित की जाए जिससे क्षेत्र के युवाओं, बेरोजगारों को रोजगार उपलब्ध हो सके।
4. तुलसीपुर से बड़नी मार्ग पर ग्राम छपिया सुखारामपुर के पास रेलवे गेट न०-116सी के नजदीक रेलवे अंडरपास बन रहा है। यह क्षेत्र एक बाढ़ प्रभावित क्षेत्र है जहां अक्सर बरसात के दिनों में बाढ़ आने के कारण सड़क के ऊपर तक पानी भर जाता है। यह एक महत्वपूर्ण मार्ग है जो करीब 30-35 गावों को आपस में जोड़ती है। अतः माननीय मंत्री जी से आग्रह है कि उक्त स्थान पर रेल ओवर ब्रिज का निर्माण कराया जाए।
5. रेलगाड़ी संख्या 15069 गोरखपुर पनवेल अप//15070 डाउन इण्टरसिटी गोरखपुर ऐशबाग का

ठहराव गैसडी कौवापुर झारखण्डी रेलवे स्टेशन पर किया जाए जिससे आम जनमानस के साथ-साथ आस पास के लोगों को इसकी सुविधा मिल सके।

***SHRI KRISHNA PRASAD TENNETI (BAPATLA):** I would to like to express my views on the Demand for Grants for the Ministry of Railways 2025-26. On behalf of my leader and the Chief Minister of Andhra Pradesh Sri Nara Chandrababu Naidu Garu, I would like to appreciate and applaud the vision of our Prime Minister Sri Narendra Modiji, Finance Minister Smt. Nirmala Sitharamanji and Railways Minister Sri Ashwini Vaishnawji regarding the lifeline of our country, the Indian Railways.

Under the present NDA government, our railways has become a beacon for development with:

- Laying more than 1,26,000 Kms of tracks across the country at a rate of almost 14 kms per day, setting us on course to become the largest rail network in the world soon;
- Completing more than 97% electrification of broad gauge railway lines, with Andhra Pradesh being 100% electrified. This has not only helped cut down our carbon footprint but also enhanced operational efficiency and helped reduce our dependence on fossil fuels.
- Commencing upgradation / modernisation work on 90% of railways stations across India that come under the Amrit Bharat Station Scheme;

I would like to bring to the attention of the Govt. toward the urgent need for

* Speech was laid on the Table.

critical railway infrastructure improvements in Andhra Pradesh, which will have a transformative impact on both passengers and freight movement across the region. The proposals I am presenting today address longstanding demands and will significantly boost connectivity, economic activity, and travel convenience.

The Vijayawada-Gudur section is a vital segment of the Indian Railways network, serving as a major corridor for both passenger and freight trains. Even with the third line under construction, the current infrastructure is stretched to its capacity, leading to frequent congestion and delays. Given the increasing volume of traffic, the addition of a fourth railway line is no longer an option but a necessity. This expansion will help reduce bottlenecks, ensure smooth train operations, enhance efficiency by accommodating growing passenger and freight movement.

Additionally, I would like to put forward two proposals aimed at improving passenger convenience and connectivity in my constituency:

Firstly, the stoppage of the Secunderabad-Tirupati Vande Bharat Express at Chirala. The absence of a halt at Chirala has caused considerable inconvenience to thousands of commuters who need to access this route.

Secondly, I propose the introduction of an overnight Vijayawada-Bengaluru LHB Bogie Train. Despite the high demand, there is currently no direct overnight train service between these two major cities. As a result, passengers are left with no option but to rely on private buses, which charge exorbitant fares. Establishing this train service and given that the Vande Bharat Express is one of the fastest and most modern trains, stopping at Chirala would provide relief to lakhs of commuters from Vijayawada, Tenali, Chirala, Bapatla, Ongole, Kavali, Nellore, Gudur, and

Renigunta.

Furthermore, I reiterate my request for the sanctioning of a double railway line between Tenali Junction and Repalle. This section plays a crucial role in facilitating economic activities, particularly in agriculture and small-scale industries. The introduction of a double line will help reduce congestion and delays, ensuring faster movement of goods and passengers as well as strengthen regional connectivity and enhance economic opportunities.

Additionally, I would also want to request for a new railway line between Machilipatnam and Bapatla, two key coastal centers for the state of Andhra Pradesh. Lastly, I urge the Ministry of Railways to also consider including Bapatla Railway Station as a stop for the Vande Bharat Express. Bapatla, as a district headquarters and a key transit point, deserves better connectivity.

I was privileged to participate in the recent South Central Railway meeting, where I raised these pressing issues. Today, I bring them before the Government to emphasize critical importance for the region's connectivity, passenger convenience, and economic growth. I urge the Honourable Minister of Railways, Shri Ashwini Vaishnav Ji to expedite these proposals and allocate the necessary funds for their implementation in the upcoming budget. These initiatives are not mere enhancements but essential measures for ensuring the seamless movement of people and goods, fostering economic prosperity, and strengthening India's railway infrastructure.

***SHRI RAHUL KASWAN (CHURU):** I would like to draw the attention of the Government towards the critical challenges facing the Indian Railways, in light of the Budget for the fiscal year 2025-26. While the Railways is often referred to as the lifeline of our nation, it is imperative that we scrutinize the financial and operational hurdles that continue to plague this vital sector.

Railways have historically played a significant role in India's development, with a separate railway budget previously presented. However, the current government has abolished the railway budget, and this year, railways were not even mentioned in the budget.

The Railways' internal revenue, primarily derived from freight and passenger services, is insufficient to meet its capital expenditure needs. Railways earned ₹2.40 lakh crore from freight and passenger fares in 2023-24, with expectations of further growth. Despite this, 95% of the capital expenditure is financed through budgetary support from the central government. This over-reliance on government funds highlights the Railways' inability to generate sufficient surplus from its operations. The operating ratio, a key indicator of financial health, is estimated at 98.43%, indicating that the Railways spends Rs 98.43 to earn Rs 100. This leaves little room for investment in critical infrastructure and modernization.

In the budget, the Finance Minister has allocated 1.50 lakh crore for railway expansion projects, with a total provision of ₹2.50 lakh crore for railways. However, the Indian Railway Budget reveals that no new projects have been initiated by the

* Speech was laid on the Table.

Railway Ministry.

The Railways' share in freight traffic has been declining, from 36% in 2007-08 to around 26% in 2021-22. The target to increase this share to 45% by 2030 seems ambitious, given the current growth rate of 4.1% in freight tonnage. The Railways must address inefficiencies in freight operations, including slow average speeds and poor first and last-mile connectivity, to compete with the road sector. The government's Gati Shakti project has faced numerous implementation challenges due to a lack of coordination among ministries. The Multi-Modal Cargo Terminals, as envisioned in the policy, are yet to materialize. Moreover, the reliance on coal, which constitutes 52% of freight revenue, is also a concern, given India's commitment to reducing coal dependency in power generation.

Most passenger service categories, except AC 3 tier and AC chair car, have registered losses over the past four years. The Standing Committee on Railways has recommended a comprehensive review of passenger fares and operating expenses to reduce losses while ensuring affordability. However, the government has yet to take concrete steps in this direction.

The Railways' debt servicing obligations have been rising steadily. The outstanding liabilities raised by the Indian Rail Finance Corporation (IRFC) are estimated to be Rs 4.4 lakh crore in 2025-26, up from Rs 1.1 lakh crore in 2015-16. The expenditure on lease charges, including both interest and principal components, is estimated to be 20% of the internal revenue. This growing debt burden will further strain the Railways' finances and limit its ability to invest in critical infrastructure.

Safety remains a pressing issue for the Railways. Between 2000-01 and 2023-24, there were 3,953 consequential train accidents. While the number of accidents per million kilometers has decreased, the absolute number of accidents is still unacceptably high. The failure of staff was recorded as the leading cause of accidents between 2017-18 and 2021-22. The Kavach automatic train protection system has been a mere paper work since its implementation has been slow, with only 1,465 route kilometers covered as of December 2024. The Kavach safety device, designed to prevent collisions, has not been fully installed, leading to recent accidents.

The Railways has consistently under-provisioned for the renewal of over-aged assets. The low allocation to the Depreciation Reserve Fund (DRF) has resulted in significant delays in track renewals, rolling stock replacement, and other critical maintenance works. This under-provisioning poses a serious risk to the safety and efficiency of rail operations.

The government proposed running 400 high-speed express trains to boost tourism, but only a few were launched during elections, with the rest seemingly shelved. The introduction of LHB (Linke-Hofmann-Busch) coaches for passenger comfort has been delayed, with many key trains still lacking these coaches. The growth in non-AC passenger traffic has been slow, with some segments like the ordinary class seeing a decline. The National Rail Plan, 2020, noted that the stagnation in supply could be a reason for this slow growth. While the Ministry of Railways aims to add 10,000 non-AC coaches, the pace of implementation needs to be accelerated to meet the growing demand.

I would also like to draw the attention of the Government to the challenges faced by my people in Churu Lok Sabha constituency in Rajasthan. The ongoing electrification of sections like Sadulpur-Hanumangarh, Ratangarh-Sardarshahar, and Churu-Jaipur is yet to be fully operational. The Sadulpur station's platform construction has delayed the electrification of lines 1 and 2, which needs urgent attention.

The Railway Ministry plans to eliminate unmanned level crossings, but the lack of railway crossings in several regions is creating major disruptions, especially in rural areas. In Churu, for instance, the absence of crossings is forcing farmers to cross the tracks illegally, putting their lives at risk. The state governments lack the necessary funds to build these underpasses, and we need the central government to step in with a revised policy to address these concerns.

Another ongoing issue is waterlogging in underpasses, particularly during the monsoon season. Water levels in these underpasses often rise up to 6-7 feet, disrupting traffic and daily life. The government must take immediate action to redesign these underpasses with proper drainage systems.

There are urgent demands for new railway lines in several areas, including Ratangarh-Fatehpur, Sardarshahar-Hanumangarh, and others. Despite repeated surveys, these proposals have been rejected by the Railway Ministry due to negative Rate of Return (ROR). An alternate route via Pilani-Loharu could ease traffic on the Delhi- Bikaner-Churu line and should be surveyed. We demand that the Railway Ministry reconsider these rejected proposals and take proactive steps to expand the railway network. Also New Line survey of Sikar-Nokha to Churu-

Toranga-Nohar.

In order to improve connectivity, several key trains need to be extended, including the Delhi Sarai Rohilla-Jodhpur Salasar Express and the Mount Abu-Jodhpur Express, among others. Furthermore, the Sadulpur-Hanumangarh section, completed long ago, still lacks sufficient express train services. There is also an urgent need for intercity trains connecting Hanumangarh to Delhi, Jaipur, Jodhpur, and Udaipur.

Many stations, including Churu, Ratangarh, Sujangarh, and Sadulpur, require additional toilets to accommodate passengers. The height and length of platforms at Nohar, Chhapar, and Padiharana stations must be increased to accommodate 24-coach trains. Also, additional foot overbridges are needed at Churu, Sardarshahar, and Ratangarh stations, and a new ticket counter should be constructed at Sadulpur station to improve passenger convenience.

The budget fails to address the core issues facing the railway infrastructure. The lack of new projects, delayed safety implementations, and ongoing problems with passenger services and station upgrades are deeply concerning. The government must take decisive action to address these challenges and to truly realize the vision of a modern, efficient, and sustainable Indian Railways.

***श्री उम्मेदा राम बेनीवाल (बाड़मेर) :** मैं जिस संसदीय क्षेत्र से आता हूँ जो थार क्षेत्र है जिसकी पाकिस्तान की करीब 780 किमी अंतराष्ट्रीय सीमांत लगती है। आजादी के बाद से अब तक लम्बे समय से मेरे संसदीय क्षेत्र में जैसलमेर- बाड़मेर-भाभर गुजरात तक रेल लाईन की मांग चल रही है। यह

* Speech was laid on the Table.

क्षेत्र राजस्थान का बड़ा भू-भाग है और सामरिक दृष्टि से भी महत्वपूर्ण क्षेत्र हैं जहां डवलपमेंट की अपार संभावनाएं हैं। जैसलमेर में लाईम स्टोन के अकूत भण्डार हैं। यह सोलर एवं विंड एनर्जी का हब बनने जा रहा है। क्रूड ऑयल एवं गैस का उत्पादन हो रहा है। क्रूड एवं ऑयल के नये ब्लॉक भी आवंटित हुए हैं। देश के आधुनिक तकनीकी की रिफाईनरी भी लग रही है। पेट्रोकेमिकल हब बनने जा रहा है। इसके साथ ही कपड़ा उद्योग एवं अन्य सभी प्रकार के बड़े औद्योगिक विकास की अपार संभावनाएं हैं। मेरे क्षेत्र के लोग बड़ी संख्या में अन्य राज्यों में रहते हैं जिनके आवागमन एवं मालभाड़े और सामरिक दृष्टि से महत्वपूर्ण प्रोजेक्ट को तुरन्त प्रभाव से स्वीकृत किया जाए।

बालोतरा और बाड़मेर रेलवे स्टेशन मॉडिफिकेशन के काम में तेजी लाई जाए एवं बाड़मेर में वाशिंग यार्ड के काम में भी तेज लाई जाएं। बाड़मेर गडरा रोड़ के खड़ीन गांव में लोकल रेल का ठहराव पुनः शुरू किया जाए ताकि स्थानीय लोगों को आवागमन की सुविधा का लाभ मिल सके। रेलवे - माल भाड़े पर निर्भर है। इसको बढ़ावा देने के लिए पंजाब के अमृतसर, राजस्थान के बीकानेर, बालोतरा होते हुए गुजरात के कांडला पोर्ट तक एक्सप्रेस हाइवे के डेडिकेटेड फ्रेट कोरीडोर का भी निर्माण किया जाए ताकि वर्षों से पिछड़े पश्चिम राजस्थान का सर्वांगीण विकास हो सके। बड़े सौभाग्य की बात है कि आजादी के बाद राजस्थान राज्य से आने वाले माननीय रेल मंत्री जी के हाथों में रेलवे की बागडोर है। मेरे संसदीय क्षेत्र के बायतु में आरओबी रेलवे ओवर ब्रिज की मांग करता हूं।

2024-25 में आवंटित बजट का 83% ही उपयोग हो पाया; इसके पीछे क्या कारण रहे। रेल मंत्री जी स्पष्टीकरण दें। जबकि 2023-24 में 101% उपयोग हो गया था। रेलवे पीपीपी मोड पर ज्यादा जोर दे रहा है। यह अगर इसी तरह पीपीपी मोड पर ज्यादा बढ़ावा दिया गया तो वह दिन दूर नहीं कि रेलवे का पूरा संचालन निजी कम्पनियों के हाथों में चला जाएगा।

रेलवे की कमाई का मुख्य स्रोत माल ढुलाई से है। इसके लिए बने डेडिकेटेड फ्रेट कोरीडोर, (डीएफसी), ईडीएफसी, डब्ल्यूडीएफसी का काम वर्षों बाद भी अधूरा पड़ा है। इसे तुरन्त पूरा किया जाए एवं साथ ही साथ नए डीएफसी पर विस्तृत कार्य योजना बना कर नए कोरीडोरों के निर्माण पर जोर दिया जाए ताकि रेलवे का बजट की कमी न हो। यह सेवा के साथ-साथ कमाई का मुख्य संसाधन बन

सके जो विकसित भारत के सपने को साकार कर सके।

हम सपने देख रहे हैं हाईपर लूप का, हम काम कर रहे हैं बुलेट ट्रेन परियोजना पर। यह आने वाले समय की जरूरत भी है लेकिन मौजूदा रेल सेवाओं में हमें और अधिक ध्यान देने की जरूरत है। लंबी दूरी को रेल सेवाओं में आधारभूत सुविधाओं की कमी को दूर किया जाए। रेलवे में खाली पदों को तुरंत भरा जाए। लोको पायलट और गार्ड के पद ज्यादा खाली होने से लोको पायलट और गार्ड को समय से अधिक ड्यूटी करनी पड़ती है। लोको पायलट व गार्ड तनाव में हैं। कई बार अखबारों में खबर आती है कि लोको पायलट गाड़ी खड़ी करके चले जाते हैं। उन्हें रेस्ट करने और ठहरने की सुविधाओं में भी कमी है जिससे रेल दुर्घटनाओं का खतरा बढ़ता है। साथ ही साथ रेलवे के अंडर व ओवर ब्रिज को बढ़ाने की जरूरत है। घटिया निर्माण पर भी अंकुश लगाना जरूरी है। रेलवे के पुराने अंग्रेजों के जमाने के पुल आज भी अच्छी स्थिति में हैं लेकिन अभी के बने तो कुछ सालों में ही जर्जर हो जाते हैं। अधिकारियों एवं ठेकेदारों पर सख्त कार्यवाही की जाए जो घटिया निर्माण करते हैं।

मेरी कुछ अति महत्वपूर्ण ट्रेनों के संचालन हेतु मुख्य मांगें हैं:-

1. जैसलमेर बाड़मेर - भाभर गुजरात नई रेल लाइन स्वीकृत की जाए।
2. कोराना काल से पहले बाड़मेर तक संचालित होने वाली सभी रेल गाड़िया पुनः संचालित की जाएं। और संचालित हो रही ट्रेनों के फेरे बढ़ाए जाएं।
3. जोधपुर से दिल्ली मंडोर सुपरफास्ट को बाड़मेर तक चलाया जाए।
4. बाड़मेर से मथुरा सुपरफास्ट यथावत समय पर प्रतिदिन चलायी जाए।
5. बाड़मेर - अहमदाबाद मुम्बई रेल का प्रतिदिन संचालन किया जाए।
6. बाड़मेर से कन्याकुमारी वाया भीलड़ी साप्ताहिक रेल (ट्रेन) चलाई जाए।
7. बाड़मेर से चेन्नई वाया समदड़ी भीलड़ी साप्ताहिक रेल चलाई जाए।
8. जोधपुर-पुरी सुपरफास्ट ट्रेन का बाड़मेर तक विस्तार किया जाए।
9. जैसलमेर-दिल्ली इंटरसिटी प्रतिदिन पुनः संचालित की जाए।
10. जैसलमेर-हावड़ा वाया बीकानेर बुधवार साप्ताहिक ट्रेन चलाई जाए।

11. भारत-पाक के बीच शुरू की गई थार एक्सप्रेस को पुनः सुचारु किया जाए।
12. हुबली कर्नाटक से बाड़मेर तक सप्ताह में तीन दिन तक चलाई जाए।
13. चेन्नई तिरुपति जालोर भीलडी बाड़मेर नई रेलगाडी का संचालन किया जाए।

***SHRI VISHWESHWAR HEGDE KAGERI (UTTARA KANNADA):** I would like to express my views on Demands for Grants on railways, and also I support the supplementary demands for grant. I urge the hon'ble railway minister for few my parliamentary constituency works are very important and various demands regarding Railway development in Uttara Kannada:-

1. Konkan railway should merge with Indian Railway.
2. Sanction of Talaguppa - Sirsi - Hubballi new railway line.
3. Hubballi-Ankola new railway line (work should be complete on within time frame)
4. Dharwad - Kitturu - Belagavi new railway line
5. Restart train services to Dandeli: - Extension of Bengaluru Hubballi special train (07339/40) to Dandeli
6. Stoppage of 17317/78, 20653/64 and 12779/80 at Khanapur station
7. Extension of Bengaluru - Murudeshwar train upto Vasco
8. Improvement to Station facilities at Khanapur
9. Service road to Durganagar in Khanapur taluk
10. Restart Castle rock - Miraj - Castle rock passenger train
11. Vasco-Belagavi - Miraj passenger train
12. Early completion of station works at Londa

* Speech was laid on the Table.

13. Construction of new PF 2 at Kumta station

14. Construction of new underpass at Anantwadi and Bhatkal

15. Construction of underpass at Kumta - Hegade village near KE B grid beside Ganapati Temple.

I request to consider the above demands in this budget.

***डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) :** मैं रेल मंत्रालय के बजट पर अपने विचार रखना चाहता हूँ। पिछले दशक में रेलवे ने अनेक महत्वपूर्ण कदम उठाए हैं, जिनसे न केवल यात्री सुविधाओं में वृद्धि हुई है, बल्कि रेलवे का समग्र विकास भी हुआ है। रेलवे ने पिछले दस वर्षों में अपनी संरचना में महत्वपूर्ण विस्तार किया है। नई रेल लाइनों का निर्माण और पुरानी लाइनों का दोहरीकरण किया गया है। 2014 से 2023 तक लगभग 13,000 कि. मी. नई रेल लाइनों का निर्माण कराया गया है, जिनसे यात्रियों की यात्रा सुविधाजनक हुई है और माल परिवहन में तेजी आई है।

रेलवे के मॉडर्नाइजेशन के लिए भी हमारी सरकार ने ऐतिहासिक प्रयास किए हैं। यूपीए के दौर में 2006 से 2014 के बीच सिर्फ 2,209 नए एलएचबी (लिंग हॉफमेन बुश) कोच तैयार हुए थे, जबकि एनडीए सरकार के दौरान 2014 से 2023 के बीच रिकॉर्ड 31,956 एलएचबी कोचेज़ का निर्माण हुआ है। बायो टॉइलेट्स के क्षेत्र में भी हमारी सरकार की उपलब्धि बड़ी रही है। 2006 से 2014 तक बायो टॉइलेट्स वाले कोच मात्र 3,647 थे, जो 2014 से 2023 तक बढ़कर 80,478 तक पहुँच गए हैं।

रेलवे ट्रैक के इलेक्ट्रिफिकेशन का रिकॉर्ड भी ऐतिहासिक है। 2004-2014 के बीच यूपीए सरकार के दौरान सिर्फ 14,985 रूट किमी ट्रैक का विद्युतीकरण हुआ था, वहीं हमारी सरकार ने 2014 से 2023 तक 26,269 रूट किमी का विद्युतीकरण पूरा किया। 2022-23 के दौरान औसतन प्रतिदिन 14 किलोमीटर नए ट्रैक बिछाए गए हैं। यही असली मेहनत है।

रेल यात्रियों की सुरक्षा हमारी सरकार की सर्वोच्च प्राथमिकता है। यूपीए के समय रेलवे स्टेशनों

* Speech was laid on the Table.

पर CCTV जैसी बुनियादी सुरक्षा सुविधा मात्र 123 स्टेशनों पर उपलब्ध थी, लेकिन हमारी सरकार ने इसे बढ़ाकर दिसंबर 2024 तक 1,051 स्टेशनों तक पहुंचा दिया है। यात्रियों की सुरक्षा पर बीते दस वर्षों में हमने ₹1.27 लाख करोड़ से भी ज्यादा खर्च किए हैं।

रोजगार के मामले में भी हमारी सरकार ने रेलवे में नौजवानों को अधिक अवसर प्रदान किए हैं। यूपीए सरकार ने अपने कार्यकाल में केवल 4,11,000 नौकरियाँ दी थीं, जबकि हमारी एनडीए सरकार ने 2014 से अब तक 5,02,000 से अधिक नौकरियां दी हैं।

रेलवे के बिजलीकरण पर विशेष ध्यान दिया गया है। 2014 में केवल 42% रेलवे लाइनें बिजलीकृत थीं, जो 2023 तक बढ़कर 80% हो गई हैं। इससे न केवल डीजल पर निर्भरता कम हुई है, बल्कि प्रदूषण में भी कमी आई है। इसके साथ ही, रेलवे ने सौर ऊर्जा और पवन ऊर्जा का भी उपयोग बढ़ाया है, जिससे स्वच्छ ऊर्जा के माध्यम से ट्रेनें चलाई जा रही हैं।

यात्रियों की सुविधाओं में सुधार के लिए अनेक कदम उठाए गए हैं। स्टेशनों का आधुनिकीकरण किया गया है, जहां पर स्वच्छ पेयजल, साफ-सुथरे शौचालय और वेटिंग लाउंज जैसी सुविधाएं उपलब्ध कराई गई हैं। इसके अलावा, स्टेशन पररसरों में वाई-फाई की सुविधा भी प्रदान की गई है। 2016 में शुरू की गई मुफ्त वाई-फाई सुविधा आज 6000 से अधिक स्टेशनों पर उपलब्ध है।

रेलवे ने डिजिटल टिकटिंग को बढ़ावा दिया है। आईआरसीटीसी वेबसाइट और मोबाइल एप्प के माध्यम से टिकट बुकिंग अब बहुत आसान हो गई है। 2014 में केवल 20% टिकटें ऑनलाइन बुक होती थीं, जबकि आज यह संख्या बढ़कर 70% हो गई है। इसके अलावा, टिकट जांच के लिए भी हैंडहेल्ड डिवाइस का उपयोग किया जा रहा है, जिससे यात्रियों को अनावश्यक परेशानियों का सामना नहीं करना पड़ता।

ट्रेनों की गति और समयबद्धता में सुधार के लिए हाई स्पीड ट्रेन परियोजनाओं पर काम किया गया है। वंदे भारत एक्सप्रेस इसका एक उत्कृष्ट उदाहरण है, जो न केवल उच्च गति से चलती है, बल्कि यात्रियों को अत्याधुनिक सुविधाएं भी प्रदान करती है। इसके अलावा, रेल ट्रैक का नवीनीकरण और सिग्नल प्रणाली में सुधार से ट्रेनों की समयबद्धता में भी वृद्धि हुई है।

रेलवे सुरक्षा पर भी विशेष ध्यान दिया गया है। यात्रियों की सुरक्षा सुनिश्चित करने के लिए स्टेशनों और ट्रेनों में सीसीटीवी कैमरों का व्यापक उपयोग किया गया है। इसके साथ ही, महिला यात्रियों की सुरक्षा के लिए 'महिला हेल्प डेस्क और महिला आरक्षी तैनात की गई हैं। रेल दुर्घटनाओं को कम करने के लिए रेल ट्रैक और पुलों की नियमित निगरानी और मरम्मत की जा रही है।

माल ढुलाई के क्षेत्र में भी रेलवे ने महत्वपूर्ण सुधार किये हैं। डेडिकेटेड फ्रेट कॉरिडोर परियोजना का कार्यान्वयन तेजी से किया जा रहा है। पश्चिमी और पूर्वी डेडिकेटेड फ्रेट कॉरिडोर का अधिकांश कार्य पूरा हो चुका है, जिससे माल ढुलाई में तेजी और समय की बचत हो रही है। इसके अलावा, मालगाड़ियों की गति बढ़ाने के लिए विशेष प्रयास किये गए हैं, जिससे उद्योगों को समय पर सामग्री की आपूर्ति हो सके।

रेलवे सुधारों का सामाजिक और आर्थिक विकास पर भी सकारात्मक प्रभाव पड़ा है। नए रेल लाइनों के निर्माण और स्टेशनों के आधुनिकीकरण से रोजगार के नए अवसर उत्पन्न हुए हैं। इसके अलावा, ग्रामीण और पिछड़े क्षेत्रों में रेल कनेक्टिविटी बढ़ने से उन क्षेत्रों का भी विकास हो रहा है।

रेलवे के वित्तीय प्रबंधन में सुधार के लिए कई कदम उठाए गए हैं। रेलवे की आय बढ़ाने के लिए माल भाड़े और यात्री किराये में संतुलित वृद्धि की गई है। इसके अलावा, गैर-किराया आय बढ़ाने के लिए स्टेशन परिसरों में वाणिज्यिक गतिविधियों को बढ़ावा दिया गया है। रेलवे ने पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए वित्तीय प्रबंधन में डिजिटल तकनीक का भी उपयोग किया है।

रेलवे ने पर्यावरण संरक्षण के लिए कई हरित पहलें की हैं। स्टेशनों और ट्रेनों में सौर ऊर्जा पैनल लगाए गए हैं, जिनसे ऊर्जा की बचत हो रही है। इसके अलावा, बायो-टॉयलेट्स का व्यापक उपयोग किया जा रहा है, जिससे रेलवे परिसरों और पटरियों की स्वच्छता में सुधार हुआ है। पर्यावरण के प्रति अपनी जिम्मेदारियों को समझते हुए, रेलवे ने कई पौधरोपण अभियान भी चलाए हैं।

मैं अपने निर्वाचन क्षेत्र, कल्याण, से जुड़ी कुछ महत्वपूर्ण मांगों का उल्लेख करना चाहूंगा :-

1. अंबरनाथ रेलवे स्टेशन का उन्नयन और सौंदर्यीकरण - अंबरनाथ रेलवे स्टेशन के उन्नयन और सौंदर्यीकरण की आवश्यकता है। स्टेशन पर यात्रियों के लिए आधुनिक सुविधाओं का प्रावधान और

स्टेशन परिसर का सौन्दर्यीकरण हमारे क्षेत्र की प्रमुख मांग है।

2. कल्याण लोकसभा के सभी रेलवे स्टेशनों पर एंबुलेंस की तैनाती: आपातकालीन सेवाओं को ध्यान में रखते हुए, कल्याण लोकसभा के सभी रेलवे स्टेशनों पर एंबुलेंस की तैनाती की जानी चाहिए ताकि किसी भी आपातकालीन स्थिति में त्वरित सहायता मिल सके।

3. दिवा रेलवे स्टेशन पर कोंकण रेलवे ट्रेनों का नियमित ठहराव: दिवा रेलवे स्टेशन पर कोंकण रेलवे की ट्रेनों का नियमित ठहराव सुनिश्चित किया जाए, ताकि यात्रियों को बेहतर कनेक्टिविटी और सुविधा मिल सके।

4. रेलवे भूमि पर बसे झुग्गी निवासियों को निष्कासन नोटिस: रेलवे भूमि पर बसे झुग्गी निवासियों को निष्कासन नोटिस जारी कर उन्हें वैकल्पिक पुनर्वास की व्यवस्था की जाए, ताकि रेलवे भूमि का उचित उपयोग हो सके।

5. सीएसएमटी से पनवेल लोकल सेवा की शुरुआत (दिवा के माध्यम से): सीएसएमटी से पनवेल के बीच दिवा के माध्यम से लोकल सेवा की शुरुआत की जाए, जिससे यात्रियों को बेहतर यात्रा सुविधा मिल सके।

6. अंबरनाथ से सीएसएमटी (अप एंड डाउन) के बीच एसी लोकल की आवृत्ति बढ़ाई जाए: अंबरनाथ से सीएसएमटी के बीच एसी लोकल ट्रेनों की आवृत्ति बढ़ाई जाए, ताकि यात्रियों को अधिक आरामदायक और सुविधाजनक यात्रा मिल सके।

7. कोपर और दिवा के बीच दातीवली रेलवे स्टेशन की मांग: कोपर और दिवा के बीच दातीवली रेलवे स्टेशन की स्थापना की जाए, जिससे इस क्षेत्र के निवासियों को बेहतर कनेक्टिविटी मिल सके।

8. लोकग्राम एफओबी का निर्माण: लोकग्राम क्षेत्र में फुट ओवर ब्रिज (एफओबी) का निर्माण किया जाए, जिससे पैदल यात्रियों को सुरक्षित पारगमन की सुविधा मिल सके।

9. पीपीपी मॉडल पर कल्याण और डोम्बिवली स्टेशन का पुनर्विकास: कल्याण और डोम्बिवली रेलवे स्टेशनों का पुनर्विकास पब्लिक प्राइवेट पार्टनरशिप (पीपीपी) मॉडल पर किया जाए, जिससे इन स्टेशनों पर आधुनिक सुविधाएं उपलब्ध कराई जा सकें।

10. सभी रेलवे स्टेशनों पर शौचालयों का सुधार: सभी रेलवे स्टेशनों पर शौचालयों की स्थिति में सुधार किया जाए, ताकि यात्रियों को स्वच्छ और सुरक्षित शौचालय की सुविधा मिल सके।

11. दिवा - वसई मार्ग पर ट्रेनों की आवृत्ति बढ़ाई जाए: दिवा से वसई मार्ग पर ट्रेनों की आवृत्ति बढ़ाई जाए जिससे यात्रियों को बेहतर कनेक्टिविटी और यात्रा सुविधा मिल सके।

***श्री नारायणदास अहिरवार (जालौन) :** मेरे संसदीय क्षेत्र जालौन, गरौठा, भोगनीपुर, जो बुन्देलखण्ड क्षेत्र में आता है, में बुनियादी सुविधाओं का बहुत अभाव है। दिल्ली के लिए सीधी रेल सेवा न होने के कारण स्थानीय निवासियों का मजदूरी हेतु दिल्ली जाने के लिए दैनिक जीवन अधिक प्रभावित होता है। जनपद जालौन का जिला मुख्यालय उरई है। जनपद कानपुर देहात एवं जनपद हमीरपुर के लोगों को दिल्ली जाने के लिए सीधी रेल सेवा उपलब्ध नहीं है। ऐसी स्थिति में दिल्ली जाने के लिए लोगों को अधिक समय और अधिक पैसा खर्च करना पड़ता है, जिससे उनकी आर्थिक स्थिति अधिक प्रभावित होती है। ऐसी स्थिति में इस क्षेत्र में सीधी रेल सेवा और कुछ ट्रेनों का ठहराव अति आवश्यक है ताकि यहाँ के लोग अपना जीवनयापन करने के लिए सीधे दिल्ली जा सकें, और इस क्षेत्र के जनप्रतिनिधियों को भी दिल्ली आने-जाने के लिए सीधी ट्रेन न होने से परेशानी होती है।

जनपद जालौन की तहसील कोंच से अंग्रेजी हुकूमत से कोंच शटल एट तक आती थी। यह 2024 में एट से सरसौखी (उरई) तक बढ़ाई गयी है। अगर यह शटल सरसौखी से पुखराया होते हुए कानपुर तथा कानपुर से दिल्ली तक बढ़ा दी जाये तो जालौन के अलावा जनपद हमीरपुर, कानपुर देहात के लोगों को सीधे दिल्ली जाने के लिए साधन उपलब्ध हो जायेगा।

***श्रीमती कृष्णा देवी शिवशंकर पटेल (बांदा) :** बुन्देलखंड अतिपिछड़े क्षेत्रों में से एक है तथा मेरा संसदीय क्षेत्र बुन्देलखंड के अंतर्गत ही आता है। मैं सरकार और माननीय रेल मंत्री को अवगत कराना चाहती हूँ कि एक तरफ देश जहाँ आजादी का अमृत महोत्सव मना रहा है। राजधानी, शताब्दी, वंदे भारत जैसी आधुनिक ट्रेन देश के अनेक हिस्सों में चल रही हैं। बुलेट ट्रेन का आगमन भी बहुत जल्द

* Speech was laid on the Table.

होने वाला है। ऐसे में विडम्बना है कि बाँदा चित्रकूट संसदीय क्षेत्र रेल के क्षेत्र में भी काफी पिछड़ा है। यहाँ रेल सेवा का विस्तार होना अति आवश्यक है। जैसे कि, संसदीय क्षेत्र में सीमावर्ती जनपद फतेहपुर से बबेरू होते हुए अतर्रा रेलवे स्टेशन तक नवीन रेलमार्ग परियोजना का सर्वेक्षण 70 वर्ष पूर्व किया गया था। जिस पर आजतक कोई प्रभावी कार्यवाही नहीं हुई है। इसी के साथ बाँदा से होते हुए एक वंदे भारत भी प्रस्तावित हुई थी। लेकिन मेरे क्षेत्र का दुर्भाग्य वह महोबा से खजुराहो की तरफ चलाई गयी।

मैं मंत्री जी को यह भी बताना चाहूंगी एक कई बार पत्र के माध्यम से अतर्रा रेलवे क्रॉसिंग चार सौ छियत्तर (476) में जाम की समस्या होती है, अतः वहाँ एक ब्रिज की आवश्यकता है। उस पर भी कोई कार्यवाही नहीं हुई है।

एक और गुजारिश रखना चाहूंगी कि अपने क्षेत्र के अंतर्गत अतर्रा स्टेशन पर बरौनी अहमदाबाद, गोरखपुर दादर तथा सूबेदारगंज एल.टी.टी. एक्सप्रेस ट्रेन के स्टॉपेज किया जाये। मेरे संसदीय क्षेत्र में भी रेल विकास हो तथा हर देशवासियों को रेल अमृत उत्सव का एहसास हो।

***श्री मुकेशकुमार चंद्रकांत दलाल (सूरत) :** प्रधानमंत्री आदरणीय श्री नरेंद्र भाई मोदी जी ने देश को 'सबका साथ सबका विकास' का नया मंत्र दिया था और उसी को आगे बढ़ाते हुए रेल मंत्री जी ने पूरे देश के सभी रीजन, सभी प्रान्त, सभी वर्गों का ध्यान रखते हुए, रेल को नई सोच, नई दिशा एवं फैले हुए देश की अर्थव्यवस्था को वंदे भारत की स्पीड से बजट प्रस्तुत किया है। मैं इसके लिए उनका हार्दिक अभिनंदन करता हूँ।

I am coming from Surat, Gujarat. I would also like to put it forth what hon. Railway Minister has given to Gujarat. Annual average allocation to Gujarat was merely Rs.589 between 2005-2014 while same for 2025-26 is 29 times more, that is, Rs.17155 crore. For the same period 132 tracks were laid while 249 tracks were laid between 2014-25.

* Speech was laid on the Table.

Around 2739 kilometre of new tracks were constructed in Gujarat since 2014 which is more than the entire rail network of Denmark, which is, 2948 kilometre. New projects worth Rs.30826 crore for constructing new tracks are in progress in Gujarat. A total of 87 station, wherein Surat will be one, will be developed under Amrit Stations in Gujarat. A total of 1049 ROBs and RUBs of Rs.6303 crore were constructed since 2014 in Gujarat

A State-of-the-art world class Vande Bharat trains covering 12 districts are running in Gujarat. Surat railway station redevelopment work under Phase-1 of Rs.980 crore and Phase-2 of Rs.497 crore is also in progress. I thank the hon. Railway Minister for the same on behalf of my Surat constituency. The planned transformation of the rail network in the State is expected to provide a major boost to trade, industry and employment-driven development.

Gujarat's railway sector due to its unique geographical landscape faces several challenges despite significant investments and development projects. Certain regions especially in Saurashtra, Kutch and Dang still lack adequate rail connectivity. Kutch is a major logistic hub under the Gujarat Integrated Logistics and Logistics Park Policy, 2021. Gujarat is a major industrial hub with ports like Mundra, Kandla and Hazira generating significant freight traffic. Existing railway lines struggle to handle the increasing cargo load efficiently. Therefore, I request hon. Railway Minister to look at the targeted infrastructure of freight movement along with Western Dedicated Freight Corridor which needs to be completed as speedily as it is possible.

The Mumbai-Ahmedabad high speed rail, that is, the bullet train project is

delayed due to land acquisition issues during initial phases. It needs to be completed speedily by expediting the execution of key works pertaining to the project. Gandhidham-Palanpur stretch of 301 kilometre also needs to be electrified. The Taranga Hill Ambuj-Abu road rail line got approval of Cabinet Committee of Economic Affairs in July 2022 which was scheduled to be completed before 2027. But due to technical reasons, it is running late and needs to be completed earliest.

यहां पर विपक्ष द्वारा जनरल कोच के लिए फॉल्स नैरेटिव फैलाया गया है, जबकि रेल मंत्री जी द्वारा देश के सभी लोगो के लिए फुल नॉन एसी सेगमेंट में 100 अमृत भारत ट्रेन्स जन सुविधाओं में बदलाव करते हुए शुरू की जा रही हैं। पैसेंजर्स की मांग को देखते हुए शॉर्ट डिस्टेंस के लिए नमो भारत ट्रेन, एमडीएम डिस्टेंस के लिए 130 वंदे भारत ट्रेन्स और लंबी दूरी के लिए प्रोटोटाइप ऑफ वंदे भारत ट्रेन यात्रा शुरू की गई है, या शुरू की जा रही है। कुछ अंतर की दूरी की सभी मेल/ एक्सप्रेस ट्रेन्स में मार्च 2025 तक कम से कम चार जनरल कोच देंगे।

The hon. Railway Minister, Shri Vaishnaw is the most dynamic, dedicated and sensitive person who is doing overnight work under the leadership of Modi ji to give new direction and dimension to Indian Railways.

I acknowledge, appreciate and congratulate him as well as the Railways for successfully running and managing thousands of trains during historical Maha Kumbh.

लास्ट में, मैं सूरत की बात करता हूँ। ये मेरी मांग हैं :-

- (1) मुंबई-अहमदाबाद के बीच में वंदे भारत 20901-20902 में अभी 19 कोच हैं। ट्रेन हमेशा फुल ही जाती है। यात्रियों की मांग को ध्यान में रखते हुए ट्रेन में 04 नए कोच लगाने चाहिए।
- (2) मुंबई-राजकोट दूरंतो एक्सप्रेस 12267-12268 ट्रेन को सुरेंद्रनगर में स्टॉपेज मिला है। राजकोट और आसपास के लोगों के लिए सुरेन्द्रनगर प्रमुख स्टेशन है। सूरत में राजकोट के काफी लोग रहते हैं,

उनकी सुविधा के लिए मैं सूरत में स्टॉपेज देने का मांग करता हूँ।

(3) जनसंपर्क क्रांति सूरत रेलवे स्टेशन से गुजरती है, सूरत में करीब 60 लाख की आबादी है, ट्रेड इंडस्ट्रियल क्षेत्र भी हैं, तो यात्रियों की सुविधा को ध्यान में रखते हुए संपर्क क्रांति का सूरत में स्टॉपेज देने की मांग करता हूँ।

(4) सूरत के नजदीक फुडसद में कोरोना के बाद कोई ट्रेन स्टॉपेज नहीं है। रेल मंत्री ने वहां लोकल ट्रेन का स्टॉपेज देने का मांग स्वीकार की थी, मगर अभी तक काम नहीं हुआ है। फुडसद में दो-तीन लोकल ट्रेन्स के तत्काल स्टॉपेज देने की मांग मैं फिर से दोहराता हूँ।

(5) किम रेलवे स्टेशन पर दो एस्केलेटर्स लगवाने की मेरी मांग थी और मांग स्वीकार भी हुई थी। वह काम जल्द से जल्द शुरू हो जाए, यह मेरी मांग है।

(6) सूरत रेलवे स्टेशन की 300 करोड़ रुपये की सालाना आमदनी है, मगर फिर भी यहां डीआरएम ऑफिस नहीं है। मैं यहाँ सूरत डीआरएम ऑफिस देने की मांग करता हूँ।

(7) सूरत के नजदीक हाजरा में कई बड़े-बड़े इंडस्ट्रियल क्षेत्र हैं, पर उसको बड़ोदरा डीआरएम के साथ जोड़ दिया है। मैं हाजरा को मुंबई डीआरएम में जोड़ने की मांग करता हूँ।

***SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI):** I would like to bring to the notice of the Government several pressing issues and requests related to the railway network in the Southern Tamil Nadu region, specifically regarding the much-needed extension of the Charminar Express to Kanyakumari, along with other vital requests concerning train services, infrastructure development, and the improvement of rail connectivity for the people of the Kanyakumari district and the surrounding areas.

1. Request for Extension of Train No. 12759/12760 Charminar Express to

* Speech was laid on the Table.

Kanyakumari

The primary request I would like to bring to your attention today is the long-standing demand to extend the Charminar Express (Train No. 12759/12760) from its current terminus at Chennai to Kanyakumari. This is not just an issue of convenience, but a critical demand that connects Telangana State's capital, Hyderabad, with the southernmost tip of Tamil Nadu, a region that holds immense economic and cultural importance.

The Charminar Express has been well-received as a vital link between Hyderabad and Chennai, facilitating the movement of thousands of passengers daily, connecting commuters, students, professionals, and tourists. However, the extension of this train to Kanyakumari would not only bring greater convenience but would also improve overall connectivity, tourism, and economic development in the region.

The Need for Extension to Kanyakumari

Kanyakumari is a crucial pilgrimage and tourist destination that draws people from across the country, thanks to its strategic geographical location and cultural heritage. The introduction of a direct train from Hyderabad to Kanyakumari would greatly enhance the travel experience, reduce travel times, and boost the tourism economy in the region. Furthermore, this extension, through operational routes such as Vriddhachalam and Madurai, ensures operational convenience while promoting seamless connectivity for travelers, especially those from Southern Tamil Nadu.

This extension, which was proposed in IRTTC 2021 and 2023, has already

received approval from the Railway Board. However, the necessary steps to implement this extension must be expedited. I call on the Railway Board to take immediate action to ensure the extension of this vital service to Kanyakumari as soon as possible.

2. Request for Train Service Enhancements and New Proposals

Beyond the Charminar Express extension, there are several additional requests related to train services that are crucial to meet the growing demand for enhanced rail connectivity in Southern Tamil Nadu:

Conversion of Train No. 22657/22658 (Tambaram-Nagercoil Express) to Daily Operations

One of the requests that has been carefully examined is the conversion of the Tambaram-Nagercoil Express to daily operations. Currently, this service runs tri-weekly, but due to its popularity and demand, it would be highly beneficial for it to operate daily. Unfortunately, this request has encountered challenges, particularly because of the shared track with other non-daily trains. However, given the demand, we urge the Railway Board to reconsider and explore ways to make this daily service feasible.

Introduction of Vande Bharat Sleeper Coach Train on the Chennai-Kanyakumari Section

Another critical request is the introduction of a Vande Bharat Sleeper Coach train on the Chennai-Kanyakumari section. As Kanyakumari has become a major destination for pilgrims, tourists, and commuters, a Vande Bharat train with sleeper accommodations would not only increase the comfort and efficiency of travel but

also boost tourism in the region. This request is under the purview of the Railway Board, and we hope they will give it due consideration.

3. Request for Train Stoppages

There are several requests for the stoppage of trains at various stations, which would greatly benefit daily commuters and ensure better connectivity for remote areas. Currently, the absence of stoppages at certain stations has created significant hardships for the traveling public.

Requests for Stoppages:

1. Stoppage of Train No. 26627/26628 (TVC-TPJ Intercity Express) at Eraniel

This request was denied due to low ticket sales, but we must highlight that Eraniel is an important local hub, and we urge the Railway Board to reconsider this decision in light of future population growth and demand in the region.

2. Stoppage of Train No. 16649/16650 (Parasuram Express) at Nagercoil Town

This stoppage request has already been recommended to the Railway Board for approval. Nagercoil Town is a central point for many commuters, and having this stoppage would greatly ease the travel burden on the residents.

3. Stoppage of Train No. 16729/16730 (Punalur-Madurai Express) at Palliyadi

The stoppage of this train was removed due to low patronage, but Palliyadi remains an essential area for travelers. We request that this stoppage be reinstated as soon as commercially viable.

4. Stoppage of Train No. 16321/16322 (Nagercoil-Coimbatore Express) at Aralvaimolli

This stoppage was removed during zero-based timetabling due to poor

patronage, but as local conditions change, we encourage the Railway Board to review this decision for future improvements.

4. Infrastructure Development Requests

Infrastructure development plays a crucial role in improving overall railway efficiency, safety, and convenience. There are several infrastructure-related requests that need urgent attention:

Request for Road Over Bridges (ROBs) and Road Under Bridges (RUBs)

1. Construction of an ROB at LC No. 20 (Kandanvilai)

The proposal for a Road Over Bridge (ROB) at Kandanvilai was examined but found to be unfeasible due to insufficient traffic. However, if the State Government provides funding, the Railway Board could consider eliminating this level crossing.

2. Construction of a New ROB at Kokkudu Village near Eraniel

The request for a new ROB at Kokkudu has been hindered because it is not part of the doubling work between Thiruvananthapuram and Kanyakumari. However, new ROB proposals are vital for the region and should be pursued with funding from the State Government.

3. Construction of a 2-lane ROB at Viricode (Kuzhithurai)

The revised plan for the construction of a 2-lane ROB at Viricode is currently on hold due to delays in the approach work by the Tamil Nadu Highways Authority. We urge the authorities to expedite the completion of this infrastructure project.

4. Construction of a RUB at OTLC No. 16818

The alignment for a Road Under Bridge (RUB) at OTLC No. 16818 has been

reviewed, but we await local authority approval. We urge the authorities to expedite the process and address any delays in the approval.

Goods Shed and Ballast Siding:

1. Request for a Goods Shed at Nagercoil Town Railway Station

Currently, Nagercoil Junction has a goods shed that adequately serves the purpose, but we propose that a similar facility be considered at Nagercoil Town if there is a future demand for additional goods traffic.

2. Request to Shift Ballast Siding from Eraniel to Aralvaimozhi Station

The proposal to shift the ballast siding from Eraniel to Aralvaimozhi is not currently feasible due to operational requirements. However, this issue should be revisited in the future to accommodate evolving operational needs.

5. Road Infrastructure Requests

Several requests have been made for road infrastructure improvements that will benefit both rail and road users in the region:

1. Construction of a New Approach Road to Nagercoil Town Railway Station:

The current approach road to Nagercoil Town is being developed to meet current traffic needs, but any new road connectivity would require land acquisition, which can be pursued with assistance from the State Government.

2. Construction of ROBS near Eraniel, Viricode, and Kandavilai

Various proposals have been made for the construction of ROBS at different level crossings. These are essential for improving traffic flow and safety in the region. The State Government's support is crucial for land acquisition and funding.

6. Other Requests

There are also several other requests that address specific needs of the community:

1. Request to Provide an RUB at LC No. 16 at Kottaram- Vaduganpattu Road

This initiative faced opposition from district authorities, but we strongly recommend that it be taken up with the District Administration to ensure that this crucial infrastructure is developed.

2. Request to Speed Up Construction of ROBs and Infrastructure Work

We also urge the Railway authorities to speed up the construction of ongoing ROB projects, particularly at the Aqueduct (Bridge No. 231), as delays in land acquisition are holding up vital projects.

The Railway demands put forward by the people of Kanyakumari and the broader Southern Tamil Nadu region are critical to the development of both the region and the nation. The extension of the Charminar Express to Kanyakumari, along with the requests for new train services, improved stoppages, and infrastructure development, will significantly enhance connectivity, improve the daily commute, and foster economic and tourism growth.

I now respectfully urge the Hon'ble Railway Minister to allocate the necessary funds at the earliest to implement these vital projects and fulfill the long-standing demands of the people in this region. I trust that under the leadership of the Railway Minister, these proposals will be prioritized, and the necessary steps will be taken to bring about the much-needed improvements in the railway services and infrastructure for the people of Kanyakumari and surrounding areas.

***SHRI EATALA RAJENDER (MALKAJGIRI):** I would like express my views on the Railway Budget for 2025, which holds immense significance for the people of my constituency, Malkajgiri, and for the state of Telangana as a whole.

Firstly, I would like to commend the government for its continued focus on modernizing and expanding our railway infrastructure. The allocation of ₹5,337 crore to Telangana reflects a commitment to enhancing connectivity and improving passenger amenities. This investment is crucial for fostering economic growth and ensuring better mobility for our citizens.

For Malkajgiri, the redevelopment of the Malkajgiri Railway Station under the Amrit Bharat Station Scheme is a welcome initiative. With a budget of ₹27.61 crore and Medchal Railway Station is a significant step forward, with a sanctioned budget of ₹32.11 crore, these projects promises to transform the station into a modern, passenger-friendly hub. The addition of a 12-meter-wide foot-over-bridge, lifts, escalators, and upgraded amenities will greatly enhance the travel experience for thousands of commuters who rely on this station daily.

The cultural motifs and landscaping will also add a unique touch, reflecting the rich heritage of our region.

Additionally, I am pleased to highlight the redevelopment of Charlapally Railway Station, which has been transformed into a world-class terminal. This station, now the fifth major railway terminal in Hyderabad, is equipped with state-of-the-art facilities, including VIP lounges, food courts, escalators, and air-

* Speech was laid on the Table.

conditioned waiting rooms. It is also the second air-conditioned railway terminal in South India, showcasing the government's commitment to creating modern and sustainable infrastructure. The development of Charlapally Railway Station will not only reduce the burden on other major terminals but also enhance connectivity for the people of Malkajgiri and surrounding areas.

I would also like to emphasize the importance of the Kazipet Coach Factory, a flagship project that has the potential to bring transformative benefits to Telangana. The factory represents a significant opportunity for generating employment, enhancing industrial growth, and positioning Telangana as a hub for railway manufacturing in South India. I urge the government to expedite the completion of this factory, allocate the necessary resources, and ensure that production begins without further delays. The operationalization of the Kazipet Coach Factory will not only bolster the Indian Railways but also have a positive ripple effect on the economy of our state.

Furthermore, I would like to draw attention to the long-pending works on proposed RUBs and ROBs in Malkajgiri. These projects, including the RUBs and ROBs at key locations such as Neredmet, Alwal, Bolarum and Medchal, have been delayed for years, causing significant inconvenience to commuters. The tremendous increase in traffic near railway crossings has made these projects a necessity. I urge the Ministry of Railways and the state government to expedite the completion of these works, which are critical for easing traffic congestion and ensuring the safety of pedestrians and motorists. The modified estimates for these projects must be approved without further delay, and a clear action plan should be

implemented to address the hardships faced by daily commute measures will address crucial bottlenecks and improve commuter mobility.

I would also like to highlight the extension of the FOB at Jammikunta Railway Station to improve passenger movement and safety. Furthermore, I urge the Ministry to approve train halts at Jammikunta Railway Station for important trains, including Telangana Express, Navjeevan Express, Kobra Express, Jaipur Mysore Express, Kazipet to Pune Express, and Dakshin Express, to cater to the growing demand of the local population.

Moreover, there is a strong and pressing demand for the introduction of daily services for the Karimnagar to Tirupati train and Push-pull train, which would provide much-needed connectivity for the people of this region. Additionally, I request the Ministry to implement the long-pending demand for the halt of Rayalaseema Express at Bollaram Station, which has been a persistent request from the citizens.

Lastly, I call upon the Ministry of Railways to consider providing opportunities to local people in the operation of railway canteens in my constituency. Offering railway canteens to local entrepreneurs and workers would not only create employment opportunities but also strengthen the connection between the railway network and the communities it serves. This initiative could contribute significantly to the economic development of our region while fostering a sense of inclusivity and collaboration.

Finally, while the redevelopment of Malkajgiri and Charlapally Railway Stations is commendable, there remains a pressing need to address the broader

connectivity issues in our constituency. Projects such as the doubling of railway lines and the introduction of new train services to underserved areas must be prioritized. Additionally, safety measures, including the installation of advanced signaling systems and improved level crossings, should be expedited to ensure the well-being of passengers.

I also urge the Ministry of Railways to consider the long-pending demand for a dedicated suburban railway network in Hyderabad, which would significantly ease traffic congestion and provide a reliable mode of transport for the growing urban population.

In conclusion, while the Railway Budget for 2025 brings promising developments for Malkajgiri and Telangana, there is still much work to be done to address the aspirations of our people. I stand committed to working with the Ministry of Railways and all stakeholders to ensure that these projects are implemented effectively and that the benefits reach every corner of our constituency.

माननीय सभापति: रेलवे पूरे देश की एक लाइफ लाइन है, उस पर माननीय मंत्री जी का जवाब आना है। यह परंपरा रही है। रेलवे बजट सभी माननीय सदस्यों के क्षेत्र से जुड़ा हुआ है। सभी लोग उसमें भाग लेते हैं और माननीय मंत्री जी से अपने प्रश्नों का जवाब सुनते हैं। कृपया, आप उनकी बात सुनें।

...(व्यवधान)

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव): माननीय सभापति जी, मैं आपको धन्यवाद देता हूँ कि आपने इतनी विस्तृत, इतनी सुंदर और इतनी अच्छी तरह से रेलवे की डिमांड्स फोर ग्रॉन्ट्स पर चर्चा कराई है।...(व्यवधान) इसमें कई माननीय सदस्यों ने भाग लिया।...(व्यवधान) कल आपने इस पर देर रात तक चर्चा कराई है, इसके लिए मैं

माननीय अध्यक्ष जी को विशेष धन्यवाद देना चाहता हूं।...(व्यवधान) आपने सभी माननीय सदस्यों को अपनी-अपनी बात कहने का मौका दिया है और उसमें किस तरह से सभी ने अपने-अपने क्षेत्रों की बातों को रखा है, कई ने राष्ट्र के मुद्दों को रखा है, कई ने हमारे अच्छे काम भी गिनाए हैं और कई ने अपनी डिमांड्स रखी है।...(व्यवधान) मैं सभी मान्यवर सांसदों को धन्यवाद देना चाहता हूं कि आपने इतनी समृद्ध चर्चा में भाग लिया है।...(व्यवधान) अगर आप इसी भावना के साथ रिप्लाय भी सुनते तो और भी आनंद आता।...(व्यवधान) लेकिन जैसी आपकी इच्छा।...(व्यवधान) देश को आगे बढ़ना ही बढ़ना है।...(व्यवधान) देश नहीं रुकेगा।...(व्यवधान)

मान्यवर सभापति महोदय, मैं सबसे पहले मान्यवर प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि रेलवे के प्रति उनका इमोशनल कनेक्ट है।...(व्यवधान) उन्होंने रेलवे पर विशेष ध्यान दे कर रेलवे के लिए एक हिस्टोरिक बजट पेश किया है।...(व्यवधान) रेलवे के लिए दो लाख, बावन हजार दो सौ करोड़ रुपए जीबीएस देना अपने-आप में एक बहुत बड़ी ऐतिहासिक चीज है। इसके लिए मैं मान्यवर प्रधानमंत्री जी को धन्यवाद देना चाहूंगा।...(व्यवधान) मैं मान्यवर वित्त मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने हर तरह की प्रॉब्लम को समझा और उसे समझ कर रेलवे बजट में हर प्रॉब्लम को सॉल्व करने के लिए आपने मदद की है। 2,52,200 करोड़ रुपये का जीबीएस दिया है, इसके लिए मैं माननीय वित्त मंत्री जी को धन्यवाद देता हूं।... (व्यवधान)

माननीय सभापति जी, मैं सभी सांसदों को धन्यवाद देना चाहता हूं कि आपने पूरे वर्ष जिस तरह से संवाद रखा, हमेशा अपने क्षेत्रों की समस्याओं को लेकर मिलते रहे, आते रहे, इनमें कई चीजें सॉल्व हुईं। संवाद इस डेमोक्रेसी का मूल है ताकि अच्छा संवाद होता रहे और एक-दूसरे के साथ बातचीत करके हम इस देश को आगे बढ़ाते रहें। ... (व्यवधान)

मैं सबसे पहले रेलवे के फाइनेंशियल्स पर आता हूं क्योंकि यह बजट सत्र का विषय है। कोविड में रेलवे को काफी डिफिकल्टीज़ हुईं, उन मुश्किलों से निकलकर आज रेलवे विभाग हैल्दी सिचुएशन में आया है। रेलवे के प्रमुख खर्चों में बड़े और छोटे खर्चों को मिलाकर आज परिस्थिति अच्छी है। ... (व्यवधान)

HON. CHAIRPERSON: Nothing will go on record, except the Railway Minister's speech.

... (Interruptions) ... *

श्री अश्विनी वैष्णव: महोदय, रेलवे सारे खर्चे अपनी इनकम से कर रहा है। रेलवे का एक्सपेंडिचर में सबसे बड़ा आइटम स्टाफ कॉस्ट है: 1 लाख 16 हजार करोड़ रुपये का। करीब 15 लाख पेंशनर्स हैं, उनके पेंशन की कॉस्ट करीब 66 हजार करोड़ रुपये है। एनर्जी की कॉस्ट 32 हजार करोड़ रुपये है और फाइनेंसिंग की कॉस्ट करीब 25 हजार करोड़ रुपये है। यह सब मिलाकर टोटल एक्सपेंडिचर 2 लाख 75 हजार करोड़ रुपये है और रेवेन्यू करीब 2 लाख 78 हजार करोड़ रुपये है।... (व्यवधान)

महोदय, कोविड के दो-तीन साल बाद से अब हर साल रेलवे अपनी फाइनेंशियल रिक्वायरमेंट्स और खर्चे अपने ही रेवेन्यू से कर पा रहा है। अब रेलवे अच्छी और हैल्दी पोजीशन की तरफ बढ़ रहा है और आने वाले समय में इसे और ज्यादा बेहतर करने का प्रयास चलता रहेगा।... (व्यवधान)

मान्यवर, मैं आपको बताना चाहता हूं कि रेलवे पैसेंजर्स को बहुत बड़ी सब्सिडी देता है। पैसेंजर्स को एक किलोमीटर ट्रेवल कराने में रेलवे का खर्चा 1 रुपये 38 पैसे आता है। इसके अगेंस्ट रेलवे टिकट मात्र 73 पैसे का होता है यानी 47 परसेंट डिस्काउंट होता है। ... (व्यवधान) इस टोटल डिस्काउंट की जो वैल्यू है, वह 60 हजार करोड़ रुपये है। 60 हजार करोड़ रुपये की सब्सिडी रेलवे अपने पैसेंजर्स को ट्रेवल करने में देता है। यह बेसिकली सोशल ऑब्लिगेशन की तरह से है और यह बहुत बड़ा और महत्वपूर्ण आब्लिगेशन है। ... (व्यवधान)

महोदय, रेलवे ने वर्ष 2020 के बाद पैसेंजर्स फेयर नहीं बढ़ाए। आज भी किसी पड़ोसी देश से कम्पेरिजन करें तो रेलवे का किराया बहुत कम है। मैं अभी यूरोप के देशों से कम्पेरिजन नहीं कर रहा हूं, वहां तो 10, 15 और 20 गुना ज्यादा है। हम पड़ोसी देशों के साथ कम्पेरिजन करें तो 350 किलोमीटर के ट्रेवल में भारत में खर्च जहां 121 रुपये है, पाकिस्तान में 436 रुपये है, बांग्लादेश में 323 रुपये है

* Not recorded

और श्रीलंका में 413 रुपये है। अगर हम यूरोप से कम्पेयर करें तो वहां किराया 5, 10, 15 या 20 गुना ज्यादा है। एक सब्सिडाइज्ड ट्रेवल भारत में होता है, यह बहुत महत्वपूर्ण बात है। ... (व्यवधान)

महोदय, अब मैं दूसरे विषय पर आता हूं। दूसरा प्वाइंट है – रेलवे के परफार्मेंस पैरामीटर्स। मान्यवर, यह बहुत ही गौरव की बात है और विपक्ष के सभी साथी भी इसमें गौरव करेंगे। इसमें सभी साथी गौरव करें कि आज भारत विश्व के टॉप-3 लोडिंग कंट्रीज़ में है।... (व्यवधान) इस साल 1.6 बिलियन टन कार्गो रेलवे कैरी करेगा, जो कि अपने आप में एक इतिहास है, रिकॉर्ड है।... (व्यवधान) अब सिर्फ चाइना, यूएस और भारत ये टॉप-3 हो गए हैं। यह देश की एक बहुत बड़ी उपलब्धि है।... (व्यवधान) इसके लिए मैं सभी देशवासियों को, सभी सांसदों को, रेलवे के सभी कर्मचारियों को धन्यवाद देना चाहूंगा।... (व्यवधान)

महोदय, 34 हजार किलोमीटर रेलवे के ट्रैक्स बने हैं, जो कि जर्मनी के पूरे रेलवे नेटवर्क से भी ज्यादा है।... (व्यवधान) जो ट्रैक्स रिप्लेस हुए हैं, पुरानी पटरियों को रिप्लेस करके नई पटरियां बनाना, उसमें 50 हजार किलोमीटर रिप्लेस हुई हैं और उसके कारण सेफ्टी में बहुत बड़ा इम्प्रूवमेंट आया है।... (व्यवधान)

12 हजार फ्लाईओवर्स और अंडर पासेज बने हैं, जिससे देश को बहुत बड़ा लाभ हुआ है। कोविड के बाद 720 करोड़ से ज्यादा पैसेंजर्स को भारत की रेलवे कैरी करेगी, जो अपने आप में बहुत बड़ी एक उपलब्धि है।... (व्यवधान)

एलएचबी कोचेज़, जहां मात्र 400-500 बनते थे, अब साढ़े 5 हजार बनते हैं और इन 10 वर्षों में 41 हजार एचएलबी कोचेज़ बने हैं।... (व्यवधान)

लोकोमोटिव का प्रोडक्शन, इंजन का प्रोडक्शन 1400 तक पहुंच गया है। यदि पूरे अमेरिका, पूरे यूरोप इन दोनों को जोड़ दें तो उससे भी ज्यादा भारत का लोकोमोटिव का प्रोडक्शन है।... (व्यवधान)

यह गौरव की बात है कि देश में लगभग 2 लाख वैगन्स एड किए हैं।... (व्यवधान) यह बहुत बड़ी बात है। 14 हजार ब्रिजेज़ को पूरा रीबिल्ड किया गया है, रीहैबिलिटेट किया गया है। 3300 स्टेशन्स

को डिजिटल कंट्रोल पर लेकर आए हैं, जो कि अपने आप में एक बहुत बड़ी उपलब्धि है।... (व्यवधान)

मैं एक बात आपसे शेयर करना चाहूंगा। अगर माननीय सांसद महोदय एक सैंकेंड के लिए यह बात सुने तो उनकी छाती गर्व से फूल उठेगी।... (व्यवधान) आज भारत रेलवे का बड़ा एक्सपोर्ट बनकर उभरा है और आस्ट्रेलिया में मेट्रो के कोचेज़ जा रहे हैं। यूके, साउदी अरबिया, फ्रांस, आस्ट्रेलिया, इन सब में भारत की बॉगीज़ एक्सपोर्ट होकर जा रही हैं।... (व्यवधान) फ्रांस, मैक्सिको, रोमानिया, स्पेन, जर्मनी और इटली में प्रोपल्शन के इक्विमेंट्स जा रहे हैं।... (व्यवधान) मोजाम्बिक, बांग्लादेश, श्रीलंका में पैसेंजर कोचेज़ जा रहे हैं।... (व्यवधान) जल्दी ही मद्रास में, सारण जिले में, बिहार में बनने वाले लोकोमोटिव दुनिया भर में जाएंगे।... (व्यवधान) तमिलनाडु से बने हुए पहिये, व्हील्स सारी दुनिया में एक्सपोर्ट होंगे।... (व्यवधान) यह गौरव की बात है और पूरा देश इसमें गौरव करे।... (व्यवधान) यह प्रधान मंत्री जी का मेक-इन-इंडिया का बहुत बड़ा सबूत है।... (व्यवधान)

मान्यवर, मैं आपको एक और बात बताना चाहूंगा कि इस साल वर्ष 2025 में भारतीय रेलवे स्कोप-1 नेट-जीरो अचीव करेगा। स्कोप-1 नेट-जीरो बहुत बड़ा टारगेट है।... (व्यवधान) इस टारगेट को वर्ष 2025 में भारतीय रेलवे अचीव करेगा।... (व्यवधान)

5 लाख लोगों को भारतीय रेलवे ने रोजगार दिया है और आज भी 1 लाख लोगों के लिए भारतीय रेलवे में रिक्रूटमेंट का काम चल रहा है।... (व्यवधान)

रेलवे ने फ्रेट कॉरीडोर को करीब-करीब कंप्लीट कर दिया है और सेफ्टी पर बहुत बड़ा फोकस है।... (व्यवधान) मैं इस विषय पर आना चाहूंगा। हमने सेफ्टी के बहुत सारे टेक्नोलॉजिकल चेंज किए हैं। लॉन्गर रेल, बेटर क्वालिटी ऑफ रेल, इलैक्ट्रॉनिक इंटरलॉकिंग, फॉग सेफ्टी डिवाइस – इन सब को लाकर, भारत की रेलवे ने बहुत बड़ा फोकस करके, एक सिग्निफिकेंट इम्प्रूवमेंट लेकर किया है।... (व्यवधान)

हम बेटर मेनटेनेंस प्रैक्टिसेज लेकर आये हैं।... (व्यवधान) ट्रैक मेनटेनेंस के लिए एक नई तरह की गाड़ी बनी है, जिसे आरसीआर (रेल-कम-रोड) व्हीकल कहते हैं।... (व्यवधान) इससे ट्रैक मेनटेनेंस के लिए बहुत ज्यादा सामान कैरी नहीं करना पड़ता है।... (व्यवधान) प्राइमरी रेल नेटवर्क को 50 हजार

किलोमीटर किया गया है ।... (व्यवधान) इन सबका रिजल्ट यह आया है कि जो वेल्डिंग के फेल्योर्स होते थे, पहले वर्ष 2013-14 में, ये 3700 होते थे, आज ये 90 परसेंट कम होकर मात्र 300 से कम रह गये हैं ।... (व्यवधान)

वैसे ही, पहले रेल फ्रैक्चर के बारे में बहुत बातें सुनने को मिलती थीं । वर्ष 2013-14 में, जहाँ रेल फ्रैक्चर ढाई हजार होते थे, आज वे मात्र 240 रह गये हैं । यह भी उसी काम का परिणाम है ।... (व्यवधान)

कई अचीवमेंट्स हैं, जिनको मैं आपके सामने रखूँगा । रेलवे की सेफ्टी में इन्वेस्टमेंट बढ़कर 1 लाख 16 हजार करोड़ रुपए हो गये हैं, जो पहले की तुलना में कई गुना है । इन सब कामों का जो रिजल्ट है, अगर आप उनके बारे में जानेंगे, तो सबको खुशी होगी ।... (व्यवधान)

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

सर, यह क्या हो रहा है?... (व्यवधान) ये विडियो बना रहे हैं ।... (व्यवधान) यहाँ पर विडियो बनायी जा रही है ।... (व्यवधान)

HON. CHAIRPERSON: Nothing will go on record.

... (Interruptions)... *

माननीय सभापति: केवल माननीय मंत्री जी का वक्तव्य रिकॉर्ड में जाएगा ।

... (व्यवधान)

माननीय सभापति: श्री टैगोर, सदन की मर्यादा बनाकर रखें ।

... (व्यवधान)

HON. CHAIRPERSON: Please, do not record video from the Well.

... (Interruptions)

HON. CHAIRPERSON: Do not make any video.

* Not recorded

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister, kindly address the Chair.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Railway Minister is replying to the discussion on the Railway Budget.

... (*Interruptions*)

HON. CHAIRPERSON: Kindly listen to him patiently.

... (*Interruptions*)

HON. CHAIRPERSON: He is giving information on the developmental work.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, kindly have patience and listen to him.

श्री अश्विनी वैष्णव : माननीय सभापति जी, माननीय लालू जी के समय में 234 एक्सीडेंट्स होते थे, अगर उसमें 464 डिरेलमेंट्स को मिला दें, तो कुल 698 एक्सीडेंट्स होते थे यानी साल में लगभग 700 एक्सीडेंट्स होते थे ।... (व्यवधान) इस तरह से, औसतन डेली 2 एक्सीडेंट्स के बराबर होते थे । वैसे ही, ऑनरेबल ममता बनर्जी जी के समय में 165 एक्सीडेंट्स होते थे, उनमें 230 डिरेलमेंट्स को जोड़ा जाए, तो 395 के आसपास एक्सीडेंट्स होते थे यानी डेली एक एक्सीडेंट होता था ।... (व्यवधान) माननीय खड़गे जी के समय में 118 एक्सीडेंट्स होते थे, अगर उनमें 263 डिरेलमेंट्स को जोड़ा जाए, तो 381 एक्सीडेंट्स होते थे यानी डेली 1 एक्सीडेंट होता था ।... (व्यवधान)

वर्ष 2014 में, प्रधानमंत्री जी ने जिम्मेदारी ली, तब से सेफ्टी पर पूरा फोकस किया, इन्वेस्टमेंट्स बढ़ाये, नये टेक्नोलॉजीज लेकर आए ।... (व्यवधान) इस तरह से, वर्ष 2019-20 में, ये आँकड़े कम होकर 291 पर पहुंचा और आज 30 एक्सीडेंट्स में 43 डिरेलमेंट्स को ऐड करें, तो ये आँकड़े टोटल 73 पर आ गये हैं, जो पहले से 90 परसेंट कम हैं । ये वर्ष 2014-15 की तुलना में 80 परसेंट कम हैं । लेकिन हमें इससे संतुष्ट नहीं होना है । हमें लगातार मेहनत करनी है और हर तरह के प्रयास करने हैं,

जिससे रेलवे की सेफ्टी और भी बढ़े ।... (व्यवधान)

माननीय सभापति जी, कई माननीय सांसदों ने लोको पायलट की बात उठाई । मैं बताना चाहूंगा कि लोको पायलट की रनिंग रूम, जब लोको पायलट अपनी ड्यूटी कम्प्लीट करके आते हैं, तो वहाँ वे रेस्ट करते हैं ।... (व्यवधान) वर्ष 2014 से पहले उन रनिंग रूम्स की ऐसी स्थिति थी कि उसका जिफ्र ही कैसे करें । आज कुल 558 यानी 100 परसेंट लोको पायलट के रनिंग रूम्स एयर कंडिशनड हैं ।... (व्यवधान)

पहले एक भी लोको में कोई टॉयलेट नहीं होता था । इससे आप समझें कि जो महिला लोको पायलट्स हैं, उनकी कैसी स्थिति होती थी? आज 1,100 लोकोमोटिव्स में बहनों के लिए टॉयलेट्स की सुविधाएं हैं ।... (व्यवधान)

जितने नए डिजाइन्स के लोकोमोटिव्स बन रहे हैं, उन सबमें टॉयलेट्स की विशेष व्यवस्था की गई है । ... (व्यवधान)

सभापति जी, लोको पायलट्स के बारे में एक और विषय आया था कि उनके ड्यूटी आवर्स बहुत ज्यादा हैं । ... (व्यवधान) मैं बताना चाहूंगा कि रेलवे में इस समय में एवरेज ड्यूटी आवर्स, 7.7 आवर्स हैं । ... (व्यवधान) जो 104 घंटे ड्यूटी करनी होती है, उसकी जगह 91 आवर्स आज एवरेज ड्यूटी आवर्स हैं । ... (व्यवधान) लोको पायलट्स का रेलवे के प्रति बहुत बड़ा योगदान है । ... (व्यवधान) हम उनका लगातार ध्यान रखते हैं और लगातार उनकी परिस्थिति में सुधार किया जा रहा है । ... (व्यवधान)

सभापति जी, जो पांच लाख इंप्लॉयमेंट दिया गया है, मैं उसके बारे में बताना चाहूंगा । ... (व्यवधान) पहला एग्जाम कराया गया, उसमें 1 करोड़ 26 लाख कैंडिडेट्स थे । ... (व्यवधान) 211 शहरों में, 726 सेंटर्स में, 15 भाषाओं में, 133 शिफ्टों में 68 दिनों तक एग्जाम चला । ... (व्यवधान) कहीं कोई प्रॉब्लम नहीं आई, कोई पेपर लीक नहीं हुआ, कहीं कोई दिक्कत नहीं आई । ... (व्यवधान)

अभी हाल ही में एएलपी का एग्जाम खत्म हुआ । ... (व्यवधान) 18 लाख कैंडिडेट्स उसमें बैठे, पांच दिनों तक, 15 शिफ्टों में, 156 शहरों में, 346 सेंटर्स में और 15 भाषाओं में एग्जाम चला । ... (व्यवधान) कोई दिक्कत नहीं आई । ... (व्यवधान) कल मेरे बहुत अच्छे मित्र तिरु दुरई वाइको जी ने

कहा था । ... (व्यवधान) क्या वे अभी हैं? नहीं हैं । ... (व्यवधान) मैं दुरई वाइको जी को बताना चाहूंगा कि अपने होमटाउन से दूर एग्जाम सेंटर का नियम बनाया गया है ... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी, आप माननीय सदस्य का नाम लेकर चेयर को एड्रेस करें ।

... (व्यवधान)

श्री अश्विनी वैष्णव: ठीक है, सभापति जी, धन्यवाद । ... (व्यवधान)

मान्यवर सभापति जी, कल मान्यवर दुरई वाइको जी ने एक प्रश्न उठाया था, जो कि होमटाउन के बाहर सेंटर रखने का प्रश्न था । ... (व्यवधान) यह पूरे देश भर की पॉलिसी है, किसी एक पार्टिकुलर रीजन के लिए यह पॉलिसी नहीं है । ... (व्यवधान) पूरे देश में हम ऐसा ही करते हैं, जिससे एग्जाम और ज्यादा स्मूथ हो और एग्जाम की इंटीग्रिटी पर कोई प्रश्न न आए । ... (व्यवधान)

मान्यवर चन्द्र शेखर जी ने रिजर्वेशन का मुद्दा उठाया था । ... (व्यवधान) मैं बताना चाहूंगा कि जो पांच लाख इंप्लॉयमेंट दिया गया है, उसमें बिना किसी डेविएशन के रिजर्वेशन के सभी नियम-कानूनों का पालन किया गया है । ... (व्यवधान)

सभापति जी, रेलवे में इंप्लॉयमेंट के लिए 60 सालों में पहली बार एनुअल कैलेंडर की व्यवस्था की गई है । ... (व्यवधान) उसको 2024 और 2025, दोनों वर्षों में प्रॉपर्टी इंप्लिमेंट किया जा रहा है । ... (व्यवधान)

सभापति जी, अब मैं पैसेंजर ट्रेन ऑपरेशन्स के विषय पर आऊंगा । ... (व्यवधान) बहुत सारे माननीय सांसदों ने कहा कि जनरल कोचेज की संख्या कम हुई है । ... (व्यवधान) मैं एकदम स्पष्ट रूप से बता देना चाहता हूं कि प्रधानमंत्री श्री नरेन्द्र मोदी जी की सरकार गरीबों के प्रति समर्पित है, मिडिल क्लास के प्रति समर्पित है और हमारी पार्टी अंत्योदय की भावना से काम करती है । ... (व्यवधान) हमेशा से गरीबों के लिए काम करती है, मिडिल क्लास के लिए काम करती है । ... (व्यवधान) आज आप देखेंगे कि आज जो हमारे कोचेज की टोटल फ्लीट है, उस टोटल फ्लीट में जो स्लीपर और जनरल कोचेज हैं, वे 56,000 स्लीपर और जनरल कोचेज हैं । ... (व्यवधान) एसी कोचेज मात्र 23,000 हैं । ... (व्यवधान) यानी 70 परसेंट स्लीपर और जनरल कोचेज हैं और 30 परसेंट एसी कोचेज हैं । ...

(व्यवधान) जो रेश्यो पहले टू-थर्ड और वन-थर्ड था, आज वह रेश्यो 70:30 की तरफ शिफ्ट हो गया है। ... (व्यवधान)

इस साल भी करीब-करीब 4,160 स्लीपर और जनरल कोचेज़ बनाए जा रहे हैं। ... (व्यवधान) कन्टिन्यूअसली जनरल कोचेज़ बनाने का प्रयास किया जा रहा है। ... (व्यवधान) 17,000 जनरल कोचेज़ बनाने का प्रोग्राम ऑलरेडी सैंक्शन्ड है। ... (व्यवधान) कहीं पर भी, गरीब से गरीब यात्री को भी रेल की सुविधा में दिक्कत नहीं आएगी, इतना आप विश्वास रखिए। ... (व्यवधान)

माननीय सभापति जी, कई माननीय सांसदों ने भीड़-भाड़ के बारे में बात की। ... (व्यवधान) भीड़-भाड़ के लिए किस तरह से व्यवस्था हो, उसके लिए पिछले साल होली में 604 स्पेशल ट्रेन्स चलाई गई थीं। ... (व्यवधान) उसके बाद गर्मी के मौसम में, छुट्टियों में करीब 13,000 स्पेशल ट्रेन्स चलाई गई थीं। ... (व्यवधान) फिर छठ और दीवाली में 8,000 स्पेशल ट्रेन्स चलाई गईं और महाकुंभ के समय में 17,330 स्पेशल ट्रेन्स चलाई गईं। ... (व्यवधान) इसके लिए दिन-रात मेहनत की और एक बहुत बड़ा प्रयास किया, जिससे देश भर से श्रद्धालुजन आकर इतने बड़े इस भागीरथी संकल्प में भाग ले सकें। ... (व्यवधान)

... (व्यवधान) इसमें रेलवे ने करीब 2.5 साल पहले काम चालू किया था।... (व्यवधान) गंगा जी पर नया पुल बनाया।... (व्यवधान) जंघई-फाफामऊ की लाइन को डबल किया।... (व्यवधान) 21 प्लार्इओवर/अंडरपास बनाए।... (व्यवधान) तीन नई वाशिंग लाइन्स बनार्यीं।... (व्यवधान) 48 प्लेटफॉर्म्स को बढ़ाया।... (व्यवधान) 23 परमानेन्ट होल्डिंग एरियाज बनाए।... (व्यवधान) एक स्टेशन पर,... (व्यवधान) पूरे के पूरे 9 स्टेशन्स पर काम किया।... (व्यवधान) माननीय श्रद्धालुओं की बहुत भीड़ थी।... (व्यवधान) बहुत ज्यादा रश था, फिर भी सभी श्रद्धालुओं ने जी-भरकर आशीर्वाद लिया।... (व्यवधान) मैं सबको धन्यवाद देना चाहता हूँ कि आपके इस आशीर्वाद से रेलवे को हमेशा आगे बढ़ने का एक मौका मिलेगा।... (व्यवधान) मैं मान्यवर प्रधानमंत्री जी को धन्यवाद देना चाहूँगा कि वे लगातार फॉलोअप करते थे।... (व्यवधान) वे एक-एक बात की जानकारी रखते थे।... (व्यवधान) मैं मान्यवर गृह मंत्री जी को धन्यवाद देना चाहूँगा कि वे लगातार फॉलोअप करते थे, बराबर गाइडेंस देते थे...

(व्यवधान) मैं मान्यवर उत्तर प्रदेश के मुख्यमंत्री जी को धन्यवाद देना चाहूँगा कि उनका लगातार संवाद होता था और हर तरह से कोऑर्डिनेशन, चाहे भीड़ का कोऑर्डिनेशन हो, मूवमेंट का कोऑर्डिनेशन हो, बसेज का कोऑर्डिनेशन हो, उनका हर तरह का कोऑर्डिनेशन लगातार होता था ।... (व्यवधान) इस साल होली में, अभी जो सीजन चल रहा है, मुझे बताते हुए खुशी होती है कि 1,107 स्पेशल ट्रेन्स इस साल होली पर चल रही हैं ।... (व्यवधान) इसके अलावा कई परमानेंट स्टेप्स भी लिये जा रहे हैं ।... (व्यवधान) नई दिल्ली स्टेशन पर एक बहुत दुःखद हादसा हुआ था ।... (व्यवधान) उसके बाद में 60 स्टेशन्स पर परमानेंट होल्डिंग एरिया बना रहे हैं ।... (व्यवधान) एक्सेस कंट्रोल को परमानेंट कर रहे हैं ।... (व्यवधान) हमने 40 फीट चौड़े फुट ओवरब्रिजेज बनाने का काम हाथ में लिया है ।... (व्यवधान) सब जगह सीसीटीवी कैमरा लगा रहे हैं ।... (व्यवधान) एक्सट्रा वॉर रूम बना रहे हैं ।... (व्यवधान) न्यू जनरेशन के कम्युनिकेशन इक्विपमेंट्स बना रहे हैं ।... (व्यवधान) न्यू डिजाइन के आई.डी. कार्ड्स बना रहे हैं ।... (व्यवधान) न्यू डिजाइन की यूनिफार्म बना रहे हैं ।... (व्यवधान) स्टेशन डायरेक्टर की पोस्ट को अपग्रेड कर रहे हैं ।... (व्यवधान) हम प्रयास यह कर रहे हैं कि जितनी कैपेसिटी हो, उतने ही टिकट बेचे जाएँ ।... (व्यवधान)

महोदय, अब मैं एलएचबी कोचेज पर आऊँगा ।... (व्यवधान) कई मान्यवर सांसदों ने यह मुझे पर्सनली मिलने पर भी कहा ।... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी सभी माननीय सदस्यों का नाम ले-लेकर उनके द्वारा उठाये गए सवालों का जवाब दे रहे हैं । कृपया आप लोग अपने द्वारा उठाये गए विचारों का जवाब सुन लें, माननीय मंत्री जी विस्तार से उनके संबंध में कह रहे हैं । कृपया, आप उन्हें सुनें और आप सब लोगों से अनुरोध है कि आप अपने-अपने स्थानों पर जाएँ ।

माननीय मंत्री जी ।

... (व्यवधान)

श्री अश्विनी वैष्णव : महोदय, पुराने डिजाइन के आईसीएफ कोचेज की तुलना में एलएचबी कोच सेफ होते हैं ।... (व्यवधान) इसीलिए मान्यवर प्रधानमंत्री ने वर्ष 2014 के बाद में, जहाँ पहले 550 के आसपास

साल का प्रोडक्शन होता था, उसे 10गुना बढ़ाकर 5.5 हजार किया है ।... (व्यवधान) मैं आपके सामने बहुत ही संतुष्टि के साथ कहना चाहूँगा कि प्रधानमंत्री श्री नरेन्द्र मोदी जी की इस तीसरी टर्म में सारे के सारे कोचेज को एलएचबी में कन्वर्ट कर लिया जायेगा ।... (व्यवधान) यह सभी के लिए फायदे की बात है ।... (व्यवधान) सभी को इसका लाभ होगा ।... (व्यवधान) आप सबके एरिया में इसका बेनीफिट होगा।... (व्यवधान) ऐसा मेरा मानना है ।... (व्यवधान) आप भी इसका आनन्द उठाइए । ... (व्यवधान) आपके एरिया में भी लोग आपको ज्यादा पसंद करेंगे ।... (व्यवधान)

महोदय, वंदे भारत चेयर कार की डिमांड हर जगह से आती है ।... (व्यवधान) 50 और नई वंदे भारत चेयर कार्स बनायी जाएंगी ।... (व्यवधान) 260 नई वंदे भारत स्लीपर ट्रेन्स बनायी जाएंगी ।... (व्यवधान) अमृत भारत, जो कि एक बहुत ही अच्छी ट्रेन हमारे श्रमिक वर्गों के लिए और जो गरीब से गरीब व्यक्ति के लिए यातायात का एक अच्छा साधन है, 100 नई अमृत भारत ट्रेन्स बनाई जाएंगी ।... (व्यवधान) मेमू ट्रेन, जिसकी डिमांड बहुत बार आती है, 50 नई मेमू ट्रेन्स बनाई जाएंगी ।... (व्यवधान) नमो भारत ट्रेन, जो कि बहुत अच्छी चल पड़ी है, वैसी 50 और नई ट्रेन्स बनाई जाएंगी ।... (व्यवधान) क्या यहाँ पर वर्षा ताई, वर्षा गायकवाड़ जी हैं? ... (व्यवधान)

महोदय, वर्षा ताई मेरी इस बात को सुनें ।... (व्यवधान)

माननीय सभापति: आपने वर्षा जी का नाम लिया है, वे आपको सुनेंगी ।

... (व्यवधान)

श्री अश्विनी वैष्णव : सभापति जी, हमारे श्रीकांत भाई और महाराष्ट्र के भी कई अन्य सांसद यहां बैठे हैं ।... (व्यवधान) अभी हाल ही में माननीय देवेन्द्र जी से मेरी चर्चा हुई थी । प्रधान मंत्री जी का मुम्बई की लोकल ट्रेन को सुधारने का जो प्रयास है, उसके बारे में मैंने माननीय देवेन्द्र जी से चर्चा की और यह तय हुआ कि 238 नई ट्रेन्स मुम्बई की लोकल ट्रेन्स के लिए मैनुफैक्चर की जाएंगी ।... (व्यवधान) सभापति जी, यदि वर्षा जी सुनती तो खुश होतीं, लेकिन वे अभी वेल में हैं । मैं मानता हूँ कि अगर वे वेल से भी ताली बजा लें तो उनका लाभ हो जाएगा । यदि वे उधर जाकर ताली बजाएंगी, तो और ज्यादा अच्छा रहेगा ।... (व्यवधान)

सभापति जी, मैं बताना चाहता हूँ कि कर्नाटक के कई माननीय सांसद सदन में हैं।... (व्यवधान) मुझे यह बताते हुए हर्ष होता है कि कर्नाटक के बेंगलुरु के सबर्बन के लिए ट्रेन्स के प्रोक्योरमेंट में दिक्कत आ रही थी, उसे सॉल्व करने के लिए यह निर्णय लिया गया कि बेंगलुरु सबर्बन की ट्रेन्स भी अब आईसीएफ चेन्नई में बनेंगी और रेलवे उसे मैनुफैक्चर करके देगा।... (व्यवधान) हम इस भावना के साथ काम कर रहे हैं जिससे देश के हर क्षेत्र में प्रधान मंत्री जी का जो 'सबका साथ, सबका विकास' का मंत्र है, उसे लेकर आगे चलें। इसमें यदि विपक्ष का भी प्रयास हो जाए तो बहुत अच्छा रहेगा, ऐसा मेरा आप सभी से निवेदन है।... (व्यवधान)

सभापति जी, अब मैं एक बहुत ही महत्वपूर्ण डेवलपमेंट के बारे में बताना चाहता हूँ जो रेलवे के क्षेत्र में हुआ है। मैं बहुत खुशी के साथ बताना चाहता हूँ कि हमारे 68 डिविजन्स में से 49 डिविजन्स ऐसे हैं, जिनकी पंचुएलिटी 80 प्रतिशत से ज्यादा पहुंची है। इससे भी ज्यादा गौरव की बात यह है कि 12 डिविजन्स ऐसे हैं, जहां पंचुएलिटी 95 परसेंट पहुंच गई है। यह एक अच्छा प्रयास है, जिसमें हमें आगे और ज्यादा मेहनत करनी है। हम और मेहनत करेंगे लेकिन कम से कम 12 डिविजन्स ऐसे हो गए हैं, जहां 95 परसेंट पंचुएलिटी पहुंच गई है।... (व्यवधान)

सभापति जी, कई सदस्यों ने कवच की बात कही, मैं डिटेल में इसके बारे में चर्चा कर चुका हूँ। मैं आज बताना चाहता हूँ कि जो काम विश्व के देशों ने 1980, 1990 में कर लिया था, वह काम भारत में मोदी जी के आने के बाद ही आरम्भ हुआ। वर्ष 2016 में कवच का डेवलपमेंट शुरू हुआ और वर्ष 2019 में फर्स्ट वर्जन बना। बाद में उसकी टेस्टिंग हुई और वर्ष 2024 के जुलाई महीने में फाइनल वर्जन कवच 4.0 बना और अब बड़े स्केल पर कवच का रोल आउट होगा। दस हजार लोकोमोटिव्स पर और 15 हजार किलोमीटर पर एक साथ कवच का काम चालू हो रहा है।... (व्यवधान) यह आसान काम नहीं है। पूरी तरह से टेलीकॉम का नेटवर्क, जैसे बीएसएनएल का नेटवर्क है, उसी तरह से पूरा नेटवर्क बनाना पड़ता है। यह केवल एक डिवाइस नहीं है कि लोकोमोटिव पर रख दिया। इसमें केयरफुली हर पांच-दस किलोमीटर पर टेलीकॉम के टावर्स लगते हैं। उसके ऊपर टेलीकॉम का इक्विपमेंट लगता है। पूरे रेलवे ट्रैक के साथ ऑप्टिकल फाइबर केबल का नेटवर्क लगता है।... (व्यवधान) हर स्टेशन पर

डेटा सेंटर बनता है और उसके बाद लोको और ट्रेन के ऊपर कवच का डिवाइस लगता है। इसके लिए 20 हजार फील्ड स्टाफ को ट्रेनिंग दी गई है और 13 इंजीनियरिंग कालेजेज में कवच के कोर्स के एमओयू किए गए हैं।... (व्यवधान)

सभापति जी, अब मैं अगले विषय में आऊंगा कि देश में किस तरह से रेलवे का इंफ्रास्ट्रक्चर बढ़ रहा है। सातवां विषय – यह बहुत गौरव की बात है कि हमारा जो वर्षों से ड्रीम था, जम्मू से श्रीनगर को जोड़ने के सपने को प्रधान मंत्री श्री नरेन्द्र मोदी जी ने पूरा किया है और यह सपना अंजी और चिनाब के जो दो पुल बने हैं, उन पुलों के बहुत कीर्तिमान बने हैं। चिनाब का पुल एफिल टावर से भी 35 मीटर ज्यादा ऊंचा है और विपक्ष के सभी साथियों को भी इससे गर्व का अनुभव होना चाहिए। बहुत जल्दी जम्मू से श्रीनगर तक एक नई गाड़ी चलेगी। सीआरएस का इंस्पेक्शन फाइनल हुआ है। उनकी रिपोर्ट आ गई है। रिपोर्ट में उन्होंने जो-जो सुझाव दिए हैं, उन सुझावों को इम्प्लीमेंट किया जा रहा है। जैसे ही इम्प्लीमेंटेशन कम्प्लीट होगा, सीआरएस की परमिशन लेकर जम्मू से श्रीनगर तक ट्रेन चलेगी और देश का एक बहुत सपना पूरा होगा।... (व्यवधान)

सभापति जी, मैं यह भी बताना चाहूंगा कि देश में फ्रेट कॉरिडोर कई वर्षों से एक सपना था।... (व्यवधान) यूपीए की सरकार में केवल फ्रेट कॉरिडोर का नाम लिया जाता था।... (व्यवधान) वर्ष 2014 तक फ्रेट कॉरिडोर में जीरो किलोमीटर का काम हुआ था।... (व्यवधान) आज फ्रेट कॉरिडोर कम्प्लीट होने पर आया है।... (व्यवधान) महाराष्ट्र में श्रीमान् ठाकरे जी के डिले के कारण उसका काम थोड़ा-सा रह गया था, अब वह भी बहुत जल्दी कम्प्लीट हो जाएगा।... (व्यवधान) आज फ्रेट कॉरिडोर के 350 ट्रेन्स प्रतिदिन चल रहे हैं।... (व्यवधान) जहां पहले किसी सामान के पोर्ट तक पहुंचने में 24 घंटे लगते थे, आज 12 घंटे में सामान हिंटरलैंड से पोर्ट तक पहुंचता है, यह मोदी जी के काम करने का तरीका है, इस स्पीड से काम करते हैं ... (व्यवधान)

माननीय सदस्यगण, आप अपनी सीट पर जाकर बोलिए, मैं आपकी बातों का जवाब दूंगा।... (व्यवधान)

माननीय सभापति जी, इसके साथ ही साथ मैं यह भी बताना चाहूंगा कि 97 गतिशक्ति कार्गो

टर्मिनल्स बनकर तैयार हो गए हैं और 257 नए गतिशक्ति कार्गो टर्मिनल्स बन रहे हैं ।... (व्यवधान) मैं आपके माध्यम से दूसरे माननीय सांसदों से भी रिक्वेस्ट करना चाहूंगा कि वे यह देखें कि उनके एरिया में जहां पर भी कार्गो की ज्यादा जरूरत है, उनके नाम लेकर वे मेरे पास आएंगे तो हम वहां पर गतिशक्ति कार्गो टर्मिनल बनाएंगे । ... (व्यवधान)

माननीय सभापति जी, मैं यह बताना चाहूंगा कि आज़ादी के बाद से वर्ष 2014 तक लगभग 60 सालों में जो काम हुआ, और दूसरी तरफ, इन दस वर्षों में जो काम हुआ, उसको देखिए ।... (व्यवधान) आज़ादी के बाद से वर्ष 2014 तक 125 किलोमीटर टनल्स भारत के रेल नेटवर्क में थे ।... (व्यवधान) वर्ष 2014 से आज तक 460 किलोमीटर के नए टनल्स बने हैं ।... (व्यवधान) इसमें भी गौरव की बात यह है कि पूरी दुनिया ने भारत के इंजीनियर्स का और 'आत्मनिर्भर भारत' का, मोदी जी के विजन का लोहा माना है । आज हिमालयन टनलिंग मेथड, टनलिंग की एक नयी मेथड का इज़ाद हुआ है ।... (व्यवधान) यह इस देश की ताकत है, जिस ताकत को अगर विपक्ष भी पहचाने तो उनको भी गौरव होगा, उन्हें भी खुशी होगी और उन्हें भी आनन्द मिलेगा ।... (व्यवधान) मैं सभी माननीय सांसदों से निवेदन करता हूं कि देश की यह जो उपलब्धि है, इसके लिए सभी माननीय सांसद जोर से ताली बजाकर देश की इस उपलब्धि पर गौरव करें ।... (व्यवधान)

माननीय सभापति जी, हम लोग उस पार्टी से आते हैं, जो आज तक 'राष्ट्र प्रथम, सदैव प्रथम' की भावना को लेकर आगे चली है ।... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी, आप सभी माननीय सदस्यों के द्वारा उठाए गए बिन्दुओं का विस्तार से जवाब दे रहे हैं, रेल मंत्रालय की योजनाओं की, उपलब्धियों की चर्चा कर रहे हैं, इससे महत्वपूर्ण क्षण हो नहीं सकता । कृपया इस महत्वपूर्ण क्षण में आप सभी लोग माननीय मंत्री जी के वक्तव्य को सुनें, आपसे यह अनुरोध है ।

... (व्यवधान)

श्री अश्विनी वैष्णव: माननीय सभापति जी, मैं आपको बताना चाहूंगा कि 'आत्मनिर्भर भारत' की एक और बड़ी उपलब्धि टनल बोरिंग मशीन (टीबीएम), जो कि मेट्रो में काम आती है, रेलवे में काम आती है

और कई प्रोजेक्ट्स में काम आती है, वह भी आज तमिलनाडु में बनने लगी है।... (व्यवधान) हेरेनक्नेक्ट कंपनी चेन्नई में नयी फैक्ट्री डाल रही है, जो वहां 6.5 मीटर डायमीटर की टनल बोरिंग मशीन्स बनाएगी।... (व्यवधान)

मान्यवर सभापति जी, मैं बताना चाहूंगा कि इन दस वर्षों में बड़े-बड़े ब्रिजिस का निर्माण हुआ है। ... (व्यवधान) गंगा जी पर चार-चार पुल बने हैं – प्रयागराज जी में, गाज़िपुर में, पटना में और मुंगेर में चार ब्रिज बने हैं, और तीन ब्रिज अंडर कंस्ट्रक्शन हैं। ... (व्यवधान) वैसे ही पश्चिम बंगाल में हुबली ब्रिज बना, तमिलनाडु में पंबन ब्रिज बना, ब्रह्मपुत्र में बोगीविल ब्रिज कंप्लीट हुआ और गुवाहाटी में एक और नया ब्रिज बन रहा है, सरईघाट में, वैसे ही चेनाब के ऊपर चेनाब ब्रिज बना और कोसी नदी पर कोसी ब्रिज बना। कोसी ब्रिज कई वर्षों पहले सैंक्शन हुआ था, उस काम को भी बिहार की जनता के लिए, मिथिलांचल की जनता के लिए माननीय मोदी जी ने बना कर दिया है। ... (व्यवधान) यह मोदी जी के काम करने का तरीका है। ... (व्यवधान)

सभापति जी, नॉर्थ-ईस्ट के बारे में एक-एक प्रोजेक्ट में इतनी अच्छी प्रोग्रेस हुई है। ... (व्यवधान) सिक्किम में प्रोजेक्ट सिवोक से रंगपो तक पहुंच रहा है। ... (व्यवधान) असम में नए-नए काम किए जा रहे हैं। ... (व्यवधान) अरुणाचल प्रदेश में ईटानगर से पहले नाहरलगुन तक प्रोजेक्ट बन गया है। ... (व्यवधान) नागालैंड में प्रोजेक्ट 31 किलोमीटर कंप्लीट हो गया है। ... (व्यवधान) मणिपुर में जिरिबाम सेंगफॉ खोंगसांग तक पहुंच गया है। ... (व्यवधान) मिज़ोरम में ऑलरेडी 17 किलोमीटर्स हॉर्टोकी तक कम्प्लीट हो गया है। ... (व्यवधान) त्रिपुरा में आजादी के बाद पहली बार ब्रॉडगेज लाइन आई, वह भी मोदी जी के इन सब प्रयासों के कारण बनी। ... (व्यवधान) वैसे ही मान्यवर अध्यक्ष जी, स्टेशंस बनाने का काम बहुत तेज़ी से चल रहा है। ... (व्यवधान) कल कई सांसदों ने एक तथ्य रखा था, वह मैं स्पष्ट करना चाहूंगा। ... (व्यवधान) हमारी जो स्टैंडिंग कमिटी है, उसके सभापति माननीय सी.एम. रमेश जी से मेरी बात हुई थी, यह एक कम्युनिकेशन गैप हो गया था। टोटल सात स्टेशंस बन कर इन्नॉगरेट हो चुके हैं और 129 स्टेशंस कंप्लीट हो गए हैं, जिसका जल्दी ही इन्नॉगरेशन होगा और वर्ष 2025-26 में और भी कई सारे स्टेशंस बनेंगे। ... (व्यवधान) सभापति जी, हमने विश्व के सबसे बड़े स्टेशन रीडेवलपमेंट

का कार्यक्रम हाथ में लिया हुआ है और इसमें सभी का सहयोग चाहिए होगा। ... (व्यवधान)

माननीय सभापति: माननीय रेल राज्य मंत्री जी, आपके मंत्री जी जवाब दे रहे हैं। आप कृपया अपने स्थान पर बैठ जाइए।

... (व्यवधान)

श्री अश्विनी वैष्णव: सभापति जी, कल माननीय सुधा जी ने एक पॉइंट अपने एक स्टेशन के बारे में उठाया था। ... (व्यवधान) मैंने कल रात में ही, यहां से बाहर निकलते ही सबसे पहले जनरल मैनेजर, सदर्न रेलवे को फोन किया कि उस स्टेशन पर अधिकारियों को भेजें और उसकी चेकिंग करें, जाँच करें। ... (व्यवधान) महोदय, मैं आपको विश्वास दिलाना चाहूंगा और सभी माननीय सांसदों को भी निवेदन करूंगा कि आप सभी काम की क्वालिटी पर ध्यान दें और कहीं पर भी कोई कॉम्प्रोमाइज़ काम की क्वालिटी पर नहीं किया जाएगा। ... (व्यवधान) समय अधिक लगे लेकिन काम अच्छा होना चाहिए, क्योंकि प्रधान मंत्री जी ने यह मार्गदर्शन दिया है कि यह जो काम हो रहा है, 50 सालों के लिए हो रहा है। ... (व्यवधान) 50 सालों के लिए जो काम हो रहा है, उसके ऊपर पूरा ध्यान देना हमारा कर्तव्य है। ... (व्यवधान)

सभापति जी, करीब 14 हजार अंडरपासेज में से चार हजार अंडरपासेज में पंप पिछले मानसून में लगाया गया था, जिससे कि पानी की प्रॉब्लम नहीं आए और अभी भी पूरा प्रयास किया जा रहा है। एक नई तरह का डिज़ाइन बना है, करीब 1800 अंडरपासेज में एक पर्मानेंट करेक्शन किया गया है और कवर करना, साइडवॉल बनाना, हब बनाना, ड्रेन बनाना, जॉइंट की सीलिंग करना, पीयू की ग्राउटिंग करना, लाइनिंग करना, कॉनक्रीटिंग करना, कई तरह के काम हाथ में लिए गए, जिससे कि अंडरपासेज में जो पानी भरने की समस्या है, वह सॉल्व हो सके। ... (व्यवधान)

सभापति जी, कल एक प्रयास किया गया है कि तमिलनाडु, केरल और पश्चिम बंगाल के प्रति भेदभाव किया जा रहा है। ... (व्यवधान) मान्यवर, मैं स्पष्ट तौर पर बताना चाहूंगा कि माननीय प्रधान मंत्री जी का किसी भी प्रदेश के प्रति कोई भेदभाव नहीं है। ... (व्यवधान) प्रधान मंत्री जी सबका साथ, सबका विकास में विश्वास करते हैं। ... (व्यवधान) इसका मैं डेटा देना चाहूंगा। ... (व्यवधान) बहुत स्पष्ट तौर पर डेटा देना चाहूंगा कि एक-एक स्टेट में बजट रिकॉर्ड एलोकेशन दिया गया है। आंध्र प्रदेश में जहां

886 करोड़ रुपये का बजट होता था, वहां अब 9400 करोड़ रुपये का बजट है। जहां असम और नॉर्थ-ईस्ट में मात्र दो हजार करोड़ रुपये का बजट होता था, वहां अब 10,400 करोड़ रुपये का बजट है।... (व्यवधान) बिहार में जहां मात्र 1000 करोड़ रुपये का बजट होता था, वहां आज 10,000 करोड़ रुपये का बजट है। दिल्ली के लिए 100 करोड़ रुपये भी नहीं देते थे, लेकिन आज ढाई हजार करोड़ रुपये का बजट है।... (व्यवधान) अब तो दिल्ली में डबल इंजन की सरकार है, यहां बहुत तेजी से काम चलेगा। गुजरात के लिए 500 करोड़ रुपये का बजट होता था, आज 17 हजार करोड़ रुपये का बजट है।... (व्यवधान)

मान्यवर, हरियाणा के लिए 300 करोड़ रुपये का बजट होता था, आज साढ़े तीन हजार करोड़ रुपये का बजट है।... (व्यवधान) हिमाचल प्रदेश के लिए 100 करोड़ रुपये का बजट होता था, आज ढाई हजार करोड़ रुपये का बजट है। कल झारखंड के एक भाई हाँसदाक जी कह रहे थे कि हमारे यहां कम बजट मिला है।... (व्यवधान)

मान्यवर, मैं आपके माध्यम से बताना चाहूंगा कि झारखंड के लिए मात्र 450 करोड़ रुपये का बजट होता था, लेकिन आज माननीय मोदी जी झारखंड को 7000 करोड़ रुपये का बजट दे रहे हैं।... (व्यवधान) कर्नाटक के लिए 850 करोड़ रुपये की जगह 7,500 करोड़ रुपये का बजट है। केरल का बजट मात्र 300 करोड़ रुपये होता था, लेकिन आज केरल के लिए 3000 करोड़ रुपये का बजट है। मध्य प्रदेश में 600 करोड़ रुपये की जगह 14 हजार करोड़ रुपये हैं। महाराष्ट्र का बजट 1000 करोड़ रुपये का था, लेकिन आज 23000 करोड़ रुपये है।... (व्यवधान) ओडिशा का बजट 800 करोड़ रुपये का होता था, लेकिन आज 10 हजार करोड़ रुपये से ज्यादा का बजट है। पंजाब में हमारी सरकार नहीं है। वहां 225 करोड़ रुपये का बजट था, लेकिन आज साढ़े पाँच हजार करोड़ रुपये का बजट है। ... (व्यवधान)

मान्यवर, राजस्थान में अब डबल इंजन की सरकार बनी है। ... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी राज्यवार ब्यौरा दे रहे हैं। नौ राज्यों में, चाहे तमिलनाडु हो, कर्नाटक हो, आंध्र प्रदेश हो, वहां बजट का एलोकेशन कितना इंक्रीज हुआ है, इसे कृपया आप लोग सुनें।

माननीय मंत्री जी डिटेल्ड रिप्लाय दे रहे हैं।

... (व्यवधान)

श्री अश्विनी वैष्णव : मान्यवर, तमिलनाडु में मात्र 800 करोड़ रुपये का बजट होता था। आज बजट 6,626 करोड़ रुपये हैं।... (व्यवधान) मैं दो-तीन शब्द बोलने का प्रयास कर रहा हूँ। वे भेदभाव का जो आरोप लगाते हैं, वह एकदम गलत है। तेलंगाना नया स्टेट बना है। यहां का 5,337 करोड़ रुपये का बजट है।... (व्यवधान) उत्तराखंड का मात्र 100 करोड़ रुपये का बजट होता था, लेकिन आज 4,600 करोड़ रुपये का बजट है। उत्तर प्रदेश का मात्र 1000 करोड़ रुपये का बजट होता था, लेकिन आज 19,000 करोड़ रुपये का बजट है।... (व्यवधान)

मान्यवर, वेस्ट बंगाल के हमारे सांसदों ने विषय उठाया था। बंगाल में मात्र 4,380 करोड़ रुपये का बजट होता था, लेकिन आज मोदी जी 14,000 करोड़ रुपये का बजट दे रहे हैं। यह इतना बड़ा बजट है, कहां पर भेदभाव की बात है? ... (व्यवधान)

मान्यवर, मैं केवल एक निवेदन कर सकता हूँ। मैंने कई माननीय सांसदों को इन-पर्सन भी रिक्वेस्ट किया है कि माननीय मुख्यमंत्रियों से निवेदन करके जो लैंड एक्विजिशन का काम है, लॉ एंड ऑर्डर का काम है, उसमें रेलवे की मदद करें, ताकि काम आगे बढ़े। केरल में मात्र 14 या 15 परसेंट लैंड एक्वायर हुई है।... (व्यवधान) तमिलनाडु में मात्र 23 परसेंट लैंड एक्वायर हुई है। वहां कैसे काम होगा? केरल में मात्र 14 परसेंट लैंड एक्वायर हुई है। वैसे ही वेस्ट बंगाल में केवल 21 परसेंट लैंड एक्वायर हुई है। इससे कैसे काम होगा? ऐसे तो काम नहीं होगा। आपसे मेरी रिक्वेस्ट है।... (व्यवधान)

मान्यवर, मैं आपके माध्यम से कहना चाहता हूँ कि माननीय मुख्यमंत्री जी इसमें सहयोग दें तो देश का लाभ होगा।... (व्यवधान) इससे उनके प्रदेश का भी लाभ होगा। मैं बताना चाहूंगा कि कई ऐसे प्रोजेक्ट्स हैं, जिनमें ऐतिहासिक काम हुआ है। कोलकाता मेट्रो वर्ष 1972 में स्टार्ट हुई थी। वर्ष 1972 से वर्ष 2014 तक 42 साल हुए। इन 42 सालों में मात्र 28 किलोमीटर का काम हुआ। मोदी जी के इन दस सालों में 38 किलोमीटर का काम हुआ है।... (व्यवधान) कहां 42 साल का काम और कहां इन 10 सालों का काम। यह काम का परिणाम है। आज लगता है कि मान्यवर सांसद महोदय

अगर थोड़ा और धैर्य के साथ सुनते तो बहुत अच्छा रहता ।... (व्यवधान) आपको भी कई जवाब मिलते और कई अच्छी चीजें आप जान पाते ।

मान्यवर सभापति जी, कई माननीय सांसदों ने बुलेट ट्रेन का विषय उठाया । मैं बुलेट ट्रेन के बारे में आपको यह बताना चाहूंगा कि यह एक माइंडसेट की बात है ।... (व्यवधान) कई माननीय सांसदों ने कहा कि बुलेट ट्रेन की जरूरत है । ... (व्यवधान) कांग्रेस के समय से लगातार अपने अंदर एक हीन भावना भरने की कोशिश की गई थी । यह उसी भावना का परिणाम है । ... (व्यवधान) हमें आगे बढ़ना है, देश को आगे लेकर जाना है और इस तरह के प्रोजेक्ट्स लाने हैं कि जो आने वाली जेनरेशन हैं, उनके लिए हम कुछ खड़ा करें ।... (व्यवधान)

मान्यवर सभापति जी, अन्य मान्यवर सांसदों के जो भी विषय हैं, एक-एक मान्यवर सांसद के विषय नोट किए गए हैं ... (व्यवधान) मैं मान्यवर अध्यक्ष जी को, मान्यवर प्रधान मंत्री जी को, मान्यवर वित्त मंत्री जी को धन्यवाद देना चाहूंगा कि रेलवे के लिए इतने अच्छे बजट का सपोर्ट दिया और इस सपोर्ट के लिए मान्यवर सांसदों का भी धन्यवाद देना चाहूंगा कि इसी भावना के साथ मिलकर काम करें। ... (व्यवधान) राष्ट्र प्रथम, सदैव प्रथम को आगे रखें, अंत्योदय की भावना को साथ रखें, सबका साथ, सबका विकास के प्रधान मंत्री जी के मंत्र को लेकर आगे बढ़ें । बहुत-बहुत धन्यवाद ।... (व्यवधान)

माननीय सभापति: श्री राजेश रंजन जी, श्री सुधाकर सिंह जी, श्री एन. के. प्रेमचन्द्रन जी, डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन जी ने रेल मंत्रालय से संबंधित अनुदान की मांग पर अनेक कटौती प्रस्ताव प्रस्तुत किए थे ।

अब मैं उन सभी कटौती प्रस्तावों को एक साथ सभा के सामने मतदान के लिए रखूंगा ।

कटौती प्रस्ताव मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

... (व्यवधान)

माननीय सभापति: अब मैं रेल मंत्रालय से संबंधित वर्ष 2025-2026 की अनुदान की मांग सभा के सामने मतदान के लिए रखता हूं ।

... (व्यवधान)

माननीय सभापति: प्रश्न यह है:

“कि कार्य-सूची के दूसरे स्तंभ में रेल मंत्रालय से संबंधित मांग संख्या 85 के सामने प्रविष्ट मांगों के शीर्षों के संबंध में 31 मार्च, 2026 को समाप्त होने वाले वर्ष के दौरान भुगतान पर किए जाने वाले खर्चों को चुकाने के निमित्त, आवश्यक धनराशियों को पूरा करने के लिए, संबंधित धनराशियां, जो कार्य-सूची के तीसरे स्तंभ में दिखाई गई राजस्व रेखा और पूंजी लेखा की रकमों से अधिक न हों, भारत की संचित निधि में से राष्ट्रपति को प्रदान की जाएं।”

**Demands for Grants, 2025-2026 in respect of the Ministry of Railways
Voted by Lok Sabha**

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House	
85	Ministry of Railways	Revenue	Capital
		375536,49,00,000	443974,81,00,000

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति: रेल मंत्रालय से संबंधित अनुदान की मांगें पूरी हुईं। अब मैं अनुरोध करूंगा कि आप सब लोग अपने-अपने स्थानों पर चले जाएं, फिर आपकी बात सुनी जाएगी। I request all the hon. Members to kindly take their seats.

... (Interruptions)

HON. CHAIRPERSON: You kindly ask your Members to take their seats.

... (Interruptions)

HON. CHAIRPERSON: I will certainly allow you. But kindly ask your Members to take their seats.

... (*Interruptions*)

माननीय सभापति: अभी जल शक्ति मंत्रालय का बजट प्रस्तुत होना है।

... (व्यवधान)

माननीय सभापति: गौरव गोगोई जी, मैं अवसर दूंगा।

... (व्यवधान)

माननीय सभापति: हाउस आर्डर में कहां है?

... (व्यवधान)

माननीय सभापति: आप अपने लोगों को वापस बुलाएं।

... (व्यवधान)

माननीय सभापति: मैं सभी से रिकवैस्ट करूंगा कि कृपया आप सब लोग अपने-अपने स्थानों पर जाएं। मैं आपके नेता को समय दूंगा। अगर आप सभी सदन में अपनी सीट्स पर जाएंगे तो मैं सभी को और आपके नेता को बोलने का अवसर दूंगा।

... (व्यवधान)

माननीय सभापति: आप सदन के वेल में हैं और माननीय मंत्री जी के जवाब में व्यवधान उत्पन्न कर रहे हैं। अब अगर आपके नेता बोलना चाहते हैं तो कृपा करके आप पहले हमारी बात सुनिए।

... (व्यवधान)

13.55 hrs

UNION BUDGET (2025-2026)- DEMANDS FOR GRANTS
Ministry of Jal Shakti

माननीय सभापति: अब सभा में जल शक्ति मंत्रालय से संबंधित अनुदानों की मांग संख्या 62 और 63 को चर्चा तथा मतदान के लिए लिया जाएगा।

सभा में उपस्थित जिन माननीय सदस्यों को जल शक्ति मंत्रालय से संबंधित अनुदानों की मांगों से संबंधित कटौती प्रस्ताव परिचालित किए गए हैं, यदि वे अपनी कटौती प्रस्ताव प्रस्तुत करना चाहते हैं तो पन्द्रह मिनट के भीतर सभा पटल पर पर्चियां भेज दें, जिनमें उन कटौती प्रस्तावों की संख्याएं लिखी हों, जिन्हें वे प्रस्तुत करना चाहते हैं। इस प्रकार प्रस्तुत किए गए कटौती प्रस्तावों की क्रम संख्याओं को दर्शाने वाली सूची कुछ समय पश्चात् सूचना पट्ट पर लगा दी जाएगी। यदि सदस्यों को उस सूची में कोई त्रुटि या विसंगति मिले तो उसकी सूचना तत्काल सभा पटल पर मौजूद अधिकारी को बताएं।

... (व्यवधान)

प्रस्ताव प्रस्तुत हुआ:

“कि कार्य-सूची के दूसरे स्तंभ में जल शक्ति मंत्रालय से संबंधित मांग संख्या 62 और 63 के सामने प्रविष्ट मांगों के शीर्षों के संबंध में 31 मार्च, 2026 को समाप्त होने वाले वर्ष के दौरान भुगतान पर किए जाने वाले खर्चों को चुकाने के निमित्त, आवश्यक धनराशियों को पूरा करने के लिए, संबंधित धनराशियां, जो कार्य-सूची के तीसरे स्तंभ में दिखाई गई राजस्व रेखा और पूंजी लेखा की रकमों से अधिक न हों, भारत की संचित निधि में से राष्ट्रपति को प्रदान की जाएं।”

Demands for Grants, 2025-2026 Submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants Voted by the House	
		Revenue	Capital
62	Department of Water Resources, River Development and Ganga Rejuvenation	32607,40,00,000	558,50,00,000
63	Department of Drinking water and Sanitation	74224,82,00,000	1,20,00,000

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू): सभापति महोदय, मैं कहना चाहता हूँ कि सदन से बाहर कांग्रेस पार्टी और बाकी अपोजिशन पार्टी कहती है कि बोलने के लिए मौका देना चाहिए, चर्चा होनी चाहिए। हाऊस के अंदर आते हैं तो चर्चा नहीं होने देते हैं, हंगामा करते हैं, ... (व्यवधान) क्यों नहीं चर्चा करते हैं? बहुत गलत तरीके से सदन के समय को बर्बाद करते हैं, आप बिल्कुल ऐसा मत कीजिए ... (व्यवधान) चर्चा होने दीजिए। सवाल पूछिए, सरकार जवाब देने के लिए रेडी है। मिनिस्टर आकर रुके हुए हैं, अभी जल शक्ति मंत्रालय पर चर्चा होनी है। मिनिस्टर रेडी हैं। आपने रेल मंत्री जी के जवाब को भी इतना डिस्टर्ब किया, हरेक मेंबर ने बहुत अच्छे-अच्छे सुझाव दिए। जब मंत्री जी ने उस पर जवाब दिया तो आप सुनते नहीं हो।... (व्यवधान) आपने मांग रखी, मांग पूरी करने के लिए जब मंत्री बोलना चाहते हैं तो मंत्री का जवाब सुनना नहीं चाहते हैं। मंत्री जी सुनने के लिए सदन में आते हैं, आप लोग हंगामा करते हैं, ऐसा मत कीजिए। मैं विशेषकर कांग्रेस पार्टी से कहना चाहता हूँ, छोटी-छोटी पार्टी के सदस्यों को बोलने का मौका दीजिए, आपकी वजह से छोटी-छोटी पार्टी के एमपीज का समय भी बर्बाद हो रहा है। मैं इसकी निंदा करता हूँ। ... (व्यवधान)

13.56 hrs

(Shrimati Sandhya Ray in the Chair)

माननीय सभापति: माननीय सदस्य, श्री जगदम्बिका पाल जी।

श्री जगदम्बिका पाल (डुमरियागंज): सभापति महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने मुझे वर्ष 2025-26 के लिए जल शक्ति मंत्रालय के नियंत्रणाधीन अनुदानों की मांगों के समर्थन में बोलने का अवसर दिया। मैं सौभाग्यशाली हूँ कि आज जल शक्ति मंत्रालय से संबंधित बजट पर कुछ महत्वपूर्ण बातें मैं आपके माध्यम से सदन के समक्ष रखना चाहूंगा। ... (व्यवधान) आज जल शक्ति मंत्रालय का बजट माननीय मंत्री जी ने प्रस्तुत किया। यह सौभाग्य है कि आज ही माननीय प्रधानमंत्री जी ने कुछ देर पहले ही जल के महत्व के बारे में अपने वक्तव्य में उल्लेख किया है। ... (व्यवधान) आज पूरी दुनिया के सामने चुनौती है, आज भारत की आबादी पूरी दुनिया की आबादी का 18 प्रतिशत है।

माननीय सभापति: माननीय सदस्य, आप अपना वक्तव्य बाद में रखें, कल इस पर चर्चा होगी।

... (व्यवधान)

माननीय सभापति: सभा की कार्यवाही बुधवार, दिनांक 19 मार्च, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

13.59 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, March 19, 2025 /Phalguna 28, 1946 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Dr. D. Purandeswari	242
2	Dr. Mallu Ravi	255
3	Ms Kangna Ranaut	254
4	Prof. Sougata Ray	257
5	Shri Ananta Nayak	246
6	Shri Bhausaheb Rajaram Wakchaure	241
7	Shri Dharambir Singh	251
8	Shri Kaushalendra Kumar	243
9	Shri Mahesh Kashyap	258
10	Shri Mukeshkumar Chandrakaant Dalal	248
11	Shri Murari Lal Meena	252
12	Shri P V Midhun Reddy	259
13	Shri Rajesh Naranbhai Chudasama	247
14	Shri Rajesh Verma	245
15	Shri Ramprit Mandal	243
16	Shri Rao Rajendra Singh	260
17	Shri Ravindra Dattaram Waikar	245
18	Shri Tatkare Sunil Dattatrey	244
19	Smt. Dhanorkar Pratibha Suresh	250
20	Smt. Lovely Anand	256
21	Smt. Malvika Devi	253
22	Smt. Pratima Mondal	249
23	Smt. Smita Uday Wagh	254

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	2796
2	Adv Gowaal Kagada Padavi	2965
3	Adv. Adoor Prakash	2817
4	Com. Selvaraj V	2935, 2887
5	Dr. Alok Kumar Suman	2921
6	Dr. Amar Singh	2947
7	Dr. Amol Ramsing Kolhe	2811
8	Dr. Anand Kumar	2908
9	Dr. Angomcha Bimol Akoijam	2830
10	Dr. Bachhav Shobha Dinesh	2968
11	Dr. Byreddy Shabari	2825
12	Dr. C M Ramesh	2880
13	Dr. C N Manjunath	2972
14	Dr. D Ravi Kumar	2970
15	Dr. Ganapathy Rajkumar P	2806
16	Dr. Gumma Thanuja Rani	2920, 2915
17	Dr. Hemant Vishnu Savara	2775, 2875, 2778
18	Dr. Jayanta Kumar Roy	2766
19	Dr. K Sudhakar	2912, 2775, 2772
20	Dr. Kalanidhi Veeraswamy	2930, 2891
21	Dr. Kalyan Vaijinathrao Kale	2937
22	Dr. Kirsan Namdeo	2895, 2886
23	Dr. M K Vishnu Prasad	2793, 2937
24	Dr. Manna Lal Rawat	2924, 2772

25	Dr. Mohammad Jawed	2946
26	Dr. Nishikant Dubey	2875, 2860, 2816, 2772
27	Dr. Prabha Mallikarjun	2790
28	Dr. Prashant Yadaorao Padole	2969
29	Dr. Rajeev Bharadwaj	2764
30	Dr. Rajesh Mishra	2780, 2775, 2875
31	Dr. Shashi Tharoor	2841
32	Dr. T Sumathy Alias Thamizhachi Thangapandian	2864
33	Dr. Thirumaavalavan Tholkappian	2931
34	Dr. Vinod Kumar Bind	2934, 2875, 2849
35	Md Abu Taher Khan	2967
36	Md. Rakibul Hussain	2927
37	Mr Pathan Yusuf	2846
38	Ms Iqra Choudhary	2854
39	Ms Kangna Ranaut	2775, 2778
40	Ms Sayani Ghosh	2944
41	Ms. Praniti Sushilkumar Shinde	2769
42	Ms. S Jothimani	2840, 2937
43	Prof. Varsha Eknath Gaikwad	2811
44	Shri Selvaganapathi T.M.	2865
45	Shri Abhishek Banerjee	2915
46	Shri Adhikari Deepak Dev	2872
47	Shri Aditya Yadav	2919
48	Shri Ajay Bhatt	2971
49	Shri Alok Sharma	2780, 2775
50	Shri Amar Sharadrao Kale	2811
51	Shri Amarsing Tisso	2980
52	Shri Amra Ram	2815

53	Shri Anil Baluni	2942
54	Shri Anil Yeshwant Desai	2813
55	Shri Anoop Pradhan Valmiki	2761, 2780, 2875, 2778, 2775
56	Shri Anto Antony	2929
57	Shri Anup Sanjay Dhotre	2829
58	Shri Anurag Sharma	2786
59	Shri Appalanaidu Kalisetti	2978, 2795
60	Shri Arun Bharti	2818
61	Shri Arun Govil	2875, 2794, 2778
62	Shri Arun Kumar Sagar	2900
63	Shri Arvind Dharmapuri	2913
64	Shri Arvind Ganpat Sawant	2884
65	Shri Asaduddin Owaisi	2896
66	Shri Ashish Dubey	2977
67	Shri Ashok Kumar Rawat	2950
68	Shri B K Parthasarathi	2949, 2771
69	Shri B Y Raghavendra	2831
70	Shri Babu Singh Kushwaha	2939
71	Shri Baijayant Panda	2851
72	Shri Bajrang Manohar Sonwane	2914, 2899
73	Shri Balashowry Vallabhaneni	2791
74	Shri Balram Naik Porika	2814, 2794
75	Shri Balwant Baswant Wankhade	2898
76	Shri Balya Mama Suresh Gopinath Mhatre	2926, 2911
77	Shri Basavaraj Bommai	2823
78	Shri Bastipati Nagaraju	2771

79	Shri Benny Behanan	2941
80	Shri Bharat Singh Kushwah	2975
81	Shri Bhartruhari Mahtab	2849, 2839, 2772
82	Shri Bhaskar Murlidhar Bhagare	2811
83	Shri Bhojraj Nag	2775, 2875
84	Shri Bhumare Sandipanrao Asaram	2948, 2848
85	Shri Bibhu Prasad Tarai	2768, 2822
86	Shri Bidyut Baran Mahato	2871, 2816, 2778
87	Shri Biplab Kumar Deb	2875
88	Shri Brijendra Singh Ola	2938
89	Shri C N Annadurai	2855, 2832
90	Shri Captain Brijesh Chowta	2860, 2778
91	Shri Captain Viriato Fernandes	2828
92	Shri Chamala Kiran Kumar Reddy	2959, 2833
93	Shri Chandra Prakash Choudhary	2953
94	Shri Chandra Prakash Joshi	2981
95	Shri Chavan Ravindra Vasantrya	2776
96	Shri Chavda Vinod Lakhamshi	2903, 2778
97	Shri Chhatrapal Singh Gangwar	2775, 2772
98	Shri Chintamani Maharaj	2768, 2782, 2861, 2774
99	Shri Daggumalla Prasada Rao	2984
100	Shri Damodar Agrawal	2794, 2772
101	Shri Darshan Singh Choudhary	2812
102	Shri Deepender Singh Hooda	2800
103	Shri Devesh Shakya	2789
104	Shri Devusinh Chauhan	2822, 2808
105	Shri Dhairyasheel Sambhajirao Mane	2776
106	Shri Dharmendra Yadav	2798

107	Shri Dhaval Laxmanbhai Patel	2906
108	Shri Dilip Saikia	2852, 2775
109	Shri Dinesh Chandra Yadav	2896
110	Shri Dineshbhai Makwana	2871, 2816, 2772, 2778
111	Shri Durai Vaiko	2961
112	Shri Dushyant Singh	2823
113	Shri E T Mohammed Basheer	2916, 2766
114	Shri Eatala Rajender	2891, 2959, 2833
115	Shri Eswarasamy K	2763
116	Shri G Kumar Naik	2985
117	Shri G Lakshminarayana	2890
118	Shri G M Harish Balayogi	2901, 2881
119	Shri Gajendra Singh Patel	2783, 2775, 2778
120	Shri Ganesh Singh	2778, 2783, 2772
121	Shri Gaurav Gogoi	2909
122	Shri Giridhari Yadav	2896
123	Shri Godam Nagesh	2903, 2839, 2783, 2794
124	Shri Gopal Jee Thakur	2960
125	Shri Govind Makthappa Karjol	2773
126	Shri Gurmeet Singh Meet Hayer	2792
127	Shri Gyaneshwar Patil	2848, 2948
128	Shri Hanuman Beniwal	2905
129	Shri Haribhai Patel	2928

130	Shri Harish Chandra Meena	2955
131	Shri Hasmukhbhai Somabhai Patel	2861, 2774
132	Shri Hibi Eden	2801
133	Shri Imran Masood	2869
134	Shri Jagannath Sarkar	2925
135	Shri Jagdambika Pal	2966
136	Shri Janardan Singh Sigriwal	2824
137	Shri Jashubhai Bhilubhai Rathva	2823, 2889
138	Shri Jaswantsinh Sumanbhai Bhabhor	2907, 2875, 2871, 2816
139	Shri K C Venugopal	2886
140	Shri K Gopinath	2964
141	Shri K Sudhakaran	2843
142	Shri Kalipada Saren Kherwal	2862, 2805
143	Shri Kalyan Banerjee	2989
144	Shri Kanwar Singh Tanwar	2899
145	Shri Kaushalendra Kumar	2908
146	Shri Kesineni Sivanath	2820
147	Shri Khagen Murmu	2907, 2816, 2871, 2772
148	Shri Kodikunnil Suresh	2882
149	Shri Konda Vishweshwar Reddy	2868
150	Shri Kota Srinivasa Poojary	2894, 2772
151	Shri Kripanath Mallah	2889
152	Shri Krishna Prasad Tenneti	2853
153	Shri Kuldeep Indora	2990

154	Shri Lavu Sri Krishna Devarayalu	2874
155	Shri Lumba Ram Chaudhary	2883
156	Shri Maddila Gurumoorthy	2765
157	Shri Magunta Sreenivasulu Reddy	2781
158	Shri Malaiyarasan D	2892
159	Shri Mani A	2842
160	Shri Manickam Tagore B	2810, 2951
161	Shri Manish Jaiswal	2808
162	Shri Manish Tewari	2788
163	Shri Matheswaran V S	2867
164	Shri Mitesh Patel Bakabhai	2861, 2774
165	Shri Mohite Patil Dhairyasheel Rajsinh	2811
166	Shri Muhammed Hamdullah Sayeed	2805
167	Shri N K Premachandran	2945
168	Shri Naba Charan Majhi	2839, 2875, 2778
169	Shri Narayan Tatu Rane	2893
170	Shri Navaskani K	2832
171	Shri Naveen Jindal	2826
172	Shri Nilesh Dnyandev Lanke	2811
173	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	2858
174	Shri P C Mohan	2850, 2778
175	Shri P P Chaudhary	2772
176	Shri Parbhubhai Nagarbhai Vasava	2767
177	Shri Parshottambhai Rupala	2932

178	Shri Patel Umeshbhai Babubhai	2982
179	Shri Prabhakar Reddy Vemireddy	2877
180	Shri Pradeep Kumar Singh	2782, 2774
181	Shri Pradeep Purohit	2859, 2794
182	Shri Pradyut Bordoloi	2799
183	Shri Pratap Chandra Sarangi	2849, 2934, 2875
184	Shri Praveen Patel	2778, 2839, 2875
185	Shri Putta Mahesh Kumar	2777, 2781
186	Shri R K Chaudhary	2911
187	Shri Radheshyam Rathiya	2839, 2794
188	Shri Rahul Gandhi	2802
189	Shri Rahul Kaswan	2847
190	Shri Raja A	2863
191	Shri Raja Ram Singh	2836
192	Shri Rajabhau Parag Prakash Waje	2922
193	Shri Rajeev Rai	2866
194	Shri Rajiv Pratap Rudy	2958, 2848
195	Shri Rajkumar Chahar	2936, 2822, 2861
196	Shri Rajmohan Unnithan	2917
197	Shri Raju Bista	2834
198	Shri Ram Shiromani Verma	2933
199	Shri Ramasahayam Raghuram Reddy	2879
200	Shri Ramprit Mandal	2896
201	Shri Ramvir Singh Bidhuri	2787
202	Shri Ranjit Dutta	2976
203	Shri Ravindra Shukla Alias Ravi Kishan	2912, 2871, 2775

204	Shri S Jagathratchakan	2844
205	Shri S Venkatesan	2785
206	Shri Sanjay Dina Patil	2811
207	Shri Sanjay Haribhau Jadhav	2762
208	Shri Sanjay Uttamrao Deshmukh	2858
209	Shri Saptagiri Sankar Ulaka	2885
210	Shri Satpal Brahamchari	2876
211	Shri Saumitra Khan	2979, 2848
212	Shri Selvam G	2855, 2832
213	Shri Shafi Parambil	2784
214	Shri Shankar Lalwani	2923
215	Shri Shashank Mani	2986
216	Shri Sher Singh Ghubaya	2943, 2763
217	Shri Shrirang Appa Chandu Barne	2819
218	Shri Sribharat Mathukumilli	2881
219	Shri Subbarayan K	2887, 2935
220	Shri Sudama Prasad	2904
221	Shri Sudhakar Singh	2987
222	Shri Sudheer Gupta	2776
223	Shri Sukanta Kumar Panigrahi	2962
224	Shri Sunil Kumar	2797
225	Shri Suresh Kumar Shetkar	2918, 2833
226	Shri T R Baalu	2988
227	Shri Tangella Uday Srinivas	2795

228	Shri Tanuj Punia	2835
229	Shri Tapir Gao	2983, 2936
230	Shri Tejasvi Surya	2878
231	Shri Tharaniventhan M S	2845
232	Shri Trivendra Singh Rawat	2974, 2778, 2775
233	Shri Ummeda Ram Beniwal	2779
234	Shri Utkarsh Verma Madhur	2954
235	Shri V K Sreekandan	2910
236	Shri Vamsi Krishna Gaddam	2940
237	Shri Vijay Baghel	2856
238	Shri Vijayakumar Alias Vijay Vasanth	2951, 2810
239	Shri Virendra Singh	2957
240	Shri Vishaldada Prakashbapu Patil	2888
241	Shri Vishnu Datt Sharma	2821
242	Shri Vishnu Dayal Ram	2803
243	Shri Vishweshwar Hegde Kageri	2782, 2861
244	Shri Y S Avinash Reddy	2804
245	Shri Yaduveer Wadiyar	2956, 2787
246	Shri Yogender Chandolia	2816, 2778, 2772
247	Smt. Aparajita Sarangi	2907, 2775
248	Smt. Bharti Pardhi	2838, 2899
249	Smt. Bijuli Kalita Medhi	2973
250	Smt. D K Aruna	2833
251	Smt. Delkar Kalaben Mohanbhai	2837
252	Smt. Harsimrat Kaur Badal	2870
253	Smt. Hema Malini	2952

254	Smt. Himadri Singh	2860, 2780, 2775
255	Smt. Kamaljeet Sehrawat	2774
256	Smt. Kamlesh Jangde	2775
257	Smt. Kanimozhi Karunanidhi	2827
258	Smt. Mahima Kumari Mewar	2902
259	Smt. Mala Roy	2770
260	Smt. Manju Sharma	2809
261	Smt. Poonamben Hematbhai Maadam	2782
262	Smt. Rachna Banerjee	2873
263	Smt. Roopkumari Choudhary	2897
264	Smt. Sangeeta Kumari Singh Deo	2807
265	Smt. Sanjna Jatav	2857
266	Smt. Smita Uday Wagh	2778
267	Smt. Supriya Sule	2811
268	Thiru Arun Nehru	2963

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	241, 242, 248, 250, 251, 257, 259
Commerce and Industry	:
Cooperation	:
Fisheries, Animal Husbandry and Dairying	: 249, 253, 258
Heavy Industries	:
Home Affairs	:
Panchayati Raj	: 254
Rural Development	: 244, 246, 256, 260
Social Justice and Empowerment	: 247, 252
Steel	: 255
Textiles	: 243, 245

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 2761, 2765, 2767, 2773, 2776, 2785, 2790,2793, 2800, 2801, 2804, 2806, 2811, 2820, 2823,2827, 2828, 2836, 2837, 2842, 2846, 2857, 2859,2875, 2876, 2880, 2883, 2888, 2899, 2900, 2902,2903, 2905, 2914, 2915,2922,2924,2932,2934,2938, 2941, 2947, 2949, 2954, 2955, 2959, 2961,2963, 2964, 2967, 2968, 2971, 2975, 2976, 2977,2980, 2981, 2990
Commerce and Industry	: 2770, 2777, 2784, 2796, 2799, 2809, 2812,2816, 2821, 2822, 2834, 2835, 2855, 2860, 2863,2864, 2865, 2872, 2891, 2894, 2910, 2912, 2925,2927, 2940, 2951, 2958, 2983, 2986
Cooperation	: 2772, 2775, 2782, 2791, 2814, 2847, 2866,2906, 2942
Fisheries, Animal Husbandry and Dairying	: 2771, 2781, 2795, 2803, 2808, 2810, 2815,2818, 2826, 2829, 2839, 2841, 2845, 2854, 2856,2874, 2879, 2881, 2893, 2896, 2901, 2908, 2909,2920, 2945, 2948, 2974, 2982, 2989
Heavy Industries	: 2768, 2787, 2831, 2885, 2889, 2895, 2926
Home Affairs	: 2763, 2764, 2788, 2802, 2817, 2824, 2861,2870, 2878, 2886, 2887, 2916, 2935, 2944, 2946, 2966, 2973

Panchayati Raj	:2779, 2789, 2798, 2813, 2858, 2871, 2897,2911, 2939, 2943, 2987, 2988
Rural Development	:2766, 2774, 2780, 2792, 2805, 2819, 2825,2838, 2843, 2844, 2851, 2852, 2862, 2867, 2868, 2884, 2890, 2892, 2923, 2930, 2933, 2937, 2950,2952, 2953, 2957, 2960, 2962, 2965, 2969, 2970,2984
Social Justice and Empowerment	:2778, 2786, 2832, 2853, 2882, 2898, 2904,2907, 2913, 2918, 2921, 2928, 2931
Steel	:2762, 2783, 2849, 2850, 2869, 2919
Textiles	:2769, 2794, 2797, 2807, 2830, 2833, 2840,2848, 2873, 2877, 2917, 2929, 2936, 2956, 2972, 2978, 2979, 2985

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
